

Eighteenth Series, Vol. VII No. 19

Tuesday, March 25, 2025
Chaitra 04, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session (Eighteenth Lok Sabha)



(Vol. VII contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Mamta Kemwal
Joint Secretary

Bishan Kumar
Director

Narad Prasad Kimothi
Manoj Kumar Pankaj
Joint Director

Maneesha Bhushan
Deputy Director

Krishna Bist
Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VII, Fourth Session, 2025/1947 (Saka)
No. 19, Tuesday, March 25, 2025/ Chaitra 04, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 341 to 344	11-44
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 345 to 360	45-173
(ii) Unstarred Question Nos. 3911 to 4140	173-968

PAPERS LAID ON THE TABLE	969-978
MESSAGES FROM RAJYA SABHA	978-980
COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES	
Study Visit Report	980
STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION	
Statements	980-981
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT, FORESTS AND CLIMATE CHANGE	
387 th to 393 rd Reports	982
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE	
375 th to 379 th Reports	983
MOTION RE: REPORT OF JOINT COMMITTEE ON CONSTITUTION (ONE HUNDRED AND TWENTY-NINTH AMENDMENT) BILL, 2024 AND UNION TERRITORIES LAWS (AMENDMENT) BILL, 2024 - EXTENSION OF TIME	983-984
MATTERS UNDER RULE 377	1013-1033
(i) Need to establish a government medical college and hospital in Chatra district, Jharkhand Shri Kali Charan Singh	1013-1014
(ii) Need to restore stoppage of trains at various railway stations in Janjgir-Champa Parliamentary Constituency Shrimati Kamlesh Jangde	1014

- (iii) Need to improve mobile telecom services in Sabarkantha and Aravalli districts, Gujarat
Shrimati Shobhanaben Mahendrasinh Baraiya 1014-1015
- (iv) Need to take comprehensive measures to safeguard the tigers from poaching
Shri Rajiv Pratap Rudy 1015-1016
- (v) Regarding railway related issues of Bhiwani Mahendragarh Parliamentary Constituency, Haryana
Shri Dharambir Singh 1016-1017
- (vi) Need for establishment of an IIIT in Mahabubnagar Parliamentary Constituency, Telangana
Shrimati D. K. Aruna 1017-1018
- (vii) Need to amend the provision under Employees' State Insurance Act to provide ESI facilities to the organizations having minimum of 5 employees
Shri Kota Srinivasa Poojary 1018
- (viii) Need for improvement in electricity distribution service in Jhansi and Lalitpur districts in Uttar Pradesh
Shri Anurag Sharma 1018-1019
- (ix) Need for conservation of Halari donkeys found in Halar region of Gujarat
Shri Mukeshkumar Chandrakaant Dalal 1019-1020

- (x) Need to provide financial assistance for Radha Krishna Festival of Babhandi Village in Palamu Parliamentary Constituency, Jharkhand
Shri Vishnu Dayal Ram 1020-1021
- (xi) Need for establishment of skill development centres at Balasore in Odisha
Shri Pratap Chandra Sarangi 1021-1022
- (xii) Need to develop Marada Jagannath Temple in Ganjam district, Odisha as a tourist destination
Shrimati Anita Subhadarshini 1022
- (xiii) Regarding conservation of tigers in Ranthambore National Park in Tonk-Sawai Madhopur Parliamentary Constituency, Rajasthan
Shri Harish Chandra Meena 1022-1023
- (xiv) Need to introduce new express trains including Vande Bharat Express train from Kerala to different major cities of country
Shri M. K. Raghavan 1023
- (xv) Need for implementation of comprehensive gender education curriculum in schools
Sushri S. Jothimani 1023-1024
- (xvi) Need for establishment of Puducherry Public Service Commission or Puducherry Sub-ordinate Service Selection Board
Shri Ve. Vaithilingam 1024-1025

- (xvii) Need for mandatory recruitment of trained psychologists in hospitals to deal with Postpartum Depression (PPD) diagnosis and treatment
Shri Shafi Parambil 1025-1026
- (xviii) Regarding problems being faced by chilli growers in Telangana
Shri Ramasahayam Raghuram Reddy 1026-1027
- (xix) Regarding implementation of Pradhan Mantri Fasal Bima Yojana and PM Kisan Samman Nidhi Scheme in Jaunpur Parliamentary Constituency, Uttar Pradesh
Shri Babu Singh Kushwaha 1027
- (xx) Need to declare holiday on the occasion of Ashoka Jayanti
Shri Neeraj Maurya 1027
- (xxi) Regarding elephant menace in Jangalmahal region of West Bengal
Shri Kalipada Saren Kherwal 1028
- (xxii) Need to review the departure timing of Yercaud Super Fast Express (Train No. 22650) from Erode Junction in Tamil Nadu
Shri K. E. Prakash 1028-1029
- (xxiii) Need to expedite completion of construction of rehabilitation and resettlement colony under Kovvada Nuclear Power Plant Project in Andhra Pradesh
Shri Appalanaidu Kalisetti 1029-1030

(xxiv)	Need to reduce GST rate on Self-Insurance Scheme	Shri Shrirang Appa Chandu Barne	1030
(xxv)	Need to provide modern state of the art infrastructure at Dr. Rajendra Prasad Central Agricultural University, Pusa, Samastipur, Bihar	Shrimati Shambhavi	1031
(xxvi)	Need to establish proposed Equal Opportunity Commission in the country	Shri E. T. Mohammed Basheer	1031-1032
(xxvii)	Regarding CBI Inquiry into fake encounters in naxal-affected areas	Shri Rajkumar Roat	1032-1033
(xxviii)	Need for implementation of Pradhan Mantri Swasthya Suraksha Yojana in Miraj Region of Sangli, Maharashtra	Shri Vishaldada Prakashbapu Patil	1033
FINANCE BILL, 2025			1034-1150
	Sushri S. Jothimani		1034-1037
	Shri Dhairyasheel Sambhajirao Mane		1037-1040
	Shri Lalji Verma		1040-1042
	Shri Jagdambika Pal		1042-1047
	Shrimati Pratibha Suresh Dhanorkar		1047-1049
	Shri Gurmeet Singh Meet Hayer		1049-1051
	Shri K. C. Venugopal		1051-1055

Sushri Iqra Choudhary	1056-1057
Adv. Francis George	1057-1059
Shri Shafi Parambil	1059-1060
Shrimati Nirmala Sitharaman	1061-1087
Clauses 2 to 145 and 1	1087-1150
Motion to Pass	1150

ANNOUNCEMENT BY THE SPEAKER

Sitting of the House	1151

BOILERS BILL, 2024

	1151-1210
Motion to Consider	1151-1152
Shri Piyush Goyal	1151,1198-1210
Dr. Kalyan Vaijinathrao Kale	1152-1156
Shri Rajkumar Chahar	1156-1161
Shri Anand Bhadauria	1161-1164
Prof. Sougata Ray	1164-1166
Shri D. M. Kathir Anand	1166-1170
Shri Bastipati Nagaraju	1170-1171
Shri Kaushalendra Kumar	1171-1173
Shri Bajrang Manohar Sonwane	1173-1174
Shri Ravindra Dattaram Waikar	1175-1177
Shri Sher Singh Ghubaya	1177-1178
Shri Hasmukhbhai Somabhai Patel	1178-1181
Shri Abhay Kumar Sinha	1181-1183

Adv. Francis George	1183-1186
Shri N. K. Premachandran	1186-1188
Shri Arvind Ganpat Sawant	1189-1191
Shri E. T. Mohammed Basheer	1191-1193
Shri Vishaldada Prakashbapu Patil	1193-1194
Dr. Lata Wankhede	1194-1196
Shrimati Bharti Pardhi	1196-1198
Clauses 2 to 45 and 1	1208-1209
Motion to Pass	1210

ANNEXURE – I

	1211-1221
(i) Member-wise Index to Starred Questions	1211
(ii) Member-wise Index to Unstarred Questions	1212-1221

ANNEXURE – II

	1222-1224
(i) Ministry-wise Index to Starred Questions	1222
(ii) Ministry-wise Index to Unstarred Questions	1223-1224

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 25, 2025/ Chaitra 04, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS
Starred Question Nos. 341 to 344

माननीय अध्यक्ष: क्वेश्चन नं. 341, श्री कोंडा विश्वेश्वर रेड्डी ।

HERD PRODUCTIVITY AND CATTLE PERFORMANCE

***341. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the details of herd productivity in Telangana, particularly in terms of milk yield and overall cattle performance;
- (b) the steps taken by the Government to improve herd productivity in the State including any specific schemes or interventions therefor;
- (c) whether any reports or studies have been conducted to assess the impact of modern breeding technologies such as sperm segregation on herd productivity in Telangana, if so, the details thereof; and
- (d) the steps being taken to ensure that farmers in Telangana have access such data and resources for improving herd productivity?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) तेलंगाना में विशेषकर दूध उत्पादन और गोपशु प्रदर्शन के संदर्भ में गोपशुओं और भैंसों की औसत उत्पादकता, का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(ख) दूध उत्पादकता और दूध उत्पादन बढ़ाने में राज्यों और संघ राज्य क्षेत्रों के प्रयासों को अनुपूरित और संपूरित करने के लिए, भारत सरकार तेलंगाना राज्य सहित पूरे देश में राष्ट्रीय गोकुल मिशन को लागू कर रही है। यह पहल देशी बोवाइन नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन तथा दूध उत्पादन और उत्पादकता बढ़ाने पर केंद्रित है। तेलंगाना राज्य सहित इस योजना के तहत उठाए गए कदम निम्नलिखित हैं-

(i) राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम: इस कार्यक्रम का उद्देश्य कृत्रिम गर्भाधान कवरेज को बढ़ाना और देशी बोवाइन नस्लों सहित उच्च आनुवंशिक गुणता वाले सांडों के वीर्य का उपयोग करके किसानों के द्वार पर गुणवत्तापूर्ण कृत्रिम गर्भाधान (एआई) सेवाएं प्रदान करना है। तेलंगाना राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम के तहत भाग ले रहा है। अब तक तेलंगाना राज्य में 30 लाख पशुओं को कवर किया गया है, 37 लाख कृत्रिम गर्भाधान किए गए हैं और 15 लाख किसान लाभान्वित हुए हैं।

सेक्स-सॉर्टेड सीमेन का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम: इस कार्यक्रम का उद्देश्य 90% तक की सटीकता के साथ बछड़ियों का उत्पादन करना है, जिससे नस्ल सुधार को बढ़ावा मिले और किसानों की आय बढ़े। इस कार्यक्रम के तहत देशी नस्लों के सेक्स-सॉर्टेड सीमेन के उपयोग को सक्रिय रूप से बढ़ावा दिया जाता है। तेलंगाना ने सेक्स सॉर्टेड सीमेन का उपयोग करके कृत्रिम गर्भाधान सेवाएं प्रदान करने संबंधी कार्यक्रम के तहत 73,048 सेक्स सॉर्टेड सीमेन खरीदे हैं। अब तक 20,091 खुराकों का उपयोग किया गया है, 5,586 गर्भधारण हुए हैं और पैदा हुए 971 बछड़े-बछड़ियों में से 911 बछड़ियों का जन्म हुआ है, इस प्रकार बछड़ियों का लिंगानुपात 93% से अधिक रहा है।

हाल ही में देशी रूप से विकसित सेक्स सॉर्टेड सीमेन उत्पादन तकनीक शुरू की गई है और इस तकनीक से सेक्स सॉर्टेड सीमेन की लागत 800 रुपये से घटकर 250 रुपये प्रति खुराक हो जाएगी। यह तकनीक हमारे किसानों के लिए गेम चेंजर साबित होगी क्योंकि सेक्स सॉर्टेड वीर्य उचित दरों पर उपलब्ध है। देशी सेक्स सॉर्टेड सीमेन उत्पादन तकनीक देश में देशी बछड़ियों की आबादी बढ़ाने में महत्वपूर्ण भूमिका निभा रही है।

ग्रामीण भारत में बहुउद्देश्यीय कृत्रिम गर्भाधान तकनीशियन (मैत्री): मैत्री को किसानों के द्वार पर गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएं देने के लिए प्रशिक्षित और तैयार किया गए हैं और अब तक देश में 38,736 मैत्री को प्रशिक्षित और तैयार किए जा चुके हैं , जिसमें से तेलंगाना में 571 मैत्री को प्रशिक्षित और तैयार किया गया है।

आईवीएफ तकनीक का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम: भारत में पहली बार, देशी नस्लों के विकास और संरक्षण के लिए बोवाइन आईवीएफ तकनीक को बढ़ावा दिया गया है। इस कार्यक्रम के तहत किसानों को देशी नस्लों के विकास को प्रोत्साहित करने के लिए प्रत्येक सुनिश्चित गर्भावस्था पर 21000 की लागत आती है जिसमें से 5,000 रुपये की प्रोत्साहन राशि पशुपालन एवं डेयरी विभाग द्वारा प्रदान की जाती है। विभाग ने देश भर में देशी नस्लों को बढ़ावा देने के लिए 22 आईवीएफ लैब स्थापित की हैं, जिनमें तेलंगाना में पी.वी. नरसिम्हा राव तेलंगाना पशु चिकित्सा विश्वविद्यालय में स्थापित 1 आईवीएफ लैब भी शामिल है। अब तक 435 भ्रूण तैयार किए गए, 350 भ्रूण हस्तांतरित किए गए और 156 बछड़े व बछड़ियाँ पैदा हुईं।

देशी कल्चर मीडिया का शुभारंभ: देश में आईवीएफ तकनीक को और बढ़ावा देने के लिए इन-विट्रो फर्टिलाइजेशन (आईवीएफ) हेतु एक देशी कल्चर मीडिया लॉन्च किया गया है। यह देशी कल्चर मीडिया महंगे आयातित मीडिया से सस्ती दरों पर उपलब्ध है, जिससे आईवीएफ तकनीक उचित दरों पर उपलब्ध होगी।

(ii) सीमेन केन्द्रों का सुदृढीकरण: सीमेन उत्पादन में मात्रात्मक और गुणात्मक सुधार लाने के लिए सीमेन केन्द्रों के सुदृढीकरण और आधुनिकीकरण के लिए राज्यों को निधि जारी की गई हैं। अब तक तेलंगाना राज्य में करीमनगर और कासमपल्ली में स्थित 2 सीमेन केन्द्रों सहित 47 सीमेन केन्द्रों को सुदृढ करने के लिए निधि संस्वीकृत की गई है।

(iii) संतति परीक्षण और नस्ल चयन कार्यक्रम: इस कार्यक्रम का उद्देश्य देशी नस्लों के सांडों सहित उच्च आनुवंशिक गुणता वाले सांडों का उत्पादन करना है। गिर, साहीवाल नस्ल के गोपशुओं और मुरा, मेहसाणा नस्ल की भैंसों के लिए संतति परीक्षण लागू किया गया है। नस्ल चयन कार्यक्रम के

तहत राठी, थारपारकर, हरियाना, कंकरेज नस्ल के गोपशुओं और जाफराबादी, नीली रावी, पंढरपुरी और बन्नी नस्ल की भैंसों को शामिल किया गया है। कार्यक्रम के तहत उत्पादित रोग मुक्त उच्च आनुवंशिक गुणता वाले सांडों को तेलंगाना राज्य में स्थित वीर्य केन्द्रों सहित देश भर के सीमेन केन्द्रों को उपलब्ध कराया जाता है।

(iv) देशी रूप से विकसित जीनोमिक चिप का शुभारंभ: पहली बार, देशी नस्लों के लिए राष्ट्रीय गोकुल मिशन के तहत एक जीनोमिक चिप विकसित और लॉन्च की गई है। यह सामान्य जीनोमिक चिप उच्च आनुवंशिक गुणता वाले पशुओं की पहचान के माध्यम से देशी बोवाइन नस्लों के विकास और संरक्षण में महत्वपूर्ण योगदान दे रही है जिसके माध्यम से उच्च आनुवंशिक क्षमता वाले सांडों की पहचान में मदद मिल रही है।

(ग) और (घ) पशुपालन और डेयरी विभाग, भारत सरकार, केंद्र प्रायोजित योजना पशुधन संगणना और एकीकृत नमूना सर्वेक्षण के अंतर्गत दूध उत्पादन सहित प्रमुख पशुधन उत्पादों के उत्पादन अनुमान हेतु एकीकृत नमूना सर्वेक्षण (आईएसएस) आयोजित कर रहा है। तेलंगाना इस योजना के तहत भाग ले रहा है और दूध उत्पादन सहित प्रमुख पशुधन उत्पादों के उत्पादन अनुमान के लिए मौसमी डेटा प्रस्तुत कर रहा है। उपर्युक्त योजना के कार्यान्वयन के परिणामस्वरूप तेलंगाना में दूध उत्पादन वर्ष 2014-15 के 42.03 लाख टन से बढ़कर वर्ष 2023-24 में 58.32 लाख टन हो गया है, जो कि 38.75% अधिक है। गाय और भैंसों की औसत उत्पादकता वर्ष 2014-15 के 3.97 किलोग्राम प्रति पशु प्रति दिन से बढ़कर वर्ष 2023-24 में 5.25 किलोग्राम प्रति पशु प्रति दिन हो गई है, जो कि 32.24% की वृद्धि है। इसके अलावा पशुपालन और डेयरी विभाग ने उत्कृष्ट पशुओं की पहचान, अवस्थिति (लोकेशन) और प्रजनन के लिए राष्ट्रीय दूध रिकॉर्डिंग कार्यक्रम और सुरभि चयन श्रृंखला शुरू की है।

यह सुनिश्चित करने के लिए कि किसानों को उत्पादकता बढ़ाने हेतु प्रजनन तकनीकों के उपयोग संबंधी डेटा तक पहुँच हो, पशुपालन और डेयरी विभाग (डीएचडी), भारत सरकार, ने “भारत पशुधन” नामक डेटाबेस तैयार किया है। भारत पशुधन प्रणाली पशुधन क्षेत्र में कार्यबल के लिए

है जो पशु प्रबंधन, प्रजनन और टीकाकरण, उपचार आदि सहित स्वास्थ्य सेवाओं जैसे क्षेत्रीय कार्यकलापों को रिकॉर्ड करता है। आज की स्थिति तक तेलंगाना सहित देश भर में क्षेत्र के कार्यबल द्वारा इस प्रणाली में 84 करोड़ से अधिक लेनदेन दर्ज किए गए हैं। राष्ट्रीय डिजिटल पशुधन मिशन के तहत इस क्षेत्र के बारे में विधिवत प्रमाणित जानकारी और पशुपालक किसान द्वारा अपेक्षित संबद्ध प्रथाओं/कार्यक्रमों के एक पूर्ण स्रोत के रूप में किसानों के लिए 1962 एप तैयार किया गया है। यह एप किसानों को न केवल भारत पशुधन डेटाबेस से जोड़ता है बल्कि किसानों और पशुपालकों को नवीनतम जानकारी भी प्रदान करता है। कृत्रिम गर्भाधान का डाटा भी भारत पशुधन पर अपलोड किया जा रहा है।

अनुबंध

तेलंगाना में विशेष रूप से दूध उत्पादन और गोपशु प्रदर्शन के संदर्भ में, गोपशु और भैंसों की औसत उत्पादकता का विवरण

श्रेणी	वर्ष 2014-15			वर्ष 2023-24		
	दुधारु पशुओं की संख्या (लाख में)	औसत उत्पादकता (किग्रा/पशु/दिन)	दूध उत्पादन (लाख टन में)	दुधारु पशुओं की संख्या (लाख में)	औसत उत्पादकता (किग्रा/पशु/दिन)	दूध उत्पादन (लाख टन में)
देशी और नॉन-डिस्क्रिप्ट गोपशु	9.38	1.99	6.81	8.12	3.06	9.11
संकर गोपशु	1.90	7.20	5.00	3.25	8.52	10.15
भैंस	17.69	4.68	30.22	19.05	5.60	39.06
योग	28.97	3.97	42.03	30.42	5.25	58.32

स्रोत: मूलभूत पशुपालन सांख्यिकी 2024

SHRI KONDA VISHWESHWAR REDDY: Hon. Speaker, Sir, firstly I would like to thank the hon. Minister for his exhaustive answer and for increasing the milk productivity in Telangana from 42 lakh tonnes to 58 lakh tonnes.

This is my first supplementary question. After the artificial insemination with sex-sorted semen programme, what is the targeted increase of female to male ratio of cattle for the next three years and what is the targeted increase of milk production because of this sex-sorted semen programme for the next three years?

श्री राजीव रंजन सिंह उर्फ ललन सिंह: अध्यक्ष महोदय, वैसे तो यह उत्तर तेलंगाना राज्य से संबंधित है, लेकिन माननीय सदस्य ने दूध के उत्पादन का लक्ष्य जानने का प्रयास किया है।

महोदय, देश भर में 10 करोड़ किसान पशुधन के साथ जुड़े हुए हैं और उनमें से 70 प्रतिशत महिलाएं पशुपालन के साथ जुड़ी हुई हैं। इससे उनके रोजगार और पोषण की व्यवस्था होती है। प्रधानमंत्री मोदी जी की सरकार, वर्ष 2014 में आने के बाद से उन्होंने उत्पादकता और उत्पादन दोनों को बढ़ाने का लक्ष्य निर्धारित किया है और उन्होंने उसके आधार पर राष्ट्रीय गोकुल मिशन चलाया है। राष्ट्रीय गोकुल मिशन का परिणाम यह है कि जहां वर्ष 2014-15 में 146.3 मिलियन मीट्रिक टन दूध का उत्पादन होता था, वहीं वर्ष 2023-24 में 239.30 मिलियन मीट्रिक टन दूध का उत्पादन हुआ और इसमें 63.5 प्रतिशत का ग्रोथ हुआ है। अगले तीन वर्षों के बारे में माननीय सदस्य ने जानना चाहा है तो अगले तीन वर्षों के लिए हमारा लक्ष्य इस ग्रोथ को 15 प्रतिशत आगे ले जाना है।

अध्यक्ष महोदय, माननीय सदस्य का दूसरा सवाल कृत्रिम गर्भाधान के आधार पर मेल-फीमेल रेश्यो को कम करने से संबंधित है तो उसके लिए दो टेक्नोलॉजीज हैं - एक सेक्स-सॉर्टेड सीमेन और दूसरा आईवीएफ टेक्नोलॉजी है। सेक्स-सॉर्टेड सीमेन के तीन डोजेज के ये परिणाम हैं कि आज कृत्रिम गर्भाधान के माध्यम से 90 प्रतिशत बछड़ियां पैदा हो रही हैं और उससे हमारी प्रोडक्टिविटी बढ़ रही है। सेक्स-सॉर्टेड सीमेन का डोज पहले 800 रुपए में मिलता था। अभी उसको देसी स्तर पर विकसित किया गया है और अब वह ढाई सौ रुपए में किसानों को उपलब्ध हो रहा है। इसके कारण प्रति किसान तक सेक्स-सॉर्टेड सीमेन के तीन डोजेज 750 रुपए में पहुंच रहे

हैं। कृत्रिम गर्भाधान करने के लिए भी 'मैत्री' की नियुक्ति हुई है। उन ट्रेड 'मैत्री' का काम हर किसान के दरवाजे पर जाकर कृत्रिम गर्भाधान कराना है।

अध्यक्ष महोदय, आईवीएफ टेक्नोलॉजी बहुत महंगा टेक्नोलॉजी है और उसकी कीमत लगभग 20 हजार रुपए है। इसलिए वह हमारे देश के किसानों के लिए नहीं है, लेकिन उस पर भी रिसर्च चल रही है ताकि हम लोग उसकी कीमत को भी कम कर सकें।

अध्यक्ष महोदय, आज हमारा देश, प्रधानमंत्री मोदी जी की सरकार आने के बाद से पूरी दुनिया में दूध उत्पादन में एक नंबर पर है। आज हमारा प्रति व्यक्ति दूध की खपत 471 ग्राम है।

हमने माननीय सदस्य को बताया है कि सेक्स-सॉर्टेड सीमेन और मिल्क प्रोडक्शन में भी प्रगति हुई है।

SHRI KONDA VISHWESHWAR REDDY: Sir, I went through the exhaustive answer of the hon. Minister. I noticed that Telangana procured 73,000 sex-sorted semen doses, but utilised only 20,000. I do not know what happened to the rest.

My second question is this. Currently, what is the female to male ratio of Indian cattle and what percentage of the Indian cattle is bred through artificial insemination versus natural breeding?

श्री राजीव रंजन सिंह उर्फ ललन सिंह : माननीय अध्यक्ष जी, मैंने अभी माननीय सदस्य को बताया कि सैक्स-सॉर्टेड सीमेन से कृत्रिम गर्भाधान के माध्यम से 90 परसेंट बछड़ियां होती हैं और इसका लाभ मिलता है। माननीय सदस्य ने तेलंगाना के बारे में कहा है, सैक्स-सॉर्टेड सीमेन कृत्रिम गर्भाधान कराने की जिम्मेदारी राज्य सरकार की है। हम सीमेन उपलब्ध कराते हैं और वे किसानों तक पहुंचाते हैं। कई राज्यों में शिथिलता के कारण प्रगति धीमी है, इसके कारण राज्य के दूध उत्पादन में कमी हो रही है और जो बढ़ोतरी पूरे देश में होनी चाहिए, वह नहीं हो पा रही है।

महोदय, तेलंगाना राज्य के बारे में हम यह कह दिया है कि अगर आप सैक्स-सॉर्टेड सीमेन

और वैक्सीनेशन का जो भी इस्तेमाल कर रहे हैं, उसको पशुधन एप पर अपलोड करें और इसके आधार पर 'मैत्री' को भुगतान करें। 18.26 परसेंट नर पैदा हो रहे हैं और 81.2 परसेंट मादा यानी बछड़ियां पैदा हो रही हैं, यह रेश्यो है।

DR. KADIYAM KAVYA: Sir, Bird flu scare in Telangana has left the poultry business in the State in utter disarray. Has the Ministry taken note of this and what has been done to mitigate the economic hardships at this hour? What are the schemes or programmes available for women engaged in the dairy sector to assist them in developing marketable value and added products?

श्री राजीव रंजन सिंह उर्फ ललन सिंह: माननीय अध्यक्ष जी, वैसे तो यह प्रश्न दूध उत्पादन से जुड़ा हुआ है और माननीय सदस्या बर्ड फ्लू के बारे में जानना चाहती हैं। माननीय सदस्या अलग से सूचना देंगी तो हमने जो बर्ड फ्लू के बारे में कार्रवाई की है, विस्तार से जवाब दे देंगे।

माननीय सदस्या ने डेयरी के बारे में प्रश्न पूछा है। यह डेयरी डेवलपमेंट का कार्यक्रम नहीं है, लेकिन डेयरी डेवलपमेंट के बारे में हम बताना चाहते हैं कि डेयरी में हमारा देश काफी तेजी से प्रगति कर रहा है। हम डेयरी में मिल्क प्रोडक्शन 95 परसेंट तक लेकर जा रहे हैं, लेकिन सबसे बड़ी कमी यह है कि दूध उत्पादन अनआर्गेनाइज्ड सैक्टर में है, असंगठित सैक्टर में है। आज भी हमारे देश में 39 परसेंट दूध उत्पादन असंगठित क्षेत्र में है। मंत्रालय पूरा प्रयास कर रहा है, नेशनल डेयरी डेवलपमेंट बोर्ड पूरा काम कर रहा है और सरकार इसे संगठित क्षेत्र में लाने के लिए पूर्णतः प्रतिबद्ध है।

SHRIMATI MALVIKA DEVI: Sir, what steps have been taken by the Government to increase the milk yield across India? Are there any specific Yojanas or Schemes for the small and marginal farmers?

श्री राजीव रंजन सिंह उर्फ ललन सिंह: माननीय अध्यक्ष जी, मैंने पहले प्रश्न के उत्तर में बताया कि दूध के उत्पादन के क्षेत्र में हम लोग काम कर रहे हैं और दूध का उत्पादन लगातार बढ़ रहा है।

अगले पांच वर्षों में दूध का उत्पादन 239.30 मिलियन मीट्रिक टन है। हमारा लक्ष्य है कि देश में पांच वर्षों में दूध का उत्पादन 300 मिलियन मीट्रिक टन किया जाए और इस लक्ष्य पर हम आगे काम कर रहे हैं।

माननीय अध्यक्ष जी, इसके अतिरिक्त माननीय सदस्या को मैं आपके माध्यम से बताना चाहता हूँ कि दूध उत्पादन में हम काम कर रहे हैं और इस काम को आगे बढ़ा रहे हैं।

माननीय अध्यक्ष : क्वेश्चन नं. 342, श्री त्रिवेन्द्र सिंह रावत।

हिमस्खलन का प्रभाव

***342. श्री त्रिवेन्द्र सिंह रावत:**

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार हिमालयी क्षेत्रों में लगातार होने वाले हिमस्खलन के प्रभाव से अवगत है;
- (ख) क्या सरकार का बचाव कार्यों हेतु उन्नत ड्रोन और हेलीकॉप्टर जैसी आधुनिक तकनीकों के उपयोग को बढ़ावा देने के लिए कोई नई नीति लागू करने का विचार है; और
- (ग) क्या सरकार हिमस्खलन जैसी प्राकृतिक आपदाओं के लिए पूर्व चेतावनी प्रणाली को सुदृढ़ करने हेतु कोई विशेष कदम उठा रही है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

- (क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

सरकार हिमालयी क्षेत्रों में हिमस्खलन, जिनसे मानव जीवन और संपत्ति को भारी नुकसान होता है के खतरों के प्रति सजग है। जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड और अरुणाचल प्रदेश जैसे अधिक ऊंचाई वाले क्षेत्रों में हिमस्खलन बार-बार होने वाली एक प्राकृतिक घटना/आपदा है।

सरकार संकटग्रस्त क्षेत्रों में हिमस्खलनों की पूर्व चेतावनी और पूर्वानुमान में सुधार करने के लिए प्रभावकारी ढंग में प्रौद्योगिकियों का उपयोग करती है। हिमस्खलन संबंधी पूर्वानुमान के लिए रक्षा अनुसंधान एवं विकास संगठन (डीआरडीओ) एक राष्ट्रीय स्तर की एजेंसी है और यह दैनिक रूप से रक्षा प्रयोक्ताओं हेतु प्रचालन (ऑपरेशनल) हिमस्खलन पूर्वानुमान संबंधी कार्यों में संलग्न है। डीआरडीओ के अंतर्गत रक्षा भू-सूचना विज्ञान अनुसंधान प्रतिष्ठान (डीजीआरई), चंडीगढ़ भी हिमस्खलन उपशमन संबंधी प्रौद्योगिकियों के अध्ययन और विकास के लिए एक नोडल एजेंसी है। उपर्युक्त पद्धतियों में हवाई पैमाइश/जमीनी सर्वेक्षण शामिल होता है, जिसका आगे हिमस्खलन जोखिम संबंधी मानचित्र तैयार करने में एक सूचना के रूप में प्रयोग किया जाता है। उत्तर-पश्चिमी हिमालय के बर्फीले क्षेत्रों में सेना और आम लोगों को डीजीआरई द्वारा नियमित तौर पर प्रचालन हिमस्खलन चेतावनी जारी की जाती है। इसके अतिरिक्त, भारत मौसम विज्ञान विभाग (आईएमडी) स्थिति संबंधी जागरूकता बढ़ाने के लिए छह-घंटे पर मौसम अपडेट जारी करता है। पूर्वानुमान संबंधी क्षमताओं में सुधार लिए संवेदनशील क्षेत्रों में स्वचालित मौसम स्टेशन और डॉप्लर रडार स्थापित किए गए हैं।

डीजीआरई ने 72 स्नो मेटेओरोलोजीकल ऑब्जर्वेटरी स्थापित की हैं। इसके अतिरिक्त, जिनमें से 45 स्वचालित मौसम स्टेशन (एडब्ल्यूएस) प्रचालन में हैं, 100 एडब्ल्यूएस परीक्षण के तहत हैं तथा 203 एडब्ल्यूएस स्थापना के अंतर्गत हैं। डीजीआरई में नियमित तौर पर स्नो मेट ऑब्जर्वेटरी से 3 घंटों के अंतराल पर और एडब्ल्यूएस से 1 घंटे के अंतराल पर डेटा प्राप्त होता है। इस जानकारी और विशेषज्ञ राय का उपयोग करके विभिन्न क्षेत्रों के लिए कम-से-कम 24 घंटे पहले हिमस्खलन संबंधी पूर्वानुमान लगाए जाते हैं। डीजीआरई ने हिमस्खलन संबंधी अपना स्वयं का मानचित्र भी तैयार किया है, जिसमें सम्पूर्ण हिमालय में स्थित संभावित हिमस्खलन स्थलों को दर्शाया गया है और इसका उपयोग सैन्य दलों द्वारा बर्फीले क्षेत्रों में उनकी सुरक्षित आवाजाही के लिए किया जा रहा है। प्रयोक्ताओं की आवश्यकताओं के अनुसार इंजीनियरिंग संबंधी समाधान भी प्रदान किए जा रहे हैं।

डीजीआरई ने हिमालय के बर्फीले क्षेत्रों में जीवन की सुरक्षा के लिए हिमस्खलन संबंधी सटीक पूर्वानुमानों हेतु निम्नलिखित प्रौद्योगिकियां विकसित की हैं:

- i. एआई और एमएल (आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग) आधारित हिमस्खलन पूर्वानुमान।
- ii. स्वचालित मौसम स्टेशन (एडब्ल्यूएस) नेटवर्क का विस्तार करना और बर्फीले क्षेत्रों के लिए सतही ऑब्जर्वेटरी।
- iii. हिमस्खलन इंजीनियरिंग नियंत्रण संरचना।
- iv. हिमस्खलन पूर्व चेतावनी रडार।
- v. हिमस्खलन संबंधी चेतावनी के प्रचार-प्रसार के लिए ऑनलाइन एप आधारित कॉमन अलर्ट प्रोटोकॉल (सीएपी)।
- vi. लास्ट माइल हेतु सैटेलाइट आधारित संचार का उपयोग करते हुए पूर्वानुमान का प्रचार-प्रसार।
- vii. मल्टी स्केल मैटेरियल प्रोपर्टीज सिमुलेशन।
- viii. प्रक्रिया आधारित 3डी- ढलानों की स्थिरता हेतु स्नोपैक मॉडलिंग।
- ix. हिमस्खलन से रक्षा हेतु हल्के भार वाली सुदृढ़ संरचना।
- x. इनसार आधारित भूस्खलन चेतावनी प्रौद्योगिकी।

डीजीआरई द्वारा दी गई सूचना के अनुसार, भारत में पहली बार, उत्तरी सिक्किम में हिमस्खलन मॉनीटरिंग रडार स्थापित किया गया है। इस प्रणाली से हिमस्खलनों का मात्र तीन सेकंड में पता लगाया जा सकता है।

पृथ्वी विज्ञान मंत्रालय (एमओईएस) के अंतर्गत राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र (एनसीएमआरडब्ल्यूएफ) अपनी वैश्विक, क्षेत्रीय और सामूहिक अनुमान प्रणालियों के माध्यम से डीजीआरई को दैनिक आधार पर हाई रेजोल्यूशन वाले मौसम पूर्वानुमान प्रदान करता है। डीजीआरई

अपना पर्वतीय मौसम संबंधी मॉडल और हिमस्खलन पूर्वानुमान मॉडल संचालित करने के लिए एनसीएमआरडब्ल्यूएफ मॉडल की सूचना का उपयोग करता है। इसके अतिरिक्त, सर्दी के मौसम में, एनसीएमआरडब्ल्यूएफ कपल्ड मॉडल के हिमपात संबंधी पूर्वानुमानों को डीजीआरई के साथ साझा करता है। डीजीआरई की ओर से संभावित हिमस्खलन संबंधी पूर्वानुमान के लिए हिमपात और कुल वर्षा संबंधी ये पूर्वानुमान बहुत उपयोगी होते हैं।

राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए) ने अपनी कार्रवाई, तैयारी और उपशमन संबंधी रणनीतियों के संबंध में राज्यों को परामर्श देने के लिए जून 2009 में भूस्खलन एवं हिमस्खलन के प्रबंधन पर दिशानिर्देश जारी किए हैं। इन दिशानिर्देशों में हिमस्खलनों के प्रभाव को कम करने और पूर्व-चेतावनी से संबंधित उपाय शामिल हैं।

विभिन्न प्रसार माध्यमों, जैसे, एसएमएस, कॉस्टल सायरन, सेल ब्राडकास्ट, इंटरनेट (आरएसएस फीड और ब्राउजर अधिसूचना), गगन और नाविक के सेटलाइट रिसीवर आदि का इस्तेमाल करके, सभी चेतावनी एजेंसियों [भारत मौसम विज्ञान विभाग (आईएमडी), केंद्रीय जल आयोग (सीडब्ल्यूसी), भारतीय राष्ट्रीय महासागर सूचना सेवा केंद्र (आईएनसीओआईएस), रक्षा भू-सूचना विज्ञान अनुसंधान प्रतिष्ठान (डीजीआरई), भारतीय भूवैज्ञानिक सर्वेक्षण (जीएसआई) और भारतीय वन सर्वेक्षण (एफएसआई)] के एकीकरण के माध्यम से सभी 36 राज्यों/संघ राज्य क्षेत्रों में भारत के नागरिकों को आपदाओं से संबंधित भू-लक्षित पूर्व चेतावनियों/अलर्टों के प्रसार के लिए 454.65 करोड़ रुपये के परिव्यय के साथ, कॉमन अलर्टिंग प्रोटोकॉल (सीएपी) आधारित एकीकृत अलर्ट प्रणाली की शुरुआत की गई है।

पूर्व चेतावनी और तैयारी के अलावा, सरकार हिमस्खलन प्रभावित क्षेत्रों में बचाव ऑपरेशन के लिए अत्याधुनिक प्रौद्योगिकियों का उपयोग करती है। ड्रोन बेस्ड इंटेलिजेंट बरीड ऑब्जेक्ट डिटेक्शन सिस्टम जैसी इन प्रौद्योगिकियों का उपयोग और हेलीकॉप्टरों की समय पर तैनाती, आपात स्थितियों के दौरान त्वरित कार्रवाई और प्रभावकारी बचाव अभियान में सहायता करती है।

इसी प्रकार, राज्य और जिला स्तरों पर आपदा प्रबंधन नियंत्रण कक्षों की स्थापना से हिमस्खलन के दौरान बचाव ऑपरेशन में चौबीसों घंटे निगरानी और समन्वय सुनिश्चित होता है।

श्री त्रिवेन्द्र सिंह रावत : माननीय अध्यक्ष जी, मुझे माननीय मंत्री जी का उत्तर वैसे तो लिखित में मिल चुका है, लेकिन मैं कुछ बातें विशेषकर उत्तराखंड को लेकर पूछना चाहूंगा।

उत्तराखंड के बारे में सब जानते हैं कि वहां धार्मिक पर्यटन और साहसिक पर्यटन है। यह हमारे राज्य की जीवन रेखा है और उससे उसकी आर्थिकी चलती है। अभी-अभी बद्रीनाथ में एक बड़ी आपदा आई, जिसमें 8 बीआर के मजदूर मारे गए। इसी तरह से जब हम बद्रीनाथ जाते हैं तो नारायण पर्वत पर पिरामिड्स बनाये गए हैं, जिससे जब भी ग्लेशियर्स पिघलते हैं, एवलॉन्च आते हैं तो वे बिखर जाते हैं। लेकिन नर पर्वत पर दो ग्लेशियर्स मुख्य रूप से प्रभावित करते हैं। पहला कंचनजंगा है और दूसरा उसी के बगल में रडांग ग्लेशियर है। इसके कारण यात्रा प्रभावित होती है और जान-माल को भी खतरा बना रहता है।

मैं माननीय मंत्री जी से यह पूछना चाहता हूं कि जो एवलॉन्च प्रोन एरिया है, उसके लिए कोई विशेष व्यवस्था क्या भविष्य में की जाएगी? इसी तरह से केदारनाथ में मंदाकिनी के दोनों तरफ दायाे तट पर ऐसे सात एवलॉन्च प्रोन जोन्स हैं और बाये तरफ ऐसे नौ एवलॉन्च प्रोन एरियाज़ हैं, जहां पर सदैव एवलॉन्च का खतरा बना रहता है। माननीय मंत्री जी, क्या उसके लिए सरकार के पास कोई योजना विचारधीन है? क्या उसके लिए कोई विशेष कार्य योजना बनाई गई है या बनाई जाएगी? मेरे ये दो सवाल हैं।

श्री नित्यानन्द राय: महोदय, उत्तराखंड के कुछ महत्वपूर्ण ग्लेशियर्स, जो उत्तराखंड के धार्मिक स्थलों पर जाने वाले पहुंच-पथ के अलावा भी जीवन को प्रभावित करते हैं, उसके संबंध में इन्होंने प्रश्न पूछा है।

महोदय, भारत में ऐसे 130 प्रमुख ग्लेशियर झीलें चिन्हित की गई हैं, जिनमें कुछ झीलों को इन्होंने चिन्हित किया है। इन्होंने उत्तराखंड की झीलों के बारे में चर्चा की। हम सभी झीलों के लिए, जिसमें इनके यहां की भी झीलें हैं, उसके लिए सरकार ने काफी कदम उठाये हैं। जलवायु परिवर्तन

का प्रभाव पड़ा है। ग्लोबल वार्मिंग के कारण ग्लेशियर्स तेजी से पिघल रहे हैं, जिस खतरे की ओर इन्होंने ध्यान आकृष्ट किया है, जिससे झीलों का आकार भी बढ़ रहा है और संख्या में भी बढ़ोतरी हुई है। लेकिन मोदी सरकार पर्यावरण पर विशेष ध्यान देकर खतरों को कम करने का प्रयास कर रही है।

महोदय, जो कदम उठाये गये हैं और इसका जो भौगोलिक विस्तार हुआ है, काराकोरम रेंज ग्लेशियर, कुमाऊं गढ़वाल क्षेत्र गंगोत्री ग्लेशियर, पिंडारी और मिलम ग्लेशियर, पीर पंजाल रेंज में इनका ग्लेशियर आता है। भारत सरकार के सीडब्ल्यूसी ने ग्लॉफ (जीएलओएफ) की निगरानी के लिए कई कदम उठाये हैं और 2000 से ज्यादा ग्लेशियर्स झीलों की नियमित निगरानी शुरू की गई है।

महोदय, ग्लेशियर झील विस्फोट बाढ़ जोखिम का खतरा बना रहता है, जोखिम बना रहता है, उससे संबंधित कार्यक्रम के लिए एनजीआरएमपी कार्यक्रम चलाये जा रहे हैं।

इस कार्यक्रम से हिमालयी राज्यों में, चाहे अरुणाचल प्रदेश, सिक्किम, उत्तराखंड, हिमाचल प्रदेश, केन्द्र शासित प्रदेश जम्मू-कश्मीर और लद्दाख के GLOFs जोखिम को कम करने के लिए शुरू किया गया है, जिसका उद्देश्य उच्च जोखिम वाले ग्लेशियर झीलों की पहचान करना है, उनका वर्गीकरण करना है, स्वचालित जलस्तर निगरानी और प्रारंभिक चेतावनी प्रणाली (EWS) स्थापित किया गया है। झीलों के जलस्तर को कम करने के लिए तकनीकी उपाय, जैसे झील नियंत्रण संरचनाएं बनाई गई हैं, स्थानीय समुदायों को जागरूक किया गया है, सतही वेधशालाएं स्थापित की गई हैं। लगभग 100 EWS स्थापित हो गये हैं। सिक्किम में प्रारंभिक चेतावनी रडार प्रणाली स्थापित है, जो तीन मिनट में ही चेतावनी देती है। कॉमन एलर्टिंग प्रोटोकॉल के माध्यम से सटीक चेतावनी दी जाती है। इस प्रकार से, मोदी सरकार इन जोखिमों को कम करने का प्रयास कर रही है।

श्री त्रिवेन्द्र सिंह रावत : माननीय अध्यक्ष महोदय, माननीय मंत्री जी से मेरा पूरक प्रश्न यह है कि जो पर्यावरणीय संकट खड़े हो रहे हैं, तो क्या पूरे इको-सिस्टम को संतुलित और संरक्षित रखने के लिए

सरकार के द्वारा कोई ठोस नीति बनायी गई है?

जब भी इस तरह की आपदाएँ आती हैं, तो पहाड़ों में मौसम खराब हो जाता है और ऐसे में वहाँ पर आपदाओं से निपटने के लिए जिन तात्कालिक सेवाओं की जरूरत पड़ती है, वे बाधित होते हैं। रास्ते टूट जाते हैं। ऐसी परिस्थिति में, कोई विशेष प्रणाली, जैसे ऐसे हेलिकॉप्टर उपयोग में लाये जा सकते हैं, जो खराब मौसम में भी वहाँ पर उड़ सकते हों, जो आसानी से लैंड कर सकते हों, क्या ऐसी कोई व्यवस्था सरकार करेगी?

श्री नित्यानन्द राय : महोदय, प्राकृतिक आपदाओं के लिए भारत सरकार ने कॉमन एलर्ट प्रोटोकॉल की व्यवस्था की है, जिसके तहत सीडब्ल्यूसी अर्थात् केन्द्रीय जल आयोग, भारतीय राष्ट्रीय महासागर सूचना सेवा केन्द्र है, चूंकि आपदाएं भूस्खलन और ग्लेशियर से होते हैं, लेकिन इस सिस्टम में ये सारे आते हैं, इसलिए हम संक्षेप में इसका नाम उल्लेख करना चाहेंगे, वैसे एक लाइन में कहें, तो कॉमन एलर्टिंग प्रोटोकॉल के माध्यम से पूर्व चेतावनी दी जाती है। हम एसएमएस, मोबाइल ऐप, बजर एलर्ट, आरएसएस फीड, 'गगन', 'नाविक' सेटेलाइट्स जैसी विभिन्न प्रकार की प्रणालियों का उपयोग करके कई क्षेत्रीय भाषाओं में भू-लक्षित एलर्ट और चेतावनी जारी करने में सक्षम हैं, जो भूस्खलन और ग्लेशियर के पिघलने की स्थिति में भी काम करते हैं। मौसम खराब होने की स्थिति में, यदि किसी प्रकार से, रेस्क्यू या सहयोग पहुंचाने में जो दिक्कतें होती हैं, उनके लिए तकनीकी का प्रयोग किया जाता है और जरूरत पड़ती है, तो भारत सरकार के एयर फोर्स की तकनीकों से लैस हेलिकॉप्टर्स का भी उपयोग किया जाता है। केन्द्र सरकार और राज्य सरकार की जितनी भी संस्थाएँ होती हैं, उनसे को-ऑर्डिनेट करके काम किया जाता है और पीड़ितों को सहायता प्रदान की जाती है।

डॉ. इन्द्रा हांग सुब्बा: माननीय अध्यक्ष महोदय, अभी ग्लोबल वार्मिंग की जो समस्या है, इसकी वजह से फ्रीक्वेंटली एवलांच की घटनाएं हुई हैं, विशेष रूप से, हिमालयी राज्य- सिक्किम और उत्तराखंड जैसे राज्यों में हर एक साल फ्लैश फ्लड्स आते रहते हैं। वर्ष 2023 में, सिक्किम में फ्लैश फ्लड होने के बाद मिनिस्ट्री के सहयोग से कंट्रोल और मिटिगेशन के बहुत से काम किये जा रहे हैं, जिनमें ग्लेशियल लेक आउटबर्स्ट फ्लड को प्रिवेंट करने के लिए रिसर्च और डेवलपमेंट से संबंधित

काम भी चल रहे हैं।

माननीय अध्यक्ष महोदय, मैं मंत्री जी से यह प्रश्न पूछना चाहता हूँ कि जब ऐवलैन्च होता है, तो सब से ज्यादा डिस्टर्बेंसेज बॉर्डर की तरफ जाने वाले हाईवे पर होते हैं।

अतः माननीय मंत्री जी से मेरा स्पेसिफिक क्वेश्चन यह है कि उस हाईवे को पूरे 12 महीने खुला रखने के लिए क्या कोई स्नो-शेड बनाने के प्रावधान के बारे में मिनिस्ट्री ने सोचा है? क्या ऐसी कोई पॉलिसी मिनिस्ट्री ने डिजाइन की है? मैं मंत्री जी से यही पूछना चाहता हूँ।

श्री नित्यानन्द राय: अध्यक्ष महोदय, सरकार की पॉलिसी है कि जब इस प्रकार से ग्लेशियर्स के कारण कोई सड़क बाधित होती है, तो पहले ही पूर्व चेतावनी के माध्यम से अलर्ट कर दिया जाता है। हम उसकी तैयारी करते हैं। हम विभिन्न स्तरों पर तैयारी करते हैं, जिसकी चर्चा की गई है।

माननीय सदस्य ने सिक्किम की चर्चा की है। सिक्किम में एक प्रारंभिक चेतावनी रडार प्रणाली स्थापित की गई है। उसकी विशेषता यह है कि वह तीन मिनट में ही अलर्ट जारी कर देता है। उसकी यह भी विशेषता है कि साइरन बजने लगता है, घंटी बजती है और उसका जो प्रभावी क्षेत्र होता है, वहां एक बैरियर लग जाता है, ताकि वहां कोई आवागमन न हो। इस प्रकार से हम मानव जीवन को सुरक्षित करते हैं। लेकिन, जब रोड अवरूद्ध हो जाती है, तो उसमें बीआरओ, सेना या जो भी पैरामिलेट्री फोर्स वहां होती है, जैसे एनडीआरएफ, एसडीआरएफ और राज्य सरकार के साथ मिलकर हम यातायात को सुगम बनाते हैं।

श्री अनुराग सिंह ठाकुर: अध्यक्ष महोदय, धन्यवाद।

अध्यक्ष महोदय, मंत्रालय ने बड़े विस्तार में उत्तर दिया है। लेकिन, उसमें उल्लेख किया गया कि डीआरडीओ से लेकर, डीजीआरई, आईएमडी, सेंट्रल वॉटर कमीशन, सारी संस्थाओं और अलग-अलग मंत्रालयों जैसे मिनिस्ट्री ऑफ अर्थ-साइसेंज से लेकर सेंट्रल वॉटर कमीशन, इन सबका आपस में तालमेल भी बहुत अच्छा है। लेकिन, फिर भी पिछले कुछ वर्षों में देखा जाए, तो हिमाचल प्रदेश, उत्तराखंड, कश्मीर और नॉर्थ ईस्ट के जो हमारे राज्य हैं, वहां क्लाइमेट चेंज के कारण ऐवलैन्च आने और बादल फटने की घटनाएं बार-बार और लगातार होती रहती हैं।

सरकार ने भी धन की कहीं कोई कमी नहीं रखी है। हर तरह के प्रयास सरकार ने किए हैं, इसके लिए मैं सरकार को बधाई भी देता हूँ। लेकिन, इसके बावजूद कहां कमी रह रही है कि आज भी जानें जा रही हैं? क्या सूचना में, प्रयासों में कमी रह रही है? अगर माननीय मंत्री जी इस पर थोड़ा प्रयास डालेंगे, तो शायद ज्यादा जानकारी मिल सकती है।

क्या स्थानीय लोगों और स्थानीय सरकार के साथ तालमेल और बेहतर हो सकता है? कौन से ऐसे क्षेत्र हैं, जहां आज भी लगता है कि दुनिया के अन्य देश हमसे कुछ बेहतर करते हों और हम उन क्षेत्रों में सुधार कर सकते हैं? अगर ऐसा कोई अध्ययन हुआ है, तो कृपया माननीय मंत्री जी उस पर कुछ प्रकाश डालें। धन्यवाद।

श्री नित्यानन्द राय: अध्यक्ष महोदय, डीआरडीओ के अंतर्गत जो विभिन्न प्रकार की संस्थाएं काम कर रही हैं, उन्होंने हिमालयी क्षेत्रों का विस्तृत अध्ययन किया है। कहां झील बनती हैं, कहां ग्लेशियर की संभावना बनी रहती है, पूरे देश में ऐसे 10,000 स्थानों को चिन्हित भी किया गया है। इसके काफी अध्ययन चल रहे हैं।

मैं माननीय सदस्य से इतना जरूर कहना चाहूंगा कि वर्ष 2014 के बाद इस दिशा में काफी काम किए गए हैं। पहला काम यह किया गया है कि जागरूकता की जो कमी थी, इसलिए, लोगों को जागरूक बनाया जा रहा है। हिमस्खलन संभावित क्षेत्रों में हलचल और गतिविधियां समय के साथ तेजी से बढ़ रही हैं और कभी-कभी ये दुर्घटनाओं का कारण बनती हैं। हिमस्खलन की समस्या वाले राज्यों के लिए एनडीएमए और डीजीआरई के साथ मिलकर एक जागरूकता अभियान चलाते हैं। राज्यों को इसके लिए दिशा-निर्देश भी दिए गए हैं।

डीजीआरई के पास उपलब्ध आंकड़ों के अनुसार कुछ वर्षों में हिमस्खलन से संबंधित दुर्घटनाओं में कमी आई है। ... (व्यवधान) महोदय, दुर्घटनाएं बढ़ी नहीं हैं और मोदी सरकार के प्रयासों से तकनीक के माध्यम से हमने संरचनाओं को मजबूत किया है, अध्ययन भी कर रहे हैं, रिसर्च भी कर रहे हैं और उस ओर हम काम भी कर रहे हैं। हम मजबूती के साथ उस जोखिम को कम करने और आपदा आ जाए, तो मानव जीवन और संपत्ति का नुकसान न हो, यातायात बाधित न

हो, इसके लिए हम बहुत सारा काम करते हैं।

बुनियादी ढांचा विकास संबंधी गतिविधियों में लगातार कमी नहीं, बल्कि वृद्धि हुई है। प्रौद्योगिकी में प्रगति के समय के साथ-साथ पूर्व चेतावनी और सूचना का जो प्रसार हम करते हैं, उससे जान-माल की हानि में काफी कमी आई है। यानी, दुर्घटनाओं में भी कमी हुई है और नुकसान, चाहे मानव का हो या संपत्ति का हो, उसमें भी कमी हुई है। यातायात बाधित होता है, तो तुरंत हम उसको सुगम भी बना लेते हैं।

माननीय अध्यक्ष: क्वेश्चन नं. 343, श्री बापी हलदरा।

DUES UNDER MGNREGS

***343. SHRI BAPI HALDAR:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total dues on account of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) as of now, State-wise; and
- (b) the details and the total funds of MGNREGS paid during the last three years and the current year, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Fund release to the States/Union Territories is a continuous process and Central Government

is committed for making funds available to States/UTs for the implementation of the Scheme as per demand for work on the ground.

State/Union Territory (UT)-wise details of pending liabilities for wage, material and admin component under Mahatma Gandhi NREGS as on 18.03.2025 are given in the enclosed **Annexure-I**.

(b) State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the last three financial year and current financial year 2024-25 as on 18.03.2025 are given in the enclosed **Annexure -II**.

ANNEXURE -I

State/Union Territory (UT)-wise details of pending liabilities for wage, material and admin component under Mahatma Gandhi NREGS as on 18.03.2025 (Rs. in crore)			
Sl. No.	States/UTs	Wage	Material and Admin
1	Andhra Pradesh	730.89	1309.01
2	Arunachal Pradesh	133.83	112.74
3	Assam	335.83	167.29
4	Bihar	1555.39	1152.97
5	Chhattisgarh	553.20	72.42
6	Goa	0.98	0.00
7	Gujarat	108.39	67.38
8	Haryana	86.91	61.99
9	Himachal Pradesh	194.36	76.08
10	Jammu And Kashmir	250.34	189.47
11	Jharkhand	340.34	281.48
12	Karnataka	403.01	283.52
13	Kerala	866.91	146.76
14	Ladakh	2.30	0.00

15	Madhya Pradesh	628.19	521.95
16	Maharashtra	974.24	1710.16
17	Manipur	164.82	204.91
18	Meghalaya	233.55	206.88
19	Mizoram	50.20	1.43
20	Nagaland	37.97	38.18
21	Odisha	369.49	155.92
22	Punjab	217.64	12.46
23	Rajasthan	1236.44	749.97
24	Sikkim	14.00	30.04
25	Tamil Nadu	2927.67	752.97
26	Telangana	116.28	352.29
27	Tripura	88.82	80.02
28	Uttar Pradesh	1977.29	1526.16
29	Uttarakhand	79.16	129.22
30	Puducherry	3.06	0.60
	Total	14,681.52	10,394.29

ANNEXURE-II

State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the last three financial year and current financial year 2024-25 as on 18.03.2025 (Rs. in crore)

Sl. No.	States/UTs	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	7182.67	7989.09	7332.63	7558.95
2	Arunachal Pradesh	453.74	577.58	426.10	525.81
3	Assam	2220.26	2052.35	2221.38	1925.67
4	Bihar	5407.37	6395.29	6200.03	6723.31
5	Chhattisgarh	3894.34	3383.55	2888.56	3277.56
6	Goa	0.04	5.12	0.88	3.17
7	Gujarat	1615.24	1692.07	1801.62	1503.74
8	Haryana	722.68	373.99	476.71	591.38

9	Himachal Pradesh	975.75	1157.48	997.13	1207.69
10	Jammu and Kashmir	950.14	1050.61	920.44	1157.98
11	Jharkhand	3063.83	2708.64	2916.76	2577.51
12	Karnataka	6028.08	6225.28	5415.74	5557.32
13	Kerala	3551.93	3818.43	3513.48	3034.24
14	Madhya Pradesh	8479.09	5702.13	5871.14	6004.84
15	Maharashtra	2056.46	2549.73	3034.44	4424.26
16	Manipur	563.11	1086.63	0.00	579.11
17	Meghalaya	1121.66	1116.92	912.33	1113.78
18	Mizoram	548.92	538.72	506.06	594.67
19	Nagaland	569.46	897.45	637.96	271.62
20	Odisha	5680.15	4638.36	4891.89	3706.59
21	Punjab	1257.59	1182.13	1166.55	1260.36
22	Rajasthan	9867.75	9662.99	8671.62	7682.69
23	Sikkim	112.42	92.55	111.95	96.37
24	Tamil Nadu	9638.13	9706.62	12603.36	7391.30
25	Telangana	4105.20	2988.68	3508.59	3821.51
26	Tripura	988.88	922.03	1043.59	1047.24
27	Uttar Pradesh	8509.57	10629.01	9808.55	9739.87
28	Uttarakhand	642.03	792.84	551.66	597.01
29	West Bengal*	7507.80	0.00	0.00	0.00
30	Andaman and Nicobar	7.63	9.60	0.00	4.44
31	Lakshadweep	0.30	0.00	0.00	0.32
32	Puducherry	13.07	24.95	58.77	39.99
33	Ladakh	59.04	68.93	62.64	85.38
34	Dadra and Nagar Haveli	0.00	1.62	2.21	9.02
	Daman and Diu	0.00			
Total		97,794.33	90,041.39	88,554.76	84,114.70

*Release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non-compliance with Central Government directives.

SHRI BAPI HALDAR: Sir, as per the reply of the hon. Minister, like many other schemes, no Central funds have been released to the State Government of West Bengal under MGNREGA during the last three years. The continued suspension of funds has resulted in severe consequences, adversely impacting the livelihood of lakhs of rural people. My question to the hon. Minister is: when will the Central Government release all the pending dues under the MGNREGA Scheme to the Government of West Bengal?

DR. CHANDRA SEKHAR PEMMASANI: Sir, this year we have budgeted Rs. 86,000 crore for MGNREGA. Out of this, Rs. 85,000 crore has been released to all the States... *(Interruptions)* Give me one minute; I will come to West Bengal. When it comes to West Bengal, there is a specific situation.

When the Central Government has given money, multiple things went wrong. One, there was misappropriation of the funds... *(Interruptions)* Second, they have split the works and given them to contractors on a nominated basis... *(Interruptions)* I will give you all the right information... *(Interruptions)*

We sent our audit team, and there were a total of 44 works that were found to be irregular. They have made full recovery in 34 works. Still, ten other works need to be done, and the financial misappropriation was estimated to be Rs. 5.37 crore. Out of that, they have recovered Rs. 2.39 crore. Still, some of these things have to be taken care of. As soon as these things are taken care of,

our hon. Cabinet Minister will be sitting with the Minister of Rural Development of West Bengal to resolve those issues.

श्री बापी हलदर : सर, हम लोगों ने कितनी बार बोला है, गवर्नमेंट ने भी बोला है, माननीय मंत्री जी जिस मिसएप्रोप्रीएशन के लिए बोल रहे हैं, उसे जो सजा देनी है, वह दे दीजिए, लेकिन जो गरीब लोग हैं, जिन्होंने काम किया है, उनका पैसा अभी रुक गया है, उनका पैसा तो दीजिए। जिसने कोई काम नहीं किया और पैसे के लिए क्लेम किया है, आईन के मुताबिक उसके साथ जो करना है, वह कीजिए, लेकिन जिसने काम किया है, उसे उसका पैसा देना चाहिए।

Sir, we all saw how this Scheme proved to be a lifeline during the COVID-19 period for rural people. My question to the hon. Minister is whether the Government is considering increasing the number of guaranteed workdays from 100 to 150 and whether the Government is considering increasing the wages and bringing parity in wages across the States.

DR. CHANDRA SEKHAR PEMMASANI: Sir, there are three questions. The first question is whether the wages have been increased. Before 2013 and 2014, there was no proper mechanism to increase the wages. Since 2014, the Government of India has compiled CPI, based on agricultural labourers annually, which came out to around six to seven per cent.

If you look at the last five years, cumulatively, we have increased the wages by 43 per cent. What does it mean? The State of Haryana has the highest wages of Rs.374. In the States of Kerala and Karnataka, the wages are close to Rs.350, while the lowest wages are in some of the North-Eastern States, which are around Rs.234. So, the wages have been increased.

Secondly, the hon. Member has asked about the increase in the budget.

In 2020, at the time of COVID-19, the Budget Estimate was Rs.61,000 crore. However, because of COVID-19, we had given Rs. 50,000 crore more, making it altogether Rs.1,10,000 crore. Even if you look at the last two years, Sir, the Budget Estimate was Rs.73,000 crore, but we have released close to Rs 98,000 crore. So, there is no question of not releasing the money and not increasing the funds.

ADV. ADOOR PRAKASH: Sir, thank you very much for allowing me to ask a supplementary question on this floor.

Sir, the Mahatma Gandhi National Rural Employment Guarantee Scheme in Kerala is witnessing a sharp decline in its workforce. Around 1.86 lakh workers opted out the Scheme in the past year. Delayed payment and low wages are the main reasons for distress among the workers. The Parliamentary Standing Committee on Rural Development has also suggested linking MGNREGS wages to inflation and increasing the workdays to 150. The workers in Kerala have not received their wages for the last three months. An amount of Rs. 811 crore are due for the State of Kerala under the Scheme.

I would like to know whether the Government will release the due amount to Kerala without delay, and also take measures to address the issues of workers including wage revision and increasing the workdays. Thank you.

DR. CHANDRA SEKHAR PEMMASANI: Sir, as I mentioned, the wages are continuously increasing every year based on the CPI of agricultural labour. Kerala has one of the second highest wages, which is around Rs. 350, next to Haryana. That is number one.

Secondly, as the hon. Member said, Kerala has already got close to Rs. 3,000 crore this year alone. During the last year, they also got Rs. 3,500 crore. The release of payments is a continuous process. As I said earlier, we have estimated a budget of around Rs. 85,000 crore, and we have given all that money. Whatever is pending will be released within the next few weeks....
(Interruptions)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, the NREGA Scheme itself is demand-driven, and if you delay the payment by 15 days, you are supposed to pay it with interest to the workers. An amount of Rs. 4,034 crore are pending for the past five months, including the material dues and the payment also, for Tamil Nadu workers. The Chief Minister has also written to the Prime Minister in this regard. We also met the hon. Minister who kindly said that the dues will be given to us as soon as possible. But we are still waiting.

When are you going to give us these dues? It has already been delayed for five months. Are you going to give it with interest also?

DR. CHANDRA SEKHAR PEMMASANI: Sir, actually, this Act was passed by the UPA Government.... (Interruptions) Please listen to the statistics....
(Interruptions) Let me answer. ... (Interruptions)

Sir, if there is a delay in payment after the 15th day, from the 16th day onwards, interest at the rate of 0.05 per cent will be paid. According to the Act, if there is a delay, first the State Government will pay the delay charges. Thereafter, the Central Government will reimburse that money. This is what the Act said. But, as I said, Tamil Nadu has already received Rs. 7,300 crore. Tamil

Nadu has a population of seven crore whereas Uttar Pradesh has a population of 20 crore, but Uttar Pradesh draws close to Rs. 10,000 crore whereas Tamil Nadu draws more than Rs. 10,000 crore.... (*Interruptions*) So, there is no question of not giving money. ... (*Interruptions*)

माननीय अध्यक्ष : क्वेश्चन नं. 344, श्री अनूप संजय धोत्रे।

FARMERS QUITTING/LEAVING AGRICULTURE

***344. SHRI ANUP SANJAY DHOTRE:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has conducted a review to assess the number of farmers who have quit agriculture during each of the last three years in each State/UT;

(b) if so, the details and the outcome thereof, State/UT-wise;

(c) the main reasons identified in the review for quitting of agriculture by farmers;

(d) whether the Government has suggested that the farmers shift to cash crop cultivation from traditional crops;

(e) if so, the details thereof along with the other deficiencies identified during the review; and

(f) the steps taken/proposed to be taken by the Government to popularize agriculture and ensure that the farmers do not quit agriculture in near future?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) जी नहीं, सरकार ने कृषि छोड़ने वाले किसानों की संख्या का आकलन करने के लिए समीक्षा नहीं की है।

भारत के महारजिस्ट्रार एवं जनगणना आयुक्त का कार्यालय द्वारा आयोजित दश वर्षीय जनगणना के अनुसार, देश में कुल कृषकों की संख्या वर्ष 2001 के 12.73 करोड़ से घटकर वर्ष 2011 में 11.88 करोड़ हो गई है, जो 6.67% की कमी दर्शाती है। कृषकों का प्राथमिक (कृषि) क्षेत्र से द्वितीयक (सेकेंडरी) और तृतीयक (टरशियरी) क्षेत्रों की ओर यह व्यवसाय-परिवर्तन, विश्व भर के देशों में होने वाली विकास प्रक्रिया की एक सामान्य घटना है और यही बात भारत के लिए भी सत्य है। इसके अलावा, इस बदलाव के कारणों में, अन्य बातों के साथ-साथ, उद्योग और सेवा क्षेत्रों में बेहतर रोजगार के अवसर, बढ़ता शहरीकरण आदि शामिल हैं।

जनगणना वर्ष 2001 और वर्ष 2011 के अनुसार कृषकों की संख्या का राज्य/संघ राज्य क्षेत्रवार ब्यौरा संलग्न **अनुबंध** में दिया गया है।

चूंकि जनगणना प्रत्येक दस वर्ष बाद की जाती है, इसलिए वर्ष 2011 के बाद से कृषि छोड़कर अन्य व्यवसाय अपनाने वाले किसानों का विवरण ज्ञात नहीं है।

(घ) फसलों की खेती किसानों की पसंद पर निर्भर करती है, जिसके लिए कृषि जलवायु परिस्थितियाँ, बाजार मूल्य, संसाधनों की उपलब्धता आदि जैसे कई कारक जिम्मेदार हैं। कृषि एवं किसान कल्याण विभाग (डीएण्डएफडब्लू) वर्ष 2014-15 से राष्ट्रीय खाद्य सुरक्षा मिशन (एनएफएसएम) के तहत वाणिज्यिक फसलों जैसे कपास, जूट और गन्ना पर स्कीम कार्यान्वित कर रहा है। इन फसलों से किसानों को लाभ मिल रहा है। इसके अलावा, सरकार कृषि परिवारों के आय आधार में विविधता लाने के लिए बागवानी, फूलों की खेती, मधुमक्खी पालन, मत्स्य पालन, कृषि वानिकी आदि पर ध्यान केंद्रित करते हुए एकीकृत खेती को बढ़ावा दे रही है।

(च) कृषि को आकर्षक और अधिक लाभकारी बनाने के उद्देश्य से सरकार कई स्कीम कार्यान्वित कर रही है। भारत सरकार की विभिन्न स्कीम/ कार्यक्रम उत्पादन में वृद्धि, किसानों को लाभकारी

रिटर्न और आय सहायता देकर किसानों के कल्याण के लिए हैं। किसानों की समग्र आय और कृषि क्षेत्र में लाभकारी रिटर्न बढ़ाने के लिए कृषि एवं किसान कल्याण विभाग द्वारा शुरू की गई प्रमुख स्कीम/ कार्यक्रम इस प्रकार हैं:

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/ पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज सबवेंशन योजना (एमआईएसएस)
5. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
11. स्टार्ट-अप्स और ग्रामीण उद्यमों के लिए कृषि कोष (एग्रीश्योर)
12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि मशीनीकरण उप-मिशन (एसएमएम)
14. परम्परागत कृषि विकास योजना (पीकेवीवाई)
15. मृदा स्वास्थ्य एवं उर्वरता (एसएचएंडएफ)
16. वर्षा सिंचित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सीडीपी)
19. कृषि विस्तार उप-मिशन (एसएमआई)

20. बीज और रोपण सामग्री उप-मिशन (एसएमएसपी)
21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
22. एकीकृत कृषि मार्केटिंग योजना (आईएसएम)
23. समेकित बागवानी विकास मिशन (एमआईडीएच)
24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन
28. राष्ट्रीय बांस मिशन

इसके अलावा, कृषि राज्य का विषय है और भारत सरकार उचित नीतिगत उपायों, बजटीय आवंटन और विभिन्न स्कीमों/कार्यक्रमों के माध्यम से राज्यों के प्रयासों का समर्थन करती है।

(ड) उपर्युक्त (क) से (ग) के परिप्रेक्ष्य में, प्रश्न नहीं उठता।

अनुबंध

वर्ष 2001 और 2011 के लिए राज्य/संघ राज्य क्षेत्र वार कृषकों की संख्या			
क्र. सं.	राज्य/संघ राज्य क्षेत्र	कृषकों की संख्या (लाख में)	
		2001	2011
1	अंडमान और निकोबार द्वीप समूह	0.21	0.17
2	आंध्र प्रदेश	78.60	64.92
3	अरुणाचल प्रदेश	2.79	3.03
4	असम	37.31	40.62
5	बिहार	81.94	71.96
6	चंडीगढ़	0.02	0.03
7	छत्तीसगढ़	43.11	40.05
8	दादरा और नगर हवेली	0.39	0.28
9	दमन और दीव	0.04	0.02
10	दिल्ली	0.50	0.31

11	गोवा	58.03	54.48
12	गुजरात	30.18	24.81
13	हरियाणा	19.55	20.62
14	हिमाचल प्रदेश	15.92	12.45
15	जम्मू और कश्मीर	38.90	38.15
16	झारखंड	68.84	65.81
17	कर्नाटक	7.24	6.70
18	केरल	0.00	0.00
19	लक्षद्वीप	110.38	98.44
20	मध्य प्रदेश	118.13	125.69
21	महाराष्ट्र	3.80	5.74
22	मणिपुर (3 उप-विभागों को छोड़कर)	4.67	4.95
23	मेघालय	2.56	2.30
24	मिजोरम	5.49	5.38
25	नागालैंड	0.37	0.33
26	ओड़ीशा	42.48	41.04
27	पुदुचेरी	0.11	0.12
28	पंजाब	20.65	19.35
29	राजस्थान	131.40	136.19
30	सिक्किम	1.31	1.17
31	तमिलनाडु	51.16	42.48
32	त्रिपुरा	3.13	2.96
33	उत्तर प्रदेश	221.68	190.58
34	उत्तराखंड	15.70	15.80
35	पश्चिम बंगाल	56.54	51.17
	अखिल भारत	1273.13	1188.09
नोट: भारत और मणिपुर के लिए जनगणना 2001 के आंकड़ों में मणिपुर के सेनापति जिले के माओ परम , पाओमाता और पुरुल उप-मंडलों के आंकड़े शामिल नहीं हैं। स्रोत: पीसीए , भारत की जनगणना, 2011			

श्री अनूप संजय धोत्रे : सर, मैं माननीय कृषि मंत्री जी और केबिनेट का आभार मानता हूं कि प्याज पर एक्सपोर्ट ड्यूटी को सरकार ने 20 परसेंट से जीरो कर दिया है। ... (व्यवधान) आज महाराष्ट्र में

प्याज के किसान इस पर खुशी मना रहे हैं। मेरा प्रश्न यह है कि प्याज में 89 परसेंट वॉटर कंटेंट होता है, इसलिए प्याज के स्टोरेज के लिए सरकार क्या विशेष रूप से स्टोरेज बनाएगी, जिसमें एग्जास्ट सिस्टम हो और जिसमें विशेष रूप से प्याज स्टोर हो सके। महाराष्ट्र में प्याज की पोस्ट हार्वेस्ट लॉस लगभग 40 परसेंट है। ... (व्यवधान) यही मेरी आपके माध्यम से माननीय मंत्री जी से विनती है। ... (व्यवधान)

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

माननीय अध्यक्ष महोदय, चाहे तमिलनाडु हो या पश्चिम बंगाल हो, मोदी जी के नेतृत्व में इस सरकार ने कभी किसी राज्य के साथ भेदभाव नहीं किया।... (व्यवधान) तमिलनाडु के संबंध में, मजदूरी और सामग्री को लेकर कभी भेदभाव नहीं किया, क्योंकि अभी माननीय मंत्री जी ने बताया कि 86,000 करोड़ रुपये का प्रावधान है और 85,000 करोड़ रुपये हम जारी कर चुके हैं।... (व्यवधान) शेष बची राशि की पाई-पाई हम बहुत जल्दी जारी करने वाले हैं। मजदूर को पूरी मजदूरी दी जाएगी और सामग्री मद का भी पूरा पैसा दिया जाएगा।... (व्यवधान)

माननीय अध्यक्ष महोदय, पश्चिम बंगाल के मित्र यूपीए और एनडीए की सरकार के समय की बात कर रहे थे। वर्ष 2006-07 से लेकर वर्ष 2013-14 तक पश्चिम बंगाल में केवल 111 करोड़ मानव दिवस सृजित हुए थे और 14,985 करोड़ रुपये की राशि दी गयी थी, जबकि हमने 239 करोड़ मानव दिवस सृजित किए हैं और पहले के 14,985 करोड़ रुपये के मुकाबले 54,515 करोड़ रुपये पश्चिम बंगाल को दिए गए हैं।... (व्यवधान) ये कम्प्लायंस पूरी कर दें। यह सरकार कोई भेदभाव नहीं करेगी और जैसा मैंने कहा, तमिलनाडु की भी पूरी की पूरी राशि रिलीज की जाएगी। इसमें कहीं कोई सन्देह नहीं है।... (व्यवधान)

श्री अनूप संजय धोत्रे: सर, मेरा दूसरा सप्लीमेंटरी प्रश्न है कि किसानों की आय बढ़ाने के लिए सरकार जो एग्री इंफ्रास्ट्रक्चर फंड लायी है, उसमें जो इकाईयां होती हैं, उनके पास स्वयं की जमीन होना आवश्यक है, तो जो लॉग टर्म लीज़ होल्डर्स हैं, क्या सरकार उन्हें भी इस योजना का लाभ दिलाने में सहकार्य करेगी?... (व्यवधान)

11.38 hrs

At this stage Thiru Dayanidhi Maran and some other hon. Members came and stood on the floor near the Table.

श्री राम नाथ ठाकुर: अध्यक्ष महोदय, एग्री इंफ्रास्ट्रक्चर फंड योजना के तहत नयी इकाइयों के निर्माण के लिए अपनी भूमिका होना अनिवार्य नहीं है।... (व्यवधान) इस योजना में भूमि संबंधी कोई पूर्व-निर्धारित मापदंड नहीं है और भूमि स्वामित्व हो या न हो, योजना के सभी लाभ एग्री इंफ्रास्ट्रक्चर फंड के तहत ऋण स्वीकृति मिलने पर लाभार्थियों को उपलब्ध होंगे।... (व्यवधान)

11.39 hrs

At this stage Thiru Dayanidhi Maran and some other hon. Members went back to their seats.

सुश्री प्रणिती सुशीलकुमार शिंदे: सर, आपका बहुत-बहुत धन्यवाद कि आपने मुझे सप्लीमेंटरी प्रश्न पूछने का मौका दिया।

सर, मेरा प्रश्न बहुत ही जरूरी प्रश्न है कि हमारे देश में बहुत-से लोग एग्रीकल्चर छोड़ कर क्यों जा रहे हैं?... (व्यवधान) मेरे महाराष्ट्र में करीब 30,000 से ज्यादा किसानों ने आत्महत्या की है, किसान आंदोलन में 700 से ज्यादा किसानों ने अपनी जानें दी हैं, फिर भी सरकार किसानों के बारे में गम्भीर नहीं है।... (व्यवधान) मैं आपके माध्यम से मंत्री महोदय से पूछना चाहती हूं कि क्या आप किसानों के बारे में गम्भीर नहीं हैं?... (व्यवधान)

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, आज भी हमारे देश में खेती पर 50 प्रतिशत से ज्यादा आबादी निर्भर है और खेती को लाभ का धंधा बनाने के लिए एक नहीं, अनेक उपाय सरकार कर रही है।... (व्यवधान)

11.40 hrs

At this stage Dr. T. Sumathy alias Thamizachi Thangapandian, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष महोदय, एक बात मैं पूरी गम्भीरता के साथ कहना चाहता हूँ कि हमारी खेती पर वैसे ही बड़ी जनसंख्या निर्भर है और जो निर्भर जनसंख्या है, वह फायदे की खेती करे, इसके लिए हमने मोदी जी के नेतृत्व में 6-सूत्री योजना बनाई है।... (व्यवधान)

पहला, उत्पादन बढ़ाना, दूसरा, उत्पादन की लागत घटाना, तीसरा, उत्पादन के ठीक दाम देना, चौथा, नुकसान हो जाए तो उसकी भरपाई करना, पांचवा कृषि का विद्युतिकरण करना और छठवां जैविक और प्राकृतिक खेती को बढ़ावा देना। ... (व्यवधान) माननीय अध्यक्ष महोदय, मुझे बताते हुए खुशी है कि पिछले छह सालों में किसानों की आय, मोदी जी के नेतृत्व में लगभग 60 प्रतिशत बढ़ाने का काम हुआ है। ... (व्यवधान) ये आंकड़े मैं आपके सामने प्रस्तुत करना चाहता हूँ। ... (व्यवधान) किसानों की आय अगर राज्यवार देखें तो आंध्र प्रदेश में वर्ष 2012-13 तक केवल 5,979 रुपये थी, जो अब बढ़ कर 10,480 रुपये हो गई है। ... (व्यवधान) अरुणाचल प्रदेश में 10,869 रुपये थी, जो अब बढ़ कर 19,225 रुपये हो गई है। ... (व्यवधान) असम में 6,695 रुपये से बढ़ 10,675 रुपये हो गई है। ... (व्यवधान) बिहार में 3,558 रुपये से बढ़ कर 7,542 रुपये हो गई है। ... (व्यवधान) छत्तीसगढ़ में 5,177 रुपये से बढ़ कर 9,677 रुपये हो गई है। ... (व्यवधान) गुजरात में 7,929 रुपये से बढ़ कर 12,231 रुपये हो गई है। ... (व्यवधान) हरियाणा में 14,424 रुपये से बढ़ कर 22,841 रुपये हो गई है। ... (व्यवधान) हिमाचल प्रदेश में 8,777 रुपये से 12,153 रुपये हो गई है। ... (व्यवधान) इस तरह अगर अखिल भारतीय स्तर पर देखा जाए तो पश्चिम बंगाल में भी 3,890 रुपये से बढ़ कर 6,742 रुपये हो गई है। ... (व्यवधान) कुल मिला कर 6,426 रुपये से यह बढ़ कर 10,218 रुपये हो गई है, यानी 59 पर्सेंट से ज्यादा आय बढ़ी है और आय बढ़ाने के उपाय लगातार सरकार आगे भी करती रहेगी। ... (व्यवधान) माननीय अध्यक्ष महोदय, इतना ज़रूर है कि कृषि से जनसंख्या का बोझ घटे और कृषि कार्य के अलावा बाकी कार्यों में भी अगर एक किसान के तीन बेटे हैं तो दो खेती करें और एक किसी दूसरे काम में जाए। ... (व्यवधान) यह प्रयास करना आवश्यक है। ... (व्यवधान) उस दिशा में भी सरकार कदम उठाएगी। ... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मैं प्रश्न काल में सभी दलों के सभी माननीय सदस्यों को पर्याप्त समय और पर्याप्त अवसर देता हूँ।

... (व्यवधान)

माननीय अध्यक्ष: लेकिन प्रश्न काल के अंदर अपने-अपने राज्यों के राजनीतिक एजेंडों पर बात करना, प्रश्न काल में राज्यों की राजनीति करना और अपने एजेंडों के आधार पर प्रश्न पूछ कर व्यवधान पैदा करना सदन के लिए उचित नहीं है।

... (व्यवधान)

माननीय अध्यक्ष: प्रश्न काल में आप सवाल पूछ सकते हैं। मंत्री जी की जवाबदेही तय कर सकते हैं। लेकिन प्रश्न काल के अंदर अपने राज्यों के एजेंडों के बारे में सवाल पूछना, राजनीतिक एजेंडों को लाना, यह सदन की मर्यादाओं के अनुरूप नहीं है।

... (व्यवधान)

माननीय अध्यक्ष: मैं पुनः आग्रह करना चाहता हूँ कि प्रश्न काल हो या डिबेट हो, सहमति-असहमति कहां है, आप अपना विरोध व्यक्त कर सकते हो, असमति व्यक्त कर सकते हो, लेकिन जिस तरीके से प्रश्न काल के अंदर आप अपने राज्यों के एजेंडे को लागू करना चाहते हो और एजेंडों पर आरोप लगाना चाहते हो, यह उचित नहीं है।

... (व्यवधान)

माननीय अध्यक्ष: मैं पुनः आपसे आग्रह करता हूँ। आप अपनी-अपनी सीटों पर जा कर बैठिए। मैंने सभी को पर्याप्त समय, पर्याप्त अवसर दिया है। मैं फिर आग्रह कर रहा हूँ कि आप अपनी सीट पर जा कर बैठिए। आप प्रश्न काल नहीं चलाना चाहते हैं? आप सदन में नियोजित तरीके से व्यवधान और गतिरोध पैदा करना चाहते हैं? यह उचित नहीं है।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 345-360****IMPLEMENTATION OF DDU-GKY*****345. DR. GUMMA THANUJA RANI:****SHRI C. N. ANNADURAI:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Deen Dayal Upadhyay Grameen Kaushalya Yojana (DDU-GKY) is being implemented in the country, if so, the details thereof, State-wise including Tamil Nadu;
- (b) the details and total number of individuals trained under DDU-GKY during the last three years, State and UT-wise;
- (c) the details and total number of women trained under the said scheme during the said period, State and UT-wise;
- (d) whether the Government has taken any steps to provide employment opportunities to the trained youth after completion of the programme, if so, the details thereof, State and UT-wise;
- (e) the number of training centres opened and the modes of training provided to the rural youth under the said yojana including Andhra Pradesh and Tamil Nadu particularly in Chennai, Coimbatore and Madurai districts and the details of amount allocated and spent under the said yojana, State and UT-wise;

- (f) whether any special education or skill development project has been prepared under the said yojana for rural youth in Tamil Nadu, if so, the details thereof, State and UT-wise; and
- (g) whether any decline has been observed in the number of people trained and appointments given under the said yojana after the pandemic as well as completion of the training programme, if so, the details thereof and the corrective steps taken by the Government in this regard?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a), (b), and(d) Deen Dayal Upadhyay-Grameen Kaushalya Yojana (DDU-GKY) is an ongoing scheme being implemented in the country including the States of Andhra Pradesh and Tamil Nadu. The Yojana is a placement-linked market driven skill development program for rural poor youth in the age group of 15-35 years. It empowers the rural poor youth with employable skills and facilitates their participation in regular labour markets, thus providing them with jobs having regular monthly wages at or above the minimum wages.

Deen Dayal Upadhyay-Grameen Kaushalya Yojana follows a 3-tier implementation architecture for implementation. The Ministry of Rural Development is responsible for policy, funding of central share and technical support, while State Rural Livelihood Missions (SRLMs) / State Skills Missions (SSMs) are responsible for funding of State share, implementation and monitoring controls. Project Implementing Agencies (PIAs), which are mostly private training partners, are responsible for mobilization, training and

placements. State-wise details of candidates trained and placed including in the State of Tamil Nadu under the Yojana during the last three and current financial year are given in the enclosed **Statement-I**.

(c) State-wise details of the women candidates trained under DDU-GKY during the last three and current financial year are given in the enclosed **Statement-II**.

(e) The training being imparted to the youths under DDU-GKY is based on the qualification packs approved by National Skills Qualification Committee (NSQC) of National Council for Vocational Education and Training (NCVET), Ministry of Skill Development and Entrepreneurship (MSDE). The training consists of theory, practical and on-the job training (OJT) imparted in domain skills, computer skills, soft skills and English skills.

The details of active training centres in Andhra Pradesh and Tamil Nadu particularly in Chennai, Coimbatore and Madurai districts are given in the enclosed **Statement-III** and the details of funds allocated and funds spent / released during the last three and current financial year are given in the enclosed **Statement-IV**.

(f) No special education or skill development project has been formulated under DDU-GKY in Tamil Nadu.

(g) After the pandemic there was a decline in the number of people trained and appointments given under the scheme. However, the following corrective steps were taken by the Government in this regard:

- Project Implementing Agencies were allowed extension of project implementation period from 3 to 6 years.

- Provision for alternative procedure for conducting placement verification through Kaushal Bharat Mobile App was provided.
- Apart from above, Ministry has initiated Captive Employment Programme under the Scheme for assured placements of the candidates.
- Ministry has also revised the existing guidelines for increased placement period, batch-mode payment to the implementing agencies, etc. The revised version of DDUGKY will be implemented with effect from 1st April, 2025.
- For the next Financial Year 2025-26, an allocation of ₹ 750 Crore (tentatively) has been kept as Central Share and the training target for approximate 1,49,000 candidates.

After taking corrective steps, the number of trained and placed candidates have shown an upward move.

STATEMENT-I

State-wise candidates trained and placed under DDU-GKY during the last three and current financial year:

S. N.	State	FY 21-22		2022-23		2023-24		2024-25 (till Feb'25)	
		Trained	Placed	Trained	Placed	Trained	Placed	Trained	Placed
1	Andhra Pradesh	1606	2135	18616	17070	19829	18045	9625	8823
2	Arunachal Pradesh	233	71	608	292	678	315	538	212
3	Assam	3553	916	12473	6683	10615	8055	5082	3191
4	Bihar	7099	2491	11516	8872	6681	7040	1569	1630

5	Chhattisgarh	6499	2883	9742	8246	3045	3917	1002	1624
6	Gujarat	830	599	2912	1455	3960	2718	2762	2121
7	Haryana	1772	680	5554	2729	8478	4718	3728	2636
8	Himachal Pradesh	334	10	3967	2231	4324	3241	2344	1603
9	Jammu and Kashmir	2300	1102	5459	2705	1177	1212	1336	464
10	Jharkhand	4035	1354	10228	7432	11387	8405	5831	3672
11	Karnataka	1442	673	3757	2719	3795	2488	1578	1325
12	Kerala	3219	1097	8623	5145	5144	3943	2456	1813
13	Madhya Pradesh	6825	3977	15653	11230	12107	10568	4402	3818
14	Maharashtra	348	1612	7103	3721	6157	3821	6037	2926
15	Manipur	811	139	1921	1279	782	806	63	325
16	Meghalaya	456	241	2165	1324	1630	1328	1301	369
17	Mizoram	105	94	344	322	725	495	693	335
18	Nagaland	1009	614	2371	1405	1651	1586	749	458
19	Odisha	10474	4828	16778	12889	3997	5220	801	1096
20	Punjab	6976	4188	8121	6961	11803	8845	714	3053
21	Rajasthan	3096	3130	6092	6216	7233	3964	4375	3176
22	Sikkim	90	0	859	385	1123	690	244	379
23	Tamil Nadu	8228	2941	15225	10544	13411	9848	4893	3776
24	Telangana	3177	2494	4660	3718	25	220	2252	354
25	Tripura	1049	193	2244	1162	2126	1346	853	539
26	Uttar Pradesh	16898	3765	36540	21831	45296	32748	15684	11302
27	Uttarakhand	3645	917	8248	4400	6027	5370	1764	2631
28	West Bengal	732	2424	9406	4779	4990	6002	2214	1339
29	Puducherry	165	44	844	347	956	918	391	363
30	A. N Islands	0	0	133	38	547	224	172	138
	Total	97006	45612	232162	158130	199699	158096	85453	65491

Source: Kaushal Bharat Portal

STATEMENT-II

State-wise women candidates trained under DDU-GKY during the last three and current financial year

S.N.	State/UT	2021-22	2022-23	2023-24	2024-25(till Feb '25)
		Women Trained	Women Trained	Women Trained	Women Trained
1	Andhra Pradesh	565	8276	9892	4978
2	Arunachal Pradesh	227	406	418	419
3	Assam	2666	8896	8794	4346
4	Bihar	4021	6752	4211	1223
5	Chhattisgarh	4505	6698	2154	984
6	Gujarat	454	1713	2670	2081
7	Haryana	1019	2692	4541	1962
8	Himachal Pradesh	161	2445	2769	1576
9	Jammu and Kashmir	1091	2968	599	536
10	Jharkhand	3624	8464	8244	4240
11	Karnataka	988	1977	2222	784
12	Kerala	1555	4334	2501	1200
13	Madhya Pradesh	4556	9767	7671	3218
14	Maharashtra	204	3818	3588	3530
15	Manipur	595	1155	358	41
16	Meghalaya	254	1262	1311	938
17	Mizoram	116	203	427	442
18	Nagaland	477	1223	885	357
19	Odisha	7856	11312	3117	652
20	Punjab	3601	4572	7159	443
21	Rajasthan	1853	3443	5147	3519
22	Sikkim	30	468	694	176
23	Tamil Nadu	4772	8675	8191	2965
24	Telangana	1635	2116	25	834
25	Tripura	400	980	939	259
26	Uttar Pradesh	8565	19528	26626	9981
27	Uttarakhand	2336	5219	3770	1173
28	West Bengal	230	3503	2376	1150

29	Puducherry	87	647	612	235
30	A and N Islands	0	7	339	47
Total		58443	133519	122250	54289

Source: Kaushal Bharat Portal

STATEMENT-III

State/UT-wise active training centres including in the state of Andhra Pradesh and Tamil Nadu

S. N.	State / UT	Active Training Centres
1	ANDAMAN andNICOBAR ISLANDS	4
2	ANDHRA PRADESH	39
3	ARUNACHAL PRADESH	7
4	ASSAM	25
5	BIHAR	11
6	CHHATTISGARH	10
7	GUJARAT	23
8	HARYANA	26
9	HIMACHAL PRADESH	22
10	JAMMU and KASHMIR	20
11	JHARKHAND	35
12	KARNATAKA	29
13	KERALA	28
14	MADHYA PRADESH	33
15	MAHARASHTRA	67
16	MANIPUR	7
17	MEGHALAYA	7
18	MIZORAM	4
19	NAGALAND	6
20	ODISHA	14
21	PUDUCHERRY	3
22	PUNJAB	38
23	RAJASTHAN	26
24	SIKKIM	2
25	TAMIL NADU	30

26	TELANGANA	76
27	TRIPURA	7
28	UTTAR PRADESH	102
29	UTTARAKHAND	10
30	WEST BENGAL	53
31	Total	764

Number of Training Centres opened in Chennai, Coimbatore and Madurai

S. No.	District	No of Training Centres	No of Residential	No of Non-Residential
1	Chennai	38	38	0
2	Coimbatore	18	18	0
3	Madurai	19	17	2
Total		75	73	2

Source: inputs from State

STATEMENT-IV

Funds allocated and released during the last three and current financial year under DDU-GKY

(₹ in Crore)

S.N.	States	2021-22	2022-23	2023-24	2024-25 (till Feb 2025)
	Funds allocated	21.89	94.05	383.72	500.00
1	A&N Islands	0.00	0.00	0.00	0.00
2	Andhra Pradesh	0.00	0.00	43.51	0.00
3	Arunachal Pradesh	0.00	0.00	0.54	5.29
4	Assam	3.14	0.00	22.10	37.50
5	Bihar	0.00	0.00	0.00	0.00
6	Chhattisgarh	0.91	0.00	0.20	13.94
7	Goa	0.00	0.00	0.00	0.00
8	Gujarat	0.00	0.00	0.00	0.00
9	Haryana	0.00	0.00	0.00	8.05

10	Himachal Pradesh	0.74	26.66	26.32	16.27
11	Jammu and Kashmir	1.17	0.59	0.00	0.00
12	Jharkhand	0.00	16.83	27.86	32.92
13	Karnataka	0.97	0.45	0.22	0.00
14	Kerala	0.00	0.00	0.00	0.00
15	Madhya Pradesh	0.00	20.97	21.69	60.02
16	Maharashtra	0.00	0.00	0.26	0.00
17	Manipur	0.00	0.00	0.17	0.00
18	Meghalaya	0.70	0.43	12.47	5.29
19	Mizoram	0.00	0.00	0.00	0.00
20	Nagaland	0.00	0.00	0.13	9.81
21	Odisha	0.00	1.76	36.30	0.00
22	Puducherry	0.47	0.36	4.40	1.75
23	Punjab	0.00	16.48	9.30	28.72
24	Rajasthan	0.00	0.00	0.00	14.50
25	Sikkim	0.00	0.00	6.74	3.12
26	Tamil Nadu	0.00	0.51	18.76	0.00
27	Telangana	0.00	0.00	0.00	0.00
28	Tripura	0.58	0.37	0.17	0.00
29	Uttar Pradesh	0.00	0.00	0.00	0.00
30	Uttarakhand	0.00	0.44	0.42	0.00
31	West Bengal	0.00	0.00	0.16	0.00
Total		8.70	85.83	231.72	237.18

Source: Records of Rural Skills Division

टमाटर उत्पादक किसानों के लिए फसल बीमा योजना के लाभ

*346. श्री मनीष जायसवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) टमाटर उत्पादक किसानों को फसल बीमा योजना से किस प्रकार लाभ मिलने की संभावना है और तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने झारखंड से टमाटर के निर्यात के लिए कोई व्यवस्था की है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) में सभी खाद्य फसलों (अनाज, मिलेट्स और दलहन), तिलहन और वाणिज्यिक/बागवानी फसलों को शामिल करने की परिकल्पना है जो फसल कटाई प्रयोगों (सीसीई) के आधार पर पिछले अपेक्षित वर्षों के उपज डेटा की उपलब्धता के साथ-साथ दावों की गणना करने के लिए फसल की उपज का आकलन करने हेतु अपेक्षित संख्या में सीसीई आयोजित करने की राज्य सरकार की क्षमता के अन्वये है। तथापि, उपर्युक्त प्रावधान को ध्यान में रखते हुए विशिष्ट फसल को संबंधित राज्य सरकार द्वारा अधिसूचित किया जाता है।

उपर्युक्त शर्तों को पूरा न करने वाली फसलों के लिए, संबंधित राज्य सरकार उन्हें पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) के तहत कवरेज हेतु अधिसूचित करने के लिए स्वतंत्र है, जिसके तहत मौसम सूचकांक मापदंडों के आधार पर दावों का भुगतान किया जा रहा है।

अंडमान एवं निकोबार द्वीप समूह, कर्नाटक, त्रिपुरा और तमिलनाडु की राज्य सरकारें अपने राज्यों के टमाटर उत्पादक किसानों के लाभ के लिए पीएमएफबीवाई के तहत टमाटर की फसल को अधिसूचित कर रही हैं। दूसरी ओर, आंध्र प्रदेश, हिमाचल प्रदेश, छत्तीसगढ़, केरल, राजस्थान, उत्तर प्रदेश और उत्तराखंड की राज्य सरकारें आरडब्ल्यूबीसीआईएस के तहत टमाटर की फसल को अधिसूचित कर रही हैं।

वर्ष 2016 से कार्यान्वित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) राज्यों/केंद्र शासित प्रदेशों (यूटी) के साथ-साथ किसानों के लिए भी स्वैच्छिक है। योजना की शुरुआत से लेकर अब तक 27 राज्यों/केंद्र शासित प्रदेशों ने एक या अधिक कारणों से पीएमएफबीवाई को कार्यान्वित किया है। झारखंड राज्य ने शुरुआत से लेकर खरीफ 2020 तक इस योजना को कार्यान्वित किया। तब से राज्य ने इस योजना को बंद कर दिया है। तथापि, कृषि एवं किसान कल्याण विभाग द्वारा किए गए प्रयासों के कारण झारखंड राज्य खरीफ 2024 से पीएमएफबीवाई में पुनः शामिल हुआ है। चूंकि

राज्य सरकार हाल ही में प्रधानमंत्री फसल बीमा योजना में पुनः शामिल हुई है, इसलिए राज्य द्वारा केवल प्रमुख फसलों को ही अधिसूचित किया गया है।

(ख) और (ग) वाणिज्य विभाग कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपेडा) के माध्यम से वित्तीय सहायता योजना (एफएएस) के जरिए, टमाटर सहित, उनके निर्धारित उत्पादों के निर्यात संवर्धन के लिए अपने सदस्य निर्यातकों को वित्तीय सहायता प्रदान करता है, जिसमें झारखंड के निर्यातक भी शामिल हैं। इस योजना के निम्नलिखित घटक हैं:

(ii) निर्यात इंफ्रास्ट्रक्चर का विकास: एपेडा कृषि उद्योगों के विकास और मूल्य श्रृंखला में कृषि उत्पादों के निर्यात के लिए इंफ्रास्ट्रक्चर के महत्व को पहचानता है। योजना घटक में ताजा उपज और प्रसंस्कृत खाद्य उत्पाद दोनों शामिल हैं। योजना का उद्देश्य खराब होने के कारण होने वाले नुकसान को कम करना और कृषि उत्पादों का गुणवत्तापूर्ण उत्पादन सुनिश्चित करना है। इसे प्राप्त करने के लिए, यह फसल कटाई के बाद की हैंडलिंग सुविधाएँ स्थापित करना चाहता है। इस घटक के तहत, निम्नलिखित के लिए सहायता प्रदान की जाती है:

- पैकिंग/ग्रेडिंग लाइनों के साथ पैक हाउस सुविधाओं जैसे इंफ्रास्ट्रक्चर
- कोल्ड स्टोरेज और रेफ्रिजरेटेड ट्रांसपोर्टेशन आदि के साथ प्री-कूलिंग यूनिट
- केले जैसी फसलों की हैंडलिंग के लिए केबल सिस्टम
- सामान्य इंफ्रास्ट्रक्चर सुविधाएं
- आयात करने वाले देशों की फाइटो-सैनिटरी आवश्यकताओं के अनुपालन के लिए विकिरण, वाष्प ताप उपचार, हॉट वाटर डिप उपचार जैसी प्री-शिपमेंट उपचार सुविधाएं
- मिसिंग गैप्स को दूर करने हेतु प्रसंस्करण सुविधाएं (प्रसंस्कृत खाद्य क्षेत्र) के लिए इंफ्रास्ट्रक्चर जिसमें एक्स-रे, स्क्रीनिंग, सॉर्टेक्स, फिल्थ/मेटल डिटेक्टर, सेंसर, वाइब्रेटर या खाद्य सुरक्षा और गुणवत्ता आवश्यकताओं के लिए कोई भी नया उपकरण या तकनीक जैसे उपकरण शामिल हो सकते हैं।

(ii) गुणवत्ता विकास: अंतर्राष्ट्रीय व्यापार में भाग लेने/शामिल होने के लिए, विभिन्न देशों की खाद्य सुरक्षा आवश्यकताओं का अनुपालन करना आवश्यक है। कई आयातक देश आवश्यक अधिकतम अवशिष्ट स्तरों का कढ़ाई से अनुपालन की मांग करते हैं। कुछ विकसित आयातक देशों ने अधिकतम अवशेष स्तरों को बहुत कम स्तर पर स्थापित किया है। इसके लिए, खाद्य परीक्षण प्रयोगशालाओं द्वारा उच्च परिशुद्धता वाले उपकरण लगाए जाने की आवश्यकता है। इस घटक के तहत, आयातक देशों के निर्धारित मानकों का अनुपालन करने के लिए सहायता प्रदान की जाती है। इस घटक के तहत सहायता निम्नलिखित को कवर करती है:

- गुणवत्ता प्रबंधन प्रणालियों की स्थापना,
- प्रयोगशाला परीक्षण उपकरण,
- ट्रेसिबिलिटी सिस्टम और नमूनों के परीक्षण आदि के लिए खेत स्तर के परिधीय निर्देशांक को कैप्चर करने के लिए हैंड हेल्ड उपकरण
- पानी, मिट्टी, अवशेष या कीटनाशकों, पशु चिकित्सा दवाओं, हार्मोन, विषाक्त पदार्थों, भारी धातु, दुषित पदार्थों आदि का परीक्षण।

(iii) मार्केट विकास: यह घटक निर्यातकों को नए मार्केट में मार्केट पहुंच प्राप्त करने और मौजूदा मार्केट में अपनी उपस्थिति बनाए रखने में मदद करता है। इसमें खाद्य उत्पादों के निर्यात के लिए संरचित मार्केटिंग कार्यनीति, सूचित निर्णय लेने के लिए मार्केट इंटेलीजेंस, अंतर्राष्ट्रीय एक्सपोजर, कौशल विकास, क्षमता निर्माण और उच्च गुणवत्ता वाली पैकेजिंग शामिल है। इस घटक के तहत सहायता निम्नलिखित को कवर करती है:

- अंतर्राष्ट्रीय व्यापार मेलों में भागीदारी
- व्यापार प्रतिनिधिमंडलों का आदान-प्रदान
- क्रेता-विक्रेता बैठकों का आयोजन

- नए उत्पादों के लिए पैकेजिंग मानकों का विकास और मौजूदा मानकों, अंतर्राष्ट्रीय एक्सपोजर, कौशल विकास, क्षमता निर्माण और उच्च गुणवत्ता वाली पैकेजिंग को उन्नत करना।

वर्ष 2024-25 के दौरान, एपेडा ने झारखंड के किसानों और अन्य स्टेकहोल्डर्स के लिए राज्य के संभावित कृषि उत्पादों पर ध्यान केंद्रित करते हुए 11 एक्सपोर्ट-ओरिएंटेड (निर्यातोन्मुख) प्रशिक्षण और क्षमता निर्माण कार्यक्रम आयोजित किए।

MECHANISATION OF AGRICULTURE

*** 347 SHRI RAMASAHAYAM RAGHURAM REDDY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the steps taken by the Government to ensure mechanisation of agriculture in small and marginal landholdings under 2 hectares;
- (b) the number of custom hiring centres and farm machinery banks across the country;
- (c) the steps taken to ensure the establishment of such centres at the panchayat and taluka level;
- (d) whether the Government intends to undertake a comprehensive study to assess the current level of farm mechanisation in the country;
- (e) whether the Government intends to bring in a policy on the design standardisation of farm equipment; and
- (f) if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) The emphasis of the Government is always to promote farm mechanization with the aim of increasing the reach of farm mechanization to small and marginal farmers and to the regions where availability of farm power is low.

The Department of Agriculture and Farmers Welfare (DA&FW) through the State Governments is implementing a Centrally Sponsored 'Sub-Mission on Agricultural Mechanization' (SMAM) w.e.f. 2014-15. Under SMAM, financial assistance is provided to the farmers for purchase of agricultural machines and equipments on individual ownership basis. Financial assistance is also provided for establishment of Custom Hiring Centres (CHCs) and Village Level Farm Machinery Banks (FMBs) in order to make available machines and equipments to the farmers on rental basis as per their requirements. Crop Residue Management (CRM) Scheme is implemented from 2018-19 primarily to support the efforts of the Governments of Punjab, Haryana, Uttar Pradesh and NCT of Delhi to address air pollution and to subsidize machinery required for management of crop residue.

(b) and (c) Under SMAM, financial assistance for establishment of CHCs of the project cost up to Rs. 250 lakhs is provided @ 40% of the project cost to the Rural Entrepreneurs (Rural youth and farmer as an entrepreneur), Cooperative Societies of Farmers, Self Help Groups (SHGs), Registered Farmers Societies, Farmer Producer Organizations (FPOs) and Panchayats. Financial assistance for establishments of FMBs of the project cost up to Rs. 30 Lakhs is provided @

80% of the project cost to the Cooperative Societies of Farmers, Registered Farmer Societies, Self Help Groups, FPOs and Panchayats. The rate of financial assistance for establishing FMBs in the North Eastern States is @ 95% of the project cost. Financial assistance @ 80% of the project is also provided under CRM scheme for establishment of CHCs of crop residue management machines.

Since inception of the SMAM and as on 28.02.2025, the funds amounting to Rs. 8110.24 Crores has been released to various states. The States have supplied more than 19.51 lakh machines and equipments to the farmers on individual ownership basis and more than 52,000 CHCs/Hi-tech Hubs/FMBs have been established in various States. Under CRM scheme, during the period from 2018-19 to 2024-25 (as on 28.02.2025), an amount of Rs. 3607.88 Crore have been released. The States have established more than 41,900 Custom Hiring Centres (CHCs) of crop residue management machines and more than 3.23 lakh crop residue management machines have been supplied to these CHCs and individual farmers in the States.

(d) The DA&FW has entrusted a study in July 2024 on 'Assessment of Status of Farm Mechanization and Custom Hiring in India' to the Central Institute of Agricultural Engineering (CIAE), Bhopal (MP) under Indian Council of Agricultural Research (ICAR).

(e) and (f) The Bureau of Indian Standards (BIS) has brought out 296 Indian Standards in agricultural machinery sector to promote quality, safety, reliability and to protect user interests through certification and testing. The four Farm Machinery Training and Testing Institutes (FMTTIs) which are sub-ordinate

institutes of DA&FW and 39 other DA&FW designated /approved testing Centers at ICAR institutes, State Agricultural Universities (SAUs) and State Agricultural Departments are testing the agricultural machines and equipments as per these standards. The tested machines by these institutions are only promoted under the schemes of DA&FW.

एडीआईपी योजना

***348. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:**

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडीआईपी) योजना के तहत इलेक्ट्रिक ट्राइसाइकिल प्राप्त करने के लिए 80 प्रतिशत दिव्यांगता अनिवार्य है;
- (ख) यदि हां, तो सरकार द्वारा 42 प्रतिशत दिव्यांगता वाले व्यक्तियों को आत्मनिर्भर बनाने के लिए इलेक्ट्रिक साइकिल उपलब्ध कराने के लिए क्या प्रावधान किए गए हैं और तत्संबंधी ब्यौरा क्या है;
- (ग) दिव्यांगजनों को उद्योग एवं व्यवसाय करने हेतु प्रोत्साहित करने के लिए निर्धारित विशेष प्रावधानों का ब्यौरा क्या है ताकि उन्हें आत्मनिर्भर एवं सक्षम बनाया जा सके क्योंकि ये लोग शारीरिक कमजोरी के कारण दूसरों पर निर्भर होते हैं;
- (घ) दिव्यांगजनों को व्यवसाय शुरू करने में सक्षम बनाने के लिए राष्ट्रीय दिव्यांगजन वित्त एवं विकास निगम (एनडीएफडीसी) द्वारा चलाई जा रही योजनाओं का ब्यौरा क्या है; और
- (ङ) दिव्यांगजनों को विद्यालयी शिक्षा के साथ-साथ व्यावसायिक शिक्षा प्रदान करने के लिए किए गए विशेष प्रावधानों का ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

- (क) और (ख) जी, हां। एडिप योजना के तहत कम से कम 80% दिव्यांगता वाले दिव्यांगजनों को मोटर चालित तिपहिया प्रदान करने का प्रावधान है। हालांकि, समग्र शिक्षा अभियान (एडिप-एसएसए

के प्रावधान के अंतर्गत) के अभिसरण में एडिप योजना के तहत, कक्षा 9 से कक्षा 12 में अध्ययनरत न्यूनतम 16 वर्ष की आयु वाले कम से कम 40 प्रतिशत दिव्यांगता वाले स्कूल जाने वाले छात्रों को मोटर चालित तिपहिया प्रदान की जाती है।

(ग) दिव्यांगजन सशक्तिकरण विभाग दिव्यांगजनों के कौशल को बढ़ाने और उन्हें रोजगार प्राप्त करने, आत्मनिर्भर बनने, समाज के लिए उपयोगी एवं राष्ट्र के विकास में योगदान देने में सक्षम बनाने के लिए 'दिव्यांगजनों के कौशल विकास के लिए राष्ट्रीय कार्य योजना' (एनएपी-एसडीपी) कार्यान्वित कर रहा है।

(घ) नेशनल दिव्यांगजन फाइनंस एंड डिवेलेपमेंट कारपोरेशन (एनडीएफडीसी) देश भर में दिव्यांगजनों के सामाजिक-आर्थिक सशक्तिकरण के लिए रियायती ब्याज दरों पर ऋण उपलब्ध कराता है। अपनी भागीदार एजेंसियों के माध्यम से रियायती ब्याज दरों पर ऋण उपलब्ध कराने के लिए एनडीएफडीसी की दो फ्लैगशिप (प्रमुख) योजनाएं हैं-

(i) दिव्यांगजन स्वावलंबन योजना (डीएसवाई): यह एक वैयक्तिक केन्द्रित योजना है जिसमें दिव्यांगजनों को आय सृजन कार्यकलापों, उच्च शिक्षा/व्यावसायिक/कौशल प्रशिक्षण प्राप्त करने के लिए रियायती ब्याज दर पर ऋण प्रदान किया जाता है। इसके अतिरिक्त सहायक उपकरणों के खरीद के लिए भी इस योजना के तहत ऋण उपलब्ध कराया जाता है। इस योजना के अंतर्गत ऋण की सीमा 50 लाख रुपये है।

(ii) विशेष माइक्रोफाइनंस योजना (वीएमवाई): इस योजना का कार्यान्वयन देश में दिव्यांगजनों के कल्याण और पुनर्वास के लिए स्व-सहायता समूहों और विभिन्न भागीदार एजेंसियों के माध्यम से किया जाता है। इस योजना के तहत, लघु/सूक्ष्म व्यवसाय और विकासात्मक गतिविधियों के लिए शीघ्र और आवश्यकता आधारित ऋण प्रदान करने के लिए रियायती ब्याज दर पर प्रत्येक दिव्यांगजन को 60,000/- रुपये तक उपलब्ध कराया जाता है।

(ड) यह विभाग दिव्यांगजनों को व्यावसायिक शिक्षा और स्कूली शिक्षा प्रदान करने के लिए निम्नलिखित योजनाएं कार्यान्वित कर रहा है:-

(1) दीनदयाल दिव्यांगजन पुनर्वास योजना (डीडीआरएस) – इस योजना के तहत दिव्यांगजनों को समाज की मुख्यधारा में शामिल करने और उनकी क्षमता को साकार करने की दृष्टि से प्रारंभिक हस्तक्षेप, दैनिक जीवन कौशल के विकास, शिक्षा और प्रशिक्षण सहित, दिव्यांगजनों के पुनर्वास के लिए आवश्यक सेवाओं की पूरी श्रृंखला उपलब्ध कराने के लिए स्वैच्छिक संगठनों को वित्तीय सहायता प्रदान की जाती है, विशेष रूप से शिक्षा और प्रशिक्षण कार्यक्रमों पर जोर दिया जाता है।

(2) दिव्यांगजन सशक्तिकरण विभाग दिव्यांगजनों के कौशल को बढ़ाने और उन्हें रोजगार प्राप्त करने, आत्मनिर्भर बनने, समाज के लिए उपयोगी एवं राष्ट्र के विकास में योगदान देने में सक्षम बनाने के लिए 'दिव्यांगजनों के कौशल विकास के लिए राष्ट्रीय कार्य योजना' (एनएपी-एसडीपी) कार्यान्वित कर रहा है।

(3) दिव्यांग छात्रों के लिए छात्रवृत्ति :- वर्तमान में, दिव्यांगजन सशक्तिकरण विभाग 'दिव्यांग छात्रों के लिए छात्रवृत्ति' नामक एक व्यापक योजना कार्यान्वित कर रहा है। इस व्यापक छात्रवृत्ति योजना का मुख्य उद्देश्य दिव्यांग छात्रों को अपनी आजीविका कमाने और समाज में एक सम्मानजनक स्थान पाने के लिए उन्हें आगे की पढ़ाई करने हेतु सशक्त बनाना है, क्योंकि उन्हें पढ़ाई करने और गरिमा के साथ जीने में शारीरिक, वित्तीय और मनोवैज्ञानिक कई बाधाओं का सामना करना पड़ता है। इस व्यापक छात्रवृत्ति योजना - 'दिव्यांग छात्रों के लिए छात्रवृत्ति' में छह घटक शामिल हैं:

- i. प्री-मैट्रिक (कक्षा IX और X के लिए)
- ii. पोस्ट-मैट्रिक (कक्षा XI से स्नातकोत्तर डिग्री/डिप्लोमा के लिए)
- iii. उच्च श्रेणी शिक्षा (शिक्षा में उत्कृष्टता वाले अधिसूचित संस्थानों में स्नातक की डिग्री / स्नातकोत्तर डिग्री / डिप्लोमा के लिए)
- iv. राष्ट्रीय फैलोशिप (भारतीय विश्वविद्यालयों में एम.फिल/पीएचडी के लिए)
- v. राष्ट्रीय ओवरसीज़ छात्रवृत्ति (विदेश में विश्वविद्यालयों में मास्टर डिग्री / डॉक्टरेट के लिए)
- vi. नि: शुल्क कोचिंग (समूह ए, बी और सी के लिए भर्ती परीक्षा तथा तकनीकी और व्यावसायिक पाठ्यक्रमों में दाखिला लेने के लिए प्रवेश परीक्षा हेतु)।

IMPLEMENTATION OF PMGSY IN WEST BENGAL

***349. SHRI RAJU BISTA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the present status of implementation of Pradhan Mantri Gramin Sadak Yojana (PMGSY) since 2019 in West Bengal;
- (b) the number of roads sanctioned under PMGSY scheme since 2019 in Darjeeling and Kalimpong districts under PMGSY scheme; and
- (c) the details of projects, roads constructed/under construction and in progress along with the funds allocated for Darjeeling and Kalimpong districts under PMGSY, block-wise?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

- (a) Under the Pradhan Mantri Gram Sadak Yojana (PMGSY), a total of 562 roads of 4,237 km length and 26 bridges have been sanctioned since year 2019 to the State of West Bengal. During this period, the State has constructed 1,921 roads of 5,743 Km length and 54 bridges under various interventions/ verticals of PMGSY, which includes completion of works sanctioned earlier.
- (b) Since 2019, a total of 14 roads of 110 km length and 1 bridge have been sanctioned in Darjeeling district and 9 roads of 66 km length and 2 bridge have been sanctioned in Kalimpong district under PMGSY.

The Government of India has recently launched phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs,

special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in Left Wing Extremism Affected (LWE) affected areas, as per Census 2011. The timeline for completion of PMGSY-IV is March 2029. The Ministry is coordinating closely with the State Governments and providing the required assistance for submission of proposals under the scheme.

(c) The block wise details of projects/ roads sanctioned, completed along with expenditure in respect of Darjeeling and Kalimpong districts under PMGSY, since 2019, are as under:

Block wise details of projects under PMGSY for Darjeeling district
(Road length in km and expenditure in ₹ crore)

Name of Block	Sanctioned			Completed			Balance@			Expenditure (including State Share)
	No. of roads	Road Length	Bridges	No. of roads	Road Length	Bridges	No. of roads	Road Length	Bridges	
Dar-Pulbazar	3	36	0	0	0	0	3	36	0	0
Jorebunglow-Sukhiapokhri	4	25	1	2	8	1	2	16	0	14
Kurseong	3	18	0	0	0	0	3	18	0	0
Mirik	2	9	0	0	0	0	2	9	0	0
Rangli Rangliot	2	22	0	0	0	0	2	22	0	0
Total	14	110	1	2	8	1	12	101	0	14

@ Balance road length may vary from the difference of sanctioned and completed length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

Block wise details of projects under PMGSY for Kalimpong district
(Road length in km and expenditure in ₹ crore)

Name of Block	Sanctioned			Completed			Balance@			Expenditure (including State Share)
	No. of roads	Road Length	Bridges	No. of roads	Road Length	Bridges	No. of roads	Road Length	Bridges	
Garubathan	3	27	0	0	0	0	3	27	0	0
Kalimpong	2	14	2	0	0	1	2	14	1	4
Lava	2	14	0	0	0	0	2	14	0	0
Pedong	2	11	0	0	0	0	2	11	0	0
Total	9	66	2	0	0	1	9	66	1	4

@ Balance road length may vary from the difference of sanctioned and completed length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

The Central funds under PMGSY are released to the State Governments as a single unit. It is the responsibility of the State to release these funds, along with State share, to district and sub-district level. The release of funds to States/UTs for implementation of PMGSY is done on the basis of the proposal received from the State and it depends, inter-alia, on works in hand, execution capacity of the State, unspent funds available with the State and compliance with programme guidelines.

Since 2019, an amount of Rs 1,962.81 crore has been released as Central share to the State of West Bengal under PMGSY and the State has incurred expenditure of Rs 4,611.19 crore (including state share). The State has incurred expenditure of ₹ 14 crore in Darjeeling District and ₹ 4 crore

expenditure incurred in Kalimpong district, till date. The timeline for completion of PMGSY-III works is March, 2025.

PAYMENT OF WAGES UNDER MGNREGS

***350. SHRI V. K. SREEKANDAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that there is no statistically significant difference either in timely payment of wages or payment rejections between the Aadhaar Based Payment System (ABPS) and the standard bank account based methods adopted under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if so, the details thereof;
- (b) whether it is a fact that many workers of MGNREGS have repeatedly complained that their wage payments have been misdirected due to the ABPS while the names of many workers have been deleted because of a mismatch between details in their job cards and Aadhaar;
- (c) whether it is also a fact that the problems with account based payments can be resolved locally through the block level computer operator whereas rejections due to ABPS are centralized and harder to resolve, if so, the details thereof, State-wise; and
- (d) whether the Government has any plans to revert back to the previous pattern of payment and attendance, if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) To ensure timely payment of wages to the beneficiaries under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) and to address the issues arising due to frequent changes in bank account numbers of the beneficiaries and subsequent non-updation, it was decided to implement Aadhar Payment Bridge System (APBS). This has been made mandatory with effect from 1st January 2024. Payment of wages through Direct Benefit Transfer (DBT) mode has had positive impact on the livelihood of the beneficiaries as it ensures that the payment reaches directly into the accounts of the intended beneficiaries. Also, the rejection of the wage transactions has been minimised after making APBS mandatory compared to the National Automated Clearing House (NACH) payment mode in the category of reasons such as "Account closed" and "No such account." The details of total transactions for wage payments and transactions rejected for both the reasons since APBS has been made mandatory may be seen below:

Period January, 2024 to February, 2025			
Sl. No.		APBS	NACH
1	Total transactions	44,67,50,519	1,63,39,229
2	Rejected	43,789	8,98,829
3	% Rejection	0.0098%	5.50%

(b) to (d) APBS helps in improving the transparency and accountability of wage distribution under the scheme and ensure faster crediting of wages in the

account of beneficiaries. Aadhar Authentication also reduces leakage and corruption and ensures that only legitimate beneficiaries with verified identities receive wages. In case of failure in payment through APBS, an alternative route to make payment is available through account-based payment that is National Automated Clearing House. Currently, against total of 13.58 crore active workers Aadhaar seeding of 99.50% have already been completed. State/UTs are continuously being monitored by the Central Government for achieving 100% Aadhaar Seeding and APBS conversion in NREGASoft. As and when any issue is flagged by the State/UT or any other stakeholders, the same is resolved on priority basis.

Updation/deletion of Job Cards under Mahatma Gandhi NREGS is a regular exercise conducted by the States/UTs. Job card cannot be deleted for non-linking of Aadhaar with bank account. To streamline the process for deletion and addition of Job Cards, Ministry of Rural Development has issued a Standard Operating Procedure (SOP) vide letter dated 25.01.2025 to all States/UTs, with clear guidelines regarding deletion and restoration of job cards. The SOP ensures compliance with the Mahatma Gandhi NREGS guidelines, promotes transparency and protects the rights of workers by defining conditions for deletion.

In order to ensure transparency and accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme, the Ministry has decided that States/UTs shall ensure capturing of attendance at the worksite through National Mobile Monitoring System (NMMS) App with two-time

stamped, geo-tagged photographs of the workers in a day for all the works (except Individual Beneficiary Work) through NMMS w.e.f 1st January, 2023.

Further, in order to avoid any inconvenience to the workers due to NMMS, it has been decided that in case any worksite is not located in network covered area or attendance could not be uploaded due to any other network issue then attendance can be captured in offline mode and can be uploaded once the device comes into network covered area. In case of exceptional circumstances owing to which attendance could not be uploaded, the provision for exemption also exists which has been further decentralized to the level of Block administration.

The implementation of the NMMS application has significantly improved the attendance management system and the overall efficiency of the process. NMMS boosts the credibility of attendance data and fosters trust in the overall process.

The NMMS application enables the generation of FTOs on the same day, thereby immensely helping in timely payment of wages.

VILLAGES SELECTED UNDER PMAGY

***351. ADV. GOWAAL KAGADA PADAVI:**

SHRI SHASHANK MANI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of steps taken under the Pradhan Mantri Adarsh Gram Yojana (PMAGY) to develop villages fulfilling the minimum requirements;
- (b) the details and number of villages selected, works carried out and the number of people benefitted from the said Scheme in the country, State-wise;
- (c) the specific monitorable indicators fixed for evaluating any village as 'Adarsh Gram';
- (d) the names of villages included in the list of Adarsh Gram in Dhule and Nandurbar districts of Maharashtra; and
- (e) the details of the schemes being run in the villages selected in Dhule and Nandurbar districts?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

- (a) Adarsh Gram component of Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM- AJAY) erstwhile scheme of Pradhan Mantri Adarsh Gram Yojana (PMAGY) is being implemented for integrated development of Scheduled Castes (SC) majority villages. The selected villages are saturated with identified 50 Socio-Economic developmental indicators as detailed at enclosed **Statement-I**, under 10 domains namely Drinking Water and Sanitation, Education, Health and Nutrition Social Security, Rural Roads and Housing, Electricity and Clean Fuel, Agricultural Practices, Financial Inclusion, Digitization Livelihood and Skill Development.
- (b) Under Adarsh Gram component of Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) 29,847 villages have been identified. Out of these identified

villages, 11,022 villages have been declared as Adarsh Gram in which 38,883 works have been carried out by the States/UTs benefiting 1,00,53,218 Scheduled Caste population. The State wise list is given at the enclosed **Statement-II**.

(c) The list of 50 socio-economic developmental Monitorable Indicators to evaluate a village as “Adarsh Gram” is given at the enclosed **Statement-I**.

(d) to (e) No village has been identified under the Adarsh Gram component in Dhule and Nandurbar districts of Maharashtra.

STATEMENT-I

The details of 50 Socio-Economic Developmental Monitorable Indicators

Sl.	Domain/ Particulars of Monitorable Indicators
1.	Drinking Water and Sanitation
1.1	Whether adequate sustainable drinking water sources to cover the village are available? (Yes/No)
1.2	% of households provided with clean drinking water
1.3	% of households having Individual Household Latrines (IHHLs)
1.4	Have toilets been provided in all schools and Anganwadis in the village?
1.5	Whether people are still defecating in the open in the village? (Yes/No)
1.6	% of drains available along all internal roads
1.7	% of existing drains functioning
1.8	% of solid and liquid waste being disposed of effectively
2.	Education
2.1	% of children (6-10 years), both boys and girls, attending primary schools
2.2	% of children (11-13 years), both boys and girls, attending middle schools
2.3	% of children (14-15 years), both boys and girls, attending secondary schools
2.4	% of children (16-17 years), both boys and girls, attending higher secondary schools
2.5	% of children (18-23 years), both boys and girls, attending post higher secondary schools

2.6	% of SC children (out of those attending school and eligible) receiving pre-matric scholarship)
2.7	% of SC children (out of those pursuing post matric education and eligible) receiving post-matric scholarship
3.	Health and Nutrition
3.1	% of eligible households covered under any Health Protection Scheme
3.2	Is an emergency Ambulance facility available on call? (Yes/No)
3.3	% of pregnant women who are severely anemic
3.4	% of institutional deliveries in the village during the last one year
3.5	% of low-birth weight children born during the last one year
3.6	% of full immunization of children (< 1 year)
3.7	% of underweight children (0-5 years) in the village
3.8	How many pregnant women died during the last one year?
3.9	How many children (<1 year) died during the last one year?
3.10	% of persons with communicable diseases getting treatment as per protocol
3.11	Whether all Anganwadis are constructed? (Yes/No)
4.	Social Security
4.1	% of eligible women provided with Widow Pension
4.2	% of eligible persons provided with Old Age Pension
4.3	% of eligible persons provided with Disability Pension
5.	Rural Roads and Housing
5.1	Is the village connected by all-weather roads? (Yes/No)
5.2	% of internal roads that are CC/ brick top/ Pakka/ Tiled
5.3	% of households living in Kachcha/ unsafe houses
6.	Electricity and clean fuel
6.1	Whether the village has been electrified? (Yes/No)
6.2	% of households having electricity connection
6.3	% of households using at least one LED bulb
6.4	% of households having gas connection
6.5	% of internal roads having street lights
7.	Agricultural Practices etc.
7.1	% of eligible farmers provided with Soil Health Card
7.2	Extent (in %) of organic farming practices adopted
7.3	Extent (in %) of watershed management practices adopted
8.	Financial Inclusion
8.1	% of village population (>5 years) having Aadhar Identification
8.2	% of households having accounts in Banks/ Post Office

8.3	% of eligible persons covered under Pradhan Mantri Suraksha BimaYojana
8.4	% of eligible persons covered under Pradhan Mantri Jeevan JyotiBimaYojana
9.	Digitization
9.1	Does the village have access to Internet connectivity? (Yes/No)
9.2	Does the village have a Common Service Centre or Cyber Cafe? (Yes/No)
9.3	% of eligible persons who are digitally literate
10.	Livelihood and Skill Development
10.1	% of eligible youth undergoing skill development
10.2	% of eligible youth who have been able to avail bank linked loan
10.3	% of households which have at least one member as a member of any SHGs

STATEMENT-II

State wise list of Adarsh Grams in identified villages wherein works have been carried out by the States/UTs benefiting Scheduled Caste population

S.No	State	Total Districts	Total Villages identified	Adarsh Gram Declared	SC population covered in Adarsh Gram villages	No. of works carried out
1	Andhra Pradesh	25	1026	229	2,28,094	427
2	Assam	33	655	117	1,30,855	887
3	Chhattisgarh	23	909	630	5,08,646	3100
4	Delhi	1	2	0	0	3
5	Gujarat	16	56	25	16,393	212
6	Haryana	22	637	57	64,928	206
7	Himachal Pradesh	11	450	330	2,00,948	1653
8	Jammu And Kashmir	10	357	223	1,83,136	166
9	Jharkhand	23	989	8	6740	82
10	Karnataka	29	1723	764	7,36,821	6695
11	Kerala	1	3	0	0	0
12	Madhya Pradesh	51	1690	1223	7,67,710	5299
13	Maharashtra	27	515	260	1,49,572	844
14	Manipur	5	20	16	29,815	65

15	Meghalaya	3	5	0	0	0
16	Odisha	30	1393	806	5,79,638	6214
17	Puducherry	2	18	0	0	0
18	Punjab	23	3293	184	2,97,341	117
19	Rajasthan	32	2009	1027	7,49,890	3858
20	Tamil Nadu	37	2918	2913	32,72,812	6499
21	Telangana	31	349	44	28,236	371
22	Tripura	8	62	30	71,735	305
23	Uttar Pradesh	75	10384	1951	18,92,385	1354
24	Uttarakhand	13	384	185	1,37,523	526
	Total	531	29,847	11,022	1,00,53,218	38,883

ONE DISTRICT, ONE PRODUCT AND DISTRICTS AS EXPORT HUBS INITIATIVE

***352. SHRI G. LAKSHMINARAYANA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the products identified under the One District, One Product and Districts as Export Hubs (ODOP-DEH) initiative for Andhra Pradesh along with the criteria used for their selection;
- (b) the details of funds allocated and utilized for capacity building, infrastructure development and promotional activities under the ODOP-DEH initiative in Andhra Pradesh, district-wise;
- (c) whether any district from Andhra Pradesh has been selected by the Exim Bank under the Grassroot Initiatives for Development (GRID) program in collaboration with the Directorate General of Foreign Trade (DGFT);

- (d) if so, the details of the proposals submitted by Andhra Pradesh for districts under the GRID program;
- (e) the details of proposals approved under the GRID program along with the funds allocated, released and utilized for the said proposals; and
- (f) the details of infrastructure facilities created under the GRID program and the number of beneficiaries impacted by the program?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) The Districts as Export Hubs (DEH) initiative, launched in August 2019, is aimed at identifying, branding, and promoting products and services from each district in India that possess unique economic potential. The core objective of the initiative is to boost exports by leveraging the inherent strengths and competitive advantages of each district, while also promoting decentralized and inclusive export growth.

Under the DEH framework, products and services have been identified through a consultative process with the respective State Governments and Union Territories, taking into account factors such as existing production clusters, export potential, local specialization, employment generation, and historical or cultural significance of the product.

In the case of Andhra Pradesh, a detailed list of products and services identified under the DEH initiatives, district-wise, is given in the enclosed **Statement -I**.

One District One Product (ODOP) initiative aims to select, brand, and promote at least One Product from each District (One District – One Product) of the country for enabling holistic growth across all regions.

The selection of products for the ODOP is as per recommendations of the concerned State/UT authorities. Under the ODOP initiative, States/UTs select the products for the ODOP List by taking into consideration the existing ecosystem on the ground, potential for exports, and GI-tagged products. The finalized list is communicated to DPIIT by the relevant Department of States/UTs.

Details of unique products identified (District-wise) under the ODOP initiative as on date from the State of Andhra Pradesh is given in the enclosed **Statement-II**.

(b)The ODOP-DEH initiative is presently an ongoing initiative which leverages existing funds under various schemes and does not have separate outlay under the said initiative. The promotional activities are undertaken with existing funds of Department of Commerce, DPIIT and the concerned state government.

(c) to (f) As part of the Pilot Project under the Grassroots Initiatives for Development (GRID) program of Exim Bank, in collaboration with the DGFT, no district from Andhra Pradesh has been included at the Pilot stage.

STATEMENT-I

District-wise detailed list of products and services identified under the DEH initiatives in Andhra Pradesh

S. No.	District	Products/Services Identified under DEH
1	Alluri Sitharama Raju	Araku Coffee
2	Anakapalli	Jaggery, Coir Products and Etikoppaka Wooden Toys
3	Ananthapuramu	Fresh Fruits and Vegetables, Readymade Garments, Groundnut Products and Millet Products
4	Annamayya	Barytes Lumps and Powder, Fresh Fruits and Vegetables,

		Granite Blocks and Polished Slabs, Hand Loom Silk Sarees
5	Bapatla	Processed Shrimp, Granite and Cotton Yarn /Oleoresins
6	Chittoor	Mango Pulp, Polished Granite and Raw Granite Blocks
7	Dr. B.R. Ambedkar Konaseema	Coir Products, Frozen Shrimp
8	East Godavari	Cashew and Cashew Kernel, Nursery Plants & Coir-based Products
9	Eluru	Shrimp, Aqua Feed, and Human Hair Products
10	Guntur	Cotton Yarn, Chillies andTurmeric
11	Kakinada	Frozen Shrimp, Cashew Kernels, Rice (non- basmati)
12	Krishna	Frozen Shrimp, Imitation Jewellery, Kalamkari Products, Textiles andBed Sheets
13	Kurnool	Cotton, Chillies, Caustic Soda Flakes, Hydrogenated Castor Oil, and Foxtail Millets
14	Nandyal	Stone Idols and Slab Polishing
15	NTR	Textiles, Mango, Pharmaceuticals and API, and Casting (auto components)
16	Palnadu	Spices and Textiles
17	Parvathipuram Manyam	Rice
18	Prakasam	Granite andMarine Food Products, Spices
19	Sri Potti Sriramulu Nellore	Processed Sea Foods, Rice, Lemon-based Products, Wooden Cutlery, and Mineral-based Products
20	Sri Sathya Sai	Silk Saris and Silk Fabrics, Leather Puppets, Wall Hangings and Lamp Shades, Readymade Garments and Apparels
21	Srikakulam	Pharmaceutical Products, Granite, Cashew and Marine Food Products
22	Tirupati	Automobile Components, Textile Products, Electronic Products, and Pharma Products
23	Visakhapatnam	Sea/Marine Food Products, Engineering Goods andHealth Services
24	Vizianagaram	Mango, Mango Jelly, and Cashew Kernel
25	West Godavari	Processed Shrimp, Coir and Allied Products, and Crochet Lace Products
26	YSR Kadapa	Barium Chloride, Barium Nitrate, Barium Carbonate, Sodium Sulphide Flakes

STATEMENT-II

Details of unique products identified (District-wise) under the ODOP initiative as on date from the State of Andhra Pradesh

S. No.	District	Product	Category	Sector	GI
1	Alluri Sitarama Raju	Coffee (Araku)	Primary	Agriculture	Yes
2	Alluri Sitarama Raju	Bamboo Craft	Secondary	Handicraft	
3	Alluri Sitarama Raju	Rock Bee Honey	Tertiary	Food Processing	
4	Anakapalli	Etikoppaka Lacquerware/ Wooden Toys	Primary	Handicraft	Yes
5	Anakapalli	Palm Leaf	Secondary	Agriculture	
6	Anakapalli	Payakaraopet Silk Sarees	Tertiary	Handloom	
7	Ananthpuram (Anantapur)	Cotton/Jean Pants	Primary	Textile	
8	Ananthpuram (Anantapur)	Dharmavaram Silk Sarees	Secondary	Handloom	Yes
9	Annamayya (Rayachoty)	Cotton / Jean Pants	Primary	Textile	
10	Annamayya (Rayachoty)	Red Sander and Wood Carvings	Secondary	Handicraft	
11	Annamayya (Rayachoty)	Raja Rani Dolls	Tertiary	Handicraft	
12	Annamayya (Rayachoty)	Applique Work	Others	Handloom	
13	Annamayya (Rayachoty)	Mandanapalle Silk Sarees	Others	Handloom	
14	Bapatla	Granite Cutting and Polishing	Primary	Manufacturing	
15	Bapatla	Cotton Bags	Secondary	Handicraft	
16	Bapatla	Chirala Silk Sarees	Tertiary	Handloom	

17	Chittoor	Venkatagiri Sarees	Primary	Handloom	Yes
18	Chittoor	Mango Pulp	Secondary	Food Processing	
19	Chittoor	The Glass Beads	Tertiary	Manufacturing	
20	Chittoor	Kollangantu Tie and Dye Check Lungies	Others	Textile	
21	Chittoor	Teracotta	Others	Handicraft	
22	Dr BR Ambedkar Konaseema	Natural banana fibres	Others	Manufacturing	
23	Dr BR Ambedkar Konaseema	Bandaru LankaSarees	Others	Handloom	
24	Dr BR Ambedkar Konaseema	Angara Sarees	Others	Handloom	
25	Dr BR Ambedkar Konaseema	Coconut andCoir	Primary	Handicraft	
26	Dr BR Ambedkar Konaseema	Shrimp	Secondary	Marine	
27	Dr BR Ambedkar Konaseema	Oil and Natural Gas	Tertiary	Others	
28	Dr BR Ambedkar Konaseema	Pasalapudi Sarees	Others	Handloom	
29	East Godavari	Fruit Based Food Products (Pickles, Mango Jelly, Fruit Pulp, Cashew nuts, Lemon extracts)	Primary	Food Processing	
30	East Godavari	Ratnam pens	Secondary	Manufacturing	
31	East Godavari	White Wood Birds	Tertiary	Handicraft	
32	East Godavari	Pulagurta Clothing Shirting and Sarees	Others	Textile	
33	East Godavari	Muramunda Cotton Shirting and Sarees	Others	Textile	
34	East Godavari	Veeravaram Silk Sarees	Others	Handloom	
35	East Godavari	Dulla Sarees	Others	Handloom	
36	Eluru	Gold Jewellery	Primary	Handicraft	

37	Eluru	Hand Knotted Carpet weaving	Secondary	Handicraft	
38	Eluru	Walking Sticks	Tertiary	Handicraft	
39	Eluru	Nuziveedu veena	Others	Handicraft	
40	Eluru	Eluru Cotton Sarees	Others	Handloom	
41	Guntur	Chillies	Primary	Agriculture	Yes
42	Guntur	Bronze Casting	Secondary	Manufacturing	
43	Guntur	Mangalagiri Sarees and Fabric	Tertiary	Handloom	Yes
44	Kakinada	Uppada Jamdani Sarees	Primary	Handloom	Yes
45	Kakinada	Peddapuram Silk Dhotis, Upper and shirtings	Secondary	Textile	
46	Kakinada	Kalamkari Block Printing	Tertiary	Handloom	
47	Kakinada	Cashew Kernel	Others	Agriculture	
48	Krishna	Machilipatnam Kalamkari	Primary	Handloom	Yes
49	Krishna	Kalamkari Block Printing	Secondary	Handloom	Yes
50	Krishna	Pedana kalamkari Fabrics	Tertiary	Textile	Yes
51	Krishna	Bandar / Polavaram Sarees	Others	Handloom	
52	Krishna	Gold Jewellery	Others	Handicraft	
53	Kurnool	Stone carved products	Primary	Handicraft	
54	Kurnool	Kodumuru Gadwal Sarees	Secondary	Handloom	

55	Kurnool	Yemmiganuru Bedsheets	Tertiary	Textile	
56	Nandyal	Allagadda Stone Carving	Tertiary	Handicraft	Yes
57	Nandyala	Banganapalli Mangoes	Primary	Food Processing	Yes
58	Nandyala	Nandivargam plain towels and plain lungis	Secondary	Textile	
59	NTR(Vijaywada)	Kondapalli Toys	Primary	Handicraft	Yes
60	NTR (Vijaywada)	Bandar type Resham (Art Silk) Sarees	Secondary	Handloom	
61	Palnadu (Narasaraopeta)	Durgi Stone Carving	Primary	Handicraft	Yes
62	Palnadu (Narasaraopeta)	Sattenapalli Bedsheets	Secondary	Textile	
63	Palnadu (Narasaraopeta)	Leather Puppets	Tertiary	Handicraft	Yes
64	Palnadu (Narasaraopeta)	Spice Products	Others	Agriculture	
65	Parvathipuram Manyam	Bobilli Veena	Primary	Handicraft	Yes
66	Parvathipuram Manyam	Bobilli Sarees	Secondary	Handloom	
67	Parvathipuram Manyam	Severa Adivasi Paintings	Tertiary	Handicraft	
68	Parvathipuram Manyam	Rice	Others	Agriculture	
69	Prakasam	Granite (Black Galaxy)	Primary	Manufacturing	
70	Prakasam	Ethamukkala Check Lungis	Secondary	Textile	
71	SPSR Nellore	Udayagiri Wooden Cutlery	Primary	Handicraft	Yes
72	SPSR Nellore	Patturu Cotton Silk Sarees	Secondary	Handloom	Yes

73	Sri Sathya Sai (Puttaparthi)	Silk Sarees	Primary	Handloom	
74	Sri Sathya Sai (Puttaparthi)	Leather Puppets	Secondary	Handicraft	Yes
75	Sri Sathya Sai (Puttaparthi)	Dharmavaram Silk Sarees	Tertiary	Handloom	Yes
76	Srikakulam	Ponduru Cotton Sarees	Primary	Textile	
77	Srikakulam	Budithi Brassware	Secondary	Handicraft	Yes
78	Srikakulam	Ponduru Dhoti and Shirtings	Others	Textile	
79	Srikakulam	Jute Works	Others	Handicraft	
80	Srikakulam	Cashew Kernels	Tertiary	Agriculture	
81	Tirupati	Srikalahasti Kalamkari Fabrics/ Handicrafts	Primary	Handloom	Yes
82	Tirupati	Venkatagiri Cotton Sarees	Secondary	Handloom	Yes
83	Tirupati	Pen kalamkari	Tertiary	Handloom	Yes
84	Tirupati	Wood Carvings	Others	Handicraft	
85	Tirupati	Lord Venkateswara Swamy Photo	Others	Handicraft	
86	Tirupati	Chennuru Silk Sarees	Others	Handloom	
87	Visakhapatnam	Seafood Cluster	Primary	Marine	
88	Visakhapatnam	Basket Weaving	Secondary	Handicraft	
89	Vizianagaram	Mango Jelly	Primary	Food	

				Processing	
90	Vizianagaram	Bobilli Veena	Secondary	Handicraft	Yes
91	Vizianagaram	Design Bedsheets	Tertiary	Textile	
92	West Godavari District	Processed Prawn and Shrimp	Primary	Marine	
93	West Godavari District	Veemavaram Light Weight Sarees	Secondary	Handloom	
94	West Godavari District	Crochet Lace	Tertiary	Handloom	
95	West Godavari District	Narspur Crochet Laces	Others	Handloom	Yes
96	YSR Kadapa	Vonipenta Brass	Secondary	Handicraft	
97	YSR Kadapa	Madhavaram Sarees	Tertiary	Handloom	
98	YSR Kadapa	Prodattur Raw (Kora) Silk Shirting	Others	Textile	
99	YSR Kadapa	Barytes and Barium Compounds	Primary	Others	

स्वदेशी इस्पात की कीमत

***353. डॉ. प्रशांत यादवराव पडोले:**

श्रीमती ज्योत्सना चरणदास महंत:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा वैश्विक उतार-चढ़ाव और व्यापार प्रतिबंधों के कारण स्वदेशी इस्पात की कीमतों की अस्थिरता को दूर करने के लिए क्या कदम उठाए गए हैं;
- (ख) इस्पात उत्पादन, कीमतों और निर्यात के संबंध में हाल में लागू की गई नीतियों का क्या प्रभाव पड़ा है;

- (ग) छत्तीसगढ़ और झारखंड जैसे प्रमुख इस्पात उत्पादक राज्यों की अर्थव्यवस्था पर इस्पात की कीमतों में उतार-चढ़ाव का क्या प्रभाव पड़ा है; और
- (घ) क्या सरकार का इस्पात की बढ़ती कीमतों से प्रभावित लघु और मध्यम उद्यमों (एसएमई) को राहत प्रदान करने के लिए कोई उपाय आरंभ करने का विचार है?

भारी उद्योग मंत्री; तथा इस्पात मंत्री (श्री एच. डी. कुमारास्वामी):

(क) से (घ) इस्पात एक नियंत्रणमुक्त क्षेत्र है और इस्पात की कीमतें बाजार शक्तियों की मांग-आपूर्ति संबंधी गतिशीलताओं, वैश्विक बाजार परिस्थितियों, कच्चे माल की कीमत संबंधी रुझानों, लॉजिस्टिक लागत, विद्युत और ईंधन लागत आदि द्वारा निर्धारित की जाती हैं। सरकार देश में लघु और मध्यम उत्पादकों सहित इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण तैयार कर एक सुविधा प्रदाता के रूप में कार्य करती है।

सरकार ने वैश्विक उतार-चढ़ाव और व्यापार प्रतिबंध के मुद्दों का समाधान करने और स्वदेशी इस्पात विनिर्माताओं की प्रतिस्पर्धात्मकता में सुधार लाने हेतु निम्नलिखित कदम उठाए हैं:

- (i) वर्तमान में कुछ इस्पात उत्पादों जैसे सीमलेस ट्यूब, लौह के खोखले प्रोफाइल और पाइप, मिश्रधातु, या गैर-मिश्रधातु इस्पात (कच्चा लोहा और स्टेनलेस स्टील के अलावा) (चीन पीआर से), इलेक्ट्रो-गैल्वेनाइज्ड इस्पात (कोरिया आरपी, जापान, सिंगापुर से), स्टेनलेस स्टील सीमलेस ट्यूब और पाइप (चीन पीआर से), वेल्डेड स्टेनलेस स्टील पाइप और ट्यूब (वियतनाम और थाईलैंड से) से संबंधित पाटनरोधी शुल्क (एडीडी) उपाय किए गए हैं।
- (ii) चीन और वियतनाम से वेल्डेड स्टेनलेस स्टील पाइपों और ट्यूबों के लिए प्रतिकारी शुल्क (सीवीडी) लागू है।
- (iii) केंद्रीय बजट 2024-25 में, स्वदेशी विनिर्माताओं को सहायता प्रदान करने और स्वदेशी इस्पात विनिर्माण को बढ़ावा देने के लिए निम्नलिखित उपाय किए गए थे:-

- क. फेरो-निकेल तथा मोलिब्डेनम अयस्कों और कंसंट्रेट्स, जो इस्पात उद्योग के लिए कच्ची सामग्री हैं, पर आधारभूत सीमा शुल्क (बीसीडी) को 2.5% से घटाकर शून्य कर दिया गया है।
- ख. फेरस स्क्रेप पर बीसीडी छूट को 31.03.2026 तक जारी रखा गया है।
- ग. कोल्ड रॉलड ग्रेन ओरिएंटेड (सीआरजीओ) स्टील के विनिर्माण के लिए विनिर्दिष्ट कच्ची सामग्री पर छूट को 31.03.2026 तक जारी रखा गया है।
- (iv) देश के भीतर 'विशेष इस्पात' के विनिर्माण को बढ़ावा देने और पूंजीगत निवेश को आकर्षित करके आयात को कम करने के लिए विशेष इस्पात हेतु उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू किया गया।
- (v) उद्योग, प्रयोक्ताओं और आम जनता को गुणवत्तायुक्त इस्पात की उपलब्धता सुनिश्चित करने के लिए इस्पात गुणवत्ता नियंत्रण आदेशों को लागू करके घरेलू बाजार में घटिया/दोषपूर्ण इस्पात उत्पादों के साथ-साथ आयातों पर प्रतिबंध लगाना।
- देश में इस्पात उत्पादन में वृद्धि हो रही है और वर्ष 2023-24 में देश में 144.3 मिलियन टन कच्चे इस्पात का उत्पादन किया गया। सरकार ने स्वदेशी रूप से विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआईएंडएसपी) नीति के कार्यान्वयन और पंजाब के मंडी गोबिंदगढ़ में नेशनल इंस्टीट्यूट ऑफ सैकेण्डरी स्टील (एनआईएसएसटी) की स्थापना करके लघु एवं मध्यम उद्यमों सहित इस्पात क्षेत्र को समर्थन देने के लिए कदम उठाए हैं।

START-UPS UNDER NTTM

*354. SHRI SURESH KUMAR KASHYAP:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the manner in which the Government supports start-ups in terms of funding, infrastructure, and policy assistance along with the number of start-ups registered in Himachal Pradesh;

- (b) the manner in which these 4 start-ups align with the National Technical Textiles Mission (NTTM) and the broader goals of the textile industry;
- (c) whether there are any plans to expand this initiative and approve more start-ups in the near future; and
- (d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) The Government has launched “Grant for Research and Entrepreneurship across Aspiring Innovators in Technical Textiles (GREAT)” scheme under the National Technical Textiles Mission (NTTM) to support start up ecosystem of Technical Textile in India. Under the GREAT scheme, a maximum support of Rs. 50 lakhs is provided to each approved proposal.

Further, till date no start-up applications have been approved to individual/ start-up company based on Himachal Pradesh.

(b) A total of seventeen (17) startup proposals have been approved with a total cost of Rs. 8.80 Crores till date under the GREAT scheme of NTTM. These startups are majorly working in the development of Specialty Textiles, Medical textiles, Textile Composites, High Performance Textiles, Sustainable Textiles, Protective Textiles which aligns with the National Technical Textiles Mission. These startups are expected to create an ecosystem for manufacturing of technical textiles in India and improve the domestic market size and reducing dependency on imports.

(c) and (d) The applications for start-up proposals can be submitted under the GREAT scheme which is valid till March 2026.

GROWTH IN FISHERIES SECTOR

***355. SHRIMATI DAGGUBATI PURANDESWARI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of factors contributing to the growth of India's fisheries sector and its rising contribution of approximately 8% to global fish production;
- (b) the details of initiatives, policy interventions and technological advancements that have facilitated this expansion and improved productivity in the fisheries industry particularly in Andhra Pradesh;
- (c) the significance of sustainable fishing practices and marine resource management in ensuring long-term sectoral growth while maintaining ecological balance; and
- (d) the steps taken to enhance India's fisheries exports, strengthen its global market position and improve competitiveness in international trade?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) India's fisheries sector is experiencing significant growth, achieving a record production of 184.02 lakh tons and contributing approximately 8% to global fish production. During last 10 years, the Government of India has stepped up investments in fisheries and aquaculture sector with a cumulative investment to the tune of Rs 38,572 crore through various programmes and initiatives namely Blue Revolution Scheme, Fisheries and Aquaculture Infrastructure Development Fund (FIDF), Pradhan Mantri Matsya Sampada

Yojana, Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PMMKSSY). The BR Scheme with its multi-dimensional activities implemented for 5 years from 2015-16 to 2019-20 infused an investment of about Rs. 5000 crore into the fisheries sector. The FIDF launched in 2018-19 with a fund size of Rs 7,522.48 crore, provides concessional financing for fisheries-related projects. A total of 141 proposals, including fishing harbours, fish landing centers, and processing units, worth Rs 5,915.54 crore, have been approved under this scheme. The PMMSY, in operation from 2020-2025 with an estimated investment of Rs 20,050 crore, focuses on bridging critical gaps in production, technology, post-harvest infrastructure, value chain modernization, fisheries management, and fisher welfare. To date, Rs 20,990.79 crore worth of projects have been approved, with a central share of Rs 8,926.29 crore. The Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PMMKSSY) aims to formalize the fisheries sector, incentivize aquaculture insurance, improve value chains for micro and small enterprises, and ensure safe fish production, with an investment of Rs 6,000 crore. Further, since 2018-19, the government has extended the Kisan Credit Card (KCC) facility to fishers and fish farmers, sanctioning loan amount of Rs 2,982.58 crore through 4.63 lakh KCCs to support their working capital needs.

The schemes of the Department have emphasized expansion of aquaculture through adoption of advanced aquaculture technologies such as biofloc, Recirculatory Aquaculture System (RAS), raceways, and cage culture units. These interventions have helped improving the productivity and reducing production costs. In the marine fisheries sector, upgradation of fishing vessels

for export competency, introduction of deep sea fishing vessels and the establishment of smart and integrated fishing harbors have contributed to sustaining the production growth.

An investment of Rs 2887.05 crores have been made in Andhra Pradesh under the Blue Revolution and PMMSY schemes since 2015-16. Under the PMMSY, the DoF, MoFAH&D, Government of India has approved the proposals received from the Government of Andhra Pradesh for 39 activities (32 beneficiary components and 7 non-beneficiary components) at a total cost of Rs. 2398.72 crore, with a central share of Rs. 559.10 crore. Under FIDF, ten infrastructure projects worth Rs 1396.83 crore were approved for the Andhra Pradesh state. The Government of Andhra Pradesh has informed that the regulatory framework brought in by the state for development of aquaculture together with the schematic interventions have helped the development of the fisheries and aquaculture in the State leading to an increase in fish production from 20.18 Lakh tonnes in 2013-14 to 51.58 lakh tonnes in 2023-24.

(c) To ensure the long-term growth and ecological balance of Indian fisheries sector, the Government of India has notified the 'National Policy on Marine Fisheries, 2017' to guide responsible and sustainable marine fishing in the country. The DoF, GoI, in consultation with scientific institutions advises the coastal States/UTs to take steps for optimizing fishing efforts and implementing measures to ensure sustainable fisheries. Destructive practices like paired bottom trawling and LED light fishing are banned in the Exclusive Economic Zone (EEZ), and a uniform 61-day seasonal fishing ban is enforced to protect

breeding stocks. Juvenile fishing is also discouraged. Further, under the flagship scheme of the Department “Pradhan Mantri Matsya Sampada Yojana (PMMSY)”, assistance is provided for activities such as sea ranching, mariculture, installation of Artificial Reefs and Seaweed Cultivation, etc. for enhancing the fish stocks, habitat restoration, promoting additional livelihood for fishers and coastal communities to alleviate fishing pressure in the inshore areas; and for overall enhancement of marine fish production in a sustainable manner. Coastal states/UTs manage territorial waters through Marine Fishing Regulation Acts (MFRAs) including reserving zones for traditional fishers who are using non-motorized and motorized fishing boats. The status of stocks is periodically reviewed by the research institutes ICAR-Central Marine Fisheries Research Institute (CMFRI) and the Fishery Survey of India periodically. As per the latest report, 91.1% of the 135 fish stocks in different regions are in healthy and sustainable state.

(d) The Pradhan Mantri Matsya Sampada Yojana (PMMSY), a flagship scheme implemented for overall development of fisheries and aquaculture sector in the country, inter-alia envisages to enhance fisheries exports to Rs 1.0 lakh crores by 2024-25. In order to enhance India’s export competitiveness and higher price realization, the PMMSY supports a basket of interventions/activities along the fisheries value chain including quality fish production, expansion, diversification and intensification of brackish water aquaculture, promotion of export-oriented species, infusion of technology, robust disease management and traceability, training and capacity building, creation of modern postharvest

infrastructure with seamless cold chain, development of modern fishing harbours and fish landing centres, etc. The seafood exports of India have more than doubled since FY 2013-14. While the seafood exports stood at Rs 30,213 crore in 2013-14, the same has increased to Rs. 60,523.89 crore during FY 2023-24.

The Government of India, Ministry of Commerce and Industry has established the Marine Products Export Development Authority (MPEDA) as a dedicated agency to facilitate export of seafood. The MPEDA promotes Indian fisheries products through brand promotion, exporter enrolment, and importer liaison. It enhances industry capacity via training, awareness campaigns, workshops, and *chintan shivirs*. To explore new markets, MPEDA participates in international trade fairs, organizes Buyer-Seller Meets (BSMs) and Reverse Buyer Seller Meets (RBSMs), and collaborates with Indian Missions abroad. To ensure quality meeting international standards, the Export Inspection Council (EIC), Department of Commerce conducts periodic awareness and training programs for relevant stakeholders across the value chain. The Government also conducts bilateral meetings with major importers (U.S., EU, China, Japan) to boost seafood exports. To strengthen India's seafood sector globally, the government is facilitating ease of business by amending regulations, streamlining imports and reducing import duties on key aquafeed ingredients, aquaculture inputs, and fish processing ingredients.

LIVESTOCK AND FISH DISEASES

***356. SHRI RAJABHAU PARAG PRAKASH WAJE:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether the Ministry has identified major livestock and fish diseases in Nashik district through surveys during the last five years, and if so, the key findings regarding disease prevalence, if so, the details thereof;
- (b) whether the Government has implemented vaccination and disease prevention programs like the Foot and Mouth Disease (FMD) Control Programme for livestock and any targeted disease management for fisheries, if so, the details thereof including the details of animals and fish treated;
- (c) whether specific funds were allocated for disease control in Nashik, if so, the details thereof including the status of their utilization;
- (d) the steps taken to strengthen veterinary and fisheries healthcare infrastructure in Nashik's rural and tribal areas for early disease detection and treatment; and
- (e) whether the Government has any plans to introduce advanced technologies for real-time disease monitoring and control in the region and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) Indian Council of Agricultural Research (ICAR)-National Institute of Veterinary Epidemiology and Disease Informatics (NIVEDI) has identified 15 economically important diseases of livestock nationally. As per the information received from the State of Maharashtra, diseases like Foot and Mouth Disease

(FMD), Peste des Petits Ruminants (PPR), Lumpy Skin Disease (LSD), Haemorrhagic Septicaemia (HS), Black Quarter (BQ), Enterotoxaemia (ET) Anaplasmosis, Avian Influenza (AI) and Ranikhet Disease (RD) have been reported in the district of Nashik during the last five years. As per the information of Maharashtra, the key findings related to Nashik district are as follows:

- i. Last outbreak of AI, Anaplasmosis and PPR occurred during 2020-21. After that, no outbreak reported.
- ii. Last HS and FMD outbreak occurred during 2021-22. After that, no outbreak reported.
- iii. The outbreak of LSD has reduced to 7 in the year 2024-25 from 192 in the year 2023-24.

Further, as far as fish disease is concerned there is no disease outbreak reported from the Nashik district during recent years in respect to fish diseases.

(b) The treatment of livestock diseases is under the domain of the State Government. However, the details of the support being provided centrally for control programme, surveillance, capacity building etc is as follows:

- i. Under Livestock Health and Disease Control Programme (LHDCP) scheme, 100% central assistance is provided to States/UTs for vaccination against Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF). Quality vaccines are procured and supplied centrally. Support is provided to the States/UTs for procurement of vaccination accessories, strengthening cold chain infrastructure, remuneration for vaccinators, awareness generation etc.

- ii. Under Assistance to States for Control of Animal Disease (ASCAD) sub-component of the LHDCP scheme, financial assistance is provided to the States/UTs for the vaccination of state prioritized exotic, emergent and zoonotic animal diseases including Lumpy Skin Disease, Black Quarter, Haemorrhagic Septicaemia etc. Assistance is also provided to States/UTs for strengthening of diagnostic infrastructure and Capacity Building and training of Veterinarians and Para Veterinarians.
 - iii. Total 110.49 crore FMD vaccine, 4.57 crore Brucellosis vaccine, 25.36 crore PPR vaccine, 0.70 crore CSF vaccine, and 27.31 crore LSD vaccine have been administered to the susceptible animal population in respective states/UTs. In state of Maharashtra, total 921.26 Lakh FMD vaccine, 28.01 Lakh Brucellosis vaccine, 227.24 Lakh PPR vaccine, 1.51 Lakh CSF vaccine, and 396.00 lakh LSD vaccine have been administered in the State.
 - iv. Ministry through National Surveillance Programme on Aquatic Animal Diseases (NSPAAD) has developed a mobile app ("Report Fish Disease") which empowers farmers to report incidence or outbreak. Targeted disease surveillance is in places for specific pathogen, species and location where there is occurrence of aquatic animal diseases.
- (c) Under LHDCP scheme funds are allocated to State and distribution of funds to the district is under the domain of the state. Rs.18094.67 lakhs has been released under the LHDCP Scheme to the state of Maharashtra during last five years and the utilization certificate details of Rs 1026.32 lakhs is pending from the State of Maharashtra.

Under Pradhan Mantri Matsya Sampada Yojana (PMMSY) fund of Rs.33.78 crore has been approved for a period of three years for the implementation of the second phase of the National Surveillance Programme for Aquatic Animal Diseases (NSPAAD) under PMMSY for implementation in all the states/UTs. Total funds of Rs. 150.09 lakhs have been allocated for the state of Maharashtra in the last five years under NSPAAD.

(d) As information received from the state of Maharashtra, there are 266 veterinary institutes in Nashik which include 01 district polyclinic, 06 taluka mini-polyclinic and 109 grade-1 and 148 grade-2 institutes and 2 state mobile units to cater veterinary care in the district and 04 numbers of MVU has been operationalized in Nashik under central assistance.

Government has launched an android-based mobile app as “Report Fish Disease” developed by ICAR-National Bureau of Fish Genetic Resources (NBFGR), Lucknow under National Surveillance Programme for Aquatic Animal Diseases (Phase- II), funded under PMMSY. The app is available in Marathi besides Hindi, English and 10 other regional languages.

(e) The details are as follows:

i. As per the information received from the state of Maharashtra, Western Regional Disease Diagnostic Laboratory has been upgraded to Bio Security Level (BSL)-III designed for research and diagnostic work involving potentially harmful microbes, requiring high containment and bio-safety measures. Two Regional Disease Investigation Laboratories (RDILs) have been established in Nashik region with RT-PCR testing facility for disease diagnostic purpose.

ii. Department of Fisheries has developed a mobile app as “Report Fish Disease” developed by ICAR-(NBFGR), provide a central platform for connecting and integrating fish farmers, field-level officers and fish health experts seamlessly with benefits as under:

- a. **Early Disease Detection and Reporting:** fish farmer can report fish diseases in real-time, enabling early identification and quick response.
- b. **Rapid Response and Control Measures:** Authorities receive immediate alerts, allowing timely intervention to control outbreaks.
- c. **Enhanced Aquaculture Biosecurity:** It helps prevent disease spread, reducing fish mortality and economic losses.
- d. **Scientific Data for Policy Formulation:** The collected data aids in research and policymaking for better disease control strategies.

Besides, two collaborating centres, namely ICAR- Central Institute of Fisheries Education, Mumbai and College of Fisheries, Ratnagiri have been designated to investigate disease outbreak from all districts of Maharashtra and suggest the management measures.

प्रधानमंत्री आवास योजना-ग्रामीण के तहत सभी के लिए आवास

*357. श्रीमती कलाबेन मोहनभाई देलकर:

श्री संदिपनराव आसाराम भुमरे:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के तहत 'सभी के लिए आवास' पहल के उद्देश्य की स्थिति क्या है;

(ख) विगत तीन वर्षों के दौरान राज्यवार तथा वर्षवार खंडवा, संघ राज्यक्षेत्र दादरा एवं नगर हवेली तथा छत्रपति संभाजी नगर सहित महाराष्ट्र के ग्रामीण क्षेत्रों में कितने आवासों/आवासीय इकाइयों को पूरा किए जाने का लक्ष्य रखा गया था और कितने पूर्ण किए गए हैं;

(ग) क्या उक्त योजना के कार्यान्वयन में कोई कमियां पाई गई हैं; और

(घ) सरकार द्वारा इस योजना को और अधिक प्रभावी बनाने के लिए किए गए उपचारात्मक उपायों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) ग्रामीण विकास मंत्रालय 1 अप्रैल 2016 से प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है, जिसका उद्देश्य ग्रामीण क्षेत्रों में "सभी के लिए आवास" का लक्ष्य प्राप्त करने के लिए पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं से युक्त पक्के आवासों के निर्माण के लिए सहायता प्रदान करना है। पीएमएवाई-जी के तहत, राज्य/संघ राज्य क्षेत्रों को आवंटित 3.79 करोड़ के लक्ष्य की तुलना में 20.03.2025 की स्थिति के अनुसार राज्यों/संघ राज्य क्षेत्रों द्वारा 3.57 करोड़ लाभार्थियों को आवास स्वीकृत किए गए हैं, 3.24 करोड़ लाभार्थियों को सहायता की पहली किस्त जारी की गई है, 2.87 करोड़ लाभार्थियों को सहायता की दूसरी किस्त जारी की गई है और 2.72 करोड़ आवासों का निर्माण पूरा कर लिया गया है।

(ख) पीएमएवाई-जी के तहत, मंत्रालय राज्य को एक इकाई मानकर लक्ष्य आवंटित करता है और राज्य सरकार द्वारा जिला/ब्लॉक/ग्राम पंचायत-वार लक्ष्य तय किए जाते हैं। पिछले तीन वर्षों 2021-22 से 2023-24 के दौरान 20.03.2025 की स्थिति के अनुसार खंडवा, संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव और छत्रपति संभाजी नगर सहित महाराष्ट्र के ग्रामीण क्षेत्र में पूर्ण करने के लिए लक्षित और साथ ही पूर्ण किए गए आवासों/आवास इकाइयों की संख्या का राज्य-वार और वर्ष-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ) पीएमएवाई-जी को जिन प्रमुख समस्याओं का सामना करना पड़ा है उनमें कोविड-19 की वजह से लागू प्रतिबंधों के कारण आवासों के निर्माण में देरी, राज्यों/संघ राज्य क्षेत्रों की ओर से

राज्य के कोष से पीएमएवाई-जी के राज्य नोडल खाते में केंद्रीय और राज्य अंश जारी करने में देरी, राज्यों/संघ राज्य क्षेत्रों द्वारा भूमिहीन लाभार्थियों को भूमि आवंटन में देरी, लाभार्थियों की अनिच्छा के मामले, स्थायी पलायन, विवादित उत्तराधिकार, निर्माण सामग्री की अनुपलब्धता और कभी-कभी आम/विधानसभा/पंचायत चुनाव शामिल हैं।

मंत्रालय पीएमएवाई-जी के तहत आवासों का समय पर निर्माण सुनिश्चित करने के लिए निम्नलिखित कदम उठा रहा है:

- i. मंत्रालय के स्तर पर प्रगति की नियमित समीक्षा।
- ii. योजना की निगरानी और देखरेख के लिए विशिष्ट पीएमएवाई-जी विश्लेषणात्मक डैशबोर्ड की शुरूआत।
- iii. राज्यों/संघ राज्य क्षेत्रों को लक्ष्यों का समय पर आवंटन और पर्याप्त निधियां जारी करना।
- iv. ग्रामीण क्षेत्रों में भूमिहीन लाभार्थियों के लिए भूमि का प्रावधान और केन्द्रीय एवं राज्य अंश जारी करना सुनिश्चित करने के लिए राज्यों के साथ नियमित अनुवर्ती कार्रवाई करना।
- v. निष्पादन सूचकांक डैशबोर्ड के आधार पर सर्वश्रेष्ठ कार्य निष्पादन करने वाले राज्यों/संघ राज्य क्षेत्रों, जिलों को पुरस्कार प्रदान करना, जिससे राज्यों/संघ राज्य क्षेत्रों के बीच निर्धारित लक्ष्यों को प्राप्त करने के लिए स्वस्थ प्रतिस्पर्धा और प्रेरणा उत्पन्न हो सके।

विवरण

पिछले तीन वर्षों 2021-22 से 2023-24 के दौरान, 20.03.2025 की स्थिति के अनुसार, खंडवा, संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव और छत्रपति संभाजी नगर सहित महाराष्ट्र के ग्रामीण क्षेत्र में पूरा होने के लिए लक्षित और साथ ही पूर्ण किए गए आवासों/आवास इकाइयों की संख्या का वर्ष-वार ब्यौरा

राज्य/संघ राज्य क्षेत्र/जिले का नाम	2021-22		2022-23		2023-24	
	लक्ष्य	पूर्ण किए गए	लक्ष्य	पूर्ण किए गए	लक्ष्य	पूर्ण किए गए
खंडवा जिला (मध्य प्रदेश)	19,444	548	0	16,372	0	1,665
दादरा और नगर हवेली तथा दमन और	1,103	641	0	1,486	4,838	350

दीव						
महाराष्ट्र	3,66,479	1,79,021	0	3,43,385	0	1,08,435
छत्रपति संभाजी नगर जिला (महाराष्ट्र)	13,469	5,177	0	10,527	0	3,289

टिप्पणी: एक वित्तीय वर्ष के दौरान आवास निर्माण में पिछले वित्तीय वर्षों के लक्ष्यों की तुलना में हुए निर्माण भी शामिल हैं।

DISBURSAL OF FUNDS UNDER PM-KISAN SCHEME

*358. SHRI BENNY BEHANAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

(a) the details of progress in disbursement of funds under the PM-Kisan scheme in Financial Year 2024, State-wise;

(b) the number of ineligible beneficiaries identified and the amount recovered from them;

(c) the total number of applications received under the scheme in 2024, State-wise and the number of applications rejected; and

(d) the timeline for implementation of Aadhaar-based verification for all beneficiaries under the scheme?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (c) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured that the benefits of the scheme reach all eligible farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr to farmers in 19 installments since inception. Under the 19th instalment of the PM-KISAN Scheme, on 24th February 2025, an amount of more than Rs. 22,000 Crore was released to more than 9.8 Crore farmers. The State-wise details of funds disbursed during FY 2024-25 is given in the enclosed **Statement**.

As per operational guidelines of the Scheme, States/UTs are mandated to identify and verify the eligible beneficiaries under the scheme and upload the details of eligible farmers on PM-KISAN Portal. Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. The scheme initially started on a trust-based system, where beneficiaries were registered by the states on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States. Later on, to address this, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. In order to ensure that benefits are released only to the eligible beneficiaries, land seeding, Aadhaar based payment and eKYC have been made mandatory. The benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements, they will received the benefits of the scheme along with their due installments, if any.

Further, States/UTs are mandated to recover any amount transferred to ineligible farmers marked due to higher income groups such as income tax payees, employees of PSUs, State/Central Govt., Constitutional post holders etc. An amount of Rs. 416 Cr. has been recovered from the ineligible beneficiaries so far across the country.

The registration of farmers in the Scheme is an ongoing process. Farmers can self-register themselves online through PM-Kisan Portal. All such applications are approved by the concerned States/UTs after due verification. In the cases, where the required documents/details are not provided by the applicant, the application is liable to be rejected by the State/UT Governments. Once it is approved by the State/UTs, benefit is processed immediately by the Department and the same is released in the subsequent instalment.

(d) Aadhaar is one of the key parameters for establishing identity of the farmers in scheme and the benefits of the scheme are transferred to only Aadhaar authenticated farmers. At present, 100% PM KISAN beneficiary's database is Aadhaar seeded, authenticated and e-KYC verified. The disbursement of the benefits of the scheme are released through Aadhaar Based Payment System i.e. into Aadhaar seeded bank account of beneficiaries. From the 15th Installment cycle of the scheme (Aug. 2023 – Nov. 2023), Aadhaar based e-KYC has also been made mandatory under the scheme.

STATEMENT

State-wise and instalment-wise details of the beneficiaries benefited under PM-KISAN and amount released to them during FY 2024-25

#	State	17th Instalment (April 2024 - July 2024)		18th Instalment (Aug 2024 - Nov 2024)		19th Instalment (Dec 2024 - March 2025)	
		No. of Beneficiaries	Amount Disbursed (in Rs. Cr.)	No. of Beneficiaries	Amount Disbursed (in Rs. Cr.)	No. of Beneficiaries	Amount Disbursed (in Rs. Cr.)
1	ANDAMAN AND NICOBAR ISLANDS	12,546	2.80	12,832	2.80	12,987	2.78
2	ANDHRA PRADESH	41,40,573	875.56	41,22,499	836.36	41,27,619	854.28
3	ARUNACHAL PRADESH	67,613	18.55	90,470	25.60	94,948	22.63
4	ASSAM	18,14,323	425.92	18,87,572	403.52	20,87,406	475.09
5	BIHAR	76,55,844	1,598.94	75,81,016	1,544.52	75,90,575	1,592.77
6	CHANDIGARH	349	0.08				
7	CHHATTISGARH	24,31,803	577.36	25,07,751	570.00	25,94,151	598.96
8	DELHI	10,808	2.51	10,829	2.26	11,084	2.47
9	GOA	6,322	1.36	6,333	1.33	6,381	1.33
10	GUJARAT	48,45,936	1,084.42	49,12,366	1,038.73	51,34,410	1,146.43
11	HARYANA	15,87,993	362.17	15,99,896	342.28	16,37,141	359.89
12	HIMACHAL PRADESH	8,06,655	190.48	8,17,540	171.89	8,30,495	178.31
13	JAMMU AND KASHMIR	8,53,716	192.52	8,58,653	182.64	8,80,247	201.07
14	JHARKHAND	18,42,849	633.38	19,97,392	546.02	19,83,858	650.36
15	KARNATAKA	43,04,824	958.27	43,48,125	941.85	43,95,092	897.90
16	KERALA	27,57,444	637.26	28,15,234	597.95	28,78,013	636.28
17	LADAKH	18,192	4.05	18,208	3.77	18,400	3.89
18	LAKSHADWEEP	1,972	0.54	2,198	0.45	2,303	0.50
19	MADHYA PRADESH	80,80,410	1,679.85	81,37,378	1,682.12	83,33,799	1,767.03
20	MAHARASHTRA	91,43,101	1,940.12	91,43,517	1,888.54	92,60,727	1,961.26
21	MANIPUR	79,194	28.01	85,932	42.79	85,965	25.60
22	MEGHALAYA	1,30,649	49.02	1,50,413	33.91	1,82,513	44.22
23	MIZORAM	99,140	36.82	1,10,964	31.68	1,23,524	33.65
24	NAGALAND	1,62,277	49.02	1,71,921	42.84	1,85,868	49.41
25	ODISHA	30,58,332	737.89	31,50,678	689.02	34,92,835	924.18
26	PUDUCHERRY	8,182	1.73	8,033	1.64	8,032	1.65
27	PUNJAB	8,40,274	290.56	9,26,132	272.81	10,23,521	327.46
28	RAJASTHAN	67,25,726	1,525.64	70,32,027	1,545.08	73,06,768	1,661.37

29	SIKKIM	24,364	6.40	28,104	6.66	30,515	7.17
30	TAMIL NADU	21,83,435	460.03	21,94,651	455.94	22,50,180	490.42
31	TELANGANA	30,98,123	654.66	30,77,516	627.51	31,06,592	649.15
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,567	2.56	11,587	2.44	11,691	2.46
33	TRIPURA	2,25,528	55.50	2,29,366	47.67	2,36,514	50.82
34	UTTAR PRADESH	2,14,86,114	4,830.39	2,25,79,461	4,982.59	2,35,42,883	5,489.68
35	UTTARAKHAND	7,86,760	177.97	7,96,983	168.76	8,20,368	180.94
36	WEST BENGAL	44,98,404	964.42	45,03,169	931.55	45,55,495	979.03
	Grand Total	9,38,01,342	21,056.75	9,59,26,746	20,665.51	9,88,42,900	22,270.45

SAANSAD ADARSH GRAM YOJANA

***359. DR. PRABHA MALLIKARJUN:**

SHRI ANAND BHADAURIA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has achieved the goals, objectives set under Saansad Adarsh Gram Yojana (SAGY) in the State of Karnataka particularly in Davangere Lok Sabha Constituency, if so, the details thereof;
- (b) the details of Gram Panchayats selected and transformed as model villages under SAGY in the said constituency along with the details of infrastructure created under the yojana since the inception of the scheme;
- (c) the details of funds sanctioned and released for implementation of SAGY to the State of Karnataka particularly to Davangere Lok Sabha Constituency;

- (d) the number of villages in the country which have been adopted and developed as model villages under SAGY during the last five years, State and year-wise;
- (e) whether this scheme has failed and none of the villages could be developed as model village during the last eleven years; and
- (f) if so, the details thereof and the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b) The primary goal of Saansad Adarsh Gram Yojana (SAGY) was the holistic development of three Adarsh Grams by March, 2019 and thereafter, five such Adarsh Grams (one per year) till 2024 through the leadership and guidance of Hon'ble Members of Parliament (MPs). Under SAGY, the components of an Adarsh Gram are context specific. However, under the development activities, it includes Personal development; Human development; Social development; Economic development; Environmental Development; Social Security; Good Governance; and Basic amenities and service.

Under SAGY, a total of 134 gram panchayats were selected by the Hon'ble MPs in the state of Karnataka under which 14,041 planned projects/activities have been completed. In Davanagere district, Hon'ble MP has selected a total of 6 Gram Panchayats namely Avaragola, Holesiriger, Kandagallu, Mallapura, Mustur and Suraturu. In these Gram Panchayats 692 planned projects/activities have been completed and the details are given in the enclosed **Statement -I**.

(c) SAGY is a 100% convergence based scheme without allocation of any funds for developmental projects undertaken under the scheme. Resources for SAGY projects are mobilized from the funds available under Central and State schemes, CSR funds and Member of Parliament Local Area Development Scheme (MPLADS) fund and Member of Legislative Assembly Development Scheme (MLALAD) Fund.

(d) In the past 5 years, 830 Gram Panchayats across the country have been developed under SAGY Scheme by completing 100% projects/activities planned under the Village Development Plan. Year-wise and state-wise details are given in the enclosed **Statement-II**.

(e) and (f) No, till date 1737 Gram Panchayats across the country have been developed under the Sansad Adarsh Gram Yojana by completing 100% of the projects/activities planned under the Village Development Plan.

STATEMENT-I

Details of the Gram Panchayats where planned projects/activities have been completed

AVARAGOLLA GRAM PANCHAYAT			
Sector Name	Sub Sector Name	Scheme Name	Work Name
Basic Amenities And Services	Animal Health	State Plan Fund, National Health Mission (nhm)	Sanctioned construction of animal hospital in Avaragolla village
	Basic Services	15th Finance Commission	Installation and maintenance of street lights in Avargolla village
			Installation and maintenance of

		street lights in Chikkabudihalu village
		Installation and maintenance of street lights in Devarahatti village
Buiding	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of additional 1 rooms for Fraudha School in Avaragolla village
Building Construction	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of additional 1 rooms for Junior Primary School at Devarahatti village
		Construction of additional 1 rooms for Senior Primary School at Chikkabudihalu Village
		Construction of additional 2 rooms for Senior Primary School at Avaragolla village
Drinking Water	15th Finance Commission	Construction of clean drinking water (RO Plant) plant in Avaragolla village
	Jal jeevan Mission	To supply water to 1400 houses of villages under Avaragolla Gram Panchayat under Jal Jeevan Mission Scheme.
Education	State Plan Fund	Avaragolla Gram Panchayat to fill vacant posts of teachers in schools of all villages
Electricity Supply	Deen Dayal Upadya Rural Electrification	Implementation Niranthara Jyoti Yojana.
Health	National Health Mission (nhm)	Immuni-zation

	Health And Nutrition	Health Department- State Scheme	Awaragolla Gram Panchayat will visit all the houses in the villages once in a month for health check up.
	Health Facilities	Health Department- State Scheme	In the villages covered by Avaragolla Gram Panchayat, awareness will be created to prevent Maternal Mortality (MMR) and Infant Mortality (IMR) and IEC activities will be conducted in this regard.
	Health Sub Centre	Health Department- State Scheme	Constraction of ANM Quartus in Avaragolla village
	Individual Household Toilets (ihht)	Swachh Bharat Mission	Gram Villages 30 Individual Household Toilets (ihht) Beneficiary
	Panchayat Rural Housing and Rural Development	State Rural Housing Scheme	Avaragolla-94, Chikkabudhihalu -33, Devarahatt-159. total=286 houseless benifishars provide this fesilities
	Rural Housing	State Rural Housing Scheme	Avaragolla-271, Chikkabudhihalu -4, Devarahatti -1. total=276 site less benifishars provide this fesilities
	Sanitation	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of 2 hi-tech toilets for school in the Devarahatti village, separate for male and female
			Construction of 2 hi-tech toilets for senior primary school in the Avaragolla village, separate for male and female
			Construction work of protective fence for the building of SWM Complex Unit of Avaragolla

			Gram
	School Nutrition Programme	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of kitchen for School in chikkabudhihalu village
	Swachh Bharat Mission	Swachh Bharat Mission	Gram Panchayath villages 30 Beneficiarys
	Village Road	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Road development from Kenchamma's house in Devarahatti village to Mahbub's house
	Water Supply	15th Finance Commission	Maintainence of Drinking water supply plants
	Women Health	15% Women And Child Welfare Emf, Health Department-State Scheme	Vaccination of infants from time to time along with screening of mothers and infants in villages covered by Avargolla Gram Panchayat.
Economic Development	Agriculture	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of sheep and cattle sheds in villages
	Agriculture Marketing	Integrated Agriculture Development Scheme	Training andExposure (visit on Market linkages)
	Horticulture	Pradhan Mantri Krishi Sinchai Yojana (pmksy)	Pradhan Manthri Krishi Sinchai Yojae
	Horticulture Development	Nutrition Programme	MGNREGA(Kitchen Garden)

	Shg Training	Agriculture Human Resource Development Program	Capacity building, revolving fund (SHGs/CIGs/Etc.,)
	Training	Agriculture Technology Management Agency Programme (atma)	Sprinkler irrigation
Environmental Development	Agriculture	Agriculture Human Resource Development Program	Demonstration, FFS, Training, Campaign, Field days and Exposure visit Production increase.
	Training	Agriculture Technology Management Agency Programme (atma)	Agriculture Implements
Governance	Audit	Gram Panchayat Funds	Gram Panchayat audit
	Demography	Gram Panchayat Funds	Gramsabha
	Social Audit	15th Finance Commission	Social Audit
	Women Empowerment	State Plan Fund	Women Participation in PRI and Gramasabha
Human Development	Adult Literacy	Adult Literacy Mission	Avaragolla Gram Panchayat to promote adult education to increase the literacy level among the people of all the villages
	Education	National Agricultural	Education

		Education Project (naep)	
	Health	Child Health Programme	Awaragolla Gram Panchayat to conduct health checkup for school children of all villages.
	Health and Sanitation		Providing nutritious food to pregnant women and pregnant women in Awaragolla village.
		Integrated Child Development Services (icds)	Providing nutritious food to pregnant women and pregnant women in Chikkabudhihalua village.
	Icds	15% Women And Child Welfare Emf, Integrated Child Development Services (icds), National Rural Livelihood Mission (nrlm)	Providing indoor play materials to Anganwadi Center 1 of Awaragolla village.
		15% Women And Child Welfare Emf, National Rural Livelihood Mission (nrlm)	Providing nutritious food to pregnant women and pregnant women in Devarahatti village
	Mid Day Meal	Mid Day Meal (mdm)	Awaragolla Gram Panchayat provides mid-day cooling and creamed milk three days a week to the school children of all the villages.
	Shg Training	National Rural Livelihood Mission (nrlm)	To impart training to the members of Women's Shakti Sanghs of Awarolla Gram panchayath villages
	Technical And Vocational	General Education	To impart training to the members of Women's Shakti

	Education And Training	Protection Mission	Sanghs of Avarolla village.
	Women and Child Welfare	15% Women And Child Welfare Emf	To impart training to the members of Streeshakti Sanghs of Devarahatti village.
			To impart training to the members of Women's Shakti Sanghs of Chikkabudihalu village.
Social Security	Social Security Pension	Contributory Social Security Scheme (csss)	Grant of pension under Social Security Scheme to beneficiaries who are not getting pension after 63 years of age in village under

HOLESIRIGER GRAM PANCHAYAT

Sector Name	Sub Sector Name	Scheme Name	Work Name
Basic Amenities And Services	C.c.road	15th Finance Commission	Duck and CC road construction work on over road near Yogi Narayana temple in 1st ward of Hole Sirigera village Rest of road
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	CC road construction work from Chalageri Rameshappa's house in Sirigere village to Bisaleri Umeshappa's house.
			CC road construction work from Sirigere village community building to Hallihal road
			CC road construction work from Sirigere Village Navagrama Barangayinda Huluguni Hole Road to Badagera Parvatamma House.
			CC road construction work upto Jamal saab house of Badagera Parvatamma house of Navagrama barangay of Sirigere village.

			cc Road development from Muniyappal Ereshi house in Sirigere village to Vijayappa house in Balladalli
			Construction of CC road from Balladalli Manjappara house in Sirigere village to Ranganath house in Kanekal.
			Construction of CC road from Benakeshar's house in Sirigere village to Kaduru Jattappa's house
			Construction of CC road from VSSN Society of Sirigere village to Malagi Ravi's house
			Construction of CC road from Yelavatti Maheshappa's house in Sirigere village to Suresh's house in Shivneppara.
			From Chatni Rameshappa's house in Sirigere village. Development of CC Road up to H.P. School
	Cleanliness	15th Finance Commission	Construction work of protective cover for the well near the house of Eraseeme Shekarappa of Hole Sirigere village
			Drainage Cleanliness Work in SCST Colonies under Hole Sirigere Gram Panchayat (SC/ST)
			Protection cover work for the well near the house of Hole Sirigere Lakkera Nagarajappa
			Sewer cleaning work in all wards of Hole Sirigere village
	Drainage	15th Finance Commission	Box drain construction work from Sirigere village Gurunathappa's house to Kundur Manjappa's house.
			Construction work of CC drain from Chalageri Suresappa's house to

			Chalageri Basappa's house in Hole Sirigere village.
			Construction work of CC Drainage and Duct from Small Malagi Rameshappa's House on Huluguni Hole Road of 4th Ward of Hole Sirigere Village to Drehole Road
			Estimated cost of construction of protective cover for the well near the house of Hole Sirigere Eerappala Karibasappa and the work of draining out the stagnant water and the construction of the duck
			Sewer construction work near Kolkunte Ramanna house in 3rd ward of Hole Sirigere village (for disabled persons welfare program).
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Box drainage from Ambujamma Teacher's home in Sirigare village to Ismail Saab house
			Box drainage from Anganwadi center of MG Maheshgowda village in Hole Sirigere village
			Box drainage from Balladi Siddhappa's gallery to Nalkudure Chiranjeevappa Kana in sirigere village
			Box drainage from Buddygannara Thirukkappan From clauseto Kashyapappara clause in sirigere village
			Box drainage from Magodru Hanumanthappa's house to Globe Sirigare village to Mahesh Gowda
			Box drainage from Malagi Nagappa's house to Gopali

			Karibasappa's house in sirigere village
			Box drainage from the house of Gaideegemma of Hotel to Siddappa's house
			Box drainage from Yadgodu Rudrayya's gallery to Chalageri Basappa's house
			Box drainage works from ANM Quartus of Sirigere Village to Muniyappla Thippappanna home
			Box drainage works from Kadur Sivanna home in Sirigere village to Ainara Rudreshi house
			Box drainage works from KG Basavalingappa's section in Sirigere village to Gubbi Sivakumara's section
			Construction of box drain from Chalageri Nagarajappa's house in Sirigere village to Bisaleri Bhumeshappa's house.
			Construction of box drain from Thippanna Mesthru's house to potter Mallikappa's house in Sirigere village.
			Construction of box sewer from Jshana Gangotri school in Sirigere village to Kalammar house in Madiwala.
			Construction of CC drainage from Anganwadi to Bttikoppaa Hanumanthappa's house in sirigere
			Construction work of box drain near Mutthi Devanna's house from Kurubara Siddappa's house in Sirigere village.
			drainage from the cinema talkies of

			Sirigare village to the house of Agasara Rudrappa house
			Drainage project from nava gram badavane to Hulugalohole road to Jamal Saab home in sirigere village
			DriageNavigramma Project in Sirigare Village from Hirebidari Nagappa's house to NG Malleshappa's house
			From the house of Edegodi Sivaradriya to the house of Balladi Haleshappa, CC drainage works 300 m
	Land Development	District Panchayat / Taluka Panchayat / Gram Panchayat Swabhandol Fund	Compound construction for a school in STJ building and toilet construction in Sirigare village
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Compound construction of Government Higher Primary School in Holesigerere Village
			Construction of ANM Quatras Compound in Holesirigere Village
			Construction of Government Graduate Pre-College Compound in Holesirigere Village
			Park Construction and Development Works at Government Girls' High School, Holesirigere Village
	Minor Irrigation Channel	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	1 km long canal for lifting silt from Line Sirigere village, servy No. 17 to No. 103 Shivamogi Lokappa's field
			15 Zone 6th P O Lifting the silt to the small siddhappa's farm in sirigere village
			15th Joan Sediment of Sirigare

			Village 1 R PO Lift and Revitment Works
			15th June Small drainage channel from Channel Road to KN village and Vasana road in sirigere Border road
			15th Zone Sidewalk 4R PO Lifting and Revitment Works in Sirigare Village
			181/8 Hanumanthappa Bin Venkatappala Brimppa of Sirigare village in the field of stone rivet works
			1km small canal to lift silt from servy no143 km to the big challan in sirigere
			2 side silt excavation workshop at from Bellamalappan's katte Joan 15th servy No. 131 Malladra Kuberappa's field in Sirigare village
			2km sludge works from HM Weeraiah's field in Sirigere village to Hondagatti Ramanna's field
			AJC 1 km silt lifting work from KG Basavanagowda field of Sirigere village to Mariappal Haleshappa field.
			AJC 1.5 km silt lifting work from Baseteppara Hanumanthappar farm to MG Nijalingappa farm in village Sirigere.
			Canal Construction Work on the servy no 55 in Estate of Sirigere Village nagamma w/o Hanammantappa,
			Canal dredging work from Sirigere village 166 Sankarappa's field to 230 Mgoda Manjappa's field

			Channel sludge lifting from NG Basavanaguda yard to Dulehole mynar in Sirigare village
			Construction of stone masonry works Mahadevappa bin Rudrappa's fild in Sirigare village
			Construction of 100m stone masonry works From Sirigere village to Karangi Ningappa's yard to tamarindra Rajappa's fild
			Construction of 200m stone masonry works from Sivasankarappa yard, Baladalli Hanumanthappanavar (106km), Sirigere village
			Dredging silt of work servy no 148 of 1km Chanal village in Glide Sirigare Village.
			Dredging work from 14-A Magod Chiranjeevappa's Field to servey No. 126 Nibagur Devendrappa fild in sirigere
			Dredging work from Malladra Rameeshappa's field at servy no 145 to Baladahalli Manjappa's servy no 152 field in sirigere
			Dredging work from Ningappa MG field to Kusuguru Manjappa's field in sirigere village
			Dredging work from Sirigare village on 16th June from Main Gate to Sirigare Kamalapur Road
			From the 16th Zone 5th R O P Made Sidewalk of Sirigere Village No. 60 61 A Basavarajappa, A Sivakumara, A Nanjappa's Field Canal Revitment Works 850 m
			Kamamma w/o A Shekharappa

			177/5 plantation of stone and rivets in paddy (halesha) yard in sirigere
			Lift of 2 sided canal from AK Oil Basappa's field in Sirigere village to AK Chowdappa's field
			Lifting of silt from Sirigere village 15th June 6th / P yard to Engineer Siddappa's field
			Lifting the canal from KG Benakamma's field in Sirigere village to Kaiballi Hanumanthappa's field
			Pooja Thippanna of Sirigere village lifting chuck dam silt near his farm
			Removal of canal from NG Gudganagaudru plantation in Sirigere village to Chuck Dam
			Removal of silt from 2km from servey no 219 to Dodda siddappa fild in siriger village.
			Removal of silt from channal 16th jone from Kamalapur rode to kundoor hanumanthappa fild in sirigere
			Removal of silt from channal Kundur Hanumanthappa's Field to (16th Joan Challan) Dulehole road side from sirigere village
			Removal of silt from Kannal Chandrappa's field to Chapudi Hanumanthappan's field in sirigere
			Removal of silt from servey no 66/2 to 65 Baladahalli Hanumanthappan's field to God's field and village of Sirigere village
			Revitment Works from Sirikare Village No. 147 Maganur Kallappa's Field to No. 143 Guddappa's Field

			Servy No. 217Go katti Sewage Works at Sirigare Village
			Sewage and Stone Revit Menting Pickup Co. Servey no 217, Sirigere Village
			Sewage drainage workshop from Karubara Barappa field to big chanal in sirigere village
			Sewage Lifting Canal from Badiger Rudrappa fild to Gunder maheswarappa field in sirigere village
			Sewage silt work from Chapudi Hanumanthappa's fild to Kundur Mallesappan's fild in sirigere
			Sewage silt work from Dulehole road to kashappa fild in sirigere
			Silencing Works from the Military Nagappa's Field to the Nibagur Devaraj's Field
			Stone Revitment 120m from Santosh Gowda bin Ummanagowda NG yard to NG Siddhanagouda yard in Sirigare village, servy No. 112/4
			Stone Revitment Works from Chalageri Parameshappa's Field in Sirigare Village to Gopali Gadigesh Field
			Stone Revitment Works from Chandrasekharappa's Field to Gopali Asokappa's Fieldfrom sirigere
			Stone Revitment Works from Gopali Guddappa's Field toGopali Gaddigesh fild from Sirigare Village
			Stone Revitment Works from Gundera Mahesh 150/4 to 150/2 to Grandpa Gundera's his yard yard in

			sirigere
			Stone Revitment Works from hulumani Basavanagouda of Sirigare Village to 259yard of Karibasavajraja Nagaraja
			Stone Revitment Works from Kundur Kotrashappa's Field to Mahantheshappar's Field from sirigere
			Stone Revitment Works from Mallamma Ground in Glow Sirigere Village to Chalageri Devendrappa Home
			Stone Revitment Works from Muniyappa Shekharappa Field to Ramesh's Field from Sirigere Village
			Stone Revitment Works from Muniyappa's Veerash Field in Sirigere Village to Kolkunte Shekharappa's Field
			Stone Revitment Works from Parameshappa's Field to Kundur Kotreshappa's Field from sirigere
			Stone Revitment Works from RT Shekharappa's Field in Sirigare Village to Budal Maheshappa's Field
			Stone Revitment Works from S Bhadrappa Bin Veerappa servy No. 239 1 Masonry Works to K Anjaneya Field
			Stone Revitment Works in Kamalapura Road, servy No. 53, near KG Siddanagowda Fields of Sirigare Village
			Stone Revitment Works in Sirigere servy No. 244/12 Bankamma w/o Sharanappa fild
			Stone Revitment Works near From

			the farm of KG Mallikarjunnappa to Shanthappa's Field in Sirigere village
			Stone Revitment Works survey no 230 from Muniyappa's Field to Nibagur Ganesh Field in sirigere
			Stone Revitment Works Servy no 176 st Maheshwarappa NG Bin Basavanagouda in Sirigare village.
			Stone Revitment Works survey no 53kg Siddhanagowda's yard to KG Sadashivappa's yard from Sirigere village
			Stone Revitment Works servy no 143 Beerappan's to Dasara Karibasappan's Field from sirigere village
			Survey No. 23 of Sirigare Village from Nageguru Nagendrappa's Field to Itagi Murugeppan's Field.
			To by repairs to 15th John government lake in Sirigare village (No. 174)
	Rain Water Harvesting	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Harvesting rain water to the STJ Badavane Government high school in hole sirigere village
	Road Development	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Road development from Palakkashappa's yard to Muniyappala's Vedamoorthy yard in sirigere
	Rural Connectivity	Additional Fodder Development Programme, Mahatma Gandhi National Rural Employment	Road development from Sirigare village servy no 118 Basteppara Hanumanthappa field to servy no 127 Budara Basavarajappa's yard

		Guarantee Act (mgnrega)	
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	CC Road works from Nava gram Badavane Mavina topu Rudrappa's house to Battikoppada Hanumanthappa's house
			Construction and development of road No. 211 from Talwar Ramappa Kolkunte farm of Sirigere village to Gouramma farm of Goranna
			Construction of road 15th Joan Ajjappala Bhadrappa's Field from Sirigere Village to Magodra Somanna Field
			Construction of 15th Joan Kundur Anjanappa's Field from magodra murugeppa field in Sirigere Village
			Construction of CC Road from Ambujamma Teacher House in Sirigere Village and Kadoor Sivanna's Home to Aneera Rudreshi Home
			Construction of CC Road from Benne Nagaraj house to Bumeeshappa house in sirigere village
			Construction of CC Road from Kalleshwar Bhavan to halihal Road in Sirigere Village
			Construction of CC Road from Tippegundera Halappan's home from Sirigere village to Government School College in sirigere
			Construction of Road from 15 th Zone Mahadevappa fild to Kondajji Muniyappa's fild
			Development of road from Budihal

			Maheshappa's farm in Sirigere village to Huluguni Hola road.
			Development of road from No. 16 farm of Sirigere village to Huluguni Hola road to Budihal Maheshappa farm.
			Development of road from No. 174 Chiranjeevappa farm of Sirigere village to No. 229 Koolera Shantappa farm.
			Development of Road No. 226 from Sirigere village 15th Zone Ghadirok Kundur from Mallikarjunappa farm to Malagi Rudrappa farm
			Hosalli Ningappa of Sirigere Village (Road No. servy no 112/10 from Malagi Ravi Kumara Field to of servy no221)
			Road construction work from small Hanumanthappa yard to Nandi Gudi road in Sirigere village
			Road construction work of survey no 160 Igoor sdappa fild to arasi tippanna fild in Sirigere village
			Road development from 206 H Jayappara Ground to Gluck Sirigere Village
			Road development from 242 Ajjappal Ganesh Hola of village Sirigere to No. 253 Kooliera Siddappa Hola
			Road development from Anjanappa's field in Sirigere village to small Siddappana field in Azzappa
			Road development from Brimanaguda yard in Sirigere village to Vasanam road

			Road development from Halihal road in Sirigare village to Budhihal Dharmappa's yard
			Road development from Hosalli Somanna's yard in Sirigare village to Bandera Basavarajappa's yard
			Road development from kurubaru Hanumanthappa Meshtar section of Sirigere village to NG Prabhu Gowda servy no 252 yard
			Road development from servy No. 173 Ajappappa Chirijanveppa's field at servy on 162 M G Shivkumar, in Sirigere village.
			Road development from Sirigare village 196 Nagaraja bin Haleeshappa yard to Anjanappa bin Rudrappa yard
			Road development from Sirigare village servy No. 161 Shepherd's Anjaneya yard to servy no 106 RCC Thippanna field
			Road development from Sirigere village servy no 66 Balamulla Manjappa yard to servy no 92 road
			Road development from Malgi pameshappa field to Malagi Kotrappa yard in holesirigere
			Road development in Sirigare village from servy No 109th Hunase marada Rathnamma field to servy No 117 Kusuguru Jayanna yard
			Road development work from Sirigere village pickup to Ghadi (Vasana Road).
			Road development work from Yalavatti village of Sirigare village to Kundur Kottresappanna farm. servy

			No 122 300 (m)
			Road Development Works (900) m from Ingalgundi Hanumanthappa Bin Shivappa's Land to Chakkadi Chandrappa Land
			Road Development Works from Chalageri Shanthappa's Home to kunta timmappala ajay in Sirigare Village
			Road from 15th Zone Channel Koolera Shanthappa's Field to Magod Hanumanthappa's Field at of Sirigare Village
			Road from Hulugina hole road Anganwadi road to Mahantheshaya house in Sirigare village
			Road Improvement from Kurubara Hanumanthappa Division to NG Prabhu Gowda Survey No. 252 from Holesirigare Village.
			Road Improvement Works from Kundor rushabanna fild to Kattal gere Neelakantappa fild in sirigere village
			S.No.219 road development from Sirigere village pickup to Katthalageri Veerappa farm (Vasana road)
			The road from Bandera Basappa's yard to Kundur Varshabanna's field has been developed
	Rural Sanitation	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Individual toilet pit construction works under the jurisdiction of Hole Sirigere Gram Panchayat
	Sanitation	15th Finance Commission	Cleanliness of all wards drains in Holesiregere village

		15th Finance Commission, Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Holesiriger gp in Toilet construction work in AK Colony School
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of HighTech Toilet at holesirigare Village Pre-Government College
			High Tech Toilet Works in A K Colony for Government Junior Primary School, Sirigare Village
	Solar Street Light	15th Finance Commission	Maintenance of street lights in Hole Sirigere village
			Solar Construction for the Village Panchayat of Hole Sirigere Village
Human Development	Public Libraries	District Panchayat / Taluka Panchayat / Gram Panchayat Swabhandol Fund	Constrution of Digital Lybrary buliding hole sirigere Gram panchayathi
Personal Development	Individual House Hold andPoultry Farming	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	K Chidanandappa Bin Channabasappa's personal bathtub production
Social Development	Land Development	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Development of Government Graduate Pre-College Playground in Holesirigere Village
			Development of Hindu Cemetery in Holesirigere Village
			Development of Muslim Tomb of Holesirigere Village

KANDAGALLU GRAM PANCHAYAT			
Sector Name	Sub Sector Name	Scheme Name	Work Name
	Road Connectivity	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Road works from Kogalur road in Kandagallu village to Manangi Nagarajappa's land
	Rural Connectivity	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Road from Giddenahalli Main Road to Churiyarappa Veerappa Land
	Rural Sanitation	15th Finance Commission	Construction of CC drainage from the house of Dabbaddajar Veerappara in Kandhagallu village to the back of Jambajajara Rudrappara house
	Water Conservation	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Kandagallu gramada kereyalli holutegeyuva kamagari
			Rivet works to the canal near the farm of Manangi Maheshwarappa and Nayaka Sivamurtappa of Kandagallu village
	Water Harvesting	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Kandagal gp K R Veerappa s/o Rudrappa sarve no 92/3 ralli revitment
			Kandagallu gramada phikap nalli hulu tegeyuva kamagari
			Revitment works up to the land of MH Thipperurdrappa bin Halappa's Reservoir No. 57 in Kandagallu village
	Anganwadi	Mahatma Gandhi National Rural	Building work of Anganwadi center in Gidenahalli village

		Employment Guarantee Act (mgnrega)	
	Animal Shelters	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Kandagallu gramada kampalappa bin kariyappa ivara danada kottige
			Kandagallu gramada ratnam'ma W/o Śivaprakāśayya ivara danada kottige
			Kandagallu gramada ti ke murigēś bin kariyappa ivara danada kottige
			Kandagallu gramada tippesvami bin doḍḍahanumappa ivara danada kottige
			Kandagallu grāmada yaśōdam'ma w/o rāmappa ivara danada kottige
			kandagallu villaage veena W/o annappa K danada kottige
	Development of SC Community and Individuals	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	AS nirmala kōm bi.Bi. Vīrabhadrapa avara ri sarvē nam44/7ra jamīninalli kṛṣihoṇḍa
			Kandhagallu grāmada suvarṇam'ma kōm ti ji umāpati ivara risana 31/1pi2ra 2.23 Ekare jamīninalli kṛṣihoṇḍa
	Development Of Vulnerable Individuals and Groups	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Kandhagallu grāmada ti si rēvaṇasiddappa bin ti ji candrappa ivara risana 76/6ra jamīninalli kṛṣihoṇḍa
	Horticulture Development	Mahatma Gandhi National Rural	Kandagallu grāmada bi.Ke.Lōhit kumār bin

		Employment Guarantee Act (mgnrega)	kubērappa ivara risarvē naṁ 14/1Bra 3.04Ekare jamīninalli nugge beḷe kāmagāri
			Kandagallu grāmada ke.Ji nāgarājappa bin basappa ivara risarvē naṁ 31/3 ra 4.34 Ekare jamīninalli nugge beḷe kāmagāri
			Kandagallu grāmada ke.Ji.En pravīṇ bin nāgarājappa ivara risarvē naṁ 32/3 ra 2.20 Ekare jamīninalli nugge beḷe kāmagāri
	Individual House Hold andPoultry Farming	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	ambujākṣi/bi ke umāpati ivara yarehuḷu tōṭi nirmāṇa
			Kandagallu grāmada billahaḷḷi cannabasappa bin vīrappa danada koṭṭige
			ramēś/ śivamūrtappa ivara yarehuḷu tōṭi nirmāṇa
			ravīndra bin śivayōgēndrayya ivara yarehuḷu tōṭi nirmāṇa
			śivamūrtappa/ mallappa ivara yarehuḷu tōṭi nirmāṇa
	Sanitation	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Annapurnamma Co Parameshwarayya Sock Feet Production
			Anukuyamma Kom Shadakappa Soak feat of Kandagallu village
			Construction of Basamma Kom Ravanassiddappa Sok Peet in Kandagallu village
			Construction of GC Nagaraj

			bin Channabasappa Gopanal Soak feat in Kandagallu village
			Construction of Lohit Kumar Bin Kuberappa Soak feat in Kandagallu village
			Construction of Mahendrappa Bin Siddappa Sok feat of Kandagallu village
			Construction of Ningamma Ko Nagaraja Soak Feet of Kandagallu Village
			Construction of Sivagangamma Co Tipperedudrappa Soak feat in Kandagallu village
			Construction of Veeresh Bin Siddappa Soak feat in Kandagallu village
			Karibasamma Co Mallikarjunappa Soak Feat Production
			Madhu KS Bin Shekharappa Soak feat construction
			Produced by KM Jagdish Bin Murugeppa Soak feat
			Produced by Netravathi Co. Sadananda Soak Feet
			Production of Kottramma W/o. Kallappa Soak feat
			Production of Prakash Bin Halappa Soak Peat of Kandagallu village
			Rajappa Bin Small Hanumappa Sock Feat Production
			Renukadya Bin Veerappa Soak feat production
	Water	Mahatma Gandhi	Rivetment works to the canal

	Harvesting	National Rural Employment Guarantee Act (mgnrega)	near the farm of Manangi Maheshwarappa and Nayaka Sivamurtappa of Kandagallu village
	Flood Control System	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	CC drainage from Milk Diary of Kandagallu village to Kodihalli road
	Land Development	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Compound construction work from Sankarappa's house in Kandagallu village (to health center) to Malalakere road
			Kandagallu grāmada M N jayadēvappara maneyinda hālina ḍairiya varege sisi caraṇḍi nirmāṇa kāmagāri
	Rural Connectivity	15th Finance Commission	kandagal gp Sri Veerabhdreshawara tempal back side cc Roda
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	CC Road works from Sri Lingeshwara School in Kandagallu village to Malleshappa's house in Kayakaya
			Compound construction works from the Gate of the Health Center of Kandagallu Village (to the Health Center) to Sankarappa's Home
			Kandagallu grāmada yalavaṭṭi cannabasappa navara maneyinda baṇḍiḥole cannabasappara maneya varege CC raste
			Metling road works from Poojar Vamadevappa's farm to Kandagallu village

			Road development works from Manangi Veerabhadrappe's house in Kandagallu village to Borewale near Ishwarappa Meshtra home
			CC road work from Gram Panchayat to Solid Waste Unit
	Sanitation	15th Finance Commission, Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Kandagal Village gan thyaja delivery unit
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of Wanajakshamma Co. Somashekharappa Soak feat in Kandagallu village

MALLAPURA GRAM PANCHAYAT

Sector Name	Sub Sector Name	Scheme Name	Work Name
	Boundary Wall	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega), Sarbshikya Abhiyan (ssa), Theme Based Awareness Education Programme	construction of school reamening compound wall
	Building Construction	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	con struction of godown
	C.c. road	General Statefund, Plan State Fund, Rural Roads Under Nabard - Rural Infrastructure Development Fund	construction of cc roads in sc streets of Mallapura
	Drinking Water	Educated Unemployed Youth Scheme, Rmsa	Water filter to Mallapura GHP School
	Education	Theme Based Awareness	2 rooms reapers of G.P.S

		Education Programme	school alur
			boys and girls toilets to G.H.P schools alur
			construction of school reamening compound wall
			construction of school three class rooms
			Litresi programa in alur villaga
			Ltersi programs in mallapura villaga
			mid day melas andkseera bhagya
			Posting of teachers
			sanitation materials to GHP Schools mallapura
			sanitation materials to G.H.P schools alur
			supply of text books and uniforms
	Health	National Rural Health Mission (nrhm)	if new sub health center sanction to mallapura village oppaintment of ANM /JUNIOR HEALTH MALE WORKER
			if new sub health center sanction to mallapura village constraction ANM qutras new building
	Improvement Of Road	General State fund, Plan State Fund	Re-dambling of Mallapura to Chikkakogaluru road
			Re-Dambling of Mallapura to Somalapura road
	Playground	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega),	Development of School play grounds of Mallapura

		Sarbshikya Abhiyan (ssa), Theme Based Awareness Education Programme	
	Primary Education	Educated Unemployed Youth Scheme	Distribution of bicycles to Mallapura GHP School students
		Theme Based Awareness Education Programme	2 Rooms reapers of GHP School Mallapura
	Road Development	Integrated Rural Development Programme, Mgnregs Maching Grants	Re- Dambaring Alur to Kashipura road-5 km
		Integrated Rural Development Programme, Mgnregs Maching Grants, State Fodder Development Scheme	Re-Dambaring Alur to Kogaluru road 5-k m
	Rural Roads	General Statefund, Plan State Fund	Development of Mallapura to Alur road
	Rural Sanitation	General Statefund, Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega), Plan State Fund, Rural Roads Under Nabard - Rural Infrastructure Development Fund	construction 116 meters cc drain from Karibasappa's house to Parameswarappa master's house two sides
			construction 120 meters c c road from AK Manjappa's house to Afhija's house two sides
			construction 130 meters cc drain from Machin Rudrappa's site to Allabhajshi's house two sides
			construction 65 meters c c drain from Ramajja's house to (cross road) to Doddajjara Tippeshi's

			house
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	construction 120 meters cc drain from New ROPlant (opposite side) to ANM Qwattras
			construction 24 meters cc drain from R T Shekharappa's house to Chandrappa's house
			construction 100 meter cc drain from Tyavanige Chamansab's house to Phakkirsab's house
			construction 106 meters cc drain from Channaveerappa's site to Mashin Rudrappa's house two sides
			construction 135 meters cc drain from Doddajara Thippeshi' house to Hanchinamane Rudrappa's house
			construction 136 meters cc drain from Jakkali Shivamurthyppa's house to Gowdara Rajappa's house
			construction 138 meters cc drain from A K Halappa's house to masidi
			construction 140 meters cc drain from Jayyanna's house to Umesh's house two sides
			construction 148 meters cc drain from Jakkali

			Shivamurthyppa's house to Gundera Revanna's house
			construction 150 meters cc drain from Nageshappa's house to School coumpound two sides
			construction 150 meters cc drain halla to M Gangadharappa's land
			construction 160 meters cc drain from Mashin Chandrappa's house to Nageshappa's house two sides
			construction 168 meters cc drain from Gumastara site to Bebejon 's site two side
			construction 170 meters cc drain from Murigeppara Umeshi house to Kagatura Chandrappa's house
			construction 220 meters cc drain from Anandappa's house to Halappa's house two sides
			construction 220 meters cc drain from Dodda Mahadevappa's house to Gumastara Suresh's house one side
			construction 220 meters cc drain from Marulappara Shekharappa's house to

			Sakamma's house two sides
			construction 258 meters cc drain from Gangadharappa's house to Siddalingappa's house two sides
			construction 27 meters cc drain from Kantappa's house to Tippanna's house two sides
			construction 300 meters cc drain from A D Kamalamma's house to Nagendrappa;s house two sides
			construction 35 meters cc drain from Shree Vinayaka tempal to Tumminakatte Veerappa (mechanic Tippanna)'s house two sides
			construction 40 meters cc drain from U Thippanna house to H Byrappas house
			construction 44 meters cc drain from APMC Godan to Gadi road two sides
			construction 45meters cc drain M Parasappa's house to D Basappa's house
			construction 45 meters c c drain from Buss Nagappa's house to Rajappa's house
			construction 49 meters c c

			drain from P Honnappa's house to PS Manjappa's house two sides
			construction 50 meters cc drain from P Devendrappa's house to PH Basavarajappa's house two sides,
			Construction 57 meters cc drain from (cross road) Medikere Jayyappa's site to U mesha's house two sides
			construction 58 meters cc drains from Medikere Jayyappa's house to Jakkali Shivamurthyppa's house two sides
			construction 630 meters cc drain from ANM Quatras to Bhadra chanal two sides
			construction 67 meters c c drain from Basavanakote Shivalingappa's site to Channaveerappa's (Abbigere) house
			construction 68 meters cc drain from Jambajjara Chandrappa's
			construction 68 meters cc drain from Khalilsab;s house to [cross road] to Karibasappa's house
			construction 68 meters cc drain Raate Rudrappa's house toKuberappa's house two sides

			construction 68 meters cc drains from Basappa's house to Kuberappa's house two sides
			construction 73 meters cc drain from Halappa's house to canal road two sides
			construction 74 meters cc drain from Agasara Manjappa's house to Raate Rudrappa's house two sides
			construction 77 meters cc drain from Dandappara Hanumantappa's house to (cross road) Chandrappa's house two sides
		Mgnregs Maching Grants	construction 65 meters cc drain from Yogesh's house to Rudrappa's house two sides
		Swachh Bharat Mission	construction of community toilet
	Sanitation	Educated Unemployed Youth Scheme, Rmsa, Sbm	Itec toilet to Anganavadi-2 Mallapura
		Educated Unemployed Youth Scheme, Rmsa, Sbm, SbmK	Itec kichen room to Anganavadi-2 Mallapura
			Water filter to Anganavadi-2 mallapura
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	construction 100 meter cc drain from A Jayyanna house to D Madappa;s house two sides
			construction 120 meters cc drain from A Basappa's house to P

			Devendrappa's house two sides
			construction 150 meters cc drain from A D Kamamma;s house to S T Halappa;s house one side
			construction 150 meters cc drain from M Gangadharappa's house to teru mane one side
			construction 165 meters cc drain from M Gangadharappa's kana to H Byrappa's land one side
			Construction 300 meater cc drain from chanal to P Gangadharappa; house two sides
			construction 60 meter cc drain from Kariyamma tempal to school get
			construction 90 meters cc drain from K Madappa;s house to PH Rudrappa;s house two side
		New State-funded Scheme	Gorbege mantanation in mallpura village in kenglu gramatana
			Gorbege mantanantion in alur village in hale alur in 12,13 akare pramatana
		Sarbshikya Abhiyan (ssa),Theme Based Awarness Education Programme	Boys and Girls toilets to GHP School Mallapura
	Secondary Education	Mahatma Gandhi National Rural Employment	Distribution of bicycls to medal school students of

		Guarantee Act (mgnrega), Sarbshikya Abhiyan (ssa)	Mallapura
		Theme Based Awareness Education Programme	construction of School Two class rooms
	Water Supply	Drinking Water	water tap conection to 250 house holds in mallapur villega
		National Rural Drinking Water Programme (nrdwp)	SANCTION andconstrection of new overhead tank anddistribution of drinking water
		National Rural Drinking Water Project	PROVIDING PWSS TO MALLPURA VILLAGE
		Piped Drinking Water Scheme	in social,s street pipu line work
		Rural Water Supply Schemes Under Swsm	educate people on judicious use of water to save and stop wastege- iec
			maintainance of driking water supply plants
			MAINTANINANCE OF DRIKING WATER SUPPLY PLANTS
			WATER TAP CONECTION TO 250 HOUSE HOLDS IN MALLAPURA VILLEGA
			WPP PROVIDING INSTALLING andCOMMISSION OF PURE DRINKING WATER PLAN AT MALLAPURA VILLAGE
	Women andChild Welfare	15% Women And Child Welfare Emf	alur new extention (sc/st) new anganawadi andbuilding sanction

			Indoor play materials to anganawadi-1
			Itec kicthen room to anganawadi-1
			Itec toilet to anganawadi
			water filtre to anganwadi-1
	Agriculture	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Agriculture,s lands dev.
			dev of threshing fields
		National Food Security Mission (nfsm)	Demonstration FFS, training, campaign, field days andexposure visit production increase
	Horticulture	New State-funded Scheme	Mgnrega (kichen graden)
	Training	Agriculture Technology Management Agency Programme (atma)	Capacity building, revolving fund(SHGC/CIGS/ETC)
	Vetarnary Hospital	Assistance To State To Control Animal Diseases	SANCTION OF NEW VETENARY HOSPITAL TO MALLAPURA VILLAGE
	Veterinary	Assistance To State To Control Animal Diseases	IF SANCTION OF NEW VETRINARY HOSPITAL TO CONSTRUCTION NEW BUILDING MALLAPURA
			IF SANCTION OF NEW VETRINARY HOSPITAL TO OPPEINMENT OF STEFF mallapura
			VACCINATION TO ALL ANIMALS
	Women andChild Welfare	15% Women and Child Welfare Emf	food supply to pragananci woman
			Traning to SHG members

	Education	Theme Based Awareness Education Programme	development of school play grounds
	Health	National Rural Health Mission (nrhm)	DOOR TO DOOR HEALTH CHECK UP
			IMMUNIZATION
			IMR, MMR and IEC
			IMR MMR & IEC
	Education	Theme Based Awareness Education Programme	bicycles
			medical camp
			Mid day melals andksheera -bhagya
			Posting of teachers
			supply of text books and uniforms
			supply of text books and uniforms
	Revenue	Contributory Social Security Scheme (csss)	in social security pensions provide to 11 beneficiaries

MUSTUR GRAM PANCHAYAT			
Sector Name	Sub Sector Name	Scheme Name	Work Name
	Common Facility Services	13th FINANCE COMMISSION	providing and fixing dust bins at S.T. colony
	Community Hall	Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Construction of Compound wall Around Samudhaya Bhawana
	Community Toilet Blocks	Solid Liquid Waste Management (Swachh Bharat Mission)	Construction of Anganawadi toilets
			Construction of Community toilet

	Drainage System andPath	Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Construction of Box Drain at Anijinaya Temple to Mustureshwara Temple
			Construction of Box Drain at Chandrajji House
			Construction of Box Drain at Eranna House
			Construction of Box Drain at Kumbara Yalamma Temple to Ujginappa House
			Construction of Box Drain from Bus Stop To Mallalli Thippaiah House
			Construction of Duck Both Sides
			Construction of Duck Slab at Adivera Ninganna House
			Construction of Duck Slab at Shivanna House
			Construction of Duck Slab at Temple
			Construction of Duck Slab at Vishweswaraya House
			Construction of Duck Slab from Over Head Tank to School
			Construction of Duck Slab from Rachappa Shetra house andCC Road
			Construction of Duck Slab Near Kalleshwara Temple
			Construction of Duck Slab Near TO Varamatta
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act), Mahatma Gandhi National Rural	Construction of Duck Slab at 2nd Anganawadi

		Employment Guarantee Act (MGNREGA)	
			construction of Duck Slab at Bhovi Bajana Mandhira
			Construction of Duck Slab at Hattera Borappa Field
			Construction of Duck Slab at K.R. Ningappa House
			Construction of Duck Slab at Musturappa House
			Construction of Duck slab from Basaveshwar a temple to Chandrappa House
	Drinking Water	CSR	Water Purifying plants- Installation of RO Plants
		GP Maintenance	Educate people on judicious use of water to save and stop wastage.
		National Rural Drinking Water Programme (NRDWP)	Revival of M.W.S
			Revival of M.W.S.
			Revival of P.W.S
	Drinking Water Provision	Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Drinking water Borewell recharge structure in Mudalmachikere village near by Jagalur road Borewell
			drinking water borewell recharge structure in mustur village near by hormata second Borewell
			drinking water borewell recharge structure in mustur village near by Kadabanakatte road
			drinking water borewell recharge structure in mustur village near by Mustureswara

			temple
			drinking water borewell recharge structure in mustur village near by padagatte second borewell
			drinking water borewell recharge structure in mustur village near by Pdagatte Borewell
			drinking water borewell recharge structure in mustur village near by Primary school borewell
			drinking water borewell recharge structure in Siddhalli village near by Siddihalli cenal
			Drinking water Borewell recharge structure in Siddihalli village near by cenal left side Borewell
			Drinking water Borewell recharge structure in Siddihalli village near by cenal left side
			drinking water borewell recharge structure in Siddihalli village near by Gowramma Temple (200 mandays)
			drinking water borewell recharge structure in Siddihalli village near by primary school
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act)	Driniking water Boreweii recharge structure mustur village near by anjineya temple
			Driniking water Boreweii recharge structure mustur village near by hospital
			drinking water borewell

			recharge structure in mustur village near by hormata
	Health Facilities	State Scheme, Health	Appointment of Jr Health Male Worker
	Housing	IAY	construction of 12 Houses
			Construction of 33 Houses
	Individual Household Toilets (ihht)	Solid Liquid Waste Management (Swachh Bharat Mission)	Construction of Individual 528 toilets
	Park and Play Ground	MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act)	Construction of compound Wall to ANM sub Center
			Development of School Play Grounds
	Sanitation (es)	Education, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)	Hitech Toilet and Kitchen to Anganawadi
		ICDS	Water filter to Anganawadi
		RMSA, SSA	Drinking water and toilet to Schools
	Street Lights	13th FINANCE COMMISSION, 14th Finance Commission, LED Based Solar Street Lighting, State Scheme, CSR	Providing and fixing LED solar light to the streets
	Transport Facilities	KSRTC	Bus from jagalur to Mustur
			Bus From Jagalur to Mustur via Mudal Machikere and Siddihalli (Morning and Evening for Convenience to Student)
	Forest and Environment	MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act)	Advance work, planning work, maintenance work for rising of institutional plantation like school/college/hostpital/instituti

			ons/etfc
			Advance work, planning works for rising of farmers bund/land plantations
			Plantation of trees at mustur swamy temple
			Raising of seedling. advance work, planting works, maintenance work for rising of road side plantation 3.00km
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)	Development of Burial ground and tree planting
	Agriculture	State Scheme, Agriculture Technology Management Agency Programe (ATMA)	Training and Exposure (Visit on Market linkages)
	Agriculture And Allied Sector	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)	Development of threshing filed
	Horticulture	State Scheme	1 to 4 Coconut seedling Planting
			Comprehensive Horiticulture development programme
	Irrigation Tank	State Fund	Lake Development
	Sericulture	State Scheme	Enlightenment Sericulture Programme
			Field day celebration
			Inter district Educational Tour
			Subsidy to Drip irrigation system
			Subsidy to new Mulberry

			Plantation
			Subsidy to purchase of sericulture equipment
	Audit	GP Grants	Gram Panchayat Audit
	Communication	State Scheme, Communication	BSNL Broadband Connection
	Democratic and Empowered Gram Sabha	GP Grants	Gramsabha
	Social Audit	GP Grants	Social Audit
	Women Participation In Pri & Gram Sabha	GP Grants	Women Participation in PRI and Gramasabha
	Animal Health	State Scheme	Vaccination to all animals
	Decrease Imr and Mmr	State Scheme	IMR AND MMR
	Door To Door Health Campaign	State Scheme	Door to Door health check up
	Health	State Scheme	Appointment of Group D
			Appointment of Staff nurse
	Immunization	State Scheme	Immunization
	Women's Health	State Scheme	Awareness fo Women Health
	Bicycle Distribution To School Going Children	State Scheme, Education, CSR	bicycle
	Disability	State Scheme, CSR, ZP Grants	Distribution of tricycles to physically Challenged persons
	Education	State Scheme	Ksheerabhagya
	Health	State Scheme	Construction of Jr Health Female Qurs.

	Icds	State Scheme	Indoor play material
	Training Of Rural Educated Unemployed Youth	National Rural Livelihoods Mission (NRLM), Department Scheme	Training of Educated Unemployed youths
	Training Of Women Shgs	State Scheme, National Rural Livelihoods Mission (NRLM), ZP Grants	Training to SHG members
		State Scheme, Rural Self Employment Training Institute (RSETI), ZP Grants	Capacity building, revolving fund (SHGs/CIGs/Etc.,)
	C.C.road	Backward Region Grant Fund (BRGF), State Scheme	Construction of C.C. Road from Hosahattisip house to poojari thippeswamy house
			Construction of C.C. Road infront of G.P
		CSR	A.K. Hnumappana House to Sokke Thipayya House
			Anganavadi to Rushubendrappana House
			B.Kehava Reddy kana to Manjakkana House
			Basavaraj House to Thippeswamy House
			Basaveshwara Temple to Basavarajppana House
			Basaveswra Temple to Shivakumar House
			Bommanahalli Nagaraj House to Subbarayappana House
			Chandrappana House to Dasappana House
			construction of CC Roads in the streets of villages
			Gangamma House to Obannana House

			Ganigera Ratnammana House to Aralimarada Hnumanta Reddy House
			Gurubasappana House TO Tammannana House
			Hanumantappa House to M.R. Puttammana House
			Horamata Road to Pujar Yallappana House
			Huruli Thippayyana House to Primry School
			Jagalur Main Road to Jayanna House
			Jagalur Road to Mustureswara Temple
			Jayanna House to Anjinappa House Compound
			K.T. Manjanna House to Ramareddy House
			Kallanna House to Prakasha House
			Kalleshi House to Somarappagala House
			Kumbar Nagalingappa house to Shahinabi house
			Kumblera Musturappa House to Renuka Yallamma Temple
			Kyilasappana House to Kodayyagala Manjanna House
			Lokesha House to Thippeswamy House
			Main Road to Manjulingappa House
			Mallalli Thippayya House to Yallamma Temple
			Manjannana House Beside
			Manjunath House to Nigappana House

			Mastn Sab House to B.T. Mallikarjunayya House
			Mudala Machikere Road to Ganigera Eshannana House
			Mustur Main Road to G.T.Danajaya House
			Mustur main Road to SC kaloni
			Mustur Siddihalli Road to Mustureswara road
			Musturappana House to Malleshi House
			Musturappana House to Patrappana House
			Mustureshwara Temple Main Road to Donnera Sharanappa House
			Mustureshwara Temple Near Tank to Ajjanna House
			Mustureshwara Temple Road to Aligeri Thippeswamy House
			Musturu Siddihalli Road MoodalaMachikere Road
			Musturu Siddihalli Road to Choudappa Son Nanjappa house
			Musturu Siddihalli Road to Choudappa Son Nanjappa house in Mustur
			Musturu Siddihalli Road to Nanjappa house
			Nataraj shope to Paramesha house C.C road in Mustur
			Nayakanahatti Nigappa house to Jogihatti Road
			Nigappana House to Dalapathi Nigappana House
			P.Hanumanta Readdy House to Siddanna House

			Pandurangaswamy Temple to Sokke Basappa House
			Puttalingappa house Beside
			Puttappara house to Donnera Musturappana house
			SeethaRamareddy House to Iyyajjanana House
			Sokke Manjappa House to H. Ragu Reddy Agriculture land
			Thippeswamy House to Ekanna House
			village connected roads from Mustur,siddihalli and mudalmachikere
			Yallamana Temple to Jaya Prakasha Reddy House
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act), Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Construction of C.C. road from kudrappa house to purandar house
			Construction of C.C. Road at Yellamma Temple to Maramma Temple
			Construction of C.C. Road from A D Colony
			Construction of C.C. Road from A.D. Channabasappa house to Yallamma temple
			Construction of C.C. Road from C.B. Krishna reddy house to S.K. Ramreddy house
			Construction of C.C. Road from Choudayya House to Thippeswamy house
			Construction of C.C. Road from

			Gouramma House to Nagaih house
			Construction of C.C. Road from Jagalur Main Road to Jayanna Teacher house
			Construction of C.C. Road from Jagalur Main Road to puttanna house
			Construction of C.C. Road from Kalleshwara temple to samudaya Bhawan
			Construction of C.C. Road from Kampalmma House to Goudra Musturappa House
			Construction of C.C. Road from Koppara Musterappa house to puttan House
			Construction of C.C. Road from Poojari Thippeswamy house to MLA Basappa house
			Construction of C.C. Road from Puttanna field to Main road
			Construction of C.C. Road from siddihalli road to Yellamma temple
			Construction of C.C. Road from Vasurappa house to Patharappa house
			Construction of C.C. Road from Jagalur Main Road to Borewell
		State Development Plan	construction of CC Road Bhovi colony
	Cc Road	CSR	Aralimarada Hnumanta Reddy House to Iyyajjanana House
	Compound Wall	13th FINANCE COMMISSION,14th Finance Commission	Construction of samudaya Bhavana Compound
	Construction	14th Finance	Construction of compound to

	Of Compound Wall	Commission	Mustureshwara temple
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act),Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Construction of compound wall to Primary Health Center
		State Fund	Construction of Hospital compound
	Drainage	Backward Region Grant Fund(BRGF),State Scheme	Construction of C.C Drain from Gudisala Yallappa house to B.Yallappa house
	Education	Education	Civil Work
	Electricity	State Scheme	Giving Better quality supply to irrigation pumps by providing additional transformers
			Giving electrification to 300 house holds under Deen-dayal Upadh0yaya Grama Jyothi Yojana(DDUGJY)
			Implementation Niranthara Jyothi Yojana
	Health	State Scheme,Health	Construction of Jr Helath Female Qurs
	Internal Road	Backward Region Grant Fund(BRGF),State Scheme	Construction of Road
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act),Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Development of Hormata Road
	Roads	CSR	Sharanappa House to

			Sharanamma House
	Vety. Dispensary Building	MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act)	Construction of Sheep Shed.
		MGNREGA (Mahatma Gandhi National Rural Employment Guarantee Act),Mahatma Gandhi National Rural Employment Guarantee Act(MGNREGA)	Construction Cattle Shed
		State Scheme	Distribution of Fodder mini kits
	Agriculture	National Food Security Mission (NFSM),Agriculture Technology Management Agency Programme (ATMA)	Demonstration FFS, Training, Campaign, Field days andExposure Visit
	Education	State Scheme	Supply of Text Books and Uniforms
	Person With Disabilities	State Scheme	Inclusive home based education
	Social Development	State Scheme,Education,Depa rtment Scheme	Posting of teachers
		State Scheme,Mid Day Meals Scheme	mid day meals
	Social Evil	Awareness programme	Behavioral communication changes to check/prevent Alcoholism

SURATURU GRAM PANCHAYAT			
Sector Name	Sub Sector Name	Scheme Name	Work Name
	Arch Gate	14th Finance Commission	Construction Compound and Gate to new grama

			panchayath building
	Boundary Wall	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of GHPS School reamening compound wall
	C.c.road		CcRoad works from Anjaneya temple to Bhangi Narasappa house in soratur village
			CcRoad works from Bharamappa temple to Puttayya house in soratur village
			CcRoad works from Sanjeevappar Shantappa house to G Ramanagouda house in soratur village
		14th Finance Commission	Construction CC road opposit Rameshvara temple
		Assistance To Nodal Agency For Implementing Scheduled Caste Sub Plan	Cc Road works at Koramara keri in soratur village
			Cc Road works from Ak malali Hanumanthappa,s house to matangemma temple in soratur village
			Cc Road works from Konakallavva temple to Sanjeevappar Ravi House in soratur village
			Cc Road works from Mudde Eshvarappa house to Sulochanabayi house in soratur village
			Cc Road works from Water tank to mavinakayi halla in

			soratur village
		Mla Lads	CcRoad works H Basavarajappa house to Ganeshappa house inTuggalahalli village
			CcRoad works opposite channabasaveshvara temple inTuggalahalli village
	Child And Women Development		Providing Indoor play meterial to Anganavadi centers in Tuggalahalli village
			Providing Indoor play meterial to all Anganavadi centers in Soartur village
			Providing Water filter to Anganavadi centers in Tuggalahalli village
			Providing Water filter to all Anganavadi centers in Soartur village
	Child Health		Regular health inspection of school childerns of Soratur village
			Regular health inspection of school childerns of Tuggalahalli village
	Drainage	15th Finance Commission	Cc Drainage works from AK Durugappa house to Mager tank in soratur village
			Cc Drainage works from Gali Sathish house to Goggada Basavarajappa

			house in soratur village
			Cc Drainage works from Gurapli Shankrappa House to Badager Laxmamma house in soratur village
			Cc Drainage works from Halina dairy to erehalli Shivappa house in Tuggalahalli village
			Cc Drainage works from Hindalamane Rudrappa house AK colony Anganavadi in soratur village
			Cc Drainage works from Manachari Nagappa house to Dundi Doddappa house in soratur village
			Cc Drainage works from Tumbe kere to Talavara Narasappa house in soratur village
			Cc Drainage works from WPP to Eshvarappa house house in Tuggalahalli village
			Cc Drainage works from Agasara Devaraj house to Mavinakayi halla in soratur village
			Repair cc drain Kallappa temple to Mahendrappa house
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Cc drainage works from Kademane Honnappa house to Kuldamannara

			Shanthappa house in soratur village
			Cc drainage works from Muddamannara Chikkappa house to Hindi Basappa house in soratur village
			Cc drainage works from Vijayaswami house to Koramara Thimmappa house in soratur village
			Cc drainage works Gilki Ramappa house to Kote Mallikappa house in soratur village
	Drainage Facility	14th Finance Commission	Construction CC Drain Mnachari Nagappa house to Manakayi Halla
			Construction C C Drain AK Kaloni to Gurapli Channappa house
		15th Finance Commission	Construction C C drain Chvarappar Hanumanthappa house to kempannar Basavarajappa house
			Construction CC Drain Konakallavva temple to Busi Rajappa house
			Construction CC drain Koramar Girijamma house to Channabasayya house (two side)
			Construction C C Drain Gilki Anjaneya shop to Anganavadi
			Construction cc drain

			Ramachari master house to Shankarappa niveshana
			Repair cc drain kukkadi Haladappa house to klyani Mariyappa house
		Assistance To Nodal Agency For Implementing Scheduled Caste Sub Plan	Cc drainage works from Ak malali Hanumanthappa,s house to matangemma temple in soratur village
			Cc drainage works from Mager water tank to mavinakayi halla in soratur village
	Drinking Water	15th Finance Commission	Repair drinking water sistern near koramara ker
			repair drinking water sistern Soratua village
		District Panchayat Scheme	Drinking water pipeline and Borewell works in soratur village
		Jal jeevan Mission	Implementaion of FHTC to all households in soratur village
			Implementaion of FHTC to all households in Tuggalahalli village
		National Rural Drinking Water Programme (nrdwp)	Construction WPP Unit in Soratur village
			Over head tank constrution in Soratur village
	Drinking Water Pipeline For The Village	14th Finance Commission	Drinking water supply pipeline in tuggalahalli village
		Jal jeevan Mission	HDPP Pipeline works in

			Soratur village
			HDPP Pipeline works in Tuggalahalli village
		National Rural Drinking Water Programme (nrdwp)	Drinking water pipeline works in soratur village
			Drinking water pipeline works in Tuggalahalli village
	Education	Adult Literacy Mission	Litresi programs in Soratur village
		Mid Day Meal (mdm)	Mid day meals, and Ksheera-bhagya
	Electricity Connection	Deen Dayal Upadya Rural Electrification	Free electricity supply scheme for families do not have electricity connection in Soratur and Tuggalahalli villages under BELAKU Scheme
	Electrification	14th Finance Commission	Electrification work to new grama panchayath building
	Health and Sanitation	Sbm	Construction individual toilet to 6 households in Soratur village
	Medical and Health Services		Visiting every home in Soratur village frequently for health checkup
	Preventive Health Services and Facilities	Health Department- State Scheme	ANM Quattrus building works in Soratur village
	Primary Education		2 rooms reapers of GHPS School
	Primary Health Services And Facilities	Health Department- State Scheme	Appointment of the post of health officer to the ANM center of Soratur village
	Primary School Sanitation	15th Finance Commission	Boys and Girls toilets to HPS

			Boys and Girls toilets to HPS-02
	Rural Housing	House To Houseless Scheme, Housing Scheme For Sc And Denoted Tribes, Dr B.r Ambedkar, State Rural Housing Scheme	5 Houseless families in Tuggalahalli village have been allotted houses under various housing schemes of the government
			60 Houseless families in Soratur village have been allotted houses under various housing schemes of the government
	Sanitation	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Boys and Girls toilets to GHS School
	Secondary Education		Construction of GHS Three class rooms
	Solar Street Light		Installation of High Mask Lighting in sc colony of soratur village
			Installation of High Mask Lighting near konakallavva devasthana of soratur village
			Installation of High Mask Lighting near Rameshvara temple of soratur village
	Strengthening		Installation of High Mask Lighting near basaveshvara temple of tuggalahalli village
	Agriculture	Pradhan Mantri Krishi Sinchai Yojana (pmksy)	Distribution of incentives to eligible farmers in Soratur and Tuggalahalli village

	Agriculture Techonology	Agriculture Technology Mission (agriculture andCo-operation Sect.dept)	Subsidy for improved agricultural implements for eligible farmers of Soratur village
			Subsidy for improved agricultural implements for eligible farmers of Tuggalahalli village
			Subsidy for sprinkler irrigation units for eligible farmers of Tuggalahalli village
	Animal Husbandary	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Construction of cattle shed for eligible beneficiaries of Soratur and Tuggalahalli villages
			Construction of sheep shed for eligible beneficiaries of Soratur and Tuggalahalli villages
	Horticulture Development	Mgnregs Maching Grants	Extension of horticulture crops to eligible farmers of Soratur and Tuggalahalli village
	Irrigation	Agriculture Technology Mission (agriculture andCo-operation Sect.dept)	Subsidy for sprinkler irrigation units for eligible farmers of Soratur village
	Veterinary		Periodical vaccination program for livestock in Soratur village
			Periodical vaccination program for livestock in Tuggalahalli village
	Road Side Tree Plantation	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Road side tree plantation Soratur Shikaripura road to Tuggalahalli Karadikallu kere

	Water Conservation		Check dam construction near Aryar Parashurama Land of soratur village
			Check dam construction near kagahalla of soratur village
		Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	Hosakere desilting works in soratur village
			Karadikallu kere desilting works in Tuggalahalli village
	Building Construction	Mahatma Gandhi National Rural Employment Guarantee Act (mgnrega)	RGSK Building construction works in Soratur village
	Child And Women Development		Distribution of nutritious food to pregnant and infants and kishories of Soratur village
			Distribution of nutritious food to pregnant and infants and kishories of Tuggalahalli village
	Child Health		Vaccination and polio vaccination program for infants in Soratur village on aregular basis
			Vaccination and polio vaccination program for infants in Tuggalahalli village on aregular basis
	Medical and Health Services		Visiting every home in TUGgalahalli village frequently for health checkup
	Public Libraries	15th Finance Commission	Digitization of Soratur Gram Panchayath Lybrary

	Water Bodies		Water filling work in Soratur village Hosakere
			Water filling work in Tuggalahalli village Karadikallu kere
	Water Conservation		Hosakere tank development work in Soratur village
			Karadikallu kere Tank development work in Tuggalahalli village
			Tumbekere Tank development work in Soratur village
	Women and Child Welfare		IEC Activities for avoidance of mothers and infants death at Soratur village
			IEC Activities for avoidance of mothers and infants death at Tuggalahalli village
	Boundary Wall	14th Finance Commission	Construction of toilet and compound to vyayama shala
	Education	Free Uniform Scheme	Supply of Text Books and Uniforms
	Secondary Education		Bicycles
	Social Security Pension	Indira Gandhi National Disability Pension Scheme(igndps), Indira Gandhi National Old Age Pension Scheme(ignoaps), Indira Gandhi National Widow Pension Scheme (ignwps)	Distribution of monthly pension to all eligible beneficiaries of social security scheme in Soratur village
			Distribution of monthly pension to all eligible

			beneficiaries of social security scheme in Tuggalahalli village

STATEMENT – II

SAGY gram panchayats (GPs) identified and developed during last 5 years													
S. No.	State Name	2019-20		2020-21		2021-22		2022-23		2023-24		Total	
		(Phase-IV)		(Phase-V)		(Phase-VI)		(Phase-VII)		(Phase-VIII)			
		No. of adopted GP	No. of activities completed	No. of adopted GP	No. of activities completed	No. of adopted GP	No. of activities completed	No. of adopted GP	No. of activities completed	No. of adopted GP	No. of activities completed	GP adopted	Activities completed
1.	Andhra Pradesh	21	4161	15	537	14	983	10	323	7	443	67	6447
2.	Assam	5	84	1	9	0	0	0	0	0	0	6	93
3.	Chhattisgarh	5	291	3	76	2	72	2	36	1	9	13	484
4.	Gujarat	37	16246	32	18982	31	21377	32	15740	29	17909	161	90254
5.	Haryana	3	48	1	14	2	14			1	4	7	80
6.	Himachal Pradesh	1	40	0	0	2	46	2	48	0	0	5	134
7.	Jammu and Kashmir	12	262	0	0	2	112	0	0	0	0	14	374
8.	Jharkhand			1	25					1	20	2	45
9.	Karnataka	6	380	7	746	14	1580	8	422	1	270	36	3398
10.	Kerala	10	411	2	52	2	199	0	0	0	0	14	662
11.	Madhya Pradesh	7	251	2	56	1	2	1	29	0	0	11	338
12.	Maharashtra	1	6	1	100	0	0	0	0	0	0	2	106
13.	Meghalaya	4	103	0	0	0	0	0	0	0	0	4	103
14.	Mizoram			1	26	0	0	1	41	0	0	2	67
15.	Odisha	2	125	1	52	1	47	0	0	0	0	4	224
16.	Punjab	2	12	2	19	4	55	4	48	4	44	16	178
17.	Rajasthan	8	156	1	13	2	58	3	75	1	6	15	308
18.	Sikkim	2	86	0	0	0	0	0	0	0	0	2	86
19.	Tamil Nadu	50	1800	43	1774	43	1473	36	908	28	572	200	6527
20.	Telangana	7	5116	8	3406	13	1839	5	308	2	41	35	10710

21.	Tripura	0	0	0	0	1	25	0	0	0	0	1	25
22.	Uttar Pradesh	65	1347	54	1129	39	845	26	547	26	569	210	4437
23.	Uttarakhand	0	0	0	0	2	102	1	37	0	0	3	139
	Total	248	30925	175	27016	175	28829	131	18562	101	19887	830	125219

बिहार में शीतागार और भांडागार

*360. श्री अभय कुमार सिन्हा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का बिहार में शीतागारों और भांडागारों की संख्या बढ़ाने के लिए कोई विशेष योजना लागू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान बिहार में कितने नए शीतागार और भांडागार स्थापित किए गए तथा औरंगाबाद जिले सहित जिलावार ऐसे कितने शीतागार और भांडागार स्थापित किए जाने का विचार है;

(ग) क्या सरकार का छोटे और मध्यम भूधारिता वाले किसानों को भंडारण सुविधाएं सुलभ कराने के लिए शीतागार नेटवर्क का विस्तार करने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा बिहार में फलों, सब्जियों और अन्य कृषि उत्पादों के भंडारण की सुविधाओं में सुधार के लिए कौन सी नई नीतियां लागू की जा रही हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ) सरकार ऐसी विभिन्न योजनाएं क्रियान्वित कर रही है, जिनके तहत बिहार सहित देशभर में शीघ्र खराब होने वाले बागवानी उत्पादों के लिए कोल्ड स्टोरेज की स्थापना हेतु वित्तीय सहायता उपलब्ध है।

कृषि एवं किसान कल्याण विभाग समेकित बागवानी विकास मिशन (एमआईडीएच) को क्रियान्वित कर रहा है, जिसके तहत राज्यों/संघ राज्य क्षेत्रों से प्राप्त वार्षिक कार्य योजना (एएपी) के

आधार पर बिहार सहित देश भर में 5000 मीट्रिक टन तक की क्षमता वाले कोल्ड स्टोरेज के निर्माण/विस्तार/आधुनिकीकरण सहित विभिन्न बागवानी गतिविधियों के लिए वित्तीय सहायता प्रदान की जाती है। कोल्ड स्टोरेज मांग/उद्यमी आधारित घटक है, जिसके लिए सामान्य क्षेत्रों में परियोजना लागत के 35% की दर से तथा पहाड़ी एवं अनुसूचित क्षेत्रों में परियोजना लागत के 50% की दर से संबंधित राज्य बागवानी मिशनों के माध्यम से क्रेडिट लिंकड बैंक एंडेड सब्सिडी के रूप में सरकारी सहायता उपलब्ध कराई जाती है।

इस योजना के अंतर्गत व्यक्तियों, किसानों/उत्पादकों/उपभोक्ताओं के समूहों, साझेदारी/स्वामित्व वाली फर्मों, स्वयं सहायता समूहों (एसएचजी), किसान उत्पादक संगठनों (एफपीओ), कंपनियों, निगमों, सहकारी समितियों, सहकारी विपणन संघों, स्थानीय निकायों, कृषि उपज बाजार समितियों (एपीएमसी) और मार्केटिंग बोर्डों तथा राज्य सरकारों को सहायता उपलब्ध कराई जाती है।

इसके अलावा, राष्ट्रीय बागवानी बोर्ड (एनएचबी) "कोल्ड स्टोरेज और बागवानी उत्पादों के लिए स्टोरेज के निर्माण/विस्तार/आधुनिकीकरण हेतु पूंजी निवेश सब्सिडी" नामक एक योजना लागू कर रहा है। इस योजना के तहत, 5000 मीट्रिक टन से अधिक और 20000 मीट्रिक टन तक की क्षमता के कोल्ड स्टोरेज और कंट्रोल्ड एटमोस्फियर (सीए) स्टोरेज के निर्माण/विस्तार/आधुनिकीकरण के लिए सामान्य क्षेत्रों में परियोजना की पूंजी लागत के 35% की दर से और पूर्वोत्तर, पहाड़ी और अनुसूचित क्षेत्रों के लिए 50% की दर से क्रेडिट लिंकड बैंक-एंडेड सब्सिडी उपलब्ध है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) भी प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के एक घटक के रूप में इंटीग्रेटिड कोल्ड चेन, खाद्य प्रसंस्करण और परिरक्षण इन्फ्रास्ट्रक्चर योजना लागू कर रहा है, जिसका उद्देश्य बागवानी और गैर-बागवानी उत्पादों की कटाई के बाद होने वाले नुकसान को कम करना और किसानों को उनके उत्पादों का लाभकारी मूल्य प्रदान करना है। इस योजना के तहत मंत्रालय भंडारण और परिवहन इन्फ्रास्ट्रक्चर के लिए सामान्य क्षेत्रों के

लिए 35% की दर से और पूर्वोत्तर एवं हिमालयी राज्यों, एकीकृत जनजातीय विकास कार्यक्रम (आईटीडीपी) क्षेत्रों और द्वीपों के लिए 50% की दर से तथा मूल्यवर्धन और प्रसंस्करण इन्फ्रास्ट्रक्चर के लिए क्रमशः 50% और 75% की दर से सहायता अनुदान के रूप में वित्तीय सहायता प्रदान करता है जो विकिरण सुविधा (आइरेडिएशन फैसिलिटी) सहित एकीकृत कोल्ड चेन परियोजनाओं की स्थापना के लिए प्रति परियोजना अधिकतम 10.00 करोड़ रुपये की सहायता अनुदान के अधीन है। इस योजना के अंतर्गत स्टैंडअलोन कोल्ड स्टोरेज शामिल नहीं है।

उपर्युक्त सभी योजनाएं वाणिज्यिक उपक्रमों के माध्यम से मांग/उद्यमी द्वारा संचालित हैं, जिनके लिए सरकारी सहायता ऋण से जुड़ी बैंक एंडेड सब्सिडी/अनुदान सहायता के रूप में है और राज्यों/उद्यमियों से प्राप्त प्रस्तावों के आधार पर प्रदान की जाती है।

इसके अलावा, देश में कृषि इन्फ्रास्ट्रक्चर को सुदृढ़ करने के लिए सरकार ने 1.00 लाख करोड़ रुपये का एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) शुरू किया है। एआईएफ के अंतर्गत 2.00 करोड़ रुपये तक के संपार्श्विक मुक्त सावधि ऋण और कोल्ड स्टोरेज की स्थापना सहित फसलोपरांत इन्फ्रास्ट्रक्चर के निर्माण के लिए गए सावधि ऋण पर 3% की ब्याज छूट का प्रावधान है।

निजी उद्यमियों, सहकारी समितियों और राज्य एजेंसियों द्वारा प्रोत्साहित वैज्ञानिक भंडारण (कोल्ड स्टोरेज सहित) सहित एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर के निर्माण के लिए, कृषि और किसान कल्याण मंत्रालय, भारत सरकार अपने संबद्ध कार्यालय विपणन और निरीक्षण निदेशालय (डीएमआई) के माध्यम से पूरे देश में (बिहार सहित) इंटीग्रेटेड एग्रीकल्चरल मार्केटिंग स्कीम (आईएसएम) की उप-योजना " एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर (एमआई)" को कार्यान्वित कर रहा है।

एमआई एक पूंजी निवेश, ओपन एंडेड, मांग आधारित और ऋण से जुड़ी योजना है, जिसमें लाभार्थी की पात्र श्रेणी के आधार पर 25% और 33.33% की दर से बैंक एंडेड सब्सिडी उपलब्ध है। एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर के निर्माण के लिए व्यक्तियों, छोटे और मध्यम जोत वाले किसानों, किसानों/उत्पादकों के समूह, कृषि-काटने वालों, पंजीकृत किसान उत्पाद संगठनों (एफपीओ),

सहकारी समितियों और राज्य एजेंसियों आदि को सहायता उपलब्ध है। इसके अलावा, एएमआई योजना के तहत एनसीसीडी द्वारा प्रचारित मानकों के अनुसार फलों और सब्जियों के भंडारण के लिए स्टैंड-अलोन मानकीकृत कोल्ड स्टोरेज इकाइयों को बिहार राज्य सहित देश भर के सभी पात्र लाभार्थियों के लिए एमआईडीएच लागत मानदंडों के अनुसार 1000 मीट्रिक टन तक की अनुमति है।

इसके अलावा, भारतीय खाद्य निगम (एफसीआई) सार्वजनिक वितरण प्रणाली (पीडीएस) के लिए और बफर स्टॉक बनाए रखने के लिए खरीद के बाद खाद्यान्न (मुख्य रूप से गेहूं और चावल) का भंडारण करता है।

एफसीआई में भंडारण क्षमता की आवश्यकता मुख्य रूप से चावल और गेहूं के लिए खरीद के स्तर, बफर मानदंडों की आवश्यकता और सार्वजनिक वितरण प्रणाली (पीडीएस) संचालन पर निर्भर करती है। एफसीआई लगातार भंडारण क्षमता का आकलन और निगरानी करता है और भंडारण अंतराल के आकलन के आधार पर, भंडारण क्षमता की व्यवस्था गोदामों के निर्माण, गोदामों को किराये पर लेकर निम्नलिखित योजनाओं के माध्यम से की जाती है:

1. निजी उद्यमी गारंटी (पीईजी) योजना
2. केंद्रीय क्षेत्र योजना (सीएसएस)
3. पीपीपी मोड के तहत साइलो का निर्माण
4. केंद्रीय भंडारण निगम (सीडब्ल्यूजी)/राज्य भंडारण निगम (एसडब्ल्यूजी)/राज्य एजेंसियों से गोदाम किराए पर लेना
5. निजी भंडारण योजना (पीडब्ल्यूएस) के माध्यम से गोदाम किराए पर लेना
6. संपत्ति मुद्रीकरण के तहत गोदामों का निर्माण

विभिन्न योजनाओं के अंतर्गत गोदामों के निर्माण के लिए निर्धारित समय-सीमा संविदा के अनुसार होती है।

राज्य बागवानी मिशन, बिहार सरकार से प्राप्त जानकारी के अनुसार पिछले पांच वर्षों के दौरान राज्य में कुल 13 कोल्ड स्टोरेज स्थापित किए गए हैं।

इसी प्रकार, विपणन प्रभाग और केन्द्रीय भंडारण निगम (सीडब्ल्यूसी) से प्राप्त जानकारी के अनुसार पिछले पांच वर्षों के दौरान बिहार में 127 गोदामों का निर्माण किया गया है।

जिलावार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पिछले 5 वर्षों के दौरान बिहार में स्थापित वेयरहाउस और कोल्ड स्टोरेज का जिलावार विवरण

क्र. सं.	जिले का नाम	वेयरहाउस की संख्या	कोल्ड स्टोरेज की संख्या
1	अररिया	13	
2	अरवल	0	
3	औरंगाबाद	0	
4	बांका	0	
5	बेगूसराय	11	4
6	भागलपुर	4	
7	भोजपुर	0	
8	बक्सर	1	
9	दरभंगा	5	
10	पूर्वी चंपारण	0	1
11	गया	0	
12	गोपालगंज	1	
13	जमुई	1	
14	जहानाबाद	0	
15	कैमूर	0	
16	कटिहार	7	1
17	खगरिया	9	
18	किशनगंज	1	
19	लखीसराय	0	
20	मधेपुरा	1	1
21	मधुबनी	0	
22	मुंगेर	0	
23	मुजफ्फरपुर	6	

24	नालंदा	0	
25	नवादा	1	
26	पटना	0	1
27	पूर्णिया	55	1
28	रोहतास	1	
29	सहरसा	0	
30	समस्तीपुर	4	3
31	शिवहर	0	
32	सारन	1	
33	शेखपुरा	0	
34	सीतामढ़ी	1	
35	सिवान	1	
36	सुपौल	0	
37	वैशाली	2	
38	पश्चिमी चंपारण	1	1
	कुल	127	13

(ii) Unstarred Question Nos. 3911 to 4140

AMNESTY SCHEME FOR CHANDIGARH HOUSING BOARD ALLOTTEES

3911. SHRI MANISH TEWARI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total notices issued to residential and commercial properties by the Chandigarh Housing Board (CHB) from June 1, 2014, to March 1, 2025, along with actions taken, including properties resumed, residents evicted, fines levied, and criminal cases filed or compounded year-wise;
- (b) total revenue earned by CHB through fines and penalties on allottees during the period 1st June 2014 to 1st March 2025;

- (c) total houses re-allotted to original allottees or to other people between June 1, 2014, and March 1, 2025, after payment of fines;
- (d) whether the Union Government plans to introduce an amnesty scheme or enact legislation, similar to the 1999 Delhi scheme or the NCT of Delhi Laws (Special Provisions) Second (Amendment) Act, 2023, to provide relief to Chandigarh allottees, given the problems caused by the unceasing flow of notices from the CHB; and
- (e) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (c) The total notices issued to residential and commercial properties by the Chandigarh Housing Board (CHB) from June 1, 2014, to March 1, 2025 and action taken thereon are given in the enclosed **Statement**. Total revenue earned by CHB through fines and penalties on allottees during this period is ₹3.72 crores. Further, 35 houses were re-allotted to original allottees during the same period.
- (d) and (e) There is no such proposal. The Chandigarh Master Plan 2031 provides for systematic examination of structural safety of the housing units and strict enforcement of Building Byelaws in Chandigarh. Further, Hon'ble Supreme Court of India in its judgment dated 10.01.2023 in the SLP (C) No. 4950 of 2022 has directed to freeze Floor Area Ratio.

STATEMENT

**Total notices issued to residential and commercial properties by the Chandigarh Housing Board (CHB)
from June 1, 2014, to March 1, 2025 and action taken thereon**

S.no	Year	Notices Issued		No. of Dwelling Units cancelled	Notices withdrawn	Restored/ Revived	Demolitions Done	No. of Dwelling Units evicted	Demolition Charges recovered
		Notice U/S 15 of the Capital of Punjab (Development and Regulation) Act, 1952	Show Cause Notice						
1.	01.06.2014 to 31.12.2014	12	681	3	87	0	2	6	₹15,985
2.	2015	66	598	14	13	2	13	8	₹24,033
3.	2016	1297	373	17	21	4	7	5	₹24,187
4.	2017	735	687	25	37	1	45	2	₹63,676
5.	2018	97	656	16	228	1	11	3	₹8,182

6.	2019	419	437	35	89	1	73	8	₹ 0
7.	2020	274	138	4	60	3	25	3	₹24,97,417
8.	2021	158	22	0	83	1	24	0	₹ 2,44,151
9.	2022	192	42	2	59	5	7	26	₹3,04,494
10.	2023	183	22	7	48	13	13	1	₹8,45,766
11.	2024	292	45	19	25	4	3	10	₹3,61,380
12.	01.01.2025 to 01.03.2025	25	17	3	6	0	0	0	₹1,32,773

ALLOCATION OF BUDGET FOR PMGSY

3912. SHRI ANURAG SINGH THAKUR:

DR. RAJEEV BHARADWAJ:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of rural habitation connected to road network under the Pradhan Mantri Gram Sadak Yojana (PMGSY) sinch 2014, State-wise in percent; and
- (b) the details of funds provided for upgradation of existing roads under the said Yojana including Himachal Pradesh, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) The details of rural habitations connected to road network under Pradhan Mantri Gram Sadak Yojana (PMGSY) sinch 2014, State-wise may be accessed at ***omms.nic.in->progress monitoring> State Profile> Habitation Coverage Report.***
- (b) The details of Central fund released under PMGSY, since inception, State/ UT wise, including Himachal Pradesh, is givenin the enclosed **Statement.**

STATEMENT

Details of Central fund released under PMGSY, since inceptions,
State/ UT wise, including Himachal Pradesh

(Rs in crore)		
S.No	State	Central Fund released
1	Andaman and Nicobar	39

2	Andhra Pradesh	6,736
3	Arunachal Pradesh	9,629
4	Assam	19,708
5	Bihar	26,909
6	Chhattisgarh	12,750
7	Goa	10
8	Gujarat	3,918
9	Haryana	2,513
10	Himachal Pradesh	7,836
11	Jammu and Kashmir	12,810
12	Jharkhand	9,636
13	Karnataka	6,083
14	Kerala	1,875
15	Madhya Pradesh	25,280
16	Maharashtra	9,661
17	Manipur	4,538
18	Meghalaya	2,854
19	Mizoram	2,562
20	Nagaland	1,441
21	Odisha	24,845
22	Puducherry	37
23	Punjab	3,889
24	Rajasthan	14,260
25	Sikkim	2,378
26	Tamil Nadu	6,876
27	Tripura	3,514
28	Telangana	1,881
29	Uttar Pradesh	22,443
30	Uttarakhand	9,495
31	West Bengal	12,742
32	Ladakh	449
Total		2,67,632

छत्तीसगढ़ में कोल्ड स्टोरेज इकाइयों के लिए सब्सिडी

3913. श्रीमती रूपकुमारी चौधरी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार छत्तीसगढ़ में कोल्ड स्टोरेज स्थापित करने के लिए कोई वित्तीय सहायता या सब्सिडी देने का प्रस्ताव रखती है;
- (ख) यदि हां, तो इसके लिए क्या योजनाएं उपलब्ध हैं;
- (ग) क्या छत्तीसगढ़ में अब तक स्थापित कोल्ड स्टोरेज इकाइयों की संख्या सहित कोल्ड स्टोरेज इकाइयों के लिए सब्सिडी के लिए कोई विशिष्ट पात्रता मानदंड स्थापित किए गए हैं;
- (घ) क्या छत्तीसगढ़ में कोल्ड स्टोरेज इकाइयों की स्थापना और संचालन की निगरानी के लिए कोई नियामक मानक या दिशानिर्देश लागू किए गए हैं; और
- (ङ) क्या सरकार छत्तीसगढ़ में फसल कटाई के बाद होने वाले नुकसान को कम करने के लिए कोल्ड स्टोरेज इकाइयों को ऊर्जा दक्षता और आधुनिक प्रौद्योगिकियों से लैस करने का विचार रखती है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) से (ङ) सरकार, छत्तीसगढ़ सहित पूरे देश में शीघ्र खराब होने वाली बागवानी उत्पादों के लिए कोल्ड स्टोरेज की स्थापना के लिए विभिन्न स्कीमों को क्रियान्वित कर रही है, जिसके तहत वित्तीय सहायता उपलब्ध है।

कृषि एवं किसान कल्याण विभाग समेकित बागवानी विकास मिशन (एमआईडीएच) को क्रियान्वित कर रहा है, जिसके तहत राज्यों/संघ राज्य क्षेत्रों से प्राप्त वार्षिक कार्य योजना (एएपी) के आधार पर छत्तीसगढ़ सहित देश में 5000 मीट्रिक टन तक की क्षमता वाले कोल्ड स्टोरेज के निर्माण/विस्तार/आधुनिकीकरण सहित विभिन्न बागवानी गतिविधियों के लिए वित्तीय सहायता प्रदान की जाती है। कोल्ड स्टोरेज का घटक मांग/उद्यमी द्वारा संचालित है, जिसके लिए सामान्य क्षेत्रों में परियोजना लागत के 35% की दर से और पहाड़ी एवं अनुसूचित क्षेत्रों में परियोजना लागत के 50%

की दर से संबंधित राज्य बागवानी मिशनों के माध्यम से ऋण से जुड़ी बैक एंडेड सब्सिडी के रूप में सरकारी सहायता उपलब्ध है।

इस योजना के तहत व्यक्तियों, किसानों/उत्पादकों/उपभोक्ताओं के समूहों, भागीदारी/स्वामित्व वाली फर्मों, स्वयं सहायता समूहों (एसएचजी), किसान उत्पादक संगठन (एफपीओ), कंपनियों, निगमों, सहकारी समितियों, सहकारी विपणन संघों, स्थानीय निकायों, कृषि उपज बाजार समितियों (एपीएमसी) और विपणन बोर्डों और राज्य सरकारों को सहायता उपलब्ध है।

एमआईडीएच के तहत, राष्ट्रीय शीत श्रृंखला विकास केंद्र (एनसीसीडी) के माध्यम से समय-समय पर कृषि और किसान कल्याण मंत्रालय (एमओएंडएफडब्ल्यू) द्वारा प्रकाशित तकनीकी मानक के अनुसार कोल्ड स्टोरेज की स्थापना की जा रही है। एनसीसीडी ने हाल ही में कोल्ड-चेन घटक-2025 में कार्यान्वयन के लिए इंजीनियरिंग दिशानिर्देश और न्यूनतम प्रणाली मानकों का नवीनतम संस्करण प्रकाशित किया है। इन तकनीकी मानकों का उद्देश्य खेत से उपभोक्ताओं तक निर्बाध एंड-टू-एंड कनेक्टिविटी सुनिश्चित करना है, जिसमें सस्टेनेबिलिटी को बढ़ाने और फसल-उपरांत हानि को कम करने के लिए अक्षय ऊर्जा-आधारित प्रणालियों को एकीकृत करने पर विशेष ध्यान दिया गया है।

इसके अतिरिक्त, राष्ट्रीय बागवानी बोर्ड (एनएचबी) "बागवानी उत्पादों के लिए कोल्ड स्टोरेज और भंडारण के निर्माण/विस्तार/आधुनिकीकरण के लिए पूंजी निवेश सब्सिडी" नामक एक योजना को कार्यान्वित कर रहा है। इस स्कीम के तहत, 5000 मीट्रिक टन से अधिक और 20000 मीट्रिक टन तक की क्षमता के कोल्ड स्टोरेज और नियंत्रित वातावरण (सीए) भंडारण के निर्माण/विस्तार/आधुनिकीकरण के लिए सामान्य क्षेत्रों में परियोजना की पूंजी लागत के 35% की दर से और पूर्वोत्तर, पहाड़ी और अनुसूचित क्षेत्रों के मामले में 50% की दर से क्रेडिट लिंक्ड बैक-एंडेड सब्सिडी उपलब्ध है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के घटकों में से एक के रूप में एकीकृत कोल्ड चेन, खाद्य प्रसंस्करण और संरक्षण

इंफ्रास्ट्रक्चर के लिए एक योजना भी कार्यान्वित कर रहा है, जिसका उद्देश्य बागवानी और गैर-बागवानी उत्पादों की फसल-उपरांत हानि को कम करना और किसानों को उनकी उपज का लाभकारी मूल्य प्रदान करना है। इस स्कीम के अंतर्गत मंत्रालय सामान्य क्षेत्रों के लिए 35% की दर से तथा पूर्वोत्तर और हिमालयी राज्यों, एकीकृत जनजातीय विकास कार्यक्रम (आईटीडीपी) क्षेत्रों और द्वीपों के लिए भंडारण और परिवहन इंफ्रास्ट्रक्चर के लिए 50% की दर से अनुदान सहायता के रूप में वित्तीय सहायता प्रदान करता है और मूल्य संवर्धन और प्रसंस्करण इंफ्रास्ट्रक्चर के लिए क्रमशः 50% और 75% की दर से विकिरण सुविधा सहित एकीकृत कोल्ड चेन परियोजनाओं की स्थापना के लिए प्रति परियोजना अधिकतम 10.00 करोड़ रुपये की अनुदान सहायता के अधीन है। इस योजना के अंतर्गत स्टैंडअलोन कोल्ड स्टोरेज शामिल नहीं हैं।

उपर्युक्त सभी स्कीमें वाणिज्यिक उद्यमों के माध्यम से मांग/उद्यमी द्वारा संचालित हैं, जिनके लिए सरकारी सहायता क्रेडिट लिंकड बैंक एंडेड सब्सिडी/अनुदान सहायता के रूप में है और राज्यों/उद्यमी से प्राप्त प्रस्तावों के आधार पर प्रदान की जाती है।

इसके अतिरिक्त, देश में कृषि इंफ्रास्ट्रक्चर को सुदृढ़ बनाने के लिए सरकार ने 1.00 लाख करोड़ रुपये के एग्री इंफ्रास्ट्रक्चर फंड (एआईएफ) शुरू किए हैं। एआईएफ के तहत तथा कोल्ड स्टॉरिज की स्थापना सहित फसलोपरांत इंफ्रास्ट्रक्चर के निर्माण के लिए समपार्श्विक मुक्त ऋण के लिए 2.00 करोड़ रुपये तक की राशि और सावधि ऋण पर 3% की ब्याज सहायता का प्रावधान है।

उपलब्ध जानकारी के अनुसार, छत्तीसगढ़ सहित देश में कोल्ड स्टोरेज का राज्यवार वितरण संबंधी ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

31.01.2025 तक देश में कोल्ड स्टोरेज का राज्य-वार वितरण

क्र.सं.	राज्य का नाम	परियोजना की संख्या	क्षमता (मीट्रिक टन में)
1	अंडमान और निकोबार द्वीप समूह (यूटी)	4	2210
2	आंध्र प्रदेश और तेलंगाना	480	1996340

3	अरुणाचल प्रदेश	2	6000
4	असम	43	206742
5	बिहार	316	1490200
6	चंडीगढ़ (यूटी)	7	12462
7	छत्तीसगढ़	130	577663
8	दिल्ली	97	129857
9	गोवा	29	7705
10	गुजरात	1023	4042770
11	हरयाणा	386	870703
12	हिमाचल प्रदेश	89	181318
13	जम्मू एवं कश्मीर	92	151833
14	झारखंड	59	242655
15	कर्नाटक	268	912417
16	केरल	202	96655
17	लक्षद्वीप (यूटी)	1	15
18	मध्य प्रदेश	320	1381827
19	महाराष्ट्र	665	1219851
20	मणिपुर	2	4500
21	मेघालय	4	8200
22	मिजोरम	3	4071
23	नगालैंड	5	8150
24	उड़ीसा	182	579321
25	पांडिचेरी (यूटी)	4	185
26	पंजाब	770	2604206
27	राजस्थान	190	648908
28	सिक्किम	2	2100
29	तमिलनाडु	188	399690
30	तेलंगाना	116	617131
31	त्रिपुरा	14	46354
32	उत्तर प्रदेश	2488	15096476
33	उत्तराखंड	62	206848
34	पश्चिम बंगाल	517	5952997
	कुल	8760	39708361

स्रोत: विपणन एवं निरीक्षण निदेशालय (डीएमआई) 2009 तक, राष्ट्रीय बागवानी बोर्ड (एनएचबी), राष्ट्रीय बागवानी मिशन (एनएचएम), पूर्वोत्तर एवं हिमालयी राज्यों के लिए बागवानी मिशन (एचएमएनईएच)) और खाद्य प्रसंस्करण उद्योग मंत्रालय

पारंपरिक हथकरघा उत्पादों को बढ़ावा देना

3914. श्री बृजेन्द्र सिंह ओला:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा राजस्थान के पारंपरिक हथकरघा और हस्तशिल्प उत्पादों को घरेलू और अंतर्राष्ट्रीय बाजारों में बढ़ावा देने के लिए क्या कदम उठाए गए हैं;
- (ख) सरकार की विभिन्न योजनाओं के माध्यम से राजस्थान के बुनकरों और कारीगरों को कितनी वित्तीय सहायता या सब्सिडी प्रदान की गई है तथा तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार द्वारा राजस्थान के बुनकरों और कारीगरों की न्यूनतम मजदूरी बढ़ाने के लिए कोई प्रयास किए गए हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) हथकरघा और हस्तशिल्प क्षेत्रों को बढ़ावा देने के लिए वस्त्र मंत्रालय पूरे देश में निम्नलिखित योजनाएं कार्यान्वित कर रहा है:

1. राष्ट्रीय हथकरघा विकास कार्यक्रम;
2. कच्चा माल आपूर्ति योजना;
3. राष्ट्रीय हस्तशिल्प विकास कार्यक्रम
4. व्यापक हस्तशिल्प क्लस्टर विकास योजना

उपरोक्त योजनाओं के अंतर्गत पात्र हथकरघा एवं हस्तशिल्प एजेंसियों/बुनकरों/कारीगरों को कच्चा माल उपलब्ध कराने, सामान्य अवसंरचना के विकास, घरेलू/विदेशी बाजारों में हथकरघा एवं हस्तशिल्प उत्पादों की मार्केटिंग, बुनकर मुद्रा ऋण आदि के लिए वित्तीय सहायता प्रदान की जाती है।

उपरोक्त के अलावा,

- वस्त्र मंत्रालय भौगोलिक संकेतक (जीआई) अधिनियम, 1999 के तहत पारंपरिक डिजाइनों और पैटर्नों को सुरक्षा प्रदान करने की भी मांग कर रहा है। यह मंत्रालय जीआई अधिनियम के तहत डिजाइनों/उत्पादों को पंजीकृत करने और जागरूकता पैदा करने के लिए सेमिनार, कार्यशालाएं आदि आयोजित करने के लिए वित्तीय सहायता प्रदान करता है।
- पारंपरिक हथकरघा डिजाइनों को संरक्षित करने और हथकरघा क्षेत्र में डिजाइन-उन्मुख उत्कृष्टता का निर्माण करने के लिए जयपुर, राजस्थान सहित देश भर में 16 बुनकर सेवा केंद्रों में डिजाइन संसाधन केंद्र स्थापित किए गए हैं।
- हथकरघा एवं हस्तशिल्प एजेंसियों/बुनकरों/कारीगरों को अपने उत्पाद बेचने के लिए मार्केटिंग एक्सपो/इवेंट्स का आयोजन करके मार्केटिंग प्लेटफॉर्म प्रदान किया जाता है। पिछले तीन वर्षों के दौरान राजस्थान राज्य में कुल 43 एक्सपो/इवेंट्स आयोजित किए गए हैं।
- उत्पादकता, मार्केटिंग क्षमताओं को बढ़ाने और बेहतर आय सुनिश्चित करने के लिए राजस्थान राज्य की 16 उत्पादक कंपनियों (पीसी) सहित देश भर के विभिन्न राज्यों में 380 से अधिक उत्पादक कंपनियां (पीसी) बनाई गई हैं।
- बुनकरों और कारीगरों को सरकारी ई-मार्केट (जेम) पर ऑन-बोर्ड करने संबंधी कदम उठाए गए हैं ताकि वे अपने उत्पाद सीधे विभिन्न सरकारी विभागों और संगठनों को बेच सकें। अब तक लगभग 1.80 लाख बुनकर जेम पोर्टल पर ऑन-बोर्ड किए जा चुके हैं।

(ख) निधियों का आवंटन राज्य-वार नहीं किया जाता है। राज्य सरकारों और अन्य हथकरघा संगठनों से प्रस्तावों की प्राप्ति के आधार पर निधियां जारी की जाती हैं।

(ग) और (घ) हथकरघा और हस्तशिल्प मुख्य रूप से व्यक्ति आधारित हाउसहोल्ड गतिविधि है जिस पर न्यूनतम मजदूरी अधिनियम लागू नहीं होता है। यद्यपि, जैसा कि ऊपर बताया गया है, योजनाबद्ध इंटरवेंशन्स के माध्यम से, वस्त्र मंत्रालय देश भर के बुनकरों और कारीगरों को व्यवसाय विकास और आय सृजन के पर्याप्त अवसर प्रदान करते हुए डायरेक्ट मार्केटिंग प्लेटफॉर्म प्रदान करता है।

MICRO IRRIGATION SUPPORT TO FARMERS**3915. SHRI GURMEET SINGH MEET HAYER:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the steps taken by the Government to promote micro-irrigation in Punjab's Malwa region to address groundwater depletion as the region, including districts of Sangrur and Malerkotla, faces severe groundwater depletion and Micro-irrigation (drip and sprinkler systems) can help conserve water and improve efficiency, especially for vegetable and horticulture farming;
- (b) whether there are any subsidies or financial incentives for farmers to adopt drip and sprinkler irrigation, particularly for vegetables and horticulture;
- (c) the details of the current coverage of micro-irrigation in the region and the details of the future targets; and
- (d) whether there are any specific initiatives for Sangrur and Malerkotla, considering its significant vegetable and horticulture production and high water demand, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Per Drop More Crop (PDMC) Scheme is under implementation in the country including State of Punjab since 2015-16. PDMC focuses on enhancing water use efficiency at farm level through Micro Irrigation, namely, drip and sprinkler irrigation systems. The scheme is being implemented in all districts of Punjab including Malwa region.

(b) Under PDMC Scheme, financial assistance is provided to farmers for installation of micro irrigation systems @ 55% and 45% of the unit cost to small and marginal farmers and other farmers respectively in various crops including vegetables and horticulture crops. Apart from this, the State Government of Punjab is providing additional top-up subsidy to encourage farmers to adopt micro irrigation.

(c) As reported by State Government of Punjab, since 2015-16 till February, 2025, 26,104 hectares has been covered under Micro-irrigation through PDMC scheme in Malwa region.

(d) As reported by State Government of Punjab, in order to meet high water demand for cultivation of various crops including vegetable and horticulture crops in Sangrur and Malerkotla districts, State Government of Punjab is providing financial and technical assistance for laying of underground pipeline from canal outlets for irrigation of tail-end and far-flung areas.

MICRO-IRRIGATION FACILITIES IN GUJARAT

3916. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the measures that have been implemented to improve irrigation facilities in Gujarat under the 'Pradhan Mantri Krishi Sinchayee Yojana' (PMKSY);

(b) the area of agricultural land brought under micro-irrigation systems through PMKSY in valsad;

(c) the details of increase in crop yield and farmer in valsad income attributed to enhanced irrigation infrastructure; and

(d) the details of financial assistance provided to farmers in valsad for adopting water-efficient irrigation technologies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) is implemented by the Department of Water Resources, River Development and Ganga Rejuvenation (DoWR, RD and GR, M/o Jal Shakti) and the Department of Land Resources (DoLR), M/o Rural Development. Presently PMKSY has three components, namely, Accelerated Irrigation Benefit Programme (AIBP); Har Khet Ko Pani (HKKP) and Watershed Development Component (WDC 2.0). The following projects/schemes are being implemented in the State of Gujarat under PMKSY to improve irrigation facilities in the state.

- i) Sardar Sarovar Project, along with pari-passu implementation of Command Area Development and Water Management under AIBP being implemented by DoWR, RD and GR.
- ii) 33 nos. of schemes under Repair, Renovation and Restoration (RRR) of Water Bodies under HKKP being implemented by DoWR, RD and GR.
- iii) 51 nos of watershed projects under WDC-PMKSY 2.0 being implemented by DoLR.

(b) and (c) Centrally Sponsored Scheme of Per Drop More Crop (PDMC) Scheme is being implemented since 2015-16 to increase water use efficiency through micro-irrigation systems, namely drip and sprinkler. From 2015-16 to 2021-22, the Scheme was implemented as a component of PMKSY. From 2022-23, the scheme is being implemented under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY). As reported by the State Government an area of 6831 hectares has been covered under micro irrigation in Valsad District of Gujarat from 2015-16 till date. As per Study report on PDMC carried out by State Government, crop yield increased up to 25-30% and farmers income increased up to Rs. 15487/ha in all the districts of the State including Valsad district due to adoption of micro irrigation.

(d) Under PDMC Scheme, financial assistance is provided to farmers for installation of micro irrigation systems @ 55% and 45% of the unit cost to small and marginal farmers and other farmers respectively. The State Government of Gujarat is also providing additional top-up subsidy to encourage farmers to adopt micro irrigation including those in Valsad district. As reported by State Government an amount of Rs. 23.37 crore have been provided as financial assistance to farmers at Valsad district for adoption of micro-irrigation from 2015-16 to 2024-25.

पीएमएवाई-जी के अंतर्गत पक्के मकानों का निर्माण

3917. श्री राजकुमार रोट:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री आवास योजना-ग्रामीण (पी.एम.ए.वाई-जी) के अन्तर्गत बांसवाड़ा संसदीय निर्वाचन क्षेत्र में कितने परिवारों को राज्यवार, वर्षवार एवं ब्लॉकवार पक्के मकान उपलब्ध करवाए गए हैं;
- (ख) क्या यह सत्य है कि प्रधानमंत्री आवास योजना-जी के अन्तर्गत पहाड़ी क्षेत्रों में पक्के मकानों के निर्माण के लिए मात्र 1.3 लाख रुपए की वित्तीय सहायता प्रदान की जाती है, जबकि वर्तमान में निर्माण सामग्री एवं मजदूरी दरों में भारी वृद्धि हुई है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार निर्माण सामग्री एवं मजदूरी दरों में वृद्धि को देखते हुए उक्त वित्तीय सहायता को बढ़ाकर 8-10 लाख रुपए करने का विचार रखती है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या प्रधानमंत्री आवास योजना-जी के अन्तर्गत पात्र परिवारों को 3-6.5 प्रतिशत ब्याज दर पर ऋण उपलब्ध करवाकर पक्के मकान बनाए जाते हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार शहरी क्षेत्रों में आवासहीन परिवारों को ब्याज मुक्त ऋण उपलब्ध करवाने का विचार रखती है, यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत पक्के आवास प्रदान किए गए परिवारों की संख्या का राज्यवार और वर्षवार ब्यौरा तथा योजना की शुरुआत से बांसवाड़ा संसदीय क्षेत्र का ब्लॉकवार ब्यौरा संलग्न **विवरण** में दिया गया है।
- (ख) और (ग) केंद्रीय मंत्रिमंडल ने वित्तीय वर्ष 2024-2025 से 2028-29 तक पीएमएवाई-जी के अंतर्गत 2 करोड़ अतिरिक्त मकानों के निर्माण को मंजूरी दी है, जिसके लिए मैदानी क्षेत्रों में 1.20 लाख रुपये प्रति इकाई सहायता तथा पूर्वोत्तर क्षेत्र (एनईआर) राज्यों और पहाड़ी राज्यों में 1.30 लाख रुपये प्रति इकाई सहायता दी जाएगी। स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) या वित्त पोषण के अन्य विशिष्ट स्रोत के साथ अभिसरण के माध्यम से शौचालयों के निर्माण के लिए 12,000 रुपये की अतिरिक्त

सहायता दी जाती है। पीएमएवाई-जी के तहत लाभार्थी को मनरेगा के साथ अभिसरण में अपने आवास निर्माण के लिए वर्तमान दरों पर अकुशल मजदूरी रोजगार के लिए 90/95 श्रम दिवस की सहायता प्रदान करना अनिवार्य है। वर्तमान में, पीएमएवाई-जी के तहत इकाई लागत में संशोधन के लिए कोई प्रस्ताव विचाराधीन नहीं है।

(घ) पीएमएवाई-जी के तहत लाभार्थी, यदि वह ऐसा चाहता है, तो उसे 70,000 रुपये तक के संस्थागत ऋण का लाभ उठाने की सुविधा दी जानी चाहिए। यह सुनिश्चित करने के लिए कि पीएमएवाई-जी के इच्छुक लाभार्थियों को ऋण प्राप्त करने में सुविधा हो, निम्नलिखित उपायों को अपनाया जा सकता है:

- i. पीएमएवाई-जी के लाभार्थियों को ऋण प्रदान करने के लिए ब्याज दर और पुनर्भुगतान अवधि सहित तौर-तरीकों और नियमों और शर्तों पर चर्चा करने के लिए राज्य/जिला स्तरीय बैंकर्स समितियों (एसएलबीसी / डीएलबीसी) की बैठक आयोजित की जाए।
- ii. प्राथमिक ऋणदाता संस्थाओं (अनुसूचित बैंक, सहकारी और क्षेत्रीय ग्रामीण बैंक, आवास वित्त कंपनियां, गैर-बैंकिंग वित्त कंपनियां आदि) के साथ चर्चा होनी चाहिए कि कौन सी शर्तें पूरी होनी चाहिए और किन दस्तावेजों की आवश्यकता होगी।
- iii. राज्य/संघ राज्य क्षेत्र और बैंकों को प्राथमिक ऋणदाता संस्थाओं (अनुसूचित बैंक, सहकारी और क्षेत्रीय ग्रामीण बैंक) द्वारा दिए जाने वाले ऋण उत्पादों के बारे में लाभार्थियों को जागरूक करने के दौरान व्यापक प्रचार करना चाहिए।
- iv. जब लाभार्थी को आवास स्वीकृत हो जाता है और वह संस्थागत ऋण प्राप्त करने के लिए इच्छुक होता है तो ऐसे में राज्य/संघ राज्य क्षेत्र एक प्रक्रिया तैयार कर सकते हैं और लाभार्थियों द्वारा ऋण प्राप्त करने की प्रक्रिया को सुविधाजनक बनाने के लिए स्थानीय स्तर के पदाधिकारियों को इसका काम सौंप सकते हैं।
- v. पीएमएवाई-जी के लाभार्थियों को ऋण की मंजूरी की निगरानी ब्लॉक, जिला और राज्य स्तर पर बीएलबीसी/डीएलबीसी/एसएलबीसी स्तरों सहित की जानी चाहिए। जिला और राज्य स्तर पर, ऋण

की मंजूरी न मिलने से संबंधित शिकायतों का जवाब देने और संबंधित बैंक के परामर्श से उनका समाधान करने के लिए एक वरिष्ठ अधिकारी को उत्तरदायी बनाया जाना चाहिए।

(ड़) आवासन और शहरी कार्य के मंत्रालय की प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) की योजना के तहत शहरी क्षेत्रों में बेघर परिवारों को ब्याज मुक्त ऋण प्रदान करने का कोई प्रस्ताव नहीं है।

विवरण

(i) पीएमएवाई-जी के अंतर्गत आवासों का कुल निर्माण (राज्यवार और वर्षवार)

क्र. सं.	राज्य का नाम	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025
1	अरुणाचल प्रदेश	0	0	85	747	2,417	992	9,343	21,373	634
2	असम	4	26,059	1,59,017	84,010	1,30,878	1,17,694	10,09,133	3,91,030	93,930
3	बिहार	1	28,135	5,81,825	3,76,216	9,42,613	5,08,362	11,46,997	76,813	63,197
4	छत्तीसगढ़	136	3,65,867	3,41,378	34,587	59,684	23,289	33,575	2,32,562	1,22,222
5	गोवा	0	0	22	3	87	19	12	94	3
6	गुजरात	12	95,280	83,097	35,589	50,742	77,282	65,545	1,50,929	10,582
7	हरियाणा	1	6,675	5,961	6,670	1,215	263	5,403	2,618	9
8	हिमाचल प्रदेश	1	3,504	3,096	447	605	1,884	3,654	4,602	9,258
9	जम्मू और कश्मीर	0	1,966	13,850	5,016	21,569	42,515	79,270	79,820	61,446
10	झारखंड	25	1,88,295	2,72,678	1,56,974	2,35,011	2,95,036	3,63,310	51,023	3,035
11	केरल	48	9,444	6,519	779	686	2,440	8,825	5,136	290
12	मध्य प्रदेश	152	6,36,365	7,00,447	2,72,863	2,61,254	6,06,303	10,58,356	1,32,242	50,302
13	महाराष्ट्र	219	1,45,630	2,01,969	92,285	1,81,692	1,79,021	3,43,385	1,08,435	25,917
14	मणिपुर	0	66	7,655	1,151	2,379	3,626	13,955	8,904	67
15	मेघालय	0	260	11,329	4,995	5,016	7,009	6,913	63,549	40,634
16	मिजोरम	0	1,333	900	997	1,123	1,158	1,020	17,993	414
17	नागालैंड	0	0	17	3,687	535	0	3,210	8,191	11,998
18	ओडिशा	443	4,31,669	4,03,125	3,61,189	3,95,106	97,145	30,368	5,26,626	1,20,106
19	पंजाब	0	608	12,751	410	3,908	5,473	11,380	3,921	808
20	राजस्थान	108	3,17,728	3,26,600	1,66,763	3,15,479	1,41,340	3,94,988	31,649	11,064
21	सिक्किम	0	372	646	34	13	5	41	249	30
22	तमिलनाडु	0	78,680	1,04,388	49,986	51,868	57,322	1,75,253	1,04,489	14,107
23	त्रिपुरा	0	3,333	20,690	6,155	15,462	1,639	1,80,493	1,33,347	7,691

24	उत्तर प्रदेश	14	8,17,001	4,26,571	1,74,166	37,710	10,94,653	6,62,221	3,78,446	29,313
25	उत्तराखंड	4	6,236	5,925	192	19	3,844	12,493	38,562	879
26	पश्चिम बंगाल	30	5,89,790	7,39,774	2,86,333	6,78,583	9,59,228	1,47,378	14,002	4,087
27	अंडमान और निकोबार	0	0	0	286	483	335	97	26	21
28	दादरा और नगर हवेली तथा दमन एवं दीव	0	7	203	221	972	641	1,486	359	106
29	लक्षद्वीप	0	0	0	9	28	7	0	1	0
30	पुदुचेरी	0	0	0	0	0	0	0	0	0
31	आंध्र प्रदेश	681	27,347	18,674	5	0	0	2,167	28,161	7,921
32	कर्नाटक	236	34,317	43,760	7,085	2,405	11,239	2,641	35,716	10,806
33	तेलंगाना	0	0	0	0	0	0	0	0	0
34	लद्दाख	0	0	0	1,344	62	22	1	1,575	0
	कुल	2,115	38,15,967	44,92,952	21,31,194	33,99,604	42,39,786	57,72,913	26,52,443	7,00,877

(तेलंगाना राज्य और संघ राज्य क्षेत्र पुदुचेरी पीएमएवाई-जी को कार्यान्वित नहीं करते हैं।)

(ii) योजना की शुरुआत से लेकर अब तक बांसवाड़ा संसदीय क्षेत्र में पीएमएवाई-जी के तहत निर्मित कुल आवास

क्र. सं.	ब्लॉक का नाम	जिला	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025
1	बागीदौरा	बांसवाड़ा	0	3,591	1,257	1,074	2,646	1,383	2,288	84	31
2	बांसवाड़ा		0	6,672	1,911	801	5,085	1,025	2,174	30	47
3	गढ़ी		0	5,967	1,634	1,558	3,406	976	3,671	129	126
4	घाटोल		0	11,180	3,841	2,258	8,962	2,738	4,024	242	157
5	कुशलगढ़		0	7,440	1,978	2,468	7,452	2,493	2,409	126	137
6	डूंगरपुर	डूंगरपुर	0	1,848	2,801	1,200	2,060	264	2,106	91	4
7	सागवाड़ा		0	3,504	4,718	1,621	4,338	873	4,568	97	19
8	चोरासी		आवास सॉफ्ट पर आंकड़े उपलब्ध नहीं है								
कुल			0	40,202	18,140	10,980	33,949	9,752	21,240	799	521

MISSION ORGANIC VALUE CHAIN DEVELOPMENT FOR NORTH EASTERN REGION

3918. MD. RAKIBUL HUSSAIN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details on the manner in which the establishment of commodity-specific organic clusters contributes to improving farmers' incomes and market access in the Northeast region;
- (b) the measures being taken to enhance the participation of small and marginal farmers in FPOs/FPCs and ensure equitable benefits across all States;
- (c) the strategies being employed to strengthen post-harvest infrastructure and processing facilities to reduce losses and enhance the value of organic produce; and
- (d) the details of the efforts being made to ensure MOVCDNER facilitates the long-term sustainability of organic farming in the region while maintaining soil health and biodiversity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) To establish commodity specific organic clusters, Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) scheme stresses on end-to-end support to farmers engaged in organic farming i.e. from production to post-harvest management training and capacity building. The scheme aims at development of certified organic production clusters in value chain mode to link growers with consumers. The focus is to form organic Farmer Producer Organizations (FPOs)/Farmer Producer Companies (FPCs) where preference is given to small and marginal farmers. Under MOVCDNER scheme,

assistance of Rs.46,500/ha over 3 years is provided for creation of FPOs, support to farmers for organic inputs etc. Out of this, assistance @ Rs.32,500/ha is provided to farmers for off -farm /on –farm organic inputs including Rs.15,000 as DBT to the farmers. Farmers can avail assistance for maximum 2 ha area under the scheme. Need based assistance is provided for post-harvest infrastructure and value addition.

Under MOVCDNER scheme, FPOs/FPCs promote export focus crops which are certified under third-party certification by Accredited Certification Agency under National Programme for Organic Production (NPOP) scheme of Ministry of Commerce and Industry.

(d) To ensure MOVCDNER facilitates long-term sustainability of organic farming in the region while maintaining soil health and biodiversity, it is mandatory for all farmers/FPOs/FPCs registered in the scheme to have a Soil Health Card (SHC). Under Soil Health and Fertility Scheme, Integrated Nutrient Management (INM) promotes judicious use of chemical fertilizers including micronutrients, in conjunction with organic manures and bio-fertilizers for improving soil health and its productivity. Soil samples are processed following standard procedures and analyzed for various parameters viz, pH, electrical conductivity (EC), Organic Carbon, available Nitrogen, Phosphorus, Potassium, Sulphur and micronutrients (Zinc, Copper, Iron, Manganese and Boron). SHC provides information to farmers on soil nutrient status (low, medium and high) and recommendation on appropriate dosage of nutrients to be applied for improving soil health to increase agricultural production.

प्रधानमंत्री फसल बीमा योजना का कार्य निष्पादन

3919. श्री मुरारी लाल मीना:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में विगत पांच वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत विशेषकर राजस्थान के दौसा जिले में खरीफ और रबी दोनों मौसमों में शामिल किए गए कुल कृषि क्षेत्र का राज्यवार ब्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना के अंतर्गत केंद्र सरकार द्वारा राज्य सरकार को दिए गए प्रीमियम का वर्षवार और राज्यवार ब्यौरा क्या है और इसके अंतर्गत केंद्र और राज्य सरकारों के योगदान का प्रतिशत क्या है;

(ग) पिछले पांच वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना के तहत राजस्थान और दौसा जिले के किसानों को कितना मुआवजा दिया गया और उनसे कितना प्रीमियम वसूला गया;

(घ) प्रधानमंत्री फसल बीमा योजना के अंतर्गत विशेषकर राजस्थान में कितनी शिकायतें प्राप्त हुईं और कितनी शिकायतों का निपटारा किया गया; और

(ङ) यदि हां, तो क्या किसान की गई कार्रवाई से संतुष्ट हैं और इस संबंध में कोई आकलन किया गया है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) पिछले पांच वर्षों अर्थात् वर्ष 2019-20 से 2023-24 के दौरान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत शामिल किए गए क्षेत्र का राज्यवार विवरण तथा राजस्थान के दौसा जिले का ब्यौरा संलग्न **विवरण** में दिया गया है।

कार्यान्वयन एजेंसियों द्वारा पीएमएफबीवाई के तहत एक्चुरियल/बोली प्रीमियम दरें लगायी जाती हैं। पूरे देश में मौसम के लिए किसानों से बेहद कम प्रीमियम दर लगायी जाती है, जो खरीफ फसलों के लिए बीमित राशि का अधिकतम 2%, रबी फसलों के लिए बीमित राशि का अधिकतम 1.5% और वाणिज्यिक/बागवानी फसलों के लिए बीमित राशि का अधिकतम 5% है। एक्चुरियल

प्रीमियम का शेष हिस्सा, पूर्वोत्तर राज्यों (खरीफ 2020 से) और हिमालयी राज्यों (खरीफ 2023 से), जहां इसे 90:10 के अनुपात में साझा किया जाता है, को छोड़कर केंद्र और राज्य सरकार द्वारा 50:50 के आधार पर साझा किया जाता है।

इसके अलावा, स्कीम के प्रचालनात्मक दिशा-निर्देश में मानक पीएमएफबीवाई के अलावा 3 वैकल्पिक जोखिम अंतरण मॉडल अर्थात् कप और कैप मॉडल (80:110), कप और कैप मॉडल (60:130) और लाभ और नुकसान साझाकरण मॉडल हैं, जिसके तहत एक निश्चित सीमा से कम दावों के मामले में, सरकार द्वारा सब्सिडी के रूप में भुगतान किए गए प्रीमियम का हिस्सा राज्य के ट्रेजरी में वापस चला जाएगा। राज्यों को इनमें से किसी भी एक मॉडल को मुख्य स्कीम के रूप में चुनने की छूट दी गई है।

28.02.2025 तक 32,476 करोड़ रुपये के किसान प्रीमियम के विरुद्ध स्कीम के प्रारंभ वर्ष 2016-17 से वर्ष 2023-24 तक 1979 लाख किसान आवेदनों को 1,73,938 करोड़ रुपये के दावों का भुगतान किया जा चुका है। राजस्थान के दौसा जिले में 2019-20 से 2023-24 तक 5.84 करोड़ रुपये के किसान प्रीमियम के विरुद्ध 5 लाख किसान आवेदनों को 9.36 करोड़ रुपये के दावों का भुगतान किया जा चुका है।

(घ) और (ङ) बीमा मॉडल का चयन, पारदर्शी बोली प्रक्रिया के माध्यम से बीमा कंपनियों का चयन, किसानों का नामांकन, स्वीकार्य दावों की गणना के लिए फसल उपज/फसल नुकसान का आकलन जैसे सभी प्रमुख कार्य संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों और संबंधित बीमा कंपनी की संयुक्त समिति द्वारा किए जा रहे हैं। स्कीम के उचित निष्पादन के लिए स्कीम के प्रचालन दिशानिर्देशों में प्रत्येक हितधारक की भूमिका और जिम्मेदारियों को परिभाषित किया गया है।

हालांकि अधिकांश दावों का निपटान, स्कीम के अंतर्गत निर्धारित समय-सीमा के भीतर कर दिया जाता है, फिर भी बैंकों द्वारा बीमा प्रस्तावों को त्रुटिपूर्ण/विलंब से प्रस्तुत करने के कारण भुगतान न किए जाने, भुगतान में देरी और दावों के कम भुगतान; उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद, राज्य सरकार का हिस्सा प्रदान

करने में देरी, बीमा कंपनियों द्वारा पर्याप्त कार्मिकों की तैनाती न करना आदि के बारे में कुछ शिकायतें प्राप्त हुई हैं। स्कीम के अंतर्गत स्थापित स्तरीकृत शिकायत निवारण/विवाद समाधान तंत्र के अनुसार अधिकांश शिकायतों का उचित ढंग से समाधान किया गया है।

चूंकि स्कीम राज्य सरकार द्वारा कार्यान्वित की जाती है, इसलिए, बीमित किसानों के दावों से संबंधित शिकायतों/समस्याओं को हल करने के लिए स्कीम के संशोधित प्रचालनात्मक दिशानिर्देशों में स्तरीकृत शिकायत निवारण तंत्र यथा; जिला स्तरीय शिकायत निवारण समिति (डीजीआरसी), राज्य स्तरीय शिकायत निवारण समिति (एसजीआरसी) का प्रावधान किया गया है। इन समितियों को प्रचालन दिशा-निर्देशों में उल्लिखित विस्तृत अधिदेश दिए गए हैं, ताकि शिकायतों की सुनवाई की जा सके और निर्धारित प्रक्रिया के अनुसार उनका निपटान किया जा सके।

शिकायत निवारण तंत्र को और बेहतर बनाने के लिए, कृषि रक्षक पोर्टल और हेल्पलाइन (केआरपीएच) विकसित की गई है और जनवरी, 2024 में लॉन्च की गई है। एक एकल अखिल भारतीय टोल फ्री नंबर 14447 शुरू किया गया है और बीमा कंपनियों के डेटाबेस से जोड़ा गया है, जहां किसान अपनी शिकायतें/मुद्दे उठा सकते हैं। इन शिकायतों/मुद्दों को हल करने की समयसीमा भी निर्धारित की गई है। इससे केंद्र और राज्य सरकारों को एकीकृत मंच पर हितधारकों की शिकायतों की निगरानी करने में मदद मिली है।

केआरपीएच की स्थापना के बाद से, कुल 70 लाख कॉलों पर ध्यान दिया गया है, जिनमें से 36.44 लाख ई-टिकट जारी किए गए किए गए और 36.16 लाख ई-टिकटों का निपटान किया गया। इस तरह स्कीम के तहत शिकायत निवारण तंत्र के अनुसार 99% ई-टिकटों का निपटान किया गया है।

विवरण

**पीएमएफबीवाई के तहत 2019-20 से 2023-24 तक कवर किए गए क्षेत्र का वर्षवार विवरण
(खरीफ और रबी दोनों सीजन सहित)**

राज्य/संघ राज्य क्षेत्र	बीमित क्षेत्र (लाख हेक्टेयर में)					
	2019-20	2020-21	2021-22	2022-23	2023-24	कुल

अंडमान एवं निकोबार द्वीप समूह	0.001	0.003	0.003	0.001	0.001	0.008
आंध्र प्रदेश	20.06	-	-	35.75	41.03	96.84
असम	5.70	10.77	5.58	3.15	4.20	29.41
छत्तीसगढ़	24.32	24.52	22.98	23.26	24.18	119.25
गोवा	0.001	0.000	0.000	0.001	0.000	0.002
गुजरात	29.44	-	-	-	-	29.44
हरियाणा	22.50	18.87	16.19	16.00	6.91	80.48
हिमाचल प्रदेश	65.09	30.08	40.83	42.66	39.41	218.07
जम्मू एवं कश्मीर	-	-	0.42	0.44	1.25	2.10
झारखंड	6.45	-	-	-	-	6.45
कर्नाटक	21.06	15.97	17.28	22.88	22.87	100.07
केरल	0.37	0.44	0.51	0.69	0.74	2.75
मध्य प्रदेश	117.14	129.76	116.17	90.13	89.27	542.47
महाराष्ट्र	79.24	68.12	59.08	65.22	160.38	432.03
मणिपुर	0.03	-	0.02	0.03	0.04	0.12
मेघालय	0.00	0.00	-	0.00	0.15	0.16
ओडिशा	18.72	11.89	10.16	9.27	16.09	66.14
पुदुचेरी	0.09	0.08	0.14	0.12	0.13	0.56
राजस्थान	98.28	113.53	107.10	106.82	103.32	529.05
सिक्किम	0.000	0.000	0.003	0.006	0.004	0.013
तमिलनाडु	14.24	17.20	15.65	15.40	13.90	76.40
तेलंगाना	11.35	-	-	-	-	11.35
त्रिपुरा	0.06	0.38	0.52	0.69	0.90	2.54
उत्तर प्रदेश	36.77	31.60	29.51	29.72	25.05	152.66
उत्तराखंड	1.14	9.86	9.60	38.86	55.85	115.31
कुल (अखिल भारतीय)	572.04	483.09	451.75	501.12	605.68	2,613.68

ज़िला	बीमित क्षेत्र (लाख हेक्टेयर में)					
	2019-20	2020-21	2021-22	2022-23	2023-24	Total
दौसा	1.02	0.99	0.59	0.42	0.39	3.41

- कार्यान्वित नहीं किया गया
- स्रोत – एनसीआईपी

झारखण्ड में परम्परागत कृषि विकास योजना

3920. श्री चन्द्र प्रकाश चौधरी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) झारखंड के गिरिडीह लोक सभा निर्वाचन क्षेत्र में परम्परागत कृषि विकास योजना (पीकेवीवाई) के अंतर्गत जैविक खेती को बढ़ावा देने के लिए स्वीकृत और आवंटित धनराशि का ब्यौरा क्या है;
- (ख) क्या सरकार झारखंड में पर्यावरण अनुकूल और जैव उर्वरकों के उपयोग को बढ़ावा दे रही है;
- (ग) यदि हां, तो जागरूकता कार्यक्रमों, सब्सिडी और किसान सहायता तंत्र सहित ऐसी पहलों का ब्यौरा क्या है; और
- (घ) पर्यावरण अनुकूल उर्वरकों के उपयोग को बढ़ावा देने में किन चुनौतियों का सामना करना पड़ रहा है और विशेष रूप से गिरिडीह लोक सभा निर्वाचन क्षेत्र में इनसे निपटने के लिए क्या कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) झारखंड सरकार ने सूचना दी है कि वर्ष 2022-23 से परंपरागत कृषि विकास योजना (पीकेवीवाई) स्कीम के तहत गिरिडीह लोकसभा क्षेत्र में 2927 किसानों को शामिल करते हुए जैविक खेती के तहत 2600 हेक्टेयर क्षेत्र के लिए 2.1875 करोड़ रुपये के फंड की स्वीकृति दी गई है।
- (ख) और (ग) पीकेवीवाई स्कीम के माध्यम से जैविक किसानों को क्लस्टर आधारित दृष्टिकोण में उत्पादन से लेकर प्रसंस्करण, प्रमाणन और मार्केटिंग तक समग्र सहायता प्रदान की जाती है। इस स्कीम का मुख्य फोकस, छोटे और सीमांत किसानों को प्राथमिकता देते हुए जैविक क्लस्टर का निर्माण करना है।

किसानों को जागरूक करने के लिए पीकेवीवाई स्कीम के तहत प्रशिक्षण, सहायता, प्रचार और मार्केटिंग के माध्यम से कई पहल की जाती हैं। पीकेवीवाई स्कीम के तहत, राज्यों/संघ राज्य क्षेत्रों को जैविक क्लस्टरों में 3 वर्षों में 31,500 रुपये प्रति हेक्टेयर की वित्तीय सहायता प्रदान की जाती है, जिसमें से डीबीटी के माध्यम से किसानों को जैव उर्वरकों सहित ऑन-फार्म और ऑफ-फार्म जैविक इनपुट के लिए 15,000 रुपये प्रति हेक्टेयर, मार्केटिंग, पैकेजिंग, ब्रांडिंग, मूल्य संवर्धन आदि के लिए 4,500 रुपये प्रति हेक्टेयर, प्रमाणीकरण और अवशेष विश्लेषण के लिए 3,000 रुपये

प्रति हेक्टेयर और प्रशिक्षण और क्षमता निर्माण के लिए 9,000 रुपये प्रति हेक्टेयर प्रदान किए जाते हैं। एक किसान अधिकतम 2 हेक्टेयर क्षेत्र के लिए सहायता प्राप्त कर सकता है।

राष्ट्रीय जैविक और प्राकृतिक खेती केंद्र (एनसीओएनएफ) और इसके क्षेत्रीय जैविक और प्राकृतिक खेती केंद्र (आरसीओएनएफ), जो गाजियाबाद, नागपुर, बेंगलूर, इम्फाल और भुवनेश्वर में स्थित हैं, जैविक उर्वरकों के उपयोग सहित जैविक और प्राकृतिक खेती पर विभिन्न एचआरडी प्रशिक्षण और ऑनलाइन जागरूकता अभियान आयोजित कर रहे हैं।

भारतीय कृषि अनुसंधान परिषद भी कृषि विज्ञान केंद्रों के नेटवर्क के माध्यम से किसानों को जैविक खेती के बारे में शिक्षित करने के लिए प्रशिक्षण, फ्रंटलाइन प्रदर्शन, जागरूकता कार्यक्रम आदि आयोजित करती है।

(घ) प्रारंभ में, पर्यावरण अनुकूल उर्वरकों के उपयोग से फसलों के उत्पादन में गिरावट होने की धारणा जैसी मुख्य चुनौतियां का सामना करना पड़ रहा था। हैंडहोल्डिंग और प्रशिक्षण के माध्यम से स्थानीय रूप से उपलब्ध वस्तुओं से पर्यावरण अनुकूल उर्वरकों के उत्पादन होने से इनपुट की लागत कम हो जाती है।

PESTICIDE RESIDUES TESTING

3921. SHRI TEJASVI SURYA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the measures taken to expand national surveillance programmes and enhance laboratory capacities for pesticide residue testing across India;
- (b) the manner in which the Government plan to tackle the issue of off-label and excessive pesticide use by farmers;

- (c) the steps being taken to curb the sale and distribution of spurious and unregulated pesticides in the market;
- (d) whether the Government plan to introduce incentives or subsidies for farmers adopting sustainable alternatives like bio-pesticides and Integrated Pest Management (IPM); and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) Central Insecticide Board and Registration Committee (RC) under Department of Agriculture and Farmers Welfare (DAandFW) registers pesticides under the provisions of the Insecticide Act, 1968 for its manufacture and use in the country after ensuring the efficacy and safety to prevent risk to human beings or animals and issues certificate of registration only after fixation of Maximum Residue Limit (MRLs) by Food Safety and Standards Authority of India (FSSAI).

DA and FW is also implementing a project "Monitoring of Pesticide Residues at National Level (MPRNL)" to determine the levels of pesticide residues in food commodities such as vegetables, fruits, spices, cereals, pulses, herbs, tea and water etc. by collecting samples from different parts of the country by 35 participating laboratories for the possible presence of pesticide residues and shares their report with all States for educating the farmers for use

of approved pesticides on the crop as per dose prescribed on label and leaflet to control the use of off-label pesticides.

FSSAI has notified 159 primary laboratories capable for testing of Pesticide Residues in food commodities and implements “Strengthening of Food Testing Laboratories” (SoFTeL) scheme to support laboratories for procurement of High End Equipment which helps in testing pesticide residues in food commodities. FSSAI has also deployed 285 Mobile Food Testing Labs across 35 States/UTs for on-site testing of food products.

Central Government and State Governments have also appointed 12523 no. of Insecticide Inspectors to conduct inspections and collect pesticide samples from manufacturer's premises and sale points to check the sale of spurious and unregulated pesticides, and ensure the availability of quality pesticides across the country.

Further, DAandFW, through its Central Integrated Pest Management Centers (CIPMCs), Krishi Vigyan Kendras (KVKs) and State Agriculture Departments, undertakes various training programs to promote Integrated Pest Management (IPM), use of bio-pesticides, and educate farmers for need-based and judicious use of chemical pesticides as per doses prescribed on label and leaflet as last resort only.

BLOCKING OF STEEL CONSIGNMENTS

3922. SHRI GAURAV GOGOI:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government is aware of reports indicating the blocking of steel consignments at Indian ports, specifically affecting shipments from Japan and if so, the details thereof along with the reasons behind this blockage;
- (b) the steps taken/proposed to be taken by the Government to expedite the clearance of these steel consignments and resolve any trade disruptions with Japan;
- (c) the manner in which these port blockages has impacted domestic industries especially steel manufacturers along with the estimated financial loss incurred as a result thereof;
- (d) the specific measures taken to prevent such issues from recurring, and to ensure smoother and more efficient port operations for international trade; and
- (e) the time by which the Government expect this issue to be fully resolved along with the long-term solutions being implemented to avoid similar trade disruptions in the future?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e) The Bureau of Indian Standards (BIS), in collaboration with the Ministry of Steel, is working to ensure that only quality steel conforming to relevant standards is produced and imported into India. In this direction, 151 BIS standards have been notified and covered by Quality Control Order (QCO) by Ministry of Steel, which mandates that both domestically produced and imported steel meets the relevant BIS standards and ensure that only quality steel is

made available to the end users. Any import of steel from outside can be done with a BIS license. However, some steel grades, which are not yet covered by BIS Standards/ QCO, can be imported with a No Objection Certificate (NoC) from Ministry of Steel.

The NoC is issued in advance based on the intended quantities to be imported for the next six months. The procedure for submission of the applications by the importers have been made online and are processed by the Ministry as per the guidelines set for the purpose. All applications for advance NoC from the importers, including from Japanese producers, are processed and decided on regular basis as per the prescribed guidelines.

SCHOLARSHIP SCHEME FOR SC/ST/OBC

3923. SHRI A. RAJA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of specific scholarship schemes available for SC/ST/OBC students in the country, State-wise particularly Tamil Nadu;
- (b) the total number of students benefited from these scholarships along with funds disbursed, State/year and district-wise in Tamil Nadu, during the last three years; and
- (c) whether initiatives undertaken to enhance awareness and accessibility of these scholarships among eligible students, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The details of scholarship schemes available for SCs and OBCs students, implemented by Ministry of Social Justice and Empowerment in the Country including Tamil Nadu is as under:

1. Pre-Matric Scholarships Scheme for SCs and Others
2. Post-Matric Scholarships Scheme for SC Students
3. Scholarships for Higher Education for Young Achievers for Scheduled Castes (SHREYAS-SCs): Under this scheme, there are 4 components which are as follows:

- i. Top Class Scholarship Scheme for SC students (TCS)
 - ii. Free Coaching Scheme for SC and OBC students (FCS)
 - iii. National Overseas Scholarship (NOS)
 - iv. National Fellowship for Scheduled Caste students (NFSC)
4. PM Young Achievers Scholarship Award Scheme for Vibrant India for OBCs and Others (PM–YASASVI for OBCs and Others): Under this scheme, there are 04 components which are as follows:

- i. Pre-Matric Scholarships for OBC, EBC and DNT Students
- ii. Post- Matric Scholarships for OBC, EBC and DNT Students Studying in India
- iii. Top Class Education in Schools for OBC, EBC and DNT Students
- iv. Top Class Education in Colleges for OBC, EBC and DNT students

5. Scholarships for Higher Education for Young Achievers Scheme (SHREYAS for OBCs and Others): National Fellowship for OBC Students

6. Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA)

- i. Mode - 1, every year 3000 meritorious SC students are selected through the National Entrance Test (NETS) conducted by National Testing Agency (NTA) for admission in class 9th and 11th in best private residential schools affiliated by CBSE/State Boards. Financial assistance is provided till completion of their study upto class 12th
- ii. Mode - 2, financial assistance is provided to organisations for running the projects of Non-Residential schools, Residential schools and Hostels at Primary and secondary level for sc students.

7. The details of scholarship schemes for ST students, implemented by Ministry of Tribal Affairs in the country including Tamil Nadu is as under:-

- i. Pre-Matric Scholarship for ST students (Class IX and X)
- ii. Post Matric Scholarship for ST students (Class XI and above)
- iii. National Fellowship for Higher Education for ST students
- iv. National Scholarship for Higher Education for ST students (Top Class)
- v. National Overseas Scholarship for ST students.

(b)The details of students benefited from these scholarship schemes along with funds disbursed, State/year and district-wise in Tamil Nadu, during the last three years are as follows:

Details in regard of Pre-Matric Scholarships Scheme for SCs and Others; and Post-Matric Scholarships Scheme for SC Students is enclosed as **Statement-I**. Direct Benefit Transfer (DBT) to the beneficiaries under the scheme of Pre-Matric Scholarships Scheme for SCs and Others started w.e.f 2022-23. Thus, District-wise details of beneficiaries prior to introduction of DBT i.e. for FY2021-22 is not maintained by this Department.

The umbrella scheme of “Scholarships for Higher Education for Young Achievers for Scheduled Castes (SHREYAS-SC) is a central sector scheme. Therefore, there is no State-wise/district-wise distribution under the Scheme.

As regards PM Young Achievers Scholarship Award Scheme for Vibrant India for OBCs and Others (PM–YASASVI for OBCs and Others) and; Scholarships for Higher Education for Young Achievers Scheme (SHREYAS for OBCs and Others): National Fellowship for OBC Students, the details of students benefited from these scholarship schemes along with funds disbursed, State-wise including Tamil Nadu, during the last three years is enclosed as **Statement-II**. District-wise data is not maintained under these schemes.

As regards Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA), scholarship is not provided to SC students, however, in Mode-I fee is reimbursed to private residential schools for admission of SC students in class 9th and 11th for completion of education till class 12th. Details of State-wise including Tamil Nadu funds released during the last three years is given in the enclosed **Statement-III**. District-wise data is not maintained under these schemes.

For scholarship schemes for ST students, the details are at Statement-IV. As informed by Ministry of Tribal Affairs, under National Overseas Scholarship Scheme (NOS), there are no beneficiaries during the last 3 years from the State of Tamil Nadu.

(c) Following steps are being taken to enhance awareness and accessibility to these scholarships among eligible students

(i) For Pre-Matric Scholarship schemes for SCs and others; and Post-Matric Scholarship schemes for SCs:

i. Regular capacity building and Handholding/cluster/regional meetings and/or workshops for all States/UTs are conducted to review the progress of the States as well as to resolve any pending issues.

ii. Advertisement to promote outreach and increase awareness:

- Scheme snippets are being uploaded on social media platforms (Facebook, Twitter and Instagram).
- Classified advertisements are being published in National and regional newspapers in Hindi, English and regional languages.

iii. Field visits: Officials dealing with Post-Matric Scholarships scheme for SC Students visit various institutes in the States to understand their concerns.

iv. Monthly review of Post-Matric Scholarships scheme for SC Students: This Department monitors and reviews the progress of the implementation of the schemes on monthly basis State-wise.

(ii) For Scholarships for Higher Education for Young Achievers for Scheduled Castes (SHREYAS-SC):

- i. Twitter and Facebook Campaigns
 - ii. Newspaper Advertisements in both National and Regional Newspapers all over India
 - iii. The Ministry is making due efforts to create awareness of the Scheme throughout the country. The details of the Scheme are available on the website of the Department. Apart from this the features of the Scheme are also broadcasted through radio channels of All India Radio in the programme 'Sawarati Jaye Jeewan ki Rahen'.
 - iv. Letters have been written to Principal Secretaries to disseminate information regarding these Schemes in their States.
- (iii) For Young Achievers Scholarship Award Scheme for Vibrant India for OBCs and Others (PM–YASASVI for OBCs and Others) and; Scholarships for Higher Education for Young Achievers Scheme (SHREYAS for OBCs and Others): National Fellowship for OBC Students:
- i. Regular Hand holding meetings/workshops for National Scholarship Portal (NSP) on boarded States/UT
 - ii. Online end to end processing, verification of eligibility credentials through online transaction to ensure greater transparency, control duplicity and wrongful claims by institutions; and
 - iii. Central share being released directly into the Aadhaar - seeded bank account of the students through Direct Benefit Transfer (DBT) in case of Central Sector Schemes.

iv. For the successful implementation of the schemes, Government undertakes steps like mandatory annual inspection by the department, mandatory submission of utilization Certificate and periodic review by holding meeting at National level, Regional level and State level and field visits by Senior Officers.

v. A Projects Monitoring Unit (PMU) has also been set up in the Department. The Department also undertakes periodic review of the implementation of the scheme through third party evaluation studies, the studies have found that these schemes are achieving desired objectives and have recommended their continuation.

vi. Further, to ensure timely release, the system of State Nodal Agency (SNA) and Central Nodal Agency (CNA) have been adopted which ensure released of scholarship/fellowship to scholars.

(iv) For Scholarship schemes related to ST students, M/o Tribal Affairs is advertising the schemes in print and electronic media. Awareness is also created by sensitizing the States/UTs. Applications are invited online and details about this is published on the website of Ministry of Tribal Affairs. The Ministry issues advertisement of National Fellowship and National overseas Scholarship in print media. The States are also asked to make ST students aware about Centrally Sponsored scheme and help students in preparation of basic documents like Aadhar, Bank account, Caste certificate etc. so as to enable students to take benefit under the schemes. All Universities and Institutes under Top Class Scholarship Scheme and National Fellowship scheme are asked to

make students aware about the scheme and encourage them to apply when the portal is open.

STATEMENT-I**Post-Matric Scholarships Scheme for SC Students (State-wise):****(Rs. in lakh)**

Sl. No.	State/UT	2021-22		2022-23		2023-24	
		Released Central Assistance	No. of beneficiaries	Released Central Assistance	No. of beneficiaries	Released Central Assistance	No. of beneficiaries
1	Andhra Pradesh	29855	243823	37259	238915	20,049.99	195269
2	Assam	0	0	920	11140	1,390.34	8426
3	Bihar	0	0	3754	136340	2,129.34	68975
4	Chandigarh	154	899	242	876	59.25	287
5	Chhattisgarh	2900	87464	4501	96267	3,613.57	79237
6	Daman and Diu	0	0	20	98	0	
7	Delhi	0	0	1367	7531	997.34	3,160
8	Goa	0	0	0.31152	1	4.31	34
9	Gujarat	10258	97697	22026	113531	38,423.12	1,79,116
10	Haryana	0	0	13158	87913	12,058.49	70,464
11	Himachal Pradesh	0	0	1760	21502	2,240.61	23,959
12	Jammu and Kashmir	3	100	543	10097	468.21	7,370
13	Jharkhand	412	7805	1818	33922	3,139.39	44,610
14	Karnataka	6542	131448	34200	458548	42,108.48	4,03,965
14	Kerala	4578	90866	5682	42521	11,917.31	1,55,319
16	Madhya	828	48270	33505	445319	36,680.48	3,46,289

	Pradesh						
17	Maharashtra	6301	68576	35942	148573	1,65,298.17	7,49,317
18	Manipur	0	0	734	8988	193.94	2,125
19	Odisha	7822	75530	33833	299369	12,744.10	1,43,861
20	Puducherry	0	0	361	3904	285.47	2,564
21	Punjab	20976	152157	6281	40708	28,486.98	1,99,508
22	Rajasthan	9567	217176	24138	303252	14,713.18	1,51,922
23	Sikkim	0	0	76	448	52.29	216
24	Tamil Nadu	29350	481659	71634	506425	71188	640598
25	Telangana	0	0	0	0	0	
26	Tripura	0	0	3892	22278	4,093.43	16,858
27	Uttar Pradesh	53728	868554	92600	1269634	67,483.28	9,49,934
28	Uttarakhand	0	0	1259	27735	1,293.69	23,804
29	West Bengal	11226	493099	6336	273953	6,248.09	2,68,228
	Total	193038	3025136	438832	4647135	547542	4738578

Pre-Matric Scholarships Scheme for SCs and Others (State-wise):**(Rs. in lakh)**

Sl. No.	State/UT	2021-22		2022-23		2023-24	
		CA Released	No. of beneficiaries	CA Released	No. of beneficiaries	CA Released	No. of beneficiaries
1	Andhra Pradesh	5892	245595	0	0	5,614	2,21,219
2	Assam	0	418	0	0	0	14
3	Bihar	7534	473106	1426.9716	132127	1,576	1,46,660
4	Chandigarh	36	1634	45.64	1304	38	1,097
5	Chhattisgarh	0	0	0	0	888	41,271
6	Daman and Diu	0	51	0.49	14	0	8
7	Delhi	699	3771	10.518	501	16	761
8	Goa	0	29	0.126	6	0	0
9	Gujarat	5438	270489	1643.2161	77116	5,759	2,73,157
10	Haryana	0	0	0	0	0	0
11	Himachal Pradesh	374	16759	0	0	770	24,536
12	Jammu and Kashmir	23	13359	0	0	54	2,584
13	Jharkhand	420	57745	0	0	0	0
14	Karnataka	7658	271576	4202.499	200119	4,921	2,35,562
14	Kerala	1092	61622	891.0048	42003	256	11,999
16	Madhya Pradesh	4737.2	355000	0	0	0	0

17	Maharashtra	0	0	0	0	0	0
18	Manipur	38	571	0	0	26	676
19	Odisha	2876	92329	645.708	29047	708	31,486
20	Puducherry	82	1349	0	0	15	704
21	Punjab	3551	196843	1950.438	92604	2,165	1,03,357
22	Rajasthan	3673	240500	0	0	2,823	1,35,092
23	Sikkim	2	54	0	0	0	8
24	Tamil Nadu	6064	341246	2212.224	104324	7,093	3,35,642
25	Telangana	221	26175	0	0	0	0
26	Tripura	30	10211	129.528	4075	67	2,105
27	Uttar Pradesh	3732	320390	6010.7103	373692	7,966	3,82,766
28	Uttarakhand	469	14368	0	0	312	9,940
29	West Bengal	2377	223209	1624.056	77336	3,636	1,68,896
	Total	57018.2	3238399	20793.13	1134268	44,665	21,29,540

FY2021-22: Post-Matric Scholarships Scheme for SC Students

District name	No. of Beneficiaries	Central Share Amount Paid
ARIYALUR	6,842	3,77,24,490
CHENNAI	30,277	12,89,72,846
COIMBATORE	17,996	18,70,66,720
CUDDALORE	29,683	16,89,46,551
DHARMAPURI	10,379	6,71,27,136
DINDIGUL	13,747	7,85,15,369
ERODE	10,857	8,28,51,539
KANCHIPURAM	30,576	24,92,60,614
KANNIYAKUMARI (HQ: NAGERC	2,926	3,07,48,482
KARUR	7,224	5,27,64,079
KRISHNAGIRI	7,713	3,72,27,523
MADURAI	15,441	8,43,09,358
NAGAPATTINAM	19,156	8,19,45,140
NAMAKKAL	16,340	17,82,50,439
NILGIRIS (HQ: UDHAGAMA	5,025	1,35,30,858
PERAMBALUR	8,812	7,71,27,405
PUDUKKOTTAI	11,251	7,55,31,206
RAMANATHAPURAM	6,818	2,39,23,547
SALEM	19,832	12,28,04,846
SIVAGANGA	8,741	5,72,37,769
THANJAVUR	20,669	12,56,02,176
THENI	7,729	3,25,56,688
THOOTHUKUDI	10,303	5,16,78,879
TIRUCHIRAPPALLI	20,292	15,95,34,105
TIRUNELVELI	16,672	11,52,38,421
TIRUPPUR	9,434	3,96,56,379
TIRUVALLUR	20,432	14,05,50,283
TIRUVANNAMALAI	18,279	8,63,02,586
TIRUVARUR	15,002	4,77,40,914
VELLORE	21,644	10,53,42,171
VILLUPURAM	30,142	14,12,26,152
VIRUDHUNAGAR	11,425	5,38,01,420
Total	4,81,659	2,93,50,96,091

FY2022-23:

District name	Post-Matric Scholarships Scheme for SC Students		Pre -Matric Scholarships Scheme for SCs and Others	
	No. of Beneficiaries	Central Share Amount Paid	No. of Beneficiaries	Central Share Amount Paid
ARIYALUR	7,397	8,58,04,355	1,737	36,72,900
CHENGALPATTU	11,542	11,06,11,668	3,598	75,55,800
CHENNAI	19,541	15,68,45,077	4,133	87,10,800
COIMBATORE	17,045	35,34,07,810	3,259	69,04,800
CUDDALORE	25,581	32,98,49,306	5,649	1,20,70,800
DHARMAPURI	12,928	18,41,33,211	2,497	53,42,400
DINDIGUL	11,791	16,34,47,689	3,386	71,33,700
ERODE	11,800	17,77,66,727	3,628	76,67,100
KALLAKURICHI	10,092	14,05,49,492	3,071	65,35,200
KANCHIPURAM	23,406	47,23,19,323	2,486	52,89,900
KANNIYAKUMARI (HQ: NAGERC	5,285	12,90,39,615	514	10,87,800
KARUR	6,516	10,18,03,832	1,186	24,90,600
KRISHNAGIRI	8,464	11,84,48,363	1,929	41,81,100
MADURAI	10,950	14,24,94,454	3,553	76,18,800
MAYILADUTHURAI	5,382	6,89,36,086	1,749	36,91,800
NAGAPATTINAM	11,568	16,05,52,329	2,014	42,56,700

NAMAKKAL	24,697	52,67,05,022	2,993	64,00,800
NILGIRIS (HQ: UDHAGAMA	4,443	4,54,56,881	1,409	30,28,200
PERAMBALUR	8,439	13,48,53,583	1,464	30,91,200
PUDUKKOTTAI	15,708	23,17,58,438	2,687	57,58,200
RAMANATHAPURAM	7,192	7,77,94,737	1,544	32,42,400
RANIPET	5,153	6,18,74,278	1,785	37,50,600
SALEM	28,369	41,69,19,767	5,170	1,11,13,200
SIVAGANGA	8,583	10,47,01,228	1,596	33,85,200
TENKASI	6,150	6,77,77,858	1,884	39,66,900
THANJAVUR	17,055	21,25,75,195	2,893	61,92,900
THENI	7,120	8,18,13,944	2,464	51,97,500
THOOTHUKUDI	10,649	12,40,74,408	2,760	59,26,200
TIRUCHIRAPPALLI	21,688	35,27,09,168	3,369	71,14,800
TIRUNELVELI	12,823	22,50,89,786	2,233	47,35,500
TIRUPATHUR	4,125	5,36,81,659	1,503	31,64,700
TIRUPPUR	9,676	11,13,92,580	3,721	78,16,200
TIRUVALLUR	24,323	37,06,55,563	3,761	79,10,700
TIRUVANNAMALAI	23,871	26,05,39,296	4,229	89,90,100
TIRUVARUR	13,468	13,53,49,551	2,901	60,92,100
VELLORE	15,124	21,06,59,842	1,933	40,80,300
VILLUPURAM	23,481	28,42,83,097	4,086	85,89,000
VIRUDHUNAGAR	15,000	17,67,55,798	3,550	74,65,500
Total	5,06,425	7,16,34,31,016	1,04,324	22,12,22,400

FY2023-24:

District name	Post-Matric Scholarships Scheme for SC Students		Pre-Matric Scholarships Scheme for SCs and Others	
	No. of Beneficiaries	Central Share Amount Paid	No. of Beneficiaries	Central Share Amount Paid
ARIYALUR	8,177	9,78,00,495	4,317	91,26,600
CHENGALPATTU	26,104	38,74,80,458	11,773	2,47,25,400
CHENNAI	34,868	30,76,57,366	16,004	3,36,33,600
COIMBATORE	19,347	30,56,04,623	8,939	1,89,42,000
CUDDALORE	32,064	39,47,51,360	13,257	2,85,54,000
DHARMAPURI	12,772	16,70,59,682	5,933	1,26,14,700
DINDIGUL	19,496	21,39,41,504	8,655	1,82,32,200
ERODE	14,244	14,94,99,355	9,143	1,93,36,800
KALLAKURICHI	16,684	19,90,80,006	11,590	2,45,39,100
KANCHIPURAM	23,147	29,07,73,037	10,555	2,22,97,800
KANNIYAKUMARI (HQ: NAGERC	7,542	11,77,89,702	3,905	82,21,500
KARUR	10,125	9,48,60,818	5,038	1,06,19,700
KRISHNAGIRI	12,142	11,74,89,253	5,899	1,27,65,900
MADURAI	20,577	17,30,25,219	13,618	2,88,35,100
MAYILADUTHURAI	14,265	11,19,76,160	6,134	1,29,99,000
NAGAPATTINAM	12,563	13,73,62,691	5,410	1,13,79,900
NAMAKKAL	19,455	34,97,15,802	7,114	1,52,46,000

NILGIRIS (HQ: UDHAGAMA	10,356	6,54,53,835	6,657	1,40,80,500
PERAMBALUR	13,727	14,75,37,569	6,647	1,40,13,300
PUDUKKOTTAI	15,851	19,86,70,495	8,249	1,74,34,200
RAMANATHAPURAM	9,906	8,48,77,542	6,797	1,42,73,700
RANIPET	10,503	11,08,25,859	6,652	1,40,11,200
SALEM	22,494	29,62,61,236	10,832	2,28,79,500
SIVAGANGA	9,734	10,82,26,167	5,341	1,13,26,500
TENKASI	11,318	10,21,06,396	8,195	1,72,26,300
THANJAVUR	21,173	23,54,79,974	8,873	1,88,26,500
THENI	10,248	9,81,38,614	5,463	1,14,93,300
THOOTHUKUDI	11,091	11,83,76,184	6,445	1,37,05,200
TIRUCHIRAPPALLI	26,824	38,61,21,917	10,750	2,27,40,900
TIRUNELVELI	16,552	17,07,30,302	9,534	2,01,09,600
TIRUPATHUR	8,286	8,13,94,393	7,151	1,50,61,200
TIRUPPUR	14,662	11,48,40,408	8,014	1,68,33,600
TIRUVALLUR	26,021	38,98,68,449	11,155	2,34,88,500
TIRUVANNAMALAI	20,243	19,20,66,076	13,507	2,86,34,700
TIRUVARUR	18,765	12,81,04,619	11,692	2,45,53,200
VELLORE	16,525	11,02,05,605	9,931	2,09,53,800
VILLUPURAM	28,074	22,08,45,755	14,090	2,96,05,800
VIRUDHUNAGAR	14,673	14,28,71,198	12,383	2,60,21,100
Total	6,40,598	7,11,88,70,124	3,35,642	70,93,41,900

STATEMENT-II

Pre-Matric Scholarship for OBC, EBC and DNT Students:

(Rs. and beneficiaries in lakh)

Sl. No.	States/ UTs	2021-22		2022-23		2023-24	
		Funds Released	No. of Beneficiaries	Funds Released	No. of Beneficiaries	Funds Released	No. of Beneficiaries
1	Andhra Pradesh	199.50	2.30365	1237.00	10.63691	2500.00	5.84
2	Bihar	4000.00	0	1094.50	0	0	0
3	Chhattisgarh	104.50	0	0	0	0	0
4	Goa	10.00	0.01	73.75	0.00206	4.80	0.0027
5	Gujarat	800.00	5.20	9164.82	4.65956	2394.00	3.70
6	Haryana	0.00	0	0	0	0	0
7	Himachal Pradesh	30.00	0.1311	480.24	0.07287	403.20000	0.09
8	Jammu and Kashmir	80.00	0	0	0	0	0
9	Jharkhand	2000.00	2.27	480.00	2.39455	735.00	2.45
10	Karnataka	2500.00	8.48	0	0	3714.6	1.54
11	Kerala	1800.00	12.50	336.51	0.14000	1917.60	0.80
12	Madhya Pradesh	0.00	0	0	0	0	0
13	Maharashtra	1508.08	5.31	2963.89	0	0	0.92
14	Odisha	788.99	0.59	754.605	0.35917	479.83	0.20
15	Punjab	114.50	1.75	938.42	2.35510	969.25	0.42
16	Rajasthan	2972.55	0.25	3352.39	0	0	0
17	Tamil Nadu	2694.72	4.69	4419.815	3.05000	4046.52	2.93
18	Telangana	0.00	0.01	0	0.00478	0	0

19	Uttar Pradesh	848.00	11.21	5741.995	0.76750	2040.00	0.61
20	Uttarakhand	50.00	0.09	147.00	0	0	0
21	West Bengal	544.00	3.13	2708.874	0.10128	0	0.49
22	Assam	81.65	0	1758.50	0.11114	0	0
23	Manipur	124.756	Nil	152.00	1.11000	126.61	0.0016
24	Sikkim	7.720	0.00484	2.56	0.00039	1.41	0.0006
25	Tripura	214.94	0.33	271.825	0.23306	163	0.22
26	A and N Island	10.50	0.00699	10.975	0	0	0
27	Chandigarh	14.50	0	30.50	0.00144	0	0.009
28	Dadra and Nagar Haveli and Daman and Diu	55.00	0	14	0	0	0
29	Delhi	223.75	0.32	0	0.02711	0	0.0008
30	Puducherry	51.25	0.034	3.73	0	50	0.03
	Total	21828.90	58.62	36137.90	26.027	19545.82	20.2547

Post-Matric Scholarship for OBC, EBC and DNT Students:

(Rs. and beneficiaries in lakh)

Sl. No.	State/UTs	2021-22		2022-23		2023-24	
		Amount released	Beneficiaries	Amount released	Beneficiaries	Amount released	Beneficiaries
1	Andhra Pradesh	563.75	10.30	6324.25	6.47	13378.00	6.77
2	Bihar	10363.00		0.00	0	0	0
3	Chhattisgarh	292.75	3.2685	0.00	0	0	2.70
4	Goa	17.00	0.00146	172.06	0.00718	27.31	0.009

5	Gujarat	6018.00	2.04	11048.25	1.10	12748.16	4.08
6	Haryana	0.00	0.31	1842.65	0.17	1042.82	0.81
7	Himachal Pradesh	179.08	0.11	1057.15	0.13	1100.71	0.17
8	Jammu and Kashmir	530.25	0.22	0	0.00	0	0
9	Jharkhand	5215.42	2.02	0	0	7731.00	3.52
10	Karnataka	5000.00	0	4506.64	0	15392.12	2.94
11	Kerala	6000.00	0	3600.00	0	0	0
12	Madhya Pradesh	11088.00	0.62	12519.48	0	0	1.85
13	Maharashtra	23699.50	5.30	6921.12	5.45	0	5.45
14	Odisha	6144.73	1.80	3340.80	1.94	2506.08	0.50
15	Punjab	0.00	0	0.00	0	0	0
16	Rajasthan	10226.00	0.77	2757.95	0.76	0	0.36
17	Tamil Nadu	16079.00	4.53	8297.13	4.53	13500.00	4.76
18	Telangana	3547.00	6.59	0.00	6.86	2318.13	1.56
19	Uttar Pradesh	19908.00	1.74	21000.00	1.32	21000	1.83
20	Uttarakhand	514.83	0	1499.28	0	2281.48	0
21	West Bengal	1050.25	3.31684	9782.85	1.38	0	0.69
22	Andaman and Nicobar	33.95	0	0.00	0	0	0
23	Dadra and Nagar Haveli and Daman and Diu	59.79	0	94.55	0	65.7	0.006
24	Chandigarh	30.50	0.0031	81.43	0.0028	0	0
25	Delhi	164.99	0.06	270.00	0.04	98.77	0.023
26	Puducherry	11.98	0.03065	106.50	0	170.32	0
27	Assam	1187.25	0	0.00	0.64	0	0.18
28	Manipur	102.75	Nil	1044.73	0	1572.00	0.20
29	Sikkim	445.90	0.05	930.23	0.025	0	0.016

30	Tripura	3540.00	0.26	3364.23	0.18	3872.56	0
	Total:	132013.67	43.34	100561.28	31.00	98805.16	38.424

Top Class Education in schools for OBC, EBC and DNT Students (launched in 2022-23):

Sl. No.	State	2022-23		2023-24	
		No. of Beneficiaries	Amount (in Rs.)	No. of Beneficiaries	Amount (in Rs.)
1	Andaman and Nicobar	3	1225	1	75000
2	Andhra Pradesh	0	0	188	3938961
3	Assam	2	250000	19	459435
4	Bihar	27	320693	82	4434412
5	Chhattisgarh	6	96504	0	0
6	Daman and Diu	0	0	0	0
7	Delhi	10	421923	4	261713
8	Gujarat	224	4756096	441	9918420
9	Haryana			72	850855
10	Himachal Pradesh	4	1120	2	2110
11	Jammu and Kashmir	2	32600	1	40000
12	Jharkhand	4	162468	17	278633
13	Karnataka	23	828257	326	7451731
14	Kerala	3	13835	58	587831
15	Madhya Pradesh	119	1239274	622	8613509
16	Maharashtra	33	313502	262	5230765
17	Manipur	11	246344	24	652176

18	Odisha			60	1047075
19	Punjab	219	370134		0
20	Rajasthan	44	786635	13	422630
21	Sikkim	2	59525	2	119050
22	Tamil Nadu	195	5430545	725	18781663
23	Telangana	5	228000	43	838087
24	Tripura	3	25490	4	23770
25	Uttar Pradesh	332	2901758	145	2708570
26	Uttarakhand	0	0	0	0
27	West Bengal	4	13837	60	38350
28	Puducherry	0	0	6	216490
	Grand Total	1275	18499765	3177	66991236

Top Class Education in College for OBC, EBC and DNT Students (launched in 2023-24):

Sl. No.	State	No. of Beneficiaries	Amount (in Rs.)
1	Andaman and Nicobar	1	75000
2	Andhra Pradesh	188	3938961
3	Assam	19	459435
4	Bihar	82	4434412
5	Chhattisgarh	0	0
6	Daman and Diu	0	0
7	Delhi	4	261713
8	Gujarat	441	9918420

9	Haryana	72	850855
10	Himachal Pradesh	2	2110
11	Jammu and Kashmir	1	40000
12	Jharkhand	17	278633
13	Karnataka	326	7451731
14	Kerala	58	587831
15	Madhya Pradesh	622	8613509
16	Puducherry	6	216490
17	Maharashtra	262	5230765
18	Manipur	24	652176
19	Odisha	60	1047075
20	Punjab	0	0
21	Rajasthan	13	422630
22	Sikkim	2	119050
23	Tamil Nadu	725	18781663
24	Telangana	43	838087
25	Tripura	4	23770
26	Uttar Pradesh	145	2708570
27	Uttarakhand	0	0
28	West Bengal	60	38350
	Grand Total	3177	66991236

National Fellowship for OBC Students:

Sl. No.	State/UT	2021-22		2022-23		2023-24	
		No. of Scholar	Amount Disbursed (amount in Rs.)	No. of Scholar	Amount Disbursed (amount in Rs.)	No. of Scholar	Amount Disbursed (amount in Rs.)
1	ANDAMAN AND NICOBAR ISLANDS	0	0	0	0	1	299316
2	ANDHRA PRADESH	52	22349691	45	15921931	48	19331372
3	ARUNACHAL PRADESH	2	574809	3	995444	3	1171102
4	ASSAM	66	28564695	78	26272076	91	29656298
5	BIHAR	78	36373288	97	34756581	136	58058277
6	CHANDIGARH	3	279714	1	340121	2	1131903
7	CHHATISGARH	25	12134181	20	6141626	21	8965723
8	DADAR AND NAGAR HAVELI AND DAMAN and DIU	0	0	0	0	1	223021
9	DELHI	50	20061672	69	25427667	119	56582687
10	GOA	10	4846321	9	2457983	7	3108969
11	GUJARAT	48	18883176	35	12195344	34	11514083
12	HARYANA	53	22182637	78	24291369	105	51474139
13	HIMACHAL PRADESH	6	2889517	8	2284593	13	4684290
14	JAMMU AND KASHMIR	18	8087245	20	6709098	26	11330169
15	JHARKHAND	34	16056545	42	15384333	40	16319564
16	KARNATAKA	44	18383612	36	12067974	42	19002113
17	KERALA	78	35977072	120	40231605	166	79274088
18	LADAKH	0	0	0	0	0	0

19	LAKSHADWEEP	0	0	0	0	0	0
20	MADHYA PRADESH	53	21728616	48	16650378	61	26088547
21	MAHARASHTRA	72	27130399	56	17774162	51	22128530
22	MANIPUR	22	8651441	31	10567715	41	18399927
23	MEGHALAYA	0	0	0	0	0	0
24	MIZORAM	0	0	0	0	0	0
25	NAGALAND	0	0	0	0	0	0
26	ODISHA	58	27743096	70	22137630	71	31218772
27	PUDUCHERRY	7	2769317	10	3061335	11	5324270
28	PUNJAB	23	9728212	25	7393258	29	12979402
29	RAJASTHAN	85	35374477	96	29881019	111	48294071
30	SIKKIM	6	2855865	6	2220096	8	2345304
31	TAMIL NADU	59	27988015	68	21241908	78	38441357
32	TELANGANA	34	18804029	39	10712223	52	23405371
33	TRIPURA	5	2206343	7	2071591	7	2437785
34	UTTARAKHAND	9	4342428	14	4395428	21	8319550
35	UTTAR PRADESH	243	103084176	325	105560441	454	205190140
36	WEST BENGAL	95	41946148	114	34976416	159	77456600
	Total	1338	581996737	1570	514121345	2009	894156740

Released in regard of Tamil Nadu:

(Rs. in lakh)

Sl.No	Scheme	2021-22		2022-23		2023-24	
		Funds released	Beneficiaries	Funds released	Beneficiaries	Funds released	Beneficiaries
1.	Pre-Matric Scholarship for OBC, EBC and DNTStudents	2694.72	4.69 lakh	4419.815	3.05 lakh	4046.52	2.94 lakh
2.	Post- Matric Scholarship for OBC, EBC and DNT Students Studying in India	16079.00	4.53 lakh	8297.13	4.53 lakh	13500.00	4.76 lakh
3.	Top Class Education in Schools for OBC, EBC and DNT students	Launched during 2022-23		0.59	2 (actual)	187.81	725 (actual)
4.	Top Class Education in Colleges for OBC, EBC and DNT students	Launched during 2023-24				570.86	150 (actual)
5.	National Fellowship for OBC Students	279.88	59 (actual)	212.42	68 (actual)	384.41	78 (actual)

STATEMENT-III

(Rs. in Lakh)

Mode	Fund released (2021-22)	No. of beneficiaries (2021-22)	Fund released (2022-23)	No. of beneficiaries (2022-23)	Fund released (2023-24)	No. of beneficiaries (2023-24)
Mode-I	36.32	50	227.1	198	404.64	341
Mode-II	117.96	400	119.92	445	0	0
Total	154.28	450	347.02	643	404.64	341

STATEMENT-IV

Pre-Matric Scholarship for ST students:

(Rs. in lakh)

Sl. No.	Name of the State/UT	F.Y. 2021-22		F.Y. 2022-23		F.Y. 2023-24	
		Fund Released	Beneficiaries	Fund Released	Beneficiaries	Fund Released	Beneficiaries
1	Andaman and Nicobar	8.03	199	-	386	-	193
2	Andhra Pradesh	3935.06	40465	-	40465	5700.16	83666
3	Arunachal Pradesh	207.30	5811	267.44	7105	-	3879
4	Assam	102.19	2656	107.41	5688	187.50	4353
5	Bihar	-	42679	-	26450	-	8451
6	Chhattisgarh	-	136546	-	28868	5250.00	44837

7	DNH and DD	206.62	2167	-	2017	-	1273
8	Goa	-	1978	108.18	2108	52.50	1670
9	Gujarat	3689.18	184803	5451.67	137705	6200.00	90755
10	Himachal Pradesh	-	2160	79.02	2479	110.00	2616
11	Jammu and Kashmir	-	5883	-	4999	-	4650
12	Jharkhand	3899.03	136830		117439	5700.00	97487
13	Karnataka	1753.16	92742	2370.04	98393	3400.00	96880
14	Kerala	347.07	7071	-	7604	436.46	7323
15	Ladakh	74.22	1439	-	760	-	2884
16	Madhya Pradesh	11458.18	328961	12743.85	253961	-	256701
17	Maharashtra*	-	-	-	-	-	-
18	Manipur	-	3038		1836		3470
19	Meghalaya	-	2406	115.48	1776	-	5590
20	Mizoram	657.47	8148	-	10312	306.89	8911
21	Nagaland	-	1354	-	-	-	-
22	Odisha	5236.75	137545	9397.06	79252	-	106691
23	Puducherry	-	38	-	-	-	-
24	Rajasthan	6234.34	191728	3530.80	55667		76272
25	Sikkim	-	296	17.84	49	-	62
26	Tamil Nadu	546.55	16854	404.46	15325	362.34	17580
27	Telangana	-	3066	-	9255	150.00	2460
28	Tripura	58.55	17544	1136.76	15017	-	12115
29	Uttar Pradesh	88.17	3528	-	1579	-	2329
30	Uttarakhand	-	1287	-	1464	15.00	902

31	West Bengal	912.51	28034	-	22691	2988.85	-
	Total	39414.37	1407256	35730.00	950650	30859.70	944000

*State implemented the scheme from their own fund

Post-Matric Scholarship for ST students:

Rs. in lakh)

Sl.No	Name of the State/UT	F.Y. 2021-22		F.Y. 2022-23		F.Y. 2023-24	
		Fund Released	Beneficiaries	Fund Released	Beneficiaries	Fund Released	Beneficiaries
1	A.and N. Islands	10.35	330	-	386	-	193
2	Andhra Pradesh	8991.45	117089	13356.50	129032	11471.08	114524
3	Arunachal Pradesh	12360.50	44144	9616.49	46330	8000.00	43209
4	Assam	1093.40	37370	6845.47	62102	3500.00	37182
5	Bihar	-	16156	-	3349	-	1206
6	Chhattisgarh	-	173228	9330.35	162336	7125.00	118875
7	DNH DD	-	3352	-	2208	403.75	1053
8	Goa	-	4047	1187.23	5199	526.54	3275
9	Gujarat	46170.25	259360	24426.38	179226	35000.00	244602
10	Himachal Pradesh	-	3332	-	4303	-	4390
11	Jammu and Kashmir	-	8335	683.57	10772	746.25	7282
12	Jharkhand	12654.88	121601	-	137570	5310.66	137570

13	Karnataka	17080.51	133748	-	131702	22556.05	126637
14	Kerala	2516.49	14558	-	17652	4689.34	12721
15	Ladakh	2214.00	8631	1891.27	8619	596.25	9795
16	Madhya Pradesh	24529.43	426996	27048.58	234736	35000.00	225239
17	Maharashtra	19214.82	105693	9026.85	106817	57035.80	130359
18	Manipur	4292.15	47793	4137.54	42567	3000.00	33542
19	Meghalaya	2636.09	52598	14619.79	67026	8500.00	76755
20	Mizoram	3874.64	33267	2590.31	38872	2500.00	31685
21	Nagaland	4435.75	40588	3608.43	40638	3500.00	42774
22	Odisha	21842.98	207678	17133.30	204172	13564.10	213957
23	Puducherry	-	50	-	-	-	-
24	Rajasthan	13744.70	188614	18810.10	236628	22000.00	168516
25	Sikkim	1036.28	4457	925.44	2650	-	1849
26	Tamil Nadu	4849.38	24441	2854.28	23529	2000.00	22675
27	Telangana	7503.90	126708	23851.18	114911	11250.00	131505
28	Tripura	7188.77	35911	4522.33	37380	4000.00	34464
29	Uttar Pradesh	-	18938	-	6427	1000.00	8656
30	Uttrakhand	3568.37	3760	-	3534	187.50	3972
31	West Bengal	3872.05	78100	-	63198	3405.83	-
	Total	225681.13	2340873	196465.38	2123871	266868.15	1988462

Pre-Matric Scholarship for ST students (District-wise in Tamil Nadu):

Sl. No.	District name	FY2021-22		FY2022-23	
		Beneficiaries	Fund Disbursed (in Rs.)	Beneficiaries	Fund Disbursed (in Rs.)
1	Ariyalur	256	750250	194	630700
2	CHENNAI	31	90075	111	346300
3	COIMBATORE	497	1401725	371	1360500
4	CUDDALORE	383	1138550	351	1157700
5	DHARMAPURI	1210	3548400	1033	3613400
6	DINDIGUL	70	208075	91	287500
7	ERODE	341	951900	272	983150
8	KANCHIPURAM	942	2749775	666	2140100
9	KANNIYAKUMARI	106	318925	147	622000
10	KARUR	5	14325	8	24450
11	KRISHNAGIRI	446	1303400	326	1039650
12	MADURAI	115	335550	145	479400
13	NAGAPATTINAM	67	187725	75	243550
14	NAMAKKAL	1545	4515675	1488	6235400
15	PERAMBALUR	92	259725	76	256450
16	PUDUKKOTTAI	5	15000	4	12450
17	RAMANATHAPURAM	4	11100	5	16350
18	SALEM	3259	9183625	2624	9828350
19	THANJAVUR	33	91425	38	118050
20	THE NILGIRIS	597	1728975	573	2494500
21	THENI	32	91875	25	80850

22	THIRUVALLUR	778	2272525	507	1614700
23	THIRUVARUR	35	104525	30	97200
24	TIRUCHIRAPPALLI	467	1463950	372	1473100
25	TIRUNELVELI	71	206075	95	294450
26	TIRUPPUR	102	302550	115	362200
27	TIRUVANNAMALAI	1986	5770400	1526	5786550
28	TUTICORIN	-	-	58	179400
29	VELLORE	2523	7779000	1858	7240850
30	VILLUPURAM	827	2372275	544	1763000
31	VIRUDHUNAGAR	27	77225	24	75150
	Grand Total	16852	49244600	13752	50857400

*The beneficiaries' data of FY2023-24 is not yet received from State Govt. of Tamil Nadu.

Post-Matric Scholarship for ST students (District-wise in Tamil Nadu):

Sl. No.	District name	2021-22		2022-23	
		Beneficiaries	Fund Disbursed (in Rs.)	Beneficiaries	Fund Disbursed (in Rs.)
1	Ariyalur	274	2554798	217	729358
2	CHENNAI	515	5626917	145	1275684
3	COIMBATORE	996	23846699	296	1172549
4	CUDDALORE	507	6180527	363	1857076
5	DHARMAPURI	2009	25103973	1403	6425307

6	DINDIGUL	273	4327186	91	330446
7	ERODE	499	8552218	230	814084
8	KANCHIPURAM	1015	18759360	525	2040747
9	KANNIYAKUMARI	220	3824604	113	464974
10	KARUR	51	1298050	12	54998
11	KRISHNAGIRI	663	4915051	234	749666
12	MADURAI	295	3916108	145	679307
13	NAGAPATTINAM	86	757480	114	660588
14	NAMAKKAL	3787	81036959	1630	7180366
15	PERAMBALUR	232	3254116	75	219910
16	PUDUKKOTTAI	44	889348	32	181980
17	RAMANATHAPURAM	6	108198	16	74932
18	SALEM	4721	67999392	2542	10134278
19	THANJAVUR	131	1982107	50	280380
20	THE NILGIRIS	545	2606222	423	1958647
21	THENI	61	595283	21	77459
22	THIRUVALLUR	628	8393635	415	1612102
23	THIRUVARUR	57	468552	45	238389
24	TIRUCHIRAPPALLI	1063	12498041	537	2322348
25	TIRUNELVELI	162	2928399	88	380502
26	TIRUPPUR	206	2391480	128	485931
27	TIRUVANNAMALAI	1977	16028600	1630	6148045
28	TUTICORIN	43	675038	71	305409

29	VELLORE	2852	17173436	2218	8930311
30	VILLUPURAM	575	3368630	683	3198695
31	VIRUDHUNAGAR	76	637255	47	217425
	Grand Total	24569	332697662	14539	61201893

***The beneficiaries’ data of FY2023-24 is not yet received from State Govt. of Tamil Nadu.**

National Fellowship for Higher Education of ST Students Scheme (NFST) (District-wise in Tamil Nadu):

DISTRICTS OF TAMIL NADU	FY2021-22		FY2022-23		FY2023-24	
	Total Research Scholar [Nos]	Total Amount paid to Research scholars [in Rs.]	Total Research Scholar [Nos]	Total Amount paid to Research scholars [in Rs.]	Total Research Scholar [Nos]	Total Amount paid to Research scholars [in Rs.]
CHENNAI	1	362072	1	610093	1	363494
COIMBATORE	-	-	2	761708	1	306681
CUDDALORE	2	394095	1	1021099	2	380692
DHARMAPURI	3	972926	3	917960	1	287861
KANNIYAKUMARI	-	-	1	691250	1	248674
MADURAI	-	-	1	1223416	1	299181
NAMAKKAL	5	1046902	3	1033744	4	558022

PERAMBALUR	1	342341	1	544040	1	277437
SALEM	6	1356113	4	1725703	4	1645251
TIRUCHIRAPPALLI	2	1457445	2	1057659	1	115183
TIRUVANNAMALAI	2	620047	1	379250	1	25363
TUTICORIN	-	-	-	-	1	280564
VELLORE	2	847470	3	2050130	2	461114
VILLUPURAM	2	463657	2	1143076	2	674851
VIRUDHUNAGAR	1	310192	1	365699	1	343437
DINDIGUL	1	515345	-	-	-	-
THIRUVARUR	2	59589	1	92692	-	-
Total	30	8748194	27	13617519	24	6267805

National Fellowship and Scholarship for Higher Education of ST Students Scheme
(earlier known as Top Class Scheme):

DISTRICTS OF TAMIL NADU	FY2021-22		FY2022-23		FY2023-24	
	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)
CHENNAI	2	169350	3	81250	3	222550
COIMBATORE	-	-	1	86800	1	51900
CUDDALORE	1	37300	-	-	2	176400
DHARMAPURI	-	-	3	245800	5	362550

KALLAKURICHI	-	-	-	-	1	159600
KRISHNAGIRI	-	-	-	-	1	88200
NAGAPATTINAM	-	-	1	76400	1	53100
NAMAKKAL	-	-	1	76400	1	53100
SALEM	-	-	1	273350	4	524350
THE NILGIRIS	-	-	2	158670	3	303628
THIRUVALLUR	2	152900	-	-	-	-
THIRUVARUR	-	-	-	-	1	41000
TIRUCHIRAPPALLI	1	118800	-	-	-	-
TIRUVANNAMALAI	2	577030	2	544400	3	983808
Total	8	1055380	14	1543070	26	3020186

START-UP INCUBATORS AND ACCELERATORS**3924. SHRI VISHNU DAYAL RAM:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Ministry is collaborating with private and academic institutions to create startup incubators and accelerators in the country;
- (b) if so, the details of such collaborations, including the number of incubators established; and
- (c) the measures taken to ensure inclusivity for entrepreneurs from disadvantaged backgrounds, including specific initiatives for rural and tribal communities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Government with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

Under the Startup India initiative, incubators from both private sector and academic institutions are supported through the Startup India Seed Fund Scheme (SISFS). The Scheme provides financial assistance to eligible startups through incubators for proof of concept, prototype development, product trials, market entry and commercialization. The Experts Advisory Committee (EAC) of SISFS, evaluates and selects incubators for allocation of

funds. SISFS is implemented from 1st April 2021. As on 31st January 2025, 217 incubators have been selected under the Scheme with a total approved funding of Rs. 916.91 crore.

(c) Under the Startup India initiative, the Government constantly undertakes various efforts for the development and growth of startup ecosystem. All steps undertaken under the Startup India initiative are inclusive and support entrepreneurs from disadvantaged backgrounds, and rural and tribal communities.

The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support Startups at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the startup ecosystem. The Government also encourages and supports ecosystem led initiatives such as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement which support startups in growing and scaling up their businesses have also been undertaken. Digital platforms such as the Startup India portal and BHASKAR enable easy access to resources and startup ecosystem collaboration. The Government is also encouraging corporates for supporting startups by way of mentorship, access to infrastructure, sharing resources and knowledge, assistance in market linkages and investor

connect. These measures are complemented by regulatory reforms and other ecosystem development events and programs.

QUANTUM OF FDI

3925. SHRI SUBBARAYAN K.:

SHRI SELVARAJ V.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the quantum of FDI at the end of 2023-24 and 2024-25 so far; and
- (b) the details of the outflow of foreign exchange by way of repatriation of Royalty, profit etc. during the last two years by the multinational companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The details of the quantum of total FDI inflow for the Financial Years 2023-24 and 2024-25 (up-to December, 2024) are as under:

S. No.	Period	Total FDI Inflow (Amount in USD billion)
1.	2023-24 (April, 2023 - March, 2024)	71.28
2.	2023-24 (April, 2023- December, 2023)	51.82

3.	2024-25 (April, 2024 - December, 2024) (P)	62.48

Source: Reserve Bank of India

(P): Data is provisional. Subject to reconciliation with RBI.

(b)The details of the outflow of foreign exchange specifically by the multinational companies are not centrally maintained. However, outflow of foreign exchange by way of intellectual property and dividend/profit, as published by RBI in its quarterly press release on “Data on India’s Invisibles”, are as under:

Invisibles Payments by Category of Transactions (USD billion)			
Items	2022-23	2023-24	2024-25 (Apr-Sep) (Preliminary)
1) Charges for the use of intellectual property n.i.e. (Royalties, copyright and license fees)	10.6	15.0	8.3
1.1 Franchises services	0.2	0.2	0.1
1.2 Receipts for use, through licensing arrangements, of produced originals or prototypes (such as manuscripts and films), patents, copyrights, trademarks, industrial processes, franchises etc.	10.4	14.8	8.2
2) Payment of dividend/profit to non-resident share holder	21.3	29.3	14.5
2.1 Dividend	18.7	26.3	13.0
2.2 Profit	2.6	3.0	1.5

Source: Reserve Bank of India

FUND FOR MGNREGS**3926. SHRI YUSUF PATHAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the funding for social welfare schemes like the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has not been adequately addressed, if so, the details thereof; and
- (b) the manner in which the Government plans to support these schemes that provides a safety net for the rural poor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b) For the financial year 2024-25, budget allocation of ₹86,000 crore has been made for Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), which is the highest ever allocation for scheme at the Budget Estimate (BE) stage since inception. In the financial year 2025-26, the Government has retained this allocation at ₹86,000 crore, ensuring continued support for rural employment.

As Mahatma Gandhi NREGS is a demand-driven scheme, the Central Government is committed to making funds available to States and Union Territories based on the demand for work on the ground. The Ministry of Rural Development closely monitors this demand and seeks additional funds from the Ministry of Finance as and when required to meet the demand for work on the ground.

PERSONS WITH DISABILITIES**3927. SHRI HIBI EDEN:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware that Kerala has only 11 clinical psychologists for UDID card issuance, causing significant delays for persons with disabilities;
- (b) whether the Government proposes to provide financial and administrative support to the Kerala Social Justice Department to recruit more clinical psychologists in all districts;
- (c) whether the Government is aware that the Deendayal Divyangjan Rehabilitation Scheme (DDRS) funds for special schools in Kerala have been pending for the last four to five years;
- (d) whether the Government has taken by steps to clear these arrears and ensure the timely allocation of funds in the future; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The State Governments are the nodal authority to appoint medical professionals responsible for issuance of disability certificate in their respective states. The Department has notified the revised disability assessment guidelines in collaboration with Directorate General of

Health Services (DGHS), Government of India on 12.03.2024. In order to cater the need of shortage of medical professionals and to reduce delay in issuance of disability certificates and UDID cards across the country, a provision to include a private practitioner/Doctor in the medical assessment board with the Government Doctor as a Head of the Board has been made.

(b) No such proposal is under consideration in the Ministry.

(c), (d) and (e)Department release funds to Voluntary Organization as per Deendayal Divyangjan Rehabilitation Scheme (DDRS). The details of Grant in Aid (GIA) released in the last 5 years including the current financial year to Voluntary organization for running the projects under the DDRS in Kerala is given below-

Year	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 20.03.2025)
GIA (in Crore Rs.)	6.28	7.25	7.62	4.55	16.61

The Department has been releasing the GIA to Voluntary Organization in the State of Kerala regularly.

DIGITALISATION OF GRAM PANCHAYATS

3928. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) whether Government has completed the implementation of Digitalisation of

Gram Panchayats and Digital India Programme, if so, the details thereof, if not, the reasons therefor;

(b) the number of Panchayats in the country that have been digitized under the e-Panchayat Mission Mode Project as on 31 January, 2025, State-wise;

(c) the total number of Gram Panchayats in the country provided with computers and internet connection and Gram Panchayats not having computer and internet connection in the country, State-wise;

(d) whether there is a timeline for digitizing the remaining Panchayats in the country; and

(e) the total amount allocated, disbursed and spent till 31 January, 2025 for the implementation of e-Panchayat Mission Mode Project, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Under the Digital India Programme, the Ministry of Panchayati Raj is implementing the e-Panchayat Mission Mode Project (MMP) across all States and Union Territories (UTs) of the country. This initiative aims to revamp the functioning of Panchayats, making them more transparent, accountable, and effective. As part of this initiative, the Ministry has launched eGramSwaraj, an online planning and accounting application designed to simplify Panchayat activities such as planning, accounting, and budgeting. The Ministry has also integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs) to make real time

payments to vendors/service providers. Panchayats use the eGramSwaraj portal to prepare and upload their Annual Panchayat Development Plans. The progress made by States under eGramSwaraj is given in the enclosed **Statement-I**.

(c) To attain the vision of Digital India, the BharatNet project is being implemented by Department of Telecommunications (DoT) in a phased manner to provide broadband connectivity to all Gram Panchayats in the country. So far, out of a total of 2.68 lakh Gram Panchayats/ Traditional Local Bodies (TLBs), 2.18 lakh GPs/TLBs have been made service-ready for providing high-speed internet services under the BharatNet project. To further improve digital connectivity, the Amended BharatNet Programme was approved by the Cabinet on 04.08.2023 for the upgradation of the existing network of BharatNet Phase-I and Phase-II and the creation of a network in the remaining Gram Panchayats.

The number of Gram Panchayats (GPs) with computers, as reported by States in their Annual Action Plan, and the number of service-ready points in GPs under the BharatNet Project of the Department of Telecommunications is given in the enclosed **Statement-II**. The data on service-ready GPs is sourced from the BharatNet UNMS Dashboard.

(d) All States are striving to implement the e-Panchayat MMP based on the resources available to them. However, due to varying levels of preparedness among Panchayats nationwide, the progress of implementation differs across

States. Furthermore, according to the Department of Telecommunications (DoT), the BharatNet project is scheduled for completion by March 2027.

(e) Under the e-Panchayat MMP, no direct financial assistance is provided to States/UTs for the implementation of e-governance in the Panchayats. Instead, funds are being provided to the National Informatics Center Services Inc. (NICS) for central-level support and maintenance of e-Panchayat applications. For the current financial year, 2024-25, an amount of Rs. 13.72 crore was allocated to NICS, out of which Rs. 9.75 crore had been released as of 31.01.2025.

STATEMENT-I

**Status of adoption of eGramSwaraj at Gram Panchayat level as on
31.01.25**

S.No	State Name	Total Number of Village Panchayats and Equivalent	Village Panchayat onboard	Village Panchayats and Equivalent With Online Payment	Total Number of Block Panchayats and Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats and Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment
1	Andhra Pradesh	13328	13296	12970	660	660	642	13	13	13
2	Arunachal Pradesh	2108	2106	222	0	0	0	27	25	8
3	Assam	2662	2197	2176	191	191	189	30	29	27
4	Bihar	8054	8054	8045	534	534	530	38	38	38
5	Chhattisgarh	11596	11594	11516	146	146	146	27	27	27
6	Goa	191	190	93	0	0	0	2	2	2
7	Gujarat	14656	14599	13890	248	248	248	33	33	33
8	Haryana	6226	6222	5914	143	143	134	22	22	22
9	Himachal Pradesh	3615	3614	3540	81	81	81	12	12	12
10	Jharkhand	4345	4345	4329	264	264	262	24	24	24
11	Karnataka	5954	5954	5937	238	232	126	31	31	28

12	Kerala	941	941	941	152	152	152	14	14	14
13	Madhya Pradesh	23011	23009	22980	313	313	310	52	52	52
14	Maharashtra	27917	27894	26737	351	351	307	34	34	34
15	Manipur	3180	161	123	0	0	0	12	6	4
16	Meghalaya	6817	0	0	2241	0	0	3	3	0
17	Mizoram	842	842	832	0	0	0	0	0	0
18	Nagaland	1289	186	0	0	0	0	0	0	0
19	Odisha	6794	6794	6793	314	314	314	30	30	30
20	Punjab	13237	13222	9775	152	151	114	22	22	19
21	Rajasthan	11211	11207	10837	361	353	351	33	33	33
22	Sikkim	199	199	195	0	0	0	6	6	6
23	Tamil Nadu	12525	12525	12519	388	388	388	36	36	36
24	Telangana	12991	12768	12636	572	540	508	32	32	32
25	Tripura	1194	1185	1174	75	75	75	9	9	9
26	Uttarakhand	7795	7794	7743	95	95	95	13	13	13
27	Uttar Pradesh	57691	57691	57609	826	826	818	75	75	75
28	West Bengal	3339	3339	3338	345	345	345	22	21	21
Total		263708	251928	242864	8690	6402	6135	652	642	612

STATEMENT-II

State-wise Status of Gram Panchayats with Computers and Internet Connections

Sl. No	Name of the States/UTs	Total GPs/ TLBs (as per LGD)	GPs with Computers	GPs without Computers	Service Ready Points in GPs/TLBs for internet*
1	Andaman and Nicobar	70	70	0	81
2	Andhra Pradesh	13327	9556	3771	12972
3	Arunachal Pradesh	2108	972	1136	1145
4	Assam	2662	1510	1152	1634
5	Bihar	8054	8053	1	8860
6	Chhattisgarh	11648	5752	5896	9759
7	Goa	191	191	0	0
8	Gujarat	14656	14546	110	14563
9	Haryana	6223	1725	4498	6204
10	Himachal Pradesh*	3615	3615	0	416
11	Jammu and Kashmir	4291	4291	0	1115
12	Jharkhand	4345	3312	1033	4649
13	Karnataka	5953	5953	0	6251
14	Kerala	941	941	0	1130
15	Ladakh	193	129	64	193

16	Lakshadweep	10	0	10	9
17	Madhya Pradesh	23011	22722	289	18106
18	Maharashtra	27951	27006	945	24778
19	Manipur	3812	161	3651	1485
20	Meghalaya	6832	4729	2103	697
21	Mizoram	843	261	582	539
22	Nagaland	1315	595	720	236
23	Odisha	6794	6794	0	7099
24	Puducherry	108	0	108	101
25	Punjab	13238	0	13238	12807
26	Rajasthan	11218	11208	10	8997
27	Sikkim	199	149	50	54
28	Tamil Nadu	12525	10100	2425	10298
29	Telangana	12771	4436	8335	10926
30	The Dadra And Nagar Haveli And Daman And Diu	42	42	0	41
31	Tripura	1192	701	491	772
32	Uttar Pradesh	57702	57702	0	47451
33	Uttarakhand	7795	2805	4990	2021
34	West Bengal	3339	3339	0	2958
Total		268974	213366	55608	218347

*The data is sourced from the BharatNet UNMS Dashboard, and some Gram Panchayats may have multiple service-ready points.

EXCESSIVE USE OF CHEMICAL FERTILIZERS AND PESTICIDES

3929. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI NILESH DNYANDEV LANKE:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether excessive use of chemical fertilizers and pesticides has led to soil degradation in various parts of the country including Maharashtra, if so, the regions in the country affected by soil quality degradation along with the measures taken to prevent further deterioration of soil quality and restore degraded lands;

(b) whether the Government is promoting organic farming and reduced chemical fertilizer usage to improve soil health and if so, the details thereof;

(c) whether there are any incentives or subsidies for farmers adopting soil-friendly agricultural practices and if so, the details thereof;

(d) whether the Government has assessed the decline in organic carbon content in Indian soil, if so, the details thereof, including the States most affected;

(e) the impact of declining organic matter on agricultural productivity;

(f) the corrective steps taken to improve soil organic carbon and overall soil fertility;

(g) whether the Government has formulated a national policy on sustainable soil management, if so, the key provisions of the policy; and

(h) the financial allocations made for implementing soil conservation programmes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) There are concerns on excessive use of chemical fertilizers and pesticides leading to soil quality degradation in various parts of the country including Maharashtra. To address the same, Indian Council of Agricultural Research (ICAR) recommends soil test based balanced and integrated nutrient management. ICAR has suggested combined use of both inorganic and organic sources (manure, bio-fertilizers etc.) of plant nutrients and location specific soil and water conservation measures for preventing deterioration of soil health and fertility. Government is implementing Soil Health and Fertility Scheme to assist State Governments in promoting Integrated Nutrient Management (INM) through judicious use of chemical fertilizers including secondary and micro nutrients along with organic manures and bio-fertilizers, for improving soil health and fertility.

Government is promoting organic farming and reduction in chemical fertilizer usage to improve soil health through the schemes of Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs (except North Eastern States) and for North Eastern States, Mission Organic Value Chain Development for North Eastern Region (MOVCDNER). Both the schemes stress on end-to-end support to farmers engaged in organic farming. The schemes promote natural resource based integrated and climate resilient sustainable farming systems that ensure maintenance and increase of soil fertility, natural resource conservation, on-farm nutrient recycling and minimize dependence of farmers on external inputs.

Under PKVY scheme, States/UTs are provided financial assistance of Rs. 31,500/ha in total in 3 years in the organic clusters out of which, Rs.15,000/ha is provided directly to farmers through DBT for on-farm and off-farm organic inputs, Rs.4,500/ha for marketing, packaging, branding, value addition etc., Rs.3,000/ha for certification and residue analysis and Rs.9,000/ha for training and capacity building. Under MOVCDNER scheme, assistance of Rs.46,500/ha in total in 3 years is provided for creation of Farmers Producer Organizations, support to farmers for organic inputs etc. Out of this, assistance @ Rs.32,500/ ha is provided to farmers for off -farm /on –farm organic inputs including Rs.15,000 as Direct Benefit Transfer to the farmers.

(d) to (h) Presence of organic carbon in agricultural land is regularly checked through Soil Health Card (SHC) under the Soil Health and Fertility Scheme. 24.84 crore SHCs have been generated under the Scheme till date. Under Soil Health and Fertility Scheme, 7 Lakh demonstrations, 93,781 farmer's trainings and 7,425 farmer's melas have been organized on the balanced use of fertilizers to improve soil quality. Advisories are issued to farmers through Agricultural Technology Management Agency (ATMA) and Krishi Vigyan Kendras (KVKs). In addition, 70,002 Krishi Sakhis have been trained to issue soil health card advisories. Rs.1721 crore funds under this scheme have been released so far.

FINANCIAL ASSISTANCE TO STATES

3930. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has provided financial assistance to the States to tackle the problem of poverty, if so, the details thereof and if not, the reasons therefor;
- (b) the details of the families living below poverty line in the country, State-wise including Bihar;
- (c) the details of the Centrally Sponsored Schemes launched for poverty alleviation in the country;
- (d) whether the targets fixed thereunder have been achieved in all the such programmes, if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to review the poverty alleviation schemes being implemented by various States of the country and if so, the details thereof; and
- (f) the current status of poverty and rural employment in the country along with the effective steps being taken by the Government for poverty alleviation programmes in the country, State wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (c) Multi - pronged strategies are being taken by the Ministry of Rural Development (MoRD) to address rural poverty and improve the economic well-being of the people in rural areas with the main focus on increasing livelihood opportunities, empowering rural women, providing social safety net, skilling of rural youth, infrastructure development etc through its programmes viz. Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS),

Pradhan Mantri Awaas Yojana-Gramin (PMAYG), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes(RSETIs) and National Social Assistance Programme (NSAP). These schemes/programmes are implemented with active participation of States/UTs. Funds allocated under the Revised Estimate for the Financial Year (FY) 2024-25 under these schemes/programmes are as under:

Scheme/Programme	Revised Estimate for the FY 2024-25 (Rs.in crore)
MGNREGS	86000.00
PMAY-G	32426.33
PMGSY*	30500.00
DAY-NRLM (including DDU-GKY and RSETIs)	15047.00
NSAP	9652.00

*Rs 16000 crore for Agriculture, infrastructure and Development Fund included in Amount of Rs. 30500 crore of PMGSY in RE 2024-2025.

(b) After 2002 Below Poverty Line (BPL) Census, recognizing the multi-dimensional nature of poverty, Socio Economic and Caste Census 2011 (SECC 2011) was conducted in association with the States/UTs. SECC-2011 provides data of households on various aspects of their socio-economic status viz., housing, land- holding/landlessness, educational status, status of women, the differently abled, occupation, possession of assets, scheduled caste/ scheduled

tribe (SC/ST) households, income, etc. The beneficiaries under several schemes of Government of India as well as many state governments are selected based on the (i) “automatically excluded households”, (ii) “automatically included households” and (iii) “deprived households” data of SECC-2011. The State/Union Territory– wise numbers of rural households in these three categories are given in the enclosed **Statement-I**.

(d) So far as achievement of targets under these schemes/programmes are concerned, the details on this regard are as under:

- i. MGNREGS is a demand driven wage employment scheme. For the FY 2024-25 (as on 20.03.2025), 277.86 crore persondays has been generated under this scheme.
- ii. Under PMAY-G, the target has been fixed for construction of 4.95 crore pucca houses with basic amenities up to the financial year 2028-29. As on 20.03.2025, the total target of 3.79 crore houses have been allocated among States/UTs, out of which 3.56 crore houses have been sanctioned, and 2.72 crore houses have been completed.
- iii. Under PMGSY, since inception, a total of 8,34,880 Km of road length has been sanctioned, out of which 7,75,754 Km of road length has been completed under various interventions/verticals of PMGSY (as on 20.03.2025).
- iv. Under DAY-NRLM, the Government had set a target of mobilizing 10 crore rural households into SHGs under the Deendayal

Antyodaya Yojana-National Rural Livelihood Mission (DAY – NRLM) by 2023-24. The target of mobilization of 10 crore households was achieved in March 2024. Cumulatively, 10.05 crore women have been mobilized into more than 90.90 lakh SHGs.

- v. Under DDU-GKY, from FY 2014-15 upto February, 2025, 1714917 candidates have been trained and 1118985 candidates have been placed.
- vi. Under RSETI, from FY 2014-15 upto February, 2025, 4486282 candidates have been trained and 3349855 candidates have been settled.

(e) Review of schemes/programmes of this Ministry is a continuous process and this Ministry in periodical consultation with the States/UTs takes necessary action for better implementation of schemes.

(f) So far as rural poverty is concerned, in January 2024, NITI Aayog released a discussion paper 'Multidimensional Poverty in India since 2005-06' highlighting a significant decline in multidimensional poverty from 29.17% in 2013-14 to 11.28% in 2022-23, resulting in 24.82 crore people escaping multidimensional poverty during this period.

The State/Union Territory-wise details of MPI are in public domain and can be accessed at:

<https://www.niti.gov.in/sites/default/files/2023-08/India-National-Multidimensional-Poverty-Index-2023.pdf>

So far as the current status of rural employment in the country is concerned, as per the Annual Report, Periodic Labour Force Survey (PLFS), 2023-24 issued by the Ministry of Statistics and Programme Implementation, National Sample Survey Office (NSSO), the estimated Worker Population Ratio (WPR) (in per cent) according to usual status [(principal status (ps) + subsidiary status (ss))] in rural areas for each State/UT is given in the enclosed **Statement-II**.

MoRD accords emphasis for targeted implementation of its schemes/projects. The programme wise factors affecting performance are analyzed and tailored actions are taken accordingly. Some of the major strategies in this regard are:

- i. In order to ensure that the schemes reach closure, the Ministry has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of rural development schemes, including Performance Review Committee Meetings, District Development Co ordination and Monitoring Committee ("DISHA") meetings, National Level Monitors (NLMs), Area Officers Schemes, Common Review Mission, Concurrent Evaluation and Impact Assessment Studies. State specific reviews of States/UTs are also undertaken from time to time and action is taken on the basis of their findings.
- ii. The schemes of the Rural Development have been brought upon end-to-end transaction based MIS, which enables all the stakeholders to monitor status of schemes in a real time basis. The works are

photographed with geo-tags and time stamps. All the data of RD schemes are available on public domain.

- iii. In addition to above, the Ministry arranges for sufficient funds for completion of works facilitates forest clearances, coordinates convergence with related Ministries/Agencies for manpower, technical support etc.
- iv. Social Audits are also conducted for some Schemes like Mahatma Gandhi NREGS and PMAY-G. Ombudsman are also appointed for attending to any grievances regarding MGNREGA works. In addition, grievance redressal is being given due attention in all schemes of the Rural Development.
- v. States are advised to recruit adequate staff for implementation of the programme. Norms have been laid for staffing. Funds are provided for supporting hiring of manpower and other administrative expenditure. The training and orientation of programme manpower is also arranged from time to time.
- vi. Norms for administrative and technical oversight and audit have been laid down. Mobile application for inspection viz. Area Officer App has been developed. Similar apps have been developed in other areas too and is an ongoing process depending on the requirements. The performance of officials is monitored against them.
- vii. Regular coordination with the State Govt. for preparation of the fund release proposals and documentation is made and timely advice is

tendered to them in this regard. In cases of delay, the matter is escalated to higher levels for seeking release of funds.

viii. Women networks, community based organisations and civil society organisations are mobilised for creating demand from below for proper implementation of the schemes.

STATEMENT-I

State-wise result of SECC-2011(Rural)

States/UTs	Total Households	Automatically Excluded Households	Automatically Included Households	Deprived Households
Jammu and Kashmir	1601606	761875	13791	586345
Himachal Pradesh	1263756	840852	1938	259855
Punjab	3269467	2438567	8004	778245
Chandigarh	15657	9250	10	3925
Uttarakhand	1479742	823330	4726	429888
Haryana	2969509	1779954	6519	997129
Nct of Delhi	1051097	881667	1127	89744
Rajasthan	10223073	4069999	72091	5165212
Uttar Pradesh	26015592	12466832	68190	10381355
Bihar	17829066	4793001	37657	10876054
Sikkim	88723	39442	235	33480
Arunachal Pradesh	201842	118987	3559	72937
Nagaland	284310	97323	969	182441
Manipur	448163	147003	4963	236653
Mizoram	111626	44437	512	66499
Tripura	697062	165435	33343	401458
Meghalaya	485897	151711	1224	327506
Assam	5743835	1689138	33451	2892859
Westbengal	15756750	3302481	203209	10056266
Jharkhand	5044234	1566811	52045	2694061
Odisha	8677615	1628400	119772	5730372

Chhattisgarh	4540999	819609	112084	3179327
Madhya Pradesh	11288946	3301696	396787	6748026
Gujarat	6920473	3236193	31216	2967972
Damananddiu	31795	16707	3519	6313
Dadra and Nagar Haveli	45352	15780	298	25378
Maharashtra	13841960	5440356	227678	6064157
Andhra Pradesh	9344180	3595077	59470	4822104
Telangana	5643739	3143322	13543	2136159
Karnataka	8048664	4022702	30074	2836539
Goa	220731	185010	135	23816
Lakshadweep	10929	9410	13	1455
Kerala	6319215	4388457	14289	1469167
Tamilnadu	10088119	4657981	38549	4704939
Puducherry	115249	65854	311	40336
AandN Islands	68481	39354	168	15976
Total	179787454	70754003	1595469	87303948

STATEMENT-II

Worker Population Ratio (WPR)(in percent) according to usual status(ps+ss) in rural areas for each State/UT from PLFS, 2023-24	
State/UT	WPR (in percent) according to usual status (ps+ss)
Andhra Pradesh	48.4
Arunachal Pradesh	53.5
Assam	47.8
Bihar	34.0
Chhattisgarh	56.9
Delhi	35.5
Goa	36.9
Gujarat	53.6
Haryana	36.0
Himachal Pradesh	58.6
Jharkhand	46.6

Karnataka	46.4
Kerala	43.7
Madhya Pradesh	54.3
Maharashtra	48.5
Manipur	42.2
Meghalaya	49.0
Mizoram	40.5
Nagaland	48.2
Odisha	49.5
Punjab	42.7
Rajasthan	48.0
Sikkim	64.9
Tamil Nadu	50.7
Telangana	50.6
Tripura	51.1
Uttarakhand	47.3
Uttar Pradesh	40.6
West Bengal	47.5
Andamanand N. Island	50.5
Chandigarh*	
DadraandNagar Haveli and Daman and Diu	57.0
Jammu and Kashmir	46.6
Ladakh	49.3
Lakshadweep	41.9
Puducherry	47.1
All India	45.6
Source: Annual Report, PLFS,2023-24	
*For Chandigarh entire area has been considered as urban for this survey	

PROCUREMENT OF AGRICULTURAL PRODUCE AT MSP

3931. SHRI K. RADHAKRISHNAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the percentage of total agricultural produce is actually procured at MSP and the reasons as to do many farmers still have to sell their crops below MSP; and
- (b) the steps taken to improve procurement infrastructure in States where farmers struggle to sell their produce at MSP?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b) Every year, Government fixes Minimum Support Price (MSP) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned.

Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also

procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Government’s price policy is to ensure remunerative prices to farmers by offering to procure their produce at MSP. However, farmers are free to sell their produce to the Government procurement agencies at MSP or in the open market, whichever is advantageous to them. The details of procurement of Kharif Crops, Rabi Crops and Jute and Copra for the year 2023-24 alongwith the percentage are given below in the Table:

Procurement details of Kharif, Rabi and Jute and Copra

(figures in LMT)			
S. No.	Crops	Procurement (2023-24)	% of crop-wise procurement over total Procurement
1	Kharif Crops	805.34	73.95
2	Rabi Crops	281.05	25.81
3	Other Crops	2.66	0.24
	Total	1089.05	100.00

For making effective procurement at MSP by Government Agencies and providing maximum benefits of MSP to the farmers, procurement centers are opened by respective State Government Agencies and Central Nodal Agencies like National Agricultural Cooperative Marketing Federation of India Ltd (NAFED), National Cooperative Consumers' Federation of India Ltd. (NCCF), Food Corporation of India (FCI) etc. after taking into account the production, marketable surplus, convenience of farmers and availability of other logistics /

infrastructure such as storage and transportation etc. In addition to the existing Mandis and Depots/Godowns, a large number of the procurement centres are also set up at key points for the convenience of farmers.

LIVESTOCK INSURANCE SCHEME

3932. SHRI KIRTI AZAD:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of livestock that are currently covered under the livestock insurance scheme of the National Livestock Mission;
- (b) whether the government has any proposal to increase the budget allocation for the livestock insurance scheme to ensure wider insurance coverage for cattle and other livestock, and if so, the details thereof;
- (c) the number of people in the country who are dependent on livestock and animal husbandry for their livelihood; and
- (d) the measures are being taken to address the risks faced by individuals engaged in animal husbandry activities due to insufficient insurance coverage?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) As per data received from the States and insurance companies a total of 21.01 lakh nos. of livestock have been insured in the current financial year.
- (b) The Livestock Insurance activity under the National Livestock Mission (NLM) scheme operates on a demand-driven basis. The Department is encouraging

the States to send proposals of Livestock Insurance scheme so that more livestock may be covered.

- (c) The Department does not maintain any data on the number of people in the country who are dependent on livestock and animal husbandry for their livelihood. However, as per 19th Livestock Census, there are 10.08 crore households having livestock and/ or poultry.
- (d) To promote the Livestock Insurance activity among the farmers, the beneficiary share of premium for all categories and areas has been reduced to 15% instead of existing 20 – 50%; rest will be borne by Central as well as State Government in the ratio of 90:10 for Hilly and North-eastern states, 60:40 for states other than Hilly and North-eastern states and 100% for the UTs. Moreover, the Department is conducting extensive awareness like seminars and camps, publicity, video Conferences to promote the activity, for which the Department of Animal Husbandry and Dairying is providing assistance to the State Governments to create awareness. 100% central assistance is provided to the States for awareness and publicity under the NLM scheme. Besides, during Regional Review Meetings, instructions are also given to the States for increasing insurance coverage. Additionally, the Department is developing a dedicated online portal to ensure transparent and efficient implementation of the livestock insurance program.

DIGITAL CROP SURVEY

3933. SHRI YOGENDER CHANDOLIA:

DR. RAJESH MISHRA:

SHRI DAMODAR AGRAWAL:

SHRI P. P. CHAUDHARY:

SHRI ALOK SHARMA:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI ARUN GOVIL:

SHRI GAJENDRA SINGH PATEL:

SHRI CHINTAMANI MAHARAJ:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI KANWAR SINGH TANWAR:

SHRIMATI BHARTI PARDHI:

SHRI PRAVEEN PATEL:

SHRIMATI APARAJITA SARANGI:

SHRI KHAGEN MURMU:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI JANARDAN MISHRA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether Digital Crop Survey has been conducted by the Government with the aim of planning to increase the income of farmers, if so, the details thereof;
- (b) the mechanisms in place to verify the accuracy of data collected under the Digital Crop Survey so as to prevent duplication or errors;

- (c) the special security measures being implemented to protect the personal data of farms and digital ground;
- (d) the measures taken to ensure the integrity and reliability of the digital systems used for managing farmer data;
- (e) the systems in place to detect and prevent fraudulent activities such as identity theft or manipulation of farmer records;
- (f) whether the Government is considering providing subsidy to farmers to help them buy digital devices/tools/facilities like smartphones or internet access to effectively utilize the Digital Agriculture Mission, if so, the details thereof;
- (g) the manner in which the Government is likely to ensure that women farmers get equal access to Digital Farmer ID; and
- (h) whether the farmers of Sidhi Parliamentary Constituency are being added into the said campaign?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b) Digital Crop Survey (DCS) System has been established to collect crop-sown details via a mobile interface, ensuring data is captured directly from the field. This database provides accurate, real-time crop area information for every agricultural plot, which will help to arrive at accurate production estimation.
- (c) to (e) The Ministry of Agriculture and Farmers Welfare has developed the Agri Stack in accordance with the Digital Personal Data Protection Act, 2023, and other IT laws of the country. AgriStack ensures complete privacy of farmers' data by ensuring that farmers' data is collected only with their consent. Farmers

have full control over their data, which is only shared with authorized entities based on their consent for a specific purpose. Moreover, Agri Stack has been developed in a federal manner so that states have control over the entire data. The Government of India also ensures robust data security in the Agri Stack, which is fully compliant with the cyber security guidelines of the Ministry of Electronics and Information Technology (MeitY) and the Indian Computer Emergency Response Team (CERT-In). Agri Stack sends farmers' information in a secret code so that only the designated system can read it. Secure APIs and token-based authentication govern all data exchanges, ensuring controlled access to data. In addition, the government conducts security audits of all these IT systems and monitors risks.

(f) Although internet penetration has increased in rural areas, additional steps have been taken to ensure digital inclusion of farmers who do not have mobile phones, they can use existing support structures like Farmer Producer Organizations (FPOs), Krishi Sakhis, and Common Service Centres (CSCs), to get them registered on Agristack and access services and benefits. Further, states are organizing the camps so that no farmer is left out from getting the benefits of Agristack. The Government is providing administrative and technical support to all the states for implementation of the Mission.

(g) and (h) The State Farmer Registry under the Digital Agriculture Mission covers all the land holders' farmers, including women farmers. Farmers Registry application also has the provision to onboard the tenant and lessee farmers. A

State can decide to include such farmers in the Farmers Registry as per the state's policy.

**QUANTITY OF GROUNDNUT PROCURED IN
GUJARAT AND KARNATAKA**

3934. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI PRATAP CHANDRA SARANGI:

DR. VINOD KUMAR BIND:

DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the quantity of groundnut that has been procured during the extended period in Gujarat and Karnataka;
- (b) the details of the impact of the procurement extension that has on the market price of groundnuts in these States; and
- (c) whether there are any specific measures taken by the Government to support small and marginal farmers during the extension, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The details of quantity of groundnut for Kharif 2024-25 season procured and number of farmers benefitted during the extended period under Price Support Scheme (PSS) in Gujarat and Karnataka is as under:

S. No.	State	Extended period	Quantity procured (in MT)	No. of farmers benefitted
1.	Gujarat	09.02.2025 to 14.02.2025	25,837.00	7,517
2.	Karnataka	10.02.2025 to 15.02.2025	1,407.07	1,650

(b) and (c)The overall market forces respond positively to the intervention of the Government in organizing procurement operations of notified Pulses and Oilseeds and Copra at MSP under PSS. Under the PSS, a farmer can sell his produce to a maximum of 40 quintals per day at the procurement centre that is meant to protect the interests of the small and marginal farmers. A system has been put in place for Aadhar Based registration of farmers on the portals like eSamridhhi Portal of National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) and eSanyukti portal of National Co-operative Consumers' Federation of India Ltd. (NCCF) and the portals of the State for selling their produce. The farmers are informed via SMS and Whatsapp to make them aware about the procurement operation to be undertaken by the central nodal agencies of the Govt. namely NAFED and NCCF. The payments to the farmers are being released to their individual bank accounts though RTGS or NEFT within three days from actual delivery by the procuring agency.

NATIONAL CLIMATE FUND

3935. SHRI SASIKANTH SENTHIL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government acknowledges the impact of climate change on food productivity and the associated risks to long-term food security, if so, the details of the impact of climate change on Indian farmers and food production;
- (b) whether the Government is considering the constitution of National Climate Fund for Agriculture to support the adoption of climate-resilient technologies and practices, if so, the details thereof; and
- (c) the details of measures that are taken to leverage on-farm investments to enhance agricultural resilience to climate change?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Yes, climate change is known to impact food productivity and the associated risks to long-term food security. To address the impact of climate change on agriculture, Indian Council of Agricultural Research (ICAR) is implementing a project, National Innovations in Climate Resilient Agriculture (NICRA). District level risk and vulnerability assessment has been carried out for predominantly agriculture districts using intergovernmental panel and climate change (IIPCC) protocol. 109 districts are categorized as very high and 201 as highly vulnerable. NICRA conducts studies on climate change on agriculture and develops and promotes climate resilient technologies.

(b) There is no such proposal to constitute National Climate Fund for Agriculture in the Ministry.

(c) To support the adoption of climate-resilient technologies and practices, several schemes have been initiated under National Mission on Sustainable Agriculture (NMSA) by the Government. Per Drop More Crop scheme increases water use efficiency at the farm level through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development (RAD) focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience in agriculture.

The Government is advancing agricultural productivity through a broad range of centrally supported initiatives such as developing infrastructure, enhancing crop and horticultural practices, and ensuring seed quality. To improve storage facilities, the Government is implementing the Agriculture Infrastructure Fund (AIF) scheme, which provides assistance for the construction or renovation of godowns and warehouses in rural areas. AIF facilitates medium- and long-term loans from banks and other lending institutions for farm-gate and aggregation point projects.

कृषि उत्पादकता बढ़ाने के लिए किए गए उपाय

3936. श्री प्रभुभाई नागरभाई वसावा:

श्री दिलेश्वर कामैत:

श्री जुगल किशोर:

श्री अनूप प्रधान वाल्मीकि:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा ग्रामीण और सीमांत समुदायों में कृषि उत्पादकता बढ़ाने और सततता सुनिश्चित करने के लिए किए गए उपायों का ब्यौरा क्या है;
- (ख) ग्रामीण विकास नीतियों में जलवायु अनुकूलता को एकीकृत करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (ग) ग्रामीण विकास पहलों का लाभ समाज के सर्वाधिक कमजोर वर्गों विशेषकर महिलाओं, छोटे किसानों और देशी समुदायों तक प्रभावी रूप से पहुंचना सुनिश्चित करने के लिए क्या उपाय किए जा रहे हैं;
- (घ) हाथरस में खाद्य सुरक्षा सुनिश्चित करने के लिए पीएम-किसान योजना, एनएफएसए और अन्य सरकारी योजनाओं की किस प्रकार समीक्षा की जा रही है क्योंकि किसानों और कमजोर समुदायों के सशक्तिकरण के लिए योजनाओं का प्रभावी कार्यान्वयन आवश्यक है;
- (ङ) जलवायु परिवर्तन के कारण किसानों की फसलों को हुए नुकसान की भरपाई के लिए कौन-कौन सी बीमा योजनाएं कार्यान्वित की गई हैं; और
- (च) किसानों को उक्त योजनाओं का लाभ प्रदान करने के लिए क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) और (ख) कृषि उत्पादकता में वृद्धि करने के लिए भारत सरकार 28 राज्यों और 2 संघ राज्य क्षेत्रों (यूटी) अर्थात् जम्मू और कश्मीर तथा लद्दाख में राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) को कार्यान्वित कर रही है। एनएफएसएनएम का उद्देश्य क्षेत्र विस्तार और उत्पादकता वृद्धि के माध्यम से खाद्यान्न उत्पादन में वृद्धि करना है। इस योजना के तहत, राज्यों/संघ राज्य क्षेत्रों के माध्यम से किसानों को फसल उत्पादन और सुरक्षा प्रौद्योगिकियों, फसल प्रणाली-आधारित प्रदर्शनों, नई जारी किस्मों/संकरों के प्रमाणित बीजों के वितरण, एकीकृत पोषक तत्व और कीट प्रबंधन तकनीकों, उन्नत कृषि उपकरणों/टूल्स/संसाधन संरक्षण मशीनरी, जल बचत उपकरणों,

फसल मौसम के दौरान प्रशिक्षण के माध्यम से किसानों की क्षमता विकास आदि पर प्रोत्साहन प्रदान किए जाते हैं।

सरकार ने 2008 में जलवायु परिवर्तन पर राष्ट्रीय कार्य योजना (एनएपीसीसी) की स्थापना की है, जो देश में जलवायु गतिविधियों के लिए एक व्यापक नीतिगत ढांचा प्रदान करती है। एनएपीसीसी देश को जलवायु परिवर्तन के अनुकूल बनाने और पारिस्थितिक सुस्थिरता को बढ़ाने हेतु सक्षम बनाने के लिए एक राष्ट्रीय कार्यनीति की रूपरेखा तैयार करती है। एनएपीसीसी के तहत राष्ट्रीय मिशनों में से एक राष्ट्रीय सतत कृषि मिशन (एनएमएसए) है जो कृषि को बदलती जलवायु के प्रति अधिक अनुकूल बनाने के लिए कार्यनीतियों को विकसित और कार्यान्वित करता है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने राष्ट्रीय जलवायु अनुकूल कृषि में नवाचार (एनआईसीए) नामक एक प्रमुख नेटवर्क परियोजना प्रारंभ की है। यह परियोजना फसलों, पशुधन, बागवानी और मत्स्य पालन सहित कृषि पर जलवायु परिवर्तन के प्रभाव का अध्ययन करती है और देश के कमजोर क्षेत्रों के लिए कृषि में जलवायु अनुकूल प्रौद्योगिकियों को विकसित तथा प्रोत्साहित करती है। परियोजना का आउटपुट, क्षेत्रों को सूखा, बाढ़, पाला, हीट-वेब आदि जैसी चरम मौसम स्थितियों से निपटने में सहायता करता है। विगत 10 वर्षों (2014-2024) के दौरान, आईसीएआर द्वारा कुल 2593 किस्में जारी की गई हैं, इनमें से 2177 किस्में एक या अधिक जैविक और/या अजैविक दबावों के प्रति सहिष्णु पाई गई हैं। जलवायु परिवर्तनशीलता के प्रति किसानों की सहनशीलता और अनुकूलन क्षमता को बढ़ाने के लिए, एनआईसीए के तहत "जलवायु अनुकूल गाँवों" (सीआरवी) की अवधारणा प्रारंभ की गई है। किसानों द्वारा अपनाने के लिए 28 राज्यों/संघ राज्य क्षेत्रों को शामिल करते हुए जलवायु की दृष्टि से संवेदनशील 151 जिलों के 448 सीआरवी में स्थान-विशिष्ट जलवायु अनुकूल प्रौद्योगिकियों का प्रदर्शन किया गया है। आईसीएआर अपनी एनआईसीए परियोजना के माध्यम से किसानों के बीच कृषि में जलवायु परिवर्तन के प्रभाव के बारे में जागरूकता सृजित करता है। जलवायु परिवर्तन अनुकूल प्रौद्योगिकियों को व्यापक रूप से

अपनाए जाने के लिए जलवायु परिवर्तन के विभिन्न पहलुओं के संबंध में किसानों को जानकारी देने के लिए क्षमता विकास कार्यक्रम आयोजित किए जा रहे हैं।

इसके अतिरिक्त, भारत सरकार समय-समय पर राज्यों और बीज उत्पादक एजेंसियों को सलाह देती है कि वे आईसीएआर संस्थानों/राज्य कृषि विश्वविद्यालयों (एसएयू) इत्यादि द्वारा विकसित विभिन्न फसलों की उच्च उपज प्रदान करने वाली नई जारी किस्मों (एचवाईवी), दबाव सहिष्णु/जलवायु सहिष्णु/उन्नत किस्मों (जलवायु परिवर्तन की चुनौतियों से अधिक प्रभावी रूप से निपटने के लिए) सहित दबाव सहिष्णु (सूखा, बाढ़ और लवणता) किस्मों के प्रजनक बीजों को आधार और प्रमाणित बीजों के उत्पादन के लिए उपलब्ध कराएं ताकि देश में कृषि उत्पादन, उत्पादकता में वृद्धि करने और साथ ही किसानों की लाभप्रदता में भी सहायता प्रदान करने के लिए किसानों को इन फसलों की किस्मों के अपेक्षित बीज उपलब्ध कराए जा सकें। इसके अतिरिक्त, कृषि फसलों के गुणवत्तापूर्ण बीजों के उत्पादन और संवर्धन को प्रोत्साहित करने के लिए वर्ष 2014-15 से बीज और रोपण सामग्री उप-मिशन (एसएमएसपी) का कार्यान्वयन किया जा रहा है ताकि देश में किसानों को अपेक्षित मात्रा में बीज उपलब्ध कराए जा सकें। वर्ष 2023-24 के दौरान एसएमएसपी को एनएफएसएनएम के साथ विलय कर दिया गया है।

(ग) और (घ) राष्ट्रीय खाद्य सुरक्षा अधिनियम 2013 के अंत्योदय अन्न योजना (एवाई) के तहत वे परिवार, जो सबसे अधिक गरीब हैं, प्रति परिवार प्रति माह 35 किलोग्राम खाद्यान्न, प्राथमिकता प्राप्त परिवार (पीएचएच) प्रति व्यक्ति प्रति माह 5 किलोग्राम खाद्यान्न निःशुल्क प्राप्त करने के पात्र हैं। अधिनियम में प्रावधान है कि राज्य सरकार, राज्य के लिए निर्धारित लाभार्थियों की अधिकतम सीमा के तहत, केंद्र सरकार द्वारा निर्दिष्ट सीमा तक अंत्योदय अन्न योजना पर लागू दिशा-निर्देशों के अनुसार इस योजना के तहत शामिल किए जाने वाले परिवारों की पहचान करेगी, उक्त योजना और शेष परिवारों को राज्य सरकार द्वारा स्वयं विकसित ऐसे दिशा-निर्देशों के अनुसार लक्षित सार्वजनिक वितरण प्रणाली के तहत कवर किए जाने वाले प्राथमिकता प्राप्त परिवारों के रूप में पहचान करेगी।

इसके अतिरिक्त, सरकार महिलाओं, लघु किसानों और स्वदेशी समुदायों सहित समाज के सबसे कमजोर वर्गों को लाभान्वित करते हुए ग्रामीण विकास को सक्षम बनाने के लिए विभिन्न योजनाओं/उपायों को कार्यान्वित कर रही है। योजनाओं की सूची इस प्रकार है:

- (i) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस)
- (ii) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई)
- (iii) समग्र शिक्षा
- (iv) दीन दयाल उपाध्याय ग्रामीण कौशल योजना (डीडीयू-जीकेवाई)
- (v) ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई)
- (vi) प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई)
- (vii) जन शिक्षण संस्थान (जेएसएस)
- (viii) राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस)
- (ix) शिल्पकार प्रशिक्षण योजना (सीटीएस)
- (x) राष्ट्रीय स्वास्थ्य मिशन (एनएचएम)
- (xi) राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी)

(ड) और (च) भारत सरकार, प्राकृतिक आपदाओं और प्रतिकूल मौसम की घटनाओं जैसे बाढ़, सूखा, ओलावृष्टि, भूस्खलन, जलप्लावन, बादल फटना और प्राकृतिक आग से होने वाली फसल हानि/क्षति से पीड़ित बीमित किसानों को वित्तीय सहायता प्रदान करने के लिए खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (डब्ल्यूबीसीआईएस) को कार्यान्वित करती है। इस योजना के तहत 15 दिनों की निर्दिष्ट अवधि के लिए फसलोपरांत हानि भी कवर होती है। योजना के कार्यान्वयन और प्रसारण की दक्षता बढ़ाने के लिए, विभिन्न पहलों को कार्यान्वित किया गया है, जो निम्नानुसार हैं:

(i) डिजी-क्लेम-पेमेंट मॉड्यूल - मॉड्यूल का उद्देश्य एनसीआईपी को पीएफएमएस के साथ एकीकृत करना है। अब सरकार को पात्र दावों की संख्या, बीमा कंपनी द्वारा भुगतान किए गए दावों और लाभार्थी किसानों को अंतरित वास्तविक दावों की जानकारी होगी, जो अब तक उपलब्ध नहीं थी और सरकार सदैव इन रिपोर्टों और आंकड़ों के लिए बीमा कंपनी पर निर्भर थी।

(ii) एआईडीई (मध्यस्थ नामांकन के लिए ऐप): खरीफ 2023 में बीमा मध्यस्थों के एक विस्तृत नेटवर्क के माध्यम से किसानों के घर पर ही नामांकन के लिए एक स्मार्ट-फोन ऐप तैयार करके इसे प्रारंभ किया गया है। यह किसान को पूरी तरह से पेपर-लेस और कैश-लेस अनुभव प्रदान करता है।

(iii) कृषि रक्षक पोर्टल और हेल्पलाइन: किसानों को अपनी शिकायतें/जिज्ञासाओं/प्रश्न दर्ज कराने में सक्षम बनाने के लिए डिजिटल पोर्टल और कॉल सेंटर वाला एक अखिल भारतीय एकल नंबर एकीकृत शिकायत निवारण तंत्र विकसित किया गया है।

वस्त्र उद्योग से जुड़े श्रमिकों के लिए प्रशिक्षण कार्यक्रम

3937. श्री आर. के. चौधरी:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा मोहनलालगंज में वस्त्र उद्योग को बढ़ावा देने के लिए क्या योजनाएं चलाई जा रही हैं;
- (ख) मंत्रालय द्वारा मोहनलालगंज में वस्त्र उद्योग से जुड़े श्रमिकों और बुनकरों के लिए शुरू किए गए प्रशिक्षण कार्यक्रमों का ब्यौरा क्या है;
- (ग) क्या इस इलाके में वस्त्र उद्योग से जुड़े लघु और मध्यम उद्यमों को वित्तीय सहायता प्रदान की जा रही है;
- (घ) सरकार द्वारा वस्त्र क्षेत्र में रोजगार के अवसर बढ़ाने के लिए शुरू की गई योजनाओं का ब्यौरा क्या है; और

(ड) सरकार मोहनलालगंज में सूती, रेशमी और ऊनी कपड़े के विनिर्माण में किस प्रकार सहायता प्रदान कर रही है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) से (ड) भारत सरकार पूरे भारत में वस्त्र क्षेत्र को बढ़ावा देने के उद्देश्य से विभिन्न योजनाएं/पहल क्रियान्वित कर रही है। प्रमुख योजनाओं/पहलों में पीएम मेगा एकीकृत वस्त्र क्षेत्र एवं अपैरल (पीएम मित्र) पार्क स्कीम, जिसका उद्देश्य एक आधुनिक, एकीकृत बड़े पैमाने पर, विश्व स्तरीय औद्योगिक इको सिस्टम सृजित करना है, जो निवेश आकर्षित करने और रोजगार को बढ़ावा देने में मदद करेगा; बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धा बढ़ाने के लिए मानव निर्मित फाइबर और अपैरल, और तकनीकी वस्त्रों पर ध्यान केंद्रित करने वाली उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना; अनुसंधान नवाचार और विकास, संवर्धन और बाजार विकास, कौशल और निर्यात संवर्धन पर ध्यान केंद्रित करने वाला राष्ट्रीय तकनीकी वस्त्र मिशन; मांग संचालित, रोजगार उन्मुख, कौशल कार्यक्रम प्रदान करने के उद्देश्य से वस्त्र क्षेत्र में क्षमता निर्माण के लिए समर्थ-योजना; बेंचमार्क वस्त्र मशीनरी में पात्र निवेश के लिए पूंजी निवेश सब्सिडी के माध्यम से प्रौद्योगिकी उन्नयन और आधुनिकीकरण को प्रोत्साहित करने के लिए एटीयूएफएस, रेशम उत्पादन मूल्य श्रृंखला के समेकित विकास के लिए सिल्क समग्र-2; लघु, मध्यम और बड़े पैमाने पर ऊन उत्पादक इकाइयों को सहायता देने के लिए एकीकृत ऊन विकास कार्यक्रम (आईडब्ल्यूडीपी); हथकरघा और हस्तशिल्प क्षेत्रों को एंड टू एंड सहायता देने के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम और राष्ट्रीय हस्तशिल्प विकास कार्यक्रम आदि शामिल हैं।

उपर्युक्त के अतिरिक्त, सरकार की भूमिका अनुकूल नीतिगत वातावरण सुनिश्चित करना है, तथा अपनी विभिन्न नीतिगत पहलों और योजनाओं के माध्यम से उद्योग और निजी उद्यमियों के लिए इकाइयाँ स्थापित करने के लिए अनुकूल परिस्थितियाँ बनाने में सुविधा प्रदान करना है। इन हस्तक्षेपों के कारण मोहनलालगंज सहित देश भर में अनेक हथकरघा, पावरलूम, रेडीमेड वस्त्र, सिंथेटिक यार्न और होजरी निर्माण इकाइयाँ स्थापित की गई हैं।

CRCFV INITIATIVE UNDER PMMSY**3938. CAPTAIN BRIJESH CHOWTA:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the specific criteria and methodology adopted for selecting villages under the Climate Resilient Coastal Fishermen Villages (CRCFV) initiative of the Pradhan Mantri Matsya Sampada Yojana (PMMSY);
- (b) whether consultations were held with State Governments and local stakeholders before finalization;
- (c) whether it is a fact that no village from Dakshina Kannada district in Karnataka has been included under this initiative, despite the district's significant contribution to marine fisheries and coastal livelihoods, if so, the details thereof;
- (d) the details of the reasons for this exclusion and whether factors such as marine biodiversity, fisheries-dependent livelihoods and climate vulnerability were considered in the selection process;
- (e) whether the Government has any plans to expand the initiative to include more villages in the future, particularly from Dakshina Kannada and if so, the details and timeline for such inclusion; and
- (f) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (f) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, recognizing the importance of developing the coastal communities, has taken up one of the transformative initiatives under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) to develop existing 100 coastal fishermen villages situated close to the coastline in all coastal States and Union Territories(UTs) including in Karnataka as Climate Resilient Coastal Fishermen Villages (CRCFV) and to make them as economically vibrant fishermen villages. The fishermen villages located close to the shorelines are identified for development as Climate Resilient Coastal Fishermen villages(CRCFV) based on the following broad criteria:

1. Fishermen coastal villages located very close to the high tide line in the order of preference such as; (i) 0-5 km, (ii) 0-10 km (after saturation of (i) above), (iii) 0-20 km (after saturation of (i) and (ii) above),
2. Fishermen coastal villages with higher population of fishermen in the order of preference such as; (i) 100% fishermen, (ii) Fishers population of 90-100% (after saturation of (i) above), (iii) Fishers population of 80 to 90% (after saturation of (i) and (ii) above),
3. Fishermen coastal villages having higher units in terms of; (i) fishermen population (ii) number of fishing boats, (iii) fish landings and (iv) allied fisheries based economic activities,
4. Fishermen coastal villages, wherever feasible, taken up under the National Innovations in Climate Resilient Agriculture (NICRA) Scheme of Indian Council of Agriculture Research (ICAR).

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has constituted two committees namely (i) Central Committee of Climate Resilient Coastal Fishermen Village, (ii) Central Standing Committee of Climate Resilient Coastal Fishermen Village for implementation of the Climate Resilient Coastal Fishermen Village programme. The fishermen coastal villages are identified after due consultations with the respective State Governments/Union Territories in accordance with the aforementioned broad criteria. The Government of Karnataka has reported that priority was given to the fishermen coastal villages which are selected under the National Innovations in Climate Resilient Agriculture (NICRA) projects, and if not available nearby village considered in NICRA were prioritized and hence, no village was selected from Dakshina Kannada District for development as Climate Resilient Coastal Fishermen Village under PMMSY. At present there is no proposal for expanding the coverage of Climate Resilient Coastal Fishermen Village programme beyond the identified 100 coastal fishermen villages.

QUICK-COMMERCE PLATFORMS

3939. SHRI ARUN BHARTI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the impact of Government has any policies on the growth of the quick commerce industry during the last two years;
- (b) the details of data on the percentage increase in the number of jobs created in 2024 in comparison to previous years;

- (c) whether any measures have been taken to ensure the safety and rights of gig workers in the quick commerce industry, and if so, the details thereof;
- (d) whether rural markets have benefitted from the quick commerce platforms, and if so, the details thereof; and
- (e) whether any steps are being taken to ensure the availability of employment benefits to the gig workers in the industry, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The e-commerce sector is governed by a comprehensive legal and policy framework. Some of the Acts applicable to e-Commerce Sector are Consumer Protection Act, 2019; Consumer Protection (E-commerce) Rules, 2020; Competition, Act, 2002; Central Goods and Services Tax (CGST) Act, 2017; Information Technology Act, 2000; Payment and Settlement Systems Act, 2007; Companies Act, 2013; Copyright Act, 1957 etc. FDI policy and Foreign Exchange Management Act (FEMA), 1999 contain provisions related to Foreign Direct Investment (FDI) in e-Commerce Sector.

The Department for Promotion of Industry and Internal Trade (DPIIT) has pioneered the initiative of Open Network for Digital Commerce (ONDC). The initiative aims at promoting open networks for all aspects of exchange of goods and services over digital or electronic networks. ONDC is playing a role in enabling quick commerce by fostering an open, interoperable, and competitive

market place where sellers, logistics providers, and buyers can connect seamlessly.

ONDC fosters a decentralised ecosystem, empowering small businesses—SMEs, Kirana stores, farmers, artisans, SHGs, etc, to participate and compete effectively in the digital marketplace. Consumers benefit from a wider selection of sellers and potentially greater price transparency. ONDC's open ecosystem also supports hyperlocal logistics players, making quick deliveries viable without reliance on a single platform. By reducing dependence on large aggregators, ONDC is helping small retailers participate in quick commerce, ensuring a broader distribution of economic benefits.

(b) The data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-2018. The survey period is July to June every year.

As per the latest available Annual PLFS Reports, the estimated Worker Population Ratio (WPR), including formal and informal sector, on usual status for persons of age 15 years and above during the years 2021-22 to 2023-24 is as follows:

Years	Worker Population Ratio (in%)
2021-22	52.9
2022-23	56.0
2023-24	58.2

Source: PLFS, MoSPI

The data indicates that the Worker Population Ratio (WPR), indicating employment, has an increasing trend over the years.

(c) For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code of Social Security, 2020 which has been enacted by the Parliament.

As per the Code, the gig worker has been defined as a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

(d) Ministry of Rural Development under Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) has undertaken tie-ups with e-Commerce Players for promotion of SHG products. In collaboration with Government e- marketplace (GeM) a "Saras Collection" has been created as a Store Front in GeM for marketing of SHG products. Also, Memorandum of Understandings (MoUs) have been entered between the Ministry of Rural Development and several E- commerce companies to allow the Self Help Groups (SHGs) producers including the artisans, weavers and craftsmen to access national markets through various programs/initiatives for marketing of SHGs products. An e-Commerce platform (www.esaras.in) has also been

launched by the Ministry of Rural Development for online marketing of SHG products. e-Saras is also live as a Seller Network participation on ONDC. Curated products of women SHGs are available on several apps of ONDC network.

Open Network Model of E-commerce like ONDC in collaboration with various Ministries/Departments/Financial Institutions is also engaging in various initiatives to promote business in rural areas:

- i. The Ministry of Electronics and Information Technology's network of Common Services Centers (CSCs) is being utilised to connect every village in India to the national digital market through ONDC. With their network of 4 Lakh+ Village Level Entrepreneurs (VLEs) - CSC through ONDC is unlocking Assisted e-Commerce across rural India. This integration allows rural citizens to access a vast e-commerce network, thereby boosting entrepreneurship opportunities and incomes for VLEs.
- ii. The Ministry of Agriculture is supporting Farmers Producers Organisation (FPOs) and making it easier for them to access markets nationwide through ONDC. More than 7000 FPOs have already been onboarded to ONDC-complaint applications, enabling them to sell their produce in 160+ cities across India supported with innovative joint digital demand generation initiatives. This initiative provides farmers and FPO enterprises with digital empowerment and market access.
- iii. Prasar Bharati is working to bundle broadband services with Over the Top (OTT) and e-commerce platforms for rural India riding on BharatNet

infrastructure under the Universal Service Obligation fund (USOF) through ONDC. This includes enabling shopping on WAVES, Prasar Bharati's OTT platform, integrated with ONDC's digital commerce framework to enable sale of products and services, bridging the digital divide for rural sellers.

(e) Open network model of E-Commerce like ONDC empowers gig workers, such as drivers and delivery partners, by ensuring better earnings and direct access to customers without high platform commissions. The result is that gig workers receive greater financial benefits, transparency, and autonomy in their work.

A key example is the Namma Yatri model, where ride-hailing services operate independently on ONDC, allowing drivers to retain a larger share of their earnings.

Additionally, initiatives like Yatri Sathi—a collaboration between the West Bengal government and Namma Yatri as a TSP (Technology Service Provider) - demonstrate how state governments are leveraging ONDC's open ecosystem to support and empower drivers with fairer terms and improved livelihoods.

डिजिटल गवर्नेंस के साधन

3940. डॉ. राजेश मिश्रा:

श्री बिद्युत बरन महतो:

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री लुम्बाराम चौधरी:

श्री दिनेशभाई मकवाणा:

श्री दूलू महतो:

श्री खगेन मुर्मु:

श्री बलभद्र माझी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) निर्वाचित जनप्रतिनिधियों को विशिष्ट डिजिटल गवर्नेंस साधनों और एआई/एमएल का प्रशिक्षण देने संबंधी ब्यौरा क्या है;

(ख) पंचायत स्तर पर इनका व्यावहारिक कार्यान्वयन सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ग) क्या मध्य प्रदेश और झारखण्ड सहित विभिन्न राज्यों में विशेषकर उन क्षेत्रों में जहां पंचायती राज संस्थाएं डिजिटल गवर्नेंस में पिछड़ रही हैं, इसी प्रकार की क्षमता निर्माण पहलों के विस्तार का कोई विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) डिजिटल इंडिया कार्यक्रम के अंतर्गत, पंचायती राज मंत्रालय देश के सभी राज्यों और संघ राज्य क्षेत्रों में ई-पंचायत मिशन मोड परियोजना (एमएमपी) का क्रियान्वयन कर रहा है। इस पहल का उद्देश्य पंचायतों के कामकाज में सुधार लाना तथा उन्हें अधिक पारदर्शी, जवाबदेह और प्रभावी बनाना है। इस पहल के एक भाग के रूप में, मंत्रालय ने ई-ग्रामस्वराज- एक ऑनलाइन योजना और लेखांकन एप्लीकेशन शुरू किया है, जिसे पंचायत की गतिविधियों जैसे योजना, लेखांकन और बजटन को सरल बनाने के लिए डिज़ाइन किया गया है। मंत्रालय ने विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने के लिए ग्राम पंचायतों (जीपी) के लिए सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ ई-ग्रामस्वराज को भी एकीकृत किया है। पंचायतें अपनी वार्षिक

पंचायत विकास योजनाएँ तैयार करने और अपलोड करने के लिए ई-ग्रामस्वराज पोर्टल का उपयोग करती हैं।

इसके अतिरिक्त, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया है। यह एकीकरण पंचायतों को ई-ग्रामस्वराज प्लेटफॉर्म के द्वारा जीईएम के माध्यम से वस्तुओं और सेवाओं की खरीद करने की सुविधा प्रदान करता है, जिससे “वोकल फॉर लोकल” पहल को बढ़ावा मिलता है। इसके अलावा, मंत्रालय द्वारा विकसित मेरी पंचायत जैसे अनुप्रयोगों से पंचायत में नियोजन, गतिविधियों और कार्यों की प्रगति की जानकारी जनता के लिए सुलभ बनाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया गया है। इसी प्रकार, पंचायत निर्णय एक ऑनलाइन एप्लीकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है।

इसके अलावा, पंचायत खातों और उनके वित्तीय प्रबंधन के ऑनलाइन लेखापरीक्षा के लिए 'ऑडिटऑनलाइन' एप्लीकेशन विकसित किया गया है। पंचायतों के वित्तीय प्रबंधन को मजबूत करने के लिए केंद्रीय वित्त आयोग के धनराशि के उपयोग की पारदर्शी लेखापरीक्षा के लिए ऑडिटऑनलाइन की शुरुआत अप्रैल, 2020 में की गई।

स्वामित्व योजना के कार्यान्वयन के माध्यम से, ड्रोन सर्वेक्षण का उपयोग करके 3.2 लाख गांवों में आबादी क्षेत्रों के सटीक भू-संदर्भित मानचित्र बनाए गए हैं। पंचायती राज मंत्रालय के ग्राम मानचित्र (<https://grammanchitra.gov.in/>) एप्लिकेशन में एआई टूल्स का उपयोग करके, ग्रामवासियों द्वारा उपयोग के लिए गांव के घरों की छतों पर सौर ऊर्जा उत्पादन क्षमता का अनुमान लगाया गया है।

(ख) मंत्रालय राज्यों को ई-ग्रामस्वराज एप्लीकेशन अपनाने के लिए वर्चुअल और फिजिकल प्रशिक्षण तथा सक्षमता के माध्यम से लगातार संपर्क में रहता है। प्रगति की समीक्षा के लिए नियमित रूप से समीक्षा बैठकें, कार्यशालाएं, हैंड-होल्डिंग सत्र, वीडियो कॉन्फ्रेंस और वरिष्ठ अधिकारियों द्वारा राज्यों का दौरा किया जाता है। एक राष्ट्रीय परियोजना प्रबंधन इकाई (एनपीएमयू) भी इस परियोजना

के कार्यान्वयन का समन्वय/सुविधा प्रदान करती है। सभी राज्य अपने उपलब्ध संसाधनों के आधार पर ई-पंचायत एमएमपी को कार्यान्वित करने के प्रयास कर रहे हैं। तथापि, देश भर में पंचायतों की तैयारी के स्तर में भिन्नता के कारण, राज्यों में इन एप्लीकेशनों का कार्यान्वयन विभिन्न चरणों में हैं।

(ग) और (घ) मंत्रालय वित्तीय वर्ष 2022-23 से केंद्र प्रायोजित योजना, संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को मध्य प्रदेश और झारखंड सहित सभी राज्यों और केंद्रशासित प्रदेशों में लागू कर रहा है। इस योजना का मुख्य उद्देश्य पंचायती राज संस्थानों (पीआरआई) को सशक्त बनाना है, जिसके तहत निर्वाचित प्रतिनिधियों (ईआर), अधिकारियों और अन्य हितधारकों को प्रशिक्षण देकर उनके नेतृत्व और प्रशासनिक क्षमताओं को विकसित किया जाता है, ताकि पंचायतों का प्रभावी संचालन सुनिश्चित हो सके।

योजना के अंतर्गत, मंत्रालय निर्वाचित प्रतिनिधियों, पंचायत कर्मियों और अन्य हितधारकों के लिए बुनियादी अभिमुखीकरण, पुनश्चर्या प्रशिक्षण, थीम आधारित प्रशिक्षण, विशेष प्रशिक्षण, पंचायत विकास योजना प्रशिक्षण आदि जैसे विभिन्न प्रकार के प्रशिक्षण प्रदान करता है। इसके अलावा, मंत्रालय अनुभवात्मक यात्राओं, प्रशिक्षण मॉड्यूल और सामग्री के विकास के लिए भी सहायता प्रदान करता है। नेतृत्व/प्रबंधन विकास कार्यक्रम (एमडीपी) के तहत उत्कृष्ट संस्थानों के माध्यम से निर्वाचित प्रतिनिधियों और अधिकारियों के क्षमता निर्माण के लिए एक नई पहल शुरू की गई है।

प्रशिक्षण कार्यक्रमों में विषयगत विकास योजना की तैयारी, वित्तीय प्रबंधन, ग्रामीण शासन और सेवा वितरण में सूचना और संचार प्रौद्योगिकी (आईसीटी) का उपयोग, और विशेष प्रशिक्षण जैसे विभिन्न पहलुओं को शामिल किया गया है, जिससे जमीनी स्तर पर प्रशासन में सुधार हुआ है।

पंचायत स्तर पर प्रौद्योगिकी के प्रभावी उपयोग को प्रोत्साहित करने के लिए, ई-ग्राम स्वराज से संबंधित विभिन्न प्रशिक्षण सामग्री और कलाकृतियाँ, जैसे ब्रोशर, त्वरित संदर्भ मार्गदर्शिकाएँ और ऑनलाइन भुगतान मॉड्यूल के लिए एसओपी, पंचायतों को उपलब्ध कराई गई हैं। ये संसाधन ई-ग्रामस्वराज वेबसाइट (<https://egramswaraj.gov.in/>) पर भी उपलब्ध हैं। इसके अतिरिक्त, मध्य

प्रदेश और झारखंड सहित अन्य राज्यों के लिए आवश्यकतानुसार प्रशिक्षण सत्र आयोजित किए जा रहे हैं।

अनुसूचित जातियों का कल्याण

3941. श्री उम्मेदा राम बेनीवाल:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान बाड़मेर, जैसलमेर संसदीय निर्वाचन क्षेत्र में अनुसूचित जातियों के कल्याण हेतु विभिन्न योजनाओं के अंतर्गत कुल कितनी धनराशि आवंटित की गई है;
- (ख) बाड़मेर, जैसलमेर, बालोतरा जिलों में अनुसूचित जातियों के उत्थान के लिए कार्यान्वित छात्रवृत्तियों, आवासीय विद्यालयों और कौशल विकास कार्यक्रमों सहित शैक्षिक पहलों का ब्यौरा क्या है;
- (ग) उक्त जिलों में स्टैंड-अप इंडिया जैसी अनुसूचित जाति उप-योजना और अनुसूचित जाति कल्याण योजनाओं के कार्यान्वयन की स्थिति क्या है और उक्त जिलों में लाभार्थियों की संख्या कितनी है;
- (घ) क्या सरकार ने उक्त जिलों में अनुसूचित जाति समुदायों को शिक्षा, स्वास्थ्य परिचर्या अथवा रोजगार आदि जैसी बुनियादी सुविधाएं प्रदान करने के संदर्भ में पेश आ रही विशिष्ट चुनौतियों की पहचान की है और यदि हां, तो उनके समाधान के लिए क्या उपाय किए जा रहे हैं; और
- (ड.) आगामी वर्षों में उक्त जिलों में अनुसूचित जातियों की सामाजिक-आर्थिक स्थिति में सुधार लाने के लिए सरकार द्वारा प्रस्तावित परियोजना अथवा योजना का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) से (ड.) सामाजिक न्याय और अधिकारिता विभाग बाड़मेर, जैसलमेर और बालोतरा जिलों सहित पूरे भारत में विभिन्न योजनाओं/कार्यक्रमों को कार्यान्वित करता है। ये योजनाएं अनुसूचित जातियों की सामाजिक, आर्थिक और शैक्षिक स्थितियों में सुधार लाने के उपाय हैं।

पिछले पांच वर्षों के दौरान देश भर में इन योजनाओं के अंतर्गत जारी की गई निधियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पिछले पांच वर्षों के दौरान बाड़मेर, जैसलमेर संसदीय क्षेत्र सहित पूरे भारत में सामाजिक न्याय और अधिकारिता विभाग की विभिन्न योजनाओं के अंतर्गत जारी की गई निधियों का ब्यौरा

(रु. करोड़ में)

क्र.सं.	कार्यक्रम/योजनाएं	जारी की गई निधियां				
		2019-20	2020-21	2021-22	2022-23	2023-24
1	अनुसूचित जातियों के लिए पोस्ट मैट्रिक छात्रवृत्ति	2711.31	4010.16	1978.56	4392.5	5476.22
2	अनुसूचित जातियों के लिए प्री मैट्रिक छात्रवृत्ति	352.7	569.52	570.39	208.62	446.64
3	अस्वच्छ व्यवसाय में लगे लोगों के बच्चों के लिए प्री-मैट्रिक छात्रवृत्ति	29.4	26.81			
4	अनुसूचित जातियों के लिए राष्ट्रीय फैलोशिप	246.66	119	वित्त वर्ष 2021-22 से योजनाओं का श्रेयस-एससी योजना में विलय		
5	अनुसूचित जातियों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति	32.76	33.09			
6	अनुसूचित जातियों के लिए उच्च श्रेणी की शिक्षा	39.7	52.88			
7	अनुसूचित जातियों और पिछड़ी जातियों के लिए निःशुल्क कोचिंग	13.26	11.97			
8	श्रेयस- एससी	वित्त वर्ष 2021-22 से योजना शुरू हुई		271.21	293.77	363.30
9	प्रधानमंत्री आदर्श ग्राम योजना	717.96	216.52	वित्त वर्ष 2021-22 से योजनाएं पीएम-अजय योजना में विलय की गई		
10	बाबू जगजीवन राम छात्रावास योजना	25	56.4			
11	अनुसूचित जाति उप-	1114.73	387			

क्र.सं.	कार्यक्रम/योजनाएं	जारी की गई निधियां				
		2019-20	2020-21	2021-22	2022-23	2023-24
	योजना के लिए विशेष केंद्रीय सहायता					
12	प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय)	वित्त वर्ष 2021-22 से शुरू		1820.32	164	471.12
13	सिविल अधिकार संरक्षण अधिनियम 1955 और अत्याचार निवारण अधिनियम, 1989 के प्रवर्तन के लिए तंत्र को मजबूत करना	619.64	593.39	610.11	390.85	535.18
14	अनुसूचित जाति के लिए वेंचर कैपिटल फंड	160	30	70	35	22
15	अनुसूचित जाति के लिए प्रधान मंत्री दक्षता और कुशलता सम्पन्न हितग्राही (पीएम दक्ष) योजना	वित्त वर्ष 2021-22 से शुरू		33.21	8.9	32.74

उपर्युक्त योजनाओं में से नीचे उल्लिखित योजनाओं के लिए निर्वाचन क्षेत्रवार डेटा उपलब्ध हैं:

(रु. लाख में)

वर्ष	जारी की गई निधियां			
	अनुसूचित जातियों एवं अन्य के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना		अनुसूचित जाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना	
	बाड़मेर	जैसलमेर	बाड़मेर	जैसलमेर
2021-22	-	-	154.76	229.16
2022-23	0	0	374.41	347.75
2023-24	62.24	9.63	486.38	121.23

NEW AGRICULTURAL TECHNOLOGIES AND SEED VARIETIES

3942. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the new agricultural technologies and seed varieties that were showcased during the recent krishi mela;
- (b) the details of the main topics covered in the technical sessions and farmer-scientist interactions;
- (c) the manner in which the mela address the theme Unnat Krishi – Viksit Bharat in its programmes and exhibitions;
- (d) whether there are any significant announcements or policy initiatives introduced at the event; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) A total of 79 new high yielding varieties of seven major agricultural crops, 11 of fruits and 31 of vegetables were exhibited during Pusa Krishi Vigyan Mela held during February 22-24, 2025. Besides, technologies for 18 biofertilizers and bioformulations, Soil Test Fertilizer Recommendation Meter, Zn-loaded nano clay polymer composite; *SpeedySeed Viability Kit™*; Polymer composite seed coating for bruchid management; Nanocellulose extracted from pummelo peel and rice husk; Pea pod powder for instant noodles; Overripe banana powder in

snack puffs and Muffins functionalized with by-products were also displayed. Eight new agricultural implements were also demonstrated during the event.

(b) The details of main topics covered in the technical sessions and farmer-scientist interactions are as follows session-wise:

Session 1: Technologies for Climate Resilient Agriculture; Session 2: Crop Diversification; Session 3: Digital Agriculture; Session 4: Agricultural Marketing and Export; Session 5: FPO-Start up linkage; Session 6: Entrepreneurship Development of Youth and Women and Session 7 : Innovative Farmers Meet.

(c) The farmers, entrepreneurs, youth and women were sensitized and educated about the new varieties and technologies through guided tours to Live demonstrations of the salient varieties and technologies developed by ICAR-IARI; exhibitions on salient technologies, products and services of ICAR-IARI as well as ICAR Institutes, Agricultural Universities, KVKs, FPOs, entrepreneurs, start-ups, public and private companies; and farmers-scientists' interactions were held in technical sessions of Unnat Krishi - Viksit Bharat theme.

- 245 stalls of ICAR institutes, agricultural Universities, public and private institutes, farm entrepreneurs were showcased.
- Over 1800 quintals of seeds of various crops like paddy, moong, pigeon-pea, pearl millet, and vegetables were provided to the farmers at a very reasonable rate. On-Spot advisories were provided to the farmers and other stakeholders.
- Extension literatures on technologies were also distributed among all stakeholders

(d) and (e) Some of the major announcements during the event include supervision of “Krishi Chaupal – Vigyan se Kisan Tak” and engagement of the IARI awardee/ Innovative farmers etc. in dissemination of technologies.

PERFORMANCE OF PMMSY

3943. DR. SAMBIT PATRA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has revamped or proposes to revamp Pradhan Mantri Matsya Sampada Yojana (PMMSY), if so, the details thereof along with the funds allocated and released and utilized for the implementation of PMMSY during the last three years and State wise;
- (b) whether the Government has conducted any performance audit of PMMSY, if so, the details of the audit outcomes;
- (c) the time limit fixed for setting up of smart fishing harbours and aqua parks and their latest status;
- (d) the details of the quantum of funds allocated and released for the implementation of the schemes so far; and
- (e) the total time frame and implementation status for setting up of Aquapark in Odisha?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (e) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India during the last four years (2020-21 to 2023-24) and current year(2024-25) of implementation of Pradhan Mantri Matsya Sampada Yojana (PMMSY) has accorded approvals to the fisheries developmental proposals of various State Governments Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crore under this scheme. This includes the proposals amounting to Rs.15,820.23 crore approved during the last three years (FY 2021-22 to 2023-24) under PMMSY. State-wise details of the funds approved and released during the last three years is given in the enclosed **Statement**.

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India during the period of implementation of PMMSY, has released Central funds of Rs. 4670.79 crore to various State Governments, Union Territories and other implementing agencies for development of fisheries and aquaculture including welfare of fishermen in the country. The proposal for continuation of the Pradhan Mantri Matsya Sampada Yojana (PMMSY) beyond 31st March, 2025 has been examined in consultation with the Ministry of Finance and this scheme in its existing form is continued during the full tenure of 15th Finance Commission cycle, i.e. up to Financial Year 2025-26. To evaluate the impact of PMMSY, an evaluation study has been undertaken through an independent agency. Under PMMSY, three smart and integrated fishing harbours at Vanakbara in Daman and Diu, Karaikal in Puducherry and Jakhau in Gujarat with a total outlay of Rs.369.80 crore and project completion period of 18

months have been approved. Further, 11 integrated aqua parks in 11 States including one at Hirakud, Sambalpur District of Odisha with a total outlay of Rs.682.60 crore and project completion of 12 months from the date of approval of individual projects have been approved. The Government of Odisha has identified and demarcated necessary land for development of the approved Aquapark.

STATEMENT

State-wise details of the funds approved and released during the last three years

(Rs. In lakh)

SI No.	State/UT	Total Project Cost	Central share approved	Central fund released
(i)	(ii)	(iii)	(iv)	(v)
	Andaman and Nicobar	4300.10	2261.53	496.70
	Andhra Pradesh	205677.67	45604.78	42657.67
	Arunachal Pradesh	14744.89	9675.50	7238.79
	Assam	34594.37	18392.30	15055.33
	Bihar	33405.50	9862.48	4996.19
	Chhattisgarh	71335.76	23155.52	11962.66
	Delhi	147.00	76.00	19.00
	Goa	6680.59	3382.65	3808.94
	Gujarat	73508.67	22479.21	5623.00
	Haryana	66003.75	23240.33	9197.79
	Himachal Pradesh	8544.25	4188.61	2346.41
	Jammu and Kashmir	10210.74	5297.20	3754.60
	Jharkhand	32271.96	11195.74	6952.30
	Karnataka	84589.02	29795.18	23723.42
	Kerala	99036.52	40169.54	31042.33

	Ladakh	2758.20	1666.92	489.05
	Lakshadweep	2635.00	1621.10	75.00
	Madhya Pradesh	59902.87	18995.17	13965.90
	Maharashtra	120159.68	45745.31	24220.41
	Manipur	15980.70	7436.21	1846.66
	Meghalaya	10235.35	5791.14	2805.56
	Mizoram	10064.16	5430.86	4229.71
	Nagaland	8607.59	4648.10	4233.65
	Odisha	85552.60	37048.65	16987.45
	Puducherry	15966.16	13565.77	4723.41
	Punjab	10959.75	2987.12	1908.43
	Rajasthan	5021.14	1697.47	153.30
	Sikkim	6049.53	3716.43	1987.05
	Tamil Nadu	86349.65	34810.34	11692.51
	Telangana	24797.92	8208.28	4803.59
	Tripura	17886.07	9085.80	5122.83
	Uttar Pradesh	82143.10	26816.46	15347.68
	Uttarakhand	24987.47	13464.61	7867.76
	West Bengal	49788.54	20990.72	5075.97
	Others (Transponders, etc.)	36400.00	21840.00	0.00
	Central Sector Projects	160726.53	534343.02	296411.01
Total		1582022.79	658111.92	348706.98

स्वापक पदार्थों की तस्करी

3944. श्री संजय उत्तमराव देशमुख:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के विभिन्न राज्यों में मेफेड्रोन, हेम्प आदि जैसे स्वापक पदार्थों की तस्करी के मामलों का संज्ञान लिया है;

(ख) यदि हां, तो विगत तीन वर्षों का तत्संबंधी राज्यवार ब्यौरा क्या है;

(ग) क्या विगत तीन वर्षों के दौरान महाराष्ट्र में स्वापक पदार्थों की तस्करी के मामले सामने आए हैं और यदि हां, तो धाराशिव जिले सहित तत्संबंधी जिलावार ब्यौरा क्या है;

(घ) क्या सरकार ने इस संबंध में कोई जांच की है और यदि हां, तो कितने लोग दोषी पाये गये हैं और उनके विरुद्ध की गई कार्रवाई का ब्यौरा क्या है;

(ङ) महाराष्ट्र के धाराशिव जिले में मेफेड्रोन तस्करी के मामले की जांच सीबीआई को सौंपने के संबंध में क्या निर्णय लिया गया है और तत्संबंधी ब्यौरा क्या है;

(च) क्या केन्द्र सरकार ने इस संबंध में दोषी व्यक्तियों के विरुद्ध कड़ी कार्रवाई करने के लिए राज्य सरकार को कोई आदेश जारी किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(छ) क्या रोजी तुलजापुर-तहसील के अंतर्गत तमालवाड़ी में स्वापक पदार्थों की तस्करी की घटनाएं सामने आई हैं;

(ज) क्या महाराष्ट्र सरकार के गृह मंत्रालय ने इस मामले के विषय में केंद्र सरकार को सूचित किया है;

(झ) क्या केन्द्र सरकार इस मामले को गंभीरता से ले रही है; और

(ञ) सरकार द्वारा इन मामलों में संलिप्त सभी तस्करों को कड़ी से कड़ी सजा देने के लिए क्या त्वरित/उचित कार्रवाई की गई है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख) सभी मादक पदार्थ विधि प्रवर्तन एजेंसियों (डीएलईए) द्वारा स्वापक नियंत्रण ब्यूरो (एनसीबी) को दी गई सूचना के अनुसार मेफेड्रोन और हेम्प (भांग) से संबंधित मामलों की संख्या और इनमें की गई गिरफ्तारियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) स्वापक नियंत्रण ब्यूरो (एनसीबी) द्वारा मादक पदार्थ की जब्ती के जिला-वार आंकड़े नहीं रखे जाते हैं। हालाँकि, राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) द्वारा प्रकाशित वर्ष 2022 से संबंधित

नवीनतम आंकड़ों के अनुसार, वर्ष 2020 से 2022 के दौरान महाराष्ट्र के जिलों (धाराशिव जिले सहित) में स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत दर्ज मामले संलग्न **विवरण-II** में दिए गए हैं।

(घ) और (ङ) ऐसे मामलों में संबंधित डीएलईए द्वारा जांच की जाती है और ऐसे मामलों को सीबीआई को सौंपना संबंधित राज्य सरकारों तथा संवैधानिक न्यायालयों के अधिकार क्षेत्र में आता है।

(च) भारत सरकार, समय-समय पर नार्को समन्वय केंद्र (एनकॉर्ड) तंत्र, राष्ट्रीय एवं क्षेत्रीय सम्मेलनों, राष्ट्रीय एंटी नार्को टास्क फोर्स बैठकों जैसे विभिन्न मंचों के माध्यम से महाराष्ट्र सहित राज्यों में मादक पदार्थों की तस्करी करने वालों के खिलाफ सख्त कार्रवाई करने पर जोर देती है।

(छ) से (ज) रोजी तुलजापुर-तहसील के अंतर्गत तमालवाड़ी में मादक पदार्थों की तस्करी की घटनाएं विशिष्ट रूप से स्वापक नियंत्रण ब्यूरो (एनसीबी), जो केंद्रीय तथा सभी राज्य डीएलईए के साथ समन्वय हेतु प्राधिकृत नोडल एजेंसी है, की जानकारी में नहीं लाई गई हैं।

विवरण-I

सभी मादक पदार्थ विधि प्रवर्तन एजेंसियों (डीएलईए) द्वारा स्वापक नियंत्रण ब्यूरो (एनसीबी) को दी गई सूचना के अनुसार मेफेड्रोन और हेम्प (भांग) से संबंधित मामलों की संख्या और इनमें की गई गिरफ्तारियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

राज्य		2022		2023		2024	
		कैनबिस (गांजा, हशीश, हशीश तेल)	मेफेड्रोन	कैनबिस (गांजा, हशीश, हशीश तेल)	मेफेड्रोन	कैनबिस (गांजा, हशीश, हशीश तेल)	मेफेड्रोन
अंडमान और निकोबार	मामले	43	0	58	0	59	0
	गिरफ्तारी	60	0	80	0	89	0
आंध्र प्रदेश	मामले	1404	0	1728	1	1853	0
	गिरफ्तारी	3350	0	5327	0	4656	0
अरुणाचल प्रदेश	मामले	36	0	16	0	34	0
	गिरफ्तारी	64	0	35	0	54	0
असम	मामले	750	0	627	1	649	0
	गिरफ्तारी	1086	0	852	3	885	0
बिहार	मामले	768	0	673	0	702	0

	गिरफ्तारी	1085	0	910	0	836	0
चंडीगढ़	मामले	48	0	27	0	19	0
	गिरफ्तारी	59	0	32	0	31	0
छत्तीसगढ़	मामले	866	0	1058	0	1070	0
	गिरफ्तारी	1264	0	1534	0	1610	0
दादरा और नगर हवेली	मामले	2	1	3	0	3	0
	गिरफ्तारी	5	1	9	0	15	0
गोवा	मामले	103	1	83	0	117	0
	गिरफ्तारी	124	2	100	0	141	0
गुजरात	मामले	325	69	386	91	383	112
	गिरफ्तारी	489	148	450	157	500	202
हरियाणा	मामले	1437	0	1384	0	1128	0
	गिरफ्तारी	1744	0	1639	0	1403	0
हिमाचल प्रदेश	मामले	594	0	659	0	622	0
	गिरफ्तारी	837	0	899	0	846	0
जम्मू और कश्मीर	मामले	592	0	641	0	617	0
	गिरफ्तारी	765	0	865	0	813	0
झारखंड	मामले	128	0	156	0	324	0
	गिरफ्तारी	183	0	225	0	365	0
कर्नाटक	मामले	4810	0	2348	1	1331	0
	गिरफ्तारी	6487	0	3278	0	2052	0
केरल	मामले	25858	0	29094	0	26295	0
	गिरफ्तारी	27914	0	30932	0	27777	0
लद्दाख	मामले	2	0	0	0	0	0
	गिरफ्तारी	2	0	0	0	0	0
लक्षदीव	मामले	0	0	5	0	0	0
	गिरफ्तारी	0	0	6	0	0	0
मध्य प्रदेश	मामले	3568	17	2504	9	3056	4
	गिरफ्तारी	4091	27	3026	14	3646	13
महाराष्ट्र	मामले	1350	290	1849	647	1892	549
	गिरफ्तारी	1678	437	2261	975	2346	838
मणिपुर	मामले	7	0	21	0	23	0
	गिरफ्तारी	6	0	103	0	21	0
मेघालय	मामले	24	0	28	0	11	0
	गिरफ्तारी	23	0	48	0	9	0
मिजोरम	मामले	42	0	65	0	67	0
	गिरफ्तारी	52	0	96	0	78	0
नागालैंड	मामले	12	0	3	0	8	0

	गिरफ्तारी	16	0	3	0	9	0
नई दिल्ली	मामले	370	0	329	0	536	0
	गिरफ्तारी	463	0	423	0	653	0
ओडिशा	मामले	1475	0	2547	0	2343	0
	गिरफ्तारी	2377	0	3317	0	3162	0
पुदुचेरी	मामले	141	0	148	0	121	0
	गिरफ्तारी	273	0	356	0	306	0
पंजाब	मामले	486	0	288	0	286	0
	गिरफ्तारी	638	0	371	0	361	0
राजस्थान	मामले	911	0	1164	1	1391	74
	गिरफ्तारी	1037	0	1312	1	1540	97
सिक्किम	मामले	2	0	2	0	0	0
	गिरफ्तारी	4	0	3	0	0	0
तमिलनाडु	मामले	553	0	410	0	443	0
	गिरफ्तारी	568	0	368	0	432	0
तेलंगाना	मामले	1171	26	1366	1	2158	4
	गिरफ्तारी	2759	82	2781	2	4894	6
त्रिपुरा	मामले	290	0	295	0	269	0
	गिरफ्तारी	388	0	483	0	441	0
उत्तर प्रदेश	मामले	6763	0	5555	1	4024	1
	गिरफ्तारी	6967	0	6772	5	5165	1
उत्तराखंड	मामले	456	0	464	0	442	0
	गिरफ्तारी	542	0	605	0	595	0
पश्चिम बंगाल	मामले	385	0	287	0	366	1
	गिरफ्तारी	657	0	502	0	611	1

स्रोत: स्वापक नियंत्रण ब्यूरो (एनसीबी)

विवरण-II

वर्ष 2020 से 2022 के दौरान महाराष्ट्र के जिलों (धाराशिव जिले सहित) में स्वापक औषधि और मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम, 1985 के तहत दर्ज मामले

क्र.सं.	जिला	2020	2021	2022
1	अहमदनगर	12	17	69
2	अकोला	14	61	36
3	अमरावती आयुक्तालय	7	11	17

4	अमरावती ग्रामीण	17	21	13
5	छत्रपति संभाजीनगर आयुक्तालय	12	24	41
6	छत्रपति संभाजीनगर ग्रामीण	6	7	12
7	बीड	3	7	7
8	भंडारा	8	12	15
9	बुलढाणा	4	12	14
10	चंद्रपुर	20	22	12
11	धुले	35	37	32
12	गडचिरौली	3	3	3
13	गोंदिया	5	5	6
14	हिंगोली	6	5	7
15	जलगांव	8	10	13
16	जलना	9	11	10
17	कोल्हापुर	42	32	38
18	लातूर	2	6	5
19	मुंबई आयुक्तालय	3509	7089	11046
20	मुंबई रेलवे	60	159	10
21	नागपुर आयुक्तालय	70	338	280
22	नागपुर रेलवे	9	26	25
23	नागपुर ग्रामीण	26	34	19
24	नांदेड	2	6	6
25	नंदुरबार	5	14	8
26	नासिक आयुक्तालय	17	13	27
27	नासिक ग्रामीण	4	14	12
28	नवी मुंबई	61	88	149
29	धाराशिव	7	10	9
30	पालघर	5	3	19
31	परभनी	5	11	6
32	पुणे आयुक्तालय	118	107	149
33	पुणे रेलवे	2	4	12
34	पुणे ग्रामीण	28	35	22
35	रायगढ़	7	19	14
36	रत्नागिरि	12	22	12

37	सांगली	50	44	42
38	सतारा	8	20	32
39	सिंधुदुर्ग	2	5	3
40	सोलापुर आयुक्तालय	1	29	14
41	सोलापुर ग्रामीण	10	76	34
42	ठाणे आयुक्तालय	150	534	550
43	ठाणे ग्रामीण	4	11	4
44	वर्धा	21	36	34
45	वाशिम	4	4	7
46	यवतमाल	6	6	4
47	पिंपरी चिंचवड शहर	34	108	99
48	छत्रपति संभाजीनगर रेलवे	0	1	7
49	मीरा भयंदर वसई विरार आयुक्तालय	264	918	825
	कुल राज्य	4714	10087	13830

स्रोत: क्राइम इन इंडिया, एनसीआरबी

PMGSY IN TAMIL NADU

3945. SHRI MALAIYARASAN D.:

- Will the Minister of **RURAL DEVELOPMENT** be pleased to state:
- (a) the reasons for delay in the construction or upgradation of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Tamil Nadu and the measures taken to address such delays;
 - (b) whether any challenges have been faced in land acquisition, environmental clearances and other issues in the implementation of PMGSY in Tamil Nadu, if so, the steps taken to resolve such issues; and
 - (c) the targets set for the completion of the scheme in Tamil Nadu and the expected timeline for achieving these targets?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) The State of Tamil Nadu has completed all the projects sanctioned under PMGSY-I and II. Under PMGSY-III, out of the total sanctioned length of 7,317.83 KM, the State has already completed 5,055 KM as on 20.03.2025. Road length of 2,235 KM is at various stages of execution.

The time-line for completion of PMGSY-III is upto March, 2025. The State has informed that the works were held up due to North East Monsoon during November – December 2024. All the ongoing works involve initial preparation works and obtaining design mix from a reputed Engineering institute. Hence there was a delay in initiation of some works.

The progress in PMGSY III works has been reviewed in Performance Review Committee meetings, Empowered Committee meetings and special meetings from time to time to take suitable necessary action to expedite timely completion of road works under PMGSY.

AQUACULTURE AND MARINE EXPORT

3946. SHRI BALASHOWRY VALLABHANENI:

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of projects aimed at promoting sustainability in aquaculture and marine exports did Marine Products Exports Development Authority (MPEDA) implement during the last year;

- (b) the details of these projects and their outcomes, project-wise; and
- (c) the measures MPEDA has taken to ensure environmentally sustainable practices in shrimp farming and seaweed cultivation?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) and (b) The Government of India, Ministry of Commerce and Industry has established the Marine Products Export Development Authority (MPEDA) as a dedicated agency to facilitate export of seafood. MPEDA, through its field offices in maritime States and registered societies like NaCSA (National Centre for Sustainable Aquaculture), NETFISH (Network for Fish Quality Management and Sustainable Fishing) and RGCA (Rajiv Gandhi Centre for Aquaculture) is taking various activities to promote sustainable aquaculture and marine exports. In aquaculture, MPEDA focused on capacity building for better management practices, antibiotic reduction through initiatives like "SHAPHARI" certification and ELISA labs, and disease control through Aqua One Centres and mobile labs. MPEDA also supported sustainable shrimp farming through NaCSA and operated seven technology transfer projects via RGCA. In the marine sector, MPEDA, primarily through NETFISH, conducted workshops and trials for Turtle Excluder Device (TED) implementation, supported marine mammal stock assessments for US Marine Mammal Protection Act (MMPA) compliance, promoted eco-friendly fishing gear like square mesh cod ends, and organized numerous coastal clean-up drives and plastic collection projects and hands-on

training programs and meets. The details of these projects and their outcomes, project-wise is given in the enclosed **Statement-I and II**.

(c) MPEDA has implemented several measures to promote environmentally sustainable shrimp farming by encouraging eco-friendly practices, responsible resource management, and disease prevention strategies. MPEDA also ensure quality and traceability through farm/hatchery enrollment and SHAPHARI certification programs, which include geographical mapping and unique identification numbers. MPEDA supports infrastructure development by providing financial assistance for nursery-rearing units and shrimp handling centers, all aimed at enhancing sustainable practices and ensuring high-quality, safe shrimp production for export. Additionally, through various training programs, MPEDA promote sustainable shrimp farming. With regard to seaweed cultivation, MPEDA-RGCA signed MoU with Department of Fisheries and Fisheries Welfare, Government of Tamil Nadu for supplying the quality germplasm of seaweeds and technical consultant for establishment of Multipurpose Seaweed Aqua Park under *Pradhan Mantri Matsya Sampda Yojana* (PMMSY) assistance.

STATEMENT-I

Details of projects implemented by Marine Products Exports Development Authority (MPEDA) alongwith their outcomes

Sl.No.	Name of the project	Name of the produce/ services	No. of Beneficiaries	Quantity supplied
1	Asian Seabass Hatchery, Thoduvai, Tamil Nadu	Seabass fingerlings (nos.)	4300	49.8 million
2	Mud crab Hatchery, Thoduvai, Tamil Nadu	Crab instar (nos.)	919	11.27 million

3	GIFT Tilapia Hatchery Vijayawada, Andra Pradesh	GIFT seed (nos.)	581	50.48 million
		GIFT brood-fry (nos.)	50	84,295
4	Marine Finfish Hatchery, Pozhiyoor, Kerala	Cobia fingerlings (nos.)	95	1,25,091
		Pompano (nos)	115	5,02,250
5	Aquatic Quarantine Facilities for <i>L. vannamei</i> , Chennai, Tamil Nadu	<i>L. vannamei</i> Broodstocks (nos.) quarantined	4,175	25,26,607
		<i>P. monodon</i> broodstocks (nos.) quarantined		28,128
		<i>P. monodon</i> PPLs (nos.) quarantined		1,84,077
		<i>L. vannamei</i> PPLs (nos.)		9,19,431
6	Artemia Demo Farm at Tharuvaikulam and Uppoor, Tamil Nadu	Artemia biomass (kg)	725	9400
		Artemia cyst (tins)		4,673
7	Multispecies Aquaculture Complex (MAC) Vallarpadam, Kerala	GIFT Seed (nos.)	8,704	15.68 million
		Seabass fingerlings (nos.)	1,484	14,12,018
		<i>Etroplus suratensis</i> seed (nos.)	690	12,12,425
		<i>P. monodon</i> seed (nos.)	185	89,69,455
Contribution from RGCA Central Laboratories				
S.No	Laboratory	Testing (by samples)	Samples (Nos)	No. of Beneficiaries
1	Mobile Aquaculture Disease Diagnosis Laboratory	Molecular diseases diagnosis (PCR)	4,570	1,094
		Microbiology and water parameters		
2	Central Aquaculture Pathology Laboratory	Molecular diseases diagnosis (PCR), Microbiology and water parameters, Histology Disease surveillance / NSPAAD, Seed health, PCR-based species identification, Sequencing-based species identification	30,635	4,532

3	Central Aquaculture Genetics Laboratory		24,897	555

STATEMENT-II

**Details of projects implemented by Marine Products Exports
Development Authority (MPEDA) alongwith their outcomes**

Sl.No.	Hands on Training Program/ Meets	No. of Trainings/ Events	No. of Beneficiaries
1	Best Management Practices of nursery, grow-out and cage culture in earthen ponds for Asian Seabass	95	1,814
2	Best Management Practices of nursery, grow-out and Softshell culture of Mangrove Mud crab	106	1,909
3	Breeding, Seed Production and Grow – out farming of Genetically Improved Farmed Tilapia (GIFT)	79	1,165
4	Artificial Insemination Technique used for SPF Black Tiger Shrimp, <i>Penaeus monodon</i> with special reference to Broodstock Management, Maturation and Seed Production	4	22
5	Hatchery Production of Marine Finfish	2	3
6	Artemia Production and Processing of Cyst and Biomass	8	265
7	PCR and its Application in	44	945

	Aquaculture Pathology		
8	PCR and its Application in Aquaculture Genetics Research	37	773
9	RAS (Re-circulatory Aquaculture System)	1	23
10	Training at MAC, Vallarpadam	13	203
11	Farmers Meet/ Program for SC/ST beneficiaries: on Diversified Aquaculture/	558	17563

SOCIAL SECURITY FOR SANITATION WORKERS

3947. SHRI RAJA RAM SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government proposes to conduct a survey on the current working conditions of sanitation workers in the country, if not, the reasons therefor;
- (b) whether the Ministry proposes to expand social security’s benefits to sanitation workers who mostly belong to scheduled caste/tribe communities, if so, the details thereof;
- (c) the details of minimum wages mandated State-wise; and
- (d) whether the Ministry proposes to increase wages for sanitation workers in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The Ministry of Social Justice and Empowerment has collected data for Sewer and Septic Tank Workers (SSWs), which is a subset of the sanitation workers.

(b) Under the National Action for Mechanised Sanitation Ecosystem (NAMASTE) scheme, the Ministry is providing health insurance under Pradhan Mantri Jan Arogya Yojna (PM-JAY) to Sewer and Septic Tank Worker and their family members.

(c) and (d) Ministry of Labour and Employment has informed that the provisions of the Minimum Wages Act, 1948 empower both the Central Government and the State Governments, as appropriate Governments, to fix, periodically review, and revise the minimum wages of employees employed in the Scheduled Employments which also includes "Employment of Sweeping and Cleaning". The minimum wage rates are determined and revised according to the specific needs and economic conditions of each region.

In order to take care of the rising prices, the Central Government revises the Variable Dearness Allowance (V.D.A) on basic rates of minimum wages every six months, effective from 1st April and 1st October of every year on the basis of Consumer Price Index for all scheduled employments in A, B and C areas. Latest V.D.A. as applicable from 01.10.2024 is given in the enclosed **Statement.**

STATEMENT

**Area wise Rates of Minimum Wages for Scheduled Employment in the
Central Share (As on 01.10.2024)**

S. No.	Scheduled Employment	Category of Workers	Rate of Wages including V.D.A per day (In Rs.)		
			Area A	Area B	Area C
1	Sweeping and Cleaning	Unskilled	783	655	526

बिहार में इस्पात संयंत्र

3948. श्री सुनील कुमार:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बिहार के बेतिया में भारतीय इस्पात प्राधिकरण का एक संयंत्र स्थापित किया गया था और यदि हां, तो उसकी वर्तमान स्थिति क्या है;
- (ख) क्या उक्त संयंत्र पिछले कुछ समय से प्रचालन में नहीं है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) से (ग) स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) ने पाइप/ट्यूब तथा कोरुगेटेड शीट्स के उत्पादन के लिए बिहार के पूर्वी चंपारण जिले के कुमारबाग, बेतिया में एक इस्पात प्रसंस्करण इकाई (एसपीयू) स्थापित की थी। यह संयंत्र/इकाई वर्तमान में प्रचालन/आर्थिक कारणों की वजह से प्रचालन में नहीं हैं।

NATIONAL FOOD SECURITY MISSION

3949. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has renamed the National Food Security Mission;
- (b) if so, details thereof and the extent to which changing name helps in achieving the nutritional goals; and
- (c) the extent to which revamped schemes helps in enhancing seed availability of traditional varieties of crops, coarse cereals and millets?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) During 2024-25, the National Food Security Mission (NFSM) has been renamed as National Food Security and Nutrition Mission (NFSNM) and the Department of Agriculture and Farmers Welfare (DAandFW) is implementing NFSNM for increasing production of pulses, nutri cereals, rice, wheat and coarse cereals in the country. Under NFSNM, the incentives are provided to the farmers, through the States/UTs, on crop production and protection technologies, cropping system based demonstrations, production and distribution of certified seeds of newly released varieties/hybrids, integrated nutrient and pest management techniques, capacity building of farmers through trainings during cropping season etc.

Further, the Government of India also provides flexibility to the states for state specific needs/priorities under Pradhan Mantri-Rashtirya Krishi Vikas Yojana (PM-RKVY). The states may promote coarse cereals and millets (Shree

Anna) under PM-RKVY with approval of State Level Sanctioning Committee (SLSC) headed by Chief Secretary of the State.

DIVYANGJANS FRIENDLY INFRASTRUCTURE

3950. DR. KALANIDHI VEERASWAMY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the key challenges in ensuring full compliance with accessibility standards in public and private infrastructure, despite such provisions under the Rights of Persons with Disabilities Act, 2016;
- (b) the measures taken by the Government to address gaps in accessibility in public transportation, particularly in metro stations, buses, and railway networks across tier-2 and tier-3 cities;
- (c) the steps being taken to ensure that accessibility audits of public buildings, including hospitals, educational institutions, and Governments Offices, lead to actual infrastructural improvements rather than just compliance reports;
- (d) the extent to which urban planning policies can be better aligned with accessibility guidelines to ensure that new developments, including smart cities, are truly inclusive for persons with disabilities; and
- (e) the mechanisms in place to increase accountability and ensure that funds allocated for disabled-friendly infrastructure under schemes like SIPDA (Scheme for implementing of Persons with Disabilities Act) and Accessible India Campaign are utilized effectively?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (e) Since, “Works, lands and buildings vested in or in the possession of the State” is a State subject, the Central Government plays a crucial supportive role in assisting States to ensure compliance with accessibility standards. In order to facilitate the various State Governments, assistance in the form of Non-recurring grant-in-aid is provided to State Governments/UTs and to autonomous organizations/Institutions under the Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA), for various activities relating to the Act, particularly for Creation of Barrier Free environment for Divyangjans. Further, the Central Government is closely coordinating with the concerned Ministries/State Governments/UTs through regular reviews for making the buildings divyangjan friendly.

The Central Government has notified the Accessibility Standards and Guidelines for Civil Aviation, Accessibility Standards for Bus Body Code and Guidelines on accessibility of Indian Railway stations and facilities at stations for differently abled persons (Divyangjan) and passengers with reduced mobility in the RPwD Rules framed under the Rights of Persons with Disabilities Act, 2016. Further, The Department of Empowerment of Persons with Disabilities (Divyangjan) has partnered with the Indian Institute of Technology, Kharagpur for the development of courses on Inclusive Urban Planning and Accessible Built Environment for students of B. Plan and B. Tech (Civil Engineering) in AICTE

model curriculum. Training course on accessibility has been prepared in collaboration with Council of Architecture.

To increase accountability and ensure that funds allocated for divyangjan-friendly infrastructure under schemes like SIPDA (Scheme for implementing of Persons with Disabilities Act) and Accessible India Campaign are utilized effectively, the Department regularly follow ups with the implementing agencies to submit the progress report and utilization certificates.

IMPLEMENTATION OF AAJEEVIKA GRAMEEN EXPRESS YOJANA

3951. DR. BYREDDY SHABARI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of blocks selected under the Aajeevika Grameen Express Yojana (AGEY) during the last five years, State and district-wise including Andhra Pradesh;
- (b) the details and total funds sanctioned, utilised and released under AGEY during the last five years, State-wise including Andhra Pradesh;
- (c) whether the Government has conducted any capacity-building programmes for staff at the State, district and block levels for implementing AGEY, if so, the details thereof; and
- (d) whether the Government has conducted any studies or evaluations to assess the overall progress and impact of AGEY, if so, the details thereof, State-wise particularly in Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) Aajeevika Grameen Express Yojana (AGEY) is a sub-scheme launched in year 2017, under the centrally sponsored scheme of Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM), to provide an alternative source of livelihoods to members of Self Help Groups (SHGs) by facilitating them to operate public transport services in backward rural areas. The vehicles under the scheme operate in backward and remote rural areas for transportation needs and to meet demands to cater services to local commuters and carriage of goods. The members of SHGs and Groups from Community Based Organizations (CBOs) are the beneficiaries of the AGEY. AGEY is approved in 359 blocks of 211 districts of 25 States. A total of 2297 vehicles have been sanctioned under AGEY. However, no new block has been approved under AGEY during the last five years.

(b) The scheme has the provision for purchasing either 3-wheeler or 4-wheeler vehicles with interest-free financial support and has a provision of loan support from the Community Investment Fund (CIF) already provided to the SHGs across the Country under DAY-NRLM. There was no separate funding for this scheme. State/District/Block-wise details of vehicles sanctioned under AGEY are available at Ministry's portal: nrlm.gov.in.

(c) The training and capacity building programmes for staff under AGEY is done by the States/UTs in the districts and blocks.

(d) An impact study was conducted by the National Institute of Rural Development and Panchayati Raj (NIRDandPR) in November 2022. The key findings are as follows -

(i) In terms of outreach, the AGEY vehicles connected transportation facility to the remotest part of the village areas in the study blocks. Further, the vehicles were well accessed and distributed to the targeted beneficiaries. Particularly, the study results revealed majority of the vehicles are allocated to the backward and socio-economically poorer section of the society.

(ii) In terms of access to other services 46% of respondents felt the scheme has provided cheaper transport services by connecting the remote places, 38% saving in waiting time, 45% of respondents mentioned on-time facility in carrying goods to the market, and 38% of the respondents got huge support for emergency medical services for the targeted communities.

(iii) The scheme also provided an opportunity for women in developing their capacities and harness their driving skills. The study observed women's role as driver for vehicles in itself is a phenomenal change within the society, breaking the social taboos and proving limitless boundaries for themselves, and achieving new avenues of success.

(iv) The scheme has been successful in improving the rural economy in turn to assist the rural women with the alternative source of income in particular for the SHG women. Farmers and vendors were able to reach marketplaces, community members were availing discounted fares, and access to schools, hospitals; and attending workplaces became easier than before in remote areas.

(v) Another key benefit derived from the AGEY is that, the scheme is able to connect remote villages of the country through its vehicles.

MAKE IN INDIA PROJECTS

3952. SHRI RAJMOHAN UNNITHAN:

SHRI AJAY BHATT:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of 'Make in India' projects in the country, State/UT/region and district-wise particularly in the State of Kerala and Uttarakhand;
- (b) the number of persons benefited from 'Make in India' projects in the country, State/Union Territory/region and district wise;
- (c) the details of funds allocated/released and utilized under 'Make in India' project in the country, State/UT/region-wise, particularly in Kerala and Uttarakhand; and
- (d) the details of works done and progress achieved under 'Make in India' in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Make in India' Initiative was launched on 25th September, 2014 to facilitate Investment, foster Innovation, build best in class Infrastructure, and make India a hub for manufacturing, design, and innovation. Presently, Make in India 2.0 focuses on 27 sectors implemented across various

Ministries/Departments and State Governments. The list of sectors under Make in India 2.0 is given in the enclosed **Statement-I**.

One of the significant measures taken up by the Government keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors have been announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports. With the announcement of PLI Schemes, significant improvement in production, skills, employment, economic growth and exports is expected over the next five years and more. As of now 764 applications have been approved across the country in 14 sectors including Kerala and Uttarakhand. The PLI Schemes have generated an employment of over 11.50 lakhs (Direct and Indirect) across 14 sectors. Under the PLI Schemes, 18 manufacturing units have been set up in Kerala and 27 Manufacturing units have been set up in Uttarakhand. The state-wise number of manufacturing units under PLI Schemes is given in the enclosed **Statement-II**.

The activities under the Make in India initiative are also being undertaken by all the Central Government Ministries/ Departments and various State Governments. Ministries formulate action plans, programs, schemes and policies for the sectors being dealt by them, while States also have their own Schemes for attracting investments.

Government has taken a series of policy initiatives that include the Atmanirbhar Bharat packages, investment opportunities under National Infrastructure Pipeline (NIP) and National Monetisation Pipeline (NMP), India

Industrial Land Bank (IILB), Industrial Park Rating System (IPRS), soft launch of the National Single Window System (NSWS), etc. to promote manufacturing. An institutional mechanism to fast-track investments has been put in place, in the form of Project Development Cells (PDCs) in all concerned Ministries/Departments of Government of India. All the above initiatives/schemes are implemented across various Ministries/Departments, Central Government, State Governments, including Kerala and Uttarakhand.

In addition to ongoing schemes of various Departments and Ministries, Government has taken various steps to boost domestic and foreign investments in India. These include the introduction of Goods and Services Tax, reduction in corporate tax, improving ease of doing business, FDI policy reforms, measures for reduction in compliance burden, measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and QCOs (Quality Control Orders), to name a few.

Government of India is developing various Industrial Corridor Projects as part of National Industrial Corridor Development Programme (NICDP) which is aimed at development of greenfield industrial areas/region/nodes in India which can compete with the best manufacturing and investment destinations in the world. As per the approved institutional and financial framework of Industrial Corridor Programme, State Govt provides land and Government of India through National Industrial Corridor Development and Implementation Trust (NICDIT) provides the equity for development of internal trunk infrastructure components.

STATEMENT-I**List of sectors under Make in India 2.0****Manufacturing Sectors**

- i. Aerospace and Defence
- ii. Automotive and Auto Components
- iii. Pharmaceuticals and Medical Devices
- iv. Bio-Technology
- v. Capital Goods
- vi. Textile and Apparels
- vii. Chemicals and Petro chemicals
- viii. Electronics System Design and Manufacturing (ESDM)
- ix. Leather and Footwear
- x. Food Processing
- xi. Gems and Jewellery
- xii. Shipping
- xiii. Railways
- xiv. Construction
- xv. New and Renewable Energy

Service Sectors

- i. Information Technology and Information Technology enabled Services
(IT and ITeS)
- ii. Tourism and Hospitality Services
- iii. Medical Value Travel

- iv. Transport and Logistics Services
- v. Accounting and Finance Services
- vi. Audio Visual Services
- vii. Legal Services
- viii. Communication Services
- ix. Construction and Related Engineering Services
- x. Environmental Services
- xi. Financial Services
- xii. Education Services

STATEMENT-II

STATE-WISE NUMBER OF MANUFACTURING UNITS

Sl. No.	State/ UT	No. of Manufacturing Units
1	Maharashtra	245
2	Gujarat	191
3	Telangana	141
4	Karnataka	130
5	Tamil Nadu	125
6	Andhra Pradesh	72
7	Uttar Pradesh	92
8	Haryana	97
9	Madhya Pradesh	42
10	Rajasthan	39
11	Uttarakhand	27
12	Himachal Pradesh	33
13	Punjab	26
14	Kerala	18

15	Odisha	12
16	Goa	6
17	West Bengal	11
18	Bihar	9
19	Jammu and Kashmir	4
20	Jharkhand	8
21	Assam	5
22	Dadar and Nagar Haveli and Daman and Diu	15
23	Puducherry	4
24	Chhattisgarh	1
25	Delhi	4
TOTAL		1357

PARTICIPATION OF WOMEN REPRESENTATIVES IN WORKSHOP

3953. SHRI JASHUBHAI BHILUBHAI RATHVA:

DR. VINOD KUMAR BIND:

SHRIMATI POONAMBEN MAADAM:

SHRI ANOOP PRADHAN VALMIKI:

SHRI DILESHWAR KAMAIT:

SHRI PRATAP CHANDRA SARANGI:

SHRI BUNTY VIVEK SAHU:

SHRI MUKESH RAJPUT:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the manner in which the Model Women-Friendly Gram Panchayats are likely to be selected and developed in each of the districts;
- (b) the steps being taken to ensure effective participation of the women representatives in the workshops and follow-up initiatives;
- (c) the manner in which it is being ensured that the outcomes of the said workshops lead to long-term policy changes at the grassroots level;
- (d) whether there is any mechanism for the elected women representatives to share the best practices and experiences in various States to promote women-led governance through a collaborative approach; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a), (b) and (c) The Ministry has initiated the Localization of Sustainable Development Goals (LSDGs) through Panchayati Raj Institutions by consolidating the 17 SDGs into 9 themes, aiming to achieve the Sustainable Development agenda by 2030 at the grassroots level. Building on this, the Ministry is supporting States and Union Territories (UTs) in transforming selected Gram Panchayats (GPs) by focusing on Theme 9 of the LSDGs. As part of this effort, each State/UT has initially identified one GP per district to be developed into a Model Women Friendly Gram Panchayat (MWFGP). To aid this transformation, the Ministry has created a specialized module to provide capacity-building and training to elected representatives and Panchayat functionaries of these selected GPs. This training aims to enhance their

performance on women-friendly parameters, such as the regular conduct of Mahila Sabha, among others. A specialized dashboard has also been developed to monitor the progress of this initiative.

The Ministry has issued advisories to States/UTs and conducts regular review meetings to ensure effective participation of women representatives in workshops, training sessions, and capacity-building activities. While the MWFGP initiative is promising, it is still in its early stages, making it premature to assess its long-term impact on grassroots policy changes.

(d) and (e) Yes Sir. The Ministry engages actively with Women Elected Representatives (WERs) through various initiatives such as workshops, conferences, committees, and expert groups, all aimed at promoting women's empowerment and leadership. Insights gained from these interactions, along with expert recommendations, contribute to the advisories issued by the Ministry to State Governments periodically. During these workshops, elected women representatives present innovative models and collaborative approaches as best practices. They also share inspiring experiences of exemplary practices that promote women-led governance in rural areas. Furthermore, the Ministry of Panchayati Raj (MoPR) recognizes and honors Panchayats including women led, through the National Panchayat Awards for their exceptional efforts in sustainable and inclusive development across different categories. Additionally, the Ministry publishes booklets showcasing the 'Best Practices on Works of Awardee Panchayats,' further enhancing knowledge-sharing and learning.

MULTIPURPOSE PRIMARY COOPERATIVE SOCIETIES**3954. DR. GANAPATHY RAJKUMAR P.:**

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has established multi purpose primary cooperative societies in the country;
- (b) if so, the details thereof; and
- (c) the number of primary agricultural societies established and the activities under PACs, State-wise?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (c)The Government on 15.2.2023, has approved the Plan for strengthening cooperative movement in the country and deepening its reach up to the grassroots. The Plan entails establishment of new multipurpose Primary Agricultural Credit Societies (M-PACS), Dairy, Fishery Cooperative Societies covering all the Panchayats/ villages in the country over a period of five years, through convergence of various existing GOI schemes, including Dairy Infrastructure Development Fund (DIDF), National Programme for Dairy Development (NPDD), PM Matsya Sampada Yojana (PMMSY), etc., with the support of National Bank for Agricultural and Rural Development (NABARD), National Dairy Development Board (NDDB), National Fisheries Development Board (NFDB) and State Governments.

As per National Cooperative Database, a total of 12,957 (as on 27.01.2025) new PACS, Dairy and Fishery Cooperative Societies have been

registered across the country since the approval of the plan on 15.2.2023. The State-wise status is given in the enclosed **Statement-I**.

In order to diversify the business activities of PACS, the Government, in consultation with all stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., prepared and circulated Model Bye-laws for PACS to all the States/ UTs, which enable them to undertake more than 25 economic activities, including dairy, fishery, floriculture, setting up godowns, procurement of foodgrains, fertilizers, seeds, LPG/CNG/Petrol/Diesel distributorship, short-term and long-term credit, custom hiring centers, Common Service Centers (CSCs), Fair Price Shops (FPS), community irrigation, Business Correspondent activities, etc. So far, 32 States/ UTs have adopted Model Bye-laws or their existing bye-laws are in line with Model Bye-laws.

So far, 42,080 PACS are functioning as CSC; 36,193 PACS are functioning as PMKSK and 22,311 PACS are operating FPS. State-wise details of the same are enclosed at **Statement-II**.

STATEMENT-I

Newly Registered Cooperatives				
State/UT	PACS	Dairy	Fishery	Total (PACS/DCS/FCS)
Andaman And Nicobar Islands	1	1	7	9
Andhra Pradesh	0	896	1	897
Arunachal Pradesh	12	9	12	33

Assam	59	233	29	321
Bihar	25	283	0	308
Chhattisgarh	0	136	195	331
Goa	12	0	0	12
Gujarat	291	435	7	733
Haryana	2	43	5	50
Himachal Pradesh	57	350	4	411
Jammu And Kashmir	84	1005	29	1118
Jharkhand	44	131	73	248
Karnataka	128	453	17	598
Ladakh	0	3	1	4
Lakshadweep	0	0	7	7
Madhya Pradesh	16	443	154	613
Maharashtra	148	668	73	889
Manipur	68	17	10	95
Meghalaya	193	12	1	206
Mizoram	25	2	2	29
Nagaland	12	0	2	14
Odisha	1535	0	0	1535
Puducherry	2	2	3	7
Punjab	0	80	0	80
Rajasthan	760	1232	3	1995
Sikkim	23	34	0	57
Tamil Nadu	21	478	21	520
Telangana	0	15	67	82
Dadra and Nagar Haveli and Daman and Diu	4	0	1	5
Tripura	38	0	2	40
Uttar Pradesh	94	1181	189	1464
Uttarakhand	0	66	81	147
West Bengal	13	86	0	99
Total	3,667	8,294	996	12,957

STATEMENT-II

State-wise details of PACS functioning as PMKSK, CSC and FPS

S. NO.	States/UTs	PACS as PMKSKs	PACS as CSCs	PACS as FPS
1	Andaman and Nicobar Islands	0	3	0
2	Andhra Pradesh	1246	1866	70
3	Arunachal Pradesh	0	8	23
4	Assam	0	620	402
5	Bihar	1483	3115	2774
6	Chhattisgarh	2058	1897	1180
7	DNH andDD	0	8	7
8	Goa	2	34	64
9	Gujarat	3328	1979	798
10	Haryana	743	241	35
11	Himachal Pradesh	763	797	1948
12	Jammu and Kashmir	144	481	30
13	Jharkhand	363	1217	581
14	Karnataka	1797	1273	2661
15	Kerala	976	12	230
16	Ladakh	0	7	0
17	Madhya Pradesh	4517	3793	3833
18	Maharashtra	842	6055	1559
19	Manipur	39	77	1
20	Meghalaya	0	75	4
21	Mizoram	0	14	0
22	Nagaland	0	7	1
23	Odisha	1636	628	77
24	Puducherry	6	27	1
25	Punjab	1590	1770	103
26	Rajasthan	4030	5096	1366

27	Sikkim	0	53	56
28	Tamil Nadu	3183	4453	3949
29	Telangana	679	536	24
30	Tripura	7	155	84
31	Uttar Pradesh	6,295	5126	196
32	Uttarakhand	466	625	23
33	West Bengal	0	32	231
	TOTAL	36,193	42,080	22,311

कृषि वानिकी नीति

3955. श्री अशोक कुमार रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में कृषि वानिकी नीति की वर्तमान स्थिति क्या है;
- (ख) क्या विगत तीन वर्षों के दौरान कृषि वानिकी से छोटे और ग्रामीण परिवार लाभान्वित हुए हैं;
- (ग) यदि हां, तो तत्संबंधी व्यौरा क्या है; और
- (घ) कृषि वानिकी पद्धतियों को अपनाने के लिए क्या प्रोत्साहन प्रदान किए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) भारत सरकार द्वारा वर्ष 2014 में राष्ट्रीय कृषि वानिकी नीति (एनएपी) तैयार की गई थी, जिसका उद्देश्य लकड़ी, भोजन, ईंधन, चारा, उर्वरक, फाइबर और अन्य कृषि वानिकी उत्पादों की बढ़ती मांग को पूरा करने, प्राकृतिक संसाधनों और वनों को संरक्षित करने, पर्यावरण की रक्षा करने और पर्यावरण सुरक्षा प्रदान करने तथा वन/वृक्ष आवरण को बढ़ाने के लिए कृषि भूमि पर वृक्षारोपण को प्रोत्साहित करना था। वर्तमान में, कृषि वानिकी स्कीम, राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत एक घटक के रूप में कार्यान्वित की जाती है, जिसका उद्देश्य कृषि भूमि पर वृक्ष आवरण बढ़ाने के लिए गुणवत्तापूर्ण रोपण सामग्री के उत्पादन पर ध्यान केंद्रित करना है।

(ख) और (ग) राज्यों से प्राप्त रिपोर्टों के अनुसार, पीएमआरकेवीवाई के कृषि वानिकी घटक के अंतर्गत छोटे किसानों सहित 102,996 किसान लाभान्वित हुए हैं, जिनका विवरण नीचे दिया गया है:

वर्ष	लाभान्वित किसानों की संख्या
2023-24	69,827
2024-25 (आज तक)	33,169
कुल	1,02,996

(घ) कृषि वानिकी स्कीम के अंतर्गत नर्सरियों और पौधे उगाने के लिए निम्नानुसार वित्तीय सहायता प्रदान की जाती है:

- (i) हाईटेक नर्सरी की स्थापना के लिए 50 लाख रुपये।
- (ii) बड़ी नर्सरी की स्थापना के लिए 16 लाख रुपये।
- (iii) छोटे नर्सरी की स्थापना के लिए 10 लाख रुपये।
- (iv) नए टिशू कल्चर यूनिट की स्थापना के लिए 200 लाख रुपये।
- (v) मौजूदा टिशू कल्चर यूनिट्स को सुदृढ़ करने के लिए 20 रुपये।
- (vi) मौजूदा नर्सरी में पौधे उगाने के लिए 5 लाख रुपये।

सरकारी एजेंसियों को 100% सहायता तथा किसानों और निजी उद्यमियों को 50% सहायता प्रदान की जाती है।

UPTAKE OF EVS UNDER PHASE-II OF FAME SCHEME

3956. SHRI HARIBHAI PATEL:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the data regarding the actual uptake of electric vehicles under Phase-II of the FAME Scheme, such as the number of e-buses, e-3W, e-4W, and e-2W sold;

- (b) whether the allocation of 86% of the total Phase-II budget for demand incentives has resulted in a significant increase in demand for electric vehicles, and if so, the manner in which it is measured;
- (c) whether the scheme's focus on providing affordable public transportation options has led to any specific outcomes in terms of reducing public transport emissions in 2024 and the data thereof;
- (d) whether the scheme has seen any major regional variations in terms of electric vehicle adoption and the factors which contribute to these differences and the data thereof; and
- (e) whether the private sector's participation in Phase-II of the FAME Scheme has been effective in scaling the EV infrastructure and supply chain?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India (FAME India) Scheme Phase-II was implemented for a period of five years from 01.04.2019 with a total budgetary support of Rs.11,500 crore. The scheme incentivized sale of electric vehicles i.e. e-2Ws, e-3Ws and e-4Ws. Grants for deployment of e-buses and setting up of EV public charging stations (EVPCS) was also available under the scheme. Segment wise, number of electric vehicles sold under the FAME India scheme Phase-II, are as follows: -

Sl. No.	Segment	No. of EVs sold under Scheme
1	e-2 wheelers	14,69,343
2	e-3 wheelers	1,78,952

3	e-4 wheelers	23,311
	Total	16,71,606

Further, 6,862 electric buses were sanctioned to various cities/STUs/State Govt. entities for intra-city operations under the scheme.

(b) Within the revised outlay of Rs.11,500 crore for the scheme, an allocation of Rs.7,048 crore was made for demand incentives which has resulted in a significant increase in demand for electric vehicles. The EV penetration level has gone up from 0.71% to 6.82% during the FAME-II Scheme period as per details provided below:

(No. in lakh)						
Financial Year	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (till 18/03/25)
Category						
ICE Vehicles	244.20	173.79	179.86	211.49	229.60	232.98
Electric Vehicles (EVs)	1.74	1.43	4.59	11.83	16.81	18.48
EV Penetration	0.71%	0.82%	2.49%	5.30%	6.82%	7.35%

(Source: e-Vahan Portal)

(c) Out of 6,862 e-buses sanctioned under to various cities/STUs/State Govt. entities for intra-city operations under the scheme, 5,135 e-buses have been supplied till 28.02.2024. However, quantitative studies of emission reductions for the year 2024 have not been done.

(d) The state-wise EVs sold under the FAME-II scheme are indicated at the enclosed **statement**. The data indicates that Southern and Western states (Maharashtra, Karnataka, and Tamil Nadu) are leading in total numbers of EVs

sold under the scheme, while Northeastern and smaller states have minimal EV adoption.

(e) Yes, private sector's participation in Phase-II of the FAME Scheme has been effective in scaling the EV infrastructure and supply chain. MHI has sanctioned ₹873.50 crore as a capital subsidy to three Oil Marketing Companies (OMCs) under Ministry of Petroleum and Natural Gas (MoPNG) for setting up EV Public Charging Stations (EV PCS) with help of private sector participation. Further, Progressive localization mandate i.e. Phased Manufacturing Programme (PMP) under the scheme has actively boosted demand for local supply chain.

STATEMENT

State-wise No. of EVs sold under FAME-II Scheme during 01/4/2019 till 31/3/2024

State	e-2W	e-3W	e-4W	Total
Maharashtra	2,99,375	10,102	3,358	3,12,835
Karnataka	2,42,623	10,839	4,792	2,58,254
Tamil Nadu	1,28,265	4,073	659	1,32,997
Gujarat	1,24,301	2,948	302	1,27,551
Kerala	96,394	7,988	229	1,04,611
Delhi	66,185	20,910	7,528	94,623
Rajasthan	88,331	5,002	223	93,556
Uttar Pradesh	57,066	34,768	738	92,572
Telangana	72,561	4,505	1,655	78,721
Madhya Pradesh	52,746	8,412	128	61,286
Andhra Pradesh	55,659	5,245	58	60,962
Odisha	51,180	3,252	320	54,752
Chhattisgarh	31,992	6,575	74	38,641
Bihar	14,577	14,470	31	29,078

West Bengal	16,477	4,512	1,390	22,379
Haryana	13,036	3,228	1,373	17,637
Goa	15,087	62	19	15,168
Punjab	12,142	1,221	40	13,403
Jharkhand	9,170	3,436	215	12,821
Uttarakhand	7,609	4,749	38	12,396
Assam	3,405	8,664	86	12,155
Tripura	255	7,692	7	7,954
Jammu Kashmir	3,076	4,575	2	7,653
Puducherry	3,913	128	13	4,054
Chandigarh	2,207	441	18	2,666
Himachal Pradesh	913	249	5	1,167
Manipur	58	463	1	522
Meghalaya	138	375	-	513
Mizoram	326	2	-	328
The Dadra and Nagar Haveli and Daman and Diu	217	53	1	271
Andaman and Nicobar Islands	22	-	8	30
Arunachal Pradesh	7	9	-	16
Lakshadweep	14	2	-	16
Sikkim	9	1	-	10
Nagaland	7	1	-	8
Total	14,69,343	1,78,952	23,311	16,71,606

ASSISTANCE TO FISHERIES SCHEME

3957. DR. HEMANT VISHNU SAVARA:

SHRI P. P. CHAUDHARY:

SHRI NABA CHARAN MAJHI:

SHRIMATI SMITA UDAY WAGH:

SHRIMATI APARAJITA SARANGI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the measures are being taken to ensure that the financial assistance provided under various fisheries scheme reaches small and marginal fish farmers efficiently, State-wise particularly in Maharashtra and especially in Jalgaon Parliamentary Constituency;
- (b) the extent to which subsidies under schemes like Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) directly impacted fish farmers' income and production levels during the last five years, State-wise including in Maharashtra, particularly in Jalgaon;
- (c) whether the Government is considering any new policies to enhance the global competitiveness of India's fisheries sector, State-wise including Maharashtra and districts like Jalgaon;
- (d) if so, the details of these policies, and extent to which they benefit fish farmers in Maharashtra, especially in Jalgaon; and
- (e) whether there are specific programmes being implemented to improve cold storage, transportation and market linkages for fish farmers, State-wise particularly in Maharashtra and Jalgaon to boost their productivity and profitability?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The Department of Fisheries, Government of India (DoF, Gol) is taking various measures to create awareness about various scheme implemented and to ensure that the financial assistance provided under various fisheries scheme efficiently reaches the end beneficiaries including small and marginal fish farmers. This includes various awareness campaigns, outreach programmes being organized at State level and Central level on schemes implemented by the Department. In addition, Under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) a flagship scheme being currently implemented by the DoF, Gol envisages formation of various institutional mechanisms at State/Union Territory level as well as district level for preparation and approval of annual District Fisheries plan, smooth implementation, supervision and monitoring of schemes.

Government of Maharashtra has informed that various camps, outreach programmes are being organized in the State and districts to create awareness of the schemes. Government of Maharashtra has further informed that under PMMSY, advertisements are published in newspapers and during FY 2020-21 to 2024-25, based on the response received to the advertisements projects of 4174 beneficiaries have been approved in Maharashtra, which comprises of 11 beneficiaries from Jalgaon district. Besides, 312 beneficiaries are benefited in Jalgaon under district level scheme for providing fisheries requisites.

(b) Under PMMSY and FIDF projects worth Rs. 1447.67 crore and 940.45 crore respectively has been approved to Maharashtra. Due to consistent efforts under

various initiatives of Government of India and State/Union Territories, including implementation of schemes like PMMSY and the FIDF, fish production of the country has increased from 141.64 lakh tonnes in 2019-20 to 184.02 lakh tonnes in 2023-24. The fish production in Maharashtra has also increased from 5.61 lakh tonnes to 7.02 lakh tonnes during 2023-24. The State-wise details of fish production during last five years including Maharashtra is annexed as **Statement**. This has also resulted in creation of employment, increasing in income and strengthening of livelihood of fishers/fish farmers in the States/UTs including Maharashtra. Government of Maharashtra has informed that 2854 direct employment and 3906 indirect employment has been generated through the projects implemented in Maharashtra including Jalgaon district.

(c) and (d) The schemes taken up by DoF, GoI namely PMMSY and FIDF focus is given towards enhancing competitiveness of sector, facilitate economies of scale, generate higher incomes, accelerate growth and expansion of the sector in an organized manner. In addition, the DoF, GoI is also implementing a new Central Sector Sub-scheme namely the Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY) under the ongoing PMMSY scheme for a period of four years from FY 2023-24 to FY 2026-27 at an estimated outlay of Rs. 6,000 crore. The scheme aims at formalization of fisheries sector, facilitating access of fisheries microenterprises to Government of India programs for working capital financing, facilitating adoption of aquaculture insurance, supporting microenterprises to improve fisheries sector value chain efficiencies, adoption and expansion of fish and fishery product safety, quality assurance systems.

Under the PM-MKSSY, National Fisheries Digital Platform (NFDP) has been launched focusing registration of fishers, fish farmers and related stakeholders in the value chain and till date, more than 21.0 lakh registrations have been made on the NFDP. Government of Maharashtra has informed that as on date 2.08 lakh fishers from Maharashtra have registered in the NFDP platform, including 3082 fishermen from Jalgaon.

(e) The PMMSY implemented by the DoF, Gol envisages activities towards strengthening of cold chain facilities like construction of ice plants/cold storages, transport vehicles of various capacities, wholesale and retail fish markets, fish kiosks, fish value added enterprises to reduce post-harvest loss, boost value chain system and profitability. Under PMMSY, 3 units of state of art whole sale fish markets, 80 Nos. of new ice plant/cold storages, 863 units of fish transportation facilities, 47 units of fish kiosks and 13 units of fish value added enterprise units have been sanctioned to Maharashtra. Government of Maharashtra has informed that due to increased number of cold chain facilities, capacity of ice production and cold storage have increased.

STATEMENT

State-wise details of fish production during last five years including Maharashtra

(in lakhs Tonnes)						
S.No.	State/UT's	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	41.74	46.24	48.13	51.06	51.58
2	Arunachal Pradesh	0.05	0.05	0.05	0.09	0.09
3	Assam	3.73	3.93	4.17	4.43	4.99

4	Bihar	6.41	6.83	7.62	8.46	8.73
5	Chhattisgarh	5.72	5.77	5.91	6.52	7.81
6	Goa	1.05	1.11	1.16	1.40	1.36
7	Gujarat	8.59	8.40	8.74	8.97	9.08
8	Haryana	1.91	2.03	2.08	2.12	2.15
9	Himachal Pradesh	0.14	0.15	0.16	0.17	0.18
10*	Jammu and Kashmir	0.21	0.21	0.25	0.27	0.28
11	Jharkhand	2.23	2.38	2.57	2.80	3.11
12	Karnataka	6.32	6.08	10.74	12.25	11.31
13	Kerala	6.80	6.16	8.26	9.21	8.32
14	Madhya Pradesh	2.00	2.49	2.93	3.42	3.82
15	Maharashtra	5.61	5.24	5.90	5.90	7.02
16	Manipur	0.32	0.33	0.33	0.34	0.45
17	Meghalaya	0.14	0.16	0.18	0.19	0.20
18	Mizoram	0.07	0.05	0.05	0.05	0.05
19	Nagaland	0.09	0.09	0.09	0.09	0.10
20	Odisha	8.18	8.73	9.90	10.52	11.24
21	Punjab	1.51	1.65	1.90	1.85	1.84
22	Rajasthan	1.16	0.60	0.66	0.79	0.91
23	Sikkim	0.00	0.00	0.00	0.01	0.01
24	Tamil Nadu	7.57	7.23	8.07	8.29	8.84
25	Telengana	3.00	3.49	3.90	4.38	4.56
26	Tripura	0.78	0.82	0.82	0.83	0.86
27	Uttarakhand	0.05	0.06	0.06	0.07	0.09
28	Uttar Pradesh	6.99	7.46	8.09	9.15	11.60
29	West Bengal	17.82	18.24	18.43	20.45	22.02
30	A and N Islands	0.40	0.43	0.44	0.47	0.50
31	Chandigarh	0.01	0.00	0.00	0.00	0.00
32	DandNagar Haveli	0.32	0.30	0.30	0.29	0.30
33	Daman and Diu					
34	Delhi	0.01	0.01	0.01	0.00	0.01
10*	Ladakh	0.00	0.00	0.01	0.00	0.00
35	Lakshadweep	0.20	0.15	0.12	0.11	0.13
36	Puducherry	0.51	0.39	0.47	0.46	0.47
India		141.64	147.25	162.48	175.45	184.02

रोग निगरानी

3958. श्रीमती संजना जाटव:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार लोक स्वास्थ्य के संरक्षण और डेयरी उद्योग का भावी स्वरूप बेहतर बनाने के लिए उत्तम पशु स्वास्थ्य हेतु समुचित प्रतिरोधी औषधियों के उपयोग और कृत्रिम बुद्धिमत्ता से संचालित समाधानों के माध्यम से समेकित प्रयास करते हुए रोगों की निगरानी, निवारण और नियंत्रण सुनिश्चित कर रही है; और

(ख) यदि हां, तो लोगों और पर्यावरण दोनों को पोषण देने वाले संपन्न डेयरी क्षेत्र के निर्माण के लिए सरकार द्वारा क्या कदम उठाए जाने का प्रस्ताव है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) रोग निगरानी, निवारण और नियंत्रण के साथ-साथ एंटीबायोटिक के जिम्मेदारीपूर्ण उपयोग के लिए सरकार के प्रयास निम्नानुसार हैं:-

- i. विभिन्न आईसीएआर पशु विज्ञान संस्थानों द्वारा एवियन इन्फ्लूएंजा, पीपीआर, सीएसएफ, एफएमडी आदि जैसे रोगों की सक्रिय रोग निगरानी की जाती है। भारतीय कृषि अनुसंधान परिषद (ICAR)-राष्ट्रीय पशुरोग जानपदिक एवं सूचना विज्ञान संस्थान (NIVEDI), बेंगलुरु हर माह हर राज्य को आईसीएआर-एनआईवीईडीआई के एनएडीआरईएस वी2 पोर्टल के साथ-साथ पशुपालन और डेयरी विभाग के पोर्टल पर प्रदर्शित करने सहित आर्थिक रूप से महत्वपूर्ण 15 रोगों के लिए आर्टिफिशियल इंटेलिजेंस और मशीन लर्निंग मॉडल (AI and ML) का उपयोग करके रोग जोखिम की पूर्व चेतावनी देता है।
- ii. रोग निगरानी, प्रारंभिक पहचान और रोग के खतरों पर त्वरित प्रतिक्रिया के लिए पशुपालन और डेयरी विभाग के पास प्रयोगशालाओं का एक नेटवर्क है, जिसमें राज्यों में नैदानिक

- प्रयोगशालाएं, भारतीय पशुचिकित्सा अनुसंधान संस्थान (IVRI), बरेली में एक केंद्रीय रोग निदान प्रयोगशाला (CDDL) और पांच क्षेत्रीय रोग निदान प्रयोगशालाएं (RDDL) हैं। बेंगलुरु, पुणे, जालंधर, कोलकाता और गुवाहाटी प्रत्येक में एक-एक RDDL है।
- iii. आईसीएआर ने देश के विभिन्न राज्यों में 31 केंद्रों को शामिल करते हुए एएमआर पर अखिल भारतीय नेटवर्क कार्यक्रम (AINP-AMR) आरंभ करके रोगाणुरोधी प्रतिरोध (AMR) की निगरानी को सुदृढ़ किया है। मत्स्यपालन और पशु रोगाणुरोधी प्रतिरोध संबंधी भारतीय नेटवर्क (INFAAR) खाद्य पशुओं (फूड एनिमल्स) और जलीय कृषि में रुझानों को ट्रैक करने के लिए एएमआर निगरानी कर रहा है ताकि पशुओं और मत्स्यपालन में एएमआर जोखिम कारकों को समझा जा सके और नियंत्रण रणनीति तैयार की जा सके।
 - iv. विभाग ने पशु स्वास्थ्य क्षेत्र में एंटीबायोटिक दवाओं के विवेकपूर्ण उपयोग, निगरानी और मॉनीटरिंग के लिए स्वास्थ्य एवं परिवार कल्याण मंत्रालय और अन्य हितधारकों के परामर्श से एंटी माइक्रोबियल प्रतिरोध (AMR) पर राष्ट्रीय कार्य योजना तैयार की है। वन हेल्थ पहल और एनएपी-एएमआर के तहत प्रावधानों को ध्यान में रखते हुए कृषि क्षेत्र में कीटनाशकों और एंटीबायोटिक दवाओं के उपयोग के संबंध में कृषि और किसान कल्याण मंत्रालय भी हितधारकों में से एक है। विभाग ने सभी राज्यों/संघ राज्य क्षेत्रों को फूड एनिमल्स के उपचार में एंटीबायोटिक दवाओं के विवेकपूर्ण उपयोग, पशु आहार में एंटीबायोटिक दवाओं के उपयोग को रोकने और सामान्य जागरूकता के लिए परामर्शियां जारी की हैं।
 - v. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) योजना के अंतर्गत, खुरपका और मुंहपका रोग (FMD), ब्रुसेल्लोसिस, पेस्ट डेस पेटिट्स रूमिनेंट्स (PPR) और क्लासिकल स्वाइन फीवर (CSF), लम्पी स्किन डिजीज, ब्लैक क्वार्टर, हैमरेजिक सेप्टिसीमिया आदि के लिए टीकाकरण हेतु राज्यों/संघ राज्य क्षेत्रों को 100% केंद्रीय सहायता प्रदान की जाती

है, जिसमें रोग निगरानी, मॉनिटरिंग और क्षमता निर्माण शामिल है। टीकाकरण से एंटीबायोटिक दवाओं का उपयोग कम होता है, इसलिए एएमआर कम होता है।

NATIONAL ACCESSIBLE LIBRARY INITIATIVE

3959. SHRI NAVEEN JINDAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether steps have been taken to increase the number of libraries under the National Accessible Library Initiative, if so, the details thereof;
- (b) the total number of libraries established or upgraded for Braille accessibility during the last three years, State-wise;
- (c) whether the Government has taken measures to increase the production of books in Braille, and if so, the details thereof;
- (d) whether any steps have been taken to expand the linguistic range of Braille literature under the Braille Production Initiative; and
- (e) the timeline and future targets for expanding Braille libraries and multilingual literature for visually impaired readers?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The Government has implemented significant measures to expand the number of libraries under the National Accessible Library Initiative, ensuring that visually impaired individuals have access to learning materials in various

accessible formats. Currently, 16 libraries are empanelled with Sugamya Pustakalaya, a digital repository of accessible books. The National Institute for Empowerment of Persons with Visual Disabilities (NIEPVD) has partnered with the DAISY Forum of India (DFI) to facilitate this online repository for persons with visual disabilities.

To further enhance accessibility, NIEPVD has signed Memorandums of Understanding (MoUs) with several leading universities and institutions, including Vardhman Mahaveer Open University(Kota, Rajasthan), Subhas Open University (Kolkata), Uttarakhand Open University, and Indian Institute of Teacher Education (IITE), University For Teacher Education Gandhinagar (Gujarat State University of Teacher Education). These partnerships aim to develop accessible book collections in their respective libraries for individuals with visual impairments.

In collaboration with National Book Trust (NBT), New Delhi, NIEPVD has established a Universal Design Centre for Reading in Dehradun, Uttarakhand. This center showcases NBT's extensive collection of accessible publications for visually impaired persons. Additionally, NIEPVD has partnered with NAB, Delhi, to create Shravan, an IVR-based audio library for the visually impaired.

To raise awareness and increase the number of accessible libraries, NIEPVD Dehradun regularly organizes seminars and conferences involving government, semi-government, college, university, and NGO stakeholders. These ongoing efforts demonstrates the government's commitment to improving

access to literature and educational resources for visually impaired individuals across India.

(b) The National Accessible Library (NAL) plays a vital role in increasing institutional membership across India, thereby enhancing access to inclusive reading resources. During the last 3 years, the number of institutional memberships has reached 18, covering the following States/UTs: *West Bengal-07, Mahrastra-03, Uttar Pradesh-01, Mizoram -01, Punjab-01, Haryana-01, Kerala-02, Uttarakhand-01 and Jammu Kashmir- 01*).

(c), (d) and (e) The Government is providing free of cost Braille Text-Books, and educational materials in Braille format and other accessible formats (E-Pub, Talking Book, Large print) under “Project on Financial Support for Development of Accessible Learning Materials (DALM; erstwhile Braille Press Project)” through 25 implementing agencies spread all over the country. Since 2014, 13,68,01,098 Braille pages have been embossed and distributed to student with visual impairment under the DALM project.

Furthermore, to expand the linguistic range of Braille literature, the Standard Bharati Braille Codes mapped with Unicode for 13 Indian languages has been published on 4th January 2025 in collaboration with NIEPVD, Dehradun.

The Government is actively pursuing the expansion of Braille libraries and multilingual literature for visually impaired readers through initiatives such as:

- Increasing the number of digitally accessible libraries under the National Accessible Library Initiative.

- Enhancing the availability of books in Braille and other accessible formats across multiple Indian languages.
- Strengthening partnerships with organizations like the National Book Trust (NBT), Sugamya Pustakalaya, and Daisy Forum of India to expand the scope of accessible literature.

TRADITIONAL AND MOTORIST VESSEL

3960. SHRI Y. S. AVINASH REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the benefits of communication and/or tracking devices for traditional and motorised vessels like VHF/DAT/NAVIC/Transponders etc. under Monitoring, Control and Surveillance (MCS) of Fisheries Management and Regulatory Framework;
- (b) whether the Government is providing one lakh transponders under Pradhan Mantri Matsya Sampada Yojana (PMMSY) for fishing vessels in all coastal States free of cost and if so, the details thereof; and
- (c) the number of the fishing vessels on which transponders that have been installed in the coastal districts of Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) It has been envisaged in the Pradhan Mantri Matsya Sampada Yojana (PMMSY), to develop and manage a robust Monitoring, Control and Surveillance (MCS) regime by creating necessary infrastructure facilities and networks. The benefits of communication and tracking devices for traditional and motorized vessels like VHF/DAT/NAVIC/Transponders etc. under Monitoring, Control and Surveillance (MCS) of Fisheries Management and Regulatory Framework is safety and security of fishermen and their vessels/assets at sea. Other benefits of communication and tracking devices are (i) Two-way communication from fishermen to marine security agencies/fisheries Department of coastal States/UTs. or vice versa; (ii) Easy to track fishing vessels when in distress; (iii) Help Coast Guard to extend rescue operation in case of emergency; (iv) Send alert messages of inclement weather conditions in advance to fishermen involved in fishing; (v) Alert message to fishermen to provide information about maritime boundaries at sea; (vi) Data of potential fishing zones to fishermen in advance to help in locating fishing zones.

(b) Yes, Department of Fisheries, Government of India is providing one lakh transponders under PMMSY for the fishing vessels in all the Coastal States/UTs. free of cost to the fishermen. The National Rollout Plan for installation of Vessel Communication and Support System in marine fishing vessels for Monitoring, Control and Surveillance (MCS), has been approved with 60:40 funding pattern between Centre and States and 100% Central share to UTs. The Vessel Communication and Support System has been indigenously developed under *Atma Nirbhar Bharat* by Indian Space Research Organization (ISRO) using

Indian Satellites. Till date, 22,882 Nos. of transponders have been installed in the States of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Andhra Pradesh and Odisha and also in the UT of Daman and Diu. Detailed State-wise delivery and installation is given in the enclosed **Statement**.

(c) Till date, 1,257 transponders have been installed in the coastal districts of Andhra Pradesh.

STATEMENT

Details of State-wise delivery and installation

Sl. No	State/UTs	Cumulative Delivery	No. of Transponders installed
1.	ANDHRA PRADESH	1,620	1257
2.	DAMAN and DIU	1,625	1102
3.	GOA	859	655
4.	GUJARAT	16,319	8659
5.	KARNATAKA	8,068	3092
6.	KERALA	10	10
7.	MAHARASHTRA	7,913	6823
8.	ODISHA	1,733	1284
9.	PUDUCHERRY	0	0
10.	TAMIL NADU	0	0
11.	WEST BENGAL	0	0
12.	ANDAMAN AND NICOBAR	0	0
13.	LAKSHADWEEP	0	0
Total		38,147	22,882

पंचायतों को और अधिक शक्ति देना

3961. श्री विजय बघेल:
श्रीमती कमलजीत सहरावत:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री मितेश पटेल (बकाभाई):

श्री हंसमुखभाई सोमाभाई पटेल:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि

(क) आगामी वर्षों में पंचायतों को शक्तियों, कार्यों और संसाधनों का अंतरण को और बढ़ाने के लिए किन-किन नीतिगत परिवर्तनों पर विचार किया जा रहा है;

(ख) सरकार द्वारा पिछड़े हुए राज्यों को अपने पंचायत शासन ढांचे में सुधार करने के लिए प्रोत्साहित करने हेतु क्या कदम उठाए जा रहे हैं; और

(ग) पंचायती राज संस्थाओं द्वारा निधि के उपयोग में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए क्या तंत्र मौजूद है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। भारत के संविधान का अनुच्छेद 243छ, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा ऐसी स्कीमों के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। तदनुसार, पंचायतों को शक्तियों, कार्यों और संसाधनों के हस्तांतरण में वृद्धि संबंधित राज्यों द्वारा उन्हें सौंपी गई शक्तियों और संसाधनों, जो विभिन्न राज्यों में भिन्न-भिन्न होते हैं, की सीमा पर निर्भर करता है।

इसके अलावा, पंचायती राज मंत्रालय ने भी राज्यों और संघ राज्य क्षेत्रों को सहायता प्रदान करने के लिए निरंतर कदम उठाए हैं और समय-समय पर अध्ययनों, समीक्षा बैठकों, क्षेत्रों के दौरे, वीडियो कॉन्फ्रेंसिंग, सूचना प्रौद्योगिकी अनुप्रयोगों आदि के माध्यम से, पंचायती राज संस्थाओं (पीआरआई) के कार्य-निष्पादन की समीक्षा करता रहता है।

हाल ही में, जमीनी स्तर पर लोकतंत्र को सुदृढ़ बनाने में स्थानीय सरकारों की भूमिका और अंतरण की प्रभावकारिता का आकलन करने के लिए, मंत्रालय ने फरवरी, 2025 में "राज्यों में पंचायतों को अंतरण की स्थिति-एक सांकेतिक साक्ष्य आधारित रैंकिंग, 2024" नामक शीर्षक से रिपोर्ट जारी की है। यह रिपोर्ट अंतरण सूचकांक को प्रस्तुत करती है, जोकि संविधान के भाग-9 के अंतर्गत आने वाले सभी राज्यों/ संघ राज्यों क्षेत्रों को, चिन्हित किए गए छः आयामों, अर्थात् रूपरेखा, कार्य, वित्त, पदाधिकारी, क्षमता में वृद्धि और जवाबदेही के आधार पर, उनको समग्र स्कोर और रैंक प्रदान करती है।

देश भर में पंचायती राज संस्थाओं के शासन ढांचे में सुधार करने के लिए, इस मंत्रालय ने एक उपयोगकर्ता के अनुकूल वेब-आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) लॉन्च किया है, जिसका उद्देश्य विकेंद्रीकृत योजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित संपत्तियों के विवरण में बेहतर पारदर्शिता लाना है। राज्यों द्वारा पंचायती राज संस्थाओं को केंद्रीय वित्त आयोग की धनराशि के ऑनलाइन हस्तांतरण और पंचायतों को विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने में सक्षम बनाने के लिए ई-ग्रामस्वराज पोर्टल को सार्वजनिक वित्तीय प्रबंधन प्रणाली के साथ भी एकीकृत किया गया है। पंचायतें अपनी वार्षिक पंचायत विकास योजनाएँ तैयार करके ई-ग्रामस्वराज पोर्टल पर अपलोड करती हैं। इसके अलावा, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को गवर्नमेंट ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया है।

इसके अतिरिक्त, पीआरआई के कामकाज में दक्षता, जवाबदेही और पारदर्शिता लाने के लिए और इनके समग्र रूपांतरण के लिए, मंत्रालय ने ई-पंचायतों हेतु मिशन मोड परियोजना (एमएमपी-ई-

पंचायत) को लागू किया है, जो राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना का एक केंद्रीय घटक है, जिसके तहत विभिन्न ई-गवर्नेंस परियोजनाओं को पंचायतों के डिजिटलीकरण की दिशा में वित्त पोषित किया जाता है। संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को वित्तीय वर्ष 2022-23 से राज्यों/ संघ राज्य क्षेत्रों में लागू किया है जिसका मुख्य उद्देश्य सभी निर्वाचित प्रतिनिधियों और अन्य हितधारकों को नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं को विकसित करने के लिए प्रशिक्षण प्रदान करने के माध्यम से पंचायती राज संस्थानों को सक्षम बनाना है ताकि ग्राम पंचायतें प्रभावी ढंग से काम कर सकें। योजना के तहत, मंत्रालय ग्राम पंचायतों के प्रभावी कामकाज जैसे कि ग्राम पंचायत भवनों का निर्माण, कंप्यूटर और उत्तर पूर्व राज्यों पर ध्यान केंद्रित करते हुए ग्राम पंचायत भवनों के साथ सामान्य सेवा केंद्रों (सीएससी) का संयोजन, के लिए बुनियादी ढांचे के निर्माण के लिए सीमित पैमाने पर राज्यों/संघ राज्य क्षेत्रों के प्रयासों को बढ़ावा देता है, जैसा कि राज्यों/संघ राज्य क्षेत्रों ने अपनी वार्षिक कार्य योजनाओं में प्रस्तावित किया और बाद में केंद्रीय अधिकार प्राप्त समिति द्वारा अनुमोदित किया गया। मंत्रालय योजना के प्रभावी कार्यान्वयन के लिए वार्षिक कार्य योजना में अनुमोदित राज्यों, जिला और ब्लॉक स्तर पर परियोजना प्रबंधन इकाइयों (पीएमयू) की स्थापना के लिए संशोधित आरजीएसए की योजना के तहत राज्यों/संघ राज्य क्षेत्रों को भी सहायता प्रदान कर रहा है और पंचायतों की क्षमता निर्माण और प्रशिक्षण का समर्थन करने के लिए राज्य, जिला और ब्लॉक स्तर के पंचायत संसाधन केंद्रों के रूप में संस्थागत तंत्र की स्थापना कर रहा है।

पंचायत खातों के ऑनलाइन ऑडिट और उनके वित्तीय प्रबंधन के लिए एक ऑनलाइन एप्लिकेशन- 'ऑडिटऑनलाइन' विकसित किया गया है। ऑडिटऑनलाइन पोर्टल, जो अप्रैल 2020 में लॉन्च किया गया, केंद्रीय वित्त आयोग के धन के उपयोग की पारदर्शी ऑडिटिंग की सुविधा प्रदान करता है और पंचायतों के वित्तीय प्रबंधन को मजबूत करता है। इसी प्रकार, पंचायत निर्णय (NIRNAY) एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है।

पीएमजीएसवाई के अंतर्गत सड़कों का समय पर निर्माण पूरा करना

3962. श्री दामोदर अग्रवाल:

श्रीमती महिमा कुमारी मेवाड़:

डॉ. के. सुधाकर:

श्रीमती रूपकुमारी चौधरी:

श्री अरुण गोविल:

श्री चिन्तामणि महाराज:

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री लुम्बाराम चौधरी:

श्री दुलू महतो:

डॉ. मन्ना लाल रावत:

श्री प्रवीण पटेल:

श्री नव चरण माझी:

श्री गजेन्द्र सिंह पटेल:

श्री धर्मबीर सिंह:

श्री आलोक शर्मा:

डॉ. राजेश मिश्रा:

श्री भोजराज नाग:

श्री जनार्दन मिश्रा:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निधियों के प्रभावी उपयोग तथा परियोजनाओं को समय पर पूरा करने को सुनिश्चित करने के लिए मौजूदा तंत्रों का ब्यौरा क्या है;

- (ख) उक्त योजना के अन्तर्गत राज्यों द्वारा पांच वर्षीय रखरखाव विवरण का पालन राज्यवार सुनिश्चित करने के लिए क्या उपाय किए गए हैं;
- (ग) ग्रामीण सड़क निर्माण में नई और हरित प्रौद्योगिकियों को अपनाने के लिए राज्यों को दिए गए प्रोत्साहनों का राज्यवार ब्यौरा क्या है;
- (घ) क्या उक्त पहल पूर्व में निर्मित सड़कों पर भी लागू होगी;
- (ङ) उक्त योजना के अंतर्गत वर्ष 2014 से अब तक उत्तर प्रदेश के फूलपुर, राजस्थान के उदयपुर और भीलवाड़ा, मध्य प्रदेश, झारखंड, हरियाणा के भिवानी और महेंद्रगढ़ तथा कर्नाटक के चिक्काबल्लापुर में किलोमीटर में सड़क निर्माण का राज्यवार, जिलावार और वर्षवार ब्यौरा क्या है;
- (च) क्या सरकार के पास भिवानी-महेंद्रगढ़ लोक सभा निर्वाचन क्षेत्र में ग्रामीण सड़क संपर्क बढ़ाने के लिए कोई विशेष योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (छ) विगत पाँच वर्षों में उक्त योजना के अंतर्गत हरियाणा में कुल कितनी धनराशि आवंटित, जारी और उपयोग की गई तथा इन धनराशियों का उपयोग करके पूरी की गई सड़क परियोजनाओं का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

- (क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत कार्यों का निष्पादन तथा उनका समय पर पूरा होना राज्य सरकारों की जिम्मेदारी है। पीएमजीएसवाई के अंतर्गत केंद्रीय निधियां राज्य सरकारों को स्वीकृत परियोजनाओं के लिए उनकी समामेलन क्षमता, शेष कार्य, उपलब्ध अप्रयुक्त शेष राशि तथा कार्यक्रम दिशानिर्देशों के अनुसार निर्धारित कुछ शर्तों की पूर्ति के आधार पर जारी की जाती हैं। पीएमजीएसवाई के अंतर्गत निधियों के जारी होने की एक सतत प्रक्रिया है तथा इस योजना के अंतर्गत निधियों की अनुपलब्धता के कारण कभी भी कोई कार्य नहीं रुका है। इस योजना के अंतर्गत सड़क-वार व्यय की निगरानी कार्यक्रम एमआईएस, ऑनलाइन प्रबंधन, निगरानी तथा लेखा प्रणाली (ओएमएमएस) के माध्यम से वास्तविक समय के आधार पर की जाती है।

इसके अलावा, योजना के तहत कार्यों की वास्तविक और वित्तीय प्रगति के लिए एक सुव्यवस्थित तंत्र है। पीएमजीएसवाई के तहत ग्रामीण सड़कों के कार्यान्वयन की प्रगति की समीक्षा क्षेत्रीय समीक्षा बैठकों (आरआरएम), निष्पादन समीक्षा समिति (पीआरसी) बैठकों और राज्यों के साथ पूर्व-अधिकार प्राप्त/अधिकार प्राप्त समिति बैठकों के माध्यम से नियमित रूप से की जाती है। जिला स्तर पर, माननीय संसद सदस्य (एलएस) की अध्यक्षता में जिला विकास समन्वय और निगरानी समिति (दिशा) पीएमजीएसवाई सहित भारत सरकार की विभिन्न योजनाओं के कार्यान्वयन की निगरानी करती है। इसके अलावा, ग्रामीण विकास मंत्रालय के सचिव/अपर सचिव/संयुक्त सचिव द्वारा राज्यों के मुख्य सचिवों/प्रधान सचिवों के साथ विशेष समीक्षा बैठकें/मासिक समीक्षा बैठकें भी आयोजित की जाती हैं। योजना के प्रभावी कार्यान्वयन के लिए, उठाए गए अन्य उपाय निम्नानुसार हैं:

- (i) पीएमजीएसवाई के परिचालन मैनुअल में संशोधन किया गया है ताकि यह सुनिश्चित किया जा सके कि योजना के तहत स्वीकृत सभी कार्य स्वीकृति की तिथि से 72 दिनों के भीतर शुरू हो जाएं।
- (ii) राज्यों से निष्पादन क्षमता और विवरण क्षमता बढ़ाने का अनुरोध किया गया है और इस संबंध में उनके अनुपालन की नियमित समीक्षा की जाती है।
- (iii) बोली दस्तावेज प्रावधानों को युक्तिसंगत बनाया गया है।
- (iv) क्षमता निर्माण के लिए फील्ड इंजीनियरों और ठेकेदारों के साथ-साथ उनके कर्मचारियों को प्रशिक्षण दिया जा रहा है।
- (v) मंत्रालय ने राज्यों की निष्पादन क्षमता बढ़ाने के लिए कुछ राज्यों में केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों (सीपीएसयू) को शामिल किया है।
- (vi) मंत्रालय ने कार्यक्रम के कार्यान्वयन में ठेकेदारों को आकर्षित करने के लिए राज्यों में कई ठेकेदार आउटरीच कार्यक्रम भी आयोजित किए हैं।
- (vii) कार्यों की प्रगति की निगरानी के लिए सूचना प्रौद्योगिकी का उपयोग किया जा रहा है।

(viii) उस क्षेत्र के राज्यों के समूह के लिए विभिन्न क्षेत्रों में नियमित अंतराल पर वास्तविक और वित्तीय मापदंडों की नियमित और संरचित समीक्षा की जाती है।

(ख) पीएमजीएसवाई सड़कों का निर्माण राज्य सरकारों द्वारा कम से कम 10 वर्षों के जीवन काल के साथ डिजाइन की जाती है। पीएमजीएसवाई दिशानिर्देशों के अनुसार, कार्यक्रम के तहत निर्मित सड़कों का रखरखाव राज्य सरकारों की जिम्मेदारी है और मानक बोली दस्तावेज के अनुसार सभी सड़क कार्यों का शुरुआती पंचवर्षीय रखरखाव भी उसी ठेकेदार के साथ की जाने वाली निर्माण की संविदा में शामिल होता है। विवरण को पूरा करने के लिए रखरखाव निधि का बजटीय प्रावधान राज्य सरकारों द्वारा किया जाना अपेक्षित होता है और एक अलग रखरखाव खाते में राज्य ग्रामीण सड़क विकास एजेंसियों (एसआरआरडीए) के पास रखा जाता है। 5 वर्ष के निर्माण रखरखाव ठेके की समाप्ति के बाद, पीएमजीएसवाई सड़कों को समय-समय पर रखरखाव चक्र के अनुसार नवीनीकरण सहित 5 साल के रखरखाव के क्षेत्रीय रखरखाव ठेकों के तहत रखा जाना होता है। यह सुनिश्चित करने के लिए कि पीएमजीएसवाई के तहत निर्मित सड़क का उसके पूरे जीवन चक्र के दौरान उचित रखरखाव किया जाए तथा राज्य इस प्रयोजन के लिए पर्याप्त रखरखाव निधि उपलब्ध कराए, पीएमजीएसवाई-III के तहत, प्रत्येक राज्य सरकार को कार्य स्वीकृत करने से पहले उस राज्य के साथ एक समझौता ज्ञापन पर हस्ताक्षर करना होता है। पीएमजीएसवाई-IV के अंतर्गत स्वीकृत किए जाने वाले कार्यों के लिए भी यह सुनिश्चित किया गया है तथा पीएमजीएसवाई-IV के कार्यक्रम दिशानिर्देशों में आवश्यक प्रावधान किए गए हैं।

(ग) और (घ) पीएमजीएसवाई के तहत निर्मित सड़कों के रखरखाव के लिए पूर्व-निर्धारित मापदंडों के अनुसार बेहतर निष्पादन करने वाले राज्यों को वित्तीय प्रोत्साहन प्रदान किया जाता है। डीपीआर तैयार करने और राज्यों द्वारा मंजूरी के लिए प्रस्ताव देने के चरण में नई और हरित प्रौद्योगिकियों के उपयोग को प्रोत्साहित किया जाता है। इस तरह की लागतों को नियमित पीएमजीएसवाई कार्यक्रम निधि के माध्यम से पूरा किया जाता है।

राज्यों को नई सामग्री/अपशिष्ट सामग्री/स्थानीय रूप से उपलब्ध सामग्री का उपयोग करने के लिए प्रोत्साहित किया जाता है। राज्यों को 2013 से सलाह दी गई थी कि वे वार्षिक प्रस्तावों का कम से कम 15% किसी भी नई तकनीक/सामग्री का उपयोग करके प्रस्तावित करें। इस पहल ने अपशिष्ट प्लास्टिक, कोल्ड मिक्स तकनीक, सेल-फील्ड कंक्रीट, सीमेंट और चूने का उपयोग करके स्थिरीकरण, नैनो तकनीक और फुल डेप्थ रिक्लेमेशन (एफडीआर) सहित 40 से अधिक तकनीकों को पेश करने में मदद की है। इसके अलावा, नई प्रौद्योगिकी पहल, 2022 पर विज्ञान दस्तावेज़ मई 2022 में लॉन्च किया गया है, जो पीएमजीएसवाई सड़कों के निर्माण में नई तकनीकों/सामग्री के उपयोग को बढ़ाने का सुझाव देता है। वर्ष 2000 में पीएमजीएसवाई की शुरुआत से लेकर अब तक, 17,634 किलोमीटर लंबी सड़क का निर्माण नई और हरित तकनीकों के उपयोग से किया जा चुका है।

(ड) उक्त योजना के तहत वर्ष 2014 से उत्तर प्रदेश के फूलपुर, राजस्थान के उदयपुर और भीलवाड़ा, मध्य प्रदेश, झारखंड, हरियाणा के भिवानी और महेंद्रगढ़ तथा कर्नाटक के चिक्काबल्लापुर में किलोमीटर में सड़क निर्माण का राज्यवार, जिलावार और वर्षवार ब्यौरा

<https://omms.nic.in>>Progress Monitoring>Monthly Progress Report >Financial Year-wise achievement पर देखा जा सकता है।

(च) हाल ही में 11 सितंबर 2024 को पीएमजीएसवाई-IV नाम से एक नया घटक शुरू किया गया है, जिसका उद्देश्य 2011 की जनगणना के अनुसार मैदानी क्षेत्रों में 500 से अधिक आबादी और पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी क्षेत्रों (आदिवासी अनुसूची-V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्र) में 250 से अधिक आबादी और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100 से अधिक आबादी वाली असंबद्ध बसावटों को बारहमासी सड़क संपर्कता प्रदान करना है। यह योजना 2024-25 से 2028-29 तक 70,125 करोड़ रुपये के कुल परिव्यय के साथ लागू की जाएगी, जिसका लक्ष्य 25,000 संपर्क रहित बसावटों को संपर्कता प्रदान करना है। केन्द्र सरकार इस

योजना के अंतर्गत प्रस्ताव प्रस्तुत करने में सुविधा प्रदान करने के लिए राज्यों के साथ पूर्ण समन्वय में काम कर रही है।

हरियाणा राज्य को पीएमजीएसवाई-I, II और III के अंतर्गत बनायी जाने वाली सड़कों और पुलों के कुल निर्धारित लक्ष्य की सम्पूर्ण स्वीकृति दी जा चुकी है। मंत्रालय पीएमजीएसवाई के तहत स्वीकृत कार्यों का संसदीय निर्वाचन क्षेत्र-वार डेटा नहीं रखता है। हालाँकि, भिवानी और महेंद्रगढ़ जिलों में पीएमजीएसवाई के तहत स्वीकृत कार्यों और प्रगति का विवरण <https://omms.nic.in>>**Progress Monitoring**>**District Brief** पर देखा जा सकता है। पीएमजीएसवाई-IV हरियाणा के भिवानी-महेंद्रगढ़ लोकसभा क्षेत्र सहित सभी राज्यों/संघ राज्य क्षेत्रों में ग्रामीण सड़क संपर्कता के दायरे को और बढ़ाएगा।

(छ) पिछले 5 वर्षों के दौरान, मंत्रालय द्वारा हरियाणा राज्य को कार्यक्रम निधि के अंतर्गत 611.19 करोड़ रुपये जारी किए गए हैं। उक्त अवधि के दौरान राज्य ने 1074.97 करोड़ रुपये का व्यय किया है, जिसमें राज्य अंश भी शामिल है। इसके अलावा, राज्य ने उक्त अवधि के दौरान 2,459.73 किलोमीटर की 256 सड़क कार्यों का निर्माण किया है।

उत्तर प्रदेश के शाहजहाँपुर में पीएम-किसान के लाभार्थी

3963. श्री अरुण कुमार सागर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश और विशेषकर शाहजहाँपुर संसदीय निर्वाचन क्षेत्र के किसान भी पीएम-किसान योजना से लाभान्वित हुए हैं; और

(ख) यदि हां, तो आज की तारीख तक तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) पीएम-किसान योजना एक केंद्रीय क्षेत्र की योजना है जिसे माननीय प्रधानमंत्री द्वारा फरवरी 2019 में कृषि योग्य भूमिधारक किसानों की वित्तीय जरूरतों को पूरा करने के लिए शुरू

किया गया था । इस योजना के तहत, प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से किसानों के आधार से जुड़े बैंक खातों में तीन समान किस्तों में प्रति वर्ष 6,000 रुपये का वित्तीय लाभ अंतरित किया जाता है।

किसान-केंद्रित डिजिटल इंफ्रास्ट्रक्चर ने सुनिश्चित किया है कि योजना का लाभ बिना किसी बिचौलियों की भागीदारी के देश भर के सभी किसानों तक पहुंचे । लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने योजना की शुरुआत से अब तक 19 किस्तों में रुपये 3.68 लाख करोड़ से अधिक का वितरण किया है। उत्तर प्रदेश में, पात्र किसानों को अब तक 85017.83 करोड़ रुपये की राशि जारी की गई है और इसमें से शाहजहांपुर जिले के लाभार्थियों को 1555.52 करोड़ रुपये जारी किए गए हैं।

उत्तर प्रदेश के शाहजहांपुर जिले में जारी किए गए लाभों का किस्त-वार ब्यौरा संलग्न विवरण में दिया गया है।

विवरण

उत्तर प्रदेश के शाहजहांपुर जिले में पीएम-किसान के तहत जारी लाभों का किस्त-वार विवरण

किस्त सं.	किस्त अवधि	लाभार्थियों की संख्या	वितरित राशि (करोड़ रुपए में)
पहली	वित्तीय वर्ष 2018-2019 (दिसंबर-मार्च)	2,25,642	45.13
दूसरी	वित्त वर्ष 2019-2020 (अप्रैल-जुलाई)	3,05,523	63.78
तीसरी	वित्त वर्ष 2019-2020 (अगस्त-नवंबर)	3,24,776	69.00
चौथी	वित्त वर्ष 2019-2020 (दिसंबर-मार्च)	3,41,211	75.87
पांचवीं	वित्त वर्ष 2020-2021 (अप्रैल-जुलाई)	4,10,409	100.11
छठी	वित्त वर्ष 2020-2021 (अगस्त-नवंबर)	4,09,891	86.30
सातवीं	वित्त वर्ष 2020-2021 (दिसंबर-मार्च)	4,19,052	85.82
आठवीं	वित्त वर्ष 2021-2022 (अप्रैल-जुलाई)	4,35,734	95.80
नौवीं	वित्त वर्ष 2021-2022 (अगस्त-नवंबर)	4,36,868	89.45
दसवीं	वित्त वर्ष 2021-2022 (दिसंबर-मार्च)	4,46,281	98.15
ग्यारहवीं	वित्त वर्ष 2022-2023 (अप्रैल-जुलाई)	4,45,599	91.02
बारहवीं	वित्त वर्ष 2022-2023 (अगस्त-नवंबर)	3,48,414	70.21

तेरहवीं	वित्त वर्ष 2022-2023 (दिसंबर-मार्च)	3,37,706	70.00
चौदहवीं	वित्त वर्ष 2023-2024 (अप्रैल-जुलाई)	3,57,827	79.62
पंद्रहवीं	वित्त वर्ष 2023-2024 (अगस्त-नवंबर)	3,24,822	73.61
सोलहवीं	वित्त वर्ष 2023-2024 (दिसंबर-मार्च)	3,51,764	94.09
सत्रहवीं	वित्त वर्ष 2024-2025 (अप्रैल-जुलाई)	3,63,296	80.12
अठारहवीं	वित्त वर्ष 2024-2025 (अगस्त-नवंबर)	3,81,307	85.52
उन्नीसवीं	वित्त वर्ष 2024-2025 (दिसंबर-मार्च)	4,03,691	101.91
		सकल योग	1,555.52

RECIPROCAL TARIFFS ON IMPORTS AND EXPORTS

3964. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that the decision of the US Government imposing reciprocal tariffs on imports from India will hit Indian exports to US and also the growing manufacturing investments in the country; and
- (b) if so, the details of the main items of India's export to US and the quantum thereof and to what extent the US decision will impact our exports to that country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) and (b) The U.S. has issued Memorandum on Reciprocal Trade and Tariffs on February 13, 2025, wherein the Secretary of Commerce and United States Trade Representative are to take necessary actions to investigate harm to U.S.

from any non-reciprocal trade arrangements adopted by trading partners and provide a report with detailed proposed remedies for each trading partner, based on which, US action against relevant trading partner could, thereafter be undertaken under any of the relevant US legislations. As on date, reciprocal tariffs have not been applied by U.S. on India. Details of the main items of India's export to US and the quantum is given in the enclosed **Statement**.

STATEMENT

Top 10 commodities of India’s Export to USA (Values in USD Million)

S.No.	Commodity	April-March 2022-23	April-March 2023-24	April-Dec 2024-25
1	Drug Formulations, Biologicals	6775.1	8,015.25	6531.52
2	Pearl, Precious, Semiprecious Stones	9203.56	6,576.53	4230.73
3	Petroleum Products	6037.3	5,830.05	3180.28
4	Telecom Instruments	2562.69	5,822.83	5280.46
5	Gold And other Precious Metal Jewellery	3323.51	3,305.73	2747.5
6	Products Of Iron and Steel	3080.94	2,781.83	2226.72
7	RMG Cotton Including Accessories	3131.55	2,743.67	2264.28
8	Electronics Components	1660.48	2,697.71	1514.85
9	Cotton Fabrics, Made ups Etc.	2418.17	2,614.77	2038.01
10	Marine Products	2582.65	2,499.02	2056.13

Source: DGCIS

मवेशी व्यवसाय

3965. श्रीमती संध्या राय:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) मध्य प्रदेश में क्रियान्वित की जा रही योजनाओं का ब्यौरा क्या है;

(ख) भिंड और दतिया जिलों में मवेशी व्यवसाय को लाभ पहुंचाने वाली योजनाओं के नाम क्या हैं; और

(ग) उक्त योजनाओं के अंतर्गत उक्त जिलों के लिए आबंटित/जारी और उपयोग की गई निधि का वर्षवार/जिलावार ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पशुपालन और डेयरी विभाग मध्य प्रदेश सहित पूरे देश में निम्नलिखित योजनाएं क्रियान्वित कर रहा है:

(i) राष्ट्रीय गोकुल मिशन: यह योजना देशी बोवाइन नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन तथा बोवाइन पशुओं के दूध उत्पादन और उत्पादकता में वृद्धि के लिए है।

(ii) राष्ट्रीय डेयरी विकास कार्यक्रम: यह योजना सहकारी डेयरी क्षेत्र में दूध और दूध उत्पादों की खरीद, प्रसंस्करण और विपणन के लिए डेयरी अवसंरचना के निर्माण पर केंद्रित है।

(iii) राष्ट्रीय पशुधन मिशन: राष्ट्रीय पशुधन मिशन (एनएलएम) का उद्देश्य रोजगार सृजन, उद्यमिता विकास, प्रति-पशु उत्पादकता में वृद्धि करना और इस प्रकार मांस, बकरी के दूध, अंडे और ऊन का उत्पादन बढ़ाना है।

(iv) पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम: यह योजना खुरपका और मुंहपका, ब्रुसेल्लोसिस जैसे पशु रोगों के नियंत्रण के लिए सहायता प्रदान करने तथा डेयरी पशुओं सहित पशुधन के अन्य संक्रामक रोगों के नियंत्रण के लिए सहायता प्रदान करता है। इस योजना के तहत किसानों के द्वार तक गुणवत्तापूर्ण पशुधन स्वास्थ्य सेवाएँ पहुंचाने के लिए मोबाइल पशु चिकित्सा इकाइयाँ स्थापित की जाती हैं।

(v) पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ): यह योजना डेयरी प्रसंस्करण, मांस प्रसंस्करण, पशु चारा संयंत्र; नस्ल सुधार तकनीक, पशु चिकित्सा टीके और दवा उत्पादन सुविधाएं और पशु अपशिष्ट प्रबंधन से धन सृजन जैसे क्षेत्रों में निवेश को बढ़ावा देती है। एएचआईडीएफ की सफलता के साथ, डेयरी प्रसंस्करण अवसंरचना विकास निधि को 1 फरवरी, 2024 को एएचआईडीएफ में विलय कर दिया गया, पिछले निधि का कुल आकार 29, 110 करोड़ रुपये हो गया।

(vi) किसान क्रेडिट कार्ड (केसीसी): सरकार ने पशुपालन और मत्स्यपालन किसानों को उनकी कार्यशील पूंजीगत आवश्यकताओं के लिए केसीसी सुविधा का विस्तार किया है। यह सुविधा व्यक्तिगत या संयुक्त उधारकर्ताओं, संयुक्त देयता समूहों या स्वयं सहायता समूहों के लिए उपलब्ध है, जिसमें स्वामित्व वाले, किराए पर या पट्टे पर दिए गए शेड वाले किरायेदार किसान भी शामिल हैं।

(ख) जिन योजनाओं से भिंड और दतिया सहित मध्य प्रदेश में पशुपालन व्यवसाय को लाभ मिला है वे निम्नानुसार हैं:

(i) राष्ट्रीय गोकुल मिशन: इस मिशन के राष्ट्रीय कृत्रिम गर्भाधान (एआई) कार्यक्रम के तहत भिंड जिले में 1.89 लाख पशुओं को शामिल किया गया, 2.1 लाख कृत्रिम गर्भाधान किए गए तथा 1.23 लाख किसानों को लाभ मिला। इसी प्रकार, दतिया जिले में 0.96 लाख पशुओं को शामिल किया गया, 1.14 लाख कृत्रिम गर्भाधान किए गए तथा 0.62 लाख किसानों को लाभ मिला।

(ii) राष्ट्रीय डेयरी विकास कार्यक्रम: इस योजना के अंतर्गत भिंड और दतिया जिले शामिल हैं और वर्ष 2018-19 में 218.5 लाख रुपये के आवंटन के साथ एक परियोजना को अनुमोदन दिया गया है। इसके अलावा, परियोजना के तहत भिंड और दतिया जिलों में कुल 36.45 लाख रुपये की लागत से मिल्क एनालाइजर के साथ 27 स्वचालित दूध संग्रहण इकाइयाँ स्थापित की गईं।

(iii) पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम: इस योजना के अंतर्गत भिंड में कुल खुरपका और मुंहपका रोग (एफएमडी) के लिए 10.12 लाख टीके लगाए गए तथा दतिया में एफएमडी के लिए कुल 6.97 लाख टीके लगाए गए।

(iv) **किसान क्रेडिट कार्ड (केसीसी):** मध्य प्रदेश में कुल 2.20 लाख सक्रिय केसीसी हैं।

(ग) पिछले तीन वर्षों और चालू वित्तीय वर्ष के दौरान उपर्युक्त योजनाओं के अंतर्गत दत्तिया और भिंड जिलों सहित मध्य प्रदेश को आवंटित और जारी की गई निधियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पिछले तीन वर्षों और चालू वर्ष के दौरान विभिन्न योजनाओं के अंतर्गत दत्तिया और भिंड जिलों सहित मध्य प्रदेश को आवंटित और जारी की गई निधियों का ब्यौरा

(लाख रुपए में)				
योजना का नाम	वर्ष 2021-22	वर्ष 2022-23	वर्ष 2023-24	वर्ष 2024-25
राष्ट्रीय गोकुल मिशन	6024.963	9049.51	4903.00	0.00
राष्ट्रीय डेयरी विकास कार्यक्रम	0.00	0.00	314.47	1307.31
राष्ट्रीय पशुधन मिशन	620.96	0.00	350.00	500.00
पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम	6496	352.73	4889.02	5096.89

ADIP SCHEME

3966. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has reduced or delayed the allocation of grants under the ADIP scheme for the distribution of aids and appliances for persons with disabilities in Tamil Nadu;
- (b) the allocation and utilization of funds under the scheme during the Financial Year 2023-24;

- (c) whether the State of Tamil Nadu has requested additional assistance to meet the rising demand for assistive devices in rural districts; and
- (d) if so, the steps being taken to ensure timely delivery of aids and appliances, particularly in underserved regions of the State?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) The Scheme of Assistance to Persons with Disabilities for Purchase/Fitting of Aids /Appliances (ADIP Scheme) is a Central Sector Scheme. There is no state-wise allocation of funds under the ADIP Scheme. The Budget Estimate(BE) and Actual Expenditure (AE) during the financial year 2023-24 for the ADIP Scheme is as under:

Financial Year	Budget Estimate (Rs. in Crore)	Actual Expenditure (Rs. in Crore)
2023-24	245.00	290.60

(c) and (d) Under the ADIP Scheme, Grant in aid is released to various implementing agencies such as Artificial Limbs Manufacturing Corporation of India (ALIMCO)/ National Institutes/Composite Regional Centres/Deen Dayal Rehabilitation Centres/Non Government Organizations etc. No such request for additional assistance to meet the rising demand for assistive devices in rural districts from the State of Tamil Nadu has been received. ALIMCO is the major Implementing Agency of ADIP Scheme across India. As far as ALIMCO is

concerned, in order to extend the reach and delivery of Aids and Appliances the corporation has opened Pradhan Mantri Divyasha Kendra (PMDK) in Chennai and Madurai, which are walk in centres for availing aids and appliances by senior citizens and divyangjan. The corporation has also opened ALIMCO's Regional Marketing Centre in Chennai to provide benefit of aids and appliances. Also, the Corporation is in swift coordination with state government for organising camps under the provisions of ADIP scheme. The corporation has also approached to the district administration of identified aspirational Blocks in the state of Tamil Nadu for organising camps under the provision of ADIP Scheme.

PUBLIC AWARENESS AND PARTICIPATION IN ANIMAL WELFARE

3967. SHRIMATI MAHIMA KUMARI MEWAR:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIMATI BHARTI PARDHI:

SHRI NABA CHARAN MAJHI:

SHRI GAJENDRA SINGH PATEL:

SHRI DINESHBHAI MAKWANA:

SHRI KANWAR SINGH TANWAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the steps being taken to enhance public awareness and participation in animal welfare initiatives, particularly among school children, as emphasized in the award ceremony;
- (b) the initiatives in place to sensitize law enforcement agencies about the importance of animal welfare laws and ensure their effective enforcement in various States, including Amroha of Uttar Pradesh; and
- (c) whether there are any plans to introduce stricter regulations for pet ownership and breeding to reduce the number of abandoned animals on the streets, if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) One of the key functions of the Animal Welfare Board of India (AWBI), under Section 9(k) of the Prevention of Cruelty to Animals Act, 1960, is to impart education on the humane treatment of animals and promote public awareness against the infliction of unnecessary pain or suffering on animals. This is achieved through various means, including lectures, books, posters, cinematographic exhibitions, and more. Various steps taken to enhance public awareness and participation in animal welfare initiatives, particularly among school children are given in the enclosed **Statement-I**.

(b) AWBI is publishing various guidelines, regulations and booklets so as to sensitize the law enforcement authorities on the issues related to animal welfare laws. AWBI also organized the training programmes for the Law enforcement authorities to sensitize them on the issues related to animal welfare laws.

During this financial year, a One-day training programme was conducted for the Police Officials on 19.10.2024 at Police Training School, Thanisandra, Bengaluru on Animal Welfare Laws. During this training, sessions on Importance on Animal Welfare, PCA Act, 1960, Regulations on Slaughter and Transportation of Animals, ABC Rules and Practical Training and case studies were covered. The subject experts in the field of animal welfare laws and rules delivered their lectures to sensitize the officials of the Police Department. The Superintendent of Police and Principal, Police Training School and his team coordinated in successful conducting of the training programme.

AWBI has published four books to create awareness amongst the State Governments and UTs including Law enforcement authorities as per the details given below:

- i. Law Enforcement Handbook on Animal Welfare Laws
- ii. Animal Law Handbook for Urban Local bodies
- iii. Handbook for Veterinary Officers on Animal Welfare Laws
- iv. Revised Animal Birth Control (ABC) module for Street Dogs Population management, rabies eradication and reducing man-dog conflict.

AWBI, on receipt of complaints regarding cruelty to animals from various parts of the country, is taking up the matters with the concerned State Governments and District

Collectors / Magistrates / District Superintendent of police sensitizing them about the existing animal welfare laws for conducting an enquiry to the cruelty matters.

The State Authorities are empowered to initiate appropriate action against the offenders meting out cruelty to animals and to take action as per the law.

The details of letters issued for awareness for Amroha, Uttar Pradesh are given in the enclosed **Statement-II**.

(c) As per Section 3 of the Prevention of Cruelty to Animals Act, 1960, it shall be the duty of every person having the care or charge of any animal to take all reasonable measures to ensure the well-being of such animal and to prevent the infliction upon such animal of unnecessary pain or suffering.

Also, as per Section 11(1)(i) of the PCA Act, 1960, If any person, without reasonable cause, abandons any animal in circumstances which render it likely that it will suffer pain by reason of starvation or thirst; he shall be punishable, in the case of a first offence, with fine which shall not be less than ten rupees but which may extend to fifty rupees and in the case of a second or subsequent offence committed within three years of the previous offence, with fine which shall not be less than twenty-five rupees but which may extend to one hundred rupees or with imprisonment for a term which may extend to three months, or with both.

As per the Article 246(3) of the Constitution of India in List II of Seventh Schedule the Preservation, protection and improvement of stock and prevention of animal diseases; veterinary training and practice is under State list on which the State has exclusive power to make laws for such State or any part thereof with respect to any of the matters enumerated in List II in the Seventh Schedule. Accordingly, it is the responsibility of the local bodies to take care of the stray

animals and to regularize the process of registration of the Pet Ownership in their respective municipal areas, which will help in monitoring the number of pet animals.

Details of rules notified and advisories issued by the Central Government are given in the enclosed **Statement-III**.

STATEMENT-I

Steps taken to enhance public awareness and participation in animal welfare initiatives, particularly among school children

1. AWBI has been consistently encouraging animal welfare organizations and individuals by nominating them as Honorary Animal Welfare Representative (HAWR) to extend educational programs to schools by organizing activities such as poster competitions, painting contests, and essay writing competitions. These programs aim to foster compassion towards animals and help shape better, more responsible citizens.
2. To support these efforts, AWBI has developed educational modules for school children in two age groups: Class V-VIII and Class IX-XII. These modules cover various topics aimed at raising awareness and sensitizing students about animal welfare. For Classes V-VII, the subjects include Compassion for Animals, Animal Behavior, Animal Cruelty, Responsible Pet Ownership, and Animal Superstition. For Classes IX-XII, the modules cover more advanced topics like Veterinary Help for Pet and Street Animals, Conflict Mitigation, Achievements in Animal Welfare, Animal Welfare and

Sustainability, Human Health, and Ahimsa (Culture and Heritage in India). These modules have been circulated to the Department of Education in all State Governments and UTs to ensure wide dissemination.

- 3. AWBI has also initiated training programs in schools to ensure that its message reaches young children effectively. In addition, regular seminars, workshops, and awareness programs conducted by State Governments and animal welfare organizations play a crucial role in sensitizing the public, particularly animal lovers.
- 4. The AWBI regularly issues advisories and circulars to raise public awareness about animal welfare. These advisories are issued during key events such as Animal Welfare Fortnight (January 14 to 30), World Animal Day, World Rabies Day, humane celebrations of Deepavali, and during the summer and winter seasons to emphasize animal welfare concerns.
- 5. Moreover, AWBI conducts training programs for Honorary Animal Welfare Representatives and issues Colony Animal CareTaker authorization letters to compassionate individuals who care for community animals in their local areas. These efforts help in promoting the well-being of animals and fostering a compassionate society.

STATEMENT-II

Letters issued for awareness for Amroha, Uttar Pradesh

S.No.	Date of Complaint	Subject of Complaint	Letter to whom
1	31.05.2022	Request to take necessary action to save life of stray animals in Amroha	Letter dated 31.05.2022 was issued to the District Magistrate, Amroha, Uttar Pradesh

2	13.04.2024	Requested to implementation the provisions of the Animal Birth Control Rules, 2023 and AWBI Module to control the population of the street dogs effectively in District Amroha	Letter dated 24.04.2024 was issued to the Member Secretary, Uttar Pradesh State Animal Welfare Board and The Director, Animal Husbandry Department, Directorate of Animal Husbandry, Gokarnnath Rd, Badshah Bagh, Lucknow and The Municipal Commissioner Municipal Corporation of Amroha
3	07.02.2025	Complaint against the owner of the Pit Bull for attacking and killing a Community Dog in Amroha, Uttar Pradesh	Letter dated 04.03.2025 was issued to the Member Secretary, Uttar Pradesh State Animal Welfare Board and The Director, Animal Husbandry Department, Directorate of Animal Husbandry, Gokarnnath Rd, Badshah Bagh, Lucknow

STATEMENT-III

Details of rules notified and advisories issued by the Central Government

1. The Central Government has also notified the Prevention of Cruelty to Animals (Dog Breeding and Marketing) Rules, 2017 and Prevention of Cruelty to Animals (Pet Shop) Rules, 2018 to regulate the illegal breeding of animals and to regulate the sale or trade in pet animals respectively. These Rules are being implemented by the respective State Governments and UTs.
2. The AWBI had issued several advisories in relation to stray dogs and pet animals:
 - a) Pet Dogs and Street Dogs Circular dated 26.02.2015.

- b) Circular to all DGPs of all States/UTs regarding harassment to Citizens showing compassion to animals dated 25-08-2015 and 28.10.2015.
- c) Advisory to initiate necessary action for rescue and rehabilitation of stray animals dated 12-07-2018.
- d) Advisory to identify sufficient number of feeding spots for stray dogs in every district and to properly implement the (AWBI Revised Guidelines on Pet dogs and street dogs) dated 03.03.2021.
- e) Request to properly implement and circulate the standard protocol for the adoption of community animals dated 17.05.2022.
- f) Guidelines for use of Muzzle on Dogs and care of community dogs dated 17.08.2022.
- g) Request to Principal Secretary, Urban Development and Animal Husbandry as well as to the Commissioner, Municipal Corporation of all Districts of all State/UTs to implement the provision of ABC Rules, 2023 dated 31.03.2023.
- h) Request to all District Magistrate of all Districts of all State/UTs to implement the provision of ABC Rules, 2023 dated 30.05.2023.

SOCIAL AUDIT OF MGNREGS

3968. DR. K. SUDHAKAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is true that during the social audit of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) funds a large

number of misappropriations of funds were noticed, if so, the details thereof;

- (b) the total number of funds found misappropriated in Karnataka along with details regarding the same;
- (c) the details of actions being taken to prevent such misappropriations of funds meant for MGNREGS; and
- (d) the details of steps taken to monitor the progress of works under MGNREGS and the correct transfer of funds to eligible beneficiaries of Karnataka?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) As per Section 17 (2) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, the Gram Sabha shall conduct regular Social Audits of all the projects under the Scheme taken up within the Gram Panchayat.

State/Union Territory (UT)-wise details of the total number of cases reported by the Social Audit Unit (SAU) and corresponding financial misappropriation under Mahatma Gandhi NREGS as on 21.03.2025 are given in the enclosed **Statement-I**.

(b) District-wise details of the total number of cases reported by the Social Audit Unit (SAU) and corresponding financial misappropriation in Karnataka under Mahatma Gandhi NREGS as on 21.03.2025 are given in the enclosed **Statement-II**.

(c)The issues/findings post Gram Sabha are entered/updated into the Social Audit MIS by the SAU resource persons for reporting and seeking Action Taken report from the implementing agency. As per NREGASoft, as on 21.03.2025, against the total financial misappropriation cases reported by SAU, the total recovery done by the implementing agency is Rs. 242.61 crore for 9,58,536 cases. Transparency and accountability is the prime focus of the scheme. Ministry of Rural Development has adopted robust process for ensuring the transparency and accountability in implementation of the scheme across the States/UTs. Brief note of the various monitoring and evaluation arrangements made for ensuring the proper utilization of the funds released under the Scheme are given in the enclosed **Statement-III**.

(d)The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS (progress of works) in States/UTs through various fora viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, Programme Review meetings. Central Employment Guarantee Council and State Employment Guarantee Councils periodically monitor implementation of the programme. State Technical Cells are constituted at various levels in the States to regularly monitor the progress of works.

Under Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol.

STATEMENT-I

State/Union Territory (UT)-wise details of total number of cases reported by Social Audit Unit (SAU) and corresponding financial misappropriation under Mahatma Gandhi NREGS as on 21.03.2025			
Sl. No.	States/UTs	Total number of cases Reported by SAU	Corresponding Financial Misappropriation Amount (Rs. in lakh)
1	Andhra Pradesh	2,24,044	42381.41
2	Arunachal Pradesh	204	131.28
3	Assam	420	127.95
4	Bihar	11,770	2960.87
5	Chhattisgarh	24,554	9537.24
6	Gujarat	16	0.82
7	Haryana	51	10.44
8	Himachal Pradesh	22,588	1138.75
9	Jammu And Kashmir	4,396	274.04
10	Jharkhand	39,769	8764.10
11	Karnataka	1,19,549	29714.49
12	Kerala	13,298	763.48
13	Ladakh	0	0.00
14	Madhya Pradesh	14,690	2539.48
15	Maharashtra	1,373	1756.67
16	Manipur	281	35.53
17	Meghalaya	90	11.93
18	Mizoram	394	79.29
19	Nagaland	1,552	217.44
20	Odisha	12,920	1236.61
21	Punjab	8,492	5232.73
22	Rajasthan	1,221	2731.51
23	Sikkim	901	287.87
24	Tamil Nadu	2,88,135	30701.15
25	Telangana	1,38,132	17746.67
26	Tripura	2,456	1810.24
27	Uttar Pradesh	20,797	6550.85
28	Uttarakhand	2,979	649.47

29	West Bengal	3,464	290.50
	Total	9,58,536	1,67,682.80

As per NREGASoft

STATEMENT-II

District-wise details of total number of cases reported by Social Audit Unit (SAU) and corresponding financial misappropriation in Karnataka under Mahatma Gandhi NREGS as on 21.03.2025			
Sl. No.	District	Total number of cases reported by SAU	Corresponding Financial Misappropriation Amount (Rs. in lakh)
1	Bagalkote	4,391	1041.15
2	Ballari	1,834	579.78
3	Belagavi	9,737	1154.38
4	Bengaluru	84	19.56
5	Bengaluru Rural	817	59.99
6	Bidar	6,482	1324.25
7	Chamaraja Nagara	3,198	1497.98
8	Chikkaballapura	3,599	773.34
9	Chikkamagaluru	7,485	1452.00
10	Chitradurga	4,628	1762.24
11	Dakshina Kannada	2,765	486.13
12	Davanagere	1,597	1243.38
13	Dharwar	1,771	532.28
14	Gadag	9,934	1954.54
15	Hassan	2,109	356.01
16	Haveri	3,799	608.08
17	Kalaburagi	8,197	2204.08
18	Kodagu	258	64.23
19	Kolar	3,431	901.54
20	Koppal	2,465	863.36
21	Mandya	4,410	753.83
22	Mysuru	6,382	1024.77
23	Raichur	4,882	1262.35

24	Ramanagara	4,371	3101.57
25	Shivamogga	2,105	185.29
26	Tumakuru	5,823	1224.61
27	Udupi	1,392	128.59
28	Uttara Kannada	1,145	296.76
29	Vijayanagara	4,330	1192.08
30	Vijaypura	3,086	820.56
31	Yadgir	3,042	845.79
	Total	119549	29714.49

As per NREGASoft

STATEMENT-III

- i. **Direct Benefit Transfer (DBT):** Direct Benefit Transfer (DBT) system in wage payment has been adopted under Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS). The payment of wages to the bank/ post office accounts of Mahatma Gandhi NREGS workers is through National Electronic Fund Management System (NeFMS)/Electronic Fund Management System (eFMS).
- ii. **National Mobile Monitoring Service (NMMS):** It enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photograph twice in a day. This app aids in increasing citizen oversight of the programme. This is one more step towards transparency and accountability.
- iii. **Area Officer Monitoring Visit Application:** This App facilitates the officials of the State/UT to record their field visit findings online. The App also allows the officials to record time stamped and geotagged photograph for all the schemes launched by Department of Rural

Development. Also, this App helps in developing hassle-free reporting of the field visits. This app records the field visit findings and views the field visit outcome report by the senior officials.

- iv. **GIS based plan– Use of Space Technology:** GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.
- v. **Yuktdhara: GIS based planning tool** – To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.
- vi. **SECURE – Software for Estimate Calculation for using Rural Rates for Employment:** Application is being used for estimate the calculation of works to be undertaken under the scheme.
- vii. **GeoNREGA:** the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation.
- viii. **JALDOOT App:** JALDOOT app has been developed to enable monitoring of ground water tables across the country. The Jaldoot app enables Gram Rojgar Sahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoon and post-monsoon).
- ix. **JANMANREGA app:** this app helps in proactive disclosure of information to its citizens in reference to the implementation of Mahatma Gandhi NREGS. Citizen awareness is a key to efficient, effective, and transparent execution of the scheme.

- x. **Ombudsperson App-** An Ombudsperson App has been developed for smooth reporting and categorization of grievances received from various sources viz. physical, digital and mass media related to the implementation of the Mahatma Gandhi NREGS, easy tracking and timely passing of awards on each case as per the guidelines and easy uploading of quarterly and annual report on the website.
- xi. **Social Audits:** As per the mandate of the Act, the Ministry has laid emphasis on the setting up of an institutional structure at the States/UTs level for facilitating social audits of all the Gram Panchayats at least twice a year. With the consistent efforts by Ministry, a total of 27 States and 1 UT have established Independent Social Audit Units.

Further, monitoring by National level monitors regular and special monitoring, monitoring by teams of central level officers, monitoring visits by Common review Mission teams, monitoring through use of Area Officers app is being conducted for better implementation of the programme. Also, State specific reviews of States are undertaken from time to time.

PRODUCTION AND EXPORTS FROM INDIA

3969. DR. C. M. RAMESH:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of textile production and exports from India during the last ten years and the current year, year-wise;

- (b) the manner in which India’s textile production and exports can be compared with Bangladesh during the last ten years and the current year, year-wise;
- (c) whether Indian textile sector is taking advantage of Bangladesh crisis since textile industry in Bangladesh is looking at India;
- (d) whether any consultations with the Confederation of Indian Textile Association was held in this regard and, if so, the details thereof; and
- (e) whether the Government is considering setting up of textile park in Anakapalli since it has a huge apparel park and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) The details of Indian Textiles and Apparel including handicrafts export during the last ten years including the current year are as follows:

Value in USD Million											
Commodity	FY 2014- 2015	FY 2015- 2016	FY 2016- 2017	FY 2017- 2018	FY 2018- 2019	FY 2019- 2020	FY 2020- 2021	FY 2021- 2022	FY 2022- 2023	FY 2023- 2024	APR- DEC 2024
Total TandA including Handicrafts	38,183	37,340	37,398	37,546	38,397	35,177	31,585	44,435	36,686	35,874	27,430

Source: DGCIS provisional data

The Indian textiles industry is one of the largest in the world with a large raw material base and manufacturing strength across the value chain from fibre to fabric to garments. India has the advantage of having a strong raw material base of natural fibre including cotton, silk, wool, jute as well as manmade fibre. India is into export of entire value chain of textiles to various countries. India is facing tariff disadvantage in some of the markets such as EU, UK etc. as

compared to neighbouring competing nations like Bangladesh. Bangladesh is one of the top apparel exporter countries. For their manufacturing need, Bangladesh imports a large portion of Yarn, Fabric and Fibre from the world including India. In this manner, the two countries are different.

(c) and (d) The Government is implementing various schemes/initiatives to promote Indian textiles. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts. Government has been engaging constantly with the stakeholders across the textile value chain to resolve various issues.

(e) With a view to increasing investments, generating employment opportunities and boosting exports in the textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks

with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021; however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS) for completing ongoing projects only. Under SITP, 4 projects have been sanctioned in Andhra Pradesh namely Brandix India Apparel City Pvt Ltd, Vishakhapatnam, Hindupur Vyapar Apparel Park Ltd Ananthpuram, Tarkeshwara Textile Park, Nellore and Guntur Textile Park, Guntur.

In addition, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with world class infrastructure including plug and play facility.

NATIONAL DEREGULATION COMMISSION

3970. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government proposes to establish a National Deregulation Commission in the upcoming financial year 2025–26;
- (b) if so, the details thereof and the composition of the proposed Commission;
- (c) the salient features of the said proposed Commission;
- (d) the aims and objectives of the proposed Commission;

- (e) whether the Government has constituted any task force for providing inputs regarding formation of the proposed Commission and if so, the details thereof; and
- (f) the manner in which it will be beneficial in 'ease of doing business' on micro, small and medium enterprises accounting for 35.4 percent of manufacturing output of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) No
- (b) to (f) Do not arise.

FARMERS' ACCESS TO REAL-TIME MARKET PRICE DATA

3971. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI B. MANICKAM TAGORE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether it is a fact that farmers are not having access to timely and accurate market price information for their produce, if so, the details of the Government is taking to ensure that farmers have access to real-time market price data;
- (b) the details of initiatives which are being implemented to create a robust system for market intelligence that will provide farmers with essential information about demand, supply and pricing trends in various agricultural markets;

(c) the details on the Government's efforts to promote the use of digital platforms or mobile applications to help farmers track market prices and make informed decisions regarding their produce;

(d) the details of collaboration undertaken with State Governments, agricultural bodies, and private sector partners to create accessible market information systems for farmers, particularly in rural and remote areas; and

(e) whether the Government is considering to establish a centralized national database or platform that can provide farmers with comprehensive market intelligence, including price forecasts, quality standards and agricultural commodities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) Agriculture marketing is a State subject. Different States have established Agriculture Produce Market Committees (APMCs) and have different methods of disseminating market price information to farmers. Additionally, timely information on mandi market prices of agricultural commodities is disseminated through the Agmarknet. The Marketing Research and Information Network (MRIN) is implemented by the Central Government in collaboration with State Agricultural Marketing Boards (SAMB) and APMCs. This covers a network of 3918 market nodes, covering 323 commodities and more than 2000 varieties. Data on commodity arrivals and traded prices in mandis are collected and disseminated through the Agmarknet web portal, which is available in the public domain.

Price information is available for 231 commodities in National Agriculture Market (eNAM) portal. 7 day's mandi rates are displayed in eNAM web portal and 2 day's rates are available in eNAM app allowing farmers and other stakeholders to access the data.

The Unified Portal for Agricultural Statistics (UPAg) of Ministry of Agriculture and Farmers Welfare, is a digital agricultural data management platform that integrates agriculture statistics. It serves as a centralized hub for information on crop production, market trends, pricing, etc. UPAg aims to empower stakeholders in the agriculture sector, including policymakers, researchers, and farmers, by providing them with comprehensive insights to support decision-making.

POLICE MODERNISATION SCHEMES

3972. KUMARI SUDHA R.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of status annual budget allocated and released for police modernisation schemes since 2014 year-wise;
- (b) the details of police modernisation schemes completed since 2014, State-wise;
- (c) the funds released for police modernisation projects since 2014 and their status, State-wise; and
- (d) whether the coastal security group covered under the modernisation scheme and if so, the details thereof along with amounts spent and equipment/gadgets purchased along with their costs, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) Modernization of police forces is an ongoing and continuous process. 'Police' and 'Public Order' are State subjects as per the seventh Schedule of the Constitution of India. The efforts of the States for equipping and modernizing their police forces have been assisted by the Central Government under the scheme of "Assistance to States and UTs for Modernization of Police (ASUMP)" [erstwhile scheme of Modernization of State Police Forces (MPF)].

The objective of the scheme is to equip the State/UT police forces adequately through development of relevant infrastructure. The focus of the scheme is to strengthen police infrastructure at cutting edge level by equipping the police stations with the required modern technology, weaponry, communication equipment etc. along with construction of police stations in all the States/UTs.

The items for coastal security are also supported under the scheme. Each year, State/UT Governments formulate Action Plans as per their requirements and strategic priorities, these Action Plans are considered by High Powered Committee (HPC) in the Ministry. Some of the items relevant for coastal security are projected by the coastal States/UTs in their Action Plans which are considered accordingly. The items approved so far includes scuba diving kit, rescue boat with Out Board Motor (OBM) and accessories, life saving equipments (life jackets, rescue tube, life buoy etc.), long range operating drone with accessories, dragon light/search light, high pressure breathing air

compressor, underwater camera, walkie talkie radio with accessories, binocular (night vision) etc.

The budgetary allocations, releases and utilization by the State/UT Governments under the ASUMP scheme, from the year 2014 is given in the enclosed **Statement (Table No. I & II)**.

STATEMENT

Table No. I- Details of the funds allocated, released and utilized by the States/UTs since the F.Y. 2014-15 under the scheme of Assistance to States and UTs for Modernization of Police

(₹ in crore)

S. No.	State	2014-15			2015-16			2016-17		
		Allocation	Released	Utilized	Allocation	Released	Utilized	Allocation	Released	Utilized
1	Andhra Pradesh	59.95	54.17	54.17	22.68	32.56	32.56	22.68	41.1	41.10
2	Arunachal Pradesh	9.61	9.69	9.29	3.64	3.05	2.70	3.64	2.69	1.15
3	Assam	64.70	43.29	36.89	83.77	62.59	59.36	24.47	4.68	4.02
4	Bihar	67.70	49.08	49.08	25.62	26.57	26.488	25.62	19.15	18.13
5	Chhattisgarh	23.82	37.36	37.36	9.01	14.24	14.24	9.01	1.73	1.73
6	Goa	2.51	1.86	1.86	0.95	0.13	0.13	0.95	0.18	0.18
7	Gujarat	62.69	72.65	72.65	23.72	23.75	23.75	23.72	43.22	43.22
8	Haryana	28.13	28.25	28.25	10.64	14.74	14.74	10.64	19.29	19.29
9	Himachal Pradesh	8.59	5.75	5.75	3.25	0.44	0.44	4.88	5.58	5.58
10	Jammu & Kashmir	97.79	105.17	104.86	37.00	35.88	35.316	37.00	34.54	29.48
11	Jharkhand	22.56	34.52	34.12	8.54	22.44	22.06	8.54	1.64	1.64
12	Karnataka	94.03	103.65	103.65	35.58	39.45	39.45	35.58	72.04	72.04
13	Kerala	39.50	42.00	42.00	14.94	2.01	2.01	14.94	11.09	11.09
14	Madhya Pradesh	66.45	58.18	58.18	25.14	26.8	26.80	25.14	21.86	21.86
15	Maharashtra	115.47	76.65	76.65	43.69	50.88	50.88	43.69	12.8	10.30

16	Manipur	23.40	28.45	28.45	8.85	7.79	7.79	8.85	8.37	6.65
17	Meghalaya	9.20	6.98	6.98	11.29	8.28	7.76	3.48	0.67	0.47
18	Mizoram	11.71	19.03	19.03	4.43	5.41	5.41	4.43	8.12	8.12
19	Nagaland	26.33	31.39	31.39	9.96	13.78	13.78	9.96	18.05	18.05
20	Odisha	38.24	42.92	42.92	14.47	19.46	19.46	14.47	26.22	26.22
21	Punjab	40.25	38.13	38.13	15.23	20.67	20.67	15.23	27.6	26.73
22	Rajasthan	76.61	102.5	102.50	28.99	34.18	34.18	28.99	34.54	34.54
23	Sikkim	4.34	3.57	3.57	1.64	0.22	0.22	1.64	1.96	1.96
24	Tamil Nadu	85.38	85.74	85.74	32.31	63.9	34.41	32.31	89.24	71.77
25	Telangana	42.86	68.13	68.13	16.22	16.32	16.32	16.22	29.4	29.40
26	Tripura	19.22	22.69	22.57	7.28	7.00	7.00	7.28	1.4	1.40
27	Uttar Pradesh	154.87	169.23	169.23	58.59	69.99	69.99	58.59	35.8	35.80
28	Uttarakhand	8.25	8.81	8.81	3.12	3.74	3.74	4.68	8.53	8.53
29	West Bengal	70.84	47.4	47.40	26.80	35.52	35.52	26.80	12.31	12.31
	Total	1375.00	1397.24	1389.61	587.36	661.79	627.174	523.43	593.80	562.76

(₹ in crore)

S. No.	State	2017-18			2018-19			2019-20		
		Allocation	Released	Utilized	Allocation	Released	Utilized	Allocation	Released	Utilized
1	Andhra Pradesh	29.87	31.62	31.62	26.48	50.81	50.81	24.46	75.36	75.36
2	Arunachal	4.79	3.42	1.71	4.25	1.034	0.77	3.92	0	0

	Pradesh									
3	Assam	32.23	5.48	3.60	28.57	5.67	3.86	26.4	0	0
4	Bihar	33.73	5.73	4.23	29.90	13.18	10.00	27.62	9.42	7.38
5	Chhattisgarh	11.87	2.02	2.02	10.52	8.56	8.56	9.72	8.35	8.35
6	Goa	1.25	0.21	0.21	1.11	0.21	0.21	1.03	0	0
7	Gujarat	31.24	33.05	33.05	27.69	52.62	52.62	25.58	41.19	41.19
8	Haryana	14.01	14.04	14.04	12.43	12.95	11.80	11.48	18.48	9.71
9	Himachal Pradesh	4.28	4.09	4.09	3.79	3.35	3.35	3.5	27.49	27.49
10	Jammu & Kashmir	48.73	48.00	30.84	43.19	32.69	29.95	39.9	40.2	23.3
11	Jharkhand	11.24	1.91	1.91	9.97	9.91	2.86	9.21	7.08	3.59
12	Karnataka	46.85	17.12	17.12	41.53	11.39	11.39	38.37	14.61	14.61
13	Kerala	19.68	16.12	16.12	17.44	17.78	17.46	16.11	54.01	52.82
14	Madhya Pradesh	33.11	30.47	30.47	29.34	37.97	37.97	27.11	14.45	14.45
15	Maharashtra	57.54	9.78	6.43	51.00	9.58	6.35	47.11	65.98	0
16	Manipur	11.66	1.98	1.30	10.34	5.99	4.20	9.55	10.75	8.96
17	Meghalaya	4.58	2.60	2.34	4.07	3.66	3.33	3.75	6.63	6.63
18	Mizoram	5.83	6.17	6.17	5.16	8.38	8.38	4.77	34.63	31.33
19	Nagaland	13.12	13.88	13.88	11.63	18.88	18.88	10.74	17.29	17.29
20	Odisha	19.05	19.87	19.87	16.89	35.10	35.10	15.6	42.45	42.45
21	Punjab	20.05	20.07	18.90	17.77	36.52	32.46	16.42	31.33	31.14
22	Rajasthan	38.17	40.38	40.03	33.83	62.59	62.59	31.26	27.28	27.28
23	Sikkim	2.17	2.39	2.39	1.92	0.362	0.36	1.77	0	0
24	Tamil Nadu	42.54	15.54	15.54	37.70	68.868	46.58	34.84	56.62	39.35

25	Telangana	21.35	22.60	22.60	18.93	64.17	64.17	17.48	57.58	57.58
26	Tripura	9.58	1.63	1.63	8.49	7.08	7.05	7.84	4.97	4.97
27	Uttar Pradesh	77.16	28.20	28.20	68.39	118.67	118.67	63.19	62.75	62.75
28	Uttarakhand	4.11	4.35	4.35	3.64	13.60	13.60	3.37	5.43	5.43
29	West Bengal	35.3	48.94	48.94	31.28	46.93	46.02	28.9	46.53	46.53
	Total	685.09	451.66	423.60	607.25	758.50	709.35	561	780.89	659.94

(₹ in crore)

S. No.	State	2020-21			2021-22			2022-23		
		Allocation	Released	Utilized	Allocation	Released	Utilized	Allocation	Released	Utilized
1	Andhra Pradesh	24.46	5.83	5.83	24.46	0	0	17.73	0.443	0.44
2	Arunachal Pradesh	3.92	0	0	3.92	0	0	3.26	0.3345	0
3	Assam	26.4	0	0	26.4	9.36	8.54	11.64	3.8565	2.02
4	Bihar	27.62	19.12	9.49	27.62	0	0	27.14	0.443	0.33
5	Chhattisgarh	9.72	7.16	7.16	9.72	5.44	5.43	11.01	0.443	0.07
6	Goa	1.03	0.22	0.22	1.03	0.26	0.26	2.79	1.0245	0.69
7	Gujarat	25.58	0	0	25.58	0	0	26.67	0.544	0.27
8	Haryana	11.48	0	0	11.48	10.35	8.72	11.96	0.544	0
9	Himachal Pradesh	3.5	0.83	0.83	3.5	0	0	4.34	0.3345	0.33
10	Jammu &	-	-	-	-	-	-	***	***	***

	Kashmir									
11	Jharkhand	9.21	0	0	9.21	0	0	11.87	1.883	0
12	Karnataka	38.37	9.14	9.14	38.37	32.54	32.54	19.19	4.7975	4.8
13	Kerala	16.11	0	0	16.11	4.48	4.47	18.59	0.443	0.37
14	Madhya Pradesh	27.11	0	0	27.11	6.78	6.78	25.15	0.443	0.44
15	Maharashtra	47.11	0	0	47.11	0	0	36.24	0.544	0
16	Manipur	9.55	0	0	9.55	0	0	4.1	0.9845	0
17	Meghalaya	3.75	0	0	3.75	0	0	3.29	2.1145	0
18	Mizoram	4.77	1.14	1.14	4.77	0	0	2.74	3.2531	2.94
19	Nagaland	10.74	0	0	10.74	17.03	17.03	3.57	0.3345	0.33
20	Odisha	15.6	0	0	15.6	3.9	3.9	13.91	0.443	0.44
21	Punjab	16.42	4.15	4.15	16.42	0	0	11.18	0.443	0.44
22	Rajasthan	31.26	13.53	11.98	31.26	13.53	12.87	21.18	0.544	0.54
23	Sikkim	1.77	0	0	1.77	1.37	1.37	2.43	0.3345	0.33
24	Tamil Nadu	34.84	0	0	34.84	0	0	44.04	0.544	0
25	Telangana	17.48	4.16	4.16	17.48	8.74	8.74	14.32	4.124	3.58
26	Tripura	7.84	5.72	5.58	7.84	6.75	5.67	3.91	0.3345	0.1
27	Uttar Pradesh	63.19	32.02	23.61	63.19	32.02	25.54	56.61	0.544	0
28	Uttarakhand	3.37	0	0	3.37	5.84	5.65	5.43	0.443	0.35
29	West Bengal	28.9	0	0	28.9	0	0	23.49	0.544	0
	Total	521.1	103.02	83.29	521.1	158.39	147.51	437.78	31.0621	18.81

(₹ in crore)

S. No.	State	2023-24			2024-25		
		Allocation	Released	Utilized	Allocation	Released****	Utilized
1	Andhra Pradesh	9.47	0	0	19.58	4.895	0
2	Arunachal Pradesh	2.61	0	0	3.43	0	0
3	Assam	6.58	0	0	12.78	6.39	0
4	Bihar	13.94	0	0	30.09	0	0
5	Chhattisgarh	6.28	0	0	12.07	22.07	0
6	Goa	2.38	0	0	2.89	0.7225	0
7	Gujarat	13.73	6.865	6.865	29.6	7.4	4.25
8	Haryana	6.73	0	0	13.14	0	0
9	Himachal Pradesh	3.1	0.775	0.61	4.59	3.4425	2.12
10	Jammu & Kashmir	***	***	***	***	***	***
11	Jharkhand	6.7	0	0	13.05	0	0
12	Karnataka	10.18	7.635	7.64	21.24	10.62	10.62
13	Kerala	9.89	0	0	20.56	0	0
14	Madhya Pradesh	13.01	3.2525	2.80	27.9	6.975	0
15	Maharashtra	18.28	0	0	40.29	0	0
16	Manipur	2.99	0	0	4.33	0	0
17	Meghalaya	2.61	2.943	0	3.43	0	0
18	Mizoram	2.36	0	0	2.85	0	0
19	Nagaland	2.74	3.307	1.37	3.74	0.935	0
20	Odisha	7.67	10.476	9.43	15.33	7.665	0
21	Punjab	6.35	0	0	12.24	0	0
22	Rajasthan	11.11	0	0	23.43	11.715	0
23	Sikkim	2.21	2.21	2.13	2.49	1.245	0
24	Tamil Nadu	21.99	0	0	49.02	0	0
25	Telangana	7.86	5.895	5.9	15.78	3.945	0
26	Tripura	2.91	0	0	4.15	0	0
27	Uttar	27.97	0	0	63.06	0	0

	Pradesh						
28	Uttarakhand	3.64	1.82	1.79	5.85	1.4625	0
29	West Bengal	12.21	0	0	26.02	6.505	0
	Total	237.5	45.1785	38.535	482.93	95.9875	16.99

*** From F.Y. 2022-23 onwards, the details of funds allocated and released to UTs are at **Table No. II.**

**** Release also includes Mother Sanction.

Note

- I.The figures of allocation and release for FY 2018-19 include funds released to the Ordnance Factory Board (OFB) for supply of weaponry to the States.
- II. Releases to States have varied vis-à-vis allocations. Where release is less than allocation, the same is on account of non-submission of Utilization Certificates (UCs) and where release exceeds allocation, the same is on account of releases made for incentivizing better police performance etc.

Table No. II -Details of the funds allocated, released and utilized by UTs during the year 2022-23, 2023-24 and 2024-25 under the scheme of Assistance to States and UTs for Modernization of Police

(₹ in crore)

S.No.	UTs	2022-23			2023-24			2024-25		
		Allocation	Released	Utilized	Allocation	Released	Utilized	Allocation	Released	Utilized
1.	Andaman and Nicobar Islands	0.86	0.43	0.11	0.68	0.6345	0	0.64	0	0
2.	Chandigarh	1	0.5	0	0.73	3.5775	0	0.69	0	0
3.	Dadra and Nagar Haveli and Daman and Diu	0.66	0.33	0	0.58	0.6245	0	0.56	0	0
4.	Delhi	10.69	2.6725	0	5.52	0.544	0	4.48	2.24	0
5.	Jammu and Kashmir	6.65	0	0	3.53	0.3345	0	2.9	0	0
6.	Ladakh	0.66	0.33	0.165	0.58	0.6245	0.231	0.56	0.56	0
7.	Lakshadweep	0.58	0.29	0	0.54	0.6045	0	0.53	0	0

8.	Puducherry	1.12	0.8945	0.5241	0.82	0	0	0.75	0	0
	Total	22.22	5.447	0.7991	12.98	6.944	0.231	11.11	2.8	0

Note: UTs have been included in the ASUMP Scheme w.e.f. F.Y 2021-22. However actual release to UTs could be done only from the F.Y 2022-23 onwards, since the cabinet approved continuation of the ASUMP Scheme vide its decision dated 19.01.2022 and guidelines of ASUMP Scheme were circulated to States/UTs on 08.08.2022.

IMPLEMENTATION OF NATIONAL LIVESTOCK MISSION

3973. DR. NAMDEO KIRSAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has implemented the Rashtriya Gokul Mission and the National Livestock Mission in the country, if so, the details thereof;
- (b) the impact of these schemes on livestock productivity, dairy production and overall rural economy in Maharashtra;
- (c) the financial allocation and expenditure incurred for these schemes in Maharashtra; and
- (d) the other initiatives to enhance and expand these schemes for further development in the State's Fisheries, Animal Husbandry and Dairying sectors?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Yes Sir, the Government is implementing the Rashtriya Gokul Mission and the National Livestock Mission in the country.

To complement and supplement the efforts of States and Union Territories in increasing milk production, the Government of India is implementing the Rashtriya Gokul Mission. This initiative focuses on the development and conservation of indigenous bovine breeds, genetic

upgradation of the bovine population, and enhancing milk production and productivity.

Under the Rashtriya Gokul Mission, the Government of India is implementing the following techniques for the genetic upgradation of indigenous bovine breeds to enhance milk production:

- (i) **Nationwide Artificial Insemination Programme:** The programme aims to enhance AI coverage and deliver quality Artificial Insemination (AI) services at farmers' doorsteps using semen from high-genetic-merit bulls, including indigenous bovine breeds.

Accelerated Breed Improvement Programme using Sex-Sorted Semen:

This program aims to produce female calves with up to 90% accuracy, thereby enhancing breed improvement and increasing farmers' income. The use of sex-sorted semen of indigenous breeds is being actively promoted under this programme.

Launch of Indigenously Developed Sex-Sorted Semen Production Technology:

For the first time in India, facilities established under the Rashtriya Gokul Mission have successfully produced sex-sorted semen of indigenous cattle breeds. These facilities have been set up at five government semen stations in Gujarat, Madhya Pradesh, Tamil Nadu, Uttarakhand, and Uttar Pradesh. Additionally, three private semen stations are also contributing to the production of sex-sorted semen doses. The launch of indigenously

developed sex-sorted semen production technology has significantly reduced the cost of sex-sorted semen from ₹800 to ₹250 per dose. This breakthrough makes sex-sorted semen more affordable for farmers and boosts the indigenous female cattle population. So far 1.17 crore sex-sorted semen doses have been produced using high-genetic-merit bulls, including those of indigenous breeds.

Accelerated Breed Improvement Programme using IVF Technology:

For the first time in India, bovine IVF technology has been promoted for the development and conservation of indigenous breeds. The Department has established 22 IVF laboratories to support the promotion of indigenous breeds across the country. An incentive of ₹5,000 per assured pregnancy is provided to farmers under this program to encourage the development of indigenous breeds.

Launch of Indigenous Culture Media: An indigenous media for in-vitro fertilization (IVF) has been launched to further promote IVF technology in the country. This indigenous culture media provides a cost-effective alternative to expensive imported media, making IVF technology more accessible.

Multi-purpose Artificial Insemination Technicians in Rural India (MAITRI): MAITRIs are trained and equipped to deliver quality artificial insemination services at farmers' doorsteps. Additionally, assistance is

provided to States and Union Territories for refresher training of artificial insemination technicians and professionals.

(ii) **Strengthening of semen stations:** Under the Rashtriya Gokul Mission, the strengthening of semen stations has raised the number of high-genetic-merit bulls to 1,845 (2023-24), producing 29 million doses of indigenous breed semen. Artificial insemination with indigenous breed semen is encouraged across the country.

(iii) **Progeny testing and Pedigree selection programme:** This programme aims to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. Disease free high genetic merit bulls of indigenous breeds produced under the programme is made available to semen stations across the country.

(iv) **Launch of Indigenously Developed Genomic Chip:** For the first time, a genomic chip has been developed and launched under the Rashtriya Gokul Mission for indigenous breeds. This common genomic chip is significantly contributing to the development and conservation of indigenous bovine breeds.

The National Livestock Mission (NLM), launched in 2014-15, underwent a revision and realignment starting in the 2021-22 financial year. The revamped scheme focuses on employment generation, entrepreneurship

development, and enhancing per-animal productivity, thereby targeting increased production of meat, goat milk, eggs, and wool under the Development Programme umbrella. Further modifications were introduced on 21st February 2024, adding the breed-upgradation of camels, horses, and donkeys, along with initiatives for fodder production utilizing wasteland, rangeland, and degraded forest land.

The scheme has following three Sub-Missions:

(i) Sub-mission on Breed Development of Livestock and Poultry: The Sub-mission emphasizes entrepreneurship development and breed improvement in sectors such as poultry, sheep, goat, and piggery. It aims to incentivize individuals, Farmers Producers Organizations (FPOs), Farmer Cooperative Organizations (FCOs), Joint Liability Groups (JLGs), Self-Help Groups (SHGs), and Section 8 companies under the Companies Act for entrepreneurship initiatives. Additionally, it supports State Governments in establishing infrastructure for breed improvement. The Government of India provides a 50% subsidy to entrepreneurs for setting up units focused on poultry, sheep, goat, piggery, and also camel, horse, and donkey breeds.

(ii) Sub-mission on Feed and Fodder Development: This Sub-Mission focuses on enhancing the fodder seed supply chain to ensure the availability of certified fodder seeds essential for fodder production. It promotes entrepreneurship by supporting the establishment of Fodder Block, Hay Baling, and Silage Making Units, as well as encouraging fodder production on

wasteland, degraded forestland, and similar areas. Incentives are offered for the production of different types of seeds: ₹250/kg for breeder seeds, ₹150/kg for foundation seeds, and ₹100/kg for certified seeds.

(iii)Sub-mission on Innovation and Extension: This Sub-Mission seeks to incentivize institutes, universities, and organizations engaged in research and development related to sheep, goats, pigs, and the feed and fodder sector. It also supports extension activities, livestock insurance, and innovation. Assistance is extended to central agencies, Indian Council of Agricultural Research (ICAR) institutes, and University Farms for conducting applied research to advance the sector. Additionally, it promotes extension services, including awareness campaigns for animal husbandry schemes, seminars, conferences, demonstration activities, and other Information, Education, and Communication (IEC) initiatives, implemented through state governments.

(b) Due to implementation of Rashtriya Gokul Mission and other measures undertaken by Department of Animal Husbandry and Dairying the milk production in Maharashtra has increased from 92.95 lakh tonnes in 2014-15 to 156.89 lakh tonnes in 2023-24 (i.e by 68.78%). Average productivity of non-descript and indigenous cattle has increased from 1.85 kg per animal per day in 2014-15 to 2.37 kg/animal/day in 2023-24 (i.e by 28.10%). Similarly, average productivity of crossbred cattle has increased from 7.38 kg per animal per day in 2014-15 to 9.85 kg/animal/day in 2023-24 (i.e by 33.46%).

Under National Livestock Mission Entrepreneurship Development Programme (NLM EDP), 316 projects have been approved in Maharashtra which includes production capacity of 72,740 metric tons per annum of feed and fodder, ensuring better nutrition for livestock, thereby improving their health and productivity. The projects inducting 74,110 goats and sheep, 38,650 poultry birds, and 330 pigs will help to uphold the rural economy through increase in livestock availability, supporting small and marginal farmers in income generation. Under breed development programme of NLM-EDP, employment of 885 has been generated so far and around 963 farmers are being integrated through these projects.

(c) Under the Rashtriya Gokul Mission (RGM), Maharashtra has received a total fund allocation of ₹4943.71 lakh over the past five years, with the entire amount utilized. Similarly, under the National Livestock Mission (NLM), since the financial year 2021-22, ₹2410.17 lakh has been released to Maharashtra, including subsidies under the NLM-EDP activity, of which ₹2288.08 lakh has been utilized.

(d) Under the NLM-EDP activity, the NLM Udyamimitra Portal has been established to streamline the application process, ensuring smooth submission, tracking, and approval of proposals. Additionally, the Department of Animal Husbandry and Dairying (DAHD) has developed an advanced dashboard to promote transparency, enhance efficiency, and enable real-time monitoring of projects under the scheme. To support entrepreneurs, the National Livestock

Mission Help Desk has been set up in the state to assist with online form submissions and address related issues. Furthermore, an Entrepreneurship Development Conclave was organized on January 13, 2025, in Pune, Maharashtra, to create awareness and encourage entrepreneurs to explore livestock-based ventures.

In the fisheries sector, numerous initiatives have been approved, resulting in a significant increase in Maharashtra's fish production from 5.61 lakh tonnes in 2019-20 to 6.99 lakh tonnes in 2023-24. Details of the activities undertaken are given in the enclosed **Statement**.

STATEMENT

Significant activities approved to Maharashtra as under:

- i. Establishment of 10 units of fish brood banks and 1 ornamental fish broodbank sanctioned for quality brood stock.
- ii. Establishment of 32 Nos of fish/prawn hatcheries for quality seed.
- iii. 282.29 hectares of pond area approved under inland aquaculture.
- iv. Installation of 17,463 cages in reservoirs for fish culture sanctioned to Maharashtra -one of the highest units approved to any State under PMMSY.
- v. Technology infused activities like 541 Nos of Re-circulatory Aquaculture Systems (RAS), 152 units of biofloc tanks, 182 ha of area for biofloc fish culture sanctioned.

- vi. 101 Nos fish feed mill/plants sanctioned ensuring quality feed.
- vii. Sanctioned 63 Nos of new deep sea fishing vessels and up gradation of 40 existing fishing vessels towards export competency.
- viii. 110 nos of sea cages sanctioned towards mariculture
- ix. 16 Nos of Ornamental fish rearing units, 32 Nos of Integrated Ornamental fish units (breeding and rearing) and 13 units for Recreational fisheries sanctioned.
- x. 1000 nos rafts sanctioned for seaweed cultivation.
- xi. 4 Disease diagnostic centre and quality testing labs sanctioned
- xii. 182 units of artificial reefs along the coast of Maharashtra towards sustainability.
- xiii. 9 Nos of Integrated Modern Fish Landing Centres at total cost of Rs.114.26 crore sanctioned.
- xiv. Mallet Bunder Fishing Harbour Proposal of Mumbai Port Trust at a total project cost of Rs. 96.60 crore has been approved.
- xv. 3 units of State of art whole sale fish markets approved.
- xvi. 80 Nos. new ice plant/cold storages sanctioned
- xvii. 863 units of fish transportation facilities (refrigerated, insulated, 3 wheelers) including 269 units of live fish vending centres sanctioned.
- xviii. 47 units of fish kiosks and 13 units of fish value added enterprise units sanctioned.

- xix. 17 units of extension and support services-Matsya Seva kendras sanctioned.
- xx. Sanctioned 107 Nos of boats and nets for traditional fishermen sanctioned.
- xxi. Livelihood and nutritional support sanctioned to 2000 fishers during fish ban/lean period annually.
- xxii. Insurance cover provided to about 88,000 fishers annually.
- xxiii. 173 Nos of Sagar Mitras approved deployed along coasts of Maharashtra as an interface between fishers and Government.

MODEL FISHERIES VILLAGE PROJECTS

3974. SHRI EATALA RAJENDER:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government proposes a new Model Fisheries Village Projects and if so, the details thereof and present status thereof and funds sanctioned and spent therefor and also implemented old project, State-wise and if so, the details thereof and progress made by Andhra Pradesh, Uttar Pradesh, Bihar, West Bengal and Odisha, and
- (b) whether there is proposal to increase the inland water resources and create a large stretch of Godavari river bed right from Dummugudem to Sriramsagar

in Telangana State covering a length of about 274 km into a fishing corridor to generate a sizeable employment potentiality and an estimated fisheries wealth of Rs. 10,000 crore per annum?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying *inter-alia* provides support to the Coastal State Governments and Union Territories (UTs) for development of Integrated modern coastal fishing villages. The unit cost envisaged for development of each integrated coastal fishing village is shared between the Central and concerned coastal State Government in 60:40 basis and the Government of India meets 100% unit cost in case of Union Territories. Under PMMSY, proposals at a total investment of Rs. 7756.46 lakh for development of 11 integrated modern coastal villages have been approved which include (i) nine coastal villages at a cost of Rs. 6106.61 lakh in Kerala, (ii) one coastal village at a cost of Rs.899.85 lakh in Lakshadweep and (iii) one coastal village at a cost of Rs.750 lakh in West Bengal. In addition, under the PMMSY, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying in consultation with the coastal States/UTs has also identified a total of 100 coastal fishermen villages situated close to the coastlines for development as Climate Resilient Coast Fishermen

Villages (CRCFV) at a total investment of Rs.200 crore under PMMSY to make them economically vibrant fishermen villages. Since these activities are implemented under PMMSY in coastal States and Union Territories, no project for development of model fisheries villages have been taken up in the States of Uttar Pradesh and Bihar.

(b)The Government of Telangana has reported that Telangana being an inland State with large number of small, medium and large water bodies, the focus of the State Government has been on development of inland fisheries and the potential of riverine fisheries has not yet been explored by the State Government.

FUNDS FOR COMPUTERIZATION OF GRAM PANCHAYATS

3975. SHRI RAJEEV RAI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state;

- (a) the details of the funds allocated by Government for the development of Gram Panchayats in the State of Uttar Pradesh during each of the last five years, district-wise;
- (b) the details of the Panchayats in the State which have been computerized, district-wise;
- (c) total number of Panchayats which are yet to be computerized in Uttar Pradesh; and

(d) the details of reasons for non-computerisation of these Panchayats and the expected time line by which the target is to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Panchayat is a State subject and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under the schemes as well as grants under Finance Commissions towards functioning of the Panchayati Raj Institutions (PRIs) and development on a continuous basis. Currently, Fifteenth Finance Commission (XV FC) Grants are provided to the Rural Local Bodies (RLBs) in all the three tiers of Panchayats and Traditional Bodies in 28 States.

The details of funds allocated/released to the state Government of Uttar Pradesh for development of Gram Panchayats under the (i) Central Finance Commission (XIV and XV) (ii) the Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) for capacity building of the elected representatives and their functionaries of the Panchayati Raj Institutions (PRIs), and (iii) Incentivization of Panchayats (IoP) under which awards including financial incentives are given to the best performing Panchayats in recognition of their good work for improving delivery of services and public goods during the last five years are as under:

(Rs. in crore)

Year	Allocation during 14 th and 15 th Finance Commission	RGSA	IoP
2019-20	10840.04	169.92	4.70
2020-21	9752.00	32.54	4.79
2021-22	7,208.00	83.08	4.78
2022-23	7,466.00	85.05	3.83
2023-24	7,547.00	84.13	1.75

The Central Finance Commission grants are not directly released to the Panchayats, but to the States and the States are mandated to release the funds to all tiers of the Panchayat. Also, under the scheme of RGSA, funds are not provided directly to the Districts or Gram Panchayats and released to the States that spends for the Panchayats for various purposes as per the scheme objectives. Under the IoP scheme, funds are directly released to the Panchayats with effect from 2021-22 winning awards under National Panchayat Award competitions and as such Rs. 10.36 crores has been released directly to the Panchayats of Uttar Pradesh during 2021-22 to 2023-24.

(b) to (d) As per information available with the Ministry, all the 57,691 Gram Panchayats in Uttar Pradesh are having computers. The district-wise information is not maintained in the Ministry.

JUSTICE G. ROHINI COMMISSION REPORT**3976. SHRI MATHESWARAN V. S.:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether Justice G. Rohini Commission has submitted its report to the Government on sub-categorisation of OBCs, if so, the details thereof and the time by when it was submitted;
- (b) whether the Government has not published Justice G. Rohini Commission report and tabled it in the Parliament, if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) since when the report of Justice G. Rohini Commission is under the consideration of the Government indicating the reasons for its pendency and its current status; and
- (e) whether the caste data from Socio-Economic Caste Census, 2011 has not been shared with Justice G. Rohini led commission for the sub-categorisation of Other Backward Classes (OBCs), if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The Commission to examine sub-categorisation of Other Backward Classes (OBCs) constituted under the Chairmanship of Justice G. Rohini, has

submitted its reports to the President on 31st July, 2023, which has not been received in this Department.

(b) to (d) In view of the above, does not arise.

(e) As per information available in this Department, no request for sharing the caste data from Socio-Economic Caste Census, 2011 has been received from Justice G. Rohini led commission for the sub-categorisation of Other Backward Classes (OBCs).

WOMEN INVOLVED IN DRUG TRAFFICKING

3977. ADV. DEAN KURIAKOSE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the total number of convicts being apprehended for Methylene Dioxy Methamph Atamine (MDMA) drug trafficking in the country during the last five years, State-wise;

(b) whether there have been increasing instances of women getting involved in such cases during the last five years; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c) As per latest data published by National Crime Record Bureau (NCRB) pertain to the year 2022; State/UT-wise Persons Convicted for Possession of drugs for Trafficking under the Narcotic Drugs and Psychotropic Substances Act

during 2018 to 2022 is given in the enclosed **Statement**. The drug-wise conviction data and Gender-wise data of accused are not maintained.

STATEMENT

State/UT-wise Persons Convicted for Possession of drugs for Trafficking under NDPS Act during 2018 - 2022

S.No.	State/UT	Person Convicted (Year Wise)				
		2018	2019	2020	2021	2022
1	Andhra Pradesh	100	50	11	22	26
2	Arunachal Pradesh	3	0	0	0	2
3	Assam	5	2	3	6	35
4	Bihar	16	56	5	28	16
5	Chhattisgarh	357	337	172	158	381
6	Goa	7	3	1	7	13
7	Gujarat	4	6	11	4	4
8	Haryana	253	199	56	250	243
9	Himachal Pradesh	217	174	67	79	147
10	Jharkhand	18	57	19	93	33
11	Karnataka	55	43	43	183	88
12	Kerala	202	244	80	150	440
13	Madhya Pradesh	638	624	223	355	791
14	Maharashtra	18	130	19	18	58
15	Manipur	25	30	19	16	6
16	Meghalaya	0	8	28	0	3
17	Mizoram	47	17	24	22	61
18	Nagaland	6	28	20	25	12
19	Odisha	9	5	1	8	9
20	Punjab	2588	2972	925	1833	2714
21	Rajasthan	361	783	255	554	410

22	Sikkim	2	1	1	0	0
23	Tamil Nadu	1496	1253	391	195	476
24	Telangana	51	6	15	14	85
25	Tripura	5	1	4	4	14
26	Uttar Pradesh	2841	2151	3283	1584	1897
27	Uttarakhand	47	89	10	74	45
28	West Bengal	21	34	27	11	138
	TOTAL STATE(S)	9392	9303	5713	5693	8147
29	AandN Islands	0	0	0	0	0
30	Chandigarh	67	90	58	63	70
31	DandN Haveli and Daman and Diu+	0	0	0	0	0
32	Delhi	28	33	6	6	145
33	Jammu and Kashmir*	29	69	13	17	84
34	Ladakh	-	-	0	0	2
35	Lakshadweep	0	0	0	0	0
36	Puducherry	0	0	0	0	0
	TOTAL UT(S)	124	192	77	86	301
	TOTAL (ALL INDIA)	9516	9495	5790	5779	8448

Source: Crime in India, NCRB

Note : '+' Combined data of erstwhile Dadra and Nagar Haveli UT and Daman and Diu UT during 2018

*' Data of erstwhile Jammu and Kashmir State including Ladakh during 2018

WELFARE OF AGRICULTURAL WORKFORCE

3978. SHRI ANIL YESHWANT DESAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) The details of methods used by Government to provide latest innovations and technologies for the welfare and knowledge of our rural workforce and ordinary Kisan to improve their work culture;
- (b) Whether the Gram Sevak network is present in all the villages to help our Kisan about the crop or/gram Panchayat in sufficient numbers, if so, the details thereof; and
- (c) Whether in order to develop Kutir Udyog or cottage Industry in the village itself to create jobs opportunities in village itself sufficient financial assistance or bank loans are ensured by the Government for the welfare of our Kisan?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Agricultural Technology Management Agency (ATMA) Scheme is under implementation across the country since 2005 aimed at creating awareness among large number of farmers about new technologies and innovations in agriculture. Presently, Scheme is being implemented in 740 districts of 28 states and 5 UTs. The scheme promotes decentralized, demand-driven and farmer-friendly extension system in the country. Under the scheme Grants-in-Aid is released to the State Governments with an objective to support States to make available the latest agricultural technologies and good agricultural practices in different thematic areas of agriculture and allied sectors. These activities include Farmers Training, Demonstrations, Exposure Visits, Kisan Mela, Mobilization of Farmers Groups, organizing Farm Schools and Farmer-Scientist Interaction etc.

The Government has set up 731 Krishi Vigyan Kendras (KVKs) in different States of the Country for dissemination of latest innovations and technologies of agriculture and allied sectors among the farmers. The activities of KVKs include on-farm testing to identify the location specificity of technology under various farming systems; frontline demonstration to establish the production potential of improved agricultural technologies on the farmers' fields; capacity development of farmers for knowledge and skill up gradation; and production of quality seeds, planting materials and other technology inputs for availability to the farmers. In order to develop awareness of improved agricultural technology among the farmers, a large number of extension activities are taken up by the KVKs.

(b) Gram Panchayat has a major role in terms of dissemination of information and effective implementation of schemes and programs for the welfare of farmers. Besides, the ATMA Scheme provides for identification of Farmer Friend @ 1 Farmer Friend for two census villages. The Farmer Friend serve as a vital link between extension system and farmers at village level.

(c) Ministry of Micro, Small and Medium Enterprises (MSME), through Khadi and Village Industries Commission (KVIC), is implementing Prime Minister's Employment Generation Programme (PMEGP) to assist entrepreneurs in setting up of new enterprises in the non-farm sector. It aims to provide employment opportunities to traditional artisans/ rural and urban unemployed youth at their doorstep.

Under PMEGP Scheme, General Category beneficiaries can avail Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, OBCs, Minorities, Women, Ex-servicemen, Physically Handicapped, Transgenders, beneficiaries belonging to Northeastern Region, Hill and Border areas, and Aspirational Districts, the Margin Money subsidy is 35% in rural areas and 25% in urban areas. The maximum cost of project is Rs. 50 lakhs in the manufacturing sector and Rs. 20 lakhs in the service sector. Own contribution of beneficiaries under Special Category is 5% and 10% for General Category beneficiaries.

Since 2018-19, existing PMEGP/MUDRA enterprises are also supported based on past good performances with second loan for upgradation and expansion. Under second Loan, maximum project cost admissible for Margin Money (MM) subsidy under Manufacturing sector is Rs.1.00 crore and for Service sector is Rs. 25 Lakhs. Eligible subsidy on 2nd loan for all categories is 15% of project cost (20% for NER and Hill States).

CONTROL AQUATIC ANIMAL DISEASES

3979.SHRI GODAM NAGESH:

SHRI RAJKUMAR CHAHAR:

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the preventive measures are being implemented to control aquatic animal diseases;
- (b) whether there are any upcoming policies or schemes focused on aquatic animal health and welfare, if so, the details thereof; and
- (c) the extent to which Ministry collaborating with research institutions and international bodies on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) to (c) The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying, Government of India has established a robust framework for early detection, reporting and control of aquatic animal diseases. Under the central sector component of Pradhan Mantri Matsya Sampada Yojana (PMMSY), Department of Fisheries is implementing the National Surveillance Programme for Aquatic Animal Diseases (NSPAAD) through ICAR-National Bureau of Fish Genetic Resources, Lucknow with total outlay of ₹ 33.78 crore. NSPAAD involves systematic surveillance across all the States/UTs in the country to identify disease risk, improve disease management and promote healthy aquatic ecosystem. This is a pan-India program, being implemented in collaboration with 54 partner institutions, includes ICAR fisheries research

institutes, namely ICAR- Central Institute of Fisheries Education, Mumbai; ICAR- Central Institute of Brackishwater Aquaculture, Chennai; ICAR-Central Inland Fisheries Research Institute, Barrackpore; ICAR-Central Institute of Freshwater Aquaculture, Bhubaneswar; ICAR-Central Marine Fisheries Research Institute, Kochi; ICAR-Directorate of Coldwater Fisheries Research, Bhimtal; ICAR-Central Institute of Fisheries Technology, Cochin; fisheries colleges /universities and state governments. The programme supports fish farmers by generating awareness, issuing advisories and capacity building campaigns. Under the National Surveillance Programme for Aquatic Animal Diseases (NSPAAD), the Department of Fisheries has also launched an android-based mobile app known as “Report Fish Disease”. The app provide a central platform for connecting and integrating fish farmers, field-level officers and fish health experts seamlessly. In addition, the Coastal Aquaculture Authority (CAA) under the Department of Fisheries, Govt. of India promotes biosecurity and disease prevention through farm management guidelines.

To strengthen aquatic health and disease management across the country, the Department of Fisheries under the Pradhan Mantri Matsya Sampda Yojana (PMMSY) has developed a network of 19 disease diagnostic centre and quality testing labs, 31 mobile centres and testing labs and 6 Aquatic referral labs. Additionally, the Department of Fisheries, Govt. of India is actively engaged with World Organization for Animal Health (WOAH), Paris, France and

Network of Aquaculture Centres in Asia-Pacific (NACA), Bangkok, Thailand to improve aquatic animal health in India.

CARBON BORDER ADJUSTMENT MECHANISM

3980. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has conducted or proposes to conduct any study on the potential impact of the European Union's Carbon Border Adjustment Mechanism (CBAM) on Indian steel exports;
- (b) the current trends in Indian steel exports to the EU including the volume and value of exports during the last five years, State and year-wise;
- (c) the steps taken/proposed to be taken by the Government to assist Indian steel exporters in complying with the carbon emission standards mandated by CBAM;
- (d) the details of measures being implemented to promote the adoption of low-carbon and green steel manufacturing technologies in India, State/UT-wise; and
- (e) the specific initiatives taken/proposed to ensure that Indian steel remains competitive in global markets despite challenges posed by CBAM and other environmental regulations?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e) Steel is a deregulated sector, and export of steel is dependent on factors such as global market conditions and policies like Carbon Border Adjustment Mechanism (CBAM), demand and supply, cost of input raw materials such as iron ore, coking coal etc. which are market linked.

Data on volume and value of finished steel export to the European Union (EU) during last five financial years is given below: -

Finished Steel Export to EU		
Year	Quantity (in MnT)	Value (Rs Crores)
2019-20	1.95	10,692
2020-21	2.51	14,144
2021-22	3.58	32,149
2022-23	2.49	22,482
2023-24	4.03	29,534
Source: Joint Plant Committee(JPC); MnT=million tonnes; Note: U.K. was part of EU upto 2020-21		

The steps taken by Government to promote the adoption of low-carbon and green steel manufacturing technologies in India are as under:-

- I. Ministry of Steel has released a report titled "Greening the Steel Sector in India: Roadmap and Action Plan" in alignment with the recommendations of the 14 Task Forces constituted by this Ministry for this purpose.
- II. Ministry has released the Taxonomy for Green Steel to provide standards for defining and categorizing the low emission steel.

- III. Under National Green Hydrogen Mission launched by Ministry of New and Renewable Energy (MNRE), Ministry of Steel has awarded 3 pilot projects for use of hydrogen in steel sector.
- IV. National Solar Mission launched by Ministry of New and Renewable Energy in January, 2010 promotes the use of solar energy and also helps to reduce the emission of steel industry.

NAMASTE SCHEME

3981. SHRI JAI PRAKASH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has, at any time, assessed/evaluated its National Action for Mechanised Sanitation Ecosystem (NAMASTE) scheme of its efficacy; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) “National Action for Mechanised Sanitation Ecosystem” (NAMASTE) scheme was launched in July, 2023 and no evaluation study has been conducted of the Scheme.

IMPLEMENTATION OF NRLM FUND

3982. SHRI ESWARASAMY K.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has taken a huge sum of loan from the International Development Association (IDA) for the implementation of the National Rural Livelihood Mission (NRLM);
- (b) if so, the details thereof and the names of those districts and blocks in the identified States where this loan has been utilised including in Tamil Nadu;
- (c) the extent to which the States have benefited therefrom;
- (d) whether the Government proposes to cover the remaining districts under any other loan scheme in the country; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b) Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) launched in June 2011, is a Centrally Sponsored Scheme being implemented by the Ministry in partnership of States and UTs (except Chandigarh and Delhi), with the objective to improve the livelihoods of the rural poor households. DAY-NRLM aims at mobilizing rural poor households into Self Help Groups (SHGs) and continuously nurturing and supporting them to take economic activities till they attain appreciable increase in income over a period

of time and come out of abject poverty. 10.05 crore rural households have been mobilised into 90.90 lakh SHGs under DAY-NRLM.

The Mission seeks to achieve its objective through investing in four core components viz., (a) social mobilization and promotion and strengthening of self-managed and financially sustainable community institutions of the rural poor; (b) financial inclusion of the rural poor; (c) sustainable livelihoods; and (d) social inclusion, social development and convergence.

The Government of India implemented the World Bank-assisted National Rural Livelihoods Project (NRLP) from June 2011 to June 2018 in selected blocks of 13 States. Erstwhile National Rural Livelihoods Project (NRLP) was implemented under the aegis of NRLM. The Government of India signed an agreement with the World Bank in July, 2011, for availing IDA credit of US \$ 1 billion for the National Rural Livelihoods Project (NRLP) to be availed over a period of five years. The objective was to increase the effectiveness of the resources being utilized under NRLM through professionalizing the overall programme management and moving towards a results-based approach throughout the country. Subsequently, the project was restructured and the credit amount reduced to US \$500 million. NRLP was implemented in selected blocks of 13 high-poverty States which account for 92% of the rural poor in the country. The names of districts and blocks covered by the NRLP in the selected 13 States where the work has commenced are given in the enclosed **Statement-I.**

(c)The achievements made under the project in terms of social mobilization of rural poor households into SHGs and capitalization support provided are given in the enclosed **Statement-II**.

(d) and (e)The DAY-NRLM is being implemented in 7144 blocks in 745 districts across 28 States and 6 UTs (except Delhi and Chandigarh) in the country. Cumulatively, 10.05 crore rural households have been mobilized into 90.90 lakh SHGs. At present, there is no proposal of coverage under any other credit/loan scheme.

STATEMENT-I

Districts and blocks covered by the NRLP in the selected 13 States where the work has commenced

S.NO	STATE	DISTRICT	BLOCK
1	ASSAM	BISWANATH	CHAIDUAR
2	ASSAM	BISWANATH	PUB CHAIDUAR
3	ASSAM	CHIRANG	BOROBABAR
4	ASSAM	CHIRANG	SIDLI-CHIRANG
5	ASSAM	DHEMAJI	DHEMAJI
6	ASSAM	DHEMAJI	SISSIBORGAON
7	ASSAM	HAILAKANDI	ALGAPUR
8	ASSAM	HAILAKANDI	LALA
9	ASSAM	HOJAI	BINNAKANDI
10	ASSAM	JORHAT	NORTH WEST JORHAT
11	ASSAM	JORHAT	TITABOR
12	ASSAM	KARBI ANGLONG	LANGSOMEPI
13	ASSAM	KARBI ANGLONG	LUMBAJONG
14	ASSAM	MAJULI	UJANI MAJULI
15	ASSAM	NAGAON	BAJIAGAON
16	ASSAM	NAGAON	BARHAMPUR
17	ASSAM	NAGAON	DOLONGGHAT
18	ASSAM	NAGAON	LAWKHOWA

19	ASSAM	NAGAON	RAHA
20	ASSAM	SONITPUR	BORCHALA
21	ASSAM	SONITPUR	DHEKIAJULI
22	ASSAM	TINSUKIA	GUIJAN
23	ASSAM	TINSUKIA	KAKOPATHAR
24	ASSAM	TINSUKIA	SADIYA
25	ASSAM	WEST KARBI ANGLONG	RONGKHANG
26	BIHAR	AURANAGABAD	Goh
27	BIHAR	AURANAGABAD	Madanpur
28	BIHAR	AURANAGABAD	Nabinagar
29	BIHAR	AURANAGABAD	Rafiganj
30	BIHAR	BANKA	BAUSI
31	BIHAR	BANKA	BELHAR
32	BIHAR	BANKA	CHANAN
33	BIHAR	BANKA	KATORIA
34	BIHAR	BHAGALPUR	Kahalgaon
35	BIHAR	BHAGALPUR	Pirpainti
36	BIHAR	BHAGALPUR	Sonhaura
37	BIHAR	BHAGALPUR	Sultanganj
38	BIHAR	DARBHANGA	BAHADURPUR
39	BIHAR	DARBHANGA	BAHERI
40	BIHAR	DARBHANGA	BIRAUL
41	BIHAR	DARBHANGA	DARBHANGA
42	BIHAR	GOPALGANJ	BAIKUNTHPUR
43	BIHAR	GOPALGANJ	BARAULI
44	BIHAR	GOPALGANJ	KUCHAIKOTE
45	BIHAR	GOPALGANJ	MANJHA
46	BIHAR	JAMUI	CHAKAI
47	BIHAR	JAMUI	JHAJHA
48	BIHAR	JAMUI	KHAIRA
49	BIHAR	JAMUI	SONO
50	BIHAR	KATIHAR	BARARI
51	BIHAR	KATIHAR	KADWA
52	BIHAR	KATIHAR	KORHA
53	BIHAR	KATIHAR	MANIHARI
54	BIHAR	KISHANGANJ	DIGHALBANK
55	BIHAR	KISHANGANJ	KOCHADHAMIN
56	BIHAR	KISHANGANJ	POTHIA
57	BIHAR	KISHANGANJ	THAKURGANJ
58	BIHAR	MADHEPURA	BIHARIGANJ

59	BIHAR	MADHEPURA	GWALPARA
60	BIHAR	MADHEPURA	KISHANGANJ
61	BIHAR	MADHEPURA	KUMARKHAND
62	BIHAR	MADHEPURA	MADHEPURA
63	BIHAR	MADHEPURA	MURLIGANJ
64	BIHAR	MUNGER	BARIARPUR
65	BIHAR	MUNGER	DHARHARA
66	BIHAR	MUNGER	KHARAGPUR
67	BIHAR	MUNGER	MUNGER
68	BIHAR	NAWADA	AKBARPUR
69	BIHAR	NAWADA	NAWADA
70	BIHAR	NAWADA	SIRDALA
71	BIHAR	NAWADA	WARISALIGANJ
72	BIHAR	PASHCHIM CHAMPARAN	GAUNAHA
73	BIHAR	PASHCHIM CHAMPARAN	MAJHAULIA
74	BIHAR	PASHCHIM CHAMPARAN	NARKATIAGANJ
75	BIHAR	PASHCHIM CHAMPARAN	SIDHAW
76	BIHAR	PATNA	DHANARUA
77	BIHAR	PATNA	MASAUHRI
78	BIHAR	PATNA	NAUBATPUR
79	BIHAR	PATNA	PALIGANJ
80	BIHAR	PURBI CHAMPARAN	CHAKIA-PIPRA
81	BIHAR	PURBI CHAMPARAN	DHAKA
82	BIHAR	PURBI CHAMPARAN	MOTIHARI
83	BIHAR	PURBI CHAMPARAN	PATAHI
84	BIHAR	ROHTAS	DINARA
85	BIHAR	ROHTAS	NOKHA
86	BIHAR	ROHTAS	SASARAM
87	BIHAR	ROHTAS	SHEOSAGAR
88	BIHAR	SAHARSA	PATARGHAT
89	BIHAR	SAHARSA	SAUR BAZAR
90	BIHAR	SAHARSA	SONBARSA
91	BIHAR	SAMASTIPUR	BIBHUTIPUR
92	BIHAR	SAMASTIPUR	KALYANPUR
93	BIHAR	SAMASTIPUR	SAMASTIPUR
94	BIHAR	SAMASTIPUR	UJIARPUR
95	BIHAR	SITAMARHI	BATHNAHA
96	BIHAR	SITAMARHI	DUMRA
97	BIHAR	SITAMARHI	RIGA
98	BIHAR	SITAMARHI	RUNISAIDPUR

99	BIHAR	SUPAUL	BASANTPUR
100	BIHAR	SUPAUL	CHHATAPUR
101	BIHAR	SUPAUL	PRATAPGANJ
102	BIHAR	SUPAUL	TRIBENIGANJ
103	CHHATTISGARH	BALODA BAZAR	SIMGA
104	CHHATTISGARH	BALRAMPUR	BALRAMPUR
105	CHHATTISGARH	BALRAMPUR	RAMCHANDRAPUR
106	CHHATTISGARH	BALRAMPUR	WADRAFNAGAR
107	CHHATTISGARH	BASTAR	BAKAWAND
108	CHHATTISGARH	BASTAR	BASTANAR
109	CHHATTISGARH	BASTAR	BASTAR
110	CHHATTISGARH	BASTAR	DARBHA
111	CHHATTISGARH	BIJAPUR	BIJAPUR
112	CHHATTISGARH	DHAMTARI	NAGRI
113	CHHATTISGARH	GARIYABAND	CHHURRA
114	CHHATTISGARH	KANKER	BHANUPRATAPPUR
115	CHHATTISGARH	KONDAGAON	MAKDI
116	CHHATTISGARH	NARAYANPUR	NARAYANPUR
117	CHHATTISGARH	RAIGARH	RAIGARH
118	CHHATTISGARH	RAIPUR	ARANG
119	CHHATTISGARH	RAIPUR	TILDA
120	CHHATTISGARH	RAJNANDAGON	DONGARGAON
121	CHHATTISGARH	RAJNANDAGON	RAJNANDGAON
122	CHHATTISGARH	SUKMA	SUKMA
123	CHHATTISGARH	SURAJPUR	ODAGI
124	CHHATTISGARH	SURGUJA	LAKHANPUR
125	GUJARAT	AMRELI	BABRA
126	GUJARAT	AMRELI	JAFRABAD
127	GUJARAT	AMRELI	KHAMBHA
128	GUJARAT	BANAS KANTHA	AMIRGADH
129	GUJARAT	BANAS KANTHA	LAKHNI
130	GUJARAT	BANAS KANTHA	SUIGAM
131	GUJARAT	BANAS KANTHA	THARAD
132	GUJARAT	BANAS KANTHA	VAV
133	GUJARAT	CHHOTA UDAIPUR	BODELI
134	GUJARAT	CHHOTA UDAIPUR	KAWANT
135	GUJARAT	CHHOTA UDAIPUR	NASVADI
136	GUJARAT	DOHAD	DHANPUR
137	GUJARAT	DOHAD	GARBADA
138	GUJARAT	DOHAD	SANJELI

139	GUJARAT	NARMADA	DEDIYAPADA
140	GUJARAT	NARMADA	GARUDESHWAR
141	GUJARAT	NARMADA	SAGBARA
142	GUJARAT	PANCH MAHALS	GHOUGHAMBA
143	GUJARAT	PANCH MAHALS	JAMBUGHODA
144	GUJARAT	PANCH MAHALS	MORVA HADAF
145	GUJARAT	PATAN	SAMI
146	GUJARAT	PATAN	SANTALPUR
147	GUJARAT	PATAN	SHANKHESHWAR
148	GUJARAT	SURENDRANAGAR	CHUDA
149	GUJARAT	SURENDRANAGAR	SAYLA
150	GUJARAT	SURENDRANAGAR	THANGADH
151	GUJARAT	TAPI	KUKARMUNDA
152	GUJARAT	TAPI	NIZAR
153	GUJARAT	TAPI	UCHCHHAL
154	JHARKHAND	BOKARO	CHANDANKIYARI
155	JHARKHAND	BOKARO	GOMIA
156	JHARKHAND	BOKARO	JARIDIH
157	JHARKHAND	BOKARO	KASMAR
158	JHARKHAND	BOKARO	NAWADIH
159	JHARKHAND	BOKARO	PETERWAR
160	JHARKHAND	CHATRA	GIDDHOR
161	JHARKHAND	CHATRA	HUNTERGANJ
162	JHARKHAND	CHATRA	ITKHORI
163	JHARKHAND	CHATRA	SIMARIA
164	JHARKHAND	CHATRA	TANDWA
165	JHARKHAND	DEOGHAR	PALOJORI
166	JHARKHAND	DHANBAD	PURVI TUNDI
167	JHARKHAND	DHANBAD	TUNDI
168	JHARKHAND	DUMKA	GOPIKANDER
169	JHARKHAND	DUMKA	JARMUNDI
170	JHARKHAND	DUMKA	KATHIKUND
171	JHARKHAND	DUMKA	MASALIYA
172	JHARKHAND	DUMKA	SIKARIPARA
173	JHARKHAND	EAST SINGHBUM	BORAM
174	JHARKHAND	EAST SINGHBUM	CHAKULIA
175	JHARKHAND	EAST SINGHBUM	DHALBHUMGARH
176	JHARKHAND	EAST SINGHBUM	GHATSHILA
177	JHARKHAND	EAST SINGHBUM	PATAMDA
178	JHARKHAND	EAST SINGHBUM	POTKA

179	JHARKHAND	GARHWA	BHANDARIA
180	JHARKHAND	GARHWA	SAGMA
181	JHARKHAND	GIRIDIH	BENGABAD
182	JHARKHAND	GIRIDIH	BIRNI
183	JHARKHAND	GIRIDIH	DUMRI
184	JHARKHAND	GIRIDIH	JAMUA
185	JHARKHAND	GIRIDIH	PIRTAND
186	JHARKHAND	GODDA	GODDA
187	JHARKHAND	GODDA	PATHERGAMA
188	JHARKHAND	GODDA	PORAIYAHAT
189	JHARKHAND	GODDA	THAKURGANGTI
190	JHARKHAND	GUMLA	BASIA
191	JHARKHAND	GUMLA	BHARNO
192	JHARKHAND	GUMLA	BISHUNPUR
193	JHARKHAND	GUMLA	DUMRI
194	JHARKHAND	GUMLA	GHAGHRA
195	JHARKHAND	GUMLA	GUMLA
196	JHARKHAND	GUMLA	PALKOT
197	JHARKHAND	GUMLA	RAIDIH
198	JHARKHAND	GUMLA	SISAI
199	JHARKHAND	HAZARIBAGH	CHOUPARAN
200	JHARKHAND	HAZARIBAGH	CHURCHU
201	JHARKHAND	HAZARIBAGH	DADI
202	JHARKHAND	HAZARIBAGH	DARU
203	JHARKHAND	HAZARIBAGH	KATKAMSANDI
204	JHARKHAND	JAMTARA	FATEHPUR
205	JHARKHAND	JAMTARA	KUNDHIT
206	JHARKHAND	KHUNTI	KHUNTI
207	JHARKHAND	KHUNTI	MURHU
208	JHARKHAND	KHUNTI	RANIA
209	JHARKHAND	KHUNTI	TORPA
210	JHARKHAND	KODERMA	DOMCHANCH
211	JHARKHAND	KODERMA	MARKACHO
212	JHARKHAND	LATEHAR	BARIYATU
213	JHARKHAND	LATEHAR	CHANDWA
214	JHARKHAND	LATEHAR	GARU
215	JHARKHAND	LATEHAR	LATEHAR
216	JHARKHAND	LATEHAR	MAHUADANR
217	JHARKHAND	LATEHAR	MANIKA
218	JHARKHAND	LOHARDAGA	BHANDRA

219	JHARKHAND	LOHARDAGA	KISKO
220	JHARKHAND	LOHARDAGA	KURU
221	JHARKHAND	LOHARDAGA	PESHRAR
222	JHARKHAND	LOHARDAGA	SENHA
223	JHARKHAND	PAKUR	AMRAPARA
224	JHARKHAND	PAKUR	HIRANPUR
225	JHARKHAND	PAKUR	LITTIPARA
226	JHARKHAND	PAKUR	MAHESHPUR
227	JHARKHAND	PAKUR	PAKUR
228	JHARKHAND	PAKUR	PAKURIA
229	JHARKHAND	PALAMU	CHAINPUR
230	JHARKHAND	PALAMU	CHHATARPUR
231	JHARKHAND	PALAMU	LESLIGANJ
232	JHARKHAND	PALAMU	MEDININAGAR
233	JHARKHAND	PALAMU	PATAN
234	JHARKHAND	PALAMU	SATBARWA
235	JHARKHAND	RAMGARH	CHITARPUR
236	JHARKHAND	RAMGARH	DULMI
237	JHARKHAND	RAMGARH	GOLA
238	JHARKHAND	RAMGARH	MANDU
239	JHARKHAND	RAMGARH	PATRATU
240	JHARKHAND	RAMGARH	RAMGARH
241	JHARKHAND	RANCHI	ANGARA
242	JHARKHAND	RANCHI	BERO
243	JHARKHAND	RANCHI	BUNDU
244	JHARKHAND	RANCHI	BURMU
245	JHARKHAND	RANCHI	CHANHO
246	JHARKHAND	RANCHI	ITKI
247	JHARKHAND	RANCHI	KANKE
248	JHARKHAND	RANCHI	MANDAR
249	JHARKHAND	RANCHI	NAGRI
250	JHARKHAND	RANCHI	NAMKUM
251	JHARKHAND	RANCHI	ORMANJHI
252	JHARKHAND	RANCHI	RAHE
253	JHARKHAND	RANCHI	RATU
254	JHARKHAND	RANCHI	SILLI
255	JHARKHAND	RANCHI	SONAHATU
256	JHARKHAND	RANCHI	TAMAR
257	JHARKHAND	SAHEBGANJ	MANDRO
258	JHARKHAND	SAHEBGANJ	RAJMAHAL

259	JHARKHAND	SAHEBGANJ	SAHIBGANJ
260	JHARKHAND	SAHEBGANJ	TALJHARI
261	JHARKHAND	SARAIKELA KHARSAWAN	CHANDIL
262	JHARKHAND	SARAIKELA KHARSAWAN	ICHAGARH
263	JHARKHAND	SARAIKELA KHARSAWAN	KHARSAWAN
264	JHARKHAND	SARAIKELA KHARSAWAN	KUKRU
265	JHARKHAND	SARAIKELA KHARSAWAN	NIMDEEH
266	JHARKHAND	SARAIKELA KHARSAWAN	SERAIKELLA
267	JHARKHAND	SIMDEGA	BANO
268	JHARKHAND	SIMDEGA	BANSJOR
269	JHARKHAND	SIMDEGA	JALDEGA
270	JHARKHAND	SIMDEGA	KOLEBIRA
271	JHARKHAND	SIMDEGA	KURDEG
272	JHARKHAND	SIMDEGA	PAKARTANR
273	JHARKHAND	SIMDEGA	SIMDEGA
274	JHARKHAND	SIMDEGA	THETHAITANGAR
275	JHARKHAND	WEST SINGHBHUM	CHAKRADHARPUR
276	JHARKHAND	WEST SINGHBHUM	GOILKERA
277	JHARKHAND	WEST SINGHBHUM	HATGAMHARIA
278	JHARKHAND	WEST SINGHBHUM	JAGANNATHPUR
279	JHARKHAND	WEST SINGHBHUM	JHINKPANI
280	JHARKHAND	WEST SINGHBHUM	KHUNTPANI
281	JHARKHAND	WEST SINGHBHUM	MANJHARI
282	JHARKHAND	WEST SINGHBHUM	MANOHARPUR
283	JHARKHAND	WEST SINGHBHUM	NOAMUNDI
284	JHARKHAND	WEST SINGHBHUM	TANTNAGAR
285	KARNATAKA	GADAG	GADAG
286	KARNATAKA	GADAG	MUNDARAGI
287	KARNATAKA	GADAG	NARAGUND
288	KARNATAKA	GADAG	RON
289	KARNATAKA	GADAG	SHIRAHATT
290	KARNATAKA	KOPPAL	KOPPAL
291	KARNATAKA	KOPPAL	KUSHTAGI
292	KARNATAKA	KOPPAL	YELBURGA
293	KARNATAKA	MYSURU	HEGGADADEVANKOTE
294	KARNATAKA	MYSURU	HUNSUR
295	KARNATAKA	MYSURU	NANJANGUD
296	KARNATAKA	MYSURU	TIRUMAKUDAL NARSIPUR
297	KARNATAKA	TUMAKURU	CHIKNAYAKANHALLI
298	KARNATAKA	TUMAKURU	MADHUGIRI

299	KARNATAKA	TUMAKURU	PAVAGADA
300	KARNATAKA	TUMAKURU	SIRA
301	KARNATAKA	UTTARA KANNADA	ANKOLA
302	KARNATAKA	UTTARA KANNADA	JOIDA
303	KARNATAKA	UTTARA KANNADA	KUMTA
304	KARNATAKA	UTTARA KANNADA	YELLAPUR
305	MADHYA PRADESH	ALIRAJPUR	ALIRAJPUR
306	MADHYA PRADESH	ALIRAJPUR	BHABRA
307	MADHYA PRADESH	ALIRAJPUR	JOBAT
308	MADHYA PRADESH	ALIRAJPUR	KATHIWADA
309	MADHYA PRADESH	ALIRAJPUR	SONDWA
310	MADHYA PRADESH	ALIRAJPUR	UDAIGARH
311	MADHYA PRADESH	ANUPPUR	ANUPPUR
312	MADHYA PRADESH	ANUPPUR	JAITHARI
313	MADHYA PRADESH	ANUPPUR	KOTMA
314	MADHYA PRADESH	ANUPPUR	PUSHPRAJGARH
315	MADHYA PRADESH	BALAGHAT	LALBARRA
316	MADHYA PRADESH	BALAGHAT	WARASEONI
317	MADHYA PRADESH	BARWANI	BARWANI
318	MADHYA PRADESH	BARWANI	NIWALI
319	MADHYA PRADESH	BARWANI	PANSEMAL
320	MADHYA PRADESH	BARWANI	PATI
321	MADHYA PRADESH	BARWANI	RAJPUR
322	MADHYA PRADESH	BARWANI	SENDHWA
323	MADHYA PRADESH	BARWANI	THIKRI
324	MADHYA PRADESH	DHAR	BADNAWAR
325	MADHYA PRADESH	DHAR	BAGH
326	MADHYA PRADESH	DHAR	DAHI
327	MADHYA PRADESH	DHAR	DHAR
328	MADHYA PRADESH	DHAR	DHARAMPURI
329	MADHYA PRADESH	DHAR	GANDHWANI
330	MADHYA PRADESH	DHAR	KUKSHI
331	MADHYA PRADESH	DHAR	MANAWAR
332	MADHYA PRADESH	DHAR	NALCHHA
333	MADHYA PRADESH	DHAR	NISARPUR
334	MADHYA PRADESH	DHAR	SARDARPUR
335	MADHYA PRADESH	DHAR	TIRLA
336	MADHYA PRADESH	DHAR	UMARBAN
337	MADHYA PRADESH	DINDORI	AMARPUR
338	MADHYA PRADESH	DINDORI	BAJAG

339	MADHYA PRADESH	DINDORI	DINDORI
340	MADHYA PRADESH	DINDORI	KARANJIYA
341	MADHYA PRADESH	DINDORI	MEHANDWANI
342	MADHYA PRADESH	DINDORI	SAMNAPUR
343	MADHYA PRADESH	DINDORI	SHAHPURA
344	MADHYA PRADESH	JHABUA	JHABUA
345	MADHYA PRADESH	JHABUA	MEGHNAGAR
346	MADHYA PRADESH	JHABUA	PETLAWAD
347	MADHYA PRADESH	JHABUA	RAMA
348	MADHYA PRADESH	JHABUA	RANAPUR
349	MADHYA PRADESH	JHABUA	THANDLA
350	MADHYA PRADESH	MANDLA	BICHHIYA
351	MADHYA PRADESH	MANDLA	BIJADANDI
352	MADHYA PRADESH	MANDLA	GHUGHRI
353	MADHYA PRADESH	MANDLA	MANDLA
354	MADHYA PRADESH	MANDLA	MAWAI
355	MADHYA PRADESH	MANDLA	MOHGAON
356	MADHYA PRADESH	MANDLA	NAINPUR
357	MADHYA PRADESH	MANDLA	NARAYANGANJ
358	MADHYA PRADESH	MANDLA	NIWAS
359	MADHYA PRADESH	SHAHDOL	BEOHARI
360	MADHYA PRADESH	SHAHDOL	BURHAR
361	MADHYA PRADESH	SHAHDOL	GOHPARU
362	MADHYA PRADESH	SHAHDOL	JAISINGHNAGAR
363	MADHYA PRADESH	SHAHDOL	SOHAGPUR
364	MADHYA PRADESH	SHEOPUR	KARAHAL
365	MADHYA PRADESH	SHEOPUR	SHEOPUR
366	MADHYA PRADESH	SHEOPUR	VIJAYPUR
367	MAHARASHTRA	BEED	AMBAJOGAI
368	MAHARASHTRA	BEED	PARLI
369	MAHARASHTRA	BEED	SHIRUR KASAR
370	MAHARASHTRA	BEED	WADWANI
371	MAHARASHTRA	CHANDRAPUR	GONDPIPRI
372	MAHARASHTRA	CHANDRAPUR	JIWATI
373	MAHARASHTRA	CHANDRAPUR	MUL
374	MAHARASHTRA	CHANDRAPUR	POMBHURNA
375	MAHARASHTRA	DHARASHIV	LOHARA
376	MAHARASHTRA	DHARASHIV	OSMANABAD
377	MAHARASHTRA	DHARASHIV	TULJAPUR
378	MAHARASHTRA	GADCHIROLI	AHERI

379	MAHARASHTRA	GADCHIROLI	DHANORA
380	MAHARASHTRA	GADCHIROLI	ETAPALLI
381	MAHARASHTRA	GADCHIROLI	KURKHEDA
382	MAHARASHTRA	GONDIA	ARJUNI MORGAON
383	MAHARASHTRA	GONDIA	SALEKASA
384	MAHARASHTRA	GONDIA	TIRODA
385	MAHARASHTRA	JALNA	BHOKARDAN
386	MAHARASHTRA	JALNA	GHANSAVANGI
387	MAHARASHTRA	JALNA	JALNA
388	MAHARASHTRA	NANDURBAR	AKKALKUWA
389	MAHARASHTRA	NANDURBAR	AKRANI
390	MAHARASHTRA	NANDURBAR	SHAHADA
391	MAHARASHTRA	PALGHAR	JAWHAR
392	MAHARASHTRA	PALGHAR	PALGHAR
393	MAHARASHTRA	PALGHAR	TALASARI
394	MAHARASHTRA	RATNAGIRI	LANJA
395	MAHARASHTRA	RATNAGIRI	RATNAGIRI
396	MAHARASHTRA	RATNAGIRI	SANGAMESHWAR
397	MAHARASHTRA	SINDHUDURG	DEVGAD
398	MAHARASHTRA	SINDHUDURG	KUDAL
399	MAHARASHTRA	SINDHUDURG	SAWANTWADI
400	MAHARASHTRA	SINDHUDURG	VENGURLA
401	MAHARASHTRA	SOLAPUR	BARSHI
402	MAHARASHTRA	SOLAPUR	MALSHIRAS
403	MAHARASHTRA	SOLAPUR	MOHOL
404	MAHARASHTRA	SOLAPUR	SANGOLA
405	MAHARASHTRA	THANE	BHIWANDI
406	MAHARASHTRA	THANE	SHAHAPUR
407	MAHARASHTRA	WARDHA	DEOLI
408	MAHARASHTRA	WARDHA	SAMUDRAPUR
409	MAHARASHTRA	WARDHA	SELOO
410	MAHARASHTRA	WARDHA	WARDHA
411	MAHARASHTRA	YAVATMAL	BABULGAON
412	MAHARASHTRA	YAVATMAL	GHATANJI
413	MAHARASHTRA	YAVATMAL	KALAMB
414	MAHARASHTRA	YAVATMAL	KELAPUR
415	MAHARASHTRA	YAVATMAL	RALEGAON
416	MAHARASHTRA	YAVATMAL	ZARI JAMNI
417	ODISHA	DEOGARH	BARKOTE
418	ODISHA	DEOGARH	REAMAL

419	ODISHA	DEOGARH	TILEIBANI
420	ODISHA	GAJAPATI	GUMMA
421	ODISHA	GAJAPATI	NUAGADA
422	ODISHA	GAJAPATI	R.UDAYAGIRI
423	ODISHA	GAJAPATI	RAYAGADA
424	ODISHA	GANJAM	CHATRAPUR
425	ODISHA	GANJAM	CHIKITI
426	ODISHA	GANJAM	GANJAM
427	ODISHA	GANJAM	KHALLIKOTE
428	ODISHA	GANJAM	RANGEILUNDA
429	ODISHA	KORAPUT	BORIGUMMA
430	ODISHA	KORAPUT	KORAPUT
431	ODISHA	KORAPUT	KOTPAD
432	ODISHA	KORAPUT	LAXMIPUR
433	ODISHA	MALKANGIRI	CHITRAKONDA
434	ODISHA	MALKANGIRI	KHAIRAPUT
435	ODISHA	MALKANGIRI	MALKANGIRI
436	ODISHA	MALKANGIRI	MATHILI
437	ODISHA	MAYURBHANJ	BANGRIPOSI
438	ODISHA	MAYURBHANJ	JOSHIPUR
439	ODISHA	MAYURBHANJ	KARANJIA
440	ODISHA	MAYURBHANJ	KUSUMI
441	ODISHA	MAYURBHANJ	MORADA
442	ODISHA	RAYAGADA	BISSAMCUTTACK
443	ODISHA	RAYAGADA	CHANDRAPUR
444	ODISHA	RAYAGADA	KASHIPUR
445	ODISHA	RAYAGADA	MUNIGUDA
446	ODISHA	SAMBALPUR	BAMRA
447	ODISHA	SAMBALPUR	JAMANKIRA
448	ODISHA	SAMBALPUR	JUJOMURA
449	ODISHA	SAMBALPUR	KUCHINDA
450	RAJASTHAN	AJMER	KEKRI
451	RAJASTHAN	BANSWARA	ARTHOONA
452	RAJASTHAN	BANSWARA	GARHI
453	RAJASTHAN	CHITTORGARH	BEGUN
454	RAJASTHAN	JODHPUR	BALESAR
455	RAJASTHAN	JODHPUR	SEKHALA
456	RAJASTHAN	PALI	PALI
457	RAJASTHAN	PRATAPGARH	PEEPALKHOONT
458	RAJASTHAN	SAWAI MADHOPUR	CHAUTH KA BARWADA

459	RAJASTHAN	SIROHI	PINDWARA
460	TAMIL NADU	ERODE	AMMAPET
461	TAMIL NADU	ERODE	ANTHIYUR
462	TAMIL NADU	ERODE	GOBI
463	TAMIL NADU	ERODE	MODAKKURUCHI
464	TAMIL NADU	THANJAVUR	ORATHANADU
465	TAMIL NADU	THANJAVUR	PATTUKKOTTAI
466	TAMIL NADU	THANJAVUR	THANJAVUR
467	TAMIL NADU	THANJAVUR	THIRUVIDAIMARUDUR
468	TAMIL NADU	THE NILGIRIS	COONOR
469	TAMIL NADU	THE NILGIRIS	GUDALUR
470	TAMIL NADU	THE NILGIRIS	KOTAGIRI
471	TAMIL NADU	THE NILGIRIS	UDHAGAI
472	TAMIL NADU	TIRUCHIRAPPALLI	MANACHANALLUR
473	TAMIL NADU	TIRUCHIRAPPALLI	MARUNGAPURI
474	TAMIL NADU	TIRUCHIRAPPALLI	T.PET
475	TAMIL NADU	TIRUCHIRAPPALLI	THOTTIAM
476	UTTAR PRADESH	AGRA	BARAULI AHIR
477	UTTAR PRADESH	AGRA	SHAMSABAD
478	UTTAR PRADESH	ALIGARH	DHANIPUR
479	UTTAR PRADESH	ALIGARH	TAPPAL
480	UTTAR PRADESH	AMBEDKAR NAGAR	AKBARPUR
481	UTTAR PRADESH	AURAIYA	ACHCHALDA
482	UTTAR PRADESH	AZAMGARH	THEKMA
483	UTTAR PRADESH	BAGHPAT	BINOLI
484	UTTAR PRADESH	BAHRAICH	FAKHARPUR
485	UTTAR PRADESH	BAHRAICH	MIHINPURWA
486	UTTAR PRADESH	BANDA	BADOKHAR KHURD
487	UTTAR PRADESH	BANDA	NARAINI
488	UTTAR PRADESH	BASTI	BANKATI
489	UTTAR PRADESH	BASTI	DUBAULIA
490	UTTAR PRADESH	BASTI	KUDARAHA
491	UTTAR PRADESH	BASTI	SAU GHAT
492	UTTAR PRADESH	BIJNOR	NAJIBABAD
493	UTTAR PRADESH	BUDAUN	ASAFPUR
494	UTTAR PRADESH	BUDAUN	SALARPUR
495	UTTAR PRADESH	BUDAUN	USAWAN
496	UTTAR PRADESH	CHANDAULI	CHAHNIYA
497	UTTAR PRADESH	CHANDAULI	CHAKIYA
498	UTTAR PRADESH	CHANDAULI	CHANDAULI

499	UTTAR PRADESH	CHANDAULI	DHANAPUR
500	UTTAR PRADESH	DEORIA	BHATPAR RANI
501	UTTAR PRADESH	DEORIA	GAURI BAZAR
502	UTTAR PRADESH	ETAWAH	MAHEWA
503	UTTAR PRADESH	FATEHPUR	AIRAYA
504	UTTAR PRADESH	FATEHPUR	BHITAURA
505	UTTAR PRADESH	FATEHPUR	HASWA
506	UTTAR PRADESH	FATEHPUR	HATHGAON
507	UTTAR PRADESH	FATEHPUR	MALWAN
508	UTTAR PRADESH	FATEHPUR	TELYANI
509	UTTAR PRADESH	GORAKHPUR	BRAHMPUR
510	UTTAR PRADESH	GORAKHPUR	CAMPIERGANJ
511	UTTAR PRADESH	GORAKHPUR	PALI
512	UTTAR PRADESH	GORAKHPUR	PIPRAICH
513	UTTAR PRADESH	GORAKHPUR	SARDARNAGAR
514	UTTAR PRADESH	HAMIRPUR	MUSKARA
515	UTTAR PRADESH	HAMIRPUR	SUMERPUR
516	UTTAR PRADESH	HARDOI	AHRORI
517	UTTAR PRADESH	JALAUN	KADAURA
518	UTTAR PRADESH	JALAUN	KONCH
519	UTTAR PRADESH	KHERI	NIGHASAN
520	UTTAR PRADESH	KHERI	PALIA
521	UTTAR PRADESH	MIRZAPUR	CHHANVEY
522	UTTAR PRADESH	MIRZAPUR	CITY NAGAR
523	UTTAR PRADESH	MIRZAPUR	PATEHRA KALA
524	UTTAR PRADESH	PRAYAGRAJ	BAHRIA
525	UTTAR PRADESH	PRAYAGRAJ	KORAON
526	UTTAR PRADESH	PRAYAGRAJ	PHULPUR
527	UTTAR PRADESH	PRAYAGRAJ	SHANKARGARH
528	UTTAR PRADESH	SHAMLI	THANABHAWAN
529	UTTAR PRADESH	SONBHADRA	CHOPAN
530	UTTAR PRADESH	SONBHADRA	DUDDHI
531	UTTAR PRADESH	SULTANPUR	BALDIRAI
532	UTTAR PRADESH	SULTANPUR	BHADAIYA
533	UTTAR PRADESH	SULTANPUR	DHANPATGANJ
534	UTTAR PRADESH	SULTANPUR	DOSTPUR
535	UTTAR PRADESH	SULTANPUR	DUBEPUR
536	UTTAR PRADESH	SULTANPUR	JAISINGHPUR
537	UTTAR PRADESH	SULTANPUR	KURWAR
538	UTTAR PRADESH	SULTANPUR	LAMBHUA

539	UTTAR PRADESH	SULTANPUR	P.P.KAMAICHA
540	UTTAR PRADESH	UNNAO	BIGHAPUR
541	UTTAR PRADESH	UNNAO	HASANGANJ
542	UTTAR PRADESH	UNNAO	HILAULI
543	UTTAR PRADESH	UNNAO	MIYAGANJ
544	UTTAR PRADESH	UNNAO	PURWA
545	UTTAR PRADESH	UNNAO	SAFIPUR
546	UTTAR PRADESH	UNNAO	SIKANDARPUR KARAN
547	UTTAR PRADESH	UNNAO	SIKANDARPUR SAROSI
548	UTTAR PRADESH	UNNAO	SUMERPUR
549	WEST BENGAL	24 PARGANAS SOUTH	BASANTI
550	WEST BENGAL	24 PARGANAS SOUTH	BISHNUPUR TWO
551	WEST BENGAL	24 PARGANAS SOUTH	JAYNAGAR TWO
552	WEST BENGAL	24 PARGANAS SOUTH	PATHAR PRATIMA
553	WEST BENGAL	ALIPURDUAR	ALIPURDUAR ONE
554	WEST BENGAL	ALIPURDUAR	KALCHINI
555	WEST BENGAL	BANKURA	PATRASAYER
556	WEST BENGAL	BANKURA	RANIBUNDH
557	WEST BENGAL	BANKURA	SALTORA
558	WEST BENGAL	BANKURA	SIMLAPAL
559	WEST BENGAL	BIRBHUM	BOLPUR-SRINIKETAN
560	WEST BENGAL	BIRBHUM	DUBRAJPUR
561	WEST BENGAL	BIRBHUM	MOHAMMAD BAZAR
562	WEST BENGAL	BIRBHUM	RAMPURHAT ONE
563	WEST BENGAL	COOCHBEHAR	DINHATA ONE
564	WEST BENGAL	COOCHBEHAR	HALDIBARI
565	WEST BENGAL	COOCHBEHAR	MEKLIANJ
566	WEST BENGAL	COOCHBEHAR	SITAI
567	WEST BENGAL	JALPAIGURI	DHUPGURI
568	WEST BENGAL	JALPAIGURI	MATIALI
569	WEST BENGAL	MALDAH	HABIBPUR
570	WEST BENGAL	MALDAH	HARISHCHANDRAPUR TWO
571	WEST BENGAL	MALDAH	KALIACHAK ONE
572	WEST BENGAL	MALDAH	MANIKCHAK
573	WEST BENGAL	PURBA MEDINIPUR	KHEJURI TWO
574	WEST BENGAL	PURBA MEDINIPUR	NANDIGRAM ONE
575	WEST BENGAL	PURBA MEDINIPUR	RAMNAGAR ONE
576	WEST BENGAL	PURBA MEDINIPUR	TAMLUK
577	WEST BENGAL	PURULIA	BAGMUNDI
578	WEST BENGAL	PURULIA	JAIPUR

579	WEST BENGAL	PURULIA	MANBAZAR TWO
580	WEST BENGAL	PURULIA	PARA

STATEMENT II

Achievements made under the project in terms of social mobilization of rural poor households into SHGs and capitalization support provided

S.No	State	Households Mobilised	SHGs Promoted	Capitalisation support (Revolving Fund+ Community Investment Fund) (Rs. in lakh)
1	Assam	14,66,082	1,33,662	38,927.8
2	Bihar	85,77,617	7,22,879	2,01,816.8
3	Chattisgarh	10,83,381	1,00,948	19,524.86
4	Gujarat	20,63,532	2,02,979	21,089.06
5	Jharkhand	14,74,089	1,25,842	26,510.07
6	Karnataka	9,75,436	82,673	14,120.31
7	Madhya Pradesh	22,58,953	1,99,738	50,470.16
8	Maharashtra	16,55,130	1,61,869	28,453.02
9	Odisha	27,78,706	2,54,633	59,866.92
10	Rajasthan	7,44,615	63,789	40,646.47
11	Tamil Nadu	26,83,205	2,20,002	15,954.98
12	Uttar Pradesh	11,22,806	1,16,292	46,880.92
13	West Bengal	37,89,829	3,87,572	50,163.51

DEENDAYAL DISABLED REHABILITATION SCHEME**3983. SHRI VISHNU DATT SHARMA:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is implementing Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP Scheme), Deendayal Disabled Rehabilitation Scheme (DDRS), National Scholarship Scheme for Students with Disabilities and Scheme of Free Coaching for Students with Disabilities; and
- (b) whether these schemes have positively impacted the life of beneficiaries in the districts of Panna, Katni and Khajuraho of Chhatarpur district and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Yes, Department of Empowerment of Persons with Disabilities (DEPwD) under Ministry of Social Justice and Empowerment is implementing Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP Scheme), Deendayal Divyangjan Rehabilitation Scheme (DDRS), National Scholarship Scheme for Students with Disabilities and Scheme of Free Coaching for Students with Disabilities.

i. Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP Scheme)- The Department is implementing the Scheme of

‘Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)’ under which funds are released to various Implementing Agencies to assist eligible persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that helps to promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential throughout the country.

ii. Deendayal Divyangjan Rehabilitation Scheme (DDRS)- The Department of Empowerment of Persons with Disabilities (Divyangjan) is implementing Central Sector schemes namely, Deendayal Divyangjan Rehabilitation Scheme (DDRS), under which financial assistance is provided to Non-Government Organizations for various projects for the welfare/empowerment of Persons with Disabilities (PwDs) and District Disability Rehabilitation Centres (DDRCs) under which financial assistance is provided to set up and operate DDRCs at District level.

iii. National Scholarship Scheme for Students with Disabilities- The Department of Empowerment of Persons with Disabilities is implementing an Umbrella Scheme titled ‘Scholarships for Students with Disabilities (Divyangjan)’ which comprises six components viz;

- Pre-matric (Classes IX and X),
- Post-matric (Classes XI to Post graduate Degree and Diploma),

- Top Class Education (Graduate and Post graduate Degree/Diploma in notified institutes of excellence in education),
- National Overseas Scholarship (Masters Degree/ Ph.D in Foreign Universities),
- National Fellowship for PwDs (M Phil and Ph.D in Indian Universities),

iv. Scheme of Free Coaching for Students with Disabilities- This Department is implementing Free Coaching scheme which is a component of Umbrella Scheme of Scholarship, for students with disabilities having a minimum of 40% disability. The Scheme provisions coaching facilities to make eligible Persons with Disabilities (PwDs) enable to appear in competitive examinations for government jobs and seek admission to various professional and technical courses. This scheme is being implemented by the Department through the National Institutes, Composite Regional Centres under the administrative control of DEPwD and through empaneled Universities/Institutes under the purview of the Central Government and the State Governments and any other government institutes working in the field of education of disabilities (Divyangjan).

(b) The Department conducts impact assessment on all India basis and therefore details of the impact specifically on each district is not available. However, Scheme wise details of the beneficiaries of the Districts of Panna, Katni and Khajuraho of Chhatarpur district are as follows-

i. Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP Scheme)-

The number of beneficiaries benefitted under the ADIP Scheme in the districts of Panna, Katni and Khajuraho of Chhatarpur District of Madhya Pradesh for the last three years is as follows -

Sl. No.	District	2022-23	2023-24	2024- till date
1.	Katni	390	633	234
2.	Panna	62	914	120
3.	Chhatarpur	415	201	1253

ii. Deendayal Divyangjan Rehabilitation Scheme (DDRS)- Under the DDRS , the Department is releasing funds to District Disability Rehabilitation Centres (DDRCs). DDRC was set up in each district of Katni, Panna, and Chhatarpur. The total funds released to these DDRCs under the DDRS scheme is amounting to Rs. 19,77,500/-.

iii. National Scholarship Scheme for Students with Disabilities- All the above schemes are Central Sector Scheme and implemented pan India basis. Being a Central Sector Scheme, the scholarship amount is not allocated State/District wise and released directly to the Students' bank account in DBT mode. However, all the districts mentioned belong to Madhya Pradesh State and the number of beneficiaries and funds released in Madhya Pradesh State during the last 2 years is provided as follows :-

Sl. No.	Year	Beneficiaries	Amount (Rs. in Cr)
1.	2022-23	4003	4.60
2.	2023-24	5661	9.73

iv. Scheme of Free Coaching for Students with Disabilities- Under the scheme, 331 SwDs have been given free coaching since the implementation of the scheme. This scheme is being implemented across the country including Patna, Katni and Khajuraho.

राष्ट्रीय सहकारी डाटाबेस

3984. श्री अरविंद गणपत सावंत:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार सहकारी समितियों के लिए राष्ट्रीय सहकारी डाटाबेस तैयार कर रही है;
- (ख) यदि हां, तो सहकारी डाटाबेस तैयार करने में शामिल बिंदुओं/मुद्दों का ब्यौरा क्या है और इसके लिए क्या समय-सीमा निर्धारित की गई है;
- (ग) सहकारी क्षेत्र में डाटाबेस तैयार करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं और इसके उद्देश्य क्या हैं;
- (घ) उपर्युक्त डाटाबेस नीति निर्माताओं और सहकारी क्षेत्र के अन्य हितधारकों के लिए किस प्रकार सहायक होगा;
- (ङ) क्या राज्य सरकार और अन्य हितधारक उक्त डाटाबेस का उपयोग करते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (च) उक्त डाटाबेस को किस प्रकार सुरक्षित किया जाएगा और वास्तविक समय के आधार पर अद्यतन किया जाएगा; और
- (छ) उक्त डाटाबेस तैयार किए जाने के बाद सहकारी समितियों को होने वाले लाभ का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख) जी हां, मान्यवर। सहकारिता मंत्रालय, भारत सरकार द्वारा राज्यों/संघ राज्यक्षेत्रों के सहयोग से एक व्यापक राष्ट्रीय सहकारी डेटाबेस (NCD) का विकास किया गया है। NCD पोर्टल को दिनांक 08 मार्च, 2024 को लॉन्च किया गया था। यह डेटाबेस देश की 8.30 लाख सहकारी समितियों की सूचना का सिंगल पॉइंट एक्सेस प्रदान करता है। राष्ट्रीय सहकारी डेटाबेस में आवश्यकतानुसार सुधार किये जाते हैं और कार्यात्मकता के साथ नए डेटा सेट्स जोड़े जाते हैं जो कि एक अनवरत प्रक्रिया होती है।

(ग) राष्ट्रीय सहकारी डेटाबेस (NCD) का लक्ष्य देश भर की सहकारी समितियों की सूचना का एक व्यापक संकलन का निर्माण करना है। राष्ट्रीय सहकारी डेटाबेस को तीन चरणों में विकसित किया गया है। चरण-I में जो फरवरी, 2023 में पूरा हुआ, में जिला पंजीयक कार्यालयों और AICTE के 500 स्थानीय इंटरनों की सहायता से कृषि, डेयरी और मात्स्यिकी में लगभग 2.64 लाख प्राथमिक सहकारी समितियों का मानचित्रण किया गया। चरण-II में विभिन्न सहकारी बैंकों और परिसंघों से आंकड़े एकत्र करके राष्ट्रीय सहकारी समितियों/परिसंघों और उनके जिला एवं राज्य स्तर के लिंकेजों का मानचित्रण किया गया। मई, 2023 में शुरू किए गए चरण-III में इस डेटाबेस को अन्य सेक्टरों के 5.3 लाख से भी अधिक सहकारी समितियों तक विस्तारित किया गया जिसमें लगभग सभी राज्यों/संघ राज्यक्षेत्रों द्वारा सहकारी समितियों के संबंधित पंजीयक कार्यालयों के माध्यम से डाटा प्रविष्टियां पूरी की गईं।

(घ) और (ङ) राष्ट्रीय सहकारी डेटाबेस <https://cooperatives.gov.in> पर सुलभ उपलब्ध है। सहकारी आंदोलन को विशेष रूप से उन क्षेत्रों में जहां समितियों का प्रदर्शन संतोषजनक नहीं है, में सशक्त करने के लिए नीति निर्माताओं, राज्य सरकारों और अन्य हितधारकों द्वारा इस डेटाबेस का उपयोग किया जा सकता है। राष्ट्रीय सहकारी डेटाबेस सहकारी समितियों की अवस्थिति, सदस्यता, आर्थिक कार्यकलाप, अवसंरचना, आच्छादित और अनाच्छादित ग्राम पंचायतों सहित सहकारी

समितियों के भौगोलिक प्रसार की कमियों की पहचान में सहायक वित्तीय प्रदर्शन एवं संपरीक्षण विवरणों जैसे मानदंडों पर आंकड़े संकलित करता है।

(च) डाटा निजता और सुरक्षा सुनिश्चित करने के लिए राष्ट्रीय सहकारी डेटाबेस (एनसीडी) पोर्टल राष्ट्रीय साइबर सुरक्षा अवसंरचनाओं का अनुपालन करता है और एक संरक्षित, मापनीय एवं विश्वस्त क्लाउड आधारित अवसंरचना में होस्ट किया जाता है। सरकार द्वारा डिजिटल व्यक्तिगत डेटा संरक्षण अधिनियम के अधीन कठोर डाटा सुरक्षा नीतियां लागू की जा रही हैं। इस डेटाबेस में सहकारी समितियों की डाटा का एकत्रण, प्रविष्टि और अद्यतन सभी राज्यों/संघ राज्यक्षेत्रों द्वारा इस प्रयोजन हेतु नियुक्त नोडल अधिकारियों के माध्यम से किया जाता है।

(छ) राष्ट्रीय सहकारी डेटाबेस (एनसीडी) सहकारी समितियों के बीच वर्टिकल और हॉरिजेंटल लिंकेजों की अंतरदृष्टि प्रदान करता है और सहकारी परितंत्र में इन संस्थाओं के बीच परस्पर संबंधों के बारे में बहुमूल्य सूचना प्रदान करता है। यह डेटाबेस एक बहुमुखी और शक्तिशाली उपकरण है जो हितधारकों को बहुमूल्य सूचना और विश्लेषणात्मक क्षमता से समर्थ करता है जिसके परिणामस्वरूप सहकारी समितियों की समग्र कार्यात्मकता और शासन में वृद्धि होती है।

मछुआरों को ऋण

3985. डॉ. राजीव भारद्वाज:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार किसी योजना के अंतर्गत मछुआरों को कोई ऋण प्रदान कर रही है;
- (ख) क्या मछुआरों के लिए किसी बीमा योजना का कोई प्रावधान है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) से (ग) वर्ष 2018-19 में, भारत सरकार ने किसान क्रेडिट कार्ड की सुविधा मछुआरों और मत्स्य किसानों तक विस्तारित की ताकि उनकी कार्यशील पूंजी आवश्यकताओं को पूरा किया जा सके। इस योजना के तहत, किसानों को 7% की रियायती ब्याज दर पर 2.00 लाख रुपए तक केसीसी ऋण (मछुआरों और मत्स्य किसानों) मिलता है। इसे सुविधाजनक बनाने के लिए, भारत सरकार द्वारा वित्तीय संस्थानों को 1.5% की अग्रिम ब्याज सब्सिडी (आईएस) प्रदान की जाती है और इसके अतिरिक्त, जो किसान समय पर अपने ऋण चुकाते हैं, उन्हें 3% प्रॉम्ट रीपेमेंट इंसेंटिव (पीआरआई) मिलता है, जिससे ब्याज दर घटकर 4% प्रति वर्ष हो जाती है। इसके अलावा, मात्स्यिकी के संदर्भ में केसीसी के लिए कोलैटरल फ्री लोन लिमिट भी 01.01.2025 से 1.60 लाख रुपए से बढ़ाकर 2.00 लाख रुपए कर दी गई है। इसके अतिरिक्त, केंद्रीय बजट 2025-26 में, भारत सरकार ने संशोधित ब्याज अनुदान योजना के तहत मछुआरों, किसानों, प्रसंस्करणकर्ताओं और अन्य मात्स्यिकी हितधारकों के लिए ऋण सुलभता बढ़ाने के लिए किसान क्रेडिट कार्ड (केसीसी) ऋण सीमा को 5 लाख रुपए तक बढ़ा दिया है। अब तक, सभी राज्यों/केंद्र शासित प्रदेशों में मछुआरों और मत्स्य पालकों को 2982.58 करोड़ रुपए की ऋण राशि के साथ 4,63,492 केसीसी कार्ड जारी किए गए हैं।

इसके अलावा, मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, वित्तीय वर्ष 2018-19 से 7522.48 करोड़ रुपए के कुल फंड के साथ फिशरीज एंड एक्वाकल्चर इन्फ्रास्ट्रक्चर डेवलपमेंट फंड (एफआईडीएफ) को

कार्यान्वित कर रहा है। एफआईडीएफ अन्य बातों के साथ-साथ पहचान की गई फिशरीस इन्फ्रास्ट्रक्चर फैसिलिटी के विकास के लिए राज्य सरकारों/संघ शासित प्रदेशों, राज्य संस्थाओं और अन्य हितधारकों सहित पात्र संस्थाओं/एलीजीबल एन्टीटीस (ईई) को विभिन्न फिशरीस इन्फ्रास्ट्रक्चर फैसिलिटी के विकास के लिए रियायती वित्त प्रदान करता है। मत्स्यपालन विभाग द्वारा एफआईडीएफ के तहत, प्रति वर्ष 5% तक के ब्याज दर पर लिए गए ऋण के लिए एनएलई द्वारा रियायती वित्त उपलब्ध कराने के लिए प्रति वर्ष 3% तक ब्याज अनुदान (इंटेरेस्ट सबवेनशन) प्रदान करता है। एफआईडीएफ के तहत 3947.54 करोड़ रुपए के परिव्यय वाली कुल 141 परियोजनाओं को स्वीकृति दी गई है।

इसके अलावा, मछुआरों को सामाजिक सुरक्षा प्रदान करने के लिए, मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार वर्तमान में चल रही प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के तहत मछुआरों को ग्रुप एक्सीडेंट इंश्योरेंस कवरेज प्रदान करती है, जिसमें पूरी बीमा प्रीमियम राशि केंद्र और राज्य सरकार द्वारा वहन की जाती है, लाभार्थी का कोई अंशदान नहीं होता है। प्रदान किए गए बीमा कवरेज में (i) मृत्यु या स्थायी पूर्ण शारीरिक अक्षमता के लिए 5,00,000/- रुपए, (ii) स्थायी आंशिक शारीरिक अक्षमता के लिए 2,50,000/- रुपए और (iii) दुर्घटना की स्थिति में अस्पताल में भर्ती होने पर 25,000/- रुपए की राशि का खर्च शामिल है। पीएमएमएसवाई के कार्यान्वयन के विगत तीन वर्षों (2021-22 से 2023-24) और वर्तमान वित्तीय वर्ष (2024-25) के दौरान, योजना के तहत बीमा कवरेज प्रदान करने के लिए सालाना औसतन 32.82 लाख मछुआरों के साथ 131.30 लाख मछुआरों को नामांकित किया गया है।

FIRE STATIONS

3986. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total number of fire stations and disaster response units operational in Odisha;
- (b) the details of new fire stations sanctioned and operationalized in Odisha during the last three financial years;
- (c) the steps taken by the Government to upgrade firefighting equipment and recruit additional personnel in Odisha; and
- (d) the details of collaboration between National Disaster Response Force (NDRF), Odisha State Disaster Management Authority (OSDMA) and local authorities in handling fire and disaster incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) Fire Services is a State subject and has been included as a Municipal function in the XII Schedule of the Constitution of India under Article 243 (W). It is the primary responsibility of the State Governments to take necessary measures for strengthening and equipping Fire Services in the area of their jurisdiction.

It is completely under the purview of the State Government to establish new fire stations, upgrade firefighting equipment and to recruit additional Fire Service Personnel as per their need and requirement. As per the information

made available by the State Government, at present there are 346 Fire Stations in the State of Odisha.

Recognizing the need for expansion and modernization of fire services in the States, Fifteenth Finance Commission recommended a provision of Rs.5000 crore for strengthening the fire services at a state level. The Central Government has launched a “Scheme for Expansion and Modernization of Fire Services in the States” on 04.07.2023 from the Preparedness and Capacity Building Funding Window under the National Disaster Response Fund for strengthening fire services in the States with a total Central outlay of Rs. 5,000 Crore. The detailed scheme is available at <https://www.mha.gov.in/en/commoncontent/policies-guidelines>.

Under the Scheme, the States are permitted to undertake following activities in order to strengthen the fire services: -

- (i) Expansion of Fire Services by setting up of new fire stations, strengthening of state training centres and capacity building of the firefighter, volunteers and community in fire prevention measures, awareness programme etc. 35% of the fund has been allocated for this activity, out of which 5% is for capacity building.
- (ii) Modernization of fire services by procuring modern firefighting equipment and strengthening of state headquarters and urban fire stations. The equipment to be purchased includes hydraulic platform, turntable ladders among others as given in the indicative list circulated to the States along

with the Scheme guidelines dated 4th July, 2023. 50% of the fund has been allocated for modernization of fire services.

- (iii) Provision has also been made for any State specific demand under which not only the states can raise their demand to top-up their respective ongoing projects requiring additional financial assistance, but also flexibility has been given to them to meet the states specific requirements. 15% of the fund has been allocated for State specific demand.
- (iv) Out of the total allocated fund of Rs.5000 crore under the Scheme, an amount of Rs.500 crore has also been kept for incentivizing the States on the basis of their legal and infrastructure-based reforms.

Under the scheme, Central Government has approved the project for expansion and modernization of fire services in the State of Odisha with a total financial outlay of Rs. 200.38 Crore, out of which Rs. 150.29 is the Central Share from National Disaster Response Fund. Further, an amount of Rs. 45.09 Crore has been released under the scheme to the State as 1st Installment. The approved project envisages setting up of 10 new fire stations in Odisha as well as strengthening of fire services in the States.

National Disaster Response Force (NDRF) works in collaboration with State Disaster Management Authority for response during disasters. One Battalion of NDRF is located in Odisha at Mundali. During the last five years, 129 response operations, including during the recent cyclones, have been undertaken by NDRF in collaboration with State Disaster Response Force. During the period

NDRF has conducted 18 Mock Exercise and 63 Familiarization Exercise. State Fire Department is taking the assistance of NDRF for training of Odisha fire service personnel in disaster response.

बागपत में ग्रामीण विकास

3987. डॉ. राजकुमार सांगवान:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बागपत जिले में नए औद्योगिक निवेशों के माध्यम से ग्रामीण रोजगार सृजन में सहायता कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या कदम उठाए गए हैं;

(ग) बागपत में अवसंरचना और लोक सेवा में सुधार लाने के लिए ग्रामीण विकास हेतु की गई पहलों का ब्यौरा क्या है;

(घ) बागपत में ग्रामीण संपर्क में सुधार लाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं अथवा उठाए जा रहे हैं; और

(ङ) विगत तीन वर्षों और चालू वर्ष के दौरान प्रधानमंत्री आवास योजना और महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना जैसी ग्रामीण विकास योजनाओं से बागपत के लाभान्वित ग्रामीण परिवारों की संख्या कितनी है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) उद्योग राज्य का विषय है। राज्य अपनी विशिष्ट आवश्यकताओं के अनुसार अपनी औद्योगिक नीतियाँ स्वयं बनाते हैं। केंद्र सरकार समय-समय पर उत्तर प्रदेश सहित देश के विभिन्न भागों में औद्योगीकरण को बढ़ावा देने के लिए कई पहल और नीतियाँ लाती है। सरकार ने राज्यों/संघ राज्य क्षेत्रों में औद्योगिक विकास को बढ़ावा देने और सुविधा प्रदान करने के लिए विभिन्न कदम

उठाए हैं जैसे मेक इन इंडिया, स्टार्ट अप इंडिया, पीएम गति शक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय औद्योगिक गलियारा कार्यक्रम, उत्पादन से जुड़ी प्रोत्साहन योजना (पीएलआई), ईज ऑफ डूइंग बिजनेस (ईओडीबी) को बढ़ावा देना और अनुपालन बोझ को कम करना, राष्ट्रीय एकल विंडो प्रणाली (एनएसडब्ल्यूएस), इंडिया इंडस्ट्री लैंड बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी) आदि जो देश भर में प्रमुख बुनियादी ढांचा परियोजनाओं की स्थापना करते हैं।

इसके आलावा, ग्रामीण विकास मंत्रालय महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) और राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक (डब्ल्यूडीसी-पीएमकेएसवाई) जैसी कई योजनाओं/कार्यक्रमों को कार्यान्वित कर रहा है ताकि देश के ग्रामीण क्षेत्रों में लोगों के जीवन की गुणवत्ता में समग्र सुधार लाया जा सके, आजीविका के अवसरों को मजबूत किया जा सके, न्यूनतम गारंटीकृत रोजगार प्रदान किया जा सके, स्वरोजगार को बढ़ावा दिया जा सके, युवाओं को विभिन्न उपयोगी व्यवसायों और उद्यमशीलता गुणों में कुशल बनाया जा सके, बुनियादी ढांचे का विकास किया जा सके और सामाजिक सहायता का प्रावधान किया जा सके।

(ग) इस मंत्रालय की मनरेगा योजना मुख्य रूप से ग्रामीण परिवारों को मजदूरी रोजगार प्रदान करने पर केंद्रित है, जिसका उद्देश्य स्थायी परिसंपत्तियों और बुनियादी ढांचे के निर्माण के माध्यम से उनकी आजीविका सुरक्षा को बढ़ाना है। पिछले तीन वित्तीय वर्षों 2021-22 से 2023-24 और वर्तमान वित्तीय वर्ष 2024-25 (दिनांक 20.03.2025 तक) के दौरान इस योजना के तहत उत्तर प्रदेश के बागपत जिले में लगभग 1277 कार्य पूरे किए गए हैं। इसी तरह, आज की स्थिति के अनुसार

उत्तर प्रदेश राज्य में पीएमजीएसवाई के तहत 75,011 किलोमीटर लंबी सड़क का निर्माण किया गया है और इसमें से 720 किलोमीटर का निर्माण बागपत जिले में ग्रामीण संपर्क को बेहतर बनाने के उद्देश्य से किया गया है। पीएमएवाई-जी देश के ग्रामीण क्षेत्रों में बुनियादी सुविधाओं के साथ पक्के आवास उपलब्ध कराने पर केंद्रित है। पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष के दौरान बागपत जिले में 149 मकानों का निर्माण किया गया है।

(घ) पीएमजीएसवाई के तहत ग्रामीण विकास मंत्रालय ने बागपत जिले सहित ग्रामीण संपर्कता में सुधार लाने और कार्यक्रम दिशानिर्देशों में निर्धारित समय-सीमा के भीतर स्वीकृत पीएमजीएसवाई परियोजनाओं को पूर्ण करने के लिए विभिन्न पहल की हैं। इनमें शामिल हैं:-

- i. पीएमजीएसवाई के संचालन मैनुअल में संशोधन किया गया है ताकि यह सुनिश्चित किया जा सके कि योजना के तहत स्वीकृत सभी कार्य स्वीकृति की तिथि से 72 दिनों के भीतर शुरू हो जाएं।
- ii. राज्यों से निष्पादन क्षमता और विवरण क्षमता बढ़ाने का अनुरोध किया गया है और इस संबंध में उनके अनुपालन की नियमित समीक्षा की जाती है।
- iii. बोली दस्तावेज़ प्रावधानों को युक्तिसंगत बनाया गया है।
- iv. क्षमता निर्माण के लिए क्षेत्र इंजीनियरों और ठेकेदारों के साथ-साथ उनके कर्मचारियों को प्रशिक्षण दिया जा रहा है।
- v. मंत्रालय ने राज्यों की कार्यान्वयन क्षमता बढ़ाने के लिए कुछ राज्यों में केन्द्रीय सार्वजनिक क्षेत्र उपक्रमों (सीपीएसयू) को शामिल किया है।
- vi. मंत्रालय ने कार्यक्रम के कार्यान्वयन में ठेकेदारों को आकर्षित करने के लिए राज्यों में कई ठेकेदार आउटरीच कार्यक्रम भी आयोजित किए हैं।
- vii. कार्यों की प्रगति की निगरानी के लिए सूचना प्रौद्योगिकी का उपयोग किया जा रहा है।

(ड) पिछले तीन वित्तीय वर्षों और वर्तमान वित्त वर्ष के दौरान उत्तर प्रदेश के बागपत जिले में मनरेगा योजना, पीएमएवाई-जी के तहत लाभान्वित ग्रामीण परिवारों की संख्या और डीएवाई-एनआरएलएम के तहत स्वयं सहायता समूहों में शामिल किए गए परिवारों की संख्या निम्नानुसार है:

i. मनरेगा योजना

वित्तीय वर्ष	कार्य करने वाले कुल परिवार
2021-22	2771
2022-23	2127
2023-24	1991
2024-25 (दिनांक 20.03.2025)	1538
कुल	8427

ii. पीएमएवाई-जी

वित्तीय वर्ष	निर्मित मकानों की कुल संख्या
2021-22	49
2022-23	23
2023-24	63
2024-25(वर्तमान वित्तीय वर्ष)	14

iii. डीएवाई-एनआरएलएम

वित्तीय वर्ष	संगठित परिवारों की संख्या
2021-22	3536
2022-23	1538
2023-24	202
2024-25(फरवरी, 2025तक)	159

SCHEME FOR TRADITIONAL WEAVERS

3988. DR. JAYANTA KUMAR ROY:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the steps taken to promote handloom and textile industries in Jalpaiguri district;
- (b) whether the Government has introduced any scheme for supporting traditional weavers in the region; and
- (c) whether there are any plans to establish a textile park or handloom cluster in North Bengal to boost local employment?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) and (b) Ministry of Textiles is implementing various schemes/initiatives to promote textile industries including handloom sector throughout the country including Jalpaiguri. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated, world class textile infrastructure; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Programme and Raw Material Supply Scheme for end-to-end support to traditional handloom weavers.

(c) Under Scheme for Integrated Textile Park (SITP), two textile parks at Howrah viz. EIGMEF Apparel Park Ltd. and West Bengal Hosiery Textile Park have been sanctioned in West Bengal. Under National Handloom Development Programme, one Mega Handloom cluster at Murshidabad and 19 Small handloom clusters including 2 Small handloom clusters in North Bengal have been taken up in West Bengal.

PRIVATE SECTOR INVESTMENT IN LWE-AFFECTED AREAS

3989. SHRI VISHWESHWAR HEGDE KAGERI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the measures being taken to encourage private sector investment in LWE-affected areas to boost economic development and employment;
- (b) whether the Government is having any engagement or dialogue mechanism with local communities to address their grievances and prevent the resurgence of LWE;
- (c) whether there any State-specific counter insurgency strategies being implemented apart from the national policy; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d)

- As per Seventh Schedule of the Constitution of India, subjects of Police

and Public Order are with the State Governments. However, the Government of India (GoI) has been supplementing the efforts of States affected by Left Wing Extremism (LWE). To address the LWE problem holistically, a “National Policy and Action Plan to address LWE” was approved in 2015. It envisages a multi-pronged strategy involving security related measures, development interventions, ensuring rights and entitlements of local communities etc. On security front, the GoI assists the LWE affected State Government by providing Central Armed Police Forces battalions, training, funds for modernization of State police forces, equipment and arms, sharing of intelligence, construction of Fortified Police Stations etc;

- The Policy envisages rapid infrastructural development in LWE-affected areas to boost economic development. In the endeavour, Government of India (GoI) has taken several specific initiatives in LWE affected areas, with special thrust on expansion of road network, improving telecommunication connectivity, education, skill development and financial inclusion. A few of these are enumerated below:
 - For expansion of road network, 17,589 Km have been sanctioned under 02 LWE specific schemes namely Road Requirement Plan (RRP) and Road Connectivity Project for LWE Affected Areas (RCPLWEA). Of these, 14,618 Km have been constructed.

- For improving telecom connectivity in LWE affected areas, 10,505 mobile towers have been planned, of which 7,768 towers have been commissioned.
- For Skill Development, 48 Industrial Training Institute (ITI) and 61 Skill Development Centres (SDCs) have been approved. Of these, 46 ITI and 49 SDCs are functional.
- For quality education in tribal areas 255 Eklavya Model Residential Schools (EMRS) are sanctioned, of which 178 EMRS are functional.
- For Financial Inclusion, Department of Posts has opened 5731 Post Offices with banking services in LWE affected districts. 1007 Bank Branches and 937 ATMs have been opened and 37,850 Banking Correspondents (BCs) have been made operational in Most LWE affected districts.
- For further impetus to development, under Special Central Assistance (SCA), funds are provided for filling critical gaps in public infrastructure in Most LWE affected Districts. Till now, Rs 3,563 Crore have been released since the inception of Scheme in 2017.
- Apart from the specific schemes for LWE affected areas, Ministry of Home Affairs works in close coordination with other Ministries for optimum implementation of various flagship schemes of GoI in LWE affected areas.
- For engaging with the local community, several measures are taken. A

few are enumerated below:

- Distribution of title deeds to Scheduled Tribes and Other Traditional Forest Dwellers, under Forest Rights Act 2006. Till now 21,15,936 title deeds have been distributed (20,15,337 – Individual and 1,00,599 – Community).
- To wean away the local population from the influence of the Left Wing Extremists, Civic Action Programme, is being conducted by, Central Armed Police Forces (CAPFs) deployed in LWE affected areas, undertaking various civic activities for welfare of the local people like organising Medical Camps, Skill Development. Rs. 196.23 crore has been released to CAPFs since 2014-15.
- Tribal Youth Exchange Programs (TYEPs) are being organized for outreaching to the tribal youth of LWE affected districts. Through TYEP tribal youth are exposed to development activities and technological/ industrial advancement in other parts of the country and to enable them to develop emotional linkage with the people in other parts of the country and to make them aspirational. The program also aims to counter the false propaganda of left-wing extremists. 32500 youth have participated in these programmes since 2014-15.
- To encourage Left Wing Extremists to join the mainstream, States have their own Surrender cum Rehabilitation policies. GoI also support the

States in the endeavour through 'Surrender-cum-Rehabilitation' Policy and reimburses the expenditure incurred by the LWE affected States on rehabilitation of surrendered cadre. The rehabilitation package inter-alia, includes an immediate grant of Rs. 5 lakhs for higher ranked LWE cadres and Rs.2.5 lakhs for other LWE cadres. In addition, incentives for surrender of weapons/ ammunition are also provided under the Scheme. In addition, provision also exists for imparting training in trade/ vocation of their liking with monthly stipend of Rs. 10000/- for three years.

- The resolute implementation of the policy has resulted in consistent decline in violence and constriction of geographical spread. The LWE related violence incidents and resultant deaths of civilians and Security Forces, have come down from high of 2010 by 81% and 85% respectively in 2024. The number of LWE affected districts reduced from 126 to 90 in April 2018, 70 in July 2021 and further to 38 in April-2024.
- Improved law and order and security situation, accompanied by investment in infrastructure has created an enabling environment for enhanced economic development including increase in Public/Private investment.

ASSISTANT TO FISHERMEN

3990. DR. M. K. VISHNU PRASAD:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of steps taken to assist the fishermen of the country who are facing financial crunch due to trolling ban by various State Governments;
- (b) whether the Government has any uniform policy on trolling ban in the country, if so, the details thereof;
- (c) the details of exports of fish and imports during the last three years, particularly from Tamil Nadu; and
- (d) the steps taken to increase export of sea catch?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) and (b) The uniform ban on fishing for 61 days is implemented annually by the Department of Fisheries, Government of India in the Exclusive Economic Zone (EEZ) of India beyond territorial waters on both the coasts for 61 days (*i.e.*, 15th April to 14th June in the East Coast, and 1st June to 31st July in the West Coast) based on the recommendations of the Technical Committee and in consultation with the coastal States/Union Territories (UTs). The traditional non-motorized units are exempted from this uniform fishing ban imposed in the Indian EEZ beyond territorial waters. Similarly, the coastal States/UTs are also implementing the fishing ban within their territorial waters in line with the uniform ban implemented in the EEZ. Under the Pradhan Mantri Matsya Sampada

Yojana (PMMSY) implemented by the Department of Fisheries, Government of India, the livelihood and nutritional support for socio-economically backward active traditional fishers is provided during the fishing ban/lean period. Livelihood and nutritional support for 5,97,709 fisher families has been provided annually during fishing ban/lean period, at a total investment of Rs.1059.94 crores during 2020-21 to 2023-24.

(c) As informed by the Department of Commerce, Ministry of Commerce and Industry, Govt. of India, there has been an import of fish and fish products worth 722.01 million USD to India in the last 3 years (FY 2021-22 to FY 2023-24), including import in the state of Tamil Nadu. As informed by the Marine Products Export Development Authority (MPEDA) under the Department of Commerce, Ministry of Commerce and Industry, there has been an export of fish and fish products worth 23,235.78 million USD from India in the last 3 years (FY 2021-22 to FY 2023-24), including fish and fish products worth 2,607.99 million USD from the state of Tamil Nadu.

(d) In order to promote the export of marine products, the Department of Fisheries, Government of India has taken several steps, these *inter-alia* include support through PMMSY for branding, standards and certification, training and capacity building, creation of post-harvest infrastructure with emphasis on seamless cold-chain and development of modern fishing harbours and fish landing centers, etc. In addition, to address the critical infrastructure requirements of fisheries and aquaculture sectors, the Department of Fisheries,

Gol during 2018-19 has created the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total fund size of Rs 7522.48 crore to provide concessional finance to states/UT and private sector. In this regard the supported activities included development of 27,823 ice plant /cold storages and transportation facilities with an investment of ₹1362 Cr, acquisition of 1398 Deep Sea Fishing Vessels (₹ 1310 Cr) and up-gradation of 1338 fishing vessels (₹ 193.64 Cr). Further, Department of Fisheries has also approved the projects for export oriented fish species such as Scampi, Mud crab, Asian Seabass, Cobia etc. and supported the state-of-the-art aquaculture production technologies like RAS and Biofloc. In addition, Department of Fisheries, Gol has notified Tuna Cluster in the Union Territory of Andaman and Nicobar Islands, Seaweed Cluster in the Lakshadweep and has issued the Guidelines for promoting diversified species and Nucleus Breeding Centre (NBCs)/Broodstock Multiplication Centre (BMCs) under the Coastal Aquaculture Authority Act, 2005 (amended in 2023). Apart from this, to ensure the sustainability and uninterrupted supply of Indian seafood material to the US Market, the Department is supporting a Marine Mammal Stock Assessment Project at the cost of around ₹ 13.29 Cr. In order to meet the requirements of the export markets for wild-caught shrimp, the Department of Fisheries is facilitating the installation of Turtle Excluder Devices (TEDs) in shrimp trawlers by including TEDs as a separate line item under the PMMSY scheme, and has advised the maritime states/UTs to mandate TED usage in trawl nets through amendments

in their respective Marine Fisheries Regulation Acts. To strengthen India's seafood sector globally, the Government is facilitating ease of business by amending Coastal Aquaculture Authority Act (Amendment) 2023. In addition, the Department is conducting Investors meets, Stakeholders consultation and also advising the States/UTs to encourage the farmers to attend the technical and demonstration workshops/training programs related to seed and feed, technology infusion, ornamental fisheries, hatchery technologies etc. on periodic basis in order to increase in productivity and quality of fishery produce.

अनुसूचित जाति में समुदायों का समावेश

3991. श्री तनुज पुनिया:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राज्य सरकारों ने अनुसूचित जातियों में विभिन्न समुदायों को शामिल करने के लिए सरकार को प्रस्ताव/सिफारिशें भेजी हैं;
- (ख) यदि हां, तो इस संबंध में प्रस्ताव/सिफारिशें किन-किन राज्यों ने किस-किस तारीख को भेजी हैं;
- (ग) उन समुदायों के नाम क्या हैं जिनके नाम का प्रस्ताव राज्य सरकार ने उक्त प्रयोजनार्थ केन्द्र सरकार को भेजा है/सिफारिशें की हैं; और
- (घ) उक्त प्रस्तावों की वर्तमान स्थिति क्या है और तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ग) जातियों/समुदायों को अनुसूचित जातियों की सूची में शामिल करना एक सतत प्रक्रिया है। पिछले तीन वर्षों के दौरान अनुसूचित जातियों की सूची में शामिल करने के लिए प्राप्त प्रस्तावों का राज्यवार और समुदायवार विवरण नीचे दिया गया है-

(i) वर्ष 2022 में, संघ राज्य क्षेत्र जम्मू और कश्मीर ने दिनांक 15.07.2022 के पत्र के माध्यम से वाल्मीकि समुदाय को अनुसूचित जातियों की सूची में शामिल करने का प्रस्ताव दिया था।

(ii) वर्ष 2023 में, आंध्र प्रदेश राज्य ने दिनांक 06.10.2023 के पत्र के माध्यम से बेडा (बुडगा) जंगम समुदाय को अनुसूचित जातियों की सूची में शामिल करने का प्रस्ताव दिया था।

(iii) वर्ष 2024 में, उत्तर प्रदेश राज्य ने अपने पत्र दिनांक 22.01.2024 के माध्यम से कंजर के स्थान पर गिहारा समुदाय को अनुसूचित जातियों की सूची में शामिल करने का प्रस्ताव दिया था।

(घ) प्रस्तावों पर निर्धारित तौर-तरीकों के अनुसार कार्रवाई की गई है और उनकी वर्तमान स्थिति निम्नानुसार है:

(i) वाल्मीकि समुदाय को संविधान (जम्मू और कश्मीर) अनुसूचित जाति आदेश (संशोधन) अधिनियम, 2024, दिनांक 12/02/2024 के तहत संघ राज्य क्षेत्र जम्मू और कश्मीर की अनुसूचित जातियों की सूची में शामिल कर लिया गया है।

(ii) बेडा (बुडगा) जंगम समुदाय के संबंध में प्रस्ताव को आंध्र प्रदेश सरकार को वापस कर दिया गया है ताकि भारत के महारजिस्ट्रार के कार्यालय (ओआरजीआई) की टिप्पणियों के आलोक में उनकी सिफारिश को और अधिक उचित ठहराया जा सके।

(iii) उत्तर प्रदेश सरकार ने अपेक्षित नृवंशविज्ञान (ethnographic) विवरण के बिना कंजर के स्थान पर गिहारा समुदाय को शामिल करने का प्रस्ताव दिया था। उत्तर प्रदेश सरकार से नृवंशविज्ञान (ethnographic) विवरण के साथ प्रस्ताव प्रस्तुत करने का अनुरोध किया गया है तथा अभी प्रस्ताव की प्रतीक्षा की जा रही है।

SKILL DEVELOPMENT PROGRAMMES

3992. SHRI ANURAG SHARMA:

Will the Minister of **TEXTILES** be pleased to state:

(a) the steps that are being taken by the Government to implement skill development schemes in the textile sector, particularly in regions like Jhansi; and

(b) the manner in which these initiatives benefit local youth and artisans in terms of employment and entrepreneurship opportunities?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) Ministry of Textiles is implementing Samarth (Scheme for Capacity Building in Textiles Sector) with the objective to provide demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving in organized sector. Samarth is implemented on demand driven basis across the country including Jhansi district.

PROJECT TO UPSKILL FISHERMEN

3993. SHRI KRIPANATH MALLAH:

DR. SANJAY JAISWAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the extent to which the funding be distributed to various initiatives given that the total budget for these projects is Rs. 50 crore, with a central contribution of Rs. 38.63 crore, if so, the details thereof;
- (b) the details of the projects undertaken under this initiative;
- (c) the details of training or skill development programmes associated with these projects to upskill fishermen and other stakeholders in the fisheries value chain; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) to (d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing a flagship scheme 'Pradhan Mantri Matsya Sampada Yojana' (PMMSY) to bring about Blue Revolution through sustainable and responsible development of fisheries sector and welfare of fishermen in India with an investment of Rs.20,050 crore in all States/ Union Territories. There is no such Fisheries developmental proposal at the total budget outlay of Rs. 50 crore, with a central contribution of Rs. 38.63 crore implemented by the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying. Under the Entrepreneur Model of PMMSY, the ceiling

limit of the project up to Rs. 5.00 crore is supported with a subsidy of Rs.1.25 crore under general category and Rs. 1.50 crore for Scheduled Caste/Scheduled Tribe and Women beneficiaries.

PMMSY inter-alia lays special focus on training, skill development, skill upgradation and capacity building through trainings, awareness programmes and exposure visits to various stakeholders especially fishers, fish farmers, fish workers, fish vendors, entrepreneurs, officials, fisheries Cooperatives and members of Fish Farmer Producer Organizations (FFPOs) for various fishing technology, aquaculture and post-harvest related activities. The Training, Awareness, Exposure and Capacity Building programmes are carried out through the National Fisheries Development Board (NFDB), ICAR institutes, Krishi Vigyan Kendras (KVKs), other organizations and State/UT Fisheries Departments. Under the PMMSY, a total of 2,57,743 fishers have got trained in Fisheries and Aquaculture sector across the country.

सीसीटीएनएस और आईसीजेएस

3994. डॉ. भोला सिंह:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सीसीटीएनएस और आईसीजेएस देश में नए आपराधिक कानून के कार्यान्वयन के साथ एकीकृत/अनुकूलित हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या अपराध के स्थान को रिकार्ड करने के लिए कोई एप्लिकेशन विकसित किया गया है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ग) एनसीआरबी ने सभी राज्यों/केंद्र शासित प्रदेशों को मौजूदा अपराध और अपराधी ट्रैकिंग नेटवर्क और सिस्टम (सीसीटीएनएस) प्रणाली में नए आपराधिक कानूनों (एनसीएल) के कार्यान्वयन के लिए कार्यात्मक संशोधन के साथ सॉफ्टवेयर पैच साझा किए हैं। अपराध स्थल के विवरण जैसे कि घटनास्थल का मेजर और माइनर स्थान, बीट नंबर, अक्षांश और देशांतर आदि इनपुट करने का प्रावधान सीसीटीएनएस एप्लीकेशन में पहले से ही उपलब्ध है। तलाशी और जब्ती गतिविधियों सहित अपराध स्थल पर जाने की रिकॉर्डिंग के लिए एक एप्लीकेशन (ई-साक्ष्य) भी विकसित किया गया है।

एनसीडीसी द्वारा महिला सहकारी समितियों के लिए योजनाएं

3995. श्री सतीश कुमार गौतम:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा महिला सहकारी समितियों के लिए कोई विशेष योजना कार्यान्वित की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत तीन वर्षों के दौरान एनसीडीसी द्वारा महिला सहकारी समितियों को प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है; और

(ग) अवसंरचना परियोजनाओं के लिए महिला सहकारी समितियों को संवितरित की गई वित्तीय सहायता का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) विशेष रूप से महिला सहकारी समितियों के लिए निम्नलिखित दो योजनाएं कार्यान्वित कर रहा है :

- (i) **स्वयंशक्ति सहकार योजना** – इस योजना का उद्देश्य गरीबों को किफायती, लागत प्रभावी और विश्वसनीय वित्तीय सेवाओं तक पहुंच को सुगम बनाना, महिला स्व-सहायता समूहों

(एसएचजी) को साझा/सामूहिक सामाजिक-आर्थिक कार्यकलापों को करने के लिए पर्याप्त बैंक ऋण प्राप्त करने की सुविधा प्रदान करना और स्थायी आजीविका को बढ़ावा देना है। इस योजना के अंतर्गत, प्राथमिक कृषि क्रेडिट समितियाँ (पैक्स), जिला केंद्रीय सहकारी बैंक (डीसीसीबी), राज्य सहकारी बैंक (एसटीसीबी) और स्वयं सहायता समूहों की संघबद्ध सहकारी समितियाँ/सहकारी परिसंघों, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) की सहायता के लिए पात्र हैं।

(ii) नंदिनी सहकार- नंदिनी सहकार योजना राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) की एक महिला केंद्रित संरचना है, जिसमें वित्तीय सहायता, परियोजना निर्माण, हैंड-होलिंग और क्षमता विकास शामिल हैं। इसका उद्देश्य महिला सहकारी समितियों को किसी भी क्षेत्र, शहरी आवासन को छोड़कर, में व्यवसाय मॉडल-आधारित कार्यकलापों को अपनाने में मदद करना है। इस योजना के उद्देश्य आत्मनिर्भर भारत के सिद्धांतों के अनुरूप हैं। यह पहल उद्यम विकास, व्यवसाय योजना, क्षमता निर्माण और क्रेडिट और ब्याज संसहायिकी के माध्यम से वित्तीय सहायता जैसे इनपुट के माध्यम से उद्यमशीलता की गतिशीलता को बढ़ावा देकर महिला सहकारी समितियों का समर्थन करती है।

(ख) राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) ने पिछले तीन वर्षों के दौरान महिला सहकारी समितियों को 3099.33 करोड़ रुपये की कुल वित्तीय सहायता संवितरित की है:

(करोड़ रुपये में)

वर्ष	2022-23	2023-24	2024-25 (दिनांक 18.03.2025 तक)	कुल
राशि	1437.24	711.55	950.54	3099.33

(ग) राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा अवसरचर्चा परियोजनाओं के लिए महिला सहकारी समितियों को संवितरित वित्तीय सहायता का विवरण इस प्रकार है:

(करोड़ रुपये में)

क्रम सं.	वित्तीय वर्ष	राशि
1.	2022-23	1.101
2.	2023-24	1.179
3.	2024-25 (दिनांक 18.03.2025 तक)	0.089
4.	कुल	2.369

REVISION OF GUIDELINES FOR PMGSY

3996. SHRI KODIKUNNIL SURESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has any plans for the renovation and maintenance of roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) particularly in Kerala, if so, the details thereof, State-wise;
- (b) whether the Government has considered to revise guidelines for PMGSY roads to ensure better durability and long-term maintenance, if so, the details thereof;
- (c) whether the Government has taken any steps to reintroduce the provision for 20% Bituminous Macadam (BM) for new PMGSY roads to be included in batch three, if so, the details thereof;

- (d) the total budget allocated for PMGSY road renovation and new construction projects in the current financial year, State-wise; and
- (e) the measures taken to address the challenges in the implementation and maintenance of PMGSY roads, particularly in rural and low-lying areas like Kuttanad?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Under Pradhan Mantri Gram Sadak Yojana (PMGSY), maintenance of rural roads is the responsibility of the State/ UT Governments. The Ministry had issued guidelines for maintenance of roads constructed under the programme. Under PMGSY, roads are covered under a 5-year maintenance contract to be entered into along with a construction contract with the same contractor as per the Standard Bidding Document (SBD). Since the design life of PMGSY roads is ten years, the States have to undertake further five years of maintenance. A MoU has been signed with States/UTs to emphasize on maintenance of roads constructed under PMGSY. The Ministry has also implemented e-MARG i.e. software module for maintenance payments to the contractor during the defect liability period. The post five-year construction module of eMARG incorporates initial rehabilitation, renewal, pre- renewal routine maintenance, post-renewal maintenance and emergency repair works, as required. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies

(SRRDAs) in a separate maintenance account. On expiry of this 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

(b) No.

(c) The IRC: SP 72: 2015 (Indian Roads Congress - Special Publication 72, 2015) guidelines provide recommendations for the design and construction of flexible pavements. It mentions the construction of bituminous macadam for pavements based on the traffic volume. According to these guidelines, pavements with traffic volume greater than 1.5 million standard axles (MSA) are to be constructed using Bituminous Macadam. This is being followed under PMGSY-III. However, any State can opt for BM for the roads with lesser traffic category, provided the extra cost borne by the State.

(d) The total budget allocated/released for PMGSY road renovation and new construction projects in the current financial year, State-wise is given in the enclosed **Statement**.

(e) 'Rural Road' is a State subject and PMGSY is a one-time special intervention of the central government to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. As per PMGSY programme guidelines, execution of PMGSY projects is the responsibility of the State Government. Regional Review Meetings (RRMs) and Performance Review Committee Meetings (PRC) are conducted with the nodal

departments of the participating State governments, at regular intervals as a measure to monitor the progress and to facilitate effective and timebound implementation of the projects sanctioned under PMGSY.

The Ministry of Rural Development has taken the following initiatives to ensure completion of the sanctioned PMGSY Projects within the timeline prescribed in the programme guidelines:

- (i) The Operational Manual of the PMGSY has been amended to ensure that all works sanctioned under the scheme commence on the ground within 72 days from the date of sanction.
- (ii) States have been requested to augment executing capacity and contracting capacity and their compliance in this regard is regularly reviewed.
- (iii) Bidding document provisions have been rationalized.
- (iv) Training is being imparted to field engineers and contractors as well as their staff for capacity building.
- (v) Information Technology is being utilized for monitoring of the progress of works.

The Ministry has also implemented e-MARG i.e. software module for maintenance payments to the contractor during the Defect Liability Period (DLP).

Further, the post five-year construction module of eMARG incorporates initial rehabilitation, renewal, pre- renewal routine maintenance, post-renewal maintenance and emergency repair works, as required.

STATEMENT

**State-wise details of the total central funds allocated/released during
current financial year (as on 20.03.2025) under PMGSY**

(₹ in crore)

Sl.No.	State	Central funds released
1	Andaman and Nicobar	0.00
2	Andhra Pradesh	171.07
3	Arunachal Pradesh	350.00
4	Assam	35.43
5	Bihar (RWD)	1057.44
6	Chhattisgarh	283.23
7	Goa	0.00
8	Gujarat	147.34
9	Haryana	0.38
10	Himachal Pradesh	325.50
11	Jammu and Kashmir	685.50
12	Jharkhand	943.77
13	Karnataka	50.00
14	Kerala	122.27
15	Madhya Pradesh	526.29
16	Maharashtra	659.43
17	Manipur	2.81
18	Meghalaya	145.11
19	Mizoram	87.50
20	Nagaland	2.25
21	Odisha	712.39
22	Punjab	319.87
23	Puducherry	0.00
24	Rajasthan	379.84
25	Sikkim	70.00
26	Tamil Nadu	577.66
27	Telangana	132.57
28	Tripura	26.13

29	Uttar Pradesh	1468.66
30	Uttarakhand	521.75
31	West Bengal	115.00
32	UT of Ladakh	110.81
Total		10,029.99

हाइड्रोजन आधारित इस्पात उत्पादन को बढ़ावा देना

3997. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा हाइड्रोजन आधारित इस्पात उत्पादन को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं;
- (ख) सरकार द्वारा इस्पात क्षेत्र में अनुसंधान और नवोन्मेष को बढ़ावा देने के लिए कौन सी योजनाएं बनाई गई हैं;
- (ग) हरित इस्पात उत्पादन को बढ़ावा देने के लिए सरकार की नीति क्या है;
- (घ) लौह और इस्पात के अपशिष्ट पदार्थों के पुनर्चक्रण के संबंध में सरकार की नीति क्या है;
- (ङ) क्या सरकार द्वारा विद्युत चालित भट्टियां और अन्य पर्यावरण हितैषी प्रौद्योगिकियां अपनाने के लिए प्रोत्साहन दिए जा रहे हैं और तत्संबंधी ब्यौरा क्या है; और
- (च) यदि नहीं, तो इसके क्या कारण हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) और (ग) से (च) सरकार द्वारा हरित इस्पात उत्पादन, इस्पात स्क्रेप पुनर्चक्रण, हाइड्रोजन आधारित पायलट परियोजनाओं को बढ़ावा देने के लिए उठाए जा रहे कदमों के साथ इस उद्देश्य के लिए उपलब्ध वित्तीय परिव्यय निम्नानुसार हैं:

- i. मंत्रालय ने निम्न उत्सर्जन वाले इस्पात को श्रेणीबद्ध तथा परिभाषित करने हेतु मानक प्रदान करने के लिए ग्रीन स्टील के लिए वर्गीकरण जारी किया है।
- ii. इस्पात मंत्रालय ने इस उद्देश्य के लिए इस मंत्रालय द्वारा गठित 14 कार्यबलों की सिफारिशों के अनुरूप "ग्रीनिंग द स्टील सेक्टर इन इंडिया: रोडमैप और एक्शन प्लान" नामक शीर्षक से एक रिपोर्ट जारी की है, जो 2070 तक नेट- जीरो लक्ष्य की दिशा में हरित इस्पात और संधारणीयता के लिए भविष्य का रोडमैप प्रदान करती है। यह रिपोर्ट इस्पात मंत्रालय की वेबसाइट पर उपलब्ध है।
- iii. नवीन एवं नवीकरणीय ऊर्जा मंत्रालय द्वारा शुरू किए गए राष्ट्रीय हरित हाइड्रोजन मिशन के तहत वित्त वर्ष 2029-30 तक इस्पात क्षेत्र में हरित हाइड्रोजन के उपयोग के लिए पायलट परियोजनाओं के कार्यान्वयन के लिए इस्पात मंत्रालय को 455 करोड़ रुपये आवंटित किए गए हैं। इस्पात मंत्रालय ने इस मिशन के तहत, इस्पात क्षेत्र में पायलट परियोजनाओं के कार्यान्वयन के लिए 3 पायलट परियोजनाएं प्रदान की हैं और इस उद्देश्य के लिए चरण-2 के तहत 4 और पायलट परियोजनाओं को चुना है।
- iv. जनवरी, 2010 में नवीन एवं नवीकरणीय ऊर्जा मंत्रालय द्वारा शुरू किया गया राष्ट्रीय सौर मिशन सौर ऊर्जा के उपयोग को बढ़ावा देता है तथा इस्पात उद्योग के उत्सर्जन को कम करने में भी सहायता करता है।
- v. सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने वाहन स्क्रेपिंग नीति तैयार की है जिसमें पुराने, अनुपयुक्त प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाने के लिए प्रोत्साहन/निरुत्साहन प्रणाली शामिल है। नीति के तहत, एमओआरटीएच ने वाहन स्क्रेपिंग सुविधा (आरवीएसएफ) के पंजीकरण और कार्यों के लिए नियम जारी किए हैं, जो पर्यावरण नियमों के तहत धातु और अन्य सामग्रियों की आगे की

- वसूली के लिए उपयोगिता अवधि समाप्त वाहनों (ईएलवीएस) के प्रदूषण को कम करने और उन्हें विखंडन करने के लिए आवश्यक प्रक्रियाओं और अवसंरचना सुविधाएं प्रदान करता है।
- vi. खान मंत्रालय ने औपचारिक और सुव्यवस्थित पुनर्चक्रण पारिस्थितिकी तंत्र को बढ़ावा देने के लिए 'राष्ट्रीय अलौह धातु स्क्रेप रीसाइक्लिंग फ्रेमवर्क, 2020' पेश किया है। यह फ्रेमवर्क स्क्रेप के पुनर्चक्रण और प्रसंस्करण के लिए मानक प्रक्रियाएं निर्धारित करता है और धातु स्क्रेप पुनर्चक्रण क्रियाकलापों को सुविधाजनक बनाने हेतु एक तंत्र विकसित करता है।
- vii. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने पर्यावरण संरक्षण (प्रयोग की अवधि समाप्ति वाले वाहन) नियम, 2025 प्रस्तुत किया है, जो पर्यावरण की दृष्टि से अनुकूल तरीके से (प्रयोग की अवधि समाप्ति वाले वाहन) (ईएलवी) के प्रबंधन के लिए एक रूपरेखा स्थापित करता है और विस्तारित निर्माता उत्तरदायित्व (ईपीआर) को अनिवार्य बनाता है, जिसके तहत वाहन उत्पादकों को वाहन के प्रकार और रिकवर्ड मेटेरियल के आधार पर वार्षिक स्क्रेपिंग लक्ष्यों को पूरा करना आवश्यक होता है।
- viii. भारत सरकार ने पोत पुनर्चक्रण अधिनियम, 2019 को अधिसूचित किया जिसका उद्देश्य पर्यावरण की दृष्टि से अनुकूल और सुरक्षित पोतों के पुनर्चक्रण को विनियमित करना और प्रोत्साहन देना है।
- (ख) इस्पात मंत्रालय ने अभिज्ञात प्रमुख क्षेत्रों के अंतर्गत अनुसंधान एवं विकास परियोजनाओं के लिए वित्तीय सहायता प्रदान करने हेतु अनुसंधान एवं विकास योजना अर्थात् "लौह एवं इस्पात क्षेत्र में अनुसंधान एवं विकास का प्रोत्साहन" की शुरुआत की है।

ई-पंचायत अवसंरचना

3998. श्री धर्मेन्द्र यादव:

श्री श्रीरंग आप्पा चंदू बारणे:

श्रीमती भारती पारधी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) विभिन्न राज्यों में, विशेषकर उत्तर प्रदेश, मध्य प्रदेश प्रदेश और महाराष्ट्र में ई-पंचायत की अवसंरचना स्थापित करने की राज्यवार वर्तमान स्थिति क्या है;
- (ख) विभिन्न राज्यों में, विशेषकर उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र में सभी ग्राम पंचायतों को विश्वसनीय इंटरनेट कनेक्टिविटी प्रदान करने में राज्यवार प्रमुख चुनौतियाँ क्या हैं;
- (ग) देश के दूरदराज के क्षेत्रों विशेषकर उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र सहित सभी नागरिकों को ई-पंचायत सेवाओं तक राज्यवार पहुंच सुनिश्चित करने के लिए स्थानीय तकनीकी सहायता और अनुरक्षण किस प्रकार सुनिश्चित किया जा रहा है;
- (घ) देश के दूरदराज के क्षेत्रों, विशेषकर उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र सहित सभी नागरिकों को ई-पंचायत सेवाओं तक समान पहुंच सुनिश्चित करने और डिजिटल अंतर को पाटने के लिए राज्यवार क्या उपाय किए जा रहे हैं; और
- (ङ) अन्य सरकारी डिजिटल प्लेटफार्मों और सेवाओं के साथ ई-पंचायत के एकीकरण के लिए योजनाओं का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

- (क) और (ङ) डिजिटल इंडिया कार्यक्रम के तहत, पंचायती राज मंत्रालय देश के सभी राज्यों और केंद्र शासित प्रदेशों (यूटी) में ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है। इस पहल का उद्देश्य पंचायतों के कामकाज को नया रूप देना, उन्हें अधिक पारदर्शी, जवाबदेह और प्रभावी बनाना है। इस पहल के एक भाग के रूप में, मंत्रालय ने ई-ग्रामस्वराज शुरू किया है, जो एक ऑनलाइन नियोजन और लेखांकन एप्लिकेशन है, जिसे पंचायत की गतिविधियों जैसे आयोजना, लेखांकन और बजटन को सरल बनाने के लिए डिज़ाइन किया गया है। मंत्रालय ने ग्राम पंचायतों

(जीपी) के लिए विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने के लिए ई-ग्रामस्वराज को सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ भी एकीकृत किया है। पंचायतें अपनी वार्षिक पंचायत विकास योजनाएँ तैयार करने और अपलोड करने के लिए ई-ग्रामस्वराज पोर्टल का उपयोग करती हैं। वर्ष 2024-25 के दौरान ई-ग्रामस्वराज के तहत उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र सहित राज्यों द्वारा की गई प्रगति का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

इसके अतिरिक्त, मंत्रालय ने पंचायत की खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया है। यह एकीकरण पंचायतों को ई-ग्रामस्वराज प्लेटफॉर्म के माध्यम से जीईएम के जरिये वस्तुओं और सेवाओं की खरीद करने की अनुमति देता है, जिससे "वोकल फॉर लोकल" पहल को बढ़ावा मिलता है। इसके अलावा, मंत्रालय द्वारा विकसित मेरी पंचायत जैसे एप्लीकेशनों में पंचायत में योजना, गतिविधियों और कार्यों की प्रगति की जानकारी जनता तक पहुँचाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया गया है। इसी तरह, पंचायत निर्णय एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है।

इसके अलावा, पंचायत खातों और उनके वित्तीय प्रबंधन की ऑनलाइन लेखापरीक्षा के लिए 'ऑडिटऑनलाइन' नामक एप्लिकेशन विकसित किया गया है। अप्रैल 2020 में पंचायतों के वित्तीय प्रबंधन को मजबूत बनाने के लिए केंद्रीय वित्त आयोग की निधियों के उपयोग के पारदर्शी लेखापरीक्षण के लिए ऑडिटऑनलाइन की शुरुआत की गई। लेखापरीक्षा वर्ष 2022-23 के लिए, 2.58 लाख लेखापरीक्षा योजनाएँ बनाई गई हैं और पीआरआई द्वारा 2.57 लाख लेखापरीक्षा रिपोर्ट तैयार की गई हैं।

(ख) डिजिटल इंडिया के विजन को प्राप्त करने के लिए, देश की सभी ग्राम पंचायतों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने हेतु दूरसंचार विभाग (डीओटी) द्वारा चरणबद्ध तरीके से भारतनेट

परियोजना को लागू किया जा रहा है। अब तक, कुल 2.68 लाख ग्राम पंचायतों/पारंपरिक स्थानीय निकायों (टीएलबी) में से 2.18 लाख ग्राम पंचायतों/पारंपरिक स्थानीय निकायों को भारतनेट परियोजना के तहत हाई-स्पीड इंटरनेट सेवाएं प्रदान करने हेतु सेवा के लिए तैयार किया गया है। डिजिटल कनेक्टिविटी को और बेहतर बनाने के लिए, भारतनेट चरण- I और चरण- II के मौजूदा नेटवर्क के उन्नयन और शेष ग्राम पंचायतों में नेटवर्क के निर्माण के लिए संशोधित भारतनेट कार्यक्रम को 04.08.2023 को कैबिनेट द्वारा अनुमोदित किया गया था। दूरसंचार विभाग की भारतनेट परियोजना के तहत ग्राम पंचायतों में सेवा के लिए तैयार बिंदुओं की संख्या संलग्न **विवरण- II** में दी गई है।

भारतनेट परियोजना के कार्यान्वयन के दौरान उत्तर प्रदेश, मध्य प्रदेश और महाराष्ट्र सहित राज्यों में निम्नलिखित चुनौतियाँ आईं:

- I. भारतनेट एक मेगा परियोजना है, जो देश के सुदूर क्षेत्रों में फैली हुई है, जो दुर्गम इलाकों (पर्वतीय/चट्टानी) को कवर करती है और सुदूर, पर्वतीय और वामपंथी उग्रवाद प्रभावित क्षेत्रों तक पहुँचने में कठिनाई होती है।
- II. अत्यधिक चुनौतीपूर्ण परियोजना जिसमें कई एजेंसियां डीओटी, बीबीएनएल, सीपीएसयू/केंद्रीय/राज्य एजेंसियां/संविदाकार आदि शामिल हैं।
- III. विकास कार्यों जैसे पानी की पाइप बिछाने, सड़क चौड़ीकरण, गैस पाइप लाइन बिछाने और निर्माण गतिविधियों के कारण बिछाई गई ओएफसी को बड़े पैमाने पर नुकसान हुआ।
- IV. पूरे देश में एक साथ काम करने के लिए अनुभवी निष्पादन एजेंसियों/संसाधनों की सीमित उपलब्धता।
- V. रक्षा, वन और NHA आदि जैसी एजेंसियों से ROW अनुमति प्राप्त करने में देरी।
- VI. राज्य कार्यान्वयन एजेंसियों द्वारा निविदाओं को अंतिम रूप देने में देरी।

VII. राज्य कार्यान्वयन एजेंसियों (SIA) और परियोजना कार्यान्वयन एजेंसियों (PIA) के बीच विवाद।

(ग) और (घ) मंत्रालय ने पंचायत स्तर पर डिजिटल सेवा प्रदायगी को बढ़ाने के लिए सर्विसप्लस को लागू किया है। यह विन्यास योग्य प्लेटफॉर्म इलेक्ट्रॉनिक सेवाओं के तेजी से रोलआउट को सक्षम बनाता है। यह प्लेटफॉर्म 36 राज्यों/केंद्र शासित प्रदेशों में 3,606 से अधिक सेवाओं की सुविधा प्रदान करता है, कार्य की प्रगति को सुव्यवस्थित करता है, पारदर्शिता बढ़ाता है और दक्षता सुनिश्चित करता है। इसके अलावा, मंत्रालय ने स्थानीय कार्यों को सतत विकास लक्ष्यों (एसडीजी) के साथ संरेखित करते हुए मॉडल पंचायत नागरिक चार्टर भी प्रस्तुत किया है। यह सुविधा नागरिकों की शिकायतों का प्रभावी रूप से समाधान करते हुए समयबद्ध तरीके से सेवाएं प्रदान करने में पंचायतों का मार्गदर्शन करता है। वर्ष 2021 में आयोजित अभियान "मेरी पंचायत, मेरा अधिकार - जन सेवाएं हमारे द्वार" ने इन प्रयासों को मजबूत किया है। अब तक, 2.15 लाख ग्राम पंचायतों ने अपने नागरिक चार्टर अपलोड किए हैं, जो 954 सेवाएं प्रदान करते हैं।

मंत्रालय राज्यों द्वारा ई-ग्रामस्वराज एप्लिकेशन को अपनाने के लिए वर्चुअल और फिजिकल प्रशिक्षण एवं सक्षमता के माध्यम से लगातार राज्यों के साथ जुड़ा हुआ है। प्रगति की समीक्षा के लिए नियमित रूप से समीक्षा बैठकें, कार्यशालाएँ, हैंड-होल्डिंग सत्र, वीडियो कॉन्फ्रेंस और वरिष्ठ अधिकारियों द्वारा राज्यों का दौरा किया जाता है। राष्ट्रीय परियोजना प्रबंधन इकाई (एनपीएमयू) भी इस परियोजना के कार्यान्वयन को समन्वय/सुविधा प्रदान करती है। सभी राज्य अपने उपलब्ध संसाधनों के आधार पर ई-पंचायत एमएमपी को लागू करने का प्रयास कर रहे हैं। हालाँकि, देश भर में पंचायतों की तैयारी के स्तर में अंतर के कारण, राज्य इन एप्लीकेशनों को लागू करने के विभिन्न चरणों में हैं।

विवरण-I

वित्त वर्ष 2024-25 के दौरान पंचायत स्तर पर ई-ग्राम स्वराज को अपनाना

क्र.सं.	राज्य का नाम	ग्राम पंचायत एवं समक क्षकी कुल संख्या	ऑनबोर्ड ग्राम पंचायत	ऑनलाइन भुगतान वाली ग्राम पंचायतें और समकक्ष	ब्लॉक पंचायत एवं समकक्ष की कुल संख्या	ऑनबोर्ड ब्लॉक पंचायत	ऑनलाइन भुगतान वाली ब्लॉक पंचायतें और समकक्ष	जिला पंचायत एवं समकक्ष की कुल संख्या	ऑनबोर्ड जिला पंचायत	ऑनलाइन भुगतान वाली जिला पंचायतें और समकक्ष
1	आंध्र प्रदेश	13328	13296	12970	660	660	642	13	13	13
2	अरुणाचल प्रदेश	2108	2106	222	0	0	0	27	25	8
3	असम	2662	2197	2176	191	191	189	30	29	27
4	बिहार	8054	8054	8045	534	534	530	38	38	38
5	छत्तीसगढ़	11596	11594	11516	146	146	146	27	27	27
6	गोवा	191	190	93	0	0	0	2	2	2
7	गुजरात	14656	14599	13890	248	248	248	33	33	33
8	हरियाणा	6226	6222	5914	143	143	134	22	22	22
9	हिमाचल प्रदेश	3615	3614	3540	81	81	81	12	12	12
10	झारखंड	4345	4345	4329	264	264	262	24	24	24
11	कर्नाटक	5954	5954	5937	238	232	126	31	31	28
12	केरल	941	941	941	152	152	152	14	14	14
13	मध्य प्रदेश	23011	23009	22980	313	313	310	52	52	52

14	महाराष्ट्र	27917	27894	26737	351	351	307	34	34	34
15	मणिपुर	3180	161	123	0	0	0	12	6	4
16	मेघालय	6817	0	0	2241	0	0	3	3	0
17	मिजोरम	842	842	832	0	0	0	0	0	0
18	नागालैंड	1289	186	0	0	0	0	0	0	0
19	ओडिशा	6794	6794	6793	314	314	314	30	30	30
20	पंजाब	13237	13222	9775	152	151	114	22	22	19
21	राजस्थान	11211	11207	10837	361	353	351	33	33	33
22	सिक्किम	199	199	195	0	0	0	6	6	6
23	तमिलनाडु	12525	12525	12519	388	388	388	36	36	36
24	तेलंगाना	12991	12768	12636	572	540	508	32	32	32
25	त्रिपुरा	1194	1185	1174	75	75	75	9	9	9
26	उत्तराखंड	7795	7794	7743	95	95	95	13	13	13
27	उत्तर प्रदेश	57691	57691	57609	826	826	818	75	75	75
28	पश्चिम बंगाल	3339	3339	3338	345	345	345	22	21	21
कुल		263708	251928	242864	8690	6402	6135	652	642	612

विवरण-II

ब्रॉड बैंड कनेक्शन उपलब्ध कराने के लिए तैयार सेवा बिंदुओं का राज्यवार विवरण।

क्र.सं.	राज्य/संघ राज्यक्षेत्र	ग्राम पंचायतों की कुल संख्या	तैयार सेवा बिंदुओं की संख्या*
1	अंडमान व निकोबार द्वीप समूह	70	81
2	आंध्र प्रदेश	13327	12972
3	अरुणाचल प्रदेश	2108	1145
4	असम	2665	1634
5	बिहार	8054	8860
6	छत्तीसगढ़	11623	9759
7	गोवा	191	0
8	गुजरात	14674	14563
9	हरियाणा	6225	6204
10	हिमाचल प्रदेश	3615	416
11	जम्मू और कश्मीर	4291	1115
12	झारखंड	4345	4649
13	कर्नाटक	5948	6251
14	केरल	941	1130
15	लद्दाख	193	193
16	लक्षद्वीप	10	9
17	मध्य प्रदेश	23011	18106
18	महाराष्ट्र	27952	24778
19	मणिपुर	3812	1485
20	मेघालय	6838	697
21	मिजोरम	843	539
22	नागालैंड	1315	236
23	ओडिशा	6794	7099
24	पुदुचेरी	108	101
25	पंजाब	13236	12807
26	राजस्थान	11193	8997
27	सिक्किम	199	54
28	तमिलनाडु	12525	10298
29	तेलंगाना	12860	10926

30	दादरा और नगर हवेली और दमन और दीव	42	41
31	त्रिपुरा	1194	772
32	उत्तर प्रदेश	57691	47451
33	उत्तराखंड	7788	2021
34	पश्चिम बंगाल	3339	2958
	कुल	269020	218347

*डेटा भारतनेट यूएनएमएस डैश बोर्ड से प्राप्त किया जाता है और कुछ ग्राम पंचायतों में कई सेवा-तैयार बिंदु हो सकते हैं।

रेशम उद्योग का पुनरुद्धार करने हेतु नीति

3999. श्री अरुण गोविल:

श्री चिन्तामणि महाराज:

श्री भोजराज नाग:

श्री विनोद लखमशी चावड़ा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा रेशम उद्योग का पुनरुद्धार करने, उसे बनाए रखने और संरक्षित करने के लिए कौन सी नीतिगत पहल कार्यान्वित की जा रही है;
- (ख) क्या सरकार ने देश में रेशम क्षेत्र के लिए कोई विशेष आर्थिक पैकेज तैयार किया है; और
- (ग) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

- (क) से (ग) सरकार केंद्रीय रेशम बोर्ड के माध्यम से वर्ष 2021-22 से 2025-26 तक देश में रेशम उद्योग के समग्र विकास के लिए 4,679.85 करोड़ रुपये के परिव्यय से सिल्क समग्र-2 योजना को लागू कर रही है।

इस योजना के तहत, राज्यों को विभिन्न लाभार्थी उन्मुख क्षेत्र स्तरीय महत्वपूर्ण पहलों को लागू करने के लिए वित्तीय सहायता प्रदान की जाती है, जिसमें किसान नर्सरी की स्थापना, रेशमकीट पालन पैकेज (वृक्षारोपण, सिंचाई, रियरींग हाउस, रियरींग उपकरण और प्रोफइलेक्टिक उपायों के लिए सहायता शामिल है), प्री-कोकून क्षेत्र में चॉकी रियरींग केंद्रों की स्थापना, रेशमकीट बीज क्षेत्र के लिए सहायता और अवसंरचना के लिए पहलें, रेशम रीलिंग, स्पिनिंग, वीविंग, पोस्ट कोकून क्षेत्र के लिए प्रोसेसिंग घटक शामिल हैं।

अब तक, सिल्क समग्र-2 योजना के अंतर्गत लगभग 78,000 लाभार्थियों को कवर करने के लिए राज्यों को 1,075.58 करोड़ रुपये की केंद्रीय सहायता प्रदान की गई हैं, जिसका उद्देश्य रेशम उत्पादन क्षेत्र के विकास और सस्टेनेबिलिटी के लिए प्री और पोस्ट कोकून गतिविधियों/मशीनों को कवर करने वाले लाभार्थी-उन्मुख घटकों का कार्यान्वयन करना है।

इसके अतिरिक्त, अनुसंधान और विकास गतिविधियों के माध्यम से रेशम क्षेत्र में आत्मनिर्भर भारत के लक्ष्य को प्राप्त करने के लिए रेशम के उत्पादन और उत्पादकता में सुधार किया गया है।

ANIMAL WELFARE AWARENESS

4000. SHRIMATI POONAMBEN MAADAM:

SHRI SHANKAR LALWANI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

be pleased to state:

- (a) the details of the initiatives to be undertaken as a part of the celebration of Animal Husbandry and Animal Welfare Awareness;
- (b) whether there are any training and capacity-building workshops planned for veterinarians and animal caretakers, if so, the details thereof; and

- (c) whether there are any financial incentives or subsidies planned to support animal husbandry and welfare initiatives and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) As per Article 246(3) of the Constitution of India, Animal Husbandry and Animal Welfare fall under the jurisdiction of the State Government. The Department of Animal Husbandry and Dairying, Government of India, has designated January 14 to March 13 as Animal Husbandry and Animal Welfare Awareness Month. During this period, an intensive campaign will be conducted covering various animal husbandry development programs and welfare activities, including health camps, vaccination drives, and awareness initiatives. State Governments, Animal Welfare Organizations, and Non-Governmental Organizations (NGOs) have been encouraged to organize workshops, online webinars, health camps, awareness programs (*Gosthis*), livestock fairs, and competitions such as best milk production awards, animal shows, and contests for school and college students on animal welfare and husbandry themes. Special programs will also be conducted for Gaushalas and NGOs engaged in animal welfare.

For this year, the campaign was conducted from January 14 to March 13, 2025, during which 658 health check-up camps, 632 infertility camps, 554 awareness camps/*Gosthis*, 397 vaccination camps, 115 workshops, 122 programs for Gaushalas, 97 competitions in schools and colleges, 37 calf rallies, 35 livestock fairs, 30 milk competitions/pure breed competitions, 16

online webinars, 9 radio and TV programs, and 418 other activities were carried out by various states. At the national level, the Department of Animal Husbandry and Dairying, Government of India, organized an online webinar connecting veterinarians, para-veterinarians, animal rearers, state animal husbandry departments, and state animal welfare boards.

(b) As a part of the awareness month, the State Governments were advised to organize capacity building and training activities for veterinarians and animal caretakers as per the requirement during the designated month.

(c) The State Government may avail funding under existing Central Government schemes such as National Livestock Mission, Rashtriya Gokul Mission and Livestock Health and Disease Control Schemes.

AMRIT SAROVAR SCHEME

4001. SHRI ARVIND DHARMAPURI:

SHRI BASTIPATI NAGARAJU:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of estimated volume of water storage capacity under Mission Amrit Sarovar, if so, the details thereof, State-wise;
- (b) whether the Government has set any revised targets beyond the initial goal of creating 50,000 Amit Sarovars, if so, the details thereof, State-wise;

- (c) whether the Government has conducted any studies to assess the impact of the initiatives on groundwater recharge in drought-prone and water-stressed regions, if so, the key findings thereof;
- (d) whether there are any provisions for local community participation, including Panchayati Raj Institutions, in the maintenance and sustainability of these water bodies, if so, the details thereof; and
- (e) whether the Government has devised any mechanism to prevent encroachment and pollution of the developed Amrit Sarovar sites, if so, the details thereof, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e) Mission Amrit Sarovar was launched in April 2022 with the ambitious goal of constructing or rejuvenating 75 Amrit Sarovars (ponds) in each district, totaling 50,000 across the country. Each Amrit Sarovar was to have pondage area of about 1 acre (except in case of States/UTs with hilly terrain) with water holding capacity of about 10,000 cubic meters (except in case of hilly terrain states).

As on 20-03-2025, over 68,000 Amrit Sarovars have been completed, State-wise details of which are given in the enclosed **Statement**. This initiative has made significant contribution in addressing the critical issue of water scarcity and enhancing surface and groundwater availability across various regions. These Sarovars have not only addressed immediate water needs but also established sustainable water sources, symbolizing Government commitment to long-term environmental sustainability and community well-being.

Mission Amrit Sarovar works are being taken up by the States and Districts in convergence with various ongoing schemes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), 15th Finance Commission Grants, Pradhan Mantri Krishi Sinchayi Yojna sub-schemes such as the Watershed Development Component, Har Khetko Pani, besides States' own schemes. Public contributions like crowdfunding and Corporate Social Responsibility are also allowed for the work.

Phase II of Mission Amrit Sarovar is envisaged to continue with a renewed focus on ensuring water availability, with community participation (Jan Bhagidaari) at its core, and aims to strengthen climate resilience, foster ecological balance, and deliver lasting benefits for future generations.

Peoples' participation has been the key to the entire Mission. To encourage mobilization of citizens and non- Government resources for supplementing the Government's efforts to achieve the target, explicit provisions have been made in the guidelines of the Mission Amrit Sarovar as follows:

- i. Laying the foundation stone for the Amrit Sarovar to be led by freedom fighter or her/his family member or by the family of martyr (post-independence) or a local Padma awardee, and in case no such citizen is available, by the eldest member of the local Gram Panchayat.
- ii. Provision for people to participate by donating construction material, benches and by Shram Daan.

- iii. If village community so desires, beautification works on the Sarovar site may mobilize necessary donations through crowd sourcing and CSR contributions.
- iv. Provision has been made that on the occasion of Independence Day/ Republic Day, Tricolour to be hoisted at each Amrit Sarovar site, by the freedom fighter or his/her family member or by the family member of martyr or a local Padma Awardee. On Amrit Sarovar sites, National events are also being celebrated.
- v. Possible users of such water structure, including for irrigation, fishery or water chestnut cultivation, should be identified and creation of their group are encouraged.

As per the guidelines of Mission Amrit Sarovar, effective maintenance and sustainability of Amrit Sarovars requires a formation and clear mapping of users' groups associated with each sarovar largely drawn from members of SHGs. Proper identification and coordination of these user groups are essential for the optimal use and upkeep of the sarovars. The user group will also be responsible for the ongoing use and maintenance of the Amrit Sarovar including the plantation activities. The removal of silt from the catchment area should be done by the users' groups voluntarily after every monsoon season.

STATEMENT

**State/Union Territory (UT)-wise details of Amrit Sarovar
completed as on 20.03.2025**

Sl. No.	State/UT	Total Number of Amrit Sarovar Completed
1	Andaman and Nicobar	227
2	Andhra Pradesh	2154

3	Arunachal Pradesh	772
4	Assam	2966
5	Bihar	2613
6	Chhattisgarh	2902
7	Goa	159
8	Gujarat	2650
9	Haryana	2088
10	Himachal Pradesh	1691
11	Jammu And Kashmir	1056
12	Jharkhand	2048
13	Karnataka	4056
14	Kerala	866
15	Ladakh	100
16	Madhya Pradesh	5839
17	Maharashtra	3055
18	Manipur	1226
19	Meghalaya	705
20	Mizoram	1031
21	Nagaland	256
22	Odisha	2367
23	Puducherry	152
24	Punjab	1450
25	Rajasthan	3138
26	Sikkim	199
27	Tamil Nadu	2487
28	Telangana	1872
29	The Dadra & Nagar Haveli and Daman & Diu	58
30	Tripura	682
31	Uttarakhand	1322
32	Uttar Pradesh	16630
33	West Bengal	25
	Total	68,842

ग्राम पंचायतों का परिसीमन

4002. श्री राहुल कस्वां:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या आगामी पंचायती राज चुनावों के लिए ग्राम पंचायतों का पुनर्गठन एवं परिसीमन सरकार के विचाराधीन है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या राजस्थान सहित विभिन्न राज्यों में ग्राम पंचायतों के पुनर्गठन एवं परिसीमन से संबंधित शिकायतें/आपत्तियां ब्लॉक स्तर पर अधिकारियों को भेजी गई हैं/भेजी जा रही है;
- (घ) यदि हां, तो निष्पक्षता एवं पारदर्शिता बनाए रखने के लिए सरकार के कामकाज के संदर्भ में तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या लोगों से प्राप्त आपत्तियों/शिकायतों का निर्धारित मानदंडों के अनुसार निपटान नहीं किया जा रहा है; और
- (च) यदि हां, तो राजस्थान सहित तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

- (क) से (च) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। संविधान का अनुच्छेद 243ग (1) राज्य के विधान मंडल को पंचायतों की संरचना के संबंध में उपबंध बनाने का अधिकार देता है परंतु किसी भी स्तर पर पंचायत के प्रादेशिक क्षेत्र की जनसंख्या का ऐसी पंचायत में निर्वाचन द्वारा भरे जाने वाले स्थानों की संख्या से अनुपात समस्त राज्य में यथासाध्य एक ही हो। भारतीय संविधान के अनुच्छेद 243ड (1) में हर पांच साल में पंचायतों के लिए चुनाव कराने का प्रावधान है। तदनुसार, पंचायतों से संबंधित सभी मामले, जिनमें पंचायतों के चुनाव कराना, ग्राम पंचायतों का पुनर्गठन और परिसीमन, शिकायतों या आपत्तियों के

निपटान के लिए मानदंड और प्रक्रिया में निष्पक्षता और पारदर्शिता बनाए रखना भी शामिल है, राज्य सरकार के अधिकार क्षेत्र में आते हैं।

राजस्थान राज्य सरकार ने सूचित किया है कि उन्होंने ग्राम पंचायतों/पंचायत समितियों के पुनर्गठन एवं परिसीमन में प्रस्तावों और आपत्तियों के लिए नोटिस प्रकाशित करने और इस संबंध में प्राप्त आपत्तियों/शिकायतों पर विचार/निपटान करने के लिए जिला कलेक्टरों को अधिकृत किया है। संबंधित जिला कलेक्टर अनुमोदन के लिए राज्य सरकार को अंतिम प्रस्ताव भेजते हैं।

राज्य सरकार ने यह भी सूचित किया है कि जिला कलेक्टरों द्वारा भेजी गई सिफारिशों की समीक्षा के लिए पांच सदस्यीय कैबिनेट उप-समिति का गठन किया गया है। प्राप्त सिफारिशों की समीक्षा के बाद, कैबिनेट उप-समिति माननीय मुख्यमंत्री को अंतिम प्रस्ताव प्रस्तुत करती है। आपत्तियों/शिकायतों पर विचार/निपटान करने के लिए जिला कलेक्टरों को अधिकृत किया है। संबंधित जिला कलेक्टर अनुमोदन के लिए राज्य सरकार को अंतिम प्रस्ताव भेजते हैं।

CASES OF MISSING CHILDREN

4003. SHRI KAMAKHYA PRASAD TASA:

SHRI GURMEET SINGH MEET HAYER:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether it is a fact that every year missing cases of children are reported in the country;
- (b) if so, the details thereof during the last ten years, State/gender and year-wise including Andhra Pradesh;
- (c) the number of cases resolved, unsolved and found during the said period, State and gender-wise including Andhra Pradesh;

- (d) the measures taken by the State and Central Government in this regard;
- (e) the details of plans to deal with cases of missing children being abducted and punishment for guilty;
- (f) whether the rehabilitation and support mechanisms exist for recovered children, particularly in cases of trafficking or abuse and if so, the details thereof and national database for the purposes of tracking missing female individuals in the country; and
- (g) whether there are any district-wise patterns or trends indicating vulnerable regions and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (c) National Crime Records Bureau (NCRB) compiles statistical data on crimes as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". The latest published report pertains to the year 2022. The State/UT-wise and gender-wise details of children (below 18 years) unrecovered/untraced/missing from previous years, missing during the year, total missing, total recovered/traced during the year and unrecovered/untraced missing (including previous years untraced missing), during years 2016-2022, are given in the enclosed **Statement**. NCRB has informed that it has started collecting such data since 2016.

(d) to (g) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including children rest with the

respective State Governments and the State Governments are competent to deal with such offences under the extant provisions of laws.

However, Ministry of Home Affairs (MHA) has been supplementing the efforts of the State Governments and Union Territories by taking various initiatives and measures in this regard as given below:

(i) MHA has provided financial assistance to all States and UTs for strengthening the existing Anti Human Trafficking Units (AHTUs) and for establishing new AHTUs covering all districts of the States and UTs and for setting up Women Help Desk in each police station of States and UTs. MHA has advised the States/UTs to take suitable measures for generating awareness about incidents of human trafficking at all levels and for organizing community awareness programmes.

(ii) MHA has launched a 'National level communication platform-Crime Multi Agency Centre (Cri-MAC)' in the year 2020 for online sharing of information on crime and criminals on 24x7 basis among various Law Enforcement Agencies and ensure seamless flow of information between them. It facilitates dissemination of information about significant crimes across the country on a real time basis and enables inter-state coordination.

(iii) MHA has been issuing advisories to States/UTs to deal with crime against women and children including missing women and children. These advisories are available on MHA's website at www.mha.gov.in.

(iv) Ministry of Women and Child Development has issued the 'Standard Operating Procedure (SOP) for cases of missing children' to assist Police, child Welfare Committees and Juvenile Justice Board in dealing with the cases of missing and found

or recovered children. The objective of the SOP is to put in place guidelines while dealing with cases of missing children and to work in coordination with the concerned stakeholders and respond with urgency to issues of missing child.

(v) For providing outreach services to missing children and needy children, the Ministry of Women and Child Development operates Child Helpline No. 1098, which is operational 24/7. Apart from this, Railway Child lines at major railway platforms are also being operated to provide assistance to any needy child.

(vi) Ministry of Women and Child Development has also initiated the “TrackChild Portal”, which enables tracking of the missing and found children. Under this, logins have been provided to the Police Stations, Juvenile Justice Boards and Child Care Institutions whereby they are required to update the information, on the portal, about missing and found children regularly. One Component of Track Child Portal is ‘Khoya-Paya’, where any citizen can report missing children as well as sightings of their whereabouts without losing much time. Now, the ‘TrackChild Portal’ has been integrated with the ‘Mission Vatsalya Portal’ from 02.09.2024 onwards.

(vii) Ministry of Women and Child Development is implementing a scheme ‘Mission Vatsalya’ to support the States/UTs for delivering services for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL) in difficult circumstances, including for the missing/trafficked children.

(viii) As per section 137 (2) of the Bhartiya Nyaya Sanhita (BNS), 2023, punishment for kidnapping any person from India or from lawful guardianship, is imprisonment upto seven years and fine. Also,

as per section 139 (1) of the BNS, 2023, punishment for kidnapping any child for purposes of begging, is rigorous imprisonment not less than ten years which may extend to imprisonment for life.

(ix) Ministry of Women and Child Development, under Mission Shakti, has a component ‘Shakti Sadan’, an Integrated Relief and Rehabilitation Home. Shakti Sadan is a home for destitute, distressed, marginalized women and those are victims of trafficking etc. and also provides help, care and support and all the daily needs and services to women. Similarly, the Child Care Institutions (CCIs) under ‘Mission Vatsalya’ take care of the relief and rehabilitation needs of the trafficked children.

(x) National Database of Human Trafficking Offenders (NDHTO), facilitates the Law Enforcement Agencies (LEAs) to search the trafficker’s portfolio which provides crime history, personal details etc. Trafficker’s data search provides details for prevention/detection of such crimes.

STATEMENT

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2016

SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years			Children Missing in 2016			Total Children Missing		
		Boys	Girls	Total	Boys	Girls	Total	Boys	Girls	Total
1	Andhra Pradesh	519	650	1169	790	1365	2155	1309	2015	3324
2	Arunachal Pradesh	5	18	23	9	29	38	14	47	61
3	Assam	415	617	1032	524	857	1381	939	1474	2413
4	Bihar	484	595	1079	1087	3730	4817	1571	4325	5896

5	Chhattisgarh	336	529	865	619	1643	2262	955	2172	3127
6	Goa	19	12	31	9	17	26	28	29	57
7	Gujarat	294	398	692	371	944	1315	665	1342	2007
8	Haryana	993	814	1807	795	973	1768	1788	1787	3575
9	Himachal Pradesh	45	65	110	77	93	170	122	158	280
10	Jharkhand	274	255	529	219	260	479	493	515	1008
11	Karnataka	1219	1062	2281	1054	889	1943	2273	1951	4224
12	Kerala	108	103	211	756	768	1524	864	871	1735
13	Madhya Pradesh	980	2585	3565	2466	6037	8503	3446	8622	12068
14	Maharashtra	2299	3295	5594	1856	2532	4388	4155	5827	9982
15	Manipur	15	25	40	97	49	146	112	74	186
16	Meghalaya	28	32	60	56	68	124	84	100	184
17	Mizoram	0	0	0	0	0	0	0	0	0
18	Nagaland	4	2	6	24	47	71	28	49	77
19	Odisha	1038	2852	3890	538	1363	1901	1576	4215	5791
20	Punjab	408	285	693	183	414	597	591	699	1290
21	Rajasthan	964	1259	2223	642	1338	1980	1606	2597	4203
22	Sikkim	25	16	41	32	77	109	57	93	150
23	Tamil Nadu	560	609	1169	1470	3162	4632	2030	3771	5801
24	Telangana	377	644	1021	1402	2277	3679	1779	2921	4700
25	Tripura	16	12	28	37	132	169	53	144	197
26	Uttar Pradesh	1202	1064	2266	1438	1465	2903	2640	2529	5169
27	Uttarakhand	216	208	424	211	224	435	427	432	859
28	West Bengal	2246	6300	8546	2349	5986	8335	4595	12286	16881
29	AandN Islands	2	4	6	11	36	47	13	40	53
30	Chandigarh	130	104	234	74	127	201	204	231	435
31	DandN Haveli and Daman and Diu+	2	14	16	21	10	31	23	24	47
32	Delhi	3186	4554	7740	2939	3982	6921	6125	8536	14661
33	Jammu and Kashmir*	423	343	766	166	138	304	589	481	1070
34	Ladakh	-	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0	0
36	Puducherry	3	2	5	18	35	53	21	37	58

Source : Crime in India

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2016

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2016

State/UT-wise Gender-wise Missing/Traced/Untraced
Children (Below 18 yrs.) during 2016

SL	State/UT	Total Recovered/ Traced in 2016			Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)		
		Boys	Girls	Total	Boys	Girls	Total
1	Andhra Pradesh	698	1214	1912	611	801	1412
2	Arunachal Pradesh	9	24	33	5	23	28
3	Assam	361	708	1069	578	766	1344
4	Bihar	702	2324	3026	869	2001	2870
5	Chhattisgarh	568	1483	2051	387	689	1076
6	Goa	10	15	25	18	14	32
7	Gujarat	408	839	1247	257	503	760
8	Haryana	818	877	1695	970	910	1880
9	Himachal Pradesh	70	104	174	52	54	106
10	Jharkhand	140	189	329	353	326	679
11	Karnataka	1405	1328	2733	868	623	1491
12	Kerala	747	773	1520	117	98	215
13	Madhya Pradesh	2505	5692	8197	941	2930	3871
14	Maharashtra	1699	2658	4357	2456	3169	5625
15	Manipur	103	69	172	9	5	14
16	Meghalaya	69	86	155	15	14	29
17	Mizoram	0	0	0	0	0	0
18	Nagaland	24	39	63	4	10	14
19	Odisha	210	379	589	1366	3836	5202
20	Punjab	164	346	510	427	353	780
21	Rajasthan	1123	2093	3216	483	504	987
22	Sikkim	34	76	110	23	17	40
23	Tamil Nadu	1458	3202	4660	572	569	1141
24	Telangana	1257	2340	3597	522	581	1103
25	Tripura	46	125	171	7	19	26
26	Uttar Pradesh	1015	846	1861	1625	1683	3308
27	Uttarakhand	277	312	589	150	120	270

28	West Bengal	1540	3848	5388	3055	8438	11493
29	AandN Islands	11	37	48	2	3	5
30	Chandigarh	61	91	152	143	140	283
31	DandN Haveli and Daman and Diu+	21	8	29	2	16	18
32	Delhi	2628	3235	5863	3497	5301	8798
33	Jammu and Kashmir*	164	190	354	425	291	716
34	Ladakh	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	19	30	49	2	7	9
Source : Crime in India							

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2016

*1 Data of erstwhile Jammu and Kashmir State including Ladakh for 2016

State/UT-wise Gender-wise Missing/Traced/Untraced
Children (Below 18 yrs.) during 2017

SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years				Children Missing in 2017				Total Children Missing			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	611	801	0	1412	718	1481	5	2204	1329	2282	5	3616
2	Arunachal Pradesh	0	33	0	33	3	38	0	41	3	71	0	74
3	Assam	173	316	0	489	406	756	0	1162	579	1072	0	1651
4	Bihar	869	2000	77	2946	1154	4308	85	5547	2023	6308	162	8493
5	Chhattisgarh	387	685	0	1072	629	1640	0	2269	1016	2325	0	3341
6	Goa	18	14	0	32	4	9	0	13	22	23	0	45
7	Gujarat	257	503	0	760	387	1025	0	1412	644	1528	0	2172
8	Haryana	970	910	0	1880	856	1078	0	1934	1826	1988	0	3814
9	Himachal Pradesh	52	54	0	106	96	166	0	262	148	220	0	368
10	Jharkhand	353	326	0	679	209	211	0	420	562	537	0	1099
11	Karnataka	868	623	0	1491	808	896	0	1704	1676	1519	0	3195
12	Kerala	96	91	0	187	772	796	0	1568	868	887	0	1755
13	Madhya Pradesh	931	3075	0	4006	2701	7409	0	10110	3632	10484	0	14116
14	Maharashtra	2456	3169	0	5625	1074	1869	13	2956	3530	5038	13	8581
15	Manipur	9	5	0	14	52	31	0	83	61	36	0	97
16	Meghalaya	15	14	0	29	39	80	0	119	54	94	0	148

17	Mizoram	0	0	0	0	0	1	0	1	0	1	0	1
18	Nagaland	4	10	0	14	33	56	0	89	37	66	0	103
19	Odisha	1366	3836	0	5202	723	1521	0	2244	2089	5357	0	7446
20	Punjab	1154	812	0	1966	180	578	0	758	1334	1390	0	2724
21	Rajasthan	483	504	0	987	725	1691	0	2416	1208	2195	0	3403
22	Sikkim	23	17	0	40	35	13	0	48	58	30	0	88
23	Tamil Nadu	747	901	0	1648	1238	2958	0	4196	1985	3859	0	5844
24	Telangana	477	809	0	1286	1199	1819	0	3018	1676	2628	0	4304
25	Tripura	7	19	0	26	29	111	0	140	36	130	0	166
26	Uttar Pradesh	1157	1045	0	2202	1433	1526	0	2959	2590	2571	0	5161
27	Uttarakhand	150	120	0	270	298	309	0	607	448	429	0	877
28	West Bengal	3055	8438	0	11493	2047	6131	0	8178	5102	14569	0	19671
29	AandN Islands	2	3	0	5	13	25	0	38	15	28	0	43
30	Chandigarh	143	140	0	283	78	152	0	230	221	292	0	513
31	DandN Haveli and Daman and Diu+	2	16	0	18	15	9	0	24	17	25	0	42
32	Delhi	3497	5301	0	8798	2535	3919	0	6454	6032	9220	0	15252
33	Jammu and Kashmir*	379	235	0	614	52	59	0	111	431	294	0	725
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	2	7	0	9	14	20	0	34	16	27	0	43

Source : Crime in India

\$ Transgender data has been collected from the year 2017 onwards

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2017

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2017

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2017

SL	State/UT	Total Recovered/ Traced in 2017				Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	936	1961	5	2902	393	321	0	714
2	Arunachal Pradesh	2	46	0	48	1	25	0	26
3	Assam	442	728	0	1170	137	344	0	481
4	Bihar	680	2529	62	3271	1343	3779	100	5222
5	Chhattisgarh	643	1624	0	2267	373	701	0	1074

6	Goa	4	10	0	14	18	13	0	31
7	Gujarat	476	1177	0	1653	168	351	0	519
8	Haryana	1047	1170	0	2217	779	818	0	1597
9	Himachal Pradesh	107	164	0	271	41	56	0	97
10	Jharkhand	226	239	0	465	336	298	0	634
11	Karnataka	1015	939	0	1954	661	580	0	1241
12	Kerala	780	815	0	1595	88	72	0	160
13	Madhya Pradesh	2411	6423	0	8834	1221	4061	0	5282
14	Maharashtra	1328	2025	11	3364	2202	3013	2	5217
15	Manipur	45	30	0	75	16	6	0	22
16	Meghalaya	32	71	0	103	22	23	0	45
17	Mizoram	0	1	0	1	0	0	0	0
18	Nagaland	36	65	0	101	1	1	0	2
19	Odisha	1747	4534	0	6281	342	823	0	1165
20	Punjab	275	597	0	872	1059	793	0	1852
21	Rajasthan	735	1718	0	2453	473	477	0	950
22	Sikkim	56	29	0	85	2	1	0	3
23	Tamil Nadu	1464	3318	0	4782	521	541	0	1062
24	Telangana	1155	1829	0	2984	521	799	0	1320
25	Tripura	28	122	0	150	8	8	0	16
26	Uttar Pradesh	1360	1403	0	2763	1230	1168	0	2398
27	Uttarakhand	260	312	0	572	188	117	0	305
28	West Bengal	3163	8686	0	11849	1939	5883	0	7822
29	AandN Islands	13	22	0	35	2	6	0	8
30	Chandigarh	69	138	0	207	152	154	0	306
31	DandN Haveli and Daman and Diu+	14	19	0	33	3	6	0	9
32	Delhi	2858	3949	0	6807	3174	5271	0	8445
33	Jammu and Kashmir*	141	78	0	219	290	216	0	506
34	Ladakh	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	16	27	0	43	0	0	0	0

Source : Crime in India

\$ Transgender data has been collected from the year 2017 onwards

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2018

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2018

State/UT-wise Gender-wise Missing/Traced/Untraced
Children (Below 18 yrs.) during 2018

SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years				Children Missing in 2018				Total Children Missing			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	393	321	0	714	744	1560	132	2436	1137	1881	132	3150
2	Arunachal Pradesh	1	25	0	26	1	7	0	8	2	32	0	34
3	Assam	137	344	0	481	440	1192	7	1639	577	1536	7	2120
4	Bihar	1343	3779	0	5122	1249	5701	0	6950	2592	9480	0	12072
5	Chhattisgarh	423	740	0	1163	693	2381	0	3074	1116	3121	0	4237
6	Goa	18	13	0	31	6	10	0	16	24	23	0	47
7	Gujarat	168	351	0	519	569	1329	0	1898	737	1680	0	2417
8	Haryana	779	818	0	1597	1009	1133	0	2142	1788	1951	0	3739
9	Himachal Pradesh	41	56	0	97	125	259	0	384	166	315	0	481
10	Jharkhand	336	298	0	634	153	203	3	359	489	501	3	993
11	Karnataka	661	580	0	1241	677	946	0	1623	1338	1526	0	2864
12	Kerala	93	69	0	162	910	1067	14	1991	1003	1136	14	2153
13	Madhya Pradesh	1221	4061	0	5282	2464	7574	0	10038	3685	11635	0	15320
14	Maharashtra	2202	3013	2	5217	734	977	0	1711	2936	3990	2	6928
15	Manipur	16	6	0	22	46	39	0	85	62	45	0	107
16	Meghalaya	22	23	0	45	48	70	0	118	70	93	0	163
17	Mizoram	0	0	0	0	3	0	0	3	3	0	0	3
18	Nagaland	1	1	0	2	38	57	0	95	39	58	0	97
19	Odisha	342	823	0	1165	451	1875	0	2326	793	2698	0	3491
20	Punjab	1059	793	0	1852	251	484	0	735	1310	1277	0	2587
21	Rajasthan	473	477	0	950	666	1902	3	2571	1139	2379	3	3521
22	Sikkim	2	1	0	3	30	24	0	54	32	25	0	57
23	Tamil Nadu	521	541	0	1062	1228	3043	0	4271	1749	3584	0	5333
24	Telangana	521	799	0	1320	1221	1869	0	3090	1742	2668	0	4410
25	Tripura	8	8	0	16	41	141	0	182	49	149	0	198
26	Uttar Pradesh	1230	1168	0	2398	1341	1965	0	3306	2571	3133	0	5704
27	Uttarakhand	188	117	0	305	297	336	0	633	485	453	0	938
28	West Bengal	1939	5883	0	7822	1706	6499	0	8205	3645	12382	0	16027
29	AandN Islands	2	6	0	8	10	38	0	48	12	44	0	56
30	Chandigarh	152	154	0	306	87	147	0	234	239	301	0	540
31	DandN Haveli	3	6	0	9	7	18	0	25	10	24	0	34

	and Daman and Diu+												
32	Delhi	3174	5271	0	8445	2430	4111	0	6541	5604	9382	0	14986
33	Jammu and Kashmir*	290	216	0	506	94	200	0	294	384	416	0	800
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	15	34	0	49	15	34	0	49

Source : Crime in India

Transgender data has been collected from the year 2017 onwards

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2018

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2018

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2018									
SL	State/UT	Total Recovered/ Traced in 2018				Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	862	1623	125	2610	275	258	7	540
2	Arunachal Pradesh	1	31	0	32	1	1	0	2
3	Assam	333	1121	7	1461	244	415	0	659
4	Bihar	1391	5576	0	6967	1201	3904	0	5105
5	Chhattisgarh	750	2170	0	2920	366	951	0	1317
6	Goa	6	10	0	16	18	13	0	31
7	Gujarat	552	1321	0	1873	185	359	0	544
8	Haryana	1169	1407	0	2576	619	544	0	1163
9	Himachal Pradesh	110	230	0	340	56	85	0	141
10	Jharkhand	186	190	1	377	303	311	2	616
11	Karnataka	997	1317	0	2314	341	209	0	550
12	Kerala	915	1073	14	2002	88	63	0	151
13	Madhya Pradesh	2392	6892	0	9284	1293	4743	0	6036

14	Maharashtra	1287	1927	0	3214	1649	2063	2	3714
15	Manipur	43	39	0	82	19	6	0	25
16	Meghalaya	57	62	0	119	13	31	0	44
17	Mizoram	3	0	0	3	0	0	0	0
18	Nagaland	34	47	0	81	5	11	0	16
19	Odisha	285	854	0	1139	508	1844	0	2352
20	Punjab	174	464	0	638	1136	813	0	1949
21	Rajasthan	702	1774	3	2479	437	605	0	1042
22	Sikkim	31	21	0	52	1	4	0	5
23	Tamil Nadu	1152	2886	0	4038	597	698	0	1295
24	Telangana	1271	1881	0	3152	471	787	0	1258
25	Tripura	45	143	0	188	4	6	0	10
26	Uttar Pradesh	1257	1542	0	2799	1314	1591	0	2905
27	Uttarakhand	168	206	0	374	317	247	0	564
28	West Bengal	2301	7904	0	10205	1344	4478	0	5822
29	AandN Islands	8	36	0	44	4	8	0	12
30	Chandigarh	80	134	0	214	159	167	0	326
31	DandN Haveli and Daman and Diu+	6	11	0	17	4	13	0	17
32	Delhi	3475	5627	0	9102	2129	3755	0	5884
33	Jammu and Kashmir*	181	235	0	416	203	181	0	384
34	Ladakh	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	15	33	0	48	0	1	0	1

Source : Crime in India

Transgender data has been collected from the year 2017 onwards

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2018

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2018

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2019													
SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years				Children Missing in 2019				Total Children Missing			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	Boys	Girls	Trans	Total

1	Andhra Pradesh	275	258	7	540	809	1928	9	2746	1084	2186	16	3286
2	Arunachal Pradesh	1	1	0	2	10	34	0	44	11	35	0	46
3	Assam	244	413	0	657	553	857	0	1410	797	1270	0	2067
4	Bihar	1201	3904	0	5105	1364	5935	0	7299	2565	9839	0	12404
5	Chhattisgarh	366	951	0	1317	537	2606	0	3143	903	3557	0	4460
6	Goa	18	13	0	31	7	24	0	31	25	37	0	62
7	Gujarat	185	359	0	544	395	1044	0	1439	580	1403	0	1983
8	Haryana	619	544	0	1163	1099	1716	0	2815	1718	2260	0	3978
9	Himachal Pradesh	56	85	0	141	125	268	0	393	181	353	0	534
10	Jharkhand	303	311	2	616	186	170	0	356	489	481	2	972
11	Karnataka	341	209	0	550	336	494	5	835	677	703	5	1385
12	Kerala	87	65	0	152	1129	1053	1	2183	1216	1118	1	2335
13	Madhya Pradesh	1293	4743	0	6036	2450	8572	0	1102 2	3743	1331 5	0	17058
14	Maharashtra	1649	2063	2	3714	2046	2516	0	4562	3695	4579	2	8276
15	Manipur	19	6	0	25	50	62	0	112	69	68	0	137
16	Meghalaya	13	31	0	44	41	63	0	104	54	94	0	148
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	5	11	0	16	7	30	0	37	12	41	0	53
19	Odisha	508	1844	0	2352	560	2591	0	3151	1068	4435	0	5503
20	Punjab	1136	813	0	1949	251	643	0	894	1387	1456	0	2843
21	Rajasthan	437	605	0	1042	894	2761	0	3655	1331	3366	0	4697
22	Sikkim	1	4	0	5	13	25	0	38	14	29	0	43
23	Tamil Nadu	597	698	0	1295	1195	3324	0	4519	1792	4022	0	5814
24	Telangana	471	787	0	1258	1255	2053	0	3308	1726	2840	0	4566
25	Tripura	4	6	0	10	42	127	0	169	46	133	0	179
26	Uttar Pradesh	1314	1591	0	2905	1283	1901	0	3184	2597	3492	0	6089
27	Uttarakhand	317	247	0	564	236	303	0	539	553	550	0	1103
28	West Bengal	1344	4478	0	5822	1583	7369	0	8952	2927	1184 7	0	14774
29	AandN Islands	4	8	0	12	10	33	0	43	14	41	0	55
30	Chandigarh	159	167	0	326	67	135	0	202	226	302	0	528
31	DandN Haveli and Daman and Diu+	4	13	0	17	5	15	0	20	9	28	0	37
32	Delhi	2129	3755	0	5884	2298	4057	0	6355	4427	7812	0	12239
33	Jammu and Kashmir*	203	181	0	384	103	174	0	277	306	355	0	661

34	Ladakh	-	-	-	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	1	0	1	12	36	0	48	12	37	49

Source : Crime in India

Transgender data has been collected from the year 2017 onwards

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2019

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2019

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2019										
SL	State/UT	Total Recovered/ Traced in 2019				Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)				
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	
1	Andhra Pradesh	822	1904	11	2737	262	282	5	549	
2	Arunachal Pradesh	8	33	0	41	3	2	0	5	
3	Assam	485	904	0	1389	312	366	0	678	
4	Bihar	1174	4034	0	5208	1391	5805	0	7196	
5	Chhattisgarh	477	2395	0	2872	426	1162	0	1588	
6	Goa	7	18	0	25	18	19	0	37	
7	Gujarat	381	973	0	1354	199	430	0	629	
8	Haryana	1136	1474	0	2610	582	786	0	1368	
9	Himachal Pradesh	131	298	0	429	50	55	0	105	
10	Jharkhand	246	269	2	517	243	212	0	455	
11	Karnataka	344	483	5	832	333	220	0	553	
12	Kerala	1133	1061	1	2195	83	57	0	140	
13	Madhya Pradesh	2596	8660	0	11256	1147	4655	0	5802	
14	Maharashtra	2065	2256	1	4322	1630	2323	1	3954	
15	Manipur	52	57	0	109	17	11	0	28	
16	Meghalaya	45	71	0	116	9	23	0	32	
17	Mizoram	0	0	0	0	0	0	0	0	
18	Nagaland	10	34	0	44	2	7	0	9	

19	Odisha	314	1176	0	1490	754	3259	0	4013
20	Punjab	224	568	0	792	1163	888	0	2051
21	Rajasthan	945	2681	0	3626	386	685	0	1071
22	Sikkim	12	26	0	38	2	3	0	5
23	Tamil Nadu	1116	3147	0	4263	676	875	0	1551
24	Telangana	1433	2478	0	3911	293	362	0	655
25	Tripura	34	115	0	149	12	18	0	30
26	Uttar Pradesh	1684	2188	0	3872	913	1304	0	2217
27	Uttarakhand	204	236	0	440	349	314	0	663
28	West Bengal	1345	7181	0	8526	1582	4666	0	6248
29	AandN Islands	9	34	0	43	5	7	0	12
30	Chandigarh	59	113	0	172	167	189	0	356
31	D&N Haveli and Daman & Diu+	4	12	0	16	5	16	0	21
32	Delhi	2245	3635	0	5880	2182	4177	0	6359
33	Jammu and Kashmir*	91	169	0	260	215	186	0	401
34	Ladakh	-	-	-	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	10	30	0	40	2	7	0	9

Source : Crime in India

Transgender data has been collected from the year 2017 onwards

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2019

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2019

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2020													
SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years				Children Missing in 2020				Total Children Missing			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra	262	282	5	549	653	2092	0	2745	915	2374	5	3294

	Pradesh												
2	Arunachal Pradesh	3	2	0	5	5	8	0	13	8	10	0	18
3	Assam	309	366	10	685	254	620	3	877	563	986	13	1562
4	Bihar	1391	5805	0	7196	674	4194	0	4868	2065	9999	0	12064
5	Chhattisgarh	426	1162	0	1588	352	2107	0	2459	778	3269	0	4047
6	Goa	18	19	0	37	9	6	0	15	27	25	0	52
7	Gujarat	199	430	0	629	289	915	0	1204	488	1345	0	1833
8	Haryana	582	786	0	1368	657	1247	0	1904	1239	2033	0	3272
9	Himachal Pradesh	50	55	0	105	63	225	0	288	113	280	0	393
10	Jharkhand	243	212	0	455	138	202	0	340	381	414	0	795
11	Karnataka	333	220	0	553	471	614	0	1085	804	834	0	1638
12	Kerala	83	57	0	140	616	885	4	1505	699	942	4	1645
13	Madhya Pradesh	1147	4655	0	5802	1521	7230	0	8751	2668	11885	0	14553
14	Maharashtra	1630	2323	1	3954	1162	2194	0	3356	2792	4517	1	7310
15	Manipur	17	11	0	28	18	33	0	51	35	44	0	79
16	Meghalaya	9	23	0	32	12	32	0	44	21	55	0	76
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	2	7	0	9	4	17	0	21	6	24	0	30
19	Odisha	754	3259	0	4013	343	2556	0	2899	1097	5815	0	6912
20	Punjab	1163	888	0	2051	122	533	0	655	1285	1421	0	2706
21	Rajasthan	386	685	0	1071	551	2628	0	3179	937	3313	0	4250
22	Sikkim	2	3	0	5	0	11	0	11	2	14	0	16

23	Tamil Nadu	676	875	0	1551	1046	3545	0	4591	1722	4420	0	6142
24	Telangana	293	362	0	655	1230	1870	0	3100	1523	2232	0	3755
25	Tripura	12	18	0	30	31	96	0	127	43	114	0	157
26	Uttar Pradesh	913	1304	0	2217	911	1469	0	2380	1824	2773	0	4597
27	Uttarakhand	349	314	0	663	128	271	0	399	477	585	0	1062
28	West Bengal	1582	4841	0	6423	1008	6640	0	7648	2590	11481	0	14071
29	A&N Islands	5	7	0	12	7	14	0	21	12	21	0	33
30	Chandigarh	167	189	0	356	44	109	0	153	211	298	0	509
31	D&N Haveli and Daman & Diu	5	16	0	21	1	2	0	3	6	18	0	24
32	Delhi	2182	4177	0	6359	1172	3125	2	4299	3354	7302	2	10658
33	Jammu and Kashmir	214	183	0	397	63	167	0	230	277	350	0	627
34	Ladakh	1	3	0	4	0	1	0	1	1	4	0	5
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	2	7	0	9	11	29	0	40	13	36	0	49

Source : Crime in India.

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2020									
SL	State/UT	Total Recovered/ Traced in 2020				Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	651	2002	5	2658	264	372	0	636
2	Arunachal Pradesh	5	8	0	13	3	2	0	5

3	Assam	458	761	13	1232	105	225	0	330
4	Bihar	712	4061	0	4773	1353	5938	0	7291
5	Chhattisgarh	387	2143	0	2530	391	1126	0	1517
6	Goa	8	14	0	22	19	11	0	30
7	Gujarat	288	920	0	1208	200	425	0	625
8	Haryana	757	1290	0	2047	482	743	0	1225
9	Himachal Pradesh	66	227	0	293	47	53	0	100
10	Jharkhand	225	256	0	481	156	158	0	314
11	Karnataka	446	610	0	1056	358	224	0	582
12	Kerala	623	891	3	1517	76	51	1	128
13	Madhya Pradesh	1686	8258	0	9944	982	3627	0	4609
14	Maharashtra	1708	3095	1	4804	1084	1422	0	2506
15	Manipur	22	35	0	57	13	9	0	22
16	Meghalaya	13	45	0	58	8	10	0	18
17	Mizoram	0	0	0	0	0	0	0	0
18	Nagaland	5	22	0	27	1	2	0	3
19	Odisha	569	3072	0	3641	528	2743	0	3271
20	Punjab	128	409	0	537	1157	1012	0	2169
21	Rajasthan	522	2493	0	3015	415	820	0	1235
22	Sikkim	1	12	0	13	1	2	0	3
23	Tamil Nadu	988	3385	0	4373	734	1035	0	1769
24	Telangana	1166	1812	0	2978	357	420	0	777
25	Tripura	33	88	0	121	10	26	0	36
26	Uttar Pradesh	1112	1719	0	2831	712	1054	0	1766
27	Uttarakhand	253	448	0	701	224	137	0	361
28	West Bengal	1256	6681	0	7937	1334	4800	0	6134
29	A&N Islands	8	16	0	24	4	5	0	9
30	Chandigarh	43	110	0	153	168	188	0	356
31	D&N Haveli and Daman & Diu	2	8	0	10	4	10	0	14
32	Delhi	1619	3671	2	5292	1735	3631	0	5366
33	Jammu and Kashmir	61	122	0	183	216	228	0	444
34	Ladakh	0	1	0	1	1	3	0	4
35	Lakshadweep	0	0	0	0	0	0	0	0

36	Puducherry	11	32	0	43	2	4	0	6

Source : Crime in India.

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2021													
SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years				Children Missing in 2021				Total Children Missing			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	259	377	0	636	734	2981	5	3720	993	3358	5	4356
2	Arunachal Pradesh	2	0	0	2	43	1	0	44	45	1	0	46
3	Assam	105	225	0	330	309	852	0	1161	414	1077	0	1491
4	Bihar	1353	5938	0	7291	708	3870	0	4578	2061	9808	0	11869
5	Chhattisgarh	391	1126	0	1517	413	2865	0	3278	804	3991	0	4795
6	Goa	19	11	0	30	7	6	0	13	26	17	0	43
7	Gujarat	200	425	0	625	344	1049	2	1395	544	1474	2	2020
8	Haryana	548	820	0	1368	883	1457	3	2343	1431	2277	3	3711
9	Himachal Pradesh	47	53	0	100	82	362	0	444	129	415	0	544
10	Jharkhand	156	156	0	312	155	245	0	400	311	401	0	712
11	Karnataka	358	224	0	582	562	1013	0	1575	920	1237	0	2157
12	Kerala	95	52	0	147	710	899	0	1609	805	951	0	1756
13	Madhya Pradesh	987	3627	0	4614	2200	9407	0	11607	3187	13034	0	16221
14	Maharashtra	1084	1422	0	2506	1611	2515	3	4129	2695	3937	3	6635
15	Manipur	13	9	0	22	16	47	0	63	29	56	0	85
16	Meghalaya	8	10	0	18	20	46	0	66	28	56	0	84

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2021									
SL	State/UT	Total Recovered/ Traced in 2021				Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	705	2884	0	3589	288	474	5	767
2	Arunachal Pradesh	19	1	0	20	26	0	0	26
3	Assam	289	827	0	1116	125	250	0	375
4	Bihar	827	4442	0	5269	1234	5366	0	6600
5	Chhattisgarh	405	2614	0	3019	399	1377	0	1776
6	Goa	8	6	0	14	18	11	0	29
7	Gujarat	379	1109	2	1490	165	365	0	530
8	Haryana	855	1282	0	2137	576	995	3	1574
9	Himachal Pradesh	87	369	0	456	42	46	0	88
10	Jharkhand	148	223	0	371	163	178	0	341
11	Karnataka	568	982	0	1550	352	255	0	607
12	Kerala	719	919	0	1638	86	32	0	118
13	Madhya Pradesh	2282	10204	0	12486	905	2830	0	3735
14	Maharashtra	1559	2752	0	4311	1136	1185	3	2324
15	Manipur	12	38	0	50	17	18	0	35
16	Meghalaya	25	46	0	71	3	10	0	13
17	Mizoram	0	0	0	0	0	0	0	0
18	Nagaland	8	17	0	25	2	2	0	4
19	Odisha	653	3943	0	4596	352	2456	0	2808
20	Punjab	136	584	0	720	1185	1309	0	2494
21	Rajasthan	768	4172	0	4940	455	763	0	1218
22	Sikkim	2	6	0	8	1	2	0	3
23	Tamil Nadu	1469	4832	0	6301	749	1117	1	1867
24	Telangana	1476	2603	0	4079	263	391	0	654
25	Tripura	34	127	0	161	9	19	0	28
26	Uttar Pradesh	1066	1698	0	2764	1014	1516	0	2530
27	Uttarakhand	271	408	0	679	179	129	0	308
28	West Bengal	1376	7669	0	9045	1476	5609	0	7085

29	AandN Islands	6	21	0	27	3	4	0	7
30	Chandigarh	62	119	0	181	153	202	0	355
31	DandN Haveli and Daman and Diu	4	18	0	22	4	7	0	11
32	Delhi	1562	3846	0	5408	1771	3959	0	5730
33	Jammu and Kashmir	52	188	0	240	228	255	0	483
34	Ladakh	1	2	0	3	0	1	0	1
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	12	29	0	41	0	0	0	0
Source : Crime in India									

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2022													
SL	State/UT	Unrecovered / Untraced Missing Children from Previous Years				Children Missing in 2022				Total Children Missing			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	288	474	5	767	921	3118	7	4046	1209	3592	12	4813
2	Arunachal Pradesh	26	0	0	26	9	5	0	14	35	5	0	40
3	Assam	125	250	0	375	358	840	0	1198	483	1090	0	1573
4	Bihar	1234	5366	0	6600	796	5204	0	6000	2030	10570	0	12600
5	Chhattisgarh	399	1377	0	1776	667	2760	7	3434	1066	4137	7	5210
6	Goa	18	11	0	29	16	10	0	26	34	21	0	55
7	Gujarat	165	365	0	530	551	1306	0	1857	716	1671	0	2387
8	Haryana	576	995	3	1574	1124	1516	0	2640	1700	2511	3	4214
9	Himachal Pradesh	42	46	0	88	75	296	0	371	117	342	0	459
10	Jharkhand	163	178	0	341	157	250	0	407	320	428	0	748
11	Karnataka	352	255	0	607	542	568	0	1110	894	823	0	1717
12	Kerala	86	32	0	118	834	966	0	1800	920	998	0	1918
13	Madhya Pradesh	905	2830	0	3735	2286	9066	0	11352	3191	11896	0	15087
14	Maharashtra	1136	1185	3	2324	1448	1621	0	3069	2584	2806	3	5393
15	Manipur	17	18	0	35	29	31	0	60	46	49	0	95

16	Meghalaya	3	10	0	13	23	2	0	25	26	12	0	38
17	Mizoram	0	0	0	0	0	1	0	1	0	1	0	1
18	Nagaland	2	2	0	4	4	37	0	41	6	39	0	45
19	Odisha	352	2456	0	2808	507	4250	0	4757	859	6706	0	7565
20	Punjab	1185	1309	0	2494	186	927	0	1113	1371	2236	0	3607
21	Rajasthan	455	763	0	1218	1121	5073	0	6194	1576	5836	0	7412
22	Sikkim	1	2	0	3	10	6	0	16	11	8	0	19
23	Tamil Nadu	749	1117	1	1867	1951	5058	0	7009	2700	6175	1	8876
24	Telangana	263	391	0	654	1448	1995	0	3443	1711	2386	0	4097
25	Tripura	9	19	0	28	24	102	0	126	33	121	0	154
26	Uttar Pradesh	1014	1516	0	2530	1177	2217	0	3394	2191	3733	0	5924
27	Uttarakhand	179	129	0	308	225	425	0	650	404	554	0	958
28	West Bengal	1476	5609	0	7085	1884	10571	0	12455	3360	16180	0	19540
29	AandN Islands	3	4	0	7	11	26	0	37	14	30	0	44
30	Chandigarh	153	202	0	355	35	133	0	168	188	335	0	523
31	DandN Haveli and Daman and Diu	4	7	0	11	4	7	0	11	8	14	0	22
32	Delhi	1771	3959	0	5730	1852	4288	10	6150	3623	8247	10	11880
33	Jammu and Kashmir	228	255	0	483	91	247	0	338	319	502	0	821
34	Ladakh	0	1	0	1	0	0	0	0	0	1	0	1
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	14	24	0	38	14	24	0	38
Source : Crime in India.													

State/UT-wise Gender-wise Missing/Traced/Untraced Children (Below 18 yrs.) during 2022									
SL	State/UT	Total Recovered/ Traced in 2022				Un-recovered / Untraced Missing Children (including previous years Untraced Missing Children)			
		Boys	Girls	Trans	Total	Boys	Girls	Trans	Total
1	Andhra Pradesh	959	3221	12	4192	250	371	0	621
2	Arunachal Pradesh	29	4	0	33	6	1	0	7
3	Assam	332	741	0	1073	151	349	0	500
4	Bihar	884	4935	0	5819	1146	5635	0	6781
5	Chhattisgarh	517	2851	6	3374	549	1286	1	1836

6	Goa	14	9	0	23	20	12	0	32
7	Gujarat	494	1281	0	1775	222	390	0	612
8	Haryana	1115	1295	0	2410	585	1216	3	1804
9	Himachal Pradesh	82	297	0	379	35	45	0	80
10	Jharkhand	132	203	0	335	188	225	0	413
11	Karnataka	568	605	0	1173	326	218	0	544
12	Kerala	851	948	0	1799	69	50	0	119
13	Madhya Pradesh	2182	8979	0	11161	1009	2917	0	3926
14	Maharashtra	1308	1493	0	2801	1276	1313	3	2592
15	Manipur	27	27	0	54	19	22	0	41
16	Meghalaya	24	4	0	28	2	8	0	10
17	Mizoram	0	1	0	1	0	0	0	0
18	Nagaland #	3	36	0	39	3	3	0	6
19	Odisha	342	2386	0	2728	517	4320	0	4837
20	Punjab	460	976	0	1436	911	1260	0	2171
21	Rajasthan	1218	5014	0	6232	358	822	0	1180
22	Sikkim	10	6	0	16	1	2	0	3
23	Tamil Nadu	1821	4623	0	6444	879	1552	1	2432
24	Telangana	1490	2098	0	3588	221	288	0	509
25	Tripura	24	100	0	124	9	21	0	30
26	Uttar Pradesh	1352	2398	0	3750	839	1335	0	2174
27	Uttarakhand	293	481	0	774	111	73	0	184
28	West Bengal	1777	10769	0	12546	1583	5411	0	6994
29	AandN Islands	8	25	0	33	6	5	0	11
30	Chandigarh	35	126	0	161	153	209	0	362
31	DandN Haveli and Daman and Diu	1	8	0	9	7	6	0	13
32	Delhi	1790	4042	8	5840	1833	4205	2	6040
33	Jammu and Kashmir	101	275	0	376	218	227	0	445
34	Ladakh	0	0	0	0	0	1	0	1
35	Lakshadweep	0	0	0	0	0	0	0	0
36	Puducherry	11	24	0	35	3	0	0	3
Source : Crime inIndia									

विद्युत चालित वाहनों के प्रति उपभोक्ताओं की धारणा

4004. श्री छोटेलाल:

श्री जिया उर रहमान:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के ध्यान में यह बात आई है कि उपभोक्ताओं के मन में आंतरिक दहन इंजन (आईसीई) वाहनों की तुलना में विद्युत चालित वाहनों (ईवी) की विश्वसनीयता और उनके जीवनकाल के बारे में संशय रहता है; और

(ख) यदि हां, तो इस तथ्य को ध्यान में रखते हुए कि विद्युत चालित वाहनों (ईवी) के पास आईसीई वाहनों की तरह स्थापित और सुपरिचित प्रौद्योगिकीय आधार नहीं है, सरकार द्वारा इस क्षेत्र में उपभोक्ताओं के विश्वास को बढ़ाने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख) पिछले पांच वर्षों में इलेक्ट्रिक वाहनों (ईवी) के अंगीकरण में वृद्धि से ऐसा प्रतीत होता है कि ईवी में उपभोक्ता का विश्वास बढ़ रहा है क्योंकि इलेक्ट्रिक वाहन की पैठ का स्तर 2019-20 के 0.71% से बढ़कर वित्त वर्ष 23-24 में 6.82% हो गया है। वर्तमान वित्त वर्ष 2024-25 में इलेक्ट्रिक वाहन की पैठ 7.35% है।

(संख्या लाख में)						
श्रेणी /वित्त वर्ष	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (18/03/25 तक)
पंजीकृत आईसीई वाहनों की संख्या	244.20	173.79	179.86	211.49	229.60	232.98
पंजीकृत इलेक्ट्रिक वाहनों (ईवी) की संख्या	1.74	1.43	4.59	11.83	16.81	18.48
ईवी की पैठ	0.71%	0.82%	2.49%	5.30%	6.82%	7.35%

स्रोत: वाहन पोर्टल

इसके अलावा, भारत सरकार ने इलेक्ट्रिक वाहनों में संरचनात्मक चुनौतियों, जैसे-वाहनों की उच्च लागत, चार्जिंग अवसंरचना की कमी और बैटरी के निष्पादन तथा सुरक्षा के बारे में उपभोक्ता

की धारणाओं के निदान के लिए इलेक्ट्रिक वाहनों पर आर्थिक प्रोत्साहन/सब्सिडी देने के लिए निम्नलिखित कदम उठाए हैं:

- i. **भारत में (हाइब्रिड और) इलेक्ट्रिक वाहनों का तीव्र अंगीकरण और विनिर्माण (फेम इंडिया) स्कीम चरण-II:** फेम-II स्कीम 1 अप्रैल, 2019 से पांच वर्ष की अवधि के लिए कुल 11,500 करोड़ रुपये के बजटीय समर्थन के साथ लागू की गई थी। इस स्कीम के तहत ई-दुपहिया, ई-तिपहिया, ई-चौपहिया, ई-बसों और इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशनों को प्रोत्साहित किया गया। इस स्कीम के तहत 16 लाख से अधिक इलेक्ट्रिक वाहनों के लिए आर्थिक सहायता दी गई है। फेम-II स्कीम के तहत इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशन (ईवीपीसीएस) की स्थापना के लिए 839 करोड़ रुपये का बजट आवंटन किया गया था।
- ii. **पीएम इलेक्ट्रिक ड्राइव रिवोल्यूशन इन इनोवेटिव व्हीकल एन्हांसमेंट (पीएम ईड्राइव) स्कीम:** 10,900 करोड़ रुपये के परिव्यय वाली इस स्कीम को 29 सितंबर, 2024 को अधिसूचित किया गया था। यह दो वर्ष की स्कीम है जिसका उद्देश्य इलेक्ट्रिक वाहनों के लिए सहायता प्रदान करना है जिसमें ई-दुपहिया, ई-तिपहिया, ई-ट्रक, ई-बस, ई-एम्बुलेंस, इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग स्टेशन और परीक्षण एजेंसियों का उन्नयन शामिल हैं। पीएम ई-ड्राइव स्कीम के तहत, इलेक्ट्रिक वाहन सार्वजनिक चार्जिंग अवसंरचना की स्थापना के लिए 2,000 करोड़ रुपये का आवंटन किया गया है।
- iii. **उन्नत रसायन सेल (एसीसी) के लिए पीएलआई स्कीम:** सरकार ने 12 मई, 2021 को 18,100 करोड़ रुपये के बजटीय परिव्यय के साथ देश में एसीसी के विनिर्माण के लिए पीएलआई स्कीम को मंजूरी दी। इस स्कीम का उद्देश्य 50 गीगावॉट घंटे की एसीसी बैटरियों के लिए प्रतिस्पर्धी घरेलू विनिर्माण पारिस्थितिकी तंत्र स्थापित करना है।
- iv. विद्युत मंत्रालय ने 17.09.2024 को "इलेक्ट्रिक वाहन चार्जिंग अवसंरचना की स्थापना और प्रचालन के लिए दिशानिर्देश-2024" जारी किए हैं, जो देश में ईवी चार्जिंग अवसंरचना नेटवर्क

की स्थापना के लिए मानकों और प्रोटोकॉल की रूपरेखा तैयार करते हैं। इसके अलावा, विद्युत मंत्रालय ने 10.01.2025 को "बैटरी स्वैपिंग और चार्जिंग स्टेशनों की स्थापना और संचालन के लिए दिशानिर्देश" भी जारी किए हैं। इन दिशानिर्देशों का उद्देश्य देश में मजबूत ईवी चार्जिंग अवसंरचना को सुविधाजनक बनाना है।

- v. सड़क परिवहन और राजमार्ग मंत्रालय ने 28 सितंबर, 2022 के सां.आ. 4567 (अ.) के जरिए ऑटोमोटिव उद्योग मानकों, एआईएस:156 [एल (चार पहिया से कम मोटर वाहन और क्वाड्रिसाइकिल) श्रेणी के इलेक्ट्रिक पावर ट्रेन वाहनों के लिए विशिष्ट आवश्यकताएं] और एआईएस:038 (संशोधन 2) [एम श्रेणी के लिए विशिष्ट आवश्यकताएं, (यात्री वहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाला मोटर वाहन) एन श्रेणी (माल वहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाला मोटर वाहन) इलेक्ट्रिक पावर ट्रेन वाहन] में संशोधन किया है ताकि एल, एम और एन श्रेणी के इलेक्ट्रिक पावर ट्रेन वाहन की ट्रैक्शन बैटरी के लिए तकनीकी अपेक्षाएँ निर्धारित की जा सकें। उक्त संशोधन 01 दिसंबर, 2022 से लागू हैं।

RICH TEXTILE HERITAGE

4005. SHRI PUSHPENDRA SAROJ:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the steps taken by the Government to enhance the competitiveness of Indian Textile Industries particularly in traditional hubs like Uttar Pradesh in the light of the fact that India is having rich textile heritage but now it is facing growing competition from countries like Bangladesh and Vietnam in the global textile markets; and
- (b) the specific measures that are being implemented to support small weavers and artisans in smaller rural districts like Kaushambi ensuring they have access

to modern technology credit facilities and direct market linkages to improve their livelihoods?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) The Government of India is implementing various schemes/initiatives aimed at promoting the textile sector pan India. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated large scale, world class industrial ecosystem, which will help in attracting investments and boosting employment; Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre and Apparel, and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development, Skilling and Export Promotion; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; ATUFS to incentivize technology upgradation and modernization through capital investment subsidy for eligible investment in benchmarked textile machinery; Silk Samagra-2 for comprehensive development of sericulture value chain.

(b) Office of Development Commissioner (Handicrafts) is implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme on pan India basis. Under these schemes, support to artisans is provided through marketing support, skill development by means of

Design programme, training programs, cluster development, direct benefit to artisans, infrastructure and technology support and assistance through Ambedkar Hastshilp Vikas Yojana.

Further, Office of Development Commissioner (Handloom) is implementing National Handloom Development Programme and Raw Material Supply Scheme on pan India basis. Under these schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms and accessories, solar lighting units, construction of workshed, skilling, product and design development, technical and common infrastructure, marketing of handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme, scholarships and social security etc.

पंचायती राज अनुसंधान संस्थान की स्थापना

4006. श्री हनुमान बेनीवाल

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में सर्वप्रथम राजस्थान के नागौर में पंचायती राज व्यवस्था लागू की गई थी;

(ख) क्या सरकार का पंचायती राज व्यवस्था को सुदृढ़ करने के लिए नागौर में राष्ट्रीय स्तर का पंचायती

राज अनुसंधान/संस्थान स्थापित करने का विचार है; और

(ग) यदि हां, तो इसे कब तक स्थापित किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पंचायती राज मंत्रालय में उपलब्ध जानकारी के अनुसार, पंचायती राज प्रणाली पहली बार राजस्थान राज्य में 2 अक्टूबर, 1959 को नागौर में लागू की गई थी।

(ख) जी नहीं, महोदय।

(ग) राष्ट्रीय स्तर पर, राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान (NIRDandPR), जो हैदराबाद में स्थित है, ग्रामीण विकास मंत्रालय, भारत सरकार के अधीन एक स्वायत्त संगठन है। यह संस्थान ग्रामीण विकास और पंचायती राज के क्षेत्र में उत्कृष्टता का एक प्रमुख केंद्र है और इन क्षेत्रों में पहलों और अनुसंधान को प्रोत्साहित करने में महत्वपूर्ण भूमिका निभाता है। इसके अलावा, देश में ग्रामीण विकास संस्थान नेटवर्क को मजबूत करने के अधिदेश के भाग के रूप में, एनआईआरडीएंडपीआर, 28 राज्य ग्रामीण विकास और पंचायती राज संस्थानों, जिनमें एक संस्थान राजस्थान के जयपुर में भी है, को मार्गदर्शन प्रदान करता है।

FLOOD RELIEF TO TELANGANA

4007. SHRI KUNDURU RAGHUVeer:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether Telangana has received less flood relief than Andhra Pradesh;
- (b) whether the Government will reassess Telangana's flood damage; and
- (c) whether there is a plan to increase relief funds based on the actual losses and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) The Scheme of financing the relief expenditure under State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) is based

on the recommendations of the successive Finance Commissions set-up under the Article 280 of the Indian Constitution. Further, the disbursement of assistance from SDRF and NDRF is governed by the guidelines and the items and norms of assistance, which are formulated in consultation with all stakeholders, including States. These guidelines and norms of assistance of SDRF and NDRF are applied PAN India without any discrimination, and which are available on the Ministry of Home Affairs website <https://ndmindnia.mha.gov.in>.

(b) and (c) As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursal of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the SDRF already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the NDRF, as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

In wake of floods during 2024 in Telangana, an IMCT was constituted by the Central Government on 5th September, 2024 for on the spot assessment of damages, without waiting for the Memorandum from the State Government. The IMCT visited the affected areas in the State during 10th to 13th September, 2024. Based on the report of the IMCT, the Central Government approved an amount

of Rs. 231.75 crore (subject to the adjustment of 50% of balance available in the SDRF account) from NDRF, for the floods of 2024. Besides, an amount of Rs. 555.20 crore (Rs. 416.80 crore Central Share + Rs. 138.40 crore State share) has been allocated in SDRF to Telangana for the financial year 2024-25. The Central Share of Rs. 416.80 crore has already been released in advance to the State. In addition, the Accountant General, Telangana reported a balance of Rs. 1345.15 crore in its SDRF account as on 1st April, 2024. Thus, sufficient funds are available in the SDRF account of the State for the relief operations. The financial assistance provided under SDRF and NDRF is by the way of relief and not for compensation for losses as suffered/ claimed.

FUNDS FOR PANCHAYAT ELECTIONS

4008. SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the allocation of funds to Telangana been withheld during the last year due to the pending panchayat elections;
- (b) if so, the details of alternative arrangements will be made to provide funds; and
- (c) the details of the funds allocated to Panchayats in Telangana under various schemes since 2014?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) The release of allocated grants to Rural Local Bodies in the Telangana under the 15th Finance Commission have been withheld for the FY 2024-25 due to non-fulfillment of the mandatory eligibility condition of duly elected/constituted Rural Local Bodies being in place.

As per the operational guidelines issued by the Ministry of Finance for the implementation of the Fifteenth Finance Commission recommendations on Rural Local Bodies grants during the financial Year 2021-22 to 2025-26, Rural Local Bodies shall be deemed to be eligible for the grants, if they are duly constituted i.e if duly elected bodies are in place except for States/ Areas where Part IX of the Constitution does not apply. In case, all the bodies are not duly constituted grants shall be released to the State on actual allocation / pro-rata basis for duly constituted only.

As soon as the rural local bodies are duly constituted, the withheld grants can be released on request from the State, within the duration of the Fifteenth Finance Commission and depending on fund availability.

(c) (i) The details of Central Finance Commission grants allocated to Panchayats in Telangana since 2014 are as under:

Sl. No.	Year	Amount allocated (Rs in crore)	Central Finance Commission
1	2014-15	652.88	13 th Finance Commission
2	2015-16	580.34	14 th Finance Commission
3	2016-17	908.99	
4	2017-18	1047.75	
5	2018-19	1209.53	
6	2019-20	1628.68	

7	2020-21	1847.00	15 th Finance Commission (interim period)
8	2021-22	1365.00	15 th Finance Commission
9	2022-23	1415.00	
10	2023-24	1430.00	
11	2024-25	1514.00	

(ii) Details of funds released to the State of Telangana under different scheme of the Ministry implemented since 2014-15 to 2024-25 (as on 21/03/2025) is as under:

Sl. No.	Year	Fund Released (Rs. in cr.)	Scheme
1	2014-15	29.94	Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)
2	2015-16	13.13	
3	2016-17	43.38	Capacity Building- Panchayat Sashaktikaran Abhiyan (CB-PSA)
4	2017-18	16.84	
5	2018-19	0.00	Rashtriya Gram Swaraj Abhiyan (RGSA)
6	2019-20	0.00	
7	2020-21	12.00	
8	2021-22	0.00	
9	2022-23	0.00	Revamped Rashtriya Gram Swaraj Abhiyan (RGSA)
10	2023- 24	20.00	
11	2024-25	0.00	

इस्पात का आयात

4009. श्री इमरान मसूद:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा घरेलू इस्पात कीमतों, विशेषकर हॉट-रोलड कॉयल की कीमतों पर बढ़ते इस्पात आयात और मुद्रास्फीति के प्रभाव को कम करने के लिए क्या कदम उठाए जा रहे हैं;
- (ख) क्या सरकार घरेलू निर्माताओं को सहायता देने और उन्हें डंपिंग प्रथाओं से बचाने के लिए आयातित इस्पात पर शुल्क या टैरिफ लगाने की योजना बना रही है;
- (ग) यदि हां, तो इसकी योजना कब तक बनाई जाने की संभावना है;
- (घ) सरकार मुद्रास्फीति के दबावों को घरेलू इस्पात उत्पादन को प्रोत्साहित करने और किफायती इस्पात पर निर्भर पूंजीगत व्यय परियोजनाओं की सुरक्षा की आवश्यकता के साथ किस प्रकार संतुलित करने का विचार रखती है; और
- (ङ.) लंबी अवधि में आयात पर निर्भरता कम करने के लिए घरेलू इस्पात निर्माताओं की प्रतिस्पर्धात्मकता में सुधार करने के लिए क्या उपाय किए जा रहे हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ङ) इस्पात एक नियंत्रणमुक्त क्षेत्र है और इस्पात की कीमतें बाजार शक्तियों की मांग-आपूर्ति संबंधी गतिशीलताओं द्वारा निर्धारित होती हैं। सरकार इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण सृजित करके एक सुविधाप्रदाता के रूप में कार्य करती है।

सरकार ने इस्पात के आयात पर निर्भरता कम करने के लिए घरेलू इस्पात विनिर्माताओं की प्रतिस्पर्धात्मकता में सुधार लाने हेतु निम्नलिखित कदम उठाए हैं:-

- (i) देश के भीतर 'विशेष इस्पात' के विनिर्माण को बढ़ावा देने और पूंजीगत निवेश को आकर्षित करके आयात को कम करने के लिए विशेष इस्पात हेतु उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू किया गया है।

- (ii) उद्योग, प्रयोक्ताओं और आम जनता के लिए गुणवत्तायुक्त इस्पात की उपलब्धता सुनिश्चित करने हेतु इस्पात गुणवत्ता नियंत्रण आदेशों (क्यूसीओ) को लागू करके घरेलू बाजार में घटिया/दोषपूर्ण इस्पात उत्पादों के साथ-साथ आयातों पर प्रतिबंध लगाया गया है।
- (iii) सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' स्टील को बढ़ावा देने हेतु स्वदेशी रूप से विनिर्मित लौह एवं इस्पात उत्पाद (डीएमएआईएंडएसपी) नीति का क्रियान्वयन किया गया।
- (iv) वर्तमान में कुछ इस्पात उत्पादों जैसे सीमलेस ट्यूब, लौह के पाइप और खोखले प्रोफाइल, मिश्रधातु, या गैर-मिश्रधातु इस्पात (कच्चा लोहा और स्टेनलेस स्टील के अलावा) (चीन पीआर से), इलेक्ट्रो-गैल्वेनाइज्ड इस्पात (कोरिया आरपी, जापान, सिंगापुर से), स्टेनलेस स्टील सीमलेस ट्यूब और पाइप (चीन पीआर से), वेल्डेड स्टेनलेस स्टील पाइप और ट्यूब (वियतनाम और थाईलैंड से) से संबंधित पाटनरोधी शुल्क (एडीडी) लगाए जाने संबंधी उपाय किए गए हैं।
- (v) चीन और वियतनाम से वेल्डेड स्टेनलेस स्टील पाइपों और ट्यूबों के लिए प्रतिकारी शुल्क (सीवीडी) लागू है।

CODEX COMMITTEE

4010. SHRI SURESH KUMAR SHETKAR:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D. K. ARUNA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether there are any assessing evolving regulatory challenges the Government has underscored the Board's commitment to harmonising global spice standards through active participation in the Codex Committee on Spices and Culinary Herbs, facilitating smoother trade and reducing technical barriers; and

(b) if so, the details thereof and present status along with the details of investments made and spent therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Codex Committee on Spices and Culinary Herbs (CCSCH) was established in 2013 at the 36th Session of Codex Alimentarius Commission, with India as the host country for the Committee and Spices Board as the Secretariat.

The Committee has so far developed 14 full-fledged international Codex Standards for 16 spices. The standards developed by CCSCH for spices are (1) black / white / green pepper, (2) cumin, (3) thyme, (4) basil, (5) oregano, (6) ginger, (7) garlic, (8) cloves, (9) chilli-pepper and paprika, (10) nutmeg, (11) saffron, (12) turmeric, (13) small cardamom and (14) group standard for allspice, juniper berries and star anise. These standards are voluntary. However, they may form the basis of national regulations for Codex member countries and adoption of these standards help in bringing consistency in regulations, thereby reducing technical barrier and facilitating smoother trade.

So far 7 sessions of CCSCH have been organized in India. India, as a host country for CCSCH, makes arrangements for the meetings of CCSCH. A total expenditure of Rs. 6.99 crores has been incurred for organizing these 7 sessions.

BENEFICIARIES OF PM-KISAN IN KERALA**4011. DR. SHASHI THAROOR:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) whether there is any quantitative and qualitative data about the reduction in eligible beneficiaries of Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Yojana in Kerala from early 2022 to late 2024;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the figures of and percentage increase in ineligible beneficiaries from early 2022 to November 2024;
- (d) the implications for the PM-KISAN due to this shift in beneficiary numbers;
- (e) the comparative data on beneficiary ratios in States with higher agricultural dependency versus Kerala's notably low figure (18% agricultural households) along with potential corrective measures;
- (f) whether the Government has implemented mechanisms in place to detect such irregularities; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (g) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.68 lakh Cr. through 19 installments since inception. Out of which, Rs. 11,806.93 crore was released to the beneficiaries of Kerala.

Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. The scheme initially started on a trust-based system, where beneficiaries were registered by the states on self-certification basis. Initially, Aadhaar seeding was also relaxed for some of the States. Later on, to address this, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding was made mandatory along with Aadhaar based payment and e-KYC. The benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements and meet the eligibility criteria, they receive the benefits of the scheme along with their due installments, if any.

In this process, the total numbers of beneficiaries benefited in the scheme in the 12th Instalment period were decreased across the States. This decrease was nominal in the States who proactively undertook suitable measures and completed the above said mandatory requirements. For Kerala State the no. of beneficiaries decreased from 34.62 lakh during the 11th instalment cycle (April –

July 2022) to 20.01 lakh during the 12th instalment cycle (August – November 2022) as the State were able to complete land seeding for only 20.01 lakh beneficiaries. In the 19th instalment cycle (Dec'24 – Mar'25), the no. of beneficiaries in Kerala increased to 28.78 lakh.

The Ministry often undertakes saturation drives in coordination with the State Governments to ensure that no eligible farmers are left out from the Scheme. The major nationwide saturation drive was undertaken from 15th November 2023, under the Viksit Bharat Sankalp Yatra (VBSY), to saturate the scheme with all eligible farmers. More than 1.0 Cr. farmers were covered during the VBSY campaign across the country. Further, under the new Government's 100 days initiative, around 25 lakh more eligible farmers were added under the PM-KISAN scheme. Additionally, a special drive was conducted from September 2024 to clear the self-registration pending cases. Under the drive since inception, over 30 lakh pending self-registration cases have been approved by the State/UT. With these efforts, over 4.70 lakh new farmers have been added in the scheme in the Kerala.

With these efforts, during the release of 19th Instalment of PM-Kisan, more than 9.8 crore beneficiaries received the benefit amounting to over Rs. 22,000 crore.

NATIONAL ACTION PLAN FOR DRUG DEMAND REDUCTION (NAPDDR)

4012. SHRI NARESH GANPAT MHASKE:

SHRIMATI SHAMBHAVI:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI RAJESH VERMA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the number of people benefiting from the National Action Plan for Drug Demand Reduction (NAPDDR) has increased during the last year and the current coverage of the programme in all States;
- (b) whether there has been a rise in the number of drug seizures in the country especially along the India-Pakistan border in the past year;
- (c) whether the implementation of the Nasha Mukh Bharat Abhiyan has led to a measurable reduction in drug abuse in the youth population;
- (d) whether the Government is planning any new initiatives to integrate mental health services in addressing the root causes of drug abuse; and
- (e) whether international cooperation with neighbouring countries has strengthened in tackling drug trafficking in the past year and the measures are being taken to improve border control mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The number of people benefiting from the National Action Plan for Drug Demand Reduction (NAPDDR) has increased to 5,81,813 beneficiaries in 2023-24 as compared to 3,39,588 beneficiaries in 2022-23. Under NAPDDR, during the current financial year 2024-25 (as on 19.03.2025), a total number of

6,47,799 beneficiaries have availed services at the Department of Social Justice and Empowerment supported treatment and rehabilitation centres.

(b) As informed by Narcotics Control Bureau, Ministry of Home Affairs, the comparative details of drug seizures effected by all Drug Law Enforcement Agencies (DLEAs) during last three years and the details of drug seizures (cases and quantity of drug seized) effected along Indo-Pak bordering States viz; Jammu and Kashmir, Punjab, Rajasthan and Gujarat is enclosed as **Statement-I**.

(c) Nasha Mukta Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Department of Social Justice and Empowerment in 272 identified most vulnerable districts and now it is being implemented in all districts of the country. Nasha Mukta Bharat Abhiyaan has reached out to the masses and spread awareness about substance use with focus on higher educational Institutions, university campuses and schools. Till now, through the various activities undertaken under NMBA, 14.79+ crore people have been sensitized on substance use including 4.96+ crore youth and 2.97+ crore women. Participation of 4.16+ lakh educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the country. Since launch of NMBA, the number of people benefiting from the National Action Plan for Drug Demand Reduction (NAPDDR) has increased to 5,81,813 beneficiaries in 2023-24 as compared to 2,08,415 beneficiaries in 2020-21.

(d) A National Toll-free Helpline for de-addiction, 14446 is being maintained by the Department of Social Justice and Empowerment for providing primary

counseling and immediate referral services to the persons seeking help through this helpline. This Helpline has been integrated with Tele Mental Health Assistance and Networking Across States (Tele MANAS) helpline of Ministry of Health and Family Welfare to ensure that the help seekers get psychosocial support and counseling services to individuals in need. Tele MANAS is an initiative launched by MoHFW in October, 2022 to provide free Tele-mental health services all over the country round the clock.

(e) As informed by Narcotics Control Bureau, Ministry of Home Affairs, the Government of India has taken significant steps to improve coordination and cooperation with neighbouring countries for better border control mechanism. The details are enclosed as **Statement-II**.

STATEMENT-I

Comparative details of drug seizures effected by all Drug Law Enforcement Agencies (DLEAs) during last three years

Year	Case	Quantity (In Kg)
2022	1,02,769	12,53,662
2023	1,09,546	13,89,725
2024	89,913	13,30,600

Details of drug seizures (cases and quantity of drug seized) effected along Indo-Pak bordering States viz; Jammu and Kashmir, Punjab, Rajasthan and Gujarat

State/Year	Gujarat		Jammu and Kashmir		Punjab		Rajasthan	
	Case	Quantity (In Kg)	Case	Quantity (In Kg)	Case	Quantity (In Kg)	Case	Quantity (In Kg)
2022	516	29,157	1,857	20,857	12,423	51,252	3,738	1,76,321
2023	604	26,624	2,149	11,066	11,564	47,475	5,098	2,94,582
2024	623	20,971	1,539	5,708	9,025	46,227	5,462	2,31,814

STATEMENT-II

Steps taken to improve coordination and cooperation with neighbouring countries for better border control mechanism

1. To enhance bilateral relations with neighboring countries on drug related matters and resolve various issues on drug trafficking having international implications, Director General Level Talks have been organized with neighboring countries viz; Myanmar, Iran, Pakistan and Afghanistan, etc.

The details are as under:

- 2nd DG Level Talks between India and Afghanistan were held on 19-20th April, 2018.
 - DG Level Talks – 1st bilateral meeting between NCB, India and ANP, Iran was held on 13th Oct, 2021 virtually. 2nd such meeting were held on 09-11 May, 2022.
 - 7th DG Level Talks (DGLT) between NCB, India and CCDAC Myanmar were held on 24th Jan, 2024.
 - 1st DG Level Talks (DGLT) between NCB, India and NCB, Nepal was held on 09-10 April, 2024.
 - 25th Sector Level Meeting between NCB, India and CCDAC Myanmar was held 13-15 January, 2025.
 - 7th DG Level Talks (DGLT) between NCB, India and DNC, Bangladesh was held on 27th Oct.2021.
2. India is also an active member of various multilateral platforms in the field of combating illicit drug trafficking viz; Shanghai Cooperation Organization

(SCO), Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) etc.

3. As a part of International co-operation, India has signed Bilateral Agreements with 27 countries, and Memorandum of Understandings with 19 countries for combating illicit trafficking of NDPS and Chemical Precursors as well as related offences including neighboring countries viz; Bangladesh, Nepal, Myanmar etc.
4. Intelligence Sharing and Controlled Delivery (CD) Operations with foreign countries are being regularly carried out.
5. Border Guarding Forces (BSF, Assam Rifles and SSB) have been empowered under the NDPS Act 1985 to carry out search and seizure for illicit trafficking of narcotic drugs at international border.
6. Anti-drone systems have also been deployed to detect drone movements along the border.
7. Multi Agency Maritime Security Group (MAMSG) has been created by NSCS under the National Maritime Security Coordinator (NMSC) on 15.11.2021. Two sub-groups have been created under MAMSG as –MSG (Policy) and MSG (Int). NCB is a permanent member of MSG-Int.
8. Joint operations to control the drug trafficking has been conducted by NCB in coordination with Navy, Coast Guard and Marine Police.
9. National Security Council Secretariat (NSCS) in coordination with sister agencies has prepared an SOP on Maritime Security Coordination for anti-smuggling operations in Maritime Zones of India to enhance inter-

agency, inter-department and inter-Ministerial coordination to plan and progress anti-smuggling operations with respect to contraband goods including NDPS and sensitive cargo.

10. Indian Coast Guard has been empowered under the Narcotics Drugs and Psychotropic Substances Act, 1985 for making interdiction of narcotic drugs in coastal and high seas.

11. Regular Inspections are conducted by port authorities to ensure that all goods, including containers, are properly inspected and cleared before its release.

12. Training is being provided by Coast Guard to NCB and Port Authorities for conduct of operations at sea.

13. A dedicated Anti-Narcotics Task Force (ANTF) headed by ADG/IG level Police Officer has been established in each State/UT to function as the NCORD Secretariat for the State/UT and follow-up on compliance of decisions taken in NCORD meetings at different levels.

14. To monitor the investigation of significant and important drug cases including cases of narco-terrorism, a Joint Coordination Committee (JCC) with DG, NCB as its Chairman has been set up by Govt. of India on 19 July 2019. So far, 09 JCC meetings at the Central level and 08 JCC at the State level have been conducted.

15. A task force on Darknet and Crypto-Currency has been set up under the MAC mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst

Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi and nodes with regular database updates and review of related rules and laws.

AGRI-BUSINESS INCUBATION CENTRES

4013. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details regarding the total number of Agri-Business Incubation Centres (ABICs) operationalized under the Scheme in the country, State and district-wise particularly for the State of Andhra Pradesh;
- (b) the details regarding the funds sanctioned and utilized to the Agri-Business Incubation Centres, classified till date, State-wise;
- (c) the details regarding the list of research and technological activities carried out under the incubation centres to as on date; and
- (d) the details regarding the Zonal Technology Management Units and Institute Technology Management Units (ITMUs) established under the Innovation Fund component of the scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) Under the scheme of National Agriculture Innovation Fund (NAIF), Indian Council of Agricultural Research (ICAR) has established total 50 Agri-Business

Incubation Centres (ABICs) in 19 states of the country. The district and state-wise list is given in the enclosed **Statement-I**.

In addition to this, 24 RAFTAAR agri-business incubators (RABIs) have also been established in 22 states of the country. The district and state-wise list is given in the enclosed **Statement-II**. Out of which, One Agribusiness Incubator i.e. Agri innovation and entrepreneurship cell, Acharya NG Ranga Agricultural University (ANGRAU) Tirupati Campus is established in the state of Andhra Pradesh.

(b) Till date, the fund sanctioned to 50 Agri-Business Incubation Centres (ABICs) under National Agriculture Innovation Fund (NAIF) is Rs. 804,322,037/- and utilized Rs. 665,553,056/-. The details of state-wise fund sanctioned and utilized is given in the enclosed **Statement-III**.

(c) The Agri-business incubators are mandated to provide the technological backstopping support leading to skill upgradation, scaleup and mentoring for technologies, promotion of viable and sustainable business operations to the Entrepreneurs/ startups incubates.

In addition to this, marketing linkages IP support and fund facilitation are also being provided to the start-ups incubates.

(d): The detailed list of Zonal Technology Management Units (ZTMUs) and Institute Technology Management Units (ITMUs) is given in the enclosed **Statement-IV and V**, respectively.

STATEMENT-I

District and State-wise List of Agri-Business Incubation (ABI) Centers

S. No.	Name of State	ABICs (Nos)	Name of District
1.	Assam	1	Kamrup Metropolitan
2.	Bihar	1	Patna
3.	Goa	1	North Goa
4.	Haryana	1	Karnal
5.	Meghalaya	1	Ri Bhoi
6.	West Bengal	1	Kolkata
7.	Gujarat	2	Anand and Junagadh
8.	Jharkhand	2	Ranchi (2)
9.	New Delhi	2	West Delhi and South Delhi
10.	Odisha	2	Khordha and Cuttack
11.	Madhya Pradesh	2	Bhopal and Indore
12.	Karnataka	3	Bengaluru Urban (2) and Dakshina Kannada
13.	Punjab	3	Ludhiana (2) and Jalandhar
14.	Rajasthan	3	Jodhpur, Tonk, and Bharatpur
15.	Tamil Nadu	3	Chennai, Coimbatore, and Tiruchirappalli
16.	Kerala	4	Ernakulam, Thiruvanthapuram, Kasargod, and Kozhikode
17.	Telangana	5	Hyderabad (5)
18.	Maharashtra	5	Mumbai (2), Nagpur, and Pune (2)
19.	Uttar Pradesh	8	Bareilly (2), Varanasi, Lucknow (2), Kanpur Nagar, Meerut, and Jhansi
Grand Total		50	

STATEMENT-II

District and State-wise List of RAFTAAR Agri-Business Incubators (RABIs)

S. No	Name of State	RABIs (Nos)	Name of District
1.	Andhra Pradesh	1	Chittoor
2.	Arunachal Pradesh	1	East Siang
3.	Bihar	1	Bhagalpur
4.	Chhattisgarh	1	Raipur
5.	Gujarat	1	Anand
6.	Jammu and Kashmir	1	Jammu
7.	Haryana	1	Hisar
8.	Himachal Pradesh	1	Kangra
9.	Karnataka	1	Bengaluru
10.	Kerala	1	Thrissur
11.	Madhya Pradesh	1	Jabalpur
12.	Maharashtra	2	Mumbai and Akola
13.	Mizoram	1	Aizawl
14.	Odisha	1	Cuttack
15.	Punjab	1	Ludhiana
16.	Rajasthan	1	Jaipur
17.	Tripura	1	West Tripura
18.	Tamil Nadu	1	Coimbatore
19.	Telangana	1	Hyderabad
20.	Uttarakhand	1	Udham Singh Nagar
21.	Uttar Pradesh	2	Bareilly and Varanasi
22.	West Bengal	1	Paschim Medinipur
Grand Total		24	

STATEMENT-III

State-wise Release and Expenditure details of ICAR-Agri-Business Incubation Centers (ABICs)

S. No.	Name of the State	Release (Rs.)	Expenditure (Rs.)
1	Assam	14767230.00	11672140.00
2	Bihar	5689310.00	4450407.00
3	Goa	17994451.00	14217818.00
4	Gujarat	38832781.00	23312529.00
5	Haryana	16625000.00	13249943.00
6	Jharkhand	11796306.00	8333739.00
7	Karnataka	33250899.00	30020454.00
8	Kerala	88154679.00	68568045.00
9	Madhya Pradesh	37692846.00	32771149.00
10	Maharashtra	79618157.00	71431982.00
11	Meghalaya	29104167.00	26283286.00
12	New Delhi	29670716.00	24953515.00
13	Odisha	42434503.00	35943123.00
14	Punjab	44593145.00	34935153.00
15	Rajasthan	31346773.00	24123063.00
16	Tamil Nadu	51097371.00	49462948.00
17	Telangana	90087688.00	79007283.00
18	Uttar Pradesh	109442684.00	84677962.00
19	West Bengal	32123331.00	28138517.00
Grand Total		804322037.00	665553056.00

STATEMENT-IV

State-wise List of Zonal Technology Management Units (ZTMUs) under Innovation Fund of NAIF

S. No.	Name of the State	ZTMUs (Nos)
1.	Haryana	1
2.	Karnataka	1

3.	Kerala	1
4.	Madhya Pradesh	1
5.	Meghalaya	1
6.	New Delhi	1
7.	Telangana	2
8.	Uttar Pradesh	2
Grand Total		10

STATEMENT – V

State-wise List of Institute Technology Management Units (ITMUs) under Innovation Fund of NAIF

S. No.	Name of State	ITMUs (Nos)
1.	Andaman and Nicobar Islands	1
2.	Andhra Pradesh	2
3.	Arunachal Pradesh	1
4.	Assam	1
5.	Bihar	2
6.	Chhattisgarh	1
7.	Goa	1
8.	Gujarat	2
9.	Haryana	5
10.	Himachal Pradesh	2
11.	Jammu and Kashmir	1
12.	Jharkhand	2
13.	Karnataka	4
14.	Kerala	4
15.	Madhya Pradesh	4
16.	Maharashtra	10
17.	Nagaland	1
18.	New Delhi	5
19.	Odisha	5

20.	Punjab	2
21.	Rajasthan	6
22.	Sikkim	1
23.	Tamil Nadu	3
24.	Telangana	5
25.	Uttar Pradesh	12
26.	Uttarakhand	3
27.	West Bengal	3
Grand Total		89

आदर्श जेल संहिता

4014. श्री दिलीप शङ्कीया:

- क्या गृह मंत्री यह बताने की कृपा करेंगे कि:
- (क) आदर्श जेल संहिता बनाने के पश्चात् सरकार द्वारा क्या कदम उठाए गए हैं और तत्संबंधी ब्यौरा क्या है; और
- (ख) विगत तीन वर्षों के दौरान प्राप्त परिणामों का ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) और (ख) गृह मंत्रालय ने वर्ष 2016 में एक आदर्श कारागार नियमावली तैयार की थी और इसे 30.5.2016 को सभी राज्यों और संघ राज्य क्षेत्रों को उनके संबंधित अधिकार क्षेत्र में अपनाने के लिए प्रसारित किया था। आदर्श कारागार नियमावली, 2016 का उद्देश्य देश भर की जेलों और सुधार संस्थानों को नियंत्रित करने वाले बुनियादी सिद्धांतों में एकरूपता लाना है। गृह मंत्रालय सभी राज्यों और संघ राज्य क्षेत्रों के साथ समय-समय पर विभिन्न पत्रों और कारागार अधिकारियों के साथ आयोजित बैठकों के माध्यम से आदर्श कारागार नियमावली को अपनाने के मामले का अनुसरण करता रहा है।

इसके परिणामस्वरूप, 20 राज्यों और सभी 8 संघ राज्य क्षेत्रों ने आदर्श कारागार नियमावली, 2016 के प्रावधानों को अपने-अपने अधिकार क्षेत्र में अपनाने की पुष्टि की है। 8 राज्यों द्वारा अभी भी आदर्श कारागार नियमावली को अपनाया जाना शेष है।

IMPORT AND EXPORT WITH BANGLADESH

4015. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the import and export with Bangladesh, item and amount-wise during the last six months; and
- (b) the other steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) India's total exports to Bangladesh stands at USD 5807.69 Mn and imports remained at USD 1070.75 Mn during the last six months (FY Aug 2024- Jan 2025).

The link from which the details of import and export with Bangladesh, item and amount wise for the last six months may be fetched is as under:

<https://tradedstat.commerce.gov.in/meidb/default.asp> (For monthly data)

<https://tradedstat.commerce.gov.in/eidb/ecntcomq.asp> (For annual data)

Top 10 Major exports as per HS classification nomenclature are mineral fuels and oils, cotton, other textile vegetable textile fibres, edible vegetables and

certain roots, tubers and vehicles other than railways and tramways during last six months (enclosed as **Statement-I**).

Top 10 Major imports by India from Bangladesh as per HS classification nomenclature are articles of apparel and clothing not knitted or crocheted, apparel and clothing knitted or crocheted, other textile vegetable textile fibers, animal or vegetable fats and oils and other made-up textile articles during last six months (enclosed as **Statement- II**).

(b) There is a bilateral mechanism in place where trade related issues between India and Bangladesh are discussed on regular basis.

STATEMENT-I

India's top Exports to Bangladesh (FY Aug 2024 to Jan 2025) (Value in USD Mn)			
S.no	HS Code	Commodity	Total of Aug 2024 to Jan 2025
1	27	MINERAL FUELS, MINERAL OILS AND PRODUCTS OF THEIR DISTILLATION; BITUMINOUS SUBSTANCES; MINERAL WAXES.	1098.83
2	52	COTTON.	858.5
3	53	OTHER VEGETABLE TEXTILE FIBRES; PAPER YARN AND WOVEN FABRICS OF PAPER YARN.	555.05
4	7	EDIBLE VEGETABLES AND CERTAIN ROOTS AND TUBERS.	270.59
5	87	VEHICLES OTHER THAN RAILWAY OR TRAMWAY ROLLING STOCK, AND PARTS AND ACCESSORIES THEREOF.	229.28
6	29	ORGANIC CHEMICALS	201.35
7	10	CEREALS.	175.06

8	23	RESIDUES AND WASTE FROM THE FOOD INDUSTRIES; PREPARED ANIMAL FODER.	172.07
9	84	NUCLEAR REACTORS, BOILERS, MACHINERY AND MECHANICAL APPLIANCES; PARTS THEREOF.	165.78
10	88	AIRCRAFT, SPACECRAFT, AND PARTS THEREOF.	165.51

Source: DGCIS database

STATEMENT-II

India's Top Imports from Bangladesh (FY Aug 2024 to Jan 2025) (Value in USD Mn)			
S.no	HS Code	Commodity	Total of Aug 2024 to Jan 2025
1	62	ARTICLES OF APPAREL AND CLOTHING ACCESSORIES, NOT KNITTED OR CROCHETED.	257.11
2	61	ARTICLES OF APPAREL AND CLOTHING ACCESSORIES, KNITTED OR CORCHETED.	146
3	53	OTHER VEGETABLE TEXTILE FIBRES; PAPER YARN AND WOVEN FABRICS OF PAPER YARN.	90.63
4	15	ANIMAL OR VEGETABLE FATS AND OILS AND THEIR CLEAVAGE PRODUCTS; PRE. EDIBLE FATS; ANIMAL OR VEGETABLE WAXEX.	85.28
5	63	OTHER MADE UP TEXTILE ARTICLES; SETS; WORN CLOTHING AND WORN TEXTILE ARTICLES; RAGS	73.6
6	64	FOOTWEAR, GAITERS AND THE LIKE; PARTS OF SUCH ARTICLES.	58.45
7	3	FISH AND CRUSTACEANS, MOLLUSCS AND OTHER AQUATIC INVERTABRATES.	48.94

8	39	PLASTIC AND ARTICLES THEREOF.	40.52
9	42	ARTICLES OF LEATHER,SADDLERY AND HARNESS;TRAVEL GOODS, HANDBAGS AND SIMILAR CONT.ARTICLES OF ANIMAL GUT(OTHR THN SILK-WRM)GUT.	36.61
10	8	EDIBLE FRUIT AND NUTS; PEEL OR CITRUS FRUIT OR MELONS.	24.69

Source: DGCIS database

SURVEY TO ASSESS AGRICULTURAL HOUSEHOLD’s INCOME

4016. ADV. ADOOR PRAKASH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government still relies on the 77th round of NSS survey of 2019 for assessing agricultural household’s income;

(b) whether the Government has conducted any further survey to assess the rise in income after setting the target of doubling of farmer’s income by 2022; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) National Statistical Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI) is the nodal agency for conducting surveys and collecting data. The latest Situation Assessment Survey (SAS) of Agricultural Households was conducted by National Statistical Office (NSO), during NSS

77th round (January, 2019 – December, 2019) with reference to the agricultural year July, 2018- June, 2019 in the rural areas of the country. Since then, the NSO has not conducted any similar surveys.

राष्ट्रीय चक्रवात जोखिम उपशमन परियोजना

4017. श्री चंदन चौहान:

डॉ. निशिकान्त दुबे:

श्री बलभद्र माझी:

श्री भर्तृहरि महताब:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) सभी राज्यों में राष्ट्रीय चक्रवात जोखिम उपशमन परियोजना (एनसीआरएमपी) के अंतर्गत अवसंरचनात्मक परियोजनाओं को समय पर पूरा करने के लिए क्या उपाय किए जा रहे हैं;

(ख) क्या एनसीआरएमपी अवसंरचना को व्यापक आपदा प्रबंधन पहलों के साथ जोड़ने का कोई प्रस्ताव है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) चक्रवात के पूर्वानुमान और तैयारी को सुदृढ़ करने के लिए एनसीआरएमपी में शामिल की गई नवीनतम प्रौद्योगिकीय प्रगति का ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ) राष्ट्रीय चक्रवात जोखिम शमन परियोजना (एनसीआरएमपी) को आठ तटीय राज्यों में दो चरणों में लागू किया गया था। चरण-I के तहत आंध्र प्रदेश और ओडिशा को कवर किया गया था और चरण-II के तहत छह राज्य यानी गोवा, गुजरात, कर्नाटक, केरल, महाराष्ट्र और पश्चिम बंगाल को कवर किया गया था। एनसीआरएमपी के तहत अवसंरचना का कार्य निर्धारित समाप्ति तिथि तक पूरा कर लिया गया है और परियोजना मार्च, 2023 से समाप्त हो गई है।

एनसीआरएमपी के चरण-I और चरण-II दोनों के तहत बनाए गए भौतिक अवसंरचनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

एनसीआरएमपी के तहत बनाए गए भौतिक अवसंरचना के रखरखाव और स्थिरता की जिम्मेदारी राज्य सरकारों की है।

एनसीआरएमपी के अंतर्गत, एनडीएमए ने चक्रवात जोखिम शमन और रिस्पांस योजना के लिए एक वेब-आधारित डायनेमिक कम्पोजिट जोखिम एटलस और निर्णय सहायता प्रणाली (वेब-डीसीआरए और डीएसएस टूल) विकसित की है। इस उपकरण का उपयोग चक्रवातों जैसे बिपरजॉय (जून, 2023) और चक्रवात मिचांग (दिसंबर, 2023) में सफलतापूर्वक किया गया है।

सरकार ने सभी 36 राज्यों/केंद्र शासित प्रदेशों के लिए भारत के नागरिकों को आपदाओं से संबंधित भू-लक्षित प्रारंभिक चेतावनियों/अलर्ट के प्रसार के लिए 'कॉमन अलर्टिंग प्रोटोकॉल (सीएपी) आधारित एकीकृत अलर्ट प्रणाली' लागू की है, जिसमें सभी चेतावनी एजेंसियों [भारत मौसम विज्ञान विभाग (IMD), केंद्रीय जल आयोग (CWC), भारतीय राष्ट्रीय महासागर सूचना सेवा केंद्र (INCOIS), रक्षा भू-सूचना विज्ञान अनुसंधान प्रतिष्ठान (DGRE), भारतीय भूवैज्ञानिक सर्वेक्षण (GSI) और भारतीय वन सर्वेक्षण (FSI)] के एकीकरण के माध्यम से एसएमएस, टीवी, रेडियो, भारतीय रेलवे, तटीय सायरन, सेल प्रसारण, इंटरनेट (आरएसएस फ़ीड और ब्राउज़र अधिसूचना), गगन और NavIC के सैटेलाइट रिसीवर आदि जैसे विभिन्न प्रसार माध्यमों का उपयोग किया गया है।

हाल की आपदाओं में इस प्रणाली का सफलतापूर्वक उपयोग किया गया है। सीएपी का उपयोग करके अब तक 4500 करोड़ से अधिक एसएमएस अलर्ट प्रसारित किए जा चुके हैं।

एनसीआरएमपी के तहत स्थापित प्रारंभिक चेतावनी प्रणाली और भौतिक अवसंरचना के घटकों यानी बहुउद्देशीय चक्रवात आश्रयों सहित ये उपाय, भारत मौसम विज्ञान विभाग द्वारा बहुत सटीक और समय पर दिए गए पूर्वानुमानों के साथ मिलकर चक्रवातों के दौरान तटीय समुदाय के लिए बहुत मददगार सिद्ध हुआ है।

विवरण

एनसीआरएमपी के चरण-I और चरण-II दोनों के तहत बनाए गए भौतिक अवसंरचनाओं का ब्यौरा

आंध्र प्रदेश	पूर्व चेतावनी प्रसार प्रणाली (ईडब्ल्यूडीएस) की स्थापना	
	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	219
	सड़कें (किमी)	698.02
	पुल (सं.)	35
	खारे तटबंध (किमी)	29.90
ओडिशा	पूर्व चेतावनी प्रसार प्रणाली (ईडब्ल्यूडीएस) की स्थापना	
	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	316
	सड़कें (किमी)	388.50
	खारे तटबंध (किमी)	58.22
गोवा	पूर्व चेतावनी प्रसार प्रणाली (ईडब्ल्यूडीएस) की स्थापना	
	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	11
	भूमिगत केबलिंग (किमी)	315
केरल	पूर्व चेतावनी प्रसार प्रणाली (ईडब्ल्यूडीएस) की स्थापना	
	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	17
कर्नाटक	पूर्व चेतावनी प्रसार प्रणाली (ईडब्ल्यूडीएस) की स्थापना	
	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	10
	सड़कें (किमी)	48
	खारे तटबंध (किमी)	7.8
	पुल (सं.)	2

गुजरात	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	76
	सड़के (किमी)	157
महाराष्ट्र	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	भूमिगत केबलिंग (किमी)	600.3
	खारे तटबंध (किमी)	22.26
पश्चिम बंगाल	चक्रवात जोखिम शमन अवसंरचना (सीआरएमआई) (उप-घटक/इकाई)	
	बहुउद्देश्यीय चक्रवात आश्रय (सं.)	146
	भूमिगत केबलिंग (किमी)	472.46

DISEASES AFFECTING COCONUT AND ARECANUT PLANTATIONS

4018. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) whether the Government is aware of the increased incidence of red palm weevil, rhinoceros beetle and bud rot diseases affecting coconut and arecanut plantation in South Goa;
- (b) whether the Coconut Development Board and the National Horticulture Board have taken any steps to provide technical and financial support to affected farmers, if so, the details thereof; and
- (c) whether any pest management program under Mission for Integrated Development of Horticulture (MIDH) or any Central assistance scheme is being planned for South Goa, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Department of Agriculture and Farmers Welfare through Central Integrated Pest Management Centre (CIPMC), Goa and State Agriculture Department conduct regular surveys for monitoring of infestation of pests and disease in coconut and arecanut plantation in South Goa and observed that there is low level of infestation of red palm weevil, rhinoceros beetle and bud rot diseases in coconut plantations and Arecanut plantation.

The Coconut Development Board provides technical and financial support to coconut farmers in Goa and has assisted 83 projects for developing technology for pest and disease management in coconut in association with Central Plantation Crop Research Institute, Tamil Nadu Agricultural University, State Agricultural Universities etc. under the Technology Mission on Coconut (TMOC) scheme, and has released an amount of Rs. 2.65 Crores for implementing various field oriented developmental schemes in Goa during the last 5 years. Further, the Board has also demonstrated Integrated Farming in 821.37 ha coconut holdings by utilizing Rs.1.77 Crore in Goa.

The Coconut Development Board has also conducted 72 awareness programmes for coconut farmers for scientific coconut cultivation practices including integrated pest and disease management in Goa during last 5 years. However, no specific pest management programme under Mission for Integrated Development of Horticulture (MIDH) is being implemented in South Goa.

नई सहकारी समितियां

4019. श्री बृजमोहन अग्रवाल:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का गांवों और शहरों में नई सहकारी समितियों की स्थापना करने और मौजूदा समितियों को सुदृढ़ बनाने का विचार है;
- (ख) क्या सरकार का छत्तीसगढ़ में सहकारी बैंकों के कार्यकरण में सुधार लाने तथा छोटे किसानों और व्यापारियों को आसानी से ऋण उपलब्ध कराने के लिए कोई नीति बनाने का विचार है;
- (ग) क्या सरकार का दुग्ध उत्पादकों के लिए सहकारी डेयरी तंत्र विकसित करने और उन्हें उचित मूल्य दिलाने के लिए कोई योजना लागू करने का विचार है;
- (घ) क्या सरकार सहकारी संगठनों के माध्यम से महिलाओं और युवाओं में स्वरोजगार और उद्यमशीलता को बढ़ावा देने के लिए विशेष प्रशिक्षण कार्यक्रम चला रही है; और
- (ङ) क्या सरकार सहकारी मॉडल के माध्यम से कृषि आधारित उद्योगों (जैसे खाद्य प्रसंस्करण) को बढ़ावा देने के लिए वित्तीय सहायता प्रदान कर रही है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) जी हां, मान्यवर। सरकार ने पांच वर्षों की अवधि के दौरान देश भर की सभी पंचायतों और गांवों को आच्छादित करने के लिए दिनांक 15.02.2023 को 2 लाख बहुउद्देशीय पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों की स्थापना और सुदृढ़ीकरण की योजना को मंजूरी दी है, जिसे राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड), राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी), राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी) और राज्य सरकारों के सहयोग से कार्यान्वित किया जा रहा है।

(ख) सरकार ने छत्तीसगढ़ राज्य सहित देश भर में शहरी और ग्रामीण सहकारी बैंकों, दोनों को सशक्त करने के लिए अनेक उपाय कर उनका विस्तार और वित्तीय पहुंच में वृद्धि सुनिश्चित की है, जिसका ब्योरा संलग्न **विवरण** में दिया गया है।

(ग) सहकारिता मंत्रालय ने सहकारिता आधारित "श्वेत क्रांति 2.0" पहल की शुरुआत की है, जिसका लक्ष्य संगठित डेयरी सेक्टर में डेयरी सहकारी समितियों की हिस्सेदारी को बढ़ाना, छोटे डेयरी किसानों को बाजार पहुंच प्रदान करना और रोजगार सृजन एवं महिला सशक्तीकरण में योगदान देना है। इस पहल का उद्देश्य अगले पांच वर्षों में डेयरी सहकारी समितियों की दूध खरीद को वर्तमान स्तर से 50% तक बढ़ाना है। इस संबंध में दिनांक 19.11.2024 को एक मानक प्रचालन प्रक्रिया (एसओपी) का भी विमोचन किया गया है। दिनांक 27.01.2025 तक, देश में 8,294 नई डेयरी सहकारी समितियों का पंजीकरण किया जा चुका है।

(घ) सहकारी समितियों के माध्यम से महिलाओं और युवाओं में स्वरोजगार और उद्यमशीलता को बढ़ावा देने के लिए राष्ट्रीय सहकारी विकास निगम (एनसीडीसी), जो सहकारिता मंत्रालय का एक सांविधिक निगम है, निम्नलिखित योजनाओं का कार्यान्वयन कर रहा है:

- **स्वयं शक्ति सहकार योजना:** इस योजना का लक्ष्य कृषि क्रेडिट समितियों द्वारा महिला स्वयं सहायता समूहों (एसएचजी) को ऋण/अग्रिम प्रदान करने हेतु वित्तीय सहायता प्रदान करना है।
- **नंदिनी सहकार:** इस योजना का लक्ष्य महिलाओं की सामाजिक-आर्थिक स्थिति में सुधार लाना है और महिला सहकारी समितियों के माध्यम से महिलाओं की उद्यमी गतिशीलता का समर्थन करना है। यह महिला उद्यमों के महत्वपूर्ण इनपुट्स, व्यवसाय विकास तैयार करना, क्षमता विकास, क्रेडिट और सब्सिडी, और/या अन्य योजनाओं के ब्याज अनुदान का अभिसरण करता है।
- **युवा सहकार-** सहकारी उद्यम समर्थन और नवाचार योजना: इस योजना का उद्देश्य नए और/या अभिनव विचारों वाली नवगठित सहकारी समितियों को प्रोत्साहित करना है।

उपर्युक्त के अतिरिक्त, एनसीडीसी - लक्ष्मणराव इनामदार राष्ट्रीय सहकारी अनुसंधान और विकास अकादमी (एलआईएनएसी) के साथ क्षेत्रीय प्रशिक्षण केंद्रों ने विगत पांच वर्षों (अर्थात वर्ष 2020-21 से वर्ष 2024-25 तक) में व्यवसाय विकास और आस्ति प्रबंधन, पैक्स में सामान्य प्रबंधन, सहकारी समितियों/स्वयं सहायता समूहों के शासन और व्यवसाय विकास में महिला

निदेशकों की भूमिका, लेखा और बुक कीपिंग जैसे विषयों तथा विभिन्न कार्यक्रमों में कुल 1,370 प्रशिक्षण कार्यक्रमों का संचालन किया है जिसके द्वारा 38,179 महिला प्रतिभागियों सहित लगभग 1,90,894 प्रतिभागी लाभान्वित हुए हैं।

(ड) एनसीडीसी भारत सरकार की विभिन्न केंद्रीय प्रायोजित/केंद्रीय क्षेत्रक योजनाओं की कार्यान्वयन एजेंसी भी है। इन योजनाओं के अधीन कृषि विपणन अवसंरचना (एएमआई) - एकीकृत कृषि विपणन योजना (आईएसएम) की एक उपयोजना, प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (पीएमएफएमई), कृषि अवसंरचना कोष (एआईएफ), राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम) और किसान उत्पादक संगठनों (एफपीओ) जैसे सहकारी मॉडल के माध्यम से कृषि आधारित उद्योगों (जैसे खाद्य प्रसंस्करण) को प्रोत्साहित करने के लिए वित्तीय सहायता प्रदान की जाती है। वित्तीय वर्ष 2024-25 में एनसीडीसी ने प्रसंस्करण सेक्टर सहित सहकारी समितियों के विकास के लिए 89,750 करोड़ रुपये की धनराशि जारी की है।

विवरण

सहकारिता मंत्रालय, भारत सरकार द्वारा शहरी और ग्रामीण सहकारी बैंकों को सशक्त करने के लिए किए गए उपाय

1. **शहरी सहकारी बैंकों (यूसीबी) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की अनुमति:**
शहरी सहकारी बैंक अब आरबीआई की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 10% (अधिकतम 5) तक नई शाखाएँ खोल सकेंगे।
2. **भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों को अपने ग्राहकों को डोर-स्टेप सेवाएं प्रदान करने की अनुमति:** शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी एवं नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर सकेंगे।

3. **सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने की अनुमति:** सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ करने के साथ-साथ उधारकर्ताओं के निपटान की कार्रवाई भी कर सकेंगे।
4. **शहरी सहकारी बैंकों को प्राथमिक क्षेत्र उधार (पीएसएल) लक्ष्य प्राप्त करने हेतु दी गई समय-सीमा में वृद्धि:** भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों को पीएसएल लक्ष्य की प्राप्ति हेतु दी गई समय-सीमा को दो वर्षों के लिए, अर्थात् दिनांक 31 मार्च, 2026 तक बढ़ा दिया गया है।
5. **शहरी सहकारी बैंकों के साथ नियमित संवाद हेतु आरबीआई में एक नोडल अधिकारी नामित:** सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।
6. **भारतीय रिजर्व बैंक द्वारा ग्रामीण व शहरी सहकारी बैंकों के व्यक्तिगत आवासन ऋण की सीमा दोगुनी से अधिक की गई:**
 - (क) शहरी सहकारी बैंकों के आवासन ऋण की सीमा को अब 30 लाख रुपये से दोगुना कर 60 लाख रुपये कर दिया गया है।
 - (ख) ग्रामीण सहकारी बैंकों के आवासन ऋण सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये कर दिया गया है।
7. **ग्रामीण सहकारी बैंक अब वाणिज्यिक रियल एस्टेट/रिहाइशी आवासन क्षेत्र को ऋण देने में सक्षम होंगे जिससे उनके व्यवसाय में विविधता आएगी:** इससे न केवल ग्रामीण सहकारी बैंकों को अपने व्यवसाय में विविधता लाने में सहायता प्राप्त होगी, बल्कि आवासन सहकारी समितियां भी लाभान्वित होंगी।
8. **सहकारी बैंकों के लिए लाइसेंस शुल्क घटाया गया:** सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (एईपीएस) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को भी उत्पादन-पूर्व चरण में यह सुविधा पहले

तीन महीनों में निःशुल्क प्राप्त होगी। इससे अब किसानों को बायोमेट्रिक्स द्वारा घर बैठे ही बैंकिंग सुविधाएं प्राप्त हो सकेंगी।

9. ऋण वितरण में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (यूसीबी), राज्य सहकारी बैंकों (एसटीसीबी) और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) को सीजीटीएमएसई योजना में सदस्य ऋण संस्थान (एमएलआई) के रूप में अधिसूचित किया गया: सहकारी बैंक अब दिए जाने वाले ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा सकेंगे। साथ ही, सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से कोलैटरल-मुक्त ऋण मिल सकेगा।

10. शहरी सहकारी बैंकों को शामिल करने हेतु शेड्यूलिंग मानदंडों की अधिसूचना: शहरी सहकारी बैंक जो 'वित्तीय सुदृढ़ और सुप्रबंधित' (एफएसडब्ल्यूएम) मानदंडों को पूरा करते हैं तथा पिछले दो वर्षों से टियर 3 के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम, 1934 की अनुसूची II में शामिल होने के लिए पात्र हैं तथा 'अनुसूचित' का दर्जा प्राप्त कर सकते हैं।

11. स्वर्ण ऋण हेतु आरबीआई द्वारा मौद्रिक सीमा दोगुनी की गई: भारतीय रिजर्व बैंक द्वारा पीएसएल लक्ष्यों को पूरा करने वाले शहरी सहकारी बैंकों की मौद्रिक सीमा को 2 लाख रुपये से दोगुना कर 4 लाख रुपये कर दिया गया है।

12. शहरी सहकारी बैंकों के लिए अंब्रेला संगठन: भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंक क्षेत्र के लिए एक अंब्रेला संगठन (यूओ) की स्थापना हेतु नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एंड क्रेडिट सोसाइटीज लिमिटेड (एनएफसीयूबी) को मंजूरी दी गई है, जिससे लगभग 1,500 शहरी सहकारी बैंकों को आवश्यक सूचना प्रौद्योगिकी अवसंरचना और प्रचालन सहायता प्राप्त हो सकेगी।

RESTART NATIONAL TEXTILE CORPORATION MILLS**4020. SHRI ASADUDDIN OWAISI:**

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government is aware of the challenges faced by the powerloom sector, particularly in Malegaon, Maharashtra;
- (b) if so, whether the Ministry has assessed the impact of raw cotton and yarn price fluctuations on the sector and the viability of imposing anti-dumping duties on Chinese fabrics entering via SAARC countries;
- (c) whether the Government plans to restart the 23 closed National Textile Corporation Mills and establish a Mega Investment Textile Park in Malegaon to support powerloom weavers;
- (d) whether the Government is considering measures such as including cotton and yarn under the Essential Commodities Act, simplifying MSME Schemes for weavers and making powerloom fabric procurement mandatory in Government tenders; and
- (e) the steps taken by the Government to provide financial assistance to weavers and labourers affected by recession and whether it plans to extend benefits such as free ration or targeted incentives for micro-scale powerloom exporters?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) to (e) Government has taken a number of initiatives in order to ensure holistic development of the entire textile sector including powerloom across the country

including Malegaon, Maharashtra. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme which seeks to create a modern, integrated large scale, world class industrial ecosystem, which will help in attracting investments and boosting employment; Production Linked Incentive (PLI) Scheme focusing on Man Made Fibre and Apparel, and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development, Skilling and Export Promotion; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; ATUFS to incentivize technology upgradation and modernization through capital investment subsidy for eligible investment in benchmarked textile machinery; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program (NHDP) and National Handicraft Development Program (NHDP) for end to end support for handloom and handicraft sectors etc.

In addition, the Government of Maharashtra is implementing the Integrated and Sustainable Textile Policy 2023-2028 to support various components of the textile value chain in Maharashtra including Powerlooms. The Maharashtra Technology Upgradation Fund Scheme (MAHA_TUFS) seeks to facilitate Powerlooms in Maharashtra including Malegaon in augmenting investments, productivity, quality, employment and exports through various

incentives to the eligible units for technology upgradation as per specified guidelines.

Trade remedy mechanism is available for addressing issues of dumping and cheap imports and domestic industry is eligible to file applications to seek relief against such imports to Directorate General of Trade Remedies (DGTR). After detailed investigations, preliminary/final findings are issued by DGTR based on which, Department of Revenue imposes provisional/definitive anti-dumping duties.

Production activity in all 23 operational NTC Mills was suspended due to Covid-19 and nationwide lockdown imposed by Central/States governments from March, 2020. Normal operations were resumed in some of the NTC Mills from January, 2021, which could not continue due to unavailability of working capital and other financial constraints.

There is no such proposal under consideration for the establishment of Mega Investment Textile Park in Malegaon to support power loom weavers.

Government had been also implementing a Group Insurance Scheme against death/disability for Powerloom weavers. Financial assistance of Rs.15.69 crore for 3,148 death claims were provided from 2003-2019 under Group Insurance Scheme (GIS) in the state of Maharashtra. Besides social security benefits through scholarship of Rs. 48.65 lakh for 5,539 children of powerloom workers were provided under Shiksha Sahayog Yojana in the state of Maharashtra since inception. Since 1.4.2020, the Group Insurance Scheme

has been converged with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY).

हरियाणा में प्रधान मंत्री मत्स्यसंपदा योजना

4021. श्री सतपाल ब्रह्मचारी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा प्रधान मंत्री मत्स्यसंपदा योजना (पीएमएमएसवाई) के अंतर्गत हरियाणा में अब तक जिलावार कितने जलकृषि पार्क स्थापित किए गए हैं;

(ख) पीएमएमएसवाई के अंतर्गत हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र में स्थापित/प्रस्तावित परियोजनाओं की संख्या कितनी है और तत्संबंधी ब्यौरा क्या है;

(ग) हरियाणा के कितने सूक्ष्म, लघु और मध्यम उद्योग विशेषकर सोनीपत लोक सभा निर्वाचन क्षेत्र में पीएमएमएसवाई के अंतर्गत लाभान्वित हो रहे हैं और तत्संबंधी ब्यौरा क्या है;

(घ) विगत पांच वर्षों के दौरान पीएमएमएसवाई के अंतर्गत जिलावार कितनी धनराशि आवंटित/संवितरित/उपयोग की गई;

(ङ) क्या सरकार ने विगत पांच वर्षों के दौरान पीएमएमएसवाई के संबंध में कोई अध्ययन किया है; और

(च) यदि हां, तो तत्संबंधी जिलावार ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) से (च) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत राज्य में मात्स्यिकी और जलीय कृषि के विकास के लिए 262.16 करोड़ रुपए के केंद्रीय अंश के साथ 760.87 करोड़ रुपए की कुल लागत पर हरियाणा सरकार के मात्स्यिकी विकास प्रस्तावों को मंजूरी दी है। इसमें हरियाणा के भिवानी के गरवा गांव में खारे जलीय

कृषि के विकास पर केंद्रित एक एकीकृत एक्वा पार्क की स्थापना के लिए मंजूरी शामिल है, जिसकी कुल लागत 98.90 करोड़ रुपए है और इसमें 48.68 करोड़ रुपए का केंद्रीय अंश है। हरियाणा सरकार ने सूचित किया है कि पीएमएमएसवाई के अंतर्गत हरियाणा के सोनीपत लोकसभा क्षेत्र में कुल 235 परियोजनाएं स्थापित/प्रस्तावित हैं और इन परियोजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है। हरियाणा सरकार द्वारा विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान पीएमएमएसवाई के अंतर्गत आवंटित और उपयोग की गई धनराशि का जिलावार ब्यौरा संलग्न **विवरण-II** में दिया गया है। हरियाणा सहित सभी राज्यों में पीएमएमएसवाई के प्रभाव का मूल्यांकन करने के लिए एक स्वतंत्र एजेंसी के माध्यम से मूल्यांकन अध्ययन कराया गया है।

विवरण-I

हरियाणा में पीएमएमएसवाई के संबंध में 25 मार्च, 2025 को उत्तर के लिए माननीय संसद सदस्य

क्र.सं	घटक	स्थापित परियोजनाओं की संख्या
1	नए फ्रेश वॉटर फिनफिश हैचरी की स्थापना	1
2	नये सीड रियरिंग तालाबों का निर्माण	3
3	नये ग्रो-आउट-तालाबों का निर्माण।	91
4	लवणीय/क्षारीय क्षेत्र के लिए नए तालाबों का निर्माण	54
5	बायोफ्लोक (4 मीटर व्यास और 1.5 ऊंचाई के 50 टैंक) कल्चर सिस्टम	3
6	बायोफ्लोक (4 मीटर व्यास और 1.5 ऊंचाई के 25 टैंक) कल्चर सिस्टम	11
7	बायोफ्लोक (4 मीटर व्यास और 1.5 ऊंचाई के 7 टैंक) कल्चर सिस्टम	8
8	लार्ज रिसर्क्युलेटरी एक्वाकल्चर सिस्टम की स्थापना (न्यूनतम 90मी ³ के 8 टैंक/ टैंक क्षमता 40 टन/क्रॉप के साथ)	9
9	आइस बॉक्स के साथ साइकिल	26
10	आइस बॉक्स के साथ मोटर साइकिल	17
11	आइस बॉक्स के साथ श्री वीलर	4
12	फिश फीड मिल की उत्पादन क्षमता 2 टन/दिन	1
13	फिश कियोस्क जिसमें एक्वेरियम/ओरनामेन्टल फिश कियोस्क शामिल हैं	7
	कुल	235

विवरण - II

विगत चार वर्षों (2020-21 से 2023-24) और वर्तमान वर्ष (2024-25) के दौरान पीएमएमएसवाई के अंतर्गत आवंटित और उपयोग की गई जिलावार धनराशि

(रुपए लाख में)			
क्र. सं.	जिले का नाम	आवंटित धन	उपयोग की गई धनराशि
1	अंबाला	290.52	144.49
2	भिवानी	1587.04	781.51
3	चरकी दादरी	667.30	264.01
4	फरीदाबाद	192.37	138.66
5	फतेहाबाद	1062.43	830.41
6	गुरुग्राम	976.21	533.30
7	हिसार	752.84	388.38
8	झज्जर	772.87	511.14
9	जींद	690.78	455.35
10	कैथल	713.69	442.89
11	करनाल	631.14	215.17
12	कुरुक्षेत्र	341.26	230.02
13	महेंद्रगढ़	102.14	126.14
14	मेवात	985.73	510.20
15	पलवल	629.18	358.81
16	पानीपत	593.21	426.23
17	पंचकुला	251.36	152.14
18	रेवाड़ी	224.37	160.30
19	रोहतक	1306.77	762.88
20	सिरसा	4546.92	3091.00
21	सोनीपत	1065.87	862.15
22	यमुनानगर	153.23	107.19
	कुल	18537.21	11492.38

PLI SCHEME IN MANUFACTURING SECTOR**4022. SHRI NAVASKANI K.:****SHRI G. SELVAM:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Production Linked Incentive (PLI) Scheme has significantly transformed the manufacturing sector since its launch in 2020, if so, the details of the sectors that have seen maximum growth under the scheme;
- (b) the total amount disbursed under the PLI Scheme so far;
- (c) the estimated increase in domestic production and exports due to this initiative;
- (d) whether the benefits of the PLI Scheme have been equitably distributed in all States including Tamil Nadu;
- (e) the number of manufacturing units established or expanded under this scheme, sector-wise especially in Tamil Nadu;
- (f) whether the PLI Scheme has led to a significant rise in exports from India, if so, the export growth figures for key sectors covered under PLI Scheme; and
- (g) the impact of PLI scheme on reducing trade deficits and import dependency and the measures being taken to enhance export competitiveness under the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (g) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.

The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries and Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom and Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so.

Approved products under PLI Schemes have been strategically selected to align with national goals, increase production capacity, enhance global competitiveness and promote exports in critical sectors such as electronics, renewable energy, pharmaceuticals, textiles etc., ensuring their alignment with the objectives of Make in India and Atmanirbhar Bharat.

PLI Schemes for all 14 Sectors have been notified by the concerned Ministries/ Departments after due approval. These Schemes are in various stages of implementation by the implementing Ministries/ Departments. As on date, 764 applications have been approved under PLI Schemes across 14 sectors. The details of the sector wise number of manufacturing units established or expanded under the scheme in Tamil Nadu is given in the enclosed **Statement**. The schemes are applicable across India, and the selection of the investment location is at the discretion of the applicants.

Actual investment of Rs. 1.61 lakh crore have been realized till December 2024 across 14 sectors, which has resulted in incremental production/sales of over Rs. 14 lakh crore and employment generation of over 11.5 lakhs (direct and indirect). Cumulative incentive amount of Rs. 13,029 crore have been disbursed till December 2024 under PLI Scheme for 9 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, and Drones and Drone Components.

PLI Schemes have witnessed exports surpassing Rs. 5 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, and

food processing. India’s electronics manufacturing sector has witnessed a substantial increase under the PLI scheme, transforming from a net importer to a net exporter of mobile phones. The Domestic production of mobile phones grew from 5.8 crore units in 2014-15 to 33 crore units in 2023-24, with imports dropping significantly. Exports reached 5 crore units while only 0.3 crore units were imported in 2023-24. The PLI scheme has also bolstered India's status in the global pharmaceuticals market, establishing it as the third-largest producer by volume. Exports now constitute 50% of the nation's pharmaceutical production, and India has decreased its dependency on imports by domestically manufacturing essential bulk drugs such as Penicillin G. Under the PLI scheme for Medical Devices, 19 green-field projects have been commissioned and production of 44 products including high end medical devices such as Linear Accelerator, MRI machines, CT-Scans, Mammograms, C- Arms, Ultrasound machines etc., which were previously imported into the country, has also started.

STATEMENT

Details of the sector wise number of manufacturing units established or expanded under the scheme in Tamil Nadu

Sl. No.	Sectors	No. of manufacturing units
1.	Mobile Manufacturing and Specified Electronic Components	6
2.	Electronic/ Technology Products	1
3.	Critical Key Starting Materials/ Drug Intermediaries and Active Pharmaceutical Ingredients	2

4.	Manufacturing of Medical Devices	2
5.	Pharmaceuticals Drugs	16
6.	Advanced Chemistry Cell (ACC) Battery	1
7.	Automobiles and Auto Components	46
8.	Telecom and Networking Products	14
9.	Textile Products: MMF Segment and Technical Textiles	11
10.	Food Products	12
11.	High-Efficiency Solar PV Modules	3
12.	White Goods (ACs and LED)	7
13.	Specialty Steel	1
14.	Drones and Drone Components	3
TOTAL		125

TRADE DEFICIT WITH CHINA

4023. SHRI GURJEET SINGH AUJLA:

- Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:
- (a) the details of imports and exports between India and China including their respective values during the last ten years;
 - (b) whether import dependency on China increased particularly in critical sectors during the last five years and if so, what has been the resulting trade deficit, specifically in the plastic and solar industry, year-wise;
 - (c) the details of steps taken by the Government to reduce India's trade deficit with China, strengthen domestic manufacturing and promote self-reliance in key industries;
 - (d) the details of promotion steps taken for industry and any survey to set up industries at border belt of Amritsar to make it potential made in India; and

(e) the details of allotting special package for industrial growth for Amritsar border belt?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The details of imports and exports between India and China including their respective values during the last ten years can be accessed from website of Department of Commerce i.e. <https://tradestat.commerce.gov.in/eidb/default.asp>.

(b) and (c) Most of the goods imported from China are raw materials, intermediate goods and capital goods, like Active Pharmaceutical Ingredients, auto components, electronic parts and assemblies, mobile phone parts, machinery and its parts, etc. which are used for making finished products which are also exported out of India. These goods are imported to meet the demand of fast expanding sectors like electronics, pharma, telecom and power, in India. India's dependence on imports in these categories is largely due to the gap in domestic supply and demand.

Government of India has taken several initiatives to enhance domestic supply, reduce dependency on imports and promote self-reliance. Under 'Make in India' initiative, the Government has launched Production Linked Incentives (PLI) Schemes in 14 critical sectors like High efficiency Solar PV modules, electronics, pharmaceuticals, active pharmaceuticals ingredients (APIs), white goods, telecom and Networking products, etc., where there is substantial

dependency on imports. The PLI scheme for High Efficiency Solar PV Modules, for achieving domestic manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV modules has an outlay of Rs. 24,000 crore.

The Government has also introduced stricter quality standards and measures for quality controls, testing protocols, and mandatory certification to check substandard and poor-quality products in the market and protect consumers' interest. For plastic sector, to curb the import of sub-standard plastic and to improve the quality of plastic produced in the country, standards of the products have been made mandatory under the Bureau of Indian Standards (BIS) Act 2016. Quality Control Orders for Polyethylene Material for Moulding and Extrusion and Acrylonitrile Butadiene Styrene (ABS) have been implemented.

The Government encourages Indian business establishments to explore alternative suppliers to diversify their supply chains and reduce dependency on single sources of supply. The Government monitors the surge in imports on a regular basis and takes appropriate action. Further, the Directorate General of Trade Remedies (DGTR) is empowered to recommend trade remedial actions against unfair trade practices.

(d) and (e) Under National Industrial Corridor Development Programme (NICDP), as part of the Amritsar Kolkata Industrial Corridor (AKIC), an Integrated Manufacturing Cluster (IMC) Rajpura - Patiala (1,098.85 acre) in the State of Punjab was approved by Government of India in August 2024 with an estimated project cost of Rs. 1367.72 crore (including land).

PERFORMANCE OF PMFBY IN TAMIL NADU**4024. SHRI G. SELVAM:****SHRI NAVASKANI K.:****SHRI C. N. ANNADURAI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of farmers enrolled under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in Tamil Nadu since its inception;
- (b) the amount of insurance claims settled versus pending claims for farmers in the State;
- (c) the steps taken by the Government to ensure timely settlement of claims and prevent delays;
- (d) whether the Government has taken any measures to improve transparency in claim settlements and if so, the details thereof;
- (e) the details of districts in Tamil Nadu which have reported the highest claim settlements under the scheme;
- (f) the total amount of crop loss compensation paid to Tamil Nadu farmers under PMFBY during the last five years;
- (g) whether the Government has reviewed the effectiveness of PMFBY in Tamil Nadu and if so, the key findings thereof; and
- (h) the steps being taken to increase the farmer participation in PMFBY in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (h) The Pradhan Mantri Fasal Bima Yojna (PMFBY) was introduced in the country from Kharif 2016 season. The scheme is voluntary for the States and farmers. State Government of Tamil Nadu is implementing the scheme since inception. Since inception 3,28,35,620 farmer applications have been registered under the Scheme in Tamil Nadu.

PMFBY is mainly implemented on 'Area Approach' basis and comprehensive risk coverage for crops of farmers against all non-preventable natural risks from pre-sowing to post-harvest stages of the crops at very minimum premium for the farmers is provided under the scheme. However, losses due to localized risks of hailstorm, landslide, inundation, cloud burst and natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains and hailstorms are calculated on individual insured farm basis.

The review/revisions / rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

Government has taken various steps to strengthen implementation of this scheme, bring transparency and ensure timely settlement of claim:

- Government has undertaken development of National Crop Insurance Portal (NCIP) as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely 'Digicclaim Module' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims. W.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP. This will help in further expediting claims settlement.
- Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in

the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

- To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented recently w.e.f. 2023-24 under the scheme:

- YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to

YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.

- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National unified network of AWS and ARG with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

The details of claims reported and claims paid to the insured farmers in Tamil Nadu during last 5 years is given below:

Year	Paid Claims	Pending Claims
	(Rs. In Crore)	
2019-20	1,244	0
2020-21	2,685	0
2021-22	836	0
2022-23	908	0
2023-24	773	1.60
Total (TN)	6,446	1.60

Since inception of the scheme, the 4 highest claims paid districts in Tamil Nadu under PMFBY are – Tiruvarur (Rs. 2,026 crore), Ramanathapuram (Rs.1,822 crore), Thanjavur (Rs. 1,316 crore) and Thoothukudi (Rs. 1,048 crore).

IMPACT OF US TARIFFS ON STEEL INDUSTRY

4025. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **STEEL** be pleased to state:

- (a) the details of estimated financial loss incurred by the Indian steel industry due to the imposition of a 25% tariff by the United States on steel imports from India;
- (b) the details of volume of steel exports from India to the US and the percentage decline in exports since the implementation of the tariff during the last five years;
- (c) whether the Government is considering any measures to safeguard the interests of Indian steel exporters and mitigate the losses resulting from the tariff, if so, the details thereof; and
- (d) the details of such measures, including any negotiations with the US, trade diversification strategies or policy interventions and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

- (a) to (d) United States imposed additional tariff of 25% on Steel under Section 232 of Trade Expansion Act, 1962 in March, 2018 on a global basis. The details

of finished steel export along with percentage change to USA during the last five years and current year is given below:

Finished Steel Export to USA		
Year	Quantity (in ‘000 tonnes)	%change
2019-20	51	- 48.4
2020-21	27	- 46.7
2021-22	214	692.6
2022-23	165	- 22.9
2023-24	95	- 42.3
2024-25 (Apr-Feb)*	137	44.21
Source: Joint Plant Committee (JPC); *Provisional		

The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both nations released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Under the ambitious "Mission 500", both countries aim to more than double US-India trade to USD 500 billion by 2030 to be achieved by deepening the trade relationship across multiple sectors including steel.

STATE’S COOPERATIVE INSTITUTIONS

4026. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has neglected the State’s cooperative institutions, such as cooperative banks, sugar mills and dairy plants, leading them to a state of crisis;
- (b) whether the Government has formulated any special plan for the revival and strengthening of these cooperative institutions, if so, the details thereof;
- (c) whether the market share of Punjab State Cooperative Milk Producers’ Federation Limited (Verka) has declined while other brands like Amul have expanded their presence in the State; and
- (d) whether the Government has taken any concrete steps to enhance Verka’s competitiveness and regain its market share, if so the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

- (a) and (b) Ministry of Cooperation, since its inception on 6th July, 2021 has undertaken several initiatives to realize the vision of ‘Sahkar Se Samriddhi’ and strengthen and deepen the cooperative movement from Primary to Apex level Cooperatives in the country. The steps taken for benefit of cooperative banks, cooperative sugar mills and cooperative dairy sector are given in the enclosed **Statement-I**.
- (c) As per the data provided by NDDB, milk procurement and sale of Dairy Cooperatives in India and Punjab are increasing over the years as per the details given below:

Year	All India		Punjab	
	Procurement (LKgPD)	Sale (LLPD)	Procurement (LKgPD)	Sale (LLPD)
2020-21	519	361	19	10

2021-22	548	386	19	11
2022-23	547	422	19	12
2023-24	607	434	20	13
2024-25 (YTD Feb 2025)*	616	439	21	13
Source: Milk Unions and Federations				
* Provisional Data				

(d) Government is implementing following major schemes for strengthening the dairy cooperatives in Punjab:

1. **White Revolution 2.0:** Target to set up 2,378 new DCSs and strengthening of 2,440 existing DCSs in Punjab has been fixed under White Revolution 2.0. So far, 87 DCSs have been registered.
2. **Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities – Interest subvention for working capital loans**

Interest subvention of Rs. 31.61 Crore has been released to the participating agencies in the state of Punjab for the period from 2020-21 to 2023-24, as on 15 March 2025.

Details of union-wise Interest Subvention released in the state of Punjab under SDCandFPO scheme during the above period (as on 15 March, 2025) are given in the enclosed **Statement-II**.

3. **Dairying through Cooperatives (DTC) – Component B of National Programme for Dairy Development (NPDD)**

In the state of Punjab, total 2 projects have been sanctioned with aggregate outlay of Rs. 371.18 Crore (Loan- Rs. 286.36 Crore, Grant – Rs. 54.52 Crore,

Participating Institution’s (PI) contribution – Rs. 30.30 Crore). The details of components sanctioned are given below:

Sr. No.	Participating Institution	Financial Outlay (Rs. Lakh)				Project Components
		Loan	Grant	PI contri	Total	
1	Ropar Milk Union	273.18	23.15	28.51	324.84	● Strengthening Milk Procurement Infrastructure ● Strengthening Milk Processing Infrastructure (5 LLPD milk processing plant) ● Support for Marketing Infrastructure ● Productivity Enhancement ● Training and Capacity Development
2	Baani Milk Producer Company	13.18	31.37	1.79	46.34	● Strengthening Milk Procurement Infrastructure ● Productivity Enhancement ● Training and Capacity Development
	Total	286.36	54.52	30.30	371.18	

4. The NDDB has implemented following schemes to increase Verka’s competitiveness:

- i. **Support to Strengthen Marketing Operations of Producers’ Owned Institutions scheme of NDDB:** With an objective “To support the smaller Producer Owned Institutes to strengthen their marketing operations so as to increase their market share for milk and milk products and provide quality and safe milk to the consumers at a

reasonable price”, NDDDB has introduced a scheme “Support to Strengthen Marketing Operations of Producers’ Owned Institutions”. Under this scheme, four projects for the Amritsar, Patiala, Gurdaspur and Hoshiarpur Milk Unions have been approved with total grant of Rs 330.32 lakhs.

ii. **Revitalising Promising Producers’ Owned Institutions” Scheme of**

NDDDB: National Dairy Development Board (NDDDB) sanctioned an interest free loan of Rs. 246.21 lakh and grant of Rs. 228.20 lakh to Ferozepur District Co-operative Milk Producers’ Union Limited under the NDDDB’s “Revitalising Promising Producers’ Owned Institutions” Scheme. Total project outlay under the scheme is Rs. 607.15 Lakh. In this scheme, out of total outlay Rs. 168.53 Lakh is for component of “Strengthening Marketing Operation”.

STATEMENT-I

Steps taken for benefit of cooperative banks, cooperative sugar mills and cooperative dairy sector

A. Strengthening the Urban and Rural Cooperative Banks:-

- i. **Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business:** UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

- ii. **UCBs have been allowed by RBI to offer doorstep services to their customers:** Door step banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.
- iii. **Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks:** Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.
- iv. **Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs:** RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.
- v. **A Nodal Officer designated in RBI for regular interaction with UCBs:**
In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.
- vi. **Individual housing loan limit more than doubled by RBI for Rural and Urban Cooperative Banks:**
 - a. Housing loan limit of Urban Cooperative Banks has now been doubled from Rs. 30 lakhs to Rs.60 lakhs.
 - b. Housing loan limit of Rural Cooperative Banks has been increased to two and a half times to Rs.75 lakhs.

- vii. **Rural Cooperative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business:** This will not only help Rural Cooperative Banks to diversify their business, but will benefit Housing cooperative societies also.
- viii. **License fee reduced for Cooperative Banks:** License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with through biometrics.
- ix. **Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending:** Cooperative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from cooperative banks now.
- x. **Notification of Scheduling norms for including Urban Cooperative Banks:** UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934 and get 'Scheduled' status.

- xi. **Monetary ceiling doubled by RBI for Gold Loan:** RBI has doubled monetary ceiling from Rs. 2 lakhs to Rs.4 lakhs, for those UCBs that meet the PSL targets.
- xii. **Umbrella Organization for Urban Cooperative Banks:** RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operational support to around 1,500 UCBs.

B. Strengthening of Cooperative Sugar Mills (CSMs):-

(i) **Relief from Income Tax to Cooperative Sugar Mills:** Sugar factories operating in the co-operative sector in certain States of India pay to sugarcane growers a final amount, often referred to as Final Cane Price (FCP) which is over and above the Statutory Minimum Price (SMP) fixed by the Central Government under the Sugarcane Control Order, 1996.

The payment of FCP by the co-operative sugar factories over and above the SMP for purchase of sugarcane had resulted into tax litigation. The co-operative sugar factories were claiming this excess payment as business expenditure whereas the same has been disallowed in the assessment on the ground that the excess price paid for purchase of sugar cane over and above SMP is in the nature of appropriation/distribution of profit and hence not allowable as deduction.

In order to provide certainty in this matter and to encourage co-operative movement in sugar sector, a new clause (xvii) was inserted to amend sub-section (1) of section 36 of the Income-tax Act to provide that the amount paid for purchase of sugarcane by the co-operative societies engaged in the manufacture of sugar at a price which is equal to or less than the price fixed by or fixed with the approval of the Government, including price fixation by State Governments through State-level Acts/Orders or other legal instruments that regulate the purchase price for sugarcane, including State Advised Price, which may be higher than the Statutory Minimum Price/Fair and Remunerative Price fixed by the Central Government shall be allowed as deduction for computing business income of the sugar co-operative factories w.e.f. 01.4.2016.

(ii) Resolving decades old pending issues related to income tax demand on Cooperative Sugar Mills: The provision at Sl. No (i) above resolved the issue of treatment of additional payment for sugar price by CSMs as an income distribution to farmers w.e.f. 01.04.2016. However, pending demands and litigation still persisted in respect of assessment years (AYs) prior to 2016-17. Therefore, to conclude the matter logically and to extend the benefit of the abovementioned relief to all the applicable years, section 155 of the Act has been amended to insert a new sub-section (19) vide Finance Act, 2023, w.e.f. 01 April 2023. It provides that in the case of a sugar mill cooperative, where any deduction in respect of any expenditure incurred for the purchase of sugarcane has been claimed by an assessee and such deduction has been disallowed wholly or partly in any previous year commencing on or before the 1^a day of

April, 2014, the Assessing Officer shall, on the basis of an application made by such assessee in this regard, recompute the total income of such assessee for such previous year. The Assessing Officer shall allow such deduction to the extent such expenditure is incurred at a price which is equal to or less than price fixed or approved by the Government for that previous year. CBDT has also issued Standard Operating Procedure in this regard on 27.07.2023.

(iii) Rs 10,000 crore loan scheme through NCDC for strengthening of Cooperative Sugar Mills: Ministry of Cooperation has launched a new scheme named 'Grant-in-aid to NCDC for Strengthening of Cooperative Sugar Mills', under which Government of India has provided grant of Rs.1,000 crore to NCDC during financial year 2022-23 and 2024-25. NCDC will use this grant to provide loans up to Rs. 10,000 crores to Cooperative Sugar Mills, for setting up ethanol plants or for setting up cogeneration plants or for working capital or for all three purposes. NCDC has so far sanctioned 87 loans of ₹ 9893.12 crore to 48 CSMs.

For ease of CSMs availing loan for setting up of ethanol plants under the scheme, NCDC has revised its funding pattern from 70:30 to 90:10 wherein the society has to raise only 10% of the project cost and 90% of the project cost will be provided by NCDC subject to technical and financial viability of the project. Further, for benefit of the Cooperative Sugar Mills, NCDC has reduced its floating rate of interest for term loan to 8.50% under the scheme.

(iv) Preference in purchase of ethanol to Cooperative Sugar: Oil Marketing Companies (OMCs) are according top priority to CSMs participating in ethanol

procurement cycles. So far, 24,650 KL ethanol worth ₹ 25.50 crore have been procured by OMCs from 11 CSMs.

(v) Enhancing ethanol production of Cooperative Sugar Mills by converting their molasses-based ethanol plants into multi feed ethanol plants :

Ministry of Cooperation has taken initiative for conversion of existing molasses-based ethanol plants of CSMs into multi feed ethanol plants. As that they can operate their distilleries through out the year, under this initiative CSMs will get following benefits:

- a. NCDC will provide a term loan under funding pattern of 90:10, with 90% from the society and 10% from NCDC.
- b. On March 6, 2025, the Department of Food and Public Distribution issued a Gazette Notification notifying the revised scheme titled *"Scheme for Financial Assistance to Cooperative Sugar Mills (CSMs) for Converting Their Existing Sugarcane-Based Feedstock Ethanol Plants into Multi-Feedstock-Based Plants to Utilize Grains Such as Maize and Damaged Food Grains (DFG) for Enhancing and Augmenting Ethanol Production Capacity"*, exclusively for cooperative sugar mills. Under the scheme, Central Government will bear the interest subvention on the loan availed by them at a rate of either 6% per annum or 50% of the interest rate charged by the lending institution, whichever is lower, for a period of five years, including a one-year moratorium.

- c. Cooperative sugar mills availing the benefit of interest subvention will be given Priority-1 by OMCs to facilitate their transition from single-feed ethanol plants to multi-feed ethanol plants.

C. Strengthening of Dairy Cooperative Societies:-

The Government is implementing the following major schemes to promote dairy cooperative societies: -

- a) Supporting Dairy Cooperatives and Farmer Producer Organizations engaged in dairy activities (SDCFPO)
- b) Animal Husbandry Infrastructure Development Fund (AHIDF)
- c) Rashtriya Gokul Mission (RGM)
- d) National Livestock Mission (NLM)
- e) Livestock Health and Disease Control Programme (LHandDCP)

Further, the Ministry of Cooperation has launched cooperative-led "White Revolution 2.0" aimed at expanding cooperative coverage, employment generation and women's empowerment with an objective "To increase the milk procurement of dairy cooperatives by 50% from the present level over next five years by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector.

The Standard Operating Procedure (SOP) for White Revolution 2.0 was launched on 19.09.2024. In absolute terms, by the end of fifth year i.e 2028-29, the milk procurement by dairy cooperatives is expected to reach 1007 lakh kg per day. The target will be achieved through two pronged strategies:

- i. Expanding the coverage by dairy cooperatives.

ii. Deepening the reach of dairy cooperatives.

For the above purpose, the Ministry of Cooperation has envisaged to set up 75,000 new Dairy Cooperative Societies (DCSs) in uncovered panchayats/villages and strengthen 46,422 existing DCSs. These DCSs will be provided market linkage either by expanding the existing milk routes or by creating new milk routes. NDDB will coordinate various activities related to White Revolution 2.0. So far, 10,263 DCSs have been registered.

STATEMENT-II

**Details of union-wise Interest Subvention released in the state of Punjab under SDC and FPO scheme
during the above period (as on 15 March, 2025)**

(Rs. In Crore)

Year	Union / Federation / Milk Producer Company	Total Sanction of Interest Subvention			Total Release of Interest Subvention		
		Sanction of Interest Subvention			Release of Interest Subvention		
		Regular (@2% p.a.)	Additional (@up to 2% p.a.)	Total	Regular (@2% p.a.)	Additional (@up to 2% p.a.)	Total
2020-21	Punjab Milk Federation (Milkfed)	9.21	9.21	18.42	5.11	5.11	10.23
	Total (2020-21)	9.21	9.21	18.42	5.11	5.11	10.23
2021-22	Doaba Milk Union	0.30	0.30	0.60	0.29	0.28	0.57
	Ludhiana Milk Union	0.89	0.87	1.76	0.74	0.73	1.48
	Patiala Milk Union	0.48	0.47	0.95	0.43	0.42	0.85
	Punjab Milk Federation (Milkfed)	6.11	6.11	12.22	3.18	3.18	6.36
	Ropar Milk Union	0.72	0.72	1.44	0.33	0.33	0.65
	Total (2021-22)	8.50	8.47	16.97	4.97	4.94	9.92
2022-23	Amritsar Milk Union	0.53	0.53	1.06	0.37	0.37	0.73

Year	Union / Federation / Milk Producer Company	Total Sanction of Interest Subvention			Total Release of Interest Subvention		
		Sanction of Interest Subvention			Release of Interest Subvention		
		Regular (@2% p.a.)	Additional (@up to 2% p.a.)	Total	Regular (@2% p.a.)	Additional (@up to 2% p.a.)	Total
	Doaba Milk Union	0.93	0.93	1.86	0.80	0.79	1.59
	Hoshiarpur Milk Union	0.21	0.21	0.42	0.05	0.00	0.05
	Ludhiana Milk Union	1.12	1.12	2.24	1.05	1.05	2.11
	Patiala Milk Union	0.76	0.76	1.52	0.26	0.26	0.53
	Ropar Milk Union	0.13	0.13	0.26	0.13	0.13	0.26
	Sangrur Milk Union	0.43	0.43	0.86	0.24	0.23	0.47
	Punjab Milk Federation (Milkfed)	4.40	4.40	8.80	2.41	2.41	4.83
	Total (2022-23)	8.51	8.51	17.02	5.32	5.24	10.56
2023-24	Amritsar Milk Uion	1.18	1.18	2.35	0.00	0.00	0.00
	Bathinda Milk Union	0.42	0.42	0.85	0.08	0.00	0.08
	Doaba Milk Union	0.77	0.77	1.54	0.68	0.00	0.68
	Hoshiarpur Milk union	0.77	0.77	1.53	0.00	0.00	0.00
	Ludhiana Milk Union	0.28	0.28	0.55	0.00	0.00	0.00
	Patiala Milk union	0.27	0.27	0.53	0.16	0.00	0.16
	Punjab Milk Federation (Milkfed)	5.81	5.81	11.62	0.00	0.00	0.00

Year	Union / Federation / Milk Producer Company	Total Sanction of Interest Subvention			Total Release of Interest Subvention		
		Sanction of Interest Subvention			Release of Interest Subvention		
		Regular (@2% p.a.)	Additional (@up to 2% p.a.)	Total	Regular (@2% p.a.)	Additional (@up to 2% p.a.)	Total
	Total (2023-24)	9.49	9.49	18.97	0.92	0.00	0.92
	Grand Total	35.70	35.67	71.37	16.31	15.30	31.61

**There has been no sanction for Unions in the state of Punjab for FY 2024-25*

इन्वेस्ट इंडिया के माध्यम से प्रत्यक्ष विदेशी निवेश

4027. श्री संजय हरिभाऊ जाधव:

क्या **वाणिज्य और उद्योग मंत्री** यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों और वर्ष 2024 (अप्रैल-दिसम्बर) के दौरान इन्वेस्ट इंडिया द्वारा प्रदत्त प्रत्यक्ष विदेशी निवेश (एफडीआई) संबंधी आंकड़ों का कंपनी-वार ब्यौरा क्या है;
- (ख) निवेश करने वाली कंपनी के नाम, मूल देश, निवेश के क्षेत्र/उद्योग, लाभार्थी राज्य और निवेश राशि का ब्यौरा क्या है;
- (ग) उक्त अवधि के दौरान इन्वेस्ट इंडिया द्वारा कुल कितनी परियोजनाओं और निवेश मूल्य को सुगम बनाया गया तथा इन निवेशों का क्षेत्रवार ब्यौरा क्या है;
- (घ) इन्वेस्ट इंडिया के माध्यम से और अधिक प्रत्यक्ष विदेशी निवेश आकर्षित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और
- (ङ) मुख्य कार्यकारी अधिकारी या प्रबंध निदेशक इन्वेस्ट इंडिया की जनप्रतिनिधियों से भेंट की समय-सारणी क्या है तथा इस प्रयोजनार्थ क्या प्रोटोकॉल निर्धारित किया गया है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग) राष्ट्रीय निवेश संवर्धन और सुविधाप्रदाता एजेंसी होने के नाते इन्वेस्ट इंडिया भारत के व्यापक आर्थिक विजन की दिशा में सहायता प्रदान करता है, जिससे संभावित अंतर्राष्ट्रीय निवेशकों और देश के विविधतापूर्ण आर्थिक परिदृश्य के बीच का अंतर दूर होता है। इन्वेस्ट इंडिया की स्थापना का उद्देश्य भारत में निवेश करने के इच्छुक निवेशक के लिए प्रथम संपर्क बिंदु के रूप में कार्य करना है। यह प्रचारात्मक कार्य भी करता है तथा विशेष रूप से महानगरों के अलावा अन्य शहरों में वैश्विक निवेशक जागरूकता फैलाकर निवेश आकर्षित करता है। यद्यपि इन्वेस्ट इंडिया सुविधाप्रदाता की भूमिका निभाता है, तथापि निवेश मूल रूप से व्यापक आर्थिक स्थितियों, नीतिगत फ्रेमवर्क और भारतीय बाजार की अंतर्निहित क्षमता को दर्शाता है। पिछले पांच वर्षों के दौरान इन्वेस्ट

इंडिया की सहायता से प्राप्त प्रत्यक्ष विदेशी निवेश (एफडीआई) के आंकड़ों का विवरण डीपीआईआईटी द्वारा नहीं रखा जाता है। हालांकि, इन्वेस्ट इंडिया द्वारा दी गई जानकारी के अनुसार, अप्रैल 2023 से मार्च 2025 (दिनांक 22.03.2025) तक, इन्वेस्ट इंडिया ने कुल 4.1 बिलियन अमेरिकी डॉलर के सांकेतिक निवेश वाली परियोजनाओं में सहायता प्रदान की है, जिसमें 40 एफडीआई परियोजनाओं को शुरू करके 3.03 बिलियन अमेरिकी डॉलर का प्रत्यक्ष विदेशी निवेश शामिल है। संबंधित ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) भारत सरकार इन्वेस्ट इंडिया और अन्य संगठनों के जरिए उचित नीतिगत कार्यक्रमों के माध्यम से देश में अधिक एफडीआई आकर्षित करने के लिए एक समर्थकारी ईकोसिस्टम उपलब्ध कराती है। सरकार ने एक निवेशक-अनुकूल नीति तैयार की है, जिसमें रणनीतिक रूप से महत्वपूर्ण कुछ क्षेत्रों को छोड़कर अधिकांश क्षेत्र स्वतः अनुमोदन मार्ग के तहत 100% एफडीआई के लिए खुले हैं। 90% से अधिक एफडीआई अंतर्वाह स्वतः अनुमोदन मार्ग के तहत प्राप्त होता है। भारत, एफडीआई सीमा बढ़ाकर, विनियामक बाधाओं को दूर करके और ईज ऑफ डूइंग बिजनेस, अवसंरचना विकास और व्यावसायिक वातावरण में सुधार करने की दिशा में अन्य कदम उठाकर वैश्विक निवेशकों को आकर्षित करने के लिए निरंतर प्रगतिशील कदम उठा रहा है। उपर्युक्त के अलावा, सरकार एफडीआई नीति की नियमित आधार पर समीक्षा करती है ताकि इसे और अधिक निवेशक-अनुकूल बनाया जा सके और देश में निवेश अंतर्वाह में रुकावट पैदा करने वाली नीतिगत बाधाओं को दूर किया जा सके।

इसके अलावा, इन्वेस्ट इंडिया नेशनल सिंगल विंडो सिस्टम (एनएसडब्ल्यूएस) का संचालन करता है, जो निवेशकों के लिए केंद्र और राज्य सरकारों से मंजूरी प्राप्त करने हेतु वन-स्टॉप डिजिटल प्लेटफॉर्म है। यह विनियामक बाधाओं को कम करता है और व्यवसायों के लिए पारदर्शिता बढ़ाता है।

(ङ) जब भी जन प्रतिनिधि कार्यालय से इन्वेस्ट इंडिया के सीईओ/प्रबंध निदेशक के साथ बैठक का अनुरोध प्राप्त होता है, तो अनुरोधकर्ता और इन्वेस्ट इंडिया के सीईओ एवं एमडी की उपलब्धता को ध्यान में रखते हुए प्राथमिकता दी जाती है।

विवरण

**इन्वेस्ट इंडिया की सहायता से प्राप्त एफडीआई के मामले
अप्रैल 2023 से मार्च 2025 (दिनांक 22.03.2025) तक क्षेत्रवार वितरण**

क्षेत्र	कंपनियों की संख्या	निवेश मिलियन अमेरिकी डॉलर में
पूंजीगत वस्तुएं	4	49.4
निर्माण, लॉजिस्टिक्स, रेलवे	2	250
उपभोक्ता वस्तुएं	1	180
ईएसडीएम	4	139.6
आईटी-बीपीएम	4	43
चिकित्सा उपकरण	2	12.9
कागज और पैकेजिंग	2	164
वस्त्र	5	535.5
ऊर्जा	2	760
एफआईआई	1	232
ऑटोमोटिव	5	252.35
रसायन और उर्वरक	2	275
खेल-कूद	1	0.24
पशुपालन और डेयरी	1	84
फार्मा-बायोटेक	2	54.3
पोत परिवहन और अंतर्देशीय जलमार्ग	1	1
दूरसंचार	1	0.8
		3034

मूल देश	शुरू की गई परियोजनाओं की संख्या
यूएसए	10

ऑस्ट्रेलिया	1
साइप्रस	1
श्रीलंका	1
मॉरिशस	1
चीन	1
हांगकांग	1
इटली	1
जापान	3
लिचेन्स्टाइन	1
लक्समबर्ग	1
मलेशिया	1
कतर	1
सिंगापुर	3
साउथ कोरिया	3
स्विट्जरलैंड	2
रूस	1
फ्रांस	1
जर्मनी	1
न्यूजीलैंड	1
स्पेन	2
युनाइटेड किंगडम	2
कुल योग	40
प्राप्तकर्ता राज्य	शुरू की गई परियोजनाओं की संख्या
गोवा	1
आंध्र प्रदेश	1
असम	1
छत्तीसगढ़	1
गुजरात	6
हरियाणा	3
कर्नाटक	5

महाराष्ट्र	6
ओडिशा	3
पंजाब	1
राजस्थान	1
तमिलनाडु	4
दिल्ली	1
जम्मू और कश्मीर	1
मध्य प्रदेश	2
एकाधिक राज्य	1
तेलंगाना	1
पश्चिम बंगाल	1
कुल योग	40

दिव्यांगता पेंशन में वृद्धि

4028. श्री अमरा राम:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्र सरकार का दिव्यांगों की पेंशन राशि में अपने हिस्से को 300 रुपए से बढ़ाकर 5000

रुपए करने का विचार है;

(ख) यदि हां, तो इसे कब तक कार्यान्वित किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार का दिव्यांगों को पेंशन की कानूनी गारंटी देने का विचार है और यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) क्या सरकार का राजस्थान के बकाया पेंशन हिस्से को जारी करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) और (ख) राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) की इंदिरा गांधी राष्ट्रीय दिव्यांगता पेंशन योजना (आईजीएनडीपीएस) के अंतर्गत 18-79 वर्ष की आयु के प्रत्येक लाभार्थी के लिए केन्द्रीय पेंशन 300 रुपये प्रति माह तथा 80 वर्ष और उससे अधिक आयु के प्रत्येक लाभार्थी के लिए 500 रुपये प्रति माह है। राज्यों/संघ राज्य क्षेत्रों को अपने संसाधनों से कम से कम बराबर राशि का योगदान करने की सलाह दी गई है। वर्तमान में, दिव्यांग लाभार्थियों को राज्य पेंशन टॉप-अप राशि के आधार पर 300 रुपये से 4016 रुपये के बीच पेंशन मिल रही है, जो राज्य-दर-राज्य अलग-अलग है।

15वें वित्त आयोग (2021-26) के लिए राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) की योजनाओं को जारी रखने पर विचार करते समय, सरकार द्वारा इन योजनाओं के तहत लाभार्थी कवरेज और सहायता की दर में संशोधन पर विचार किया गया। हालांकि, उपलब्ध वित्तीय स्थिति पर विचार करते हुए सरकार ने एनएसएपी योजनाओं को वर्तमान स्वरूप में जारी रखने की मंजूरी दे दी है।

वर्तमान में, एनएसएपी के तहत सहायता की दर बढ़ाने का कोई प्रस्ताव विचाराधीन नहीं है।

(ग) ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(घ) चालू वित्त वर्ष यानी 2024-25 में, राजस्थान राज्य को वित्त वर्ष 2024-25 की सभी 4 तिमाहियों और पिछले वर्षों की लंबित देनदारियों के लिए एनएसएपी योजनाओं के तहत 608.67 करोड़ रुपये की धनराशि जारी की गई है।

वर्तमान में, एनएसएपी के अंतर्गत निधियां जारी करने के लिए राजस्थान राज्य का कोई प्रस्ताव लंबित नहीं है।

TEA INDUSTRY

4029. SHRI ZIA UR REHMAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is cognizant of the fact that India's tea industry is experiencing challenges reminiscent of the "dark phase" of 2002--07, calling for introspection and resilience; and
- (b) if so, the details of the remedial steps that are proposed to be taken by the Government keeping in mind that stagnant prices, oversupply, widening gap between demand and supply, and a "race to the bottom" for cheaper teas are the major factors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Currently, India is the second largest producer and fourth largest exporter of tea with a share of 21% and 12% in world tea production and exports respectively. Indian tea production from 2021-22 to 2023-24 has increased with a CAGR of 1.39 % to reach 1382.03 million kgs and the Indian tea exports during the same period have increased with a CAGR of 13.95 % to reach 260.71 million kgs. Further, the all India average auction price of tea during the period April-January, 2024-25 was Rs. 203.15 per kg, an increase of 20.39 % compared to the all India average auction prices in the corresponding period of 2023-24.

For the benefit of the Tea sector, Government of India through Tea Board, is implementing the scheme 'Tea Development and Promotion Scheme' that inter alia aims to increase the production and productivity of tea, improve quality of tea

entering the markets, enhance exports, mobilize small tea growers into forming Self Help Groups and Farmer Producer Organizations (SHGs/FPOs) to enable them to move up the value chain, provide support for set up of mini tea factories by the SHGs/FPOs to make them self-sustainable and undertake capacity building programs.

TARGET FOR AGRICULTURAL MECHANIZATION

4030. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has set any target for mechanization of farms across the country, if so, the details thereof;
- (b) the total amount of agricultural mechanization achieved (kilowatt/hectare) over the last five years across the country, State-wise, particularly, district-wise in Andhra Pradesh and in Prakasam district;
- (c) whether the Government has introduced any schemes/initiatives for increasing agricultural mechanization in the country, if so, the details regarding the total number of beneficiaries of such schemes/programmes across the country, State-wise particularly, district-wise in Andhra Pradesh and in Prakasam district;
- (d) the details regarding the total amount of funding allocated and utilised over the last five years for Agricultural Mechanization in the country, State-wise particularly, district-wise in Andhra Pradesh and in Prakasam district; and

- (e) whether the Government has undertaken any campaigns to raise awareness regarding the benefits of agricultural mechanization across the country during the last five years, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Standing Committee on Agriculture, Animal Husbandry and Food Processing (2022-23) on the subject 'Research and Development in Farm Mechanization for Small and Marginal Farmers in the Country' in its 58th Report emphasized to achieve mechanization level of 75% by the year 2047.

(b) As per the impact evaluation study of Sub-Mission on Agricultural Mechanization' (SMAM) submitted by the WAPCOS Limited in November 2020, the average farm power availability in India was 2.49 Kilowatt per Hectare (kW/ha). The farm power availability in 2024 is about 3.126 kW/ha as estimated by the Indian Council of Agricultural Research (ICAR) based upon the availability of farm power sources such as human power, animal power, tractors and engines. No such estimates are available state-wise/district wise with the ICAR. However, as per the information provided by the State of Andhra Pradesh, the district-wise farm power availability during last five years is given in the enclosed **Statement-I**.

(c) and (d) The emphasis of the Government is always to promote farm mechanization with the aim of increasing the reach of farm mechanization to small and marginal farmers and to the regions where availability of farm power is low. The Department of Agriculture and Farmers Welfare (DAandFW) through

the State Governments is implementing a Centrally Sponsored 'Sub-Mission on Agricultural Mechanization' (SMAM) w.e.f. 2014-15. Under SMAM, financial assistance is provided to the farmers for purchase of agricultural machines and equipments on individual ownership basis. Financial assistance is also provided for establishment of Custom Hiring Centres (CHCs) and Village Level Farm Machinery Banks (FMBs) in order to make available machines and equipments to the farmers on rental basis as per their requirements. Crop Residue Management (CRM) Scheme is implemented from 2018-19 primarily to support the efforts of the Governments of Punjab, Haryana, Uttar Pradesh and NCT of Delhi to address air pollution and to subsidize machinery required for management of crop residue. The Government has approved 'Namo Drone Didi' as Central Sector Scheme for providing 15,000 drones to the Women Self Help Groups (SHGs) during the period from 2023-24 to 2025-26 for providing drone rental services to farmers for agriculture purpose.

Since inception of the SMAM and as on 28.02.2025, the funds amounting to Rs. 8110.24 Crores has been released to various states. The states have supplied more than 19.51 lakh machines and equipments to the farmers on individual ownership basis and more than 52,000 CHCs/Hi-tech Hubs/FMBs have been established in various States. Under CRM scheme, during the period from 2018-19 to 2024-25 (as on 28.02.2025), an amount of Rs. 3607.88 Crore have been released. The States have established more than 41,900 Custom Hiring Centres (CHCs) of crop residue management machines and more than 3.23 lakh crop residue management machines have been supplied to these CHCs and

individual farmers in the States. The State-wise details are given in the enclosed **Statement-II and III**. District-wise allocation of funds and identification of beneficiary is done at the State level and as per the information provided by the State of Andhra Pradesh; the district-wise details for the State of Andhra Pradesh for the last five years are given in the enclosed **Statement-IV**.

(e)The ICAR under All India Coordinated Research Projects (AICRP) on Farm Implements and Machinery (AICRP on FIM) undertake the demonstrations of new technologies across different regions of the country through frontline demonstration (FLD) activities to promote the adoption of new farm machinery. During the last 5 years, 520 number of machines have been demonstrated benefitting 33220 farmers. The Krishi Vigyan Kendras (KVKs) organize frontline demonstrations and training programmes for the farmers, farm women and rural youth on farm machineries and equipments and during the last five years 73223 such demonstrations have been organized and 3.69 lakh farmers have been trained. The DAandFW has also conducted demonstration of machines on the farmers' fields through the Farm Machinery Training and Testing Institutes (FMTTIs) and during the last five years 2156 demonstrations have been organized by the FMTTIs. Awareness regarding the benefits of agricultural mechanization is undertaken by the FMTTIs through their regular training programmes and during the last 5 years 70119 number of trainees have been trained by the FMTTIs. ICAR during the last five years has participated and displayed technologies to over 10 lakh farmers, manufacturers, visitors through participation in 19 agricultural exhibitions and fairs.

STATEMENT-I**District-wise farm power availability (kW/ha) during last five years in
Andhra Pradesh**

S. No.	Name of the District	Farm Power Availability (kW/ha)				
		2019-20	2020-21	2021-22	2022-23	2023-24
1.	Anakapalli	1.992	2.053	2.112	2.17	2.361
2.	Alluri Seetha Ramaraju	1.051	1.086	1.113	1.248	1.36
3.	Ananthapuram	0.918	0.94	0.961	1.143	1.246
4.	Annamayya	1.621	1.673	1.72	1.868	2.028
5.	Bapatla	1.908	1.957	2.015	2.068	2.244
6.	Chittoor	2.366	2.398	2.411	2.443	2.633
7.	Dr B R Konaseema	1.20	1.232	1.266	1.401	1.522
8.	Eastgodavari	2.24	2.307	2.376	2.438	2.651
9.	Eluru	2.28	2.347	2.41	2.448	2.652
10.	Guntur	2.059	2.107	2.149	2.262	2.456
11.	Kakinada	2.247	2.291	2.328	2.382	2.592
12.	Krishna	1.992	2.053	2.11	2.17	2.358
13.	Kurnool	1.175	1.206	1.242	1.274	1.499
14.	Nandyal	1.147	1.173	1.208	1.34	1.461
15.	NTR	1.982	2.045	2.101	2.161	2.351
16.	Palnadu	1.818	1.869	1.925	1.975	2.148
17.	Parvathipuram Manyam	1.551	1.597	1.641	1.788	1.942
18.	Prakasam	1.633	1.684	1.731	1.879	2.041
19.	SPS Nellore	2.637	2.705	2.787	2.859	3.012
20.	Sri Satya Sai	1.032	1.067	1.092	1.127	1.238
21.	Srikakulam	1.571	1.619	1.661	1.711	1.865
22.	Tirupathi	2.283	2.314	2.349	2.382	2.576
23.	Vizianagaram	1.551	1.597	2.242	2.31	2.512
24.	Visakhapatnam	1.692	1.743	1.793	1.841	2.002
25.	Westgodavari	2.272	2.34	2.401	2.463	2.673
26.	YSR Kadapa	1.634	1.684	1.733	1.779	1.964
	Andhra Pradesh State	1.785	1.834	1.879	1.958	2.130

STATEMENT-II

The State-wise details of the funds released, machines Distributed and Custom Hiring Centres/Hi-Tech Hubs/Farm Machinery Banks Established under SMAM since 2014-15 to 2024-25 (as on 28.02.2025)

State	Funds Released (Rs. in Crores)	Nos. of Agricultural Machinery Distributed	Nos. of Custom Hiring Centres/Hi-Tech Hubs/Farm Machinery Banks Established
Andhra Pradesh	859.71	251514	10956
Arunachal Pradesh	65.87	40824	13
Assam	153.09	3163	787
Bihar	157.23	39535	2005
Chhattisgarh	358.57	102736	2978
Gujarat	92.73	29733	247
Haryana	266.54	24870	2313
Himachal	180.81	43637	53
Jammu and Kashmir	76.71	19822	387
Jharkhand	33.95	0	527
Karnataka	1098.86	306785	790
Kerala	298.1	118105	1687
Madhya Pradesh	511.85	279300	1778
Maharashtra	602.93	103525	1430
Manipur	121.14	20283	820
Meghalaya	25.19	2457	8
Mizoram	47.27	5730	339
Nagaland	238.47	21373	609
Odisha	384.99	81831	1778
Punjab	109.18	13648	1267
Rajasthan	143.91	32793	1854
Sikkim	57.63	7128	52
Tamil Nadu	803.92	80758	4153
Telangana	55.67	28954	195
Tripura	205.7	54915	727
Uttar Pradesh	701.56	182346	11591

Uttarakhand	342.75	42294	2400
West Bengal	101.79	10997	774
D and Nagar Haveli	1.10	89	0
Puducherry	11.99	621	13
Ladakh	1.03	1314	0
Total	8110.24	1951080	52531

STATEMENT-III

The State-wise details of the funds released, machines Distributed and Custom Hiring Centres/Hi-Tech Hubs/Farm Machinery Banks Established under SMAM since 2014-15 to 2024-25 (as on 28.02.2025)

State	FUNDS RELEASED (RS. IN CRORE)	NOS. OF CROP RESIDUE MACHINERY DISTRIBUTED	NOS. OF CUSTOM HIRING CENTRES ESTABLISHED/FARM MACHINERY BANKS ESTABLISHED
Haryana	1081.71	1,00,882	6775
Punjab	1756.45	1,47,668	25917
Uttar Pradesh	763.67	74,548	9276
NCT of Delhi	6.05	247	0
TOTAL	3607.88	3,23,345	41,968

STATEMENT- IV

District-wise details of beneficiaries and funds utilized during the last five years for farm mechanization in the State of Andhra Pradesh (2019-20 to 2023-24)

S. No.	District	No of CHCs	Fin. (Rs. Lakhs)
1	Anakapalle	420	971.55
2	Ananthapuram	454	1529.87
3	Annamayya	399	989.15
4	ASR Paderu	175	291.88
5	Bapatla	409	1310.40

6	Chittoor	491	1150.00
7	East Godavari	389	1610.46
8	Eluru	443	1487.67
9	Guntur	258	903.27
10	Kakinada	454	1558.03
11	Konaseema	485	1437.75
12	Krishna	408	1475.97
13	Kurnool	469	1734.04
14	Nandyal	394	1565.78
15	NTR	292	1183.19
16	Palnadu	559	1789.85
17	Prakasam	611	2046.78
18	PVP Manyam	294	826.16
19	SPSR Nellore	644	2300.63
20	Sri Satya Sai	404	987.71
21	Srikakulam	688	2618.05
22	Tirupathi	458	1608.60
23	Visakhapatnam	50	141.77
24	Vizianagaram	475	1387.07
25	West Godavari	383	1584.82
26	YSR Kadapa	450	1861.06
	TOTAL	10956	36351.50

Note: Rs.36351.50 lakhs includes additional state budget also.

MILK ADULTERATION

4031. SHRI P. C. MOHAN:

Will the minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is considering implementing region-specific strategies to address variations in milk adulteration practices across States, if so, the details of such plans and if so, the details thereof;

- (b) the extent to which the Food Safety on Wheels initiative has been utilized to enhance the rapid testing and monitoring of milk quality in underserved and rural areas and the challenges faced in scaling this program, if so, the details thereof;
- (c) the steps being taken to integrate advanced technologies to improve traceability and transparency in the milk supply chain; and
- (d) whether there are plans to enhance collaboration between the FSSAI, State Governments, and dairy cooperatives to ensure uniform quality standards for milk and dairy products in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The Government of India enacted Food Safety and Standards (FSS) Act-2006 to unify food related laws and establish the Food Safety and Standards Authority of India (FSSAI). The FSSAI sets science-based standards for food articles and regulates their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of FSS Act are carried out by FSSAI through Food Safety Commissioners of State Governments and Union Territory Administrations. FSSAI, via its regional offices for centrally regulated food businesses and in collaboration with States/UTs, conducts regular monitoring activities such as inspections, audits, surveillance, and random sampling to ensure compliance with the Act and its regulations. In FY 2023-24, FSSAI introduced the “National Annual Surveillance Plan”. Additionally, States /UTs conduct independent surveillance and enforcement measures tailored to their

local needs, food trends, consumption patterns, and issues like adulteration. FSSAI also conducts periodic Pan-India Surveillance, focussing on staple foods and other commodities susceptible to adulteration.

(b) According to FSSAI, Mobile Food Testing Laboratory (MFTL), also known as “Food Safety on wheels” (FSW), play a crucial role in expanding food testing, training, and awareness programs, particularly in villages, towns, and remote areas. At present, 285 FSWs are operational across 35 States and Union Territories. These Units are equipped with essential infrastructure, including “Milk-o-Screen” equipment, for on spot testing of key quality parameters viz., Fat, SNF, protein, and adulterants like added water, urea, sucrose, maltodextrin and ammonium sulphate. Additionally, FSWs are capable of performing basic adulteration tests for other food products as well.

(c) Under the provisions of the Food Safety and Standards Act, 2006, Food Business Operators (FBOs) are primarily responsible for ensuring full traceability of food products, from raw material procurement to the delivery of finished goods to consumers. They must maintain proper records and documentation throughout the supply chain to uphold transparency, accountability, and safety. Compliance with these requirements is verified during inspections and audits, and appropriate regulatory action are taken in case of violations.

Additionally, the Department of Animal Husbandry and Dairying implements the national Programme for Dairy Development (NPDD), which focuses on establishing and enhancing infrastructure for quality milk testing equipment and primary chilling facilities. The NPDD also provides financial support to

cooperatives and milk producer institutions for purchasing Automatic Milk Collection Units (AMCU) and Data Processing Milk Collection Units (DPMCU), ensuring transparency in milk collection at the village level.

(d) The Food Safety and Standards Authority of India (FSSAI) has established standards for milk and milk products under the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011. These standards apply uniformly to all Food Business Operations (FBOs), including dairy cooperatives, across the country to ensure compliance. When developing new standards or amending existing ones, FSSAI releases draft notifications to solicit feedback and suggestions from the general public and stakeholders. The feedback received, including input from dairy cooperatives, is thoroughly reviewed and considered during the standard-setting process.

लघु और मध्यम उद्यम

4032. श्री विनोद लखमशी चावड़ा:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार इस्पात क्षेत्र में लघु और मध्यम उद्यमों (एसएमई) की भागीदारी सुनिश्चित करने के लिए क्या प्रयास कर रही है;
- (ख) क्या इस्पात उद्योग में अनुसंधान और विकास को बढ़ावा देने के लिए किन्हीं नए प्रोत्साहनों अथवा राजसहायता का प्रस्ताव है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) सरकार द्वारा बैठक के दौरान इस्पात क्षेत्र की कार्यबल प्रशिक्षण और कौशल विकास आवश्यकताओं को किस प्रकार पूरा करने का विचार है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) इस्पात एक नियंत्रणमुक्त क्षेत्र है। सरकार इस्पात क्षेत्र में लघु एवं मध्यम उद्यमों (एसएमई) सहित इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण तैयार कर एक सुविधाप्रदाता के रूप में कार्य करती है।

सरकार द्वारा लघु एवं मध्यम उद्यमों सहित क्षेत्र के विकास के लिए उठाए गए कुछ कदम निम्नानुसार हैं:

- i. सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' स्टील को बढ़ावा देने के लिए घरेलू स्तर पर विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआईएंडएसपी) नीति का कार्यान्वयन।
- ii. देश के भीतर मूल्यवर्धित इस्पात के विनिर्माण को बढ़ावा देने और पूंजीगत निवेशों को आकर्षित कर आयात को कम करने हेतु विशेष इस्पात के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू करना।
- iii. घरेलू इस्पात उद्योग को आयात पर विस्तृत जानकारी उपलब्ध कराने के लिए आयात की प्रभावी निगरानी हेतु इस्पात आयात निगरानी प्रणाली (एसआईएमएस) 2.0 को नया रूप दिया गया।
- iv. इस्पात निर्माण के लिए कच्चे माल की उपलब्धता को और अधिक अनुकूल शर्तों पर सुगम बनाने के लिए अन्य देशों के अलावा मंत्रालयों और राज्यों के साथ समन्वय करना।

(ख) और (ग) इस्पात मंत्रालय अभिज्ञात महत्वपूर्ण क्षेत्रों के अंतर्गत आरएंडडी परियोजनाओं के लिए वित्तीय सहायता प्रदान करने हेतु अनुसंधान एवं विकास योजना अर्थात् "लौह एवं इस्पात क्षेत्र में आरएंडडी का संवर्द्धन" का प्रचालन कर रहा है। आरएंडडी योजना के अंतर्गत वित्तीय सहायता प्रदान करने के लिए जोर दिए जाने वाले क्षेत्र, नई वैकल्पिक प्रक्रियाओं और प्रौद्योगिकियों का विकास हैं, जिनका उद्देश्य लौह एवं इस्पात क्षेत्र के सामने आने वाले ज्वलंत मुद्दों जैसे जलवायु परिवर्तन (उत्सर्जन में कमी और ऊर्जा खपत में कमी), अपशिष्ट उपयोग, संसाधन दक्षता आदि का समाधान

करना है। इस योजना के अंतर्गत, इस्पात क्षेत्र में लघु एवं मध्यम उद्यमों (एसएमई) के समक्ष आ रही प्रौद्योगिकीय चुनौतियों का समाधान करने के लिए आरएंडडी परियोजनाओं को भी वित्त पोषित किया गया है।

(घ) इस्पात एक नियंत्रण मुक्त क्षेत्र है तथा सरकार एक सुविधाप्रदाता के रूप में कार्य करती है। सरकार ने इस्पात क्षेत्र के विकास के लिए निम्नलिखित उपाय किए हैं, जिनमें इस्पात क्षेत्र में लघु और मध्यम उद्यमों (एसएमई) के लिए प्रशिक्षण और कौशल विकास को बढ़ावा देना शामिल है।

- पंजाब के मंडी गोबिंदगढ़ में नेशनल इंस्टीट्यूट ऑफ सेकेंडरी स्टील टेक्नालॉजी (एनआईएसएसटी) की स्थापना की गई, ताकि द्वितीयक इस्पात क्षेत्र को प्रशिक्षित तकनीकी जनशक्ति, औद्योगिक सेवाएं, परीक्षण सुविधाएं, परामर्श सेवाएं प्रदान की जा सकें;
- पूर्वी क्षेत्र में इस्पात उद्योग की कौशल आवश्यकताओं को पूरा करने के लिए कलिंग नगर, जाजपुर में बीजू पटनायक राष्ट्रीय इस्पात संस्थान (बीपीएनएसआई) की स्थापना।

EXPORT PROMOTION SCHEME

4033. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the average cost of borrowing for Indian exporters in comparison to major competing economies such as China, Vietnam, Malaysia and Thailand;
- (b) the details of the interest equalisation scheme including interest subvention provided, number of beneficiaries and the funds allocated and released during the last four years;
- (c) the reasons for the non-allocation of funds to the above scheme and its expected impact on the competitiveness of Indian exports;

(d) the details of the Export Promotion Scheme announced in the Budget, including the specific schemes covered under it and the timeline for their implementation; and

(e) whether any additional fiscal or policy interventions are planned to reduce interest cost until the new scheme is implemented and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) In India, the Repo Rate stands at approximately 6.25%, with exporters bearing interest rates ranging between 8 to 12% or even more depending on the spread and risk assessment of the borrower by the Authorised Dealer Banks.

Central Bank rates of competitor countries

Country	Interest Rate (Central bank rates) in Mar-2024	Interest Rate (Central bank rates) in Jun-2024	Interest Rate (Central bank rates) in 2025
India	6.5	6.5	6.25 (Mar 25)
China	3.45	3.35	3.1 (Feb 25)
Malaysia	3	3	3 (Mar 25)
Thailand	2.5	2.5	2 (Feb 25)
Vietnam	4.5	4.5	4.5 (Dec, 2024)

Source: Respective Central banks of the Competitor Country.

(b) Interest Equalisation had been an important policy instrument, especially for MSME exporters, for bringing down the higher cost of credit incurred by Indian exporters vis-a-vis their foreign competitors.

Up to 30.06.2024 the Scheme covered all ITC (HS) codes for exports made by Micro, Small and Medium Enterprises (MSMEs) at 3% interest

equalisation, and 410 identified tariff lines at 4-digit ITC HS (Indian Trade Classification Harmonized System) code level for exports made by manufacturer and merchant exporters at 2% interest equalisation. From 01.07.2024 onwards, the scheme has been partially extended till 31.12.2024 for MSME manufacturer exporters with a value cap of Rs.50 Lakhs per exporter for FY 2024-25 up to December 2024.

Approximately, 11000 exporters avail the benefits under the scheme.

Details of the funds allocated and released during the last four years is as follows:

S. No.	Financial Year	Actual Expenditure (in crore)
1	2021-22	Reimbursed Rs.3488 (including arrears of previous year)
2	2022-23	Reimbursed Rs. 3118 (including arrears of previous year)
3	2023-24	Reimbursed Rs.3699.9 (including arrears of previous year)
4	2024-25	Reimbursed Rs. 2482 (including arrears of previous year)

(c) to (e) Presently, Interest Equalisation has been merged under the Export Promotion Mission in which a budgetary allocation of Rs 2250 crore has been made.

Government is undertaking stakeholder consultation with regard to Export Promotion Mission with a budgetary allocation of Rs. 2250 Crore with sectoral and ministerial targets, driven jointly by the Ministries of Commerce, MSME, and Finance. The focus is on facilitating easy access to export credit, cross-border factoring support, and support to MSMEs to tackle non-tariff measures in overseas markets.

A digital public infrastructure, 'Bharat Trade Net' (BTN) for international trade is a Budget announcement for a unified platform for trade documentation and financing solutions.

The specific schemes covered under it and the timeline for their implementation is still under consultation with the working group.

इस्पात उत्पादन में आत्मनिर्भरता

4034. श्री दुलू महतो:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार द्वारा भारत को इस्पात उत्पादन में आत्मनिर्भर बनाने के लक्ष्य को सहायता प्रदान करने के लिए कोई योजनाएं बनाई जा रही हैं;
- (ख) सरकार द्वारा झारखंड के सूक्ष्म, लघु और मध्यम उद्यमों और लघु इस्पात उत्पादकों को वैश्विक बाजार में प्रतिस्पर्धा करने में किस प्रकार सहायता किए जाने की संभावना है;
- (ग) भावी नीतियों में ग्रीन स्टील और संवहनीयता को किस प्रकार शामिल किए जाने की संभावना है; और
- (घ) सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) और (ख) इस्पात एक नियंत्रणमुक्त क्षेत्र है और सरकार इस्पात क्षेत्र को बढ़ावा देने के लिए अनुकूल नीतिगत वातावरण तैयार कर एक सुविधाप्रदाता के रूप में कार्य करती है। सरकार ने भारत को इस्पात उत्पादन में आत्मनिर्भर बनाने के लक्ष्य को प्राप्त करने तथा झारखंड सहित देश के एमएसएमई, छोटे इस्पात उत्पादकों की सहायता के लिए कच्चे माल की सुरक्षा में सुधार, अनुसंधान

एवं विकास गतिविधियों को बढ़ाने, आयात पर निर्भरता और उत्पादन लागत को कम करने के लिए निम्नलिखित उपाय किए हैं:

i. 'मेड इन इंडिया' स्टील का संवर्द्धन एवं निवेशों को बढ़ाना:

(क) सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' स्टील को बढ़ावा देने के लिए घरेलू स्तर पर विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआईएंडएसपी) नीति का कार्यान्वयन।

(ख) देश के भीतर मूल्यवर्धित इस्पात के विनिर्माण को बढ़ावा देने और पूंजीगत निवेशों को आकर्षित कर आयात को कम करने हेतु विशेष इस्पात के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू करना।

(ग) केंद्रीय बजट में अवसंरचना विस्तार पर जोर दिया गया है जिससे इस्पात की खपत में वृद्धि हुई है।

ii. कच्ची सामग्री की उपलब्धता में सुधार करना तथा कच्ची सामग्री की लागत में कमी करना:

क. फेरो-निकेल नामक कच्ची सामग्री पर आधारभूत सीमा शुल्क (बीसीडी) को 2.5% से घटाकर शून्य कर दिया गया है जिससे यह शुल्क-मुक्त हो गई है।

ख. बजट, 2024 में फेरस स्क्रेप पर बीसीडी छूट को 31.03.2026 तक जारी रखा गया है।

ग. स्वदेशी रूप से उत्पादित फेरस स्क्रेप की उपलब्धता को बढ़ाने के उद्देश्य से इस्पात स्क्रेप पुनर्चक्रण नीति को अधिसूचित करना।

घ. उद्योग, प्रयोक्ताओं और आम जनता के लिए गुणवत्तायुक्त इस्पात की उपलब्धता सुनिश्चित करने हेतु इस्पात गुणवत्ता नियंत्रण आदेशों (क्यूसीओ) को लागू करके घरेलू बाजार में घटिया/दोषपूर्ण इस्पात उत्पादों के साथ-साथ आयातों पर प्रतिबंध लगाना। आदेश के अनुसार, यह सुनिश्चित किया गया है कि अंतिम उपयोगकर्ताओं को केवल प्रासंगिक बीआईएस मानकों के अनुरूप गुणवत्ता वाले स्टील ही उपलब्ध कराए जाएं।

(ग) और (घ) इस्पात मंत्रालय ने 'ग्रीनिंग द स्टील सेक्टर इन इंडिया: रोडमैप एंड एक्शन प्लान' शीर्षक से एक व्यापक रिपोर्ट जारी की है, जो ग्रीन स्टील और संधारणीयता के लिए रूपरेखा प्रदान करती है।

किसानों के कल्याण के लिए योजनाएं

4035. श्री रामवीर सिंह बिधूड़ी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा देश भर में किसानों के कल्याण हेतु कितनी योजनाएं कार्यान्वित की गई हैं;
- (ख) विगत पांच वर्षों के दौरान उक्त योजनाओं के अंतर्गत किसानों को कुल कितनी राजसहायता प्रदान की गईल है; और
- (ग) विगत पांच वर्षों के दौरान उक्त योजनाओं से लाभान्वित होने वाले दिल्ली के किसानों की संख्या कितनी है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) कृषि राज्य का विषय है। हालांकि, भारत सरकार देश में किसानों के कल्याण के लिए केंद्रीय क्षेत्र और केंद्र प्रायोजित योजनाओं एवं कार्यक्रमों की एक व्यापक रेंज कार्यान्वित कर रही है। इन योजनाओं में क्रेडिट, बीमा, आय सहायता, इंफ्रास्ट्रक्चर, बागवानी सहित फसलें, बीज, मशीनीकरण, मार्केटिंग, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, विस्तार, न्यूनतम समर्थन मूल्य पर किसानों से फसलों की खरीद, डिजिटल कृषि आदि सहित कृषि का संपूर्ण दायरा शामिल है। इन योजनाओं के नाम और देश में वर्ष 2019-2020 से वर्ष 2023-24 तक पिछले पांच वर्षों के दौरान इन योजनाओं के तहत जारी की गई धनराशि का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

केंद्रीय क्षेत्र की योजनाओं से लाभान्वित हुए दिल्ली के किसानों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I**वर्ष 2019-20 से 2021-22 तक कृषि और किसान कल्याण विभाग के अंतर्गत
जारी फंड का ब्यौरा****(रुपए करोड़ में)**

क्र.सं.	मिशन/योजना का नाम	2019-20	2020-21	2021-22
		वास्तविक	वास्तविक	वास्तविक
I- केंद्रीय क्षेत्र की योजनाएं/परियोजनाएं				
1	प्रधानमंत्री फसल बीमा योजना-एनसीआईपी	12639.22	17789.72	13549.24
2	किसानों को अल्पावधि ऋण के लिए ब्याज सब्सिडी	16218.74	14161.48	21476.93
3	बाजार हस्तक्षेप योजना/मूल्य समर्थन योजना (एमआईएस/पीएसएस) का कार्यान्वयन	2004.6	1357.91	2288.33
4	प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)	313.18	0	0
5	कल्याणकारी योजनाओं के लिए राज्य/संघ शासित प्रदेशों को दलहन का वितरण	733.9	537.49	50
6	फसल अवशेषों के इन-सीटू प्रबंधन के लिए कृषि मशीनीकरण को बढ़ावा देना	594.23	570.72	691.3
7	प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)	48713.84	60989.9	66825.11
8	प्रधानमंत्री किसान मानधन योजना	125	110	39.5
9	किसान उत्पादक संगठनों का गठन और संवर्धन	0	240.83	427.04
10	एग्रीकल्चर इंफ्रास्ट्रक्चर फंड	0	21.87	21.43
II - केंद्र प्रायोजित योजनाएं				
1	प्रधानमंत्री कृषि सिंचाई योजना-प्रति बूंद अधिक फसल (पीएमकेएसवाई)	2700.04	2562.17	1796.12
2	हरित क्रांति			
2.1	राष्ट्रीय कृषि विकास योजना	3085.44	2561.25	1729.11
2.2	कृषोन्नति योजना			
2.2.1	राष्ट्रीय खाद्य सुरक्षा मिशन	1768.52	1675.23	995.17
2.2.2	राष्ट्रीय जैविक खेती संवर्धन परियोजना	0.44	0.89	0.26
2.2.3	एनईएस क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास	103.8	137.17	133.29
2.2.4	राष्ट्रीय सॉइल हेल्थ एंड फर्टिलिटी प्रबंधन परियोजना	159.22	200.24	8.76
2.2.5	राष्ट्रीय सतत कृषि मिशन (आरएडीपी और जलवायु परिवर्तन)	186.92	128.44	76.83
2.2.6	परंपरागत कृषि विकास योजना	283.66	381.05	88.57
2.2.7	राष्ट्रीय कृषि वानिकी परियोजना	27.73	27.1	8.37
2.2.8	एनबीएचएम सहित एकीकृत बागवानी विकास मिशन	1331.28	1423.34	994.83
2.2.9	बीज और रोपण सामग्री उप-मिशन	283.63	256.62	141.05
2.2.10	पौध संरक्षण एवं पौध संगरोध उप-मिशन	30.29	34.32	25.33
2.2.11	कृषि विस्तार उप-मिशन	931.7	886.33	820.98

2.2.12	सूचना प्रौद्योगिकी	35.95	42.52	40.08
2.2.13	कृषि मशीनीकरण उप-मिशन	964.8	999.7	816.55
2.2.14	एकीकृत कृषि संगणना एवं सांख्यिकी योजना	200.49	307.18	267.11
2.2.15	एकीकृत कृषि सहयोग योजना	143.97	373.65	341.67
2.2.16	एकीकृत कृषि विपणन योजना	272.55	237.8	238.28
2.2.17	राष्ट्रीय बांस मिशन	84.51	75.21	20.59

**वर्ष 2022-23 से 2023-24 तक कृषि और किसान कल्याण विभाग के
अंतर्गत जारी फंड का ब्यौरा**

(रुपए करोड़ में)

क्र.सं.	मिशन/योजना का नाम^	2022-23	2023-24
		वास्तविक	वास्तविक
I- केंद्रीय क्षेत्र की योजनाएं/परियोजनाएं			
1	प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)-एनसीआईपी	10296	12948.5
2	संशोधित ब्याज छूट	17997.9	14251.9
3	बाजार हस्तक्षेप योजना/मूल्य समर्थन योजना (एमआईएस/पीएसएस) का कार्यान्वयन	4007	0
4	प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)	0	2200.00*
5	कल्याणकारी योजनाओं के लिए राज्य/केन्द्र शासित प्रदेशों को दलहन का वितरण	166.21*	446.3
6	प्रधानमंत्री किसान सम्मान निधि (पीएम किसान)	58253.8	61440.7
7	प्रधानमंत्री किसान मानधन योजना (पीएमकेएमवाई)	12.5	100
8	किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन	124.19	428.86
9	एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ)	147.12	5475.23**
10	राष्ट्रीय मधुमक्खी पालन शहद मिशन (एनबीएचएम)	0	22.50*
11	नमो ड्रोन दीदी	-	-
12	* कृषि उपज मूल्य श्रृंखला के लिए प्रासंगिक कृषि और ग्रामीण उद्यम हेतु स्टार्टअप को वित्तपोषित करने के लिए मिश्रित पूंजी सहायता	-	-
II - केंद्र प्रायोजित योजनाएं			
1	राष्ट्रीय कृषि विकास योजना (आरकेवीवाई)	5247.44	5760.93
2	राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)	-	30.19
3	कृषोन्नति योजना (केवाई)	4715.95	5736.22
4	स्थापना और अन्य केंद्रीय क्षेत्र व्यय	604.41	1442.24
* संशोधित अनुमान चरण में आवंटन में वृद्धि की गई।** एग्रीकल्चर इंफ्रास्ट्रक्चर एंड डेवलपमेंट फंड में अतिरिक्त अंतरण			

विवरण II**केंद्रीय क्षेत्र की योजनाओं से लाभान्वित हुए दिल्ली के किसानों का ब्यौरा**

1	प्रधानमंत्री किसान सम्मान निधि (पीएम - किसान) (योजना की शुरुआत के बाद से लाभान्वित लाभार्थियों की संख्या, और वितरित राशि)	लाभार्थियों की संख्या	(करोड़ रुपए में)
		17,521	48.67
2	प्रधानमंत्री किसान मान धन योजना (पीएम - केएमवाई) (योजना की शुरुआत के बाद से नामांकित किसानों की संख्या))	354	
3	एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) (28.02.2025 के अनुसार)	दिल्ली राज्य के लिए एआईएफ के तहत 11 परियोजनाओं के लिए 14 करोड़ रुपये मंजूर किए गए हैं। इन स्वीकृत परियोजनाओं के लिए कुल परियोजना लागत 28 करोड़ रुपये है।	

DEVELOPMENT OF FISHERIES INFRASTRUCTURE**4036. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the total number of proposals received and approved for development of fish harbour, fishlanding centres, fish training centres, modern fish markets and fish processing units under Fisheries and Aquaculture Infrastructure Development Fund (FIDF) State, Year and district-wise including for Andhra Pradesh and year-wise;
- (b) the physical progress of approved projects along with timeline of completion, project-wise; and

- (c) the details regarding the loans sanctioned and disbursed for such projects, project-wise and year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying with effect from financial year 2018-19 has been implementing Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total fund size of Rs 7522.48 crore to address the infrastructure requirement for fisheries sector. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying based on the techno-financial proposals, so far, has approved a total 141 proposals at a cost of Rs. 5915.54 crore with restricting the project's cost for interest subvention at Rs. 3947.54 crore to various State Governments, Union Territories and other End Implementing Agencies. The state-wise details of these projects approved under FIDF are given in the enclosed **Statement-I**.

The key projects approved primarily include 28 Fishing Harbours, 24 Fish Landing Centers, 8 Fisheries Training Centres and 5 Fish Processing Units. This includes the four fishing harbours at a total investment of Rs 1291.40 crore approved for Andhra Pradesh. The state-wise and project-wise details of these key projects indicating the project-wise status, timeline, loans sanctioned and disbursed are given in the enclosed **Statement-II**.

STATEMENT-I**State-wise details of projects approved under FIDF****(Rs in crores)**

SI No	Name of State	No. of projects approved	Total Project Cost	Amount eligible for interest subvention
1	Andhra Pradesh	10	1396.82	653.05
2	Arunachal Pradesh	1	0.68	0.54
3	Assam	1	0.41	0.18
5	Goa	1	6.42	5.00
6	Gujarat	5	1354.92	750.00
7	Haryana	1	1.17	0.64
8	Himachal Pradesh	1	5.17	5.00
9	Jammu and Kashmir	2	120.70	93.17
10	Karnataka	2	1.44	0.79
11	Kerala	3	162.82	151.20
12	Maharashtra	17	1069.17	799.12
13	Manipur	4	1.15	0.90
14	Mizoram	1	8.57	6.85
15	Odisha	4	60.18	33.83
16	Puducherry	1	2.46	1.97
17	Tamil Nadu	67	1577.70	1338.30
18	Telangana	1	4.70	2.31
19	Uttar Pradesh	2	75.22	60.09
20	West Bengal	17	65.85	44.60
	Total	141	5915.54	3947.54

STATEMENT-II**Fishing Harbours**

SI No.	State	Name of the Project With Districts	Financial Year	Amount eligible for interest subvention	Loan Sanctioned	Loan Disbursed	Status	Physical Status	Financial Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)	(ix)	(x)
1	Andhra Pradesh	Fishing Harbour at Uppada in East Godavari	2019-2020	150.00	150.00	Nil	Project Ongoing	63.14%	40.87%

2	Andhra Pradesh	Fishing Harbour at Machilipattinam in Krishna District	2019-2020	150.00	150.00	Nil	Project Ongoing	58.35%	59.95%
3	Andhra Pradesh	Fishing Harbour at Nizampattinam in Guntur District	2019-2020	150.00	150.00	Nil	Project Ongoing	61.10%	38.26%
4	Andhra Pradesh	Fishing Harbour at Vodarevu in Prakasham District	2019-2020	150.00	Nil	Nil	Project Yet to Start	NR	NR
5	Gujarat	Fishing Harbour at Porbandar-Phase: 2	2019-2020	150.00	Nil	Nil	To take up	NR	NR
6	Gujarat	Fishing Harbour at Navabandar	2019-2020	150.00	150.00	41.44	Project Ongoing	95%	90.00%
7	Gujarat	Fishing Harbour at Madhwad in Junagad District	2019-2020	150.00	150.00	4.02	Project Ongoing	14.19%	10.27%
8	Gujarat	Establishment of Fishing Harbour at Veraval – Phase: 2 in Gir Somnath District	2019-2020	150.00	150.00	1.66	Project Ongoing	47.59%	42.46%
9	Gujarat	Establishment of Fishing Harbour at Sutrapada	2019-2020	150.00	150.00	1.48	Project Ongoing	33.61%	19.82%
10	Kerala	Development of Arthunkal Fishing Harbour	2020-2021	150.00	150.00	0.50	Project Ongoing	NR	NR
11	Tamil Nadu	Fishing Harbour at Tharangampadi in Nagapattinam District	2018-2019	120.00	108.00	107.94	Project Completed	100%	100%
12	Tamil Nadu	Fishing Harbour at ThiruvottriyurKuppam in Tiruvallur District	2018-2019	150.00	150.00	135.655	Project Completed	100%	60%
13	Tamil Nadu	Fishing Harbour at Mudhunagar in Cuddalore	2018-2019	100.00	90.00	83.6281	Project Completed	100%	82%

14	Tamil Nadu	Fishing Harbour at Vellapallam in Nagapattinam	2018-2019	100.00	100.00	42.6123	Project Ongoing	79%	76%
15	Tamil Nadu	Fishing Harbour at Azhagankuppam in Villupuram District	2019-2020	150.00	150.00	Nil	Project Ongoing	2%	1%
16	Tamil Nadu	Fishing Harbour at Arcottuthurai in Nagapattinam District	2019-2020	150.00	150.00	116.98	Project Ongoing	91%	89%
17	Tamil Nadu	Export Infrastructures in Mookaiyur Fishing Harbour in Ramanathapuram District	2020-2021	20.00	20.00	11.90	Project Completed	100%	90%
18	Tamil Nadu	Additional berthing facilities in Fishing Harbour at Thoothukudi	2020-2021	25.00	25.00	Nil	Project Completed	100%	100%
19	Tamil Nadu	Additional arrangements and Dredging the Fishing Harbour in Nagapattinam	2020-2021	6.00	6.00	5.79	Project Completed	100%	89%
20	Tamil Nadu	Extension of Fishing harbour in Kanyakumari	2020-2021	150.00	150.00	30.00	Project Ongoing	66%	54%
21	West Bengal	Infrastructural development at Deshpran Fishing Harbour Petuaghat.	2019-2020	3.25	0.00	Nil	Project Dropped	NR	NR
22	Maharashtra	Post Harvesting Facilities in Fisheries Harbour at Ratnagiri	2022-2023	146.90	146.90	Nil	project ongoing	5%	0%
23	Maharashtra	Infrastructural Facilities in Fisheries Harbour at Raigad.	2022-2023	150.00	150.00	Nil	project ongoing	45%	32%
24	Maharashtra	Infrastructure Facilities Fisheries Harbour at Dapoli, Ratnagiri District	2022-2023	150.00	150.00	Nil	project ongoing	10%	7%

25	Maharashtra	Fisheries Harbour at Shrivardhan, Raigad	2022-2023	119.64	119.64	Nil	Project Yet to Start	NR	NR
26	Tamil Nadu	Modernisation of Fishing Harbour in Nagapattinam	2022-2023	81.00	81.00	Nil	Project Ongoing	79%	76%
27	Tamil Nadu	Additional Infrastructure facilities in Fishing Harbour at Thoothukudi	2022-2023	10.00	10.00	Nil	Project Ongoing	94%	84%
28	Maharashtra	Fisheries Harbour at Satpati, Palghar	2022-2023	150.00	150.00	Nil	Project Yet to Start	NR	NR

Fish Landing Centres

SI No.	State	Name of the Project With Districts	FY	Amount eligible for interest subvention	Loan Sanctioned	Loan Disbursed	Status	Physical Status	Financial Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)	(ix)	(x)
1	Odisha	Fish Landing Centre at Khordha	2020-2021	9.29	Nil	Nil	Project Dropped	NR	NR
2	Odisha	Fish Landing Centre at Khordha	2020-2021	7.56	Nil	Nil	Project Dropped	NR	NR
3	Odisha	Fish Landing Center at Bhadrak	2020-2021	7.85	Nil	Nil	Project Dropped	NR	NR
4	Tamil Nadu	additional facilities to Fish Landing Centre at Portonovo-Annankovil in Cuddalore	2020-2021	10.00	10.00	3.85	Project Completed	100%	100%
5	Tamil Nadu	Fish Landing Centre at Keelamunthal in Ramanathapuram	2020-2021	10.00	10.00	8.50	Project Completed	100%	100%
6	Tamil Nadu	Additional Infrastructure facilities to Fish Landing Centre at Mudasalodai Village in Cuddalore	2020-2021	9.50	9.50	6.05	Project Completed	100%	100%

7	Tamil Nadu	Fish Landing Centre at Chandrapadi village in Nagapattinam	2020-2021	10.00	10.00	Nil	Project Completed	100%	100%
8	Tamil Nadu	Fish Landing Centre at Vanagiri Village in Nagapattinam	2020-2021	8.00	8.00	4.85	Project Completed	100%	100%
9	Tamil Nadu	Fish Landing Centre at Keezhathottam Village in Thanjavur	2020-2021	8.00	8.00	7.89	Project Completed	100%	94%
10	Tamil Nadu	T-Jetty at Tharuvaikulam in Thoothukudi	2020-2021	10.00	10.00	10.00	Project Completed	100%	94%
11	Tamil Nadu	Fish Landing Centre at Mandapam (North) in Ramanathapuram	2020-2021	10.00	10.00	9.98	Project Completed	100%	95%
12	Tamil Nadu	Fish Landing Centre at Mandapam (South) in Ramanathapuram	2020-2021	10.00	10.00	9.98	Project Completed	100%	95%
13	Tamil Nadu	Fish Landing Centre at Aruvikarai Village in Tirunelveli	2020-2021	10.00	10.00	Nil	Project Completed	100%	100%
14	Tamil Nadu	Fish Landing Centre at Kottaipattinam Village in Pudukottai	2020-2021	3.05	3.05	2.36	Project Completed	100%	94%
15	Tamil Nadu	Fish Landing Centre at Vadakkamapattinam, Village at Pudukottai	2020-2021	1.55	1.55	1.25	Project Completed	100%	97%
16	Tamil Nadu	Fish Landing Centre at Puthukudi, Village at Pudukottai	2020-2021	1.40	1.40	1.20	Project Completed	100%	99%
17	Tamil Nadu	Fish Landing Centre at Sattankuppam at Thiruvallur	2022-2023	8.00	8.00	Nil	Project Ongoing	25%	13%
18	Tamil Nadu	Fish Landing Centre at Sunnambukulam at Thiruvallur	2022-2023	8.00	8.00	Nil	Project Ongoing	92%	38%
19	Tamil Nadu	fish landing centre at Tsunami Nagar and Akkaraigori village in Cuddalore	2022-2023	4.50	4.50	Nil	Project Completed	100%	100%
20	Tamil Nadu	fish landing centre at Sonankuppam village in Cuddalore	2022-2023	5.50	5.50	Nil	Project Completed	100%	96%

21	Tamil Nadu	Fish landing centre at Chithiraipettai and Nanjalingampettai villages in Cuddalore	2022-2023	7.50	7.50	Nil	Project Ongoing	91%	47%
22	Tamil Nadu	Fish Landing Centre at Pudhukuppam and Anichankuppam Villages in Villupuram	2022-2023	7.00	7.00	Nil	Project Ongoing	77%	21%
23	Tamil Nadu	Fish Landing Centre at Mudhaliyarkuppam and Chettynagar Villages in Villupuram	2022-2023	7.00	7.00	Nil	Project Ongoing	95%	39%
24	Tamil Nadu	Fish landing centre at Sothikuppam and Rasapettai village in Cuddalore District	2022-2023	8.50	8.50	Nil	Project Ongoing	77%	53%
				182.20	157.50	65.90			

Fisheries Training Centres

Sl No.	State	Name of the Project	FY	Amount eligible for interest subvention	Loan Sanctioned	Loan Disbursed	Status	Physical Status	Financial Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)	(ix)	(x)
1	Himachal Pradesh	Establishment of State of art of Fisheries Training Centres, Gagret Dist. Una	2020-2021	5.00	5.00	0.54	Project Ongoing	25.25 %	20.91 %
2	Tamil Nadu	Construction of Integrated office building for Training Centre to the Fishermen at Trichy in Trichy	2020-2021	4.00	4.00	Nil	Project Completed	100%	94%
3	Tamil Nadu	Construction of Integrated Training	2020-2021	5.00	5.00	3.92	Project Complete	100%	98%

		Centre and Offices at Cuddalore					d		
4	Tamil Nadu	Construction of Training Centre at Radhapuram in Tirunelveli District.	2020-2021	1.60	1.60	1.56	Project Completed	100%	95%
5	Tamil Nadu	Establishment of Training Centre	2022-2023	5.00	5.00	Nil	Project Completed	100%	NR
6	Tamil Nadu	Establishment of Training Centre at Mettur Dam in Salem District.	2022-2023	3.00	3.00	0.03	Project Ongoing	NR	NR
7	West Bengal	Capacity Expansion and modernisation of Govt. Freshwater Fisheries Research and Training Center, Kulia, Kalyani, Nadia	2024-2025	5.00	Nil	Nil	Project Yet to Start	NR	NR

Processing Plants

Sl No.	State	Name of the Project	FY	Amount eligible for interest subvention	Loan Sanctioned	Loan Disbursed	Status	Physical Status	Financial Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)	(ix)	(x)
1	Andhra Pradesh	Expansion of Processing Plant, M/s Ananda Foods, Ramayanapuram village, Bhimavaram, West Godavari District	2020-2021	8.82	8.82	8.82	Project Completed	100%	100%
2	Karnataka	Establishing Fish Processing Unit at Bangalore, by M/s Sashimi Foods Pvt.Ltd.,	2020-2021	0.68	Nil	Nil	Project Yet to Start	NR	NR
3	Odisha	EXPANSION OF SHRIMP PROCESSING UNIT OF "HIGHLAND AGRO"	2022-2023	9.13	25.00	25.00	Project Completed	100%	100%
4	Andhra Pradesh	Proposal of M/s Agro products, Andhra pradesh for setting up	2024-2025	37.39	Nil	Nil	Project Yet to Start	NR	NR

		of a state-of-the-art shrimp processing unit in Nellore, Andhra Pradesh							
5	Maharashtra	A greenfield fish and Shrimp processing project proposed by M/s Pushpai Marine Exports Private Limited	2024-2025	22.51	Nil	Nil	Project Yet to Start	NR	NR
6	Maharashtra	Fish Processing Unit	2024-2025	5.07	Nil	Nil	Project Yet to Start	NR	NR

BUDGET ALLOCATION

4037. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that the total budget allocation for the Ministry has been reduced by 2.5% in 2025-26 as compared to the revised estimates of 2024-25;
- (b) if so, the reasons for this reduction despite of continued challenges in agricultural productivity, irrigation, and farmer incomes;
- (c) whether the 23% cut in allocation for the Pradhan Mantri Fasal Bima Yojana (PMFBY) from Rs.15,864 crore to Rs.12,242 crore will impact farmers' access to risk coverage, especially in light of increasing climate-related uncertainties, if so, the details thereof; and

(d) whether the Government has assessed the impact of declining insurance claim payments under PMFBY on farmers' financial security and if so, the corrective measures being taken?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Government of India is deeply committed to the well-being of farmers across the nation, which is evident through its remarkable increase in budget allocation for the Ministry of Agriculture and Farmers Welfare. The budget allocation for Ministry of Agriculture and Farmers Welfare has been increased from Rs 1,32,469.86 crore in 2024-25 to Rs 1,37,756.55 crore in 2025-26.

As regard Pradhan Mantri Fasal Bima Yojana (PMFBY) it is informed that on account of several interventions by Government of India (GoI), the premium rates charged by the Insurance Companies under the scheme have significantly reduced and hence the premium liability of GoI has reduced. In 2023-24 premium rate was 10.8% as compared to 15.9% in 2020-21. It may be further noted that Revised Estimates (2024-25) has been increased to Rs.15,864 crore as compared to Rs.14,600 crore at Budget Estimates stage (2024-25). Further, Union Cabinet in its meeting held on 01.01.2025 has approved exemption from 10% mandatory allocation in North Eastern Region (NER) heads due to which funds which were surrendered in earlier years have been made available for utilisation for non-NER States which will significantly reduce past liabilities. Keeping in mind the above, BE 2025-26 has been kept at Rs.12,242 crore. Further, the Union Cabinet in the meeting held on 01.01.2025 has also approved

an increased outlay of Rs.69,515.71 crore under the scheme for the period 2021-22 to 2025-26. Therefore, sufficient funds are available for additional allocation.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of PMFBY, some complaints against insurance companies about non-payment and/or delayed payment of claims; under payment of claims on account of incorrect/delayed submission of insurance proposals by banks; discrepancy in yield data and consequent disputes between State Government and insurance companies, delay in providing State Government share of funds, non-deployment of sufficient personnel by insurance companies etc., were received in the past which were suitably addressed as per the provisions of the scheme.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free

number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

Department is regularly monitoring the functioning of insurance companies by various methods, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

भारत बीज ब्रांड

4038. श्री लुम्बाराम चौधरी:

श्री चंदन चौहान:

डॉ. निशिकान्त दुबे:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा किसानों को, विशेषकर झारखंड सहित दूरदराज और ग्रामीण क्षेत्रों में, भारत बीज ब्रांड के तहत उच्च गुणवत्ता वाले बीजों की समय पर उपलब्धता सुनिश्चित करने के लिए क्या विशिष्ट उपाय किए गए हैं;

(ख) छोटे और सीमांत किसानों के बीच गुणवत्ता वाले बीजों के उपयोग और इन्हें अपनाने के बारे में जागरूकता बढ़ाने के लिए क्या कदम उठाए जा रहे हैं; और

(ग) सरकार बीजों की गुणवत्ता और वहनीयता बनाए रखने के लिए बीज वितरण नेटवर्क में निजी क्षेत्र की भागीदारी को किस प्रकार विनियमित करते हुए इसकी निगरानी करेगी?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) सहकारिता मंत्रालय ने बहुराज्य सहकारी सोसाइटी (MSCS) अधिनियम, 2002 के अंतर्गत भारतीय बीज सहकारी समिति लिमिटेड की स्थापना की है। भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) फसल उपज में सुधार के लिए सहकारी नेटवर्क के माध्यम से एकल ब्रांड 'भारत बीज' के अंतर्गत गुणवत्तापूर्ण बीजों का उत्पादन, प्रापण और वितरण करेगा। अब तक 19,674 सहकारी समितियां BBSSL की सदस्य बन चुकी हैं, जिनमें से 334 सदस्य सहकारी समितियां झारखंड से हैं। BBSSL ने झारखंड सरकार से बीज लाइसेंस भी प्राप्त किया है। BBSSL की कुशल लॉजिस्टिक्स व्यवस्था झारखंड के दूरदराज और ग्रामीण क्षेत्रों सहित किसानों को भारत बीज ब्रांड के अंतर्गत उच्च गुणवत्तापूर्ण बीजों की समय पर उपलब्धता सुनिश्चित करेगी।

(ख) राज्य कृषि विभाग (विभागों) अपनी कृषि विस्तार सेवाओं आदि के माध्यम से किसानों में गुणवत्तापूर्ण बीजों के उपयोग के बारे में जागरूकता बढ़ाने के लिए विभिन्न योजनाओं के अंतर्गत प्रशिक्षण सत्रों, कार्यशालाओं और फ्रंट-लाइन प्रदर्शन (FLD), क्लस्टर फ्रंट लाइन प्रदर्शन (CFLD), और अन्य प्रदर्शन कार्यक्रमों, किसानों के प्रशिक्षण, किसानों के फील्ड स्कूलों का आयोजन करता है। इसके अलावा, BBSSL ने निम्नलिखित तरीकों से छोटे और सीमांत किसानों के बीच भारत बीज ब्रांड गुणवत्ता वाले बीजों के उपयोग और अपनाने के बारे में जागरूकता बढ़ाने का भी निर्णय लिया है:

- i. सोशल मीडिया और BBSSL वेबसाइट के माध्यम से जागरूकता अभियान।
- ii. विभिन्न स्तरों पर किसानों की बैठकें आयोजित करना।
- iii. क्षेत्रीय कार्यशालाओं, सेमिनारों और सम्मेलनों का आयोजन करना।

iv. राष्ट्रीय, राज्य और क्षेत्रीय स्तरों पर प्रदर्शनियों का आयोजन करना और प्रचारात्मक कार्यक्रमों में भाग लेना।

(ग) बाजार में बिकने वाले बीजों की गुणवत्ता को विनियमित करने के लिए बीज अधिनियम, 1966, बीज नियम, 1968 और बीज (नियंत्रण) आदेश, 1983 और उस पर किए गए संशोधनों के तहत पर्याप्त उपबंध उपलब्ध हैं। उपर्युक्त उल्लिखित बीज कानूनों ने राज्य सरकारों को बीजों की गुणवत्ता की जांच करने और घटिया/नकली बीजों की बिक्री को रोकने के लिए सशक्त बनाया है।

कृषि एवं किसान कल्याण विभाग, कृषि एवं किसान कल्याण मंत्रालय विभिन्न फसलों के प्रजनक बीज राज्य सरकारों और निजी बीज कंपनियों को उनके द्वारा एक वर्ष पूर्व प्राप्त प्रजनक इंडेंट के आधार पर आवंटित करता है, ताकि उन बीजों से आधार और प्रमाणित बीजों का उत्पादन कर किसानों को वितरित किया जा सके।

भारत सरकार के कृषि एवं किसान कल्याण मंत्रालय ने पहले ही 19 अप्रैल, 2023 को बीज प्रमाणीकरण, पता लगाने की क्षमता और समग्र सूची (SATHI) पोर्टल - बीज ट्रेसेबिलिटी को लॉन्च कर दिया है, जो नाभिक-प्रजनक-आधार-प्रमाणित बीज से बीज श्रृंखला को कवर करते हुए प्रभावी निगरानी, दक्षता और पारदर्शिता सुनिश्चित करता है। बीज डीलरों और वितरकों सहित निजी एजेंसियां भी शामिल हैं और SATHI पोर्टल के माध्यम से पूरी आपूर्ति श्रृंखला को ट्रैक करने की योजना बनाई गई है।

पशुपालन संबंधी योजनाएं

4039. डॉ. आनन्द कुमार गोंड:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बहराइच संसदीय निर्वाचन क्षेत्र में आम लोगों को पशुपालन विभाग की योजनाओं का लाभ प्राप्त नहीं हो रहा है;

(ख) क्या सरकार द्वारा उक्त क्षेत्रों में पशुपालन विभाग की योजनाओं का कार्यान्वयन नहीं किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) सरकार द्वारा बहराइच संसदीय निर्वाचन क्षेत्र के किसानों को पशुपालन विभाग की योजनाओं का लाभ मुहैया कराने के लिए क्या कदम उठाए जा रहे हैं; और

(घ) यदि नहीं, तो विगत तीन वर्षों के दौरान पशुपालन विभाग की विभिन्न योजनाओं के अंतर्गत बहराइच संसदीय क्षेत्र के कितने किसान लाभ पाने के लिए पात्र हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) पशुपालन और डेयरी विभाग बहराइच संसदीय क्षेत्र सहित पूरे देश में लोगों के लाभ के लिए योजनाएं लागू कर रहा है।

(ग) क्रियान्वयन का योजना-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) लागू नहीं होता।

विवरण

(II) उत्तर प्रदेश में राष्ट्रीय डेयरी विकास कार्यक्रम योजना का घटक 'क'

उत्तर प्रदेश में एनपीडीडी योजना के तहत 9123.78 लाख रुपये (केंद्रीय हिस्सा 7496.00 लाख रुपये) के कुल परिव्यय के साथ 8 परियोजनाओं को अनुमोदित किया गया है। इन परियोजनाओं का क्रियान्वयन क्षेत्रीय/जिला स्तरीय दुग्ध संघों के माध्यम से प्रादेशिक सहकारी डेयरी परिसंघ (पीसीडीएफ) द्वारा किया जा रहा है। अनुमोदन के बाद, राज्य द्वारा 4 परियोजनाओं को पूरी तरह से वापस ले लिया गया और जारी की गई निधियां वापस कर दी गई हैं। आज की तिथि तक, उत्तर प्रदेश द्वारा इस योजना के तहत 848.91 लाख रुपये की निधियों का उपयोग किया जा चुका है।

उत्तर प्रदेश राज्य में पिछले 5 वर्षों और चालू वर्ष के दौरान जारी, उपयोग की गई, वापस की गई और अव्ययित निधियां:

(लाख रु. में)

वर्ष	जारी निधियां	उपयोग की गई निधियां	अव्ययित निधियां
2019-20	501.64	125.50	0.00*
2020-21	0.00	0.00	0.00
2021-22	0.00	0.00	0.00
2022-23	0.00	0.00	0.00
2023-24	97.00	97.00	0.00
2024-25 (दिनांक 20.03.2025 तक)	447.90	0.00	447.90
कुल	1046.54	222.50	447.90

* 376.14 लाख रु. वापिस कर दिए गए।

उत्तर प्रदेश राज्य में वास्तविक स्थिति:

मानक	परियोजना का लक्ष्य (वृद्धिशील)	उपलब्धि
डेयरी सहकारी समिति (संख्या)	2361	288
दूध उत्पादक सदस्य ('000)	144.840	11.520
औसत दैनिक दूध खरीद (टीएलपीडी)	452.4	15.09
औसत दैनिक दूध विपणन (टीएलपीडी)	237.69	2.08
डेयरी संयंत्र प्रयोगशाला का सुदृढीकरण	13	13
बल्क दुग्ध कूलर	संख्या	27
	क्षमता	95.00
डाटा प्रोसेसिंग और दूध संग्रहण इकाई (सं.)	210	196
किसानों, डीसीएस स्टाफ और डेयरी कार्मिकों का प्रशिक्षण (सं.)	27100	6765

एनपीडीडी योजना का घटक 'क': बहराइच जिला

उत्तर प्रदेश के बहराइच जिले में इस योजना के तहत 1.366 लाख रुपये की लागत से 246 किसान और डीसीएस कर्मचारियों को प्रशिक्षित किया गया है।

एनपीडीडी योजना का घटक 'ख'

योजना के तहत, श्वेतधारा मिल्क प्रोड्यूसर कंपनी के लिए 18.81 करोड़ रुपये (ऋण: 4.88 करोड़ रुपये; अनुदान: 13.13 करोड़ रुपये; पीआई योगदान 0.80 करोड़ रुपये) के कुल परिव्यय के साथ 1 परियोजना को अनुमोदित किया गया है। संस्वीकृत परियोजना में प्रतापगढ़, जौनपुर, अंबेडकरनगर, श्रावस्ती, बलरामपुर के साथ-साथ बहराइच भी शामिल हैं।

परियोजना के तहत निम्नलिखित वास्तविक प्रगति हुई है:

विवरण	इकाई	श्वेतधारा एमपीसी	
		संस्वीकृत लक्ष्य	उपलब्धि
दूध खरीद अवसंरचना का सुदृढीकरण			
नई डीसीएस/एमपीआई	सं.	510	265
एएमसीयू/डीपीएमसीयू	सं.	683	330
बल्क मिल्क कूलर	कि.ली.	40	30
नामांकित किसान सदस्य	सं.	15300	4000
अतिरिक्त दूध खरीद	टीकेजीपीडी	66.4	13
चारा विकास			
चारा बीजों का वितरण (टीएल/प्रमाणित/ हाइब्रिड)	एमटी	45	0.4
ग्राम स्तर पर साइलेज का निर्माण (250 एमटी)	सं.	3	2

2. डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (एसडीसीएफपीओ):

केंद्रीय मंत्रिमंडल ने वर्ष 2021-22 से वर्ष 2025-26 तक अम्ब्रेला योजना “अवसंरचना विकास निधि” के एक भाग के रूप में 500 करोड़ रुपये यानी प्रत्येक वर्ष 100 करोड़ रुपये के परिव्यय के साथ डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (एसडीसीएफपीओ) संबंधी केंद्रीय क्षेत्र योजना के कार्यान्वयन को अनुमोदित किया है। योजना के घटक “ख” के तहत, उत्पादक स्वामित्व वाले संस्थानों (पीओआई) को कार्यशील पूंजीगत ऋण पर 2% प्रति वर्ष की दर से ब्याज सबवेंशन प्रदान किया जा रहा है। इसके

अलावा, शीघ्र और समय पर भुगतान के लिए, ऋण चुकौती/ब्याज सेवा अवधि के अंत में अतिरिक्त 2% प्रति वर्ष ब्याज सबवेंशन देय है।

इस योजना के अंतर्गत वर्ष 2020-21 के दौरान लखनऊ दुग्ध संघ के लिए 26 करोड़ रुपये की कार्यशील पूंजीगत ऋण राशि के सापेक्ष नियमित ब्याज सबवेंशन के रूप में 19.35 लाख रुपये की निधि जारी की गई। इसके बाद के वर्ष में लखनऊ दुग्ध संघ से कोई प्रस्ताव प्राप्त नहीं हुआ है।

(II) राष्ट्रीय गोकुल मिशन:

- (i) कृत्रिम गर्भाधान कवरेज को बढ़ाने के लिए राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम और कार्यक्रम के तहत किसानों के द्वार पर निःशुल्क एआई सेवाएं प्रदान की जाती हैं। बहराइच जिला निर्वाचन क्षेत्र में 1.36 लाख पशुओं को कवर किया गया है, जिसमें कुल 2.05 लाख एआई किए गए हैं, जिससे कुल 0.94 लाख किसान लाभान्वित हुए हैं।
- (ii) 90% सटीकता के साथ सेक्स सॉर्टेड वीर्य का उपयोग करके बछियों का उत्पादन करने के लिए त्वरित नस्ल सुधार कार्यक्रम और कार्यक्रम के तहत किसानों को सेक्स सॉर्टेड वीर्य की लागत का 50% तक प्रोत्साहन उपलब्ध कराया जाता है।
- (iii) आईवीएफ तकनीक का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम और कार्यक्रम के तहत किसानों के लिए 5000 रुपये प्रति सुनिश्चित गर्भाधान प्रोत्साहन उपलब्ध है।
- (iv) किसानों के द्वार पर कृत्रिम गर्भाधान सेवाएं प्रदान करने के लिए मैत्री को प्रशिक्षित और सुसज्जित करना। बहराइच में कुल 155 मैत्री को प्रशिक्षित किया गया है।
- (v) देशी नस्लों के उत्कृष्ट पशुओं की पहचान करने हेतु जीनोमिक चयन के लिए जीनोमिक चिप।
- (vi) देशी नस्लों सहित उच्च आनुवंशिक गुणता वाले सांडों के उत्पादन के लिए संतति परीक्षण और नस्ल चयन कार्यक्रम।
- (vii) वीर्य उत्पादन में मात्रात्मक और गुणात्मक सुधार प्राप्त करने के लिए वीर्य स्टेशनों को सुदृढ़ करना।

(III) राष्ट्रीय पशुधन मिशन:

भारत सरकार का पशुपालन और डेयरी विभाग वित्तीय वर्ष 2014-15 से 'राष्ट्रीय पशुधन मिशन (एनएलएम)' नामक एक योजना लागू कर रहा है। इस योजना को वित्तीय वर्ष 2021-22 से संशोधित और पुनर्संरचित किया गया है और इसका उद्देश्य रोजगार सृजन, उद्यमिता विकास, प्रति पशु उत्पादकता में वृद्धि करना और इस प्रकार अंब्रेला योजना विकास कार्यक्रम के तहत मांस, बकरी के दूध, अंडे और ऊन के उत्पादन में वृद्धि करना है। इस योजना को दिनांक 21 फरवरी, 2024 को पुनः संशोधित किया गया, जिसमें बंजर भूमि/रेंज भूमि/अवक्रमित वन भूमि से चारा उत्पादन के साथ-साथ ऊंट, घोड़े और गधे की नस्ल-उन्नयन को शामिल किया गया है। इस योजना के तीन उप-मिशन हैं:

- (i) पशुधन और पोल्ट्री नस्ल विकास संबंधी उप-मिशन: उद्यमिता विकास के लिए व्यक्ति, एफपीओ, एफसीओ, जेएलजी, एसएचजी, धारा 8 कंपनियों को और नस्ल सुधार संबंधी अवसंरचना के लिए राज्य सरकार को प्रोत्साहन प्रदान करके पोल्ट्री, भेड़, बकरी और सूअर पालन में उद्यमिता विकास और नस्ल सुधार पर सघन ध्यान केंद्रित करने का प्रस्ताव है। भारत सरकार पोल्ट्री, भेड़, बकरी, सूअर पालन, ऊंट, घोड़े, गधे की इकाइयों की स्थापना के लिए उद्यमियों को 50% सब्सिडी प्रदान करती है।
- (ii) पशु आहार एवं चारा विकास संबंधी उप-मिशन: इस उप-मिशन का उद्देश्य चारा उत्पादन के लिए आवश्यक प्रमाणित चारा बीज की उपलब्धता में सुधार करने के लिए चारा बीज श्रृंखला को सुदृढ़ करना, चारा ब्लॉक / हे बेलिंग/ साइलेज निर्माण इकाइयों की स्थापना के लिए उद्यमियों को प्रोत्साहित करना और बंजर भूमि / अवक्रमित भूमि से चारा उत्पादन करना है। ब्रीडर, फाउंडेशन और प्रमाणित बीज के उत्पादन के लिए क्रमशः 250 रुपये प्रति किलोग्राम, 150 रुपये प्रति किलोग्राम और 100 रुपये प्रति किलोग्राम की दर से प्रोत्साहन प्रदान किया जाता है।
- (iii) नवाचार और विस्तार संबंधी उप-मिशन: इस उप-मिशन का उद्देश्य भेड़, बकरी, सूअर और आहार एवं चारा क्षेत्र, विस्तार कार्यकलापों, पशुधन बीमा और नवाचार से संबंधित अनुसंधान

और विकास करने वाले संस्थानों, विश्वविद्यालयों, संगठनों को प्रोत्साहित करना है। क्षेत्र के विकास के लिए आवश्यक अनुप्रयुक्त अनुसंधान, पशुपालन और योजनाओं के लिए प्रचार कार्यकलापों सहित विस्तार सेवाओं, सेमिनार, सम्मेलन, प्रदर्शन कार्यकलापों और राज्य सरकार के माध्यम से जागरूकता पैदा करने के लिए अन्य आईईसी कार्यकलापों के लिए केंद्रीय एजेंसियों, आईसीएआर संस्थानों और विश्वविद्यालय फार्मों को सहायता प्रदान की जाती है।

- (iv) राष्ट्रीय पशुधन मिशन-पशुधन बीमा कार्यकलाप के तहत, चालू वित्तीय वर्ष में 3.06 लाख पशुओं के बीमे को कवर करते हुए, उत्तर प्रदेश को 7.71 करोड़ रु. की राशि जारी की गई है। उद्यमिता विकास कार्यक्रम के तहत, 78.35 करोड़ रु. के कुल परियोजना मूल्य के साथ 145 परियोजनाओं को अनुमोदित किया गया है, और अनुमोदित सब्सिडी राशि 32.90 करोड़ रु. है। अब तक, विभाग ने 31 परियोजनाओं को पहली किस्त के रूप में 4.7844 करोड़ रु. जारी किए हैं, जबकि छह परियोजनाओं को योजना की शुरुआत से अब तक 1.015 करोड़ रुपये की दूसरी किस्त प्राप्त हुई है।

(IV) पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम:

विभाग सभी राज्यों/संघ राज्य क्षेत्रों में पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (एलएचडीसीपी) योजना के कार्यान्वयन के माध्यम से राज्यों/संघ राज्य क्षेत्रों को समर्थन दे रहा है, जिसका उद्देश्य पशु रोगों के लिए रोगनिरोधी टीकाकरण, पशु चिकित्सा सेवाओं के क्षमता निर्माण, रोग निगरानी और पशु चिकित्सा अवसंरचना, प्रशिक्षण, प्रचार और जागरूकता को सुदृढ़ करके पशु स्वास्थ्य के लिए जोखिम को कम करना है।

- i. राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (एनएडीसीपी) के तहत खुरपका और मुंहपका रोग (एफएमडी) और ब्रुसेल्लोसिस के लिए टीकाकरण और गंभीर पशु रोग नियंत्रण कार्यक्रम (सीएडीसीपी) के तहत पेस्टे डेस पेटिट्स रूमिनेंट्स (पीपीआर) और क्लासिकल स्वाइन फीवर (सीएसएफ) के टीकाकरण के लिए राज्यों/संघ राज्य क्षेत्रों को 100% केंद्रीय सहायता

प्रदान की जाती है। बहराइच जिले में, एफएमडी टीकाकरण की कुल संख्या: 16,15,137; ब्रुसेला टीकाकरण की कुल संख्या 928; पंजीकृत पशुओं की कुल संख्या 3,38,043 और लाभान्वित किसानों की कुल संख्या: 1,33,911 है।

- ii. राज्य प्राथमिकता वाले विदेशी, आकस्मिक और जूनोटिक पशु रोगों के नियंत्रण के लिए एलएचडीसीपी के तहत पशु रोग नियंत्रण के लिए राज्यों को सहायता (एएससीएडी)।
- iii. एलएचडीसीपी के पशु चिकित्सा अस्पतालों और डिस्पेंसरियों की स्थापना और सुदृढ़ीकरण (ईएसवीएचडी-एमवीयू) घटक के तहत, राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की गई है और 4016 एमवीयू कार्य कर रही हैं जो रोग निदान, उपचार, टीकाकरण, मामूली शल्य चिकित्सा हस्तक्षेप, दृश्य-श्रव्य सहायता और विस्तार सेवाओं के संबंध में किसानों के द्वार पर पशु चिकित्सा स्वास्थ्य सेवाएं प्रदान करने में मदद कर रही हैं। जिला बहराइच में कुल 8 एमवीयू कार्य कर रही हैं।

ग्रामीण क्षेत्रों का विकास

4040. श्रीमती मंजू शर्मा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रामीण विकास परियोजनाओं के अंतर्गत निधि के आवंटन का क्या आधार है;

(ख) क्या सरकार का उन राज्यों को अधिक निधि आवंटित करने का विचार है जो उक्त योजनाओं के कार्यान्वयन में अच्छा प्रदर्शन कर रहे हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या इस संबंध में कोई दिशानिर्देश जारी किए गए हैं; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ड) ग्रामीण विकास मंत्रालय (एमओआरडी) देश के ग्रामीण क्षेत्रों के समग्र विकास के लिए कई योजनाएं/कार्यक्रम कार्यान्वित कर रहा है, जैसे महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाईजी), प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) और राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) तथा प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) का वाटरशेड विकास घटक (डब्ल्यूडीसी)।

उपरोक्त सभी योजनाएं/कार्यक्रम राज्यों/संघ राज्य क्षेत्रों (यूटी) के सक्रिय सहयोग से कार्यान्वित किए जाते हैं। इन योजनाओं/कार्यक्रमों के तहत राज्यों/ संघ राज्य क्षेत्रों को निधि आवंटन एक सतत प्रक्रिया है। राज्य के पास उपलब्ध शेष राशि, योजनाबद्ध आवश्यकताओं के अनुसार अपेक्षित दस्तावेज/उपयोगिता प्रमाणपत्र प्रस्तुत करने, योजनाओं के तहत पहले से आवंटित निधि का उचित उपयोग सुनिश्चित करने और प्रत्येक योजना/कार्यक्रम के दिशा-निर्देशों का कड़ाई से पालन सुनिश्चित करने तथा जमीनी स्तर पर वास्तविक आवश्यकता के आकलन को ध्यान में रखते हुए निधि आवंटित की जाती है।

PROMOTE FAIR PRACTICES AMONG HEAVY VEHICLE OEMS

4041. SHRI MADDILA GURUMOORTHY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government is aware that several heavy vehicle Original Equipment Manufacturers (OEMs) are insisting that customers use only their proprietary Diesel Exhaust Fluid (DEF) brands, potentially limiting consumer choice and leading to increased operational costs;

(b) whether the Government can ensure that OEMs explicitly state in their policies that customers who are purchasing heavy vehicles are free to use any BIS-certified DEF brand without the risk of voiding warranties, as BIS-certified Diesel Exhaust Fluid companies represent the highest national standard for quality and safety; and

(c) the steps being taken by the Government to promote fair practices among OEMs to protect consumer rights?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) As per the information received from Society of Indian Automobile Manufacturers (SIAM), Automobile Original Equipment Manufacturers (OEMs) at times recommend consumers to purchase specific Grade and Brand of Diesel Exhaust Fluid (DEF) or Equivalent Grade from other brands, to ensure that the technical performance and safety of the vehicle are not compromised in any case.

(b) and (c) Department of Chemicals and Petrochemicals has made the Indian Standards of Diesel engines – NOx reduction agent AUS 32:Part1 quality requirements [IS 17042 (Part-1) : 2018] mandatory with effect from 24.08.2024 under section 16 of the BIS Act in the public interest to ensure that only standard quality products are available for the consumers.

IMPORT OF TEA

4042. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that India has become the largest importers of tea from Kenya, despite the fact that India is the second largest producer of Tea after China;
- (b) whether it is a fact that the increase in tea imports from Kenya has been a cause of concern for tea producers and traders in India who have been grappling with oversupply for some time although production in the country dropped by more than 50 million kgs in 2024;
- (c) whether it is also true that some Indian brands use the cheap and lower quality African teas as well as substandard teas from Iran and Vietnam for blending and re-exporting as Indian teas; and
- (d) if so, the steps taken against such exporters to protect the good image of Indian tea across the globe?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) and (b) No, India is not the largest importer of tea from Kenya. Tea imports by India from Kenya stood at only 2.83% of total tea exports made by Kenya in 2024. Overall Indian tea imports in 2023-24 were 25.21 million kgs which was 1.82 % of country's total tea production of 1382.03 million kgs. Tea imports are mainly for blending and re-exports.
- (c) and (d) No information in this regard is available.

However, Tea Board has taken several measures in respect of teas imported into the country, which include as below:

- A Notification dated 11.11.2021 was issued with a directive stating that imported tea must not be blended with GI teas, and if blending is done, the end product must not be claimed as GI tea.
- Directives were issued to packers, requiring them to clearly indicate on the packaging that the blended tea contains imported ingredients.
- Importers and exporters have been directed to mandatorily obtain clearance certificates from the Board's Tea Council portal before importing or exporting tea, and the origin of the tea must be clearly mentioned on the tea packages.
- The importers should notify, to the Board, the place of storage of the imported teas within 24 hours of import. The importers shall ensure that origin of the imported teas is mentioned in all sale invoices.
- The tea consignments are tested for compliance to parameters laid down by FSSAI at the time of import in India. Tea Board also collects random samples from the tea imported and tests them for compliance with the FSSAI parameters.
- Process of conducting joint training sessions among between Tea Board, Customs and FSSAI were initiated to strengthen food import clearance procedures.

MOBILE SOIL TESTING LABORATORIES

4043. SHRI KESINENI SIVANATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details regarding the total number of samples tested in soil testing laboratories, State wise and district-wise for the State of Andhra Pradesh;
- (b) the details regarding the total number of farmers benefitted, classified, State-wise and district-wise for the State of Andhra Pradesh;
- (c) whether the Government has received any proposals for sanctioning more mobile soil testing laboratories; and
- (d) if so, the details thereof and current status of the proposals, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b) Government is implementing Soil Health and Fertility Scheme to assist State Governments to issue Soil Health Cards (SHCs) to farmers in the country. In cycle-I (2015-16 to 2016-17) and cycle-II (2017-18 to 2018-19), the soil sampling and testing was done on grid basis i.e 2.5 ha grid in irrigated areas and 10 ha grid in rain-fed area. The details of State-wise soil samples tested till date are given in the enclosed **Statement-I**. The district wise data of soil samples tested and SHCs generated/ farmers benefitted till date as informed by State Government of Andhra Pradesh are given in the enclosed **Statement-II**.
- (c) and (d) In 2024-25, 5 States were sanctioned 25 new labs (Bihar-10, Madhya Pradesh-9, Maharashtra-2, Telangana-2 and Tripura-2).

STATEMENT-I

State wise soil samples tested and Soil Health Cards (SHCs) generated/ farmers benefitted informed by State Government of Andhra Pradesh under Soil Health and Fertility Scheme

S. No.	States/UTs	Samples tested
1	Andaman and Nicobar	21609
2	Andhra Pradesh	3858795
3	Arunachal Pradesh	121018
4	Assam	1524928
5	Bihar	5101933
6	Chhattisgarh	2066280
7	Dadra and Nagar Haveli and Daman and Diu	5641
8	Goa	76020
9	Gujarat	4045344
10	Haryana	3594289
11	Himachal Pradesh	325046
12	Jammu and Kashmir	762708
13	Jharkhand	532945
14	Karnataka	4159407
15	Kerala	598344
16	Ladakh	2298
17	Madhya Pradesh	6391607
18	Maharashtra	6175049
19	Manipur	63723
20	Meghalaya	126604
21	Mizoram	42981
22	Nagaland	217500
23	Odisha	2587650
24	Puducherry	21875
25	Punjab	1992710

26	Rajasthan	6198174
27	Sikkim	108945
28	Tamil Nadu	3774214
29	Telangana	2329160
30	Tripura	142879
31	Uttar Pradesh	11840107
32	Uttarakhand	538276
33	West Bengal	3136714
Total		7,24,84,773

STATEMENT-II

District wise soil samples tested, Soil Health Cards generated/ farmers benefitted in Andhra Pradesh under Soil Health and Fertility Scheme

S. No	Name of the district	Soil Samples tested	Farmers benefitted
1	Srikakulam	222028	1036699
2	Vizianagaram	187174	898466
3	Visakhapatnam	149116	847376
4	East Godavari	294062	976418
5	West Godavari	306517	1008125
6	Krishna	300925	1054653
7	Guntur	405980	1406063
8	Prakasam	270345	1419299
9	Nellore	279881	942107
10	Chittoor	201697	765115
11	Kadapa	204529	878486
12	Ananthapur	337630	1350768
13	Kurnool	374355	1349513
14	Manyam	15794	15794
15	Alluri Sita Ramaraju	13754	13754
16	Anakapalli	27547	27547

17	Konaseem	24957	24957
18	Kakinada	26494	26494
19	Eluru	33242	33242
20	NTR	22007	22007
21	Palnadu	28221	28221
22	Bapatla	28083	28083
23	Aaanmayya	28318	28318
24	Thirupathi	27874	27874
25	Nandyal	20579	20579
26	Sri Sathya Sai	27686	27686
	Total	38,58,795	1,42,57,644

BENEFICIARIES UNDER PMMSY

4044. SHRI B. MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the steps taken by the Government to ensure that the financial aid for boat upgrades and replacements reaches the intended beneficiaries, especially in remote and coastal areas where fishermen may lack awareness of these schemes;
- (b) the success of the PMMSY in providing subsidies for safety gear and insurance coverage for fishing vessels and whether there have been any significant challenges in implementing these aspects of the scheme;

- (c) the details of PMMSY includes provisions for livelihood support during fishing bans or lean periods and the specific measures are being taken to ensure that this assistance is timely and reaches all eligible fishermen, especially those from marginalized communities;
- (d) whether the Government ensuring the smooth formation and growth of Fish Farmers Producer Organizations (FFPOs) under PMMSY and the steps are being taken to improve the economic standard of fishermen through these organizations; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) and (b) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has been implementing a flagship scheme the Pradhan Mantri Matsya Sampada Yojana (PMMSY) in all States and Union Territories for holistic development of fisheries and aquaculture in the country. The PMMSY has been implemented with a plethora of activities including upgradation of existing fishing vessels, insurance, livelihood supports, formation of Fish Farmers Producer Organizations (FFPOs), training and capacity building, awareness creation and outreach activities along with many other beneficiaries oriented and non-beneficiaries-oriented activities. Department of Fisheries through the National Fisheries Development Board (NFDB) and in coordination with respective State Fisheries Department has been organizing various outreach programs for creation of awareness and

popularizing PMMSY through campaign, awareness programs, workshops to ensure that the financial aid for boat upgrades and replacements and other activities is reached to the intended beneficiaries. To create awareness among the fishermen in remote coastal areas, door to door campaigns were also organized through various programmes such as Sagar Parikrama, Matsya Sampada Jagruthi Aabyanand publicity through various print media, electronic media, digital media and mass media.

The beneficiary-oriented activities under the Centrally Sponsored Schemes (CSS) of PMMSY have been implemented in association with the State Governments and Union Territories (UTs) and the Governmental financial assistance is provided to the eligible beneficiaries through the concerned State Governments and UTs. To bring more efficiency in cash management at both Centre and State levels, the Department of Expenditure, Ministry of Finance has notified an alternative fund flow mechanism for releasing central funds to the State Governments on “Just-in-Time” basis under Centrally Sponsored Schemes (CSS). This new system has been named as SNA-SPARSH wherein the PMMSY has been on boarded and under this new system, fund is directly transferred to beneficiary's account.

The National Fisheries Development Board, Hyderabad has been implementing the activity of insurance to fishing vessels under PMMSY. The major challenges faced in implementation of this activities include involvement of multiple categories with various dimensions of fishing vessels, acceptability and adoptability of vessels insurance by the beneficiaries, higher premium amount,

inadequate response from the insurance companies, collection and compilation base data, arrival of consensus among the stakeholders and State Governments/UTs on the modalities of fishing vessels insurance and arriving at consent on premium rate and sum assured.

(c) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) inter-alia provides Livelihood and nutritional support for socio-economically backward active traditional fisher's families for conservation of fish resources during fishing ban/lean period implemented annually. Under the scheme, the Government assistance of Rs. 3000/- per beneficiary is provided annually and beneficiary contribute of Rs. 1500/- annually. This accumulated amount of Rs. 4500 is released to enrolled beneficiaries during the three months of fishing ban/lean periods. The governmental assistance of Rs, 3,000 is shared between the central and states in the ratio of 50:50 for general State, 80:20 for North Eastern States and Himalayan States while 100% for UTs. During the last four years (2020-21 to 2023-24) and current financial year (2024-25), an average 5.95 lakh fishers annually with a total investment of Rs. 1384.80 crore with central share of Rs. 490.84 crore were provided livelihood and Nutritional support.

(d) and (e) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) envisages setting up of Fish Farmers Producer Organizations (FFPOs) to economically empower the fishers and fish farmers and enhance their bargaining power. Formation and promotion of FFPOs is supported under the Central Sector Scheme Component of PMMSY with 100% central funding. The support provided primarily include FFPO formation and incubation cost, management

cost and equity grant. In addition, one-time registration cost of incorporating FFPOs under Companies Act or registering under Co-operative Societies Act is also provided. Capacity building, training and skill development of the Chief Executive Offices (CEOs)/ Board of Directors (BoDs) and other stakeholders is provided under PMMSY for development of robust FFPOs and for running the business activities successfully on a self-sustainable basis. The capacity building, training and skill development *inter-alia* focus on vertical and horizontal aspects of fisheries value chain with managerial aspects including accounting, value addition, processing, and marketing and transfer of technology and innovations to improve the economic standard of fishermen through formation of FFPOs. The Department of Fisheries, Government of India has sanctioned proposals to National Cooperatives Development Corporation (NCDC), Small Farmers Agribusiness Consortium (SFAC) and NFDB for formation of 195 new FFPOs and strengthening the existing 2000 primary fishermen cooperative societies as FFPOs at a total cost of Rs. 544.86 crore under PMMSY.

MONITORING OF EXPORT PERFORMANCE OF TEXTILES

4045. SHRI SOUMENDU ADHIKARI:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether the Government is monitoring export performance and taking measures to boost textile production and exports in consultation with Textile Export Promotion Councils and Industry Associations, if so, the details thereof;

(b) the details of Government support in exports of textile done through various agencies to boost textile exports; and

(c) the role of Export Credit Agency in providing credit insurance guarantees and protection against losses due to buyer insolvency, default or political risks?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) Ministry of Textiles is continuously monitoring export performance of textiles and taking various measures to boost production and exports in consultation with Textiles Export Promotion Councils and Industry Associations.

(b) Government is implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting principle of zero-rated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along with other products. In addition, Government provides financial support to various Export Promotion Councils and Trade Bodies under Market Access Initiative Scheme implemented by Department of Commerce for organising and participating in trade fairs, exhibitions, buyer-seller meets etc at national and international levels to boost export.

(c) As per Para 2.55 of Foreign Trade Policy, 2023

(i) Export Credit Agencies (ECAs) are policy instruments for Government to support exports. ECAs support exports by insurance, guarantee and also direct lending. Export Credit Agencies (ECAs) like Export Credit Guarantee

Corporation of India Ltd. (ECGC) provides credit insurance support to exports and export credit lending. Covers issued by ECGC to exporters, protect against losses arising out of payment failures due to insolvency or default of the buyers or due to political risks. Exporters can diversify their markets in addition to protecting existing markets through such covers. ECGC also supports Medium and Long term (MLT) exports including project exports. Exim Bank is the other ECA in the business of lending for MLT exports and fronting the government's line of credit.

(ii) ECGC indemnifies losses of exporters in export trade due to insolvency or default of the buyer. Additionally, losses due to political risk like war, sudden import restriction, promulgation of law or decree after the shipment has been affected are also covered. Some of the anti- dumping measures or non-tariff barriers introduced after a shipment has been made will come under the purview of the political risk. In such cases exporter's interest are protected by ECGC.

IMPLEMENTATION OF BHASKAR

4046. SHRI P. V. MIDHUN REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the timeline for the launch of the Bharat Startup Knowledge Access Registry (BHASKAR);
- (b) the details of specific roles are envisioned for State Governments, including Andhra Pradesh, in its implementation;

- (c) the details of the anticipated challenges in the rollout of BHASKAR in various States;
- (d) whether there are any collaboration mechanisms and milestones; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The Government launched the Bharat Startup Knowledge Access Registry (BHASKAR) under the Startup India initiative on 16th September 2024.

(b) to (e) BHASKAR enables collaboration among key stakeholders within the entrepreneurial ecosystem, including startups, investors, mentors, service providers, and Central Government bodies and State Governments/Union Territories (UTs).

For various stakeholder categories, BHASKAR enables peer-to-peer interaction and collaborative engagements, generates unique personalized identification for stakeholder categories, leverages the existing capabilities of the Startup India portal, and enables communication and coordination amongst the stakeholders.

The Government is undertaking various outreach and awareness measures for the promotion and adoption of BHASKAR. Such measures, *inter-alia*, include specific outreach to States/UTs, information sessions in workshops and events, and propagation through various social media platforms.

Further, under the Government's flagship States' Startup Ranking Framework (SRF) exercise, which promotes and recognises States and Union Territories (UTs) on development of regional startup ecosystems, specific elements have been included to encourage the adoption of BHASKAR by States and UTs.

IMPLEMENTATION OF PRADHAN MANTRI MATSYA SAMPADA YOJANA

4047. SHRI BAIJAYANT PANDA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the total Jobs generated directly and indirectly through the implementation of PMMSY in Odisha;
- (b) the details of beneficiaries and the total funds allocated and utilized under the scheme since its inception;
- (c) the key initiatives undertaken to enhance fish production, post-harvest infrastructure;
- (d) the key initiatives undertaken for market linkages under PMMSY, and
- (e) whether the Government has any plans to expand the scheme further and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) and (b) The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying (MoFAHandD), Government of India has been

implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of five years from 2020-21 to 2024-25 in all States and Union Territories including Odisha. During the last four years (2020-21 to 2023-24) and current year(2024-25) fisheries developmental proposals of various State Governments, Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crore have been approved under PMMSY.

The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying under PMMSY has approved the proposals received from the Government of Odisha at a cost of Rs.1264.23 crore with central share of Rs.510.94 crore during the last four years and in the current financial year. Out of this, central share of Rs.271.17 crore has been released to the Government of Odisha based on the utilization reports submitted by the State Government. The direct and indirect employment opportunities of 1,70,688 has been estimated on account of the projects approved for Odisha under PMMSY.

(c) and (d) The PMMSY envisages addressing critical gaps in fish production and productivity and post-harvest infrastructure in all States and UTs. Under PMMSY, various activities have been implemented to enhance production and productivity in fisheries and aquaculture sector such as (i) Genetic improvement programme of commercially important fish species, (ii) Establishment of Brood Bank and Brood Stock Multiplication Centre , (iii) Establishment of Hatchery, (iii) Seed rearing area, (iv) Construction of grow out Pond with inputs for freshwater, brackish water, cold water and saline water aquaculture, (v) Raceways, (vi)

Reservoir cage culture (vii) Re-circulatory Aquaculture System (RAS), (viii) Bio-floc unit, (ix) Sea cage, (x) species diversification and promotion of indigenous species, (xii) Introduction of deep sea fishing vessels (xiii) Up-gradation of existing fishing vessels for export competency, (xiv) Replacement of Boats and Nets. Further, the Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying under PMMSY has notified for development of 17 production and processing clusters in various States and UTs. Additionally, the Government of India with effect from the financial year 2018-19 has extended the Kisan Credit Card (KCC) facility to fishers and fish farmers to help them to meet their working capital requirements for production and productivity oriented activities.

Similarly, various activities are also approved under PMMSY to strengthen post-harvest infrastructure and to strengthen market linkage in fisheries and aquaculture sector such as (i) construction and up gradation and modernization of fishing harbours and fish landing centres, (ii) Cold storages, (iii) Ice plants, (iv) State of art whole sale fish markets, (v) Aqua Parks, (vi) Fish Kiosks, (vii) live fish vending centres, (viii) Retail Fish markets (ix) Insulated vehicles, (x) Refrigerated vehicles, (xi) Three wheeler with Ice boxes, (xii) two wheeler with ice boxes, (xiii) E-platform for e-trading and e-marketing of fish and fisheries products.

(e) The proposal for continuation of the Pradhan Mantri Matsya Sampada Yojana (PMMSY) beyond 31st March, 2025 has been examined in consultation with the Ministry of Finance and this scheme in its existing form is continued

during the full tenure of 15th Finance Commission cycle, i.e. up to Financial Year 2025-26.

FISHERIES CLUSTER ZONE

4048. PROF. SOUGATA RAY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has any framework to tap the fisheries potential of the States of West Bengal and Andaman and Nicobar Islands, if so, the details thereof;
- (b) whether the Government has any proposal to set up fisheries cluster zones in the above States, if so, the details thereof; and
- (c) the details of the proposed sustainable fisheries management?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

- (a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India, recognizing the potential of fisheries sector, since 2015, has substantially stepped-up investments in fisheries sector through schemes worth Rs. 38,572 crore for holistic development of fisheries and aquaculture and welfare of fishermen in the country including in West Bengal and Andaman and Nicobar Islands. The schemes include, (i) Blue Revolution Scheme implemented from FY2015-16 to 2019-20 with central outlay of Rs 3,000 crore helped in mobilizing of a total investment of Rs. 5,000 crore, (ii)

Fisheries and Aquaculture Infrastructure Development Fund implemented from FY2018-19 with a fund size of Rs. 7,522.48 crore, (iii) Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented from FY2020-21 to 2024-25 with an investment of Rs. 20,050 crore, (iv) Pradhan Mantri Matsya Kisan Samridhi Sah Yojana (PM-MKSSY) implemented from the FY2023-24 to 2026-27 with a total outlay of Rs. 6,000 crore an. In addition, the Government of India has also extended the facility of the Kisan Credit Card (KCC) to the fishers and fish farmers to meet their working capital requirements.

(b) and (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last four years (2020-21 to 2023-24) and current year(2024-25) has accorded approvals to the fisheries developmental proposals of various State Governments, Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crore under Pradhan Mantri Matsya Sampada Yojana for development of fisheries and aquaculture in the country. This includes (i) proposals of Government of West Bengal approved at a cost of Rs.544.39 crore with central share of Rs.225.55 crore and (ii) proposals of Andaman and Nicobar Administration approved at a cost of Rs.58.67 crore with central share of Rs.31.23 crore under PMMSY. The Pradhan Mantri Matsya Sampadha Yojana (PMMSY) *inter-alia* provides adoption of a cluster-based approach to enhance the competitiveness of the fisheries sector, facilitate economies of scale, generate higher incomes, accelerate the growth, expansion of fisheries and aquaculture in an organized manner in cluster based approach. The Department

of Fisheries, Government of India has issued the “Standard Operating Procedure (SOP) on Production and Processing Clusters in Fisheries Sector” to all the State Governments and Union Territories for implementation of clusters in various field of fisheries and aquaculture under PMMSY. The States and UTs have been advised to implement the clusters based approach for development of fisheries and aquaculture. Based on the request received from the Andaman and Nicobar Administration, development of Tuna fisheries cluster in Andaman and Nicobar Islands has been notified under PMMSY.

The 'National Policy on Marine Fisheries, 2017 notified by the Government of India, provides guiding principles of conservation and optimum utilization of fisheries resources for ensuring sustainability. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, as a conservation measure, has been implementing fishing ban in India's EEZ along the east and west coasts annually during the major breeding season of the commercial fish species. On the east coast, including the coasts of West Bengal and Andaman and Nicobar, the fishing ban is implemented annually from 15th April to 15th June. The States and UTs, through their Marine Fisheries Regulation Act, also regulates fishing activities in the state's and UT's territorial waters to support the sustainable management of fisheries. In addition, the Government of India has prohibited harmful fishing practices, such as pair or bull trawling, and the use of LED or artificial lights for fishing within the EEZ.

FRAUDULENT RECRUITMENT DRIVES**4049. SHRI BALABHADRA MAJHI:****SHRI ALOK SHARMA:****SHRI NABA CHARAN MAJHI:****SHRIMATI KAMALJEET SEHRAWAT:****SHRI JUGAL KISHORE:****SHRI MUKESH RAJPUT:****SHRI MITESH PATEL (BAKABHAI):****SHRI HASMUKHBHAI SOMABHAI PATEL:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of steps taken to prevent fake fraudulent recruitment drives in future;
- (b) the details of mechanisms are in place to verify the authenticity of job postings claiming to be from the Government; and
- (c) whether the Government has any plan to introduce stricter regulations to prevent unauthorized organizations from falsely claiming affiliation with the Government and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c) All the recruitment against the regular posts of Group-'A' to 'C' in the Department of Rural Development is done through the respective Cadre Controlling Authorities, through the designated recruitment agency, such as Union Public Service Commission, Staff Selection Commission. Further, all the

schemes of the Department of Rural Development are implemented through the State Governments/UTs; and field functionaries for implementation of such schemes are recruited by the respective State Governments.

The Department of Rural Development has recently come across a fake website impersonating Department's content and called applications from the candidates for recruitment to various post. Taking cognizance of the matter, Indian Cyber Crime Coordination Centre (I4C) under the Ministry of Home Affairs was requested to take down the fraudulent websites. The I4C removed the websites of the fake organization from the Internet. A disclaimer was also published on the website of the Ministry about the fake organization. General public were also cautioned through public notice against the fraudulent website/organization and its fake recruitment drive. Further, this Department has requested to police authorities to lodge FIR in this regard, investigate the matter and take penal course of action against the culprit(s).

The Department has also, in order to ensure immediate action in such incidences, designated an officer in the Department as Nodal Officer under the Information Technology Act, 2000 (21 of 2000) and Information Technology (Guidelines for Intermediaries and Digital Media Ethics Code) Rules, 2021 for issuing notice to intermediaries in relation to any information which is prohibited under any law for the time being in force pertaining to this Department.

USE OF DRUGS AMONG STUDENTS

4050. SHRI ANTO ANTONY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has conducted any study regarding the use of drugs among students including medical students;
- (b) if so, the details of such cases reported in the country during the last ten years, year-wise and State-wise;
- (c) whether the Government has noticed that criminal tendency among students is increasing due to the use of drugs, if so, the details thereof;
- (d) the steps being taken by the Government to stop/control the use of drugs by the students; and
- (e) whether the Government has any plan to start more awareness programmes in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) As a part of the National Survey on Extent and pattern for Substance Use in India, in order to understand the pattern and profile of substance use among school and college students across the country, Ministry of Social Justice and Empowerment (MoSJandE) conducted a multi-site survey in 2018-2019 as a Focused Thematic Study, "Substance Use among Students". In this focused thematic study, ten different locations from across the country were selected as survey sites.

Rates of Substance use in the sample of school students (Sample size- 5920)

Class of substance	Number (and percentage) of sample reported using in past 12 months
Cannabis	120 (2.0)

Sedatives	38 (0.6)
Opioids	163 (2.8)

Rates of Substance use in the sample of college students (N-2533)

Substance	Number (and percentage) of sample reported using in past 12 months
Charas, Ganja	159 (6.3)
Opioids: Opium	9 (0.4)
Opioids: heroin	6 (0.2)
Ph. Opioids	40 (1.6)
Sedatives	37 (1.5)
Cocaine	12 (0.5)
Amphetamine	4 (0.2)
Hallucinogen	9 (0.4)

(c) No such specific information is available.

(d) and (e) The Department of Social Justice and Empowerment is the nodal Department for drug demand reduction in the country. To tackle the issue of substance use, Department of Social Justice and Empowerment is implementing National Action Plan for Drug Demand reduction (NAPDDR), a Centrally sponsored scheme under which following actions have been undertaken for rehabilitation and awareness of school children and minor youth:

- (i) Nasha Mukta Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by the Ministry of Social Justice and Empowerment in 272 identified vulnerable district and has now been extended to all districts across the country. The initiative aims to raise awareness about substance abuse, with a special focus on higher educational

institutions, university campuses and schools. It also emphasizes identifying dependent individuals, providing counseling and treatment facilities in hospitals and rehabilitation centers and conducting capacity-building programs for service providers.

- (ii) So far, various on-ground activities under NMBA have sensitized over 14.79 crore people, including 4.96 crore youth and 2.97 crore women. The campaign has engaged over 4.16 lakh educational institutions, ensuring that its message reaches children and young people across the country. Additionally, more-than 10,000 dedicated Master Volunteers (MVs) have been identified and trained to further strengthen the movement.
- (iii) Developed Navchetna Modules (A New Consciousness on Life Skills and Drug Education for School Children)- teacher training modules. The Navchetna module aims to increase awareness against drugs and promote education on life skills among students in schools.
- (iv) 46 Community based Peer Led intervention (CPLI) centres are supported by MoSJandE. These CPLIs focus on vulnerable and at risk children and adolescents to create awareness against drugs and teach life skills.
- (v) A Toll-free Helpline for de-addiction, 14446 is being maintained for providing primary counselling and immediate referral services to the persons seeking help through this helpline.

PROMOTING CAPACITY BUILDING IN TEXTILES

4051. SHRI DURAI VAIKO:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of funds sanctioned and disbursed for promoting Capacity Building in Textile Sector in Tiruchirappalli and Pudukottai districts during the last five years, District/year-wise; and
- (b) the details of beneficiaries under Capacity Building initiatives in Textile Sector in the Tiruchirappalli and Pudukottai districts during the last five years, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) There is no state wise allocation of fund under Samarth. The details of funds disbursed during the last five years are – Rs. 72.06 Crores (2019-20), Rs. 90.70 Crores (2020-21), Rs. 85.69 Crores (2021-22), Rs. 23.27 Crores (2022-23) and Rs. 114.99 Crores (2023-24).
- (b) The details of beneficiaries trained (pass) under Samarth in Textile Sector in the districts Tiruchirappalli and Pudukottai during last five years are – Nil (2019-20), 14 (2020-21), 52 (2021-22), 558 (2022-23) and 748 (2023-24).

DELAY IN WAGE PAYMENT

4052. SHRI K. C. VENUGOPAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware of the recent study published in the Indian Journal of Labour Economics, which revealed that the Union Government owes Rs. 39 crore in delayed wages to Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers;
- (b) whether the Government acknowledges the findings of study that the Aadhaar-Based Payment System (ABPS) and caste-based wage distribution have inadvertently contributed to these delays rather than expediting payment disbursement;
- (c) the specific remedial measures have been implemented or are being planned to address the operational challenges in the ABPS and the issues arising from caste-based wage distribution; and
- (d) the timeline and mechanisms has put in place to ensure the prompt clearance of all outstanding wage dues to MGNREGS workers?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Under Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol.

During the financial year 2024-25 (as on 19.03.2025), a total amount of Rs. 84,114.70 crore has been released under the Mahatma Gandhi NREGS,

which includes Rs. 62,660.45 crore for the wage component and Rs.21,454.25 crore for material and administrative components.

Regarding the delayed wages it is stated that as per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll. The State Government shall pay the compensation upfront after due verification within the time limits specified above and recover the compensation amount from the functionaries or agencies responsible for the delay in payment.

(b) and (c) To ensure timely payment of wages to the beneficiaries under Mahatma Gandhi NREGS and to address the issues arising due to frequent changes in bank account numbers of the beneficiaries and subsequent non-updation, it was decided to implement Aadhar Payment Bridge System (APBS). This has been made mandatory with effect from 1st January 2024. Currently, against total of 13.58 crore active workers Aadhaar seeding of 99.50% have already been completed. State/UTs are continuously being monitored by the Central Government for achieving 100% Aadhaar Seeding and APBS conversion in NREGASoft. As and when any issue is flagged by the State/UT or any other stakeholders, the same is resolved on priority basis.

The category-wise (SC, ST, and Others) wage payment system under Mahatma Gandhi NREGS has been introduced as per policy decision taken by Government to keep record of the benefits delivered under scheme to the

beneficiaries belonging to weaker Sections of Society. It also helps in tracking participation, preventing discrimination, and enabling better policy decisions for financial planning and budget allocation.

(d) Fund release to the States/Union Territories is a continuous process and Central Government is committed for making funds available to States/UTs for the implementation of the Scheme as per demand for work on the ground.

As per the provision of the Mahatma Gandhi National Rural Employment Guarantee Act, the beneficiaries are entitled to get wage payment within 15 days of closure of Muster Roll of the work. Government of India has also issued a detailed Standard Operating Procedure (SOP) to the States to ensure timely wage payment. The Ministry in coordination with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time. The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). These include:

- (i) Upscaling of National Electronic Fund Management System (Ne-FMS)
- (ii) Intensive consultation with State Governments and other stakeholders to strategise timely payment of wages, verification of pending compensation claims etc.
- (iii) Formulation of Standard Operating Procedure for monitoring of timely payment and payment of compensation.

(iv) During various meeting with States/UTs, which includes, Meeting for finalisation of Annual Action Plan, Mid-Term Review meeting, Monthly Review Meeting and visit of senior officers to States/UTs, matter regarding the timely payment of wages and payment of delay compensation is regularly reviewed.

FINANCIAL ASSISTANCE UNDER NHDP

4053. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of handloom clusters in Andhra Pradesh that received financial assistance under National Handloom Development Programme (NHDP) including funds allocated/released and utilized, district-wise;
- (b) the specific details of handloom clusters in Kakinada assisted under NHDP, including status of implementation and benefits for weavers;
- (c) the financial support allocated, released and utilised for setting up Common Facility Centres (CFCs), dye houses and yarn banks under NHDP State and district-wise including Andhra Pradesh;
- (d) the status of Weavers' Service Centres (WSCs) for training and design innovation, along with State and district-wise details for Andhra Pradesh, including locations and impact; and
- (e) whether any delays or challenges have occurred in implementing NHDP in Andhra Pradesh and if so, the corrective measures taken by the Government?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) The Cluster Development Programme (CDP), a component of National Handloom Development Programme (NHDP) provides need based financial support through various interventions like upgraded looms and accessories, construction of worksheds, solar lighting units, product and design development etc., across the country including State of Andhra Pradesh, based on the proposals received from States/UTs Government. On receipt of proposals from State Government of Andhra Pradesh, financial assistance of Rs.1,790.05 Lakh have been provided for 44 CDPs during last three years and current financial year from 2021-22 to 2024-25 (till 20.03.2025). District-wise details of CDPs assisted, fund sanctioned/released and utilized in the State of Andhra Pradesh during last three years and current financial year from 2021-22 to 2024-25 (till 20.03.2025) is given in the enclosed **Statement-I**.

(b) In Kakinada District of Andhra Pradesh State, 03 handloom clusters have been financially assisted covering 1,333 beneficiaries for various interventions like upgraded looms and accessories, construction of worksheds, solar lighting units, product and design development etc. and Rs.77.137 lakh sanctioned/released during 2021-22 to 2024-25 (till 20.03.2025), of which Rs.65.39 lakh utilized.

(c) As per the existing guidelines of National Handloom Development Programme (NHDP), there is no provision for providing financial support for setting up of Common Facility Centres (CFCs) and yarn bank. Therefore, no financial assistance has been released under the scheme for this purpose during last three years and the current financial year from 2021-22 to 2024-25 (till

20.03.2025). Further, no financial support has been provided to any States including Andhra Pradesh for setting up of dye house across during last three years and current financial year.

(d) 29 Weavers Service Centres (WSCs) are functional in the different parts of the country in all States/UTs including State of Andhra Pradesh under their jurisdictions. State/UT-wise details of skill training provided under SAMARTH-Scheme (Scheme for Capacity Building in Textiles Sector) to handloom weavers during last three years and current financial year from 2021-22 to 2024-25 (till 20.03.2025) is given in the enclosed **Statement-II**.

District-wise detail of skill training provided in the State of Andhra Pradesh through Weavers Service Centre, Vijayawada during last three years and current financial year from 2021-22 to 2024-25 (till 20.03.2025) is given in the enclosed **Statement-III**.

(e) No such issue has been noticed by the Government of India.

STATEMENT-I

District-wise details of CDPs financially assisted, funds released and utilized in Andhra Pradesh State under NHDP during 2021-22 to 2024-25 (till 20.03.2025)				
Sl. No.	District	No. of CDPs	Funds released (Rs. in Lakh)	Funds Utilized (Rs. in Lakh)
1	2	3	4	5
1	Anakapalli	1	48.78	41.93
2	Ananthapuramu	3	107.89	8.48
3	Annamayya	4	228.50	31.37
4	Bapatla	1	58.89	0.00

5	Chittoor	2	98.89	91.70
6	East Godavari	3	81.69	65.42
7	Guntur	5	284.36	197.67
8	Kakinada	3	77.14	65.39
9	Dr. B.R. Ambedkar Konaseema	2	81.79	65.33
10	Kurnool	2	90.57	76.05
11	Parvathipuram Manyam	2	50.84	37.18
12	Nandyal	1	44.43	9.08
13	Palnadu	1	34.60	0.00
14	Sri Potti Sriramulu Nellore	2	69.69	58.23
15	Srikakulam	4	124.84	92.54
16	Sri Sathya Sai	2	34.34	1.20
17	Tirupati	3	144.03	0.03
18	Vizianagaram	1	47.18	42.43
19	West Godavari	2	81.61	59.59
	Total	44	1,790.05	943.62

STATEMENT-II

State-wise details of no. of persons trained under SAMARTH during 2021-22 to 2024-25 (till 20.03.2025)		
Sl. No.	State	No. of persons trained
1	Andhra Pradesh	1,425
2	Arunachal Pradesh	225
3	Assam	1,979
4	Bihar	947
5	Chhattisgarh	807
6	Delhi	305
7	Goa	55

8	Gujarat	1,067
9	Haryana	333
10	HP	294
11	JandK	992
12	Jharkhand	931
13	Karnataka	1,165
14	Kerala	1,670
15	Madhya Pradesh	1,274
16	Maharashtra	1,632
17	Manipur	1,220
18	Meghalaya	163
19	Mizoram	753
20	Nagaland	585
21	Odisha	1,259
22	Punjab	139
23	Rajasthan	646
24	Tamilnadu	2,099
25	Telangana	1,940
26	Tripura	827
27	Uttar Pradesh	3,202
28	Uttrakhand	440
29	West Bengal	1,009
	Total	29,383

STATEMENT-III

Location and district-wise details of weavers trained in Andhra Pradesh State under SAMARTH during 2021-22 to 2024-25 (till 20.03.2025)			
Sl. No.	Location	District	No. of weavers trained
1	Uravakonda	Anantapur	20

2	Yadiki		36
3	Chirala	Bapatla	15
4	Cherukupalli		33
5	Battiprolu		16
6	Kanagala		17
7	Peteru		18
8	Battiprolu		16
9	Vemuru		16
10	Epurupalem		29
11	Murari	East Godavari	16
12	Katheru		19
13	Pulagurtha		30
14	Polavaram	Eluru	20
15	Phirangipuram	Guntur	126
16	Nidibrolu/Ponnuru		20
17	Ilavaram		17
18	Phirangipuram		20
19	Nidibrolu/Ponnuru		19
20	Ilavaram		39
21	Prathipadu		16
22	Mangalagiri		25
23	Durgada	Kakinada	37
24	Gollaprolu		18
25	Pedana	Krishna	32
26	Pedana		38
27	Kappaladoddi		40
28	Ghantasala		35
29	Adoni	Kurnool	20
30	Adoni		77
31	Yemmiganur		18
32	Nandyala	Nandyala	17
33	Allagadda		18
34	Vijayawada	NTR Dist.	19

35	Machavaram	Palnadu	17
36	Dachepalli		17
37	Sattenapalli		37
38	Korasawada	Srikakulam	28
39	Amadalavalasa		17
40	Akkulapeta		18
41	Akkulapeta		27
42	Somandepalli	Sri SatyaSai	71
43	Somandepalli		19
44	Dharmavaram		18
45	Somandepalli		28
46	Venkatagiri	Tirupati	19
47	Venkatagiri		18
48	Venkatagiri		16
49	Vizag	Visakhapatnam	16
50	Vizag(Gajuwaka)		18
51	Tanuku	West Godavari	19
52	Moragudi	YSR Kadapa	17
53	Proddatur		16
54	Jammalamadugu		17
55	Moragudi		20
	Total		1,425

FUNDS ALLOCATED UNDER PMGSY

4054. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of budget allocated and utilized under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last five years, Year, State and

district-wise in Andhra Pradesh, particularly Bapatla Parliamentary Constituency;

- (b) the details and total number of constructed Roads under PMGSY in Rural areas during the said period, State and district-wise in Andhra Pradesh, especially, Bapatla Parliamentary Constituency;
- (c) whether the Government has achieved its objective of constructing roads to previously unconnected rural areas under PMGSY, if so, the details thereof, including data on the number of villages connected;
- (d) the details of the central share of the funds which is allocated during the said period under PMGSY, State and district-wise, particularly in Bapatla Parliamentary Constituency, Andhra Pradesh; and
- (e) the details and total number of upgradation of bridges completed during the said period under PMGSY State and district-wise especially in Bapatla Parliamentary Constituency, Andhra Pradesh?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (d) The details of the total Central share of funds released by the Ministry and expenditure incurred under Pradhan Mantri Gram Sadak Yojana (PMGSY), during last five years, year-wise, State-wise including Andhra Pradesh are given in the enclosed **Statement-I**.

Further, the allocation/release of funds to the State for implementation of PMGSY is done on the basis of the proposal received from the state which inter-alia depends on works in hand, execution capacity of the State and unspent

balances available with the State. The funds for implementation of the scheme are released by the Ministry to the State as whole. Further release of funds to the Programme Implantation Units (PIUs) at the district level is done by the respective State Governments depending upon the absorption capacity of the PIU.

Parliamentary Constituency wise details regarding PMGSY implementation are not maintained in the Ministry. Bapatla Parliamentary Constituency comprises parts of Bapatla and Praskasam Districts of Andhra Pradesh. District-wise details of funds released and expenditure incurred during the said period including Bapatla and Prakasam Districts may be accessed at programme website www.omms.nic.in > Progress Monitoring > MPR1.

(b) and (e) The details of total number of road and Bridge works constructed during the last five years under various interventions/verticals of PMGSY, State-wise including district wise details in Andhra Pradesh are given in th enclosed **Statement-II**.

(c) Yes, A total of 8,28,963Km road length has been sanctioned under various ongoing interventions/verticals of PMGSY, out of which 7,75,207Km road length has already been completed and 36,177Km road length are at various stages of execution. The intervention/vertical wise physical achievement status under PMGSY since inception till 19.03.2025 are given below:

(Road length in Km)			
Name of intervention/vertical	Sanctioned	Completed	Balance*
PMGSY-I	6,44,875	6,24,787	4,316
PMGSY-II	49,795	49,053	200

RCPLWEA	12,228	9,424	2,699
PMGSY III	1,22,065	91,943	28,962
Total:	828,963	7,75,207	36,177

****Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.***

The unit for Pradhan Mantri Gram Sadak Yojana (PMGSY) programme is a Habitation. Out of total 1,63,201 eligible unconnected habitations in the Core Network in the country, 1,62,765 habitations have already been provided all weather road connectivity under PMGSY-I. State-wise details of habitations connectivity may be accessed at programme website www.pmgysy.nic.in >Progress Monitoring > Habitations Coverage Report.

STATEMENT-I

Total Central funds released and expenditure incurred including State share during last five years under PMGSY, Year-wise, State-wise

(₹ in crore)

Sl.No.	State	Release					Expenditure(includes State share also)				
		2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andaman and Nicobar	0.00	0.00	9.22	12.22	12.22	0.00	3.78	5.45	7.51	22.93
2	Andhra Pradesh	476.27	53.20	50.00	644.13	140.64	338.84	396.75	508.86	748.63	368.03
3	Arunachal Pradesh	1123.00	952.31	1090.60	1018.74	339.90	1,270.03	1,429.61	1,279.07	1,246.99	320.09
4	Assam	2401.88	2516.62	1591.50	664.91	391.29	3628.93	2600.19	2,488.03	1,118.21	571.22
5	Bihar	286.70	49.13	375.00	1443.23	963.37	1552.37	2173.52	1,992.99	2,088.54	1,815.63

6	Chattisgarh	1614.60	924.48	394.41	995.87	401.77	1159.70	1985.94	1,902.34	1,057.35	388.09
7	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	Gujarat	0.00	79.08	195.50	266.63	298.41	29.35	133.32	400.16	492.19	330.33
9	Haryana	16.03	0.00	353.23	168.25	74.01	0.48	92.10	583.12	213.81	150.86
10	Himachal Pradesh	1284.89	745.24	517.45	624.76	617.56	724.34	1061.00	933.22	626.84	371.54
11	Jammu and Kashmir	695.50	1727.30	1328.34	717.00	1304.17	1324.12	932.37	1,485.28	1,114.78	1,256.96
12	Jharkhand	214.41	293.50	0.00	332.63	752.80	1312.94	1083.34	598.44	745.63	1,323.90
13	Karnataka	534.24	49.29	704.25	720.47	72.25	1.10	728.40	1,499.18	864.71	404.03
14	Kerala	48.64	89.97	0.00	106.76	54.25	122.18	71.76	46.91	124.97	164.95
15	Madhya Pradesh	1308.97	1099.54	1392.25	1557.47	599.42	1799.47	2166.99	2,419.14	1,978.73	1,105.16
16	Maharashtra	150.00	0.00	0.00	743.00	1110.80	207.12	221.59	376.73	1,074.02	1,507.37
17	Manipur	263.85	420.66	742.00	744.98	161.29	487.23	601.46	710.58	539.11	296.83
18	Meghalaya	357.00	355.29	483.92	405.89	122.59	289.79	473.71	536.92	373.72	238.19
19	Mizoram	576.06	1.59	74.34	584.20	141.37	285.18	277.32	332.86	315.94	381.62
20	Nagaland	88.89	72.89	145.31	183.15	161.29	70.80	144.70	125.83	198.65	94.01
21	Odisha	798.11	774.29	404.12	1235.88	1262.55	2489.91	1754.13	1,795.5	2,088.9	1,589.8
22	Puducherry	0.00	0.00	11.66	24.72	0.27	0.00	0.00	0.00	27.08	11.89
23	Punjab	0.00	0.00	68.59	231.06	265.10	32.10	2.67	295.14	428.72	522.95
24	Rajasthan	184.74	237.15	917.51	199.90	404.79	289.11	492.13	1,452.64	372.38	633.09
25	Sikkim	4.39	195.50	107.28	263.33	94.37	175.11	178.52	177.89	230.34	130.13
26	Tamil Nadu	308.46	265.38	440.00	613.70	411.36	799.29	626.92	1,169.56	532.36	777.78
27	Tripura	10.64	69.57	73.88	267.59	185.03	97.43	99.25	202.93	152.90	112.64
28	Telangana	267.38	0.00	86.38	321.43	296.9625	289.44	288.59	410.80	345.32	479.41
29	Uttar Pradesh	78.07	123.90	1418.55	2068.57	2679.63	356.63	440.19	2,074.26	3,267.32	3,791.65

30	Uttarakhand	554.90	1536.27	787.00	1297.16	551.05	1080.48	1493.50	1,218.45	1,350.02	800.68
31	West Bengal	348.25	969.31	49.94	381.03	99.275	1512.52	1471.94	701.28	394.75	309.11
32	Ladakh	0.00	50.00	140.79	109.97	37.50	0.00	514.73	109.66	107.81	30.44
	Total	13995.87	13651.46	13952.99	18948.61	14007.29	21725.99	23940.42	27,833.22	24,228.27	20,301.27

STATEMENT-II

State wise details of Number of roads and Bridges completed under PMGSY during last five years:

Sl.No.	State	Completed*	
		Roads	Bridges
1	Andaman And Nicobar	73	0
2	Andhra Pradesh	602	128
3	Arunachal Pradesh	426	179
4	Assam	3332	1109
5	Bihar	2514	1076
6	Chhattisgarh	1741	192
7	Goa	0	0
8	Gujarat	258	45
9	Haryana	244	0
10	Himachal Pradesh	1098	50
11	Jammu And Kashmir	1510	151
12	Jharkhand	2115	324
13	Karnataka	709	91
14	Kerala	164	3
15	Madhya Pradesh	1886	930
16	Maharashtra	399	154
17	Manipur	379	106
18	Meghalaya	575	89
19	Mizoram	122	0

20	Nagaland	45	53
21	Odisha	4315	344
22	Puducherry	30	0
23	Punjab	157	4
24	Rajasthan	896	40
25	Sikkim	179	50
26	Tamil Nadu	1977	66
27	Tripura	136	16
28	Uttar Pradesh	2020	11
29	Uttarakhand	1195	232
30	West Bengal	1834	54
31	Telangana	331	144
32	Ladakh	51	1
	Total	31,313	5,642

*includes works sanctioned in previous year

District wise details of Number of roads and Bridges completed under PMGSY in Andhra Pradesh during last five years:

Sl.No.	District Name	Completed*	
		Roads	Bridges
1	Anantapur	15	6
2	Chittoor	33	1
3	Y S R Kadapa	20	1
4	East Godavari	7	1
5	Guntur	5	0
6	Krishna	8	0
7	Kurnool	8	9
8	Nellore	17	15
9	Prakasam	12	27
10	Srikakulam	23	2
11	Visakhapatnam	2	0
12	Vizianagaram	15	0

13	West Godavari	2	2
14	Parvathipuram Manyam	64	5
15	Anakapalli	16	1
16	Alluri Sitharama Raju	250	22
17	Kakinada	6	0
18	Eluru	7	1
19	Ntr	2	2
20	Bapatla	3	6
21	Palnadu	12	2
22	Tirupati	17	12
23	Annamayya	27	0
24	Sri Sathya Sai	10	2
25	Nandyal	12	7
26	Dr BR Ambedkar Konaseema	9	4
	Total	602	128

*includes works sanctioned earlier

PEHCHAN CARDS TO HANDLOOM WORKERS

4055. SHRI PRADYUT BORDOLOI:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details regarding the number of handloom workers in Assam and the number who have received Pehchan cards;
- (b) the details regarding the number of handloom clusters in Assam covered under the Comprehensive Handicraft Cluster Development Scheme (CHCDS) and whether Sualkuchi is amongst this list;
- (c) the details regarding the amount of funds that have been disbursed to clusters in Assam under the CHCDS; and

(d) the details regarding the number of migrant handloom weavers in Assam's Sualkuchi and the number who have been registered under the One Nation One Ration Card Scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) As per 4th All India Handloom Census 2019-20 report, there are 12,83,881 handloom workers in Assam. The handloom workers enumerated in the 4th All India Handloom Census have been provided either pehchan card or enabled downloading e-pehchan card. An online portal was launched on 28th January 2025, for new registration (left out from the 4th All India Handloom Census and new weavers and allied workers), editing the details of the existing weavers and downloading of e-pehchan cards. Hence, addition/deletion, updation etc. is dynamic and continuous.

(b) and (c) Sivasagar Mega Handloom Cluster had been taken up for financial assistance in the State of Assam under erstwhile Comprehensive Handloom Cluster Development Scheme (CHCDS) and amount of Rs. 15.63 crore has been released from 2014-15 to 2021-22. However, Sualkuchi is not covered under CHCDS. Mega Handloom Cluster at Sualkuchi, Assam has been taken up during FY 2024-25(till 21.03.2025) under National Handloom Development Programme (NHDP) and financial assistance of Rs. 4.80 crore has been provided.

Further, financial support of Rs. 64.85 crore has been provided for 83 clusters under NHDP scheme in Assam State from FY 2015-16 to 2024-25(till 21.03.2025).

(d) Number of migrant handloom weavers is not maintained. The nation-wide portability of ration cards through One Nation One Ration Card (ONORC) feature has been enabled for all National Food Security Act 2013 (NFSA)/Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY) beneficiaries in all 36 States/UTs (including Assam). Under this feature, NFSA/PMGKAY beneficiaries may lift their entitled foodgrain from any Fair Price Shop (FPS) of their choice, anywhere in the country, by using their existing ration card. There is no requirement of separate registration for ONORC under NFSA/PMGKAY.

पनधारा विकास परियोजना के अंतर्गत नई जल संचयन परियोजना

4056. डॉ. मन्ना लाल रावत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का पनधारा विकास परियोजनाओं के अंतर्गत कोई नई जल संचयन परियोजना स्वीकृत करने का विचार है;

(ख) यदि हां, तो इसे कब तक स्वीकृत किए जाने की संभावना है,

(ग) यदि नहीं, तो सरकार द्वारा वर्षा आधारित सिंचाई क्षेत्रों में प्रत्येक खेत तक सिंचाई के लिए जल उपलब्ध कराने हेतु क्या कदम उठाए गए हैं;

(घ) क्या सरकार के पास उदयपुर, डूंगरपुर, प्रतापगढ़, बांसवाड़ा और सलूम्बर जिलों के लिए कोई विशेष जल संचयन परियोजनाएं हैं; और

(ङ) यदि हां, तो तत्संबंधी व्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) भूमि संसाधन विभाग (डीओएलआर), देश में वर्षा सिंचित और अवक्रमित भूमि के विकास के लिए प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक (डब्ल्यूडीसी-पीएमकेएसवाई) का कार्यान्वयन कर रहा है।

डब्ल्यूडीसी-पीएमकेएसवाई 1.0 (वर्ष 2009-10 से 2014-15 के दौरान स्वीकृत परियोजनाएं) के तहत, राजस्थान में सृजित/पुनरुद्धारित 1.52 लाख जल संचयन संरचनाओं सहित कुल 7.65 लाख जल संचयन संरचनाएं सृजित/पुनरुद्धारित की गईं (वर्ष 2014-15 और 2021-22 के बीच)। डब्ल्यूडीसी-पीएमकेएसवाई 1.0 परियोजनाओं की अवधि 31 मार्च, 2022 को समाप्त हो गई।

भारत सरकार ने, 49.5 लाख हेक्टेयर के भौतिक लक्ष्य और केंद्रीय हिस्से के रूप में, 8,134 करोड़ रुपये के वित्तीय परिव्यय के साथ वर्ष 2021-22 से 2025-26 तक की अवधि के लिए इस कार्यक्रम को डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के रूप में जारी रखने की मंजूरी दी है। डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत, भूमि संसाधन विभाग ने अब तक 28 राज्यों और 2 संघ राज्य क्षेत्रों (जम्मू-कश्मीर और लद्दाख) के लिए 12303.33 करोड़ रुपये (केंद्रीय हिस्सा: 8022.69 करोड़ रुपये) की कुल लागत पर 50.16 लाख हेक्टेयर क्षेत्र को कवर करते हुए, राज्यों/संघ राज्य क्षेत्रों को 1150 परियोजनाओं की मंजूरी दी है। इनमें, 7.51 लाख हेक्टेयर क्षेत्र को कवर करते हुए राजस्थान के लिए स्वीकृत 149 परियोजनाएं शामिल हैं। योजना के आरंभ से, राज्यों को केंद्रीय हिस्से के रूप में 4678.18 करोड़ रुपये की राशि जारी की गई है (दिनांक 20.3.2025 तक)। डब्ल्यूडीसी 2.0 के कार्यान्वयन के माध्यम से, राजस्थान में सृजित/पुनरुद्धारित 7086 जल संचयन संरचनाओं सहित कुल 1.22 लाख जल संचयन संरचनाओं (डब्ल्यूएचएस) का सृजन/पुनरुद्धार किया गया है (वर्ष 2022-23 से 2024-25 तक, तीसरी तिमाही तक)।

(ग) कृषि एवं किसान कल्याण विभाग, वर्ष 2015-16 से देश में केन्द्रीय प्रायोजित योजना “प्रति बूंद अधिक फसल” “(Per Drop More Crop)” का कार्यान्वयन कर रहा है। पीडीएमसी योजना का मुख्य उद्देश्य ड्रिप और स्प्रिंकलर सिंचाई प्रणाली जैसे माइक्रो सिंचाई प्रणाली के उपयोग के जरिए, खेत स्तर पर जल उपयोग दक्षता को बढ़ावा देना है। माइक्रो सिंचाई प्रणाली से जल की बचत के साथ-साथ फर्टिगेशन के जरिए उर्वरक का कम उपयोग, मजदूरी में बचत और अन्य इनपुट लागत में कमी आती है जिससे समग्र रूप से किसानों की आय में वृद्धि होती है। पीडीएमसी के तहत सरकार ड्रिप और स्प्रिंकलर प्रणाली लगाने के लिए सीमांत किसानों को 55% की दर से और अन्य किसानों को 45% वित्तीय सहायता प्रदान करती है। माइक्रो सिंचाई प्रणाली लगाने के लिए यह सहायता प्रति लाभार्थी 5 हेक्टेयर तक सीमित है। वर्ष 2015-16 से 2024-25 तक, देश में माइक्रो सिंचाई के तहत 96.97 लाख हेक्टेयर को कवर किया गया है और 22854.07 करोड़ रुपए केन्द्रीय सहायता के रूप में जारी किए गए हैं।

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, केन्द्रीय प्रायोजित योजना, हर खेत को पानी (एचकेकेपी) का कार्यान्वयन कर रहा है जो प्रधान मंत्री कृषि सिंचाई योजना का एक घटक है। सतही लघु सिंचाई (एसएमआई) योजना और जल निकायों की मरम्मत, पुनरुद्धार और पुनर्स्थापना (आरआरआर), अब पीएमकेएसवाई-एचकेकेपी का एक भाग है। पीएमकेएसवाई-एचकेकेपी के तहत, राज्यों को एसएमआई और जल निकायों की आरआरआर योजना के तहत सिंचाई क्षमता का सृजन और पुनर्स्थापन के लिए केन्द्रीय सहायता दी जाती है। एसएमआई योजना, सिक्किम सहित पूर्वोत्तर के 7 राज्यों और पहाड़ी राज्यों (हिमाचल प्रदेश, उत्तराखंड)/संघ राज्यों तथा अन्य राज्यों/संघ राज्यों [अर्थात् अविभाजित ओडिशा के कोरापुट, बोलांगीर और कालाहांडी जिले, उत्तर प्रदेश और मध्य प्रदेश का बुंदेलखंड इलाका, महाराष्ट्र का मराठवाड़ा और विदर्भ क्षेत्र, एलडब्ल्यूई प्रभावित इलाका, जनजातीय क्षेत्रों, बाढ़ संभावित क्षेत्रों, सूखा प्रवण क्षेत्र कार्यक्रम (डीपीएपी) क्षेत्रों, मरुस्थल विकास कार्यक्रम (डीडीपी) क्षेत्रों] को कवर करती है, जबकि जल निकायों की आरआरआर योजना, पूरे देश को कवर करती है। वर्ष 2016-17 से 2024-25 तक, राज्यों को 569.40 करोड़ रु. की

केन्द्रीय सहायता मुहैया कराई गई है और वर्ष 2016-17 से 2023-24 तक पीएमकेएसवाई-एचकेकेपी के एसएमआई और आरआरआर घटकों के तहत क्रमशः 40870 हेक्टेयर और 12930 हेक्टेयर सिंचाई क्षमताओं का सृजन किया गया है।

(घ) और (ङ) उदयपुर (सलूम्बर ब्लॉक), डूंगरपुर और प्रतापगढ़ जिलों में स्वीकृत डब्ल्यूडीसी-पीएमकेएसवाई 2.0 परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अतिरिक्त, भूमि संसाधन विभाग ने 2.80 लाख हेक्टेयर क्षेत्र को कवर करते हुए लगभग 700 करोड़ रु. के कुल लागत पर 10 सर्वश्रेष्ठ प्रदर्शन करने वाले राज्यों को वर्ष 2024-25 के दौरान डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत अतिरिक्त वाटरशेड परियोजनाओं को स्वीकृत करने का निर्णय लिया है, जिसमें राजस्थान को अस्थायी रूप से आवंटित 54305 हेक्टेयर क्षेत्र शामिल है।

विवरण

डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत स्वीकृत परियोजनाएं

राज्य	जिला	परियोजनाओं के नाम	ब्लॉक का नाम	स्वीकृत क्षेत्रफल (हे.)
राजस्थान	डूंगरपुर	डूंगरपुर - डब्ल्यूडीसी - 1 /2021-22	आसपुर	3999
		डूंगरपुर - डब्ल्यूडीसी - 2 /2021-22	सबला	4012
	प्रतापगढ़	प्रतापगढ़ -डब्ल्यूडीसी - 1 /2021-22	अरमोड़	3446
		प्रतापगढ़-डब्ल्यूडीसी - 2 /2021-22	छोटी सादड़ी	4372
		प्रतापगढ़-डब्ल्यूडीसी - 3 /2021-22	छोटी सादड़ी	4982
		प्रतापगढ़-डब्ल्यूडीसी - 4 /2021-22	दलोट	7452
		प्रतापगढ़-डब्ल्यूडीसी - 5 /2021-22	धमोतर	5335
		प्रतापगढ़-डब्ल्यूडीसी - 6 /2021-22	धरियावाड़	5331
		प्रतापगढ़-डब्ल्यूडीसी - 7 /2021-22	पीपलखूंट	4348
		प्रतापगढ़-डब्ल्यूडीसी - 8 /2021-22	सुहागपुरा	3331
	उदयपुर	उदयपुर -डब्ल्यूडीसी - 1 /2021-22	भिंडर	7006
		उदयपुर -डब्ल्यूडीसी - 2 /2021-22	जयसमंद	4837
		उदयपुर -डब्ल्यूडीसी - 3 /2021-22	झल्लारा	6075
		उदयपुर -डब्ल्यूडीसी - 4 /2021-22	कोटरा	4320
		उदयपुर -डब्ल्यूडीसी - 5 /2021-22	कुटराबाद	3750

		उदयपुर -डब्ल्यूडीसी - 6 /2021-22	नयागांव	4782
		उदयपुर -डब्ल्यूडीसी - 7 /2021-22	ऋषभदेव	3407
		उदयपुर -डब्ल्यूडीसी - 8 /2021-22	सलूंबर	5211
		उदयपुर -डब्ल्यूडीसी - 9 /2021-22	वल्लभनगर	5222

IMPLEMENTATION OF DIGITAL PUBLIC INFRASTRUCTURE

4057. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the status of Digital Agriculture Mission, including key components such as AgriStack the Farmers Registry, geo-referenced village maps and Crop Sown Registry;
- (b) whether the Government has conducted Digital Crop Survey using Digital Public Infrastructure (DPI) in the previous year, if so, the details regarding the States and districts where it was conducted and the States and districts planned for expansion this year and the coming years;
- (c) whether the Government has signed MoUs for the creation and implementation of DPI for agriculture, if so, the details regarding participating States and districts where DPI is planned for implementation this year and the coming years;
- (d) the number of Farmer IDs created and the States and districts where they have been implemented;

- (e) the timeline and targets for Farmer ID creation over the next three years, including the districts planned for implementation; and
- (f) whether any discrepancies have been found in linking land records and other farmer related data, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (f) The Digital Agriculture Mission envisages the creation of Digital Public Infrastructure for Agriculture such as Agristack, Krishi Decision Support System, and a comprehensive Soil Fertility and Profile Map to enable a robust digital agriculture ecosystem in the country. This, in turn would drive innovative farmer-centric digital solutions and make timely and reliable crop-related information available to all the farmers. Agristack consists of three foundational registries or databases in the agriculture sector, i.e., the Farmers' Registry, Geo-referenced village maps, and the Crop Sown Registry; all created and maintained by the State Governments/Union Territories. The Government has a plan to generate 11 Crores Farmer IDs by 2026-27. As of 21.03.2025, a total of 4,58,05,017 Farmer IDs have been created, the details of the same are given in Statement-I. Geo-referenced village maps are a pre-requisite condition for the Digital Crop Survey (DCS) and DCS was undertaken in 436 Districts in Kharif in 2024. So far, in more than 450 districts around 23 crore agricultural plots have been surveyed in Rabi 2024. The details of the same is given at Statement-II. In 2025-26, the government plans to conduct DCS in all the districts of the country. Further, the Krishi Decision System was launched on August 16, 2024, and the Soil and

Land Use Survey of India (SLUSI) has completed the profile creation of soil maps over 130 lakh hectares.

At present, a separate Memorandum of Understanding (MoU) has been signed with each of the 24 states/UTs for the creation and implementation of the Digital Public Infrastructure for Agriculture. The land records for incorporating the inheritance and land transactions are updated by the respective State/UT Governments.

STATEMENT-I

Nationwide Progress: State Farmers' Registry

S.No.	State	No. of Generated Farmer IDs (As of 21.03.2025)
1	Andhra Pradesh	38,45,143
2	Assam	3,63,910
3	Bihar	1,064
4	Chhattisgarh	18,18,359
5	Gujarat	40,83,036
6	Madhya Pradesh	69,21,210
7	Maharashtra	81,37,299
8	Odisha	1,87,223
9	Rajasthan	56,68,877
10	Tamil Nadu	23,76,229

11	Telangana	295
12	Uttar Pradesh	1,26,22,458

STATEMENT-II

Nationwide progress: Status of Digital Crop Survey (DCS)

#	State Name	Districts DCS Started	Plot Surveyed (As of 21.03.2025)
1	Bihar	28	45,49,390
2	Gujarat	33	39,31,504
3	Maharashtra	34	67,38,157
4	Odisha	30	1,77,23,859
5	Rajasthan	30	4,50,52,135
6	Uttar Pradesh	75	5,23,27,196
7	Andhra Pradesh	26	90,00,000
8	Madhya Pradesh	55	4,63,00,000
9	Tamil Nadu	38	3,84,45,754
10	Kerala	03	8,17,100
11	Assam	27	27,30,397
12	Jharkhand	5	1,36,368
13	Telangana	32	36,81,902
14	Chhattisgarh	19*	2,68,672

15	Punjab	23	17,707
16	Uttarakhand	03	1,062

GLOBAL DAIRY INDUSTRY

4058. SHRI ADITYA YADAV:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has taken any step to ensure that India's positions itself as a key player in the global dairy industry;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has taken any initiatives to make people aware that milk offers a good source of calcium, crucial for strong bones and teeth along with high-quality proteins that aid muscle repair and development, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) India is ranked 1st in milk production since 1998, now contributing 25 percent of global milk production. Milk production has increased by 63.56% over the past 10 years from 146.3 million tonnes during 2014-15 to 239.2 million tonnes during 2023-24, with an annual growth rate of 5.7 % during the past 10 years and whereas, world milk production is growing at 2% per annum. Per capita availability of milk in the country has increased by 48% in the last decade

with more than 471 gm/person/day during the year 2023-24 as against the per capita availability of 322 gram/ person/ day in the world.

Department of Animal Husbandry and Dairying is implementing the following schemes across the country to complement and supplement the efforts for milk production and milk processing infrastructure made by the State Government;

(i) National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

1. Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
2. Component 'B' of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

(ii) Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention with respect to working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.

- (iii) **Animal Husbandry Infrastructure Development Fund (AHIDF):** AHIDF is being implemented for funding of eligible projects set up by individual entrepreneurs, Dairy Cooperatives, Farmers Producer Organizations, Private Companies, MSMEs and Section 8 companies for their investment for processing and value addition in animal husbandry sector by scheduled banks. Under the scheme, credit facilities are to be made available for establishment of Dairy processing and value addition infrastructure, Animal feed manufacturing plant, Breed Improvement Technology and Breed Multiplication farm, Animal waste to wealth management (Agri Waste management) and Veterinary vaccine and drugs production facilities.
- (iv) **Rashtriya Gokul Mission (RGM):** To enhance milk production and productivity of bovines Government is implementing Rashtriya Gokul Mission for development and conservation of indigenous breeds and genetic upgradation of bovine population.
- (v) **National Livestock Mission (NLM):** to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat and piggery by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure.
- (vi) **Livestock Health and Disease Control Programme (LHDCP):** to provide for prophylactic vaccination against animal diseases, capacity building of

veterinary services, disease surveillance, and strengthening veterinary infrastructure.

- (c) Department of Animal Husbandry and Dairying is continuously organizing social media campaigns through the official channels to make people aware about the nutritional benefits of milk. These campaigns include awareness posts, infographics, reels and engagement through hashtags and digital outreach.

जनजातीय क्षेत्रों में पशुपालन करने वाले किसान

4059. श्री अनन्त नायक:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में और विशेषकर जनजातीय क्षेत्रों में पशुपालन करने वाले किसानों की राज्यवार कुल संख्या कितनी है;
- (ख) ओडिशा में पशुपालन करने वाले किसानों की कुल संख्या कितनी है;
- (ग) उनमें से जनजातीय क्षेत्रों से संबंधित किसानों की संख्या कितनी है तथा उन्हें केन्द्र और राज्य सरकार की विभिन्न योजनाओं से कितना लाभ प्राप्त हुआ है;
- (घ) सरकार द्वारा ओडिशा के जनजातीय क्षेत्रों में दुग्ध उत्पादन, मुर्गीपालन, व्यवसाय, मत्स्यपालन को बढ़ावा देने के लिए क्या कदम उठाए गए हैं; और
- (ङ) क्या सरकार का जनजातीय किसानों को पशुपालन, डेयरी, मत्स्यपालन के लिए विशेष प्रशिक्षण प्रदान करने तथा उनकी आय बढ़ाने के लिए कोई नई योजना लाने का विचार है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

- (क) और (ख) पशुपालन और डेयरी विभाग (डीएचडी) पशुपालन में लगे किसानों संबंधी आंकड़े सृजित नहीं करता है। हालांकि, 20वीं पशुधन संगणना के अनुसार, देश में जनजातीय क्षेत्र सहित

लगभग 10.08 करोड़ परिवार हैं जिनके पास कम से कम एक पशु है। ओडिशा राज्य में यह संख्या 36.18 लाख है। राज्य-वार जानकारी **विवरण-I** में दी गई है।

(ग) पशुपालन और मत्स्यपालन योजनाओं के तहत किसानों और लाभों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ) और (ड.) पशुपालन और डेयरी विभाग (डीएचडी) ने ओडिशा के जनजातीय क्षेत्रों सहित देश के विभिन्न क्षेत्रों में दूध उत्पादन और पोल्ट्री व्यवसाय को बढ़ावा देने के लिए राष्ट्रीय पशुधन मिशन (एनएलएम), डेयरी विकास (डीडी), राष्ट्रीय गोकुल मिशन (आरजीएम) जैसी विभिन्न योजनाएं लागू की हैं, जिसमें किसानों को प्रशिक्षण देना भी शामिल है। इन योजनाओं का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

राज्य/संघ राज्य क्षेत्र-वार पशु रखने वाले परिवारों /पारिवारिक उद्यमों का ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	पशु रखने वाले परिवार/पारिवारिक उद्यम
1	अंडमान और निकोबार द्वीप समूह	27,390
2	आंध्र प्रदेश	30,84,618
3	अरुणाचल प्रदेश	97,957
4	असम	33,79,725
5	बिहार	1,07,17,471
6	चंडीगढ़	11,219
7	छत्तीसगढ़	26,20,880
8	दादरा और नगर हवेली	16,769
9	दमन और दीव	907
10	दिल्ली	1,28,787
11	गोवा	76,736
12	गुजरात	40,05,526
13	हरियाणा	17,13,202
14	हिमाचल प्रदेश	9,83,298

15	जम्मू और कश्मीर	11,98,876
16	झारखंड	37,54,293
17	कर्नाटक	39,52,934
18	केरल	12,82,709
19	लक्षद्वीप	6,511
20	मध्य प्रदेश	79,11,898
21	महाराष्ट्र	61,03,760
22	मणिपुर	2,28,494
23	मेघालय	2,83,383
24	मिजोरम	1,14,386
25	नागालैंड	2,13,094
26	ओडिशा	36,18,406
27	पुदुचेरी	32,449
28	पंजाब	17,07,104
29	राजस्थान	83,35,106
30	सिक्किम	72,905
31	तमिलनाडु	42,08,893
32	तेलंगाना	20,80,876
33	त्रिपुरा	3,89,736
34	उत्तर प्रदेश	1,85,18,516
35	उत्तराखंड	9,63,067
36	पश्चिम बंगाल	89,64,276
	कुल	10,08,06,157

विवरण-II

पशुपालन और मत्स्यपालन की योजनाओं के तहत किसानों और लाभ का ब्यौरा

I. पशुपालन:

ओडिशा के जनजातीय क्षेत्रों में पशु रखने वाले परिवारों की संख्या 12,89,593 है। और उनमें से -

- वर्ष 2024-25 के दौरान अब तक 16281 जनजातीय किसानों को पोल्ट्री विकास योजनाओं में 606.47 लाख रुपये की सब्सिडी का लाभ मिला है।

- ii. वर्ष 2024-25 के दौरान अब तक छोटे पैमाने पर बकरी और सुअर पालन में 848.57 लाख रुपये की सब्सिडी प्राप्त करने से 894 जनजातीय किसान लाभान्वित हुये हैं।
- iii. वर्ष 2024-25 के दौरान अब तक डेयरी विकास योजना में 837.90 लाख रुपये की सब्सिडी प्राप्त करने से 1818 जनजातीय किसान लाभान्वित हुये हैं।

ओडिशा के जनजातीय क्षेत्रों में दूध उत्पादन और पोल्ट्री व्यवसाय को बढ़ावा देने के लिए राज्य सरकार द्वारा उठाए गए कदम इस प्रकार हैं –

ओडिशा के जनजातीय क्षेत्रों में दूध उत्पादन और पोल्ट्री व्यवसाय को बढ़ावा देने के लिए सरकार ने विभिन्न राज्य क्षेत्र की योजनाओं को लागू किया है जैसे कि -

(क) मुख्यमंत्री कामधेनु योजना (एमकेवाई)

- i. भैंस उद्यमिता विकास
- ii. मुख्यमंत्री गो पालन योजना
- iii. मुख्यमंत्री गोसंपद बीमा योजना
- iv. ओएमएफईडी को समर्थन डीसीएस के डेयरी किसानों को प्रोत्साहन
- v. दूध उत्पादन बढ़ाने के लिए सेक्स सॉर्टेड सीमेन
- vi. बछिया पालन योजना के साथ-साथ चल रही केंद्रीय क्षेत्र की योजना "आरजीएम के तहत राष्ट्रीय कृत्रिम गर्भाधान कार्यक्रम (एनएआईपी)" का कार्यान्वयन

(ख) पोल्ट्री क्षेत्र: राज्य सरकार द्वारा "प्राणी संपदा समृद्धि योजना" के तहत पोल्ट्री विकास कार्यान्वित किया जा रहा है। इसके अलावा, ओडिशा खनिज क्षेत्र विकास निगम (ओएमबीएडीसी) के तहत विभिन्न योजनाएं जैसे 200 पक्षियों की क्षमता वाली ब्रॉयलर फार्मिंग, फीड मिल, चूजा पालन इकाई, छोटे पैमाने की हैचरी की स्थापना ओडिशा के 7 ओएमबीएडीसी जिलों में कार्यान्वित की जा रही है। विशेष रूप से 12 कमजोर जनजातीय समूहों (पीवीटीजी) वाले जिलों में महिला स्वयं सहायता समूह (डब्ल्यूएसएचजी) के 20,000 व्यक्तिगत सदस्यों को 28 दिन की आयु वाले 40 देशी चूजों की आपूर्ति करके ग्रामीण घरेलू पोल्ट्री के माध्यम से सहायता प्रदान की जाती है।

II. मत्स्यपालन विभाग

लाभार्थी उन्मुख कार्यकलापों के तहत; पिछले पांच वर्षों में वर्ष 2020-21 से आज तक केंद्र प्रायोजित योजना (सीएसएस) प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के तहत ओडिशा के जनजातीय किसानों को सब्सिडी सहायता के रूप में 500.00 लाख रुपये प्रदान किए गए हैं। जिसमें से 300.00 लाख रुपये केंद्रीय हिस्सेदारी है और 200.00 लाख रुपये राज्य की हिस्सेदारी है। राष्ट्रीय मत्स्य विकास बोर्ड (एनएफडीबी) की कल्याणकारी योजनाओं के तहत सभी जाति श्रेणियों से संबंधित कुल 11,31,857 मछुआरे पंजीकृत हैं।

ओडिशा के जनजातीय क्षेत्रों सहित ओडिशा में मत्स्यपालन को बढ़ावा देने के लिए सरकार द्वारा उठाए गए कदम:

ओडिशा, ओडिशा राज्य में केंद्र प्रायोजित योजना (प्रधानमंत्री मत्स्य संपदा योजना - पीएमएमएसवाई) लागू कर रहा है। राज्य में 22 प्रमुख योजना घटक लागू किए गए हैं-

1. नए अंतर्देशीय ग्री-आउट तालाबों का निर्माण
2. खारे पानी के जलकृषि के लिए नए तालाबों और इनपुट का निर्माण
3. गहरे समुद्र में मछली पकड़ने वाले जहाजों के अधिग्रहण के लिए पारंपरिक मछुआरों को वित्तीय सहायता
4. रेफ्रिजरेटेड वाहन, इंसुलेटेड वाहन, आइस बॉक्स के साथ मोटर साइकिल और आइस बॉक्स के साथ ऑटो-रिक्शा
5. नए मत्स्यपालन तालाबों का निर्माण
6. मत्स्यन प्रतिबंध/लीन अवधि के दौरान सामाजिक-आर्थिक रूप से पिछड़े सक्रिय पारंपरिक मछुआरों के परिवारों के लिए आजीविका और पोषण सहायता
7. नए कोल्ड स्टोरेज/आइस प्लांट का निर्माण
8. मौजूदा कोल्ड स्टोरेज/आइस प्लांट के आधुनिकीकरण के लिए दिशा-निर्देश
9. मिनी मत्स्य आहार मिल्स की स्थापना

10. अत्याधुनिक मत्स्य आहार प्लांट की स्थापना
11. एक्वेरियम/सजावटी मछली के कियोस्क सहित मछली कियोस्क का निर्माण
12. पारंपरिक मछुआरों के लिए नाव (प्रतिस्थापन) और जाल उपलब्ध कराना
13. आवश्यकता आधारित नई खारे पानी की हैचरी (शेल फिश और फिन फिश) की स्थापना
14. नई मीठे पानी की फिनफिश हैचरी की स्थापना
15. निर्यात क्षमता के लिए मौजूदा मछली पकड़ने वाले जहाजों का उन्नयन
16. सजावटी मछली/एक्वेरियम बाजारों सहित आधुनिक मछली खुदरा बाजार का निर्माण
17. जलाशयों में पिंजरो की स्थापना
18. मशीनीकृत मछली पकड़ने वाले जहाजों में बायो-शौचालय की स्थापना
19. रोग निदान और गुणवत्ता परीक्षण मोबाइल लैब/क्लिनिक की स्थापना
20. रोग निदान और गुणवत्ता परीक्षण प्रयोगशाला की स्थापना
21. प्रौद्योगिकी इंफ्यूजन और अनुकूलन के तहत पुनः संचारी जलीय कृषि प्रणाली (आरएस) की स्थापना
22. प्रौद्योगिकी इंफ्यूजन और अनुकूलन के तहत बायो-फ्लोक कल्चर प्रणाली की स्थापना

पीएमएमएसवाई के इन घटकों को ओडिशा के अंतर्देशीय क्षेत्र में आत्मनिर्भरता और मछली उत्पादन में वृद्धि हासिल करने के उद्देश्य से लागू किया गया है। राज्य जलाशय मत्स्यपालन नीति-2012 और ओडिशा राज्य मत्स्यपालन नीति- 2015 के माध्यम से, ओडिशा सरकार और मत्स्यपालन और पशु संसाधन विकास (एफएंडएआरडी) जलाशयों में खुले पानी में पिंजरा पालन सहित विभिन्न योजनाओं और कार्यक्रमों के माध्यम से मछली उत्पादन और उत्पादकता वृद्धि को सफलतापूर्वक बढ़ावा दे रहा है। जलाशयों में मछली उत्पादन और उत्पादकता बढ़ाने और इस प्रकार स्थानीय मछुआरों की आजीविका में सुधार करने के लिए, एफएंडएआरडी विभाग, ओडिशा सरकार प्राथमिक मत्स्य सहकारी समितियों (पीएफसीएस) और स्वयं सहायता समूहों (एसएचजी) के माध्यम

से जलाशयों में फिंगरलिंग्स का भंडारण कर रही है, इससे मछुआरों की आय के स्तर में और राज्य के मत्स्यपालन बास्केट बड़ा अंतर आता है।

विवरण-III

राष्ट्रीय पशुधन मिशन (एनएलएम), डेयरी विकास (डीडी) और राष्ट्रीय गोकुल मिशन (आरजीएम) की योजनाओं का ब्यौरा

I. राष्ट्रीय पशुधन मिशन (एनएलएम):

भारत सरकार का पशुपालन और डेयरी विभाग वित्तीय वर्ष 2014-15 से 'राष्ट्रीय पशुधन मिशन (एनएलएम)' नामक एक योजना लागू कर रहा है। इस योजना को वित्तीय वर्ष 2021-22 से संशोधित और पुनर्संरचित किया गया है और इसका उद्देश्य रोजगार सृजन, उद्यमिता विकास, प्रति पशु उत्पादकता में वृद्धि करना और इस प्रकार अंब्रेला योजना विकास कार्यक्रम के तहत मांस, बकरी के दूध, अंडे और ऊन के उत्पादन में वृद्धि करना है। इस योजना को दिनांक 21 फरवरी, 2024 को पुनः संशोधित किया गया, जिसमें बंजर भूमि/रेंज भूमि/अवक्रमित वन भूमि से चारा उत्पादन के साथ-साथ ऊंट, घोड़े और गधे की नस्ल-उन्नयन को शामिल किया गया है। इस योजना के तीन उप-मिशन हैं:

- i. **पशुधन और पोल्ट्री नस्ल विकास संबंधी उप-मिशन:** उद्यमिता विकास के लिए व्यक्ति, एफपीओ, एफसीओ, जेएलजी, एसएचजी, धारा 8 कंपनियों को और नस्ल सुधार संबंधी अवसंरचना के लिए राज्य सरकार को प्रोत्साहन प्रदान करके पोल्ट्री, भेड़, बकरी और सूअर पालन में उद्यमिता विकास और नस्ल सुधार पर तीव्र ध्यान केंद्रित करने का प्रस्ताव है। भारत सरकार पोल्ट्री, भेड़, बकरी, सूअर पालन, ऊंट, घोड़े, गधे की इकाइयों की स्थापना के लिए उद्यमियों को 50% सब्सिडी प्रदान करती है।
- ii. **पशु आहार एवं चारा विकास संबंधी उप-मिशन:** इस उप-मिशन का उद्देश्य चारा उत्पादन के लिए आवश्यक प्रमाणित चारा बीज की उपलब्धता में सुधार करने के लिए चारा बीज श्रृंखला को सुदृढ़ करना, चारा ब्लॉक / हे बेलिंग/ साइलेज निर्माण इकाइयों की स्थापना के

लिए उद्यमियों को प्रोत्साहित करना और बंजर भूमि / डिग्रेडेड भूमि से चारा उत्पादन करना है। ब्रीडर, फाउंडेशन और प्रमाणित बीज के उत्पादन के लिए क्रमशः 250 रुपये प्रति किलोग्राम, 150 रुपये प्रति किलोग्राम और 100 रुपये प्रति किलोग्राम की दर से प्रोत्साहन प्रदान किया जाता है।

- iii. **नवाचार और विस्तार संबंधी उप-मिशन:** उप-मिशन का उद्देश्य भेड़, बकरी, सुअर और आहार एवं चारा क्षेत्र, विस्तार कार्यकलापों, पशुधन बीमा और नवाचार से संबंधित अनुसंधान और विकास करने वाले संस्थानों, विश्वविद्यालयों, संगठनों को प्रोत्साहित करना है। क्षेत्र के विकास के लिए आवश्यक अनुप्रयुक्त अनुसंधान, पशुपालन और योजनाओं के लिए प्रचार कार्यकलापों सहित विस्तार सेवाओं, सेमिनार, सम्मेलन, प्रदर्शन कार्यकलापों और राज्य सरकार के माध्यम से जागरूकता पैदा करने के लिए अन्य आईईसी कार्यकलापों के लिए केंद्रीय एजेंसियों, आईसीएआर संस्थानों और विश्वविद्यालय फार्मों को सहायता प्रदान की जाती है।

ओडिशा में विस्तार और प्रशिक्षण, पशुधन बीमा और चारा विकास कार्यकलापों के लिए एनएलएम के तहत वर्ष 2024-25 के दौरान 150 लाख रुपये की मूल संस्वीकृति जारी की गई है।

II. डेयरी विकास:

पशुपालन और डेयरी विभाग (डीएएचडी) का डेयरी प्रभाग दूध प्रसंस्करण अवसंरचना के साथ-साथ प्राथमिक प्रशीतन सुविधाओं के लिए राज्य सरकार द्वारा किए गए प्रयासों को अनुपूरित और संपूरित करने के लिए ओडिशा सहित देश में निम्नलिखित डेयरी विकास योजनाओं को लागू कर रहा है:

- i. राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी)
- ii. डेयरी प्रसंस्करण अवसंरचना विकास निधि (डीआईडीएफ)

ये योजनाएं गुणवत्तापूर्ण दूध परीक्षण उपकरणों के लिए अवसंरचना के निर्माण/सुदृढ़ीकरण तथा डेयरी अवसंरचना को सुदृढ़ करने पर ध्यान केंद्रित करने में मदद कर रही हैं। **ये योजनाएं लाभार्थी-उन्मुख**

योजना नहीं हैं। हालांकि, राज्य दुग्ध परिसंघों/संघों/दुग्ध उत्पादक कंपनियों के माध्यम से दूध उत्पादकों/किसानों को अप्रत्यक्ष रूप से लाभ प्रदान किया गया है।

i. राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी)

पशुपालन और डेयरी विभाग (डीएचडी) फरवरी-2014 से पूरे देश में राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी) योजना लागू कर रहा है। जुलाई, 2021 में इस योजना को वर्ष 2021-22 से वर्ष 2025-26 तक कार्यान्वयन के लिए पुनर्गठित/पुनर्संरचित किया गया है, जिसके निम्नलिखित दो घटक हैं:

- क. एनपीडीडी का घटक 'क' राज्य सहकारी डेयरी परिसंघों/जिला सहकारी दूध उत्पादक संघ/स्वयं सहायता समूहों (SHG)/दूध उत्पादक कंपनियों/किसान उत्पादक संगठनों के लिए गुणवत्ता वाले दूध परीक्षण उपकरणों के साथ-साथ प्राथमिक प्रशीतन सुविधाओं हेतु अवसंरचना के निर्माण/सुदृढीकरण पर केंद्रित है।
- ख. एनपीडीडी योजना के घटक 'ख' "सहकारिता के माध्यम से डेयरी" का उद्देश्य संगठित बाजार तक किसानों की पहुंच बढ़ाकर, डेयरी प्रसंस्करण सुविधाओं और विपणन अवसंरचना को उन्नत करके तथा उत्पादक स्वामित्व वाली संस्थाओं की क्षमता में वृद्धि करके दूध और डेयरी उत्पादों की बिक्री बढ़ाना है।

एनपीडीडी लाभार्थी-उन्मुख योजना नहीं है। हालांकि, राज्य दुग्ध परिसंघों/संघों के माध्यम से दूध उत्पादकों/किसानों को अप्रत्यक्ष लाभ प्रदान किया गया है।

एनपीडीडी योजना के घटक 'क' के तहत, किसानों को अच्छी स्वच्छता पद्धतियों/अच्छी विनिर्माण पद्धतियों आदि पर प्रशिक्षण प्रदान किया जाता है। एनपीडीडी योजना के घटक 'ख' के तहत, किसानों को स्वच्छ दूध उत्पादन और अच्छी स्वच्छता पद्धतियों, दुधारू पशुओं के पालन, पशु आहार, हरा चारा और खनिज मिश्रण अपनाने आदि पर प्रशिक्षण प्रदान किया जाता है।

(ii) डेयरी प्रसंस्करण अवसंरचना विकास निधि (डीआईडीएफ)

केंद्रीय क्षेत्र की योजना, डीआईडीएफ, आत्मनिर्भर भारत का एक हिस्सा थी। इस योजना का परिचय 11,184 करोड़ रुपये था। इस योजना को सीसीईए ने दिनांक 12.09.2017 को अनुमोदित किया था और दिनांक 19.02.2020 को डीआईडीएफ के संशोधन को अनुमोदित किया था। इस योजना के तहत, राज्य सहकारी और कंपनी अधिनियम के तहत पंजीकृत डेयरी सहकारी समितियों, बहु राज्य डेयरी सहकारी समितियों, दुग्ध उत्पादक कंपनियों (एमपीसी), एनडीडीबी की सहायक कंपनियों, स्वयं सहायता समूहों (एसएचजी) और किसान उत्पादक संगठनों (एफपीओ) को वित्तीय सहायता (2.5% तक का ब्याज सबवेंशन) प्रदान की गई थी। दिनांक 01.02.2024 को, डीआईडीएफ को पशुपालन अवसंरचना विकास निधि (एचआईडीएफ) में शामिल कर लिया गया और अब परिचालन दिशानिर्देशों के अनुसार डेयरी सहकारी समितियां एचआईडीएफ के माध्यम से सहायता प्राप्त करने के लिए पात्र हैं।

डीआईडीएफ प्रत्यक्ष किसान लाभार्थी-उन्मुख योजना नहीं है। इस योजना के अंतर्गत परिचालन दिशा-निर्देशों के अनुसार अनुमोदित कार्यकलापों के संबंध में ऋण के लिए 3 प्रतिशत ब्याज सबवेंशन प्रदान किया गया।

एनपीडीडी के तहत जारी की गई निधियां:

ओडिशा राज्य को जारी निधियां	
वर्ष	जारी की गई निधियां (लाख रु. में)
2019-20	804.88
2020-21	292.50
2021-22	747.12
2022-23	137.86
2023-24	706.10
2024-25	--
कुल	2688.46

III. राष्ट्रीय गोकुल मिशन (आरजीएम):

राष्ट्रीय गोकुल मिशन के राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम के अंतर्गत, ओडिशा राज्य में अब तक जनजातीय किसानों सहित कुल 29.48 लाख किसान लाभान्वित हुए हैं। पशुपालन और डेयरी विभाग देशी नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन और बोवाइन पशुओं के दूध उत्पादन और उत्पादकता में वृद्धि के लिए राष्ट्रीय गोकुल मिशन लागू कर रहा है। ओडिशा के जनजातीय क्षेत्रों सहित सभी राज्यों में दूध उत्पादन को बढ़ावा देने के लिए आरजीएम के तहत निम्नलिखित कदम उठाए गए हैं:

- i. कृत्रिम गर्भाधान कवरेज को बढ़ाने के लिए राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम और कार्यक्रम के तहत किसानों के द्वार पर निःशुल्क एआई सेवाएं प्रदान की जाती हैं।
- ii. 90% सटीकता के साथ सेक्स सॉर्टेड वीर्य का उपयोग करके बछियों का उत्पादन करने के लिए त्वरित नस्ल सुधार कार्यक्रम और कार्यक्रम के तहत किसानों को सेक्स सॉर्टेड वीर्य की लागत का 50% तक प्रोत्साहन उपलब्ध कराया जाता है।
- iii. आईवीएफ तकनीक का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम और कार्यक्रम के तहत किसानों को 5000 रुपये प्रति सुनिश्चित गर्भाधान के लिए प्रोत्साहन उपलब्ध है।
- iv. किसानों के द्वार पर कृत्रिम गर्भाधान सेवाएं प्रदान करने के लिए मैत्री को प्रशिक्षित और सुसज्जित करना।
- v. देशी नस्लों के उत्कृष्ट पशुओं की पहचान करने के लिए जीनोमिक चयन हेतु जीनोमिक चिप।
- vi. देशी नस्लों सहित उच्च आनुवंशिक गुणता वाले सांडों के उत्पादन के लिए संतति परीक्षण और नस्ल चयन कार्यक्रम।
- vii. वीर्य उत्पादन में मात्रात्मक और गुणात्मक सुधार प्राप्त करने के लिए वीर्य स्टेशनों को सुदृढ़ करना।

हालांकि, राष्ट्रीय गोकुल मिशन के तहत जनजातीय समुदाय के किसानों सहित सभी डेयरी किसानों के लिए जागरूकता कार्यक्रम और प्रजनन शिविर आयोजित किए जाते हैं।

पिछले पांच वर्षों में आरजीएम के तहत जारी निधियां (ओडिशा)

(लाख रु. में)

वर्ष 2020-21	वर्ष 2021-22	वर्ष 2022-23	वर्ष 2023-24	वर्ष 2024-25
जारी निधियां	जारी निधियां	जारी निधियां	जारी निधियां	जारी निधियां
--	3480.425	1374.25	--	1671.06

QUANTITY OF TEXTILE EXPORTS

4060. SHRI JOYANTA BASUMATARY:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of the quantity of various types of textile exported from India during the last five years, year-wise and State-wise including North Eastern Region;
- (b) the details of the revenue earned from export of Indian textiles in the last five years;
- (c) the measures being taken by the Government to improve the competitive advantage of textiles manufactured in the country; and
- (d) the manner in which the Government plans to support Indian textile manufacturers for better production?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) The state-wise details of India's export of Textiles and Apparel (including handicrafts) during the last five years is given in the enclosed **Statement.**

(c) and (d) The Government is implementing various schemes/initiatives to promote Indian textiles sector and enhance its competitiveness. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts.

Further, Government is also implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting principle of zero rated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along

with other products. In addition, Government provides financial support to various Export Promotion Councils and Trade Bodies under Market Access Initiative Scheme implemented by Department of Commerce for organising and participating in trade fairs, exhibitions, buyer-seller meets etc at national and international levels.

STATEMENT

Textiles and Apparel (including handicrafts) Exports (State-wise data during the last five years)

(Value in USD Million)

State	FY: 2019-20	FY: 2020-21	FY: 2021-22	FY: 2022-23	FY: 2023-24
TAMIL NADU	6,978.7	6,213.9	8,714.4	8,008.9	7,172.0
GUJARAT	5,134.3	5,078.1	7,358.6	5,043.4	5,749.1
MAHARASHTRA	4,292.5	4,015.4	5,355.8	3,999.5	4,227.3
HARYANA	3,280.3	3,003.0	4,215.0	3,720.0	3,641.9
UTTAR PRADESH	3,151.0	2,729.8	3,649.0	3,686.6	3,438.2
KARNATAKA	2,474.0	1,917.1	2,732.1	2,910.3	2,738.4
RAJASTHAN	1,376.8	1,226.2	1,853.4	1,582.1	1,624.3
PUNJAB	1,517.7	1,313.6	2,111.5	1,502.2	1,500.4
MADHYA PRADESH	1,132.6	1,338.0	2,108.9	1,346.5	1,390.2
WEST BENGAL	1,026.3	904.9	1,265.7	1,207.4	1,087.1
DELHI	2,514.1	1,773.5	1,551.0	1,189.9	1,032.0
DADRA and NAGAR HAVELI	640.2	597.7	994.1	670.3	678.3
ANDHRA PRADESH	472.9	447.9	770.6	438.2	481.2
KERALA	373.3	289.2	407.2	351.4	371.8
HIMACHAL PRADESH	185.2	178.0	330.0	259.2	237.2
TELANGANA	131.5	202.9	469.9	135.6	166.8
JAMMU and KASHMIR	101.9	67.8	109.9	101.1	88.7
ODISHA	40.4	28.7	85.9	66.0	85.5
UTTARAKHAND	47.7	52.0	84.6	45.6	41.6
BIHAR	37.5	40.1	36.8	27.6	32.3
JHARKHAND	21.9	9.5	7.5	14.9	25.2
DAMAN and DIU	195.1	66.7	116.3	99.7	16.9
CHANDIGARH	2.2	5.3	9.8	29.7	16.1
PUDUCHERRY	12.8	26.0	16.6	15.6	13.0
CHATTISGARH	1.7	0.9	3.3	2.9	4.0

GOA	5.3	5.0	5.7	5.2	2.4
ASSAM	1.9	3.9	7.1	4.0	2.3
NAGALAND	0.3	0.1	0.3	0.2	0.1
MIZORAM	0.0	0.0	0.0	0.0	0.0
MEGHALAYA	0.0	0.0	0.0	0.0	0.0
TRIPURA	0.6	0.0	0.0	0.0	0.0
MANIPUR	0.0	0.0	0.6	0.0	0.0
LADAKH	0.0	0.0	0.0	0.0	0.0
ANDAMAN and NICOBAR	0.2	0.1	0.0	0.0	0.0
ARUNACHAL PRADESH	0.0	0.0	0.0	0.0	0.0
LAKSHADWEEP	0.1	0.0	0.1	0.0	0.0
SIKKIM	0.2	0.0	0.0	0.0	0.0
OTHERS	25.2	49.6	62.7	222.1	9.5
Total	35,176.7	31,584.9	44,434.7	36,686.0	35,873.9

Source: DGCIS, Provisional Data (Rounded Off)

ALLOCATIONS OF FUNDS TO R&D ACTIVITIES

4061. SHRI A. MANI:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the current status of research and development projects initiated under the National Technical Textiles Mission (NTTM) since its inception in 2020;
- (b) the number of projects approved and the total funds allocated for R and D activities;
- (c) the key areas of research, particularly in specialty fibers and geo-textiles; and
- (d) the outcomes or innovations achieved through these projects as on date?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) and (b) Under the National Technical Textiles Mission (NTTM), total 168 Research and Development projects of Rs. 509.8 crore have been approved till

date. Project Completion Reports of 06 RandD projects have been received, out of which 02 projects have been closed.

(c)The research areas under NTTM includes fundamental research in thrust areas of speciality fibre like Carbon Fibre, Aramid Fibre, Nylon Fibre, and Composites and application based research in geotextiles, agro-textiles, medical textiles, mobile textiles and sports textiles and development of biodegradable technical textiles.

The specific research projects in speciality fibers includes the development of carbon fiber, meta-aramid fibers, high-performance gel-spun Ultra-High Molecular Weight Polyethylene (UHMWPE), flame-retardant Nylon-66 yarn, and bio-component fibers. Further, Mission is focusing on applications of geotechnical textiles for high-speed railway networks, roads, sub-zero temperature infrastructure, erosion control in North East Region (NER) and soft soils areas and structural geotextiles made from textile waste, etc.

(d) With the outcome of these research projects, the mission aims to improve penetration level of technical textiles in the country and to create an ecosystem for manufacturing of technical textiles through indigenous development of critical application areas and innovative solutions.

IMPLEMENTATION OF e-NAM IN TAMIL NADU

4062. SHRI THARANIVENTHAN M. S.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the features of the e-NAM (National Agricultural Market) scheme;
- (b) the total number of farmers and traders in Tamil Nadu who have registered under the e-NAM platform and how the registration process is being facilitated at the grassroots level;
- (c) the financial assistance provided under the e-NAM scheme for the development of infrastructure, such as the setting up of digital platforms, weighbridges and quality testing facilities in Tamil Nadu;
- (d) the steps taken to ensure that farmers in Tamil Nadu, particularly from rural and remote areas, can access e-NAM services for selling their produce and obtaining fair prices;
- (e) the impact of the e-NAM scheme on improving market linkages, price discovery and transparency in agricultural markets in Tamil Nadu, particularly for small and marginal farmers; and
- (f) the plans for expanding the reach of the e-NAM platform in Tamil Nadu, especially to include more commodities, farmers and markets in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) National Agriculture Market (e-NAM) is e-trading facility which networks the existing physical APMCs through a virtual platform to enable online trading of agricultural commodities. It provides a transparent price discovery method to enable farmers to realize remunerative prices for their produce. e-NAM provides information and services also to the farmers and traders including commodity

arrivals, quality and prices, buy and sell offers, provision to respond to trade offers and electronic payment settlement directly into farmers' account etc.

(b) As on 28th February, 2025, 4,60,909 farmers and 11,999 traders from Tamil Nadu are registered on e-NAM portal. e-NAM application empowers the farmers and traders for the self-registration. The registration process for e-NAM is accessible as there is facility of self-registration through e-NAM portal and e-NAM mobile app. (available on android and iOS platform). Toll-free number 18002700224 assists stakeholders, including in the process of registration. Stakeholders may also visit the nearest e-NAM mandi for registration etc.

(c) As on 28th February, 2025, Rs.91.65 crore have been released to Government of Tamil Nadu under e-NAM scheme for development of infrastructure and integration with e-NAM.

(d) In order to ensure that farmers in rural and remote areas of Tamil Nadu can effectively access e-NAM services and obtains fair prices for their produce, e-NAM mobile app. is provided to access the market online. Farmgate Module under e-NAM which enables the farmers to upload lot-wise details of their produce with picture/quality parameters and avail the bidding facility for trade on e-NAM, without the need to physically bring the produce to the mandis. Farmer Producer Organization (FPO) trading module supports FPOs to trade their produce from their collection center/ premises for member farmers. Various training programmes are organized at APMC level to train farmers to use e-NAM effectively. Till 1,53,530 farmers across Tamil Nadu have been trained. Tutorial videos are available on social media platforms as well.

(e) As on 28th February, 2025, the agricultural produce trade volume of 27.43 Lakh MT and 2.6 crore numbers (coconut etc.) collectively worth trade value of Rs.7232 crore have been recorded on e-NAM platform in the State of Tamil Nadu.

(f) Based on the proposals received from the States, mandis were approved and integrated with e-NAM platform. So far, 213 mandi proposals were received from Tamil Nadu and have been integrated with e-NAM platform.

PROGRESS OF DOUBLING THE FARMERS' INCOME

4063. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details on the progress of the Government's policy to double farmers' income by 2022; and

(b) the measures which have been taken to assess the actual income growth of farmers and is there any updated target or timeline for achieving this goal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. The

Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare(DAandFW) from Rs. 21933.50 crore BE during 2013-14 to Rs. 1,22,528.77 crore BE during 2024-25. Major schemes/programmes initiated by DAandFW to increase the income of farmers including small and marginal farmers and for the development of agriculture Sector in India are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanrakshHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SHandF)

16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission

Indian Council on Agricultural Research (ICAR) has released a compilation of **success stories of 75,000 farmers** who have increased their income more than two times by convergence of schemes being operated by Ministry of Agriculture and Farmers Welfare and the allied Ministries/Departments.

The National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January, 2019 – December, 2019) with reference to the agricultural year July, 2018- June, 2019 in the rural areas of the country.

According to these surveys, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).

As per NSSO Survey on House hold Consumption Expenditure (2023-24), a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) is as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68th round)	2023-2024
Rural	1,430	4,122
Urban	2,630	6,996
Difference as % of Rural MPCE	83.9	69.7

बाढ़ से प्रभावित कृषि भूमि

4064. श्री उत्कर्ष वर्मा मधुर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) बाढ़ से प्रतिवर्ष प्रभावित होने वाली कृषि भूमि के कुल क्षेत्रफल का राज्यवार ब्यौरा क्या है;
- (ख) क्या प्रभावित कृषि क्षेत्रों के लिए कोई नई तकनीक विकसित की गई है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है क्योंकि कई क्षेत्र वर्षों से आज तक बाढ़ से प्रभावित होते रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) से (ग) बाढ़ से प्रभावित कृषि भूमि का विवरण केन्द्रीय स्तर पर नहीं रखा जाता है। तथापि, राज्य सरकारों/संघ राज्य क्षेत्रों द्वारा दी गई रिपोर्ट के अनुसार, वर्ष 2024-25 (18.03.2025 तक)

के दौरान बाढ़ सहित जल-मौसम संबंधी आपदाओं के कारण प्रभावित फसल क्षेत्र का ब्यौरा संलग्न **विवरण** में दिया गया है।

भारतीय कृषि अनुसंधान परिषद ने बाढ़ प्रभावित क्षेत्रों के लिए भूमि सुधार (ऑलटरनेट रेज्ड एंड फरो बेड सिस्टम), कृषि वानिकी के साथ एकीकृत कृषि प्रणाली, बाढ़-सहिष्णु धान की किस्मों (अर्थात् हंगेश्वरी, सबिता, आदि), सिंचाई, मखाना की खेती और बाढ़ के बाद के प्रबंधन के लिए पुराने चावल के पौधों के उपयोग का सुझाव भी दिया था। इसके अलावा, बाढ़ सहित मौसम संबंधी असामान्यताओं और चरम जलवायु घटनाओं की स्थिति में तैयारी और कार्यान्वयन के लिए 651 जिला कृषिगत आकस्मिक योजनाएं विकसित की गई हैं।

विवरण

वर्ष 2024-25 के दौरान जल-मौसम संबंधी आपदाओं के कारण राज्यों/ संघ राज्य क्षेत्रों द्वारा बताए गए नुकसान का ब्यौरा

(दिनांक 18.03.2025 तक अनंतिम)

क्र.सं.	राज्य	प्रभावित फसल क्षेत्र (लाख हेक्टेयर में)
1.	आंध्र प्रदेश	0.11
2.	अरुणाचल प्रदेश	-
3.	असम	1.38
4.	बिहार	-
5.	छत्तीसगढ़	-
6.	गोवा	-
7.	गुजरात	-
8.	हरियाणा	-
9.	हिमाचल प्रदेश	-
10.	कर्नाटक	2.86
11.	केरल	-
12.	मध्य प्रदेश	-
13.	महाराष्ट्र	-
14.	मणिपुर	0.01

15.	मेघालय	0.01
16.	मिजोरम	0.21
17.	नागालैंड	0.03
18.	ओडिशा	0.22
19.	पंजाब	-
20.	राजस्थान	-
21.	सिक्किम	-
22.	तमिलनाडु	4.00
23.	तेलंगाना	-
24.	त्रिपुरा	-
25.	उत्तर प्रदेश	3.95
26.	उत्तराखंड	0.05
27.	पश्चिम बंगाल	1.38
28.	दिल्ली	-
29.	जम्मू एवं कश्मीर	0.02
30.	पुदुचेरी	0.01
	कुल	14.24

EMPLOYMENT GENERATED UNDER MGNREGS

4065. SUSHRI S. JOTHIMANI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total person-days of employment generated under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the country for each financial year from 2019-20 to 2023-24;
 - (b) whether the digital monitoring systems have been issued to prevent corruption in the implementation of MGNREGS, if so, the details thereof;
- and

- (c) the steps taken by the Government to improve MGNREGS including wage rate revisions, increased workdays or skill-based employment?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. State/Union Territory (UT)-wise details of persondays generated under Mahatma Gandhi NREGS from financial year 2019-20 to 2023-24 is given at the enclosed **Statement-I.**

(b) The Scheme is implemented on an end-to-end integrated transaction-based Management Information System (MIS) platform called NREGASoft. Through this all aspects relating to planning, administrative and technical approval of the scheme, issue of job cards, acceptance of demand, issue of muster roll, measurement of work, approval of payment and finally payment to the beneficiary through a Direct Benefit Transfer (DBT)-Public Financial Management System (PFMS) platform are monitored.

Transparency and accountability is the prime focus of the scheme. Ministry of Rural Development has adopted robust process for ensuring the transparency and accountability in implementation of the scheme across the States/UTs. Brief note of the various monitoring and evaluation arrangements made for ensuring the proper utilization of the funds released under the Scheme are given at the enclosed **Statement-II.**

(c) As per section 6(1) of Mahatma Gandhi NREGA, the Central Government may, by notification, specify the wage rate for unskilled work for Mahatma Gandhi NREGS workers. Accordingly, the Ministry of Rural Development notifies the wage rate for unskilled workers under Mahatma Gandhi NREGA every financial year. To compensate the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) workers against inflation, the Ministry of Rural Development revises the wage rates every financial year based on the Consumer Price Index for Agricultural Labourer (CPI-AL). The revised wage rate is made applicable from 1st April of each financial year. The average increase in the notified wage rate from FY 2023-24 to FY 2024-25 is 7%. Further, State can also give additional wages to workers over and above the notified wage rate of Government of India from their own resources.

So far as enhancement of guaranteed days of employment is concerned, the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) mandates at least 100 days of guaranteed wage employment in a financial year to each household in rural areas whose adult members volunteers to do unskilled manual work. In addition to this, there is a provision for an additional 50 days of unskilled wage employment in a financial year in drought/natural calamity-notified rural areas.

There is also provision for providing 50 days of additional wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest area, provided that these households have no other

private property except for the land rights provided under the FRA Act, 2006. Further, as per Section 3(4) of the Mahatma Gandhi NREG Act, 2005, the State Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from their own funds.

In order to upgrade the skill base of Mahatma Gandhi NREGS's workers, Government of India launched "Project UNNATI" in December 2019. By upgrading skill base of Mahatma Gandhi NREGS workers, the project intends to improve their livelihoods, so that they can move from the current partial employment to full employment through either self employment or wage employment. The Project aims to enhance the skill base of 2 lakh Mahatma Gandhi NREGS workers.

In addition, this Ministry also implements the following two welfare schemes in the field of skill development for rural poor youth for their gainful employment with a view to eradicate poverty in the country under the umbrella scheme of Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM):

- I. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY): DDU-GKY is a placement linked skill development program for rural poor youth in the age group of 15-35 years. DDU-GKY guidelines provide for earmarking 50% of the funds for SCs and STs and 15% for minorities. Further, one third beneficiaries of the respective categories including general category, covered under the scheme, should be women.

- II. Rural Self Employment Training Institutes (RSETIs): RSETI is a Bank lead- MoRD funded training institutions established by the Sponsor Banks in their Districts, to provide training for Skill and Entrepreneurship Development. MoRD extends financial support for the construction of RSETI buildings and also bears the cost of training the Rural Poor candidates. Any unemployed youth in the age group of 18-45 years having an aptitude to take up self-employment or wage employment and having some basic knowledge in the related field can undergo training at RSETI. Some of the trained candidates may also seek regular salaried jobs / wage employment.

STATEMENT-I

State/Union Territory (UT)-wise details of persondays generated under Mahatma Gandhi NREGS from financial year 2019-20 to 2023-24

Sl. No.	State/UTS	Total Persondays generated (in crore)				
		2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	20.02	25.87	24.15	23.95	25.55
2	Arunachal Pradesh	0.86	1.28	1.59	1.51	1.61
3	Assam	6.23	9.12	9.16	7.88	8.75
4	Bihar	14.07	22.61	18.03	23.65	22.05
5	Chhattisgarh	13.62	18.41	16.92	13.25	12.77
6	Goa	0.0034	0.0110	0.0095	0.0094	0.0043
7	Gujarat	3.54	4.82	5.68	4.66	4.93
8	Haryana	0.91	1.80	1.46	0.97	1.23
9	Himachal Pradesh	2.59	3.36	3.71	3.08	3.44
10	Jammu and Kashmir	3.13	4.07	4.06	3.09	3.75
11	Jharkhand	6.42	11.76	11.32	9.15	10.97
12	Karnataka	11.19	14.80	16.32	12.58	13.85
13	Kerala	8.02	10.23	10.60	9.66	9.95
14	Ladakh	0.19	0.21	0.19	0.20	0.20

15	Madhya Pradesh	19.29	34.18	29.99	22.60	19.96
16	Maharashtra	6.30	6.79	8.25	7.88	11.60
17	Manipur	2.34	3.31	3.03	0.75	1.50
18	Meghalaya	3.70	3.84	3.94	2.89	3.25
19	Mizoram	1.92	1.99	2.01	2.02	2.04
20	Nagaland	1.38	1.80	1.93	1.97	1.79
21	Odisha	11.14	20.81	19.78	18.53	18.28
22	Punjab	2.35	3.77	3.31	3.21	3.51
23	Rajasthan	32.86	46.05	42.43	35.71	37.52
24	Sikkim	0.29	0.37	0.34	0.32	0.34
25	Tamil Nadu	24.85	33.39	34.57	33.47	40.87
26	Telangana	10.71	15.80	14.58	12.19	12.09
27	Tripura	3.44	4.37	4.26	3.35	3.70
28	Uttar Pradesh	24.43	39.31	32.56	31.15	34.53
29	Uttarakhand	2.06	3.04	2.43	2.06	1.97
30	West Bengal	27.23	41.40	36.42	3.79	0.02
31	Andaman and Nicobar	0.022	0.026	0.011	0.013	0.012
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	0.004
33	Lakshadweep	0	0	0	0	0
34	Puducherry	0.077	0.106	0.061	0.083	0.219
	Total	265.21	388.69	363.10	295.62	312.26

(As per NREGASoft)

STATEMENT-II**Various monitoring and evaluation arrangements made for ensuring the proper utilization of the funds released under the Scheme**

- i. **Direct Benefit Transfer (DBT):** Direct Benefit Transfer (DBT) system in wage payment has been adopted under Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS). The payment of wages to the bank/ post office accounts of Mahatma Gandhi NREGS workers is

through National Electronic Fund Management System (NeFMS)/Electronic Fund Management System (eFMS).

- ii. **National Mobile Monitoring Service (NMMS):** It enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photograph twice in a day. This app aids in increasing citizen oversight of the programme. This is one more step towards transparency and accountability.
- iii. **Area Officer Monitoring Visit Application:** This App facilitates the officials of the State/UT to record their field visit findings online. The App also allows the officials to record time stamped and geotagged photograph for all the schemes launched by Department of Rural Development. Also, this App helps in developing hassle-free reporting of the field visits. This app records the field visit findings and views the field visit outcome report by the senior officials.
- iv. **GIS based plan– Use of Space Technology:** GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.
- v. **Yuktdhara : GIS based planning tool –** To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “ Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.
- vi. **SECURE – Software for Estimate Calculation for using Rural Rates for Employment :-** Application is being used to estimate the cost of works to be undertaken under the scheme.

- vii. **GeoNREGA:** the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation.
- viii. **JALDOOT App:** JALDOOT app has been developed to enable monitoring of ground water tables across the country. The Jaldoot app enables Gram Rojgar Sahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoon and post-monsoon).
- ix. **JANMANREGA app:** this app helps in proactive disclosure of information to its citizens in reference to the implementation of Mahatma Gandhi NREGS. Citizen awareness is a key to efficient, effective, and transparent execution of the scheme.
- x. **Ombudsperson App-** An Ombudsperson App has been developed for smooth reporting and categorization of grievances received from various sources viz. physical, digital and mass media related to the implementation of the Mahatma Gandhi NREGS, easy tracking and timely passing of awards on each case as per the guidelines and easy uploading of quarterly and annual report on the website.
- xi. **Social Audit:** As per the mandate of the Act, the Ministry has laid emphasis on the setting up of an institutional structure at the States/UTs level for facilitating social audits of all the Gram Panchayats at least twice a year. With the consistent efforts by Ministry, a total of 27 States and 1 UT have established Independent Social Audit Units.

Further, monitoring by National level monitors regular and special monitoring, monitoring by team of central level officers, monitoring visits by Common review Mission teams, monitoring through use of Area Officers app is being conducted for better implementation of the programme. Also, State/UT specific reviews are also undertaken from time to time.

प्रधानमंत्री मत्स्य संपदा योजना के अंतर्गत राजसहायता

4066. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री भोजराज नाग:

श्रीमती रूपकुमारी चौधरी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकारी योजनाओं के अंतर्गत प्रदान की गई वित्तीय सहायता का छोटे और सीमांत मत्स्य किसानों तक प्रभावी रीति से पहुंचना सुनिश्चित करने के लिए क्या उपाय किए जा रहे हैं;

(ख) प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) तथा मत्स्यपालन और जलकृषि अवसंरचना विकास निधि जैसी योजनाओं के अंतर्गत पिछले पांच वर्षों के दौरान प्रदान की गई राजसहायता का मत्स्य किसानों की आय और उत्पादन स्तर पर क्या प्रभाव पड़ा है;

(ग) क्या देश के मत्स्यपालन क्षेत्र की वैश्विक प्रतिस्पर्धा बढ़ाने के लिए कोई नई नीतियां बनाई जा रही हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) छत्तीसगढ़ के कांकेर और ब्लोद जिलों में पिछले पांच वर्षों के दौरान 'केज कल्चर' योजना के अंतर्गत कितने लोग लाभान्वित हुए हैं और तत्संबंधी ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार देश में मात्स्यिकी और जलकृषि के समग्र विकास के लिए सभी राज्यों और केंद्र शासित प्रदेशों में एक प्रमुख योजना प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) को कार्यान्वित कर रहा है। पीएमएमएसवाई को केन्द्रीय क्षेत्र योजना और केन्द्र प्रायोजित योजना घटकों में प्रशिक्षण, क्षमता निर्माण, जागरूकता सृजन और आउटरीच कार्यक्रमों सहित अनेक गतिविधियों के साथ क्रियान्वित किया गया है। मत्स्यपालन विभाग भारत सरकार राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी) के माध्यम से तथा राज्य मात्स्यिकी विभागों के समन्वय से जागरूकता पैदा करने तथा अभियान, जागरूकता कार्यक्रमों, कार्यशालाओं के माध्यम से मात्स्यिकी विकास योजनाओं को लोकप्रिय बनाने के लिए विभिन्न आउटरीच कार्यक्रम आयोजित कर रहा है ताकि यह सुनिश्चित किया जा सके कि सरकारी योजनाओं के तहत प्रदान की गई वित्तीय सहायता छोटे और सीमांत मत्स्य किसानों सहित लाभार्थियों तक प्रभावी रूप से पहुंचे। मछुआरों, छोटे और सीमांत मत्स्य किसानों के बीच जागरूकता पैदा करने के लिए, सागर परिक्रमा मत्स्य संपदा जागृति अभियान जैसे विभिन्न कार्यक्रमों के माध्यम से डोर-टू-डोर अभियान भी आयोजित किए गए और विभिन्न प्रिंट मीडिया, इलेक्ट्रॉनिक मीडिया, डिजिटल मीडिया और मास मीडिया के माध्यम से प्रचार किया गया।

पीएमएमएसवाई की केंद्र प्रायोजित योजनाओं (सीएसएस) के तहत लाभार्थी-उन्मुख गतिविधियों को राज्य सरकारों और केंद्र शासित प्रदेशों के सहयोग से कार्यान्वित किया गया है और संबंधित राज्य सरकारों और केंद्र शासित प्रदेशों के माध्यम से पात्र लाभार्थियों को सरकारी वित्तीय सहायता प्रदान की जाती है। केंद्र और राज्य दोनों स्तरों पर नकदी प्रबंधन(कैश मैनेजमेंट) में अधिक दक्षता लाने के लिए, व्यय विभाग, वित्त मंत्रालय ने केंद्र प्रायोजित योजनाओं (सीएसएस) के तहत राज्य सरकारों को “जस्ट-इन-टाइम” आधार पर केंद्रीय निधियां जारी करने के लिए एक वैकल्पिक निधि प्रवाह प्रणाली को अधिसूचित किया है। इस नई प्रणाली को एसएनए-स्पर्श नाम दिया गया है और इस नई प्रणाली के तहत, धनराशि सीधे लाभार्थी के खाते में स्थानांतरित की जाती है।

(ख) से (घ) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार ने 2015 से देश में मात्स्यिकी क्षेत्र के सर्वांगीण विकास के लिए प्रधानमंत्री मत्स्य संपदा योजना (पीएमएसएसवाई) और फिशरीज एंड एक्वाकल्चर इन्फ्रास्ट्रक्चर डेवलपमेंट फंड (एफआईडीएफ) सहित 38,572 करोड़ रुपये की योजनाओं के माध्यम से मात्स्यिकी क्षेत्र में विभिन्न सुधार किए हैं और निवेश में काफी वृद्धि की है। मात्स्यिकी क्षेत्र में भारत की वैश्विक प्रतिस्पर्धात्मकता को बढ़ाने के लिए, पीएमएसएसवाई के अंतर्गत मात्स्यिकी वैल्यू चेन सहित विविध क्रियाकलापों/गतिविधियों को सहायता प्रदान की जाती है, जिसमें क्वालिटी फिश प्रोडक्शन, खारे पानी के जलकृषि का विस्तार, डायवर्सिफिकेशन और इन्टेन्सिफिकेशन, निर्यात उन्मुख प्रजातियों को बढ़ावा देना, टेक्नोलॉजी का समावेश, सुदृढ़ रोग प्रबंधन और ट्रेसबिलिटी, प्रशिक्षण और क्षमता निर्माण, निर्बाध कोल्ड चेन के साथ आधुनिक पोस्ट हार्वेस्ट इन्फ्रास्ट्रक्चर का निर्माण, आधुनिक फिशिंग हार्बर और फिश लैंडिंग सेन्टरों का विकास आदि शामिल हैं। इसके अतिरिक्त वैश्विक स्तर पर भारतीय मात्स्यिकी क्षेत्र को सुदृढ़ करने के लिए, सरकार नियमों में संशोधन करके, आयात को सुव्यवस्थित करके और प्रमुख एक्वा फ्रीड सामग्री, एक्वाकल्चर इनपुट और मत्स्य प्रसंस्करण सामग्री पर आयात शुल्क को कम करके कारोबार में सुगमता की सुविधा प्रदान कर रही है।

विगत पांच वर्षों के दौरान सुधारों, नीतियों और योजनाओं के माध्यम से सरकारों के ठोस प्रयासों और मछुआरों, मत्स्य किसानों और अन्य हितधारकों के प्रयासों ने मात्स्यिकी और जलकृषि के सर्वांगीण विकास में विशेष रूप से महत्वपूर्ण योगदान दिया है, (i) वार्षिक मत्स्य उत्पादन 2019-20 में 141.64 लाख टन से बढ़कर 2023-24 में 184.02 लाख टन हो गया है, (ii) मात्स्यिकी निर्यात 2019-20 में 46,662.85 करोड़ रुपये से बढ़कर 2023-24 में 60,524.89 करोड़ रुपये हो गया है, (iii) प्रति व्यक्ति मत्स्य की खपत 5-6 किलोग्राम से बढ़कर 12-13 किलोग्राम हो गया और (iv) जलकृषि उत्पादकता 3 टन/हेक्टेयर से बढ़कर 4.7 टन प्रति हेक्टेयर हो गई है। देश ने अब इनलैंड कैप्चर फिश प्रोडक्शन में प्रथम स्थान, कल्चर श्रिम्प एक्सपोर्ट में प्रथम, एक्वाकल्चर

प्रोडक्शन में दूसरा, समग्र फिश प्रोडक्शन में दूसरा, समग्र कैप्चर फिश प्रोडक्शन में चौथा, मरीन कैप्चर फिश प्रोडक्शन में छठा तथा मात्स्यिकी उत्पादों के एक्सपोर्ट में छठा स्थान प्राप्त कर लिया है।

(ड) छत्तीसगढ़ सरकार ने सूचित किया है कि वित्त वर्ष 2020-21 से 2024-25 के दौरान पीएमएमएसवाई के तहत कांकेर जिले के दुधावा जलाशय में कल्चर के माध्यम से कुल 266 व्यक्ति लाभान्वित हुए और छत्तीसगढ़ के बालोद जिले के खरखरा, तांदुला और गोंदली जलाशयों में केज कल्चर के माध्यम से 530 व्यक्ति लाभान्वित हुए हैं।

STUDIES ON BUSINESS FRIENDLY ATMOSPHERE

4067. SHRI M. K. RAGHAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Ministry has conducted any recent studies on business friendly atmosphere of States;
- (b) if so, the details thereof including the ranking of States based on their business-friendly atmosphere;
- (c) whether the world bank discontinued its ease of doing business index; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) and (b) Since, year 2014, the Government of India has been actively engaged in improving the Ease of Doing Business environment in the entire country. To enhance the business atmosphere in India, attract investments, stimulate economic growth and to foster a regulatory framework that is more

business- friendly, Central Government has taken several initiatives under the flag-ship programme of Ease of Doing Business which includes Business Reform Action Plan (BRAP), the Business-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens. Government is also conducting Cost of Regulation (CoR) exercise which aims to identify and reform the areas of pain-points in terms of administrative costs for the services.

Department for Promotion of Industry and Internal Trade (DPIIT) does not maintain rankings for States/UTs on Ease of Doing Business. However, as part of the Business Reform Action Plan (BRAP) exercise, States/UTs are assessed on the basis of implementation of designated reform parameters into following four percentage-based categories.

- 1) Top Achievers – which score above 90%,
- 2) Achievers – which score between 80% to 90%,
- 3) Fast Movers –which score between 70% to 80%, and
- 4) Aspirers – which score below 70%

Details of States/UTs categories in BRAP 2022 Survey are as under:

Y Category (which encompasses states and UTs with established business and citizen centric systems)	
B2G (Business Centric reforms)	
Category	States/UTs
FAST MOVERS	GUJARAT

ASPIRERS	ANDHRA PRADESH, TELANGANA, MAHARASHTRA, HARYANA, UTTAR PRADESH, UTTARAKHAND, ODISHA, HIMACHAL PRADESH, PUNJAB, MADHYA PRADESH, TAMIL NADU, KERALA, KARNATAKA, CHATTISGARH, WEST BENGAL, BIHAR, GOA, JHARKHAND, RAJASTHAN, ASSAM, DELHI, JandK
C2G (Citizen Centric reforms)	
Category	States/UTs
ASPIRERS	KERALA, GUJARAT, TELANGANA, MAHARASHTRA, TAMIL NADU, UTTARAKHAND, HARYANA, MADHYA PRADESH, ODISHA, KARNATAKA, RAJASTHAN, HIMACHAL PRADESH, ANDHRA PRADESH, UTTAR PRADESH, GOA, BIHAR, DELHI, WEST BENGAL, ASSAM, CHATTISGARH, JandK, JHARKHAND, PUNJAB
X Category {which includes northeastern states (excluding Assam) and UTs (excluding Delhi)}	
B2G (Business Centric reforms)	
Category	States/UTs
ASPIRERS	DADAR and NAGAR HAVELI AND DAMAN and DIU, TRIPURA, CHANDIGARH, MEGHALAYA, MANIPUR, MIZORAM, PUDUCHERRY, ANDAMAN and NICOBAR ISLANDS, ARUNACHAL PRADESH
C2G (Citizen Centric reforms)	
Category	States/UTs
ASPIRERS	CHANDIGARH, DAMAN and DIU, MEGHALAYA, ANDAMAN, TRIPURA, PUDUCHERRY, MIZORAM, ARUNACHAL PRADESH, MANIPUR

(c) and (d) World Bank Group has now done away with Doing Business Report and has now formulated international benchmarking project called Business Ready (B-Ready) to assess the business and investment climate of economies

worldwide. B-READY aims to improve the business environment for private sector development in each economy around the world. Government of India is continuously working on ease of doing Business initiative to reduce regulatory burden on businesses which are also in line with B-Ready project.

ALLOCATION BY NCDC FOR MARGIN MONEY LOAN SCHEME

4068. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the allocated loan amount of Rs. 549.54 crore received from the National Cooperative Development Corporation (NCDC) for the Margin money Loan Scheme is sufficient to meet the working capital needs of eligible cooperative sugar factories in Maharashtra and the factors considered while determining this amount;
- (b) the measures in place to ensure transparency and accountability in the distribution and utilization of these loan funds by cooperative sugar factories, along with the mechanism for monitoring and preventing potential misuse of funds; and
- (c) the expected impact of this margin money loan on sugarcane farmers supplying to these cooperative sugar factories and whether it is likely to result in better prices for their produce or improved infrastructure for their farming practices?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) NCDC, a statutory corporation under the administrative control of Ministry Cooperation disbursed loan under Margin Money Loan Scheme in Maharashtra to meet working capital needs of eligible cooperative sugar factories.

The loan amount of Rs. 549.54 crore was based on analysis and recommendations of Cooperation, Marketing and Textile Department of Government of Maharashtra to meet the working capital needs of following six Cooperative Sugar Mills (CSMs) of Maharashtra namely,

- (i) Bhima Sahakari Sakhar Karkhana Ltd, Takali, Solapur
- (ii) Karmayogi Shankarraoji Patil SSK Ltd., Indapur, Pune
- (iii) Nira Bhima Sahakari Sakhar Karkhana Ltd., Indapur, pune
- (iv) Shree Rameshwar Sahakari Sakhar Karkhana Ltd., Raosaheb Nagar, Jalna
- (v) Shetkari Sahakari Sakhar Karkhana Ltd. Killari, Ausa, Latur
- (vi) Shri Shankar Sahakari Sakhar Karkhana Ltd., Tal. Sadashivnagar, Solapur

The following factors have been considered by the Government of Maharashtra for considering the loan amount:

- (a) Sugarcane Pending bills
- (b) Harvesting and transporting bills
- (c) Salaries and Wages dues
- (d) Machinery Repairs, Maintenance and Consumables
- (e) Traders outstanding advances and other dues payable.

(b) For monitoring, working and financial position of the sugar mill societies, representatives of NCDC visit sugar mill societies on half-yearly basis till the currency of loan. In the event of violation of any of the terms and conditions, NCDC has the right to foreclose the sanction and recover the entire amount of assistance released along with the interest.

(c) The loan has been disbursed to the Government of Maharashtra for onwards passing on to the six CSMs for meeting the following purposes,

- (a) Sugarcane pending bills
- (b) Harvesting and transporting bills
- (c) Salaries and Wages dues
- (d) Machinery Repairs, maintenance and consumables
- (e) Traders outstanding advances and other dues payable.

After availing loan from NCDC under the scheme, CSMs are able to pay their pending sugarcane bills and current sugarcane bills to its farmer members and also meet their day-to-day expenses for operating the sugar mill. Thus, timely cane payment to farmers will ensure the availability of sufficient sugarcane for crushing and optimum capacity utilization will improve the productivity and efficiency of the CSMs.

The improved financial position of the CSMs will enable them to pay better prices of sugarcane to its farmer members which will help the farmer members to improve their infrastructure for farming practices.

ग्रामीण क्षेत्रों का विकास

4069. श्री दर्शन सिंह चौधरी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार की ग्रामीण क्षेत्रों के समग्र विकास के लिए योजनाओं का ब्यौरा क्या है; और
- (ख) सरकार द्वारा गरीबी मुक्त भारत के लिए गरीबी मुक्त गांवों का संकल्प पूरा करने हेतु क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) ग्रामीण विकास मंत्रालय देश के ग्रामीण क्षेत्रों के समग्र विकास के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाईजी), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) और राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी), प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) का वाटरशेड विकास घटक (डब्ल्यूडीसी) जैसी अनेक कल्याणकारी योजनाएं/कार्यक्रम कार्यान्वित कर रहा है। इन योजनाओं/कार्यक्रमों का उद्देश्य गरीबी उपशमन करना तथा आजीविका के अवसरों में वृद्धि करके, न्यूनतम गारंटीकृत रोजगार उपलब्ध कराकर, स्वरोजगार को बढ़ावा देकर, विभिन्न उपयोगी व्यवसायों एवं उद्यमिता गुणों में युवाओं का कौशल विकास करके, अवसंरचना विकास तथा सामाजिक सहायता के प्रावधान द्वारा देश के ग्रामीण क्षेत्रों में लोगों के जीवन की गुणवत्ता में समग्र सुधार लाना है।

इसके अलावा, वित्तीय वर्ष 2025-26 के बजट में, सरकार ने एक व्यापक बहुक्षेत्रीय 'ग्रामीण समृद्धि और अनुकूलन' कार्यक्रम शुरू करने की घोषणा की है। इस कार्यक्रम का उद्देश्य कौशल, निवेश, प्रौद्योगिकी और ग्रामीण अर्थव्यवस्था को सशक्त बनाकर कृषि में अल्प बेरोजगारी का समाधान करना है। ग्रामीण क्षेत्रों में पर्याप्त अवसर पैदा करने के उद्देश्य से ग्रामीण महिलाओं, युवा

किसानों, ग्रामीण युवाओं, सीमांत और छोटे किसानों तथा भूमिहीन परिवारों पर सर्वाधिक ध्यान दिया जाएगा।

RURAL ROAD NETWORK DEVELOPMENT PROJECTS

4070. DR. KADIYAM KAVYA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of rural road network development projects undertaken in the Warangal Parliamentary Constituency, particularly in tribal areas and remote parts, during the last three years;
- (b) whether the Government proposes to allocate additional funds for rural road development in the Warangal Parliamentary Constituency, particularly in tribal areas, in the current financial year, if so, the details thereof; and
- (c) the steps taken by the Government to ensure timely completion of rural road projects in the Warangal Parliamentary Constituency and to improve connectivity in remote and tribal areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) and (b) The Ministry does not maintain Parliamentary Constituency wise details of works under Pradhan Mantri Gram Sadak Yojana (PMGSY). The details of PMGSY works undertaken in the Warangal District which includes area of Warangal Parliamentary Constituency of Telangana during the last three years is given as under:

District Name	Year(s)	No of roadworks sanctioned	Road length sanctioned (in Km)	No of Bridge works sanctioned	No of roadworks completed	No of Bridge works completed	Road length completed (in Km)*
Warangal	2021-22	0	0	0	1	0	6.28
	2022-23	0	0	0	1	0	22.81
	2023-24	1	4.67	4	0	0	52.23

* includes works sanctioned earlier.

Further, the allocation/release of funds to the State for implementation of PMGSY is done on the basis of the proposal received from the State which inter-alia depends on works in hand, execution capacity of the State and unspent balances available with the State. The funds for implementation of the scheme are released by the Ministry to the State as whole. Further release of funds to the Programme Implantation Units (PIUs) at the district level is done by the respective State Governments depending upon the absorption capacity of the PIU. A total of ₹.73.3125 crore has been released to the State of Telangana under PMGSY and ₹ 59.26 crore under Road Connectivity Project for Left Wing Extremism Areas (RCPLWEA) during current financial year.

(c) 'Rural Road' is a State subject and timely completion of PMGSY roads is the responsibility of the respective State Governments. The Ministry has been releasing central share, in time, to the States to enable availability of funds for the projects. In addition, State Governments are advised through various Regional Review meetings and Empowered Committee meetings to take suitable necessary action to expedite timely completion of road works under PMGSY. The following steps in this regard have been taken by the Ministry:

- i. States have been requested to augment executing capacity and contracting capacity and their compliance in this regard is regularly reviewed.
- ii. Bidding document provisions have been rationalized.
- iii. Training is imparted to field engineers and contractors as well as their staff for capacity building.
- iv. Regular and structured review of physical and financial parameters is conducted at regular interval in various zones for a cluster of states of that zone.
- v. States have been advised to release the central share, alongwith State share, in a timely manner to the implementing units for financial closure of works.

चीन से आयात

4071. श्री श्यामकुमार दौलत बर्वे:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि चीन से आयात 2018-19 में लगभग 70 बिलियन डॉलर से बढ़कर 2023-24 में 101 बिलियन डॉलर से अधिक हो गया है, साथ ही औद्योगिक वस्तुओं का आयात पिछले पंद्रह वर्षों के दौरान 21 प्रतिशत से 30 प्रतिशत तक बढ़ा है, तथा इसमें और तीव्रता से वृद्धि होने की संभावना है;
- (ख) यदि हां, तो चीन के निर्यात का पिछले पंद्रह वर्षों और वर्तमान वर्ष के दौरान राशि और प्रतिशत सहित वर्षवार ब्यौरा क्या है;

- (ग) क्या चीन के विशेषकर मशीनरी, रसायन, भैषजिक और वस्त्र सहित आठ प्रमुख औद्योगिक क्षेत्रों में शीर्ष आपूर्तिकर्ता होने के कारण, पिछले पंद्रह वर्षों में देश के कुल आयात की तुलना में इससे माल आयात 2.3 गुना तीव्रता से बढ़ा है; और
- (घ) यदि हां, तो पिछले पंद्रह वर्षों के दौरान आयातित वस्तुओं की वस्तुवार लागत सहित तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) वर्ष 2018-19 से वर्ष 2023-24 तक चीन से आयात का ब्यौरा वाणिज्य विभाग की वेबसाइट अर्थात् <https://tradestat.commerce.gov.in/eidb/icntcomq.asp> से प्राप्त किया जा सकता है। पिछले पंद्रह वर्षों के दौरान चीन से आयात का क्षेत्रवार ब्यौरा वाणिज्य विभाग की वेबसाइट अर्थात् <https://tradestat.commerce.gov.in/meidb/cntbrcq.asp?ie=i> से प्राप्त किया जा सकता है।

वैश्वीकरण के युग में, वैश्विक मूल्य श्रृंखलाएँ अंतर्राष्ट्रीय व्यापार के साथ-साथ विकास के अवसरों को निर्धारित करने में महत्वपूर्ण भूमिका निभाती हैं। जैसे-जैसे भारत वैश्विक मूल्य श्रृंखलाएँ (जीवीसी) के साथ तेजी से जुड़ रहा है, एक सफल जीवीसी एकीकरण के लिए आयात उतना ही महत्वपूर्ण है जितना कि निर्यात। चीन से आयातित अधिकांश वस्तुएँ कच्चे सामग्रियाँ, इंटरमिडिएट्स वस्तुएँ और पूंजीगत वस्तुएँ जैसे ऑटो कंपोनेंट, इलेक्ट्रॉनिक पार्ट्स और असेंबली, मोबाइल फोन के पुर्जे, मशीनरी और इसके पुर्जे, सक्रिय भेषज सामग्रियाँ आदि हैं जिनका उपयोग उन परिसज्जित उत्पादों को बनाने के लिए भी किया जाता है जिनका भारत से बाहर भी निर्यात किया जाता है। इन श्रेणियों में आयात पर भारत की निर्भरता मुख्य रूप से बढ़ती आय के स्तर के कारण घरेलू आपूर्ति और मांग में अंतर के कारण है।

(ख) भारत सरकार अन्य देशों के निर्यात के आधिकारिक आंकड़ों की संरक्षक नहीं है। तथापि, पिछले पंद्रह वर्षों और चालू वर्ष में चीन से भारत के आयात का वर्षवार विवरण वाणिज्य विभाग की वेबसाइट अर्थात् <https://tradestat.commerce.gov.in/eidb/icntcomq.asp> पर उपलब्ध है।

(ग) जी हां।

(घ) उपर्युक्त (ग) के उत्तर के परिप्रेक्ष्य में प्रश्न नहीं उठता।

PRODUCTION OF GREEN VEGETABLE IN BIHAR

4072. DR. ALOK KUMAR SUMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether there is substantial increase in the production of green vegetables in Bihar, if so, the details thereof;
- (b) whether the Government has initiated any measures to boost the production of green vegetables such as onion, potato, bitter gourd, spinach, capsicum, etc. so that financial capability of farmers can be improved, if so, the details thereof; and
- (c) the details about the financial grant given to the State of Bihar to boost the production of green vegetables?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Yes, Sir. The production of vegetables in Bihar has increased by nearly 25% from 144.24 Lakh Metric Tonne in 2014-15 to 179.87 Lakh Metric Tonne in

2024-25 (1st Advance Estimate). The details are given in the enclosed **Statement**.

(b) The Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme, is being implemented w.e.f. 2014-15 for holistic growth of the horticulture sector covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, aromatic plants, coconut, cashew, cocoa and bamboo, in all States and UTs. The Mission envisages production and productivity improvement of horticulture crops including vegetables through various interventions. Activities such as production of planting material, coverage of area with improved cultivars, rejuvenation of senile orchards, protected cultivation, creation of water resources, adoption of Integrated Pest Management (IPM), Integrated Nutrient Management (INM), organic farming, including insitu generation of organic inputs are taken up under MIDH. Capacity building of farmers and technicians are also provided for adopting improved technologies. The Scheme also envisages creation of Post-Harvest Management (PHM) and marketing for better price realization of produce for farmers.

Under MIDH, assistance is also extended for seed production for vegetables @ 100% to the maximum cost of Rs. 50,000 per hectare for open pollinated crops and Rs. 1.80 Lakh per Hectare for hybrid seeds for public sector. In case of private sector, assistance is provided @ 35% of the maximum cost in general areas and 50% in North Eastern and Himalayan States, Tribal Sub Plans (TSP) areas, Andaman and Nicobar and Lakshadweep Islands.

Under MIDH, assistance is provided for area expansion of Hybrid vegetables @ 40% to the maximum cost of Rs. 60,000 per hectare for maximum area of 2 hectare per beneficiary in general areas and in case of North Eastern and Himalayan States, Tribal Sub Plans areas, Andaman and Nicobar and Lakshadweep Islands, assistance is 50% of the maximum cost. Assistance is also extended for area expansion of Onion and Garlic in open pollinated @ 40% to the maximum cost of Rs. 50,000 per hectare for maximum area of 2 hectare per beneficiary in general areas and in case of North Eastern and Himalayan States, Tribal Sub Plans areas, Andaman and Nicobar and Lakshadweep Islands, assistance is 50% of the maximum cost. In case of vibrant villages assistance is provided @ 80% of the maximum cost.

(c) The details of funds released to the State of Bihar under MIDH during the last five years for carrying out various activities related to holistic development of horticulture in the State including boosting the production of green vegetables is as under:

(Rs. in Crore)

Year	Fund Released (Government of India Share)
2019-20	15.15
2020-21	15.87
2021-22	9.60
2022-23	15.00
2023-24	14.06

STATEMENT

Crop-wise Production of Vegetables in Bihar in 2014-15 and 2024-25 (1st Advance Estimate)

(Production in '000 Metric Tonne)

Crop	2014-15	2024-25 (1st Advance Estimate)
Beans	109.30	231.42
Bittergourd	67.25	93.44
Bottlegourd	631.54	663.91
Brinjal	1141.57	1127.00
Cabbage	695.33	799.15
Carrot	53.45	151.33
Cauliflower	1003.55	1256.40
Chillies(Green)	418.33	490.81
Cucumber	67.04	41.62
Elephant Foot Yam	36.16	58.33
Mushroom	0.06	42.52
Okra/LadyFinger	762.90	874.91
Onion	1247.31	1290.01
Parwal/Pointed gourd	69.72	111.08
Peas	65.85	68.28
Potato	6345.56	8842.63
Radish	246.55	236.43
Pumpkin/Sitaphal/Kaddu	12.65	19.01
Sweet Potato	8.34	44.77
Tomato	1046.44	1193.43
Other Vegetables	395.56	350.91
Vegetables (Total)	14424.45	17987.39

Source: Horticulture Statistics Unit, DAandFW

SUSTAINABLE TRANSPORT FOR RURAL ENTREPRENEURS

4073. SHRI B. K. PARTHASARATHI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and number of States in which Sustainable Transport for Rural Entrepreneurs through Electric bicycles (STREE) pilot programme is being implemented;
- (b) the details and number of e-bicycles planned to be distributed and the number of Self-Help Groups (SHGs) going to benefit as a part of this programme, State-wise;
- (c) the details of funds sanctioned and released for this programme, State-wise; and
- (d) the number of training sessions targeted to be held under this programme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI):

(a) Energy Efficiency Services Limited (EESL), a joint venture under the Ministry of Power, through its 100% subsidiary CESL (Convergence Energy Services Limited) which focuses on electric mobility and charging infrastructure have collaborated with Ministry of Rural Development for a pilot project titled Sustainable Transport for Rural Entrepreneurs through Electric Bicycles (STREE), which involves distribution of cargo electric cycles to SHG women entrepreneurs across four states – Bihar, Madhya Pradesh, Kerala, and Andhra Pradesh.

(b) The details of States along with the number of electric bicycles planned to be distributed is provided in the table below which will benefit 1800 SHG women entrepreneurs:

Sl. No.	States	Number of Cargo Electric Bicycles (Unit) under process of distribution
1	Kerala	600
2	Bihar	500
3	Andhra Pradesh	400
4	Madhya Pradesh	300
	Total	1800

(c) Funds are not sanctioned or released to EESL/CESL by the Government of India or any State Government under this pilot project (STREE). However, the pilot is being implemented with the grant support from Global Environment Facility (GEF) fund administered by Asian Development Bank (ADB) for 1800 cargo electric bicycles as initial pilot.

(d) Only one training session is targeted to be held for SHG members (energy champions) with the support of IIT Bombay, the details are under:

State	Technical Training to SHG Members (Energy Champions)		Remark
	Place of Training	Number of Energy Champions	
Bihar	Patna	28	The training has been conducted
	Muzaffarpur	22	
Andhra Pradesh	Kuppam	50	
Madhya Pradesh	Sehore	50	The training is targeted to be held in next quarter.
Kerela	Palakkad	50	
	Kannur		

WOMEN SARPANCHES

4074. SUSHRI IQRA CHOUDHARY:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the steps taken by the Government to eradicate the practice of proxy sarpanch or sarpanch pati in the country, specifically in the State of Uttar Pradesh;
- (b) the steps taken by the Government to conduct sensitisation drives and ensure that female sarpanchs' are empowered to perform their role;
- (c) the details of sensitisation drives and capacity-building programs conducted in the country, specifically in the State of Uttar Pradesh;
- (d) whether the use of community radio to spread awareness of such issues has been successful and if such community radios are used in Uttar Pradesh; and
- (e) the details of the number of women sarpanches, State/UT-wise including Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) Since 'Panchayats' fall under the jurisdiction of State Governments, complaints regarding male interference in the responsibilities of Women Elected Representatives (WERs) are forwarded to the respective State Governments for grievance redressal. Additionally, the Ministry has issued advisories to State and Union Territory Governments to prevent such interference and uphold the autonomy of WERs in Panchayati Raj governance.

On the directive of the Hon'ble Supreme Court, the Ministry of Panchayati Raj established an Advisory Committee in September 2023 to address the issue of Women Pradhans being represented by male family members and related concerns. The Committee submitted its report in February 2025, along with recommendations that have been accepted by the Government of India.

The Advisory Committee recommended that State Governments take necessary measures to eliminate proxy leadership in Panchayati Raj Institutions (PRIs). The committee has submitted its report in February 2025.

The Government of Uttar Pradesh has informed that following steps have been taken:

- i. As per Government order of 2006, Principal Secretary had instructed to prevent unauthorized practice of male relative presiding over meetings in place of female panchayat officer bearers.
- ii. As per Government order of 1998 and 2012, Principal Secretary had issued guidelines that relatives of elected female office bearers shall not enter their offices and not participate in meetings.
- iii. The Allahabad High Court directed Uttar Pradesh government to provide training to village heads, particularly women to empower them and discourage the 'Pradhan Pati' culture.

(b) and (c) The Ministry is implementing the Centrally Sponsored Scheme Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) from the financial year 2022-23 in States and Union Territories including Uttar Pradesh. The primary

objective is to strengthen Panchayati Raj Institutions (PRIs) by providing training to Elected Representatives (ERs), including Women Sarpanches, functionaries, and other stakeholders. This initiative aims to enhance their governance capabilities and leadership skills, enabling Panchayats to function effectively. Additionally, the Ministry actively engages with Women Elected Representatives (WERs) through workshops, conferences, committees, and expert groups focused on women's empowerment and leadership. Insights from these interactions, along with recommendations from expert groups, inform the advisories issued by the Ministry to State Governments periodically.

Furthermore, the Ministry has partnered with Transform Rural India (TRI) as a Knowledge Partner to develop a comprehensive training module for the capacity building of Women Elected Representatives (WERs). This initiative is designed to strengthen their leadership and managerial skills, ensuring more effective governance at the grassroots level.

To promote gender-inclusive governance, the Ministry has also initiated efforts to transform selected Gram Panchayats into Model Women-Friendly Gram Panchayats (MWFGPs) under Theme 9 of the Localized Sustainable Development Goals (LSGs). States and Union Territories have identified one Gram Panchayat per district for this transformation. In collaboration with the United Nations Population Fund (UNFPA) as a Knowledge Partner, the Ministry is developing training modules and training a cadre of Master Trainers. This effort aims to build the capacity of grassroots-level Elected Representatives

(ERs) and Panchayati Raj Functionaries (PRFs) to foster women-friendly governance and empower female leadership in rural governance structures

Also, the Ministry of Panchayati Raj undertakes sustained efforts to raise awareness, sensitize and empower women Sarpanches to function independently through a multi-pronged media and IEC strategy. Extensive coverage is ensured across print, digital, and social media platforms, highlighting women's leadership in Panchayati Raj Institutions. Audio-visual films on best practices and achievements of the women Sarpanches are widely disseminated through social media to inspire grassroots leadership. Intensive and regular social media campaigns promote best practices and key interventions, while audio-visual content, including a special film titled "Asli Pradhan Kaun?", also disseminated on OTT platforms, has significantly amplified outreach. Also, various workshops/seminars on occasions of specific women's day and women issues such as women-friendly Panchayats have been organised to give platforms to them to share their stories of challenges and successes both at regional, national and International level.

Government of Uttar Pradesh has informed that State Panchayati Raj Department conducted a two-day training program on leadership skills, communication skills, and gender equality for women sarpanches of the state in three phases. Out of 75 districts, the training has been completed in 69 districts. This training program focuses on empowering women leaders in local governance by providing training on various aspects, including legal knowledge and digital literacy, to ensure they can serve their communities effectively.

(d) Ministry of Panchayati Raj has entrusted the Community Radio Association (CRA) to conduct and broadcast programmes series 'Jan Jan Tak Jankari' on initiatives of the Ministry and create awareness on issues related to practice of proxy-Sarpanch or Sarpanch Pati through 15 community radio stations in Bihar, Karnataka and Maharashtra on pilot basis. In addition to the Sarpanch Pati issue, other nine episodes covered issues that included mobilization of own sources of revenue by the PRIs, sustainable development goals in the areas of water, infrastructure, health, women and child development, good governance etc. However, Government of Uttar Pradesh has informed that specific community radio is not being used.

(e) The Ministry of Panchayati Raj has maintained record of Elected Representatives and Women Elected Representatives including Women Sarpanches. The State-wise number of elected representatives and women elected representatives (WERs) in Panchayati Raj Institutes has been given in the enclosed **Statement**.

STATEMENT

State-wise Elected Representatives and Women elected representatives (WERs) in Panchayati Raj Institutes.

Sl. No	Name of the States/ UTs	No. of ERs	No. of WERs
1	Andhra Pradesh	156050	78025
2	Arunachal Pradesh	9383	3658
3	Assam	At present, no Panchayat exists. Tenure of Panchayat bodies have ended. Election is due since December, 2023, but delayed	

4	Bihar	136573	71046
5	Chhattisgarh	170465	93392
6	Goa	1555	571
7	Gujarat	144080	71988
8	Haryana	70035	29499
9	Himachal Pradesh	28723	14398
10	Jharkhand	59638	30757
11	Karnataka	At present, no Panchayat exists. Tenure of BP and DP bodies have ended. Election was due in February, 2021 but delayed	
12	Kerala	18372	9630
13	Madhya Pradesh	392981	196490
14	Maharashtra	Elections for GPs in Maharashtra are to be scheduled on different dates as per their respective tenure of Five year.	At present, no Block Panchayat (BP) and District Panchayat (DP) Panchayat exists. Tenure of BP and DP bodies have ended. Election was due in January/February, 2022 but delayed. -
15	Manipur	At present, no Panchayat exists. Tenure of Panchayat bodies has ended. Election was due in September, 2022 but delayed.	
16	Meghalaya	Does not cover under Part IX	
17	Mizoram	Does not cover under Part IX	
18	Nagaland	Does not cover under Part IX	
19	Odisha	107487	56627
20	Punjab	GP Election has been conducted but details of ERs are yet to be finalised	BP and DP Election is pending
21	Rajasthan	126271	64802
22	Sikkim	1153	580

23	Tamil Nadu	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Election was due in December, 2024	
24	Telangana	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Gram Panchayat (GP) Election is due in January and BP and DP in May, 2024 but delayed	
25	Tripura	6909	3126
26	Uttar Pradesh	913417	304538
27	Uttarakhand	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Election was due in 2024	
28	West Bengal	59229	30458
29	Andaman and Nicobar Islands	858	306
30	Dadra and Nagar Haveli and Daman and Diu	147	47
31	Jammu and Kashmir	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Election was due in December, 2023 but delayed	
32	Ladakh	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Election was due in December, 2023 but delayed	
33	Lakshadweep	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Election was due in December, 2022 but delayed	
34	Puducherry	At present, no Panchayat exists. Tenure of Panchayat bodies ended. Election was due but delayed since 2011	

Source: Data as available on the website of the States/UTs or as provided by them to MoPR

UNDER-UTILISATION OF FUNDS

4075. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the Government is aware that 4th Committee on Agriculture, Animal Husbandry and Food Processing raised the issue of under-utilisation of funds to the tune of Rs. 1580 crores and 1307 crores in financial years 2022-23 and 2023-24; and

(b) if so, the steps taken by the government to address the optimum utilization of funds allocated to the Ministry and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

a. Yes, Sir.

b. The steps taken to optimize utilization of funds allocated during the current financial year are as follows:

1. Revision of approval of the Union Cabinet to reallocate funds between components of Livestock Health and Disease Control Programme.
2. Timely operationalization of Public Financial Management System (PFMS) for release and utilization of allotted funds (Opening and approval of accounts under Hybrid TSA and SNA SPARSH Model).
3. Timely resolution of issues arising in PFMS through regular communication and consultations.
4. Timely appraisal and approval of Annual Action Plans of State/UTs and their revision from time to time for ensuring appropriate fund utilization through NSC meetings.
5. Regular review of physical and financial progress (including expenditure by the State/UTs) by means of letters, e-mails, Video Conference, review

meetings, Regional Review Meetings, National Steering Committee (NSC) meetings, etc.

6. Online monitoring of expenditure through Expenditure Advances and Transfer (EAT) module of PFMS portal.

DAIRY UNIT

4076. SHRI SUDAMA PRASAD:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of dairy units in the country, State and district-wise;
- (b) the measures have been taken by the Ministry to ensure quality control in dairy products, including milk, cheese, butter and so, to safeguard consumer health;
- (c) whether the Ministry intends on establishing a regular inspection mechanism for dairy units in the country, if so, the details of its frequency and criteria;
- (d) if not, the reasons therefor; and
- (e) whether the Ministry conducted any assessment of dairy units across the country in compliance with FSSAI regulations, if so, the details of last five years assessment?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) The registration and licensing for establishment of Milk processing plants comes under the preview of Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare. The details of dairy units in the country, State/district-wise (As per FSSAI) are given in the enclosed **Statement-I**.

(b) to (d) Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science-based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The measures taken by FSSAI to ensure quality control in dairy products, including milk, cheese, butter are given in the enclosed **Statement-II**.

The Department of Animal Husbandry and Dairying (DAHD) is implementing the following Dairy Development schemes to complement and supplement the efforts made by the State Government for upgradation of dairy infrastructure to comply with standards:

1. National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

(a) Component "A" of NPDD focuses on creating/strengthening of quality control infrastructure by providing quality milk testing equipment from village level to State level.

(b) Component 'B' of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and

marketing infrastructure and enhancing the capacity of producer owned institutions.

2. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF envisaged to help increasing of milk and meat processing capacity and product diversification thereby providing greater access for unorganized rural milk and meat producers to organized milk and meat market

These schemes aim to improve the overall quality, safety, and hygiene of dairy products in India. The schemes focus on improving the infrastructure of dairy farms and milk processing units in compliance to the global standards. It supports FSSAI by ensuring the adoption of safe and hygienic practices at the farm level, facilitating training programs for farmers and dairy operators, and promoting best practices in animal nutrition and disease management.

STATEMENT-I

As per the information provided by FSSAI, State and district-wise details of dairy units in the country

State and district wise bifurcation of the dairy unit data (as on 28 feb 2025)

S.No.	States/UTs	Total Licenses and Registration in the State/ UT	District wise bifurcation	Total Licenses and Registration
1	Andaman And Nicobar Islands	9	North and Middle Andaman	3
2			South Andaman	6
3	Andhra Pradesh	2466	Alluri Seetharama Raju	1
4			Anakapalli	378

5			Anantapur	30
6			Annamayya	79
7			Bapatla	22
8			Chittoor	157
9			East Godavari Dist (Rajahmundry)	31
10			Eluru	34
11			Guntur	21
12			Kakinada	35
13			Konaseema	18
14			Krishna	33
15			Kurnool	6
16			N T R	28
17			Nandyal	9
18			Narasaraopet	35
19			Parvathipuram (Manyam)	165
20			Prakasam	48
21			SPSR Nellore	47
22			Sri Satya Sai	41
23			Srikakulam	402
24			Tirupathi	59
25			Visakhapatnam	70
26			Vizianagaram	683
27			West Godavari	9
28			YSR Kadapa	25
29	Arunachal Pradesh	7	Anjaw	1
30			Longding	1
31			Lower Subansiri	3
32			Papum Pare	1
33			West Kameng	1
34	Assam	218	Baksa	3
35			Barpeta	9
36			Biswanath	12
37			Bongaigaon	8
38			Cachar	2
39			Charaideo	2
40			Chirang	4
41			Darrang	8

42			Dhubri	5
43			Dibrugarh	8
44			Golaghat	13
45			Hojai	3
46			Jorhat	11
47			Kamrup Dist.	23
48			Kamrup Metropolitan Dist.	31
49			Karbi Anglong	5
50			Kokrajhar	3
51			Lakhimpur	9
52			Majuli	2
53			Marigaon	6
54			Nagaon	2
55			Nalbari	7
56			Sivasagar	3
57			Sonitpur	15
58			Tinsukia	18
59			Udalguri	6
60	Bihar	532	Araria	4
61			Arwal	5
62			Aurangabad	11
63			Banka	4
64			Begusarai	47
65			Bhagalpur	15
66			Bhojpur	9
67			Buxar	20
68			Darbhanga	20
69			Gaya	12
70			Gopalganj	9
71			Jamui	14
72			Jehanabad	7
73			Kaimur (Bhabua)	15
74			Katihar	8
75			Khagaria	13
76			Kishanganj	4
77			Lakhisarai	19
78			Madhepura	12

79			Madhubani	15
80			Munger	17
81			Muzaffarpur	16
82			Nalanda	7
83			Nawada	6
84			Pashchim Champaran	20
85			Patna	38
86			Purba Champaran	37
87			Purnia	11
88			Rohtas	12
89			Saharsa	8
90			Samastipur	29
91			Saran	7
92			Sheikhpura	10
93			Sheohar	8
94			Sitamarhi	15
95			Siwan	6
96			Supaul	5
97			Vaishali	17
98	Chandigarh	3	Chandigarh	3
99	Chhattisgarh	289	Balod	6
100			Balodabazar	7
101			Balrampur	2
102			Bastar	6
103			Bemetara	2
104			Bilaspur	14
105			Dantewada	7
106			Dhamtari	9
107			Durg	55
108			Gariyaband	1
109			Gurela-Pendra-Marwahi	7
110			Janjgir - Champa	4
111			KOREA	3
112			Kanker	6
113			Kondagaon	4
114			Korba	9
115			Mahasamund	3

116			Manendragarh-Chirmiri-Bharatpur (MCB)	13
117			Mohla-Manpur-Ambagarh chowki	1
118			Mungeli	4
119			Raigarh	7
120			Raipur	71
121			Rajnandgaon	18
122			Sakti	3
123			Sarangarh-Bilaigarh	2
124			Sukma	1
125			Surajpur	7
126			Surguja	17
127	Dadra And	10	Dadra and Nagar Haveli	6
128	Nagar Haveli		Daman	4
129	Delhi	145	Central	21
130			East	23
131			New Delhi	11
132			North	14
133			North East	5
134			North West	4
135			Shahdara	8
136			South	18
137			South East	17
138			South West	15
139			West	9
140	Goa	46	North Goa	29
141			South Goa	17
142	Gujarat	1615	Ahmedabad	170
143			Amreli	21
144			Amreli Municipality	2
145			Anand	20
146			Arvalli	124
147			BANASKANTHA	48
148			BHUJ(KUTCHH)	59
149			Bharuch	16
150			Bhavnagar	28
151			Bhavnagar Municipal Corporation	9

152			Botad	16
153			Chhota Udaipur	5
154			Dang	3
155			Devbhumi Dwarka	15
156			Dohad	4
157			GODHRA(PANCHMAHAL)	19
158			Gandhidham Municipality	2
159			Gandhinagar	40
160			Gir Somnath	36
161			Godhra Municipality	2
162			HIMMATNAGAR(SABARKANTHA)	299
163			Jamnagar	27
164			Junagadh	55
165			MAHISAGAR	10
166			MORBI	13
167			Mahesana	79
168			NADIAD(KHEDA)	32
169			Narmada	3
170			Navsari	14
171			Patan	54
172			Porbandar	20
173			Rajkot	100
174			Rajkot Municipal Corporation	45
175			Surat	50
176			Surat Municipal Corporation	38
177			Surendranagar	26
178			Tapi	8
179			Vadodara	39
180			Vadodara Municipal Corporation	25
181			Valsad	39
182	Haryana	1392	Ambala	38
183			Bhiwani	65
184			Charkhi Dadri	46
185			Faridabad	66
186			Fatehabad	133
187			Gurugram	83
188			Hisar	171

189			Jhajjar	27
190			Jind	59
191			Kaithal	100
192			Karnal	113
193			Kurukshetra	54
194			Mahendragarh	51
195			Mewat	24
196			Palwal	19
197			Panchkula	37
198			Panipat	17
199			Rewari	43
200			Rohtak	49
201			Sirsa	102
202			Sonipat	80
203			Yamunanagar	15
204	Himachal Pradesh	115	Bilaspur	6
205			Chamba	6
206			Hamirpur	3
207			Kangra	15
208			Kullu	9
209			Mandi	28
210			Shimla	3
211			Sirmaur	24
212			Solan	13
213			Una	8
214	Jammu and Kashmir	367	Anantnag	15
215			Badgam	12
216			Bandipore	12
217			Baramula	12
218			Doda	1
219			Ganderbal	25
220			Jammu	89
221			Kathua	30
222			Kulgam	4
223			Kupwara	11
224			Poonch	2
225			Pulwama	29

226			Rajauri	3
227			Ramban	7
228			Reasi	6
229			Samba	10
230			Shopian	1
231			Srinagar	76
232			Udhampur	20
233			kishtwar	2
234	Jharkhand	240	Bokaro	12
235			Chatra	2
236			Deoghar	16
237			Dhanbad	30
238			Dumka	2
239			Garhwa	6
240			Giridih	12
241			Godda	7
242			Gumla	3
243			Hazaribagh	4
244			Jamtara	1
245			Khunti	1
246			Kodarma	3
247			Latehar	3
248			Lohardaga	6
249			Palamu	14
250			Pashchimi Singhbhum	2
251			Purbi Singhbhum	22
252			Ramgarh	9
253			Ranchi	62
254			Sahibganj	6
255			Saraikela	16
256			Simdega	1
257	Karnataka	3545	B.B.M.P	3
258			B.B.M.P East	11
259			B.B.M.P North	30
260			B.B.M.P South	19
261			B.B.M.P West	11
262			Bagalakote	51

263			Bangalore Rural	473
264			Bangalore Urban	68
265			Belgaum	1066
266			Bellary	10
267			Bidar	13
268			Bijapur	10
269			Chamarajanagar	24
270			Chikkaballapura	809
271			Chikmagalur	17
272			Chitradurga	30
273			Dakshina Kannada	169
274			Davanagere	9
275			Dharwad	15
276			Gadag	7
277			HDMC	3
278			Hassan	149
279			Haveri	35
280			Kalaburagi	18
281			Kodagu	6
282			Kolar	31
283			Koppal	4
284			Mandya	273
285			Mysore	21
286			Raichur	11
287			Ramanagara	24
288			Shimoga	27
289			Tumkur	40
290			Udupi	12
291			Uttara Kannada	35
292			VijayNagar	10
293			Yadgir	1
294	Kerala	2300	Alappuzha	195
295			Ernakulam	299
296			Idukki	90
297			Kannur	141
298			Kasaragod	108
299			Kollam	145

300			Kottayam	145
301			Kozhikode	178
302			Malappuram	263
303			Palakkad	108
304			Pathanamthitta	102
305			Thiruvananthapuram	206
306			Thrissur	272
307			Wayanad	48
308	Ladakh	27	Kargil	17
309			Leh	10
310	Lakshadweep	2	Chetlat	1
311			Kavaratti	1
312	Madhya Pradesh	8395	Agar Malwa	56
313			Alirajpur	4
314			Anuppur	10
315			Ashoknagar	21
316			Balaghat	81
317			Barwani	30
318			Betul	195
319			Bhind	525
320			Bhopal	291
321			Burhanpur	16
322			Chhatarpur	69
323			Chhindwara	133
324			Damoh	55
325			Datia	129
326			Dewas	330
327			Dhar	165
328			Dindori	4
329			Guna	40
330			Gwalior	685
331			Harda	25
332			Indore	745
333			Jabalpur	301
334			Jhabua	18
335			Katni	25
336			Khandwa	76

337			Khargone	107
338			Mandla	38
339			Mandsaur	309
340			Morena	1214
341			Narmadapuram	90
342			Narsimhapur	57
343			Neemuch	126
344			Panna	48
345			Raisen	41
346			Rajgarh	381
347			Ratlam	206
348			Rewa	118
349			Sagar	123
350			Satna	76
351			Sehore	229
352			Seoni	86
353			Shahdol	12
354			Shajapur	244
355			Sheopur	160
356			Shivpuri	96
357			Sidhi	12
358			Sigrolli	14
359			Tikamgarh	61
360			Ujjain	462
361			Umaria	6
362			Vidisha	50
363	Maharashtra	19674	Ahmadnagar	3209
364			Akola	79
365			Amravati	55
366			Aurangabad	587
367			Beed	384
368			Bhandara	125
369			Bhiwandi Municipal Corporation (Thane Zone-5)	44
370			Buldana	153
371			Chandrapur	54
372			Dharashiv	528

373		Dhule	139
374		Gadchiroli	22
375		Gondiya	98
376		Greater Mumbai	378
377		Hingoli	79
378		Jalgaon	594
379		Jalna	149
380		Kalyan Tahashil (Thane Zone-8)	65
381		Kolhapur	1531
382		Latur	241
383		Mira Bhayander Municipal Corporation (Thane Zone-7)	22
384		Nagpur	365
385		Nanded	164
386		Nandurbar	28
387		Nashik	685
388		Navi Mumbai Municipal Corporation (Thane Zone-2)	55
389		Navi Mumbai Municipal Corporation (Thane Zone-3)	10
390		Navi Mumbai Municipal Corporation (Thane Zone-4)	25
391		Palghar	147
392		Parbhani	114
393		Pune	3364
394		Raigad	90
395		Ratnagiri	63
396		Sangli	1848
397		Satara	1483
398		Sindhudurg	134
399		Solapur	1895
400		Thane	14
401		Thane Municipal Corporation (Thane Zone-1)	82
402		Ulhasnagar and Ambarnath Tahashil (Thane Zone-9)	99
403		Wardha	275
404		Washim	46

405			Yavatmal	152
406	Manipur	18	Bishnupur	2
407			CHANDEL	1
408			Churachandpur	1
409			Imphal East	4
410			Imphal West	4
411			KANGPOKPI	2
412			SENAPATI	1
413			Thoubal	2
414			UKHRUL	1
415	Meghalaya	10	East Garo Hills	1
416			East Khasi Hills	5
417			Eastern West Khasi Hills	1
418			Ri Bhoi	1
419			West Garo Hills	1
420			West Jaintia Hills	1
421	Mizoram	24	Aizawl	17
422			Aizawl West	1
423			Champhai	2
424			Lunglei	2
425			Serchhip	2
426	Nagaland	13	Dimapur	4
427			Kohima	6
428			LONGLENG	1
429			Mokokchung	1
430			Phek	1
431	Odisha	275	ANGUL	4
432			BARAGARH	4
433			BERHAMPUR MUNICIPAL CORPORATION	3
434			BHADRAK	7
435			BHUBANESWAR MUNICIPAL CORPORATION	8
436			BOLANGIR	4
437			BOUDH	1
438			Baleshwar	33
439			CUTTACK MUNICIPAL	3

			CORPORATION	
440			CUTTACK(EXCEPT MUNICIPAL CORPORATION)	31
441			DEOGARH	1
442			DHENKANAL	10
443			GAJAPATI	3
444			GANJAM(EXCEPT MUNICIPAL CORPORATION)	15
445			JAGATSINGHPUR	8
446			JAJPUR	8
447			JHARSUGUDA	3
448			KALAHANDI	3
449			KENDRAPARA	7
450			KHORDHA(EXCEPT MUNICIPAL CORPORATION)	22
451			KORAPUT	3
452			Kendujhar	3
453			MALKANGIRI	1
454			MAYURBHANJ	3
455			NAWARANGPUR	2
456			NAYAGARH	33
457			NUAPADA	5
458			PURI (EXCEPT MUNICIPALITY)	21
459			PURI MUNICIPALITY	3
460			RAYAGADA	3
461			ROURKELA MUNICIPAL CORPORATION	4
462			SAMBALPUR MUNICIPAL CORPORATION	3
463			SAMBALPUR(EXCEPT MUNICIPAL CORPORATION)	4
464			SONEPUR	5
465			SUNDARGARH(EXCEPT MUNICIPAL CORPORATION)	4
466	Puducherry	25	Puducherry	25
467	Punjab	4319	Amritsar	233
468			Barnala	223
469			Bathinda	422

470			Faridkot	230
471			Fatehgarh Sahib	247
472			Fazilka	173
473			Firozpur	358
474			Gurdaspur	226
475			Hoshiarpur	48
476			Jalandhar	105
477			Kapurthala	82
478			Ludhiana	262
479			Malerkotla	63
480			Mansa	145
481			Moga	334
482			Mohali	133
483			Muktsar	186
484			Pathankot	12
485			Patiala	296
486			Rupnagar	141
487			Sangrur	164
488			Shaheed Bhagat Singh Nagar	46
489			Taran Taran	190
490	Rajasthan	7921	Ajmer	202
491			Alwar	883
492			Banswara	35
493			Baran	38
494			Barmer	85
495			Bharatpur	142
496			Bhilwara	169
497			Bikaner	443
498			Bundi	175
499			Chittaurgarh	22
500			Churu	180
501			Dausa	324
502			Dhaulpur	173
503			Dungarpur	30
504			Hanumangarh	536
505			Jaipur	1504
506			Jaisalmer	9

507			Jalor	168
508			Jhalawar	72
509			Jhunjhunun	174
510			Jodhpur	304
511			Karauli	70
512			Kota	104
513			Nagaur	225
514			Pali	196
515			Pratapgarh	25
516			Rajsamand	64
517			Sawai Madhopur	18
518			Shri Ganganagar	154
519			Sikar	635
520			Sirohi	43
521			Tonk	251
522			Udaipur	468
523	Sikkim	11	Gangtok	5
524			Gyalshing	1
525			Namchi	2
526			Pakyong	3
527	Tamil Nadu	7657	Ariyalur	40
528			Chennai	75
529			Coimbatore	201
530			Cuddalore	77
531			Dharmapuri	622
532			Dindigul	335
533			Erode	377
534			Kancheepuram	164
535			Kanyakumari	31
536			Karur	114
537			Krishnagiri	477
538			Madurai	357
539			Nagapattinam	44
540			Namakkal	344
541			Perambalur	58
542			Pudukkottai	43
543			Ramanathapuram	17

544			Salem	1012
545			Sivaganga	29
546			Thanjavur	223
547			The Nilgiris	23
548			Theni	130
549			Thiruvallur	82
550			Thiruvarur	28
551			Thoothukkudi	62
552			Tiruchirappalli	421
553			Tirunelveli	140
554			Tirupur	383
555			Tiruvannamalai	1141
556			Vellore	251
557			Viluppuram	256
558			Virudhunagar	100
559	Telangana	582	Adilabad	5
560			Badradri - Kothagudem	8
561			Cantonment-Sec-Bad	3
562			Hanamkonda	15
563			Hyderabad	79
564			Jagitial	9
565			Jangoan	8
566			Jayashanker-Bhoopalpally	6
567			Jogulamba - Gadwal	2
568			Kamareddy	14
569			Karimnagar	14
570			Khammam	19
571			Komarambheem	1
572			Mahabubabad	4
573			Mahbubnagar	17
574			Mancherial	18
575			Medak	7
576			Medchal-Malkajgiri	46
577			Mulugu	2
578			Nagar Kurnool	12
579			Nalgonda	23
580			Narayanpet	8

581			Nirmal	3
582			Nizamabad	8
583			Peddapally	5
584			Rajanna	9
585			Rangareddi	98
586			Sangareddy	35
587			Siddipet	20
588			Suryapet	22
589			Vikarabad	12
590			Wanaparthy	6
591			Warangal	13
592			Yadadri - Bhongir	31
593	Tripura	36	Dhalai	4
594			Gomati	8
595			Khowai	1
596			North Tripura	3
597			Sepahijala	4
598			South Tripura	6
599			Unakoti	3
600			West Tripura	7
601	Uttar Pradesh	9020	Agra	493
602			Aligarh	391
603			Ambedkar Nagar	169
604			Amethi	133
605			Amroha	112
606			Auraiya	194
607			Ayodhya	43
608			Azamgarh	19
609			Baghpat	203
610			Bahraich	45
611			Ballia	24
612			Balrampur	16
613			Banda	22
614			Barabanki	65
615			Bareilly	143
616			Basti	27
617			Bijnor	91

618		Budaun	596
619		Bulandshahar	561
620		Chandauli	29
621		Chitrakoot	24
622		Deoria	10
623		Etah	188
624		Etawah	222
625		Farrukhabad	34
626		Fatehpur	99
627		Firozabad	434
628		Gautam Buddha Nagar	134
629		Ghaziabad	165
630		Ghazipur	20
631		Gonda	82
632		Gorakhpur	33
633		Hamirpur	19
634		Hapur	83
635		Hardoi	74
636		Hathras	182
637		Jalaun	54
638		Jaunpur	143
639		Jhansi	64
640		Kannauj	74
641		Kanpur Dehat	394
642		Kanpur Nagar	303
643		Kasganj	128
644		Kaushambi	74
645		Kushinagar	7
646		Lakhimpur Khiri	106
647		Lalitpur	47
648		Lucknow	238
649		Mahoba	15
650		Mahrajganj	2
651		Mainpuri	273
652		Mathura	150
653		Mau	5
654		Meerut	317

655			Mirzapur	21
656			Moradabad	192
657			Muzaffarnagar	79
658			Pilibhit	9
659			Pratapgarh	51
660			Prayagraj	221
661			Rae Bareli	71
662			Rampur	63
663			Saharanpur	106
664			Sambhal	196
665			Sant Kabir Nagar	5
666			Sant Ravidas Nagar Bhadohi	12
667			Shahjahanpur	33
668			Shamali	55
669			Shrawasti	15
670			Siddharthnagar	3
671			Sitapur	115
672			Sonbhadra	66
673			Sultanpur	46
674			Unnao	43
675			Varanasi	45
676	Uttarakhand	396	Almora	20
677			Bageshwar	7
678			Chamoli	4
679			Champawat	16
680			Dehradun	92
681			Hardwar	54
682			Nainital	33
683			Pauri Garhwal	11
684			Pithoragarh	11
685			Rudraprayag	2
686			Tehri Garhwal	12
687			Udham Singh Nagar	129
688			Uttarkashi	5
689	West Bengal	986	Alipurduar	15
690			Bankura	11
691			Basirhat Health District	11

692		Birbhum	7
693		Bishnupur Health District	12
694		Coochbehar	12
695		DIAMOND HARBOUR HEALTH DISTRICT	8
696		Dakshin Dinajpur	26
697		Darjeeling	39
698		Hooghly	80
699		Howrah	36
700		JHARGRAM	3
701		Jalpaiguri	31
702		Kalimpong	11
703		Kolkata	23
704		Maldah	9
705		Murshidabad	69
706		NANDIGRAM HEALTH DISTRICT	21
707		Nadia	186
708		North Twenty Four Parganas	157
709		PASCHIM BARDHAMAN	8
710		PURBA BARDHAMAN	55
711		Paschim Mednipur	56
712		Purba Medinipur	21
713		Puruliya	9
714		Rampurhat Health District	6
715		South Twenty Four Parganas	30
716		Uttar Dinajpur	34
	Total	72690	72690

STATEMENT-II

The measures taken by FSSAI to ensure quality control in dairy products, including milk, cheese, butter are as under:

- i. FSSAI has notified standards of various Dairy Products and Analogues under Food Safety and Standards (Food product standards and Food Additives) Regulations, 2011.

- ii. Manual of Methods of Analysis of Foods - Dairy and Dairy Products has been published.
- iii. For testing of various food commodities including dairy products, FSSAI has notified 243 primary laboratories and 22 Referral Laboratories across the country.
- iv. Mobile Food Testing Laboratory (MFTL) referred to as "Food Safety on wheels" (FSW). FSWs are deployed for on spot testing of adulteration in various food commodities especially milk. Currently, 285 FSWs are deployed across 35 States/UTs.
- v. FSSAI has facilitated rapid food testing methods to reduce the screening time of the food products at the field level and accelerate surveillance as well as monitoring activities. 79 such RAPID Kits are approved by FSSAI as on date.
- vi. Food Safety Magic Boxes, consists of reliable "quick screening tests "for detection of adulterants like starch, urea, detergent, cellulose, maltodextrin salicylic acid, glucose in Milk along with detection of artificial dyes in butter, khoa, cheese; and vanaspati/ hydrogenated edible fat in ghee etc.
- vii. Regular surveillance, monitoring, inspection and random sampling of various food products are conducted throughout the year by the officials of Food Safety Departments of the respective States/ UTs and Regional offices of FSSAI.
- viii. FSSAI conducts periodic Pan-India Surveillance of Food products especially on staple foods and commodities that are prone to adulteration. Surveillance

on milk and milk products have been conducted in the year 2011, 2016, 2018, 2020, 2022 and 2023.

- ix. FSSAI in FY 2024-25, carried out a targeted enforcement drive through State/UT Food Authorities and its Regional Offices.
- x. Total 18,252 Inspections have been conducted for Dairy unit and product category 'Milk and Milk products' during last two years.
- xi. Details of action taken against the defaulting Food Business Operators for non-compliance in Milk and Milk Products is tabulated below:

Year	No of Sample Analysed	No of Cases Launched	Convictions and Penalties	Penalties amount raised (in Cr.)
2020-21	9717	3082	525	6.62
2021-22	11148	3959	552	5.34
2022-23	39091	10381	6953	22.27
2023-24*	38498	14384	7109	29.86
* Convictions and penalties on the cases launched are under process.				

SVAMITVA SCHEME

4077. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the details of current status of the implementation of the Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) scheme, State-wise particularly in the Dhule and Nashik district, Maharashtra;

- (b) the details of total funds allocated and spent so far for the implementation of the SVAMITVA scheme including Maharashtra State-wise;
- (c) the details and number of beneficiaries of villages and rural areas covered under the SVAMITVA scheme, States-wise including Maharashtra; and
- (d) the progress made in providing property cards to landowners?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a), (c) and (d) As of March 20, 2025, the current status of implementation and progress of the SVAMITVA scheme, state-wise, including the State of Maharashtra is attached as **Statement-I**. The current status of implementation and progress of the SVAMITVA scheme in the Dhule and Nashik districts are attached as **Statement-II**.

(b) Under the Scheme, the Funds are provided to Survey of India for Large Scale Mapping (LSM) using drones and establishing Continuous Operating Reference Stations (CORS) for States/UTs which have onboarded the Scheme, including Maharashtra. Details of funds released to Survey of India till now are as follows:

For CORS	₹ 116.54 crores
For LSM	₹ 257.93 crores

Funds amounting to ₹ 36 crores have also been released to NIC (through NIC-Services Inc.) till date to support the National Project Monitoring Unit

(NPMU), enhancements to the Spatial Planning Application 'Gram Manchitra', central infrastructure, and other technical and software requirements.

Further, funding is also provided to the States/UTs for Information, Education, and Communication (IEC) activities and establishing State Project Monitoring Units (SPMUs). The State-wise details of funds released to States for IEC and SPMU so far for the implementation of the SVAMITVA scheme, including Maharashtra, is attached as **Statement-III**.

STATEMENT-I

State/UT-wise details of Drone Flying and Property Cards under SVAMITVA scheme

States/UTs	Drone Flying (villages)	Property Cards prepared (villages)	Number of Property Cards prepared
Andaman and Nicobar Islands	186	141	7,409
Andhra Pradesh*	13,321	0	0
Arunachal Pradesh	3,465	0	0
Assam	946	0	0
Chhattisgarh	15,791	1,202	70,307
Dadra and Nagar Haveli and Daman and Diu^	80	75	4,397
Delhi	31	0	0
Goa	410	410	6,72,646
Gujarat	14,101	7,562	12,70,417
Haryana	6,260	6,260	25,15,646
Himachal Pradesh	13,882	238	5,395

Jammu and Kashmir	4,400	1,006	39,204
Jharkhand	240	0	0
Karnataka	18,479	3,898	10,08,224
Kerala	597	0	0
Ladakh	230	148	15,623
Lakshadweep Islands	10	0	0
Madhya Pradesh	43,014	33,929	39,94,343
Maharashtra	37,609	17,013	26,76,971
Manipur	209	0	0
Mizoram	319	27	2,909
Odisha	2,724	43	1,500
Puducherry	96	92	2,801
Punjab	10,458	178	24,089
Rajasthan	35,747	13,651	9,71,498
Sikkim#	1	0	0
Tamil Nadu#	3	0	0
Telangana#	5	0	0
Tripura**	19	893	5,71,783
Uttar Pradesh	90,573	67,516	1,01,81,864
Uttarakhand	7,441	7,441	2,78,229
Total	3,20,647	1,61,723	24315,255

Note: A few States have not implemented the Scheme due to various reasons, such as pre-existing legacy data or similar programs already in place. Sikkim, Telangana, and Tamil Nadu participated only in the pilot phase with a few villages but opted not to continue due to pre-existing records. Bihar, West Bengal, Meghalaya, Nagaland, and Chandigarh have not yet signed the MoU for scheme implementation. West Bengal and Kerala have reported that records of rights for residential properties already exist as part of rural land records. Odisha and Assam are conducting surveys in a limited number of villages due to pre-existing records. The scheme is currently on hold in Jharkhand. In Delhi, the Scheme has been implemented in 31 villages, but property cards are yet to be prepared.

STATEMENT-II**Details of Drone Flying and Property Cards under SVAMITVA scheme in
Dhule and Nashik**

District	Drone Fly Completed (villages)	Property Cards details	
		Number of Villages	Number of Property Cards prepared
Dhule	409	24	3,725
Nashik	1,431	738	1,01,979

STATEMENT-III**Details of details of funds released to States for IEC and SPMU under
SVAMITVA scheme**

State / UT	Total (in Rs.)
Andhra Pradesh	26,70,000
Arunachal Pradesh	16,54,250
Assam	1,16,99,750
Chhattisgarh	13,14,500
Dadra Nagar Haveli and Daman Diu	2,19,750
Gujarat	33,36,641
Haryana	21,61,270
Himachal Pradesh	41,15,250
Karnataka	7,75,125
Kerala	3,84,375
Ladakh	30,375
Madhya Pradesh	92,77,500
Maharashtra	10,52,500
Mizoram	2,77,750
Odisha	11,50,000
Punjab	67,84,500

Rajasthan	61,40,000
Tripura	3,87,000
Uttar Pradesh	1,44,75,000
Uttarakhand	15,10,000

ODOP INITIATIVE

4078. SHRI MOHMAD HANEEFA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has identified products such as Pashmina and Apricot in the UT of Ladakh under the 'One-District One-Product' (ODOP) initiative;
- (b) if so, the details of steps taken by the Government for the promotion and export of the identified products;
- (c) the extent to which identifying district-specific products has been beneficial to farmers and small entrepreneurs;
- (d) whether the Government has data for any measurable impact of the initiative, including export growth and employment generation in the region, if so, the details thereof; and
- (e) whether the Government proposes to provide direct financial benefit to the farmers and small entrepreneurs engaged in the production of the said products under the ODOP initiative, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) Yes, the One District, One Product (ODOP) Initiative, under the Department for Promotion of Industry and Internal Trade, Government of India, has identified Apricot from Kargil, and Pashmina from Leh under the Union Territory of Ladakh as ODOP products.

(b) Several steps have been undertaken for promotion and exports of all ODOP products including products identified from Ladakh. These include, facilitating participation in domestic and international exhibitions, regular capacity building initiatives in collaboration with various agencies; e-commerce on-boarding drives for Government e-Marketplace (GeM)- ODOP Bazaar which showcases and stocks India's best ODOP products. For promoting ODOP at international level, engagement with Indian Missions abroad, virtual buyer sellers meets and participation in international exhibitions have been undertaken. Also, various ODOP Products have been included as part of gifting during G-20 meetings in India to popularize these products internationally.

Further, under the Districts as Export Hubs (DEH) initiative of Directorate General of Foreign Trade (DGFT), Department of Commerce, the Government has taken various steps to promote export of identified products such as Pashmina and Apricot. An institutional mechanism has been established through the formation of a State Export Promotion Committee (SEPC) at the Union Territory level and District Export Promotion Committees (DEPCs) at the district level. Additionally, District Export Action Plans (DEAP) have been prepared for both Leh and Kargil, which outlines the existing challenges in the supply chain and identifies targeted interventions to improve export readiness.

These plans focus on addressing supply chain bottlenecks, enhancing branding efforts, and facilitating access to domestic and international markets for these products.

(c) The identification of district-specific products has benefited farmers and small entrepreneurs by creating a unique identity for regional goods, leading to market differentiation and competitive advantage. It boosts the local economy by creating a niche market for these products and providing additional sales opportunities. Product and district specific approach have been beneficial in devising specific capacity building initiatives, focused branding and marketing initiatives, identification of existing bottlenecks in supply chain and focused efforts for export promotion.

(d) One District One Product (ODOP) is only an initiative, not a scheme with any financial component, and therefore such data is not available.

(e) At present, there is no such proposal.

CRITICAL BORDER INFRASTRUCTURE

4079. ADV. CHANDRA SHEKHAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government faces delays in constructing critical border infrastructure like fencing, outposts and roads due to funding shortages and inter-agency disputes;

(b) if so, the steps being taken to expedite these projects, especially along sensitive borders like India-Pakistan and India-Bangladesh; and

(c) the manner in which the Ministry plans to address these vulnerabilities which compromise national security?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The Government of India is committed to construction and modernization of critical border infrastructure, such as fencing, border outposts, floodlights and roads, to enhance security along international borders. The Ministry conducts regular reviews with executing agencies and State Governments / UT Administrations to ensure timely completion of border infrastructure projects. Additionally, dedicated State-Level Steering Committees periodically review the progress of border works along the India-Pakistan and India-Bangladesh borders to facilitate smooth execution.

(c) A comprehensive and multi-pronged approach has been adopted to strengthen border security and address potential challenges. This includes detailed vulnerability mapping, deployment of additional manpower, and the use of specialized surveillance equipment which have been installed at strategic locations. Apart from the above, measures such as round-the-clock patrolling, anti-tunneling exercises, and installation of border floodlights and security fences ensure robust security mechanisms at international borders.

NEW TRADE WITH USA

4080. SHRI D. M. KATHIR ANAND:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has signed any new trade agreements with USA, if so, the details thereof;
- (b) whether the Government has lifted the ban on import of certain prohibited and restricted products from USA, China and UK, if so, the details thereof;
- (c) whether the Government has any plans to seek support from USA and Israel for the supply of Active Pharmaceutical ingredients and important Chemical compounds to reduce the dependency over China; and
- (d) if so, the details thereof and the total value of imports made (in INR) from these countries during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) India and USA released a joint statement on February 13, 2025, announcing to negotiate a mutually beneficial, multi-sector Bilateral Trade Agreement (BTA).
- (b) Recently, the Government has not taken any such steps to lift ban on import of certain prohibited and restricted products from USA, China and UK.
- (c) and (d) During 6th Commercial Dialogue between India and USA, trade Ministers of both the countries expressed a shared interest in greater information exchange about their respective government's actions to address supply chain networks that underpin domestic pharmaceutical manufacturing capabilities, with a view towards strengthening the current state of the Active Pharmaceutical

Ingredients (API) industrial base, production capacities, and emergency response capabilities. The details of import of Pharmaceutical products and important Chemical compounds from USA and Israel are given in the enclosed **Statement.**

STATEMENT

India's Import of Active Pharmaceutical Ingredients and Chemical Compounds

S.No.	Commodity	2019-20	2020-2021	2021-2022	2022-2023	2023-24
INDIA IMPORT FROM USA (Values in Rs. Lacs)						
1	INORGANIC CHEMICALS	348,221.39	349,041.98	291,162.68	297,593.64	294,681.91
2	ORGANIC CHEMICALS	1,164,508.21	1,179,224.58	1,492,013.09	1,652,740.40	1,217,184.24
3	PHARMACEUTICAL PRODUCTS	223,283.50	226,728.33	405,317.35	293,642.57	325,500.17
INDIA IMPORT FROM ISRAEL (Values in Rs. Lacs)						
1	INORGANIC CHEMICALS	12,010.47	24,806.09	28,430.01	20,942.17	15,757.81
2	ORGANIC CHEMICALS	20,512.37	23,996.37	24,508.76	29,477.10	23,021.48
3	PHARMACEUTICAL PRODUCTS	6,599.45	5,790.90	9,160.30	10,060.78	10,983.70

Source: DGCIS

EXPORT OF SAMBALPURI SAREES

4081. SHRI PRADEEP PUROHIT:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether the Government is aware that thousands of weavers in Bargarh Lok Sabha Constituency depend on the production of Sambalpuri sarees for their livelihood;

(b) the steps taken by the Government to promote the marketing and export of Sambalpuri sarees at national and international levels;

(c) whether the Government has any specific schemes to provide financial assistance, technology support, and training to weavers engaged in Sambalpuri handloom production;

(d) if so, the details thereof and if not, whether the Government plans to introduce such schemes; and

(e) the measures taken to ensure that the heritage Sambalpuri Saree weavers will get special financial assistance from the Government?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (e) Ministry of Textiles through Office of Development Commissioner (Handlooms) promotes Handloom products of the country including Bargarh by implementing following scheme:

(i) National Handloom Development Programme;

(ii) Raw Material Supply Scheme;

- Under the above schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms and accessories, solar lighting units, construction of workshed,

skilling, product and design development, technical and common infrastructure, marketing of handloom products in domestic and international markets, concessional loans under weavers' MUDRA scheme and social security etc.

- Assistance in establishing international marketing linkages to suitable Apex/Primary handloom cooperative societies, corporations, producers' companies, handloom awardees, exporters, other talented weavers etc. who are producing exclusive exportable handloom products.
- Market penetration through organisation/participation in international fairs/exhibitions, big ticket events, Buyer Sellers Meet, Reverse Buyer Sellers Meet etc., for export promotion of handloom products. Publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and other measures.
- Raw Material Supply Scheme (RMSS) is being implemented throughout the country including Bargarh to make available yarn to handloom weavers. Under the scheme, freight charges are reimbursed for all types of yarn; and component of 15% price subsidy is there for cotton hank yarn, domestic silk, wool and linen yarn and blended yarn of natural fibres.
- Sambalpuri Bandha Saree and Fabrics is also registered under the Geographical Indication (GI) of Goods (Registration and Protection) Act 1999.

व्यापार को बढ़ावा देना

4082. श्री बजरंग मनोहर सोनवणे:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने यूरोपीय मुक्त व्यापार संघ (ईएफटीए) डेस्क नामक एक समर्पित प्लेटफॉर्म की स्थापना की है ताकि दोनों क्षेत्रों के बीच व्यापार, निवेश और व्यवसाय को बढ़ावा दिया जा सके;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या उद्देश्य हैं;
- (ग) क्या इस संबंध में ईएफटीए ब्लॉक के प्रतिनिधि के साथ किसी समझौते पर हस्ताक्षर किए गए हैं;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सरकार द्वारा टीईपीए ढांचे के अंतर्गत संयुक्त उद्यम, निवेश के अवसरों और प्रौद्योगिकी भागीदारी की संभावना तलाशने हेतु क्या कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ङ) भारत और यूरोपीय मुक्त व्यापार संघ (ईएफटीए) ने दिनांक 10 मार्च 2024 को नई दिल्ली में व्यापार और आर्थिक भागीदारी समझौते (टीईपीए) पर हस्ताक्षर किए। ईएफटीए वर्ष 1960 में स्थापित एक अंतर-सरकारी संगठन है जिसमें स्विट्जरलैंड, आइसलैंड, नॉर्वे और लिकटेन्स्टीन शामिल हैं। टीईपीए के तहत, ईएफटीए अगले 15 वर्षों में भारत में 100 बिलियन अमरीकी डालर से अधिक प्रत्यक्ष विदेशी निवेश को बढ़ावा देने और ऐसे निवेशों के माध्यम से भारत में 1 मिलियन प्रत्यक्ष रोजगार के सृजन की सुविधा प्रदान करने के लिए प्रतिबद्ध है। यह पहली बार है कि भारत ने व्यापार समझौते के अंतर्गत इस प्रकार की निवेश प्रतिबद्धता सुनिश्चित की है। टीईपीए के अध्याय 7 (निवेश संवर्धन और सहयोग) के प्रावधानों के अनुसार, भारत एक ईएफटीए डेस्क स्थापित करने के लिए प्रतिबद्ध है। ईएफटीए डेस्क का प्राथमिक कार्य ईएफटीए राज्यों के उन निवेशकों की सहायता

करना है जो भारत में निवेश करना चाहते हैं, निवेश कर रहे हैं या पहले ही निवेश कर चुके हैं। इसमें उनकी निवेश कार्यकलापों के दौरान सामने आने वाली किसी भी चुनौती या समस्या का समाधान करने में सहायता प्रदान करना शामिल है। फरवरी 2025 में, भारत सरकार ईएफटीए डेस्क की स्थापना के साथ अग्र सक्रिय रूप से आगे बढ़ी है। भारत में निवेश करने में आसानी (ईओडीबी) से संबंधित निवेश सहायता प्रदान करने के लिए एक समर्पित ईएफटीए डेस्क हेल्पलाइन ईमेल आईडी, eftadesk@investindia.org.in को सक्रिय किया गया है।

IMPLEMENTING PARTNERS UNDER SAMARTH

4083. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details regarding the total number of Implementing Partners (IPs) under SAMARTH scheme during each of the last three years in the State of Maharashtra;
- (b) the details and the number of proposals received from Maharashtra under consideration for empanelment of IAs, district-wise;
- (c) the details and the total number of beneficiaries trained and placed under the scheme during the said period category, component-wise and district-wise in Maharashtra;
- (d) whether Training of Trainers (ToTs) and Training of Assessors (ToAs) is undertaken by the Government;
- (e) if so, the details regarding the intervals in which such training is conducted and if not, the reasons therefor; and

(f) the details regarding the training targets sanctioned to IPs and achieved, in Maharashtra and year-wise details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) A total of 10 Implementing Partners having office address in Maharashtra are empaneled under Samarth scheme in last three years i.e. 4 IPs in FY 2021-22 and 6 IPs in FY 2023-24.

(b) The RFP was floated on 06.12.2024 for empanelment of new Implementing Partner. Under this RFP, 13 proposals have been received from applicants having office address in Maharashtra. These proposals are under consideration.

(c) The details of beneficiaries trained (pass) and placed under Samarth scheme during the last three years, category-wise are given in the enclosed **Statement-I** and district-wise details of Maharashtra are given in the enclosed **Statement-II**.

(d) Yes.

(e) The Textiles Committee which is the Resource Support Agency (RSA) under SAMARTH scheme conducts Training of Trainers (ToTs) and Training of Assessors (ToAs) on regular basis as these activities are demand driven to the textile industry.

(f) There is no state wise allocation of target under Samarth scheme. However, Implementing Partner may open training centre across the country.

STATEMENT-I

The details of beneficiaries trained (pass) and placed under Samarth scheme during the last three years, Category wise are as given below:

S. No.	District	Gen	OBC	SC	ST	Total
1	Beed	115	0	0	0	115
2	Kolhapur	293	69	54	1	417
3	Latur	186	3	50	1	240
4	Mumbai	207	296	188	0	691
5	Nagpur	852	182	1,012	172	2,218
6	Nanded	25	0	64	0	89
7	Nashik	26	0	0	0	26
8	Palghar	153	10	89	86	338
9	Pune	14	0	27	6	47
10	Raigad	132	0	53	24	209
11	Ratnagiri	70	0	0	0	70
12	Sangli	117	22	0	0	139
13	Satara	60	0	0	0	60
14	Thane	1,521	270	1,763	966	4,520
	Total	3,771	852	3,300	1,256	9,179

STATEMENT II

The details of beneficiaries trained (pass) and placed under Samarth scheme during the last three years, District wise in Maharashtra are as given below:

S. No.	District	Trained (pass)	Placed
1	Beed	115	96
2	Kolhapur	417	380
3	Latur	240	238
4	Mumbai	691	316
5	Nagpur	2,218	1,912
6	Nanded	89	89
7	Nashik	26	26

8	Palghar	338	308
9	Pune	47	43
10	Raigad	209	176
11	Ratnagiri	70	70
12	Sangli	139	139
13	Satara	60	60
14	Thane	4,520	3,920
	Total	9,179	7,773

लखपति दीदी योजना

4084. श्री वीरेन्द्र सिंह:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या लखपति दीदी योजना के अंतर्गत गठित समूह के चूककर्ता बनने की स्थिति में वसूली करने की कोई योजना है;

(ख) यदि हां, तो इसे किस प्रकार किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) उत्तर प्रदेश में कितने चूककर्ता हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग) लखपति दीदी पहल दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) का एक परिणाम है। यह समूह पर नहीं बल्कि व्यक्तिगत स्वयं सहायता समूह (एसएचजी) सदस्यों पर केंद्रित है। एसएचजी सदस्यों को लखपति बनाने के लिए एक संरचित दृष्टिकोण अपनाया गया है, यानी वे स्थायी आधार पर प्रति वर्ष न्यूनतम एक लाख रुपये की आय अर्जित करते हैं। हालाँकि, लखपति दीदी योजना नामक कोई योजना नहीं है।

प्राकृतिक आपदाओं और अन्य कारणों से एसएचजी द्वारा भुगतान में चूक के मामले सामने आए हैं। ऐसे मामलों को ग्राम संगठन (वीओ) और क्लस्टर स्तरीय महासंघ (सीएलएफ) की उप-समितियों/तंत्रों अर्थात् समुदाय-आधारित वसूली तंत्र (सीबीआरएम), प्रदर्शन निगरानी समिति और अन्य द्वारा सामाजिक दबाव के माध्यम से निपटाया जाता है। उप-समिति चूक के कारणों का विश्लेषण करती है, जिसमें परिवार का दौरा करना शामिल है, और चूककर्ता एसएचजी के पुनरुद्धार, ऋण वसूली आदि को सुविधाजनक बनाने जैसे उचित उपाय करती है।

लखपति दीदी पहल मिशन का एक समुदाय आधारित तंत्र है। केंद्र सरकार किसी स्व-सहायता समूह को चूककर्ता घोषित नहीं करती है।

कृषि योजनाओं के माध्यम से लाभान्वित बरेली के किसान

4085. श्री छत्रपाल सिंह गंगवार:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) बरेली के किसानों को प्रधानमंत्री फसल बीमा योजना और प्रधानमंत्री किसान सम्मान निधि योजना से कितना लाभ हुआ है;

(ख) क्षेत्र में सिंचाई परियोजनाओं और मृदा स्वास्थ्य कार्ड योजना के संबंध में क्या प्रगति हुई है; और

(ग) बरेली में कृषि उत्पादों के लिए नई मंडी अथवा गोदाम स्थापित करने के लिए सरकार की प्रस्तावित योजना का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत उत्तर प्रदेश के बरेली जिले में वर्ष 2019-20 से 2023-24 तक नामांकित किसान आवेदनों की संख्या तथा किसानों को भुगतान किए गए दावों का ब्यौरा नीचे दिया गया है:

जिला	किसान आवेदन					भुगतान किये गये दावे (रुपये करोड़ में)				
	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
बरेली	37,915	19,538	22,807	23,907	23,427	6.06	0.03	2.18	2.72	0.43

स्रोत - एनसीआईपी

दिनांक 05.03.2025 तक की स्थिति के अनुसार पीएम किसान सम्मान निधि योजना (पीएम किसान) के अंतर्गत बरेली जिले में 5,87,764 लाभार्थियों को 1,672.98 करोड़ रुपये के राशि का भुगतान किया जा चुका है।

(ख) कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) वर्ष 2015-16 से देश में प्रति बूंद अधिक फसल (पीडीएमसी) की केन्द्र प्रायोजित योजना को कार्यान्वित कर रहा है। वर्तमान में, यह योजना राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) की अम्ब्रेला योजना के अंतर्गत कार्यान्वित की जा रही है। इस योजना के अंतर्गत अब तक बरेली जिले में 3973.17 हेक्टेयर क्षेत्र को सूक्ष्म सिंचाई के अंतर्गत कवर किया गया है।

इसके अलावा, सॉइल हेल्थ एंड फर्टिलिटी स्कीम के तहत वर्ष 2014-15 से अब तक 24.84 करोड़ सॉइल हेल्थ कार्ड (एसएचसी) बनाए गए हैं। इस वर्ष के दौरान, देश भर में 71.98 लाख एसएचसी बनाए गए हैं, जिनमें से 15,000 सॉइल हेल्थ कार्ड बरेली जिले में बनाए गए हैं।

(ग) निजी उद्यमियों, सहकारी समितियों और राज्य एजेंसियों द्वारा प्रोत्साहित वैज्ञानिक भंडारण (गोदाम) और अन्य एग्रीकल्चर मार्केटिंग इंफ्रास्ट्रक्चर की स्थापना में सहायता के लिए, कृषि एवं किसान कल्याण मंत्रालय, भारत सरकार अपने संबद्ध कार्यालय विपणन और निरीक्षण निदेशालय (डीएमआई) के माध्यम से पूरे देश में (उत्तर प्रदेश के बरेली जिले सहित) एग्रीकल्चर मार्केटिंग के लिए एकीकृत योजना (आईएसएम) की उप-योजना "एग्रीकल्चर मार्केटिंग इंफ्रास्ट्रक्चर (एमआई)" को कार्यान्वित कर रही है। इस योजना को दिनांक 31.03.2026 तक बढ़ा दिया गया है।

एएमआई एक पूंजी निवेश, ओपन एंडेड, मांग आधारित और ऋण से जुड़ी योजना है, जिसमें लाभार्थी की श्रेणी के आधार पर 25% और 33.33% की बैंक एंडेड सब्सिडी उपलब्ध है। एग्रीकल्चर मार्केटिंग इंफ्रास्ट्रक्चर के सृजन के लिए व्यक्तियों, किसानों, किसानों/उत्पादकों के समूह, कृषि उद्यमियों, पंजीकृत कृषक उत्पाद संगठनों (एफपीओ), सहकारी समितियों और राज्य एजेंसियों आदि को सहायता उपलब्ध है।

इसके अलावा, एएमआई के अंतर्गत सभी राज्य एजेंसियों (उत्तर प्रदेश के बरेली जिले की राज्य एजेंसियों सहित) के लिए नई मंडियों की स्थापना के लिए अपने निजी फंड का निवेश करने का प्रावधान है।

AVIAN INFLUENZA IN ANIMALS

4086. DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

- (a) whether the Indian Council of Agriculture Research-National Institute of High security Animal Disease have found some positive sample of Avian Influenza in cattle, goat, as well as in wild species particularly Tigers, if so, the details thereof, State-wise;
- (b) the data about the death of wild animals, like tigers, leopard and lions, State-wise; and
- (c) whether the wild species are being quarantined to prevent the disease spread in other animals and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) 3 Tigers and 1 Leopard samples collected at the Wildlife Rescue Centre, Gorewada, Nagpur were found Positive for Avian Influenza by ICAR- National Institute for High Security Animal Disease, Bhopal (NIHSAD) in Dec 2024.

(b) 3 Tigers, 1 Leopard- (Nagpur District, Gorewada Project, Maharashtra State).

(c) Following major steps have been taken to prevent the spread of disease in other animals:

1. Strict control on movement of all human-being, captive wild animals and captive birds from and to the infected area.
2. All poultry food products have been discontinued.
3. Surveillance in the controlled area.
4. Disposal of carcasses, and bio wastes by incineration.
5. Animal keepers were made to use PPE kits during sanitation and disinfection.
6. Infected zones were properly cleaned, disinfected and sanitized by use of lime, bleaching powder, soda, Vircon-s, kohrsolin, flaming, soda bi-carb and potassium permagnate as foot bath.
7. The animals in the rescue centre were repeatedly screened and found negative for H5N1.
8. Screening of all risk group /working personnels for antibodies against Avian influenza.
9. Quarantine of all personnels involved in treatment of the infected animals.

स्वयं-सहायता समूहों के उत्पादों के निर्यात को बढ़ावा देना

4087. श्री बंटी विवेक साहू:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) स्वयं-सहायता समूहों (एसएचजी) द्वारा निर्मित उत्पादों के निर्यात को बढ़ावा देने के लिए सरकार द्वारा कौन-कौन सी विभिन्न विशिष्ट पहलें की गई हैं;

(ख) क्या सरकार ने वैश्विक बाजारों में भारतीय हस्तशिल्प को बढ़ावा देने के लिए अंतर्राष्ट्रीय व्यापारियों अथवा व्यापार संगठनों के साथ किसी समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने उक्त उत्पादों की बिक्री के लिए विपणन के अवसर केवल मेलों तक सीमित करने के बजाय इन्हें वर्ष भर सुनिश्चित करने हेतु निजी क्षेत्र की कंपनियों के साथ ऑनलाइन प्लेटफॉर्म के माध्यम से सहयोग किया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के तहत एक विपणन पहल के रूप में सरस आजीविका मेला राष्ट्रीय और राज्य स्तरों पर आयोजित किया जाता है। ग्रामीण विकास मंत्रालय द्वारा नोएडा, उत्तर प्रदेश में आयोजित सरस आजीविका मेला 2025 में निर्यात क्षमता वाले स्वयं सहायता समूहों (एसएचजी) के उत्पादों को प्रदर्शित करने के लिए एक निर्यात मंडप स्थापित किया गया था, जिसका प्राथमिक लक्ष्य एसएचजी को उनके उत्पादों के निर्यात के लिए प्रोत्साहित करना और बढ़ावा देना था। इस मेले में एसएचजी में क्षमता निर्माण और निर्यात संभावनाओं के सृजन तथा जागरूकता पैदा करने के लिए प्रशिक्षण-सत्र-एवं-कार्यशालाएं आयोजित की गईं।

राष्ट्रीय ग्रामीण विकास और पंचायती राज संस्थान (एनआईआरडी एंड पीआर) ने 'एसएचजी के हस्तशिल्प और हथकरघा उत्पादों के निर्यात विपणन' के दायरे पर विचार-विमर्श करने के लिए दिनांक 14 और 15 मई 2024 को दिल्ली में एक राष्ट्रीय स्तर की कार्यशाला आयोजित की है।

राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) के विपणन घटक के अंतर्गत वस्त्र मंत्रालय ने कारीगरों को विपणन मंच प्रदान करने और हस्तशिल्प के निर्यात को बढ़ावा देने के लिए निम्नलिखित कार्यक्रमों का आयोजन किया था:

(I) अन्य संगठनों/सी-डेप द्वारा आयोजित कार्यक्रमों में गांधी शिल्प बाजार/फैशन-शो/स्टालों को किराए पर लेने सहित घरेलू विपणन कार्यक्रम।

(II) भारत और विदेशों में अंतर्राष्ट्रीय विपणन कार्यक्रमों में निम्नलिखित शामिल हैं:

- i. अंतर्राष्ट्रीय विपणन कार्यक्रम।
- ii. अंतर्राष्ट्रीय शिल्प प्रदर्शन कार्यक्रम।
- iii. क्रेता-विक्रेता मिलन और रिवर्स क्रेता-विक्रेता मिलन।
- iv. वर्चुअल प्लेटफार्मों पर मेले/प्रदर्शनियां/कार्यक्रम।

(ग) और (घ) जी, हां। इस मंत्रालय ने एसएचजी उत्पादों को बढ़ावा देने के लिए ई-कॉमर्स कंपनियों के साथ गठजोड़ किया है। सरकारी ई-मार्केटप्लेस (जेईएम) के सहयोग से एसएचजी उत्पादों के विपणन के लिए जेईएम में स्टोर फ्रंट के रूप में एक "सरस संग्रह" बनाया गया है। इसके अलावा, मंत्रालय और फ्लिपकार्ट इंटरनेट प्राइवेट लिमिटेड, अमेज़न, फैशनियर टेक्नोलॉजीज प्राइवेट लिमिटेड (मीशो) और जियोमार्ट के बीच समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए हैं, ताकि कारीगरों, बुनकरों और शिल्पकारों सहित स्वयं सहायता समूहों (एसएचजी) के उत्पादकों को एसएचजी उत्पादों के विपणन के लिए क्रमशः फ्लिपकार्ट समर्थ कार्यक्रम, अमेज़न सहेली इनिशिएटिव, मीशो और जियोमार्ट के माध्यम से राष्ट्रीय बाजारों तक पहुंच मिल सके। एसएचजी उत्पादों के ऑनलाइन विपणन के लिए इस मंत्रालय द्वारा एक ई-कॉमर्स प्लेटफॉर्म (www.esaras.in) भी शुरू किया गया है। ई-सरस, ओएनडीसी पर भी विक्रेता नेटवर्क भागीदार (सेलर नेटवर्क पार्टिसिपेंट) के रूप में उपलब्ध है। महिला एसएचजी के क्यूरेटेड उत्पाद ओएनडीसी नेटवर्क के 11 ऐप अर्थात् पे-टीएम, माय-स्टोर, क्राफ्ट्सविला, जागरण, स्नैपडील, नोवो-पे, ईजी-पे, गोनुक्ली, रूबरू, मैपल्स, हिमिरा पर उपलब्ध है।

मछुआरों की नावों को हटाना

4088. श्री उमेषभाई बाबूभाई पटेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 22.11. 2024 को संघ राज्य क्षेत्र दमन और दीव के समुद्र नारायण मंदिर के पास मछुआरों की नावों को हटा दिया गया था;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या नावों को हटाने से पहले मछुआरों को कोई लिखित सूचना दी गई थी;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार के पास सूचना की प्रति है, जिसमें मछुआरों द्वारा सूचना प्राप्ति की पुष्टि करते हुए हस्ताक्षर किए गए हैं;
- (च) यदि नहीं, तो इसके क्या कारण हैं तथा क्या मछुआरों की नावों को पूर्व सूचना के बिना हटाने की अनुमति है;
- (छ) यदि नहीं, तो उन्हें हटाए जाने के क्या कारण हैं; और
- (ज) खाली कराए गए क्षेत्र पर सरकार द्वारा कौन-सी परियोजना कार्यान्वित की जा रही है और तत्संबंधी ब्यौरा क्या है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

- (क) से (ज) दादरा नगर हवेली और दमन दीव केन्द्र शासित प्रदेश प्रशासन ने सूचित किया है कि दमन में समुद्र नारायण मंदिर के पास मछुआरों की नावों को 22.11.2024 को पुनर्स्थापित(रिलोकेट) कर दिया गया था और यह रिलोकेशन सरकारी खर्च पर किया गया था। यह भी सूचित गया है कि इन नौकाओं को अस्थायी रूप से कदैया मच्छीवाड़, दमन (यह भी सरकारी भूमि है) में पुनर्स्थापित किया गया है। केन्द्र शासित प्रदेश प्रशासन ने आगे सूचित किया है कि किसी लिखित सूचना की आवश्यकता नहीं थी, क्योंकि नावें

चल संपत्ति (मूवेबल प्रॉपर्टी) हैं और सरकारी भूमि पर पार्क की गई थीं। इसके अलावा, केन्द्र शासित प्रदेश प्रशासन द्वारा यह भी सूचित किया गया है कि समुद्र नारायण मंदिर के पास एक निर्धारित बोट पार्किंग और अतिरिक्त जेटी निर्माणाधीन है, जो मौजूदा स्थान से मुश्किल से 200 मीटर की दूरी पर है और यह बोट पार्किंग नावों के लिए सुव्यवस्थित स्थान प्रदान करने में, और मछुआरों के मत्स्यन के कार्य में सेफ्टी, सिक्योरिटी और दक्षता में सहायक होगी।

मछुआरा समुदाय के कल्याण को ध्यान में रखते हुए और अत्याधुनिक इन्फ्रास्ट्रक्चर की स्थापना के लिए, एक परियोजना शुरू की गई है, जिसका नाम है - समुद्र नारायण जेटी को पैदल यात्री पुल तक विस्तार करना और नानी दमन में बोट पार्किंग का विकास, जिसमें (i) बोट पार्किंग (ii) मात्स्यकी कार्यालय (iii) पार्किंग सुविधाएं (iv) परियोजना के हिस्से के रूप में वॉकवे जैसी प्रस्तावित सुविधाएं शामिल हैं। इसके अतिरिक्त, पर्यटन को बढ़ावा देने, स्थानीय लोगों के लिए रोजगार के अवसर पैदा करने और दमन में मनोरंजक क्रियाकलाप बढ़ाने के लिए संघ राज्य प्रशासन के पर्यटन विभाग द्वारा गो कार्टिंग की एक और परियोजना की कल्पना की गई है।

दादरा नगर हवेली और दमन दीव संघ शासित प्रशासन ने आगे सूचित किया है कि उपर्युक्त मामला माननीय मुम्बई उच्च न्यायालय में विचाराधीन है।

GRAM SABHA

4089. SUSHRI KANGNA RANAUT:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether it is a fact that Gram Sabhas play a critical role in participatory democracy, yet their meetings often witness low attendance, limited awareness and lack of public engagement;

(b) Whether it is also true that Himachal Pradesh and other hilly States face additional challenges in convening Gram Sabhas regularly due to geographical constraints,

(c) Whether it is also a fact that the Government is working on enhancing digital participation mechanisms, awareness campaigns and capacity-building programmes to strengthen Gram Sabha involvement; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) "Panchayat, being "Local Government", is a State Subject and part of the State List in the Seventh Schedule of the Constitution of India. Accordingly, Panchayats are set up and operate through the respective State Panchayati Raj Acts, subject to the provisions of the Constitution. In terms of provisions of Article 243A of the Constitution of India, a Gram Sabha may exercise such powers and perform such functions at the village level as the Legislature of a State may, by law, provide. Therefore, powers and functions of a Gram Sabha, including to organise Gram Sabha meetings and to create awareness about Gram Sabha meetings etc comes under the jurisdiction of the State concerned.

Ministry of Panchayati Raj (MoPR) issues advisories to States/UTs for efficient and effective function of Gram Panchayats for strengthening participatory democracy at grassroot level. The Ministry has issued advisories to States to facilitate the holding of separate Ward Sabha and Mahila Sabha meetings before Gram Sabha meetings. The Ministry has been rolling

out People's Plan Campaign as 'Sabki Yojana Sabka Vikas' since 2018 for preparation of evidence based, holistic and inclusive Development Plans at the grassroots level in structured manner including Gram/Village Panchayats, Block/Intermediate Panchayats and District Panchayats. The main objective is active participation of Sarpanches, Panchayat members and residents facilitate the identification of local development issues, needs and priorities, and the based on the same thematic Sankalp is taken for preparation of comprehensive Gram Panchayat Development Plan aiming at the saturation of services and infrastructure in all the sectors contained in a particular theme.

State of Himachal Pradesh reported that Gram Sabhas do play a crucial role in participatory democracy in the State of Himachal Pradesh. The Himachal Pradesh Panchayati Raj Act, 1994 mandates holding of 4 Gram Sabhas i.e. quarterly in a year. Wide publicity is given to the agendas to be discussed in these Gram Sabhas. Hence active participation of general public is witnessed in these Gram Sabhas.

(b) Yes, it is true that additional challenge is being faced in convening Gram Sabhas regularly due to geographical constraints Himachal Pradesh and other hilly States.

(c) and (d) The Ministry has been implementing the Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) since the financial year 2022-23 in States and Union Territories, including Himachal Pradesh. The primary objective is to strengthen Panchayati Raj Institutions (PRIs) by providing training to Elected Representatives (ERs), functionaries, and

other stakeholders, enhancing their governance skills for effective leadership and efficient functioning of Panchayats.

As part of this scheme, the Ministry facilitates capacity building and training for elected representatives, Panchayat functionaries, and other stakeholders in various categories, such as basic orientation, refresher training, thematic training, specialized training, and Panchayat Development Plan training. Additionally, the Ministry supports exposure visits, as well as the development of training modules and materials. A new initiative under the Leadership/Management Development Program (MDP) focuses on capacity building and training through institutes of excellence.

Training programs cover areas such as thematic development planning, financial management, the use of Information and Communication Technology (ICT) in rural governance and service delivery, and specialized topics, leading to enhanced governance at the grassroots level.

To promote digital governance, elected representatives and functionaries utilize the GramSwaraj application, developed under the e-Panchayat Mission Model Project (MMP), which supports digital planning, accounting, monitoring, and online payments. To ensure transparency, the Ministry has introduced the Panchayat Nirnay mobile application for managing Panchayat meetings, including Gram Sabha meetings. This app notifies citizens about scheduled meetings, agendas, or minutes of meetings uploaded by Panchayats configured by the user. The app is accessible on both iOS and Android platforms.

Furthermore, the Ministry actively promotes independent functioning of Sarpanches through an extensive Information, Education, and Communication (IEC) strategy that leverages print, digital, and social media platforms. To inspire grassroots leadership, audio-visual films showcasing best practices are widely shared on social media.

LEATHER AND FOOTWEAR INDUSTRY

4090. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total funds allocated, released, and utilized under the Footwear, Leather, and Accessories Development Programme (FLADP) since its approval, State/UT-wise;
- (b) the details of projects approved and implemented under each component of FLADP, including the Integrated Development of Leather Sector (IDLS), Mega Leather Footwear and Accessories Cluster Development (MLFACD), Sustainable Technology and Environmental Promotion (STEP), Establishment of Institutional Facilities (EIF), Brand Promotion and Development of Design Studios;
- (c) the number of leather clusters and footwear manufacturing units that have benefited under the scheme, State/UT-wise;
- (d) whether the Government has received any proposals from Andhra Pradesh for projects under FLADP and if so, the details thereof and current status of such proposals; and

- (e) the steps taken by the Government to enhance the global competitiveness of the Indian leather and footwear industry through this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The Government of India has approved the Central Sector Scheme 'Indian Footwear and Leather Development Programme (IFLDP)' with an allocation of Rs.1700 crore for the period of 2021-26 or till further review, whichever is earlier. As on 17.03.2025, ₹ 812.69 crore has been released under the scheme. Project wise, State wise details are given at Statements I and II referred to in answers to para (b) and (c) of the question.

(b) Indian Footwear and Leather Development Programme (IFLDP) is being implemented with six sub-schemes which are as under:

- i. Sustainable Technology and Environmental Promotion (STEP)
- ii. Brand Promotion of Indian Brands in Leather and Footwear Sector (BPIBLFS)
- iii. Development of Design Studios (DDS)
- iv. Mega Leather Footwear and Accessories Cluster Development (MLFACD)
- v. Establishment of Institutional Facilities (EIF)
- vi. Integrated Development of Leather Sector (IDLS)

588 units have been benefited under IDLS sub-scheme with Government of India (GoI) assistance of Rs.394.09 crore and details of project approved under all other sub-schemes are given in the enclosed **Statement-I**.

(c) 5 projects have been approved under MLFACD sub-scheme of IFLDP. As per National Single Window System (NSWS) portal of the Department, 473 units have benefited under footwear and footwear component of IDLS sub-scheme. The state wise details are given in the enclosed **Statement-II**.

(d) Two proposals/units were received for tanneries component under IDLS sub-scheme of IFLDP from Andhra Pradesh and financial assistance has been provided.

(e) IFLDP scheme enhances the competitiveness of the leather and footwear industry by supporting various aspects like, infrastructure, technology upgradation, branding, sustainability etc of the sector. The scheme focuses on:

- Upgradation/modernization of tanneries, footwear and footwear components units, leather goods and accessories units, harness and saddlery manufacturing units.
- Assisting leather clusters to meet the prescribed pollution control discharge norms by establishing or upgrading existing Common Effluent Treatment Plants (CETPs).
- Developing Mega Leather Footwear and Accessories to create world-class infrastructure and integrating the production chain of the leather

and footwear industry so as to cater to the domestic market and exports.

- For global recognition, extending international branding support to leading Indian manufacturers in footwear and leather sector while establishing brands as Assets and enabling them achieve higher valuations for their products.
- Establishing design studios for the sector which aims to play a proactive role in the strategy to mesh markets with entrepreneurs and to catalyze the technological transformation of the sector.
- Establishing and upgrading the infrastructure of campuses of Footwear Design and Development Institute (FDDI) for strengthening the sector with the skilled manpower.

STATEMENT-I

Sustainable Technology and Environmental Promotion (STEP)

(Rs. In crore)

S.No.	Project Name	Disrtict	State	Total Approved Project Cost	Approved Gol share
1	Jaipur CETP	ManpurMacheri Leather Park, Jaipur	Rajasthan	9.98	6.98
2	PERTEC CETP	Bakkalapalli Sector, Pernambut	Tamil Nadu	9.75	6.82
3	PETS CETP	Kapurthala Road, Jalandhar	Punjab	28.64	20.04
4	Thuthipet	Thuthipet Sector,	Tamil Nadu	8.49	5.94

	CETP	Ambur, Vellore District			
5	Maligaithope CETP	Ambur, Vellore District	Tamil Nadu	5.30	3.71
Total				62.16	43.49

**Brand Promotion of Indian Brands in Leather and Footwear Sector
(BPIBLFS)**

(Rs. In crore)

S.No	Name of the Company	District	State	Total Approved Project Cost	Approved Gol share
1	Gupta HC Overseas Private Limited	Bye-pass Road, Agra	Uttar Pradesh	4.50	2.25
2	P.P Rubber Products Private	VKI Area, Jaipur	Rajasthan	18.00	9.00
3	Sara Leather Industries	PeriyarEvr High Road, Kilpauk, Chennai	Tamil Nadu	37.50	9.00
4	Lehar Footwears Limited	VKI Area, Jaipur	Rajasthan	18.00	9.00
5	Walkaroo International Private Limited	SIDCO Industrial Estate, Malumichampatty P.O, Coimbatore	Tamil Nadu	18.00	9.00
6	ASG Leathers	South 24 Parganas, Bantala, Kolkata	West Bengal	18.00	9.00
7	Mirza International Limited	Civil Line, Kanpur Nagar	Uttar Pradesh	18.50	9.00
8	Relaxo Footwear Pvt. Ltd	Rohini, North-West Delhi	Delhi	15.00	7.50

9	NexGen Footwear Pvt. Ltd.	Udyog Nagar, Peeragarhi, West Delhi	Delhi	17.85	8.925
Total				165.35	72.675

Development of Design Studios (DDS)

Rs. In crore

S.No.	Project Name	District	State	Total Approved Project cost	Approved Gol share
1	Government Institute of Leather Technology	Hyderabad	Telengana	1.26	0.63
2	Northern India Institute of Fashion Technology, Jalandhar	Jalandhar	Punjab	2.85	1.43
3	Allure Enterprises Private Limited	Pitampura	Delhi	6.38	3.19
4	Walkaroo International Private Limited	Coimbatore	Tamil Nadu	2.98	1.49
5	CSIR-CLRI	Chennai	Tamil Nadu	10.94	5.47
6	Good Leather Shoes Pvt Ltd	Chennai	Tamil Nadu	3.62	1.81
7	Sara Leather Industries	Chennai	Tamil Nadu	7.81	3.90
8	Mallcom India Limited	Kolkata	West Bengal	14.34	7.17
9	Relaxo Footwear Limited	Rohini	Delhi	19.86	9.93
10	Red Tape	Noida	Uttar Pradesh	24.65	10.00
11	SG Exports	Greater	Uttar	20.42	10.00

		Noida	Pradesh		
12	Lehar Footwears Limited	Jaipur	Rajasthan	16.91	8.46
Total				132.02	63.48

Mega Leather Footwear and Accessories Cluster Development (MLFACD)

(Rs. In crore)

S.No.	Name of the Project	SPV	Total Land Area (Acres)	Total Approved Project Cost	Approved Gol share
1	Mehwal, Muzaffarpur, Bihar	BIADA	62.17	140.95	70.00
2	Morena, Madhya Pradesh	MPIDC	157.00	222.81	106.185
3	Ratwad, Raigad, Maharashtra	MIDC	153.13	256.42	125.00
4	Panapakkam, Ranipet, Tamil Nadu	SIPCOT	347.69	271.33	125.00
5	Ramaipur, Kanpur, Uttar Pradesh*	MLCLD	240.00	402.12	125.00
Total				1293.63	551.185

* In principal approval

Establishment of Institutional Facilities (EIF)

(Rs. In crore)

S.No.	Project Name	Total Approved Project cost with 100% Gol share
1	Girls Hostel (250 capacity), FDDI Banur	15.88
2	Girls Hostel (250 capacity), FDDI Hyderabad	15.88

3	New Lab Building within Footwear Design and Development Institute (FDDI), Noida campus	32.03
4	Department of Non leather Products and Accessories at Five campuses(Noida, Bannur, Chennai, Kolkata and Hyderabad) centers of FDDI	30.93
5	International Student Hostel (250 Student Capacity) at FDDI Noida	24.71
Total		119.43

STATEMENT-II

Mega Leather Footwear and Accessories Cluster Development (MLFACD)

(Rs. In crore)

S. No.	Name of the Project	SPV	Total Land Area (Acres)	Total Approved Project Cost	Approved Gol share
1	Mehwal, Muzaffarpur, Bihar	BIADA	62.17	140.95	70.00
2	Morena, Madhya Pradesh	MPIDC	157.00	222.81	106.185
3	Ratwad, Raigad, Maharashtra	MIDC	153.13	256.42	125.00
4	Panapakkam, Ranipet, Tamil Nadu	SIPCOT	347.69	271.33	125.00
5	Ramaipur, Kanpur, Uttar Pradesh*	MLCLD	240.00	402.12	125.00
Total				1293.63	551.185

* In principal approval

Integrated Development of Leather Sector (IDLS)

S. No	States/UTs	Number of units benefited for footwear and footwear components under IDLS
1	Delhi	172
2	Haryana	144

3	Uttar Pradesh	72
4	Punjab	39
5	Tamil Nadu	25
6	Rajasthan	14
7	Madhya Pradesh	3
8	Uttarakhand	2
9	Karnataka	1
10	Maharashtra	1
Total		473

AGRICULTURAL PRODUCTIVITY IN WEST BENGAL

4091. SHRI JAGANNATH SARKAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the current status of agricultural productivity in West Bengal and the key crops contributing to the State's economy;
- (b) the initiatives undertaken to support farmers, including access to credit, modern farming techniques and irrigation facilities;
- (c) the progress of rural development programmes aimed at improving infrastructure, education and healthcare in agricultural communities; and
- (d) the measures being taken to ensure sustainable farming practices and address challenges such as climate change and pest management?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The current status of agricultural productivity in West Bengal and the key crops contributing to the State's economy is given in the enclosed **Statement**.

(b) The following initiatives are undertaken by the Government of India to support farmers, including access to credit, modern farming techniques and irrigation facilities:

1. National Food Security and Nutrition Mission (NFSNM)
2. National Mission on Edible Oils (NMEO)-Oil Palm
3. National Mission on Edible Oils (NMEO)-Oilseeds
4. National Mission for Sustainable Agriculture (NMSA)
5. National Mission on Natural Farming (NMNF)
6. Paramparagat Krishi Vikas Yojana (PKVY)
7. Soil Health and Fertility (SHandF)
8. Rainfed Area Development (RAD)
9. Agroforestry
10. Crop Diversification Programme (CDP)
11. Sub-Mission on Agriculture Extension (SMAE)
12. Sub-Mission on Seed and Planting Material (SMSP)
13. Mission for Integrated Development of Horticulture (MIDH)
14. National Bamboo Mission
15. National Bee Keeping and Honey Mission (NBHM)
16. Mission Organic Value Chain Development for North Eastern Region
17. Per Drop More Crop (PDMC)
18. Integrated Scheme for Agriculture Marketing (ISAM)
19. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
20. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)

21. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
22. Pradhan Mantri Annadata Aay Sanrakshana Abhiyan (PM-AASHA)
23. Modified Interest Subvention Scheme (MISS)
24. Agriculture Infrastructure Fund (AIF)
25. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
26. Namo Drone Didi
27. Agri Fund for Start-Ups and Rural Enterprises (AgriSURE)
28. Sub-Mission on Agriculture Mechanization (SMAM)
29. Digital Agriculture Mission

(c) The Ministry of Rural Development (MoRD) has adopted multi-pronged strategies to improve the economic well-being of people in rural areas with the main focus on increasing livelihood opportunities, infrastructure development, providing social safety net, skilling of rural youth, etc. through its Programmes in rural areas of the country. In this regard, the Government is implementing a number of targeted programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awas Yojana - Gramin (PMAYG), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deendayal Upadhyaya Gramin Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes (RSETIs) and National Social Assistance

Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY)

For facilitating basic education in the country including rural areas, the Ministry of Education is implementing Samagra Shiksha - an integrated Scheme for school education from 2018-19, an overarching programme for the school education sector extending from pre-school to class XII and aims to ensure inclusive and equitable quality education across the country including rural areas.

For ensuring health services in rural areas, under National Health Mission (NHM) of the Ministry of Health and Family Welfare (MoHandFW), steps have been taken towards universal health coverage by supporting the State Government in providing improved health infrastructure, adequate human resources in health facilities, improved availability and accessibility to quality health care especially for the underserved and marginalized groups in rural areas.

Under National Health Mission, through Ayushman Arogya Mandir, comprehensive primary healthcare is provided by strengthening Sub Health Centres (SHCs) and Primary Health Centres (PHCs). The MoHandFW supports 'Free Diagnostics Service Initiative' programme under NHM. To ensure availability of essential drugs and reduce the Out-of-Pocket Expenditure (OoPE) of the patients visiting the public health facilities, the Government has rolled out the Free Drugs Service Initiative under NHM.

(d) The Ministry of Agriculture and Farmers Welfare is implementing Centrally Sponsored Scheme of Per Drop More Crop (PDMC) from 2015-16 onwards. PDMC focuses on enhancing water-use efficiency at farm-level through Micro Irrigation viz. Drip and Sprinkler Irrigation Systems. The Micro Irrigation helps in saving water as well as reduced fertilizer usage (through fertigation), labour expenses, other input costs and thereby, creating overall income enhancement of farmers. Further, NITI Aayog conducted an evaluation study on PDMC scheme during the year 2021, which revealed that productivity increased in the range of 9% to 100% for various crops in different States through adoption of micro irrigation.

Further, The Indian Council of Agricultural Research is focusing on the development of high yielding climate resilient and nutritionally rich field crop varieties along with the location specific production and protection technologies. Developed improved varieties, production and protection technologies are being disseminated among farmers for large scale adoption through outreach activities viz., training/sensitization programmes during the crop season, on-farm trials and frontline demonstrations, diagnostic field visits and field friends programmes as well as through social media platforms

In order to address climate change challenges in agriculture and the strain on natural resources, 537 extreme climate tolerant varieties have been developed and notified for commercial cultivation during past ten years (2014-24) out of which 318 varieties are drought tolerant/moisture stress tolerant/water stress tolerant/limited water tolerant/low rainfall; 81 flood/submergence/water logging/

deep water tolerant; 69 salinity /moderate salinity/alkalinity/sodic soils tolerant; 51 heat stress /high temperature tolerant and 18 Cold /frost/winter chilling tolerant.

STATEMENT

The current status of agricultural productivity in West Bengal and the key crops contributing to the State's economy

Crop	Season	Yield (Kg/Ha)
		2023-24
Rice	Kharif	2874
	Summer	3617
	Total	3064
Jute	Kharif	2894
Maize	Kharif	3974
	Rabi	6872
	Summer	7239
	Total	6633
Sugarcane	Kharif	66583
Rapeseed and Mustard	Rabi	1244
Wheat	Rabi	3127
Groundnut	Kharif	1560
	Rabi	1902
	Summer	3280
	Total	3060
Mesta	Kharif	2448
Lentil	Rabi	913
Other Pulses	Kharif	683
	Rabi	1191
	Total	1188
Gram	Rabi	1242
Urad	Kharif	737

	Rabi	791
	Total	739

CHALLENGES IN TRANSITION TO NATURAL FARMING

4092. SHRI JAGDAMBIKA PAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the concrete measures being taken to address the practical challenges faced by farmers during the transition to natural farming;
- (b) the manner in which the Ministry is planning to address yield fluctuations that farmers often face in the first few years of transitioning from chemical-based to natural farming;
- (c) whether there are any provisions for compensating farmers for income loss or production instability during this period, if so, details thereof
- (d) whether many small and marginal farmers lack access to essential resources like livestock for preparing bio-inputs, if so, the manner in which the Ministry ensure inclusivity for these farmers within NMNF's framework; and
- (e) the details of the scalable solutions being developed for regions where access to indigenous livestock or raw materials for Jeevamrut is limited?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (c) To ease the transition to natural farming, National Mission on Natural Farming (NMNF) envisages comprehensive measures which include awareness

and demonstration programs, training, continuous hand holding and financial support to farmers. NMNF also envisages certification and market linkages for naturally grown chemical free produce, to support farmer incomes.

Under the scheme, enrolled farmers are encouraged to initiate natural farming in small landholding. Training Institutions like Krishi Vigyan Kendras, Agricultural Universities, Local Natural Farming Institutions, etc. provide training on natural farming package of practices, preparation of natural farming inputs, soil health management practices etc. at natural farming Model Demonstration Farms in farmers' fields. Farmer Master Trainers associated with the training institutions are to support the clusters in all the Natural Farming package of practices and preparation of on farm inputs. The scheme envisages deployment of two Community Resource Persons/ Krishi Sakhis in each natural farming cluster to handhold the farmers and for community awareness.

For the trained farmers, output based incentive of ₹4000 per acre per farmer per year up to 2 years is provided in the scheme for practicing NF package of practices. Each farmer shall be eligible for support under NMNF up to a maximum area of one acre.

(d) and (e) Under NMNF, there is provision for 10,000 need-based Bio-input Resource Centres for local availability of natural farming inputs for farmers to reduce their dependence on external markets for purchasing of inputs. These BRCs can be operated by practicing NF farmers, FPOs, SHG, PACS/ Cooperatives, local rural entrepreneurs, KVKs, etc. with Goshalas at Gram Panchayat or any other agency identified by the State. Through convergence

with concerned Departments such as Department of Animal Husbandry and Dairying, scalable solutions for widespread availability of natural farming inputs such as Jeevamrut, etc. are envisaged.

फसल बीमा दावों की वर्तमान स्थिति

4093. श्री राम शिरोमणि वर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) पीएमएफबीवाई के अंतर्गत किसानों को बीमा दावों के भुगतान में विलंब के क्या कारण हैं; और
- (ख) उक्त योजना के अंतर्गत उत्तर प्रदेश में श्रावस्ती संसदीय निर्वाचन क्षेत्र के श्रावस्ती और बलरामपुर मंडलों में फसल बीमा दावों की वर्तमान स्थिति क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के प्रावधानों के अनुसार सभी प्रमुख कार्य जैसे कि बीमा मॉडल का चयन, पारदर्शी बोली प्रक्रिया के माध्यम से बीमा कंपनियों का चयन, किसानों का नामांकन, स्वीकार्य दावों की गणना के लिए फसल उपज/फसल नुकसान का आकलन, संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों और संबंधित बीमा कंपनी की संयुक्त समिति द्वारा किया जा रहा है। इस योजना के उचित कार्यान्वयन के लिए प्रत्येक स्टैकहोल्डर की भूमिकाएं और जिम्मेदारियां योजना के प्रचालनात्मक दिशानिर्देशों (ऑपरेशनल गाइडलाइन) में परिभाषित की गई हैं।

यद्यपि अधिकांश दावों का निपटारा योजना के तहत निर्धारित समय-सीमा के भीतर कर दिया जाता है, फिर भी बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न करने, भुगतान में देरी और दावों का कम भुगतान करने के बारे में कुछ शिकायतें प्राप्त हुई हैं; उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद, राज्य सरकार का हिस्सा प्रदान करने में देरी, बीमा कंपनियों द्वारा पर्याप्त कर्मियों की तैनाती न करना

आदि। योजना के अंतर्गत स्थापित स्तरीय शिकायत निवारण/विवाद समाधान तंत्र के अनुसार अधिकांश शिकायतों का उचित समाधान किया गया है।

(ख) पीएमएफबीवाई में डेटा निर्वाचन क्षेत्रवार या मंडलवार नहीं रखा जाता है। तथापि, वर्ष 2019-20 से 2022-23 के दौरान पीएमएफबीवाई के तहत उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों में नामांकित किसान आवेदनों की संख्या और भुगतान किए गए दावों की स्थिति नीचे दी गई है:

जिला	किसानों के आवेदन (संख्या में)				भुगतान किये गये दावे (रूपये करोड़ में)			
	2019-20	2020-21	2021-22	2022-23	2019-20	2020-21	2021-22	2022-23
बलरामपुर	19,697	13,715	14,612	30,372	0.42	0.79	1.14	13.15
श्रावस्ती	39,493	39,345	41,156	47,303	4.76	3.61	13.60	18.85

MODERNIZATION OF COOPERATIVE BANKS AND PACS

4094. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **COOPERATION** be pleased to state:

- the total funds allocated for the modernization of cooperative banks and PACS (Primary Agricultural Credit Societies) in Odisha;
- the efforts made to introduce digital payment systems and online banking in rural cooperatives;
- whether the Government plans to increase financial support for FPOs, dairy cooperatives and SHGs in these districts;
- the steps taken to encourage blockchain-based cooperative models for financial transparency; and

(e) whether the Government is considering special financial packages for cooperative-led agro-processing industries in Kandhamal, Boudh, Nayagarh, and Ganjam?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) The total project cost of PACS computerization under Centrally Sponsored Project for Computerization of PACS (CSPCP) is ₹2516 crore. Under the said project, a proposal has been received from the State Government of Odisha, recently.

Except 67 Multi State Cooperative Banks which are registered under Multi State Cooperative Societies Act, 2002, cooperatives banks are inherently cooperative societies which are registered under the Cooperative Society Act of the State concerned.

(b) The Government has made various efforts to introduce digital payment systems and online banking in rural cooperatives, aiming to modernize and streamline the financial services in rural areas. These initiatives focus on enhancing financial inclusion, improving transparency, and providing easier access to banking services for farmers and rural communities.

Ministry of Cooperation, Government of India is implementing a Nationwide Campaign called 'Cooperation among Cooperatives' to promote cooperation among Primary Dairy Cooperatives (PDCS) and Rural Cooperative Banks. Under this Campaign, PDCS are enrolled as Bank Mitra (Business Correspondent) of Rural Cooperative Banks (RCBs) and distribute Micro-ATMs

to them to enable them to provide door-step banking services to the members of cooperatives. Members of Cooperatives are also provided Kisan Credit Card (KCC) to enable them to avail themselves of credit at zero or low interest rate (interest subvention).

Through NABARD, focused efforts have been made to drive financial inclusion in rural areas by introducing various digital banking solutions. These include providing financial and technical support to Rural Cooperative Banks (RCBs) for Core Banking Solutions (CBS); providing one-time financial assistance to establish Banking Correspondent (BC) kiosk outlets in unbanked regions of NER; deploying handheld devices like micro-ATMs and PoS machines for digital transactions; aiding RCBs in complying with regulatory requirements; providing financial support for setting up V-SAT connectivity and deploying mobile signal boosters for better network access; supporting for Green PIN facility for activating RuPay Kisan Cards; promoting online bill payments through the Bharat Bill Payment System (BBPS) and deploying mobile demonstration vans for promoting digital literacy along with financial literacy.

(c) NCDC is one of the implementing agencies under the Central Sector Scheme-Formation and Promotion of 10,000 FPOs and is actively promoting 27 FPOs across the state of Odisha and has cumulatively disbursed ₹562.15 lakh towards their formation and promotion.

Under the Central Sector Scheme viz. National Programme for Dairy Development (NPDD) 2.0, financial assistance will be provided for the following three components:

- (i) Setting up of village level milk procurement system
- (ii) Milk Chilling facilities for quality milk procurement
- (iii) Training and capacity building
- (d) Computerization of PACS, of CRCS office, of RCS offices, of ARDBs, Core Banking Solutions for Cooperative Banks, setting up of Umbrella Organization for Urban Cooperative Banks, setting up of Shared Services Entity for Rural Cooperative Banks etc. are among other steps taken for bringing about financial transparency in the cooperative sector.
- (e) No such proposal is presently under consideration.

महाराष्ट्र के सूखा प्रभावित जिले

4095. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्रीय पर्यवेक्षक दल ने विगत पांच वर्षों के दौरान महाराष्ट्र राज्य के सूखा प्रभावित जिलों का दौरा किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है:
- (ख) क्या इसमें अहमदनगर जिले को भी शामिल किया गया था और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) केन्द्रीय पर्यवेक्षक दल द्वारा उक्त स्थानों के सूखा प्रभावित क्षेत्रों में दौरा किए गए स्थानों का ब्यौरा क्या है:
- (घ) क्या केन्द्र सरकार को केन्द्रीय दल की रिपोर्ट प्राप्त हो गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) महाराष्ट्र राज्य के सूखा प्रभावित क्षेत्रों विशेषकर अहमदनगर जिले के लिए केन्द्रीय निधि की कितनी धनराशि आवंटित की गई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ड) प्राकृतिक आपदाओं के मद्देनजर आवश्यक राहत उपाय उपलब्ध कराने की प्राथमिक जिम्मेदारी राज्य सरकार की है। राहत उपाय करने के लिए राज्य सरकार के पास राज्य आपदा प्रतिक्रिया कोष (एस.डी.आर.एफ.) उपलब्ध होता है। गंभीर प्रकृति की प्राकृतिक आपदाओं के लिए राष्ट्रीय आपदा प्रतिक्रिया कोष (एन.डी.आर.एफ.) से राज्य आपदा प्रतिक्रिया कोष से अतिरिक्त वित्तीय सहायता पर विचार किया जाता है और राज्य सरकार से प्राप्त ज्ञापन के आधार पर इसे मंजूरी दी जाती है जिसमें अंतर-मंत्रालयी केंद्रीय टीम (आई.एम.सी.टी.) के दौरे के आधार पर आकलन शामिल है। आई.एम.सी.टी., आपदा की स्थिति का आकलन करने और एन.डी.आर.एफ. से वित्तीय सहायता की आवश्यकता के लिए राज्य का दौरा करती है। अंतर-मंत्रालयी केंद्रीय टीम की रिपोर्ट और उस पर राष्ट्रीय कार्यकारी समिति (एस.सी.-एन.ई.सी.) की उप-समिति की सिफारिशों को ध्यान में रखते हुए उच्च-स्तरीय समिति, राष्ट्रीय आपदा प्रतिक्रिया कोष से सहायता को मंजूरी देती है।

महाराष्ट्र राज्य ने खरीफ, 2023 के दौरान सूखा घोषित किया था और राष्ट्रीय आपदा प्रतिक्रिया कोष से 2690.32 करोड़ रुपये की वित्तीय सहायता की मांग करते हुए एक ज्ञापन प्रस्तुत किया था। ज्ञापन के अनुसार, नासिक, धुले, नंदुरबार, जलगांव, पुणे, सोलापुर, सतारा, सांगली, कोल्हापुर, छत्रपति संभाजीनगर, जालना, बीड, लातूर, धाराशिव और बुलढाणा सूखा प्रभावित जिले थे। ज्ञापन के उत्तर में, एक अंतर-मंत्रालयी केंद्रीय टीम (आई.एम.सी.टी.) का गठन किया गया जिसने दिनांक 12 से 15 दिसंबर, 2023 के दौरान, राज्य के सूखा प्रभावित क्षेत्रों का दौरा किया। अंतर-मंत्रालयी केंद्रीय टीम ने महाराष्ट्र के नासिक, नंदुरबार, जलगांव, पुणे, सोलापुर, धाराशिव, बीड, छत्रपति संभाजीनगर और जालना जिलों का दौरा किया था।

अंतर-मंत्रालयी केंद्रीय टीम द्वारा प्रस्तुत रिपोर्ट को राष्ट्रीय कार्यकारी समिति की उप-समिति के समक्ष प्रस्तुत किया गया और राष्ट्रीय कार्यकारी समिति की उप-समिति की सिफारिशों पर विचार करने के बाद, उच्च-स्तरीय समिति ने पाया कि राहत पर होने वाले व्यय का पहला प्रभार हमेशा

राज्य आपदा प्रतिक्रिया कोष पर होता है। चूंकि, महाराष्ट्र सरकार के पास राज्य आपदा प्रतिक्रिया कोष खाते में 2261.24 करोड़ रुपये (दिनांक 30.09.2023 की स्थिति के अनुसार) का पर्याप्त फंड था इसलिए समिति ने राष्ट्रीय आपदा प्रतिक्रिया कोष से कोई अतिरिक्त वित्तीय सहायता प्रदान करने की सिफारिश नहीं की।

पंचायत समितियों के विनियम

4096. श्री रुद्र नारायण पाणी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सभी जिलों की सभी पंचायत समितियों में राज्य/संघ राज्यक्षेत्रवार एक-समान नियम और विनियम विद्यमान हैं;

(ख) यदि नहीं, तो उनमें विद्यमान अंतर का ब्यौरा क्या है:

(ग) देश में एक-समान पंचायती राज नियम कार्यान्वित करने में आ रही बाधाओं का ब्यौरा क्या है; और

(घ) क्या सरकार का देश में कम से कम सभी पंचायत समितियों की बैठकों के लिए एक-समान सभागारों का निर्माण करने का विचार है ताकि समितियों के सभी सदस्य और अधिकारी तथा पत्रकार एक साथ बैठ सकें?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। संविधान के भाग-9 के अंतर्गत आने वाले सभी राज्यों और संघ राज्य क्षेत्रों ने अपने राज्य पंचायती राज अधिनियमों में संविधान के भाग-9 में निहित पंचायतों की मूल संरचना को शामिल करने के लिए प्रावधान किए हैं, जिसमें पंचायतों में समितियों का गठन करने, उनके

संबंधित स्तरों के व्यवसाय का संचालन करने, उनके कार्यों को विनियमित करने, उनकी बैठकों की प्रक्रियाओं, गणपूर्ति, प्रस्ताव पेश करने की प्रक्रिया आदि के लिए नियम/कानून भी शामिल हैं। इसलिए, पंचायत समितियों में समान नियमों और विनियमों की अवधारणा 73वें संविधान संशोधन अधिनियम, 1992, जिसके द्वारा पंचायतों से संबंधित भाग-9 को भारत के संविधान में शामिल किया गया था, के बाद से ही मौजूद है।

हालाँकि, राज्यों/संघ राज्य क्षेत्रों के पंचायती राज अधिनियमों में अपरिहार्य भिन्नताएं हैं क्योंकि राज्यों/संघ राज्य क्षेत्रों ने अपनी विशिष्ट आवश्यकताओं को पूरा करने के लिए अपने-अपने पंचायती राज अधिनियम तैयार किए हैं।

(घ) पंचायत समितियों के लिए बैठक स्थान सहित पंचायत ढांचा उपलब्ध कराने की मुख्य जिम्मेदारी राज्य सरकार की है। हालाँकि, मंत्रालय ने संशोधित राष्ट्रीय ग्राम स्वराज अभियान योजना के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों द्वारा अपनी वार्षिक कार्य योजना में प्रस्तावित और केन्द्रीय अधिकार प्राप्त समिति द्वारा सीमित पैमाने पर अनुमोदित पंचायत भवन जैसी बुनियादी ढांचा संबंधी सुविधाएं प्रदान करके ग्राम पंचायतों के कामकाज में सहयोग देने की दिशा में सभी राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता की है।

HIGH TARIFFS ON AGRICULTURAL PRODUCTS

4097. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D. K. ARUNA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is a fact that the tariffs levied on imports into India are five times higher than what the United States levies on its imports and the average duty levied by India was 17 percent in 2023, compared to 3.3 per cent levied by the U.S.;

(b) whether India's higher average was mostly due to high tariffs on agricultural products to protect domestic producers and while tariffs on agricultural goods are high and it is not so on manufactured products; and

(c) if so, the details thereof along with the present status and its effect on the common man in our country and in the market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) As per WTO 2023, India's simple average tariff rate is 17%, with simple average agricultural tariff (which includes textiles) being 39% and for industrial goods 13.5% for the year 2023. The effective tariff rates were much lower through Notifications issued by the Government. Post Union Budget 2025-26, the simple average industrial tariff has reduced to 10.66%.

DISTRESS AMONG COTTON FARMERS IN TELANGANA

4098. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the steps being taken to address the growing distress among cotton farmers in the State of Telangana, particularly in districts like Peddapalli, Warangal and Khammam, who are facing mounting losses due to fluctuating market prices and input costs;

- (b) whether the Government has assessed the impact of inadequate insurance coverage and delayed claims on the financial well-being of these farmers;
- (c) the measures being implemented to enhance access to credit and input subsidies for cotton farmers, especially in remote rural areas; and
- (d) whether the Government is considering any long-term strategies to stabilize the cotton market in Telangana and prevent recurring farmer suicides linked to crop failure and financial strain?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops including Cotton based on the recommendations of Commission for Agricultural Costs and Prices (CACP). The MSP is fixed at least 50 percent margin over the cost of production. The rise in inputs cost are accounted in the cost of production calculations.

To safeguard the cotton farmers from distress sale, the Cotton Corporation of India Ltd. (CCI) is appointed as a Nodal Agency for undertaking procurement from cotton farmers in the event market prices fall below MSP. To ensure the benefits of MSP scheme reaches to all farmers in the State of Telangana, CCI has opened 110 procurement centres in 30 districts. Among that 3 centres in Peddapalli, 4 centres in Warangal and 5 centres in Khammam have been opened to cover maximum cotton farmers.

During current cotton season 2024-25, CCI has procured about 210.19 lakh quintals kapas (equivalent to 40.37 lakh bales), valuing Rs. 15,556 crore in

Telangana upto 17.03.2025 and about 9 lakh farmers have been benefitted. Out of above, 0.63 lakh bales (valuing Rs. 239 crore) have been procured in Peddapalli district, 3.26 lakh bales (valuing Rs. 1260 crore) have been procured in Warangal District and 1.04 lakh bales (valuing Rs. 406 crore) have been procured in Khammam District.

Government has taken steps to strengthen implementation of Pradhan Mantri Fasal Bima Yojana (PMFBY) to bring transparency and ensure timely settlement of claims. National Crop Insurance Portal (NCIP) is single source of data ensuring subsidy payment, coordination, transparency dissemination of information and delivery of services. In order to rigorously monitor claim disbursement process, a dedicated module 'Digicclaim Module' for payment of claims from Kharif 2022 onwards is operational. To further improve grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed.

Modified Interest Subvention Scheme (MISS) provides short-term agricultural loans at concessional interest rates through Kisan Credit Cards (KCC). Under this scheme, farmers including tenant farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an upfront interest subvention (IS) of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum.

Apart from input subsidies provided by the State Governments, the Central Government implements schemes such as Per Drop More Crop, Sub-Mission on Agricultural Mechanization (SMAM) etc., also support farmers.

Government also ensures availability of subsidized fertilizer to the farmers. Under Cotton Seeds Price (Control) Order, 2015, prices of Bt cotton is fixed every year to make availability of seeds at reasonable price to the cotton farmers.

Government also implements cotton development programme Under National Food Security and Nutrition Mission (NFSNM) to enhance production and productivity of cotton.

विदेशी निवेश को बढ़ावा देना

4099. श्रीमती लवली आनंद:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा विदेशी निवेश को बढ़ावा देने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;
- (ख) घरेलू विनिर्माण उद्योगों को प्रोत्साहित करने के लिए अपनाई गई विभिन्न नीतियों का ब्यौरा क्या है;
- (ग) उक्त नीतियों के कार्यान्वयन के लिए क्या कदम उठाए गए हैं; और
- (घ) तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) हाल के वर्षों में, भारत एफडीआई के लिए एक आकर्षक गंतव्य रहा है। भारत ने आर्थिक विकास को प्रोत्साहित करने और विदेशी पूंजी अंतर्वाह को बढ़ावा देने के लिए अपनी प्रत्यक्ष विदेशी निवेश (एफडीआई) नीतियों को उदार बनाने के उद्देश्य से सुधारों की एक श्रृंखला शुरू की है। प्रत्यक्ष विदेशी निवेश (एफडीआई) को बढ़ावा देने के लिए, सरकार ने एक निवेशक-अनुकूल नीति तैयार की है, जिसमें रणनीतिक रूप से कुछ महत्वपूर्ण क्षेत्रों को छोड़कर, अधिकांश क्षेत्र, स्वतः अनुमोदन मार्ग

के तहत 100% एफडीआई के लिए खुले हैं। 90% से अधिक एफडीआई अंतर्वाह स्वतः अनुमोदन मार्ग के तहत प्राप्त होता है, जिसमें इलेक्ट्रॉनिक्स और नवीकरणीय ऊर्जा से जुड़े क्षेत्र शामिल हैं। हाल ही में, केंद्रीय बजट 2025-26 में बीमा क्षेत्र की क्षेत्रगत सीमा को 74% से बढ़ाकर 100% कर दिया गया है। निवेशकों के लिए भारत में कोई भी उद्योग शुरू करने और अपेक्षित अनुमति लेने के लिए भारत सरकार के ऑनलाइन सिंगल पाइंट इंटरफेस के रूप में राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस) भी शुरू की गई है।

भारत और यूरोपीय मुक्त व्यापार संघ (ईएफटीए) ने 10 मार्च, 2024 को नई दिल्ली में व्यापार और आर्थिक भागीदारी समझौते (टीईपीए) पर हस्ताक्षर किए। ईएफटीए, एक अंतर-सरकारी संगठन है, जिसे 1960 में स्थापित किया गया था। इसमें स्विट्जरलैंड, आइसलैंड, नॉर्वे और लिचेन्स्टाइन शामिल हैं। टीईपीए के तहत, ईएफटीए ने अगले 15 वर्षों में भारत में 100 बिलियन अमेरिकी डॉलर के प्रत्यक्ष विदेशी निवेश को प्रोत्साहन देने और ऐसे निवेशों के माध्यम से भारत में 1 मिलियन प्रत्यक्ष रोजगारों के सृजन को संभव बनाने के प्रति अपनी प्रतिबद्धता जताई है। इस लक्ष्य को प्राप्त करने के लिए, समझौते के अनुसार विभिन्न निवेश संवर्धन और सहयोग कार्यक्रमों को शुरू करने की परिकल्पना की गई है। जिन क्षेत्रों में इस समझौते का सबसे अधिक प्रभाव दिखने की संभावना है, उनमें सी फूड और सामुद्रिक उत्पाद, ऊर्जा, हेल्थकेयर, वित्तीय सेवाएं, शिक्षा और ऑडियो-विजुअल सेवाएं, फार्मास्यूटिकल्स, मैकेनिकल और इलेक्ट्रिकल इंजीनियरिंग, नवीकरणीय ऊर्जा तथा खाद्य और खाद्य प्रसंस्करण शामिल हैं। टीईपीए से भारत में निवेश को बढ़ावा मिलने और इन क्षेत्रों में घरेलू विनिर्माण को प्रोत्साहित करके "मेक इन इंडिया" पहल को गति मिलने की उम्मीद है।

इसके अलावा, यह सुनिश्चित करने के लिए कि भारत एक आकर्षक और निवेश अनुकूल गंतव्य बना रहे, इसके लिए सरकार नियमित आधार पर एफडीआई नीति की समीक्षा करती है और शीर्ष औद्योगिक चैम्बर्स, संघों, उद्योगों/समूहों के प्रतिनिधियों तथा अन्य संगठनों सहित हितधारकों के साथ गहन विचार-विमर्श करके उनके विचार/टिप्पणियों को ध्यान में रखते हुए समय-समय पर इसमें

परिवर्तन करती है। हाल ही में, रक्षा, बीमा, पेट्रोलियम और प्राकृतिक गैस, दूरसंचार तथा अंतरिक्ष जैसे क्षेत्रों की एफडीआई नीति में सुधार शुरू किए गए हैं। इसके अलावा, समय-समय पर यथासंशोधित, दिनांक 15.10.2020 के समेकित एफडीआई नीति परिपत्र के पैरा 5.2.5.1 के अनुसार, विनिर्माण क्षेत्र में स्वतः अनुमोदन मार्ग के तहत 100 प्रतिशत एफडीआई की अनुमति है। अप्रैल 2000 से दिसंबर 2024 तक, कुल एफडीआई अंतर्वाह 1053.78 बिलियन डॉलर है (स्रोत: एफडीआई सांख्यिकी, डीपीआईआईटी)।

(ख) से (घ) 'मेक इन इंडिया' पहल की शुरुआत 25 सितंबर, 2014 को की गई थी, जिसका उद्देश्य, निवेश में सहायता करना, नवप्रयोग को प्रोत्साहित करना, सर्वोत्तम अवसंरचना का निर्माण करना तथा भारत को विनिर्माण, डिजाइन और नवप्रयोग का केंद्र बनाना है। देश में घरेलू और प्रत्यक्ष विदेशी निवेश (एफडीआई) को बढ़ावा देने के लिए अंतर्राष्ट्रीय सहयोग बढ़ाने हेतु मंत्रालयों, राज्य सरकारों और विदेशों में स्थित भारतीय मिशनों के माध्यम से निवेश आउटरीच किया जा रहा है। वर्तमान में, मेक इन इंडिया 2.0, विभिन्न मंत्रालयों और विभागों तथा राज्य सरकारों में कार्यान्वित 27 क्षेत्रों पर केंद्रित है। मेक इन इंडिया 2.0 के अंतर्गत क्षेत्रों की सूची संलग्न **विवरण** में दी गई है।

भारत की विनिर्माण क्षमताओं और निर्यात को बढ़ाने के लिए 14 प्रमुख क्षेत्रों के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीमें (1.97 लाख करोड़ रुपये के प्रोत्साहन परिव्यय के साथ) कार्यान्वित की जा रही हैं। पीएलआई स्कीमों का उद्देश्य प्रमुख क्षेत्रों में निवेश और अत्याधुनिक प्रौद्योगिकी को आकर्षित करना; विनिर्माण क्षेत्र में दक्षता सुनिश्चित करना और बड़े पैमाने की किफायत करना तथा भारतीय कंपनियों और विनिर्माताओं को वैश्विक स्तर पर प्रतिस्पर्धी बनाना है। इन स्कीमों में लगभग अगले पांच वर्षों में उत्पादन, रोजगार और आर्थिक विकास को महत्वपूर्ण रूप से बढ़ावा देने की क्षमता है।

विभिन्न विभागों और मंत्रालयों में चल रही स्कीमों के अलावा, सरकार ने भारत में घरेलू और विदेशी निवेश को बढ़ावा देने के लिए विभिन्न कदम उठाए हैं। इनमें माल और सेवा कर की शुरुआत, कॉर्पोरेट कर में कमी, ईज ऑफ डूइंग बिजनेस में सुधार, एफडीआई नीति संबंधी सुधार, अनुपालन

बोझ में कमी के लिए उपाय, सार्वजनिक अधिप्राप्ति आदेश, चरणबद्ध विनिर्माण कार्यक्रम (पीएमपी) तथा क्यूसीओ (गुणवता नियंत्रण आदेशों) के माध्यम से घरेलू विनिर्माण को बढ़ावा देने के उपाय इत्यादि शामिल हैं। अन्य प्रमुख पहलों में स्टार्ट-अप इंडिया, राष्ट्रीय सिंगल विंडो सिस्टम (एनएसडब्लूएस), जीआईएस सक्षम भूमि बैंक, प्रत्यक्ष विदेशी निवेश (एफडीआई) नीति में सुधार, मल्टी-मोडल अवसंरचना की एकीकृत आयोजना के लिए पीएम गतिशक्ति राष्ट्रीय मास्टरप्लान, प्रमुख अवसंरचना परियोजनाओं की स्थापना में बाधाओं को दूर करने के लिए परियोजना निगरानी समूह, पूर्वोत्तर और हिमालयी क्षेत्रों के लिए विशेष पैकेज आदि शामिल हैं।

भारत सरकार राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के भाग के रूप में विभिन्न औद्योगिक कॉरिडोर परियोजनाएं विकसित कर रही है, जिसका उद्देश्य भारत में ऐसे ग्रीनफील्ड औद्योगिक क्षेत्रों/रीजन/नोड्स का विकास करना है, जो विश्व के सर्वश्रेष्ठ विनिर्माण और निवेश स्थलों से प्रतिस्पर्धा कर सकें। औद्योगिक कॉरिडोर कार्यक्रम के अनुमोदित संस्थागत और वित्तीय फ्रेमवर्क के अनुसार, राज्य सरकार भूमि उपलब्ध कराती है और भारत सरकार राष्ट्रीय औद्योगिक कॉरिडोर विकास और कार्यान्वयन न्यास (एनआईसीडीआईटी) के माध्यम से आंतरिक मुख्य अवसंरचना घटकों के विकास के लिए इक्विटी उपलब्ध कराती है।

विवरण

मेक इन इंडिया 2.0 के अंतर्गत क्षेत्रों की सूची

विनिर्माण क्षेत्र :

- i. एरोस्पेस और रक्षा
- ii. ऑटोमोटिव और ऑटो घटक
- iii. फार्मास्यूटिकल्स और मेडिकल डिवाइस
- iv. बायो-टेक्नोलॉजी
- v. कैपिटल गुड्स
- vi. वस्त्र एवं परिधान

- vii. रसायन और पेट्रो रसायन
- viii. इलेक्ट्रॉनिक्स सिस्टम डिजाइन और मैनुयूफैक्चरिंग (ईएसडीएम)
- ix. चमड़ा और फुटवियर
- x. खाद्य प्रसंस्करण
- xi. रत्न और आभूषण
- xii. शिपिंग
- xiii. रेलवे
- xiv. निर्माण
- xv. नवीन और नवीकरणीय ऊर्जा

सेवा क्षेत्र:

- xvi. सूचना प्रौद्योगिकी और सूचना प्रौद्योगिकी सक्षम सेवाएं (आईटी और आईटीईएस)
- xvii. पर्यटन और आतिथ्य सेवाएं
- xviii. मेडिकल वैल्यू ट्रेवल
- xix. परिवहन और लॉजिस्टिक्स सेवाएं
- xx. लेखा और वित्त सेवाएं
- xxi. ऑडियो विजुअल सेवाएं
- xxii. कानूनी सेवाएं
- xxiii. संचार सेवाएं
- xxiv. निर्माण और इससे संबंधित इंजीनियरिंग सेवाएं
- xxv. पर्यावरणीय सेवाएं
- xxvi. वित्तीय सेवाएं
- xxvii. शिक्षा सेवाएं

ADJUSTED NET BANK CREDIT**4100. SHRI SACHITHANANTHAM R.:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the percentage of the mandated 18% Adjusted Net Bank Credit that was allocated to micro, small and medium scale farmers for the FY 2024-25; and
- (b) the details of the measures taken by the Government to ensure the banks comply with the mandate and extend credit to the small farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Reserve Bank of India has issued guidelines on Priority Sector Lending (PSL) vide Master Directions on PSL dated September 04, 2020. As per priority Sector Lending (PSL) regulation, RBI has mandated that the Scheduled Commercial Banks will provide 18% of Adjusted Net Bank Credit (ANBC) or Credit Equivalent of Off-Balance Sheet Exposure (CEOBE), whichever is higher; out of which a sub limit has been fixed for small and marginal farmers which at present is 10%.

(b) In order to ensure that Banks comply with the directions and extend credit to the small farmers, Banks have been prescribed a sub-target for 'Weaker Sections' including Small and marginal farmers. Further, banks having any shortfall in lending to priority sector shall be allocated amounts for contribution to the Rural Infrastructure Development Fund (RIDF) established with National Bank for Agriculture and Rural Development (NABARD) and other funds with

NABARD as decided by the Reserve Bank from time to time. The amounts from RIDF are refinanced to District Co-operative Central Bank (DCCBs) and Regional Rural Banks (RRBs) through Short Term Refinance for Seasonal Agricultural Operations (STSAO) scheme of NABARD, for onward lending to small and marginal farmers.

Government is also supporting small and marginal farmer through Modified Interest subvention scheme aims to provide concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements. Under this scheme, farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an up front interest subvention (IS) of 1.5% is provided to the lending financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum. The benefits of IS and PRI are available for loan limits up to Rs.3 lakhs. However, if the short-term loan is taken for allied activities (other than crop husbandry), the loan amount is limited to Rs.2 lakhs only keeping in the working capital requirements of small and marginal farmers. However, in the budget of 2025, an announcement has been made to extend this limit to Rs. 5 lakh.

भूधारिता के आधार पर किसानों का वर्गीकरण

4101. श्री कौशलेन्द्र कुमार:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने किसानों को उनकी कृषि भूमि के आधार पर सीमांत, लघु, मध्यम और बड़े किसानों के रूप में विभिन्न श्रेणियों में वर्गीकृत किया है;

(ख) यदि हां, तो प्रत्येक श्रेणी में किसानों की राज्य-वार संख्या कितनी है;

(ग) क्या किसान सम्मान पेंशन योजना सभी वर्ग के किसानों पर लागू है;

(घ) क्या किसानों के लिए सरकार की कल्याणकारी योजना किसानों के विभिन्न वर्गों के लिए है या सभी सरकारी योजनाओं को सभी किसानों के लिए समान रूप से लागू किया गया है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) कृषि संगणना वर्ष 2015-16 के अनुसार, *ऑपरेशनल होल्डिंग्स (परिचालन जोत) को भूमि जोतों के आधार पर निम्नानुसार वर्गीकृत किया गया है:

श्रेणी	आकार-वर्ग
सीमांत	1.00 हेक्टेयर से कम
लघु	1.00 – 2.00 हेक्टेयर
अर्ध-मध्यम	2.00 – 4.00 हेक्टेयर
मध्यम	4.00 – 10.00 हेक्टेयर
बड़ा	10.00 हेक्टेयर और उससे अधिक

*ऑपरेशनल होल्डिंग को समस्त भूमि के रूप में परिभाषित किया जाता है जिसका उपयोग पूर्णतः या आंशिक रूप से कृषि उत्पादन के लिए किया जाता है और जिसका संचालन स्वामित्व, कानूनी रूप, आकार या स्थान की परवाह किए बिना एक व्यक्ति द्वारा अकेले या अन्य लोगों के साथ मिलकर एक तकनीकी इकाई के रूप में किया जाता है।

कृषि संगणना 2015-16 के अनुसार सीमांत, लघु, अर्ध-मध्यम, मध्यम और बड़ी ऑपरेशनल होल्डिंग्स की संख्या का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) प्रधानमंत्री किसान मानधन योजना (पीएम-के.एम.वाई.) के तहत, 18-40 वर्ष की आयु के सभी भूमि-धारक लघु और सीमांत किसान पात्र हैं जिन्हें बहिष्करण मानदंडों के अधीन 60 वर्ष की आयु प्राप्त करने पर न्यूनतम 3000 रुपये मासिक पेंशन देने का प्रावधान है। इस योजना का उद्देश्य

किसानों को उनकी वृद्धावस्था के दौरान सामाजिक सुरक्षा प्रदान करना है। योजना का चुनाव करने वाले किसानों की आयु के आधार पर मासिक अंशदान की राशि 55 रुपये से 200 रुपये प्रति माह के बीच निर्धारित है। भारत सरकार भी किसानों के पेंशन खाते में समान अंशदान प्रदान करती है।

पीएम-किसान सम्मान निधि योजना, एक सेंट्रल सेक्टर स्कीम है जिसे फरवरी, 2019 में माननीय प्रधानमंत्री जी द्वारा भूमि-धारक किसानों की वित्तीय आवश्यकताओं को पूरा करने के लिए शुरू किया गया था। इस योजना के तहत, किसानों के आधार से जुड़े बैंक खातों में प्रत्यक्ष लाभ अंतरण (डी.बी.टी.) मोड के माध्यम से तीन समान किस्तों में प्रति वर्ष 6,000 रुपये ट्रांसफर किए जाते हैं।

(घ) और (ङ) सरकार ने देश में किसानों की सहायता के लिए कई कल्याणकारी योजनाएं शुरू की हैं। प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), प्रधानमंत्री किसान मानधन योजना (पीएम-के.एम.वाई.), प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.), ब्याज छूट योजना, राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.), मृदा स्वास्थ्य कार्ड (एस.एच.सी.), किसान क्रेडिट कार्ड (के.सी.सी.) आदि जैसी विभिन्न योजनाओं के माध्यम से विभिन्न श्रेणी के किसानों को सहायता प्रदान की जाती है।

किसानों के कल्याण के लिए सरकारी योजनाओं के पात्रता मानदंड भिन्न-भिन्न होते हैं और सभी योजनाएं उनके अनुमोदित परिचालन दिशा-निर्देशों (ऑपरेशनल गाइडलाइन्स) के अनुसार सभी किसानों के लिए समान रूप से कार्यान्वित की जाती हैं।

विवरण

कृषि गणना 2015-16 के अनुसार ऑपरेशनल होल्डर्स की राज्य/संघ राज्य क्षेत्र-वार अनुमानित संख्या							
							(संख्या '000 में)
क्र. सं.	राज्य/संघ राज्य क्षेत्र	सीमांत	लघु	अर्ध-मध्यम	मध्यम	बड़ा	सभी आकार समूह
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

1	अंडमान और निकोबार द्वीप समूह	5	3	3	1	नगण्य	12
2	आंध्र प्रदेश	5,904	1,646	770	189	15	8,524
3	अरुणाचल प्रदेश	27	24	29	26	7	113
4	असम	1,868	495	295	79	4	2,742
5	बिहार	14,971	944	414	81	3	16,413
6	चंडीगढ़	नगण्य	नगण्य	नगण्य	नगण्य	नगण्य	1
7	छत्तीसगढ़	2,434	879	493	181	23	4,011
8	दादर एवं नगर हवेली	9	4	2	1	नगण्य	15
9	दमन और दीव	7	नगण्य	नगण्य	नगण्य	नगण्य	8
10	दिल्ली	11	5	3	1	नगण्य	21
11	गोवा	59	8	4	2	1	75
12	गुजरात	2,019	1,616	1,150	496	40	5,321
13	हरियाणा	802	314	278	192	41	1,628
14	हिमाचल प्रदेश	712	173	82	26	3	997
15	जम्मू और कश्मीर	1,187	160	58	11	1	1,417
16	झारखंड	1,962	419	277	126	20	2,803
17	कर्नाटक	4,767	2,214	1,193	451	56	8,681
18	केरल	7,333	181	56	11	2	7,583
19	लक्षद्वीप	10	नगण्य	नगण्य	नगण्य	नगण्य	10
20	मध्य प्रदेश	4,835	2,725	1,674	707	63	10,003
21	महाराष्ट्र	7,816	4,339	2,327	734	70	15,285
22	मणिपुर	77	49	22	3	नगण्य	150
23	मेघालय	123	60	40	9	नगण्य	232
24	मिजोरम	45	27	14	3	नगण्य	90
25	नागालैंड	8	30	63	74	21	197
26	ओडिशा	3,637	887	287	51	4	4,866
27	पुदुचेरी	28	3	2	नगण्य	नगण्य	34
28	पंजाब	154	207	368	305	58	1,093
29	राजस्थान	3,071	1,677	1,416	1,131	359	7,655
30	सिक्किम	44	13	11	4	नगण्य	72
31	तमिलनाडु	6,224	1,119	452	128	15	7,938
32	तेलंगाना	3,840	1,409	564	126	9	5,948
33	त्रिपुरा	504	48	19	2	नगण्य	573
34	उत्तर प्रदेश	19,100	3,008	1,314	377	23	23,822
35	उत्तराखंड	659	149	58	14	1	881
36	पश्चिम बंगाल	5,998	971	256	18	1	7,243

	अखिल भारत	1,00,251	25,809	13,993	5,561	838	1,46,454
नोट - नगण्य का अर्थ है ऑपरेशनल होल्डिंग्स की संख्या 500 से कम स्रोत: कृषि गणना 2015-16							

SETTING UP NEW INDUSTRIAL UNITS

4102. SHRI DHARAMBIR SINGH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government has any plans to set up new industrial units or upgrade existing manufacturing facilities, district-wise in Bhiwani-Mahendragar and Gurugram Lok Sabha Constituency;
- (b) whether any incentives have been provided to attract heavy industries to the region under the Make in India initiative;
- (c) if so, the details thereof;
- (d) whether the Government is considering establishing a training institute for industrial skills to create job opportunities; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

- (a) Since Industry is a State subject, the Ministry of Heavy Industries (MHI) does not maintain any centralized data relating to set up new industrial units in any part of Country including Bhiwani-Mahendragar and Gurugram.
- (b) and (c) Does not arise in view of (a).

(d) There is no such proposal.

(e) Does not arise in view of (d).

PROMOTING ORGANIC FARMING AND MODERN AGRICULTURAL TECHNIQUES

4103.DR. AMAR SINGH:

SHRI DARSHAN SINGH CHOUDHARY:

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

(a) whether the Government is taking any steps to support small and marginal farmers in Fatehgarh Sahib, particularly with respect to MSP, irrigation and crop diversification, if so, the details thereof;

(b) whether there is any plan to promote organic farming and modern agricultural techniques in the region, if so, the details thereof;

(c) the various steps taken by the Government to make agriculture free from toxic chemicals; and

(d) the various steps being taken by the Government to promote crop diversity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (d) The Government is taking several steps to promote agriculture and support farmers across the country including small and marginal farmers in Fatehgarh Sahib with respect to MSP, irrigation and crop diversification. The details are given below.

(i) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole including Punjab, based

on the recommendations of Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned. The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

(ii) Government is implementing the Centrally Sponsored Scheme (CSS) of Per Drop More Crop (PDMC) in the Country, including Punjab, from the year 2015-16. During 2015-16 to 2021-22, PDMC implemented as a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). From the year 2022-23, the scheme is being implemented under the Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY). Under the scheme, Government provides financial assistance @ 55% for Small and Marginal Farmers and @ 45% for Other Farmers for installation of Drip and Sprinkler systems. Subsidy support to each farmer is up to 5 hectares. The beneficiary is eligible for subsidy again for the same land after the end of seven years for installation of Micro Irrigation. Physical and financial progress under PDMC scheme in the State of Punjab is given in table below:

Year	Central Assistance released (₹ in Crore)	Area covered under Micro Irrigation(in Ha)
2015-16	43.00	1799
2016-17	1.18	1950

2017-18	0.00	600
2018-19	9.00	507
2019-20	0.00	942
2020-21	0.00	742
2021-22	0.00	3719
2022-23	3.75	3039
2023-24	6.00	2864
2024-25 (so far)	5.50	657
Total	68.43	16819

(iii) The Crop Diversification Programme (CDP) under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY) is being implemented in the original Green Revolution States including Punjab (19 districts including Fatehgarh Sahib) to divert the area of water intensive paddy crop to alternate crops like pulses, oilseeds, coarse cereals, nutri cereals (Shree Anna), cotton and agro forestry. Under Crop Diversification Programme (CDP), the assistance is given through state governments to all category farmers for different interventions, which covered under CDP, are Alternate Crop Demonstrations, Farm Mechanization and Value Addition, Site Specific Activities and Contingency for awareness, training, implementation, monitoring, etc.

(b) and (c) Government is promoting organic farming in the country through the scheme of Paramparagat Krishi Vikas Yojana (PKVY), a component of Pradhan Mantri- Rashtriya Krishi Vikas Yojana (PM-RKVY) including the State of Punjab. The PKVY scheme provides end-to-end support to organic farmers i.e. from production to processing, certification and marketing in a cluster based

approach. The primary focus of the scheme is to form organic clusters in a cluster where preference is given to small and marginal farmers.

Under PKVY scheme, States/UTs are provided financial assistance of ₹ 31,500/ha over 3 years in the organic clusters, out of which, ₹15,000/ha is provided directly to farmers through DBT for on-farm and off-farm organic inputs including biofertilizers, ₹4,500/ha for marketing, packaging, branding, value addition etc., ₹3,000/ha for certification and residue analysis and ₹9,000/ha for training and capacity building. One farmer can avail assistance for a maximum 2 ha area.

Government of Punjab has informed that 495.49 ha area has been covered under organic farming involving 473 farmers in Fatehgarh Sahib District under the PKVY scheme.

In order to promote use of bio-fertilizers, the Indian Council of Agriculture Research (ICAR) has developed improved and efficient strains of bio-fertilizers specific to different crops and soil types under the Network project on 'Soil Biodiversity-Bio-fertilizers'. Under this project ICAR has developed improved and efficient strains of bio-fertilizer specific to different crops and soil types, Liquid Bio-fertilizer technology with higher shelf life, bio-fertilizer consortia formulation with two or more bio-fertilizer strains, microbial enriched bio-compost and Zinc and Potassium Solubilizing Bio-fertilizers. The ICAR also imparts training to educate farmers on use of bio-fertilizers.

जल प्रबंधन के अभाव में इटावा की भूमि का कृषि योग्य न होना

4104. श्री जितेंद्र कुमार दोहरे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि इटावा जिले में लगभग 50 प्रतिशत भूमि बीहड़/बंजर है जो अत्यधिक कटाव, ऊबड़-खाबड़ भू-भाग तथा जल प्रबंधन के अभाव के कारण कृषि योग्य नहीं है;

(ख) यदि हां, तो सरकार द्वारा इस संबंध में क्या विशेष संज्ञान लिया गया है तथा अब तक क्या कदम उठाए गए हैं;

(ग) यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या सरकार का इस क्षेत्र की स्थलाकृति, मृदा संरचना तथा जल निकास प्रणाली का अध्ययन करने के लिए वैज्ञानिक समिति गठित कर सर्वेक्षण तथा अनुसंधान कराने का विचार है;

(ङ) यदि हां, तो अब तक क्या प्रगति हुई है तथा भविष्य के लिए क्या योजना है;

(च) क्या सरकार जल संरक्षण, मृदा प्रबंधन तथा हरित आवरण में वृद्धि करने के लिए कोई एकीकृत योजना क्रियान्वित कर रही है और यदि हां, तो अब तक उठाए गए ठोस कदमों का ब्यौरा क्या है;

(छ) क्या सरकार का बीहड़/बंजर भूमि को उर्वर भूमि में परिवर्तित करने तथा पात्र कृषकों को आवंटित करने का विचार है; और

(ज) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ज) उत्तर प्रदेश राज्य सरकार द्वारा दी गई सूचना के अनुसार, इटावा जिले में बीहड़/बंजर सहित समस्याग्रस्त क्षेत्र 31508 हेक्टेयर है, जो जिले के कुल 240270 हेक्टेयर भौगोलिक क्षेत्र का लगभग 13% है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने बीहड़ भूमि के सुधार के लिए तकनीकें विकसित की हैं, जैसे समतलीकरण और सीढ़ीनुमा खेती, परिधीय मेड़बंदी, बांस आधारित गली

प्लग, जल संचयन संरचनाएं आदि। इन तकनीकों को आईसीएआर - भारतीय मृदा एवं जल संरक्षण संस्थान, अनुसंधान केंद्र, आगरा द्वारा कई प्रशिक्षण कार्यक्रमों के माध्यम से इटावा जिले के विभिन्न स्टैकहोल्डर्स के साथ साझा किया गया है।

भूमि संसाधन विभाग देश में बंजर भूमि सहित वर्षा सिंचित/क्षयग्रस्त क्षेत्रों के विकास के लिए उत्तर प्रदेश के इटावा जिले सहित देश भर में प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई-डब्ल्यूडीसी) के वाटरशेड डेवलपमेंट कंपोनेंट को लागू कर रहा है। इस योजना में प्रमुख गतिविधियाँ हैं जिनमें अन्य बातों के साथ-साथ रिज एरिया ट्रीटमेंट, जल निकासी लाइन उपचार, मिट्टी और नमी संरक्षण, वर्षा जल संचयन, नर्सरी, वनीकरण, बागवानी, चारागाह विकास आदि शामिल हैं। वर्ष 2009-10 से 2021-22 के दौरान प्रधानमंत्री कृषि सिंचाई योजना-वाटरशेड डेवलपमेंट कंपोनेंट-1.0 के तहत इटावा में 41218 हेक्टेयर क्षेत्र को कवर करने वाली 09 परियोजनाएँ स्वीकृत और कार्यान्वित की गईं और वर्ष 2021-22 के दौरान प्रधानमंत्री कृषि सिंचाई योजना-वाटरशेड डेवलपमेंट कंपोनेंट- 2.0 के तहत जिले में 4850 हेक्टेयर क्षेत्र को कवर करने वाली एक परियोजना को मंजूरी दी गई है।

TARIFF RESTRICTIONS

4105. SHRI KALYAN BANERJEE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the impact of US tariff reciprocity on Indian exports over trade restrictions which may decline over five percent;
- (b) if so, the details of long-term impact of higher tariff rates on domestic industries, especially MSMEs therefor;

- (c) whether any proposal of the Government to protect India's market from lower-priced U.S. imports and if so, the details thereof; and
- (d) the detail of action plan to ensure matching benefits for Indian exporters and between importers, especially in areas such as IT, Pharma against mineral fuels, processed food and machineries thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The U.S. has issued Memorandum on Reciprocal Trade and Tariffs on February 13, 2025, wherein the Secretary of Commerce and United States Trade Representative are to take necessary actions to investigate harm to U.S. from any non-reciprocal trade arrangements adopted by trading partners and provide a report with detailed proposed remedies for each trading partner, based on which, US action against relevant trading partner could, thereafter be undertaken under any of the relevant US legislations. As on date, reciprocal tariffs have not been applied by U.S. on India.

The Government of India continues to engage with the Government of United States to achieve enhancement and broadening of bilateral trade ties in a mutually beneficial and fair manner. Both nations released a joint statement on February 13, 2025, reaffirming their commitment to deepening economic ties. Under the ambitious "Mission 500", both countries aim to more than double US-India trade to USD 500 billion by 2030 to be achieved by deepening the trade relationship across multiple sectors. Both countries plan to negotiate a mutually

beneficial, multi-sector Bilateral Trade Agreement. Both countries would focus on increasing market access, reducing tariff and non-tariff barriers, enhancing supply chain integration and resolving bilateral trade issues.

FUNDS ALLOCATED FOR PROCUREMENT OF CROP AT MSP IN HARYANA

4106. KUMARI SELJA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the fund allocated every year for procuring crops at MSP in Haryana during the last ten years; and
- (b) whether the Union Government gives legal status of MSP or this is done by the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) State wise funds are not allocated for procuring crops at Minimum Support Price (MSP). Instead, Department of Agriculture and Farmers Welfare reimburses the losses, if any, incurred by Central Nodal agencies in undertaking MSP operations of notified pulses, oilseeds and copra. Further, Department of Food and Public Distribution (DFPD) reimburses the expenditure incurred by States that have opted Decentralized Procurement (DCP) mode after distribution of food grains under Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY). As,

Haryana is a non-DCP state, no food subsidy is being released by DFPD to Haryana.

(b) Government of India announces MSP for 22 major agricultural commodities of Fair Average Quality (FAQ) each year in both the Crop seasons after taking into account the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned and other relevant factors. Apart, the MSPs of Rapeseed and Mustard and Copra is the basis for fixing the MSP for Toria and De-husked Coconut respectively. The Union Budget for 2018-19 had announced the pre-determined principle to keep MSP at levels of at least one and half times of the cost of production. Accordingly, Government had increased the MSPs for all mandated Kharif, Rabi and other commercial crops with a return of at least 50 per cent over all India weighted average cost of production from the agricultural year 2018-19. Government also extends remunerative prices to farmers through its various interventions schemes. Besides, the overall market responds to the current MSP and Government's procurement operations that oblige the market for private procurement on or above the MSP for various notified crops.

Government extends price support for paddy and wheat through the Food Corporation of India (FCI) and State Agencies. Further, different types of nutri-cereals (Millets) and coarse grains are procured by various State Governments it's own in consultation with FCI to the extent that the concerned State Government may utilize them for the distribution under Targeted Public Distribution System (TPDS) as well as in Other Welfare Schemes (OWS). Price

Support Scheme, a component of the integrated Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA), is implemented within the stipulated period as and when the market prices of agricultural commodities fall below the notified MSP during peak harvesting period to provide the remunerative price to the farmers. The procurement of the notified pulses, oilseeds and copra conforming to the prescribed Fair Average Quality (FAQ) is undertaken by the Central Nodal Agencies (CNAs) like National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF) at the MSP directly from the pre-registered farmers through the State level agencies. Further, in order to incentivize the farmers for its contribution for the enhancement of domestic production and to reduce the dependence on import, the Government has allowed the procurement of Tur (Arhar), Urad and Masur under PSS equivalent to 100% of the production of the State for the procurement year 2023-24 and extended it further for the year 2024-25 also. The Central Nodal Agencies would undertake the procurement of 100 % of Tur (Arhar), Urad and Masur under the PSS from the farmers those registered on e-Samridhi of NAFED and e-Sanyukti of NCCF. Further, Cotton and Jute are procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI) respectively.

For the making effective procurement at MSP by Government Agencies and providing maximum benefits of MSP to the farmers, procurement centers are opened by respective State Government Agencies and Central Nodal Agencies like NAFED, NCCF, FCI etc. after taking into account the production,

marketable surplus, convenience of farmers and availability of other logistics / infrastructure such as storage and transportation etc. In addition to the existing Mandis and Depots/Godowns, a large number of the procurement centres are also set up at key points for the convenience of farmers.

UNEMPLOYMENT ALLOWANCE UNDER MGNREGS

4107. DR. D. RAVI KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of applicants nationwide eligible for unemployment allowance under Section 7 (1) of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and total funds disbursed during the last five years;
- (b) the number of applicants in Tamil Nadu have qualified for unemployment allowance under MGNREGS since 2019 and the total amount disbursed, district-wise;
- (c) whether the Government identified any challenges in the implementation of unemployment allowance payment under MGNREGS particularly in Tamil Nadu, if so, the measures taken to address them; and
- (d) the steps taken by the Government to ensure timely disbursement of unemployment allowance and improve transparency in its calculation through MGNREGS at both the National and State levels?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Year-wise details of the number of eligible workers and unemployment allowance paid under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is given below:

Financial Year	Number of eligible worker	Unemployment allowance Paid (In Rs)
2019-20	297568	31106
2020-21	392074	247879
2021-22	420490	313463
2022-23	184320	1184487
2023-24	73316	205132

As per NREGASoft

(b) As per the NREGASoft, district-wise details of number of eligible workers and unemployment allowance paid in Tamil Nadu under Mahatma Gandhi NREGS is given in the enclosed **Statement**.

(c) and (d) As per Section 7(1) of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 “If an applicant for employment under the Scheme is not provided such employment within fifteen days of receipt of his application seeking employment or from the date on which the employment has been sought in the case of an advance application, whichever is later, he shall be entitled to a daily unemployment allowance in accordance with this section.” Payment of unemployment allowance is the liability of the State Government.

This Ministry continuously monitors the progress regarding payment of unemployment allowance through Labour Budget meeting, Mid-term review meeting, monthly review meeting and other interaction with the States/UTs.

STATEMENT**District-wise details of number of eligible workers and unemployment allowance paid in Tamil Nadu under Mahatma Gandhi NREGS**

Sl. No.	Districts	2019-2020	
		Number of eligible workers	Unemployment Allowance Paid (In Rs)
1	ARIYALUR	2	0
2	CUDDALORE	2	0
3	SALEM	99	0
4	SIVAGANGAI	55	0
5	TENKASI	36	0
6	TIRUCHIRAPPALLI	1	0
7	TIRUNELVELI	18	0
8	VIRUDHUNAGAR	15	0
	Total	228	0

2020-2021			
Sl. No.	Districts	Number of eligible workers	Unemployment Allowance Paid (In Rs)
1	KANNIYAKUMARI	14	0
2	KRISHNAGIRI	1	0
3	RANIPET	27	0
4	SIVAGANGAI	2	0
	Total	44	0

2021-2022			
Sl. No.	Districts	Number of eligible workers	Unemployment Allowance Paid (In Rs)
1.	ARIYALUR	15	0
2.	CHENGALPATTU	363	0
3.	CUDDALORE	113	0
4.	DHARMAPURI	9	0
5.	DINDIGUL	70	0

6.	ERODE	4	0
7.	KALLAKURICHI	165	0
8.	KANCHIPURAM	14	0
9.	KANNIYAKUMARI	1	0
10.	KARUR	101	0
11.	KRISHNAGIRI	73	0
12.	MAYILADUTHURAI	800	0
13.	NAGAPATTINAM	78	0
14.	NAMAKKAL	453	0
15.	PERAMBALUR	1	0
16.	PUDUKKOTTAI	3	0
17.	RAMANATHAPURAM	1	0
18.	Ranipet	6	0
19.	SALEM	2	0
20.	SIVAGANGAI	91	1228
21.	TENKASI	35	0
22.	THANJAVUR	214	0
23.	TIRUNELVELI	141	0
24.	TIRUPATHUR	17	0
25.	TIRUVANNAMALAI	70	0
26.	TIRUVARUR	1	0
27.	VILLUPURAM	3425	0
28.	VIRUDHUNAGAR	23	0
	Grand Total	6289	1228

Sl. No.	Districts	2022-2023		2023-2024	
		Number of eligible workers	Unemployment Allowance Paid (In Rs)	Number of eligible workers	Unemployment Allowance Paid (In Rs)
1	ARIYALUR	1	0	1	0
2	CHENGALPATTU	3	0	2	0
3	CUDDALORE	93	19806	13	0
4	DHARMAPURI	1	0	10	0
5	KALLAKURICHI	1	0		
6	KANNIYAKUMARI	4	0	3	0

7	KARUR	19	0		
8	MADURAI	18	0		
9	MAYILADUTHURAI			1	0
10	NAGAPATTINAM			2	0
11	NAMAKKAL	9	3374		
12	PUDUKKOTTAI	7	0		
13	RAMANATHAPURAM	1	0	1	0
14	Ranipet	1	1264	2	0
15	SALEM	6	0		
16	SIVAGANGAI	421	303191	26	0
17	TENKASI	325	0		
18	THANJAVUR	1	422		
19	THOOTHUKKUDI			2	0
20	TIRUCHIRAPPALLI				
21	TIRUNELVELI	31	0	3	0
22	TIRUPPUR			7	5950
23	TIRUVALLUR	29	0		
24	TIRUVANNAMALAI	9	0		
25	VIRUDHUNAGAR	1	0		
	Grand Total	981	328057	73	5950

हिंगोली लोक सभा निर्वाचन क्षेत्र में नई सिंचाई परियोजनाएं

4108. श्री नागेश बापुराव अष्टिकर पाटिल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का हिंगोली लोक सभा निर्वाचन क्षेत्र में सिंचाई सुविधा बढ़ाने के लिए किसी नई सिंचाई परियोजना को मंजूरी देने का विचार है और यदि हां, तो उसका ब्यौरा क्या है;

(ख) सरकार द्वारा प्रधानमंत्री फसल बीमा योजना के अंतर्गत किसानों के दावों के निपटान की प्रक्रिया को सरल, पारदर्शी और समयबद्ध बनाने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;

(ग) क्या सरकार का हिंगोली क्षेत्र में जैविक खेती को प्रोत्साहित करने के लिए विशेष अनुदान, प्रशिक्षण कार्यक्रम या योजनाएं शुरू करने का विचार है;

(घ) क्या सरकार का हिंगोली क्षेत्र में किसानों को ड्रिप सिंचाई योजना के अंतर्गत राजसहायता प्रदान करने में होने वाली देरी को दूर करने के लिए कोई विशेष योजना लागू करने का विचार है; और

(ङ) यदि हां, तो इसके कार्यान्वयन की समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) - त्वरित सिंचाई लाभ कार्यक्रम के अंतर्गत ऊपर पेनगंगा परियोजना से यवतमाल और नांदेड़ जिलों के अलावा हिंगोली जिले को भी लाभ मिल रहा है। इस परियोजना के अंतर्गत 41,571 हेक्टेयर सिंचाई क्षमता सृजित की गई है और प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के कमांड क्षेत्र विकास और जल प्रबंधन कार्यक्रम के अंतर्गत 12,579 हेक्टेयर कमांड क्षेत्र विकसित किया गया है।

(ख) उपज आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (डब्ल्यूबीसीआईएस) के तहत किसानों को सहायता देने के लिए निम्नलिखित कदम उठाए गए हैं:

- i. सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना का प्रसार और सेवाओं की डिलीवरी सुनिश्चित करने के लिए डेटा के एकल स्रोत के रूप में राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) का विकास। किसानों के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का हस्तांतरण सुनिश्चित करने के लिए किसानों का प्रत्यक्ष ऑनलाइन नामांकन भी किया जाता है।
- ii. दावा संवितरण प्रक्रिया की सख्ती से निगरानी करने के लिए, दावे का शीघ्र निपटान सुनिश्चित करने के लिए 'डिजिटल मॉड्यूल' नामक एक समर्पित मॉड्यूल प्रारंभ किया गया है। भुगतान में देरी होने पर बीमा कंपनी पर 12% जुर्माना लगाने का प्रावधान है।
- iii. किसानों की शिकायतों के समाधान के लिए ऑपरेशनल गाइडलाइंस में जिला/राज्य स्तरीय शिकायत निवारण समिति का प्रावधान किया गया है।

- iv. कृषि रक्षक पोर्टल और हेल्पलाइन (केआरपीएच) विकसित की गई है और एक टोल फ्री नंबर शुरू किया गया है तथा उसे बीमा कंपनियों के डेटाबेस से जोड़ा गया है, जहां किसान अपनी शिकायतें दर्ज करा सकते हैं और निर्धारित समय के भीतर उनका समाधान किया जा सके।
- v. सीसीई-एग्री ऐप के माध्यम से उपज/फसल कटाई प्रयोगों (सीसीई) के आंकड़ों को एकत्रित करना और समय पर निपटान के लिए एनसीआईपी पर अपलोड करना।

(ग) महाराष्ट्र राज्य सहित परम्परागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से जैविक खेती को बढ़ावा दिया जाता है। पीकेवीवाई योजना जैविक किसानों को क्लस्टर आधारित दृष्टिकोण में उत्पादन से लेकर प्रसंस्करण, प्रमाणीकरण और मार्केटिंग तक शुरू से अंत तक सहायता प्रदान करती है। इस योजना के तहत, जैविक क्लस्टरों में 3 वर्षों में 31,500 रुपये प्रति हेक्टेयर की वित्तीय सहायता दी जाती है, जिसमें से 15,000 रुपये प्रति हेक्टेयर डीबीटी के माध्यम से सीधे किसानों को जैव उर्वरकों सहित ऑन-फार्म और ऑफ-फार्म जैविक इनपुट के लिए, 4,500 रुपये प्रति हेक्टेयर मार्केटिंग, पैकेजिंग, ब्रांडिंग, मूल्य संवर्धन आदि के लिए, 3,000 रुपये प्रति हेक्टेयर प्रमाणीकरण और अवशेष विश्लेषण के लिए और 9,000 रुपये प्रति हेक्टेयर प्रशिक्षण और क्षमता निर्माण के लिए प्रदान किए जाते हैं।

(घ) और (ङ) प्रति बूंद अधिक फसल (पीडीएमसी) योजना वर्ष 2015-16 से हिंगोली लोकसभा निर्वाचन क्षेत्र सहित पूरे देश में क्रियान्वित की जा रही है। इस योजना के तहत, लघु एवं सीमांत किसानों तथा अन्य किसानों को इकाई लागत के क्रमशः 55% और 45% की दर से सूक्ष्म सिंचाई प्रणाली स्थापित करने के लिए वित्तीय सहायता प्रदान की जाती है। महाराष्ट्र राज्य सरकार हिंगोली क्षेत्र सहित अन्य क्षेत्रों के किसानों को सूक्ष्म सिंचाई अपनाने के लिए प्रोत्साहित करने के लिए अतिरिक्त टॉप-अप सब्सिडी भी प्रदान कर रही है।

चालू वित्त वर्ष के दौरान प्रति बूंद अधिक फसल (पीडीएमसी) के अंतर्गत राज्य को 483.29 करोड़ रुपये की केन्द्रीय सहायता जारी की गई है।

NATIONAL SOCIAL ASSISTANCE PROGRAMME**4109. SHRI AMRINDER SINGH RAJA WARRING:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is considering any proposal to provide pension to all elderlies in the country especially to those who are not availing government pension after retirement, if so, the details thereof and if not, the reasons therefor;
- (b) the manner in which the Government planning to cover such elderly who are not a beneficiary under any prevalent pension scheme due to any reasons or exclusion criterion;
- (c) the steps taken by the Government to ensure that the current old age pension rates are sufficient for an elderly person to meet their very basic and minimum livelihood requirements;
- (d) the current pension rate under National Social Assistance Programme (NSAP) to destitute persons above the age of 65 years;
- (e) whether the Government is also planning to increase the pension under NSAP; and
- (f) the last revision of old age pension took place under NSAP?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) and (b) At present, no proposal to provide pension to all elderlies in the country is under consideration in the Ministry of Rural Development.

(c) The central pension under the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) of National Social Assistance Programme (NSAP) is ₹ 200/- per month per beneficiary in the age group of 60-79 years and ₹ 500/- per month per beneficiary from 80 years onwards for persons belonging to Below Poverty Line (BPL). As per NSAP guidelines, the States/UTs are encouraged to provide top-up amount of at least an equivalent amount to the assistance provided by the Central Government so that the beneficiaries could get a decent level of assistance. At present, the States/UTs are adding top-up amount ranging from ₹ 50 to ₹ 3000 per month per beneficiary under IGNOAPS, resulting in an average monthly pension of around ₹ 1,000/- in most of the States/UTs. The Government considered the revision proposal while deciding the continuation of the NSAP for the 15th Finance Commission cycle (2021-26) and approved the programme in its present form up to the 15th Finance Commission cycle (2021-26).

(d) The central pension under National Social Assistance Programme (NSAP) is ₹200/- per month per beneficiary from 60 to 79 years of age under Old Age Pension Scheme, ₹ 300/- per month per beneficiary from 40 to 79 years under Widow Pension Scheme and ₹ 300/- per month per beneficiary from 18 to 79 years under Disability Pension Scheme. Rate of assistance for beneficiary above 80 years is ₹500/- per month in all three pension schemes of NSAP. At present, the States/UTs are adding top-up amount ranging from ₹ 50 to ₹ 3716 per month per beneficiary under NSAP pension schemes resulting in an average monthly pension of around ₹ 1,000/- in most of the States/UTs.

(e) At present, no such proposal is under consideration with the Government.

(f) Old age pension was increased from ₹ 75 to ₹ 200 in the year 2007. Old age pension was further increased to ₹ 500 for beneficiaries of 80 years and above in the year 2011.

मनरेगा के अंतर्गत अनियमितताएं

4110. श्रीमती प्रतिभा सुरेश धानोरकर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) जिला मजिस्ट्रेट द्वारा चंद्रपुर जिले के मूल तालुका में चल रहे महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत कार्यों को रोके जाने के क्या कारण हैं;
- (ख) क्या कुछ कार्यों में कुछ अनियमितताएं पाई गई हैं;
- (ग) उक्त कार्यों को कब तक स्थगित किया गया है तथा क्या श्रमिकों को कोई वैकल्पिक रोजगार उपलब्ध कराया जाएगा;
- (घ) कितने कार्य स्थगित किए गए हैं तथा इसके क्या कारण हैं; और
- (ङ) क्या सरकार मनरेगा के अंतर्गत रोजगार के अवसर में वृद्धि करने के लिए कोई नई योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

- (क) से (घ) चूंकि मांगी गई जानकारी महाराष्ट्र राज्य सरकार से संबंधित है, इसलिए उनसे बिंदुवार उत्तर प्राप्त कर लिया गया है और उसे संलग्न **विवरण** में दिया गया है।
- (ङ.) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) एक मांग आधारित मजदूरी रोजगार कार्यक्रम है जो प्रत्येक परिवार जिसके वयस्क सदस्य अकुशल शारीरिक श्रम करने के इच्छुक हैं, उन्हें प्रत्येक वित्तीय वर्ष में कम से कम 100 दिन का गारंटीकृत मजदूरी

रोजगार प्रदान करके देश के ग्रामीण क्षेत्रों में परिवारों की आजीविका सुरक्षा में वृद्धि प्रदान करता है। इसमें आजीविका सुरक्षा अर्थात रोजगार का कोई बेहतर अवसर उपलब्ध नहीं होने पर ग्रामीण परिवारों के लिए आजीविका का तात्कालिक विकल्प प्रदान किया जाता है।

विवरण

महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत कार्यों को रोके जाने के कारण

(क)	चंद्रपुर जिले के मूल तालुका में महात्मा गांधी राष्ट्रीय ग्रामीण विकास गारंटी योजना (मनरेगा योजना) के तहत चल रहे कार्यों को जिला मजिस्ट्रेट द्वारा रोकने के कारण;	दिनांक 5.12.2024 को जारी पत्र के अनुसार, केवल कौशल आधारित कार्य जिन्हें अभी तक कार्य कोड नहीं दिया गया था और जिन कार्यों को कार्य कोड दिया गया है, लेकिन अभी तक शुरू नहीं हुए हैं, जिनको रोका दिया गया था। लेकिन उपरोक्त प्रतिबंध चल रहे कार्यों पर लागू नहीं थे। रोके गए ये कार्य अधिक सामग्री उन्मुख थे और इसलिए इनके संबंध में विभाग का मार्गदर्शन मांगा गया था। सरकार ने आयुक्त, महात्मा गांधी नरेगा, महाराष्ट्र, नागपुर द्वारा 05.12.2024 को जारी "यथास्थिति" पत्र के संबंध में दिनांक 20.03.2025 के पत्र के माध्यम से स्पष्टीकरण जारी किया है, जिसमें यह स्पष्ट किया गया है कि कौशल उन्मुख कार्य (जैसे सीसी रोड, पेवर ब्लॉक रोड, सुरक्षा दीवारें आदि) जो सरकार द्वारा 31.12.2023 से पहले अनुमोदित किए गए थे, लेकिन अभी तक शुरू नहीं हुए थे, उन कार्यों के लिए अनुमोदन एतद्वारा रद्द कर दिया गया है। सरकार द्वारा 31.12.2023 के बाद स्वीकृत किए गए कार्यों को यदि शुरू करना आवश्यक है, तो जिला स्तर पर कुशल घटक 40% से अधिक नहीं होना चाहिए। सरकार ने यह भी स्पष्ट किया है कि मजदूरी आधारित कार्यों को प्राथमिकता दी जानी चाहिए और मजदूरी और सामग्री का अनुपात 60:40 रखने का हर संभव प्रयास किया जाना चाहिए और जिला स्तर पर कुशल घटक व्यय 40% से अधिक नहीं होने का दायित्व जिला कलेक्टर और जिला परिषद के मुख्य कार्यकारी अधिकारी पर डाला गया है। साथ ही जो अधिकारी कार्य आदेश देंगे यानी ब्लॉक विकास अधिकारी और तहसीलदार को मजदूरी और सामग्री व्यय अनुपात 60:40 का पालन करना होगा। चल रहे सड़क कार्यों के पूरा होने से पहले गांवों में कोई भी नया सड़क (मातोश्री पंधान) कार्य आरंभ नहीं किया जाना चाहिए। इन निर्देशों के साथ, यथास्थिति को हटा दिया गया है। मूल तालुका, जिला चंद्रपुर में चल रहे कार्य जिनके मस्टर रोल तैयार किए गए थे, उन्हें नहीं रोका गया। नरेगा सॉफ्ट के अनुसार, मूल तहसील में 1746 कार्य चल रहे हैं, जबकि चंद्रपुर जिले में 15,968 कार्य चल रहे हैं। इसके साथ ही पूरे राज्य में 10,16,746 काम चल रहे हैं।

(ख)	क्या कुछ कार्यों में कुछ अनियमितताएं आईं, नहीं। पाई गई थीं;	
(ग)	उक्त कार्य को कब तक स्थगित किया गया है तथा क्या श्रमिकों को कोई वैकल्पिक रोजगार उपलब्ध कराया जाएगा;	राज्य सरकार इस शर्त के साथ काम शुरू करने की अनुमति दे रही है कि जिलों को 60:40 का अनुपात बनाए रखना होगा। ऐसा कोई भी काम स्थगित नहीं किया गया है।
(घ)	स्थगित किये गये कार्यों की संख्या और उसके कारण; और	वित्तीय वर्ष 2024-25 के दौरान, मूल तालुका में 98 सीसी रोड, पेवर बॉक्स, पंधान रोड के कार्य को रोक दिया गया था। लेकिन सार्वजनिक और व्यक्तिगत काम चल रहे हैं और 308 कार्यों पर 1894 मजदूर मौजूद हैं। इस वित्तीय वर्ष 2024-25 में मूल तालुका में स्वीकृत लेकिन अभी तक शुरू नहीं हुए 98 कार्य (आरसीसी से संबंधित कार्य) रोक दिए गए हैं। हालांकि, 20.3.2025 के पत्र के दिशानिर्देशों के अनुसार ये काम शुरू किए जा सकते हैं।

ASSESSMENT OF EXPECTED DEMAND AND SUPPLY OF VARIOUS AGRICULTURAL PRODUCE

4111. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether there is any mechanism to make an advance assessment of expected demand and supply of various agricultural produces so that excess production and acute shortage is prevented;
- (b) if so, the details thereof;
- (c) whether the mechanism has been successful in percolating such information to the farmers to grow crops as per requirement, thereby, making farming profitable as well as taming the demand-supply mismatch, if so, the details thereof; and

(d) the details of fresh initiatives taken by the Government to fine tune such advance assessment and to sensitize the farmers of the country well in advance in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Agriculture marketing is a State subject. Ministry of Agriculture and Farmers Welfare supplements the efforts of States through appropriate policy measures, budgetary support and various schemes. The Central Govt. takes necessary measures as and when required to balance the demand and supply scenario of agricultural produce in the domestic market and ensure remunerative prices to the farmers through policy intervention.

Ministry of Agriculture and Farmers Welfare releases three advance estimates and one final estimate of Area, Production and Yield in respect of 28 major agriculture crops during each agriculture year (July- June). The first advance estimates covers kharif crops and is released in the month of October. Second advance estimates covers both kharif and rabi crops and are released in month of February. Third advance estimates are released in the month of May and it covers Kharif, Rabi and Summer crops. The final estimates are released in the month of September after completion of the agriculture year.

In order to augment market supply and prevent excessive price volatility in agri-horticultural commodities, Price Stabilisation Fund (PSF) scheme is being implemented since 2014-15. Under PSF, buffer stocks of major pulses and onion are maintained for market interventions and to discourage unscrupulous

speculation. Stocks from the buffer are released in a calibrated manner to augment availability in the market. To meet increased demand in pulses, the procurement ceiling under Price Support Scheme (PSS) has been lifted by the Government in respect of Tur, Urad and Masoor for the year 2024-25.

TECHNOLOGICAL INTERVENTIONS FOR EXPANSION OF RABI CROP CULTIVATION

4112. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the Government policies, incentives and technological interventions that have supported the expansion of Rabi crop cultivation in 2024-25;
- (b) the impact of improved irrigation infrastructure, better seed varieties, and climate-resilient farming techniques on enhancing Rabi crop yields and ensuring long-term agricultural sustainability;
- (c) the measures taken to facilitate access to credit, crop insurance, and market linkages for farmers cultivating Rabi crops, particularly small and marginal farmers, to enhance their profitability and financial security; and
- (d) the steps undertaken to strengthen storage, transportation and procurement mechanisms to ensure a stable supply chain and prevent post-harvest losses in Rabi crop production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Government of India is implementing the National Food Security and Nutrition Mission (NFSNM) in 28 States and 2 Union Territories (UTs) viz. Jammu and Kashmir and Ladakh, to increase production of foodgrains through area expansion and productivity enhancement by providing incentives to the farmers, through the States/UTs, on crop production and protection technologies, cropping system-based demonstrations, distribution of certified seeds of newly released varieties/hybrids, integrated nutrient and pest management techniques, improved farm implements/tools/resource conservation machineries, water saving devices, capacity building of farmers through trainings during cropping seasons. The area under Rabi foodgrains in 2024-25 has increased by 14.35 lakh hectares, reaching a total of 565.46 lakh hectares, compared to 551.11 lakh hectares in 2023-24.

(c) The Government is implementing "Modified Interest Subvention Scheme (MISS)" across various States and UTs in pan India to provide concessional interest rates on short-term agricultural loans through Kisan Credit Cards. The Government of India has also implemented several measures to improve the accessibility, transparency, and efficiency of the crop insurance scheme, which includes National Crop Insurance Portal (NCIP), a centralized platform for data management, subsidy payment, coordination, and online farmer enrolment. Digicloud Module has been introduced to monitor the claim disbursement process. District and State Level Grievance Redressal Committees has been established

to resolve farmer complaints. Additionally, the Krishi Rakshak Portal and Helpline (toll-free number 14447) allows farmers to raise issues related to claims, with fixed timelines for resolution. Other technological interventions such as YES-Tech, Weather information and Network Data System (WINDS), App for Intermediary Enrolment (AIDE App) etc. have also been implemented.

(d) Government on 31.05.2023, has approved the “World’s Largest Grain Storage Plan in Cooperative Sector. The Plan entails creation of various agri infrastructure at Primary Agricultural Credit Societies (PACS) level, including godowns, custom hiring center, processing units, Fair Price Shops, etc. The coordination between Railways and the Food Corporation of India (FCI) ensures efficient movement of foodgrains from surplus to deficit regions, addressing storage capacity, procurement, and allocations. Further, the government arranges procurement for all six mandated Rabi crops. For wheat and barley, FCI and state agencies provide price support to farmers. Procurement of pulses (Gram, Masur) and oilseeds (Rapeseed/Mustard, Safflower) is done under the Price Support Scheme (PSS) through the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) when market prices fall below the Minimum Support Price (MSP).

NATIONAL ACTION PLAN FOR DRUG DEMAND REDUCTION

4113. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of the funds sanctioned, released and beneficiaries under the National Action Plan for Drug Demand Reduction (NAPDDR) for the state of Andhra Pradesh, year-wise till date;

(b) whether the Government has any data regarding the total number of Integrated Rehabilitation Centre for Addicts (IRCA) and District De-Addiction Centres (DDAC) in the state of Andhra Pradesh under NAPDDR;

(c) if so, the details thereof till date, district wise;

(d) the details of the number of Government hospitals in the State of Andhra Pradesh with Addictions Treatment Facilities (ATF); and

(e) whether the Government has any data regarding the number of drug cases and arrests reported in the country and if so, the details thereof, State and year-wise, till date?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The details of the funds sanctioned, released and beneficiaries under the National Action Plan for Drug Demand Reduction (NAPDDR) for the state of Andhra Pradesh during the last three years and current financial year are as under:

Rs. In Crores			
Financial Year	Amount sanctioned/ released to NGOs	Amount sanctioned/ released to State Govt. under State Action Plan	No. of beneficiaries
2021-22	3.12	-	18,658

2022-23	3.99	-	20,036
2023-24	6.33	-	48,094
2024-25 (upto 28.02.2025)	6.73	6.46	72,122

Further, as reported by the State of Andhra Pradesh, 3,25,680 outpatients and 57,061 in patients were treated in the Drug De Addiction Centres running in Government Hospitals.

(b)and(c) District wise details of Integrated Rehabilitation Centre for Addicts (IRCA) and District De-Addiction Centres (DDAC) in the state of Andhra Pradesh under NAPDDR are given in the enclosed **Statement-I**.

(d) One Addiction Treatment Facility (ATF) at Government General Hospital in Vijayawada district of Andhra Pradesh is being supported under NAPDDR Scheme.

(e) The State and year-wise details regarding the number of drug cases reported and arrests made by all Drug Law Enforcement Agencies (DLEAs) in last 03 years are in the enclosed **Statement-II**.

STATEMENT-I

District wise details of Integrated Rehabilitation Centre for Addicts (IRCA) and District De-Addiction Centres (DDAC) in the state of Andhra Pradesh under NAPDDR

Sl. No.	District	Number of IRCA	Number of DDAC directly supported by DoSJE	Number of DDAC in Government Hospitals under State Action Plan
1	Anakapalli	-	1	1

2	Ananthapur	-	-	1
3	Ananthapuram	-	1	1
4	Annamaya	-	1	1
5	Alluri Seetha Rama Raju	-	-	1
6	Bapatla	-	-	1
7	Br. Ambedkar Konaseema	-	-	1
8	Chittoor	2	1	1
9	Cuddapah	-	1	-
10	East Godavari	1	-	1
11	Eluru	-	1	1
12	Guntur	-	-	1
13	Kakinada	-	1	1
14	Krishna	-	1	1
15	Kurnool	-	1	1
16	Nandyala	-	-	1
17	Nellore	1	-	-
18	Palnadu	-	1	1
19	Paravathipuram Manyam	-	1	-
20	Prakasam	2	1	1
21	SPSR Nellore	-	-	1
22	Sri Satyasai	-	1	-
23	Srikakulam	-	-	1
24	Tirupathi	-	-	1
25	Visakhapatnam	2	-	1
26	Vizianagaram	1	-	1
27	West Godavari	1	-	1
28	YSR Kadapa	-	-	1

STATEMENT-II

The State and year-wise details regarding the number of drug cases reported and arrests made by all DLEAs in last 03 years

State/Year	2022		2023		2024	
	Cases reported	Arrests made	Cases reported	Arrests made	Cases reported	Arrests made
ANDAMANandNICOBAR	52	74	77	103	74	120
ANDHRA PRADESH	1,405	3,350	1,749	5,359	1,869	4,692
ARUNACHAL PRADESH	299	541	215	389	222	385
ASSAM	2,907	4,753	2,923	4,843	3,350	5,153
BIHAR	1,176	1,837	1,358	1,989	1,276	1,806
CHANDIGARH	204	224	164	195	117	170
CHHATTISGARH	1,164	1,756	1,340	1,945	1,356	2,085
DNHDD	4	9	4	10	3	15
GOA	160	194	140	165	169	196
GUJARAT	516	849	604	803	623	903
HARYANA	3,820	5,025	3,718	4,801	3,062	4,040
HIMACHAL PRADESH	1,518	2,215	2,045	3,004	1,634	2,495
JAMMUandKASHMIR	1,857	2,755	2,149	3,072	1,539	2,158
JHARKHAND	446	648	535	789	800	1,062
KARNATAKA	5,076	6,884	2,738	3,843	1,544	2,420
KERALA	26,918	29,527	30,715	33,191	27,701	29,755
LADAKH	3	3	0	0	0	0
LAKSHADWEEP	0	0	5	6	0	0
MADHYA PRADESH	4,836	6,082	6,537	4,969	4,351	5,489
MAHARASHTRA	12,786	11,400	15,561	14,372	7,536	8,009
MANIPUR	503	643	269	354	87	114
MEGHALAYA	118	243	185	349	98	168
MIZORAM	781	1,129	982	1,458	866	1,187
NAGALAND	211	291	343	492	169	289
NEW DELHI	1,343	1,573	1,415	1,655	1,854	2,177
ODISHA	2,507	3,521	3,765	4,585	3,187	4,149
PUDUCHERRY	141	273	148	356	121	306
PUNJAB	12,423	16,831	11,564	15,870	9,025	12,301
RAJASTHAN	3,738	4,515	5,098	6,001	5,462	6,474

SIKKIM	44	68	27	38	33	31
TAMIL NADU	584	588	443	421	481	488
TELANGANA	1,281	3,036	1,495	3,066	2,387	5,463
TRIPURA	627	768	662	1,059	509	846
UTTAR PRADESH	10,273	10,732	8,221	10,212	6,204	8,054
UTTARAKHAND	1,455	1,760	1,347	1,721	1,115	1,450
WEST BENGAL	1,593	2,419	1,005	1,469	1,089	1,648
Total	1,02,769	1,26,516	1,09,546	1,32,954	89,913	1,16,098

DIGITIZATION PROCESS FOR INFORMAL LANDHOLDINGS

4114. SHRI DEVUSINH CHAUHAN:

SHRI TAPIR GAO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the manner in which the Mission ensures inclusivity for women farmers, tenant farmers and those with informal landholdings in the digitization process;
- (b) the provision in place to support farmers in regions with low internet penetration or digital infrastructure; and
- (c) whether the Ministry plans to expand the budget based on the progress of the Mission, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The State Farmer Registry under the Digital Agriculture Mission covers all the land holders' farmers, including women farmers. Farmers Registry application

also has the provision to onboard the tenant and lessee farmers. A State can decide to include such farmers in the Farmers Registry as per the State's policy.

(b) Although internet penetration has increased in rural areas, additional steps have been taken to ensure digital inclusion of farmers who do not have mobile phones, they can use existing support structures like Farmer Producer Organizations (FPOs), Krishi Sakhis, and Common Service Centres (CSCs), to get them registered on Agristack and access services and benefits. Further, states are organizing camps so that no farmer is left out from getting the benefits States for implementation of the Mission.

(c) The Government has approved the Digital Agriculture Mission with an outlay of Rs. 2817 Crore.

NATIONAL PEST SURVEILLANCE SYSTEM

4115. SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

(a) whether there is a need to strengthen pest surveillance and management through National Pest surveillance System;

(b) if so, the steps taken for pest management across the country alongwith the results achieved thereby so far;

(c) whether the Government is implementing a six-point strategy to boost the agriculture sector, if so, the details thereof along with main objectives;

(d) the manner in which Government will ensure effective coordination between the Union and State Governments to address agricultural challenges at the grassroots level;

(e) whether there is a need to incentivize and encourage farmers to grow a variety of crops and engage in allied agricultural activities to reduce risk and increase income; and

(f) if so, the steps taken so far along with the success achieved?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The National Pest Surveillance System (NPSS) has been launched on 15th August, 2024 by the Hon'ble Union Minister of Agriculture and Farmers Welfare to enhance the surveillance and management of pest diseases across the country. The system utilizes latest digital technologies such as Artificial Intelligence and Machine Learning (AI and ML) to provide quick and instant solution regarding pest attacks, crop diseases, crop damages etc. by issuing real time crop protection advisory to the farmers. It includes a user-friendly mobile app and a portal for identification of pests and disease mitigation.

NPSS is being used by the farmers across the country for identification of pests and diseases in 61 crops and pest management advisories for 15 major crops namely cotton, paddy, wheat, maize, pigeon pea, moong, soyabean, sugarcane, brinjal, tomato, apple, banana, grapes, pomegranate. NPSS is currently available in four languages namely English, Hindi, Marathi and

Punjabi. So far, 10154 pest management advisories have been issued through NPSS for the benefit of farmers.

(c) to (f) The Government has formulated six point strategy for the welfare of farmers and development of agriculture. Strategies for increasing farmer incomes include improving crop productivity, reducing cost of production, agricultural diversification, adaptation to climate change for sustainable agriculture and compensation of farmers' losses. Further, Ministry has formulated various schemes and programs to ensure effective coordination between the union and state governments and to address agricultural challenges at the grassroot level and also to incentivize and encourage farmers to grow a variety of crops. The list of schemes/ programmes implemented by DA and FW is enclosed at **Statement**.

STATEMENT

List of Schemes/ Programmes implemented by DA and FW

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)

7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SH and F)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission

NATIONAL MISSION FOR SUSTAINABLE AGRICULTURE**4116. SHRI YADUVEER WADIYAR:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (d) the initiatives taken under National Mission on Sustainable Agriculture (NMSA) to promote sustainable farming practices, State-wise and particularly in the State of Karnataka;
- (e) whether any funds have been allocated for soil health management programs in Karnataka, especially Mysuru district, if so, the details thereof;
- (f) the steps being taken to assist farmers in transitioning to organic and natural farming in Kodagu district; and
- (g) the progress in implementing climate-resilient farming techniques?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The National Action Plan on Climate Change (NAPCC) provides an overarching policy framework to enable the country including State of Karnataka to adapt to climate change and enhance ecological sustainability. One of the National Missions under NAPCC is the National Mission for Sustainable Agriculture (NMSA), which implements strategies to make agriculture more resilient to the changing climate. Several schemes have been initiated under NMSA to deal with the adverse climate situations. Per Drop More Crop (PDMC) scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area

Development focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health and Fertility scheme assists states in promoting integrated nutrient management through judicious use of chemical fertilizers including secondary and micronutrients in conjunction with organic manures and bio-fertilizers for improving soil health and its productivity. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience in agriculture. Further, Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provide a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/damage arising out of unforeseen natural calamities.

(b) Rs.11807.65 lakh has been released to State Government of Karnataka since 2014-15 under Soil Health and Fertility Scheme. District-wise data is not maintained by the Central Government.

(c) Organic farming is supported by the scheme of Paramparagat Krishi Vikas Yojana (PKVY), including in the State of Karnataka. The PKVY scheme provides end-to-end support to organic farmers i.e. from production to processing, certification and marketing, in cluster based approach where preference is given to small and marginal farmers. Government of Karnataka has informed that 500 ha area has been covered under organic farming involving 676 farmers in Kodagu districts under the PKVY scheme since 2015-16.

The Union Cabinet approved the National Mission on Natural Farming (NMNF) on 25th November 2024 as a centrally sponsored scheme to encourage farmers to adopt Natural Farming (NF) across the country including Karnataka.

(d) To address the impact of climate change, the National Agricultural Research System has released 2900 varieties during last 10 years (2014-2024). Out of these 2661 varieties are tolerant to one or more biotic and/or abiotic stresses. Climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, zero till wheat sowing, cultivation of climate resilient varieties tolerant to extreme weather conditions such as drought and heat; in-situ incorporation of rice residues; etc. have been developed and demonstrated.

इस्पात उद्योग में रोजगार

4117. श्री रमाशंकर राजभर:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा इस्पात उद्योग में रोजगार के अवसर बढ़ाने के लिए क्या उपाय किए जा रहे हैं;

(ख) सरकार द्वारा इस्पात उत्पादन में नई प्रौद्योगिकियों को अपनाने के लिए क्या उपाय किए जा रहे हैं;

(ग) सरकार द्वारा इस्पात उत्पादन बढ़ाने के लिए क्या योजनाएं प्रस्तावित हैं; और

(घ) इस्पात मंत्रालय के अंतर्गत सरकारी नौकरियों के अवसरों का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ग) इस्पात एक नियंत्रणमुक्त क्षेत्र है और सरकार इस्पात क्षेत्र के विकास हेतु अनुकूल नीतिगत वातावरण सृजित कर एक सुविधाप्रदाता के रूप में कार्य करती है। सरकार ने इस्पात उत्पादन में रोजगार के अवसर बढ़ाने तथा इस्पात उत्पादन में नई प्रौद्योगिकियों को अपनाने के लिए निम्नलिखित उपाय किए हैं:-

- i. सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' स्टील को बढ़ावा देने के लिए घरेलू स्तर पर विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआईएंडएसपी) नीति का कार्यान्वयन।
- ii. देश के भीतर 'विशेष इस्पात' के विनिर्माण को बढ़ावा देने और पूंजीगत निवेशों को आकर्षित कर आयात को कम करने हेतु विशेष इस्पात के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू करना।
- iii. केंद्रीय बजट में अवसंरचना विस्तार पर जोर दिया गया है जिससे इस्पात की खपत में वृद्धि हुई है।
- iv. घरेलू इस्पात उद्योग को आयात पर विस्तृत जानकारी उपलब्ध कराने के लिए आयातों की प्रभावी निगरानी हेतु इस्पात आयात निगरानी प्रणाली (एसआईएमएस) को नया रूप दिया गया।
- v. अभिज्ञात महत्वपूर्ण क्षेत्रों के अंतर्गत आरएंडडी परियोजनाओं के लिए वित्तीय सहायता प्रदान करने हेतु अनुसंधान एवं विकास योजना अर्थात "लौह एवं इस्पात क्षेत्र में आरएंडडी का संवर्धन" की शुरुआत की गई। आरएंडडी योजना के अंतर्गत वित्तीय सहायता प्रदान करने के लिए महत्वपूर्ण क्षेत्रों में, लौह एवं इस्पात क्षेत्र के सामने आने वाली ज्वलंत समस्याओं जैसे जलवायु परिवर्तन (उत्सर्जन में कमी और ऊर्जा खपत में कमी), अपशिष्ट उपयोग, संसाधन दक्षता आदि का समाधान करने के लिए नई वैकल्पिक प्रक्रियाएं और प्रौद्योगिकियों का विकास शामिल है।
- vi. इस मंत्रालय के नियंत्रणाधीन सीपीएसई ने इस्पात विनिर्माण प्रक्रिया के अकार्बनीकरण में तेजी लाने के लिए कार्बन कैप्चर, उपयोग और भंडारण (सीसीयूएस), ब्लास्ट फर्नेस में कोक

ओवन गैस का प्रयोग, ग्रीन हाइड्रोजन इंजेक्शन आदि के क्षेत्र में विभिन्न अंतरराष्ट्रीय प्रौद्योगिकी प्रदाताओं के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं।

(घ) इस्पात मंत्रालय में पदों को कार्मिक एवं प्रशिक्षण विभाग (डीओपीटी) और अन्य कैडर नियंत्रण प्राधिकरणों द्वारा भरा जाता है, मंत्रालय के नियंत्रणाधीन केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों की अपनी एचआर नीतियां हैं।

वस्त्र क्षेत्र में क्षमता निर्माण हेतु योजना

4118. श्रीमती हेमा मालिनी:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने वस्त्र क्षेत्र में कार्यबल कौशल को बढ़ाने तथा स्थायी आजीविका के अवसर प्रदान करने के उद्देश्य से एक व्यापक कौशल नीति अवसंरचना के रूप में समर्थ योजना (वस्त्र क्षेत्र में क्षमता निर्माण हेतु योजना) शुरू की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) समर्थ योजना के अंतर्गत अब तक प्राप्त उपलब्धियों का ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (ग) वस्त्र मंत्रालय संगठित वस्त्र और सम्बद्ध क्षेत्रों में रोजगार सृजन में उद्योग के प्रयासों को पूरा करने के लिए मांग आधारित, प्लेसमेंट-उन्मुख कौशल प्रशिक्षण कार्यक्रम प्रदान करने के उद्देश्य से समर्थ (वस्त्र क्षेत्र के लिए क्षमता निर्माण योजना) को क्रियान्वित कर रहा है, जिसमें संगठित क्षेत्र में स्पिनिंग और वीविंग के अलावा वस्त्र की संपूर्ण मूल्य श्रृंखला शामिल है। समर्थ को पूरे देश में मांग आधारित आधार पर क्रियान्वित किया गया है। दिनांक 19.03.2025 तक, कुल 3.82 लाख लाभार्थियों को प्रशिक्षित (उत्तीर्ण) किया गया है और 2.97 लाख लाभार्थियों (77.74%) को रोजगार प्रदान किया गया है।

CENTRAL GRANTS ALLOCATED FOR VILLAGE DEVELOPMENT**4119. SHRI SUKHDEO BHAGAT:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether it is a fact that the Standing Committee on Rural Development and Panchayati Raj, in its report dated December 2024, observed that substantial portions of central grants allocated for village development remained unutilized or were diverted to non-priority areas in several States, including Uttar Pradesh and Maharashtra and if so, the details thereof; and

(b) whether the such lapses hindering local development projects and the details of measures is the Ministry implementing to enhance fund utilization efficiency, ensure transparency and the details of States held accountable for the proper use of allocated resources?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) The 3rd Standing Committee on Rural Development and Panchayati Raj, in its report dated December 2024, states that “there are substantial unspent balances under tied and untied grants in various States like Uttar Pradesh, Madhya Pradesh and Maharashtra despite large allocations. Non-utilization of allocated funds exacerbates these issues, hindering timely local development projects. States with weaker faulty planning systems face non-implementation and low fund absorption reflected high unspent balances. The Committee raise concerns about the diversion of funds to non-priority areas,

delay in disbursal of funds, lack of transparency, and inadequate planning that undermine the potential of untied grants to address local needs effectively”.

Panchayat subject comes under the purview of the State Government. Panchayats / Rural Local Bodies (RLBs) in the States are provided with financial devolution recommended by the Central Finance Commissions. Article 280 of the Constitution of India provides the basis for the Central Finance Commissions to assess the status of finances of the Union, States and their respective local bodies and recommend sharing of taxes as well as grants for various purposes to the States and Local Bodies.

Under the 15th Finance Commission, 40% of the total grant is provided as untied grants to Rural Local Bodies (RLBs). These untied grants can be utilized for location-specific needs falling under the 29 subjects listed in the Eleventh Schedule of the Constitution, excluding expenditure on salaries or other administrative costs.

The remaining 60% of the grants are allocated as tied grants, which are designated for basic services, including: (a) Sanitation and maintaining Open Defecation Free (ODF) status, encompassing waste management, human excreta treatment, and faecal sludge management (b) Provision of drinking water, along with initiatives for rainwater harvesting and water recycling. If a local body has completely addressed the needs of one category, it is allowed to utilize the tied grant for the other category.

The Ministry of Panchayati Raj recommends the release of untied grants under the 15th Finance Commission (XV-FC) to Rural Local Bodies (RLBs) in a

state, subject to certain conditions. These include ensuring that the unspent balance of 14th Finance Commission (XIV-FC) grants with the state does not exceed 10% of the installment under consideration and that at least 50% of the untied grants released under the XV-FC in the previous year have been utilized. Additionally, all other mandatory eligibility criteria issued by the Ministry of Finance for the release of grants under the XV-FC must be met by the RLBs and the state.

According to data provided by states on the eGramSwaraj portal, Uttar Pradesh and Maharashtra have utilized approximately 88% and 72%, respectively, of the total untied grants received under the XV-FC up to the financial year 2024-25. Further details are provided below:

Year-wise summary of 15th Finance Commission Untied Grant (in Crore Rs.)				
	UTTAR PRADESH		MAHARASHTRA	
Year	Receipt	Expenditure	Receipt	Expenditure
Opening Balance (2021-22)	3259.76		2201.21	
2021-22	4554.539	4672	2334.955	1146.03
2022-23	3671.935	4218.73	2347.475	2154
2023-24	3608.01	3440.65	2199.03	2058.27
2024-25	3628.03	4225.99	841.96	1834.51
Total	18722.274	16557.37	9924.63	7192.81
Expenditure against total untied grants		88%		72%

The data is based on entries made by Gram Panchayat (GP) in States on eGramSwaraj application

The other mandatory eligibility conditions as per the guidelines of the Ministry of Finance for the release of grants under the 15th Finance Commission are as follows:

- i. RLBs shall be deemed to be eligible for the grants if they are duly constituted i.e. if duly elected bodies are in place except for States/ Areas where Part IX of the Constitution does not apply. In case, all the bodies are not duly constituted grants shall be released to the State on an actual allocation / pro-rata basis for duly constituted only.
- ii. Uploading of Plans by the RLBs for FY under consideration, as the case may be in eGramSwaraj failing which the grant is released on a pro-rata basis only to those RLBs which have uploaded the plans on e-Gramswaraj application.
- iii. RLBs have to mandatorily onboard on eGramSwaraj – PFMS for XV FC Grants' transactions.
- iv. All RLBs must complete audit of annual accounts for the year before the previous year on AuditOnline failing which the grant is released on a pro-rata basis only to those RLBs which have completed the audit on the AuditOnline application.
- v. Similarly, All RLBs must ensure that provisional accounts for the previous year are available on eGramSwaraj portal, failing which the grant is released on a pro-rata basis only to those RLBs whose annual accounts are available on e-Gramswaraj application.
- vi. All states which have not done so must constitute the State Finance Commission (SFC), act upon their recommendations and lay the explanatory memorandum as to the action taken thereon before the State legislature on or before March 2024. After March 2024, no grants shall be

released to State that has not complied with the Constitutional provisions in respect of the SFC and these conditions.

- vii. Timely fund Disbursal: On receipt of the XV-FC recommended grants from the Union Government the State Governments are required to transfer the same to the panchayats/traditional bodies concerned within 10 working days. Any delay beyond 10 working days the State Government is required to release the grant with interest for the period of delay as per the average effective rate of interest on market borrowings/State Development Loans for the previous year.

To enable states and Panchayati Raj Institutions (PRIs) to efficiently monitor and evaluate the utilization of Panchayat funds, including those from Central Finance Commission grants, the Ministry of Panchayati Raj introduced the eGramSwaraj application in 2020. This platform facilitates oversight of various aspects of Panchayat operations, such as planning, budgeting, accounting, and auditing.

States can utilize the eGramSwaraj application to systematically oversee the use of Central Finance Commission grants, including untied and tied grants. Through its Planning module, the application helps states track how PRIs incorporate local needs into their development plans, ensuring alignment with budgetary provisions. The Progress Reporting module enables monitoring of physical and financial progress related to grant-funded activities, while the Accounting module ensures detailed tracking of financial transactions and expenditure patterns. Together, these features provide states with a

comprehensive understanding of grant utilization, enabling more effective and transparent allocation and management of resources.

To further enhance transparency, the Ministry has integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs), facilitating real-time payments to vendors and service providers. Additionally, the AuditOnline application was launched in April 2020 to enable online auditing of Panchayat accounts and their financial management. This tool supports transparent utilization of Central Finance Commission funds and strengthens Panchayat-level financial oversight.

DRIVE AGAINST DRUG SMUGGLING

4120. SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government is working to make India a drug free nation by 2047 as part of its drive against drug smuggling;
- (b) if so, the details thereof and the steps taken in this regard;
- (c) whether the Government proposes to open new regional and zonal offices of NCB in different States and Union Territories across the country to control the menace of drug smuggling in the country and if so, the details thereof;

(d) the total number of persons arrested and convicted by the Narcotics Control Bureau (NCB) involved in drug smuggling in the country during each of the last three years and the current year; and

(e) the details of other steps taken/being taken by the Government to control drug smuggling in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a), (b) and (e) As part of its drive against drug smuggling to make India a drug free nation, Government is taking various measures, some of which are mentioned below:

(i) A 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central and State Drug Law Enforcement Agencies and other stakeholders in the field of controlling drug trafficking and drug abuse in India has been established. An all in one NCORD portal has been developed for information related to drug law enforcement.

(ii) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.

(iii) To monitor the investigation of important and significant seizures, a Joint Coordination Committee (JCC) under the Chairmanship of Director General, Narcotics Control Bureau (NCB) has been set up by Government of India.

(iv) Border Guarding Forces (Border Security Force, Assam Rifles and Sashastra Seema Bal) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international

border. Further, Railway Protection Force (RPF) has also been empowered under NDPS Act to check drug trafficking along the railway routes.

(v) Narcotics Control Bureau (NCB) coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF, etc., to conduct joint operations to control the drug trafficking.

(vi) Electronics scanning of consignments for drug detection at all Ports are being ensured.

(vii) Towards the capacity building of Drug Law Enforcement Agencies of the country, NCB is continuously imparting training to the officers of other Drug Law Enforcement Agencies.

(viii) A task force on Darknet and Crypto-Currency has been set up under the Multi Agency Centre (MAC) mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi and nodes with regular database updates and review of related rules and laws.

(ix) To strengthen NCB and to increase its pan India presence, 536 posts in different level has been created in NCB. During this restructuring, special focus

has been laid on cyber, legal, and enforcement aspects for more effective drug law enforcement.

(x) Nar-K9 Pool has been established in Zonal Offices of Narcotics Control Bureau at Jammu, Chandigarh, Delhi, Kolkata, Chennai, Ahmedabad, Bangalore, Imphal, Mumbai and Guwahati.

(xi) To assist all DLEAs/other investigation agencies for investigation and proactive policing, National Integrated Database on Arrested Narco-Offenders (NIDAAN) portal is developed. It provides data of narcotics offenders involved in narcotics offences under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985.

(xii) A National Narcotics Helpline “Madak-Padarth Nished Asoochna Kendra” (MANAS) has been created a 24x7 toll-free National Narcotics Call Centre helpline No.1933. Accordingly, MANAS has been envisioned as an integrated system providing a single platform for citizens to log, register, track and resolve drug related issues/problems through various mode of communications like call, SMS, Chat-bot, e-mail and web-link.

(xiii) Assistance is being provided by Central Govt. to the states for Upgradation of existing forensic science laboratories in the states under different schemes.

(xiv) A high-level dedicated group has been created in National Security Council Secretariat (NSCS) in November 2022 to analyze the drug trafficking through maritime routes, challenges and solutions (Maritime Security Group – NSCS).

(xv) Director General Level Talks by NCB are organized with neighboring and other countries such as Myanmar, Iran, Bangladesh, Indonesia, Singapore, Afghanistan, Sri Lanka, etc. to resolve various issues on drugs trafficking having international implications and issue of maritime trafficking.

(c) Regional Offices of Narcotics Control Bureau (NCB) have been increased from 03 to 07 by addition of 04 new Regional Offices at Amritsar, Guwahati, Chennai and Ahmedabad. Zonal Offices of NCB have also been increased from 13 to 30, across the Country by addition of 05 new Zonal Offices at Gorakhpur (Uttar Pradesh), Siliguri (West Bengal), Agartala (Tripura), Itanagar (Arunachal Pradesh) and Raipur (Chhattisgarh) and by upgradation of 12 Sub-zones as Zones.

(d) The total number of persons arrested by the Narcotics Control Bureau (NCB) during year 2022 to 2024 and current year (upto January, 2025) is as under:

Year	2022	2023	2024	2025(Jan)
Persons arrested	768	574	588	43

The total number of convictions in cases investigated by Narcotics Control Bureau (NCB) during year 2022 to 2024 and upto January, 2025 is as under:

Year	2022	2023	2024	2025(Jan)
Persons convicted	54	104	110	-

NEW INDUSTRIAL CORRIDORS

4121. SHRIMATI PRATIMA MONDAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the manner in which the Ministry plan to align industrial policies with India's \$5 trillion economy goal, ensuring the manufacturing sector contributes significantly to GDP growth;
- (b) the extent to which is the Government incentivizing industrial decarbonization, ensuring that large-scale manufacturing units reduce carbon emissions; and
- (c) the details of policies are being implemented to develop new industrial corridors and Special Economic Zones (SEZs), ensuring robust infrastructure for heavy industries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a)The industrial policy implemented by the Government encompasses ongoing reforms and initiatives aimed at promoting the growth of the manufacturing sector focusing on infrastructure development, ease of doing business, nurturing innovation and entrepreneurship and promoting investments, aligned with India's \$5 trillion economy goal. These efforts aim to ensure that the manufacturing sector serves as a key driver of economic growth and development. The 'Make in India' initiative has been launched to make India a hub for manufacturing, design, and innovation. Presently, 'Make in India' focuses

on 27 sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments. Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of ₹1.97 lakh crore. These include mobile and specified electronic components, drug intermediaries and active pharmaceutical ingredients, medical devices, automobiles and auto components, pharmaceuticals drugs, specialty steel, telecom and networking products, electronic/technology products, white goods (ACs and LEDs), food products, textile products, high efficiency solar PV modules, advanced chemistry cell (ACC) battery, and drones and drone components. These schemes have the potential to significantly boost production, increase manufacturing output and contribute to faster economic growth in future.

Other initiatives include Start-up India, National Single Window System, GIS-enabled Land Bank, Foreign Direct Investment (FDI) policy reforms, National Industrial Corridor Development Programme (NICDP), PM Gati Shakti National Master Plan for integrated planning of multi-modal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, interventions to improve ease of doing business, measures for reduction in compliance burden, introduction of Goods and Services Tax, reduction in the corporate tax rate, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme and Quality Control Orders, to name major ones.

The Government reviews ongoing initiatives and policies from time to time in consultation with stakeholders, to ensure effectiveness and alignment with evolving economic conditions, to promote the growth of the manufacturing sector and propel India towards its \$5 trillion economy goal.

(b) India, at the 26th session of the Conference of the Parties to the United Nations Framework Convention on Climate Change (UNFCCC (COP 26)) in November 2021, announced its target to achieve net zero emissions by 2070. In pursuance thereof, India submitted its Long-Term Low Greenhouse Gas Emission Development Strategies (LT-LEDS) to the UNFCCC in November 2022, which provides a framework involving seven key strategic transitions for achieving net-zero emissions by 2070. One of the seven transitions focuses on industrial decarbonization by promoting economy-wide decoupling of growth from emissions and development of an efficient, innovative low emission industrial system.

The key elements of a Long-Term Low-Carbon Growth Strategy for the Industrial sector include: (i) Improving energy efficiency; (ii) Process and fuel switching, and electrification in manufacturing; (iii) Enhancing material efficiency and recycling; (iv) Promoting green hydrogen technology and infrastructure; (v) Exploring low carbon options in hard-to-abate sectors and (vi) Low-carbon and Sustainable development of MSMEs.

The Government is actively incentivizing industrial decarbonization through a range of targeted policies and initiatives across various sectors, ensuring that large-scale manufacturing units reduce carbon emissions. Current

policies and schemes already in place for incentivizing industrial decarbonization inter-alia include National Missions for Enhanced Energy Efficiency and Sustainable Habitat, Standards and Labelling Scheme, and the Energy Efficiency Financing Platform; Fuel switching through promotion of natural gas and the National Policy on Bio- Fuels; Material efficiency through policies on resource efficiency, plastic and e- waste, and steel recycling; Green hydrogen technology and infrastructure promotion; Decarbonisation of hard-to-abate sectors such as steel and cement through RandD, National Solar Mission and National Green Hydrogen Mission.

Further, industrial decarbonization is also being actively incentivized through various initiatives under the National Industrial Corridor Development Programme including the Green Industrial Corridor Development Policy, promoting adoption of renewable energy by industrial units in planned corridors, promoting electric vehicle (EV) adoption by mandating charging infrastructure in industrial units and common parking areas, promoting water conservation and wastewater recycling, enhancing energy efficiency through deployment of amorphous core transformers and smart LED lighting. Further, sustainability mandates in infrastructure, including environmental monitoring systems and ICT-driven smart city solutions ensure adherence to sustainability standards and reduce the carbon footprint of large-scale manufacturing.

(c)The National Industrial Corridor Development Programme (NICDP) is a central sector scheme intended to create greenfield industrial smart cities/clusters of global standards. Under the Industrial Corridor Programme,

smart cities/nodes are developed with sustainable infrastructure and providing 'plug and play' infrastructure at the plot level. The objectives of the Programme are as follows:

- i. Develop greenfield smart industrial cities.
- ii. 'Plug-and-play' and 'walk-to-work' — minimizing gestation period before commissioning.
- iii. Leveraging the multi-modal connectivity infrastructure that has developed in the last decade. e.g., national highways, dedicated freight corridor, ports and airports.
- iv. Use PM-GatiShakti to arrive at optimal locations for these cities thereby ensuring minimum logistic cost.
- v. Holistic and multi-sectoral manufacturing hubs

The NICDP aims to promote industrial growth in line with 'Aatmanirbhar Bharat', drive infrastructure development, attract investments, boost employment, foster sustainability and technological innovation, enable urbanization and smart governance, stimulate regional economic development, and enhance skill development. Till date, the Government of India has approved the development of 20 projects under NICDP.

Special Economic Zones (SEZs) set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment-driven initiatives that may be established either jointly or severally by the Central Government, State Governments or any person. The proposals for setting up SEZs are approved by the Board of Approval (BoA) on the recommendations of the concerned State

Government. However, no funds/subsidies are sanctioned by the Central Government for setting up the SEZ.

PROGRAMMES FOR TEXTILES WORKERS

4122. SHRI P. P. CHAUDHARY:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the specific measures that are being taken to promote Rajasthan's traditional textiles and handicrafts in international markets, particularly the block prints, tie-dye techniques and handloom products that represent India's rich cultural heritage;
- (b) whether any initiatives have been implemented to stabilize raw material costs for artisans and textile clusters in Rajasthan, if so, the manner in which these measures are benefiting small weavers and craftspeople;
- (c) whether any special skill development programs have been designed to help Rajasthan's textile workers adapt to changing global market demands, if so, the details thereof; and
- (d) whether any success stories have emerged from Rajasthan's textile sector in terms of export growth and international recognition, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) and (b) Office of Development Commissioner (Handicrafts) is implementing National Handicrafts Development Programme and Comprehensive Handicrafts

Cluster Development Scheme on pan India basis. Under these schemes, support to artisans is provided through marketing support, skill development by means of Design programme, training programs, cluster development, direct benefit to artisans, infrastructure and technology support and assistance through Ambedkar Hastshilp Vikas Yojana.

Further, Office of Development Commissioner (Handloom) is implementing National Handloom Development Programme and Raw Material Supply Scheme on pan India basis. Under these schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms and accessories, solar lighting units, construction of workshop, skilling, product and design development, technical and common infrastructure, marketing of handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme, scholarships and social security etc.

(c) and (d) Ministry of Textiles is implementing Scheme for Capacity Building in Textile Sector (SAMARTH) on pan India basis. It provides demand driven, placement oriented National Skill Qualification Framework (NSQF) compliant skilling programme to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the textile value chain, excluding Spinning and Weaving in organized sector, through entry level and upskilling courses.

उत्तर प्रदेश में किसानों की फसलों को एम.एस.पी. दरों पर खरीदने के लिए केंद्र

4123. श्री अजेन्द्र सिंह लोधी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश राज्य में किसानों की फसलों को न्यूनतम समर्थन मूल्य दरों पर खरीदने के लिए कितने केन्द्र स्थापित किए गए हैं और तत्संबंधी जिलावार ब्यौरा क्या है; और

(ख) उत्तर प्रदेश में किसानों की फसलों को न्यूनतम समर्थन मूल्य दरों पर खरीदने के लिए कितने नए केन्द्र स्थापित करने का लक्ष्य है और तत्संबंधी जिलावार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) उत्तर प्रदेश राज्य में किसानों की फसलों को न्यूनतम समर्थन मूल्य (एम.एस.पी.) पर खरीदने के लिए स्थापित केंद्रों की जिलावार संख्या संलग्न विवरण में दी गई है।

सरकारी एजेंसियों द्वारा एम.एस.पी. पर प्रभावी खरीद करने और किसानों को एम.एस.पी. का अधिकतम लाभ प्रदान करने के लिए, उत्पादन, मार्केटेबल सरप्लस, किसानों की सुविधा और अन्य लॉजिस्टिक/इनफ्रास्ट्रक्चर जैसे भंडारण और परिवहन आदि की उपलब्धता को ध्यान में रखते हुए संबंधित राज्य सरकार की एजेंसियों और केंद्रीय नोडल एजेंसियों जैसे नेफेड, एनसीसीएफ, एफसीआई आदि द्वारा खरीद केंद्र खोले जाते हैं। मौजूदा मंडियों और डिपो/गोदामों के अतिरिक्त, किसानों की सुविधा के लिए प्रमुख स्थानों पर बड़ी संख्या में खरीद केंद्र भी स्थापित किए गए हैं।

विवरण

गेहूं और धान के लिए खरीद केंद्रों की संख्या

क्र. सं.	जिले का नाम	के.एम.एस. 2024-25	आर.एम.एस. 2025-26
1	आगरा	2	51
2	अलीगढ़	24	102
3	अंबेडकर नगर	91	83
4	अमेठी	91	82
5	अमरोहा	18	38

6	औरैया	26	61
7	अयोध्या	58	61
8	आजमगढ़	69	79
9	बदायूं	48	113
10	बागपत	3	16
11	बहराइच	130	181
12	बलिया	68	67
13	बलरामपुर	28	57
14	बाँदा	33	67
15	बाराबंकी	96	93
16	बरेली	129	131
17	बस्ती	56	60
18	बिजनौर	30	44
19	बुलंदशहर	14	115
20	चंदौली	112	77
21	चित्रकूट	13	40
22	देवरिया	115	89
23	एटा	22	77
24	इटवा	32	79
25	फर्रुखाबाद	17	46
26	फतेहपुर	80	71
27	फिरोजाबाद	11	60
28	जी.बी. नगर	3	26
29	गाजियाबाद	1	13
30	गाजीपुर	154	79
31	गोंडा	111	113
32	गोरखपुर	142	112
33	हमीरपुर	3	42
34	हापुड़	4	32
35	हरदोई	117	130
36	हाथरस	15	57
37	जालौन	4	66
38	जौनपुर	148	134
39	झांसी	4	68
40	कन्नौज	24	40
41	कानपुर देहात	42	59

42	कानपुर नगर	38	67
43	कासगंज	17	46
44	कौशाम्बी	25	41
45	कुशीनगर	74	84
46	खीरी	147	159
47	ललितपुर	0	52
48	लखनऊ	30	45
49	महाराजगंज	167	166
50	महोबा	0	48
51	मैनपुरी	18	72
52	मथुरा	18	88
53	मऊ	46	57
54	मेरठ	4	23
55	मिर्जापुर	99	112
56	मुरादाबाद	60	66
57	मुजफ्फरनगर	8	52
58	पीलीभीत	157	138
59	प्रतापगढ़	75	67
60	प्रयागराज	131	52
61	रायबरेली	108	114
62	रामपुर	120	133
63	सहारनपुर	21	94
64	संत कबीर नगर	76	48
65	संत रविदास नगर	32	36
66	संभल	40	71
67	शाहजहांपुर	202	197
68	शामली	5	30
69	श्रावस्ती	35	47
70	सिद्धार्थनगर	64	67
71	सीतापुर	130	170
72	सोनभद्र	71	78
73	सुल्तानपुर	90	75
74	उन्नाव	40	89
75	वाराणसी	36	36
	योग	4372	5731

मोटे अनाज के लिए खरीद केन्द्रों की संख्या

क्र. सं.	जिले का नाम	के.एम.एस. 2024-25	क्र. सं.	जिले का नाम	के.एम.एस. 2024-25
1	आगरा	16	29	जालौन	15
2	अलीगढ़	19	30	जौनपुर	9
3	अमरोहा	2	31	कानपुर देहात	24
4	अमेठी	3	32	कानपुर नगर	18
5	औरैया	14	33	कासगंज	16
6	आजमगढ़	1	34	कौशाम्बी	11
7	अयोध्या	3	35	कन्नौज	9
8	बहराइच	3	36	खीरी	1
9	बाँदा	14	37	ललितपुर	2
10	बरेली	9	38	महोबा	3
11	बदायूं	15	39	मैनपुरी	14
12	बुलंदशहर	11	40	मथुरा	12
13	बालियान	7	41	मिर्जापुर	19
14	चित्रकूट	11	42	मुरादाबाद	5
15	चंदौली	3	43	प्रयागराज	10
16	देवरिया	1	44	प्रतापगढ़	6
17	एटा	15	45	रामपुर	5
18	इटावा	14	46	संभल	9
19	फतेहपुर	9	47	संत रविदास नगर	3
20	फिरोजाबाद	17	48	सहारनपुर	1
21	फर्रुखाबाद	11	49	श्रावस्ती	1
22	गाजीपुर	9	50	शाहजहांपुर	5
23	जी.बी. नगर	2	51	सीतापुर	7
24	गोंडा	2	52	सोनभद्र	2
25	हमीरपुर	9	53	सुल्तानपुर	4
26	हापुड़	1	54	उन्नाव	14
27	हरदोई	13	55	वाराणसी	6
28	हाथरस	10		कुल	475

तिलहन और दलहन के लिए खरीद केन्द्रों की संख्या

क्रम सं.	जिले का नाम	रबी 2023-24	ग्रीष्म 2024	खरीफ 2024-25
1	आगरा	3	-	-
2	अलीगढ़	8	1	3
3	अम्बेडकर	1	-	-
4	औरैया	3	-	-
5	बहराइच	4	-	-
6	बाँदा	3	-	-
7	बाराबंकी	1	-	-
8	बरेली	2	-	-
9	बदायूं	5	-	3
10	बुलंदशहर	5	-	-
11	भदोही	-	-	2
12	चित्रकूट	2	-	-
13	एटा	2	-	-
14	इटावा	10	-	1
15	फतेहपुर	1	-	-
16	फिरोजाबाद	1	-	-
17	गाजीपुर	2	-	-
18	गोंडा	4	-	-
19	हमीरपुर	7	-	16
20	हापुड़	1	-	-
21	हरदोई	5	1	4
22	हाथरस	2	-	1
23	जालौन	4	1	8
24	झांसी	32	11	60
25	कानपुर देहात	5	-	-
26	कानपुर नगर	6	-	1
27	कासगंज	1	-	-
28	कौशाम्बी	1	-	-
29	ललितपुर	12	7	33
30	लखनऊ	4	-	2
31	महोबा	5	-	8
32	मैनपुरी	3	-	-
33	मथुरा	2	-	-
34	मिर्जापुर	5	-	-

35	मुरादाबाद	3	-	-
36	प्रयागराज	5	1	-
37	संभल	3	-	-
38	शामली	1	-	-
39	सीतापुर	3	-	-
40	सोनभद्र	4	-	-
41	उन्नाव	3	-	-
	कुल	174	22	142

PROMOTION OF STEEL SECTOR

4124. SHRI BIDYUT BARAN MAHATO:

Will the Minister of **STEEL** be pleased to state:

- (a) the steps taken by the Government to promote the growth of the steel sector in country, and how do these initiatives align with the "Make in India" campaign to boost domestic steel production;
- (b) the details of the financial and policy incentives being offered to attract both domestic and foreign investment into the Indian steel sector, and the expected impact of these incentives on job creation and production capacity; and
- (c) the measures taken to ensure that the growth of the steel industry is sustainable and eco-friendly, especially with regard to reducing carbon emissions and promoting green technologies in steel manufacturing?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

- (a) and (b) Steel is a de-regulated sector and the government acts as a facilitator by creating a conducive policy environment for the development of the

steel sector. The government has taken the following measures to improve raw material security, enhance RandD activities, reduce import dependence, and cost of production to support the goal of Make in India to boost domestic steel production and job creation:

i. Promotion of 'Made in India' Steel and Expanding Investments:

a. Implementation of Domestically Manufactured Iron and Steel Products (DMI and SP) Policy for promoting 'Made in India' steel for Government procurement.

b. Launch of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments.

c. Union Budget has given thrust to infrastructure expansion which has increased steel consumption.

ii. Improve Raw Material Availability and Reduce Raw Material Cost:-

a. Reduction in the Basic Customs Duty on Ferro Nickel, a raw material from 2.5 percent to zero, making it duty-free.

b. Extension of duty exemption on ferrous scrap up to 31st March, 2026, in the Budget 2024.

c. Introduction of Steel Quality Control Orders thereby banning sub-standard/defective steel products in the domestic market as well as imports to ensure the availability of quality steel to the industry, users, and public at large. As per the Order, it is ensured that only quality steels conforming to the relevant BIS standards are made available to the end users.

(c) The measures adopted by Government to reduce carbon emissions and promoting green technologies in steel manufacturing are, as under:-

- i. Ministry has released the Taxonomy for Green Steel to provide standards for defining and categorizing the low emission steel.
- ii. Ministry of Steel has released a report titled "Greening the Steel Sector in India: Roadmap and Action Plan" in alignment with the recommendations of the 14 Task Forces constituted by this Ministry for this purpose which provides the future roadmap for green steel and sustainability, towards net-zero target by 2070.
- iii. Ministry of New and Renewable Energy (MNRE) has formulated National Green Hydrogen Mission for green hydrogen production and usage.
- iv. National Solar Mission launched by Ministry of New and Renewable Energy in January, 2010 promotes the use of solar energy and also helps to reduce the emission of steel industry.

FISH FEED AND FISH PRODUCTS

4125. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has fixed any targets in the Fish feed and Fish products industries;
- (b) if so, the details of the target fixed during the last five years;
- (c) whether the target have been achieved as fixed; and

(d) if so, the details thereof during the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has been implementing a flagship scheme Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of five years from 2020-21 to 2024-25 in all States and Union Territories for holistic development of fisheries and aquaculture in the country. To achieve its objectives of enhancing fish production, productivity and strengthening fisheries and aquaculture infrastructure, the PMMSY has been supporting a plethora of activities for expansion, intensification, diversification and productive utilization of land and water, supply of quality inputs, infusion of technology, post-harvest infrastructure, modernisation and strengthening of value chain, traceability, establishing a robust fisheries management framework and fishers' welfare. During the last four years (2020-21 to 2023-24) and current year (2024-25), the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has accorded approvals to the fisheries developmental proposals of various State Governments Union Territories and other implementation agencies amounting to Rs.20,990.79 crore with central share of Rs.8926.28 crore under the PMMSY.

The key interventions projects/activities approved under this scheme include; 32051 hectares of aquaculture area, 983 hatcheries, 25 Brood Banks and 11 integrated aquaparks. Further, PMMSY supports interventions aimed at

technology infusion for intensified fish culture and key projects/activities taken up in this regard include; 12081 Re-circulatory Aquaculture Systems(RAS), 4205 biofloc units, 55118 reservoir cages, 1525 open sea cages, 5711 raceways and 560.70 hectares pens in reservoirs. Post-harvest infrastructure taken up under PMMSY include; 58 fishing harbours/fish landing centres, 634 ice plants/cold storages, 21 Modern wholesale fish markets including 2 Smart Wholesale Markets, 202 retail fish markets, 6694 fish kiosks, 27189 units of fish transportation facilities, 128 value add enterprises, 5 E-platform for e-trading and marketing of fish and fisheries products. Besides 1117 unit of fish feed mill have been approved under PMMSY to produce fish feed near to farmers field.

In order to address the infrastructure requirement for fisheries sector, the Department of Fisheries, Government of India has created a dedicated fund namely 'Fisheries and Aquaculture Infrastructure Development Fund'(FIDF) with a total funds size of Rs 7,522.48 crore where interest subvention up to 3% per annum is provided for fisheries infrastructure projects. Under FIDF, 141 projects at a total cost of Rs. 5915.54 crore have been approved to various States/UTs including 22 Fishing Harbours at a total cost of Rs. 4905.77 crore and 24 Fish Landing Centres at a total cost of Rs. 182.20 crore. The Government of India with effect from Financial Year 2018-19 has extended facilities of Kisan Credit Card (KCC) to the fishers and fish farmers to meet their working capital requirement. A total of 4,61,246 KCCs have been sanctioned so far to fishers and fish farmers with a loan amount of Rs.2930.87 crore.

The PMMSY, FIDF and KCC during its implementation period has made vital contributions in overall growth of the fisheries and aquaculture especially, (i) increase of annual fish production from 141.64 lakh tonne in 2019-20 to 184.02 lakh tonne in 2023-24, (ii) increase in fisheries export from Rs.46,662.85 crore in 2019-20 to Rs.60,524.89 crore in 2023-24, (iii) enhanced per capita fish consumption from 5-6 kg to 12-13 kg and (iv) enhance aquaculture productivity from 3 tonne/hectare to 4.7 tonne per hectare.

डिजिटल अरेस्ट की घटनाएं

4126. श्री महेश कश्यप:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) देशभर में डिजिटल अरेस्ट की कुल कितनी घटनाएं हुई हैं;

(ख) छत्तीसगढ़ के कुल कितने लोग डिजिटल अरेस्ट के कारण धोखाधड़ी का शिकार हुए हैं; और

(ग) सरकार द्वारा डिजिटल अरेस्ट से संबंधित अपराधों को न होने देने के लिए क्या कदम उठाए गए हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ग) भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध और डिजिटल गिरफ्तारी घोटालों समेत अपराधों की रोकथाम करने, उनका पता लगाने, जाँच करने और अभियोजन चलाने के लिए प्राथमिक रूप से जिम्मेदार हैं। केंद्र सरकार, राज्यों / संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों (एलईए) के क्षमता संवर्धन के लिए उनके द्वारा किए जा रहे प्रयासों में एडवाइजरी और विभिन्न स्कीमों के अंतर्गत वित्तीय सहायता के माध्यम से सहायता प्रदान करती है।

राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) अपराधों से संबंधित सांख्यिकीय आंकड़ों को अपने प्रकाशन 'क्राइम-इन-इंडिया' में संकलित और प्रकाशित करता है। नवीनतम प्रकाशित रिपोर्ट वर्ष 2022 की है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो द्वारा डिजिटल गिरफ्तारी घोटालों के संबंध में विशिष्ट आंकड़े अलग से नहीं रखे जाते हैं।

केंद्र सरकार ने डिजिटल गिरफ्तारी घोटालों समेत साइबर अपराधों से व्यापक और समन्वित ढंग से निपटने हेतु तंत्र को सुदृढ़ बनाने के लिए उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i. गृह मंत्रालय ने देश में सभी प्रकार के साइबर अपराधों से समन्वित और व्यापक ढंग से निपटने के लिए एक संबद्ध कार्यालय के रूप में 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) स्थापित किया है।
- ii. केंद्र सरकार ने डिजिटल गिरफ्तारी घोटालों पर एक व्यापक जागरूकता कार्यक्रम शुरू किया है, जिसमें अन्य बातों के साथ-साथ, अखबार में विज्ञापन, दिल्ली मेट्रो में उदघोषणा, विशेष पोस्ट बनाने के लिए सोशल मीडिया प्रभावकारी व्यक्तियों (Influencers) का उपयोग, प्रसार भारती और इलेक्ट्रॉनिक मीडिया के माध्यम से अभियान, आकाशवाणी पर विशेष कार्यक्रम और दिनांक 27.11.2024 को कनॉट प्लेस, नई दिल्ली में राहगिरी समारोह में भागीदारी आदि शामिल हैं।
- iii. माननीय प्रधान मंत्री जी ने 27.10.2024 को "मन की बात" के दौरान डिजिटल गिरफ्तारी के बारे में बात की और भारत के नागरिकों को अवगत कराया।
- iv. आई4सी ने दूरसंचार विभाग (डीओटी) के सहयोग से साइबर अपराध के बारे में जागरूकता बढ़ाने और साइबर अपराध हेल्पलाइन नंबर 1930 और 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (एनसीआरपी) को बढ़ावा देने के लिए एक कॉलर ट्यून अभियान शुरू किया है। टेलीकॉम सेवा प्रदाताओं (टीएसपी) द्वारा दिन में 7-8 बार कॉलर ट्यून का प्रसारण क्षेत्रीय भाषाओं में भी किया जा रहा है।

- v. आई4सी ने डिजिटल गिरफ्तारी के लिए इस्तेमाल किए जाने वाले 3,962 से अधिक स्काइप आईडी और 83,668 व्हाट्सएप खातों की सक्रिय रूप से पहचान की और उन्हें ब्लॉक कर दिया।
- vi. केंद्र सरकार ने राज्य/संघ राज्य क्षेत्र पुलिस, एनसीबी, सीबीआई, आरबीआई और अन्य विधि प्रवर्तन एजेंसियों का छद्म भेष धारण करने वाले साइबर अपराधियों द्वारा 'ब्लैकमेल' और 'डिजिटल गिरफ्तारी' की घटनाओं के खिलाफ अलर्ट पर एक प्रेस विज्ञप्ति प्रकाशित की है।
- vii. केंद्र सरकार और दूरसंचार सेवा प्रदाताओं (टीएसपी) ने एक ऐसी प्रणाली तैयार की है, जिसके तहत ऐसी फर्जी अंतर्राष्ट्रीय कॉलों की पहचान की जा सकेगी और उन्हें ब्लॉक किया जा सकेगा, जिनमें भारतीय मोबाइल नंबर प्रदर्शित होता है और जो भारत से आती हुई प्रतीत होती हैं। दूरसंचार सेवा प्रदाताओं को ऐसी आने वाली अंतर्राष्ट्रीय फर्जी कॉलों को ब्लॉक करने के निर्देश जारी किए गए हैं।
- viii. दिनांक 28.02.2025 तक, पुलिस अधिकारियों द्वारा रिपोर्ट किए गए 7.81 लाख से अधिक सिम कार्ड और 2,08,469 आईएमईआई को भारत सरकार ने ब्लॉक कर दिया है।
- ix. महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (<https://cybercrime.gov.in>) शुरू किया गया है। इस पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे कार्रवाई से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।
- x. वित्तीय धोखाधड़ियों की तत्काल सूचना देने और धोखाधड़ी करने वालों के द्वारा निधियों की चोरी को रोकने के लिए वर्ष 2021 में आई4सी के तहत 'नागरिक वित्तीय साइबर धोखाधड़ी

रिपोर्टिंग और प्रबंधन प्रणाली' शुरू की गई है। अब तक 13.36 लाख से अधिक शिकायतों में 4,386 करोड़ रुपये से अधिक की राशि को बचाया गया है। साइबर शिकायतों को ऑनलाइन दर्ज करने में सहायता प्राप्त करने के लिए एक टोल-फ्री हेल्पलाइन नम्बर '1930' शुरू किया गया है।

- xi. केंद्र सरकार ने साइबर अपराध के बारे में जागरूकता बढ़ाने के लिए कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ एसएमएस, आई4सी सोशल मीडिया अकाउंट जैसे कि एक्स (पूर्व में ट्विटर) (@CyberDost), फेसबुक (CyberDostI4C), इंस्टाग्राम (cyberDostI4C), टेलीग्राम (cyberdosti4c), रेडियो कैपेन के माध्यम से संदेश प्रसारित करना, कई माध्यमों से प्रचार हेतु माईगव का उपयोग करना, राज्यों/संघ राज्य क्षेत्रों के सहयोग से साइबर सुरक्षा एवं संरक्षा जागरूकता सप्ताह का आयोजन करना, किशोरों/ छात्रों के लिए हैंडबुक का प्रकाशन करना, रेलवे स्टेशनों और हवाई अड्डों पर डिजिटल प्रदर्शन (Displays) आदि शामिल हैं।

LIVESTOCK CENSUS

4127. SHRI KULDEEP INDORA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has undertaken any livestock census for the purposes of an effective policy formation and also for proper fund allocation for animal welfare in different States:
- (b) if so, the details in this regard; and

(c) the details of data so far collected about livestock in the State of Rajasthan, with a particular reference to the Districts of Sriganganagar and Hanumangarh?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Yes Sir, Livestock Census is a regular quinquennial exercise of Department of Animal Husbandry and Dairying (DAHD). The first Livestock Census was conducted in the year 1919 and last census i.e. 20th Livestock Census was conducted in 2019. The 21st Livestock Census exercise has been launched across the country on 25th October, 2024 and is likely to be completed by 31st March, 2025. It includes enumeration of 15 species of domesticated animals namely, cattle, buffalo, goat, sheep, yak, mithun, dog, rabbit, pig, horse, pony, donkey, mules, camel, elephant and poultry birds. Assessing trends in livestock and breeds for better policymaking, collating data on indigenous and exotic breeds for their conservation and breeding programs, providing valuable inputs for various government planning and initiatives for development and welfare in the livestock sector are some aims and objectives of this exercise.

(c) The enumeration work of 21st Livestock census is ongoing. However, as per the 20th Livestock Census, the details of livestock count of State of Rajasthan as well as in Districts of Sriganganagar and Hanumangarh are as follows -

Districts/ State	Livestock					
	Cattle	Buffalo	Goat	Sheep	Others	Total
Sriganganagar	6,36,702	2,00,125	303487	233917	9081	13,83,312

Hanumangarh	5,44,264	3,02,203	180537	170021	20143	12,17,168
Total: Rajasthan	1,39,37,630	1,36,93,316	20840203	7903857	425939	5,68,00,945

Note: Others include horse, pony, mule, donkey, camel and pigs.

मध्य प्रदेश में पीएमएजीवाई योजना

4128. श्री ज्ञानेश्वर पाटील:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री आदर्श ग्राम योजना (पीएमएजीवाई) के अंतर्गत मध्य प्रदेश (एमपी) के गांवों में समाज की न्यूनतम आवश्यकता को पूरा करने के लिए अवसंरचना और सुविधाओं के विकास के लिए क्या कदम उठाए गए हैं;
- (ख) मध्य प्रदेश में जिलावार कितने गांवों की पहचान की गई है;
- (ग) योजना के अंतर्गत इन गांवों में शुरू किए गए विशिष्ट कार्यों का ब्यौरा और इसकी वर्तमान स्थिति क्या है और योजना के अंतर्गत लाभार्थियों की संख्या कितनी है; और
- (घ) उक्त गांवों में शुरू किए गए विशिष्ट कार्यों का ब्यौरा क्या है और उनकी वर्तमान स्थिति क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (घ) वर्ष 2021-22 में प्रधानमंत्री आदर्श ग्राम योजना की पूर्ववर्ती योजना को प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय) की व्यापक योजना के अंतर्गत समाहित कर लिया गया है। 40% से अधिक अनुसूचित जाति की आबादी और 500 या उससे अधिक की कुल आबादी वाले गांव इस योजना के तहत चयन के लिए पात्र हैं। चयनित गांवों को 10 प्रभाव क्षेत्रों (डोमेन) नामतः पेयजल और स्वच्छता, शिक्षा, स्वास्थ्य और पोषण, सामाजिक सुरक्षा, ग्रामीण सड़कें और आवासन, बिजली और स्वच्छ ईंधन, कृषि पद्धतियां, वित्तीय समावेशन, डिजिटलीकरण, आजीविका

और कौशल विकास, जो किसी भी गांव में रहने वाले व्यक्ति के लिए न्यूनतम अपेक्षाएं हैं, के अंतर्गत अभिचिह्नित 50 सामाजिक-आर्थिक विकासात्मक संकेतकों के साथ परिपूर्ण किया जाता है।

प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय) के आदर्श ग्राम घटक के अंतर्गत मध्य प्रदेश में 1,690 गांव अभिचिह्नित किए गए हैं। 1,690 गांवों में से 1,223 गांवों को आदर्श ग्राम के रूप में घोषित किया गया है और 5,299 कार्य निष्पादित किए गए हैं, जिससे अनुसूचित जाति के 7,67,710 लोगों को लाभ मिला है। मध्य प्रदेश में जिलेवार अभिचिह्नित गांवों का ब्यौरा और निष्पादित कार्यों की संख्या संलग्न **विवरण** में दी गई है। इन गांवों में शुरू किए गए कार्यों में मुख्य रूप से आंतरिक सड़कों का निर्माण, स्कूलों और आंगनवाड़ियों में शौचालयों का निर्माण, घरों में स्वच्छ पेयजल की उपलब्धता, ठोस और तरल अपशिष्ट प्रबंधन, गांवों में विद्युतीकरण और नालियों का निर्माण शामिल हैं।

विवरण

मध्य प्रदेश में आदर्श ग्राम घटक के अंतर्गत शामिल गांवों और संपन्न कार्यों का विवरण			
क्र.सं.	जिला	कुल गांव	निष्पादित कार्यों की संख्या
1	आगर मालवा	36	113
2	अलीराजपुर	4	34
3	अनूपपुर	8	3
4	अशोकनगर	34	38
5	बालाघाट	1	4
6	बड़वानी	7	10
7	बेतुल	11	18
8	भिंड	86	601
9	भोपाल	24	64
10	बुरहानपुर	5	0
11	छतरपुर	77	136
12	छिंदवाड़ा	16	46
13	दमोह	21	23
14	दतिया	49	102

15	देवास	48	144
16	धार	4	40
17	डिंडोरी	26	18
18	पूर्वी निमाड़	12	29
19	गुना	22	242
20	ग्वालियर	54	121
21	हरदा	8	10
22	होशंगाबाद	11	33
23	इंदौर	36	91
24	जबलपुर	16	39
25	कटनी	4	0
26	खरगोन	30	86
27	मंडला	8	19
28	मन्दसौर	61	170
29	मुरैना	67	30
30	नरसिंहपुर	15	113
31	नीमच	10	14
32	निवाड़ी	24	3
33	पन्ना	40	31
34	रायसेन	29	33
35	राजगढ़	49	381
36	रतलाम	39	109
37	रीवा	56	212
38	सागर	60	82
39	सतना	74	211
40	सीहोर	68	609
41	सिवनी	15	113
42	शहडोल	5	9
43	शाजापुर	56	154
44	श्योपुर	18	8
45	शिवपुरी	46	17
46	सीधी	11	4
47	सिंगरौली	9	11

48	टीकमगढ़	58	176
49	उज्जैन	170	478
50	उमरिया	5	5
51	विदिशा	47	262
	कुल	1,690	5,299

व्यापार में असंतुलन

4129. श्री राजेश रंजन:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बड़ी कंपनियों की थोक क्रय शक्ति, आक्रामक मूल्य निर्धारण और व्यापक पहुंच के कारण छोटे खुदरा विक्रेताओं को गंभीर नुकसान हो रहा है, जिससे व्यापार में असंतुलन, छोटे व्यवसायों के बंद होने और बेरोजगारी में वृद्धि हो रही है;
- (ख) यदि हां, तो क्या सरकार ने ऐसी समस्या के समाधान के लिए कोई योजना या नीति बनाई है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) से (ग) उत्पादों का मूल्य निर्धारण और उन पर छूट देना व्यावसायिक निर्णय हैं जो बाजार की शक्तियों द्वारा संचालित होते हैं। हालांकि, किसी प्रभुत्व वाले उद्यम अथवा समूह द्वारा अनुचित अथवा भेदभावपूर्ण मूल्य तय करना (अनुचित रूप से कम मूल्य निर्धारण) प्रतिस्पर्धा अधिनियम, 2002 की धारा 4 के प्रावधानों के तहत प्रतिबंधित है। उक्त अधिनियम के तहत स्थापित भारतीय प्रतिस्पर्धा आयोग (सीसीआई) गैर-प्रतिस्पर्धी पद्धतियों से संबंधित मामलों पर निर्णय लेता है जिनमें, अन्य बातों के साथ-साथ, किसी पीड़ित पक्ष द्वारा की गई शिकायत के आधार पर अनुचित रूप से कम मूल्य

निर्धारण का विषय शामिल है। जब भी मौजूदा कानूनों की विसंगतियां और उल्लंघन की जानकारी सरकार के संज्ञान में लायी जाती है तो उन पर कार्रवाई की जाती है।

डीपीआईआईटी के 29 मार्च, 2016 को जारी किए गए वर्ष 2016 के प्रेस नोट 3 में ई-कॉमर्स संबंधी एफडीआई के लिए दिशानिर्देश शामिल हैं। ई-कॉमर्स से संबंधित एफडीआई नीति पर और अधिक स्पष्टीकरण उपलब्ध कराने के लिए डीपीआईआईटी द्वारा 26 दिसंबर, 2018 को प्रेस नोट 2 (2018) जारी किया गया था। प्रेस नोट 2 (2018) के खंड (ix) में यह उल्लिखित है कि मार्केटप्लेस उपलब्ध कराने वाली ई-कॉमर्स एंटीटी प्रत्यक्ष अथवा अप्रत्यक्ष रूप से वस्तुओं या सेवाओं के बिक्री मूल्य को प्रभावित नहीं करेंगी तथा प्रतिस्पर्धा के समान अवसर बनाए रखेंगी। ई-कॉमर्स मार्केटप्लेस एंटीटी अथवा किसी अन्य एंटीटी द्वारा विक्रेताओं को निरपेक्ष तथा उचित और भेदभावरहित तरीके से वे सेवाएं उपलब्ध कराई जानी चाहिए जिनमें ई-कॉमर्स एंटीटी की प्रत्यक्ष अथवा अप्रत्यक्ष इक्विटी भागीदारी अथवा समान नियंत्रण है। ऐसी सेवाओं में पूर्ति, लॉजिस्टिक्स, भंडारण, विज्ञापन/विपणन, भुगतान, वित्त व्यवस्था आदि शामिल होंगी, लेकिन यह केवल इन्हीं तक सीमित नहीं होंगी। मार्केटप्लेस एंटीटी की समूह कंपनियों द्वारा खरीदारों को दिया जाने वाला कैश बैक उचित और भेदभावरहित होना चाहिए। इस खंड के प्रयोजन के लिए, किसी विक्रेता को ऐसी शर्तों पर सेवाएं प्रदान करना, जो समान परिस्थितियों में अन्य विक्रेताओं को उपलब्ध नहीं कराई जाती हैं, अनुचित और भेदभावपूर्ण माना जाएगा। एफडीआई विनियमों का किसी भी प्रकार का उल्लंघन फेमा, 1999 के दंडात्मक प्रावधानों के अंतर्गत आता है। आरबीआई फेमा को प्रशासित करता है तथा प्रवर्तन निदेशालय (ईडी) फेमा के अंतर्गत प्रवर्तन संबंधी कार्रवाई करने वाला प्राधिकरण है।

सरकार, छोटे खुदरा व्यापारियों और वितरकों के हितों की रक्षा पर फोकस कर रही है। प्रतिस्पर्धा के समान अवसर उपलब्ध कराना तथा बड़े ई-कॉमर्स प्लेटफॉर्मों द्वारा गैर-प्रतिस्पर्धी पद्धतियों के विरुद्ध कार्रवाई किया जाना सुनिश्चित करने के लिए अधिनियमों, नियमों और नीतियों के रूप में विभिन्न उपाय किए गए हैं। प्रतिस्पर्धा अधिनियम, 2002 के अलावा, ई-कॉमर्स क्षेत्र, एक

व्यापक विधायी फ्रेमवर्क द्वारा प्रशासित होता है, जिसमें उपभोक्ता संरक्षण अधिनियम, 2019; केंद्रीय माल और सेवा कर (सीजीएसटी) अधिनियम, 2017; सूचना प्रौद्योगिकी अधिनियम, 2000; संदाय और निपटान प्रणाली अधिनियम, 2007; आयकर अधिनियम, 1961; कंपनी अधिनियम, 2013; प्रतिलिप्यधिकार अधिनियम, 1957 आदि जैसे अधिनियम, नियम और नीतियां शामिल हैं। उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) ने ओपन नेटवर्क फॉर डिजिटल कॉमर्स (ओएनडीसी) की अग्रगामी पहल भी शुरू की है। इस पहल का उद्देश्य डिजिटल अथवा इलेक्ट्रॉनिक नेटवर्क पर वस्तुओं और सेवाओं के आदान-प्रदान से जुड़े सभी पहलुओं के लिए ओपन नेटवर्क को बढ़ावा देना है। ओएनडीसी ई-कॉमर्स को अधिक समावेशी बनाता है, जिसमें छोटे और मध्यम आकार के व्यवसाय, विशिष्ट प्लेटफॉर्म केंद्रित नीतियों द्वारा शासित होने की बजाय किसी भी ओएनडीसी अनुकूल एप्लीकेशन का इस्तेमाल कर सकते हैं। यह उन्हें नेटवर्क पर खोजे जाने और व्यवसाय करने के अनेक विकल्प उपलब्ध कराता है। यह उन छोटे खुदरा व्यापारियों और वितरकों द्वारा डिजिटल माध्यमों को आसानी से अपनाने को भी प्रोत्साहित करता है, जो वर्तमान में डिजिटल कॉमर्स प्लेटफॉर्म पर नहीं हैं।

सीटीसी और परंपरागत चाय का उत्पादन

4130. श्री रंजीत दत्ता:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) असम में सीटीसी और परंपरागत चाय के वार्षिक उत्पादन का ब्यौरा क्या है;
- (ख) देश में प्रतिवर्ष नीलाम की जाने वाली सीटीसी और परंपरागत चाय की कुल मात्रा कितनी है;
- (ग) देश द्वारा चीन, वियतनाम और श्रीलंका से प्रतिवर्ष चाय की कितनी किस्मों और कितनी मात्रा का आयात किया जाता है;
- (घ) विगत पांच वर्षों के दौरान चाय के आयात में देखी गई प्रवृत्तियों का ब्यौरा क्या है;
- (ङ) क्या सरकार ने स्वदेशी चाय उत्पादन के संरक्षण और संवर्धन के लिए कदम उठाए हैं; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) पिछले पांच वर्षों के दौरान असम में सीटीसी और परंपरागत चाय के वार्षिक उत्पादन का ब्यौरा निम्नवत है:

वर्ष	सीटीसी चाय (मिलियन किलोग्राम)	परंपरागत चाय (मिलियन किलोग्राम)
2020	564.79	51.14
2021	601.89	62.87
2022	606.82	78.98
2023	617.41	67.99
2024	574.89	71.84

स्रोत: टी बोर्ड

(ख) पिछले पांच वर्षों के दौरान देश में नीलामी में बेची गई सीटीसी और परंपरागत चाय की मात्रा का ब्यौरा निम्नवत है:

वर्ष	सीटीसी चाय (मिलियन किलोग्राम)	परंपरागत चाय (मिलियन किलोग्राम)
2020	508.42	51.54
2021	572.57	59.37
2022	521.33	67.81
2023	520.92	66.39
2024	529.76	52.85

स्रोत: टी बोर्ड

(ग) पिछले पांच वर्षों के दौरान चीन, वियतनाम और श्रीलंका से आयातित चाय की मात्रा का ब्यौरा निम्नवत है:

वर्ष	आयातित चाय		
	चीन (मिलियन किलोग्राम)	वियतनाम (मिलियन किलोग्राम)	श्रीलंका (मिलियन किलोग्राम)
2020	0.45	3.42	0.64

2021	0.70	4.00	0.39
2022	0.67	3.10	0.36
2023	0.55	2.14	0.25
2024	0.91	2.62	0.28

स्रोत: डीजीसीआईएस, कोलकाता

(घ) पिछले पांच वर्षों के दौरान देश में आयातित चाय की मात्रा और मूल्य का ब्यौरा निम्नानुसार है:

वर्ष	मात्रा (मिलियन किलोग्राम)	मूल्य (मिलियन अमरीकी डॉलर)
2019-20	15.54	32.66
2020-21	27.75	62.54
2021-22	25.97	50.91
2022-23	29.98	60.09
2023-24	25.21	53.30

स्रोत: टी बोर्ड

(ड.) और (च) सरकार चाय बोर्ड के माध्यम से 'चाय विकास और संवर्धन योजना' को क्रियान्वित कर रही है, जिसके तहत विभिन्न कार्यक्रमों के लिए सहायता प्रदान की जाती है, जिसमें अन्य बातों के साथ-साथ चाय का उत्पादन और उत्पादकता बढ़ाने के लिए पुरानी और जीर्ण झाड़ियों का पुनःरोपण, स्वयं सहायता समूहों और किसान उत्पादक संगठनों (एसएचजी/एफपीओ) द्वारा लघु चाय कारखानों की स्थापना और क्षमता निर्माण शामिल हैं।

पीएमएवाई-जी के अंतर्गत पक्के आवास

4131. श्री गोपाल जी ठाकुर:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री आवास योजना (पीएमएवाई-जी) के अंतर्गत प्रत्येक निर्धन परिवार को पक्का आवास उपलब्ध कराया गया है;

(ख) वर्तमान वित्त वर्ष के दौरान कितने निर्धन लोगों को पक्का आवास दिए जाने का लक्ष्य है;

(ग) क्या इस योजना के लाभार्थियों से बिचौलियों द्वारा धन उगाही के संबंध में शिकायतें प्राप्त हुई हैं और परिणामस्वरूप लोग अपने आवासों का निर्माण नहीं कर पाए;

(घ) क्या सरकार का बिचौलियों की भूमिका को समाप्त करके तथा सरकारी अधिकारियों को और अधिक जवाबदेह बनाकर इसे पूर्णतया विश्वसनीय योजना बनाने का प्रस्ताव है;

(ङ) विगत पांच वर्षों के दौरान दरभंगा में संस्वीकृत निधि और कार्यान्वित योजनाओं का ब्यौरा क्या है;

(च) क्या सरकार का दरभंगा में कार्यान्वित की गई सभी योजनाओं की जांच के लिए एक केन्द्रीय जांच दल भेजने का प्रस्ताव है; और

(छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) प्रधानमंत्री आवास योजना-ग्रामीण भारत सरकार की एक प्रमुख योजना है जिसका उद्देश्य 2029 तक ग्रामीण क्षेत्रों में सभी आवासहीन परिवारों और कच्चे एवं जीर्ण-शीर्ण आवासों में रहने वाले परिवारों को अन्य योजनाओं के अभिसरण द्वारा बुनियादी सुविधाओं वाले 4.95 करोड़ पक्के आवास प्रदान करके "सभी के लिए आवास" के उद्देश्य को प्राप्त करना है। पीएमएवाई-जी के तहत, लाभार्थियों की पहचान सामाजिक-आर्थिक जाति जनगणना (एसईसीसी) 2011 और अंतिम रूप दी गई आवास+ 2018 सूचियों के तहत निर्धारित आवास अभाव मापदंडों और बहिर्वेशन मानदंडों के आधार पर की जाती है, जो संबंधित ग्राम सभा द्वारा उचित सत्यापन और अपीलीय प्रक्रिया के पूरा होने के अध्यक्षीन है। इसके अलावा, केंद्रीय मंत्रिमंडल ने इस योजना के तहत संशोधित बहिर्वेशन मानदंडों का उपयोग करके पात्र अतिरिक्त ग्रामीण परिवारों की पहचान करने के लिए आवास+ 2018 सूची को अद्यतन करने के लिए भी अनुमोदन प्रदान किया है। इसके अलावा, केंद्रीय मंत्रिमंडल की मंजूरी के अनुसार, इस योजना के तहत पात्र अतिरिक्त ग्रामीण परिवारों

की पहचान के लिए आवास+ 2024 मोबाइल ऐप के माध्यम से एक सर्वेक्षण किया जा रहा है, जिसे पहले ही दिनांक 17.09.2024 को शुरू किया जा चुका है। समावेशिता सुनिश्चित करने के लिए, इस ऐप में स्व-सर्वेक्षण और पूर्व-पंजीकृत सर्वेक्षकों के माध्यम से सहायता प्राप्त सर्वेक्षण दोनों का प्रावधान है।

(ख) वित्तीय वर्ष 2024-25 के दौरान, पीएमएवाई-जी के तहत, राज्य संघ राज्य क्षेत्रों को 84.45 लाख आवासों का लक्ष्य आवंटित किया गया है, जिनमें से 62.57 लाख आवास स्वीकृत कर दिए गए हैं और दिनांक 20.03.2025 तक 7.00 लाख आवासों का निर्माण पूरा कर लिया गया है।

(ग) और (घ) पीएमएवाई-जी के तहत, केंद्र सरकार द्वारा राज्य सरकार के राजकोष में निधियां जारी की जाती हैं, और बाद में राज्य सरकार द्वारा निर्धारित राज्य अंश के साथ पीएमएवाई-जी के राज्य नोडल खाते में जमा की जाती हैं। इसके बाद इस योजना की शुरुआत से ही निधि अंतरण आदेश (एफटीओ) जारी होने के परिणामस्वरूप, डायरेक्ट बैंक ट्रांसफर (डीबीटी) के माध्यम से लाभार्थी के बैंक खाते में सीधे निधियां जारी की जाती हैं। पीएमएवाई-जी की निगरानी एमआईएस अर्थात् आवाससॉफ्ट में कार्य-प्रवाह आधारित लेनदेन डेटा का उपयोग करके वास्तविक समय में प्रगति की स्थिति दर्ज करके की जाती है। इस प्रक्रिया की निगरानी के लिए, केंद्रीय टीमों, राज्य के राज्य/जिला/ब्लॉक स्तर के अधिकारियों द्वारा निरीक्षण किया जाता है। संसद सदस्यों की अध्यक्षता वाली जिला विकास समन्वय और निगरानी (दिशा) समिति और सामाजिक लेखा परीक्षा आदि के माध्यम से भी निगरानी की जाती है। ग्रामीण विकास मंत्रालय की राष्ट्रीय स्तर की निगरानी प्रणाली एक तृतीय-पक्ष द्वारा निगरानी और रिपोर्टिंग तंत्र है जो देश में पीएमएवाई-जी सहित ग्रामीण विकास कार्यक्रमों/योजनाओं के कार्यान्वयन के नियमित मूल्यांकन की दिशा में काम कर रहा है। इसके दिशा-निर्देशों में प्रावधान है कि पीएमएवाई-जी के तहत प्रशासन के विभिन्न स्तरों जैसे ग्राम पंचायत, ब्लॉक, जिला और राज्य स्तर पर शिकायत निवारण तंत्र स्थापित किया जाएगा। शिकायत प्राप्त होने की तिथि से 15 दिनों की अवधि के भीतर शिकायतकर्ता की संतुष्टि के अनुसार शिकायतों

का निपटान सुनिश्चित करने के लिए प्रत्येक स्तर पर राज्य सरकार का एक अधिकारी नियुक्त किया जाता है। ग्रामीण विकास मंत्रालय में सीपीजीआरएएमएस (CPGRAMS) या अन्य माध्यम से प्राप्त शिकायतों के संबंध में, शिकायत निवारण के लिए इसे संबंधित राज्य सरकार को भेजा जाता है क्योंकि जमीनी स्तर पर राज्य सरकार पीएमएवाई-जी को कार्यान्वित कर रही है। शिकायतों के निवारण के लिए प्रत्येक स्तर पर नामित अधिकारी मंत्रालय से शिकायत प्राप्त होने के एक महीने के भीतर आवश्यक कार्रवाई करते हैं और शिकायतकर्ता को सूचित करते हुए मंत्रालय को कार्रवाई रिपोर्ट प्रस्तुत करते हैं।

इसके अलावा, राज्य/संघ राज्य क्षेत्र पीएमएवाई-जी के तहत शिकायतों के निपटान और सूचित की गई अनियमितताओं की घटनाओं के संबंध में मनरेगा के तहत लोकपाल की सेवाओं का उपयोग करते हैं ताकि शिकायतों का शीघ्र निवारण किया जा सके और ग्रामीण गरीबों के अधिकारों को सुरक्षित रखा जा सके।

(ड.) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के तहत, स्वीकृत किए गए आवासों के लाभार्थियों की आवश्यकता के आधार पर राज्य से प्राप्त प्रस्ताव, राज्य नोडल खाते में उपलब्ध अप्रयुक्त शेष राशि, कार्यक्रम दिशानिर्देशों के अनुसार निर्धारित वास्तविक एवं वित्तीय प्रगति की उपलब्धियों के आधार पर राज्य को निधियां जारी की जा रही है। पीएमएवाई-जी के तहत केंद्रीय सहायता राज्य को एक इकाई मानते हुए सीधे राज्य को जारी की जाती है। इसके पश्चात ये निधियां विभिन्न जिलों में लाभार्थियों को संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा जारी की जाती है। यह निधि निर्धारित राज्य अंश, उपयोगिता प्रमाण पत्र प्रस्तुत करने और योजना के दिशानिर्देशों के अनुसार वित्त मंत्रालय द्वारा निर्दिष्ट स्तर तक इसके उपयोग सहित निधियों के उपयोग के आधार पर जारी की जाती हैं।

पिछले पांच वर्षों में बिहार के दरभंगा जिले में निर्मित आवासों का ब्यौरा निम्नानुसार है:

वर्ष	निर्मित आवास
2019-20	22,442

2020-21	77,989
2021-22	49,118
2022-23	29,329
2023-24	2284
कुल	1,81,162

पिछले पांच वर्षों के दौरान बिहार राज्य को वर्षवार जारी की गई निधियों का ब्यौरा निम्नानुसार हैं:

(करोड़ रुपये में)

वित्तीय वर्ष	जारी केंद्रीय अंश
2019-20	4902.97
2020-21	6683.93
2021-22	3082.22
2022-23	7497.21
2023-24	29.65
कुल	22,195.98

(च) और (छ) वर्तमान में, दरभंगा जिले में केन्द्रीय दल भेजने का ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

DISBURSEMENT OF WAGES UNDER MGNREGS

4132. SHRI N. K. PREMACHANDRAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- whether the Government proposes to disburse wages of Mahatma Gandhi National Rural Employment Guranatee Scheme (MGNREGS) workers without arrears and delay;
- if so, the details of action taken thereon in this regard;
- whether the Government proposes to disburse the arrears of wages of

MGNREGS workers in Kollam District, Kerala;

- (d) if so, the details thereof, if not, the reasons therefor;
- (e) whether the Government proposes to sanction the labour budget of 104.30 Lakhs person days submitted by Kollam District during the financial year 2024-25;
- (f) if so, the details thereof;
- (g) whether the Government initiated action for disbursing the arrears an amount of Rs.7658.57 Lakhs;
- (h) if so, the details thereof; and
- (i) whether the Government proposes to approve the labour budget of Kollam District on the basis of the performance and requirement, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (d) and (g) and (h) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to the Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. Fund release to the States/UTs is a continuous process and Central

Government is committed in making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

Under Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol.

During the financial year 2024-25 (as on 19.03.2025), a total amount of Rs. 84,114.70 crore has been released under the Mahatma Gandhi NREGS, which includes Rs. 62,660.45 crore for the wage component and Rs.21,454.25 crore for material and administrative components. During the same period, an amount of Rs. 3,034.24 crore has been released to the State of Kerala, which includes Rs. 2,451.57 crore for the wage component and Rs. 582.67 crore for material and administrative components.

Under this scheme, fund release is a continuous process. The government of India releases material and admin funds to the State Government and the State Government releases the funds to its Districts accordingly. The government of India does not release material funds directly to the Districts.

During the financial year 2024-25, 97.79% of Fund Transfer Orders (FTOs) under the Mahatma Gandhi NREGS have been generated within 15 days of muster roll closure nationwide. In Kerala, the percentage stands at 99.39% for the same period.

(e), (f) and (i) With regard to allocation of “Agreed to” Labour Budget to the States/Union Territories, it is stated that in the October month of the current financial year, States/UTs are requested to send the proposal for the annual

action plan for incoming financial year after following due process. Based on the proposal received from States/UTs an Empowered Committee under the Chairpersonship of the Secretary (Rural Development) approves the “Agreed to” Labour Budget. The Empowered Committee also consists of the Secretary in charge of the Rural Department of States/UTs as a member. This “Agreed to” Labour Budget is an indicative number for better planning so that work can be provided against demand on time. During the course of the year, the “Agreed to” Labour Budget may get revised depending upon demand for employment by enrolled households.

As per NREGASoft, for the financial year 2024-2025 (as on 21.03.2025), Agreed to Labour Budget for Kerala under the Mahatma Gandhi NREGS is 600 lakh persondays against which total of 866.56 lakh persondays have been generated in the state. Similarly, in Kollam district, Kerala, the projected persondays (as per state Govt.) for the same period is 60.09 lakh, against which 91.61 lakh persondays have been generated as on date.

EQUALISATION SCHEME

4133. DR. MALLU RAVI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has taken additional measures, apart from the Interest Equalisation Scheme, to boost exports during the ongoing global economic slowdown; and

(b) if so, the details thereof and the extent to which measures will address challenges faced by exporters particularly from Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The Government has taken various proactive measures aimed at enhancing domestic capacities, boosting exports, diversifying supply chains, exploring alternate sources of imports and fostering economic resilience. Several key initiatives and policy measures undertaken by the Government to boost exports, attract investments and to promote ease of doing business from time to time are as under:

(i) The Foreign Trade Policy effective from April 01, 2023 is designed to integrate India more effectively into the global market, improve trade competitiveness, and establish the country as a reliable and trusted trade partner.

(ii) Establishment of 65 Export Facilitation Centres (EFCs) across the country with an aim to provide requisite mentoring and handholding support to exporters especially MSMEs in exporting their products and services to foreign markets.

(iii) Assistance being provided through several schemes to promote exports, namely, Trade Infrastructure for Export Scheme (TIES) and Market Access Initiatives (MAI) Scheme.

(iv) The Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour- oriented certain items of textiles sector export has been implemented since March 07, 2019.

(v) Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since January 01, 2021. The benefit of RoDTEP scheme had also been extended to sectors like steel, pharma and chemicals with effect from December 15, 2022 to enhance export competitiveness of these sectors. Currently, 10,642 tariff lines (8-digit ITC(HS) Codes) are covered under this Scheme. The budget allocation for RoDTEP Scheme for the current financial year 2024-25 is Rs. 16,575 crores. The benefits of the RoDTEP scheme have also been extended to exports from Domestic Tariff Area (DTA) units till September 30, 2025.

(vi) A Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.

(vii) Districts as Export Hubs initiative had been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.

(viii) The Government has launched the Trade Connect e-Platform as an information and intermediation platform for international trade bringing together Indian Missions Abroad and officials from Department of Commerce and other organisations to provide comprehensive services for both new and existing exporters.

(ix) Active role of Indian missions abroad towards promoting India's trade, tourism, technology and investment goals has been enhanced. Regular

monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/Authorities and Industry Associations is being done and corrective measures are being taken from time to time.

(x)With the changing trade scenario, India is moving towards having Preferential/Free Trade Agreements (PTA/FTA) wherein customs tariffs and non-tariff barriers are reduced or eliminated on substantial trade items between the PTA/FTA members. At present, India is a member of 13 FTAs and 9 PTAs apart from the negotiations with the EU, the UK, and Oman.

(b)The above measures undertaken by the Government apply uniformly to all states, including the State of Telangana, and are designed to address the challenges faced by Indian exporters in an equitable and effective manner.

INDIAN EXPORTERS IN INTERNATIONAL EVENTS

4134. SHRI TAPIR GAO:

Will the Minister of **TEXTILES** be pleased to state:

(a) the manner in which the Ministry ensure that Indian exporters participating in International events like Heimtextil benefit from global visibility; and

(b) whether existing collaborations or MoUs between Indian and German textile machinery companies that can serve as benchmarks and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) Government provides financial support to various Export Promotion Councils and Trade Bodies under Market Access Initiative Scheme implemented by Department of Commerce for organising and participating in trade fairs, exhibitions, buyer-seller meets etc. at national and international levels so that Indian exhibitors get benefits of global exposure.

The major eligible items of expenditure for organising / participating in Fairs, Exhibitions and Buyer Seller Meets Abroad under MAI Scheme are as under:

- i. Venue Cost, including Participation charges/ fee and organising expenses;
- ii. Publicity Cost incurred on promotion/ marketing/publicity, including digital marketing for buyer participation;
- iii. Cost of catalogue/printed and digital material, including cost of e-catalogue/ e-brochure/ web-banners/ online advertisement and other materials including its design and development/ creation;
- iv. Translation and Interpreters charges;
- v. Expenditure towards freight charges of exhibits;
- vi. Reimbursement of air-fare to exporting companies with an f.o.b. value of exports below Rs.50 crore in the preceding financial year.
- vii. Any other specific component approved by the Empowered Committee.

(b) No Sir.

राजस्थान में पीएमएफबीवाई

4135. श्री भजन लाल जाटव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान के किसानों की फसलों को हुए नुकसान के लिए उन्हें प्रधानमंत्री फसल बीमा योजना

(पीएमएफबीवाई) के अंतर्गत समय पर प्रतिकर नहीं दिए जाने के क्या कारण हैं।

(ख) क्या केन्द्र सरकार का इस संबंध में बीमा कंपनियों को सख्त निर्देश देने का विचार है:

(ग) क्या दावा निपटान प्रक्रिया जटिल और लंबी है जिसके कारण किसानों को अपना दावा प्राप्त करने के लिए कई महीनों तक प्रतीक्षा करनी पड़ती है;

(घ) क्या सरकार का दावा प्रक्रिया में सुधार करने और उसे सरल बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है:

(ङ) क्या राजस्थान के किसानों के दावों के निर्धारण और फसल बीमा योजना में पारदर्शिता का अभाव है;

(च) क्या किसानों को हुए नुकसान की तुलना में उन्हें काफी कम प्रतिकर मिलता है; और

(छ) क्या सरकार का डिजिटल माध्यम से पारदर्शिता लाने के लिए नए कदम उठाने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (छ) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के प्रावधानों के अनुसार, क्षेत्र आधारित/व्यापक आपदा/सीजन समाप्ति दावों के मामले में, राज्य सरकार को अंतिम फसल कटाई के एक महीने के भीतर राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) पर वास्तविक और थ्रेसहोल्ड उपज डेटा प्रस्तुत/अपलोड करना होता है। अंतिम दावों की गणना एनसीआईपी पर की जानी है और एनसीआईपी पर दावों की गणना से 21 दिनों के भीतर भुगतान किया जाना है। इसके अतिरिक्त, स्थानीय आपदाओं और फसल कटाई के बाद के नुकसान के मामले में जहां दावों की गणना की जाती है और व्यक्तिगत खेत स्तर पर भुगतान किया जाता है, दावों को राज्य के आदेश/घटना को लागू करने वाली अधिसूचना के तीस दिनों के भीतर वितरित किया जाना है।

बीमा मॉडल का चयन, पारदर्शी बोली प्रक्रिया के माध्यम से बीमा कंपनियों का चयन, किसानों का नामांकन, स्वीकार्य दावों की गणना के लिए फसल उपज/फसल नुकसान का आकलन जैसे सभी प्रमुख कार्य संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों और संबंधित बीमा कंपनी की संयुक्त समिति द्वारा किए जा रहे हैं। योजना के उचित निष्पादन के लिए योजना के

प्रचालनात्मक दिशानिर्देशों में प्रत्येक हितधारक की भूमिका और जिम्मेदारियों को परिभाषित किया गया है।

तथापि, अधिकांश दावों का निपटारा योजना के अंतर्गत निर्धारित समय-सीमा के भीतर कर दिया जाता है, फिर भी बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न किए जाने, भुगतान में देरी और दावों के कम भुगतान के बारे में उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद, राज्य सरकार का हिस्सा प्रदान करने में देरी, बीमा कंपनियों द्वारा पर्याप्त कार्मिकों की तैनाती न करना आदि कुछ शिकायतें प्राप्त हुई हैं। योजना के अंतर्गत स्थापित चरणबद्ध शिकायत निवारण/विवाद समाधान तंत्र के अनुसार अधिकांश शिकायतों का उचित ढंग से समाधान किया गया है।

सरकार ने इस योजना के कार्यान्वयन को मजबूत करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं:

- सरकार ने सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना का प्रसार और किसानों के प्रत्यक्ष ऑनलाइन नामांकन सहित सेवाओं की डिलीवरी, बेहतर निगरानी के लिए व्यक्तिगत बीमित किसानों के विवरण को अपलोड/प्राप्त करने और एकल किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण सुनिश्चित करने के लिए आंकड़ों के एकल स्रोत के रूप में **राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी)** का विकास किया है।
- दावा वितरण प्रक्रिया की सख्ती से निगरानी करने के लिए, खरीफ 2022 से दावों के भुगतान के लिए **‘डिजिटल मॉड्यूल’** नामक एक समर्पित मॉड्यूल चालू किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) को सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत करना शामिल है, ताकि सभी दावों का समय पर और पारदर्शी निपटान सुनिश्चित किया जा सके। **खरीफ 2024 से, यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है, तो 12% का**

जुर्माना स्वचालित रूप से गणना करके राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) के माध्यम से लगाया जाएगा। इससे दावों के निपटान में तेजी लाने में मदद मिलेगी।

- चूंकि यह योजना राज्य सरकार द्वारा क्रियान्वित की जाती है, इसलिए बीमित किसानों की शिकायतों सहित दावों से संबंधित शिकायतों के समाधान के लिए योजना के संशोधित प्रचालनात्मक दिशा-निर्देशों में चरणबद्ध शिकायत निवारण तंत्र अर्थात् जिला स्तरीय शिकायत निवारण समिति (डीजीआरसी), राज्य स्तरीय शिकायत निवारण समिति (एसजीआरसी) का प्रावधान किया गया है। इन समितियों को शिकायतों की सुनवाई करने और निर्धारित प्रक्रिया के अनुसार उनका निपटान करने के लिए प्रचालनात्मक दिशा-निर्देशों में उल्लिखित विस्तृत अधिदेश दिया गया है।
- शिकायत निवारण तंत्र को और बेहतर बनाने के लिए कृषि रक्षक पोर्टल और हेल्पलाइन (केआरपीएच) विकसित की गई है। एक अखिल भारतीय टोल फ्री नंबर 14447 शुरू किया गया है और इसे बीमा कंपनियों के डेटाबेस से जोड़ा गया है, जहां किसान अपनी शिकायतें/मुद्दे उठा सकते हैं। इन शिकायतों/मुद्दों के समाधान के लिए समयसीमा भी तय की गई है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, **सीसीई-एग्री ऐप** के माध्यम से उपज डेटा/फसल कटाई प्रयोग (सीसीई) डेटा को कैप्चर करना और इसे राष्ट्रीय फसल बीमा पोर्टल पर अपलोड करना, बीमा कंपनियों को सीसीई के संचालन को देखने की अनुमति देना, राष्ट्रीय फसल बीमा पोर्टल के साथ राज्य भूमि रिकॉर्ड को एकीकृत करना आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान हो सके।

इस योजना के अंतर्गत हाल ही में वर्ष 2023-24 से वस्तुपरक फसल क्षति एवं नुकसान आकलन तथा पारदर्शिता के लिए निम्नलिखित प्रौद्योगिकियों को भी कार्यान्वित किया गया है:

- (i) **यस-टेक (यील्ड एस्टीमेशन सिस्टम बेस्ड ऑन टेक्नोलॉजी)** को रिमोट-सेंसिंग आधारित उपज अनुमान में क्रमिक रूप से स्थानांतरित करने के लिए उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान लगाने में मदद करने के लिए लागू किया गया है। यह पहल खरीफ 2023 से धान और गेहूं की फसलों के लिए शुरू की गई है जिसमें उपज अनुमान में 30% महत्व अनिवार्य रूप से यस-टेक से प्राप्त उपज को दिया जाएगा। खरीफ 2024 सीजन से सोयाबीन की फसल को जोड़ा गया है।
- (ii) जीपी और ब्लॉक स्तर पर हाइपर-लोकल मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क के 5 गुना के बराबर स्वचालित मौसम स्टेशनों (एडब्ल्यूएस) और स्वचालित वर्षा-मापकों (एआरजी) के नेटवर्क की स्थापना के लिए **विंडस (वेदर इंफॉर्मेशन नेटवर्क एंड डेटा सिस्टम)** को लागू किया गया है। इसे भारत मौसम विज्ञान विभाग (आईएमडी) के समन्वय में डेटा की अंतर-संचालन और साझाकरण के साथ स्वचालित मौसम स्टेशनों और स्वचालित वर्षा-मापकों के एक राष्ट्रीय एकीकृत नेटवर्क में फीड किया जाएगा। विंडस न केवल यस-टेक के लिए बल्कि प्रभावी सूखा और आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पादों के लिए भी डेटा प्रदान करता है।

विभाग सभी स्टैकहोल्डर्स के साथ साप्ताहिक वीडियो कॉन्फ्रेंस, वन-टू-वन मीटिंग तथा राष्ट्रीय समीक्षा सम्मेलनों के माध्यम से दावों के समय पर निपटान सहित बीमा कंपनियों के कामकाज की नियमित निगरानी कर रहा है।

प्राप्त अनुभव, विभिन्न स्टैकहोल्डर्स के विचारों के आधार पर तथा बेहतर पारदर्शिता, जवाबदेही, किसानों को दावों का समय पर भुगतान सुनिश्चित करने और योजना को अधिक किसान हितैषी बनाने के उद्देश्य से, सरकार ने समय-समय पर प्रधानमंत्री फसल बीमा योजना के प्रचालनात्मक दिशानिर्देशों को व्यापक रूप से संशोधित किया है ताकि यह सुनिश्चित किया जा सके कि योजना के तहत पात्र लाभ समय पर और पारदर्शी तरीके से किसानों तक पहुंच सके।

जहां तक राजस्थान में पीएमएफबीवाई के कार्यान्वयन का संबंध है, राज्य में 31.01.2025 तक किसानों द्वारा भुगतान किए गए प्रीमियम और 2020-21 से 2023-24 तक भुगतान किए गए दावों का विवरण नीचे दिया गया है:

वर्ष	किसानों का प्रीमियम (रुपए करोड़में)	भुगतान किए गए दावे (रुपए करोड़ में)
2020-21	903.36	4357.51
2021-22	823.79	5176.77
2022-23	838.97	4299.00
2023-24	1018.86	2430.25

इसके अलावा, पारदर्शिता लाने, उपज आकलन की दक्षता में सुधार करने के साथ-साथ योजना के तहत दावों का समय पर निपटान सुनिश्चित करने के लिए, राजस्थान सरकार ने खरीफ 2024 से राज्य में प्रौद्योगिकी आधारित उपज आकलन (यस-टेक) को कार्यान्वित करना शुरू कर दिया है।

TIMELINE FOR INITIATION OF MAKHANA BOARD IN BIHAR

4136. SHRI SUDHAKAR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has established any timeline for the initiation of the Makhana Board in Bihar, as announced in the Budget 2025, if so, the details thereof;

(b) the details of steps being taken to support makhana farmers in terms of research, market linkages, price stability, and technological advancements;

(c) whether the Government plans to introduce any financial incentives or subsidies for makhana cultivation and processing; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Ministry of Agriculture and Farmers Welfare, subsequent to the budget announcement 2025, has commenced the process for establishment of the Makhana Board with the objectives to improve production, processing, value addition and marketing of makhana, along with handholding and training support to makhana farmers.

Further, Indian Council of Agriculture Research-National Research Centre for Makhana, Darbhanga is doing research work and has started an incubation centre for farmers and entrepreneurs. The centre is promoting mechanization in harvesting and processing of makhana. The centre is also distributing seeds for improving productivity and is providing regular hands-on training to farmers for production, processing, value addition and marketing of makhana.

E-COMMERCE PLATFORMS

4137. SHRI G. KUMAR NAIK:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware of the impact of the rapid growth of e-commerce quick delivery platforms on traditional kirana shops, particularly regarding pricing and competition, if so, the details thereof;

- (b) if so, the details of measures are being taken to ensure fair trade practices and prevent predatory pricing, creating a level playing field between e-commerce platforms and small retailers, if not, the reasons therefor;
- (c) whether the Government is considering regulatory frameworks to protect the interests of kirana shops and promote their integration with e-commerce platforms for mutual benefit and if so, the details thereof; and
- (d) the details of support mechanisms are being offered by the Government to help kirana shops modernize, improve their operations and remain competitive in the evolving digital economy?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Pricing and discounting of products are business decisions driven by market forces. However, imposition of unfair or discriminatory prices (including predatory pricing) by a dominant enterprise or group is prohibited under provisions of Section 4 of the Competition Act, 2002. The Competition Commission of India (CCI) established under the said act decides matters of anti-competitive practices, including predatory pricing, on a reference by the aggrieved party. Action is taken as and when such allegations of anomalies and violations of existing laws are brought to the notice of the Government.

Additionally, the Foreign Direct Investment (FDI) policy on e-commerce and retail sectors reflects the Government's intent to safeguard local business interests. Para 5.2.15.2 of the FDI Policy on e-commerce [as amended vide

Press Note 2 (2018 Series) dated 26.12.2018 issued by the Department for Promotion of Industry and Internal Trade (DPIIT)], prohibits FDI in inventory based models of e-commerce, where the inventory of goods and services is owned by the e-commerce entity and sold directly to consumers. To safeguard and promote local business interests, the FDI Policy for Single Brand Retail Trade (SBRT) mandates that for foreign investment beyond 51%, 30% of the value of goods purchased should be sourced from India, preferably from Micro, Small, and Medium Enterprises (MSMEs), village and cottage industries, artisans, and craftsmen across all sectors. Similarly, the FDI Policy on Multi-Brand Retail Trading (MBRT) outlines several conditions to ensure that the benefits of FDI in the sector create commensurate forward and backward linkages. Furthermore, to curb opportunistic takeovers or acquisitions of Indian companies, amendments were made to the FDI policy via Press Note 3 (2020 Series). According to these amendments, an entity of a country, which shares land border with India or where the beneficial owner of an investment into India is situated in or is a citizen of any such country, can invest only under the Government route.

(c) and (d) The Government has been focusing on protecting the interests of small retailers and traditional kirana stores, safeguarding local business interests and promoting fair competition. Various measures in the form of Acts, Rules, and Policies have been put in place to ensure fair trade practices and a level playing field and act against anti-competitive practices by e-commerce platforms. Some of the Acts applicable to e-Commerce Sector are Consumer Protection Act,

2019; Consumer Protection (E-commerce) Rules, 2020; Competition, Act, 2002; Central Goods and Services (CGST) Act, 2017; Information Technology Act, 2000; Payment and Settlement Systems Act, 2007; Income Tax Act, 1961; Companies Act, 2013; Copyright Act, 1957 etc. FDI policy and Foreign Exchange Management Act, 1999 contain provisions related to Foreign Direct Investment (FDI) in e-Commerce Sector.

The Competition Act, 2002 mandates the Competition Commission of India to prevent practices having adverse effect on competition, to promote and sustain competition in markets, to protect the interests of consumers and to ensure freedom of trade carried on by other participants in markets, in India. The CCI looks into the matter relating to anti-competitive agreements and abuse of dominance by enterprises in all the sectors of the economy.

In addition to the already existing comprehensive legislative framework mentioned above, the Department for Promotion of Industry and Internal Trade (DPIIT) has also pioneered the initiative of Open Network for Digital Commerce (ONDC). The initiative aims at promoting open networks for all aspects of exchange of goods and services over digital or electronic networks. ONDC protocols standardize operations like cataloguing, inventory management, order management and order fulfilment. Thus, small and medium sized businesses can use any ONDC compatible applications instead of being governed by specific platform centric policies. This provides multiple options to them to be discoverable over network and conduct business. It also encourages

easy adoption of digital means by those currently not on digital commerce networks.

15वें वित्त आयोग के अंतर्गत अनुदान

4138. श्री चन्द्र प्रकाश जोशी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा 15वें वित्त आयोग द्वारा अनुदानों के अंतर्गत आबंटित निधि के प्रभावी कार्यान्वयन की निगरानी के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (ख) विभिन्न राज्यों की जनसंख्या और ग्रामीण विकास आवश्यकता को ध्यान में रखते हुए सरकार निधियों के संवितरण को किस प्रकार न्यायोचित ठहराती है;
- (ग) क्या भविष्य में निधि के उपयोग संबंधी दक्षता और प्रभावशीलता में वृद्धि करने के लिए नीतिगत समायोजन का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) राजस्थान राज्य में ग्रामीण स्थानीय निकायों के लिए 15वें वित्त आयोग द्वारा अनुदानों की स्थिति का जिलावार ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

- (क) भारतीय संविधान का अनुच्छेद 280 केंद्रीय वित्त आयोगों को संघ, राज्यों और उनके संबंधित स्थानीय निकायों के वित्त की स्थिति का आकलन करने और राज्यों और स्थानीय निकायों को विभिन्न उद्देश्यों के लिए करों के बंटवारे के साथ-साथ अनुदानों की सिफारिश करने का आधार प्रदान करता है। ग्रामीण स्थानीय निकायों द्वारा वेतन या अन्य स्थापना व्यय को छोड़कर संविधान की ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत स्थान विशेष की जरूरतों के लिए वित्त आयोग के अनुदान का उपयोग किया जा सकता है।

पंचायतों का विषय राज्य सरकार के अधिकार क्षेत्र में आता है, राज्यों और पंचायती राज संस्थाओं को केंद्रीय वित्त आयोग के अनुदान सहित पंचायत निधियों के उपयोग का कुशलतापूर्वक प्रबंधन और प्रभावी ढंग से निगरानी और मूल्यांकन करने की सुविधा प्रदान करने के लिए, पंचायती राज मंत्रालय ने पंद्रहवें वित्त आयोग अनुदानों के राज्यवार वितरण और उपयोग की निगरानी के लिए कई उपायों को लागू किया है। पंचायती राज मंत्रालय ग्रामीण स्थानीय निकायों को अनुदानों को समय पर जारी करने के लिए सभी पात्रता शर्तों को पूरा करने में सहायता प्रदान करने के लिए राज्यों के साथ नियमित बैठकें और वार्तालाप करता है।

पंचायती राज मंत्रालय ने 2020 में ई-ग्रामस्वराज एप्लिकेशन लॉन्च किया। यह एप्लिकेशन पंचायत को कामकाज के विभिन्न पहलुओं, जैसे नियोजन, बजट, लेखांकन और लेखा परीक्षा की निगरानी करने में सक्षम बनाता है। राज्य, केंद्रीय वित्त आयोग के अनुदानों के उपयोग की व्यवस्थित निगरानी के लिए ई-ग्राम स्वराज एप्लिकेशन का लाभ उठा सकते हैं। यह योजना मॉड्यूल राज्यों को यह ट्रैक करने की अनुमति देता है कि पंचायती राज संस्थाएं किस प्रकार पहचानी गई आवश्यकताओं को अपनी विकास योजनाओं में शामिल करती हैं, तथा बजट आवंटन के साथ संरेखण सुनिश्चित करती हैं। इसके बाद, प्रगति रिपोर्टिंग मॉड्यूल अनटाइड अनुदान द्वारा वित्त पोषित गतिविधियों से संबंधित भौतिक और वित्तीय प्रगति की निगरानी की सुविधा प्रदान करता है, जबकि लेखांकन मॉड्यूल वित्तीय लेनदेन और व्यय पैटर्न की विस्तृत ट्रैकिंग को सक्षम बनाता है। इन कार्यात्मकताओं का उपयोग करके, राज्य इस बारे में व्यापक जानकारी प्राप्त कर सकते हैं कि स्थानीय विशिष्ट आवश्यकताओं को पूरा करने के लिए अनुदानों का उपयोग कैसे किया जा रहा है, जिससे अधिक प्रभावी और पारदर्शी संसाधन आवंटन को बढ़ावा मिलता है।

मंत्रालय ने ग्राम पंचायतों के लिए ई-ग्राम स्वराज को सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के साथ एकीकृत किया है ताकि विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान किया जा सके। इसके अलावा, पंचायत खातों और उनके वित्तीय प्रबंधन के ऑनलाइन ऑडिट के लिए एक एप्लिकेशन 'ऑडिटऑनलाइन' विकसित किया गया है। अप्रैल 2020 में शुरू

किया गया ऑडिटऑनलाइन, केंद्रीय वित्त आयोग के फंड के उपयोग की पारदर्शी ऑडिटिंग की सुविधा देता है और पंचायतों के वित्तीय प्रबंधन को मजबूत करता है।

(ख) पंद्रहवें वित्त आयोग ने ग्रामीण स्थानीय निकायों के लिए वर्ष 2020-21 [अंतरिम अवधि] के लिए 60,750 करोड़ रुपये एवं 2021-2026 की अवधि के लिए 2,36,805 करोड़ रुपये, आवंटन की सिफारिश की है।

पंद्रहवें वित्त आयोग द्वारा अपनाए गए निधियों के आवंटन के मानदंड में राज्यों के बीच पारस्परिक वितरण जनसंख्या पर 90 प्रतिशत के भारांक और राज्यों के क्षेत्रफल पर 10 प्रतिशत के भारांक पर होता है।

सभी स्तरों के बीच पारस्परिक वितरण राज्य सरकारों द्वारा नवीनतम राज्य वित्त आयोग (एसएफसी) की स्वीकृत सिफारिशों के आधार पर और निम्नलिखित बैंडों के अनुरूप है:

वितरण की सीमा	ग्राम पंचायतें	ब्लॉक पंचायतें	जिला पंचायतें
न्यूनतम	70%	10%	5%
अधिकतम	85%	25%	15%

जिन राज्यों में केवल ग्राम और जिला पंचायतों वाली दो स्तरीय प्रणाली है, वहाँ आवंटन निम्नलिखित श्रेणी में है:

वितरण की सीमा	ग्राम पंचायतें	जिला पंचायतें
न्यूनतम	70%	15%
अधिकतम	85%	30%

राज्य वित्त आयोग (एसएफसी) की सिफारिश उपलब्ध नहीं होने की स्थिति में, विभिन्न-स्तरों के भीतर पारस्परिक वितरण को ऊपर बताए गए बैंड के अनुसार राज्य सरकार द्वारा तय किया

जाना चाहिए। राज्य भर में संबंधित संस्थाओं के बीच अंतर-स्तरीय वितरण जनसंख्या और क्षेत्रफल के आधार पर 90:10 के अनुपात में या नवीनतम एसएफसी की स्वीकृत सिफारिश के अनुसार होना चाहिए।

(ग) पंचायती राज मंत्रालय पंचायती राज संस्थाओं के कामकाज में पारदर्शिता बढ़ाने के लिए एक उपकरण के रूप में प्रौद्योगिकी को बढ़ावा दे रहा है। मंत्रालय ई-ग्राम स्वराज-जीईएम इंटरफेस के माध्यम से पंचायतों में खरीद में अधिक पारदर्शिता को बढ़ावा देने के प्रयास कर रहा है। इस इंटरफेस ने सभी पंचायतों को जीईएम के माध्यम से अपनी वस्तुओं/सेवाओं की खरीद करने और ई-ग्राम स्वराज के माध्यम से निर्बाध तरीके से योजना/भुगतान करने के लिए पंद्रहवें वित्त आयोग अनुदान का उपयोग करने में सक्षम बनाया है। जवाबदेही और पारदर्शिता के सिद्धांत को और मजबूत करते हुए, मंत्रालय ने ऑडिटऑनलाइन एप्लिकेशन में एक्शन टेकन रिपोर्ट (एटीआर) मॉड्यूल को शामिल करके ऑनलाइन ऑडिट प्रक्रिया में संरचित परिणति पेश करने के लिए एक तंत्र भी विकसित किया है।

वित्त वर्ष 2021-22 से 2025-26 के दौरान ग्रामीण स्थानीय निकाय अनुदानों पर पंद्रहवें वित्त आयोग की सिफारिशों के कार्यान्वयन के लिए वित्त मंत्रालय द्वारा जारी परिचालन दिशा-निर्देशों के अनुसार 15वें वित्त आयोग के अनुदानों की सिफारिश/जारी की जा रही है। 15वें वित्त आयोग के अंतर्गत अनुदान जारी करने के लिए वित्त मंत्रालय के दिशानिर्देशों के अनुसार अनिवार्य पात्रता शर्तें निम्नानुसार हैं:

1. ग्रामीण स्थानीय निकायों को अनुदान के लिए पात्र माना जाएगा, यदि वे विधिवत रूप से गठित हैं, अर्थात् यदि विधिवत निर्वाचित निकाय मौजूद हैं, सिवाय उन राज्यों/क्षेत्रों के जहां संविधान का भाग IX लागू नहीं होता है। यदि सभी निकाय विधिवत रूप से गठित नहीं हैं, तो अनुदान केवल विधिवत रूप से गठित निकायों के लिए वास्तविक आवंटन/अनुपात के आधार पर राज्य को जारी किया जाएगा।

2. विचाराधीन वित्तीय वर्ष के लिए ग्रामीण स्थानिय निकायों द्वारा योजनाओं को ई-ग्रामस्वराज पर अपलोड करना, जैसा भी मामला हो, ऐसा न करने पर अनुदान केवल उन्हीं ग्रामीण स्थानिय निकायों को आनुपातिक आधार पर जारी किया जाएगा, जिन्होंने ई-ग्रामस्वराज एप्लीकेशन पर योजनाएं अपलोड की हैं।
3. ग्रामीण स्थानीय निकायों को पंद्रहवें वित्त आयोग अनुदानों के लेन-देन के लिए अनिवार्य रूप से ई-ग्राम स्वराज – पीएफएमएस पर ऑनबोर्ड होना होगा।
4. सभी आरएलबी को ऑडिटऑनलाइन पर पिछले वर्ष से पहले के वर्ष के वार्षिक खातों का ऑडिट पूरा करना होगा, ऐसा न करने पर अनुदान केवल उन्हीं आरएलबी को आनुपातिक आधार पर जारी किया जाएगा, जिन्होंने ऑडिटऑनलाइन एप्लीकेशन पर ऑडिट पूरा कर लिया है।
5. इसी तरह, सभी आरएलबी को यह सुनिश्चित करना होगा कि पिछले वर्ष के अनंतिम खाते ई-ग्रामस्वराज पोर्टल पर उपलब्ध हों, ऐसा न करने पर अनुदान केवल उन्हीं आरएलबी को आनुपातिक आधार पर जारी किया जाएगा, जिनके वार्षिक खाते ई-ग्रामस्वराज एप्लीकेशन पर उपलब्ध हैं।
6. जिन राज्यों ने ऐसा नहीं किया है, उन्हें राज्य वित्त आयोग का गठन करना होगा, उनकी सिफारिशों पर कार्य करना होगा और मार्च 2024 तक या उससे पहले राज्य विधानमंडल के समक्ष की गई कार्रवाई के संबंध में स्पष्टीकरण ज्ञापन प्रस्तुत करना होगा। मार्च 2024 के बाद, ऐसे राज्यों को कोई अनुदान जारी नहीं किया जाएगा, जिन्होंने राज्य वित्त आयोग और इन शर्तों के संबंध में संवैधानिक प्रावधानों का अनुपालन नहीं किया है।
7. समय पर धन वितरण: केंद्र सरकार से 15वें वित्त आयोग द्वारा अनुशंसित अनुदान प्राप्त होने पर राज्य सरकारों को 10 कार्य दिवसों के भीतर संबंधित पंचायतों/पारंपरिक निकायों को हस्तांतरित करना आवश्यक है। 10 कार्य दिवसों से अधिक की देरी होने पर राज्य सरकार को

पिछले वर्ष के लिए बाजार उधार/राज्य विकास ऋण पर ब्याज की औसत प्रभावी दर के अनुसार देरी की अवधि के लिए ब्याज सहित अनुदान जारी करना आवश्यक है।

(घ) राज्य सरकार द्वारा दी गई सूचना के अनुसार, राजस्थान राज्य में ग्रामीण स्थानीय निकायों के लिए 15वें वित्त आयोग के तहत जारी अनुदानों का जिलावार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

राजस्थान राज्य में ग्रामीण स्थानीय निकायों के लिए 15वें वित्त आयोग के तहत जारी अनुदानों का जिलावार ब्यौरा

(राशि करोड़ रुपये में)

क्र. सं.	जिले का नाम	2020-21	2021-22	2022-23	2023-24	2024-25
1	अजमेर	106.71	78.87	82.06	77.59	59.39
2	अलवर	169.66	125.41	130.47	123.36	86.21
3	बांसवाड़ा	139.19	102.88	107.03	101.20	65.22
4	बरन	84.81	62.69	65.22	61.66	39.43
5	बाड़मेर	188.58	139.39	145.02	137.12	104.09
6	भरतपुर	118.22	87.38	90.91	85.95	53.88
7	भीलवाड़ा	136.64	101.00	105.07	99.35	68.86
8	बीकानेर	151.16	111.73	116.24	109.91	83.48
9	बूंदी	83.54	61.75	64.24	60.74	44.93
10	चित्तौड़गढ़	97.25	71.88	74.78	70.71	48.92
11	चुरू	108.33	80.07	83.30	78.77	60.05
12	दौसा	103.46	76.48	79.56	75.23	44.43
13	धौलपुर	75.15	55.55	57.79	54.64	29.43
14	डूंगरपुर	110.96	82.01	85.32	80.68	50.35
15	गंगानगर	120.80	89.29	92.90	87.84	56.43
16	हनुमानगढ़	102.61	75.85	78.91	74.61	51.75
17	जयपुर	183.79	135.85	141.33	133.64	103.90
18	जैसलमेर	122.85	90.81	94.47	89.32	70.85
19	जालौर	117.13	86.58	90.08	85.17	58.89
20	झालावाड़	91.10	67.34	70.06	66.24	41.78
21	झुंझुनू	99.14	73.28	76.24	72.08	45.80
22	जोधपुर	170.08	125.72	130.79	123.67	96.10
23	करौली	101.34	74.91	77.93	73.68	43.15

24	कोटा	66.93	49.47	51.47	48.66	31.40
25	नागौर	172.25	127.32	132.46	125.24	89.15
26	पाली	123.20	91.06	94.74	89.58	63.92
27	प्रतापगढ़	80.91	59.81	62.22	58.83	33.65
28	राजसमंद	74.19	54.84	57.05	53.94	35.60
29	सवाई माधोपुर	87.59	64.74	67.36	63.69	36.10
30	सीकर	117.60	86.92	90.43	85.51	58.74
31	सिरोही	78.17	57.78	60.11	56.84	35.50
32	टोंक	91.10	67.34	70.06	66.24	47.89
33	उदयपुर	187.58	138.65	144.25	136.39	96.62
	कुल	3862.00	2854.68	2969.84	2808.05	1935.89

BLUE ECONOMY

4139. SHRI T. R. BAALU:

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- whether the Government has taken note of the imminent threat to the Blue Economy in the wake of endangerment caused by climate change to the fishermen's and other coastal communities' livelihood, if so, the mitigation response of the Government;
- whether Food and Agricultural Organization (FAO) has offered necessary any assistance in this regard; and
- if so, whether the Government has accepted it and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) The Department of Fisheries, Ministry of Fisheries Animal Husbandry and Dairying, Government of India has taken note of the imminent threat to the Blue Economy posed by climate change, which may affect the livelihoods of fishermen and other coastal communities. In this regard, the Department of Fisheries, Government of India under the *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) in consultation with the coastal State Governments, has identified 100 coastal fishermen villages situated close to the coastline as Climate Resilient Coastal Fishermen Villages (CRCFV). The activities promoted in the identified coastal fishermen villages under PMMSY are need-based facilities, including development of common facilities like fish drying yards, fish processing centers, fish markets, fishing jetties, ice plants, cold storages, and emergency rescue facilities. The Government is also promoting the climate-resilient livelihoods like aquaculture, especially the mariculture of seaweed, food and ornamental fishes, bivalves etc. through the schemes of the Department of Fisheries, Government of India. Further, for livelihood and nutritional support for socio-economically backward active traditional fisher's families during fish ban/lean period and insurance cover to fishers are also provided under the PMMSY scheme. Additionally, the ICAR-Fisheries Research Institutes have been contributing to promote inland and marine aquaculture activities through ongoing research, technology development, and capacity-building programs with funding support of the Government of India.

(b) and (c) The Department of Fisheries, Government of India has not received any assistance from the Food and Agricultural Organization (FAO) in this regard.

However, to combat marine plastic pollution, particularly from fishing and maritime sectors, the Department of Fisheries, Government of India has been actively engaged in the global and regional efforts like Glolitter Partnership Project and Reglitter Project both of which are jointly implemented by the International Maritime Organization (IMO), Food, and Agriculture Organization of the United Nations (UN-FAO). These projects focus on preventing and reducing Marine Plastic Litter (MPL) from sea-based sources, with an emphasis on addressing abandoned, lost, or discarded fishing gear (ALDFG) and wastes from ships. The Bay of Bengal Large Marine Ecosystem (BOBLME) Project funded by the Global Environment Facility (GEF) and NORAD with co-financing from member countries and being implemented by the FAO in partnership with regional organizations viz. Bay of Bengal Programme Inter-Governmental Organization (BOBP-IGO) in its member countries, including India. The BOBLME Project is promoting the concept of Ecosystem Approach to Fisheries Management (EAFM) that aims to integrate ecological health, social equity, and economic sustainability, ensuring that fisheries management addresses broader ecosystem and community needs. The Department of Fisheries, Government of India hosted the FAO Workshop on Mainstreaming Climate Change into International Fisheries Governance and Strengthen of Fisheries Management Measures in the Indo-Pacific Region, organized by BOBP-IGO and NFDB during 16th -19th October, 2023. Over 15 Regional Fisheries Bodies from the region participated in the event and identified potential areas for collaboration and the

capacity development needs in mainstreaming climate change in fisheries management.

DIVYA KALA MELA

4140. MS. BANSURI SWARAJ

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government proposes to organize Divya Kala Melas on a larger scale, keeping in view the broader interests of persons with disabilities in the country, If so, the details thereof, including any schemes or plans in this regard;
- (b) the details and number of persons who have been benefitted from Divya Kala Mela in recent years for employment generation and economic empowerment; and
- (c) whether the Government proposes to enhance the budget allocation for Divya Kala Mela in view of its success, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) to (c) The Government is organizing Divya Kala Melas on a larger scale under the Awareness Generation and Publicity Scheme [sub-scheme under Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)] for awareness generation and to provide a platform to Divyangjan to promote the sale of the products made by them.

So far, 24 Divya Kala Melas have been organized since December, 2022 across the country. Around 1550 Divyang entrepreneurs and artisans have benefitted through participation in these Divya Kala Melas wherein sales worth Rs 16.80 crore were made by them. During these Melas, loans worth Rs.17.42 Crore were sanctioned to 919 Divyangjan under the National Divyangjan Finance Development Corporation (NDFDC) loan scheme.

... (व्यवधान)

माननीय अध्यक्ष: सदन की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

11.45 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

*The Lok Sabha reassembled at Twelve of the Clock
(Shri Jagdambika Pal in the Chair)*

... (व्यवधान)

माननीय सभापति: पहले आप चेयर से सुन लें। आप बैठ जाइए।

... (व्यवधान)

माननीय सभापति: आप बैठ जाएं। मैं सबको सुनूंगा।

मनीष जी, पहले आप बैठ जाइए। मैं सभी को सुनूंगा। गौरव जी, आप भी बैठ जाइए। मैं आपको मौका दूंगा।

... (व्यवधान)

माननीय सभापति: पहले जो बैलेट के जो 20 सदस्य हैं, उनको मौका दूंगा। आप बैठ जाइए।

SHRI MANISH TEWARI (CHANDIGARH): Sir, why is the Government not making a statement on the issue? ... (*Interruptions*)

HON. CHAIRPERSON: I am not allowing you. Nothing will go on record.

... (*Interruptions*) *

HON. CHAIRPERSON: If I am ready, I will allow you. This is not the procedure.

You are a senior Member of Parliament.

... (*Interruptions*)

माननीय सभापति: माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। अध्यक्ष जी ने स्थगन प्रस्ताव की किसी सूचना की अनुमति प्रदान नहीं की है।

... (व्यवधान)

माननीय सभापति: अब सभा पटल पर पत्र रखे जाएंगे।

... (व्यवधान)

माननीय सभापति: पहले सभा पटल पर पत्र रखे जाएंगे, फिर जीरो आवर होगा। पहले जीरो आवर हो जाने दीजिए।

... (व्यवधान)

HON. CHAIRPERSON: Mr. Gogoi and Mr. Tewari, kindly cooperate with me.

... (*Interruptions*)

12.03 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री जितिन प्रसाद जी।

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) भारतीय मानक ब्यूरो अधिनियम, 2016 की धारा 16 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) फर्नीचर (गुणवत्ता नियंत्रण) आदेश, 2025 जो दिनांक 14 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.801(अ) में प्रकाशित हुआ था।

(दो) एयर कंडीशनर तथा इससे संबद्ध पुर्जे, हर्मेटिक कंप्रेसर और टेंपरेचर सेंसिंग कंट्रोल्ल्स (गुणवत्ता नियंत्रण) संशोधन आदेश, 2025 जो दिनांक 11 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 695(अ) में प्रकाशित हुआ था।

(तीन) स्टेनलेस स्टील पाइप और ट्यूब (गुणवत्ता नियंत्रण) आदेश, 2025 जो दिनांक 11 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.693(अ) में प्रकाशित हुआ था।

(चार) एयर कूलर और एयर फिल्टर (गुणवत्ता नियंत्रण) आदेश, 2025 जो दिनांक 30 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.529(अ) में प्रकाशित हुआ था।

(पांच) फ्लैशलाइट (गुणवत्ता नियंत्रण) आदेश, 2025 जो दिनांक 28 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.501(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 2446/18/25]

(छह) रेफ्रिजरेटिंग उपकरण (गुणवत्ता नियंत्रण) संशोधन आदेश, 2025 जो दिनांक 21 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.358(अ) में प्रकाशित हुआ था।

(सात) डोमेस्टिक वाटर हीटिंग के लिए विद्युत उपकरण (गुणवत्ता नियंत्रण) आदेश,

2025 जो दिनांक 21 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.355(अ) में प्रकाशित हुआ था।

(आठ) प्रयोगशाला ग्लासवेयर (गुणवत्ता नियंत्रण) संशोधन आदेश, 2024 जो दिनांक 11 दिसंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 5358(अ) में प्रकाशित हुआ था।

(नौ) इलेक्ट्रिक फेंस एनर्जाइजर्स (गुणवत्ता नियंत्रण) आदेश, 2024 जो दिनांक 19 नवंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या का.आ.4958(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 2447/18/25]

(2) विदेश व्यापार (विकास और विनियमन) अधिनियम, 1992 की धारा 19 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ.7624(अ) जो दिनांक 26 नवंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस), 2022 – अनुसूची-1 (आयात नीति) को दिनांक 16 अगस्त, 2024 के वित्त अधिनियम 2024 (2024 का संख्यांक 2) के साथ समक्रमित किये जाने के बारे में है।

(दो) का.आ.5160(अ) जो दिनांक 29 नवंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस), 2022, अनुसूची-1 (आयात नीति) के अध्याय 85 के अंतर्गत कवर किए गए आईटीसी एचएस कोड 85423100, 85423900, 85423200, 85429000 और 85423300 की आयात नीति शर्त में संशोधन किये जाने के बारे में है।

(तीन) का.आ.5251(अ) जो दिनांक 5 दिसंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) के माध्यम से सेनेगल और गाम्बिया को टूटे हुए चावल के निर्यात के बारे में है।

- (चार) का.आ.5654(अ) जो दिनांक 31 दिसंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ तथा जो आईटीसी (एचएस) 2022, अनुसूची-1 (आयात नीति) के अध्याय 07 के आईटीसी (एचएस) कोड 07131010 के तहत पीली मटर के लिए आयात अवधि को बढ़ाये जाने के बारे में है।
- (पांच) का.आ.5651(अ) जो दिनांक 31 दिसंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ तथा जो आईटीसी (एचएस) 2022, अनुसूची-1 (आयात नीति) के अध्याय 27 के अंतर्गत कम राख वाले मेटलर्जिकल कोक के आयात पर मात्रात्मक प्रतिबंध लगाये जाने के बारे में है।

[Placed in Library, See No. LT 2448/18/25]

- (छह) का.आ.5636(अ) जो दिनांक 30 दिसंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो शहद के निर्यात पर न्यूनतम निर्यात मूल्य (एमईपी) लगाये जाने के बारे में है।
- (सात) का.आ.5644(अ) जो दिनांक 31 दिसंबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा आईटीसी (एचएस) 2022, अनुसूची-1 (आयात नीति) के अध्याय 28 के अंतर्गत शामिल सोडा ऐश के आयात पर न्यूनतम आयात मूल्य (एमआईपी) लगाये जाने के बारे में है।
- (आठ) का.आ.23(अ) जो दिनांक 2 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो विदेश व्यापार नीति तैयार करने या उसमें संशोधन करने के संबंध में आयातकों/निर्यातकों/उद्योग विशेषज्ञों सहित संबंधित हितधारकों से विचार, सुझाव, टिप्पणियां या फीडबैक प्राप्त करने हेतु हितधारकों के साथ परामर्श के लिए पैरा 1.07क और 1.07ख को शामिल किए जाने के लिए विदेश व्यापार नीति 2023 में संशोधन किए जाने के बारे में है।

- (नौ) का.आ.101(अ) जो दिनांक 6 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) के माध्यम से नेपाल को गेहूं के निर्यात के बारे में है।
- (दस) का.आ.97(अ) जो दिनांक 6 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ तथा जो आईटीसी (एचएस), 2022 के अध्याय 60 के अंतर्गत आने वाले सिंथेटिक बुने हुए कपड़ों की आयात नीति और आयात नीतिगत शर्त में संशोधन किए जाने के बारे में है।

[Placed in Library, See No. LT 2449/18/25]

- (ग्यारह) का.आ.200(अ) जो दिनांक 13 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस) 2022 की अनुसूची- दो (निर्यात नीति) को दिनांक 16.08.2024 के वित्त अधिनियम 2024 के साथ समक्रमित किए जाने की अधिसूचना के बारे में है।
- (बारह) का.आ.361(अ) जो दिनांक 21 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कृत्रिम रूप से उत्पन्न स्रोतों से प्राप्त अगरवुड (एक्वीलेरिया मैलाकेंसिस) चिप्स और पाउडर तथा अगर ऑयल की निर्यात नीतिगत शर्त में संशोधन किए जाने के बारे में है।
- (तेरह) का.आ.439(अ) जो दिनांक 23 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो विदेश व्यापार नीति 2023 के अध्याय 4 के अंतर्गत 'हीरा अग्रदाय प्राधिकार-पत्र' के रूप में नई स्कीम शुरू किए जाने के बारे में है।
- (चौदह) का.आ.444(अ) जो दिनांक 24 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आईटीसी (एचएस) 2022 की अनुसूची-1 (आयात नीति) के अध्याय 38 के एचएस कोड 38089390 के अंतर्गत कवर किए गए

ग्लूफोसिनेट टेक्निकल की आयात नीतिगत शर्त में संशोधन किए जाने के बारे में है।

[Placed in Library, See No. LT 2450/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) भारत-तिब्बत सीमा पुलिस बल अधिनियम, 1992 की धारा 156 की उप-धारा (3) के अंतर्गत गृह मंत्रालय, भारत-तिब्बत सीमा पुलिस बल, आर्मीरर संवर्ग (समूह 'ख' तथा 'ग' पद) भर्ती (संशोधन) नियम, 2024, जो दिनांक 3 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 03(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा दिनांक 4 फरवरी 2025 की अधिसूचना सं. सा.का.नि. 118(अ) में प्रकाशित उसका एक शुद्धिपत्र।

[Placed in Library, See No. LT 2451/18/25]

- (2) भारत-तिब्बत सीमा पुलिस बल अधिनियम, 1992 की धारा 156 की उप-धारा (2) के खण्ड (ख) के अंतर्गत जारी अधिसूचना संख्या सा.का.नि.133(अ), जो दिनांक 13 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुई थी, तथा जिसमें दिनांक 21 नवंबर, 2023 की अधिसूचना संख्या सा.का.नि.856(अ) का शुद्धिपत्र अंतर्विष्ट है, की एक प्रति (केवल अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2452/18/25]

- (3) (एक) राष्ट्रीय रक्षा विश्वविद्यालय, गांधीनगर के वर्ष 2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (दो) राष्ट्रीय रक्षा विश्वविद्यालय, गांधीनगर के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 2453/18/25]

- (4) (एक) राष्ट्रीय मानव अधिकार आयोग, भारत, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय मानव अधिकार आयोग, भारत, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (तीन) राष्ट्रीय मानव अधिकार आयोग, भारत, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन पर की-गई-कार्रवाई ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण)।
- (5) उपर्युक्त(4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT2454 /18/25]

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल): महोदय, मैं पशुधन आयात अधिनियम, 1898 की धारा 2 के 3क के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी) संस्करण सभा पटल पर रखता हूँ:

- (1) का.आ.4396(अ) जो दिनांक 10 अक्टूबर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 11 जून, 2014 की अधिसूचना संख्या का.आ.1495(अ) में कतिपय संशोधन किए गए हैं।
- (2) का.आ.320(अ) जो दिनांक 17 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 22 सितम्बर, 2021 की अधिसूचना संख्या का.आ.3926(अ)

में कतिपय संशोधन किए गए हैं।

- (3) का.आ. 1139 (अ) जो दिनांक 12 मार्च, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 17 अक्टूबर, 2014 की अधिसूचना संख्या का.आ. 2666 (अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 2455/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय अधिनियम, 2020 की धारा 53 की उप-धारा (2) के अंतर्गत अधिसूचना संख्या का.आ.1240(अ), जो दिनांक 18 मार्च, 2025 के भारत के राजपत्र में प्रकाशित हुई थी, तथा जिसमें नागपुर (महाराष्ट्र), रायपुर (छत्तीसगढ़) और खोरधा (ओडिशा) में स्थापित परिसरों को राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय के परिसरों के रूप में शामिल किए जाने को अधिसूचित किया गया है, की एक प्रति(हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2456/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** On behalf of Shri Kamlesh Paswan, I rise to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Infrastructure Development Agency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural

Infrastructure Development Agency, New Delhi, for the year 2023-2024.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2457/18/25]

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) भारतीय केंद्रीय कुटीर उद्योग निगम लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा।
- (दो) भारतीय केंद्रीय कुटीर उद्योग निगम लिमिटेड, नई दिल्ली का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2458/18/25]

- (3) (एक) पावरलूम विकास और निर्यात संवर्धन परिषद (पीडीईएक्ससीआईएल), मुम्बई के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) पावरलूम विकास और निर्यात संवर्धन परिषद (पीडीईएक्ससीआईएल), मुम्बई के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2459/18/25]

12.04 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:

- (i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th March, 2025, agreed to the following amendments made by the Lok Sabha at its sitting held on the 12th March, 2025, in the Oilfields (Regulation and Development) Amendment Bill, 2024:

ENACTING FORMULA

1. That at page 1, line 1, **for** the words "Seventy-fifth", the words "Seventy-sixth" be substituted.

CLAUSE 1

2. That at page 1, line 4, **for** the figure "2024", the figure "2025" be **substituted**.

CLAUSE 2

3. That at page 2, line 12, **for** the figure "2024", the figure "2025" be **substituted**.
4. That at page 2, line 18, **for** the figure "2024", the figure "2025" be **substituted**.

CLAUSE 4

5. That at page 2, line 38, **for** the figure "2024", the figure "2025" be **substituted**.

CLAUSE 12

6. That at page 6, line 4, **for** the figure "2024", the figure "2025" be **substituted**.

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 24th March, 2025, adopted the following Motion regarding filling up of the casual vacancy in the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one Member to the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in the vacancy caused by the resignation of Shri V. Vijayasai Reddy from the membership of the Rajya

Sabha and communicate to the Lok Sabha the name of the Member so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri Yerram Venkata Subba Reddy, be appointed to the said Joint Committee to fill the vacancy."

12.05 hrs

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

Study Visit Report

डॉ. फगन सिंह कुलस्ते (मंडला) : महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 17 से 22 जनवरी 2025 तक रांची, कोलकाता और रायपुर का अध्ययन दौरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.05½ hrs

**STANDING COMMITTEE ON CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION**

Statements

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Sir, I rise to lay on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapters I and V of the following Action Taken Reports of the Standing Committee on Consumer Affairs, Food and Public Distribution:

- (1) First Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the

- Thirty-seventh Report (Seventeenth Lok Sabha) on the subject 'Initiatives in the North East in the Field of Consumer Rights Protection' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Second Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Thirty-eighth Report (Seventeenth Lok Sabha) on the subject 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (3) Third Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Thirty-ninth Report (Seventeenth Lok Sabha) on the subject 'Regulation of Weights and Measures with Specific Reference to Dispensing Machines at Fuel Stations' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (4) Fourth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the observations/ recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) on the subject 'Transforming Fair Price Shops' pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
-

12.06 hrs

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT, FORESTS AND CLIMATE CHANGE**

387th to 393rd Reports

SHRI TAPIR GAO (ARUNACHAL EAST): Sir, I rise to lay on the Table the following Reports (Hindi and English versions) of Standing Committee on Science and Technology, Environment, Forests and Climate Change:

- (1) Three Hundred Eighty-seventh Report on Demands for Grants (2025-26) of the Department of Atomic Energy.
 - (2) Three Hundred Eighty-eighth Report on Demands for Grant (2025-26) of the Department of Biotechnology.
 - (3) Three Hundred Eighty-ninth Report on Demands for Grants (2025-26) of the Department of Scientific and Industrial Research.
 - (4) Three Hundred Ninetieth Report on Demands for Grants (2025-26) of the Department of Science and Technology.
 - (5) Three Hundred Ninety-first Report on Demands for Grants (2025-26) of the Department of Space.
 - (6) Three Hundred Ninety-second Report on Demands for Grants (2025-26) of the Ministry of Environment, Forest and Climate Change.
 - (7) Three Hundred Ninety-third Report on Demands for Grants (2025-26) of the Ministry of Earth Sciences.
-

12.06½ hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

375th to 379th Reports

SHRIMATI JUNE MALIAH (MEDINIPUR): I rise to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:

- (1) Three Hundred Seventy-fifth Report on Demands for Grants (2025-26) of Ministry of Civil Aviation.
- (2) Three Hundred Seventy-sixth Report on Demands for Grants (2025-26) of Ministry of Culture.
- (3) Three Hundred Seventy-seventh Report on Demands for Grants (2025-26) of Ministry of Ports, Shipping and Waterways.
- (4) Three Hundred Seventy-eighth Report on Demands for Grants (2025-26) of Ministry of Road Transport and Highways.
- (5) Three Hundred Seventy-ninth Report on Demands for Grants (2025-26) of Ministry of Tourism.

12.07hrs

**MOTION RE: REPORT OF THE JOINT COMMITTEE ON CONSTITUTION
(ONE HUNDRED AND TWENTY NINTH AMENDMENT) BILL, 2024 AND
UNION TERRITORIES LAWS (AMENDMENT), BILL, 2024-
EXTENSION OF TIME**

श्री पी. पी. चौधरी (पाली) : महोदय, मैं प्रस्ताव करता हूँ:

“कि यह सभा ‘संविधान (एक सौ उनतीसवां संशोधन) विधेयक, 2024 तथा संघ राज्यक्षेत्र

विधि (संशोधन) विधेयक, 2024' संबंधी संयुक्त समिति के प्रतिवेदन को प्रस्तुत किए जाने के लिए समय मानसून सत्र, 2025 के अंतिम सप्ताह के पहले दिवस तक बढ़ाती है।"

माननीय सभापति: प्रश्न यह है:

"कि यह सभा 'संविधान (एक सौ उनतीसवां संशोधन) विधेयक, 2024 तथा संघ राज्यक्षेत्र विधि (संशोधन) विधेयक, 2024' संबंधी संयुक्त समिति के प्रतिवेदन को प्रस्तुत किए जाने के लिए समय मानसून सत्र, 2025 के अंतिम सप्ताह के पहले दिवस तक बढ़ाती है।"

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति: मेरा आप लोगों से आग्रह है कि हमारे पास आज का जीरो ऑवर और पिछले तीन दिनों के जीरो ऑवर हैं, तो करीब 80 जीरो ऑवर के प्रस्ताव हैं, जिन पर माननीय सदस्य बोलना चाहते हैं। मैं चाहूंगा कि दो-दो मिनट में आप अपनी बात कहें। यह मेरा आपसे आग्रह है।

... (व्यवधान)

माननीय सभापति: पहले यह सूची खत्म हो जाए, उसके बाद मौका देंगे।

... (व्यवधान)

माननीय सभापति: जिसका बैलेट है, मनीश जी आप यह जानते हैं।

... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : यह बहुत ही महत्वपूर्ण है।... (व्यवधान)

माननीय सभापति: बिल्कुल महत्वपूर्ण है, हर विषय महत्वपूर्ण है।

... (व्यवधान)

श्री मनीश तिवारी (चंडीगढ़): जुडीशियरी से जुड़ा हुआ सवाल है। ... (व्यवधान)

माननीय सभापति: आप ठीक कह रहे हैं, लेकिन जिसका बैलेट में नाम है, पहले उनको ले लेते हैं, उसके बाद आपको मौका देंगे।

... (व्यवधान)

श्री गौरव गोगोई : हम लोगों का एडजर्नमेंट मोशन है। आपने कहा था कि एडजर्नमेंट मोशन में अनुमति देंगे। यह रिकार्ड में है।

माननीय सभापति: मैंने कहा था कि शून्य प्रहर में अवसर देंगे। एडजर्नमेंट मोशन तो निरस्त हो गया है, किसी मोशन को स्वीकार नहीं किया है।

डॉ. राजीव भारद्वाज जी।

डॉ. राजीव भारद्वाज (कांगड़ा) : महोदय, आज आपने मुझे एक बड़ी ज्वलन्त समस्या पर अपनी बात रखने का सौभाग्य प्रदान किया है। मैं आपके द्वारा माननीय कृषि मंत्री महोदय का ध्यान अपने संसदीय क्षेत्र के गेहूं उत्पादक किसानों की ओर दिलाना चाहता हूँ।

महोदय, 123 वर्षों में पहली बार ऐसा हुआ है कि इतनी कम बरसात हुई हो। हिमाचल प्रदेश में इस बार सामान्य से 90 पर्सेंट कम बारिश हुई। हिमाचल प्रदेश में तीन 3 लाख 26 हजार हेक्टेयर भूमि पर गेहूं की खेती की जाती है। केवल दस प्रतिशत खेती हो पायी है, केवल 30 हजार हेक्टेयर भूमि पर गेहूं की खेती हो पायी है। मैं कृषि मंत्री महोदय से प्रार्थना करना चाहता हूँ कि किसानों की स्थिति हिमाचल प्रदेश में बहुत खराब है, जो 30 हजार हेक्टेयर पर खेती हुई है, उसमें कितनी यिल्ड आएगी, कहा नहीं जा सकता।

माननीय सभापति: आपकी मांग क्या है?

डॉ. राजीव भारद्वाज: सभापति महोदय, मेरी मांग है कि उनकी समस्या का समाधान करने का प्रयत्न करें। मुझे थोड़ा संरक्षण दें, मैं पहली बार बोल रहा हूँ। जिस क्षेत्र से मैं संबंध रखता हूँ, उस क्षेत्र में केवल गेहूं की खेती ही नहीं बल्कि बड़े-बड़े बागवान हैं। दशहरी आम के बड़े-बड़े बाग हैं, अमरुद के बाग हैं, किन्नू के बाग हैं, ये बागवान सूखे की मार से त्रस्त हो गए हैं। मैं नूरपुर क्षेत्र की बात करूँ, मैं आपके माध्यम से कृषि मंत्री महोदय से प्रार्थना करना चाहता हूँ कि हिमाचल प्रदेश में एक दल भेजें। मेरे लोक सभा क्षेत्र कांगड़ा में 92 हजार हेक्टेयर भूमि पर किसान खेती करता है। चम्बा में 30 हजार हेक्टेयर भूमि पर किसान खेती करता है, उनकी चिंता की जाए। केवल गेहूं ही नहीं, नकदी फसलें भी तबाह होने की कगार पर हैं।

माननीय सभापति: माननीय सदस्य, आप अपनी मांग रख दें।

डॉ. राजीव भारद्वाज : सभापति महोदय, कृपा करके उनको उचित मुआवजा दिलाने की कृपा की जाए। बहुत-बहुत धन्यवाद।

DR. KADIYAM KAVYA (WARANGAL): Hon. Chairperson, as an elected Parliamentarian from Warangal, the erstwhile capital of Kakatiya dynasty, I am here to make a request for developing Warangal as a major tourism destination. Warangal has rich cultural and historical heritage sites such as the Thousand Pillar Temple, Warangal Fort, Kakatiya Kala Thoranam, Ramappa Temple which is recognized by UNESCO, And, then the Sammakka Sarakka Jatara, which is next to Kumbh Mela is conducted every alternate year. However, the tourism infrastructure in the city needs significant development. Promoting Warangal as a major tourism destination by improving infrastructure and promoting heritage sites and boosting tourism services will generate employment and revenue. The enhanced tourism will also contribute to preserving the cultural heritage of this region. Hence, I request the hon. Minister for Tourism to initiate measures for the comprehensive development of tourism infrastructure in Warangal, Telangana.

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : सभापति महोदय, मैं आपके माध्यम से सदन को बताना चाहती हूँ कि मेरा लोक सभा क्षेत्र दादरा और नागर हवेली एक बाहुल्य क्षेत्र है। प्रदेश में पानी एवं रास्ते की समस्या पिछले कई सालों से परेशानी का कारण बन चुकी है। बारह हजार करोड़ रुपये खर्च करने के बावजूद आज भी वहाँ के लोगों की मूलभूत समस्याएं खड़ी हैं। प्रदेश में पिछले कई सालों से पानी एवं रास्ते की समस्या से लोग बहुत परेशान हैं। ग्रामीण लोग पानी की कमी से परेशान हैं, नल में पानी नहीं पहुँचता है, हर घर नल योजना की बात करूँ, योजना के तहत 60 परसेंट घरों में पानी नहीं मिल रहा है। जल शक्ति मंत्रालय ने मेरे प्रदेश को 100 परसेंट

पानी देने की बात कही है, वह गलत है।

आज भी महिलाओं को कई किलोमीटर से पानी लाना पड़ता है। प्रदेश की जनता को जब तक हर घर नल की व्यवस्था न हो तब तक प्रशासन को पानी की तुरंत वैकल्पिक व्यवस्था करनी चाहिए। टैंकर और अन्य माध्यम से पानी उपलब्ध कराना चाहिए वरना इस साल भी पानी की कमी रहेगी।

प्रदेश की आंतरिक सड़कें अत्यंत खराब हो गई हैं। पिछले कई वर्षों से सड़कों की रिपेयरिंग भी नहीं की गई है।

माननीय सभापति: माननीय सदस्या जी, आप दो विषय मत उठाइए। एक विषय जीरो ऑवर में उठता है और बहुत महत्वपूर्ण होता है, आपने पानी की बात उठायी है। बहुत-बहुत धन्यवाद।

***SHRI D. M. KATHIR ANAND (VELLORE):** Hon. Chairman Sir, Vanakkam. This is an important issue. This does not only pertain to Tamil Nadu. It is shaking the entire country. I thank you for allowing me to raise about this issue during Zero Hour. All women of Tamil Nadu, after toiling hard since morning till evening, want their wages to be paid under MGREGA - the 100 days employment guarantee Scheme. They want their wages that is their rightful due. As many as 91 lakh people work under this MGREGA Scheme in Tamil Nadu. More than 76 lakhs are women and their families are being benefited by this MGREGA Scheme in Tamil Nadu. Out of which, 29% belong to SC and ST communities. Sir, I request for timely release of the funds under MGREGA to Tamil Nadu. I should say that more than 1 lakh differently-abled persons are also beneficiaries of MGREGA Scheme. Hon. Chairman Sir, as many as Rs. 4000 Crore is the amount pending with the Union Government for release to Tamil Nadu.

* English translation of the speech originally delivered in Tamil.

HON. CHAIRPERSON: Eswarasamy Ji, another Member from your party, is also waiting to speak on this issue.

***SHRI D.M. KATHIR ANAND:** Sir I will conclude. Just give me a minute. We have come here to say our suffering and problems. Please do not interrupt my speech. Please give me a minute. Union Government has not released any payment for the last 5 months under MGREGA to Tamil Nadu. We have worked hard. We toiled hard and have perspired a lot we want the wages that is due to be paid to our people of Tamil Nadu. Is it wrong? Are you deceiving Tamil Nadu?

HON. CHAIRPERSON: Thank you. Eswarasamy ji is on the same subject. He is raising the same subject.

You can associate.

***SHRI D.M. KATHIR ANAND:** Hon. Minister has replied during Question Hour in this regard.

Sir, I am concluding. Sir I am Concluding. Hon Chief Minister has raised this issue. He has even written letters to you in this regard. Now the Union Minister has given an assurance of providing this pending amount by 1 April 2025. This Government has not fulfilled any of their assurances in the past. I plead before you that this assurance regarding MGREGA be atleast fulfilled by you. Thank you. ... (*Interruptions*)

HON. CHAIRPERSON: Eswarasamy ji, now you can associate. I think so, as Kathir Anand Ji has explained in detail. He has expressed his feeling about

* English translation of the speech originally delivered in Tamil.

MNREGA. You can only associate with him.

***SHRI K. ESWARASAMY (POLLACHI):** Hon Chairman Sir, thank you for this opportunity. Majority of the marginalized people who are below poverty line are the beneficiaries of 100-day employment guarantee scheme, MNREGA in Tamil Nadu. They are totally dependent on the daily wages that they would earn by doing work under MNREGA. The livelihood and daily needs are totally dependent on MNREGA wages for such people. But the Union Government has kept pending the dues to Tamil Nadu under MNREGA to the tune of RS 4034 Crore for the last four and half months. I urge that this due amount should be immediately released to Tamil Nadu. On behalf of people of Tamil Nadu and on behalf of MPs from Tamil Nadu, I urge that this pending amount be released to Tamil Nadu.

HON. CHAIRPERSON: Whatever he said, I think so, you need not repeat. You must associate yourself.

***SHRI K. ESWARASAMY:** In order to protect the livelihood of the people of Tamil Nadu the amount delayed under MNREGA should be released.

HON. CHAIRPERSON: Same issue. You are raising the same issue.

***SHRI K. ESWARASAMY:** If we see the approved labour budget under MGNREGA for the year 2024-2025 by the Union Government, it is 50 percent less than the approved labour budget for the Year 2023-2024 under MNREGA by the Union Government.

HON. CHAIRPERSON: What is your demand? What is demand from the

* English translation of the speech originally delivered in Tamil.

Government of India? What is the demand?

***SHRI K. ESWARASAMY:** Since there is a deficit in the approved labour budget, it has created a situation unable to extend work to the beneficiaries of MNREGA in Tamil Nadu throughout the year. I therefore urge that the labour budget for man days should be as approved earlier during the year 2023-2024.

HON. CHAIRPERSON: It is a demand-driven Scheme. If state will demand. I think so, it is not a Scheme which is target-based.

***SHRI K. ESWARASAMY:** Sir, if you give money, why would we ask for? You have kept it pending for the last four and a half months. People are agitated. People demand their wages that is due to them. These people are marginalized and even those belonging to Scheduled castes.

I therefore urge the Union Government to immediately release all the wages dues to all the people under MNREGA to Tamil Nadu.

Thank you.

PROF. SOUGATA RAY (DUM DUM): Sir, I want to mention in the House that protest over the proposed Waqf Bill is spreading all over the country. One Muslim organization, Imarat-e-Sharia, announced a boycott of the Iftar given by Shri Nitish Kumar, Bihar Chief Minister.

माननीय सभापति : जो इस सदन का सदस्य नहीं है, यहां पर अखबार का रेफरेंस नहीं दिया जाता है।

... (व्यवधान)

प्रो. सौगत राय : महोदय, अध्यक्ष महोदय ने अनुमति दी है। My subject has been approved

* English translation of the speech originally delivered in Tamil.

by the hon. Speaker. ... (*Interruptions*)

HON. CHAIRPERSON: Newspaper is not a part of reference in the House. You are only reading the newspaper.

प्रो. सौगत राय : महोदय, न्यूज पेपर नहीं पढ़ा है। उसको छोड़िए। ... (व्यवधान) मुझे बोलने दीजिए। जब आप बोलते हैं, तो मैं डिस्टर्ब हो जाता हूँ। ऐसा करने से क्या होगा? ... (व्यवधान)

Sir, I want to say that the All India Muslim Personal Law Board has also announced its protest against the proposed Waqf Bill. They have called for demonstration all over the country because the proposed Waqf Bill, with its 428-page report, takes away the right of the Muslims. In the proposed Committee, the Opposition was bulldozed into accepting the Ruling Party's views.

HON. CHAIRPERSON: Still, the Waqf Bill has not been brought on the Table of the Parliament, on the floor of the House. So, how can you just discuss it if anybody is protesting?

PROF. SOUGATA RAY: The Waqf Bill is an assault on the Constitution. It takes away the basic rights of people given in the waqf by acceptance.

HON. CHAIRPERSON: What is your demand?

PROF. SOUGATA RAY: Sir, you were the Chairperson of the Waqf Committee. Still, I strongly propose that the Government should take away this anti-Muslim waqf law.

HON. CHAIRPERSON: Prof. Sougata Ray ji, you are a senior Member. You are meant for making a piece of legislation in this House. If regarding any proposed amendment Bill, some protest is going on outside the House, I think, being a senior Member of Parliament, if you are taking cognizance, what message will

go throughout the country?

PROF. SOUGATA RAY: Please listen to me. There is tremendous resentment among the Muslim community about the Waqf Bill which was bulldozed through the Committee. Also, it damaged the age-old Board ... (*Interruptions*)

माननीय सभापति: आपकी बात आ गयी है। श्री योगेन्द्र चांदोलिया जी।

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : महोदय, मैं आज दिल्ली के विषय पर माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं, जिससे दिल्ली के लोगों को बहुत लाभ होगा। उत्तर-पश्चिम दिल्ली के रोहिणी हेलीपेड से लेकर कुंडली-मानेसर-पलवल एक्सप्रेस-वे रोड को जोड़ने से दिल्ली में रह रहे बहुत सारे लोगों को इसका लाभ होगा और उनको आवागमन में बहुत आसानी होगी। कुंडली-मानेसर-पलवल एक्सप्रेस-वे दिल्ली के बाहर से जाता है और कुंडली, मानेसर व पलवल को आपस में जोड़ता है। परंतु, कुंडली-मानेसर-पलवल एक्सप्रेस-वे से रोहिणी हेलीपेड की कनेक्टिविटी न होने से लोगों को बहुत कठिनाइयों का सामना करना पड़ता है। लोगों को बहुत दूर से कुंडली-मानेसर-पलवल एक्सप्रेस-वे पर चढ़ना पड़ता है।

माननीय सभापति: आपकी डिमांड क्या है?

श्री योगेन्द्र चांदोलिया: सर, मैं वही बोल रहा हूं। कुंडली-मानेसर-पलवल एक्सप्रेस-वे से रोहिणी तक सीधा रोड एलिवेटेड फ्लाईओवर बनाकर कनेक्ट करने से लोगों के समय और ईंधन की बहुत बचत होगी और लोग कुंडली-मानेसर-पलवल एक्सप्रेस-वे से सीधा रोहिणी, दिल्ली पहुंच सकेंगे तथा कुंडली-मानेसर-पलवल एक्सप्रेस-वे पर चढ़ने में भी आसानी होगी, आवागमन आसान होगा और लोगों को सुविधा होगी। मेरा माननीय मंत्री जी से निवेदन है कि कुंडली-मानेसर-पलवल एक्सप्रेस-वे से रोहिणी हेलीपेड हेतु सीधा रोड या एलिवेटेड रोड या फ्लाईओवर बनाकर लोगों को सुविधा दी जाए।

श्री बाबू सिंह कुशवाहा (जौनपुर): सभापति जी, आपका बहुत-बहुत धन्यवाद। मैं आपके माध्यम से सरकार का ध्यान उत्तर प्रदेश की जीवनदायिनी गोमती नदी की खराब स्थिति की ओर आकर्षित

करना चाहता हूं। गोमती नदी पीलीभीत जिले के माधोटांडा से निकलकर लगभग 960 किलोमीटर की दूरी तय करते हुए गंगा नदी से मिलती है। आज प्रदूषण और अतिक्रमण के कारण अपने अस्तित्व के संकट से जूझ रही है। यह नदी केवल जौनपुर, सुल्तानपुर, लखनऊ जैसे बड़े शहरों की जीवन रेखा ही नहीं बल्कि इसके किनारे बसे सैकड़ों गांवों की कृषि और जल आपूर्ति का मुख्य स्रोत भी है। प्रदूषण की विकराल समस्या है। गोमती नदी में औद्योगिक कचरे, घरेलू मल-जल और कृषि रसायनों का अनियंत्रित प्रवाह हो रहा है। जिससे नदी की जल गुणवत्ता गंभीर रूप से प्रभावित हुई है। लखनऊ, बाराबंकी, सुल्तानपुर, जौनपुर जैसे प्रमुख शहरों में सीवेज ट्रीटमेंट प्लांट सीटीपी की उचित व्यवस्था न होने के कारण बिना उपचारित गंदा पानी नदी में प्रवाहित हो रहा है। सेंट्रल पोल्यूशन कंट्रोल बोर्ड की रिपोर्ट के अनुसार गोमती नदी का जल क्लास-डी की श्रेणी में आ गया है, जो पेयजल तो दूर सिंचाई के उपयुक्त भी नहीं है।

माननीय सभापति, गोमती नदी के किनारों पर अतिक्रमण और अवैध निर्माण तेजी से बढ़ रहे हैं, जिससे नदी का प्राकृतिक बहाव बाधित हो रहा है। विशेषकर जौनपुर और लखनऊ के आस-पास गोमती नदी की भूमि पर अवैध कब्जा कर बड़ी-बड़ी इमारतें बनायी जा रही हैं। जिससे नदी का स्वरूप नष्ट हो रहा है और बाढ़ का खतरा बढ़ता जा रहा है। जल स्तर में गिरावट आ रही है। नदी के उदगम क्षेत्र में वनों की अंधाधुंध कटाई व जल स्रोतों का अतिक्रमण होने से गोमती नदी का जल स्तर लगातार घट रहा है। गौतम बुद्ध विश्वविद्यालय, नोएडा की एक रिपोर्ट के अनुसार गोमती नदी में रिजर्व्ड ऑक्सीजन का स्तर दो-तीन मिलीग्राम प्रति लीटर तक गिर गया है, जो मछलियों और जलीय जीवों के लिए भी घातक है।

माननीय सभापति महोदय, गोमती नदी को पुनर्जीवित करने के लिए सरकार द्वारा शुरू में की गई ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आपकी मांग क्या है?

श्री बाबू सिंह कुशवाहा: सभापति महोदय, मेरा आपके माध्यम से सरकार से यह निवेदन है कि गोमती नदी की सफाई और उसको पुनर्जीवित करने के लिए विशेष कार्य योजना बनाई जाए। ...

(व्यवधान) वहां पर नए एसटीपीज़ प्लांट स्थापित किए जाएं। अतिक्रमण हटाने के लिए उच्च स्तरीय समिति का गठन किया जाए। गोमती नदी के किनारों पर वृक्षारोपण अभियान चलाया जाए, जिससे भूजल स्तर बढ़ सके।

HON. CHAIRPERSON: Hon. Member, very senior Ministers are sitting here. यहां पर संसदीय कार्य मंत्री मौजूद हैं।

... (Interruptions)

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : माननीय सभापति महोदय, मैं आज एक अत्यंत महत्वपूर्ण विषय पर इस सदन का ध्यान आकर्षित करना चाहता हूँ, जो जनपद फतेहपुर, उत्तर प्रदेश के हजारों शिक्षित युवाओं के भविष्य से जुड़ा हुआ है।

माननीय सभापति महोदय, फतेहपुर जिले में हजारों की संख्या में ऐसे युवा हैं, जिन्होंने बीएड और बीटीसी जैसी उच्च शिक्षण डिग्रियां प्राप्त की हैं, लेकिन वे वर्षों से बेरोजगारी का सामना कर रहे हैं। वे योग्य और प्रशिक्षित होने के बावजूद सरकारी विद्यालयों में शिक्षक के रूप में अपनी सेवाएँ देने से वंचित हैं। यह स्थिति न केवल उनके व्यक्तिगत जीवन पर नकारात्मक प्रभाव डाल रही है, बल्कि हमारे शिक्षा तंत्र को भी कमजोर कर रही है।

सभापति महोदय, नए शिक्षकों की भर्ती में तेजी लाई जाए, जिससे बीएड और बीटीसी प्रशिक्षित अभ्यर्थियों को रोजगार मिल सके। रिक्त पदों की पहचान कर जल्द से जल्द नियुक्तियां की जाएँ। नियुक्ति प्रक्रिया में पारदर्शिता और निष्पक्षता सुनिश्चित की जाए, ताकि योग्य उम्मीदवारों को बिना किसी भेदभाव के रोजगार मिल सके। संविदा भर्ती की जगह स्थायी नियुक्तियों को प्राथमिकता दी जाए। ... (व्यवधान)

माननीय सभापति: ठीक है, आपका विषय आ गया है।

... (व्यवधान)

श्री नरेश चंद्र उत्तम पटेल: माननीय सभापति महोदय, यदि इस मुद्दे पर शीघ्र ध्यान नहीं दिया गया, तो यह न केवल बेरोजगार युवाओं के भविष्य को प्रभावित करेगा ... (व्यवधान)

श्रीमती ज्योत्स्ना चरणदास महंत (कोरबा) : सभापति महोदय, मैं प्रधानमंत्री आवास योजना पर बात करना चाहती हूँ। छत्तीसगढ़ सरकार के वर्ष 2024 और 2025 के आर्थिक सर्वेक्षण के अनुसार साढ़े आठ लाख आवास के अनुरूप साढ़े पांच लाख आवासों की स्वीकृति प्रदान की गई है, जिनमें से दिसम्बर, 2024 तक मात्र 6 प्रधानमंत्री आवास बनाए गए हैं। प्रधानमंत्री आवास योजना के तहत 18 लाख आवास बनाने की मोदी जी की जो गारंटी थी, उसको विधान सभा चुनावों में प्रमुखता से लिया गया था और यहां पर मैं बताना चाहती हूँ कि छत्तीसगढ़ सरकार, केन्द्र सरकार और प्रधानमंत्री जी की जो घोषणाएं हैं, उनको छत्तीसगढ़ सरकार कितनी गंभीरता से लेती है, उसे मैं आपके माध्यम से प्रधानमंत्री जी के संज्ञान में लाना चाहती हूँ।

हमेशा यह कहा जाता रहा है कि कांग्रेस सरकार क्या करती रही है? लेकिन अभी डेढ़ साल पहले तक जब हमारी सरकार थी ... (व्यवधान)

माननीय सभापति: आपकी मांग क्या है?

श्रीमती ज्योत्स्ना चरणदास महंत: सर, आप मेरी बात सुन तो लीजिए। सर, मैं आँकड़े देना चाहती हूँ। ... (व्यवधान) आप मेरे आँकड़े तो सुन लीजिए।

HON. CHAIRPERSON: There is a time constraint. You will not decide how much time I will give you.

... (Interruptions)

श्रीमती ज्योत्स्ना चरणदास महंत: सर, आप मुझे एक मिनट तो दीजिए। मैं यह बताना चाहती हूँ कि जब हमारी सरकार थी तो हमारी सरकार ने वर्ष 2019-20 में 1 लाख 51 हजार की जो स्वीकृति थी, उसमें से 1 लाख 36 हजार की स्वीकृति दी गई थी। वर्ष 2020-21 में भी इसी प्रकार से 1 लाख 25 हजार की स्वीकृति दी गई थी। इसी तरह से हमारी सरकार के समय सभी लोगों को घर मिले, लेकिन यहां पर सिर्फ 6 आवास बने हैं तो आप इसे गंभीरता से लीजिए। हम चाहते हैं कि सभी हितधारकों को, जिनको हमारे प्रधानमंत्री जी घर देना चाहते हैं, उनको पूर्ण लाभ मिले।

श्री प्रदीप पुरोहित (बारगढ़): सभापति महोदय, मैं ओडिशा से बारगढ़ लोक सभा क्षेत्र से आता हूँ।

बारगढ़ और झारसुगुड़ा जिला लोक सभा क्षेत्र में शामिल है। बारगढ़ लोक सभा क्षेत्र में किसी तरह की इंडस्ट्री नहीं थी। वह जीरो इंडस्ट्री वाला जिला था। मैं हमारे यशस्वी प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ कि जब वर्ष 2014 में उन्होंने पहली बार देश का दायित्व लिया और ओडिशा के सुपुत्र धमेन्द्र प्रधान जी पेट्रोलियम विभाग के मंत्री बने, उस समय बारगढ़ जिले में कोई इंडस्ट्री नहीं थी, वहां पर एक इथेनॉल प्रोजेक्ट की 1,557 करोड़ रुपये में शुरुआत की गई।

यह दुःख की बात है कि जब ओडिशा में बीजू जनता दल की सरकार चल रही थी, तो इस प्रोजेक्ट को लेट किया गया। अभी ओडिशा में डबल इंजन की सरकार बनी है। ओडिशा और दिल्ली में भारतीय जनता पार्टी की सरकार है।

महोदय, मैं आपके माध्यम से केन्द्र सरकार से यह मांग करना चाहता हूँ कि वहां इथेनॉल प्रोजेक्ट से संबंधित जो परियोजना चल रही है, उसमें वहां के लोकल लोगों, बारगढ़ जिले के लोगों को रोजगार दिया जाना चाहिए। वहां काफी लोकल युथ्स अनइम्प्लॉयड हैं, उनको डिस्ट्रिक्ट लेवल पर इम्प्लॉयमेंट देना चाहिए। वहां किसी से भी रिश्त लेकर नौकरी नहीं देनी चाहिए। यह मेरी डिमांड है और जल्द से जल्द उस परियोजना का काम खत्म किया जाना चाहिए।

सुश्री सयानी घोष (जादवपुर) : सभापति महोदय, धन्यवाद।

There has been a growing discussion about increasing work hours with a suggested 70 and even 90-hour work week. While some argue that long hours lead to higher productivity, it also raises serious concerns about workers rights, their mental and physical health and overall well-being.

Sir, *The Economic Survey 2024-25* says that working more than 55 to 60 hours a week leads to increased health risk and WHO and ILO studies show that हफ्ते में 55 घंटे से ज्यादा काम करने से, 35 per cent higher risk of stroke with 17 per cent risk of death due to heart disease. सर, यह सरकार कंपनीज का साथ दे रही है, लेकिन कर्मचारियों का साथ नहीं दे रही है। इस पर आलोचना नहीं हो रही है कि कैसे कर्मचारी को

अपना हक दिलवाया जाए, पर यह इस पर हो रहा है कि कैसे उनका बोझ बढ़ाया जाए। The new Labour Codes cover aspects like wages, ensuring social security, occupational safety etc, but there is no actual implementation on the ground.

सर, मेरी आपके माध्यम से बस यही मांग रहेगी कि लेबर कोड्स को पूरी मात्रा में ग्राउंड पर लागू किया जाए। Excessive and gruelling work hours पर लिमिट लगाया जाए और छः आदमियों से हफ्ते में 60 घंटे काम न करवा कर अगर 10 आदमियों से छः घंटे काम करावाएंगे, तो नौकरी बढ़ेगी, रोजगार बढ़ेगा और कर्मचारियों की वर्क एफिशिएंसी भी बढ़ेगी।

श्री सुदामा प्रसाद (आरा) : सभापति महोदय, पिछले पांच वर्षों में 419 सफाईकर्मियों की मौत सीवर और सैप्टिक टैंकों में हो चुकी है। 16 मार्च, 2025 को दिल्ली जल बोर्ड ने नई फ्रेंड्स कॉलोनी में तीन व्यक्तियों को मेन हॉल में उतरने के लिए मजबूर किया गया, जिनमें से एक व्यक्ति की मौत हो गई और अन्य दो व्यक्ति जीवन और मौत के बीच झूल रहे हैं। यह हाल देश की राजधानी दिल्ली में है। देश की संसद से ही कुछ किलोमीटर दूर लोग गटर में मारे जा रहे हैं और सरकार विकसित भारत के बैनर लगा रही है, उस पर पैसे खर्च कर रही है।...(व्यवधान)

माननीय सभापति: आपकी क्या मांग है?

...(व्यवधान)

श्री सुदामा प्रसाद : महोदय, तुरंत इन मौतों को रोकने के लिए कदम उठाए जाने चाहिए। सरकार को संसद में जवाब देना चाहिए। देश में बुनियादी ढांचे, विज्ञान और तकनीक का इतना तीव्र विकास होने के बावजूद, अभी भी देश के कई राज्यों में शुष्क शौचालय प्रणाली मौजूद है और महिलाओं को माथे पर, ...(व्यवधान) इन शौचालयों की सफाई के लिए मजबूर किया जा रहा है।

अतः लोकहित में सफाई कर्मियों की मौतों पर रोक लगाने, मृत सफाई कर्मियों के परिजनों को सरकारी नौकरी व 25 लाख रुपए मुआवजा देने, सफाई के दौरान सुरक्षा उपायों को सख्ती से लागू करने तथा उनको गरिमामय जीवन प्रदान करने हेतु सरकार से मांग करता हूं।

श्रीमती रिमता उदय वाघ (जलगांव) : सभापति महोदय, मेरे जलगांव लोकसभा क्षेत्र में मंत्रालय ने

जलगांव आरएमएस कार्यालय के पजीकरण विभाग को भुसावल के स्पीड पोस्ट हब में विलय करने का आदेश जारी किया है। यह निर्णय जलगांव के लोगों और आरएमएस कार्यालय के लिए अनावश्यक और अन्यायपूर्ण है। जलगांव जिला मुख्यालय होने के कारण यहां सभी प्रमुख सरकारी दफ्तर और संस्थान स्थित हैं, जैसे जिला कलेक्टर कार्यालय, नगर निगम, मेडिकल कॉलेज, और अन्य सरकारी कार्यालय हैं।

माननीय सभापति: आपकी मांग आ गई है।

... (व्यवधान)

माननीय सभापति: आप अपने-आप को उनसे एसोसिएट कर लें। आप लिख कर भेज दीजिए।

...(व्यवधान)

श्रीमती रिमता उदय वाघ : इसके साथ ही, जलगांव में प्रमुख डाकघरों का नेटवर्क भी है, जो मेल और पत्राचार की डिलीवरी करता है। यदि जलगांव में स्पीड पोस्ट हब स्थापित किया जाता है, तो मेल की डिलीवरी में होने वाली देरी को रोका जा सकेगा, जो वर्तमान में भुसावल हब से 24 से 48 घंटे तक होती है।... (व्यवधान) यदि जलगांव में एक नया आईसीएच हब स्थापित किया जाए तो यहां अतिरिक्त 4000 से 4500 स्पीड पोस्ट पत्रों का भी संचालन किया जा सकेगा, जिससे समय पर डिलीवरी सुनिश्चित होगी। इसके अलावा, जलगांव जिला पूरे क्षेत्र में केंद्रीय स्थान पर स्थित है, और यहां से सड़क, रेल और हवाई मार्ग से अच्छी कनेक्टिविटी है, जो मेल की डिलीवरी को और भी सुलभ बनाता है।... (व्यवधान)

श्री कामाख्या प्रसाद तासा (काजीरंगा) : सभापति महोदय, मैं काजीरंगा से चुन कर यहां आया हूं। इससे पहले मैं जोरहाट का माननीय सांसद था। जोरहाट का एयरपोर्ट काजीरंगा से बहुत नजदीक है। काजीरंगा में बहुत सारे टूरिस्ट्स एवं स्टूडेंट्स जाते हैं और जोरहाट से बहुत सारे स्टूडेंट्स एवं पेशेंट्स इंडिया के बाहर बहुत सारे देशों में जाते हैं, लेकिन वहां पर एक ही फ्लाइट है, जो इंडिगो चलाती है।

महोदय, मैंने मिनिस्टर साहब से भी रिक्वेस्ट की है कि और एक फ्लाइट चलाई जाए जो

दिल्ली-कोलकाता-जोरहाट चले। अभी जो फ्लाइट चलती है, उसका कोलकाता में बहुत टाइम ले-आउट है। इसके कारण हम लोगों को बहुत प्रॉब्लम होती है।

महोदय, मैं आपके माध्यम से रिक्वेस्ट करता हूँ कि दिल्ली से जोरहाट के लिए फ्लाइट दिया जाए, जो जोरहाट से भी दिल्ली के लिए आएगी। दिन में दो फ्लाइट्स होने से यातायात में सुविधा होगी।

मैं आपके माध्यम से माननीय मंत्री जी से मंत्रालय से रिक्वेस्ट करता हूँ कि यह फ्लाइट ग्रांट की जाए ताकि सबको बेनिफिट मिल सके।

SHRIMATI JUNE MALIAH (MEDINIPUR): Sir, on behalf of the film fraternity, I rise today to bring the attention of this House to the Government's ongoing consultation on the regulation of Over-The-Top (OTT) platforms. With the rapid expansion of digital content consumption, OTT platforms have become a crucial part of our media and entertainment ecosystem, offering diverse content to millions of viewers.

However, recent discussions on potential regulations raise concerns regarding freedom of expression, creative independence, and ease of doing business in the digital sector. While it is important to ensure responsible content dissemination and safeguard users from harmful material, especially our children and young adults, excessive regulation may stifle innovation and restrict consumer choice.

Sir, through you, I urge the Government to provide clarity on the objectives of this consultation, ensure a balanced approach that safeguards creative freedom while addressing legitimate concerns, and engage with all stakeholders, including content creators, digital platforms, and consumer rights

groups, before finalizing any regulatory framework. This matter requires urgent attention to ensure that any policy decision does not hamper India's thriving digital economy and alignment with global best practices. Thank you, Sir.

श्री जयन्त बसुमतारी (कोकराझार) : माननीय सभापति जी, मैं आपका ध्यान अपने संसदीय क्षेत्र कोकराझार, जो बोडोलैंड टेरिटोरियल रीजन में आता है, की तरफ दिलाना चाहता हूँ।... (व्यवधान)

महोदय, यह इलाका भारत-भूटान अंतर्राष्ट्रीय सीमा पर बसा हुआ है। इस पूरे इलाके में भारतीय मोबाइल नेटवर्क की स्थिति बहुत खराब है। इस इलाके में कक्राझा, बक्सा, तामोलपुर, चिरांग और उदालगुरी में मोबाइल सर्विस की हालत बहुत खराब है क्योंकि कॉल ड्रॉप रेट 80 परसेंट तक हो जाता है। मेरे संसदीय क्षेत्र, इन इलाकों और सीमावर्ती क्षेत्रों में कनेक्टिविटी बढ़ाने के लिए सरकारी तथा प्राइवेट कंपनियों के मोबाइल टावरों की आवश्यकता है। इससे अंतर्राष्ट्रीय सीमा क्षेत्र में रहने वाले लोगों को मोबाइल कनेक्टिविटी मिलेगी और मोबाइल कनेक्टिविटी में भी सुधार होगा। इन इलाकों में सीमा सुरक्षा बल, एसएसबी के सभी कैम्प में यही समस्या है। एक या दो कैम्प को छोड़कर किसी भी कैम्प में भारतीय मोबाइल नेटवर्क काम नहीं करता है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि इस विषय पर तुरंत ध्यान दें और इस क्षेत्र में मोबाइल नेटवर्क की स्थिति ठीक करने के लिए उचित कदम उठाएं।

12.37 hrs

(Shrimati Sandhya Ray in the Chair)

SHRI HIBI EDEN (ERNAKULAM): Madam, I would like to draw the attention of the House to a matter of grave concern. Judiciary is the most important pillar of our democracy. A common person's last resort for justice is our judicial system. It is very important that the judiciary is free from corruption. It is said that Caesar's wife must be above suspicion.

The entire country is shocked by the alleged discovery of large sums of

unaccounted cash at the residence of a sitting Delhi High Court judge, which has been widely reported in the media. Now, the Supreme Court has constituted an in-house probe to look into the incident. This incident is extremely disheartening and clearly tarnishes the faith of the common people of our country in the judicial system.

Accordingly, it is imperative that the House discuss the issue in detail and find a robust and cogent solution to ensure greater judicial accountability and transparency in our country and to ensure that such incidents do not happen in the future.

माननीय सभापति: एडवोकेट प्रिया सरोज जी ।

माननीय सदस्य, आप अपना-अपना नाम लिखकर भेज दीजिए ।

... (व्यवधान)

माननीय सभापति: एडवोकेट प्रिया सरोज जी ।

एडवोकेट प्रिया सरोज (मछलीशहर) : माननीय सभापति जी, आपका धन्यवाद । ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, अभी शून्य काल चल रहा है । प्लीज आप बैठ जाइये ।

... (व्यवधान)

एडवोकेट प्रिया सरोज: माननीय सभापति जी, मैं आपका ध्यान मछलीशहर संसदीय क्षेत्र के पिंडरा विधान सभा क्षेत्र की ओर आकृष्ट करना चाहूंगी । जो जनपद वाराणसी के पिंडरा तहसील के दस गांवों में काशी द्वार नाम की टाउनशिप बनाने की योजना थी । इस योजना के तहत उत्तर प्रदेश आवास विकास परिषद द्वारा लगभग 900 एकड़ जमीन लेने की योजना बनाई गई थी । ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, प्लीज आप बैठ जाइये । प्लीज आप सभी सहयोग कीजिए ।

... (व्यवधान)

एडवोकेट प्रिया सरोज : लेकिन इस फैसले का स्थानीय किसानों ने विरोध किया और धरना-

प्रदर्शन किया। इसके बाद प्रशासन ने किसानों को आश्वासन दिया कि काशी द्वार योजना फिलहाल स्थगित कर दी जाएगी। हालांकि, किसानों की ज़मीन की रजिस्ट्री और निर्माण कार्य पर रोक अभी भी लगी हुई है। इस वजह से किसान न तो अपनी ज़मीन बेच पा रहे हैं और न ही उस पर कोई निर्माण कर पा रहे हैं। पिंडरा वाराणसी क्षेत्र में आता है और हमारे प्रधान मंत्री जी भी वहीं से चुनकर आते हैं। मेरे पिंडरा क्षेत्र के किसान अपनी जरूरतें पूरी करने और आय के लिए अपनी ज़मीन पर निर्भर हैं। वे जमीन का छोटा टुकड़ा बेचकर बेटियों की शादी, घर बनाने या अन्य आवश्यक खर्च का इंतज़ाम करते हैं। लेकिन पिछले दो साल से जमीन की खरीद-बिक्री पर रोक लगी हुई है, जिससे किसानों को भारी परेशानियों का सामना करना पड़ रहा है। इसके पहले भी 300 एकड़ ज़मीन कल्चरल सेंटर के लिए, 350 एकड़ एयरपोर्ट एक्सपेंशन के लिए और 50 एकड़ सीआरपीएफ ट्रेनिंग सेंटर के लिए ली जा चुकी है। अब जो ज़मीन बची हुई है, किसान उसी पर खेती कर अपना जीवन-यापन कर रहे हैं। आवास व शहरी विकास मंत्रालय से मेरी मांग है कि काशी द्वार योजना को पूरी तरह से रद्द किया जाए या इसे कहीं और बनाया जाए। किसानों की ज़मीन की रजिस्ट्री और निर्माण कार्य पर जो रोक लगी हुई है, उस रोक को हटाया जाए। ... (व्यवधान)

***ADV. GOWAAL KAGADA PADAVI (NANDURBAR):** Hon. Chairperson Madam, Supreme Court of India in its verdict given in the year 1998, clearly ordered Narmada Central Authority to allot 10.89 TMC water to the State of Maharashtra from Sardar Sarovar Dam and a water treaty between two States of Maharashtra and Gujarat was signed to provide 5TMC water to few villages in Nandurbar district from Songadh Dam on Tapti river. But, that was not implemented. So, I would like to request Union Govt. to provide 5.89 TMC out of total 10.89 TMC water to Akarani and Akkalkua Tehsils in my Nandurbar district because many villages under these tehsils are the project affected. In Akarni

* English translation of the speech originally delivered in Marathi.

tehsil, due to interlinking of Tapti, the villages are not ready to be displaced.

So, this 5.89 TMC water should be given to these two tehsils for minor irrigation projects. The officers from both the States who are responsible for non-execution of this treaty should be punished immediately.

The Union Govt. should start new water conservation projects in the State of Maharashtra. Thank you.

श्री अवधेश प्रसाद (फैजाबाद) : महोदया, मैं आपके प्रति बहुत आभारी हूँ कि आपने मुझे बहुत ही महत्वपूर्ण विषय पर बोलने का मौका दिया। जनपद अयोध्या, जो मर्यादा पुरुषोत्तम राम की धरती है, वहां के किसानों को बड़े पैमाने पर उजाड़ा गया है। मेरे पास परसों माझा जमथरा से काफी संख्या में किसान आए थे। करीब 2000 किसान अपने खेतों को जोतने के लिए, बोने के लिए, कब्जा करने के लिए जिला प्रशासन की तरफ से रोके जा रहे हैं। यही नहीं, माझा बरहटा में बहुत बड़े पैमाने पर राम-पथ बनाने के लिए, एयरोड्रम बनाने के लिए अयोध्या जनपद की तमाम जमीन ले ली गई और उनको मुआवजा भी नहीं दिया गया। मुआवजे के लिए सर्कल रेट मुनासिब होता है। उत्तर प्रदेश का अयोध्या ऐसा जनपद रहा है, जहां पर 7 साल से सर्कल रेट का निर्धारण नहीं हुआ, जिसका परिणाम यह हुआ कि हमारे किसानों की जमीन कौड़ियों के दाम पर ले ली गई और करोड़ों रुपयों में बाहरी लोगों को बेचने का काम किया गया है। यह सिलसिला तेजी से चल रहा है। हम सरकार से मांग करते हैं कि जिन किसानों की जमीन कौड़ियों के दाम पर ली गई है, उनको मुआवजा दिया जाए। ...

(व्यवधान)

श्रीमती शताब्दी राय बनर्जी (बीरभूम): माननीय सभापति महोदया, मैं सेन्ट्रल स्कूल के संबंध में अपनी बात कहना चाहती हूँ। सेन्ट्रल स्कूल्स में इंफ्रास्ट्रक्चर्स, टीचर्स की कमी के बारे में बहुत-सी कम्प्लेंट्स आती हैं। मेरे बीरभूम कांस्टिट्यूएन्सी में स्थित सेन्ट्रल स्कूल में परमानेंट टीचर्स भी फेक हैं, बाकी टीचर्स कांट्रैक्टुअल हैं। वे सारे टीचर्स पढ़ाने के लिए क्यों नहीं आते हैं, इसके बारे में मॉनिटरिंग करनी चाहिए। पहले सेन्ट्रल स्कूल्स में हर साल एडमिशन कराने के लिए एमपीज को 10

कोटा दिये जाते थे। अगर उसे फिर से बहाल किया जाए, तो हम लोग कम से कम 5 साल में 50 बच्चों की हेल्प कर सकते हैं। इसलिए इसे एमपीज के लिए फिर से बहाल किया जाना बहुत जरूरी है।

सेन्ट्रल स्कूल्स में मिड डे मील के लिए बच्चे आते हैं, केवल वही काफी नहीं है। मिड डे मील के अलावा वहाँ पढ़ाई भी होनी चाहिए। सेन्ट्रल स्कूल्स हिन्दी मीडियम में हैं, लेकिन उनमें मातृभाषा की भी पढ़ाई होनी चाहिए। बंगाल में बांग्ला भाषा को भी सपोर्ट करना है, क्योंकि नये जेनरेशन्स न तो अपनी भाषा ठीक से जानते हैं, न ही वे ठीक से यह बोल पाते हैं। अगर इसे स्कूल्स में एन्करेज नहीं किया जाएगा, तो उसका हाल और भी खराब हो जाएगा।

श्री दिलेश्वर कामैत (सुपौल): माननीय सभापति महोदया, मेरे संसदीय क्षेत्र सुपौल के मधेपुरा जिले के सिंहेश्वर प्रखण्ड के अंतर्गत बाबा सिंहेश्वर धाम स्थान के बीच एनएच 106 है, जो वीरपुर से बिहपुर जाती है। इस सड़क पर हमेशा भारी यातायात एवं जाम की समस्या बनी रहती है, जिसकी वजह से आये दिन दुर्घटनाएं होती रहती हैं।

मैं आपके माध्यम से, माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से आग्रह करना चाहूंगा कि सिंहेश्वर स्थान एनएच 106 के साथ एक बाइपास सड़क का निर्माण किया जाए क्योंकि यह जनहित में अत्यन्त आवश्यक है। धन्यवाद।

सुश्री इकरा चौधरी (कैराना): माननीय सभापति महोदया, मैं अपने संसदीय क्षेत्र सहारनपुर जनपद के एक किसान सरदार वेद प्रकाश जी के बारे में बताना चाहती हूँ, जिन्होंने प्रशासन की लापरवाही से तंग आकर आत्मदाह कर लिया। उनकी जमीन का विवाद एक दशक से लटका हुआ था। जब उस किसान की कहीं भी सुनवाई नहीं हुई और प्रशासन उनकी जमीन को कुर्क करने पहुंचा, तो उन्होंने अपना जीवन ही समाप्त कर लिया।

इसी तरह से, कई जगहों पर, ग्राम कल्शी में किसान धरने पर बैठे हैं। वहाँ सरकार ने उनकी जमीन हाइवे के निर्माण के लिए ले ली, लेकिन उनको श्रेणी के जाल में उलझाकर मुआवजे से वंचित कर दिया। सामली में एनएचएआई के निर्माण के लिए किसानों की जमीनें ले ली, लेकिन मुआवजा

देने में सरकार ने इतने पेंच लगा दिये हैं कि आज उन्हें बाजार की दर से भी कम मुआवजा मिल रहा है। ग्राम धाजू के निकट सड़क पर एक कट देने का वायदा सरकार के अधिकारियों ने किया था, लेकिन उसे भी सरकार पूरा नहीं कर रही है। जनपद सामली में चीनी मिलों के पास कम से कम 30 करोड़ रुपए का बकाया है। मिलों पर बकाया के लिए थाना भवन पर जो किसान धरना दे रहे हैं, उनको बकाया मूल्य देने की बजाय उन पर मुकदमा दायर कर दिया गया है, लगभग 26 किसानों पर मुकदमा दायर किया गया है, जो बहुत ही शर्मसार करने वाली बात है।

मैं आपके समक्ष सिर्फ एक सुझाव रखना चाहती हूँ।

डॉ. संजय जायसवाल (पश्चिम चम्पारण): माननीय सभापति महोदया, मैं आपके माध्यम से शून्यकाल के दौरान रक्सौल-हल्दिया एक्सप्रेसवे के मामले को रखना चाहता हूँ।

बिहार एक लैंड लॉकड स्टेट है और नेपाल एक लैंड लॉकड कंट्री है। दोनों के देशों की परिवहन प्रणाली का इस्तेमाल बिज़नेस करने में होता है। हमारे यहाँ इसके लिए हल्दिया पोर्ट है। हल्दिया-रक्सौल एक्सप्रेसवे के लिए बिहार सरकार और झारखण्ड सरकार ने एनओसी एलाइन्मेंट फाइनल कर दिया है। मैं टीएमसी के माननीय मित्रों से भी कहना चाहूँगा कि धनगौल का एलाइन्मेंट तुरन्त फाइनल कराया जाए। चूंकि हल्दिया-रक्सौल एक्सप्रेसवे बनने से न केवल बिहार के सामानों को निर्यात करने में फायदा होगा, बल्कि इससे नेपाल में भी जो सामान आते हैं, वह प्रक्रिया भी तेजी से पूरी हो पाएगी। इससे नेपाल सरकार और बिहार सरकार दोनों को मदद मिलेगी। धन्यवाद।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Thank you, Madam Chairperson, for giving me an opportunity to speak. I wish to bring to the urgent attention of the House the severe crisis faced by paddy farmers in Kuttanad and Upper Kuttanad, which includes Alappuzha, Kottayam, and Pathanamthitta districts, due to significant lapses in the procurement process. The delay in procurement and inefficiency in payment disbursement have placed thousands of farmers in deep financial distress.

One of the major concerns is the delayed procurement by rice mills, which has led to a situation where farmers are unable to sell their produce at the right time. As a result, they are either forced to hold onto their stock without proper storage facilities or sell at lower prices to private buyers, leading to losses. Despite repeated assurances, the procurement process remains sluggish and unorganized.

The inefficiency of the State Government and its departments, particularly the Agriculture and Civil Supplies Department, has further aggravated the crisis. The absence of a well-coordinated procurement mechanism has resulted in large-scale mismanagement, causing unnecessary hardships for farmers. Lack of proper planning and accountability has severely impacted the timely collection and storage of harvested paddy.

***PROF. VARSHA EKNATH GAIKWAD (MUMBAI NORTH-CENTRAL):** Hon. Madam Chairperson, today I rise to raise an issue related to Koliwada and Gaonthaan in Mumbai area. The Kolis and Agaris are the original and first inhabitants of the Mumbai region. They have been living in Mumbai for the last 400 years. They are engaged in their community profession and have got their own houses here. These villages are following the old tradition and they are called city villages.

There are about 189 Gaonthans and 36 Koliwadass in Mumbai region. But, in the newly designed development plan, only 52 Gaonthaan and 22 koliwadass are included. These areas are being surveyed under the Slum

* English translation of the speech originally delivered in Marathi.

Rehabilitation Scheme and they are strongly opposing it. These sons of the soil and original dwellers of the land should get their rights and justice should be done to them. These colonies should be mapped and the borders should be fixed. These colonies must be included under the development plan so that they can get legal protection.

The process of declaring these koliwadadas as a slum should be stopped immediately. Thank you.

SHRI BHARTRUHARI MAHTAB (CUTTACK): There is no export house in Odisha for export of handicraft items. Most of the handicraft items of Odisha are procured by export houses located outside Odisha and exported to foreign countries. Furthermore, handicrafts of Odisha exported from Visakhapatnam and Kolkata ports are not accounted for against the State of Odisha. As a result, export of handicraft items from Odisha is reported very low, even though actual export is very high. The Odisha chapter of FIEO, an organization under the Ministry of Commerce and Industry, Government of India may be strengthened by opening an earmarked cell to focus on export of handicrafts from Odisha. I urge the Union Government to consider this proposal positively.

***SHRI BALYA MAMA SURESH GOPINATH MHATRE (BHIWANDI):** Hon. Madam Chairperson, today I rise to express my views on Torrent Power Company which supplies power to Bhiwandi city and rural areas. Since 2007, when this company started its operations in Bhiwandi region, arounds 18-20 protest rallies were organized against this company. Bhiwandi was known for its

* English translation of the speech originally delivered in Marathi.

textile mills, but it is declining presently. Thousands of workers have lost their jobs. This company is charging exorbitantly and they are not ready to listen to consumers. If the consumer does not pay electricity bill, they register FIR. Police and courts are also supporting the company and not the consumers. I have complained to Hon. Khattarji about the misbehavior of the company. Please look into it immediately. Thank you.

DR. RICKY A. J. SYNGKON (SHILLONG): Madam Chairperson, through you, I want to draw your attention on a vexed and pertinent issue concerning North-Eastern Hill University, which was the only Central University in the North-East at one point of time.

This University has the motto 'Rise Up and Build'. Today, when you look at the condition of this University, it is in total disarray and the reason for this is the leadership crisis that the University is facing.

The incompetency of the present Vice-Chancellor has led to protests by students, teachers and non-teaching staff of this University and has brought this University to a standstill. This University has been greatly affected in the last couple of months in terms of teaching and research, which is the prime objective of any learning institution.

Madam, through you, I would like to urge upon the Ministry concerned to take up this matter seriously by removing this Vice-Chancellor who has lost all faith and trust of the entire University fraternity and even the society at large and appoint an acting Vice-Chancellor with powers to exercise his duty in a manner that will serve the interests of all the stakeholders in the University until a new

regular Vice-Chancellor is appointed.

श्री जगदम्बिका पाल (डुमरियागंज) : महोदया, मैं एक अत्यंत महत्वपूर्ण विषय की तरफ आपका ध्यान आकृष्ट करना चाहता हूँ। आज पूरे देश के लगभग 26 राज्यों और तीन केन्द्र शासित प्रदेशों में क्षेत्रीय ग्रामीण बैंक अधिनियम 1976 के अंतर्गत रूरल बैंक्स काम कर रहे हैं, जो पूरे देश में ग्रामीण किसानों, नौजवानों और विद्यार्थियों की सेवा करने का सबसे ज्यादा काम कर रहे हैं। इनकी 22 हजार शाखाएँ हैं। कम से कम 40 करोड़ लोग ऐसे होंगे, जो रिमोट एरिया में रहते हैं। इसके बावजूद भी अभी तक इनकी कोई एक एपेक्स बॉडी नहीं बनी है, जबकि इसमें भारत सरकार का 50 प्रतिशत लगा है।

महोदया, मैं आपके माध्यम से माँग करना चाहता हूँ कि आज पूरे देश के जो ग्रामीण बैंक हैं, उन 40 करोड़ लोगों को सुविधा देने के लिए केन्द्रीय स्तर पर एक भारतीय राष्ट्रीय ग्रामीण बैंक, एनआरबीआई की स्थापना की जाए। उसमें भर्ती प्रक्रिया नेशनल लेवल पर हो, उसमें एकरूपता हो और जो देश के 26 राज्यों और तीन केन्द्र शासित प्रदेशों में स्थित उन ग्रामीण बैंकों में अस्थायी 20 हजार स्टॉफ काम कर रहे हैं, उनको स्थायी किया जाए। धन्यवाद।

डॉ. विनोद कुमार बिंद (भदोही) : महोदया, आपने मुझे शून्यकाल में बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। मेरे संसदीय क्षेत्र में बरौत हाइवे से बिठौली-बसवापुर चौराहे से होते हुए भटेवरा सुरियावा-कलिजरा मार्ग की लंबाई 30 किलोमीटर की है। उस रोड की स्थिति अत्यंत दयनीय होने के साथ-साथ रोड की चौड़ाई भी कम है, जिससे आये दिन दुर्घटनाएँ होती रहती हैं और लोगों को वहाँ जाम का सामना करना पड़ता है। बच्चों को विद्यालय जाने में बहुत दिक्कत होती है और इमरजेंसी होने पर लोगों को अस्पताल जाने में बहुत दिक्कत होती है।

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूँगा कि बिठौली-बसवापुर चौराहा होते हुए भटेवरा सुरियावा-कलिजरा मार्ग का चौड़ीकरण कराया जाए और उसके साथ-साथ रोड की मरम्मत भी कराई जाए। धन्यवाद।

SHRI ISHA KHAN CHOUDHURY (MALDAH DAKSHIN): Madam, I would like

to bring your attention to the problem caused by lack employment opportunities in Malda and Murshidabad districts of West Bengal where tens of thousands of labourers are forced to migrate from my constituency of Malda Dakshin each year to other States in search of livelihood and jobs. The situation is aggravated because the 100-days MNREGA Scheme is suspended in Bengal.

Tragically, many of these poor migrant labourers and workers face dire working circumstances, and many hundreds of labourers lose their lives each year in workplace accidents during building construction and in electric tower projects across the nation.

13.00 hrs

As contract labourers, they face poor, unsafe working conditions, and inadequate living conditions, and they have no medical support or coverage when they are sick or injured. Their families often receive no compensation if they die in an accident at workplace. Given the recurrent nature of such incidents, I strongly urge the Central Government to take the lead in cooperation with the States to implement a comprehensive financial and legal welfare scheme. I would particularly like to suggest a universal and national life and health insurance scheme for such poverty-stricken migrant workers and their families.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam, I wish to draw the attention of the hon. Minister of Fisheries to the critical issue of on-going illegal fishing practices in the territorial waters of Kerala. The Government of

India has prohibited harmful fishing methods such as bull or pair trawling and the use of artificial or LED lights for fishing in Indian waters in our Exclusive Economic Zone. But these practices are continuing in Kerala's waters. Outsiders are conducting exploitative, large-scale fishing, which ultimately endangers marine resources through rapid fish resource depletion and threatens the livelihoods of our small and traditional fisherfolk. Additionally, the traditional fishermen have faced assaults by bull trawlers.

Additionally, the traditional fishermen have faced assaults by bull trawlers and fishers using LED lights, further highlighting the urgent need to protect their livelihoods. These practices also go against India's new economic policy framework, the Maritime India Vision 2030, and the United Nations Sustainable Development Goals. I, therefore, urge the hon. Minister to enforce the prohibition on and effectively curb bull trawling and the use of artificial lights or LED lights by involving the Coast Guard and the Indian Navy in this matter and strengthening coordination between them.

माननीय सभापति: माननीय सदस्यगण, जिन सदस्यों के नाम सूची में बचे रह गए हैं, उन्हें कल बोलने का मौका दिया जाएगा।

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया
Shri Jagdambika Pal	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri D. M. Kathir Anand	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar

	Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian Shri B. Manickam Tagore
Adv. Gowaal Kagada Padavi	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Hibi Eden	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar Shri B. Manickam Tagore Shri N. K. Premachandran Shri K. C. Venugopal Shri M. K. Raghavan Adv. Francis George Shri Anto Antony Adv. Dean Kuriakose Shri V. K. Sreekandan Adv. Adoor Prakash Shri Jai Prakash Dr. Mohammad Jawed Shri Sukhjinder Singh Randhawa Shri K. Sudhakaran Dr. Shashi Tharoor
Prof. Varsha Eknath Gaikwad	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Balya Mama Suresh Gopinath Mhatre	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar Shri Bhaskar Murlidhar Bhagare Shri Nilesh Dnyandev Lanke Shri Dhairyasheel Sambhajirao Mane Shri Bajrang Manohar Sonwane Prof. Varsha Eknath Gaikwad

Sushri Sayani Ghosh	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shrimati Jyotsna Charandas Mahant	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Bhartruhari Mahtab	Shri Chandra Prakash Joshi
Shri Kamakhya Prasad Tasa	Shri Chandra Prakash Joshi
Shrimati Smita Uday Wagh	Shri Chandra Prakash Joshi
Dr. Sanjay Jaiswal	Shri Chandra Prakash Joshi
Shri Eswarasamy K.	Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian

13.02 hrs

MATTERS UNDER RULE 377*

माननीय सभापति: माननीय सदस्यगण, जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है, वे 20 मिनट के भीतर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Need to establish a government medical college and hospital in Chatra district, Jharkhand

श्री काली चरण सिंह (चतरा): सरकार का ध्यान एक अति महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। चतरा, झारखंड, एक पिछड़ा एवं नक्सल प्रभावित क्षेत्र है, जहां स्वास्थ्य सेवाओं की स्थिति अत्यंत दयनीय है। इस क्षेत्र के नागरिकों को प्राथमिक एवं विशेष स्वास्थ्य सुविधाओं के लिए रांची, हजारीबाग, या अन्य दूरस्थ शहरों पर निर्भर रहना पड़ता है, जिससे गरीब एवं ग्रामीण जनसंख्या को अत्यधिक कठिनाइयों का सामना करना पड़ता है। झारखंड सरकार द्वारा कई जिलों में मेडिकल कॉलेजों की स्थापना की गई है, किंतु चतरा अब तक इस सुविधा से वंचित है। यदि यहां

* Treated as laid on the Table.

एक सरकारी मेडिकल कॉलेज एवं अस्पताल की स्थापना की जाती है, तो इससे न केवल स्वास्थ्य सेवाओं में सुधार होगा, बल्कि स्थानीय युवाओं को चिकित्सा क्षेत्र में शिक्षा एवं रोजगार के अवसर भी प्राप्त होंगे। इसलिए, मैं सरकार से मांग करता हूँ कि चतरा जिले में शीघ्रातिशीघ्र एक सरकारी मेडिकल कॉलेज की स्थापना हेतु आवश्यक कदम उठाए जाएं, जिससे इस क्षेत्र की जनता को उत्तम स्वास्थ्य सुविधाएं एवं युवाओं को उज्ज्वल भविष्य मिल सके।

(ii) Need to restore stoppage of trains at various railway stations in Janjgir-Champa Parliamentary Constituency

श्रीमती कमलेश जांगड़े (जांजगीर-चांपा): मेरे लोकसभा क्षेत्र जांजगीर चाम्पा में स्थित बाराद्वार, सक्ती, जांजगीर, चाम्पा, बिल्हा और अकलतरा रेलवे स्टेशनों पर कोरोना काल के पहले कई ट्रेनों का स्टोपेज था, लेकिन कोरोना काल के दौरान इन स्टेशनों पर कई प्रमुख ट्रेनों का ठहराव बंद कर दिया गया था। अभी भी उक्त स्टेशनों पर कोरोना काल से बंद ट्रेनों का ठहराव सुचारू रूप से संचालित नहीं हो पाया है। ट्रेनों का ठहराव नहीं होने के कारण मेरे लोकसभा क्षेत्र जांजगीर चाम्पा के लगभग लाखों लोगों को यात्रा करने में काफी समस्याओं का सामना करना पड़ रहा है। अतः माननीय रेल मंत्री जी से निवेदन है कि बाराद्वार, सक्ती, जांजगीर, चाम्पा, बिल्हा और अकलतरा रेलवे स्टेशनों पर कोरोना काल से बंद ट्रेनों का ठहराव को पुनः संचालित किया जाए, जिससे रेलवे को राजस्व में बढ़ोतरी होने के साथ साथ लोगों को यात्रा आवागमन में हो रही असुविधा को समाप्त किया जा सके।

(iii) Need to improve mobile telecom services in Sabarkantha and Aravalli districts, Gujarat

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया (साबरकांठा) : मैं सरकार का ध्यान गुजरात के साबरकांठा और अरवल्ली जिलों में मोबाइल नेटवर्क की चुनौतीपूर्ण स्थिति की ओर आकर्षित करना चाहती हूँ। विशेष रूप से, साबर, हिममतनगर, विजयनगर, खेड़ब्रह्मा, बिलोड, मेघराज और आसपास के पहाड़ी क्षेत्रों में नेटवर्क की कमी के कारण स्थानीय निवासियों को कई कठिनाइयों का सामना करना पड़ रहा

है। कई गाँवों में मोबाइल सिग्नल बहुत कमजोर होता है, जिससे लोगों को नेटवर्क पकड़ने के लिए ऊँचाई वाले स्थानों पर जाना पड़ता है। आपातकालीन परिस्थितियों में, खासकर रात के समय, एंबुलेंस और अन्य सेवाओं तक पहुँच मुश्किल हो जाती है। गुजरात के इन पहाड़ी और दूरदराज के क्षेत्रों में नेटवर्क की कमी के कारण लाखों लोग प्रभावित हो रहे हैं, जिससे उनके दैनिक जीवन और आर्थिक गतिविधियों पर प्रतिकूल प्रभाव पड़ रहा है। अतः मेरा माननीय दूर संचार मंत्री जी से आग्रह है कि साबरकांठा और अरवल्ली जिलों के प्रभावित क्षेत्रों में मोबाइल नेटवर्क को और सुदृढ़ किया जाए। दूरसंचार कंपनियों को प्रोत्साहित किया जाए कि वे इन क्षेत्रों में नए मोबाइल टावर स्थापित करें। पर्वतीय और वन क्षेत्र वाले इलाकों में सैटेलाइट आधारित संचार प्रणाली पर विचार किया जाए, जिससे नेटवर्क समस्या का दीर्घकालिक समाधान मिल सके।

(iv) Need to take comprehensive measures to safeguard the tigers from poaching

SHRI RAJIV PRATAP RUDY (SARAN): I would like to draw the attention of the government to the alarming rise in organized poaching networks that have adopted technology, digital payments, and hawala transactions to evade law enforcement. Recent reports reveal that in just three years, over 100 tigers have been killed, and the numbers continue to rise. These new-age poaching mafias use encrypted communication, GPS tracking, and digital financial channels to smuggle tiger parts internationally. Despite strict laws, poachers are exploiting unregulated online transactions and cross-border networks, making this an organized wildlife crime of global scale. If this continues unchecked, it will undermine decades of conservation efforts and endanger India's wildlife heritage. Therefore, I urge the Government to strengthen financial and cyber intelligence to track illicit transactions; enhance coordination between wildlife

protection and law enforcement agencies; increase penalties under the Wildlife Protection Act to deter such crimes and improve cross-border collaboration to dismantle international smuggling networks. India leads the world in tiger conservation, but without urgent action, we risk losing our national animal to high-tech poaching mafias. I request immediate intervention to safeguard our tigers.

**(v) Regarding railway related issues of Bhiwani-Mahendragarh
Parliamentary Constituency, Haryana**

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : मैं सरकार के समक्ष मेरे भिवानी महेन्द्रगढ़ संसदीय क्षेत्र की निम्नलिखित रेल संबंधी मांगों को रखना चाहता हूँ:

- 1) भिवानी से जयपुर के लिए नई इंटरसिटी ट्रेन चलाई जाए ।
- 2) दिल्ली से भिवानी व चंडीगढ़ से जयपुर के लिए भिवानी-महेन्द्रगढ़ संसदीय क्षेत्र के रास्ते से वंदे भारत ट्रेन सेवा चालू करवाई जाए ।
- 3) महेन्द्रगढ़ से हिसार और सिरसा तक सीधी रेल कनेक्टिविटी की सुविधा की जाए ।
- 4) महेन्द्रगढ़ से चंडीगढ़ के लिए सुपरफास्ट ट्रेन चलाई जाए ।।
- 5) सिवानी स्टेशन के LC-29 पर ROB बनवाया जाए जिस पर मोटरसाइकिल आदि भी गुजर सकें ।
- 6) अटेली स्टेशन पर चंडीगढ़-बांद्रा ट्रेन 22451/52 या टनकपुर-दौराई-टनकपुर ट्रेन संख्या 05097/98 में से कम से कम किसी एक ट्रेन का ठहराव अटेली स्टेशन कर करवाया जाए ।
- 7) सतनाली व सोहासड़ा स्टेशन पर एक ट्रेन का ठहराव कोरोना काल से पूर्व की भाँति करवाया जाए ।
- 8) गाड़ी संख्या 04090 हिसार-नई दिल्ली इंटरसिटी का ठहराव सदर बाज़ार रेलवे स्टेशन,

दिल्ली पर दिया जाए।

- 9) पातुवास-महराणा (PUW) रेलवे स्टेशन पर गाड़ी संख्या 19791/92 का ठहराव दिया जाये।
- 10) गाड़ी संख्या 12323/12324 और 12259/12260 का ठहराव महेन्द्रगढ़ में, गाड़ी संख्या 19701/19702 और 22471/22472 सतनाली में, गाड़ी संख्या 14717/14718 और 22737/22738 का ठहराव सिवानी में, गाड़ी संख्या 22421/22422 का ठहराव कनीना में दिया जाये। लोहारु से भिवानी के लिए नई रेलवे लाइन बिछवाई जाए।

(vi) Need for establishment of an IIIT in Mahbubnagar Parliamentary Constituency, Telangana

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): The primary aim of IIITs are to develop as the global centres of excellence in education, training, and research, fostering innovation and entrepreneurship, while also preparing students for careers in IT or advanced research. In my Constituency, setting up of IIIT is the need of the hour and very much required because my Constituency has a number of industries and a large number of people from other States are working in these industries but the lack of institutes such as IIIT in Mahabubnagar District Headquarters are hindering the progress. There is heavy demand from the local people to set up the above said Technical Institutes on priority basis to cater to the needs of the job aspirants and technically qualified and setting up of these institutes are very much essential to provide jobs to the local people. The local people are reminding me frequently whenever I tour in

my Constituency which is in dire need. Therefore, I request the Hon'ble Minister of Education to kindly consider the proposal to set up IIIT in Mahabubnagar District Headquarters which falls in my Mahabubnagar Parliamentary Constituency in Telangana State.

(vii) Need to amend the provision under Employees' State Insurance Act to provide ESI facilities to the organizations having minimum of 5 employees

SHRI KOTA SRINIVASA POOJARY (UDUPI CHIKMAGALUR): According to my information, there are 2, 55,397 Gram Panchayats functioning in India. After the 73rd Amendment to the Constitution, these are referred to as Gram Governments. Approximately 7,77,191 personnel work in these Gram Panchayats, serving as sweepers, pump operators, computer staff, tax collectors, and watchmen. Despite working in challenging conditions, they face difficulties due to the lack of ESI facilities. The Labor Department officials state that ESI is only applicable if an organization has at least 10 employees. I humbly request the Labour Minister to reconsider this rule, allowing ESI benefits to be extended to organizations with at least 5 employees, providing relief to the poor laborers working in Gram Panchayats.

(viii) Need for improvement in electricity distribution service in Jhansi and Lalitpur districts in Uttar Pradesh

SHRI ANURAG SHARMA (JHANSI): The Government of India has launched the Revamped Distribution Sector Scheme (RDSS) with an objective to improve and strengthen the electricity distribution sector. The primary aim of this scheme is to enhance the operational efficiency and financial stability of electricity

distribution companies (Discoms), ensuring that consumers receive reliable and high-quality power supply. As part of this initiative, the Government has earmarked a total expenditure of ₹3, 03,758 crores for a five-year period covering the fiscal years 2021-22 to 2025-26. Out of this allocated budget, ₹97,631 crores have been specifically designated as Government Budgetary Support (GBS). In the first phase of the scheme, regions such as Janpad Jhansi and Lalitpur were allocated amounts of ₹154.71 crores and ₹92.50 crores respectively, indicating targeted interventions in these areas. However, the Monte Carlo Company, which is responsible for executing the work in these regions, has yet to undertake the expected actions. This delay has raised concerns over the timely implementation of the planned improvements. Consequently, there is an urgent need to allocate adequate funds for a second phase proposal to ensure that the intended reforms can be realized, thereby meeting the objectives of improved service delivery and enhanced financial sustainability in the electricity distribution sector.

(ix) Need for conservation of Halari donkeys found in Halar region of Gujarat

SHRI MUKESHKUMAR CHANDRAKAANT DALAL (SURAT): Halari donkeys are found in Halar region of Gujarat only and their milk is just invaluable & worth its weight in gold & possesses distinctive properties which is not found in other milk. It is known to have been sold between Rs 5000 to 7000 per 1 liter on online platforms. It can readily fetch anything between Rs 300 to 400 per liter on daily base. It closely resembles human milk making it an ideal alternative for babies

who are allergic to cow milk. Studies also indicate its potential in regulating intestinal micro flora, enhancing immunity & some anti diabetic qualities. These distinctive white-flurried animals are larger than typical donkeys but smaller than horses. They also have a much lower environmental footprints compared to larger livestock requiring less feed & less water. Their grazing habits even help maintain grassland ecosystems. Hence, they are low maintenance animals & farmers with five Halari donkeys can easily earn Rs 1500/-daily. There are only 430 Halari donkeys out of which 110 are male. National Research Centre on Equines (NRCE), Bikaner houses 43 of them to prompt farmers to breed them. If urgent measures are not taken today to conserve and breed those, Halari donkeys will become extinct during next five years and will soon become history.

(x) Need to provide financial assistance for Radha Krishna Festival of Babhandi Village in Palamu Parliamentary Constituency, Jharkhand

श्री विष्णु दयाल राम (पलामू): पलामू संसदीय क्षेत्र के अंतर्गत चैनपुर प्रखंड के ग्राम बभंडी में स्थित राधा कृष्ण मंदिर सरोवर के मध्य स्थित यह मंदिर क्षेत्र के श्रद्धालुओं के लिए गहरी धार्मिक एवं सांस्कृतिक आस्था का केंद्र है। विदित है कि इस ऐतिहासिक मंदिर की स्थापना वर्ष 1930 में हुई थी। पलामू के प्रसिद्ध चिकित्सक डॉ. आर.एन. सिंह एवं स्थानीय जिला प्रशासन के प्रयासों से इस मंदिर का जीर्णोद्धार किया गया है। इसके ऐतिहासिक एवं आध्यात्मिक महत्व को देखते हुए जिस प्रकार से श्री बंशीधर नगर महोत्सव को राजकीय महोत्सव घोषित किया गया है, उसी प्रकार यहां की जनता बभंडी में राधा कृष्ण महोत्सव का आयोजन कराने की मांग कर रही है। इससे इस मंदिर को एक प्रमुख तीर्थ स्थल के रूप में विकसित किया जा सकता है और इसे श्री बंशीधर नगर मंदिर से जोड़कर एक व्यापक राधा कृष्ण धार्मिक पर्यटन सर्किट का हिस्सा बनाए जाने की आवश्यकता है। संस्कृति एवं पर्यटन मंत्रालय, भारत सरकार से माँग करता हूँ कि केन्द्र सरकार की सांस्कृतिक एवं

धरोहर संबंधी योजनाओं के तहत राधा कृष्ण महोत्सव को वित्तीय सहायता एवं आधिकारिक मान्यता प्रदान करने की कृपा की जाये ताकि इस मंदिर को एक धार्मिक पर्यटन स्थल के रूप में विकसित किया जा सके।

**(xi) Need for establishment of skill development centres at Balasore
in Odisha**

SHRI PRATAP CHANDRA SARANGI (BALASORE): I would like to bring attention of the Government to the matter of great significance that holds the potential to uplift the youth of Balasore. With its dynamic culture, young and hardworking population, Balasore is still to realize its full potential and can add immense value. The first initiative in that direction is establishing skill development centres that provide training in emerging domains of technology, manufacturing, and service industry. These centres will equip and upgrade the youth with relevant skills to meet the demands of the evolving job market. Given the presence of a large number of industrial units in Balasore, ranging from large-scale industries dealing with alloys, pharmaceuticals, and paper mills to medium and small-scale industries in plastic processing, rubber, biscuits manufacturing, and more, providing training with an aim to provide a spectrum of opportunities to the youth, from blue-collar jobs to positions requiring advanced technical expertise will bring prosperity to the community. Furthermore, the renewable energy sector presents a significant opportunity for employment generation in Balasore. The region's natural resources, combined with the Government's commitment to sustainable development, make it an ideal hub for investments in solar and wind energy projects. This will not only contribute to

sustainable development but also create job opportunities for locals. Generating new employment opportunities for the youth of Balasore is a significant step towards realizing the untapped potential of this region. Therefore, I urge the Ministry of Skill Development and Entrepreneurship to support and endorse these initiatives aimed a development of Balasore and Odisha.

(xii) Need to develop Marada Jagannath Temple in Ganjam district, Odisha as a tourist destination

SHRIMATI ANITA SUBHADARSHINI (ASKA): The Marada Jagannath Temple is located in Ganjam district in the state of Odisha. It is also known as Sharana Srikshetra, where the Lord Jagannath, Lord Balabhadra and the Debi Subhadra took shelter about three hundred years ago. The above said temple and the surrounding area may be developed as tourist place to attract more domestic as well as foreign tourists. Local people near Marada Jagannath Temple improve their living standard when more and more will visit this place. I urge the central Government to develop the above temple as the tourist centre during Current Financial year.

(xiii) Regarding conservation of tigers in Ranthambore National Park in Tonk-Sawai Madhopur Parliamentary Constituency, Rajasthan

श्री हरीश चंद्र मीना (टोंक-सवाई माधोपुर) : मैं सरकार का ध्यान देश के वन्यजीव संरक्षण की गंभीर स्थिति की ओर आकर्षित करना चाहता हूं। मेरे संसदीय क्षेत्र टोंक - सवाई माधोपुर राजस्थान में स्थित विश्व प्रसिद्ध रणथम्भौर राष्ट्रीय उद्यान से पिछले 10 वर्षों में 29 बाघ लापता हो चुके हैं। यह सिर्फ आंकड़ा नहीं, बल्कि हमारी वन्यजीव संरक्षण नीतियों की असफलता का प्रमाण है। 2006 में शुरू किया गया 'प्रोजेक्ट टाइगर' आज अनियमितताओं, कुप्रबंधन और लापरवाही का शिकार है।

रणथंभौर के बाघ कहाँ गए? क्या वे शिकारियों के हाथ लगे? क्या वे अवैध वन कटाई और अतिक्रमण के कारण विस्थापित हुए? सरकार के पास इसका कोई ठोस जवाब नहीं है। बाघ केवल एक जानवर नहीं, बल्कि हमारे पर्यावरण और जैव विविधता का महत्वपूर्ण हिस्सा हैं। यदि सरकार आज नहीं जागी, तो आने वाली पीढ़ियाँ हमसे सवाल पूछेंगी कि हमने भारत के राष्ट्रीय पशु को बचाने के लिए क्या किया? सरकार जवाब दे—रणथंभौर के बाघ कहाँ गए?

(xiv) Need to introduce new express trains including Vande Bharat Express train from Kerala to different major cities of country

SHRI M. K. RAGHAVAN (KOZHIKODE): I want to bring to the urgent attention of the Government regarding the train services in Kerala. It has been a decade since new Inter State daily passenger trains have been announced for Kerala. Since 2001, that is when Kannur Yeshwantpur train was announced, Malabar region of Kerala has not received a single daily interstate train except Mangalore Coimbatore intercity, which connects just neighboring cities. There is only Yeshwantpur Express train to Bangalore from Calicut, where lakhs of Keralites from the region work. In spite of having high revenue collections, total neglect is being shown with respect to number of trains to Kerala. I request the govt. to urgently sanction more express trains and Vande Bharat trains from Kerala to Bangalore, Goa Chennai, Mumbai and Delhi. An Intercity train from Kannur or from Kozhikode to Bangalore and Vande Bharat should also be sanctioned by introducing automatic signaling system considering the large number of passengers in the route.

(xv) Need for implementation of comprehensive gender education curriculum in schools

SUSHRI S. JOTHIMANI (KARUR): I would like to highlight the urgent need for

gender education in schools amid the alarming rise in sexual crimes against women and children. Despite stringent laws, these crimes persist and worsen in brutality. While law enforcement is vital, true prevention lies in addressing the deep-rooted gender biases that shape our society. From childhood, boys are conditioned to see women not as equals but as objects, fuelling sexism, harassment, and violence. Criminals are not born; they are shaped by their environments. To break this cycle, we must dismantle harmful gender norms through education. I strongly advocate for a comprehensive Gender Education Curriculum in schools to challenge misogynistic mindsets and foster mutual respect. A similar initiative, the Adolescence Education Programme, introduced by the UPA Government, was unfortunately met with resistance from conservative political circles. The Supreme Court's 2024 ruling emphasized that sex education must include lessons on consent, respect, and gender equality. The Government must move beyond conservatism. The Ministry of Women and Child Development, alongside Minister of Education and state departments, must implement gender education from Classes 1 to 10. The future of our society depends on what we teach our children today.

(xvi) Need for establishment of Puducherry Public Service Commission or Puducherry Sub-ordinate Service Selection Board

SHRI VE. VAITHILINGAM (PUDUCHERRY): In Puducherry, there is no separate service commission, and hence all the Group-A, Group-B and Group-C posts are filled up by the UPSC or on all India basis allowing all the citizens of

India to participate in the selection process and the Puducherry people are deprived of their opportunity. In many cases, the appointees are from other States and do not know the vernacular language. Article 315 of the Constitution of India provides for the establishment of Public Service Commission for the Union and for each State. Puducherry being a Union Territory, there is no Service Commission for recruitment of employees in Puducherry. It depends on the UPSC for the appointment of School Principals, Lecturers and Doctors. If Puducherry has its own Public Service Commission, it could provide local officers conversant with the local languages, though there is no provision in the Constitution for Service Commission in UT, yet a Sub-ordinate Service Selection Board has been constituted in Delhi for recruitment and for other service matters. The Central Government is requested to arrange to provide for Puducherry Public Service Commission or Puducherry Sub-ordinate Service Selection Board to cater the needs of Government of Puducherry.

(xvii) Need for mandatory recruitment of trained psychologists in hospitals to deal with Postpartum Depression (PPD) diagnosis and treatment

SHRI SHAFI PARAMBIL (VADAKARA): There is an alarming increase in the cases of mothers affected by postpartum depression. Postpartum depression (PPD) is a psychological illness that affects women after delivery and continues for a year. Since most hospitals do not have the facility to diagnose PPD, women do not acknowledge the seriousness of their condition, and go untreated. Untreated PPD is harmful to both the mother and the newborn. The symptoms include severe mood swings, depressive episodes, aversion to feeding the child,

disinterest in doing personal upkeep, insomnia, feelings of dissociation from the self, extreme helplessness, etc. In the extreme form of PPD, mothers hallucinate about their children and feel that somebody might harm them. She may eventually pin the blame on the infant, leading to the killing of her child. In India, PPD is one of the most underdiagnosed and untreated disabilities and one of the important reasons for infant death. Recent statistics show that approximately 22% of mothers suffer from PPD in India. In South Indian states, it is 26%. The Government should make it mandatory for each hospital to hire the services of trained psychologists with expertise in PPD diagnosis and treatment so that all mothers can access the service after delivery.

(xviii) Regarding problems being faced by chilli growers in Telangana

SHRI RAMASAHAYAM RAGHURAM REDDY (KHAMMAM): Chilli cultivation is a key agricultural activity in Telangana, with the state among India's top producers. Last year, chilli was grown over 12.43 lakh hectares, yielding 48.29 lakh tones. Major growing districts include Khammam, Warangal, and Mahabubabad. However, chilli farmers face significant challenges. Pests and diseases like thrips, whiteflies, wilt, and leaf curl damage crops, while excessive pesticide use reduces effectiveness. High input costs for seeds, fertilizers, and pesticides strain finances. Market fluctuations and middlemen exploitation lead to losses and lack of storage forces distress sales, increasing post-harvest losses. Water scarcity due to erratic rainfall and poor irrigation access affects yields. Labor shortages and high wages add to costs, while mechanization remains limited. Government support, including MSP and subsidies, is often

inadequate. Climate change, with unpredictable weather, further impacts yields. Adulteration and lack of quality control affect marketability, pushing farmers into debt traps. I urge the Hon'ble Minister of Agriculture and Farmers Welfare to address these issues by improving pest management, providing subsidies, ensuring irrigation support, developing storage infrastructure, offering low-interest loans, and implementing a fair MSP, securing better livelihoods for chilli farmers in Telangana.

(xix) Regarding implementation of Pradhan Mantri Fasal Bima Yojana and PM Kisan Samman Nidhi Scheme in Jaunpur Parliamentary Constituency, Uttar Pradesh

श्री बाबू सिंह कुशवाहा (जौनपुर) : 1. पिछले पाँच वर्षों के दौरान प्रधानमंत्री फसल बीमा योजना के तहत जौनपुर लोकसभा क्षेत्र में कुल कितने किसानों को कवर किया गया है और कितने किसानों ने इसके माध्यम से मुआवजा प्राप्त किया है? 2. क्षेत्र में कृषि का रकबा बढ़ाने और किसानों को आधुनिक खेती के लिए प्रेरित करने हेतु सरकार द्वारा कौन-कौन से कदम उठाए गए हैं और उनके परिणाम क्या रहे हैं? 3. प्रधानमंत्री किसान सम्मान निधि योजना के आरंभ से अब तक अनुसूचित जाति, जनजाति और अन्य पिछड़ा वर्ग के कुल कितने किसानों को इसका लाभ मिला है?

(xx) Need to declare holiday on the occasion of Ashoka Jayanti

श्री नीरज मौर्य (आंवला) : हमारे भारत की पहचान अशोक की लाट अर्थात अशोक का चिन्ह से है। भारतवर्ष में महान शासक सम्राट अशोक के अनुयायी पूरे भारत देश में असंख्य संख्या में रहते हैं जो प्रत्येक वर्ष सम्राट अशोक की जयंती धूमधाम से मनाते हैं। हमारे देश भारत का चिन्ह (अशोक की लाट) जिनके नाम से है, उस महान अशोक की जयंती सरकारी स्तर से भी मनाई जानी चाहिए। अतः मैं सरकार से मांग करता हूँ कि (अशोक जयंती) सम्राट अशोक की जयंती पर एक दिवसीय अवकाश की घोषणा की जाए।

(xxi) Regarding elephant menace in Jangalmahal region of West Bengal

SHRI KALIPADA SAREN KHERWAL (JHARGRAM): In the Jangalmahal region of West Bengal, wild elephant attacks have become a major issue. These elephants are entering into the farming land and villages in search of food, leading to destroying crops, damaging properties, losing lives and increasing incidents of human-elephant conflict. Currently, more than a hundred wild elephants are permanently residing in this forest region. In this context, I would like to submit a few suggestions and demands to the Government of India for taking necessary corrective measures. Elephant corridors must be created for the safe movement of elephants, allowing them hassle-free travel from one area to another without entering human settlements. The existing Mayurjharna Elephant Reserve, located in the Jhargram district, must be redeveloped to create a safe habitat for wild elephants of this region. To monitor the movement of elephants, Drones or GPS tracking systems should be developed to track elephant herds and provide movements forecasts to local peoples to prevent human-elephant encounters. Currently, the Government of West Bengal provides ₹5 lakh as compensation to the families of individuals who lose their lives in elephant attacks. I urge the Central Government to provide ₹10 lakh in compensation to families affected by elephant attacks resulting of death.

(xxii) Need to review the departure timing of Yercaud Super Fast Express (Train No. 22650) from Erode Junction in Tamil Nadu

SHRI K.E. PRAKASH (ERODE): I wish to bring to the kind notice of the

Government the difficulties faced by the rail passengers in Erode junction. Yercaud Superfast Express (Train No.22650) passes between Erode and MGR Chennai Central Railway stations. This train departs from Erode junction and reaches MGR Chennai Central station at 3:40 am, which creates challenges for passengers, particularly who start their journey from Erode. The arrival of this train in Chennai Central station during the early hours creates inconvenience as well as affecting the onward journey of passengers concerned. I have been receiving several requests from the people of Erode for changing the departure time of this Yercaud Superfast Express from Erode junction from 21:00 hrs to 22:00 hrs. This change in departure time will help rail passengers of Erode in a big way. I urge upon the Hon. Minister for Railways to intervene in this matter and instruct the Officials concerned for ensuring the change in departure time to 22.00 hours of Yercaud Superfast Express from Erode junction. I hope the time schedule may be revised benefitting the rail passengers of Erode. I once again urge upon the Union Minister for Railways through you, to change the departure time of Yercaud Superfast Express from Erode.

(xxiii) Need to expedite completion of construction of rehabilitation and resettlement colony under Kovvada Nuclear Power Plant Project in Andhra Pradesh

SHRI APPALANAIDU KALISSETTI (VIZIANAGARAM): I wish to draw the attention of the Government to the long-pending construction of the Rehabilitation and Resettlement (R&R) colony for the Kovvada Nuclear Power Plant project. Despite land acquisition being completed years ago, affected

families are still awaiting resettlement due to delays in providing basic infrastructure such as roads, water supply, electricity, schools, and healthcare facilities at the designated R&R colony. The project-affected people, who have sacrificed their ancestral lands for a national infrastructure project, continue to live in uncertainty and hardship. The delay in completing the R&R colony violates their rights and has led to widespread dissatisfaction and protests in the region. Moreover, repeated assurances from authorities have not translated into concrete action. I urge the Government to immediately intervene, allocate the necessary funds, and fast-track the construction of the R&R colony so that displaced families receive proper rehabilitation at the earliest. I also request that the Government set clear deadlines for the completion of the colony and ensure regular monitoring of the project's progress.

(xxiv) Need to reduce GST rate on Self-Insurance Scheme

श्री श्रीरंग आप्पा चंदू बारणे (मावल) : देश में बड़ी संख्या में नागरिक, संस्थाएँ, गैर-लाभकारी संस्थाएँ, स्व-बीमा योजना (Self-Insurance Scheme) का उपयोग करती हैं। यह योजना उनके संसाधनों की सुरक्षा और जोखिम प्रबंधन का एक महत्वपूर्ण साधन है। जबकि वर्तमान में इस योजना पर 18% जीएसटी (GST) लागू किया जा रहा है, जो न केवल देश के नागरिकों, संस्थाओं और पर वित्तीय भार बढ़ा रहा है, बल्कि उन्हें इस योजना से दूर कर रहा है। यह उच्च टैक्स की दर उन सभी के लिए चुनौतीपूर्ण है जो सीमित संसाधनों पर काम करती हैं जैसे कि कम आय वाले नागरिक, शैक्षणिक संस्थाएँ, धर्मार्थ संगठन और सामाजिक कार्य में लगी अन्य संस्थाएँ। इस स्व-बीमा योजना पर 18% जीएसटी को घटाकर 0-5% करना आवश्यक है।

मैं सरकार से अनुरोध करता हूँ कि स्व-बीमा योजना में जीएसटी की दर में कटौती इस पर जीएसटी को 18 प्रतिशत घटाकर 0-5% किया जाए।

(xxv) Need to provide modern state of the art infrastructure at Dr. Rajendra Prasad Central Agricultural University, Pusa, Samastipur, Bihar

श्रीमती शांभवी (समस्तीपुर): मैं सरकार का ध्यान डॉ. राजेंद्र प्रसाद केंद्रीय कृषि विश्वविद्यालय, पूसा, समस्तीपुर, बिहार की ओर आकर्षित करना चाहती हूँ, जिसे Institute of National Importance का दर्जा प्राप्त है। यह विश्वविद्यालय कृषि अनुसंधान, शिक्षा और इनोवेशन के क्षेत्र में महत्वपूर्ण योगदान दे रहा है, लेकिन संसाधनों की कमी के कारण इसका पूरा लाभ किसानों और छात्रों को नहीं मिल पा रहा है। आज के दौर में, कृषि क्षेत्र में टेक्नोलॉजी और रिसर्च का महत्व लगातार बढ़ रहा है, लेकिन इस प्रतिष्ठित संस्थान में स्टूडेंट्स और रिसर्च स्कॉलर्स को पर्याप्त इंफ्रास्ट्रक्चर नहीं मिलने के कारण उनकी पढ़ाई और इनोवेशन प्रभावित हो रहे हैं। बिहार एक कृषि प्रधान राज्य है, जहाँ यह विश्वविद्यालय किसानों के लिए टेक्निकल गाइडेंस और ट्रेनिंग हब बन सकता है। मेरी सरकार से यह मांग है कि विशेष पैकेज के तहत विश्वविद्यालय को आधुनिक सुविधाओं से लैस किया जाए, जिससे यहाँ रिसर्च और इनोवेशन को बढ़ावा मिले। कृषि क्षेत्र में स्टार्टअप्स, बायोटेक्नोलॉजी, सस्टेनेबल फार्मिंग, और क्लाइमेट-स्मार्ट एग्रीकल्चर पर विशेष ध्यान देने की आवश्यकता है। सरकार को इस संस्थान को अंतरराष्ट्रीय स्तर पर प्रतिस्पर्धी बनाने के लिए अधिक अनुदान और आधुनिक इंफ्रास्ट्रक्चर उपलब्ध कराना चाहिए, ताकि यह भारत के किसानों और कृषि छात्रों के लिए ग्लोबल सेंटर ऑफ एक्सीलेंस बन सके।

(xxvi) Need to establish proposed Equal Opportunity Commission in the country

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): The proposal for an Equal Opportunity Commission (EOC) in India has been discussed for several years but has not been fully implemented. The idea behind the EOC is to address discrimination in various sectors, including education, employment, housing, and healthcare, among others. The concept of an EOC was first

suggested by the Sachar Committee, which was tasked with studying the social, economic, and educational status of the Muslim community in India. The committee recommended the establishment of an EOC to ensure equal opportunity for all, regardless of religion, caste, or gender. The Expert Group on Diversity Index (2008) Following the Sachar Committee, another expert group recommended creating an EOC to implement diversity index measures and address discrimination in the private sector. Developments Despite these recommendations, the establishment of the EOC has faced various challenges, including legal, political, and administrative hurdles. The proposal has been debated in public forums and among policymakers, but there has been limited concrete action toward its establishment. Current Status as of now, the EOC has not been established. Discussions and debates around the necessity and framework of such a commission continue, but the legislative or executive steps to set it up have not been taken.

(xxvii) Regarding CBI Inquiry into fake encounters in naxal-affected areas

श्री राजकुमार रोट (बांसवाड़ा) : दिनांक 09.03.2025 को मध्यप्रदेश के मंडला में बेगा आदिवासी समुदाय के एक व्यक्ति की मृत्यु को कथित तौर पर नक्सली मुठभेड़ में मारना बताया गया है जो कि सत्य प्रतीत नहीं होता है। पिछले 4-5 वर्षों में छत्तीसगढ़, झारखंड, उड़ीसा और महाराष्ट्र में फर्जी मुठभेड़ों में सैकड़ों निर्दोष आदिवासियों की हत्या हुई है। नक्सली भी आदिवासियों को पुलिस मुखबिर बताकर मार रहे हैं, जिससे लाखों आदिवासी प्रभावित हुए हैं। उनके बच्चे शिक्षा व मूलभूत सुविधाओं से वंचित हैं, लेकिन सरकार न इस समस्या को सुन रही है, न सुलझा रही है। अतः सरकार से अनुरोध है कि उक्त प्रकरण की उच्च स्तरीय जाँच हो, सभी फर्जी मुठभेड़ों की CBI जांच हो, दोषी अधिकारियों पर कार्यवाही हो और नक्सल प्रभावित क्षेत्रों में शिक्षा व मूलभूत सुविधाओं पर

विशेष ध्यान दिया जाए। साथ ही, इस समस्या का स्थायी समाधान बंदूक के बजाय शांति और विकास के माध्यम से निकाला जाए।

(xxviii) Need for implementation of Pradhan Mantri Swasthya Suraksha Yojana in Miraj Region of Sangli, Maharashtra

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): Miraj taluka, located within my parliamentary constituency of Sangli, serves as a crucial gateway between the Southern and Central states of India. This constant flow of people has led to the organic development of Miraj as a prominent medical hub, housing numerous private and public health institutions. These institutions cater not only to the medical needs of Maharashtra but also to neighbouring states and beyond. To address the regional disparities in the availability of affordable and quality tertiary healthcare services and to strengthen medical education facilities, I request the Ministry of Health and Family Welfare to implement the Pradhan Mantri Swasthya Suraksha Yojana in the Miraj region of Sangli. This initiative will facilitate the establishment of an AIIMS, equipped with state-of-the-art modular OTs, diagnostic facilities, and 15-20 super specialty departments. Additionally, it will lead to the upgradation of Government Medical Colleges in the region, thereby expanding state-of-the-art healthcare infrastructure, increasing the number of beds, and offering more UG and PG medical seats. Both these measures will create ripple effects, enhancing the overall medical capabilities and educational opportunities for students in Sangli and surrounding regions.

माननीय सभापति: आईटम नंबर 15, वित्त विधेयक, 2025 ।

13.03 hrs

FINANCE BILL, 2025* – contd.

SUSHRI S. JOTHIMANI (KARUR): Madam, the Finance Bill is not just about numbers. It reflects the Government's priorities, ideology, and intent. This Finance Bill makes it very clear that this Government is for the rich, not for the common people. It works for the corporate, not for the farmers. It protects its own electoral interests, not the economic interests of the country. I am sorry to say this. It is a betrayal of 143 crore Indians.

The hon. Finance Minister announced an income tax rebate to individuals earning up to Rs. 12 lakh. I have no problem with it. But she is projecting that it benefits the entire middle-class. It actually benefits only one crore people, while the Indian middle-class comprises 40 to 50 crore people. Additionally, if you cut excise duty on petrol and diesel, it would have actually benefited the entire middle-class and lower-middle class. Under the UPA regime, the excise duty revenue was Rs. 90,000 crore but in the Amrit Kal Government, the excise duty on petrol and diesel is around Rs. 3 lakh crore. It is a 250 per cent increase on petrol and an 800 per cent increase on diesel. Where does this money go? It benefits the corporate, not the middle-class.

Hon. Chairperson, the Modi Government has gifted Rs. 26 lakh crore to the corporate on a silver platter. The income tax and the GST collection are more than the corporate tax collection. Moreover, 50 per cent of the GST comes

* Further discussion on the motion for consideration of the Bill, moved by Shri Pankaj Choudhary on 24th March 2025.

from the 50 per cent of the poorest population of this country. This corporate sector pays only 10 to 12 per cent of the tax. But are these corporates providing adequate employment? See the unemployment rate. It has reached a crisis level. India's unemployment rate is at eight per cent; the worst in 50 years. Youth unemployment is at 45.4 per cent in 2022-23. Practically, every second young person in this country is jobless. Female unemployment in urban areas remains at 8.4 per cent. Unemployment among Muslims is at 9.2 per cent. Instead of stable employment, youth are forced to take in gig work and low-paying jobs. Job security is dead. Salaries are stagnant. The youth of India are being exploited. They voted for hope. What did they get in return? Betrayal, frustration, and hopelessness!

Hon. Chairperson, the MSMEs have provided employment to around 12 crore people. Now this sector is completely neglected. Three crore MSMEs have been shut during demonetization and due to mismanagement of GST. I represent Karur Parliamentary Constituency which is the fourth largest exporter of textiles in the country. It pains me to see that all the companies have slowly shut down and thousands of people have lost employment. The number of workers in the informal sector has declined by 1.3 crore. Employment in manufacturing sector has reduced by 81 lakhs. As a result, the contribution of manufacturing sector to overall GDP has come down to 12 to 12.5 per cent whereas it was 15 to 16 per cent in the UPA Government. The Government boasts about Atmanirbhar Bharat. But its import from China has increased to whopping 83 per cent. Is this Make in India or Made in China?

Hon. Chairperson Madam, I would like to understand what kind of tax structure this is. It has blatantly robbed the poor, farmers, common people and manufacturers. But it has outrightly benefitted the corporates. The Government boasts about growth in agriculture. But the reality tells a different story. Over 55 per cent of farmers are drowning in debt with an average burden of Rs.91,231. Up to 2022, over one lakh farmers committed suicide since this Government assumed office in 2014. After that, there is no data as the Government has not sent any data out. In the last 10 years, this Government has given Rs.26 lakh crore to the corporates in the form of bad loan waiver and corporate tax cut. Who is leading this nation, farmers or corporates? The Government promised to double the farmers' income by 2022 and promised legal guarantee to MSP. But now it is a forgotten promise because the farmers do not buy electoral bonds of BJP.

Hon. Chairperson, the minorities in this country have been systematically excluded, economically weakened and politically targeted. The pre-matric and post-matric scholarships for minority students have been slashed by 60 per cent from Rs.2515 crore to just Rs.1689 crore. The Maulana Azad Fellowship has been completely scrapped. Funds for the Ministry of Minority Affairs have been reduced by Rs.2000 crore when compared to the UPA Government. This is not development; this is economic blockade against the minorities.

Hon. Chairperson, Madam, there is a systematic discrimination against my State of Tamil Nadu. We are among the top performing States in manufacturing, IT and exports. We contribute significantly to the national exchequer through

taxes. But what do we get in return? We are completely targeted and systematically discriminated. And we face the betrayal and unfair treatment. The Government is not just neglecting Tamil Nadu, but it is actively punishing us for being successful, politically independent and progressive. If we think this Finance Bill is an economic document, we are mistaken. This is a political weapon in the hands of the ruling party used to suppress the States that do not align with the ideology of the BJP, which is divisive and hateful.

Tamil Nadu is a State which believes in self-respect, federalism, social justice and people's welfare. But this Government wants to control States like Tamil Nadu through economic blackmail. I say with all humility that you will never win this battle. To sum up, this Finance Bill is a document of discrimination, corporate favouritism, and economic oppression. This is not Amrit Kaal, this is Vinash Kaal, an era of destruction, deception and distress. Thank you.

श्री धैर्यशील संभाजीराव माणे (हातकणंगले) : सभापति महोदया, आपने मुझे सदन में 'फाइनेंस बिल, 2025' पर बोलने का मौका दिया, इसके लिए आपको धन्यवाद देता हूँ। महोदया, आज भारत देश प्रगति का एक नया आयाम छू रहा है और इस रफ्तार को आगे ले जाने का काम प्रधान मंत्री नरेन्द्र मोदी जी की सरकार कर रही है। निश्चित रूप से, मैं आपका ध्यान अनेक चीजों की ओर आकर्षित करना चाहूंगा, लेकिन सबसे पहले मैं श्री मोदी जी का अभिनन्दन करना चाहूंगा कि देश में जो 'छावा' नामक मूवी चल रही है, उसको उन्होंने गुरुवार को पार्लियामेंट में दिखाने का निर्णय लिया है।... (व्यवधान) लेकिन, कई ऐसे लोग हैं, जो औरंगजेब का सम्मान करते हैं, वे यह मूवी यहां दिखाना नहीं चाहते हैं।

Chhatrapati Sambhaji had offered his life to protect Dev, Desh and Dharam. People of Maharashtra are very happy and I am proud of the decision taken by Modi Govt. to host a special screening of 'Chhava' motion picture in Parliament of India.

मैडम, इकोनॉमी बढ़ाने के लिए जो नया रोड मॉडल आगे ले कर प्रधान मंत्री जी चल रहे हैं, यह जज़्बा उनको छत्रपति शिवाजी महाराज से मिला है। टैक्सेशन सिस्टम शिवाजी महाराज के टाइम में जो हुआ करता था, उसको इलैबोरेट करते हुए, एक ही टैक्स लोगों पर होना चाहिए। बहुत अलग-अलग टैक्स के सैक्शंस कांग्रेस के समय में देश में चलते थे, लेकिन मोदी जी ने एक नया सिस्टम बनाया, जिसमें जीएसटी के माध्यम से हरेक टैक्स पेयर को उसमें लाया गया है।

मैडम, टैक्स पेयर सिर्फ टैक्स नहीं भर रहा है, बल्कि इस देश की प्रगति में भागीदार हो रहा है। एक विकसित भारत का स्वप्न ले कर भारतवर्ष का आदमी आगे बढ़ रहा है, उसको आगे ले जाने का काम यह टैक्स पेयर कर रहा है। उसको मालूम है कि जो इंफ्रास्ट्रक्चर देश में बढ़ रहा है, वह रोड्स के माध्यम से हो, हेल्थ के माध्यम से हो, बाल स्वास्थ्य के माध्यम से हो, महिलाओं की उन्नति के बारे में हो, हर जगह भारत एक नई ऊंचाई छू रहा है और इसके लिए एक रोड मैप ले कर आदरणीय प्रधान मंत्री जी चल रहे हैं। निश्चित रूप से बजट में कुछ चीज़ें अच्छी की गई हैं। बजट में 12 लाख रुपये तक की आय वालों को टैक्स में पूरी छूट देने का काम प्रधान मंत्री मोदी जी ने किया है। मैडम, यह बहुत क्रांतिकारी निर्णय है, जिसके माध्यम से आम आदमी की आय को टैक्स फ्री करने का काम श्री नरेंद्र मोदी जी की सरकार ने किया है। कांग्रेस के शासन काल में सिर्फ 60 हजार रुपये तक की आय टैक्स फ्री थी।

मैडम, मैं इस प्लेटफॉर्म के माध्यम से यह ज़रूर कहना चाहूंगा कि मुगलिया सल्तनत में जज़िया कर लगा करता था। जब जीएसटी आया, तो इसे गब्बर टैक्स का नाम दिया गया, जज़िया

..... English translation of this part of the speech originally delivered in Marathi.

कर का नाम दिया गया। जिस औरंगजेब का गुणगान ये लोग कर्नाटक सरकार में कर रहे हैं, एक तरफ विपक्ष के नेता यहां संविधान हाथ में ले कर खड़े रहते हैं और कहते हैं कि हम संविधान बचाना चाहते हैं।

दूसरी तरफ कर्नाटक में संविधान बदलने की बात यही लोग करते हैं। मैं ऐसी सरकार का निषेध करता हूँ, जो संविधान को कटघरे में रखने का काम करती है। डॉ. बाबा साहेब अंबेडकर द्वारा दिया गया संविधान इस दुनिया का सर्वश्रेष्ठ संविधान है। उस संविधान को सर पर लगा कर, दिल में बसा कर प्रधान मंत्री जी आगे बढ़ रहे हैं। लेकिन इनको इस पर राजनीति करनी है, जिसके लिए वे निचले स्तर पर जाने की कोशिश करते हैं।

मैडम, मैं महाराष्ट्र से आता हूँ। पिछले दो दिनों से आप टीवी पर देख रहे होंगे कि जिसका एक कमरा खाली है, वह जोकर महाराष्ट्र के उप-मुख्य मंत्री के बारे में कुछ अनाप-शनाप बक रहा है। मैं इस सदन के माध्यम से यह कहना चाहता हूँ कि कुछ नियम-नीतियां बननी चाहिए, कुछ तो ड्रॉ लाइन होनी चाहिए, जिसके माध्यम से किसी व्यक्ति विशेष पर टिप्पणी करने से अच्छा आप नीतियों पर टिप्पणी करें तो उसका ज़रूर स्वागत होगा। कॉमिडी के नाम पर कई लोग अपनी राजनीतिक दुकानदारी चलाने का काम कर रहे हैं। उसमें गांजा भूत नामक, मैं किसी का नाम नहीं ले रहा हूँ, किसी का अगर गांजा भूत नाम हो तो समझ लें, वे यहां से स्क्रिप्ट लिख कर देते हैं और महाराष्ट्र में कोई कॉमिडियन जोकर स्टेज पर बौखला जाता है। मैं इस संसद के माध्यम से निश्चित रूप से मांग करना चाहूंगा कि ऐसे प्लेटफॉर्म पर पाबंदी लगनी चाहिए, जिसके माध्यम से हेटरेड स्पीच या दो लोगों में तनावपूर्ण वातावरण एक राज्य में बनते हुए देखा जाए।

मैडम, मैं कुछ मांगें आपके सामने यहां रखना चाहूंगा। नीतियां अच्छी बनें तो और कारगर तरीके से काम होता है। मैं महाराष्ट्र के किसानों के लिए कुछ मांग आपके सामने रखना चाहूंगा। ट्रांसपेरेंट नीतियां बनने के लिए टैक्सेशन सिस्टम में सिंप्लीफाई करने के लिए ज़रूरत आपने महसूस की है, लेकिन उसमें किसानों की खाद पर टैक्स और कम करने की ज़रूरत है, जिससे ज्यादा मुनाफा किसानों को मिल सकता है। इससे किसानों की आय बढ़ाने में फायदा होगा। एग्रीकल्चर

सैक्टर में पांच पर्सेंट जीएसटी है, इनपुट्स के पहले छह पर्सेंट था। आज यहां 18 पर्सेंट जीएसटी अमोनिया और रॉ मटीरियल पर लग रहा है, उसको अगर कम किया जाए, तो निश्चित रूप से फर्टीलाइज़र्स पर उसका फायदा होगा।

महोदया, मैं अपनी कंस्टीट्यूएन्सी की आखिरी बात कह कर अपनी बात समाप्त करता हूँ। मेरी कंस्टीट्यूएन्सी में नागपुर-रत्नागिरी हाइवे जा रही है, जिसका काम अभी प्रगति पथ पर है। इस हाइवे पर चोकाग से आंकलिक तक एक सेक्शन है। वहां हर जगह चार गुना मुआवजा दिया गया है, लेकिन उसी सेक्शन पर अन्याय करते हुए दोगुना मुआवजा देने की सिफारिश हुई है। मैं केंद्र सरकार से विनती करता हूँ कि वह इसमें इंटर्विन करे।... (व्यवधान)

मैडम, मैं एक मिनट में ही अपनी बात खत्म करता हूँ। उन लोगों पर अन्याय नहीं होना चाहिए। जो किसान अपनी जमीन दे रहे हैं, उनको चौगुना मुआवजा मिलना चाहिए, ऐसी मैं मांग करता हूँ।

श्री लालजी वर्मा (अम्बेडकर नगर) : माननीय सभापति महोदया, आपने मुझे वित्त विधेयक, 2025 पर अपनी बात रखने का अवसर दिया, इसके लिए मैं आभारी हूँ। मेरा यह मानना है कि किसी भी देश की प्रगति को जो प्रतिबिंबित करता है, वह उसकी कर संरचना है।

महोदया, हर देश की अलग-अलग स्थितियाँ होती हैं। भारत किसानों की प्राथमिकता वाला देश है। हमें जो अपनी कर संरचना रखने की आवश्यकता है, वह कृषि विकास के लिए, ग्रामीण विकास के लिए, कुटीर उद्योगों को बढ़ाने के लिए और लघु उद्योगों को बढ़ाने के लिए होना चाहिए। लेकिन, दुखद बात है कि हमारी माननीया वित्त मंत्री जी या भारतीय जनता पार्टी की सरकार की जो सोच है, वह यह है कि अगर हम पहले कॉरपोरेट घराने को बड़ा कर लेंगे तो देश समृद्धशाली हो जाएगा, देश विकसित हो जाएगा। अगर भारत को विकसित देश बनाना है तो महात्मा गांधी जी की जो अर्थनीति थी, उसके रास्ते पर हमें चलना होगा। इस देश में समतामूलक समाज की स्थापना करना, सामाजिक और आर्थिक गैर बराबरी को मिटा कर समता बनाने का काम करना होगा। उसके लिए हमें रणनीति बनाने की आवश्यकता है। आज देश में दुर्भाग्य की स्थिति है कि हमारे देश में जो

असमानता है, वह बड़े पैमाने पर है। विश्व में असमानता अगर सबसे ज्यादा कहीं पर है तो वह भारत में है। देश की कुल आबादी के 1 परसेंट के पास देश की कुल आय का 22.6 परसेंट और कुल संपत्ति का 53 परसेंट हिस्सा है। शेष 10 परसेंट आबादी के पास कुल आय का 57 परसेंट और संपत्ति का 27 परसेंट हिस्सा है। इसके विपरीत निचले 50 परसेंट आबादी के पास जीडीपी के केवल 13 परसेंट और संपत्ति का 4.1 परसेंट हिस्सा है। यहां इतनी असमानता है। दूसरी तरफ अर्थव्यवस्था में जो असमानता है, वह संपत्ति विवरण तक ही सीमित नहीं है, बल्कि कर संरचना प्रणाली में भी शहरी झलक दिखायी पड़ती है। एक ऑक्सफोर्ड रिपोर्ट के अनुसार निचली 50 प्रतिशत आबादी जिसके पास केवल 4.1 परसेंट संपत्ति है, वह जीएसटी का 64 परसेंट भुगतान कर रही है। दूसरी तरफ जो मध्यम वर्ग है, वह 30 परसेंट से अधिक है और वह 30 प्रतिशत जीएसटी का भुगतान कर रही है। इसके विपरीत देश के सबसे अमीर 10 परसेंट आबादी केवल 5 परसेंट से कम जीएसटी का भुगतान कर रही है। यानी हमारी जो कर संरचना है, उसका सबसे ज्यादा असर कमजोर वर्गों के ऊपर पड़ रहा है और जो गरीब हैं, उनके ऊपर पड़ रहा है। यह आर्थिक असमानता आर्थिक नीतियों के असंतुलन का परिणाम है। इसके कारण भारत में बढ़ती गरीबी, बेरोजगारी, कर्ज में बढ़ोत्तरी और इस तरह की स्थिति बनी हुई है।

महोदया, किसानों के जितने भी यंत्र हैं, उन पर 18 परसेंट जीएसटी लगाकर किसान की कमर तोड़ने का काम किया गया है। हमारे माननीय भदौरिया जी ने माननीय मंत्री जी से प्रश्न किया था कि किसान की आमदनी न्यूनतम मजदूरी से भी कम है। इस पर जवाब दिया गया कि जो किसान है, उसके परिवार की जो आय है, वह 10,278 रुपये हैं। एक परिवार में चार सदस्य हैं और अगर इस राशि को उससे विभाजित करें तो 80 रुपये प्रतिदिन की उसकी आय है। इस तरह की हालत हमारे किसान की है। उसके बाद भी किसान के ऊपर टैक्स लगाया गया है।

महोदया, मैं एक निवेदन करना चाहता हूं। आज अगर हमें भारत को विकसित भारत बनाना है तो निश्चित रूप से हमारी जो अर्थनीति है, उसमें किसानों को प्राथमिकता देना चाहिए। आज किसानों की जमीन अधिगृहित की जाती है। उसका सर्किल बहुत रेट पुराना है। इस कारण उनको

मार्केट वैल्यू नहीं मिल पाती है। उनकी सस्ती जमीन लेकर उद्योग लगाने के लिए दे दी जाती है। हमारे कई साथी जिक्र कर रहे थे कि हमने देश को तीसरे नंबर की इकोनॉमी बनाने का काम किया। हमारी जो इकोनॉमी है, इस देश में 11 वर्षों में लगभग 181 लाख करोड़ रुपये का कर्ज बढ़ा है। पहले एक व्यक्ति पर 42 हजार रुपये का कर्ज था, अगर 140 करोड़ की आबादी मानी जाए, तो आज 1 लाख 42 हजार रुपये का प्रति व्यक्ति पर कर्ज दिखाई पड़ रहा है। हमें इसे ठीक करने का काम करना है। ... (व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज) : सभापति महोदया, मैं आपका आभारी हूँ कि आपने माननीय वित्त मंत्री जी के द्वारा प्रस्तुत फाइनेंस बिल के समर्थन में बोलने की मुझे अनुमति दी है। मैं कल से सभी सदस्य, चाहे सत्ता पक्ष के हों, प्रतिपक्ष के हों, सभी के विचार सुन रहा था। हमने बजट पास कर लिया, गिलोटिन कर लिया, उसके बाद फिर यह फाइनेंस बिल आता है। इस फाइनेंस बिल का उद्देश्य क्या है? हमारी वित्त मंत्री प्रति वर्ष फाइनेंस बिल लेकर आती हैं। फाइनेंस बिल में जो फाइनेंशियल प्रपोजल्स होते हैं, पूरे वर्ष के जो फाइनेंशियल प्रस्ताव होते हैं, उनकी रूप-रेखा इसमें होती है। जो फाइनेंस से रिलेटेड स्कीम्स होती हैं या फाइनेंस से रिलेटेड जो एक्ट्स हैं, चाहे वह इंकम टैक्स एक्ट हो, सेंट्रल गुड्स एंड सर्विस टैक्स, 2017 हो, कस्टम टैक्स, 1962 हो, कस्टम टैरिफ एक्ट, 1975 हो, सेंट्रल एक्साइज एक्ट, 1944 हो, गवर्नमेंट सेक्योरिटीज एक्ट हो, यूनिट ट्रस्ट ऑफ इंडिया ट्रांसफर ऑफ अंडरटेकिंग, इनमें अगर कोई बदलाव होता है, अगर इसमें फाइनेंस के मॉनीटरी बदलाव करते हैं, तो उसका, एक्ट और स्कीम्स सबका समावेश करके वर्ष के प्रारम्भ में फाइनेंस बिल को लेकर आते हैं।

मैं कल कांग्रेस के सम्मानित नेता डॉ. शशि थरूर जी को सुन रहा था। उन्होंने इसे इनीशिएट किया था। उन्होंने तीन चीजों के उदाहरण दिए। उन्होंने कहा, "I could not fix your brakes, so I made your horn louder." फिर दूसरी बात कही, "I could not repair the roof, so I brought you an umbrella." उन्होंने तीसरी बात कही, It is a classic case of patchwork solution. शशि थरूर जी विद्वान हैं। वे यह कह रहे थे कि यह क्लासिक केस ऑफ पैचवर्क है या हम

रुफ को रिपेयर नहीं कर पा रहे हैं, तो अम्ब्रैला में ला रहे हैं, अगर हम ब्रेक को ठीक नहीं कर पा रहे हैं तो हम हॉर्न तेज कर रहे हैं, तो मैं कहना चाहता हूँ कि हमारी सरकार छत को रिपेयर करने की बात नहीं करती है, बल्कि वित्तीय समावेशन से नई छत बनाने का काम करती है और उस छत से देश की अर्थव्यवस्था मजबूत हो रही है। मैं इसका उदाहरण देना चाहता हूँ। यही सदन है, आप भी सदस्य थीं, वित्त मंत्री जी भी थीं, दुनिया में भारत की छवि एक 'बनाना रिपब्लिक' की थी कि यह 'बनाना रिपब्लिक' है, न यहां पर इकोनॉमी स्ट्रांग है, न कोई एफडीआई निवेश कर रहा है, न कोई पूंजी निवेश कर रहा है। जिन्होंने पूंजी निवेश किया, वे अपनी पूंजी को लेकर बाहर जा रहे हैं, साउथ अफ्रीका जा रहे हैं, यूरोप जा रहे हैं। एक 'बनाना रिपब्लिक' की इमेज कांग्रेस, यूपीए की सरकार में थी और शशि थरूर जी रिपेयर करने की बात कर रहे हैं। इस सरकार ने नरेन्द्र मोदी जी के नेतृत्व में 'बनाना रिपब्लिक' से निकालकर इसको रीइमर्जिंग इकोनॉमी किया है, जिसको पूरी दुनिया स्वीकार कर रही है। यह बात जगदम्बिका पाल नहीं कह रहे हैं कि यह रीइमर्जिंग इकोनॉमी है। दुनिया के सबसे बड़े अर्थशास्त्री एंगस मेडिसन ने कहा कि भारत की इकोनॉमी रीइमर्जिंग है। क्या टॉप फाइव फ्रेजाइल में भारत की गिनती नहीं होती थी? गौरव जी भी इससे सहमत हैं। क्या यह सच्चाई नहीं है कि ऑप फाइव फ्रेजाइल इकोनॉमी, जो वर्ष 2014 तक कही जाती थी, उसे आज दुनिया की टॉप फाइव इकोनॉमी में भारत को लाने का काम किया है तो नरेन्द्र मोदी जी के नेतृत्व ने किया है? मैं इसके लिए वित्त मंत्री जी और अपने प्रधान मंत्री जी को बधाई देना चाहता हूँ। यह बात नहीं है कि हम वहीं रुकने वाले हैं।

अभी विकसित भारत की बात लालजी जी ने कही, ज्योति बहन ने कही, एक कॉमन पीपुल के लिए नहीं रिच लोगों के लिए है। शायद आजादी के बाद पहली बार ऐसा हुआ होगा, इनकम टैक्स को सात लाख से बढ़ाकर बारह लाख रुपये तक रिबेट करने का काम किया, ये कौन लोग थे? सैलरी वाले लोग थे, मिडिल क्लास के लोग थे, क्या ये रिच लोग हैं? क्या इनको यही दिखायी पड़ रहा है। सरकार का संकल्प है कि वर्ष 2027 तक हम थर्ड लार्जैस्ट इकोनॉमी में देश को ले जाना चाहते हैं। इसका पैमाना क्या होगा। जब हम फाइनेंस बिल पर बोल रहे हैं, India is one of the fastest

growing economies. उसका पैरामीटर यही होगा, आखिर आज हमारी जीडीपी ग्रोथ रेट क्या है। राहुल गांधी जी जिस चीन की दुहाई देते हैं, रोज चीन मॉडल की बात करते हैं, मैं चुनौती देता हूँ कि आज पूरी दुनिया में India is not only fastest growing economy. इंडिया की जीडीपी ग्रोथ रेट 6.5 परसेंट है और चीन की केवल 4.6 परसेंट है, उसके बाद भी वे चीन की बात करते हैं।

गौरव जी आप अपने नेता को कहिए कि थोड़ा पढ़ लें, यूनाइटेड स्टेट्स की क्या है, 2.1 परसेंट जीडीपी है। मैं आपके माध्यम से कह रहा हूँ, मैं उनको तो ज्ञान दे नहीं सकता हूँ, मैं आपको जानकारी दे सकता हूँ, आप उप-नेता हैं। यूनाइटेड स्टेट्स की जीडीपी क्या है, 2.1 परसेंट है, यूनाइटेड किंगडम का 0.6 परसेंट है। रूस की 2.6 परसेंट जीडीपी है। आज पूरी दुनिया के लोग देख रहे हैं ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आप चेयर को एड्रेस कीजिए।

श्री जगदम्बिका पाल: माननीय सभापति महोदया, मैं बड़ी चुनौती के साथ कह रहा हूँ। आप संघीय ढांचे की बात करते हैं, मैं मोदी जी को बधाई देना चाहता हूँ। वित्त मंत्री जी को बधाई देना चाहता हूँ। आप संघीय ढांचे की बात कर रहे हैं। इस सरकार का रेवेन्यू एक्सपेन्डिचर में विश्वास नहीं है, हम कैपिटल एक्सपेन्डिचर में विश्वास कर रहे हैं। हम कैपिटल एक्सपेन्डिचर में ज्यादा विश्वास करते हैं तो कैपिटल एक्सपेन्डिचर से एयरपोर्ट्स बनते हैं, हाईवेज बनते हैं, एक्सप्रेसवेज बनते हैं, मेडिकल कॉलेज बनते हैं, एम्स बनते हैं, आईआईएम बनते हैं। आज सरकार कैपिटल क्रिएशन में विश्वास करती है। आज हम कैपिटल एक्सपेन्डिचर कितना कर रहे हैं? पिछले साल की तुलना में 10.1 परसेंट सरकार ने बढ़ाने का काम किया है। मैं इसके लिए भी वित्त मंत्री जी को बधाई देना चाहता हूँ। आप राज्यों की बात करते हैं, शशि थरूर जी ने कह दिया कि GST is a punishment. आप अच्छी अंग्रेजी बोलकर देश को क्यों गुमराह कर रहे हैं, GST is a punishment. इस वर्ष राज्यों को 12.5 परसेंट से अधिक पैसा राज्यों में इन्फ्रास्ट्रक्चर क्रिएट के लिए दिया है, कैपिटल एक्सपेन्डिचर के लिए 12.5 परसेंट दिया है। जिसमें 25 लाख करोड़ राज्य की सरकारों को केन्द्र सरकार ने दिया है कि आप अपने राज्य का इन्फ्रास्ट्रक्चर मजबूत कीजिए, हाईवे मजबूत कीजिए।

पहली बार 1.5 लाख करोड़ रुपये का इंटरैस्ट फ्री लोन दिया गया है, इनको तारीफ करनी चाहिए। फाइनेंस बिल पूरे वर्ष का लेखाजोखा होता है, सही मायने में संघीय ढांचे को मजबूत किया है। फिस्कल डेफिसिट की बड़ी बात हुई, रेवेन्यू डेफिसिट की भी बात हुई, रेवेन्यू एक्सपेंडिचर की बात हुई, कैपिटल एक्सपेंडिचर की बात हुई, कैपेक्स की बात हुई। जिस समय पूरी दुनिया में कोविड आया, उस कोविड से भारत भी प्रभावित हुआ और पूरी दुनिया प्रभावित हुई। फिस्कल डेफिसिट और रेवेन्यू डेफिसिट पर भी चर्चा नहीं हुई, फिस्कल डेफिसिट पूरे साल का एक्सपेंडिचर होता है, प्राप्ति होती हैं, प्राप्ति से ज्यादा खर्च हो तो पूरे साल का एक कलकुलेशन होता है, फिस्कल डेफिसिट होता है, डे टू डे खर्च प्राप्ति से ज्यादा हो तो रेवेन्यू डेफिसिट होता है। जहां कोविड के दौरान 2020-21 में 9.2 परसेंट इस देश का फिस्कल डेफिसिट हो गया था, प्राप्ति से ज्यादा खर्चा हो गया था, आज 2024 में उस 9.2 परसेंट फिस्कल डेफिसिट को घटाकर हमारी सरकार ने 4.5 परसेंट किया है। मैं इसके लिए भी सरकार को बधाई देना चाहता हूं।

महोदया, मैं रेवेन्यू डेफिसिट की बात कर रहा हूं। वर्ष 2014 तक कांग्रेस और यूपीए की सरकार थी। उस समय रेवेन्यू डेफिसिट 3.1 प्रतिशत था। वे कहते थे हमने इतना फाइनेंशियल कंट्रोल किया है, अनुशासित किया है। जब कांग्रेस और यूपीए की सरकार थी, तब रेवेन्यू डेफिसिट 3.1 प्रतिशत था, हमारी भाजपा और एनडीए की सरकार ने रेवेन्यू डेफिसिट को 3.1 प्रतिशत से घटाकर 1.5 प्रतिशत किया है। यह क्या है? Better quality of spending and improved tax buoyancy. हमने किस तरह से अपने खर्च का सदुपयोग करना शुरू किया है।

मैं रेवेन्यू एक्सपेंडिचर की बात कर रहा हूं। रेवेन्यू तनख्वाहों में जाता है, एस्टैब्लिशमेंट में जाता है, जिसका कोई आउटपुट नहीं होता है। इन्होंने वर्ष 2013-14 में 13.9 लाख करोड़ रुपये किया था। आज हमने रोजगार दिया है, हमने पे स्केल बढ़ाया है। आज हमने उसको बढ़ाकर 39.71 लाख करोड़ रुपये किए हैं।...(व्यवधान) मुझे पांच मिनट और बोलने दीजिए।...(व्यवधान)

माननीय सभापति: आपको बोलते हुए 10 मिनट हो गए हैं।

श्री जगदम्बिका पाल: महोदया, इसी तरह से मैं कैपिटल एक्सपेंडिचर की बात करना चाहता हूं।

वर्ष 2014 में कैपिटल एक्सपेंडिचर 1.9 लाख करोड़ रुपये था। मैं कोई पॉलिटिकल बात नहीं कर रहा हूँ। मैं केवल सरकार के आंकड़े बता रहा हूँ। इन्होंने कैपिटल, इन्फ्रास्ट्रक्चर और परिसंपत्तियों पर 1.9 लाख करोड़ रुपये खर्च किए हैं। आज बीजेपी और एनडीए की सरकार में 1.9 लाख करोड़ रुपये की तुलना में हम 11.11 लाख करोड़ रुपये हाइवेज़ पर खर्च कर रहे हैं। At present, our capital expenditure is zero per cent of GDP. इनके जमाने में 1.7 प्रतिशत था। आज भारत के इतिहास में वह सबसे ज्यादा है, यानी 3.4 प्रतिशत है।

महोदया, मैं केवल कुछ प्वाइंट्स के बारे में बताना चाहता हूँ। अगर आज प्रधानमंत्री जी महिला सशक्तिकरण की बात करते हैं, हम एससी की बात करते हैं, हम एसटी की बात करते हैं और हम नॉर्थ-ईस्ट की बात करते हैं। प्रधानमंत्री जी का सबसे ज्यादा फोकस एससी, एसटी, महिला और नॉर्थ-ईस्ट की तरफ है।

मैं केवल एक मिनट में अपनी बात पूरी करना चाहता हूँ। यह जो बजट है, यह विकास का बजट है। प्रधानमंत्री जी कहते हैं कि 'सबका साथ, सबका विकास, सबका विश्वास', यह बजट उसकी असली तस्वीर है। आप वूमेन वेलफेयर का डेटा देखिए। वर्ष 2024-25 में वूमेन वेलफेयर के लिए 3,76,529 करोड़ रुपये दिए गए हैं। पिछले साल की तुलना में हमने महिलाओं के वेलफेयर के बजट को 3,76,529 करोड़ रुपये से बढ़ाकर 4,49,000 करोड़ रुपये किया है। हमारी सरकार ने पिछले साल की तुलना में महिलाओं के वेलफेयर के लिए 19.3 प्रतिशत अधिक बजट का प्रावधान किया है। बच्चों के वेलफेयर के लिए 1,00,445 करोड़ रुपये का प्रावधान था। आज उसको बढ़ाकर 1,16,133 करोड़ रुपये किया है। हमने बच्चों के वेलफेयर के बजट को 15.6 प्रतिशत बढ़ाया है।

पिछले साल शेड्यूल्ड कास्ट के लिए 1,38,363 करोड़ रुपये के बजट का प्रावधान था। हमारी सरकार ने शेड्यूल्ड कास्ट के लिए 21 प्रतिशत बजट बढ़ाया है। मैं वित्त मंत्री जी को बधाई दूंगा, क्योंकि 1,38,363 करोड़ रुपये से बढ़ाकर 1,68,478 करोड़ रुपये किए हैं, यानी 21.8 प्रतिशत किया है। मैं शेड्यूल्ड ट्राइब के लिए बताना चाहता हूँ। 1,07,874 करोड़ रुपये से बढ़ाकर 1,29,250 करोड़ रुपये किए हैं, यानी 19.8 प्रतिशत बढ़ाया है। मैं एक और बात कहना चाहता हूँ।

मुझे बात तो बहुत करनी थी ।...(व्यवधान)

***SHRIMATI PRATIBHA SURESH DHANORKAR (CHANDRAPUR):** Hon.

Chairperson, today I rise to speak on Finance Bill 2025-26 presented by our Finance Minister. Agriculture sector provides maximum number of jobs and employment. But the Union Government has not taken this agriculture sector seriously and that is why farmers in vidarbha region of Maharashtra are still committing suicides due to indebtedness. The schemes meant for farmers are not sufficient and the implementation part and budgeting have been declining year after year. Agro technology should be included in school curriculum. Farming complementary business should be started at tehsil levels. We must start agri-businesses and also provide irrigation facilities and drinking water throughout the year by interlinking of rivers. Farmers' children's should get free education and farm labourers should also be encouraged for economic activities. Incentive allowance should be given to them. Seeds, fertilizers and other essential items should be made available at cheaper rates and in abundance.

I request you to fix MSP for agricultural produces. Procurement of cotton was stalled by CCI but it must be resumed and procurement centres should remain open till the completion of procurement process.

During poll campaign BJP had promised of loan waiver for farmers if it comes to power in Maharashtra. But, it is still unfulfilled even after 4 months in power. Many MPS, have praised Jal Jeevan Mission scheme here but you

* English translation of the speech originally delivered in Marathi.

must share the reality. This scheme has disturbed the rural life as most of the roads have got damaged due to digging. This scheme is on papers only and no drinking water is made available through taps. It is worst ever implemented scheme. Same in the case of crop insurance scheme too. Not a single rupee has been given to farmers as a compensation for crop damage.

Rural roads in the state of Maharashtra are in very bad shape. PWD roads are slightly better but, the gramvikas roads are worst. Local MLAs get sufficient funds and that is why MPs should also get a share from Gram Vikas Nidhi.

Water scarcity is the biggest issue in Maharashtra during summer. But, during monsoon, heavy raining cause adverse effects on farming as well as on villages due to floods. Shri Atal Bihari Vajpayee started river interlinking project and it must be expedited. Effective implementation of this project would definitely help to secure water availability throughout the year.

Maharashtra is known for coal deposits and my Constituency Chandrapur is also recognized for coal, mineral mining and for power generation. Many WCL mines are there and when the farmland gets acquired for mining activities, compensation is given for it. During Shri Prithviraj Chavan regime in Maharashtra, he started paying Rs. 7 lakh for infertile land Rs. 8 lakh for non-irrigated land and Rs.10 lakh for irrigated land and it still continues. But, it must be revised and the compensation should be doubled as per the market rates.

We have been witnessing many chit fund scams during last 10 years.

Many labourers, daily wafers, poor families, retired persons had deposited their whole life income and savings in these chit fund companies. These families are facing financial problems due to these scams.

Government should look into it immediately and a relief and assistance should be provided to these distressed families. Thank you.

***SHRI GURMEET SINGH MEET HAYER (SANGRUR):** I thank you, Hon. Madam Chairperson. All Members of treasury Benches who spoke on the Finance Bill have proudly claimed that India is the fifth largest economy and will soon become the third largest economy. But, it is of no use to common man. If we look at the per capita income data, our country lags behind at 139th number. The common people are suffering. Only 1% people of the country have 40% money of the country. 99% people are in a bad condition.

Ma'am Chairperson, only 10% people are earning more than Rs. 25,000/- per month. Over 90% people are earning paltry sum of money or are unemployed. They are overburdened due to poverty.

66% revenue of the country comes from indirect taxes. Common people pay indirect taxes. On a Rs. 10/- biscuit packet, a person earning rupees 10 lakhs pays Rs. 2/- tax and a person earning rupees 5,000 also pays Rs. 2/- tax on it. The poor people are paying the maximum amount of tax.

Those who belong to the lower 50% financial group are suffering. Their contribution in indirect taxes is 64% but the higher income group's contribution to indirect taxes is only 3%.

* English translation of the speech originally delivered in Punjabi.

The gulf between the rich and the poor is increasing rapidly. The need of the hour is to give exemption in indirect taxes and increase the direct taxes. Nowadays, inflation is increasing at the rate of 6.5%. Some relief ought to be given to the lower income group.

Healthcare is needed for the common people. National Healthcare Report had promised that by 2025, 2.5% of G.D.P. will be spent on healthcare. Unfortunately, the healthcare budget for common people is only 1.4% at present.

Madam Chairperson, Punjab has contributed a lot for this country in all fields. Whether it is sports or armed forces, Punjabis have been at the vanguard. But, unfortunately, Punjab was never given any special or industrial package.

The people of Punjab are brave and hard-working. The former Governor of Punjab Shri Surendra Nath has written in his book 'India's Internal Security' that during Punjab's dark days, the industries of Punjab did not collapse. The industries of Punjab collapsed when our neighbouring State Himachal Pradesh was given tax relief and made a tax haven in 2003. Till 2003, Punjab remained among the top contributors of G.D.P. in the country. But, between 2003 and 2025, Punjab's G.D.P. contribution has declined and now it is at 19th spot.

This decline is due to flight of our industries to Himachal Pradesh. So, I urge upon the Govt. to grant a special package to Punjab. Punjab is an agricultural State. The need of the hour is creation of a Special Economic Zone for agro-based industries. It will help improve the income of agro-based products.

Also, Ma'am, in Sangrur, agricultural implements are manufactured. In Handiaya, Dhuri, Sangrur etc. areas, this is done. These implements are sent to other parts of country and abroad. These implements are exported. So, I urge upon the Govt. to create a special zone cluster in this area for this purpose.

HON. CHAIRPERSON: Please conclude.

***SHRI GURMEET SINGH MEET HAYER:** Just one last point, Ma'am. Our Malwa is to be connected to Chandigarh. Land acquisition from Rajpura to Chandigarh is to be done. But, Centre says it has no money. So, I urge upon the Govt. to expedite this process of land acquisition so that Malwa region is connected to Chandigarh. Thank you.

SHRI K. C. VENUGOPAL (ALAPPUZHA): Thank you, Chairperson Madam, for allowing me to place one or two points in this discussion on the Finance Bill.

I think there are some hidden agendas inside this Finance Bill that I want to bring to the notice of the hon. Minister. For example, in this Finance Bill, there is a mention about powers and authority of the Central Government. There is clause 144(1): "Without prejudice to the provisions of the pension rules, the Central Government shall have the authority to establish distinction among pensioners as a general principle". Why is there this distinction among the pensioners? My simple question to the Finance Minister is this. Why is there a distinction among the pensioners? When we see these details, it is mentioned, "Notwithstanding anything contrary contained in any judgment, decree, or order of any court, tribunal, or authority, and notwithstanding anything contained in the

* English translation of the speech originally delivered in Punjabi.

pension rules. It is hereby clarified that the Central Government has the authority and shall always be deemed to have had the authority, with retrospective effect, to classify its pensioners and may create or maintain distinction among pensioners as deemed expedient for implementing the recommendations of the Central Pay Commission under this Act.” We need a clarification from the Finance Minister. Why is this provision there? Why are you attacking these poor pensioners of this country? You are saying you are providing so much for the middle-class. Now, this is a direct attack against the pensioners. I think you have taken the powers of the Parliament regarding pension rules. In a way, you are trying to amend the pension rules through this Finance Bill. Basically, it is not a good move at all. I think you need to withdraw that clause in that provision.

Secondly, today morning there was a big issue regarding MGNREGS. You have to understand, Madam, that in our areas, poor workers are living only through this MGNREG scheme. Their basic living conditions are very bad, but every day they are going for labour jobs and receiving some sort of minimum wages. That is how they are living. However, for the last four months, they have not received a single salary. The rule is very clear, and the Act is very clear. If you are delaying salary for 15 days, there should be interest. They are not receiving anything, not even pension, interest, or anything. This is affecting Kerala, Tamil Nadu, UP, and all of India, I am telling you this is the situation.

Thirdly, I would like to mention about the cuts. You are elaborating on the good things about the Budget. So far, how many schemes are you implementing? On the expenditure side, total expenditure has been cut by Rs.

1,04,025 crore, and capital expenditure has been cut by Rs. 92,682 crore. Of this cut, the sectors that have suffered the most are: health, Rs. 1,255 crore; education, Rs. 11,584 crore; social welfare, Rs. 10,019 crore; agriculture, Rs. 10,992 crore; rural development, Rs. 75,133 crore; urban development, Rs. 18,907 crore; and development of the North-Eastern region, Rs. 1,894 crore. These crucial cuts were in the allocation for SC, ST, OBC, and minorities. For example, in the PM Annsuchit Jaati Abhyuday Yojana, BE 2024-2025 was Rs. 2,140 crore and RE 2024-2025 was Rs. 800 crore. So, it was cut down from Rs. 2,140 crore to Rs. 800 crore.

13.50 hrs

(Hon. Speaker in the Chair)

As regards the PM Young Achievers Scholarship for OBC, EBC and DNTs, BE 2024-2025 was Rs. 1,836 crore and RE 2024-2025 was Rs. 1,381 crore. As regards the Post Matric Scholarship for SCs, BE 2024-2025 was Rs. 6,360 crore and RE 2024-2025 was Rs. 5,500 crore. In the Programme for Development of STs also it is the same condition. Therefore, this major cut in the Budget of this Department is affecting the SCs, STs, OBCs and minority people. Madam, how do you justify this? I would like to know this from you,

I do not want to take much of your time. Yesterday, Shri Nishikant Dubey raised so many issues against the previous Government. He was telling the entire story of the Union Government starting from 1947 onwards for justifying this Government's financial management. You came into power and said that the entire UPA time was very bad. Their financial management was very good at that point of time, but when your term started, then that was very bad.

Now, we are coming with a new thinking of 'Sabka Saath, Sabka Vikas'.

Actually, 'Sabka Saath, Sabka ... * is happening in this country. This is what is happening in this country. ... (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्य, यह शब्द सही नहीं है।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, I am telling my point. ... (*Interruptions*)

माननीय अध्यक्ष: संसद में बोलते समय आप आलोचना कर सकते हैं लेकिन आगे का शब्द ठीक नहीं है।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, last time also I requested you to at least feel for us. This House also belongs to us. ... (*Interruptions*) Whenever Shri Nishikant Dubey is raising it, ...*How can the Parliament run like this? ...* ... (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्य, मैं आपको बार-बार आग्रह करता रहता हूँ। आप वरिष्ठ सदस्य हैं, कभी चेयर पर प्रश्न मत उठाया करें। यह मेरा आग्रह है। मैंने जो शब्द बोले और उसके बाद जो शब्द बोले, आपकी पार्टी के लिए नहीं हैं, अगर आप समझते हैं कि उचित है, तो ठीक है।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Sir, I agree. This is not your fault. ... (*Interruptions*) I am talking about the Government's attitude. ... (*Interruptions*) The Government does not want us to put forth our views. ... (*Interruptions*)

The Parliamentary Affairs Minister is rising and every time he attacks us. ... (*Interruptions*) Yesterday, the Karnataka thing happened. What was the real issue? The reservation of OBC is there. The ambit of reservation for OBCs, STs

* Expunged as ordered by the Chair.

and SCs has been increased. Nobody is mentioning it. ... (*Interruptions*) It is a misleading statement. Shri Suresh Kumar clarified that he did not say anything like that. He has also already given a legal notice for it. You have brought up that issue and one whole day was completely washed out. ... (*Interruptions*) The ruling party wanted to adjourn the House. We are ready to cooperate with you. Today also, we are cooperating with you. ... (*Interruptions*) Whenever you asked us to cooperate, we are cooperating. But at least allow us also to mention about this Government's anti-people activities.

So, my request to the hon. Finance Minister is this. She is an experienced Finance Minister. Therefore, I am asking this from her. Why are the pensioners on your target list now? How is it so? Is the hon. Minister going to retain this portion in the Bill or are you going to withdraw that provision by thinking about the pain, hue and cry of the pensioners?

With these words, I am concluding my speech.

माननीय अध्यक्ष: माननीय सदस्यगण, मैं आपसे आग्रह करता हूँ कि माननीय वित्त मंत्री जी दो बजे जवाब देंगी।

... (व्यवधान)

माननीय अध्यक्ष: मैंने पहले भी कहा है और फिर कह रहा हूँ कि कभी-भी चेयर पर प्रश्न मत करें। इसका विशेष ध्यान रखें।

... (व्यवधान)

माननीय अध्यक्ष: सुश्री इकरा चौधरी।

आप दो मिनट में अपनी बात कहें।

... (व्यवधान)

सुश्री इकरा चौधरी (कैराना) : अध्यक्ष जी, आज मैं वर्ष 2025 के वित्त विधेयक पर अपने विचार रखने के लिए खड़ी हुई हूँ। सरकार इस बजट को जन-कल्याणकारी बता रही है, लेकिन क्या यह वास्तव में गरीबों, किसानों, श्रमिकों और मध्यम वर्ग के हितों की रक्षा करता है? क्या यह युवाओं को रोजगार देगा? क्या यह महंगाई से राहत देगा? हम लगातार पढ़ते आ रहे हैं कि भारत की जीडीपी पिछले 10 वर्षों में दोगुनी हो गई है और हम जापान व जर्मनी को पीछे छोड़ते हुए वर्ष 2027 तक दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बनने की ओर अग्रसर हैं। लेकिन यह उपलब्धि तब फीकी पड़ जाती है, जब हम प्रति व्यक्ति जीडीपी के आंकड़ों को देखते हैं, जिसमें भारत विश्व स्तर पर 100 से अधिक देशों से पीछे है।

वर्ष 2023-24 के लिए स्थिर कीमतों पर प्रति व्यक्ति जीडीपी केवल 1,24,600 रुपये है। यह कोई आश्चर्य की बात नहीं है कि सरकार इस डेटा पर बात करने से बचती है, क्योंकि वे यह नहीं समझा सकते कि पूरे देश के जीवन-स्तर में वृद्धि क्यों नहीं हो रही है? वे यह नहीं बता सकते कि देश में इतनी गहरी आय असमानता क्यों बनी हुई है और आम नागरिकों को आवश्यक सेवाओं तक पहुँचने में इतनी कठिनाइयाँ क्यों होती हैं?

सरकार दावे करती है कि भारत की अर्थव्यवस्था दुनिया में सबसे तेजी से बढ़ रही है, लेकिन इस विकास का लाभ केवल अमीरों को मिल रहा है। आज हमारे देश में शिक्षित युवा नौकरी की तलाश में दर-दर भटक रहे हैं। सरकारी नौकरियों में लाखों पद खाली पड़े हैं, लेकिन भर्ती नहीं हो रही है। निजी क्षेत्र में भी नौकरियों की संख्या घटती जा रही है।

उधर देश के शीर्ष 1 परसेंट अमीरों के पास 40 परसेंट से अधिक संपत्ति है, जबकि करोड़ों लोग दो वक्त की रोटी के लिए संघर्ष कर रहे हैं। यह आर्थिक असमानता लगातार बढ़ रही है, क्योंकि सरकार की नीतियाँ बड़े उद्योगपतियों को फायदा पहुँचाने के लिए बनाई जा रही हैं, जबकि गरीबों और मध्यम वर्ग को महंगाई और टैक्स के बोझ तले दबाया जा रहा है। जब यह सरकार सत्ता में आई थी, तब एक डॉलर लगभग 60 रुपये के बराबर था और आज 83 रुपये तक पहुँच चुका है। ... (व्यवधान) सर, दो मिनट का समय दे दीजिए।

माननीय अध्यक्ष: आप अपनी बात समाप्त कीजिए।

सुश्री इकरा चौधरी : रुपये की इस गिरावट का सीधा असर आम जनता पर पड़ता है। इस सरकार की मौजूदा वित्तीय नीतियां पूरे तरीके से अमीरों के पक्ष में झुकी हुई हैं। भारत एक समाजवादी देश है, जहां सरकार का कर्तव्य है कि शिक्षा, स्वास्थ्य, यातायात जैसी बुनियादी सुविधाओं का लाभ अपने नागरिकों को पहुंचाये और उन्हें समान अवसर एवं सुरक्षा दे। भारत के सरकारी स्कूलों और अस्पतालों की हालत लगातार बद से बदतर होती जा रही है।

सर, मैं बस किसानों के बारे में अपनी बात रखना चाहती हूं। हमारा देश तब तक सशक्त नहीं हो सकता, जब तक हमारे किसानों को उनका हक नहीं मिलता। वर्ष 2023-24 में भारत की 46 परसेंट श्रमिक आबादी कृषि क्षेत्र में कार्यरत थी, फिर भी इस क्षेत्र को नजरअंदाज किया जा रहा है। सरकार किसानों की आय दोगुनी करने का वादा करती है, लेकिन असलियत यह है कि खेती की लागत बढ़ रही है, जबकि किसानों की आमदनी स्थिर बनी हुई है। ट्रैक्टर और हार्वेस्टिंग मशीनों पर 12 परसेंट जीएसटी से ... (व्यवधान)

माननीय अध्यक्ष: एडवोकेट फ्रांसिस जॉर्ज जी।

सुश्री इकरा चौधरी: सर, एक मिनट दे दीजिए। किसानों का मुद्दा है। बस एक मिनट दे दीजिए। ... (व्यवधान)

माननीय अध्यक्ष: आप अपनी बात खत्म कर लीजिए।

सुश्री इकरा चौधरी : सर, ट्रैक्टर और हार्वेस्टिंग मशीनों पर 12 परसेंट जीएसटी से किसानों की परेशानी और बढ़ रही है। यदि सरकार इस बोझ को कम कर दे, तो खेती में फायदा होगा। साथ ही साथ प्रधान मंत्री किसान सम्मान निधि के तहत जो मिलने वाली राशि है, उसे 6 हजार से बढ़ा कर 12 हजार कर दें तो किसानों की आय में फायदा होगा।

माननीय अध्यक्ष: एडवोकेट फ्रांसिस जॉर्ज जी, आपके पास दो मिनट का ही समय है।

ADV. FRANCIS GEORGE (KOTTAYAM): Sir, I would like to invite the attention of the hon. Finance Minister regarding two anomalies in the GST Act. An

Amendment was brought in by the introduction of Section 7(1)(aa) of the GST Act 2017 in the Finance Act 2021, giving it effect from 01.07.2021, inserting an explanation deeming a club or association and its members to be two separate persons. The scope was enlarged to include activities or transactions between a club or association and its members. It appears that the Amendment was made to overcome the judgment of the Supreme Court of India in the State of West Bengal versus Calcutta Club. This has caused a heavy and unforeseen burden on the co-operative societies, inasmuch as the co-operative society is to collect tax from its members.

I would request the hon. Finance Minister to urgently review this issue and help our co-operative societies to assist their members in not collecting tax from the co-operative society members.

14.00 hrs

Secondly, the traditional snack industries are forced to charge GST at the rate of 18 per cent. Varying rates for different products for MSME food business have been slapped. The advanced ruling system is the mechanism by which we can correct all this. But the advanced ruling system is totally dysfunctional in the State of Kerala. Sir, 18 per cent GST is levied on traditional snacks like Pazhampori, Vada, Ada, Kozhakatta, etc. These items are produced by micro-units and sold through bakeries. Their shelf life is less than 24 hours. The problem is that they do not get input tax claims also. They have no specific HSN codes and therefore a high tax rate is being levied on these items.

The Finance Minister has gone to consult with the officers, so she is not

listening to it. I would like the Finance Minister to give particular attention to these two GST problems. Finally, I request that a jackfruit board may be established by the Government. Jackfruit is known as the doctor of all fruits, used in Yunani and Ayurveda systems of medicine. It is a super food. The Cleveland University in its comprehensive review, says that jackfruit is rich in proteins, vitamins and minerals. Plant-based chemicals are there. Potassium is there. Magnesium is there. Phosphorus is there. Sir, the Duke University says that jackfruit is nutritionally superior to apples and mangoes. So, I would request for establishment of a jackfruit board. This will do good for the country.

SHRI SHAFI PARAMBIL (VADAKARA): Hon. Speaker Sir, we cannot see fiscal prudence in this Bill or in the Budget presented by the Government. But what we can see is daylight robbery. I have no time left to explain everything. But just take one example. We have heard so many Members from the ruling party mentioning Pandit Jawaharlal Nehru Ji, Indira Gandhi Ji and Rajiv Gandhi Ji and Dr. Manmohan Singh on an enormous number of occasions. They keep on criticising them. Why can they not recall the then Gujarat Chief Minister's statement on massive hike in petrol prices? In 2012, on 23rd May, the then Gujarat Chief Minister, now our Prime Minister, tweeted that a massive hike in petrol prices is a prime example of the failure of Congress-led UPA. If it was a failure then, what it is now, Sir? Under the UPA, from 2004 to 2014, the excise duty collection was Rs.5.6 lakh crore, an average of Rs.56,000 crore a year. But under this regime, from 2014 to 2024, Rs.23 lakh crore has been looted from the common man of this country. That is an average of 2.3 lakh crore a year. What

is this, Sir? Is this not a failure? Is this not daylight robbery? What can we call this? This Government is heartless. I saw a news yesterday from Ambedkar Nagar in U.P. A seven-year-old small kid was running away with her books from a house that has been demolished by the bulldozer raj of the Yogi Adityanath Government. They claim it is a double-engine Government. But there is no engine, no brain and no heart left with the ruling party. I must say, it continues in Manipur also.

Our Prime Minister went on 38 trips abroad- A for Austria; B for Bhutan, Brazil and Brunei; D for Denmark; E for Egypt; F for France; G for Germany, Greece, Guyana; I for Indonesia, Italy; J for Japan; K for Kuwait; L for Laos; N for Nepal, Nigeria; P for Papua New Guinea, Poland; Q for Qatar; R for Russia; S for Singapore, South Africa; U for Ukraine, United Arab Emirates twice, United Kingdom, Uzbekistan and United States of America multiple times. He did not visit Manipur even for one moment. He did not find time to visit Manipur. 'M' for Mauritius was there, but he could not visit Manipur. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय वित्त मंत्री जी ।

... (व्यवधान)

माननीय अध्यक्ष : क्या आप वित्त विधेयक पर बोल रहे हैं? मैंने माननीय वित्त मंत्री जी को बोलने के लिए कह दिया है ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, वित्त मंत्री जी इजाज़त नहीं दे सकती हैं । यहां इजाज़त मैं ही दे सकता हूँ ।

माननीय वित्त मंत्री जी – आप बोलिए ।

... (व्यवधान)

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, thank you for allowing me to respond to the discussions which have taken place on the Finance Bill.

In this Finance Bill, we have attempted to do several things as per the expectation and aspiration of the people of India and also the goal that the hon. Prime Minister has given us towards a Viksit Bharat by 2047, which is hardly 22 years from now. So, we have taken a lot of major steps through this Finance Bill. It is actually a Bill which aims to provide tax certainty. It rationalises a lot of provisions which are towards ease of doing business, and also provides unprecedented tax relief in honour of the taxpayers of this country. So, I will straight go to talking about the direct taxation in which the income tax is something which I will spend a minute on, and then talk about the other direct tax reforms that we have undertaken.

We have recognised the strength, spirit and the contribution of the Indian middle-class, and as a result, this Budget has, under the new tax regime, come with a proposal that there will be now zero income tax payable for income up to Rs. 12 lakh. So, that is an average of Rs. 1 lakh per month salary, which is going to be completely tax free. So, for the salaried taxpayers, this limit technically will be even higher at Rs. 12.75 lakh, which is inclusive of the Rs. 75,000 standard deduction, and the marginal relief, that is going to be applied for the taxpayers, reduces the tax burden on the marginal rise in the income beyond the limit. So, I will elaborate this point in response to some of the Members who have asked

specific questions about what happens for those who are crossing Rs. 12 lakh per annum income.

I am also glad to say that through this Finance Bill, we have brought in the new Income Tax Bill, meaning, I have not presented it as part of the Finance Bill. We introduced the new Finance Bill during the Budget Session this time, which, of course, has rightly gone into a Select Committee's review, post which we will take it up hopefully in the Monsoon Session.

PROF. SOUGATA RAY (DUM DUM): It is the new Income Tax Bill.

SHRIMATI NIRMALA SITHARAMAN: Yes, I said that. I said, it is not brought through the Finance Bill. It is a new Income Tax Bill. ... (*Interruptions*) So, it was brought during this Budget Session, but hopefully, we will have it taken up for discussion in this House during the Monsoon Session. So, during this Budget Session, not only the provisions and also certain reformatory steps taken through the Finance Bill, the rationalization of customs also is a major thing that I will come to talk about in a minute. So, the steps taken for the customs duty reduction are also post-elaborate discussion with the stakeholders. So, there has been an element of *jan bhagidari* both in the preparation of the new Income Tax Bill and in the larger Finance Bill itself.

The other direct tax reforms are worth mentioning. We have brought down certain TDS and TCS provisions. We have increased the thresholds so that the deduction of tax starts at a higher threshold rather than at a lower threshold. In respect of sale of goods, the requirement of TCS, particularly under Section 206C (1H) is proposed to be done away with. We are completely

removing it. Further, considering the difficulties, which are faced by the taxpayers, we now propose to allow the benefit of two such self-occupied properties without any condition. That is a major step which will benefit the middle-class because in order to prove that the second house is also under their occupation, they do quite a few of paperworks, and diligence has to be kept up. We are now saying that you do not even need to do the paperwork. We take it as you state it. It is for the second such self-occupied property.

In order to streamline the process of transfer pricing, and to provide an alternative to yearly examination, we have proposed a scheme of determining arm's length price in international transaction for a block period of three years at a time. So, this will be in line with the global best practices. So, annually, people do not have to rush to prove what the transfer pricing commitments will be. Further, with a view to reducing the litigation and providing certainty in international taxation, the scope of safe harbour rules has been expanded. Instead of having it narrow and expecting people to continuously come and prove that it is required for their business, we have widened it. The safe harbour rules are therefore broader in favour of the assessee. Further, the presumptive taxation regime for non-residents is also now a lot more relaxed, particularly in the case of those businesses or resident companies which are operating in electronics manufacturing facilities. This is because electronics manufacturing demands supply of components in time. Those specific components will have to be brought in. If time lapses in their supply from the original equipment manufacturer, the production itself will suffer. So, we have given them this

particular presumptive tax regime so that the non-residents who participate in these services, particularly given to a resident company, can benefit.

Also, for the start-ups again, which is primarily for the middle-class, the Government has proposed to extend the period of incorporation of start-ups by five years to allow the benefit available to the start-ups which are incorporated before 01.04.2030. So, that has been an extension given so that there is greater participation of the newer registering start-ups as well. Again, to promote the International Financial Services Centre (IFSC), the Government has proposed specific benefits to ship leasing units, to insurance offices, treasury centres of global companies which set up business in the IFSC. In order that they can claim benefits, the cut-off date of commencement, for the commencement in IFSC has also been extended for five years, that is, up to 31.03.2030. So, these are in brief the steps through this Finance Bill taken up for direct taxation.

Now, if I were to briefly look at the indirect tax, as I said earlier, the customs rationalisation, tariff rationalisation was an exercise that we began two years ago. Every year some or the other rationalisation-related steps have been announced in the Budget. This Budget, this Finance Bill in 2025 relating to the customs aims to rationalise tariff structure and to address duty inversion.

These will also support manufacturing units, domestic value addition, promote exports, facilitate trade, and also provide relief to the common people. So, that has to be highlighted because it is not just the new Income Tax Bill, which is coming, but this Finance Bill itself is talking about rationalisation of customs, which is a very big step forward so that the importers can benefit from

it, and the exporting industries, which import parts, can also become cost competitive. ... (*Interruptions*)

Sir, now I come to the Budget of 2025. We aim to boost domestic production and enhance export competitiveness by reducing duties on raw-materials and inputs, making domestic products more cost-effective, as I have said a minute ago.

Sir, taking forward the comprehensive review of customs about which I would like to elaborate the rate structure announced in the Budget of July, 2024. We are taking that forward. So, as I said, the exercise began two years ago. We made a major announcement in the Budget of July, 2024, and we are taking it further in this Budget also. So, this Finance Bill, actually, proposes to remove seven customs tariff rates for industrial goods. The two tranches of rationalisation of customs tariff carried out so far, have reduced the number of tariff rates from 21 to 8, including the zero-rated goods. Many Indian exporters have become cost competitive.

One matter which will interest hon. Members is that when you are looking at cess and surcharge, we made sure that on no one item, on the customs duty where it is being imposed, both cess and surcharge would be imposed. We are looking at that, and, therefore, in this Budget, in the Finance Bill, we have proposed that only one can be applied and, therefore, only one cess or surcharge will be applied on any one item. So, for instance, the Social Welfare Surcharge will now be exempted from 82 tariff lines, which are subject to a cess. So, the double burden of both cess and surcharge on any particular item is

being removed.

In addition, Sir, we also proposed to add 35 additional capital goods for EV battery manufacturing and 28 additional capital goods for mobile phone battery manufacturing to the list of exempted capital goods to boost domestic manufacturing. So, this will actually have a bearing. So, EV battery manufacturing will be a lot more cost competitive because 13 additional capital goods are being exempted. So, 28 additional capital goods for the mobile phone battery manufacturing are also being exempted.

Sir, we also propose in this Finance Bill to fully exempt the Basic Customs Duty on cobalt powder, waste, scrap of lithium-ion batteries, lead, zinc, and 12 more critical minerals. This is in addition to the 25 critical minerals, which we have fully exempted from the Basic Customs Duty in the Budget of July, 2024. So, we have not wasted time. After that, we have rapidly also got in more goods, particularly critical minerals into this exemption.

Sir, the Customs Act, 1962 does not provide, as it provides now, any time-limit to finalise provisional assessments leading to uncertainty and cost to trade. So, as a measure of promoting ease of doing business, in this Finance Bill, the Government has proposed to fix a time-limit of two years, extendable by a year, for finalising the provisional assessment. That will itself bring in a lot of certainty for those importers and exporters.

Sir, we also proposed to extend the time limit for end use of imported inputs in the relevant rules from six months to one year. What does this actually mean? Some exporters, in order that they produce goods for exports, import

some components. The customs duty is not paid because they are bringing it for the production of goods which have to be exported, because we do not export taxes. But for that use of that component, which is imported, we normally give six months, saying you brought it in June 2025, by December, 2025, you should have sent that product out, that product which you manufactured with this particular item imported.

Many exporters found it difficult; the six months period is not sufficient. So, for them, we have extended the time period to one year. So, this is more of an export friendly measure that we have taken. So, we have actually allowed the industry to better plan their imports and also, we are providing operational flexibility. So, these are about the Finance Bill, as it was presented to the House.

We are, of course, coming up with some Government amendments. Of the amendments, which are being brought, I would like to highlight four of them. One is the simplified safe harbour regime in Section 9A for investment funds managed by fund managers in India. Normally, these fund managers are expected to verify that no one exceeds five per cent limit in terms of direct investment or indirect investments. So, it is proposed to be made further simpler by removing this five per cent condition for monitoring indirect investment because it becomes too cumbersome for them to search for who the investor is indirectly and that itself hampers investments. So, we are removing that.

Clarificatory amendments in the provisions for IFSC provisions and presumptive taxation for service providers, for electronic manufacturing units are also being brought in as the Government amendments. The third one, for clarity

and consistency, the Government amendment is coming in for small changes in the block assessment provisions. Then, six per cent equalisation levy was in effect for advertisement, and another thing is being proposed to remove it so that we can address the uncertainty in the international economic conditions.

So, largely, these are the major things.

SHRI K. C. VENUGOPAL: Madam, you did not speak about the amendment.

SHRIMATI NIRMALA SITHARAMAN: Yes, I will answer that. These are my opening statements. I will come to answering each one of the Members' point.

I will come to answer. So, these are the Finance Bill-related items.

Then, I now come to addressing the individual Members who have raised issues or sought clarification. So, I will go one by one on the issue. Two or three Members could have spoken on each of the issue. I will go by the issue. So, on the income tax, as I said, the Members have shown concern for incremental increase over Rs. 12 lakh. I think this was Member, Shri Neeraj Maurya who had raised this question about. If income is Rs. 12.10 lakh or Rs. 12.20 lakh, does tax have to be paid? So, please ensure taxes are graded from Rs. 12 lakh. This is what the suggestion came from Shri Neeraj Maurya.

Sir, I want to say that even while I read the Budget Speech, we made it very clear that marginal relief is being granted under the provision of Section 87A. It has been ensured that the tax payable by a person having income marginally above Rs. 12 lakh is required to pay only the marginal amount of tax equal to the amount of income above Rs. 12 lakh so that his carry home is also Rs. 12 lakh. So, he may earn incrementally more but he will still take back to his

home Rs. 12 lakh and on the incremental amount, the calculation is also very well explained. For instance, with an income of Rs. 12.10 lakh, Rs. 10,000 is what he earns over the Rs. 12 lakh that he already earns. So, for that Rs. 10,000, it will be paid as income tax only. Tax without marginal relief on that person earning Rs. 12.10 lakh would have been Rs. 61,500. So, we have given the marginal relief where he, for that Rs. 10,000, earns more than Rs. 12 lakh, Rs. 12 lakh is exempt from tax but Rs. 10,000 will have to be paid as tax. He would have ended up paying Rs. 61,500 whereas because of the marginal scheme that we have added into this scheme of income tax, he ends up paying only Rs.10,000.

When there is an income of Rs.12.20 lakh, only Rs.20,000 will be paid as tax, and he will still take Rs.12 lakh. Otherwise, if the marginal relief had not been given, he would have paid Rs.63,500. So, the marginal relief has been brought in for the incremental increase in pay.

Sir, personal income tax has been reduced by way of rebate. This can be altered in the coming years and maybe done away with in the future if income tax collection is lower. This was one of the questions asked by an hon. Member. I can only say that if you look at the track record, even during the COVID-19 period, we did not raise the tax. So, where we have come up with a rebate to benefit the middle-class, an element of suspicion is being brought in... (Interruptions)

THIRU DAYANIDHI MARAN (CHENNAI CENTRAL): Did you not raise the cess on petroleum products during the COVID-19 period?

SHRIMATI NIRMALA SITHARAMAN: Regarding, cess on petroleum products, excuse me, Sir, I will answer what I have heard till now, but if the Members want to ask these questions, I will also point out to them. I have not raised any rates on any item, nor did I increase the income tax. But if fuel is being brought to discussion and that too by the hon. Member from Tamil Nadu, I will say that they have not fulfilled their promise of their manifesto, and he is asking me a question. It is amazing!... (Interruptions)

Sir, Shri N.K. Premachandran has said that collections in personal income tax have shown considerable buoyancy in the last few years. His question was: how are you showing income tax collection growth while giving Rs.1 lakh crore revenue foregone? I want to let the hon. Member Shri N.K. Premachandran ji know that the calculations are not done without taking this Rs.1 lakh foregone, income tax reduction, etc. We have spent a lot of time, and in fact, I would want you to please look at the Budgets of the last five or six years.

I have been accused of underestimating, never overestimating, but I have replied each time saying that our calculations are realistic, and that is what I will use to explain in answering your question. Collections in personal income tax have shown considerable buoyancy in the last few years. They have been increasing by around 20 per cent year on year. For the year 2025-26, the personal income tax projection is Rs.13.6 lakh crore. I am talking of BE for 2025-26, which is Rs.13.6 lakh crore. The RE of the year that we are completing on 31st March now is Rs.12.2 lakh crore. So, Rs.12.2 lakh crore and BE of Rs.13.6 crore is done with a certain realistic calculation.

The projection of growth for 2025-26 is around 13.14 per cent. The effective dip of around seven per cent in personal income tax growth is on account of factoring in the revenue foregone, which is Rs.1 lakh crore. So, the dip is already shown for Rs.1 lakh crore, which is being foregone. So, the calculation is done after showing the dip. And that is why, it is a realistic number. The projected collections for income tax for 2025-26 are based on sound data. I think I have answered the growth rate question, which Shri N.K. Premachandran ji raised.

I will now move to the privacy issues, which the hon. Members have raised. The privacy issue is not so much a Finance Bill-related matter. It is a matter that is being taken up from the new Income-Tax Bill which is at present with the Select Committee.

I want to assure the hon. Member that a provision, particularly to look at the data, exists in the current environment. Particularly in certain cases of search and seizure authorized by the competent authority, where access code is not available and the person concerned is not cooperating with the proceedings, the authorized officer may gain access to such computer system exists even now.

It is now being specifically brought in and mentioned in the new Bill, because what is mentioned in the 1961 Income Tax Act is books of account, physically kept, and then the ledgers and every manual record which will show about your income, your expenditure, your monies and all that. It is specifically mentioned. Since the 1961 Act does not mention 'digital', most often it becomes contentious. People go to the court or question: "All right, I have shown you my

ledger, but why do you want my pass code? Will you see my digital thing?" That becomes an issue. So, what prevails now with a gap, that gap is getting filled up in the new Income-Tax Bill, which is before the Select Committee.

In this, I will take a minute to explain as to why that 'digital' thing will have to be brought in. Sir, encrypted messages and mobile phones, unaccounted money to the extent of Rs. 250 crore have been detected when the encryption has been decoded. That is one point.

Secondly, evidences which have been seized from WhatsApp messages, particularly crypto assets worth more than Rs. 90 crore, and the network of people involved in it have all come out of WhatsApp messages. Now, if the law does not give you the legal backing in spite of the fact and evidence being in your face, you will have to go stand in the court to say: "Yes, the law does not provide, but the evidence is here. The money is being misused. It is unaccounted money." It becomes tedious, and therefore, the digital element has to be brought in.

I will bring in another example, Sir. The WhatsApp communications and incriminating materials found from such conversations helped to unearth the syndicate and identify the end beneficiaries of bogus bills worth Rs. 200 crore. So, do I go to the court again saying, but the law does not allow me to look at WhatsApp messages? So, we need to bring it in.

There is another example. The capital gains of Rs. 150 crore on sale of land was reduced to Rs. 2 crore by creating false documents of cost of acquisition, and also using all payments in bank statements as claims of

improved investment, and improved expenditure. Unfortunately, the WhatsApp group of key persons include many professionals also. We had to think about how to legally say that these are incriminating pieces of evidence. Therefore, it has been brought in.

I can also give one more example regarding evidences which have been found with the help of Google Maps history. In the case of Google Maps, history found on the phone was used to determine the frequented locations of individuals who enabled location history. This enabled detection of hideouts where cash and unaccounted transactions are kept, and that also helped. So, there is a need for us to change or add the digital elements into the Act itself.

Sir, there is one last example for that. In case of prohibition of benami properties, an Instagram account was used to establish the beneficial ownership of vehicles. These vehicles were expensive and lacked ownership details. The tracking process involved moving both backward and forward. We could break the case by using Instagram. We can take the benefit of technology for the sake of country's exchequer.

Then questions were raised about pending appeal cases and that CBDT has poor dispute management and pursues all cases. In order to reduce the number of pending appeals, I would like to say that several measures have been taken by CBDT. One such thing is the enhancement of monetary limits for filing of appeals by the Department before the Income Tax Appellate Tribunal, the High Court or the Supreme Court. New posts of Joint Commissioners for appeals exclusively were created. We came up with the Vivad Se Vishwas

Scheme in 2020 and also in 2024. We brought this scheme twice and this has helped in reducing the pending appeals.

And, the famous, or not so famous, repetitive appeal was brought in. A new Section 158 AB is inserted so as to provide that if a question of law in the case of an assessee is identical to a question of law pending in appeal before the jurisdictional High Court or the Supreme Court or in any case the filing of further appeal to the Appellate Tribunal or the jurisdictional High Court in the case of assessee shall be deferred till such a question of law is decided by that relevant court. So, that has been a major step in holding the Department back, the CBDT back, from going into a case when a similar such case is already in a court. We do not want to pursue it. We will wait for the final verdict to come from there.

Also, there was this question by Shri E. T. Mohammed Basheer ji that dispute resolution mechanism of the Department is very poor. I want to inform the hon. Member that in respect of dispute resolution mechanism following are the measures that we have taken. We have brought in a provision of updated returns and that has been introduced for voluntary compliance. I am sure the hon. Members will be aware that we had already enabled updated returns so that assesseees can correct the income not declared when they want to modify their assessments. For within the first year, if you modify and come up, we only say you to pay 25 per cent additionally, and if, the second year they come up, we say pay 50 per cent. These two first-year and second-year modified assessment provisions have actually been well received by the assesseees. So,

we are encouraged to bring in the third year and the fourth year modified assessment provision for the benefit of the tax assessees. When they came in in the first year, they paid only 25 per cent, in the second year they paid only 50 per cent, in the third year they will now be given the option to choose that they can just pay 60 per cent and close the whole business or in the fourth year if they want to modify, they can pay 70 per cent and that is where the story would end.

The Dispute Resolution Committee has also been constituted. A taxpayer having taxable income of up to Rs.50 lakh and disputed income of up to Rs.10 lakh shall be eligible to approach the Committee for relief and, therefore, that element of uncertainty is being removed.

E-verification system is also being brought in to increase voluntary tax compliance. E-verification system 2021 was notified in December 2021. I just wanted to highlight that.

We carried out a nudge campaign. I would like to inform the hon. Members about it. This is in relation to assets and monies kept abroad. I am sure that many of the hon. Members would recall that in 2018, my eminent predecessor, Shri Arun Jaitley, had made an announcement in the House that there is an agreement globally with regard to the sharing of information. India will be receiving a bulk of information of Indian accounts being held outside and every year we shall use that, and where cases will have to be filed in the court, because not everybody's name and account number which comes in, against people who are holding tax-evaded money. They can be genuine accounts also

because the stock that they sent, the bulk, the data dump that they give us has everybody's account in it.

Using that, we have really been nudging taxpayers saying, 'We have got this information about your property abroad and your deposits abroad. Would you want to look at it and come back to us?' That has actually helped us, and I would like to highlight how. We nudge the taxpayers to voluntarily disclose their foreign income and assets. SMSs and emails were sent to around 19,501 select taxpayers, asking them to review their income tax returns filed for the year 2024-25 based on the information available on the income tax about their foreign deposits.

I am happy to share the result of that campaign with the hon. Members that out of 19,501 taxpayers, a total of 11,162 revised their returns and filled the scheduled foreign assets form, declaring total assets of Rs. 11,259.29 crore and also disclosing foreign income of Rs. 154.42 crore. The nudge campaign about properties abroad, which had never been disclosed, has been successful due to this campaign, allowing the tax assesseees to declare their assets and pay the due amounts with ease.

In addition to this, about 883 taxpayers reviewed their IT returns and corrected their status from resident to non-resident. This correction happened because we were able to provide them with the facts and ask them to either accept or give us a reply about it. In their revised return for the year 2024-25, they stated that they are not residents but should actually be treated as non-residents. Due to this outreach, there was a ripple effect. This resulted in an

addition of 13,516 taxpayers declaring foreign assets worth Rs. 7,564 crore and foreign income of approximately Rs. 353 crore in their revised return for 2024-25. Cumulatively, this simple nudge has resulted in the declaration of foreign assets worth Rs. 29,208 crore and foreign income up to Rs. 1,089 crore in the schedule FA by 30,161 taxpayers. This attempt of taking a proactive nudge-based approach by the Government of India ensured that people who have not declared their assets can now do so. I am very happy that this step is being well received by the assesseees as well.

I have probably said enough on the TDS, but I just want to add one line. The two pillars of TDS-related problems are non-filers and the search for valid PANs. In this Finance Bill, we have proposed to omit Section 206AB and Section 206CCA, under which higher rates of TDS and TCS were levied in cases where the deductee or collectee were non-filers. Most often, non-filers were the ones on whom action had to be taken because they collected the TDS but did not deposit it with the Government's account, or they did not show it because PAN and Aadhaar card linkages were not available with them. In order to reduce the compliance burden, particularly for very senior citizens and certain non-residents, we have clearly kept them out of this provision of PAN and Aadhaar. This provision has also been brought under the omission category.

There was this question by several Members, namely Shri Vishaldada Prakashbapu Patil, Dr. M. K. Vishnu Prasad and Shri E. T. Mohammed Basheer as to why the two tax regimes should continue to run parallel. I just want to say that it is a stated policy of the Government to phase out exemptions, deductions

and other incentives while at the same time gradually reduce the tax rates. We have provided an option, rather than a forceful decision to say that we are shutting down the old one. We are not. We are running both in parallel so that people who benefit from the old regime can please continue to do so. I am not drawing them to the new regime till such a time they either have exhausted all the exemptions or they choose to come here because of the rates. So, that is why both the regimes continue.

Shri N. K. Premachandran ji spoke about why did you have to reduce the corporate tax. It is only benefiting the large corporates. It is not true. It benefits many companies which are medium-sized and middle as well. But has it benefited India? Yes, it has. According to the World Investment Report 2023, India was the third-largest recipient of Greenfield Investment Projects globally with about 1,008 Greenfield Projects announced. Additionally, the number of international project finance deals in India rose by 64 per cent, making India the second-largest recipient of such deals. So, investments come, they create more jobs, entrepreneurial opportunities are available for middle-class -- all this has been made available because of the corporate tax reduction.

On GST-related issues, several Members spoke about issues related to GST. I just want to highlight that the allegation that the GST is not progressive is absolutely unfounded. It is not true at all. I would like to highlight how. The wealthiest 20 per cent of Indians contribute 41.4 per cent of household GST and 14.2 per cent of the total GST while the bottom 50 per cent contribute just 28 per cent of household GST and 9.6 per cent of the total GST. So, this argument that

it is not progressive is not at all right. The poorest 50 per cent face an average effective GST rate of 7.3 per cent only.

Under the pre-GST regime, the average indirect tax rate was around 15 per cent whereas, as of March 2023, after the GST has been introduced, the average GST rate is just 12.2 per cent. At the time of introduction, it was 15 per cent; in pre-GST, it was 15 per cent; and now it is only 12.2 per cent.

I have repeatedly said several times that the taxes on ordinary peoples' daily use products are far lower. They have been brought down. I am not going to take this august House's time by reading the list completely. I will probably put it on the Table for any Member to look at.

NIPFP is a big Research Centre, which shows that the most consumer items face low or no GST taxes at all. Less than three per cent of common consumption items attract the highest rate of 28 per cent. So, 28 per cent tax is on only less than three per cent of common man's consumption items. Nearly, 60 per cent of consumption items face five per cent or lower GST. So, GST is exempted on several items, and I would like to broadly categorize them as unbranded food items, certain life-saving drugs, healthcare, education, public transport, sanitary napkins, hearing-aid parts, agricultural services, etc. that are completely exempt. Several Members seem to have said in this Parliament that there is no discussion on reducing GST and asked to reduce the number of slabs.

Sir, the GST Council is a constitutional body. That is where the discussion happens. The decision taken by a Group of Ministers, and in that Group of

Ministers, Finance Ministers of Bihar, UP, Rajasthan, West Bengal, Karnataka and Kerala are all members of the Committee. They are deciding on how to reduce GST and also reduce the number of slabs. Post that, if there are any amendments to be made in the CGST, we will come here. So, the discussion on the reduction can be a part of the general discussion, but the actual discussion and the decision is taken at the GST Council.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): What about HSN code?

SHRIMATI NIRMALA SITHARAMAN: HSN code is something which the Council will have to work on with the authorities which decide on the code.

Sir, five per cent GST is imposed on muscular atrophy drugs where the cost of the drug is Rs. 80 lakh for one vial. This was Shrimati Roy from AITC. I just want to highlight that the IGST on import of drugs for rare diseases including muscular dystrophy has been fully exempted when imported by the patients for personal use. So, there cannot be a GST on it. I just want the hon. Member to please hear this. Once again, I will repeat that the IGST on such imports for rare diseases including muscular dystrophy has been completely exempted for patients for their personal use. Second, they are also exempted for persons or institutions which are recommended under the listed centres of excellence for their research or for any other testing. They are all exempt.

Sir, Hibi Eden ji raised a question as to how Lord Ayyappa's *prasadam* has been put under GST. He also talked about GST being imposed on rice dumplings. I just want to say, *prasadam* supplied by religious places like temples, mosques, churches, gurudwaras, and dargahs are completely exempt

from GST. I want the hon. Member to kindly take note of this; they are completely exempt from GST. As regards reducing the rates on items on which the tax is being levied, as I said, there is a GoM which is looking into it; particularly, for the food sector related queries, the GoM will take a call.

Sir, 18 per cent GST on prosthetics is insensitive. Reduced GST on prosthetics and life-saving equipment was observed by one of the hon. Member. I just want to say, from 2017 to 2022, as it was before, the prosthetics attracted 12 per cent GST till 2022. Then in the 47th GST Council held in June, 2022, the GST rate was reduced to five per cent. Regarding life-saving medical equipment, most medical devices such as x-ray apparatus, alpha, beta, gamma radiations for medical surgery or veterinary purposes attract concessional GST rate of 12 per cent. Artificial parts of the body attract five per cent only as GST. So, I just want to be clear that GST is not levied on certain critical life-saving equipment.

Sir, the hon. Member, Shri Devesh Shakya, asked a question about micro-irrigation. The GST rate on drip irrigation systems including laterals, sprinklers and products has been reduced from 18 per cent to 12 per cent as per the decision taken by the 25th GST Council meeting on 18th January, 2018.

Shri Malaiyarasan Ji, a DMK Member, had asked this question on GST compensation. I think I have answered this question several times. First of all, let me make it clear that there is no due whatsoever to States as far as GST compensation is concerned. When they have sent the auditor's certificate, everybody's money has been given. The law itself says that after June 30, 2022, there is no compensation Cess. So, we are not collecting that. What we are

collecting now is actually being collected to repay the debt that was taken during the COVID-19 time when there was no income to share. We had to borrow to give the States and that is what is being collected now and that also should be ending by early 2026, which is another seven or eight months.

As for GST for insurance, again, the GOM is looking at it and they will come with a decision and that can be taken up by the GST Council. So, I am not elaborating much on it. Again, like the temples, there has been this question about why we are levying GST on education and healthcare related items. I want to explain that. The exemptions that are already provided to the education sector are: services provided by an educational institution to its students, faculty and staff are completely exempt; services by an educational institution by way of conduct of entrance examination is exempted; services related to admission to or conduct of examination by such institutions are exempt if provided to pre-school or up to higher secondary schools; any service such as transportation of students, transportation of faculty and staff, catering, including mid-day meal schemes sponsored by the Central Government or State Government or the Union Territory; security or cleaning or housekeeping services performed in such educational institutions are all exempt from GST; supply of online educational journals or periodicals are exempt and that is also provided for higher education institutions.

The “Educational institution” has also been defined. It is defined as an institution providing services by way of pre-school education, education up to higher secondary school or equivalent, education as a part of curriculum for

obtaining qualification recognized by any law for the time being enforced and education as a part of an approved vocational education course. Similarly, when it comes to health, GST is fully exempt on healthcare services provided by a clinical establishment, an authorized medical practitioner or a paramedic, and healthcare services include diagnosis for illness, injury, etc. in any recognized system of medicine in India and that has been clearly stated in the Central Act as well.

There is this question about reduction of GST on agricultural inputs. I just again want to explain. Seeds attract zero GST; there is no GST on seeds; five per cent GST on fertilizers. Agricultural implements manually operated or animal driven and hand tools attract zero GST and then tractors attract 12 per cent GST, agricultural pumps attract 12 per cent GST. So, a proposal to reduce GST on farm inputs like tractors from 12 per cent to zero, farm inputs like drip irrigation system, other agricultural equipment, pesticides, fertilizers to zero was placed on the 45th GST Council meeting held on 17th September 2021 but the Council did not recommend it then in 2021.

15.00 hrs

Sir, I want to just put that on record, but of course, now the Group of Ministers is looking into it. So the items will be looked at by the GoM and they will take a call.

There were several other questions related to the Budget, not so much on the Finance Bill, so I am not taking those, except for the proposal. There is just one thing, although it does not relate to the Finance Bill, on which I will seek

your indulgence. I would like to answer this. An issue was raised by Shri Neeraj Maurya about benefits to the vulnerable sections, Scheduled Castes, Scheduled Tribes and Other Backward Classes in the Government initiatives. I will have to list them out. Please give me a few minutes.

Under the PM Kisan, around 76 per cent of the farmers are Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs). I am not sure if Neeraj Maurya ji is here, but I can see his Party members being here. I hope you convey this to him. Under PM Awas (Urban), in the last decade, 1.18 crore houses have been built for the poor. Of that, 42 lakh have gone for Other Backward Classes and 23 lakh houses have gone for Scheduled Castes. Sir, 60 per cent of the houses under the PM Awas Yojana (Gramin) have been given to Scheduled Castes and Scheduled Tribes.

Sir, 33 per cent of the loans under PM Mudra Yojana have gone to SC, ST, OBC-led enterprises. Sir, 70 per cent of the beneficiaries under PM SVANidhi are SCs, STs, OBCs. Under Stand-up India schemes, which are helping the SC and ST entrepreneurs, Rs. 7000 crore have been disbursed as loans for SCs and STs. Sir, 65 per cent of the loans under PM formalisation of micro food processing enterprises has gone for SCs/STs.

In October 2024, hon. PM launched the Dharati Aaba Janjatiya Gram Utkarsh Abhiyan to address critical gaps in the social infrastructure, health, education and livelihood development in 63,800 tribal villages. In 2023, on the Janjatiya Gaurav Divas, which was announced, PM Modi launched PM JANMAN for targeted support to 75 particularly vulnerable tribal groups. They are residing

in 18 States and one Union Territory. It is for safe housing, clean drinking water, education, health, road and telecom connectivity, electrification and sustainable livelihoods.

Sir, I seek your indulgence. I would not go further explaining more for those non-Budget-related questions which the hon. Members have raised. On the benefits of PLI scheme and so on, I am not elaborating more.

Shri K.C. Venugopal Ji asked about the Pay Commission. I take this opportunity to explain. Our Government has always been sympathetic towards the employees and pensioners' issues. For the first time, this Government has implemented the full parity between pensioners of pre and post 7th Central Pay Commission. Thus, all the pensioners of the Central Government, who had retired before 1.1.2016, are now drawing the same pension as employees who retired after 1.1.2016. That is the first one. Thus, the demand of pensioners regarding parity has been agreed to and implemented by our Government under the leadership of PM Modi.

Prime Minister Modi also approved the establishment of the 8th Central Pay Commission to revise the salaries and benefits for the Central Government employees in January, 2025.

Now, as regards the amendment, I would like to highlight, just give a brief background so that hon. Member Venugopal understands why this is summoned. The 6th Central Pay Commission was an expert body that had threadbare examined all the issues, disparities and even representations which were given by employees before making their recommendations. The 6th Pay

Commission Report was submitted in 2006 which thereafter, after a careful consideration was accepted by the Government in March 2008. The manner of fixing pension, which was recommended by the 6th Central Pay Commission, was similar to the previous CPCs. So, it was accepted then by the Government in March, 2008. By this amendment that we are bringing in, the Government is actually restoring that which was accepted in March, 2008. The 6th Pay Commission recommendation therefore is being honoured, respecting it as an expert body. That is what is the objective and the aim of this amendment which is being introduced in this. So, in 2008, hon. Member Venugopal will know, the Government accepted it. It is that which we are restoring today. ...

(Interruptions)

SHRI K. C. VENUGOPAL: After 16 years.

SHRIMATI NIRMALA SITHARAMAN: Do not worry. I hear you; after 16 years.

... *(Interruptions)*

SHRI K. C. VENUGOPAL: Why are you misleading? ... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: Hon. Member, please sit down. I will tell you. Why is it after 16 years? Several court cases were going on. We had to wait for the verdict to come. Then, we have gone back to saying, yes, now all the hearings are over; verdicts have been received; we are going back to honouring the decision which was taken in 2008. But in between there were litigations. How could I violate that? So, I am not misleading the House. Hon. Member Venugopal should please go back to analysing, if I have said anything wrong, and if this necessary amendment is reflective of a decision taken during

their Government. Thank you. ... (*Interruptions*) You have done several wrongs. We talk about it. We do not shy away. ... (*Interruptions*) I do not need to hide. I am saying it. Openly I am saying it before you. If it was not in the court, I would have done it earlier. Thank you, Sir.

माननीय अध्यक्ष: प्रश्न यह है:

"कि वित्तीय वर्ष 2025-2026 के लिए केन्द्रीय सरकार की वित्तीय प्रस्थापनाओं को प्रभावी करने वाले विधेयक पर विचार किया जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब सभा विधेयक पर खंडवार विचार करेगी।

... (व्यवधान)

CLAUSE 2

Income Tax

माननीय अध्यक्ष: एडवोकेट जीन कुरियाकोस।

... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : माननीय अध्यक्ष जी, हमने जो क्लेरिफिकेशन्स मांगी हैं, उनका उत्तर नहीं मिल रहा है, इसलिए हम वॉक आउट करते हैं।... (व्यवधान)

15.08 hrs

At this stage Shri Gaurav Gogoi, Shri K. C. Venugopal, and some other hon. Members left the House.

माननीय अध्यक्ष: श्री सौगत राय, क्या आप संशोधन संख्या 65 से 72 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I am moving my amendment Nos. 65 to 72 to Clause 2. I beg to move:

"Page 4, for lines 7 to 12,-

substitute "(i) having a total income exceeding fifty lakh rupees

but not exceeding one crore rupees, at the rate of fifteen per cent of such income-tax;

(ii) having a total income exceeding one crore rupees, but not exceeding two crore rupees, at the rate of twenty per cent of such income-tax;”. (65)

Page 4, for lines 13 to 17,-

substitute “(iii) having a total income exceeding two crore rupees, but not exceeding five crore rupees, at the rate of thirty per cent of such income-tax; and

(iv) having a total income exceeding five crore rupees, at the rate of forty per cent. of such income-tax;”. (66)

Page 4, for lines 30 to 32,-

substitute “(ii) having a total income exceeding one crore rupees, but not exceeding two crore rupees, at the rate of twenty per cent of such income-tax;”. (67)

Page 5, for lines 17 to 21,-

substitute “(i) at the rate of ten per cent of such income-tax, where the total income exceeds one crore rupees but does not exceed two crore rupees;”. (68)

Page 6, lines 1 to 3,-

substitute “(i) at the rate of seven per cent of such income tax, where the total income exceeds one crore rupees but

does not exceed five crore rupees;”. (69)

Page 12, line 7,-

for “seven per cent.”

substitute “two per cent.”. (70)

Page 12, line 11,-

for “twelve per cent.”

substitute “five per cent.”. (71)

Page 24, lines 2 and 3,-

for “four per cent.”

substitute “two per cent.”. (72)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 65 से 72 सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

CLAUSE 3

Amendment of Section 2

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 25 प्रस्तुत कीजिए।

Amendment made:

Page 25, *for* lines 6 to 9, *substitute* -

‘(i) for sub-clause (b), the following sub-clause shall be

substituted, namely:-

“(b) any securities held by—

(i) a Foreign Institutional Investor which has invested in such securities in accordance with the regulations made under the Securities and Exchange Board of India Act, 1992; or 15 of 1992.

(ii) an investment fund specified in clause (a) of *Explanation 1* to section 115UB which has invested such securities in accordance with the provisions of the regulations made under the Securities and Exchange Board of India Act, 1992 or under the International Financial Services Centres Authority Act, 2019;”.'. (25)

50 of 2019.

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 3, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 3, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 4 विधेयक में जोड़ दिया गया।

CLAUSE 5

Amendment of section 9A

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 26 और 27 प्रस्तुत कीजिए।

Amendments made:

Page 26, *after* line 26, *insert*—

‘(i) the words “or indirectly” shall be omitted;’. (26)

Page 27, *omit* lines 4 to 6. (27)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 5, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 5, यथा संशोधित, विधेयक में जोड़ दिया गया।

CLAUSE 6

Amendment of section 10

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 28 से 33 प्रस्तुत कीजिए।

Amendments made:

Page 27, *for* lines 10 and 11, *substitute*—

‘(a) in clause (4D), in the *Explanation*,—

(i) in clause (aa), for the figures “2025”, the figures “2030” shall be substituted;

(ii) in clause (c),-

(A) in sub-clause (i), in item (I), for sub-item (b),

the following sub-item shall be substituted, namely:-

“(b) which has been granted a certificate as a retail scheme or an Exchange Traded Fund and satisfies the conditions laid down for such schemes

or funds under the International Financial Services
Centres Authority (Fund Management)
Regulations, 2022, made under the International
Financial Services Centres Authority Act, 2019.”;

(B) in sub-clause (ii), in item (I), for the figures 50 of 2019.
“2025”, the figures “2030” shall be substituted.’. (28)

Page 27, *after* line 12, *insert*—

‘(i) in sub-clause (ii), after the words “offshore derivative instruments”,
the words “or over-the-counter derivatives” shall be inserted;’. (29)

Page 28, line 15, *omit* “intermediary”. (30)

Page 28, line 19, *omit* “intermediary”. (31)

Page 28, line 20, *for* “(s)”, *substitute* “(k)”. (32)

Page 29, *after* line 22, *insert*—

‘(i) in clause (50), after the long line and before *Explanation* 1, the
following proviso shall be inserted with effect from the 1st day of April,
2025, namely:-

“Provided that the provisions of this clause shall not apply to any
income of the previous year relevant to the assessment year beginning
on or after the 1st day of April, 2026.”. (33)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 6, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 6, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 7 विधेयक में जोड़ दिया गया।

CLAUSE 8

Amendment of section 13

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 73 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I am moving Amendment No. 73.

Sir, I would like the hon. Finance Minister to clarify that the Americans are saying that the tariffs should be equalised. An American team has arrived in Delhi.

I beg to move:

“Page 30, for lines 4 to 8,-

substitute “(b) any person whose total contribution to the trust or institution, during the relevant previous year exceeds one lakh rupees, or, in aggregate up to the end of the relevant previous year exceeds five lakh rupees, as the case may be;” (73)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 8 में प्रस्तुत संशोधन संख्या 73 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 8 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 8 विधेयक में जोड़ दिया गया।

खंड 9 विधेयक में जोड़ दिया गया।

CLAUSE 10

Amendment of section 23

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 74 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I am moving Amendment No. 74.

Sir, I beg to move:

“Page 30, lines 23 to 26,-

substitute “(2) The annual value of the property consisting of a house or any part thereof shall be taken as nil, if the owner occupies it for his own residence, is liable to pay 10 per cent of the actual value of the said property.”. (74)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 10 में प्रस्तुत संशोधन संख्या 74 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 10 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 10 विधेयक में जोड़ दिया गया।

CLAUSE 11

Insertion of New section 44BBD

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 34 प्रस्तुत कीजिए।

Amendment made:

Page 31, *after* line 23, *insert*—

“Provided that the provisions of section 44DA or section 115A shall not apply in respect of the amounts referred to in this sub-section.”. (34)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 11, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 11, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 12 विधेयक में जोड़ दिया गया।

CLAUSE 13

Amendment of section 47

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 35 और 36 प्रस्तुत करिए।

Amendments made:

Page 32, line 5, *after* “Fund”, *insert* “or a certificate as a retail scheme or as an Exchange Traded Fund”. (35)

Page 32, *omit* lines 13 to 17 (36)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 13, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 13, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 14 से 16 विधेयक में जोड़ दिए गए।

CLAUSE 17 Amendment of section 80CCD

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 75 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I am moving amendment No. 75.

I beg to move:

“Page 34, lines 23 and 24, -

for “fifty thousand”

substitute “one lakh”. (75)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 17 में प्रस्तुत संशोधन संख्या 75 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 17 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 17 विधेयक में जोड़ दिया गया।

खंड 18 और 19 विधेयक में जोड़ दिए गए।

CLAUSE 20

Amendment of section 87A

माननीय अध्यक्ष : माननीय मंत्री जी, संशोधन संख्या 37 प्रस्तुत करिए।

Amendment made:

Page 35, line 11, *for* “first”, *substitute* “the”. (37)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 76 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): I beg to move:

“Page 35, lines 14 and 15, -

for “twelve hundred thousand rupees”

substitute “twelve lakh rupees”. (76)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 20 में प्रस्तुत संशोधन संख्या 76 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 20, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 20, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 21 और 22 विधेयक में जोड़ दिए गए।

Motion Re: Suspension of Rule 80(i)

माननीय अध्यक्ष: माननीय मंत्री जी, प्रस्ताव प्रस्तुत करिए।

SHRIMATI NIRMALA SITHARAMAN: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 38* to the Finance Bill, 2025 and that this amendment may be allowed to be moved.”

* Vide Amendments List No. 3 circulated on 22.3.2025

माननीय अध्यक्ष: प्रश्न यह है:

“कि यह सभा, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 80 के खंड (i) को, जहां तक उसमें यह अपेक्षा की गयी है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खंड से उसका संबंध हो, उसके विषय के सुसंगत होगा, वित्त विधेयक, 2025 की सरकारी संशोधन संख्या 38* को लागू करने के संबंध में, निलंबित करती है और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।”

प्रस्ताव स्वीकृत हुआ।

New Clause 22A

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 38 प्रस्तुत करिए।

Amendment made:

Page 37, after line 42, insert –

Amendment ‘22A. In section 113 of the Income-tax
of Section 113 Act, after the word “total”, the word
“undisclosed” shall be inserted and shall
be deemed to have been inserted with
effect from the 1st day of September,
2024’.

(38)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि नया खंड 22क विधेयक में जोड़ दिया जाए।”

प्रस्ताव स्वीकृत हुआ।

नया खंड 22क विधेयक में जोड़ दिया गया।

खंड 23 विधेयक में जोड़ दिया गया।

CLAUSE 24 Amendment of section 115AD

माननीय अध्यक्ष: एडवोकेट डीन कुरियाकोस – उपस्थित नहीं।

श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 6 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

“Page 38, for lines 14 to 28, -

Substitute

“TABLE

S. No.	Total income	Rate of tax
(1)	(2)	(3)
1.	Upto Rs. 12,00,000	Nil
2.	From Rs. 12,00,001 to 15,00,000	5 per cent.
3.	From Rs. 15,00,001 to 20,00,000	10 per cent.
4.	From Rs. 20,00,001 to 30,00,000	15 per cent.
5.	From Rs. 30,00,001 to 40,00,000	20 per cent.
6.	From Rs. 40,00,001 to Rs. 50,00,000	30 per cent.
7.	From Rs. 50,00,001 to Rs. 60,00,000	35 per cent.
8.	Above Rs. 60,00,000	40 per cent.”

(6)

माननीय अध्यक्ष: अब मैं एन.के. प्रेमचन्द्रन जी द्वारा खंड 24 में प्रस्तुत संशोधन संख्या 6 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 77 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): I beg to move:

“Page 38, lines 14 to 28,-

substitute

“TABLE

S. No.	Total income	Rate of tax
(1)	(2)	(3)
1.	Upto Rs. 8,00,000	Nil
2.	From Rs. 8,00,001 to Rs. 16,00,000	5 per cent.
3.	From Rs. 16,00,001 to Rs. 24,00,000	10 per cent.
4.	From Rs. 24,00,001 to Rs. 28,00,000	15 per cent.
5.	From Rs. 28,00,001 to Rs. 35,00,000	20 per cent.
6.	From Rs. 35,00,001 to Rs. 40,00,000	30 per cent.
7.	Above Rs. 40,00,001	40 per cent.”.”

(77)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 24 में प्रस्तुत संशोधन संख्या 77 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 24 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 24 विधेयक में जोड़ दिया गया।

खंड 25 से 36 विधेयक में जोड़ दिए गए।

CLAUSE 37

Amendment of section 115VZA

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 39 प्रस्तुत कीजिए।

Amendment made:

Page 41, line 29, for “clause (a)”, substitute “the opening portion”.

(39)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 37, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 37, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 38 और 39 विधेयक में जोड़ दिए गए।

CLAUSE 40

Amendment of section 139

माननीय अध्यक्ष: प्रो. सौगत राय जी, क्या आप संशोधन संख्या 78 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I beg to move:

Page 42, lines 19 to 25,-

substitute “(iii) sixty per cent of aggregate of tax and interest payable, as determined in sub-section (1) or sub-section (2), as the case may be, if such return is furnished after the expiry of twelve months from the end of the relevant assessment year but before

completion of the period of twenty-four months from the end of the relevant assessment year; or”. (78)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 40 में प्रस्तुत संशोधन संख्या 78 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 40 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 40 विधेयक में जोड़ दिया गया।

माननीय अध्यक्ष: माननीय मंत्री जी, कृपया प्रस्ताव प्रस्तुत कीजिए।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 40* to the Finance Bill, 2025 and that this amendment may be allowed to be moved.”

माननीय अध्यक्ष: प्रश्न यह है:

“कि यह सभा लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 80 के खंड (i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और

* Vide Amendments list No.3 circulated on 22.3.2025

जिस खंड से उसका संबंध हो, उसके विषय से सुसंगत होगा, वित्त विधेयक, 2025 की सरकारी संशोधन संख्या 40* को लागू करने के संबंध में निलंबित करे और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।”

प्रस्ताव स्वीकृत हुआ।

NEW CLAUSE 40A

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 40 प्रस्तुत करें।

Amendment made:

Page 42, after line 31, insert—

Amendment of ‘40A. In section 143 of the Income-tax Act, section 143. in sub-section (1), in clause (a), after sub-clause (ii), the following sub-clause shall be inserted with effect from the 1st day of April, 2025, namely:-

“(iia) any such inconsistency in the return, with respect to the information in the return of any preceding previous year, as may be prescribed;”.

(40)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि नया खंड 40क विधेयक में जोड़ दिया जाए।”

प्रस्ताव स्वीकृत हुआ।

नया खंड 40क विधेयक में जोड़ दिया गया।

खंड 41 से 46 विधेयक में जोड़ दिए गए।

CLAUSE 47

Amendment of section 155

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 41 प्रस्तुत कीजिए।

Amendment made:

Page 44, for lines 18 to 27, substitute—

Amendment of section 158BA. **‘47.** In section 158BA of the Income-tax Act, with effect from the 1st day of September, 2024,-

(a) in the marginal heading, for the words “total income”, the words “total undisclosed income” shall be substituted and shall be deemed to have been substituted;

(b) in sub-section (1), for the words “total income”, the words “total undisclosed income” shall be substituted and shall be deemed to have been substituted;

(c) in sub-section (4), for the word “pending”, the words “required to be made” shall be substituted and shall be deemed to have been substituted;

(d) in sub-section (5), for the words “the assessment or reassessment relating to any assessment year”, the words “the assessment or reassessment or recomputation or reference or order relating to any assessment year” shall be substituted and shall be deemed to have been substituted;

(e) in sub-section (7), for the words “total income”, the words “total undisclosed income” shall be substituted and shall be deemed to have been substituted.’.

(41)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 47, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 47, यथा संशोधित, विधेयक में जोड़ दिया गया।

CLAUSE 48

Amendment of section 158B

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 42 से 44 प्रस्तुत कीजिए।

Amendments made:

Page 44, for lines 28 to 40, substitute-

Amendment of **‘48.** In section 158BB of the Income-tax Act,
section 158BB. with effect from the 1st day of September, 2024,—

(A) in the marginal heading, for the words
“total income”, the words “total undisclosed
income” shall be substituted and shall be deemed
to have been substituted;

(B) for sub-section (1), the following sub-
sections shall be substituted and shall be
deemed to have been substituted, namely:—

“(1) The total undisclosed income referred
to in sub-section (1) of section 158BA of the
block period shall be the aggregate of the
following, namely:—

(a) undisclosed income declared in the
return furnished under section 158BC;

(b) undisclosed income determined by
the Assessing Officer under sub-section (2).

(1A) The following income shall not be
included in the total undisclosed income of the
block period, namely:—

(a) the total income determined under

sub-section (1) of section 143 or assessed under section 143 or section 144 or section 147 or section 153A or section 153C or assessed earlier under clause (c) of sub-section (1) of section 158BC or sub-section (4) of section 245D, prior to the date of initiation of the search or the date of requisition, in respect of any of the previous year comprising the block period;

(b) the total income declared in the return of income filed under section 139 or in response to a notice under sub-section (1) of section 142, prior to the date of initiation of the search or the date of requisition, in respect of any of the previous year comprising the block period, and not covered under clause (a);

(c) the income computed by the assessee, in respect of—

(i) a previous year, where such previous year has ended and the due date for furnishing the return for such year has not expired prior to the date of

initiation of the search or the date of requisition, on the basis of entries relating to such income or transactions as recorded in the books of account and other documents maintained in the normal course before the date of initiation of search or the date of requisition;

(ii) the period commencing from the 1st day of April of the previous year in which the search is initiated or requisition is made and ending on the day immediately preceding the date of initiation of search or requisition, on the basis of entries relating to such income or transactions as recorded in the books of account and other documents maintained in the normal course for such period on or before the day immediately preceding the date of initiation of search or the date of requisition;

(iii) the period commencing from the date of initiation of the search or the date of requisition and ending on the date of

the execution of the last of the authorisations for search or requisition, on the basis of entries relating to such income or transactions as recorded in the books of account and other documents maintained in the normal course for such period on or before the date of the execution of the last of the authorisations:

Provided that where the Assessing Officer is of the opinion that any part of the income as computed by the assessee under this clause is undisclosed, he may recompute such income;

(d) the total income referred to in sub-section (5) of section 115A or section 115G or sub-section (1) of section 194P.”;

(C) in sub-section (2), the words, brackets, figures and letters “forming part of the total income referred to in sub-section (1) of section 158BA,” shall be omitted and shall be deemed to have been omitted;

(D) for sub-section (3), the following sub-section shall be substituted and shall be deemed

to have been substituted, namely:—

“(3) Where any income required to be determined as a result of search or requisition of books of account or other documents and any other material or information as are either available with the Assessing Officer or come to his notice during the course of proceedings under this Chapter, or determined on the basis of entries relating to such income or transactions as recorded in books of account and other documents maintained in the normal course on or before the date of the execution of the last of the authorisations, relates to any international transaction or specified domestic transaction referred to in section 92CA, pertaining to the period beginning from the 1st day of April of the previous year in which last of the authorisations was executed and ending with the date on which last of the authorisations was executed, such income shall not be considered for the purposes of determining the total undisclosed income of the block period and such income shall be

considered in the assessment made under the other provisions of this Act.”;

(E) for sub-section (5), the following sub-section shall be substituted and shall be deemed to have been substituted, namely:-

“(5) The tax referred to in sub-section (7) of section 158BA shall be charged on the total undisclosed income determined in the manner specified in sub-section (1).”;

(F) sub-section (6) shall be omitted and shall be deemed to have been omitted.’.

(42)

Page 45, *omit* lines 1 to 42. (43)

Page 46, *omit* lines 1 to 22. (44)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 48, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 48, यथा संशोधित, विधेयक में जोड़ दिया गया।

Motion Re: Suspension of Rule 80 (i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 45* to the Finance Bill, 2025 and that this amendment may be allowed to be moved.”

माननीय अध्यक्ष: प्रश्न यह है:

“कि यह सभा लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 80 के खंड (i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खंड से उसका संबंध हो, उसके विषय से सुसंगत होगा, वित्त विधेयक, 2025 की सरकारी संशोधन संख्या 45* को लागू करने के संबंध में निलंबित करे और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।”

प्रस्ताव स्वीकृत हुआ।

NEW CLAUSES 48A AND 48B

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 45 प्रस्तुत करें।

Amendment made:

Page 46, after line 22, insert –

Amendment of ‘48A. In section 158BC of the Income-tax Act, in sub-section 158BC. section (1), with effect from the 1st day of September, 2024,—

(A) in clause (a),—

(i) the words “total income, including the” shall be omitted and shall be deemed to have been omitted;

* Vide Amendments List No. 3 circulated on 22.3.2025.

(ii) after the fourth proviso, the following proviso shall be inserted and shall be deemed to have been inserted, namely:—

“Provided also that the time allowed for furnishing a return under this clause may be extended by a further period of thirty days, where—

(i) in respect of a previous year immediately preceding the previous year in which the search is initiated or requisition is made, the due date for furnishing the return has not expired prior to the date of initiation of such search or requisition;

(ii) the assessee was liable for audit under section 44AB for such previous year;

(iii) the accounts (maintained in normal course) of such previous year have not been audited on the date of issuance of such notice; and

(iv) the assessee requests in writing for extension of time for furnishing such return to get such accounts audited;”;

(B) in clause (b), for the words “total income

including the undisclosed income”, the words “total undisclosed income” shall be substituted and shall be deemed to have been substituted;

(C) in clause (c),—

(i) for the words “total income”, the words “total undisclosed income” shall be substituted and shall be deemed to have been substituted;

(ii) second proviso shall be omitted and shall be deemed to have been omitted.

Substitution of 48B. For section 158BD of the Income-tax Act, the new section for following section shall be substituted and shall be section 158BD. deemed to have been substituted with effect from the 1st day of September, 2024,—

Undisclosed income of any other person. “158BD. Where the Assessing Officer is satisfied that any undisclosed income belongs to or pertains to or relates to any person (herein referred to as the “other person”), other than the person (herein referred to as the “specified person” for the purposes of this section) with respect to whom search was initiated under section 132 or requisition was made under section 132A, then any money, bullion, jewellery, virtual digital asset or other valuable article

or thing or any books of account or other documents seized or requisitioned or any other material or information relating to the aforesaid undisclosed income shall be handed over to the Assessing Officer having jurisdiction over such other person and that Assessing Officer shall proceed under section 158BC against such other person and the provisions of this Chapter shall apply accordingly:

Provided that,—

(a) where there is one specified person relevant to such other person, the block period for such other person shall be the same as that for the specified person; and

(b) where there is more than one specified persons relevant to such other person, the block period for such other persons shall be the same as that for the specified person in whose case the block period ends on a later date:

Provided further that in case of such other person, for the purposes of abatement under sub-sections (2) and (3) of section 158BA, the reference to the date of initiation of the search

under section 132 or making of requisition under section 132A shall be construed as reference to the date on which such money, bullion, jewellery, virtual digital asset or other valuable article or thing or any books of account or other documents seized or requisitioned or any other material or information relating to the aforesaid undisclosed income were received by the Assessing Officer having jurisdiction over such other person.”.’.

(45)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि नये खंड 48क और 48 ख विधेयक के अंग बनें ।”

प्रस्ताव स्वीकृत हुआ ।

नये खंड 48क और 48ख विधेयक में जोड़ दिये गये ।

CLAUSE 49

Amendment of section 158BA

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 46 प्रस्तुत करें ।

Amendment made:

Page 46, for lines 23 to 39, *substitute—*

Amendment of ‘49. In section 158BE of the Income-tax Act, section 158BE. with effect from the 1st day of September, 2024—

(a) in sub-section (1),—

(i) for the word “month”, the word “quarter” shall be substituted and shall be deemed to have been substituted;

(ii) in the proviso, for the words “total income”, the words “total undisclosed income” shall be substituted and shall be deemed to have been substituted;

(iii) after the proviso, the following proviso shall be inserted and shall be deemed to have been inserted, namely:—

‘Provided further that in a case where in pursuance to fifth proviso to clause (a) of sub-section (1) of section 158BC, the time allowed under the said clause for furnishing return is extended by a further period of thirty days, the provisions of this sub-section shall have effect, as if for the words “twelve months”, the words “thirteen months” had been substituted.’;

(b) in sub-section (3),—

(i) for the word “month”, the word “quarter”

shall be substituted and shall be deemed to have been substituted;

(ii) after the proviso, the following proviso shall be inserted and shall be deemed to have been inserted, namely:—

‘Provided further that in a case where in pursuance to fifth proviso to clause (a) of sub-section (1) of section 158BC, the time allowed under the said clause for furnishing return is extended by a further period of thirty days, the provisions of this sub-section shall have effect, as if for the words “twelve months”, the words “thirteen months” had been substituted.’;

(c) in sub-section (4), for clause (i), the following clause shall be substituted and shall be deemed to have been substituted, namely:—

“(i) the period commencing on the date on which stay on assessment proceedings was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal

Commissioner or Commissioner; or".'. (46)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 49, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 49, यथा संशोधित, विधेयक में जोड़ दिया गया।

CLAUSE 50 Amendment of section 158BB

माननीय अध्यक्ष: माननीय मंत्री जी, संशोधन संख्या 47 और 48 प्रस्तुत करें।

Amendments made:

Page 46, for lines 40 to 42, *substitute-*

Amendment ‘50. In section 158BFA of the Income-tax
of section Act, with effect from the 1st day of September,
158BFA. 2024,—

(a) in sub-section (1), for the words “total income including undisclosed income”, the words “undisclosed income” shall be substituted and shall be deemed to have been substituted;

(b) in sub-section (4), for clause (ii), the following clause shall be substituted and shall be deemed to have been substituted, namely:-

“(ii) the period commencing on the date on which stay on the proceeding under sub-section (2) was granted by an order or injunction of any court and ending on the date on which certified copy of the order vacating the stay was received by the jurisdictional Principal Commissioner or Commissioner:”.'. (47)

Page 47, *omit* lines 1 to 6. (48)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 50, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 50, यथा संशोधित, विधेयक में जोड़ दिया गया।

Motion Re: Suspension of Rule 80(i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the

Government amendment No. 49* to the Finance Bill, 2025 and that this amendment may be allowed to be moved.”

माननीय अध्यक्ष: प्रश्न यह है:

“कि यह सभा लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 80 के खंड (i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खंड से उसका संबंध हो, उसके विषय से सुसंगत होगा, वित्त विधेयक, 2025 की सरकारी संशोधन संख्या 49* को लागू करने के संबंध में निलंबित करे और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।”

प्रस्ताव स्वीकृत हुआ।

NEW CLAUSE 50A

Amendment made:

Page 47, after line 6, insert—

Omission of “50A. Section 158BI of the Income-tax Act shall be section158BI. omitted and shall be deemed to have been omitted with effect from the 1st day of September, 2024.”.

(49)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि नया खंड 50क विधेयक में जोड़ दिया जाए।”

प्रस्ताव स्वीकृत हुआ।

नया खंड 50क विधेयक में जोड़ दिया गया।

* Vide Amendments List No. 3 circulated on 22.3.2025.

खंड 51 से 58 विधेयक में जोड़ दिए गए।

CLAUSE 59

Amendment of section 194B

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 79 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I beg to move:

“Page 48, line 28,-

for “does not exceed fifty thousand rupees:”

substitute “does not exceed one lakh twenty thousand
rupees:”. (79)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 59 में प्रस्तुत संशोधन संख्या 79 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 59 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 59 विधेयक में जोड़ दिया गया।

खंड 60 से 140 विधेयक में जोड़ दिए गए।

Motion Re: Suspension of Rule 80(i)

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its

application to the Government amendment No. 50* to the Finance Bill, 2025 and that this amendment may be allowed to be moved.”

माननीय अध्यक्ष: प्रश्न यह है:

“कि यह सभा लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 80 के खंड (i) को, जहां तक उसमें यह अपेक्षा की गई है कि संशोधन विधेयक की व्याप्ति के भीतर होगा और जिस खंड से उसका संबंध हो, उसके विषय से सुसंगत होगा, वित्त विधेयक, 2025 की सरकारी संशोधन संख्या 50* को लागू करने के संबंध में निलंबित करे और यह कि इस संशोधन को पेश करने की अनुमति दी जाए।”

प्रस्ताव स्वीकृत हुआ।

NEW CLAUSES 141, 142, 143, 144 AND 145

माननीय अध्यक्ष: माननीय मंत्री जी, अब आप संशोधन संख्या 50 प्रस्तुत कीजिए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I beg to move:

Page 72, *after* line 26, *insert*—

New Part III
and Part IV.

‘PART III

AMENDMENT TO THE FINANCE ACT, 2016

Amendment of 141. In the Finance Act, 2016, with effect
Act 28 of 2016. from the 1st day of April, 2025 –

(a) in section 163, in sub-section (3), in
clause (a), after the words “this Chapter”, the
words, figures and letters “but before the 1st
day of April, 2025” shall be inserted;

* *Vide* Amendments List No. 3 circulated on 22.3.2025.

(b) in section 165, after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) The provisions of this section shall not apply to any consideration for any specified service received or receivable by a person on or after the 1st day of April, 2025.”

PART IV

VALIDATION OF THE CENTRAL CIVIL SERVICES (PENSION) RULES AND PRINCIPLES FOR EXPENDITURE ON PENSION LIABILITIES FROM THE CONSOLIDATED FUND OF INDIA

WHEREAS article 309 of the Constitution provides that, subject to the provisions of the Constitution, Acts of the appropriate Legislature may regulate the recruitment and conditions of service of persons appointed to public services and posts in connection with the affairs of the Union;

AND WHEREAS the recruitment and the conditions of service of persons appointed to

public services and posts in connection with the affairs of the Union are governed by rules made under the proviso to article 309 of the Constitution;

AND WHEREAS the pension of the Central Government employees was governed by the Central Civil Services (Pension) Rules, 1972 which was subsequently replaced by the Central Civil Services (Pension) Rules, 2021 and the Central Civil Services (Extraordinary Pension) Rules, 2023 (hereinafter in this Part referred to as the pension rules) and instructions issued from time to time for matters connected therewith; which allows the revision of pension by the Central Government in accordance with any general order issued for implementation of the recommendations of the Central Pay Commission;

AND WHEREAS the Central Pay Commissions are expert bodies set up by the Central Government for periodic review and revision of the entire gamut of emoluments structure including retirement benefits of the

Central Government employees which recommend different pay scales and different allowances for different categories of the Government employees and in particular, pension claims and liabilities;

AND WHEREAS till the Third Central Pay Commission, it was a general view that past and future pensioners cannot be treated at par and the practice was that benefit of improvement in the pension would be available to newly retiring pensioners from a prospective date; and subsequently, the Fourth Central Pay Commission considered the suggestion of equalisation of pension with reference to that admissible in the revised scales of pay and did not accept it, and in its report also referred to the decision of the Supreme Court in the case of State Government Pensioners Association and others Vs. State of Andhra Pradesh [SLP (Civil) Nos. 14179-80, 1985] wherein the Supreme Court, *inter alia*, has observed as under:—

“Improvements in pay scales by the very

nature of things can be made prospectively so as to apply to only those who are in the employment on the date of the upward revision. Those who were in employment say in 1950, 1960 or 1970, lived, spent and saved, on the basis of the then prevailing cost of living structure and pay-scale structure, cannot invoke Article 14 in order to claim the higher pay scale brought into force say, in 1980. If upward pay revision cannot be made prospectively on account of Article 14, perhaps no such revision would ever be made.”;

AND WHEREAS the Fifth and Sixth Central Pay Commission also maintained the distinction between pension payable to employees retired before and after the 1st January, 1996 and before and after the 1st January, 2006, respectively, consequently, as on 1st January, 2006, a distinction in pension existed between past employees who had retired before that date and employees retired after that date on the basis of the revision in

pay scales recommended by the Sixth Central Pay Commission, as accepted by the Central Government, implemented from the 1st January, 2006, a pension revision formula which did not amount to complete parity between pension of Government employees retired before or after the 1st January, 2006;

AND WHEREAS the treatment of existing and past pensioners was again considered by the Seventh Central Pay Commission and it was pointed out in its report that the issue of pension has been a matter of debate in a large number of cases before the Supreme Court of India and there have been differing views;

AND WHEREAS the pension payable to a Government employee can be said to be a deferred portion of the compensation for service rendered and usually, the compensation earned by an employee varies over the service period, as they are periodically revised on account of implementation of the Central Pay Commissions recommendations or

otherwise and as such, pension as a derivative of compensation, may also vary;

AND WHEREAS the right to impose such distinctions rests with the Central Government and are an inevitable outcome of the implementation of the recommendations of a Central Pay Commission;

AND WHEREAS the judgment of the Supreme Court in SLP (Civil) No. 29124 of 2024 in the case of the Union of India and Ors. Vs All India S-30 Pensioners Association and Ors. has obliterated such distinction and proceeded on the premise that the Government lacks authority for providing for such distinction of the Central Government pensioners based on their date of retirement;

AND WHEREAS it has become necessary to deal with the interpretation of the Courts and to address the issue relating to pensioners of the Central Government, and expedient to retain the relevance of having such distinction by a validation legislation, dealing with the pension rules and instructions

issued from time to time in this regard.

Commence 142. This Part shall come into force and
ment of shall be deemed to have come into force on the
Part. 1st day of June, 1972.

Definitions. 143. In this Part, unless the context
otherwise requires,—

(a) “pensioner” means a retired
Government servant under the pension rules;
and

(b) “pension rules” means the Central
Civil Services (Pension) Rules, 1972 as it
existed prior to its cesser of operation; or the
Central Civil Services (Pension) Rules, 2021 or
the Central Civil Services (Extraordinary
Pension) Rules, 2023 made under the proviso
to article 309 of the Constitution and
instructions issued thereunder.

Powers 144. (1) Without prejudice to the
and provisions of the pension rules, the Central
authority of Government shall have the authority to
Central establish distinctions among pensioners as a
Governmen. general principle.

(2) Having regard to the

recommendations of the Central Pay Commission, and subject to such norms, principles and method as may be determined by the Central Government, a distinction may be made or maintained amongst the pensioners, which may emanate from the accepted recommendations of the Central Pay Commissions, and in particular a distinction may be made on the basis of the date of retirement of a pensioner or the date of operationalisation of an accepted recommendation of a Central Pay commission.

(3) The Central Government may from time to time lay down such norms, principles and method in regard to acceptance of the recommendations of the Central Pay Commissions including, among other things, distinction among pensioners that may arise out of the acceptance of such recommendation and in particular pension claims and liabilities.

(4) The norms, principles and method of pension revision, as per accepted recommendations of a particular Central Pay

Commission, shall be effective from such date as may be determined by the Central Government and the benefit of such accepted recommendation shall not be given effect to from an earlier date.

Validation. 145. Notwithstanding anything contrary contained in any judgement, decree or order of any court, tribunal or authority and notwithstanding anything contained in the pension rules,—

(a) it is hereby clarified that the Central Government has the authority and shall always deemed to have had the authority, to classify its pensioners, and may create or maintain distinction amongst pensioners as deemed expedient for implementing the recommendations of the Central Pay Commissions under this Part;

(b) it is also clarified that the date of retirement of pensioners shall be the basis of distinctions and for classification in regard to pension entitlement.'. (50)

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 80 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Before moving the amendment, I would like to raise a very serious Point of Order.

Under Rule 219 of the Rules of Procedure and Conduct of Business in Lok Sabha, and under Article 110 and 117 of the Constitution of India, the proposed amendment by the hon. Minister by virtue of Amendment No. 50 is an amendment to the Finance Bill and amendment to the validation of the Central Civil Services Pension Rules and Principles of Expenditure on Pension and Liabilities from the Consolidated Fund of India. That means, this is a matter relating to the pension rules. It has nothing to do with Article 110(1)(a) or (1)(a) to (g) and (f) of the Constitution of India.

Sir, what is Article 110 (1)(a)? Many times this House has debated on this issue, that is, what Money Bill is. Under Article 110(1)(a), it is very specific and clear that a Money Bill can be introduced only in the House of the People. I would like to quote the definition of Money Bill under Article 110(1)(a). It says: "For the purpose of this Chapter, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with all or any of the following matters...." I would like to stress the word 'only'.

What are the matters? The matters are imposition, abolition, remission, alteration or regulation of any tax, the regulation of the borrowing of money, the custody of the Consolidated Fund or Contingency Fund, the appropriation of money under the Consolidated Fund of India, declaring any expenditure to be charged on the Consolidated Fund of India, and the receipt of money on account

of the Consolidated Fund of India. The last portion, that is (g), any matter incidental to or any of the matters specified in sub-clause (a) to (f). This is the provision which is invoked by the hon. Minister so as to put this amendment.

There, I would like to refer to Kaul and Shakdhar. It is very specifically mentioned there.*(Interruptions)* I have its updated version with me. A Money Bill and a Financial Bill are well distinguished in it. I will quote page No.792 of Kaul and Shakdher. However, in terms of a Financial Bill, it does not contain any provision intended to make permanent changes in the existing laws, unless they are consequential upon or incidental to the taxation proposals. I would like to underline 'unless these are consequential upon or incidental to the taxation proposals'.*(Interruptions)*

Sir, what is the amendment? The hon. Minister has already replied in the House.*(Interruptions)* I would like to highlight the matter that thousands and lakhs of pensioners in the country are entitled to get the pensionary benefits in the revised Central Pay Commission. Suppose, after 2026, in the last Pay Commission, it is not being applicable.*(Interruptions)* This is my point. Suppose if you are allowing this amendment to be incorporated in the Finance Bill, 2025, the character of the Money Bill will be changing, which is not applicable. There is a Supreme Court judgment of 2019, which is very specific about it. So, the Point of Order may be clarified, and it may not be allowed. That is my Point of Order and, subsequently, I will move my amendment No.80.*(Interruptions)*

I beg to move:

That in the amendment proposed by Smt. Nirmala Sitharaman, printed as Sl. No. 50 in List No. 3 of amendments, –

omit Part IV. (80)

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी ने जो विषय उठाया है, उसके लिए मैं रूल-219 की ओर ध्यान आकर्षित करना चाहता हूँ। रूल-219 गैर-कर प्रस्तावों को शामिल करने की संभावना को नकारता नहीं है, इसलिए एक वित्त विधेयक में गैर-वित्त प्रस्तावों को भी शामिल किया जा सकता है। अतीत में कई बार ऐसे हो चुका है और यह परम्परा भी रही है, इसलिए माननीय प्रेमचन्द्रन जी ने जो व्यवस्था का प्रश्न उठाया है, मैं उसे निरस्त करता हूँ।

मैं अब नए खंड 141, 142, 143, 144 और 145 में सरकारी संशोधन संख्या 50 में श्री एन. के. प्रेमचन्द्रन जी द्वारा प्रस्तुत किए गए संशोधन संख्या 80 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: मैं नए खंड 141, 142, 143, 144 और 145 में श्रीमती निर्मला सीतारमण जी द्वारा प्रस्तुत किए गए संशोधन संख्या 50 को सभा के समक्ष मतदान के लिए रखता हूँ।

प्रश्न यह है:

Page 72, *after* line 26, *insert*—

New Part III
and Part IV.

‘PART III

AMENDMENT TO THE FINANCE ACT, 2016

Amendment

141. In the Finance Act, 2016, with effect

of Act 28 of from the 1st day of April, 2025 —

2016. (a) in section 163, in sub-section (3), in clause (a), after the words “this Chapter”, the words, figures and letters “but before the 1st day of April, 2025” shall be inserted;

(b) in section 165, after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) The provisions of this section shall not apply to any consideration for any specified service received or receivable by a person on or after the 1st day of April, 2025.”

PART IV

VALIDATION OF THE CENTRAL CIVIL SERVICES (PENSION) RULES AND PRINCIPLES FOR EXPENDITURE ON PENSION LIABILITIES FROM THE CONSOLIDATED FUND OF INDIA

WHEREAS article 309 of the Constitution provides that, subject to the provisions of the Constitution, Acts of the appropriate Legislature may regulate the

recruitment and conditions of service of persons appointed to public services and posts in connection with the affairs of the Union;

AND WHEREAS the recruitment and the conditions of service of persons appointed to public services and posts in connection with the affairs of the Union are governed by rules made under the proviso to article 309 of the Constitution;

AND WHEREAS the pension of the Central Government employees was governed by the Central Civil Services (Pension) Rules, 1972 which was subsequently replaced by the Central Civil Services (Pension) Rules, 2021 and the Central Civil Services (Extraordinary Pension) Rules, 2023 (hereinafter in this Part referred to as the pension rules) and instructions issued from time to time for matters connected therewith; which allows the revision of pension by the Central Government in accordance with any

general order issued for implementation of the recommendations of the Central Pay Commission;

AND WHEREAS the Central Pay Commissions are expert bodies set up by the Central Government for periodic review and revision of the entire gamut of emoluments structure including retirement benefits of the Central Government employees which recommend different pay scales and different allowances for different categories of the Government employees and in particular, pension claims and liabilities;

AND WHEREAS till the Third Central Pay Commission, it was a general view that past and future pensioners cannot be treated at par and the practice was that benefit of improvement in the pension would be available to newly retiring pensioners from a prospective date; and subsequently, the Fourth Central Pay Commission considered the suggestion of

equalisation of pension with reference to that admissible in the revised scales of pay and did not accept it, and in its report also referred to the decision of the Supreme Court in the case of State Government Pensioners Association and others Vs. State of Andhra Pradesh [SLP (Civil) Nos. 14179-80, 1985] wherein the Supreme Court, *inter alia*, has observed as under:—

“Improvements in pay scales by the very nature of things can be made prospectively so as to apply to only those who are in the employment on the date of the upward revision. Those who were in employment say in 1950, 1960 or 1970, lived, spent and saved, on the basis of the then prevailing cost of living structure and pay-scale structure, cannot invoke Article 14 in order to claim the higher pay scale brought into force say, in 1980. If upward pay revision cannot be made prospectively on account of Article 14, perhaps no such revision

would ever be made.”;

AND WHEREAS the Fifth and Sixth Central Pay Commission also maintained the distinction between pension payable to employees retired before and after the 1st January, 1996 and before and after the 1st January, 2006, respectively, consequently, as on 1st January, 2006, a distinction in pension existed between past employees who had retired before that date and employees retired after that date on the basis of the revision in pay scales recommended by the Sixth Central Pay Commission, as accepted by the Central Government, implemented from the 1st January, 2006, a pension revision formula which did not amount to complete parity between pension of Government employees retired before or after the 1st January, 2006;

AND WHEREAS the treatment of existing and past pensioners was again considered by the Seventh Central Pay

Commission and it was pointed out in its report that the issue of pension has been a matter of debate in a large number of cases before the Supreme Court of India and there have been differing views;

AND WHEREAS the pension payable to a Government employee can be said to be a deferred portion of the compensation for service rendered and usually, the compensation earned by an employee varies over the service period, as they are periodically revised on account of implementation of the Central Pay Commissions recommendations or otherwise and as such, pension as a derivative of compensation, may also vary;

AND WHEREAS the right to impose such distinctions rests with the Central Government and are an inevitable outcome of the implementation of the recommendations of a Central Pay Commission;

AND WHEREAS the judgment of the

Supreme Court in SLP (Civil) No. 29124 of 2024 in the case of the Union of India and Ors. Vs All India S-30 Pensioners Association and Ors. has obliterated such distinction and proceeded on the premise that the Government lacks authority for providing for such distinction of the Central Government pensioners based on their date of retirement;

AND WHEREAS it has become necessary to deal with the interpretation of the Courts and to address the issue relating to pensioners of the Central Government, and expedient to retain the relevance of having such distinction by a validation legislation, dealing with the pension rules and instructions issued from time to time in this regard.

Commencement of Part. 142. This Part shall come into force and shall be deemed to have come into force on the 1st day of June, 1972.

Definitions. 143. In this Part, unless the context otherwise requires,—

(a) “pensioner” means a retired Government servant under the pension rules; and

(b) “pension rules” means the Central Civil Services (Pension) Rules, 1972 as it existed prior to its cesser of operation; or the Central Civil Services (Pension) Rules, 2021 or the Central Civil Services (Extraordinary Pension) Rules, 2023 made under the proviso to article 309 of the Constitution and instructions issued thereunder.

Powers and 144. (1) Without prejudice to the authority of provisions of the pension rules, the Central Government shall have the authority to establish distinctions among pensioners as a general principle.

(2) Having regard to the recommendations of the Central Pay Commission, and subject to such norms, principles and method as may be determined by the Central Government, a distinction may be made or maintained

amongst the pensioners, which may emanate from the accepted recommendations of the Central Pay Commissions, and in particular a distinction may be made on the basis of the date of retirement of a pensioner or the date of operationalisation of an accepted recommendation of a Central Pay commission.

(3) The Central Government may from time to time lay down such norms, principles and method in regard to acceptance of the recommendations of the Central Pay Commissions including, among other things, distinction among pensioners that may arise out of the acceptance of such recommendation and in particular pension claims and liabilities.

(4) The norms, principles and method of pension revision, as per accepted recommendations of a particular Central Pay Commission, shall be effective from such date as may be determined by

the Central Government and the benefit of such accepted recommendation shall not be given effect to from an earlier date.

Validation.

145. Notwithstanding anything contrary contained in any judgement, decree or order of any court, tribunal or authority and notwithstanding anything contained in the pension rules,—

(a) it is hereby clarified that the Central Government has the authority and shall always deemed to have had the authority, to classify its pensioners, and may create or maintain distinction amongst pensioners as deemed expedient for implementing the recommendations of the Central Pay Commissions under this Part;

(b) it is also clarified that the date of retirement of pensioners shall be the basis of distinctions and for classification in regard to pension entitlement.’ (50)

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि नए खंड 141, 142, 143, 144 और 145 विधेयक में जोड़ दिए जाएं।”

प्रस्ताव स्वीकृत हुआ।

नए खंड 141, 142, 143, 144 और 145 विधेयक में जोड़ दिए गए।

THE FIRST SCHEDULE

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 7 से 22 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, there are 16 proposed amendments to the First Schedule. I would like to make one point. There is 10 per cent Tax Deducted at Source. Let it be three per cent.

I beg to move:

Page 80, line 31,-

for “10 per cent.”
substitute “7 per cent.”. (7)

Page 80, *after* line 32,-

insert ‘(ia) on income by way of interest 3 per cent.;

other than
“Interest on securities” in case of senior citizen (8)

Page 81, *omit* lines 1 and 2. (9)

Page 81, line 3,-

for “10 per cent.”
substitute “7 per cent.”. (10)

Page 81, line 21,-

for “10 per cent.”
substitute “7 per cent.”. (11)

Page 81, for line 26,-

substitute “(A) on any investment income including capital gains from
15 per cent.,” property sold after holding it more than two
years with indexation”. (12)

Page 81, line 27,-

for “12.5 per cent.”
substitute “10 per cent.”. (13)

Page 81, line 32,-

for “12.5 per cent.”
substitute “10 per cent.”. (14)

Page 81, line 36,-

for “12.5 per cent.”
substitute “10 per cent.”. (15)

Page 82, line 3,-

for “20 per cent.”
substitute “15 per cent.”. (16)

Page 82, line 6,-

for “20 per cent.”
substitute “15 per cent.”. (17)

Page 82, line 14,-

for “20 per cent.”
substitute “15 per cent.”. (18)

Page 82, line 32,-

for "20 per cent."
substitute "15 per cent.". (19)

Page 83, line 3,-

for "20 per cent."
substitute "15 per cent.". (20)

Page 83, line 26,-

for "10 per cent."
substitute "7 per cent.". (21)

Page 83, line 30,-

for "20 per cent."
substitute "15 per cent.". (22)

माननीय अध्यक्ष: अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा पहली अनुसूची में प्रस्तुत संशोधन संख्या 7 से 22 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रश्न यह है:

"कि पहली अनुसूची विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

पहली अनुसूची विधेयक में जोड़ दी गई।

दूसरी अनुसूची विधेयक में जोड़ दी गई।

THE THIRD SCHEDULE

माननीय अध्यक्ष : श्री एन.के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 23 और 24 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, there are two amendments to the Third Schedule. The cashew industry is facing severe crisis. The import duty of 2.5 per cent on cashew may be reduced.

I beg to move:

Page 106, *after* line 7,-

insert '(1a) in Chapter 8, for the entry in column (4), occurring
against item 08013100, Cashew nuts : In shell, the entry
"Nil" shall be substituted;'. (23)

Page 108, *after* line 32,-

‘(iv)(a) in heading 2823, after tariff item 28220030 and entries relating thereto, the following shall be inserted namely:-

"28230010 ... Titanium dioxide kg. 25%-" (24)

माननीय अध्यक्ष: अब मैं श्री एन.के. प्रेमचन्द्रन जी द्वारा तीसरी अनुसूची में प्रस्तुत संशोधन संख्या 23 और 24 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: माननीय मंत्री जी, आप संशोधन संख्या 51 से 59 प्रस्तुत करें।

Amendments made:

Page 109, line 17, *for* “sulfosulfuron, teflubenzuron, triafamone, triasulfuron”,
substitute “teflubenzuron”. (51)

Page 110, line 7, *omit* “and its metabolite”. (52)

Page 110, line 16, *omit* “(FI), TIM”. (53)

Page 116, line 8, *for* “trifloxystrobin”, *substitute* “trifloxistrobin”. (54)

Page 119, line 10, *for* “Mepiquat chloride”, *substitute* “Mepiquate chloride”. (55)

Page 121, line 39, *omit* “(FI), TIM”. (56)

Page 123, lines 16 and 17, *omit* “and its metabolite”. (57)

Page 123, line 21, *for* “Trifloxystrobin”, *substitute* “Trifloxistrobin”. (58)

Page 123, line 26, *for* “Mepiquat Chloride”, *substitute* “Mepiquate Chloride”. (59)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष: प्रश्न यह है:

“कि तीसरी अनुसूची, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

तीसरी अनुसूची, यथा संशोधित, विधेयक में जोड़ दी गई।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष: माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक को यथा संशोधित पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN: Sir, I rise to move:

“That the Bill, as amended, be passed.”

माननीय अध्यक्ष: प्रश्न यह है:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: माननीय सदस्यगण, जैसा कि आपको विदित है कि इस विधेयक में कई नए खंड जोड़े गए हैं। इसलिए, मैं निर्देश देता हूँ कि परवर्ती खंडों तथा उप खंडों का तदनुसार पुनः क्रमांकन कर लिया जाए और जहां-जहां अपेक्षित हो, विधेयक में परिणामी परिवर्तन कर लिए जाएं।

15.39 hrs**ANNOUNCEMENT BY THE SPEAKER****Sitting of the House**

माननीय अध्यक्ष: माननीय सदस्यगण, बी.ए.सी. की बैठक में अनौपचारिक रूप से यह चर्चा हुई थी कि 29 मार्च, 2025 (शनिवार) को भी यह सदन चले, लेकिन माननीय संसदीय कार्य मंत्री से सभी दलों के नेताओं ने आग्रह किया कि 29 मार्च (शनिवार) को अगर सदन की कार्यवाही नहीं चले तो सही रहेगा।

सभी दलों के आग्रह पर 29 मार्च (शनिवार) को सदन की कार्यवाही, पूर्व में जिसके बारे में बुलेटिन जारी किया गया था, उसे निरस्त कर दिया गया है। अब 29 मार्च (शनिवार) को सदन की कार्यवाही नहीं होगी।

माननीय अध्यक्ष: आइटम नंबर – 16, माननीय मंत्री जी।

15.40 hrs**BOILERS BILL, 2024****THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):**

Respected Sir, I rise to move:

“That the Bill to provide for the regulation of boilers, safety of life and property of persons from the danger of explosions of steam-boilers and for uniformity in registration and inspection during manufacture, erection and use of boilers in the country and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

“कि बायलरों का विनियमन, वाष्प-बायलरों के विस्फोटन के खतरे से लोगों के जीवन और संपत्ति की सुरक्षा का उपबंध करने तथा देश में रजिस्ट्रीकरण में एकरूपता और बायलरों के विनिर्माण, परिनिर्माण तथा उपयोग के दौरान निरीक्षण के लिए और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।”

डॉ. कल्याण वैजीनाथराव काले (जालना) : अध्यक्ष जी, हमारे मंत्री, माननीय पीयूष गोयल साहब ने जो बायलर विधेयक, 2024 पेश किया है, उस बिल पर आपने मुझे अपनी बात करने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करता हूँ। मैं अपने नेता आदरणीय राहुल गांधी जी का भी आभार व्यक्त करता हूँ। सबसे पहले तो इंडियन बायलर एक्ट, 1923 एक इतना पुराना एक्ट हमारे देश में आज तक चल रहा था, और सरकार ने इसे बदलने का प्रस्ताव पेश किया है, मैं इसके लिए मंत्री जी को धन्यवाद दूंगा। लेकिन वह धन्यवाद देने के साथ ही उसके अंदर जो कमियां हैं, उसके बारे में मैं आपके सामने कुछ बात बताना चाहूंगा।

15.41 hrs

(Shri Krishna Prasad Tenneti in the Chair)

यह विधेयक क्यों लाया गया है? यह विधेयक 8 अगस्त को राज्य सभा में आया था, आज लोक सभा में भी आया है। इस विधेयक के अंदर आपने कुछ बातें तो जरूर की हैं, लेकिन कुछ बातों में अस्पष्टता है, जिसको ले कर मैं आपके सामने कुछ बातें रखूंगा। औद्योगिक क्षेत्र में खास तौर से बायलर्स का इंस्टॉलेशन सिस्टम बिठाने का काम होता है और उसको कानून के दायरे में लाया जाए। उसकी सेफ्टी के बारे में सोचा जाए। फैक्ट्री की सेफ्टी के बारे में, कानून के बारे में, उसके सर्टिफिकेशन रेगुलर होते जाएं, इसीलिए क्या उसका रिन्युएबल होता है? क्या रिन्युएबल होने वाला है? कितने दिनों में होने वाला है, इसकी कुछ स्पष्टता इस बिल में हैं। मैं उसके बारे में आगे बताना चाहूंगा। जो मुद्दे हैं, सुरक्षा को ले कर कुछ अस्पष्टता है, मैं उसके बारे में बताना चाहूंगा। यह जो विधेयक है, इसमें कुछ क्षेत्रों में, राज्य सरकार ने कुछ चीजों में इसके दायरे में कुछ छूट देने की

अनुमति दी है। उसमें हमारा यह तर्क है कि इस छूटने वाले क्षेत्रों में बायलर्स की सुरक्षा की गारंटी नहीं रहेगी। इसलिए इस कारण से दुर्घटना बढ़ने का ज्यादा खतरा बढ़ सकता है, संभावना बढ़ सकती है। दूसरी बात यह है कि जो छोटे-छोटे उद्योग हैं, उन पर भी ज्यादा बोझ आपने इस बिल में डाला है। जैसे नए सर्टिफिकेशन लेने की ज़रूरत पड़ेगी, जब हम नया सर्टिफिकेशन लेने के लिए जाएंगे, रिन्युएबल कराने को जाएंगे तो बायलर की मरम्मत करने के लिए योग्य व्यक्ति की आवश्यकता होती है। एमएसएमई जैसे छोटे-छोटे जो उद्योग हैं, वहां आदमी कहां से एक बायलर अटेंडेंट हमेशा के लिए रखेगा? अटेंडेंट रखना अलग बात है, मरम्मत करने के लिए भी आदमी रखेगा तो वह कैसे रख सकता है? इसलिए छोटे उद्योगों पर इसका बोझा पड़ने वाला है, उन पर अतिरिक्त खर्चा होने वाला है। प्रशासनिक परेशानी बढ़ रही है और ऐसा भी कहा जाता है यह कि ईज़ ऑफ़ डूइंग बिज़नेस के उद्देश्य के खिलाफ है। इसके बाद मैं मंत्री जी के सामने तीसरी बात पर्यावरण के संबंध में रखूंगा।

उस बारे में मुझे बहुत चिंता हो रही है। पर्यावरण के बारे में बायलर से निकलने वाला जो उत्सर्जन है, जो प्रदूषण होने वाला है, उसको नियंत्रित करने के लिए आपने कोई पर्याप्त प्रावधान नहीं रखा है। प्रदूषण के बारे में मैं आपसे कहूंगा कि औद्योगिक बायलर से होने वाला जो प्रदूषण है, वह एक बहुत बड़ा मुद्दा है। इसकी अनदेखी करना ठीक नहीं है। इस बिल के अंदर इसकी आलोचना भी हुई है। इसके लिए मैं आपसे बार-बार विनती करूंगा। इसमें कुछ बातें करने की आवश्यकता है। जैसे हम जूडिशियल प्रावधान के बारे में सोचेंगे कि ज्यूडिशियरी के बारे में न्यायिक चुनौती क्या है, उसमें क्या कमी रह गई है? इस विधेयक के माध्यम से केंद्र और राज्य सरकार द्वारा नियुक्त जो इंस्पेक्टर होगा, जो बाबू होगा, जो निरीक्षण होगा, उसके फैसले के सामने अदालत में चुनौती दी जाएगी। पहले हमारी जो छोटी-छोटी इंडस्ट्रीज थीं, उनमें हम डिस्ट्रिक्ट मजिस्ट्रेट के पास भी जाकर चुनौती देते थे। हम अपीलेंट अथॉरिटी के पास भी जाते थे। अब आपने ऐसा प्रावधान बना दिया है कि हम हाई कोर्ट के सिवाय कहीं भी अपील नहीं कर पाएंगे। मैं आपसे एक बार फिर से गुजारिश करूंगा कि इस बिल के अंदर जो न्यायिक चुनौती अधूरी रह गई है, उसके बारे में भी आपको सोचने की ज़रूरत है।

यह भी मैं आपसे इस बिल के बारे में कहूंगा।

महोदय, अब हमारे जो निरीक्षण आने वाले हैं, उनको अनगिनत अधिकार दिये गये हैं। अब इंस्पेक्टर आएगा। वह परिसर में कब आने वाला है, उसके बारे में किसी को पता नहीं है। उसे इसका अधिकार दे दिया गया है। इसके लिए सुरक्षा का कोई उपाय नहीं किया गया है। वह आएगा, उसके लिए सेफगार्ड क्या है, उसको लाने वाला कोई नहीं है, उसके अधिकारों का दुरुपयोग होने की आशंका है। इसकी त्रुटियों को दूर करने की जरूरत इस बिल के अंदर है। उसके साथ-साथ समय सीमा का भी अभाव है। हमने जो समय की सीमा दी है, बायलर की जांच होगी, उसका बदलाव होगा, उसकी मरम्मत होगी। इसकी मंजूरी के लिए इस विधेयक में कोई निश्चित समय सीमा का प्रावधान नहीं है। इस प्रक्रिया में देरी हो सकती है। कभी-कभी किसी फैक्ट्री वाले को मरम्मत करने के लिए जो पीरियड दिया गया है, उसके एक साल में करनी चाहिए, छह माह में करनी चाहिए, कौन सी इंडस्ट्री को क्या करना चाहिए, इसका भी प्रावधान नहीं है।... (व्यवधान)

सभापति महोदय, मैं यह कहना चाहूंगा कि इस बिल में समय सीमा का अभाव है। यदि इसके बारे में अनदेखी की गई तो परिणाम ठीक नहीं होगा। किसी इंडस्ट्री का छह महीने में रिन्यूअल करना चाहिए, किसी का 12 महीने में करना चाहिए, उसकी कोई व्यवस्था नहीं रहेगी। ये त्रुटियां भी इसके अंदर हैं। इसलिए, मैं इस बारे में मंत्री जी से बताना चाहूंगा।

दूसरा, कुछ राज्यों ने क्या किया है, हमारे अपने-अपने राज्यों में सेल्फ सर्टिफिकेशन का प्रावधान दिया गया है। इसकी अनुमति दी गई है, लेकिन इस विधेयक के अंदर उसको बढ़ावा नहीं दिया गया है। सारे प्रशासनिक अधिकार की प्रक्रिया आसान होने के बजाय जटिल हो रही हैं, इसलिए मैं आपसे इसकी बात भी कहूंगा। यदि उनका प्रावधान रखा जाए तो अच्छा रहेगा। उसमें सेल्फ सर्टिफिकेशन भी किया जाए। यदि यह हो जाता है और हमारे इंस्पेक्टर की एक विजिट हो जाए तो हमारा काम आसान हो जाएगा।

इसके साथ ही मैं यह भी कहूंगा कि इस बिल में सुरक्षा प्रावधानों की भी कमी है। बायलर के अंदर काम करने वाले लोगों की सुरक्षा के बारे में जो प्रावधान चाहिए, वह भी बिल में आना चाहिए।

इनको कैसे लागू किया जाएगा, इसके बारे में कोई स्पष्टता नहीं है। उदाहरण के लिए इसमें योग्य और सक्षम व्यक्ति की परिभाषा और उनके परीक्षण का विवरण नहीं है। कौन सा आदमी रहेगा, उसका टैलेंट क्या रहेगा, उसकी पढ़ाई-लिखाई क्या होगी, इस बारे में भी कोई प्रावधान नहीं किया गया है।

महोदय, इसके साथ ही क्षेत्रीय विविधता पर ध्यान नहीं दिया गया है, जैसे भारत के अलग-अलग क्षेत्रों में जलवायु है, औद्योगिक जरूरतें हैं, संसाधन हैं। इन विविधताओं का ध्यान नहीं रखा गया है। कुछ जगहों पर यह अव्यवहारिक हो सकता है। जैसे हमारे महाराष्ट्र में शुगर फैक्ट्री है, उसके अंदर अलग चीज है। ऐसे ही कुछ अलग-अलग इंडस्ट्री के अंदर अलग-अलग कानून आने चाहिए, लेकिन ये सब इस बिल में नहीं हैं।

मैं कहना चाहता हूँ कि इसमें जुर्माने में असमानता है। जब कोई एकाध इंडस्ट्रियलिस्ट उसके अंदर रिन्युअल करते समय या फैक्ट्री एक्सीडेंट में आरोपी या दोषी पाया गया तो उसके बाद उस पर क्या जुर्माना लगाना चाहिए? अगर कोई छोटी गलती हो, एमएसएमई यूनिट हो, तो उस पर छोटा जुर्माना लगाने का उसमें प्रावधान नहीं है। उसके लिए सख्त से सख्त, बड़ा से बड़ा जुर्माना है। कोई करोड़पति फैक्ट्री वाला हो, उसको भी उतना ही जुर्माना है और छोटे एमएसएमई वाले को भी उतना ही जुर्माना है। इसके अंदर उसका कोई प्रावधान नहीं किया गया है। यह अन्यायकारक हो सकता है, इसलिए इसके अंदर जुर्माने के बारे में कानून की स्वीकार्यता कम लग रही है। इसमें अमेंडमेंट करना जरूरी है।

महोदय, बायलर बिल, 2024 अगर औद्योगिक बायलर से संबंधित है, तो इसे छोटे उद्योग, पर्यावरणवादी और श्रमिकों के विरोध का सामना करना पड़ सकता है। इसकी कमियों को दूर करने के लिए सरकार को स्पष्ट नियम, व्यावहारिक कार्यान्वयन और सभी पक्षों से चर्चा की जरूरत है। मैं आपके माध्यम से मंत्री जी से कहूंगा कि अगर आपको इस विधेयक के किसी खास पहलू, जैसे नियम, प्रभाव, उद्देश्य के बारे में और जानने हेतु कुछ काम हमें भी बताएं, हमारी भी मदद मांगें, तो हम लोग कुछ कर सकते हैं। मैं आपसे विनती करूंगा कि इस बिल को अभी कुछ दिन के लिए रोका जाए और उस पर सारी पार्टिज़ के सांसदों की राय ली जाए और उसके बाद यह विधेयक लाया जाए।

महोदय, मैं आपके माध्यम से मंत्री जी से ऐसी विनती करूंगा। मैं एक बार फिर आपको धन्यवाद देता हूँ। धन्यवाद, जय हिंद, जय महाराष्ट्र।

श्री राजकुमार चाहर (फतेहपुर सीकरी) : सभापति महोदय, बहुत-बहुत धन्यवाद। मैं आपके माध्यम से सदन में बायलर अधिनियम, 2024 पर अपने विचार व्यक्त करने के लिए खड़ा हुआ हूँ। वर्ष 1923 से अब वर्ष 2025 आ गया है। जब अंग्रेजों का शासन हुआ करता था तो औद्योगिक क्रांति के अवसर पर वर्ष 1923 में यह अधिनियम लाया गया। वर्तमान समय तक सौ वर्ष से ज्यादा हो चुके हैं। यह आवश्यकता थी कि अनेक प्रकार के ऐसे नियम जो अवांछनीय हैं, उनको दूर किया जाए और वर्तमान परिस्थितियों को देखते हुए श्रमिकों के हित में, उद्योगों के हित में, व्यापारियों के हित में, सम्पत्तियों के हित में एक नया अधिनियम लाया गया।

महोदय, मैं देश के यशस्वी प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूँ। वर्ष 2014, जब से मोदी जी के नेतृत्व में सरकार बनी तो लगातार ऐसे अनेक प्रकार के नियमों, कानूनों, अधिनियमों में संशोधन करना, अनेक अवांछनीय नियम, जो अंग्रेजों के समय में लागू किए गए थे, जो भारतीयों पर दंड के अनुसार लागू किए गए थे, उन्हें बदलने का काम देश के प्रधान मंत्री आदरणीय मोदी जी ने किया है। इसी के अंतर्गत 2 अगस्त, 2024 को माननीय प्रधान मंत्री आदरणीय मोदी जी की जो कैबिनेट की बैठक हुई, उसमें यह निर्णय लिया गया कि बायलर अधिनियम के लिए हमें आगे बढ़ना चाहिए। इसके बाद हमारे मिनिस्टर पीयूष गोयल जी ने राज्य सभा में इस विधेयक को अगस्त में रखा और दिसम्बर में यह विधेयक राज्य सभा से पारित किया गया।

महोदय, यह अधिनियम बहुत आवश्यक है। श्रमिकों की सुरक्षा मोदी जी की सरकार की सर्वोच्च प्राथमिकता है। आप देखते हैं कि बायलर सिस्टम में चाहे वह ऊर्जा के क्षेत्र में हो, चाहे रसायन के क्षेत्र में हो, चाहे खाद्य प्रसंस्करण के क्षेत्र में हो, अनेक क्षेत्रों में इस्पात और पेट्रो-कैमिकल्स में इनकी आवश्यकताएं पड़ती हैं। अनेक प्रकार के विस्फोट हो जाते हैं, अनेक दुर्घटनाएं घटती हैं। इसके लिए एक नए अधिनियम को लाने के लिए मैं सरकार को धन्यवाद देना चाहता हूँ।

महोदय, जब कोई श्रमिक काम करने जाता है तो उसकी सुरक्षा पहली प्राथमिकता है। हमारा श्रमिक सुरक्षित रहे, बायलर के लिए जो टेक्नीकल टीम होनी चाहिए, जिसको वह मरम्मत भी कर सकें, उसके लिए योग्य हो, सुयोग्य हो, सक्षम हो। यह भी जरूरी है कि समय-समय पर उसका निरीक्षण भी कर सकें। उसके लिए आवश्यक है कि एक नया रजिस्ट्रेशन हो, हर वर्ष का रजिस्ट्रेशन होना चाहिए, उसका रिन्यूअल होते रहना चाहिए, जिससे लगातार यह दृष्टि बनी रहेगी कि आज हमारे बायलर की स्थिति क्या है।

पहले बायलर में विस्फोट हुआ करते थे, इस अधिनियम के लागू होने के बाद, लोक सभा से पारित होने के बाद उसमें निश्चित रूप से आने वाले समय में इसमें कमी आएगी। पुराने मानकों के आधार पर जो अधिनियम चल रहे थे, इसमें परिवर्तन की आवश्यकता है। भारत की तेजी से बढ़ती हुई अर्थव्यवस्था को देखते हुए आज आवश्यकता है कि एक नया कानून बने, बायलरों का निर्माण, निरीक्षण, पंजीकरण, संचालन और सुरक्षा के मानक बेहतर बनाए जाएं। यह विधेयक औद्योगिक दुर्घटनाओं को भी कम करेगा, वहीं पर बायलर के रख रखाव और निगरानी की ओर भी हम लोग आगे बढ़ेंगे।

इस अधिनियम को छह अध्यायों में विभाजित किया गया है, जिसमें अलग-अलग प्रकार के अध्याय जोड़े गए हैं। वर्ष 1923 के जो अनावश्यक और अप्रचलित प्रावधान थे, उनको हटाया गया है। इसके लिए एक केन्द्रीय बायलर बोर्ड का भी गठन किया गया, केन्द्रीय बायलर बोर्ड आने वाले समय में कुछ नियम बनाएगा, राज्यों के साथ उसका परस्पर संबंध भी रहेगा। श्रमिकों के कल्याण और जनता का कल्याण सुरक्षित करके विकास में समर्थ हो सकेंगे। कोई भ्रम न रहे, इससे बचने के लिए केन्द्र और राज्य सरकारों में आपस में परस्पर समन्वय की भी आवश्यकता रहेगी, जो केन्द्रीय बायलर बोर्ड बनेगा, वह उसकी देखरेख की व्यवस्था करेगा।

वर्तमान कानून में सात अपराधों में से तीन को अपराध मुक्त किया गया है। देश में बायलरों की गुणवत्ता और सुरक्षा से संबंधित नियमों में एकरूपता बनी रहेगी। हालांकि देखने में आता है कि कई बार अनेक प्रकार की घटनाएं घट जाती हैं, विस्फोट भी हो जाता है। उसके लिए यह आवश्यक

है कि इस प्रकार की गंभीर दुर्घटनाओं से बचने के लिए इस कानून को लाना बहुत आवश्यक था। इसके लिए मैं देश के प्रधानमंत्री आदरणीय मोदी जी को हृदय से धन्यवाद देता हूँ, उद्योग क्षेत्र के लिए, व्यापारियों के लिए और श्रमिकों के हित के लिए इस कानून को लेकर आए हैं। यह अधिनियम जन विश्वास अधिनियम 2023 के अंतर्गत सुधारों का एक हिस्सा है, जिससे व्यापार करने में आसानी होगी, इज ऑफ़ डुइंग बिजनेस को बढ़ावा मिलेगा। आधुनिक निरीक्षण प्रणाली के अंतर्गत बालयों की पंजीकरण प्रक्रिया को डिजीटाइज्ड किया जाएगा, जिससे तेजी से निरीक्षण और प्रमाणन किया जा सकेगा। इसके अंतर्गत सेल्फ सर्टिफिकेशन की भी व्यवस्था की गई है। इसमें थर्ड पार्टी इंस्पेक्शन की भी अनुमति होगी, जिससे व्यावसायिकों को लाल फीताशाही से बचाया जा सकेगा।

इज ऑफ़ डुइंग बिजनेस के लिए इस विधेयक में व्यापार को आसान बनाने के लिए अनावश्यक प्रक्रियाओं को हटाने का प्रावधान किया गया है। छोटे और मध्यम उद्योगों को सरल लाइसेंसिंग और निरीक्षण प्रक्रिया के माध्यम से लाभ मिलेगा। विधेयक औद्योगिक निवेश को आकर्षित करेगा और नये उद्योगों की स्थापना को प्रोत्साहित करेगा। आज भारत की पहचान पूरी दुनिया में बनी है, दुनिया भर के इन्वेस्टर्स भारत में आएँ, उसके लिए आवश्यक है कि भारत में नयी टेक्नोलॉजी, नयी व्यवस्था, नये सुरक्षा इंतजाम के अनुसार, जो वह चाहते हैं, वह भारत में मिलने चाहिए। ये सारे प्रावधान माननीय प्रधानमंत्री जी के नेतृत्व में आदरणीय पीयूष गोयल जी ने पेश किए हैं, वे सभी इसके अंतर्गत निहित हैं।

बायलरों की सुरक्षा और संरचना के जुड़े होने के लिए मैं पहले भी आपसे चर्चा कर चुका हूँ। इसकी संरचना, संचालन, रख रखाव और निरीक्षण से संबंधित नए दिशा - निर्देश तैयार किए गए हैं।

16.00 hrs

जो श्रमिकों की भी सुरक्षा करेंगे, संपत्तियों की भी सुरक्षा करेंगे, क्योंकि जब बॉयलर में विस्फोट होता है, तो श्रमिकों की भी जान चली जाती है और अनेक संपत्तियां भी विस्फोट के कारण ध्वस्त हो जाती हैं।

सभापति जी, इसमें राज्य सरकारों को छूट भी दी गई है। राज्य सरकारें अपनी परिस्थितियों

के अनुसार इसमें कुछ अदला-बदली कर सकती हैं, कुछ सुझाव दे सकती हैं, कुछ परिवर्तन कर सकती हैं और कुछ इमरजेन्सी हो सकती है। उसके अनुसार बॉयलर विधेयक, 2024 में राज्य सरकारों को विशेष परिस्थितियों में कुछ अधिकार दिए गए हैं।

माननीय सभापति जी, इनसे राज्यों को अपनी औद्योगिक नीतियों के अनुसार निर्णय लेने में भी स्वतंत्रता मिलेगी। औद्योगिक सुरक्षा में वृद्धि होगी, व्यापारिक प्रक्रिया में सुधार होगा और विदेशी निवेश को बढ़ावा भी मिलेगा। अभी मैं चर्चा कर रहा था कि जब विदेशी निवेशक आएंगे और जो वे चाहते हैं, उनके अनुसार हमारी व्यवस्थाएं होंगी, तो निश्चित रूप से विदेशी निवेश भी आएगा, जिससे रोजगार भी मिलेगा और हमारे नौजवानों को आगे बढ़ने का मौका भी मिलेगा। देश के प्रधानमंत्री जी ने लगातार इस क्षेत्र में काम किया है।

मैं इस सदन में यह कह सकता हूँ कि कांग्रेस पार्टी का शासन 100 वर्षों तक रहा है, लेकिन उन्होंने सन् 1923 के बाद केवल वर्ष 2007 में कुछ संशोधन किए थे, जो पर्याप्त नहीं थे। उससे हम इस क्षेत्र में आगे नहीं बढ़ सकते थे। अब दिक्कत क्या है? कांग्रेस पार्टी कभी अंग्रेजों ने ही बनाई थी और अंग्रेजों द्वारा बनाए नियम ही सन् 1923 से चले आ रहे थे। इसलिए कांग्रेस पार्टी ने अपने लंबे समय के शासन काल में कभी इस पर ध्यान देने की कोशिश नहीं की थी। वह बस देखती रही। अगर उन्होंने संशोधन किए भी थे, तो उन्होंने अपने लाभ के लिए संशोधन किए थे। उन्होंने कभी देश के लाभ के लिए, जनता के लाभ के लिए, व्यापारियों के लाभ के लिए और नौजवानों के भविष्य के लिए इस संसद में खड़े होकर कभी कोई संशोधन नहीं किए थे।

माननीय सभापति जी, आज भारत में एमएसएमई सेक्टर सबसे तेज गति से आगे बढ़ रहा है। वहां लोगों को रोजगार भी मिल रहा है। लोग नए स्टार्ट अप्स भी शुरू कर रहे हैं। सरकार उसके लिए बड़ी व्यवस्थाएं भी कर रही है। सरकार आर्थिक क्षेत्र में मदद कर रही है। हमारी वित्त मंत्री आदरणीय निर्मला सीतारमण जी ने प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में बजट भाषण के दौरान बजट में अनेक सारी घोषणाएं की हैं। आने वाले समय में हमें उसका लाभ मिलेगा। हमारे यहां जो ऊर्जा का उत्पादन होता है, चाहे बिजली के उत्पादन के संयंत्र हों, इस्पात उद्योग हो, खाद्य प्रसंस्करण इकाइयां

हों, केमिकल रसायन हो, अन्य जो बॉयलर पर आधारित उद्योग हैं, उनमें तेजी से विकास होगा। रोजगार के अवसर भी बढ़ेंगे और भारत की अर्थव्यवस्था और तेजी से मजबूत होगी।

माननीय सभापति जी, यह बात ठीक है कि जब सरकार कोई नियम और कानून लागू करती है, तब कुछ चुनौतियां भी सामने आती हैं। उसमें लोगों द्वारा सुझाव दिए जाते हैं। सरकार सकारात्मक सुझावों को हमेशा मानती भी है। ऐसा नहीं है कि सकारात्मक सुझाव आएंगे और उसको सरकार न माने। उसके लिए यहां पर माननीय मंत्री जी बैठे हुए हैं। निश्चित रूप से इस विधेयक के प्रभावी कार्यान्वयन की आवश्यकता है कि इसका समय पर प्रभावी कार्यान्वयन हो जाए। जहां तक मेरी जानकारी है कि इस विधेयक में यह व्यवस्था है कि तीन वर्ष तक केन्द्र की सरकार अपने द्वारा इसमें सामंजस्य बिठाकर इसके कार्यान्वयन की व्यवस्था भी करेगी।

माननीय सभापति जी, सख्त निगरानी प्रणाली की भी आवश्यकता है। यह विषय जीवन से जुड़ा हुआ है। यहां पर यह भी नहीं किया जा सकता है कि पूरी स्वतंत्रता दे दी जाए। मैं किसी पर टिप्पणी नहीं करूंगा, लेकिन यह जरूर कहूंगा कि निगरानी बहुत आवश्यक है। सक्षम व्यक्ति मरम्मत कर सके, रेगुलरली उसको चेक किया जाए और उसके लिए प्रदेशों को अधिकार दिया गया है कि वे अपने निरीक्षक तय कर सकते हैं। उनके जो निरीक्षक होंगे, वे उसकी देख-रेख करेंगे और वे समय-समय पर जाएंगे। वह रिपोर्ट आना भी जरूरी है। निरीक्षण प्रणाली में निरीक्षकों के द्वारा कई बार अनेक प्रकार का भ्रष्टाचार देखने को मिलता है, तो मुझे लगता है कि राज्य सरकार और वहां की टीम द्वारा यह किया जाए कि वे उस निरीक्षण को प्रभावी रूप से देख सकें। इसमें केन्द्र और राज्यों के बीच में सामंजस्य हो सके।

महोदय, मैं अंत में कुछ बातें कहकर अपनी बात पूरी करूंगा। केन्द्र और राज्यों का सामंजस्य भी महत्वपूर्ण है। इसके साथ जो केन्द्रीय बॉयलर बोर्ड बन रहा है, वह अभी आने वाले समय में आपके समक्ष बहुत सारी चीजें रखेगा। वर्ष 2024 में भारत में औद्योगिक सुरक्षा और व्यापार सुगमता बढ़ाने के लिए यह एक ऐतिहासिक कदम है।

यह न केवल बायलरों की सुरक्षा सुनिश्चित करेगा, बल्कि नये उद्योगों और निवेशकों को भी

आकर्षित करेगा। इस विधेयक के माध्यम से बायलर निर्माण और संचालन में पारदर्शिता आएगी, औद्योगिक दुर्घटनाओं में कमी आएगी, व्यापार और निवेश को प्रोत्साहन मिलेगा, भारत के उद्योग जगत को वैश्विक प्रतिस्पर्द्धा में मजबूती मिलेगी। अतः मैं इस सुझाव के साथ अपनी इस बात को पूरी करता हूँ कि बायलर से जो फलाई एश निकलता है, उसके डिस्पोज़ल के लिए कोई व्यापक व्यवस्था जरूर की जाए। अक्सर यह देखने में आता है कि अनेक जगह खेतों में भी इसको डाल दिया जाता है। उसका क्या उपयोग हो सकता है? उसकी स्टडी की जाए कि वह और किस काम आ सकता है? उसके डिस्पोज़ल की अच्छी व्यवस्था की जाए। इससे पर्यावरण को भी लाभ होगा। मैं पुनः देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी को बधाई देते हुए कि अभी 20 मार्च को कोयले के क्षेत्र में एक बिलियन टन कोयले के उत्पादन को क्रॉस करने का काम भारत ने किया है। इसके लिए प्रधान मंत्री नरेन्द्र मोदी जी को बधाई। मैं इस विधेयक का पूरा समर्थन करता हूँ और सदन के सभी माननीय सदस्यों से अनुरोध करता हूँ कि देश, व्यापार, उद्योग, श्रमिक और रोजगार के हित के लिए सर्वसम्मति से इस विधेयक को पारित किया जाए। धन्यवाद।

श्री आनंद भदौरिया (धौरहरा): सभापति महोदय, मैं बड़े गौर से अपने वरिष्ठ सदस्य माननीय राजकुमार चाहर जी को सुन रहा था। उन्होंने अपने भाषण में कहा कि इस विधेयक के आने से विदेशी निवेशकों को काफी सहूलियत होगी। शायद सरकार की यही मंशा है कि इस विधेयक को लाने से जो बड़े उद्योगपति हैं, जो देश में आपके मित्र उद्योगपति हैं, जो विदेशी आपके मित्र निवेशक हैं, यह अमेंडमेंट करके आप छोटे और मझोले उद्योगों का गला घोटना चाहते हैं।

सभापति जी, मैं इस मुद्दे पर सरकार की तरफ से की गयी आधी-अधूरी तैयारी, जन सुरक्षा के प्रति लापरवाही, उद्योगों के लिए बढ़ती बाधाओं को उजागर करना चाहता हूँ। यह विधेयक वर्ष 1923 के पुराने कानून को बदलने का दावा करता है। लेकिन वास्तव में यह न तो आधुनिक अंतरराष्ट्रीय मानकों पर खरा उतर रहा है और न ही भारत के ईज ऑफ डूइंग बिजनेस के लक्ष्यों को पूरा करता है।

सभापति जी, जब पूरी दुनिया में बायलर को व्यापक श्रम सुरक्षा कानून के तहत शामिल

किया जा रहा है तो आखिर हिन्दुस्तान के वर्ष 1923 के पुराने ढांचे को भारत सरकार देश पर थोपना चाहती है। ब्रिटेन ने वर्ष 1994 में अपना बायलर एक्ट खत्म कर दिया और इसे वर्कप्लेस हेल्थ एंड सेफ्टी एक्ट में शामिल कर दिया। दक्षिण अफ्रीका ने भी ऑक्यूपेशनल हेल्थ एंड सेफ्टी एक्ट, 1993 के तहत बायलर नियमन शुरू किया। जापान में इंडस्ट्रियल सेफ्टी एंड हेल्थ एक्ट के तहत बायलर सुरक्षा नियम हैं। जर्मनी में भी इंडस्ट्रीयल कोड के तहत बायलर मानक तय किए गए हैं। इसलिए सभापति जी क्या कारण हैं कि अभी भी हिन्दुस्तान वर्ष 1923 के एक्ट में अमेंडमेंट करके इसे लागू रखना चाहती है? विधेयक की धारा 36 राज्य सरकार को यह अधिकार देती है कि वे किसी भी क्षेत्र को पूरी तरह से इस कानून से छूट दे सकती है।

सभापति जी, यह तो ऐसा हथियार दे रहे हैं और ज्यादातर राज्यों में तो इन्हीं की राज्य सरकारें हैं तो फिर इनकी राज्य सरकार जैसे चाहेगी, वैसे छूट देने का काम करेगी और उससे अंधाधुंध अपने चहेते लोगों को मानक के विपरीत लाइसेंस बटेंगे। इससे दुर्घटनाएं होंगी, बायलर्स में विस्फोट होंगे। छत्तीसगढ़ में भी रसायनिक संयंत्र में 6 मजदूरों की जान चली गयी। वर्ष 1921 की बायलर समिति ने स्पष्ट कहा था कि बायलर कानून पूरे देश में लागू होना चाहिए। केवल जो दुर्गम स्थान हैं, उनको छोड़ दिया जाए। लेकिन इसमें तो पूरी की पूरी छूट दी जा रही है।

सभापति जी, इस एक्ट के माध्यम से इंस्पेक्टरों की मनमानी के लिए छूट दी जा रही है। उत्तर प्रदेश में समाजवादी हुकूमत आने से पहले इंस्पेक्टर राज लागू था। धारा 3/7 के नाम पर व्यापारियों का उत्पीड़न किया जाता था, लेकिन जब हमारे श्रद्धेय नेता श्री मुलायम सिंह यादव जी उत्तर प्रदेश के मुख्य मंत्री बनें तो धारा 3/7 समाप्त करके इस इंस्पेक्टर राज को खत्म करने का काम किया गया। क्या सरकार इस एक्ट में संशोधन करके फिर से इंस्पेक्टर राज लागू करना चाहती है?

सभापति जी, मैं यह कहना चाहता हूँ कि कार्य सुरक्षा संहिता, 2020 में भी इंस्पेक्टरों को स्पष्ट दिशा-निर्देश दिए गए हैं, लेकिन उन इंस्पेक्टरों की मनमानी पर लगाम कैसे लगेगी, मंत्री जी उसका भी आप इस विधेयक में कुछ प्रावधान कर दीजिए। वर्ष 2022 के आँकड़ों के अनुसार महाराष्ट्र में 47 प्रतिशत बायलर इंस्पेक्शन रिपोर्ट में अनियमितताएं पाई गई हैं। सरकार को इससे

भी कुछ सीख लेनी चाहिए और जो दंड प्रावधान हैं, वे पुराने जमाने के और प्रभावहीन हैं। इससे कहीं न कहीं, जो छोटे उद्योग हैं, उन पर भी आप वही दंड लगाने का काम करते हैं और जो बड़े उद्योगपति हैं, जो आपके चहेते और विदेशी उद्योगपति हैं, उन पर भी वही एक लाख रुपये का दंड लगाने का काम करते हैं। इसलिए मैं सरकार से मांग करता हूँ धारा 32 के तहत बॉयलर में गड़बड़ी करने पर जो दो साल की जेल और एक लाख रुपये का जुर्माना है, उसे आप छोटे और मझोले कारोबारियों के लिए रखिए, लेकिन जो बड़े उद्योगपति हैं, उन पर कम से कम 10 लाख रुपये का जुर्माना रखिए और पांच साल की सजा रखिए। उनको जमानत भी नहीं मिलनी चाहिए। आप ऐसे कुछ प्रावधान कीजिए, तभी इसमें आम आदमी के साथ दुर्घटनाएं कम होंगी और वे तभी उसमें अच्छा इंफ्रास्ट्रक्चर रखेंगे और काबिल इंजीनियर्स रखेंगे।

सभापति जी, मैं आपसे कहना चाहता हूँ कि यह विधेयक न तो आधुनिक है और न ही जन हितैषी है। हमारी मांग है कि बॉयलर नियमों को कार्य सुरक्षा संहिता, 2020 में शामिल करें तथा राज्य सरकारों को छूट देने की शक्ति शामिल करें। ... (व्यवधान)

सर, मैं अपनी पार्टी से अकेला वक्ता हूँ। अभी पूरे 15 मिनट्स हैं। आप आज तो मुझे मौका दीजिए। आप राज्य सरकारों को छूट देने की शक्ति को सीमित करें। इंस्पेक्टरों की मनमानी रोकने के लिए बीएनएसएस के सुरक्षा उपाय लागू करें। सेल्फ सर्टिफिकेशन और ऑन लाइन अनुमति प्रणाली को कानूनी मान्यता दें। अगर सरकार ये सुधार नहीं करती हैं तो यह देश की औद्योगिक सुरक्षा और ईज ऑफ डूइंग बिजनेस के साथ खिलवाड़ होगा। इसलिए इस विधेयक पर सर्वदलीय सहमति भी ले ली जाए। आप चर्चा करवा रहे हैं, लेकिन अच्छा होगा कि इस पर जेपीसी का गठन कर लिया जाए। यह श्रमिकों के हितों से जुड़ा हुआ बिल है और यह छोटे उद्योगपतियों के हितों से जुड़ा हुआ बिल है।

सभापति जी, मैं एक आखिरी बात कहकर अपनी बात समाप्त करूंगा। कल हम सांसदों की कुछ सैलरी बढ़ाई गई है। उसको लेकर मिश्रित प्रतिक्रियाएं हैं। ... (व्यवधान) मैं समाप्त कर रहा हूँ। आप चेयर पर बैठे हैं, इसलिए मैं अपनी बात कह रहा हूँ। सैलरी बढ़ाने से ज्यादा सांसद निधि का

बढ़ाया जाना जरूरी है। आप कम से कम 25 करोड़ रुपये की सांसद निधि कीजिए और आप जब तक सांसद निधि नहीं बढ़ा रहे हैं, तब तक पीएमजीएसवाई के अंतर्गत कम से कम 50 किलोमीटर सड़कें सांसदों को बनवाने का प्रस्ताव दे दीजिए। ... (व्यवधान)

सभापति जी, आपने मुझे बोलने के लिए समय दिया, उसके लिए आपको बहुत-बहुत धन्यवाद।

PROF. SOUGATA RAY (DUM DUM): Sir, I rise to speak on the Boilers Bill, 2024 which has been moved by Shri Piyush Goyal who is the Minister for Commerce and Industry. This Bill is not a significant Bill. It is a sort of repetition of the Boilers Act which was enacted in 1923. Like many other British era Acts, some how or other, we did not give attention to overhauling the whole Act which is why we are bringing a Bill after 100 years for this boilers.

Sir, what are these boilers? Boilers are vessels where water is boiled with the help of external agencies, building up steam that is passed through pipes. Now, what work does it do? As we know, when gas expands, it starts working; thus, a boiler is used to do work. For instance, in a jute mill, steam from a boiler is needed for a jute press. This is how the boilers work.

But what is the danger? The danger is, as you know, Boyle's law states that pressure is inversely proportional to volume. It means, if the pressure is too much, then it will tend to expand, and it will give rise to accidents. The Boilers Act is to prevent such accidents. The whole structure is built up as to how boilers can be inspected properly.

The structure is, at a Central level, there is a Boilers Board which is controlled by the Government of India. A Secretary of the Government of India is

the Chairman. Then, there is a Technical Advisor who acts as the Secretary. But the work is not done by the Central Government. The work is done at the State level, where the boiler inspectors are there, and they do the work of day-to-day inspection.

So, there is a Chief Inspector; there is a Deputy Chief Inspector, and there is an Inspector. These people inspect and validate all works connected with boilers. Now, there are two types of work. One is manufacturing of boilers, where a sufficiently strong metal vessel has to be built, where steam will be produced. Two is erection of boilers. Now for both these works, the clearance from these Inspectors is needed. One has to be very careful because if we give a boiler clearance without properly inspecting it, it will lead to accident.

The main problem is with regard to the valves. When steam is generated, steam can be further heated by Sui gas. Then, the steam is heated and it passes through a valve into a tube where the machine is being operated. These are steam-operated machines.

Now, one has to be very careful. The Chief Inspector gives clearance, but at every stage the Boiler Inspector has to certify. If that certification is not there, the person whose factory has a boiler, who either makes a boiler or acts with the help of a boiler, will be put under inspection. In some cases, there is a huge fine that they can impose.

Also, there is a provision of appeal. If anybody has complained about an Inspector, he may complain to the Chief Inspector, and ultimately to the Central Government. These different levels are provided. I do not want to speak much

on this Bill because it has already been passed by the Rajya Sabha. They have done, they have studied, and they have given a final report. All I want is that, if you go to some factory, in my area, a lot of factories are there, you will find that the factories, which use boilers, are in a dilapidated condition or in ancient condition. We must see that the factories are modernized because not being modernized, they can lead to accidents, causing the life of poor workers.

So, with that, I will support this Bill, and recommend it for acceptance.

SHRI D. M. KATHIR ANAND (VELLORE): Vanakkam, Chairperson, Sir. I rise today to address on the Boilers Bill 2024.

This is a legislation that promises reform, but delivers disappointment. While the intent to modernize the Boilers Act of 1923 is welcome, this Bill is riddled with flaws, and demerits that undermine its objectives. Allow me to outline the shortcomings, point by point, urging the House to consider and refine it. Sir, there is a weak safety measure, which is a flaw that I have found out.

This Bill claims to prioritize safety by requiring the competent persons to undertake repairs and protect the workers inside the boilers. But, where is the substance? It fails to define clear standards for competence. There is no mandatory training, no certification framework, and no periodic checks. Without these, enforcement remains a hollow promise, leaving workers exposed to the same risk of explosions and accidents that plagued the 1923 Act. Why is there no mandate for modern safety tools, like real-time monitoring? This is a superficial fix, not a safeguard.

Sir, a blast and a fire at an Indian Oil Corporation plant in Chennai

resulted in fatalities. I want to remind the House. The Indian Oil Corporation is a Maharatna company, making huge profits year by year. The amount of income generated by IOCL can definitely focus more on safety and security of the boilers used in their companies. I think, the Petroleum and Natural Gas Ministry has to focus on this.

Sir, I should remind the House of the Bhopal gas leak incident, also a big incident that took many lives because of these boilers. Another boiler explosion at the NLC, India's thermal power plant in Tamil Nadu, resulted in multiple fatalities and injuries. The NLCL is also a Maharatna company, having huge income generation. Therefore, I urge the Union Government to be more focused on the safety and security of the boilers used in the companies.

There is environmental neglect in this Bill. Boilers are major polluters. Yet this Bill is silent on the environmental responsibility, which is the talk of the town. There is no push to phase out high emission boilers. There is also no incentive for cleaner fuels, and no integration of renewable energy options.

As India chases the climate goal, the omission is indefensible. Are we to let air pollution worsen and our net zero commitments falter because of legislative inertia? The Bill must address the ecological cost of the industrial progress.

The flawed decriminalization is a very important point. The shift from fines to penalties for four of seven offences aims to erase business burdens, particularly for the MSMEs. Yes, it weakens accountability. The line between minor and major violations is blurry inviting subjective enforcement by

inspectors. There is more penalty powers to executive hands, sidelining courts, risk bureaucratic overreach and corruption. Far from the ending, this could enrich the Inspector Raj. The aspects like clarity and judicial oversight are non-negotiable.

As far as the centralized overreach is concerned, India's industrial landscape is diverse where the States thrive on manufacturing, while others lag. Yet this Bill imposes uniform legislation and inspection norms *via* the Central Boilers Board with little room for State-level flexibility. This centralization stifles local innovation and ignores regional needs. Why are you not empowering States to adapt standards for honouring our federal structure? 'One size fits all' is a colonial relic, we must discard.

As per the Bill, the Union Government will constitute the Central Boilers Board to frame regulations. The Bill provides that regulations made by the Central Boilers Board and rules made by the State Governments will be finalised after publication for public consultation. However, the Bill does not require public consultation for rules framed by the Union Government. This is a major flaw. This will only add fuel to the big brother attitude of the Union Government and its unnecessary dominance over the State Governments. There is a need for public consultation for the rules framed by the Union Government also.

There is lack of stakeholders' input. Who shaped this Bill? It is not shaped by workers or trade unions or environmentalists or small industrialists. Their exclusion is a glaring flaw. Where is the provision for workers' voices in safety audits? Where is the support for MSMEs facing compliance costs? A top-down

approach alienates those it affects most risking a law detached from reality. Consultation is not a luxury, it is a necessity.(*Interruptions*)

Sir, I am going to conclude.

The world has moved to smart boilers, that is, IoT-enabled, energy-efficient and predictive. Yet, this Bill clings to 1923's shadow, tweaking outdated rules instead of embracing Industry 4.0 standards. There are no incentives for innovation, no push for efficiency, just *Status Quo* in new wrapping. How will our industries compete globally with such timid vision? We need a future-ready law, not a rehash of the past.

Another important aspect needs a scrutiny. The Bharat Heavy Electricals Limited (BHEL) is a major Indian boiler manufacturer, particularly for high-pressure boilers and power plants with other notable companies in the Indian boiler market including Thermax, L&T, Siemens, and Doosan Power Systems. But in the last 10 years, during the BJP Government, the business potential of BHEL has been systematically destroyed and a large chunk of their business went to private companies. This is absolutely an unpardonable mistake by the Union Government and its major PSU companies.

Sir, the following six points, viz, weak safety measures, environmental neglect, flawed decriminalization, centralized overreach, lack of stakeholder input, and missed technological leap expose the Boilers Bill, 2024, as a flawed endeavour lacking in safety rigor, environmental foresight, fairness, federal spirit, inclusivity, and ambition. I hope the hon. Minister would definitely answer on all these points.(*Interruptions*)

I urge the Government to include provisions to bolster safety with clear standards, add green mandates, refine decriminalization, decentralize authority, involve stakeholders, and champion technology before amending this Bill. Only then will we have a law worthy of India's potential. Thank you, Sir.

***SHRI BASTIPATI NAGARAJU (KURNOOL):** Thank you, Chairman Sir, for giving me this opportunity to participate in this discussion on The Boilers Bill 2024. I also thank our hon. Prime Minister Shri Narendra Modi and our Chief Minister Shri Nara Chandrababu Naidu for giving me this opportunity. The main objective of this bill is to ensure public safety and to protect our environment from destruction due to the explosion of boilers. This Bill also encourages ease of doing business. By reorganizing legal provisions of this Bill, 3 offences out of seven are being decriminalized, which will benefit MSME's in managing their businesses. Coming to the second point the penalties imposed by the courts are being replaced by working penalties which will efficiently help in operations of these boilers. With these amendments under the leadership of our Prime Minister Narendra Modi I'm hopeful that ease of doing business will increase and the cost of operations will decrease. Our Chief Minister Nara Chandrababu Naidu is also facilitating the ease of doing business and increasing speed of doing business.

As a result, an investment of ₹9,700 crores was made in our state in the last three months, which is not only creating wealth for our state but also is ensuring economic progress for people of our state. This bill is the need of the

* English translation of the speech originally delivered in Telugu.

hour because in the last one decade there were around 23,000 boiler accidents throughout the world and 34 per cent of the victims were Indians. This bill will ensure coordination between all the stakeholders and will create a safe working atmosphere in the industries. This bill will also simplify the control mechanism of boiler accidents. The Central Boiler Board clearly defines the powers and responsibilities of the board. Design, manufacture and management of these boilers will come under the purview of this board. This will ensure efficient management of boilers. This board will use technology like the Internet of Things (IoT) to have real time monitoring of these boilers. I also would like to mention that Andhra Pradesh is ahead in integrating technology into administration. The state government has signed a memorandum with Gates Foundation to use advanced technology in the fields of health, education, agriculture and med-tech. Our farsighted chief minister Nara Chandrababu Naidu is planning deep tech buildings in our capital city Amaravati to realise the potential of our technology. We seek support from the union government to realize these ambitious goals to achieve 'Swarna Andhra 2047'. I appreciate these amendments to the Boilers Bill, 1924. We support this bill for industrial safety and industrial development in our country. Thank you.

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, आपने मुझे बायलर विधेयक, 2024 पर चर्चा में भाग लेने की अनुमति दी, इसके लिए आपका बहुत-बहुत धन्यवाद।

सभापति महोदय, यह विधेयक बायलर अधिनियम, 1923 को बरकरार रखते हुए कुछ नियमों में बदलाव का प्रस्ताव रखता है। यह मुख्य रूप से बॉयलर के डिजाइन को प्रमाणित करने के लिए बाध्यता सुनिश्चित करता है। किसी भी प्रकार के बायलरों के निर्माता को डिजाइन प्रमाणित

करने और निरीक्षण करने के लिए जरूरी कदम उठाना होगा, क्योंकि बायलर विस्फोट की जितनी भी घटनाएं होती हैं और जान-माल की क्षति होती है, उस सब के पीछे मुख्य रूप से बायलर डिजाइन में कमी पाई जाती है।

सभापति महोदय, इस बिल की मुख्य विशेषता यह है कि राज्य सरकार के अधिकार को सुरक्षित रखा गया है। प्रमाण-पत्र और निरीक्षकों की नियुक्ति राज्य सरकार ही करेगी। निरीक्षण के लिए तीसरे पक्ष की नियुक्ति भी प्रक्रिया में शामिल की जा सकती है। साथ ही, केन्द्रीय बायलर बोर्ड का गठन करने का प्रस्ताव रखती है।

सभापति महोदय, पूरे देश में अभी करीब 40 लाख बायलर्स लगे हुए हैं। ये प्रायः स्टीम बायलर्स हैं और इन्हें नियमित करने की आवश्यकता है। बायलर फटने की अधिक घटनाओं के बाद यह अनिवार्य हो गया है।

सभापति महोदय, नए अधिनियम में सुरक्षित संचालन करने के लिए बायलर घटकों के निर्माण, स्थापना, संचालन, परिवर्तन और मरम्मत के लिए कानून काफी पारदर्शी एवं स्पष्ट और सरल होगा, सभी घटकों की जिम्मेदारी सुनिश्चित होगी। स्पष्ट है कि देश में बायलर फटने की घटनाओं पर विराम लगेगा और जान-माल की क्षति से बचाव होगा।

सभापति महोदय, अभी एक सप्ताह पहले भिवानी-अलवर में बायलर फटने की घटना हुई है। इसमें काफी जान-माल की क्षति हुई। पंजाब के लुधियाना में भीषण बायलर फटने की घटना अभी 8 मार्च, 2025 को हुई है। झारखंड के सरायकेला की घटना भी काफी दुखद है। अभी जनवरी, 2025 में बिहार के समस्तीपुर के वैनी में बायलर फटने की भीषण दुर्घटना हुई। कई मजदूरों की जान भी गई है। यह नुकसान बायलर फटने के कारण ही होता है।

मेरे संसदीय क्षेत्र नालंदा में राईस मिल्स और अन्य छोटी-छोटी फैक्ट्रीज में काफी बॉयलर्स लगे हैं। आए दिन दुर्घटनाएं हो रही हैं। जांच प्रक्रिया में सभी घटनाओं में बायलर में कमी होने की बात सामने आती है। भाप अनियंत्रित होना इसका मुख्य कारण बताया जाता है। डिजाइन और किसी भी फैबरीकेटर्स से बायलर बनवाकर लगा दिया जाता है। फैक्ट्री मालिक को सस्ता बायलर

चाहिए होता है, उन्हें सुरक्षा से कोई लेना-देना नहीं रहता है।

सभापति महोदय, आशा है इस बिल से बायलर अधिनियम काफी सशक्त और पारदर्शी होगा। देश में बायलर फटने की घटनाओं पर विराम लगेगा और जान-माल की क्षति से बचाव होगा। मैं इस बिल का समर्थन करता हूँ।

आपका बहुत-बहुत धन्यवाद।

श्री बजरंग मनोहर सोनवणे (बीड) : महोदय, आज मैं इस सदन में एक महत्वपूर्ण विषय पर बात करना चाहता हूँ।

महोदय, आज भारत और विश्व में बायलर एक महत्वपूर्ण विषय बन गया है। मैं बायलर विधेयक, 2024 के विरोध में अपना मत प्रस्तुत करना चाहता हूँ। यह विधेयक, जो लगभग एक सदी पुराने बायलर अधिनियम, 1923 का स्थान लेने का प्रस्ताव करता है। कई गंभीर चिंताओं को यह अधिनियम जन्म देता है।

मैं इस विधेयक के बारे में कुछ सुझाव देना चाहता हूँ। न्यायिक पुनरावलोकन का अभाव: विधेयक के प्रावधानों के अनुसार केंद्र सरकार, मुख्य निरीक्षक, उप मुख्य निरीक्षक और निरीक्षकों के आदेश अंतिम माने जाएंगे और उन्हें किसी भी अदालत में चुनौती नहीं दी जा सकेगी। यह प्रावधान नागरिकों के न्यायिक अधिकारों का हनन करता है और प्रशासनिक निर्णयों की पारदर्शिता पर सवाल उठाता है।

महोदय, इसमें अपीलीय व्यवस्था की कमी है। विधेयक में निरीक्षकों के निर्णयों के खिलाफ अपील की एक सीमित व्यवस्था है, जिसमें मुख्य निरीक्षक के समक्ष अपील की जा सकती है। हालांकि, मुख्य निरीक्षक द्वारा पंजीकरण और उसके नवीनीकरण से संबंधित आदेशों के खिलाफ अपील की कोई स्पष्ट व्यवस्था नहीं है। यह प्रभावित पक्षों के लिए न्याय प्राप्ति के मार्ग को संकुचित करता है। गैर-अपराधीकरण से सुरक्षा मानकों पर प्रभाव विधेयक में कुछ अपराधों को गैर-अपराधीकरण करने का प्रस्ताव है, जिससे बायलर उपयोगकर्ताओं, विशेषकर एमएसएमई क्षेत्र को लाभ मिलने की बात कही गई।

हालांकि यह सुनिश्चित करना आवश्यक है कि गैर अपराधीकरण से सुरक्षा मानकों में कोई कमी न आए। श्रमिकों की सुरक्षा से समझौता न हो। प्रशासनिक शक्तियों का केंद्रीकरण – विधेयक केंद्र सरकार को केंद्रीय बायलर बोर्ड की स्थापना और नियम बनाने की शक्ति प्रदान करता है जबकि राज्य सरकारों को निरीक्षकों की नियुक्ति का अधिकार देता है। यह शक्तियों का केंद्रीकरण प्रशासनिक जटिलताओं को बढ़ा सकता है और राज्यों की स्वायत्तता को प्रभावित कर सकता है। अस्पष्ट प्रावधान और पारदर्शिता की कमी है। इस विधेयक में कई प्रावधान अस्पष्ट हैं जब हमें बायलर बनाना है या उसे ठीक करना है, तो उसके लिए पूर्व में अनुमति लेना आवश्यक है। बायलर को दुरुस्त करने के लिए कम्पिटेन्ट अथॉरिटी से मंजूरी लेना जरूरी है और उसे ठीक करने के लिए क्वालिफाइड कम्पोनेंट पर्सन होना जरूरी है।

यदि रूरल एरिया में बायलर बनाते हैं और कोई दिक्कत आती है, उदाहरण के लिए मैं बताना चाहता हूं कि महाराष्ट्र में बायलर का बहुत यूज होता है और सबसे बड़ी इंडस्ट्री है, इसके लिए स्किल्ड स्टॉफ जरूरी है। बायलर वाटरमैन रहेगा, बायलर अटेंडेंट रहेगा या इंजीनियर्स होंगे, सभी क्वालिफाइड होने चाहिए लेकिन इस बिल में ऐसा कुछ नहीं है। मैं सरकार से रिक्वेस्ट करता हूं कि बायलर के विषय में क्वालिफाइड इंजीनियर्स होना जरूरी है, क्वालिफाइड स्टॉफ होना जरूरी है। भारत में जो एक्ट चला आ रहा है उसके तहत 7 गुनाहगार थे, जिनमें से चार को कंटीन्यु कर दिया है और तीन को हटा दिया है। बायलर बनाते समय बहुत दिक्कत आती है। बायलर बनाने वाले लोगों के लिए भी कुछ कानून होने चाहिए। इंडस्ट्री के लिए बायलर बहुत महत्वपूर्ण है।

इस विधेयक से किसी प्रकार की स्पष्टता दिखाई नहीं देती है। सरकारी अधिकारियों को इससे ज्यादा अधिकार मिलेंगे। महाराष्ट्र के अंदर 2016 में एक घटना में 12 मजदूर मर गए और 100 लोग घायल हुए। पुणे में वर्ष 2021 में घटना हुई जिसमें दो लोगों की मृत्यु हो गई और पांच लोग घायल हुए। ऐसी बहुत सारी घटनाएं हुई हैं लेकिन उनका कोई रिकार्ड नहीं है।

मेरी मांग है कि भारत में जहां भी इस तरह की दुर्घटनाएं हुई हैं, उनका कोई रिकार्ड नहीं है। एक ऐसी साइट होनी चाहिए, जहां बायलर से हुई दुर्घटनाओं का पूरा ब्यौरा हो। धन्यवाद।

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम): सभापति जी, मैं आपका धन्यवाद करता हूँ कि आपने मुझे बायलर, 2024 पर अपने विचार रखने का अवसर दिया। यह बिल बायलर एक्ट, 1923 को रिप्लेस करने के उद्देश्य से लाया गया है। बायलर उद्योग मैनुफैक्चरिंग, पॉवर जेनरेशन और रिफाइनरीज जैसे क्षेत्रों में बेहद महत्वपूर्ण भूमिका निभाते हैं, लेकिन इनकी ठीक से देखभाल न होने पर बड़े हादसों का खतरा होता है।

सभापति महोदय, यह बिल औद्योगिक सुरक्षा, कार्यकुशलता और ईज-ऑफ-डूइंग-बिजनेस के दृष्टिकोण से महत्वपूर्ण है। भारत सरकार आजादी से पहले के कानूनों को वर्तमान आवश्यकताओं के हिसाब से पुनः समीक्षा कर रही है। बायलर्स एक्ट, 1923 एक ऐसा ही कानून है, जिसमें आखिरी बड़ा संशोधन वर्ष 2007 में हुआ था, जिसमें 'इंडिपेंडेंट थर्ड पार्टी इंस्पेक्शन' का प्रावधान जोड़ा गया था।

अब इस कानून को पुनः मॉडर्नाइज करने और Jan Vishwas (Amendment of Provisions) Act, 2023 के अनुसार कुछ अपराधों को डीक्रिमिनलाइज करने की जरूरत महसूस की गई है। इसीलिए, बायलर विधेयक, 2024 संसद में लाया गया है। इस बिल के अंतर्गत पुराने प्रावधानों को हटाया गया है तथा नए डेफिनिशन्स और प्रोविजन्स शामिल किए गए हैं।

सभापति महोदय, इस बिल के प्रमुख प्रावधानों में यह है कि बायलर्स के संचालन से पहले रजिस्ट्रेशन जरूरी होगा, जिसका रिन्युअल हर 12 महीने में होगा। मैनुफैक्चरिंग और इरेक्शन स्टेजेज के दौरान इंस्पेक्शन और सर्टिफिकेशन जरूरी है। बायलर्स में अल्ट्रेशन्स या रिपेयर्स के लिए चीफ इंस्पेक्टर से पहले एप्रूवल लेना जरूरी होगा। दुर्घटना होने पर 24 घंटे के अंदर रिपोर्ट करना जरूरी है। इंस्पेक्शंस, राज्य सरकार के इंस्पेक्टर्स और कुछ ऑथोराइज्ड प्राइवेट थर्ड-पार्टी इंस्पेक्टर्स द्वारा किया जाएगा। केन्द्र सरकार एक सेन्ट्रल बायलर्स बोर्ड का गठन करेगी, जो बायलर और बायलर कॉम्पोनेंट्स के डिज़ाइन, मैनुफैक्चर, इरेक्शन और यूज़ को रेगुलेट करेगा।

डीक्रिमिनलाइजेशन के तहत कुल 7 में से केवल 4 गंभीर अपराधों में क्रिमिनल पेनेल्टी रहेगी, बाकी के लिए फाइन की जगह पेनेल्टी का प्रावधान है। पेनेल्टी को अब एग्ज़क्यूटिव मैकेनिज्म के जरिए लगाया जाएगा, कोर्ट्स की आवश्यकता नहीं होगी। इसमें केन्द्र सरकार, राज्य सरकार और

बायलर्स बोर्ड के फंक्शंस और पॉवर्स को स्पष्ट रूप से परिभाषित किया गया है।

सभापति महोदय, मेरे कुछ पर्यावरण से संबंधित कन्सर्न हैं। इंडस्ट्रियल स्टीम बायलर्स से भारी मात्रा में वायु प्रदूषण होता है। मई, 2023 में पर्यावरण मंत्रालय ने एमिशन स्टैंडर्ड्स को कमजोर किया। बायलर्स बोर्ड में एनवायरनमेंटल कम्प्लायंस एक्सपर्ट को शामिल किया जाए, ताकि पर्यावरण के मानकों का पालन सुनिश्चित हो सके।

पेनेल्टीज़ और टाइमलाइन के बारे में कहना है कि बायलर विस्फोट, ओवरहीटिंग और लीकेज जैसी घटनाओं में कई जानें गई हैं। इस बिल में पेनेल्टीज़ बेहद कम हैं, इन्हें बढ़ाया जाए। साथ ही, इंस्पेक्शंस और एप्रूवल्स के लिए स्पष्ट समय-सीमा निर्धारित की जाए, ताकि भोपाल गैस त्रासदी जैसी दुर्घटनाओं को टाला जा सके।

महोदय, इंश्योरेंस-बेस्ड इंस्पेक्शन के बारे में कहना चाहता हूं कि यू.के. और दक्षिण अफ्रीका जैसे देशों में इंश्योरेंस-बेस्ड इंस्पेक्शन प्रणाली है। बिल में सेल्फ-रेगुलेशन और इंश्योरेंस-ड्रिवेन इंस्पेक्शंस को शामिल करने से सुरक्षा बढ़ेगी और देरी कम होगी।

सभापति महोदय, जहां तक ज्युडिशियल रिकोर्सेज की बात है तो इस बिल में केन्द्र और राज्य सरकार के निर्णयों को कोर्ट में चैलेंज करने का प्रावधान नहीं है। केवल हाई कोर्ट में रिट पिटीशन का विकल्प है। मेरी मांग है कि इसके लिए बेहतर अपीलीय मैकेनिज्म बनायी जाए।

सभापति महोदय, राज्य सरकारों को पूरे इलाके को exemption देने की शक्ति है। यह सुरक्षा के लिए सही नहीं है। बायलर कानून पूरे देश में एक समान लागू होना चाहिए। ईज-ऑफ-डूइंग-बिजनेस के लिए कई राज्यों में सेल्फ-सर्टिफिकेशन का प्रावधान है। इस बिल में इसे स्पष्ट रूप से शामिल किया जाए। केन्द्र सरकार के नियमों में पब्लिक कंसल्टेशन का प्रावधान जरूर होना चाहिए। इससे पारदर्शिता बढ़ेगी।

महोदय, यह बिल वर्तमान आवश्यकताओं के अनुसार तैयार किया गया है, जो उद्योग, बायलर पर्सोनेल्स और इम्प्लीमेंटर्स के लिए उपयोगी साबित होगा। इसे मॉडर्न ड्राफ्टिंग प्रैक्टिसेज के अनुसार बनाया गया है, जिससे इसे समझना और लागू करना आसान होगा।

महोदय, मैं कहना चाहूँगा कि यह बिल इंडस्ट्रियल सेफ्टी के लिए बेहद महत्वपूर्ण है। मेरा विश्वास है कि सरकार इन सुझावों को अपनाकर बिल को और प्रभावी बनाएगी।

सभापति महोदय, मेरे यहां शेर-ए-पंजाब में इसी प्रकार का एक हादसा हो गया था। एमजीएल गैस पाइपलाइन के पास रोड तोड़ने के लिए लोग आए थे, रात को काम चालू हुआ था और रात को काम चालू होने के समय एमजीएल गैस पाइपलाइन टूट गयी, उससे तीन आदमी गंभीर रूप से जख्मी हो गए। उसके कारण एक की मौत हो गयी। इसलिए, इसमें काम करते समय इसके ऊपर सुपरविजन का होना बहुत जरूरी है। इसका प्रावधान इस बिल में जरूर रखना चाहिए।

SHRI SHER SINGH GHUBAYA (FIROZPUR): * I thank you, Hon. Chairman Sir, for giving me the opportunity to speak on Boiler Bill, 2024.

In this Bill, there is nothing about public interest or security. Boiler is an important instrument in an industry. But boilers are manufactured by workers. The guarantee period of boiler must be mentioned. And its quality should be such that there is no boiler blast.*

सभापति महोदय, पूरे पंजाब में सबसे ज्यादा मेरे हलके में राइस मिल्स हैं। उसमें छोटे-छोटे बायलर्स हैं। अगर वह बायलर फटता है तो उस एरिया में विस्फोट होता है और उसके कारण कई लोग मारे जाते हैं। उनको कोई कम्पेनसेशन और कुछ भी नहीं दिया जाता है।

महोदय, सरकार से मेरी विनती है कि अगर कहीं कोई बायलर फटता है या ऐसा एक्सीडेंट होता है तो उसमें मजदूरी करने वाले लोगों को, जो कम्पेनसेशन होना चाहिए, वह दिया जाए। यह बड़ा जरूरी है। मैं देखता हूँ कि जो इंडस्ट्री है, उसमें कोई क्वालीफाइड स्टाफ नहीं होता है, कोई इंजीनियर नहीं होता है। वहां किसी को दस हजार रुपये में तो किसी को पाँच हजार रुपये में नौकरी पर रख लिया जाता है। वहां मजदूर लोग काम करते हैं। इसलिए उसकी जो इंजीनियरिंग वगैरह है, उसके बारे में और उसको चलाने के बारे में उनको पता ही नहीं होता है। इसलिए बायलर को चलाने

*..... English translation of this part of the speech originally delivered in Punjabi.

के लिए उनके पास क्वालीफाइड स्टाफ का होना बहुत जरूरी है।

सभापति महोदय, बायलर के पास एनवायरनमेंट को बहुत नुकसान पहुंचता है। मेरे अपने गांव में एक बड़ी इंडस्ट्री है। जब उसका बायलर चलता है, तब पूरे गांव में एक कालिख हवा में फैल जाती है। उसको कभी किसी ने ठीक नहीं किया, उसका कारण यह है कि रीट्रीटमेंट प्लांट जो लगे हुए हैं, उनको कोई चलाता ही नहीं है और बिना रीट्रीटमेंट प्लांट के पूरा पॉल्यूशन होता है। इसी तरह जो पानी बॉयल होता है, खास कर के राइस मिलों में, बड़ी इंडस्ट्री में, पानी भी रीट्रीट नहीं होता है और जमीन के बीच बोर कर के उसको फेंक दिया जाता है। इससे उस एरिया का पानी, जो ग्राउंड वॉटर है, वह ज़हरीला हो जाता है। जब उसको लोग पीते हैं तो उनको कैंसर जैसी बीमारी हो जाती है। इसकी वजह से ही मेरे पंजाब में अब कैंसर का हब माना गया है। मालवा क्षेत्र, जो मेरे हलके में है, वहां एक ट्रेन चलती है, उसका नाम ही कैंसर ट्रेन पड़ गया है। कारण यही है कि यह जो इंडस्ट्री है, उनके जो बॉयलर हैं, उनके जो रीट्रीटमेंट प्लांट हैं, जो चलते नहीं हैं, उनकी वजह से यह सब कुछ नुकसान हो रहा है। इस अमेंडमेंट बिल में ये सभी चीज़ें होनी चाहिए थीं, लेकिन इसमें कुछ नहीं है। मैं समझता हूँ कि यह तो केवल करप्शन बढ़ाने के लिए है। पहले भी कोई कम करप्शन नहीं है। ऑफिसर जाएंगे, इंडस्ट्री में बायलर चले न चले, रीट्रीटमेंट प्लांट चले न चले, लेकिन वे पैसे ले कर अपने घर आ जाते हैं। ऐसा जो सिस्टम है, मैं इसका विरोध करता हूँ। जो चीज़ें पब्लिक इंटरैस्ट की हैं, पब्लिक की हैल्थ के लिए हैं, एनवायरनमेंट के लिए हैं, इन सभी चीज़ों को इसमें होना चाहिए, तब जा कर यह बिल ठीक होना था। लेकिन इस बिल में सारी कमियां हैं। इसमें कोई भी अच्छी चीज़ नहीं है। इसलिए मैं इसका विरोध करता हूँ और सरकार से मांग करता हूँ कि वॉच कर बिल को दोबारा ले कर आएं।

श्री हंसमुखभाई सोमाभाई पटेल (अहमदाबाद पूर्व): सभापति महोदय, बॉयलर अधिनियम पर अपने विचार रखने हेतु, मुझे अवसर देने के लिए, मैं अपनी पार्टी और आपका आभार प्रकट करता हूँ। माननीय सभापति जी, मैं इस बिल के समर्थन में अपने विचार प्रस्तुत करता हूँ।

महोदय, विकसित भारत के निर्माण हेतु माननीय प्रधान मंत्री आदरणीय मोदी जी ने गुलामी के

प्रतीकों और औपनिवेशक काल के कानूनों को खत्म करने की बात की थी और ऐसे 2000 से अधिक औपनिवेशिक कानूनों को खत्म किया गया है। 100 साल पुराने बायलर कानून में परिवर्तन उसी प्रक्रिया का हिस्सा है।

महोदय, यह विधेयक, 1923 के मूल कानून की विसंगतियों को दूर करता है। यह विधेयक गुलामी की निशानी मिटाने और औपनिवेशिक कानून को हटाने की दिशा में एक बहुत बड़ा कदम है। महोदय, अंतिम व्यक्ति के कल्याण के लिए, सदैव परिश्रमरत माननीय प्रधानमंत्री मोदी जी का बायलर से सम्बंधित सुधार और सुरक्षा कारणों को मजबूत करने हेतु कानून लाने के लिए मैं अभिनंदन करता हूँ।

महोदय, यह अधिनियम माननीय मोदी जी के सभी विचारों की तरह ही गरीब कल्याण को ही समर्पित है, क्योंकि बायलर से होने वाली दुर्घटनाओं का सर्वाधिक शिकार हमारा मजदूर वर्ग ही होता है।

महोदय, आज भारत की प्रौद्योगिकी विशेषज्ञता की गूंज पूरी दुनिया में है। बदलते समय के साथ बायलर संबंधी गतिविधियों में कड़ी सुरक्षा, जोखिम से निपटने की जरूरत है। साथ ही पर्यावरण सुरक्षा को भी सुनिश्चित करना आवश्यक है, जिसका प्रस्तावित विधेयक में ध्यान दिया गया है।

महोदय, व्यापार करने में आसानी, मतलब ईज ऑफ डूइंग बिजनेस के लिए, विधेयक एमएसएमई क्षेत्र सहित बायलर उपयोगकर्ताओं को लाभान्वित करेगा, क्योंकि विधेयक में गैर-अपराधीकरण से संबंधित प्रावधानों को शामिल किया गया है। इस विधेयक के प्रावधानों से व्यापार में आसानी होगी एवं छोटे व्यावसायियों के मन से डर हटाने का कार्य मोदी जी की सरकार ने प्रस्तावित विधेयक के माध्यम से करने का प्रयास किया है। वहीं ऊर्जा की खपत में भी कमी आएगी और सुरक्षा को बढ़ावा मिलेगा।

महोदय वर्ष 2015 के बाद ईज ऑफ डूइंग बिजनेस श्रेणी में सुधार हेतु मैं सरकार को बधाई देता हूँ। वर्ष 2014 के पहले पूरे विश्व में भारत का स्थान ईज ऑफ डूइंग बिजनेस में 142वां था।

आज मोदी जी की प्रयास की वजह से 65वें पायदान पर भारत खड़ा हुआ है।

महोदय, बायलर और बायलर का काम-काज करने वाले कर्मियों की सुरक्षा सुनिश्चित करने के लिए सात अपराधों में से चार प्रमुख अपराधों में, जिनके परिणामस्वरूप जान और संपत्ति का नुकसान हो सकता है, आपराधिक दंड बरकरार रखा गया है।

महोदय, बायलर उद्योग में काम करने वाले श्रमिकों की सुरक्षा की नियमित जांच करना जरूरी है, ताकि इस उद्योग में काम करने वालों को खतरों से बचाया जा सके। प्रस्तावित विधेयक सुरक्षा को बढ़ाएगा, क्योंकि विधेयक में बायलर के अंदर काम करने वाले व्यक्तियों की सुरक्षा सुनिश्चित करने और बायलर की मरम्मत योग्य और सक्षम व्यक्तियों द्वारा किए जाने के विशिष्ट प्रावधान किए गए हैं।

महोदय, इस विधेयक में दंड के प्रावधानों को सरलीकृत किया गया है और राज्यों को भी अधिकार दिए गए हैं।

महोदय, माननीय प्रधानमंत्री मोदी जी की सरकार ने भारत को वैश्विक निर्माण केंद्र के रूप में स्थापित करने, निर्माण क्षेत्र को मजबूत करने एवं एमएसएमई को सपोर्ट करने के लिए लगातार प्राथमिकता दी है।

महोदय, प्रस्तावित विधेयक न्यायिक प्रणाली को सरल बनाकर न्याय तक पहुँच सुनिश्चित करने वाला है। विधेयक में परिवर्तन अदालतों पर मामलों के बोझ को कम करता है एवं मामूली नियामक उल्लंघनों का तेजी से समाधान करता है जिससे प्रशासनिक दक्षता बढ़ेगी।

महोदय, प्रस्तावित विधेयक बायलर विधेयक 2024 न्यायिक संसाधनों को अधिक गंभीर और महत्वपूर्ण मामलों के लिए मुक्त करने का शानदार प्रयास है, जिससे अधिक संतुलित और प्रभावी कानूनी प्रणाली का निर्माण हो सकेगा।

महोदय, बायलर विधेयक 2024 विकसित भारत के लक्ष्य को साधने में महत्वपूर्ण होने वाला है। यह विधेयक भारत के नियामक ढांचे को आधुनिक बनाने की दिशा में एक महत्वपूर्ण कदम का प्रतिनिधित्व करता है।

महोदय, मैं पुनः आदरणीय नरेन्द्र मोदी साहब को इस बायलर विधेयक 2024 को पुनर्गठित करके अत्यधिक प्रभावी बनाने के लिए बधाई देता हूँ, प्रशंसा करता हूँ और अपना समर्थन देता हूँ।

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदय, आपने मुझे बायलर विधेयक 2024 की चर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

महोदय, सरकार इसे आधुनिकीकरण और कारोबार को आसान बनाने के नाम पर इस विधेयक को पेश कर रही है। लेकिन, सच्चाई यह है कि यह विधेयक नियम खत्म करने, राज्यों के अधिकार कमजोर करने और उद्योगों के मुनाफे को इंसान की जिंदगी से ऊपर रखने का काम करने वाला है।

सभापति महोदय, अभी हमने दिसंबर महीने में भोपाल गैस त्रासदी कर 40वीं बरसी मनायी, जो मानव इतिहास की सबसे भयानक औद्योगिक दुर्घटना थी। इसमें हजारों लोगों की जानें गई थीं। आज भी लाखों लोग उस कॉरपोरेट लापरवाही और सरकारी विफलता का परिणाम भुगत रहे हैं। ऐसे समय में जब हमें सुरक्षा कानूनों को मजबूत करना चाहिए, लेकिन यह सरकार जुर्माने कम कर रही है, राज्य सरकारों की निगरानी घटा रही है और निजी कंपनियों को स्वयं की सुरक्षा प्रमाणित करने की छूट दे रही है।

महोदय, इस बिल में मैं दो-तीन बातों का जिक्र करना चाहूंगा। यह सरकार कहती है कि यह विधेयक औद्योगिक प्रक्रियाओं को सरल बनाएगी। लेकिन, क्या औद्योगिक सुरक्षा लोगों की जिंदगी से ज्यादा जरूरी है?

17.00 hrs

इस विधेयक के तहत सरकारी निरीक्षकों के बजाए निजी एजेंसियों के द्वारा ऑडिट करने की अनुमति दी गई है। यह हितों का स्पट टकराव है। जब निजी कंपनियों को खुद ही सुरक्षा प्रमाणित करने की छूट मिलेगी तो क्या वे अपने मुनाफे के आगे सुरक्षा को प्राथमिकता देंगी? जब इंसानों की जिंदगियां दांव पर लगी हों, तब क्या निजी एजेंसियों पर भरोसा करना उचित होगा?

महोदय, वर्ष 1923 में इस बारे में कानून बना था और आज तकरीबन 102 वर्ष हो गए। केंद्र

की एनडीए सरकार को लगभग 11 वर्ष हो गए हैं, लेकिन आज इन्हें बदलने की आवश्यकता क्यों आई? वर्ष 1923 के कानून में उल्लंघन करने पर आपराधिक सजा का प्रावधान था। कुछ सजाओं में इन्होंने इसे सिविल दंड में बदल दिया है यानी अब उद्योगों के लिए सुरक्षा नियमों को तोड़ना उद्योगपतियों के लिए और आसान हो गया है।

महोदय, बायलर का उपयोग रासायनिक संयंत्रों, बिजली संयंत्रों, रेल, तेल रिफाइनरीज़ और खाद्य प्रसंस्करण उद्योगों में होता है। एक मामूली गलती भी हजारों लोगों की जानें ले सकती है, फिर सरकार क्यों ऐसे उद्योगों को लापरवाह होने का मौका दे रही है? मैं एक उद्योग का जिक्र करता हूँ। माननीय मंत्री श्री पीयूष गोयल साहब डालमिया नगर क्षेत्र में गए थे, तब वे रेल मंत्री थे। हमारे यहां एनटीपीसी नवीनगर और औरंगाबाद में स्थापित है। मैं माननीय महोदय से कहूंगा कि उसकी जांच भी करा लें।

माननीय सदस्य अभी फ्लाई ऐश की बात कर रहे थे। नवीनगर में जो ऐश डाइक लगाई है, उसकी गहराई बहुत है। यह बहुत ही चिंता का विषय है। सबसे बड़ी चीज है कि जो गहराई बनाई गई है, उसमें जो दीवारें हैं, उनका प्लास्टर नहीं किया गया है। प्लास्टर नहीं करने के कारण वहां का ग्राउंड लेवल वाटर पूरी तरह से प्रदूषित हो चुका है। मैं मंत्री महोदय जी से कहना चाहूंगा कि आप विशेष तौर से इसकी निगरानी करा के कहीं से जांच कराएं। वहां तकरीबन 20 गांव, जहां-जहां पर भी फ्लाई ऐश जैसे उद्योग हैं, वहां 10 किलोमीटर की रेडियस में प्रदूषण फैला रहता है। वहां पर हजारों-हजार एकड़ खेती फ्लाई ऐश से बर्बाद हो चुकी है। जो ओवर लोडेड फ्लाई ऐश की ढुलाई करते हैं, रोड के दोनों किनारे फ्लाई ऐश का ढेर लगा रहता है। इसके कारण वहां अगल-बगल की जगहों के ग्रामीण मोटर साइकल स्लिप होने के कारण बार-बार दुर्घटना का शिकार होते रहते हैं।

मैं दो बातों का जिक्र करूंगा। यह विधेयक केन्द्र सरकार और राज्य नियुक्त निरीक्षकों के फैसलों के खिलाफ निचली अदालतों में अपील करने के अधिकार को समाप्त कर देता है। अब पीड़ित को सीधे हाई कोर्ट जाना होगा। क्या हम उम्मीद कर सकते हैं कि कोई फैक्ट्री मजदूर, जिसे औद्योगिक दुर्घटना में चोट लगी हो या कोई और तरह की दुर्घटनाएं हुई हों, वह सीधे हाई कोर्ट पहुंच

पाएगा? मैं माननीय मंत्री जी से आग्रह करना चाहूंगा कि बायलर सुरक्षा नियमों के उल्लंघन पर केवल आर्थिक दंड नहीं, सिविल पेनाल्टी के बजाए, आपराधिक सजा का प्रावधान रखा जाए। फैक्ट्री मजदूर, गरीब श्रमिकों, छोटे उद्योगपतियों को सभी अदालतों में अपील की अनुमति दी जाए, सिर्फ हाई कोर्ट तक उसे सीमित नहीं रखा जाए। यही आग्रह करते हुए मैं अपनी वाणी को विराम देता हूँ। बहुत-बहुत धन्यवाद।

ADV. FRANCIS GEORGE (KOTTAYAM): Sir, I rise today not in opposition to safety but in defence of genuine safety, constitutional morality and the principles of modern federal India.

Sir, the Boilers Bill, 2024, while draped in the language of reform, reads less like a safety measure and more like an industrial oversight Act, hastily written with one eye on 'Ease of Business rankings' and the other close to the lessons of history.

Sir, let me be very clear, boilers are not metaphors. They are metal vessels under pressure. When they fail, people do not just lose jobs, they lose lives.

Sir, this Bill wants us to believe that the process of deregulating safety, disallowing judicial scrutiny and empowering inspectors without safeguards is somehow a leap forward. No, Sir, it is a slip backward into a dangerous zone of unaccountable governance. We are told that this Bill modernises boiler regulation. But what is so modern about continuing a law only for boilers while the rest of the industrial safety framework in India is being consolidated under the Occupational Safety, Health and Working Conditions Code 2020?

In countries like UK, South Africa, and Japan, boilers are governed under

broad workplace safety laws. Why must India alone stick to an archaic, segregated regime, especially when this Bill retains almost all the provisions of the 1923 law and just adds cosmetic tweaks? If we are truly committed to modernisation, we should have integrated this under a comprehensive safety code, not enacted a parallel law that creates confusion, duplication, and opacity.

This is an attack on federalism and workers' rights. This Bill gives State Governments the power to exempt entire areas from the law. In Kerala, we pride ourselves on strict enforcement of safety laws. But what happens in other parts of the country where industrial lobbies may be stronger than regulatory will?

A blanket exemption in the name of rapid industrial growth is nothing but a green signal for unsafe practices in fragile zones. It is a move that undermines uniform safety standards and, worse, undermines labour rights. Let us not forget that boilers are used in tea estates, textile factories, rice mills, and rubber processing units many of which are in rural areas and employ vulnerable workers.

In exempting zones or delaying inspections, we risk their lives for the sake of so-called industrial ease. This Bill bars judicial recourse. If a Chief Inspector rejects your application or delays your registration indefinitely, your only option is a writ petition to the High Court. There is no appellate body or tribunal, and there is no fair hearing. Even the 1923 Act had a better appellate structure. This not only goes against the grain of natural justice, it also further centralises power and leaves small-scale manufacturers and operators, many from States like mine, at the mercy of bureaucratic discretion.

Inspectors are granted search and entry powers, but the Bill has no safeguards, no requirement for written reason, no witness rule, no penalty for misuse, nothing. Contrast this with the Food Safety Act or the Bharatiya Nagarik Suraksha Sanhita 2023, which does impose safeguards. This omission is not oversight; it is a licence to intimidate.

Small-scale units in Kerala, especially in sectors like cashew processing and coir manufacturing, cannot afford this kind of arbitrary power without redress. States like Goa, Tamil Nadu, and Gujarat have already introduced self-certification for boilers in low-risk use cases. Instead of learning from these reforms, the Bill fails to codify self-certification as a legitimate pathway, even where risks are minimal and designs are standardised.

Sir, is this really about safety or is it about control? That is the real question. We, in Kerala, have always viewed industrial growth as inseparable from workers' dignity and democratic accountability. The Boilers Bill, 2024, I am sorry to say, offends both. We are not opposed to regulation. We are opposed to opaque regulation without appeal, without consultation, and without vision.

Sir, in conclusion, I would urge the Government and the hon. Minister Piyush Goyal ji. He is a learned man. I do not know how he can come out with a Bill like this. It is my request to withdraw this Bill for wider consultation with States; integrate boiler safety into the occupational safety code; introduce clear appellate mechanisms and inspection safeguards and recognise self-certification as part of progressive compliance reform.

As this House is serious about safety, it must be serious about

democracy, transparency and justice. Thank you.

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you, Mr. Chairman, Sir, for providing me this opportunity to take part in the debate on the Boilers Bill, 2024, moved by hon. Minister, Shri Piyush Goyal.

In a way, I rise to support the Bill. But I have some strong reservations regarding the contents of the Bill. Sir, the original Bill of 1923 had been drastically amended in 2007. The intent or legislative objective is to repeal all the British laws that were existing in our country, refreshing them to be used according to the prevailing industrial scenario. I fully agree with it. But, the question to be considered is whether the safety aspect is being compromised. That is the point to be considered by this House when we do consider this Bill. The points, which are being stated in the Statement of Objects and Reasons are the regulation of the manufacture and use of boilers, ensuring safety of life and property of persons from the danger of explosion of boilers. It proposes to restrict the unregistered and uncertified boilers, mandate the reporting of accidents, and bring uniformity in the registration and inspection process throughout the country. Further, a contentious or a controversial provision is also made in the Bill, that, is the third-party auditing.

Sir, there are three concerns which I would like to express here, and seek clarification from the hon. Minister. Nowadays, after 2014, if you critically examine the 11 years of the legislative experience of this House, almost all the legislations are related to finance, and 'ease-of-doing-business'. The ease-of-doing-business is the prime concern of this Government. But, the main question

to be considered is, at the time when you speak about the ease-of-doing-business, you are compromising with the issues of labour, compromising with the safety, and compromising with the environmental impact and the ecological security. This is the concern which we would like to make. In the name of ease-of-doing-business and GDP growth rate, all other essential requirements, which are given for the survival of the livelihood of all these people are compromised; the ecosystem is being compromised.

As far as the decriminalization process is concerned, you can see the decriminalization process in almost all the laws. Sir, in this Boilers Bill of 2024, there are seven offences. Out of the seven offences, four offences are still retained, and three offences are relaxed. I do not mention about the Bhopal gas tragedy. Everybody knows what has happened in case of the Bhopal gas tragedy. Even now, the victims have not got the compensation, and even the case is still pending. No relief has been given to the victims of that gas tragedy. That is in our experience.

As far as my constituency is concerned, so many industries are there. There is the Kerala Minerals and Metals Limited. Air pollution is one of the very, very necessary factors to be taken into account. That is why, the Boilers Act was enacted even in the year 1923, during the time of the British period because the concept of safety can never be compromised.

I would like to know from the hon. Minister whether the Government is compromising with the safety aspect by decriminalising it or by relaxing it. My second concern is regarding the ease-of-doing-business where there is third

party audit for certification. What is the legislative objective behind it? Is it to avoid the bureaucratic delay? Sir, is this the way by which the bureaucratic delay can be avoided? The third-party certification is a private party certification. At any time we can, if you are having an efficient administration, avoid the bureaucratic delay. But here, in the name of the bureaucratic delay, you are entrusting the third-party audit to a private agency. Definitely, that will be a collusion with the industry, and the safety aspect will be compromised. That is the second apprehension which I would like to highlight.

The last one is regarding the environmental impact, and its alignment with the safety standard. Sir, strict quality measures have to be taken, and routine inspection is highly required.

We know the pollution in Delhi. We know it very well, and 128 industries were closed, as per the direction of the honourable Supreme Court in such a situation. I request the Government to not compromise the environmental, ecological safety, and protection regarding all these things.

My final point is regarding the rule-making provision. Arbitrary powers are being conferred. Why did the British Government not mention anything regarding the rule-making provision? You are coming with the rulemaking provision, by which arbitrary authority will be vested with the Central Government. Instead of making a clear provision in the Act, you are getting the rule-making provision, by which more powers are being exercised.

I, once again, would like to seek the clarification on all of them. With this observation, I am supporting the Bill. Thank you.

SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH): Thank you, hon. Chairperson, for allowing me to participate in the discussion on the Boilers Bill, 2024.

My colleague, Mr Premachandran, has mentioned certain things which I would like to reiterate again so that emphasis could be given on certain issues. Sir, boilers have different sizes and, therefore, many rules and regulations have been incorporated in this law. I really appreciate the Government for this. There is no doubt about it. They have tried their best to do this. But while doing so, they have forgotten the most important issue.

What will happen, if the boilers are situated in an area ranging from 250 square metres to 1,000 square metres? Its radius increases gradually like this. Earlier, for boilers situated within a radius of 300 square metres, it was necessary to have a first-class operator for the boiler. You can call him the Boiler Engineer. Today, you have increased the radius limit to 1,000 square metres. Now, what will happen? For the small boiler, you do not need a Boiler Engineer. You do not need any experienced person. You will give it to a private vendor. He will install it. But do the vendors, who would install these boilers, have any experience? Who is going to check or verify that? Do they have experts? Earlier, it was categorically mentioned that for the first-class boiler installation, the First-Class Boiler Engineer was required. Now it is not so. That provision is going to create a problem for you. So, when you talk about the safety of the small boilers, you cannot give it in the hands of the people who do not have any experience in the field and do not know about the boiler engineering.

Then, the Bill also proposes for an independent third-party inspecting authorities for inspection and certification purposes. How is the third party going to do it? What is the certification with that third party? Do we know whom the third party is going to recruit? Have they any experience? Are they expert in those fields? Then, the Inspector will go for inspection once in a year. I would urge the hon. Minister to make a provision so that the Inspector should visit once in six months. If he goes once in a year, he will go for a tea party and do nothing else.

The Government is going to bring in a provision for the safety of persons who are going to work over there. But the labour laws you are going to bring in are the worst. They will not protect the labourers who are there. Have you ever thought what will happen if the temperature rises? All these things are there; penalization is there; rules are there, but what about remedial measures? What will happen if something goes wrong?

The hon. Member, who spoke before me has given the example of Bhopal incident. I will give another example. You are from Mumbai. We all know what happened when the oil tanks of Bharat Petroleum or Hindustan Petroleum caught fire on the island near Mumbai port. After that incident, the Mumbai Port Authority recruited firefighters. They did, like the municipal corporations, appoint firefighters. Those firefighters were appointed on a contract. Does the Government really want to save the people? Have you ever thought what would happen when the contract with the vendor will be over? All those people will be on road. They are not going to get a job again. What will happen with the safety

issue? Therefore, I request the hon. Minister to ensure safety of the people working over there. No doubt, preventive measures have been provided. But there are no remedial measures.

Sir, it has happened in Mazgaon also. These are the companies that we support. I, therefore, request you to make a provision for inspection once in six months. There is a provision for even boilers within the radius of 200 square meters. You need an expert Boiler Engineer to examine and certify them. If you do not do it, and if you go for a limit of 1,000 square metre, then the smaller ones will be installed by any Tom, Dick and Harry, and some accidents may take place. But you will say that it was there in the law.(Interruptions)

I appreciate the hard work done by the Government because they have thought at the macro level. We should be appreciating them for those things. So, I support the Bill with an expectation that these precautions will be taken into consideration by the bureaucrats of the Ministry. Thank you, Sir.

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): This Bill is for regulation of boilers, safety, as well as controlling the danger of explosions and related issues. Consequently, the 1923 Act is annulled. The inspection and certification process has been properly specified in this Bill. Banning unregistered and uncertified boilers has also been mentioned. The responsibility is fixed on the erring persons, and offences and penalties are included in this legislation. While that is good, I would like to add one more point. The 1923 Act is annulled, and we are in the process of creating a new one. In drafting new legislation, I firmly believe we could have introduced a comprehensive legislation that considers

additional matters, such as health hazards in industries and environmental impacts, which my learned friends have discussed. The occupational issues are also critical. The industrial accidents are alarming. Between 2012 and 2022, registered factories reported over 1,000 worker fatalities each year, averaging at least three deaths daily. In 2024, there were at least 240 workplace accidents in the manufacturing, mining, and energy sectors, resulting in over 400 deaths and more than 850 serious injuries. The Government data indicates that nearly 6,500 workers died in industrial accidents over a five-year span in factories, ports, and mines.

Therefore, I suggest implementing training for the offices, as the situation has already changed with technological advancements. An effective training process for inspectors should be ensured. We are all aware of various issues, including workers' cases and accidents. There are several committees in which the workers' participation should be ensured. As mentioned by my friends, we are talking about the health and conditions of the boilers, at the same time, the workers in this industry are also facing problems. I have worked in a chemical factory for about 10 to 15 years. It gave me unique experience in this area. Therefore, I believe that the workers' perspectives should be thoroughly discussed.

Furthermore, when we talk about R&D in the industrial sector, it is crucial. We need to take effective steps regarding hazards, improving compliance and safety regulations, and enhancing overall efficiency. All these aspects must be given proper consideration, and effective measures should be taken. When I am

talking about R&D in the industries, as I mentioned earlier, we need to apply emerging technologies in industries, including artificial intelligence, machine learning, productivity analysis, and robotic interventions to address accidents. We must update our practices to meet the challenges of the modern world and optimize the use of these technologies.

I would like to briefly mention pollution control. My friends have pointed out that the Pollution Control Board must assess whether their performance meets the required standards. This needs to be examined in detail, and effective steps must be taken in this regard. Regarding the prosecution process, I emphasize that the complaints against the employers are serious issues that have been overlooked without adequate research. This aspect also needs to be strengthened. However, the intention of the Bill is good, but these considerations should also be prioritized. Thank you very much.

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): Thank you for the opportunity, Chairman, for allowing me to speak on the Boilers Bill, 2024 which aims to replace the century-old colonial law of 1923. While I understand the Government's need to timestamp all legislation going forward, I want to emphasize that I expected the Government to address the actual misuse of this Act. Did we really need to replace this Act? Could the Factories Act of 1948 not be expanded to, maybe, include the safety concerns? Could we also not bring this into the Occupational Safety, Health, and Working Conditions Code of 2020, which could probably address this? So, this is a highly misused Act, and that is because corruption is rampant in the boiler industry.

Sir, in passing of designs, renewal of licences, pumpman's exams, waterman exams, and boiler attendant exams – in every important department, there is huge corruption. Could they not somehow try and stop that? Yes, they tried to privatise it allowing third parties. Bringing in third parties, in a way, is just privatising corruption, thus legalising it. बायलर इंस्पेक्टर जो पैसे मांगता था, today that private third party is going to ask for it. So, they decriminalised it, great, but where is the accountability? If a boiler accident happens, the accountability lies with the industry. If the same boiler inspector is now passing, he is not accountable. He is not going to jail; the industry owner is. Is there any accountability? And if you had to bring in the law, could you not, like the Pollution Act, try to bring in real-time data? So, in real-time, could you not monitor these boilers, try to understand what their pressure is, and what the temperature is? Could we not use smart diagnostics to, maybe, get this done?

Sir, regarding appeals, there is a problem because if the State Government or the Central Government is against us, there is no opportunity to appeal and no judicial recourse available in the Act. Even the appeal of the Chief Inspector cannot be allowed.

Sir, I would also like to ask this. Is it still possible to bring in more people for further consultation regarding this Bill? I do not think that this Bill was necessary now. The Government could have brought in this Bill with a lot more thought.

डॉ. लता वानखेड़े (सागर) : माननीय सभापति महोदय, आज इस गौरवशाली सदन में खड़े होकर मैं अपने हृदय की गहराइयों से देश के यशस्वी, ओजस्वी और दूरदर्शी प्रधान मंत्री श्री नरेन्द्र मोदी जी

को नमन करती हूँ, जिनकी अद्वितीय नेतृत्व क्षमता तथा दूरदृष्टि के कारण भारत आज नए स्वर्णिम युग की ओर बढ़ रहा है।

मैं माननीय मंत्री पीयूष गोयल जी को धन्यवाद ज्ञापित करना चाहती हूँ, जिन्होंने श्रमिकों के हित में बायलर विधेयक, 2024 प्रस्तावित किया है। आज हमारी सरकार श्रमिकों के हितों को सर्वोच्च प्राथमिकता दे रही है, जिससे सभी क्षेत्र तेजी से विकसित और आधुनिक हो रहे हैं। हमारी सरकार श्रमिकों की आमदनी बढ़ाने की दिशा में तेजी से कार्य कर रही है और नई तकनीकों को अपनाकर वैश्विक स्तर पर प्रतिस्पर्धा के लिए उन्हें तैयार कर रही है।

आज़ादी के बाद दशकों तक श्रमिकों की स्थिति सुधारने और उनकी सुरक्षा को लेकर कार्य किया जाना था, लेकिन वह नहीं हुआ, क्योंकि पिछली सरकारों ने इसे सिर्फ कागजों पर रखा। वर्ष 2014 के बाद हमारी सरकार ने इसे अपनी प्राथमिकता में रखा और श्रमिकों की दशा सुधारने के लिए ऐतिहासिक कदम उठाए। यह मोदी जी के उस संकल्प का प्रतिबिंब है, जो उन्होंने इस देश को आर्थिक महाशक्ति बनाने के लिए लिया है। हम सब सौभाग्यशाली हैं कि हम इस महायुग के साक्षी बने हैं, जब भारत अपनी विजय गाथा और विकास गाथा लिख रहा है।

माननीय सभापति महोदय, मैं इस सम्मानित सदन के समक्ष बायलर विधेयक, 2024 पर अपने विचार प्रस्तुत करना चाहती हूँ। मैं सबसे पहले बताना चाहती हूँ कि बायलर विधेयक, 2024 क्या है? हमारे प्रधान मंत्री जी की सोच है कि एक सुरक्षित मशीन केवल एक उपकरण नहीं है, बल्कि श्रमिकों के जीवन और परिवारों की सुरक्षा की गारंटी भी है। इसी उद्देश्य को लेकर बायलर विधेयक, 2024 मोदी सरकार द्वारा तैयार किया गया है। यह एक व्यापक पहल है, जिसका उद्देश्य भारत में विनिर्माण और औद्योगिक इकाइयों में सुधार करना है। इसका मुख्य उद्देश्य वर्ष 1923 के बायलर अधिनियम को प्रतिस्थापित करना है, जो भारत के विनिर्माण और औद्योगिक इकाइयों में महत्वपूर्ण बदलाव लाने में अप्रभावी साबित हुआ है।

यह विधेयक केंद्रीय बायलर बोर्ड की प्रस्तावित संरचना को विस्तार से परिभाषित करता है, जिसमें इसकी संचालन समिति और विभिन्न उप-समितियों की भूमिकाओं एवं जिम्मेदारियों को स्पष्ट

किया गया है। इसके साथ ही यह विनिर्माण, स्थापना और उपयोग के दौरान पंजीकरण एवं निरीक्षण में एकरूपता सुनिश्चित करने के लिए पारदर्शी प्रक्रियाओं की स्थापना करता है। यह विधेयक भारत में एक गतिशील और वैश्विक स्तर पर प्रतिस्पर्धी बायलर विनिर्माण पारिस्थितिकी के तंत्र की स्थापना करेगा और औद्योगिक बुनियादी ढांचे, ज्ञान उद्योग एवं नवाचार की क्षमता को बढ़ावा देगा।

माननीय सभापति महोदय, मैं बायलर विधेयक, 2024, जो सुरक्षा और विकास का प्रतीक है, यह विधेयक हमारे देश को सुरक्षित, सशक्त और आत्मनिर्भर बनाएगा। यह उद्योगों को नयी ऊर्जा देगा, यह श्रमिकों की जिन्दगी को सँवारेगा, एमएसएमईज़ को वैश्विक मंच पर स्थापित करेगा। मैं इस विधेयक का पूर्णतः समर्थन करती हूँ और माननीय प्रधानमंत्री नरेन्द्र मोदी जी की दूरदर्शी नेतृत्व के लिए धन्यवाद देती हूँ।

माननीय सभापति महोदय, मैं केवल एक लाइन कहकर अपनी बात समाप्त करूँगी।

आओ श्रमिक, गरीब साथियों, विकसित भारत का नारा दो,

राजनेता, शिक्षित, बुद्धिजीवियों, अनुभव भरा सहारा दो,

फिर देखें, ये विपक्ष कितने बर्बर, बौराए हैं,

तिलक लगाने तुम्हें साथियों, मोदी जी बायलर क्रांति लाए हैं।

धन्यवाद।

श्रीमती भारती पारधी (बालाघाट): माननीय सभापति जी, आपने मुझे इस विशेष विधेयक पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। इस ऐतिहासिक अवसर पर, मैं बायलर विधेयक, 2024 पर अपने विचार रख रही हूँ।

नेशनल क्राइम रिकॉर्ड ब्यूरो (NCRB) के अनुसार, वर्ष 2013 में बायलर विस्फोटों से 359 लोगों की मौत हुई थी और वर्ष 2022 एवं वर्ष 2024 में कई बड़े हादसे हुए। उदाहरण के तौर पर, वर्ष 2022 में उत्तर प्रदेश के हापुड़ में बायलर विस्फोट से 12 लोगों की जान गई थी और वर्ष 2024 में महाराष्ट्र के ठाणे में 8 लोगों की मृत्यु हुई थी। वैश्विक स्तर पर, लगभग 23,000 बायलर दुर्घटनाएं

हुई हैं, जिनमें से 34 प्रतिशत मौतें भारत में हुई हैं। यह स्थिति चिंताजनक है। इसे देखकर हमारे प्रधानमंत्री जी बायलर विधेयक, 2024 लाए हैं। इसके पहले की सरकारों ने पहले कभी इसकी चिन्ता नहीं की थी। यह विधेयक न केवल हमारे औद्योगिक सुरक्षा मानकों को सुधारने के लिए एक महत्वपूर्ण कदम है, बल्कि यह प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में हमारे देश की प्रगति और विकास की दिशा में एक मील का पत्थर साबित होगा।

बायलर विधेयक, 2024, बॉयलर अधिनियम, 1923 का स्थान लेता है। यह विधेयक बायलर के डिजाइन, निर्माण, स्थापना, संचालन, और मरम्मत से संबंधित सुरक्षा मानकों को आधुनिक समय के अनुरूप बनाता है। इससे औद्योगिक दुर्घटनाओं में कमी आएगी और हमारे नागरिकों की सुरक्षा सुनिश्चित होगी।

हम सभी जानते हैं कि बायलर से संबंधित दुर्घटनाओं में पिछले कुछ वर्षों में हजारों लोग अपनी जान गंवा चुके हैं। एक आँकड़े के अनुसार, भारत में बायलर से संबंधित हादसों में लगभग 1500 से अधिक लोगों की मृत्यु हो चुकी है। ये आंकड़े हम सभी के लिए चिंता का विषय हैं। इसी को ध्यान में रखते हुए, हमारी सरकार ने बायलर विधेयक, 2024 को पेश किया है। इस विधेयक के तहत कई महत्वपूर्ण प्रावधान किए जाने चाहिए। पहला है, सुरक्षा मानकों का पालन। बायलर निर्माताओं को बायलर और उनके घटकों के डिजाइन को प्रमाणित करवाना अनिवार्य किया गया है, जिससे उसकी सुरक्षा और गुणवत्ता सुनिश्चित होगी। दूसरा है, पंजीकरण और निरीक्षण। तीसरा है, दंड और जिम्मेदारियाँ। बिना अनुमति के बायलर में परिवर्तन या सुरक्षा मानकों का उल्लंघन करने पर दंड का प्रावधान किया गया है। चौथा है, राज्य सरकारों की भूमिका। राज्य सरकारों को औद्योगिक विकास के लिए कुछ प्रावधानों में छूट देने का अधिकार होगा, यदि वे बायलर निर्माण और सामग्री से संतुष्ट हों।

इस विधेयक में कुछ अन्य सुधारों और सुझावों को भी शामिल किया जा सकता है, जो सुरक्षा, पारदर्शिता और अनुपालन की प्रक्रिया को और बेहतर बना सकते हैं।

पहला है, स्वतंत्र अपीलीय तंत्र की स्थापना। जैसे कि विधेयक में निरीक्षकों के निर्णयों के खिलाफ

न्यायिक सहायता का प्रावधान नहीं है, इसकी बजाय एक स्वतंत्र अपीलीय तंत्र की स्थापना की जा सकती है। इससे उद्योगों को किसी भी गलत निर्णय के खिलाफ उचित न्याय प्राप्त करने का अवसर मिलेगा।

दूसरा है, निरीक्षण की दृष्टि से स्पष्ट समय सीमा होनी चाहिए। बायलरों के निर्माण, निरीक्षण और मरम्मत के लिए स्पष्ट समय सीमा निर्धारित की जानी चाहिए, जिससे उद्योगों को किसी भी निरीक्षण या स्वीकृति के लिए लंबी प्रतीक्षा नहीं करनी पड़ेगी। इससे प्रक्रिया में गति आएगी और व्यापारियों के लिए कार्यक्षमता में सुधार होगा। यह विधेयक न केवल औद्योगिक विकास की दिशा में एक कदम है, बल्कि यह हमारे नागरिकों की सुरक्षा और जीवन की रक्षा को भी गहन बनाता है। प्रधानमंत्री नरेन्द्र मोदी जी ने यह सुनिश्चित किया है कि हमारे नागरिकों का जीवन सुरक्षित हो और उनके प्रयासों से आज हमारे पास इस प्रकार का एक सशक्त विधायी ढांचा है।

प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में, यह विधेयक औद्योगिक सुरक्षा और स्वास्थ्य के प्रति हमारी प्रतिबद्धता को और मजबूत करता है। अंत में, मैं सभी सदस्यों से निवेदन करती हूँ कि वे पक्ष और विपक्ष को भूलकर भारतवासियों की सुरक्षा को ध्यान में रखते हुए, इस विधेयक का समर्थन करें ताकि हम सभी मिलकर अपने देश के नागरिकों की सुरक्षा और विकास की दिशा में एक महत्वपूर्ण कदम आगे बढ़ा सकें। धन्यवाद।

श्री पीयूष गोयल: सभापति महोदय, धन्यवाद।

मैं तो हैरान हूँ कि ऐसा बिल, जिसमें वास्तव में कोई बहुत बड़ा बदलाव नहीं किया गया है, साधारणतः एक अच्छी व्यवस्था है, जो वर्षों से चल रही है। इसका जो मूल बिल है, जो मूल कानून है, वह वर्ष 1923 में बना था। माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी की आधुनिक सोच है कि देश को गुलामी की मानसिकता से निकलना चाहिए, पुरानी बातों को हम कब तक झेलते रहेंगे, कब तक पुराने तौर-तरीकों पर देश चलेगा। इसको मद्देनजर रखते हुए हमने कानून को अच्छे तरीके से देखा। जो अच्छी बातें थी, उन्हें यथासंभव कायम रखा। जहाँ हमें लगा कि कुछ सुधार हो सकता है, चाहे वह डेफिनेशन्स में हो, चाहे इन्सपेक्शन के प्रावधानों में हो, अलग-अलग प्रकार से इस कानून को, जो

लोग, स्टैकहोल्डर्स इसके साथ जुड़े हुए हैं, उन सबसे चर्चा करके आज के परिपेक्ष में इस कानून को सदन के समक्ष आपके माध्यम से रखा है।

सभापति महोदय, इसके बावजूद जब 19 माननीय सांसद इसकी चर्चा में हिस्सा लेते हैं, तो खुशी होती है कि हमारे माननीय सांसदों में इतनी चेतना है, इतना उत्साह है। थोड़ी-बहुत हैरानी भी होती है, क्योंकि इतनी ज्यादा बेबुनियाद बातें भी कुछ सांसदों ने रखीं। विपक्ष के तीन-चार सांसदों ने बार-बार भोपाल गैस ट्रैजिडी की बात की। मैं हैरान हूँ कि भोपाल गैस ट्रैजिडी बायलर बिल में कहां से आ गई? भोपाल गैस ट्रैजिडी का जो मूल कारण था, वह था कि गैस टैंक, जो मिथाइल आइसोसाइनेट स्टोर करता था, उसमें लीकेज हुई थी, उसके प्रेशर में दिक्कत आई थी और वह लीक हो गया था। उसमें शायद मेंटिनेंस के समय पानी घुस गया था। बाकी जो कारण होंगे, उनको, जो जांच कमेटी उस पर बैठी थी, उसने देखे ही होंगे। लेकिन, इसका बायलर से दूर-दूर तक, कोसों दूर तक कोई संबंध नहीं है। बायलर होता है, जहां स्टीम का इस्तेमाल करके हीट जनरेट होती है। उस हीट से फरनेस चलते हैं या अलग-अलग प्रकार के काम किए जाते हैं।

मैं सबसे पहले स्पष्ट कर दूँ कि अच्छा रहता, अगर थोड़ी और जानकारी या बिल का जो व्यापक स्वरूप है, उसको भी कुछ माननीय सांसद, जिन्होंने बेबुनियाद बातें की हैं, वे उसको अच्छी तरह से समझते। कुछ तो बहुत वरिष्ठ सांसद हैं, जिनका मैं बहुत सम्मान करता हूँ। उन्होंने भी जब भोपाल गैस ट्रैजिडी को इसके साथ जोड़ा, तो मैं बहुत ही हैरान हुआ।

खैर, be that as it may, जैसा कि मैंने कहा, गुलामी के माइंडसेट, कोलोनियल माइंडसेट, पुरानी सोच को, पुराने तौर-तरीकों को बदलने के लिए, अफसरशाही कम करने के लिए जो हमारी मूल सोच है, वह रिफॉर्म, परफॉर्म और ट्रांसफॉर्म की सोच है। माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी देश को बार-बार प्रोत्साहित करते हैं कि हम सबको, 140 करोड़ भारतवासियों को मिलकर एक आधुनिक भारत, एक विकसित भारत, एक समृद्ध भारत वर्ष 2047 तक बनाना है।

यह तब ही संभव है, जब पक्ष-विपक्ष, सत्तारूढ़ पार्टी, राज्य सरकारें और केंद्र सरकार, हम सब विश्वास के साथ हमारे उद्योग जगत के साथ अपना रवैया रखें। 'विश्वास' एक ऐसा शब्द है, जो

प्रधानमंत्री श्री नरेन्द्र मोदी जी हर देशवासी पर रखते हैं। इसीलिए, देशवासियों ने प्रधानमंत्री जी को तीसरी बार जिताकर तीसरी टर्म में तीन गुना तेज गति से, तीन गुना ज्यादा, तीन गुना और प्रभावशाली काम करने के लिए चुनकर भेजते हैं। माननीय प्रधानमंत्री जी उस पर खरे उतरकर देश को नई ऊंचाइयों पर लेकर जाने के लिए दिन-रात मेहनत करते हैं।

मित्रों, अगर वास्तव में इस कानून का मूल देखें, तो वर्ष 1863 में एक बड़ा सीरियस बायलर एक्सप्लोजन कोलकाता में हुआ था। उस दुर्घटना में कई सारी जानें गईं। इसके कारण लगा कि बायलर्स के इंस्पेक्शन के लिए कोई कानून लाना चाहिए, तो बंगाल की सरकार 1864 में, मेरे जन्म से ठीक सौ वर्ष पहले एक कानून लेकर आयी, जो स्टीम बायलर्स के इंस्पेक्शन को प्रोवाइड करता था। यहां से बायलर के कानून की गाथा शुरू हुई। उसके बाद सात अन्य राज्यों ने, जिन्हें उस समय प्रोविंसेज बोलते थे, अपने-अपने कानून बनाए। ये सभी कायदे कानून अलग-अलग थे। सातों राज्यों का कोई मेल नहीं था। उससे कठिनाई आती थी। कंसिस्टेंसी नहीं थी और इन अलग-अलग प्रावधानों की वजह से काम करने में दिक्कत न हो, उसकी वजह से उस समय की केंद्र सरकार ने एक कमेटी बायलर लॉ वर्ष 1920 में बनाई और उनके सुझावों के आधार पर वर्ष 1923 में इंडियन बायलर एक्ट तैयार किया गया, जो एक यूनिफार्म सेट ऑफ टेक्निकल रेग्यूलेशंस थे और मॉडल सेट ऑफ एडमिनिस्ट्रेटिव रूल्स देश भर में बायलर कानून को सामान्यतः लागू करने के हिसाब से बनाए गए। इसमें ध्यान दिया जाए कि ये जो एक्ट था, यह टेक्निकल मैटर्स पर ज्यादा निर्धारित था और एडमिनिस्ट्रेटिव रूल्स के आधार पर था। जिन्हें रेगुलेट करने की कोशिश की गई थी, वह टेक्निकल मैटर्स थे और रूल्स के माध्यम से एडमिनिस्ट्रेटिव प्रावधान बनाने का निर्णय हुआ। उसके बाद वर्षों-वर्षों तक इस कानून में छोटे-बड़े बदलाव आते रहे। वर्ष 2007 में इसमें एक व्यापक चर्चा करने के बाद बदलाव आया।

मैं आपके माध्यम से माननीय सदन को थोड़ा बहुत जरूर बताना चाहूंगा कि पिछली सरकारों के काम करने के ढंग और प्रधानमंत्री मोदी जी की सरकार के काम करने के ढंग में क्या फर्क है। मैं बताना चाहता हूं कि वर्ष 2007 में बदले गए कानूनों की शुरुआत कब हुई थी। 35 साल पहले वर्ष

1972 में सरकार ने एक हाई पॉवर कमेटी बनाई कि बायलर रेगुलेशन्स पुराने हो गए हैं, उनका व्यापक ओवर व्यू किया जाए। कम्प्रिहेंसिव रिव्यू ऑफ दि लॉज ऑन बायलर्स एंड अनफायर्ड प्रेशर वैसल्स के लिए हाई पॉवर कमेटी बनी। वर्ष 1974 में रिपोर्ट दी, जिसमें 21 अनुशंसाएं थीं। अंतरमंत्रालय चर्चा करके 16 अनुशंसाओं को स्वीकार किया गया। कैबिनेट ने वर्ष 1993 में यानी 1974 में स्वीकार किये गए प्रावधानों को वर्ष 1993 में 19 साल बाद पास किया। हम सभी को पता है कि उस समय किसकी सरकार थी।

सभापति जी, उस समय कांग्रेस की सरकार थी।

17.45 hrs

(Hon. Speaker in the Chair)

... (व्यवधान)

अध्यक्ष जी, मुझे समझने में मुश्किल हो रही है कि माननीय सदस्य अटल जी का नाम क्यों ले रहे हैं। उस समय आपने इमरजेंसी थोपी थी, जब आपके पास विपक्ष की भी कोई तकलीफ नहीं थी। आपने सभी पावर्स अपने पास रखी थीं। आपने विपक्ष को जेल में डाल दिया था। तब भी इनमें साहस नहीं था कि जिस कानून में सुधार इन्हीं की सरकार के नेता की दादी जी ने जो कमेटी बनाई थी, उसने जो सुझाव दिए थे, उस समय इमरजेंसी में सारी पॉवर्स होने के बावजूद, उन सुझावों को लागू नहीं कर पाईं। फिर वर्ष 1981 में उनकी सरकार आई, लेकिन कानून नहीं ला पाईं। वर्ष 1984 में इनके पिताजी आए, वे कानून नहीं ला सके। पांच साल तक 424 एमपीज की सरकार थी, लेकिन कानून लागू नहीं कर पाए। इनका इस तरह का ही काम करने का ढंग था कि लटकाओ, पेंडिंग रहने दो। इन्हें देश के सुधार की कहां पड़ी थी। खैर वर्ष 1994 में इंडियन बायलर अमेंडमेंट बिल राज्य सभा में पेश किया। राज्य सभा ने स्टैंडिंग कमेटी को बिल दिया गया। रिपोर्ट वर्ष 1995 में आई। फिर बोल दिया कि दोबारा परामर्श करेंगे और बिल लटका दिया। फिर वर्ष 1997 में एक्सपर्ट कमेटी बनाई। उस कमेटी ने फिर बिल राज्य सरकारों को भेज दिया। वर्ष 1999 में परामर्श के बाद कैबिनेट नोट बना और उसे सभी यूजर्स, स्टोक होल्डर्स से कंसल्ट करके अटल बिहारी वाजपेयी जी की सरकार बिल लाई।

अध्यक्ष जी, वर्ष 1972 से 1999, 27 साल तक कांग्रेस की सरकार बिल लटकाती रही। वर्ष 1999 में जो प्रावधान कांग्रेस के समय तय किए गए थे, अटल जी उन प्रावधानों की लोगों से चर्चा करके सदन में लाए। केबिनेट ने वर्ष 2000 में अप्रूव किया और उसे राज्य सरकारों से चर्चा करके सदन में जब पेश किया तो आपको हैरानी होगी कि उस समय कांग्रेस विपक्ष में थी, कांग्रेस ने खुद के बनाए प्रावधानों को अपोज किया। यानी जब वे सरकार में थे, तो कुछ सुझाव अच्छे लगे। उन्हें पेश किया। अटल जी को लगा कि कांग्रेस ने प्रावधान बनाए थे, इसलिए जरूर समर्थन करेंगे लेकिन कांग्रेस ने अपने प्रावधानों को ही अपोज कर दिया। अटल जी सर्वदलीय, सबको साथ लेकर चीजों को आगे बढ़ाते थे लेकिन इन्होंने उस बिल को भी पास नहीं होने दिया। उसके बाद जब वर्ष 2007 में कांग्रेस की सरकार वही कानून फिर लाई, तो विपक्ष में होने के बावजूद हमने समर्थन किया और उसे पास किया, क्योंकि हम देश हित को प्राथमिकता देते हैं। हमारे लिए देश सर्वप्रथम है। हमारे लिए राजनीति कोई साधन नहीं है कि हम हर चीज में नॉक-ड्रॉक करें या अपोज करें। मुझे खुशी है कि आज प्रो. सौगत रॉय जी ने इसका समर्थन किया। मुझे खुशी है कि प्रेमचन्द्रन जी ने अपनी बात कही और इसका समर्थन किया। मैं बताना चाहता था कि कैसे राजनीति ने इस देश का नुकसान किया है। विशेष कर इस प्रकार की राजनीति जो सत्ता में है तो एक सोच है और यदि विपक्ष में है तो दूसरी सोच है और हर चीज का अपोज करो, हर चीज में फेक नेरेटिव डालो, हर चीज में गलतफहमी पैदा करो। बायलर बिल में भोपाल गैस ट्रेजेडी की बात करो। इस प्रकार की जो छोटी सोच है, उस छोटी सोच में सुधार करने की आवश्यकता है।... (व्यवधान) आप ज्यादा उत्तेजित मत होइए। आपके पास कुछ बोलने के लिए नहीं था, क्योंकि इस बिल में कुछ आलोचना करने लायक था ही नहीं। यह वास्तव में सर्वसम्मति से पास करने वाला बिल है।

आज कई सारे विपक्ष के सांसदों ने यह बात रखी कि आपने थर्ड पार्टी इंस्पेक्टर को क्यों अलाऊ किया? थर्ड पार्टी इंस्पेक्शन करने से सेफ्टी के साथ कम्प्रोमाइज कर दिया। मैं तो हैरान हूं, हमने इस बिल में कोई बदलाव नहीं किया है। थर्ड पार्टी इंस्पेक्शन वर्ष 2007 के कानून में आया। उस समय आप लोगों की, कांग्रेस की सरकार थी, जिसमें डीएमके और बाकी सभी मित्र पक्ष सभी

समर्थन करते थे। आज आप अपने आप की ही आलोचना कर रहे हैं। यह कानून आप लाए थे। हमने तो उसी कानून को आगे बढ़ाया है। उल्टे, थर्ड पार्टी को हमने और मजबूत किया है। जो टेक्निकल एक्सपर्ट्स चेक करते हैं, उनके ऊपर एक ओवरसाइट कैसे हो, किस प्रकार से अच्छे लोग काम करें, अफसरशाही हावी न हो जाए, हम तो इसके लिए काम कर रहे हैं।

महोदय, प्रेमचन्द्रन जी ने 'ईज ऑफ डूइंग बिजनेस' के लिए आलोचना की। यह हो सकता है कि केरल में वे बिजनेसेज में अड़चनें डालना चाहते हों, वह एक अलग बात है। पर, मुझे लगता है कि आज 'ईज ऑफ डूइंग बिजनेस' और 'ईज ऑफ लिविंग' पूरे देश की धारणा बन चुकी है। यह आज के समय की मांग है। इस समय की मांग के परिप्रेक्ष्य में मोदी जी आज देश में बड़े-बड़े परिवर्तन कर रहे हैं।

महोदय, यह भी कहा गया कि छः महीने में इंस्पेक्टरों को भेजा जाए। मैंने तो अपना सिर पटका कि कमाल है, क्या आप चाहते हैं कि हर छः महीने में सरकारी अफसर और इंस्पेक्टरों अन्दर जाए और बिजनेस को तकलीफ दे? क्या आप चाहते हैं कि लोग यहां पर निवेश न करें? क्या आप चाहते हैं कि देश में फिर आपके समय जैसी महंगाई हो और यह देश एक पिछड़ा देश बन जाए? यह स्वाभाविक था और यही कारण रहे होंगे कि वर्ष 2004 से वर्ष 2014 तक हमने देखा कि देश कैसे एक मजबूत अर्थव्यवस्था से एक कमजोर अर्थव्यवस्था बन गया। वर्ष 2004 में हमने देखा था कि अटल जी ने इस देश को इतनी मजबूत व्यवस्था में छोड़ा था। उस समय high growth rate, low inflation, high foreign currency reserves, strong macroeconomic fundamentals, ये चिदम्बरम जी को, मनमोहन सिंह जी को विरासत में मिले थे और उन्होंने वर्ष 2014 में मोदी जी के लिए क्या छोड़ा - एक 'फ्रैजाइल फाइव' इकोनॉमी, एक कमजोर अर्थव्यवस्था, जहां ग्रोथ 4 प्रतिशत थी और महंगाई 8 प्रतिशत थी। उस समय बैंक जर्जर हालत में थे, फॉरेन एक्सचेंज क्राइसिस थी... (व्यवधान) आपने आज जो सोच दिखाई, इसी सोच ने देश को दस सालों में पिछड़ा बना दिया। इसी सोच ने यह हालत कर दी थी कि भारत का पासपोर्ट लेकर अगर दुनिया में कहीं जाते थे तो वहां कोई इज्जत नहीं मिलती थी। पर, आज आप दुनिया में किधर भी जाएं।... (व्यवधान)

अध्यक्ष महोदय, ऑस्ट्रेलिया के एक प्रमुख राजनीतिज्ञ साउथ ऑस्ट्रेलिया के प्रीमियर भारत आए थे। वे आज सुबह मुझसे मिले। शायद वे अभी स्पीकर सर के पास भी आए थे। भारत के साथ व्यापार करने की उनकी बहुत इच्छा है। उन्हें इसका बहुत उत्साह है कि वे भारत के साथ संबंध बढ़ाएं।... (व्यवधान) आज दुनिया भर के देश भारत के साथ संबंध बढ़ाना चाहते हैं, क्योंकि आज उन्हें भारत में ताकत दिखती है।... (व्यवधान) आज उन्हें दिखता है कि भारत एक विकसित देश बनता जा रहा है।... (व्यवधान) उनको आज यह दिखता है कि कैसे आज भारत तेज गति से दुनिया में विकास में सर्वप्रथम देश बनने जा रहा है। आज बड़े-बड़े सात प्रमुख देश भारत के साथ द्विपक्षीय व्यापार समझौता करके व्यापार बढ़ाना चाहते हैं क्योंकि उन्हें आज 'ईज ऑफ डूइंग बिजनेस' दिखता है। उनको दिखता है कि यहां एक डिसाइसिव लीडरशिप है, एक ऐसा नेतृत्व, जो निर्णय ले सके, कोई कमजोर नेतृत्व नहीं और एक ऐसा नेतृत्व नहीं, जिसकी पार्टी का एक छोटा-सा पदाधिकारी कैबिनेट और प्रधान मंत्री के निर्णय को प्रेस के सामने फाड़ कर उसकी धज्जियां उड़ा दे।... (व्यवधान) आज का देश वह देश नहीं है। आज के प्रधान मंत्री में ताकत है। आज के प्रधान मंत्री, आज की सरकार जब निर्णय लेती है तो वह देशहित में और जनहित में निर्णय लेती है। इसलिए बायलर के कानून में सुधार, देशहित, हमारे कामगारों का हित, देश के छोटे-बड़े उद्योगों का हित, इन सबको देखते हुए इस प्रकार के कानून देश में लाए जा रहे हैं।

महोदय, कुछ मित्रों ने यह कहने की कोशिश की कि इसमें एग्जक्यूटिव पॉवर्स बहुत ज्यादा दे दी गयी हैं। जब हम किसी कानून को डीक्रिमिनलाइज करते हैं, जब हम उसमें से जेल जाने के प्रावधान को सरल करते हैं, तो यह स्वाभाविक है कि कोई न कोई तो व्यवस्था आएगी। वह सरल व्यवस्था, उसके लिए हमने फाइन को बदलकर एक पेनेल्टी में कन्वर्ट किया, जिससे उन्हें न्यायालयों के चक्कर न लगाने पड़ें।

कुछ मित्रों ने तो यहां तक कहा कि आपने हाई कोर्ट में अपील करने का प्रावधान हटा दिया। मुझे लगता है कि शुरुआत में ही किसी पहले या दूसरे स्पीकर ने यह बात की थी कि आपने हाई कोर्ट में अपील का प्रावधान निकाल दिया और जो निर्णय लिया जाएगा, वह फाइनल माना जाएगा। मैं

हैरान हूँ कि आप ज़रा पढ़ तो लीजिए। यह जो प्रावधान है, जिसमें इंस्पेक्टर या चीफ इंस्पेक्टर जो निर्णय लेगा, वह फाइनल होगा। इसके ऊपर कोर्ट में और किसी अपील में नहीं जा सकते हैं। यह दिसंबर, 2024 को राज्य सभा में पास हुआ, यह आज लोक सभा में पास हुए कानून में नहीं है। यह वर्ष 1960 में पास हुआ था। ... (व्यवधान) सन् 1960 में किसकी सरकार थी? ... (व्यवधान) यानी परदादा की सरकार थी। पिताजी नहीं, दादी नहीं, परदादा की सरकार सन् 1960 में थी। ... (व्यवधान) सन् 1960 में यह प्रावधान लाया गया, फाइनेलिटी ऑफ द ऑर्डर ऑफ द इंस्पेक्टर। इंस्पेक्टर जो ऑर्डर दे, वह फाइनल है और उसके ऊपर कोई अपील का प्रावधान नहीं है। मुझे लगता है कि नेहरू जी ने अच्छा काम किया था। हमने उनका सम्मान किया। हम आपकी तरह नहीं हैं कि हर चीज़ की आलोचना करें। अच्छा प्रावधान लाए थे, तब से चला आ रहा है, हमने भी उसको आगे बढ़ाया है। यह अच्छी बात है। पता नहीं, ये चाहते हैं कि और 20-30 सालों तक हमारे छोटे उद्योगपतियों को कोर्टों के धक्के खिलाएं। शायद यह इनकी मानसिक सोच हो, तो देश के जितने व्यापारी, जितने छोटे-बड़े उद्योग चलाते हैं, एमएसएमई सभी को मैं आपके माध्यम से चेतावनी देना चाहता हूँ कि इनसे डरें, इनकी राज्य सरकारों से डरें, क्योंकि इनकी सोच इतनी दकियानूसी है। इनकी सोच इतनी बैकवर्ड है। इनकी सोच अफसरशाही की सोच है। ये सरलता नहीं चाहते हैं। ये नहीं चाहते कि उद्योग जगत पनपे। ये नहीं चाहते कि कानून में सरलता हो। ... (व्यवधान) दूसरा, किसी ने बताया कि टाइमलाइंस नहीं दी गई हैं। क्या टाइमलाइंस कभी कानून में लिखी जाती हैं? इतने साल सरकार चलाई, नो वंडर, देश का इतना बुरा हाल है, इनको सरकार चलाना ही नहीं आता है। इतने साल सरकार चला कर आपको इतनी समझ नहीं है कि रूल्स बनते हैं, रेगुलेशंस बनते हैं, वे भी पार्लियामेंट में पेश होते हैं, उसमें भी चर्चा हो सकती है। उसमें टाइमलाइंस दिए जाते हैं। ... (व्यवधान) टाइमलाइंस रेगुलेशंस में बनते हैं। ... (व्यवधान) रेगुलेशन में टाइमलाइंस दिए जाते हैं। ... (व्यवधान) हरेक चीज़ में टाइमलाइन रेगुलेशन में दिया गया है और उसका प्रावधान रेगुलेशन में रहेगा। ... (व्यवधान)

माननीय अध्यक्ष: माननीय मंत्री जी विषय पर बोल रहे हैं। आपने जो कहा है, वे उसका जवाब दे रहे

हैं।

... (व्यवधान)

श्री पीयूष गोयल: अध्यक्ष जी, देखिए ये कितने विचलित हो गए हैं। ... (व्यवधान) जब उनकी नाकामियां सामने आईं तो ये कितने विचलित हो गए हैं। ... (व्यवधान) अगर छोटा सा बिल था, तो इतनी सारे स्पीकर्स ने इतनी सारी बातें रखी क्यों? ... (व्यवधान)

माननीय अध्यक्ष: सभा का समय इस विधेयक के पारित होने और विचार तक बढ़ा दिया जाए।

... (व्यवधान)

17.59 hrs

At this stage Shri B. Manickam Tagore, Shri Abhay Kumar Sinha, Prof Sougata Ray and some other hon. Members left the House.

श्री पीयूष गोयल: जब आपकी नाकामियों का पर्दाफाश हुआ तो आप भाग गए। ... (व्यवधान) आप में इतनी हिम्मत नहीं है कि असलियत को सुन सकें। ... (व्यवधान)

18.00 hrs

अध्यक्ष जी, इस प्रकार भागने से कोई सच्चाई बदल नहीं सकती है। इनकी नाकामियाँ देश ने देखी हैं। इनकी नाकामियों का पर्दाफाश बार-बार हो रहा है।... (व्यवधान)

अध्यक्ष जी, यह देखिए कि आज क्या हालत है। सच्चाई सहन नहीं होती है। ... (व्यवधान) इनकी नाकामियों का पर्दाफाश होता है। इनको सुनने की भी क्षमता नहीं है। आज विपक्ष में कितनी दुर्बलता है, यह देशवासियों के समक्ष आता है।

अध्यक्ष जी, दो-चार बातें ही बोल कर मैं विराम देता हूँ। विपक्ष के लोग सुनने के लिए ही नहीं हैं। ... (व्यवधान) कुछ माननीय मित्रों ने कहा कि सरकार ने राज्यों की पावर छीन ली है। राज्यों की पावर्स में हमने कोई बदलाव नहीं किया है। जहां तक सिर्फ और सिर्फ वेल नॉन मैन्युफैक्चर की बात है, जो प्रावधान पहले से ही केंद्र सरकार के पास था, सिर्फ और सिर्फ वह केंद्र सरकार के पास है। इसके बाकी सभी प्रावधान राज्य सरकार ही लागू करती है। प्रधानमंत्री नरेन्द्र मोदी जी कोऑपरेटिव

फेडरलिज्म में विश्वास करते हैं। इसके सभी प्रावधान राज्यों के हाथ में दिये गए हैं।

अध्यक्ष जी, कुछ लोगों ने सेल्फ सर्टिफिकेशन की बात कही। मैं समझता हूँ कि इनकी बातों में कितना अंतर्विरोध है। एक तरफ वे बोलते हैं कि इंस्पेक्टर को छह महीने में जाना चाहिए, कोई बोलता है कि सेल्फ सर्टिफिकेशन अलाऊ नहीं होना चाहिए, कोई कहता है कि ऐसा होना चाहिए। हम समझ ही नहीं पा रहे हैं कि इनके मन में क्या है। मैं समझता हूँ कि अगर हम अपने उद्योग जगत एवं एमएसएमई पर विश्वास करते हैं तो यह इस देश के लिए जरूरी है। सरकार और मोदी जी का बड़प्पन है। जब तक सरकार अपनी जनता पर विश्वास नहीं करेगी, तब तक जनता का भी विश्वास सरकार जीत नहीं पाएगी। इसलिए, हमने लोगों पर विश्वास किया है। टेक्निकल इंस्पेक्शन थर्ड पार्टी से करके हमने पूरी छूट दी है कि अच्छे लोग इस व्यवस्था के साथ जुड़ें। वे इंस्पेक्ट करें, सर्टिफाई करें और अप्रूव करें। सभी स्टेकहोल्डर्स से चर्चा करने के बाद यह बिल लाया गया है। इसमें राज्य सरकार के पावर को किसी प्रकार से टच नहीं किया गया है। छोटे लोगों को और सुविधाएं दी गई हैं। उनके लिए सरलता रखी गई है। प्रोसीजर को सरल किया गया है। सेफ्टी की सर्वप्रथम चिंता की गई है कि कैसे सेफ्टी अच्छी हो। कुछ लोगों ने कहा कि एन्वायरन्मेंट के कोई प्रावधान नहीं है। मैं सोचने लग गया कि एन्वायरन्मेंट का प्रावधान बायलर सेफ्टी के लॉ में हो, यह किस प्रकार की चर्चा चल रही है। एन्वायरन्मेंट के कानून अलग होते हैं। क्या हर कानून में आप एन्वायरन्मेंट को लाना चाहेंगे, जिससे लोग अपना व्यापार ही नहीं कर सकें, उद्योग ही नहीं चला सकें? एन्वायरन्मेंट, प्रदूषण या जलवायु परिवर्तन के प्रति जो संवेदना इस सरकार की है, शायद ही दुनिया में कोई सरकार इतनी संवेदनशीलता पर्यावरण के प्रति दिखाती हो। हर कानून में उसको थोपा नहीं जा सकता है। उसके लिए अलग कानून है।

अध्यक्ष जी, वैसे यह बड़ा अच्छा कानून है। हमने डेफिनेशन्स को सुधार किया है। पहले की वर्षों में स्टेट गवर्नमेंट की डेफिनेशन ही नहीं थी। वर्ष 1923 में स्टेट गवर्नमेंट नहीं थी, इसलिए स्टेट गवर्नमेंट की डेफिनेशन नहीं थी। इनकी सरकार 50-60 वर्षों तक रही, लेकिन इनको यह भी ध्यान नहीं आया कि स्टेट गवर्नमेंट की डेफिनेशन तो डाल दे। अभी इस प्रकार की जो गैप्स थीं, उनको

हमने भरा है। हमने एक ऐसा कानून लाया है, जिसमें रिडन्डेंट या ऑब्सल्यूट, आज की परिप्रेक्ष्य में जिसकी जरूरत नहीं है, उनको निकाल दिया गया है।

उन अनुच्छेदों को निकाल दिया गया है। चैप्टर्स और प्रोविजन्स को बड़े व्यवस्थित तरीके से रीक्लासीफाई किया है, तो रीडेबिलिटी अच्छी है, समझना सरल है। सिर्फ चार प्रावधान, जहां क्रिमिनल एक्शन है, वे रखे गए हैं, क्योंकि लोगों की सेफ्टी वर्कर्स की सेफ्टी और हेल्थ को मद्देनजर रखते हुए बाकी सबको डीक्रिमिनलाइज्ड कर दिया गया है। सेंट्रल गवर्नमेंट के पास अब सिर्फ यह पॉवर्स रखी हैं कि राज्य सरकारों के साथ मिलकर अच्छे तरीके बायलर्स की व्यवस्था का हम निरीक्षण कर सकें। सरल कानून, पढ़ने में आसान, उसको लागू करना आसान हो और लोगों के जीवन में तकलीफें कम हों, इसको मद्देनजर रखते एक अच्छा कानून माननीय मोदी जी की सरकार लाई है। हम इसे सर्वसम्मति से पारित करें, यह मेरा सदन से अनुरोध है।... (व्यवधान)

माननीय अध्यक्ष: प्रश्न यह है:

“कि बायलरों का विनियमन, वाष्प-बायलरों के विस्फोटन के खतरे से लोगों के जीवन और संपत्ति की सुरक्षा का उपबंध करने तथा देश में रजिस्ट्रीकरण में एकरूपता और बायलरों के विनिर्माण, परिनिर्माण तथा उपयोग के दौरान निरीक्षण के लिए और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब सभा विधेयक पर खंडवार विचार करेगी।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 2 से 45 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 45 विधेयक में जोड़ दिए गए।

CLAUSE 1

Short title, commencement
and application

माननीय अध्यक्ष: मंत्री जी, संशोधन संख्या 2 प्रस्तुत कीजिए।

Amendment made:

Page 1, line 5,-

<i>for</i>	“2024”
<i>substitute</i>	“2025”. (2)
	(Shri Piyush Goyal)

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 1, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 1, यथा संशोधित, विधेयक में जोड़ दिया गया।

ENACTMENT FORMULA

माननीय अध्यक्ष: मंत्री जी, संशोधन संख्या 1 प्रस्तुत कीजिए।

Amendment made:

Page 1, line 1,-

<i>for</i>	“Seventy-fifty”
<i>substitute</i>	“Seventy-sixth”. (1)
	(Shri Piyush Goyal)

माननीय अध्यक्ष: प्रश्न यह है:

“कि अधिनियमन सूत्र, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

अधिनियमन सूत्र, यथा संशोधित, विधेयक में जोड़ दिया गया।

विधेयक का पूरा नाम विधेयक में जोड़ दिया गया।

माननीय अध्यक्ष: माननीय मंत्री जी, यह प्रस्ताव करें कि विधेयक को यथा संशोधित पारित किया जाए।

SHRI PIYUSH GOYAL: I beg to move:

“That the Bill, as amended, be passed”

माननीय अध्यक्ष: प्रश्न यह है:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: सभा की कार्यवाही बुधवार, दिनांक 26 मार्च, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.09 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Wednesday, March 26, 2025/Chaitra 05, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	351
2	Dr. D. Purandeswari	355
3	Dr. Gumma Thanuja Rani	345
4	Dr. Prabha Mallikarjun	359
5	Dr. Prashant Yadaorao Padole	353
6	Shri Abhay Kumar Sinha	360
7	Shri Anand Bhadauria	359
8	Shri Anup Sanjay Dhotre	344
9	Shri Bapi Haldar	343
10	Shri Benny Behanan	358
11	Shri Bhumare Sandipanrao Asaram	357
12	Shri C N Annadurai	345
13	Shri G Lakshminarayana	352
14	Shri Konda Vishweshwar Reddy	341
15	Shri Manish Jaiswal	346
16	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	348
17	Shri Rajabhau Parag Prakash Waje	356
18	Shri Raju Bista	349
19	Shri Ramasahayam Raghuram Reddy	347
20	Shri Shashank Mani	351
21	Shri Suresh Kumar Kashyap	354
22	Shri Trivendra Singh Rawat	342
23	Shri V K Sreekandan	350
24	Smt. Delkar Kalaben Mohanbhai	357
25	Smt. Jyotsna Charandas Mahant	353

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	3977
2	Adv. Adoor Prakash	4016
3	Adv. Chandra Shekhar	4079
4	Com. Selvaraj V	3964, 3925
5	Dr. Alok Kumar Suman	4072
6	Dr. Amar Singh	4103
7	Dr. Amol Ramsing Kolhe	3929
8	Dr. Anand Kumar	4039
9	Dr. Bachhav Shobha Dinesh	4077
10	Dr. Bholu Singh	3994
11	Dr. Byreddy Shabari	3951
12	Dr. C M Ramesh	3969
13	Dr. D Ravi Kumar	4107
14	Dr. Ganapathy Rajkumar P	3954
15	Dr. Hemant Vishnu Savara	3957
16	Dr. Jayanta Kumar Roy	3988
17	Dr. K Sudhakar	3968, 3962
18	Dr. Kadiyam Kavya	4070
19	Dr. Kalanidhi Veeraswamy	3950
20	Dr. Kalyan Vaijinathrao Kale	4086
21	Dr. Kirsan Namdeo	3973
22	Dr. M K Vishnu Prasad	3990
23	Dr. M P Abdussamad Samadani	4063, 3934
24	Dr. Mallu Ravi	4133
25	Dr. Manna Lal Rawat	4056, 3962
26	Dr. Nishikant Dubey	4017, 4038
27	Dr. Rajeev Bharadwaj	3985, 3912

28	Dr. Rajesh Mishra	3940, 3933, 3962
29	Dr. Rajkumar Sangwan	3987
30	Dr. Sambit Patra	3943
31	Dr. Sanjay Jaiswal	3993
32	Dr. Shashi Tharoor	4011
33	Dr. Shrikant Eknath Shinde	4012
34	Dr. T Sumathy Alias Thamizhachi Thangapandian	3928
35	Dr. Thirumaavalavan Tholkappiyan	4125
36	Dr. Vinod Kumar Bind	3953, 3934
37	Km. Sudha R	3972
38	Kumari Selja	4106
39	Md. Rakibul Hussain	3918
40	Mr Pathan Yusuf	3926
41	Ms Iqra Choudhary	4074
42	Ms Kangna Ranaut	4089
43	Ms. Bansuri Swaraj	4140
44	Ms. Praniti Sushilkumar Shinde	4068
45	Ms. S Jothimani	4065
46	Prof. Sougata Ray	4048
47	Prof. Varsha Eknath Gaikwad	3929
48	Shri Chhotelal	4004
49	Shri Selvaganapathi T.M.	4042
50	Shri Aashtikar Patil Nagesh Bapurao	4108
51	Shri Adhikari Deepak Dev	4015
52	Shri Adhikari Soumendu	4045
53	Shri Aditya Yadav	4058
54	Shri Ajay Bhatt	3952
55	Shri Ajendra Singh Lodhi	4123
56	Shri Alok Sharma	4049, 3933, 3962

57	Shri Amra Ram	4028
58	Shri Amrinder Singh Raja Warring	4109
59	Shri Ananta Nayak	4059
60	Shri Anil Yeshwant Desai	3978
61	Shri Anoop Pradhan Valmiki	3953, 3936
62	Shri Anto Antony	4050
63	Shri Anurag Sharma	3992
64	Shri Anurag Singh Thakur	3912
65	Shri Appalanaidu Kalisetti	4090
66	Shri Arun Bharti	3939
67	Shri Arun Govil	3999, 3962, 3933
68	Shri Arun Kumar Sagar	3963
69	Shri Arvind Dharmapuri	4001
70	Shri Arvind Ganpat Sawant	3984
71	Shri Asaduddin Owaisi	4020
72	Shri Ashok Kumar Rawat	3955
73	Shri Azad Kirti Jha	3932
74	Shri B K Parthasarathi	4073
75	Shri B Y Raghavendra	3980
76	Shri Baijayant Panda	4047
77	Shri Bajrang Manohar Sonwane	4082
78	Shri Balabhadra Majhi	4049, 4017, 3940
79	Shri Balashowry Vallabhaneni	3946
80	Shri Balya Mama Suresh Gopinath Mhatre	3997
81	Shri Bastipati Nagaraju	4036, 4001
82	Shri Bhajan Lal Jatav	4135
83	Shri Bhartruhari Mahtab	4017
84	Shri Bhaskar Murlidhar Bhagare	3929
85	Shri Bhausahab Rajaram Wakchaure	4095

86	Shri Bhojraj Nag	4066, 3999, 3962
87	Shri Bibhu Prasad Tarai	3953
88	Shri Bidyut Baran Mahato	4124, 3940
89	Shri Brijendra Singh Ola	3914
90	Shri Brijmohan Agrawal	4019
91	Shri Buntty Vivek Sahu	4087, 3953
92	Shri C N Annadurai	4024
93	Shri Captain Brijesh Chowta	3938
94	Shri Captain Viriato Fernandes	4018
95	Shri Chamala Kiran Kumar Reddy	4097, 4010
96	Shri Chandan Chauhan	4017, 4038
97	Shri Chandra Prakash Choudhary	3920
98	Shri Chandra Prakash Joshi	4138
99	Shri Charanjit Singh Channi	4026
100	Shri Chavan Ravindra Vasantao	4120, 3970
101	Shri Chavda Vinod Lakhamshi	4032, 3999
102	Shri Chhatrapal Singh Gangwar	4085
103	Shri Chintamani Maharaj	3999, 3962, 3933
104	Shri Daggumalla Prasada Rao	4113, 4013
105	Shri Damodar Agrawal	3962, 3933
106	Shri Darshan Singh Choudhary	4069, 4103
107	Shri Devusinh Chauhan	4114
108	Shri Dhairyasheel Sambhajirao Mane	3970, 4120
109	Shri Dharambir Singh	4102, 3962
110	Shri Dharmendra Yadav	3998
111	Shri Dhaval Laxmanbhai Patel	3916
112	Shri Dileshwar Kamait	3936, 3953
113	Shri Dilip Saikia	4014
114	Shri Dineshbhai Makwana	3940, 3967
115	Shri Dulu Mahato	4034, 3940, 3962

116	Shri Durai Vaiko	4051
117	Shri E T Mohammed Basheer	4075
118	Shri Eatala Rajender	3974
119	Shri Eswarasamy K	3982
120	Shri G Kumar Naik	4137
121	Shri G M Harish Balayogi	4057
122	Shri Gajendra Singh Patel	3967, 3933, 3962
123	Shri Gaurav Gogoi	3922
124	Shri Godam Nagesh	3979
125	Shri Gopal Jee Thakur	4131
126	Shri Gurjeet Singh Aujla	4023
127	Shri Gurmeet Singh Meet Hayer	3915, 4003
128	Shri Gyaneshwar Patil	4128
129	Shri Hanuman Beniwal	4006
130	Shri Haribhai Patel	3956
131	Shri Hasmukhbhai Somabhai Patel	3961, 4049
132	Shri Hibi Eden	3927
133	Shri Imran Masood	4009
134	Shri Jagannath Sarkar	4091
135	Shri Jagdambika Pal	4092
136	Shri Jai Prakash	3981
137	Shri Janardan Mishra	3933, 3962
138	Shri Janardan Singh Sigriwal	3930
139	Shri Jashubhai Bhilubhai Rathva	3953, 3934
140	Shri Jaswantsinh Sumanbhai Bhabhor	3940, 3967, 3962, 3933
141	Shri Jitendra Kumar Dohare	4104
142	Shri Joyanta Basumatary	4060
143	Shri Jugal Kishore	3936, 4049
144	Shri K C Venugopal	4052
145	Shri K Radhakrishnan	3931

146	Shri Kalyan Banerjee	4105
147	Shri Kamakhya Prasad Tasa	4003
148	Shri Kanwar Singh Tanwar	3967, 3933
149	Shri Kaushalendra Kumar	4101
150	Shri Kesineni Sivanath	4043
151	Shri Khagen Murmu	3940, 3933
152	Shri Kodikunnil Suresh	3996
153	Shri Kota Srinivasa Poojary	3942
154	Shri Kripanath Mallah	3993
155	Shri Krishna Prasad Tenneti	4054
156	Shri Kuldeep Indora	4127
157	Shri Kunduru Raghuveer	4007
158	Shri Lavu Sri Krishna Devarayalu	4013
159	Shri Lumba Ram Chaudhary	4038, 3940, 3962
160	Shri M K Raghavan	4067
161	Shri Maddila Gurumoorthy	4041
162	Shri Madhavaneni Raghunandan Rao	4008
163	Shri Magunta Sreenivasulu Reddy	4030
164	Shri Mahesh Kashyap	4126
165	Shri Malaiyarasan D	3945
166	Shri Mani A	4061
167	Shri Manickam Tagore B	4044, 3971
168	Shri Manish Tewari	3911
169	Shri Matheswaran V S	3976
170	Shri Mitesh Patel Bakabhai	3961, 4049
171	Shri Mohite Patil Dhairyasheel Rajsinh	3929
172	Shri Mohmad Haneefa	4078
173	Shri Mukesh Rajput	4049, 3953
174	Shri Mukeshkumar Chandrakaant Dalal	4112
175	Shri Murari Lal Meena	3919

176	Shri N K Premachandran	4132
177	Shri Naba Charan Majhi	4049, 3957, 3967, 3962
178	Shri Naresh Ganpat Mhaske	4012
179	Shri Navaskani K	4022, 4024
180	Shri Naveen Jindal	3959
181	Shri Nilesh Dnyandev Lanke	3929
182	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	3944
183	Shri P C Mohan	4031
184	Shri P P Chaudhary	4122, 3957, 3933
185	Shri P V Midhun Reddy	4046
186	Shri Parbhubhai Nagarbhai Vasava	3936
187	Shri Parshottambhai Rupala	4111
188	Shri Patel Umeshbhai Babubhai	4088
189	Shri Prabhakar Reddy Vemireddy	3949
190	Shri Pradeep Purohit	4081
191	Shri Pradyut Bordoloi	4055
192	Shri Pratap Chandra Sarangi	3934, 3953
193	Shri Praveen Patel	3962, 3933
194	Shri Pushpendra Saroj	4005
195	Shri Putta Mahesh Kumar	4003
196	Shri R K Chaudhary	3937
197	Shri Rahul Kaswan	4002
198	Shri Raja A	3923
199	Shri Raja Ram Singh	3947
200	Shri Rajeev Rai	3975
201	Shri Rajesh Naranbhai Chudasama	3934
202	Shri Rajesh Ranjan	4129
203	Shri Rajesh Verma	4012
204	Shri Rajkumar Chahar	3979

205	Shri Rajkumar Roat	3917
206	Shri Rajmohan Unnithan	3952
207	Shri Ram Shiromani Verma	4093
208	Shri Ramashankar Rajbhar	4117
209	Shri Ramvir Singh Bidhuri	4035
210	Shri Ranjit Dutta	4130
211	Shri Ravindra Dattaram Waikar	4012
212	Shri Rudra Narayan Pany	4096
213	Shri S Jagathratchakan	3966
214	Shri Sachithanantham R	4100
215	Shri Sanjay Dina Patil	3929
216	Shri Sanjay Haribhau Jadhav	4027
217	Shri Sanjay Uttamrao Deshmukh	3944
218	Shri Saptagiri Sankar Ulaka	4025
219	Shri Sasikanth Senthil	3935
220	Shri Satish Kumar Gautam	3995
221	Shri Satpal Brahamchari	4021
222	Shri Selvam G	4024, 4022
223	Shri Shankar Lalwani	4000
224	Shri Shrirang Appa Chandu Barne	4115, 3998, 3967, 3933
225	Shri Shyamkumar Daulat Barve	4071
226	Shri Sribharat Mathukumilli	4033
227	Shri Subbarayan K	3925, 3964
228	Shri Sudama Prasad	4076
229	Shri Sudhakar Singh	4136
230	Shri Sudheer Gupta	4120, 3970
231	Shri Sukanta Kumar Panigrahi	4094
232	Shri Sukhdeo Bhagat	4119
233	Shri Sunil Kumar	3948
234	Shri Suresh Kumar Shetkar	4010

235	Shri T R Baalu	4139
236	Shri Tangella Uday Srinivas	4053
237	Shri Tanuj Punia	3991
238	Shri Tapir Gao	4134, 4114
239	Shri Tatkare Sunil Dattatrey	4083
240	Shri Tejasvi Surya	3921
241	Shri Tharaniventhan M S	4062
242	Shri Ummeda Ram Beniwal	3941
243	Shri Utkarsh Verma Madhur	4064
244	Shri Vamsi Krishna Gaddam	4098
245	Shri Vijay Baghel	3961
246	Shri Vijayakumar Alias Vijay Vasanth	3971, 4044
247	Shri Virendra Singh	4084
248	Shri Vishaldada Prakashbapu Patil	4037
249	Shri Vishnu Datt Sharma	3983
250	Shri Vishnu Dayal Ram	3924
251	Shri Vishweshwar Hegde Kageri	3989, 3961
252	Shri Y S Avinash Reddy	3960
253	Shri Yaduveer Wadiyar	4116
254	Shri Yogender Chandolia	3933
255	Shri Zia Ur Rehman	4029, 4004
256	Smt. Aparajita Sarangi	3957, 3933
257	Smt. Bharti Pardhi	4115, 3998, 3967, 3933
258	Smt. D K Aruna	4097, 4010
259	Smt. Dhanorkar Pratibha Suresh	4110
260	Smt. Hema Malini	4118
261	Smt. Kamaljeet Sehrawat	3961, 4049
262	Smt. Lovely Anand	4099
263	Smt. Mahima Kumari Mewar	3967, 3962
264	Smt. Manju Sharma	4040

265	Smt. Poonamben Hematbhai Maadam	4000, 3953
266	Smt. Pratima Mondal	4121
267	Smt. Roopkumari Choudhary	3913, 4066, 3962, 3933
268	Smt. Sandhya Ray	3965
269	Smt. Sangeeta Kumari Singh Deo	3986
270	Smt. Sanjna Jatav	3958
271	Smt. Shambhavi	4012
272	Smt. Shobhanaben Mahendrasinh Baraiya	4066
273	Smt. Smita Uday Wagh	3957
274	Smt. Supriya Sule	3929
275	Thiru D M Kathir Anand	4080

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 344, 346, 347, 358, 360
Commerce and Industry	: 352
Cooperation	:
Fisheries, Animal Husbandry and Dairying	: 341, 355, 356
Heavy Industries	:
Home Affairs	: 342
Panchayati Raj	:
Rural Development	: 343, 345, 349, 350, 357, 359
Social Justice and Empowerment	: 348, 351
Steel	: 353
Textiles	: 354

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 3913, 3915, 3916, 3918, 3919, 3920, 3921, 3929, 3931, 3933, 3934, 3935, 3936, 3942, 3949, 3955, 3963, 3971, 3978, 4011, 4013, 4016, 4018, 4024, 4030, 4035, 4037, 4043, 4057, 4062, 4063, 4064, 4072, 4085, 4086, 4091, 4092, 4093, 4095, 4098, 4100, 4101, 4103, 4104, 4106, 4108, 4111, 4112, 4114, 4115, 4116, 4123, 4135, 4136
Commerce and Industry	: 3924, 3925, 3939, 3952, 3964, 3970, 4010, 4015, 4022, 4023, 4027, 4029, 4033, 4042, 4046, 4067, 4071, 4078, 4080, 4082, 4090, 4097, 4099, 4105, 4121, 4129, 4130, 4133, 4137
Cooperation	: 3954, 3984, 3995, 4019, 4026, 4038, 4068, 4094
Fisheries, Animal Husbandry and Dairying	: 3932, 3938, 3943, 3946, 3957, 3958, 3960, 3965, 3967, 3973, 3974, 3979, 3985, 3990, 3993, 4000, 4021, 4031, 4036, 4039, 4044, 4047, 4048, 4058, 4059, 4066, 4075, 4076, 4088, 4125, 4127, 4139
Heavy Industries	: 3956, 4004, 4041, 4102
Home Affairs	: 3911, 3944, 3972, 3977, 3986, 3989, 3994, 4003, 4007, 4014, 4017, 4050, 4079, 4120, 4126
Panchayati Raj	: 3928, 3940, 3953, 3961, 3975, 3998, 4002,

4006, 4008, 4074, 4077, 4089, 4096, 4119, 4138

Rural Development : 3912, 3917, 3926, 3930, 3945, 3951, 3962,
3968, 3982, 3987, 3996, 4001, 4040, 4049, 4052,
4054, 4056, 4065, 4069, 4070, 4073, 4084, 4087,
4107, 4109, 4110, 4131, 4132

Social Justice and Empowerment : 3923, 3927, 3941, 3947, 3950, 3959, 3966,
3976, 3981, 3983, 3991, 4012, 4028, 4113, 4128,
4140

Steel : 3922, 3948, 3980, 3997, 4009, 4025, 4032,
4034, 4117, 4124

Textiles : 3914, 3937, 3969, 3988, 3992, 3999, 4005,
4020, 4045, 4051, 4053, 4055, 4060, 4061, 4081,
4083, 4118, 4122, 4134

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
